

Eighteenth Series, Vol. XI No. 4

Thursday, December 4, 2025
Agrahayana 13, 1947 (Saka)

LOK SABHA DEBATES

(Original Version)

Sixth Session (Eighteenth Lok Sabha)



(Vol. XI contains Nos.1 to 10)

LOK SABHA SECRETARIAT

NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh

Secretary-General

Lok Sabha

Chander Mohan

Additional Secretary

Nisha Sharma

Director

Narad Prasad Kimothi

Manoj Kumar Pankaj

Joint Director

Maneesha Bhushan

Deputy Director

Ajay Sharma

Editor

© 2025 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

**Eighteenth Series, Vol. XI, Sixth Session, 2025/1947 (Saka)
No. 4, Thursday, December 4, 2025/ Agrahayana 13, 1947 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
ORAL ANSWERS TO QUESTIONS	
Starred Question Nos. 61 to 68	11-63
WRITTEN ANSWERS TO QUESTIONS	
(i) Starred Question Nos. 69 to 80	64-107
(ii) Unstarred Question Nos. 691 to 920	108-1073

PAPERS LAID ON THE TABLE 1074-1078

COMMITTEE ON ESTIMATES

7th Report 1078

**STANDING COMMITTEE ON CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION**

11th and 12th Reports 1079

**STANDING COMMITTEE ON LABOUR, TEXTILES AND
SKILL DEVELOPMENT**

11th to 14th Reports 1080-1081

**STANDING COMMITTEE ON PERSONNEL, PUBLIC
GRIEVANCES, LAW AND JUSTICE**

155th to 159th Reports 1081-1082

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Housing and Urban Affairs on action taken by the Government on the recommendations/ observations contained in the 1st Report of the Committee on 'Demands for Grants (2024-25)' pertaining to the Ministry of Housing and Urban Affairs

Shri Tokhan Sahu 1082

MATTERS OF PUBLIC IMPORTANCE 1083-1141

MATTERS UNDER RULE 377 1141-1162

- (i) Need for flyover at Turkayamjal stretch on Nagarjuna Sagar road in Telangana alongwith conversion of Balanagar to Gandimaisamma X road stretch and Rajiv Rahadhari road in the state to National Highways

Shri Eatala Rajender 1141-1142

- (ii) Need for permanent activation of Intra-circle Roaming facility for BSNL subscribers in Odisha
Shrimati Sangeeta Kumari Singh Deo 1142-1143
- (iii) Need to impress upon the State Government of Karnataka to expedite completion of Bangalore Suburban Railway Transport System
Dr. K. Sudhakar 1143-1144
- (iv) Need for Integrated Check post and passenger Terminal at Badhni in Siddharthnagar district, Uttar Pradesh and also introduce trains from Badhni to Metro cities of the country
Shri Jagdambika Pal 1144
- (v) Need to establish a sports academy and a sports training center under 'Khelo India' programme in Satna Parliamentary Constituency, Madhya Pradesh
Shri Ganesh Singh 1145
- (vi) Need to put in place an integrated approach for effective executive response to communications with Members of Parliament
Shri Praveen Khandelwal 1145-1146
- (vii) Need to constitute a Legislative Assembly for Dadra and Nagar Haveli and Daman and Diu
Shrimati Kalaben Mohanbhai Delkar 1146-1147
- (viii) Need for an enquiry in misappropriation of CAMPA fund in Odisha
Shri Pradeep Purohit 1147

- (ix) Need to safeguard the Telugu speaking youth who are trapped and trafficked with fake job offers by cybercrime syndicate abroad
Shri Arvind Dharmapuri 1148
- (x) Need to include Jaitpur in the proposed Tughlakabad Sector-142, NOIDA Metro Corridor in Delhi NCR
Shri Ramvir Singh Bidhuri 1149
- (xi) Need to change the name of 'Gyanpur road railway station' in Bhadohi district, Uttar Pradesh as 'Gopiganj railway station'
Dr. Vinod Kumar Bind 1149
- (xii) Need to provide information about status and development of the Hisar Aviation Centre/ Airport in Haryana
Shri Jai Prakash 1150
- (xiii) Need to declare Madurai Airport in Tamil Nadu as a Point of Call and grant international status to it
Shri B. Manickam Tagore 1150-1151
- (xiv) Need to expedite commissioning of pending BSNL mobile towers and BSNL 4G mobile services in a time bound manner
Dr. Prashant Yadaorao Padole 1151-1152
- (xv) Need to increase the amount of funds allocated under MPLADS and also to waive GST imposed on MPLADS
Shri Varun Chaudhry 1152

- (xvi) Need to review the decision to demolish the Rajiv Gandhi Speciality Hospital at Agatti in Lakshadweep until alternative health facilities are put in place
Shri Hamdullah Sayeed 1152-1153
- (xvii) Regarding railway related issues of Kairana Parliamentary Constituency, Uttar Pradesh
Sushri Iqra Choudhary 1153-1154
- (xviii) Regarding implementation of Rotational Transfer Policy dated 23.06.2021 and Central Vigilance Commission guidelines for sensitive posts in Central Ground Water Board under Ministry of Jal Shakti
Shri Ram Shiromani Verma 1154-1155
- (xix) Need to release pending funds under MGNREGS to West Bengal
Shrimati Pratima Mondal 1155-1156
- (xx) Need to fix MRP of Generic medicines at affordable rates
Shri Eswarasamy K. 1156-1157
- (xxi) Need to start operation of flight services from Sabeya Airport in Gopalganj district, Uttar Pradesh
Dr. Alok Kumar Suman 1157
- (xxii) Need for EMU/MEMU/local train services between Nashik Road and CSMT Mumbai in Maharashtra
Shri Rajabhau Parag Prakash Waje 1158

- (xxiii) Need to reinstate the provision of MSP on Haritaki (Hirda) crop and to address various problems being faced by tribals in Khed, Ambegaon and Junnar in Maharashtra

Dr. Amol Ramsing Kolhe

1159

- (xxiv) Need for effective BSNL connectivity by laying Optical Fibre Cable (OFC) or Fibre to the Home (FTTH) in hilly regions of country including Sirumalai and Kodaikonal of Tamil Nadu

Shri Sachithanantham R.

1160-1161

- (xxv) Need to release funds to Punjab to meet relief and rehabilitation measures following devastation caused by floods in the state

Dr. Raj Kumar Chabbewal

1161-1162

- (xxvi) Need to improve healthcare facilities and infrastructure in GMCH, Purnia, Bihar

Shri Rajesh Ranjan

1162

HEALTH SECURITY SE NATIONAL SECURITY CESS BILL, 2025

1162-1269

Motion to Consider

1162-1167

Shrimati Nirmala Sitharaman

1162-1166,
1191

Shri Varun Chaudhry

1167- 1169

Shri Jagdambika Pal

1169-1179

Shri Virendra Singh

1179-1183

Prof. Sougata Ray

1183-1193

Dr. T. Sumathy <i>alias</i> Thamizhachi Thangapandian	1193-1201
Dr. Alok Kumar Suman	1201-1204
Shri Daggumalla Prasada Rao	1204-1207
Shri Sanjay Uttamrao Deshmukh	1207-1209
Shrimati Supriya Sule	1209-1215
Shri Naresh Ganpat Mhaske	1215-1219
Dr. Prabha Mallikarjun	1219-1223
Shrimati Bharti Pardhi	1223-1225
Shri Rajeev Rai	1225-1229
Dr. Gumma Thanuja Rani	1229-1231
Shri Sudhakar Singh	1231-1235
Shri Sachithanantham R.	1235-1237
Shri E. T. Mohammed Basheer	1238-1240
Shri Mian Altaf Ahmad	1240-1242
Shri Malvinder Singh Kang	1242-1244
Dr. M. K. Vishnu Prasad	1244-1248
Dr. C. N. Manjunath	1248-1251
Shri Subbarayan K.	1252-1254
Dr. Rajkumar Sangwan	1254-1255
Shri Raja Ram Singh	1255-1256
Shri Vishaldada Prakashbapu Patil	1256-1259
Shri Tangella Uday Srinivas	1259-1261
Shri Anand Bhadauria	1261-1262

Shri Karti P. Chidambaram	1263-1265
Adv. Chandra Shekhar	1265-1267
Shri Ramprit Mandal	1267-1269

ANNEXURE – I

(i) Member-wise Index to Starred Questions	1271
(ii) Member-wise Index to Unstarred Questions	1272-1283

ANNEXURE – II

(i) Ministry-wise Index to Starred Questions	1284
(ii) Ministry-wise Index to Unstarred Questions	1285-1286

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri N. K. Premachandran

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Thursday, December 4, 2025/ Agrahayana 13, 1947 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

ORAL ANSWERS TO QUESTIONS

^α Starred Question Nos. 61 to 68

माननीय अध्यक्ष: प्रश्न संख्या 61, डॉ. अमोल रामसिंग कोल्हे जी ।

DIMBHE DAM CANAL PROJECT

***61. DR. AMOL RAMSING KOLHE:**

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the current status of the pending irrigation projects including the Dimbhe Dam Canal Project and the progress of its various phases in Shirur Lok Sabha Constituency;
- (b) the details of total financial allocation made and the actual expenditure incurred for these projects during the last five years along with a detailed report on the funds released by the Union Government;
- (c) the timeline for the completion of these projects and the measures being taken to overcome administrative and technical delays, if any; and
- (d) the long-term plan to address the perennial water scarcity issue in the drought-prone areas of the said constituency and in the State of Maharashtra including the steps taken for promotion of micro-irrigation and water conservation techniques?

जल शक्ति मंत्री (श्री सी. आर. पाटील):

(क) से (घ): **विवरण** सभा पटल पर रख दिया गया है।

^α The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

विवरण

(क): जल राज्य का विषय होने के कारण, सिंचाई परियोजनाओं की आयोजना, निष्पादन, संचालन और प्रबंधन का कार्य संबंधित राज्य सरकार का है। भारत सरकार की भूमिका चल रही योजनाओं के तहत चिन्हित परियोजनाओं के लिए तकनीकी सहायता और आंशिक वित्तीय सहायता प्रदान करना है। इसके अलावा, अंतर्राज्यीय नदी प्रणाली पर वृहद और मध्यम सिंचाई परियोजना के लिए, इस मंत्रालय के तहत केंद्रीय जल आयोग (सीडब्ल्यूसी) द्वारा तकनीकी-आर्थिक व्यवहार्यता का मूल्यांकन किया जाएगा।

महाराष्ट्र सरकार ने सूचित किया है कि शिरूर लोकसभा निर्वाचन क्षेत्र में तीन सिंचाई परियोजना अर्थात् कुकड़ी परियोजना, चिल्हेवाड़ी मध्यम सिंचाई परियोजना और चस्कमन परियोजना कार्यान्वित किए जा रहे हैं।

1. कुकड़ी परियोजना: कुकड़ी परियोजना पांच बांधों अर्थात् डिंभे बांध, येडगांव बांध, मानिकदोह बांध, वडाज बांध और पिंपलगांव जोगे बांध और उनके नहर नेटवर्क का एक संयुक्त परियोजना है। इन सभी बांधों के मुख्य नहर का कार्य पूरा हो चुका है। वितरण प्रणाली में शेष कार्य कार्यान्वयन के अग्रिम चरण में हैं।

डिंभे बांध और उसकी बायीं तट पर नहर का निर्माण कार्य पूरा हो गया है। इस बांध की दायीं तट पर नहर का निर्माण कार्य 116 कि.मी. में से 102 कि.मी तक पूरा हो चुका है।

2. चिल्हेवाड़ी मध्यम सिंचाई परियोजना: चैनेज 0 से चैनेज 28/263 तक मुख्य नहर पाइपलाइन का कार्य पूरा हो गया है। चैनेज 28/263 से 39/080 तक का कार्य शेष है।

3. चस्कमन परियोजना: बांध, नहर की मिट्टी की खुदाई (कैनल अर्थवर्क्स) और नहर पर संरचना का निर्माण कार्य पूरा हो गया है। बायीं तट की नहर की 144 कि.मी. लंबाई में से, 16 कि.मी. लंबाई की लाइनिंग का कार्य पूरा हो चुका है।

(ख): वर्ष 2002-03 से वर्ष 2008-09 के दौरान कुकड़ी परियोजना और चस्कमन परियोजना के लिए 270 करोड़ रुपये और 95.38 करोड़ रुपये की केंद्रीय सहायता प्रदान की गई है। वर्तमान में,

इन परियोजनाओं को राज्य अपने स्वयं के संसाधनों से कार्यान्वित कर रहे हैं। पिछले पांच वर्षों में तीन परियोजनाओं के लिए बजट और किए गए व्यय का ब्यौरा नीचे तालिका में दिया गया है।

परियोजना का नाम	बजट (करोड़ रुपए में)	व्यय (करोड़ रुपए में)
कुकड़ी परियोजना	757.55	757.55
चिल्हेवाड़ी मध्यम सिंचाई परियोजना	41.27	41.27
चस्कमन परियोजना	114.98	14.19

(ग): महाराष्ट्र सरकार ने परियोजना के पूरा होने की संभावित तारीख की सूचना दी है, जो निम्नानुसार है:

परियोजना का नाम	पूरा होने की संभावित तारीख
कुकड़ी परियोजना	मार्च 2028
चिल्हेवाड़ी मध्यम सिंचाई परियोजना	जून 2026
चस्कमन परियोजना	जून 2029

(घ): देश के सूखा प्रवण क्षेत्रों में सिंचाई के विकास के मुद्दे के समाधान के लिए, पीएमकेएसवाई के त्वरित सिंचाई लाभ कार्यक्रम के अंतर्गत परियोजना के चयन का मापदंड और केंद्रीय वित्तपोषण अनुपात में विशेष प्रावधान किए गए हैं। यदि किसी परियोजना का 50% से अधिक कमान सूखा प्रवण क्षेत्र में है तब अग्रिम चरण के मापदंड में 50% की छूट दी गई है और सूखा प्रवण क्षेत्र में आने वाले कमान क्षेत्र के अनुपात में चल रही परियोजना को निर्माण की शुरुआत से ही शामिल किया जा सकता है, जिसमें 60 (केंद्र): 40 (राज्य) का बढ़ा हुआ वित्तपोषण अनुपात होगा।

प्रधानमंत्री कृषि सिंचाई योजना-त्वरित सिंचाई लाभ कार्यक्रम के तहत सूखे प्रवण क्षेत्रों को लाभ पहुंचाने वाले 63 वृहद और मध्यम सिंचाई परियोजना को शामिल किया गया है, जिनमें से 16

परियोजना महाराष्ट्र के सूखा प्रवण क्षेत्रों को लाभ पहुंचा रहे हैं। वर्ष 2016 से भारत में सूखा प्रवण क्षेत्रों को लाभ पहुंचाने वाले परियोजना में 16.40 लाख हेक्टेयर सिंचाई क्षमता सृजित की गई है, जिसमें से 3.10 लाख हेक्टेयर महाराष्ट्र में है।

इसके अलावा, भारत सरकार ने वर्ष 2018 में महाराष्ट्र में सिंचाई परियोजना के लिए एक विशेष पैकेज को मंजूरी दी है, ताकि विदर्भ और मराठवाड़ा के सूखा प्रवण जिलों और शेष महाराष्ट्र में 83 सतही सूक्ष्म सिंचाई (एसएमआई) परियोजना और 8 वृहद/मध्यम सिंचाई परियोजना को पूरा किया जाएगा। इस योजना के अंतर्गत 67 एसएमआई और 3 एमएमआई कार्य पूरे हो चुके हैं और 2.16 लाख हेक्टेयर सिंचाई क्षमता सृजित की गई है।

पीएमकेएसवाई-एआईबीपी और महाराष्ट्र पैकेज के अंतर्गत महाराष्ट्र के सूखा प्रवण क्षेत्रों को लाभान्वित करने वाली परियोजनाओं का ब्यौरा **अनुबंध** में दिया गया है।

इसके अतिरिक्त, कृषि एवं किसान कल्याण विभाग द्वारा कार्यान्वित की जा रही 'पर ड्रॉप मोर क्रॉप' योजना देश में सूक्ष्म सिंचाई के विकास के लिए समर्पित है। वर्ष 2015-16 से अब तक 106.75 लाख हेक्टेयर क्षेत्र को सूक्ष्म सिंचाई के तहत शामिल किया गया है, जिसमें से 11.83 लाख हेक्टेयर महाराष्ट्र राज्य में है।

इस मंत्रालय के तहत केंद्रीय भूमि जल बोर्ड (सीजीडब्ल्यूबी) ने लगभग 25 लाख वर्ग कि.मी. के संपूर्ण मापन योग्य क्षेत्र में राष्ट्रीय जलभृत मानचित्रण (नैक्यूम) परियोजना पूरा कर लिया है। जलभृत मानचित्रण और प्रबंधन योजना तैयार कर ली गई है और उन्हें कार्यान्वित करने के लिए संबंधित राज्य एजेंसियों के साथ साझा किया गया है। इस प्रबंधन योजना में मांग पक्ष और आपूर्ति पक्ष के माध्यम से जल संरक्षण के अलग-अलग उपाय शामिल हैं।

इसके अलावा, “जल शक्ति अभियान”, “जल संचय जन भागीदारी” इस मंत्रालय द्वारा जल संरक्षण में जन भागीदारी के साथ शुरू की गई पहल हैं, जिसमें सरकारी निकाय, उद्योग, स्थानीय प्राधिकरण, समाजसेवी, आवासीय कल्याण संघ (आरडब्ल्यूए) और लोग सहित सभी हितधारकों की एकजुट कार्रवाई शामिल है।

अनुबंध

पीएमकेएसवाई-एआईबीपी और महाराष्ट्र पैकेज के अंतर्गत महाराष्ट्र के सूखा प्रवण क्षेत्रों को लाभान्वित करने वाली परियोजनाओं का ब्यौरा

क. पीएमकेएसवाई-एआईबीपी				
करोड़ रुपए में				
क्र. सं.	परियोजना का नाम	लाभान्वित जिला	जारी सहायता (वर्ष 2016-25)	केंद्रीय टिप्पणी
1	निचला पंजारा परियोजना	धुले	18.62	पूर्ण
2	डोंगरगांव परियोजना	चंद्रपुर (वी)	5.88	पूर्ण
3	नंदुर मध्मेश्वर चरण-II परियोजना	औरंगाबाद (एम)	17.24	पूर्ण
4	ऊपरी कुंडलिका परियोजना	बीड (एम)	10.92	पूर्ण
5	खड़कपूर्णा परियोजना	बुलढाणा (वी)	40.16	पूर्ण
6	धोम बालाकवाड़ी परियोजना	पुणे/सतारा	51.06	पूर्ण
7	कृष्णा कोयाना लिफ्ट सिंचाई परियोजना	सोलापुर, सांगली	303.86	पूर्ण
8	ताराली परियोजना	सतारा	72.06	पूर्ण
9	संगोला शाखा नहर परियोजना	सोलापुर,	32.43	पूर्ण
10	बेम्बला परियोजना	यवतमाल (वी)	307.17	पूर्ण
11	अपर पेन गंगा परियोजना	यवतमाल (वी), (नांदेड़ (एम), हिंगोली	207.27	पूर्ण
12	वाघुर परियोजना	जलगांव	195.02	चल रही
13	लोअर पेढी परियोजना	अमरावती (वी), अकोला (वी)	19.56	चल रही
14	गोसीखुर्द परियोजना	नागपुर (वी), भंडारा (वी), चंद्रपुर (वी)	893.34	चल रही
15	जिहे कथापुर परियोजना	सतारा	207.75	चल रही
16	बोडवाड परिसर सिंचन योजना चरण-I	जलगांव, बुलढाणा	0.00	चल रही
कुल			2382.34	

ख. महाराष्ट्र पैकेज (एमएमआई)				
करोड़ रुपए में				
क्र. सं.	परियोजना का नाम	लाभान्वित जिला	जारी सहायता (वर्ष 2018-25)	केंद्रीय टिप्पणी
1	तेम्भू एलआईएस	सतारा, सांगली, सोलापुर	297.16	पूर्ण
2	शेलगांव बैराज मध्यम परियोजना	जलगांव	135.26	पूर्ण
3	घुंशी बैराज एलआईएस	अकोला (वि.)	37.72	पूर्ण
4	उर्मोदी परियोजना	सतारा	38.25	चल रही
5	सुलवाडे जामफल कनोली एल.आई. योजना	धुले	464.15	चल रही
6	पूर्णा बैराज नंबर 2 (नेरधामना)	अकोला (वि.)	16.55	चल रही
7	जिगांव परियोजना	बुलढाणा (वी), अकोला (वी)	1176.05	चल रही
8	वारखेड लोंढे परियोजना	जलगांव	88.79	चल रही
कुल			2253.93	

ग. महाराष्ट्र पैकेज (एसएमआई)				
करोड़ रुपए में				
क्र. सं.	परियोजना का नाम	लाभान्वित जिला	जारी सहायता (वर्ष 2018-25)	केंद्रीय टिप्पणी
1	विदर्भ (66)	अमरावती (18), अकोला (7), वाशिम (18), यवतमाल (14), बुलढाणा (8), वर्धा (1)	656.04	58 पूर्ण
2	मराठवाड़ा (17)	औरंगाबाद (5), जालना (6), नांदेड़ (2), लातूर (3), बीड (1)	114	9 पूर्ण
कुल			770.04	

नोट: वी: विदर्भ, एम: मराठवाड़ा

***DR. AMOL RAMSING KOLHE:** Sir, one thing that was noticed in the House yesterday is that, due to the GMRT project of international importance, a developmental deficit has been created in the Junnar-Ambegaon area and I request the Minister and the Government to fill this. Please pay attention to it. Although water is a State subject, I request the Government that, from the perspective of Junnar-Ambegaon, the work of repairing the canal in Dimbe irrigation and Kukdi irrigation project is with the State Government, but this work has not been completed yet. The additional funds required for this should be provided by the Central Government.

At the same time, the State Government has prepared four schemes to divert the water flowing towards the west to the Dimbe dam and Pimpalgaon area so that the major water problem in the drought-affected areas can be resolved. I request the Central Government to provide assistance with this considering the developmental deficit.

Thirdly in your reply, many of the dams that you mentioned about are 25% to 30% filled with silt. Due to this, the storage capacity of the dams has been reduced. I request the Central Government to pay attention to this and instruct the State Government as well. (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, बिजनेस एडवाइजरी कमेटी में इस पर चर्चा करेंगे।

श्री सी. आर. पाटिल : अध्यक्ष महोदय, माननीय सदस्य ने जो प्रश्न पूछा है, अगर वह चाहेंगे, तो मैं मराठी में इसका उत्तर दे सकता हूँ। ... (व्यवधान)

* English translation of the speech originally delivered in Marathi.

*As of now, the Central Government has provided Rs. 757 crore for various schemes, especially the Konkani project, and the entire amount has been utilized by the Maharashtra Government. The Central Government has also provided Rs 41.27 crores for the Velhewadi project, and that amount has also been utilized by the Maharashtra Government.

The length of the Chaskaman project is 144 km, out of which 14 km has been mapped. And out of the total amount of Rs 114 crores provided for this, Rs 14 crores have been spent and Rs 100 crores are lying with them. Due to the cost escalation of the project, the Maharashtra Government is trying to complete this work by using their own funds.

***DR. AMOL RAMSING KOLHE:** My question was not about how much funds were given. The Railway Minister, while answering on the floor of the House, said that due to GMRT, no industry can be established in this area. No progress can be made in this area from the national and international perspective. Due to this, a developmental deficit is being created, and the Central Government has a moral responsibility to pay attention to this.

The Minister did not answer any of the four questions that I asked. I would like to ask again that the State Government has prepared four schemes to bring the water flowing towards the west to the Dimbhe canal Dam and Pimpalgaon area so that the major water problem in this drought-affected area can be solved. I request the Central Government to provide assistance with this project and

* English translation of the speech originally delivered in Marathi.

instruct the State Government to desilt it immediately.

श्री सी. आर. पाटिल : महोदय, माननीय सदस्य यह पूछना चाहते हैं कि जो कोंकण से पानी डायवर्ट करने वाले हैं, उसकी चार परियोजनाएं, जो उनके क्षेत्र में बन रही हैं, उन चारों परियोजनाओं के लिए अभी राज्य स्तर पर ही काम चल रहा है कि ये योजनाएं बन सकती हैं या नहीं। अभी तक यह योजना केन्द्र सरकार के पास नहीं आयी है। हालांकि अभी तक राज्य सरकार ने भी उसको सैंक्शन नहीं दिया है। जब वे सैंक्शन देंगे, उसके बाद वह योजना सीडब्ल्यूसी के पास आयेगी, वे फिजिकली चेक करेंगे कि यह योजना बन सकती है या नहीं बन सकती है। वे उसको सैंक्शन देंगे। उसके बाद हमारे सेक्रेटरी की जो कमेटी बनी है, उस कमेटी के अंदर यह निर्णय किया जायेगा कि उसको कितनी अर्थ सहायता करनी होगी या कर सकते हैं। उसके बाद उसको पैसा सैंक्शन होगा और वह दिया जायेगा। मगर अभी तक जब योजना राज्य में ही नहीं बनी है, वहां अभी काम शुरू किया है, इसलिए अभी यह उत्तर देना हमारे लिए संभव नहीं है। धन्यवाद।

डॉ. इन्द्रा हांग सुब्बा : महोदय, पहाड़ी इलाकों में चाहे पेयजल के लिए पानी की बात हो, चाहे इरीगेशन के लिए पानी की बात हो, स्प्रिंग वाटर ही इसका सोर्स होता है। कई सारी रिपोर्ट्स ने ऐसा बताया है कि जो स्प्रिंग डिस्चार्ज होता है, धारा में से जो पानी निकलता है, अभी क्लाइमेट चेंज की वजह से और लैंड यूज पैटर्न चेंज होने की वजह से यह अभी के समय में बहुत कम हो गया है। मैं माननीय मंत्री जी से यह जानना चाहूंगा कि जो धारा विकास योजना है, जो स्प्रिंगशेड मैनेजमेंट है, जिसे सिक्किम ने किया था और वहां से सफल होने के बाद इसको यू.एन. ने भी इम्प्लीमेंट करने का डिसाइड किया था और भारत सरकार ने भी इसे इम्प्लीमेंट किया है।

महोदय, मैं आपके माध्यम से यही जानना चाहता हूँ कि वाटरशेड मैनेजमेंट यानी धारा विकास योजना को क्या सारे हिमालयन रीजन्स के राज्यों में इम्प्लीमेंट किया गया है? अगर इसे इम्प्लीमेंट किया गया है तो इसके लिए कितने बजट का आवंटन किया गया है और कब तक इसे सारे राज्यों में इम्प्लीमेंट करने की योजना है? धन्यवाद।

श्री सी. आर. पाटिल: महोदय, कोई योजना हर जगह लगाना संभव नहीं होता है। यू.एन. ने उनको

सैंक्शन दिया है, यू.एन. ने कहा कि यह अच्छी योजना है। यू.एन.ओ. ने ऐसा जरूर कहा होगा, मगर अभी तक सभी हिमालयन राज्यों के अंदर इसको लागू करने की कोई योजना नहीं बनी है। अलग-अलग योजनाओं के तहत पानी के लिए जो काम चल रहा है, उसके अंदर अभी तक 38 हजार करोड़ रुपये से भी ज्यादा पैसा पूरे देश में अलग-अलग योजनाओं के लिए आवंटित किया गया है। राज्य को लोन लेने के लिए भी उसके अंदर सहायता की गई है। उसके इंटरेस्ट में भी राज्य सरकार को केन्द्र सरकार की तरफ से सहायता की गई है। सभी योजनाओं के द्वारा अलग-अलग काम हो रहा है, जैसे अभी माननीय प्रधानमंत्री मोदी साहब के द्वारा एक एमसीएडी की योजना पायलट प्रोजेक्ट के आधार पर हमारे मंत्रालय में दी गई है। उसके आधार पर भी पानी का सोर्स पूरा खोजकर किसानों को एक जगह पर पूरी क्वांटिटी के साथ, पूरी क्वालिटी के साथ और वे आगे पाइप से ही काम करें और ड्रिप, स्प्रिंकल के साथ ही पानी का यूज करें। अभी तक किसान 83 प्रतिशत पानी यूज करता है, उससे कम पानी में वह ज्यादा इरीगेशन कर सकता है और वह तीन बार फसल उगा सकता है। उसी के आधार पर, उसी के लिए यह एमसीएडी की योजना बनी है। अभी इस बार 22 राज्यों में इसका ट्रायल होगा और अगली दीपावली तक इसका पता चलेगा। हम मानते हैं कि पूरा सोर्स खोजने के बाद ही वहां हर जगह पर यह पानी दिया जायेगा। किसानों को इससे बहुत बड़ा फायदा होगा।

अभी तो पायलट प्रोजेक्ट है। बाकी जो पीएमकेएसवाई प्रोजेक्ट चल रहे हैं, उसमें सभी योजनाएं जो अभी तक सैंक्शन हैं, उन्हें पूरा करने का काम अलग-अलग राज्यों में हो रहा है।

माननीय अध्यक्ष: प्रश्न संख्या 62, डॉ. बच्छाव शोभा दिनेश।

IRREGULARITIES IN NHAI PROJECT

***62. DR. BACHHAV SHOBHA DINESH:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government has taken any cognizance of the complaints raised regarding irregularities and substandard work done under the project for

widening of existing two lane carriageway to four or six lane divided carriageway configuration for Dhule-Pimpalgaon section from kilometre 265 to kilometre 380 of National Highway (NH)-3 in the State of Maharashtra, if so, the details thereof;

(b) whether the Government has instituted any enquiry to review the issue, if so, the details thereof including the findings of the investigation and if not, the reasons therefor;

(c) whether cases of irregularities in construction of roads by the National Highways Authority of India (NHAI) and corruption through connivance between officers of NHAI and road construction companies have come to the notice of the Government during the last ten years, if so, the details thereof; and

(d) the total number and the details of cases out of them in which action has been taken, case-wise?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (घ): **विवरण** सभा पटल पर रख दिया गया है।

विवरण

(क): एनएच-3 के धुले-पिंपलगांव खंड के 265.00 किमी से 380.000 किमी तक चार लेन बनाने के कार्य को सितंबर 2011 में निर्माण संचालन हस्तांतरण (बीओटी) (टोल) मोड में पूरा किया गया था। वर्तमान में, परियोजना ओ एंड एम चरण में है और बीओटी रियायत अवधि अप्रैल 2026 तक है। उपलब्ध रिकॉर्ड के अनुसार, मौजूदा 2-लेन से 4-लेन के उन्नयन के दौरान अनियमितताओं और घटिया कार्य के बारे में कोई शिकायत प्राप्त नहीं हुई थी।

(ख): प्रश्न नहीं उठता।

(ग) और (घ): पिछले दस वर्षों में, केंद्रीय अन्वेषण ब्यूरो ने भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (एनएचएआई) परियोजनाओं में कथित अनियमितताओं और भ्रष्टाचार से संबंधित कुल 6 मामले दर्ज

किए हैं। ब्यौरा **अनुबंध-I** में संलग्न हैं। इसके अलावा, पिछले 03 वर्षों में ठेकेदार/रियायतग्राही/परामर्शदाता/अधिकारियों के खिलाफ की गई कार्रवाई का ब्यौरा **अनुबंध-II** में संलग्न है।

अनुबंध-I

एनएचएआई में कथित अनियमितताओं और भ्रष्टाचार से संबंधित मामलों का ब्यौरा :

क्र. सं.	आर सी सं.	वर्तमान स्थिति
1.	आरसी2182024ए0008 दिनांक 03.03.2024	एनएचएआई के अधिकारियों के खिलाफ भ्रष्टाचार निवारण अधिनियम, 1988 (संशोधित 2018) की धारा 19 के तहत अभियोजन की स्वीकृति एनएचएआई द्वारा प्रदान की गई है।
2.	आरसी0082023ए0013 दिनांक 23.07.2023	एनएचएआई के अधिकारियों के खिलाफ भ्रष्टाचार निवारण अधिनियम, 1988 (संशोधित 2018) की धारा 19 के तहत अभियोजन की स्वीकृति एनएचएआई द्वारा प्रदान की गई है।
3.	आरसी2182025ए0007 दिनांक 22.03.2025	एनएचएआई के अधिकारियों के खिलाफ भ्रष्टाचार निवारण अधिनियम, 1988 (संशोधित 2018) की धारा 19 के तहत अभियोजन की स्वीकृति एनएचएआई द्वारा प्रदान की गई है।
4.	आरसी2172025ए017 दिनांक 11.07.2025	एनएचएआई के अधिकारियों के खिलाफ भ्रष्टाचार निवारण अधिनियम, 1988 (संशोधित 2018) की धारा 19 के तहत अभियोजन की स्वीकृति एनएचएआई द्वारा प्रदान की गई है।
5.	आरसी2182024ए0012 दिनांक 08.06.2024	एनएचएआई के अधिकारियों के खिलाफ भ्रष्टाचार निवारण अधिनियम, 1988 (संशोधित 2018) की धारा 19 के तहत अभियोजन की स्वीकृति एनएचएआई द्वारा प्रदान की गई है। सीसीएस (सीसीए) नियमावली, 1965 के तहत बड़ी शास्ति के लिए अनुशासनात्मक कार्यवाही भी इस मामले में शामिल अधिकारियों के खिलाफ प्रक्रिया में है। इसके अलावा, एक अधिकारी पहले ही मूल नियम के नियम 56 (जे) और एनएचएआई (भर्ती, वरिष्ठता और पदोन्नति) 1996 के विनियम 10 के तहत 27.09.2024 के आदेश के तहत अनिवार्य रूप से सेवानिवृत्त हो चुका है।
6.	आरसी0232022ए0010	एनएचएआई द्वारा दिनांक 03.02.2023 के आदेश के माध्यम से एक

दिनांक 23.09.2022	अधिकारी के खिलाफ भ्रष्टाचार निवारण अधिनियम, 1988 (संशोधित 2018) की धारा 19 के तहत अभियोजन की स्वीकृति
आरसी0232022ए0015	प्रदान की गई है।
दिनांक 23.12.2022	

अनुबंध-II

विभिन्न कारणों से खराब गुणवत्ता/अवसंरचनात्मक विफलता के कारण पिछले तीन वर्षों के दौरान ठेकेदारों/रियायतग्राहियों/परामर्शदाताओं/अधिकारियों के खिलाफ की गई कार्रवाइयों का विवरण, अन्य बातों के साथ-साथ, एनएच कार्यों में भाग लेने से रोक, दंड आदि, निम्नानुसार है:

ठेकेदार/रियायतग्राही			परामर्शदाता			
फर्मों की संख्या, जिनके खिलाफ दंड लगाया गया है	मौद्रिक दंड (करोड़ रु.)	प्रतिबंधित/समाप्त/निलंबित फर्मों की संख्या	फर्मों की संख्या, जिनके खिलाफ दंड लगाया गया है	मौद्रिक जुर्माना (करोड़ रु.)	प्रतिबंधित/समाप्त/निलंबित फर्मों की संख्या	निलंबित/प्रतिबंधित प्रमुख कार्मिकों की संख्या
55	298	22	27	4	28	18

इसके अलावा, 11 अधिकारियों को कार्य निष्पादन मूल्यांकन और 11 अधिकारियों पर की गई अन्य अनुशासनात्मक कार्रवाइयों के कारण उन्हें सेवा से हटा दिया गया था।

***DR. BACHHAV SHOBHA DINESH:** Hon'ble Speaker, I wanted to ask a question regarding work at Dhule to Pimpalgaon national highway. The renovation work status of the highway is completed in the year 2016 which was due from 2014 and another renovation work is completed in year 2022 which

* English translation of the speech originally delivered in Marathi.

was due from year 2019. Since there is no renewal work has been done which is pending since year 2024. There are few other renewals which are supposed to be completed by 2026, but not yet started. Three out of four renewals completed till date. Continuous lane work needs to be done, but patch work is the option chosen by the contractor. Additionally, no remark is mentioned regarding plantation of 42,680 trees. This is a classic example of contract violation. Therefore, I request Hon'ble minister to take strict action against the contractor, other officials and agencies through CAG.

श्री नितिन जयराम गडकरी : माननीय अध्यक्ष महोदय, यह प्रोजेक्ट वर्ष 2010 में बीओटी में पूरा हुआ है। उसके बाद पहला ओवरले वर्ष 2016 में हुआ, वह एक साल डिले हुआ। उसके लिए उनके ऊपर 16 करोड़ रुपये की पैनल्टी लगाई गई। दूसरा ओवरले वर्ष 2021 तक एक साल डिले हुआ, उसके लिए सात करोड़ रुपये की पैनल्टी लगाई गई। तीसरा ओवरले प्रोग्रेस में है, उसमें से 56 किलोमीटर आउट ऑफ 118 किलोमीटर कंप्लीट हुआ है और जो बाकी कार्य कंप्लीट करना है, उसकी जनवरी, 2026 तक का पीरियड है। यदि वह इस अवधि में कार्य पूरा नहीं करता है तो निश्चित रूप से उस पर पैनल्टी भी लगाई जाएगी। कंसेशन पीरियड अप्रैल 2026 में पूरा होता है। इसीलिए उससे फोर ओवरले की अप्रोप्रिएट रिकवरी 115.61 करोड़ रुपये अथॉरिटी की तरफ से ली जाएगी। इसके ऊपर अभी फोर लेन रोड़ बना था, इसका ट्रैफिक अभी बढ़ा हुआ है, इसलिए धुले से पिंपलगांव खंड को सिक्स लेन करने के प्रस्ताव का डीपीआर लगभग पूरा हुआ है। यह काम भी जैसे ही उसका प्रोजेक्ट हमें हैंडओवर होगा, उसका टेंडर निकालकर यह काम पूरा होगा।

डॉ. बच्छाव शोभा दिनेश: अध्यक्ष महोदय, मैं मंत्री महोदय से फिर से विनती करती हूं कि जो इंडिपेंडेंट इंजीनियर, कंसेसनर और इस काम में जो दोषी हैं, उनके ऊपर सी एंड एजी के द्वारा कराए गए ऑडिट के माध्यम से कार्यवाही होगी या नहीं?

श्री नितिन जयराम गडकरी: अध्यक्ष महोदय, इसमें जब भी मेंटेनेंस के लिए उन्होंने डिले किया है,

जैसा कि मैंने कहा कि वर्ष 2016 में एक साल का डिले हुआ तो उस पर 16 करोड़ की पैनल्टी लगाई गई एवं दूसरा ओवरले वर्ष 2021 में भी एक साल डिले किया, उसके लिए 7 करोड़ रुपये की पैनल्टी लगी।

माननीय अध्यक्ष: आपने इसके बारे में बता दिया है।

श्री नितिन जयराम गडकरी: अध्यक्ष महोदय, उस पर पहले ही कार्यवाही हो चुकी है और अभी तक क्वालिटी के बारे में जो आखिरी सवाल है, यदि वह नहीं करेगा तो, उसके भी पैसे काटेंगे और हमारे डिपार्टमेंट की तरफ से वह काम किया जाएगा।

माननीय सभापति: सुप्रिया सुले जी।

***SHRIMATI SUPRIYA SULE:** Sir, there is delay in construction of Pune to Kolhapur Road project. There were accidents took place at Narhe, Pune. You have also sent the team from Delhi to check this accident-prone area. After the initiatives, number of accidents came down. The said road is still incomplete, we are also aware you have blacklisted some contractors, but please tell us what is the deadline to complete this road?

Also try to improve traffic conditions in Narhe area because the road accidents are still taking place there. So, please consider what can be done in this regard.

श्री नितिन जयराम गडकरी : माननीय अध्यक्ष महोदय, संबंधित प्रश्न इस विषय से जुड़ा नहीं है, परंतु पुणे से कोल्हापुर रोड बहुत महत्वपूर्ण है। इसमें से पुणे से सतारा विशेष रूप से पहले रिलायंस के पास था, अब उसे टर्मिनेट करके रिप्लेसमेंट हुआ है। हम लोग अभी फिर से इस रोड के ऊपर अध्ययन कर रहे हैं। पुणे में वेस्टर्ली बायपास था, उसकी सर्विस लेन को अपने बजट प्रॉविजंस से

* English translation of the speech originally delivered in Marathi.

बनाने का काम शुरू किया गया है। हमने यह पुणे से सतारा तक पूरा अच्छा करने के लिए 6,000 करोड़ रुपये का डीपीआर बनाया है और जल्दी ही हमारे डिपार्टमेंट की ओर से उस पर काम किया जाएगा। इसमें खंभात के घाट की जो टनल है, उसमें नई टनल बन रही है। उसमें पहले पुरानी टनल थी, जब मैं महाराष्ट्र में पीडब्ल्यूडी मिनिस्टर था, तब वह टनल बनाई थी। इसके बाद आगे के दो टनल्स में से एक टनल हम जल्दी ओपन कर रहे हैं। आगे सतारा के बाद कोल्हापुर तक उस काम को ऑलरेडी अवार्ड किया गया है। इस काम में थोड़ी सी दिक्कतें आई हैं, जिसके संबंध में अगले सप्ताह मेरे यहाँ रिव्यू मीटिंग भी है। इसमें सम्मानीय मेम्बर ऑफ पार्लियामेंट, कोल्हापुर और बाकी लोगों के जो-जो सुझाव थे, वे लिए गए हैं। यह प्रोजेक्ट भी निश्चित रूप से पूरा करने की कोशिश है और जल्दी ही एक साल के अंदर यह प्रोजेक्ट पूरा करेंगे, ताकि विशेष कॉरिडोर जो बेंगलुरु की ओर जाता है, उसमें कोई तकलीफ नहीं रहेगी।

माननीय अध्यक्ष: श्री गौरव गोगोई।

श्री गौरव गोगोई : धन्यवाद अध्यक्ष महोदय, मैं आदरणीय मंत्री महोदय को शुभकामनाएँ देता हूँ कि कुछ दिन पहले एक वीडियो सामाजिक माध्यम में काफी विस्तारित हुआ था कि एक हाईवे पर आपकी गाड़ी बहुत रफ्तार से जा रही थी और वह देखकर हमें असम में ईर्ष्या हुई। असम में टोल गेट्स आ रहे हैं, लेकिन हम वहाँ पर 100 या 130 किलोमीटर प्रति घंटा गाड़ी नहीं चला सकते हैं, क्योंकि स्पीड ब्रेकर्स और डैमेज के कारण रोड की क्वालिटी बहुत खराब है। असम के लोग टोल दे रहे हैं, पर जो आपके वीडियो में देखते हैं। उस क्वालिटी का हाईवे नहीं मिल रहा है। विशेष रूप से मैं आपसे बार-बार कहता हूँ कि जोरहाट से डिब्रूगढ़ एनएच-37 की बहुत खराब स्थिति है। आपने पिछले सत्र में झांजी का उल्लेख किया था। झांजी का पार्ट ठीक है। आपके कहने के बाद झांजी वाले पार्ट में सुधार हुआ है, लेकिन जोरहाट से डिब्रूगढ़ बहुत लम्बा डिस्टेंस है, जिसमें झांजी के बाद देमऊ और मोरान जो जगह आती हैं, वे बहुत खराब हैं। मुझे पता नहीं चल रहा है कि लोग टोल क्यों दे रहे हैं, जबकि एनएच-37 जोरहाट से डिब्रूगढ़ वही आज तक ठीक नहीं हुआ है। मैं आपसे दोबारा दरखास्त करूंगा कि आप वहाँ के एनएचआईडीसीएल को बोलें कि काम तेजी से हो।

धन्यवाद ।

श्री नितिन जयराम गडकरी : अध्यक्ष महोदय, एनएचआईडीसीएल काम कर रही है । सम्माननीय सदस्य, जो तकरार कर रहे हैं, वह सही है कि बरसात होने पर रास्ता काफी बिगड़ गया है । वैसे इस काम के बारे में काफी तकरारी थी, बाद में अनेक सदस्यों के कहने पर उसकी इंकवायरी भी की गई । उसमें कॉन्ट्रैक्टर के ऊपर कार्रवाई भी की गई है । काफी बातें रेक्टिफाई की गई हैं । मुझे लगता है कि छह महीने के अंदर यह रास्ता ठीक हो जाएगा । युद्धस्तर पर वह काम शुरू हो जाएगा ।

माननीय अध्यक्ष: श्री धर्मेन्द्र यादव ।

... (व्यवधान)

श्री धर्मेन्द्र यादव: धन्यवाद अध्यक्ष जी, आपके माध्यम से माननीय मंत्री जी से अपने क्षेत्र की कुछ गंभीर समस्याएँ, जो इसी चीज से संबंधित हैं, उन्हें उठाना चाहता हूँ ।

माननीय अध्यक्ष: यह प्रश्नकाल है ।

श्री धर्मेन्द्र यादव: सर, प्रश्नकाल में यह इसी मुद्दे से संबंधित है ।

माननीय अध्यक्ष: हाँ, तो संक्षेप में बोलिए ।

श्री धर्मेन्द्र यादव : सभापति जी, क्वालिटी की बात चल रही है, मैं उसी मुद्दे पर बात कर रहा हूँ । अधूरे प्रोजेक्ट्स की बात चल रही है, उसी पर बोलूँगा । माननीय मंत्री जी बनारस से आजमगढ़ के बीच जनपद जौनपुर में 18 किलोमीटर रोड आज भी टू-लेन है, जबकि बनारस से लेकर लुम्बिनी तक बौद्ध सर्किट के अंतर्गत यह सड़क आती है । वह 18 किलोमीटर चलने में घंटों लग जाते हैं । मेरा आपसे अनुरोध है कि उस सड़क को यथाशीघ्र, आपके फोरलेन का जो पूरा प्रोजेक्ट है, उसमें पूर्ण करा दें । साथ ही साथ जनपद आजमगढ़ में कोटला जगह पर एक टोल है । मैंने आपके अधिकारियों को लिखकर भी दिया है । बनारस और आजमगढ़ में बीच में कोटला पर एक टोल बना हुआ है । वहाँ टोल वालों का इतना आतंक है कि आपस में लोकल आजमगढ़ के जो संपर्क मार्ग बने हुए हैं, उन संपर्क मार्गों पर बैरियर डाल दिया गया है । टोल वालों की एनएचआई के नाम पर वहाँ इतना आतंक और गुंडई चल रही है कि कोई संपर्क मार्ग से न गुजर सके ।

माननीय अध्यक्ष जी, यहां तक दिक्कत आ रही है कि बच्चों की स्कूल बसें भी उस संपर्क मार्ग से नहीं गुजर पा रही हैं। इस तरह का एनएचएआई का टोल की वसूली, पैसे की वसूली के नाम पर जो आतंक आजमगढ़ में मैंने देखा है, माननीय मंत्री जी कृपा कर के आजमगढ़ वालों पर रहम कीजिए। बच्चों की स्कूल की बसों को निकलने दीजिए। इतना आतंक न करवाइए। ... (व्यवधान)

माननीय अध्यक्ष: माननीय मंत्री जी।

... (व्यवधान)

श्री धर्मेन्द्र यादव: अध्यक्ष जी, एक मिनट ... (व्यवधान) लास्ट बात कहूंगा। ... (व्यवधान)

माननीय अध्यक्ष: नो।

माननीय मंत्री जी।

... (व्यवधान)

श्री धर्मेन्द्र यादव: अध्यक्ष जी, एक मिनट सुन लीजिए। ... (व्यवधान)

श्री नितिन जयराम गडकरी: अध्यक्ष महोदय, मैं माननीय सदस्य को विश्वास दिलाता हूँ कि अभी हमने नए टोल के लिए टोल नाके ही खत्म कर दिए हैं। केवल एंट्री रहेगी और नंबर प्लेट का फोटो लेंगे और फास्ट टैग होगा और डायरेक्ट बैंक अकाउंट से टोल के उतने ही पैसे, जहां से एंट्री की है, वहीं से कटेंगे।

श्री धर्मेन्द्र यादव: मंत्री जी, कृपा करके आजमगढ़ वाला जल्दी खत्म कर दीजिए। ... (व्यवधान)

श्री नितिन जयराम गडकरी: आप मेरी बात सुनिए। वैसे मैं आपसे एक अनुरोध करूंगा और माननीय अध्यक्ष जी, आप भी मुझे संरक्षण दीजिए। दस लाख करोड़ रुपये के काम चालू हैं, साढ़े चार हजार प्रोजेक्ट्स हैं और प्रश्न केवल एक धुले से नासिक के बीच का है। मैं इतने सारे प्रोजेक्ट्स की डीटेल्ड जानकारी तो दे नहीं सकता हूँ। लेकिन आप एक काम कीजिए कि मेरे क्वेश्चन ऑवर के दिन, समाप्त होने के बाद, सभी अधिकारी यहां आते हैं, सभी एमपीज़ यहां आते हैं, आप आज भी आ सकते हैं। मैं आपके सामने बात करके आपकी प्रॉब्लम को सॉल्व कर दूंगा।

अब यह टोल से समाप्ति हो जाएगी और उसके बाद टोल पर रोकने वाले लोग नहीं रहेंगे, कुछ

नहीं रहेगा। इस स्टेज में पहले दस काम अब हमने अवार्ड कर दिए हैं। इसके बाद आगे चल कर साल के अंदर लगभग हम पूरी तरह से इसको इलेक्ट्रॉनिक कर देंगे।

माननीय अध्यक्ष : प्रश्न संख्या 63, श्री के. राधाकृष्णन।

WAYANAD TUNNEL ROAD PROJECT

***63. SHRI K. RADHAKRISHNAN:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Union Government proposes to extend financial and technical assistance to the Wayanad Tunnel Road project proposed by the State Government of Kerala, if so, the details thereof;

(b) whether the Government is aware that this project is vital for improving connectivity between Wayanad in Kerala and Bengaluru in Karnataka and would significantly reduce travel time and vehicular congestion on the existing Thamarassery Ghat Road;

(c) if so, the steps being taken by the Government to expedite the implementation of the said project; and

(d) whether the Government would consider declaring it as a project of national importance and if so, the details thereof?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (घ): **विवरण** सभा पटल पर रख दिया गया है।

विवरण

(क) से (ग): सरकार का सड़क परिवहन और राजमार्ग मंत्रालय मुख्य रूप से देश में राष्ट्रीय राजमार्गों के विकास और रख-रखाव के लिए उत्तरदायी है।

कोझिकोड-वायनाड की ट्विन ट्यूब (लंबाई-8.73 किमी), चार लेन राजमार्ग सुरंग

परियोजना केरल सरकार द्वारा राज्य सड़क पर अपने स्वयं के संसाधनों से विकसित की जा रही है।

केरल सरकार से किसी वित्तीय या तकनीकी सहायता का कोई प्रस्ताव प्राप्त नहीं हुआ है।

इसके अलावा, मौजूदा थामासारी घाट पर सुधार कार्य की विस्तृत परियोजना रिपोर्ट (डीपीआर) की प्रक्रिया शुरू कर दी गई है। यह कार्य डीपीआर के परिणाम, पारस्परिक प्राथमिकता, बजट आवंटन और पीएम गति शक्ति मास्टर प्लान के साथ तालमेल के आधार पर किया जाएगा।

(घ): प्रश्न नहीं उठता।

SHRI K. RADHAKRISHNAN: Sir, the Kozhikode–Wayanad Tunnel is a twin-tube tunnel road project in the State of Kerala. This tunnel road is essential for the safe and all-weather connectivity between Kerala and Karnataka, especially considering the frequent landslides on the Thamarassery Ghat Road.

Sir, will the Government commit to including this project under Bharatmala or any other Central scheme?

SHRI NITIN JAIRAM GADKARI: Hon. Speaker, Sir, this is one of the important tunnel road projects. Actually, this Kozhikode–Wayanad Tunnel is being developed by the Kerala Government on the State road from their own resources. The Ministry of Road Transport and Highways is responsible for the development and maintenance of the National Highways only. We do not have any proposal for financial assistance on this issue from the Kerala Government up till now.

Sir, this is a very important project. Regarding Kerala, the situation is very, very crucial because in all the National Highways of Kerala, the urban development is already there by the roadside. It is very difficult to acquire the land. At the same time, there are a lot of demands from the people and Members

of Parliament, which are very difficult to fulfil. The Thamarassery Ghat is also there in section NH-766. These are the crucial issues.

Regarding diversification of the road, first of all, there was no provision. We have just used a very simple methodology for making that alternative road. But, now we have taken a decision that we will make that road with concrete. That is how the problems will be resolved.

Regarding Ghat section, the land is at an angle of 90 degrees by which we are developing the road which is dangerous because in the rainy season, it is a very difficult task. So, now we have come to the conclusion that we would acquire more land and we would, at least, maintain the land at an angle of 45 degrees. At the same time, before starting the construction of the road, we will first give priority to the development of that particular area. And after that, we will start the construction.

Regarding the problem in Kerala, there are a lot of problems. We have appointed a technical committee with some people from IITs on it. We have already received the report. After considering that report, we are also taking action. And there are a lot of chances and an opportunity for us to use technical innovation, particularly in the road construction in the tunnel. We will see that the problem is resolved.

SHRI K. RADHAKRISHNAN: Sir, will the Government take urgent steps to complete the National Highway in Kerala, especially in my constituency, Alathur?

SHRI NITIN JAIRAM GADKARI: If you can tell me which National Highway in

your constituency you are talking about, it will be easy for me to give the answer.

What is the number of that National Highway?

SHRI K. RADHAKRISHNAN: Sir, it is in Palakkad, Alathur.

SHRI NITIN JAIRAM GADKARI: Particularly in Kerala, the situation is very, very challenging. The land acquisition cost comes to Rs. 50 crore per kilometre. Previously, it was committed by the Chief Minister that the State Government will contribute 50 per cent of the land acquisition cost. They also gave us Rs. 5,000 crore but it is very difficult from their State budget to give that much money for land acquisition. After that, we considered that problem and the request from the State Government. We gave them a good proposal that whatever the GST is applicable on steel and cement that is to be used on that particular road – the share of the Kerala Government is nine per cent on that GST – it will be paid by the State Government for that project. The royalty for the aggregates, sand and stone, and other things will be exempted. This is how we have found a solution. Now, there is no problem of land acquisition. But in Kerala, the problem is that there is no land available for acquisition. And even in green alignment also, there is a lot of problem.

So, today, Palakkad-Kozhikode is one of the important projects. We already have the project proposal that is to be submitted to the Ministry. We are now working on it. We will make the pre-feasibility report. Positively, we will try to resolve that issue. That is the need of that particular region.

SUSHRI MAHUA MOITRA: Sir, I would like to bring the attention of the hon. Minister to the deplorable state of NH-12, which goes through Kolkata. It used

to be NH-34. It is now NH-12, which is basically the North Bengal and South Bengal. The condition of the road from Barajaguli to the Murshidabad border, going to the district of Nadia, after the monsoon is absolutely abysmal. There are huge craters and water-logging. No repair has been done. Also, due to the lack of service lanes and truck lay-bys, because of the *dhabas* and the petrol pumps, there are accidents happening every day with people trying to take illegal U-turns. I would request the hon. Minister to look into it and get it fixed at the earliest.

SHRI NITIN JAIRAM GADKARI: Sir, the main Question is related to the Kerala Government. This is a question regarding West Bengal. So, I will request the hon. Member to come to my office after the Question Hour is over. All the officers concerned are there. I will resolve the issue raised by the hon. Member.

श्री अरविंद गणपत सावंत: अध्यक्ष महोदय, मेरा एक बहुत महत्वपूर्ण प्रश्न है। महाराष्ट्र में मुम्बई-गोवा हाईवे का काम चलते हुए 10 साल से भी ज्यादा का समय हो गया है। चांद पर जितना खर्चा नहीं हुआ होगा, उससे ज्यादा खर्चा उस हाईवे के लिए हो गया है, फिर भी वह हाईवे आज तक ठीक नहीं हो सका है।

फिर भी आज तक वह रास्ता पूरा नहीं हो पा रहा है। मैं आपसे विनती करता हूं, अगर आप इसमें व्यक्तिगत रूप से ध्यान देंगे तो यह काम हो जाएगा। 10 वर्षों से लोग बहुत परेशानी में हैं। यह रास्ता कब होगा और किस तरह से होगा? धन्यवाद।

श्री नितिन जयराम गडकरी: सर, सम्माननीय सदस्य जो कह रहे हैं, वह बिलकुल सही है। इस रास्ते का काम वर्ष 2009 में शुरू हुआ और मैं वर्ष 2014 में मंत्री बना हूँ। यह उस समय की सरकार के स्टेट पीडब्ल्यूडी को दिया गया था। उन्होंने इसे शुरू किया था। यहां लैंड एक्विजिशन की समस्या थी। अभी तक बहुत सारे कान्ट्रैक्टर बदल चुके हैं। कारण क्या है, मालूम नहीं, उस पर काफी

कार्रवाई भी की गयी है। अभी लगभग 89 प्रतिशत तक काम पूरा हो चुका है और इस वर्ष अप्रैल तक यह रोड पूरा हो जाएगा। इसमें कोई तकलीफ नहीं होगी। इसमें काफी विलम्ब हुआ है, मैं इस बात को स्वीकार करता हूँ। यह अप्रैल से पहले पूरा हो जाएगा।

माननीय अध्यक्ष: प्रश्न संख्या 64, श्री माथेश्वरन वी. एस. - उपस्थित नहीं।

माननीय सदस्य श्री राजीव राय जी।

GREENFIELD HIGHWAY PROJECT BETWEEN KARUR AND COIMBATORE

***64. #SHRI MATHESWARAN V. S.:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the status of the Greenfield Highway Project between Karur and Coimbatore and the details of land acquired for the said project;

(b) whether tolls are being collected between Karur and Coimbatore without completion of the project, if so, the details thereof; and

(c) the status of the Vellakoil-Sankari National Highway (NH)-381A and the details of land acquisition for the said project?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (ग): **विवरण** सभा पटल पर रख दिया गया है।

विवरण

(क): करूर और कोयम्बटूर के बीच की परियोजना के लिए विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार करने का कार्य शुरू कर दिया गया है। इस परियोजना के कार्यान्वयन का निर्णय डीपीआर के परिणाम, पारस्परिक प्राथमिकता, बजट आवंटन और पीएम गति शक्ति मास्टर प्लान के साथ

Since Shri Matheswaran V. S was not present, hence Hon'ble Speaker asked the Hon'ble Minister to lay the reply and allowed Shri Rajeev Rai to ask the Supplementary Question.

तालमेल के आधार पर लिया जाएगा।

(ख): एनएच-81 के पूरे हो चुके पल्लाडम-कुरुकाथी चार लेन खंड के पोंगालुर टोल प्लाजा पर दिनांक 27.11.2025 से टोल संग्रहण शुरू किया जा चुका है।

(ग): एनएच-381ए के वेल्लाकोइल-संकरी खंड की विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार करने का कार्य शुरू हो गया है। इस खंड के संरेखण को अनुमोदित कर दिया गया है और भूमि अधिग्रहण की प्रक्रिया शुरू कर दी है। यह परियोजना डीपीआर के परिणाम, पारस्परिक प्राथमिकता, बजट आवंटन और पीएम गति शक्ति मास्टर प्लान के साथ तालमेल के आधार पर कार्यान्वित की जाएगी।

श्री राजीव राय : धन्यवाद सर, सबसे पहले मैं माननीय मंत्री जी को बलिया-मऊ को सैंक्शन करने के लिए धन्यवाद देता हूं। मैं डरा हुआ हूं, क्योंकि वाराणसी-गोरखपुर राजमार्ग के बारे में मैंने कई बार आपसे व्यक्तिगत रूप से भी मुलाकात की, लिख कर भी दिया और मेरे पास आपके मंत्रालय से आश्वासन पत्र भी मिला कि यह 30 मई को पूरा हो जाएगा। मैंने इस विषय को कल कमेटी की बैठक में भी उठाया था। लेकिन मुझे लगता है कि उस पर कोई काम नहीं हो रहा है। माननीय मंत्री जी आप इस बात को अन्यथा नहीं लीजिएगा। लेकिन इसका जो जवाब आता है कि उसने बिलो द रेट किया, इसलिए हमने उसे बंद कर दिया। जब से मैं पहली बार आपके यहां आया, उसके बाद से आप पता कर लीजिएगा कि उस सड़क पर कितने एक्सीडेंट्स हो चुके हैं? जेपी वाला भाग गया, आपने उसका पैसा सीज कर लिया है, इन सब से आम जनता को कोई लेना-देना नहीं है। हर रोज कोई-न-कोई मर रहा है। रोड के पास जो फ्लाईओवर है, वह सबसे खतरनाक है। इस बात को कल मैंने आपके अधिकारियों को भी बताया है।

मेरा निवेदन सिर्फ इतना है कि माननीय मंत्री जी ने जो पत्र लिखा था कि 30 मई तक काम पूरा हो जाएगा, अगर वह नहीं हो पा रहा है, तो उस पर क्या कार्रवाई हो रही है?

माननीय अध्यक्ष: जैसा कि माननीय मंत्री जी ने कहा है, आप उनसे जा कर मिल लिया कीजिए।

श्री नितिन जयराम गडकरी : अध्यक्ष महोदय, इस तरह के 10 लाख करोड़ के 3.5 हजार से

ज्यादा प्रोजेक्ट्स चल रहे हैं। हर प्रोजेक्ट की डिटेल मेरे पास नहीं है और मुझे इतनी जानकारी भी नहीं है। जहां तक आपने वाराणसी-गोरखपुर के प्रोजेक्ट की बात की है, उसमें कुछ दिक्कतें आयी थी। जो कंपनी थी, उसकी भी कुछ समस्याएं थीं। यह लगभग मार्च 2026 के पहले कंप्लीट हो जाएगा और उसके बाद आपको कोई तकलीफ नहीं होगी।

माननीय अध्यक्ष: प्रश्न संख्या 65, श्री अजय भट्ट जी।

ग्रामीण पेयजल आपूर्ति योजनाएं

*** 65. श्री अजय भट्ट:**

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या केन्द्र सरकार को उत्तराखंड राज्य सरकार से ग्रामीण पेयजल आपूर्ति योजनाओं के कार्यान्वयन के लिए वित्तीय सहायता प्रदान करने हेतु कोई अभ्यावेदन प्राप्त हुआ है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार ने पेयजल योजनाओं में केन्द्रीय हिस्से को कम कर दिया है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसके क्या कारण हैं?

जल शक्ति मंत्री (श्री सी. आर. पाटिल):

(क) से (ग): **विवरण** सभा पटल पर रख दिया गया है।

विवरण

(क) से (ग): उत्तराखंड के माननीय मुख्यमंत्री ने वित्त वर्ष 2024-25 के दौरान जेजेएम के लिए आवंटित निधि की शेष राशि जारी करने के लिए विभाग को इस प्रकार के दो अनुरोध प्रस्तुत किए हैं। केंद्रीय मंत्रिमंडल ने 2,08,652 करोड़ रुपये के केंद्रीय परिव्यय के साथ 2019-20 से 2023-24 की अवधि के लिए जल जीवन मिशन (जेजेएम) को मंजूरी दी थी और वित्त वर्ष 2024-25 के दौरान लगभग पूरी उपलब्ध निधि का उपयोग कर लिया गया है।

जेजेएम के तहत मिशन अवधि के दौरान जेजेएम के कार्यसंबंधी दिशानिर्देशों में यथाउल्लिखित

अनुमोदित मानदंडों के अनुसार धनराशि आवंटित की गई थी, जिसका अनुपात विवरण निम्नानुसार है:

- हिमालयी और पूर्वोत्तर राज्यों, विधानमंडल वाले संघ राज्य क्षेत्रों (उत्तराखंड सहित) के लिए 90:10,
- विधानमंडल रहित संघ राज्य क्षेत्रों के लिए 100%, और
- अन्य राज्यों के लिए 50:50

इस विभाग में केन्द्रीय हिस्से के अनुपात को कम करने से संबंधित कोई प्रस्ताव विचाराधीन नहीं है।

श्री अजय भट्ट : मान्यवर, उत्तराखंड एक पर्वतीय राज्य है और अक्सर आपदाओं की मार झेलता है। हमें काम करने के लिए मात्र चार महीने मिलते हैं। मैं माननीय प्रधानमंत्री जी को जेजेएम चलाने के लिए धन्यवाद देता हूं। इससे जहां तक कोई आम आदमी नहीं जा सकता था, वहां तक पानी पहुंच रहा है। परंतु, हमारे यहां एक समस्या यह आयी है कि पम्प लगने थे, लेकिन पैसा नहीं है, इसलिए पम्प नहीं लग पा रहे हैं। ओवरहेड टैंक बनने थे, लाइन बिछ गयी, लेकिन पैसा नहीं है। चूंकि उत्तर में यह कहा गया है कि हमने 90-10 के अनुपात में पूरा पैसा दे दिया है। राज्य सरकार का जो 10 का अनुपात था, वह राज्य सरकार ने तो पूरा दे दिया, लेकिन आपने जो उत्तर में बताया है, उसमें 90-10 के अनुपात में वित्तीय वर्ष 2025-26 में एक पैसा भी हमें नहीं मिला। इसलिए मान्यवर, इसमें चाहे जैसे भी हो या तो यहां से कोई टीम जाए, तो कोई देखे कि वहां लाइनें बिखरी पड़ी हैं। लोग-बाग कहते हैं कि यह कैसे काम हो रहा है। सरकार पैसा दे रही है, सरकार की नीयत साफ है, लेकिन जितना भी पैसा बचा हुआ है, उसको रिलीज किया जाना चाहिए। 90 प्रतिशत के योगदान के अनुसार हमें अभी 3568 और 3289 रुपये मिलने हैं। क्या यह धनराशि इसी वित्तीय वर्ष में रिलीज कर दी जाएगी, यह मैं मंत्री जी से जानना चाहता हूं?

श्री सी. आर. पाटिल : माननीय अध्यक्ष जी, जल जीवन मिशन हमारे देश के लिए एक बहुत ही महत्वपूर्ण प्रोजेक्ट माननीय प्रधान मंत्री जी ने किया था। आज तक करीब 15 करोड़ घरों में जल

जीवन मिशन के द्वारा पानी दिया गया है। बाकी राज्यों में 50 परसेंट धन केंद्र की ओर से दिया जाता है लेकिन उत्तराखंड और कुछ राज्यों में 90 परसेंट धन केंद्र सरकार की ओर से दिया जाता है। इस बार भी माननीय वित्त मंत्री जी ने 67 हजार करोड़ रुपये इसके लिए आवंटित किए हैं। लेकिन कई राज्यों से और कई एमपीज़ से बहुत सी कम्प्लेंट इसके बारे में आयी और माननीय प्रधान मंत्री मोदी साहब ने इसके बारे में अभी एक निर्देश दिया है और बार-बार दिया है कि यह योजना लोगों के घरों में पानी देने के लिए बनी है और पानी देना ही पड़ेगा। केवल पाइप बिछा कर, नल लगाकर या फोटो डालकर अगर छोड़ देंगे तो ऐसा नहीं चलेगा, उनके ऊपर एक्शन लिया जाएगा। मैं आपके माध्यम से बताना चाहता हूं कि अभी तक चार हजार लोगों पर, जिनमें कोई अधिकारी है, कोई मंत्री है, कोई कॉन्ट्रैक्टर है तो उसको ब्लैकलिस्ट किया गया है। राजस्थान के एक मंत्री तो कल तक जेल में थे। कई लोगों पर एक्शन लिया गया है। किसी को चार्जशीट दी गयी है। हम लोग एक स्कीम बनाकर, स्कीम के द्वारा ही पैसा देना चाहते हैं। अभी तक जितना पैसा दिया गया है, उसका हिसाब भी उनको जमा करना है, जिसका वैरिफिकेशन भी दें। जब तक वह नहीं देंगे, तब तक उनको पैसा देना हमारे लिए भी मुश्किल है। इसीलिए हमने केबिनेट से अभी तक मंजूरी नहीं मांगी है। जब तक यह नहीं होगा, हमने सभी मुख्यमंत्रियों को भी कहा है, सभी एमपीज़ को हमने अलग से बुलाकर कहा था कि आपकी जो भी कम्प्लेंट है, हम उसके ऊपर एक्शन लेंगे। माननीय प्रधान मंत्री जी ने तो 119 टीम बनाकर अलग-अलग राज्यों में, अलग-अलग स्कीम्स को चेक करने के लिए भेजा, उसके अंदर जो गलतियां या कमियां पायीं गयीं, उनके ऊपर एक्शन लेने के लिए हमने हर सीएस और सीएम को पत्र लिखकर बताया है। जब भी पूर्तता होगी, हमें केबिनेट से मंजूरी मिलेगी तो पैसा जरूर मिलेगा। इस स्कीम को पूरा करने के लिए माननीय प्रधान मंत्री जी तैयार हैं, लेकिन कोई भी गलती या गड़बड़ी इसमें स्वीकार नहीं की जाएगी, यह बात हमने पहले भी स्पष्ट की थी और अभी भी हम इस बात के बारे में स्पष्ट हैं कि जिस भी अधिकारी-कर्मचारी या कॉन्ट्रैक्टर ने गलत किया है, उसको बख्शा नहीं जाएगा। यह स्पष्ट निर्देश हमें माननीय प्रधान मंत्री जी की ओर से मिले हैं, जिस पर हम लोग काम करेंगे।

श्री अजय भट्ट: अध्यक्ष महोदय, आईएमआईएस के अनुसार इंटीग्रेटेड मैनेजमेंट इनफोर्मेशन सिस्टम में हमें 9735.55 करोड़ रुपये की परियोजना बनायी गयी। जिसमें योजना प्रमाणीकरण लागत 9426.05 करोड़ रुपये और भारत सरकार ने 309.05 करोड़ रुपये को अस्वीकार्य माना।

मान्यवर, मेरा निवेदन यह है कि अस्वीकार्य मानने का जो कारण है, वह कारण बताया जाए। हमारी 97 प्रतिशत जो योजनाएं हैं, जो टीम गयी थी, उसने उनको उचित माना है, ठीक माना है। इसलिए जो खराब है, वह काट दी जाए और अच्छी है, उसका पैसा दे दिया जाए। जिस कॉन्ट्रैक्टर ने बनाया है, उसको ब्लैकलिस्ट किया जाए और जो अधिकारी उसके साथ सहभागिता कर रहा है, उसे सस्पेंड किया जाए।

श्री सी. आर. पाटिल : महोदय, जो टीम गयी थी और उसने जो भी कमियां पायीं, उस पर एक्शन लेने के लिए स्टेट को कहा है। अभी तक सभी स्टेट्स को जो पूर्तता करनी चाहिए, वह नहीं की है, हमने उनको रिमाइंडर भी दिया है। सभी मंत्रियों को बुलाकर उनके साथ बात की है और जैसे ही यह पूर्तता होगी, उसको पैसा दिया जाएगा। जो सैंक्शन है, जिसकी डीपीआर स्टेट बनाता है, उस डीपीआर के आधार पर उनको पैसा दिया जाएगा। लेकिन काम पूरा करना होगा, इसका उन्हें ध्यान रखना होगा।

कुमारी सैलजा: महोदय, सबसे पहले मैं अपने साथी माननीय भट्ट जी के साथ सहमति जताऊंगी कि उन्होंने जो सवाल उत्तराखंड के बारे में पूछा है, माननीय मंत्री जी उसका जवाब नहीं दे रहे हैं और घुमा-फिराकर सारे देश की बात करने लग जाते हैं और उत्तराखंड के लोगों के साथ जो भेदभाव हो रहा है, उसका एक भी जवाब नहीं आ रहा है।

माननीय अध्यक्ष : आप अपना प्रश्न पूछिए।

कुमारी सैलजा: सर, मेरा सवाल है कि हरियाणा में जल जीवन मिशन के तहत आज भी, 11 साल हो गए हैं वहां पर इनकी सरकार को और केंद्र में भी भाजपा की सरकार है, वहां भी भाजपा की सरकार है, मेरी अपनी कांस्टिट्यूएन्सी सिरसा में ऐसे गांव हैं, जहां आज तक पीने का पानी नहीं है। राज्य सरकार क्या कर रही है और केंद्र सरकार क्या कर रही है? हरियाणा में आज भी गांवों में पीने

का पानी क्यों नहीं मिल रहा है?

माननीय अध्यक्ष: आपका प्रश्न क्या है?

कुमारी सैलजा: सर, मेरा सवाल यही है कि लोगों को पीने का पानी क्यों नहीं मिल रहा है? यह इतनी बड़ी-बड़ी बातें घुमा-फिराकर कर रहे।

श्री सी. आर. पाटिल: माननीय अध्यक्ष महोदय, पूरे देश भर में 15 करोड़ घरों में पानी दिया गया है। इसके अलावा और चार करोड़ घरों में पानी देने की योजना चल रही है। ... (व्यवधान) उसके अंदर हरियाणा और उत्तराखंड भी आ जाता है। उसमें हर स्टेट आ जाता है। मगर जहां पर स्टेट ने अपना काम ठीक से नहीं किया है, वहां पर अभी उनको पैसा नहीं मिला है। लेकिन, हर जगह पर जितना पैसा आवंटित करने के लिए सैंक्शन किया गया है, वह पूरा पैसा उनको दिया जा रहा है। जहां पर काम रुका हुआ है, जहां उन्होंने सैंक्शन लिया और पैसा नहीं उठाया, वहां कुछ जगहों पर काम रुका हुआ है। मैंने उत्तराखंड के लिए कहा है कि 90 परसेंट पैसा सेंट्रल गवर्नमेंट दे रही है और सिर्फ 10 परसेंट पैसा स्टेट लगा रही है। ... (व्यवधान)

माननीय अध्यक्ष: ऐसा नहीं है, माननीय मंत्री जी आपको स्पष्ट जवाब दे रहे हैं।

श्री सी. आर. पाटिल : हरियाणा के अंदर भी जहां पानी का स्रोत कम है, जिस समय योजना शुरू की गई थी, उस समय पानी का स्रोत ठीक से नहीं देखा गया था। हमने वहां से रिपोर्ट ली कि हर गांव में हर योजना को सफल करने के लिए कौन-सी जगह पर पानी का स्रोत है। सरफेस वाटर से पानी देने के लिए हमें एक्स्ट्रा पैसा खर्च करना पड़ा है। यह सब करके पानी देने के लिए योजना बनाई गई है। हरियाणा को पूरा पानी देने के लिए पूरी कोशिश चल रही है और पानी देने की योजना को स्टेट गवर्नमेंट इम्प्लीमेंट कर रही है। हम उनको टेक्निकल और आर्थिक सहायता दे रहे हैं। यह योजना उसी के आधार पर चल रही है।

माननीय अध्यक्ष : प्रश्न संख्या 66, श्री बिप्लब कुमार देब जी।

SCHOLARSHIP SCHEMES FOR TRIBALS

***66. SHRI BIPLAB KUMAR DEB:**

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:-

- (a) the details of scholarship schemes being implemented by the Government to ensure that tribal communities have greater access to quality education;
- (b) the total amount of funds released by the Government under the pre-matric and post- matric scholarship schemes during the financial years 2023–24 and 2024–25; and
- (c) the number of such scholarship schemes under implementation in Tripura along with the number of students benefited therefrom, district-wise?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM):

- (a) to (c): A **Statement** is laid on the Table of the House.

STATEMENT

(a): Ministry of Tribal Affairs is implementing the following Scholarship Schemes to ensure that tribal communities have greater access to quality education: -

- i) Pre-Matric Scholarship for ST students (Class IX and X)
- ii) Post Matric Scholarship for ST students (Class XI and above)
- iii) National Fellowship for Higher Education for ST students.
- iv) National Scholarship for Higher Education for ST students (Top Class)
- v) National Overseas Scholarship for ST students.

Out of the schemes mentioned above, the scholarship schemes at Sl.No

(i) to (ii) are Centrally Sponsored Schemes and implemented through respective

State/UT. Both Pre & Post Matric Scholarship Schemes are open ended Schemes wherein scholarships are given to all eligible students for pursuing studies from class 9th to Post-Graduation courses whose parental income is not more than Rs. 2.5 lakh per annum. The inviting of applications, verification, selection of beneficiaries and disbursement of scholarship amount is the responsibility of the respective State/UT. The Ministry of Tribal Affairs, releases central share funds to States/UTs based on proposals submitted by them and after examining financial and physical progress. State Governments/Union Territory Administrations disburse the scholarship amount to all the eligible ST Student's bank account through DBT mode.

The Schemes at Sl. No. (iii) to (v) are Central Sector Schemes implemented by the Ministry of Tribal Affairs. There are no state-wise allocation of slots and funds under these Central Sector Schemes. Under National Fellowship and Scholarship for Higher Education for ST students, funds are directly released to the Students/Institutions through DBT mode, whereas Schemes at Sl.No. (v) National Overseas Scholarship for ST students is implemented through the Ministry of External Affairs (MEA), the funds are released to ST students studying abroad through Embassies, further Ministry of Tribal Affairs reimburse the funds to MEA.

(b): the total amount of fund released by the Ministry of Tribal Affairs under the Centrally Sponsored Schemes of pre-matric and post-matric scholarship for ST students during the financial year 2023-24 and 2024-25 is given below:-

Scheme Name	Total fund released during FY 2023-24	Total fund released during FY 2024-25
Pre-Matric Scholarship for ST students	Rs.308.60 Crore	Rs.163.69 Crore
Post-Matric Scholarship for ST students	Rs.2668.69 Crore	Rs.2598.34 Crore

(c): As informed by State Govt. of Tripura, the number of beneficiaries in Tripura, district-wise, under the Centrally Sponsored Schemes of Pre-Matric and Post-Matric Scholarship for ST students during the year 2023-24 and 2024-25 is given in the table below:-

ST Post-Matric Scholarship for ST students			
Sl. No.	District Name	2023-24	2024-25 (till date)
		No. of beneficiaries	Nos. benefitted
1	Dhalai	4901	4599
2	Gomati	6917	6516
3	Khowai	4925	4618
4	North	1583	1411
5	Sepahijala	4043	3714
6	South	4724	5226
7	Unakoti	1297	1246
8	West	5288	4957
	Total	33678	32287

ST Pre-Matric (IX-X) Scholarship for ST students			
Sl. No.	District Name	2023-24	2024-25 (till date)
		Nos. benefitted	Nos. benefitted
1	Dhalai	2449	2605
2	Gomati	2365	2071

3	Khowai	1469	1483
4	North	700	727
5	Sepahijala	979	958
6	South	1742	2255
7	Unakoti	660	612
8	West	1237	1325
	Total	11601	12036

Further, the number of beneficiaries from Tripura, district-wise, under the Central Sector Schemes implemented by Ministry of Tribal Affairs during the year 2023-24 and 2024-25 is given in the table below: -

District wise number of beneficiaries of Tripura Under National Scholarship (Top Class) Scheme for ST Students			
Sl. No.	District Name	2023-24	2024-25
1	DHALAI	11	29
2	GOMATI	5	26
3	KHOWAI	13	23
4	NORTH TRIPURA	1	1
5	SEPAHIJALA	13	32
6	SOUTH TRIPURA	14	30
7	UNAKOTI	3	5
8	WEST TRIPURA	37	89
Total		97	235

District wise number of beneficiaries of Tripura Under National Fellowship (NFST) Scheme for ST students			
Sl. No.	District Name	2023-24	2024-25
1	DHALAI	7	8
2	GOMATI	5	8

3	KHOWAI	5	5
4	NORTH TRIPURA	3	3
5	SEPAHIJALA	3	4
6	SOUTH TRIPURA	4	5
7	UNAKOTI	2	2
8	WEST TRIPURA	17	16
TOTAL		46	51

District wise number of beneficiaries of Tripura Under National Overseas Scholarship (NOS) Scheme for ST students			
Sl. No.	District Name	2023-24	2024-25
1	DHALAI	1	-
TOTAL		1	0

श्री बिप्लब कुमार देब: माननीय अध्यक्ष महोदय, मेरा पहला सप्लीमेंट्री क्वेश्चन है कि जो प्री मैट्रिक और पोस्ट मैट्रिक स्कॉलरशिप दी जाती है, नार्थ ईस्ट के राज्यों के लिए 90 परसेंट सेंट्रल गवर्नमेंट देती है और 10 परसेंट शेयर स्टेट गवर्नमेंट देती है। नार्थ-ईस्ट के राज्यों के पास रेवेन्यू इनकम नहीं है। स्टेट रेवेन्यू कम है। वह नगण्य के बराबर है।

मेरा माननीय मंत्री जी से निवेदन है कि क्या सरकार के पास कोई ऐसा प्रपोजल है कि नार्थ-ईस्ट राज्यों के लिए 100 परसेंट प्री मैट्रिक और पोस्ट मैट्रिक स्कॉलरशिप दे दी जाए?

श्री जुएल ओराम: अध्यक्ष महोदय, 10 परसेंट स्कॉलरशिप की संख्या 5 है। प्री मैट्रिक स्कॉलरशिप, जो क्लास 9 और 10 के लिए तथा पोस्ट मैट्रिक स्कॉलरशिप क्लास 11 और उसके ऊपर के लिए है, ये दो स्कॉलरशिप्स 90 और 10 रेश्यो में हैं। बाकी, तीन स्कॉलरशिप्स, नेशनल फेलोशिप फॉर हायर एजुकेशन, नेशनल स्कॉलरशिप फॉर हायर एजुकेशन एंड टॉप क्लास ओवरसीज़ के लिए है। ये सेंट्रल सेक्टर स्कीम्स हैं। इसमें हम 100 परसेंट देते हैं। अभी तक दूसरे स्टेट्स के लिए भारत सरकार और राज्य सरकार का 75 और 25 का रेश्यो है। नार्थ-ईस्ट के लिए रेश्यो 90 और 10 है। अभी तक यही चल रहा है। भारत सरकार द्वारा आगे ऐसी कोई व्यवस्था होगी तो उस पर विचार

किया जाएगा, लेकिन अभी ऐसा कोई कोई विचार नहीं है। अभी रेश्यो 90 और 10 है। 10 परसेंट राज्य सरकार को देना होगा। अभी तक यही स्थिति है।

श्री बिप्लब कुमार देब: अध्यक्ष महोदय, मेरा दूसरा सप्लीमेंट्री क्वेश्चन यह है कि वर्ष 2019-20 से प्री मैट्रिक और पोस्ट मैट्रिक स्कॉलरशिप दी जाती हैं, वर्ष 2019-20 में ही रिव्यू करके इसकी राशि तय हुई थी। अभी उसको पांच साल हो गए हैं। क्या माननीय मंत्री जी के पास उसको बढ़ाने का कोई प्रपोजल है?

श्री जुएल ओराम: अध्यक्ष महोदय, अभी ऐसी कोई स्कॉलरशिप पेंडिंग नहीं है। अभी हम अप-टू-डेट वर्ष 2023-24 का प्री मैट्रिक स्कॉलरशिप 308.6 करोड़ रुपये और वर्ष 2024-25 का 163.69 करोड़ रुपये दे चुके हैं और पोस्ट मैट्रिक स्कॉलरशिप का 2668.69 करोड़ रुपये और वर्ष 2024-25 का 2598.34 करोड़ रुपये दे चुके हैं। हमारे पास कुछी भी पेंडिंग नहीं है। अगर राज्य सरकार पेंडिंग के बारे में मांगेगी तो हम देंगे। जहां तक पुराने रिवीजन की बात है, उसके बारे में हमारे पास कोई इंफॉर्मेशन नहीं है। मैं इस बारे में जानकारी लिखित रूप में माननीय सदस्य को दे दूंगा।

SHRI SALENG A. SANGMA: Thank you, Mr. Speaker, Sir, for giving me this opportunity.

Whenever Centre is sending money to the State, it gets stuck in the State. They do not release the fund at the earliest. The money which has been sent to the State was released to the students recently only. Now, I would like to ask this. Is there any interest incurred by the State when they keep the money for a very, very long time instead of directly transferring the money to the students? Even now, they have given it partly. If the Centre is releasing 100 per cent money, why is the State reluctant to release directly to the students? We know that there is a federal structure that is running the Government, but at least there should be some directions from the State Government itself to send the money

directly to the students. They should not keep the money as to get the interest.

This is a malpractice.

श्री जुएल ओराम : सर, फेडरल स्ट्रक्चर में हमें राज्यों को पैसा देना पड़ रहा है, लेकिन आगे चलकर हम इसका उपाय सोच रहे हैं। माननीय सदस्य ने सही बात बताई है कि हम पैसा राज्यों को दे देते हैं। राज्य सरकार उस पैसे को 1 साल या 6 महीना अपनी ट्रेजरी में रखती है। हम अभी एक पूल बनाएंगे, तो उस पैसे को राज्य सरकारें यूज नहीं कर सकती हैं। वह पैसा खर्च करना अनिवार्य है, उसके बाद ही हम यहां से पैसा देंगे, नहीं तो नहीं देंगे। अभी जो यूटिलाइजेशन सर्टिफिकेट का सिस्टम है, उसमें बहुत गड़बड़ी है, राज्य सरकारें इसमें बहुत डिले करती हैं। हम उन्हें चिढ़ी लिखते रहते हैं, लेकिन वह नहीं करती हैं। इसके लिए भारत सरकार उपाय सोच रही है, यह समस्या जल्दी ही हल हो जाएगी। इसके लिए मैं माननीय सदस्य को आश्वासन करता हूँ।

माननीय अध्यक्ष: प्रश्न संख्या 67.

श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर – उपस्थित नहीं।

श्री मियां अल्ताफ अहमद।

पीएम-जनमन का कार्यान्वयन

***67. #श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:**

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने वर्ष 2023-24 से 2025-26 के लिए प्रधान मंत्री जनजाति आदिवासी न्याय महाभियान (पीएम-जनमन) के अंतर्गत वर्ष-वार लक्ष्य निर्धारित किए हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) पीएम-जनमन के अंतर्गत गैर-विद्यतीकृत घरों के विद्यतीकरण और मोबाइल अथवा दूरसंचार

Since Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalker was not present, hence Hon'ble Speaker asked the Hon'ble Minister to lay the reply and allowed Shri Mian Altaf Ahmad to ask the Supplementary Question.

कनेक्टिविटी से संबंधित कार्यों सहित 4जी या 5जी प्रौद्योगिकी टावर लगाने की वर्तमान स्थिति क्या है; और

(ग) महाराष्ट्र में वर्ष 2023-24 से आज तक पीएम-जनमन के अंतर्गत स्वीकृत, चल रहीं और पूरी की गई परियोजनाओं का ब्यौरा क्या है और उनकी संख्या कितनी है?

जनजातीय कार्य मंत्री (श्री जुएल ओराम):

(क) से (ग): **विवरण** सभा पटल पर रख दिया गया है।

विवरण

(क): प्रधानमंत्री जनजाति न्याय महा अभियान (पीएम जनमन) के उद्देश्यों को 9 संबंधित मंत्रालयों द्वारा कार्यान्वित 11 उपायों के माध्यम से पूरा किया जा रहा है। मिशन को 2023 से 2026 की अवधि के लिए अनुमोदन दिया गया है और मिशन लक्ष्य, मंत्रालय-वार, **अनुबंध-I** में दिया गया है।

(ख): अभियान के तहत, शुरुआत से लेकर अब तक अविद्युतीकृत घरों के विद्युतीकरण और मोबाइल अथवा दूरसंचार सम्पर्क (कनेक्टिविटी) के संबंध में हुई प्रगति **अनुबंध-II** में दी गई है।

(ग): अभियान के तहत, महाराष्ट्र राज्य में इसके शुरुआत से लेकर अब तक हुई प्रगति **अनुबंध-III** में दी गई है।

अनुबंध-I

पीएम-जनमन के तहत लक्ष्य

मंत्रालय का नाम	गतिविधि	मिशन लक्ष्य (2023-2026)
ग्रामीण विकास मंत्रालय	पक्के घरों का प्रावधान	4.90 लाख घर
	संपर्क सड़कें	8000 किमी सड़क
स्वास्थ्य एवं परिवार कल्याण मंत्रालय	सचल औषधालय इकाई	1000 एमएमयू (733 एमएमयू सभी को कवर करने के लिए पर्याप्त)
जल शक्ति मंत्रालय	पाइप से जलापूर्ति	19375 गांव

महिला एवं बाल विकास मंत्रालय	आंगनवाड़ी केंद्रों का निर्माण और संचालन	2500
शिक्षा मंत्रालय	छात्रावासों का निर्माण और संचालन	500
विद्युत मंत्रालय	अविद्युतीकृत आवासों का विद्युतीकरण	145083 आवास
नवीन और नवीकरणीय ऊर्जा मंत्रालय	नवीन सौर ऊर्जा योजना के तहत आवासों को मंजूरी	ऑफ ग्रिड के लिए पात्र लाभार्थियों की पहचान के अनुसार
दूरसंचार मंत्रालय	मोबाइल टावरों की स्थापना	4543 बस्तियों का कवरेज
जनजातीय कार्य मंत्रालय	बहुउद्देशीय केंद्र	1000
	वीडीवीके की स्थापना	500

अनुबंध-II

अविद्युतीकृत आवासों के विद्युतीकरण और मोबाइल या दूरसंचार संपर्क (कनेक्टिविटी) के संबंध में पीएम-जनमन की प्रगति (24 नवंबर 2025 तक)

मंत्रालय का नाम	गतिविधि	मिशन लक्ष्य (2023-2026)	स्वीकृति विवरण	वास्तविक उपलब्धियाँ
विद्युत मंत्रालय	अविद्युतीकृत आवासों का विद्युतीकरण	145083 आवास	145083 आवास	134102 आवास विद्युतीकृत
नवीन और नवीकरणीय ऊर्जा मंत्रालय	नवीन सौर ऊर्जा योजना के तहत आवासों को मंजूरी	ऑफ ग्रिड के लिए पात्र लाभार्थियों की पहचान के अनुसार	8911 आवास	5814 आवास विद्युतीकृत
दूरसंचार मंत्रालय	मोबाइल टावरों की स्थापना	4543 बस्तियों का कवरेज	4015 बस्तियों के कवरेज के	2944 बस्तियाँ कवर की गईं

			लिए योजना बनाई	
# मंत्रालय द्वारा दी गई जानकारी के अनुसार				

अनुबंध-III

महाराष्ट्र राज्य में पीएम-जनमन की प्रगति (24 नवंबर 2025 तक)

मंत्रालय		
ग्रामीण विकास मंत्रालय	मंजूर किए गए घर (संख्या)	54236
	पूरे हुए घर (संख्या)	13754
ग्रामीण विकास मंत्रालय	मंजूर सड़कें (किमी)	50.14
	पूरी हुई सड़कें (किमी)	-
स्वास्थ्य और परिवार कल्याण मंत्रालय	संचालित हुए एमएमयू (संख्या)	84
जल शक्ति मंत्रालय	मंजूर किए गए गाँव (संख्या)	2764
	परिपूरित गाँव (संख्या)	1529
महिला एवं बाल विकास मंत्रालय	मंजूर किए गए एडब्ल्यूसी (संख्या)	178
	संचालित हुए एडब्ल्यूसी (संख्या)	178
शिक्षा मंत्रालय	मंजूर किए गए हॉस्टल (संख्या)	25
	हॉस्टल का काम शुरू हुआ (संख्या)	4
विद्युत मंत्रालय	मंजूर किए गए आवास (संख्या)	9216
	विद्युतीकृत आवास (संख्या)	9216
दूरसंचार मंत्रालय	कवरेज के लिए प्लान की गई बस्तियां (संख्या)	417
	कवर की गई बस्तियां (संख्या)	322
जनजातीय कार्य मंत्रालय	मंजूर एमपीसी (संख्या)	121
	पूरे हुए एमपीसी (संख्या)	62
	मंजूर वीडिवीके (संख्या)	40
	कार्य प्रारम्भ (संख्या)	40

श्री मियां अल्ताफ अहमद : सर, मैं आपके द्वारा माननीय मंत्री जी जो यहां पर हैं, उनसे पूछना

चाहता हूं कि हमारे मुल्क में बहुत सारे ऐसे ट्राइबल एरियाज़ हैं, जहां पर अभी तक बिजली की सहूलियत नहीं पहुंची है, मोबाइल टावर्स की सहूलियत नहीं पहुंची है, सोलर लाइट्स का जो प्रोग्राम है वह नहीं पहुंचा है। खास तौर पर मैं जम्मू और कश्मीर का जिक्र करना चाहूंगा। मैं माननीय मंत्री जी के नोटिस में लाना चाहता हूं कि वह इसकी तरफ पूरा ध्यान दें, खास तौर पर उनके लिए जो अपने लाइवस्टॉक के साथ रिज में जाते हैं, अपने माल और मवेशी के साथ जाते हैं उनको मोबाइल टावर की कोई फैसिलिटी नहीं है, उनको सोलर लाइट्स की कोई फैसिलिटी नहीं है और उसके साथ-साथ जो बिजली का मामला है, उन लोगों के पास आज तक बिजली नहीं पहुंची है। क्या आपके पास कोई प्रोग्राम है कि उनको आने वाले समय में जितनी जल्दी हो सके, उन तक बिजली पहुंचे।

धन्यवाद।

श्री जुएल ओराम : सर, माननीय सदस्य ने जो प्रश्न किया है, वह 'पीएम जनमन योजना' से संबंधित है। पीएम जनमन का मतलब, जो 75 पार्टिकुलरली वल्लरेबुल ट्राइबल ग्रुप्स (पीबीटीजी) हैं, उनके लिए है। उसमें 9 मंत्रालय काम कर रहे हैं, रूरल डेवलपमेंट, हेल्थ एंड फैमिली वेलफेयर, जलशक्ति, वूमैन एंड चाइल्ड, एजुकेशन, पावर, रिन्युएबल एनर्जी और कम्युनिकेशन एंड ट्राइबल अफेयर्स। हमने जो हाउसहोल्ड टारगेट लिया था, वह 1,45,083 विलेजेज़ का है, उसमें से करीब 9000 विलेजेज़ में हमने दिया है। जम्मू-कश्मीर का पार्टिकुलरली पीबीटीजी नहीं है, लेकिन माननीय सदस्य को मैं एक सुझाव देना चाहता हूं कि अभी जो धरती आबा प्रोग्राम लांच हुआ है यह 63,000 गांव में किया जाएगा और 17 मंत्रालय और 25 इंटरवेंशन इसमें हैं। उसमें इलेक्ट्रिफिकेशन भी है, वाटर सप्लाई भी है और बाकी चीजें भी हैं। माननीय सदस्य अपने एरिया का देख लें, अगर वहां के गांव उसमें इन्कलूड हैं, तो उसके लिए चिट्ठी लिख दीजिए, नहीं तो मैं उन्हें लिखकर दे दूंगा। अगर उस क्षेत्र के गांव उसमें नहीं है, तो आगे चलकर वह उसमें होंगे। यह तीन साल का प्रोग्राम है। भारत सरकार इसमें 80,000 करोड़ रुपये खर्च करेगी। भारत सरकार में इतना बड़ा खर्च जनजाति के लिए कभी नहीं हुआ था। माननीय प्रधान मंत्री जी ने स्पेशियली धरती आबा प्रोग्राम 2 अक्टूबर को

हजारीबाग से लांच किया था और यह चल रहा है ।... (व्यवधान) 750 डिस्ट्रिक्ट्स में से 549 डिस्ट्रिक्ट्स, 2911 ब्लॉक्स और 63,843 गांव इसमें इन्कलूड हैं, इसमें जम्मू कश्मीर के भी होंगे, अभी उसके आंकड़े मेरे पास नहीं हैं । मैं लिखित रूप में उनको उस एरिया का दे सकता हूं ।

श्री अनन्त नायक : मैं माननीय प्रधान मंत्री और ट्राइबल मिनिस्टर को धन्यवाद देता हूं कि किसी सरकार ने पीवीटी ट्राइब के ग्राउंड लेवल पर डेवलपमेंट के लिए पहली बार सोचा है । हम वहां पर होने वाले खर्च को देखते हैं तो उसके पर्सेंट के आधार पर खर्च नहीं हो रहा है । जिला लेवल पर या ब्लॉक लेवल पर, जहां पीवीटी ट्राइब है, वहां 9 मिनिस्ट्री के साथ मिलकर ट्राइबल डिपार्टमेंट अच्छे तरीके से काम कर सकता है और प्राइम मिनिस्टर की सोच को पूरा कर सकता है ।

श्री जुएल ओराम : इसके लिए श्री टियर मॉनीटरिंग सिस्टम है । मैं उसका चेयरमैन हूं । कैबिनेट सेक्रेटरी स्वयं इसे देखते हैं और चीफ सेक्रेटरी स्टेट लेवल पर इसकी डायरेक्ट मॉनीटरिंग कर रहे हैं । यह रियल टाइम मॉनीटरिंग है । यह ऑनलाइन पोर्टल में है और जियो टैग भी है । कोई काम हो गया तो वह उसे अपलोड करेगा और नहीं हुआ तो वह पकड़ा जाएगा । इसकी बहुत सख्त मॉनीटरिंग हो रही है । श्री टियर मॉनीटरिंग सिस्टम में बहुत पक्का काम हो रहा है । इसमें 75 पर्सेंट एचीवमेंट है और 25 पर्सेंट काम बाकी है । हमें इसको आगे पूरा कर देंगे ।

DR. SHASHI THAROOR: In February 2025, Kerala's Government cut funding for 27 out of the 49 tribal welfare schemes in the States due to the financial crisis affecting the State Government. I am just wondering to see is there some way that the Central Government can help and compensate when the State Government is not able to fulfil its duties towards the tribal people. Is there any way? For example, the benefits of PM JANMAN could be extended to Kerala. Similarly, when it comes to tribal scholarships, we have a number of tribal students who are really affected by the financial incapacity of the State Government to fulfil their commitments. Nearly 27 out of 49 schemes have been

dramatically slashed. Can the Centre help?

श्री जुएल ओराम: सर, जो रेगुलर स्कीम है, वह स्टेट गवर्नमेंट को जा रही है। दो स्पेशल स्कीम्स हैं - पीएम जनमन और धरती आबा। All are implemented by the Central Ministry. इसमें स्टेट का इनवॉल्वमेंट ज्यादा नहीं है। इसे डायरेक्टली सेंट्रल मिनिस्ट्री कर रही है। उदाहरणस्वरूप, मिनिस्ट्री ऑफ रूरल डेवलपमेंट पीएम जनमन में 54,236 हाउसहोल्ड बनाएगा। इसे आरडी मिनिस्ट्री करेगी। उसमें राज्य सरकार का कोई निर्णय नहीं है। इसमें से 13 हजार कंप्लीट हैं। इसी तरह से रूरल रोड 5,114 किलोमीटर बनेगी, जिसमें ऑलमोस्ट काम चालू हो गया है। इसमें राज्य सरकार का इनवॉल्वमेंट नहीं है। पीएम जनमन और धरती आबा, दोनों सेंट्रल सैक्टर स्कीम्स हैं, जिनको सेंट्रल गवर्नमेंट डायरेक्ट कर रही है। एससीए टू टीएसपी, आर्टिकल 275 और बाकी जो स्कीम्स हैं, इसके पहले जो स्कॉलरशिप का क्वेश्चन था, उनमें राज्य सरकार का इनवॉल्वमेंट है और उतना पर्सेंट उन्हें देना पड़ेगा। फेडरल स्ट्रक्चर में राज्य सरकार जब अधिकार मानते हैं तो उनको थोड़ा देना ही पड़ेगा। इसका कोई उपाय नहीं है।

माननीय अध्यक्ष : प्रश्न संख्या 68, श्री पी. सी. मोहन जी।

GROWTH, SAFETY AND REGULATION OF ELECTRIC VEHICLES

***68. SHRI P. C. MOHAN:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the growth in registration and sales of electric two-wheelers and electric cars in the country since the launch of major electric vehicle policies including the latest figures thereof, year-wise;
- (b) the total number of electric vehicles registered in Karnataka particularly in Bengaluru along with their share in the country's overall electric vehicle fleet;
- (c) whether the Government is aware of recent accidents and fire incidents

involving electric vehicles and the concerns raised regarding battery and passenger safety, if so, the details thereof;

(d) the details of safety standards, testing protocols and monitoring mechanisms currently in place to ensure the safe use of electric vehicles; and

(e) the steps being taken by the Government to enhance charging infrastructure, promote adoption of electric vehicles and improve safety compliance through collaboration with manufacturers and State Governments?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (ड): **विवरण** सभा पटल पर रख दिया गया है।

विवरण

(क): वाहन में उपलब्ध जानकारी के अनुसार इलेक्ट्रिक दोपहिया पंजीकृत वाहनों का ब्यौरा **अनुबंध-I** में संलग्न है। वाहन में उपलब्ध जानकारी के अनुसार हल्के मोटर वाहन, हल्के यात्री वाहन, चार पहिया (अमान्य कैरिज) श्रेणी के तहत पंजीकृत इलेक्ट्रिक चार पहिया वाहनों का विवरण **अनुबंध-II** में संलग्न है।

(ख): पंजीकृत इलेक्ट्रिक वाहनों की कुल संख्या निम्नानुसार है:

कैलेंडर वर्ष	पंजीकृत इलेक्ट्रिक वाहनों की कुल संख्या (कर्नाटक)	पंजीकृत इलेक्ट्रिक वाहनों की कुल संख्या (बैंगलूरु जिला)
2020	9,686	7,354
2021	33,289	19,631
2022	95,741	58,450
2023	1,52,313	91,128
2024	1,77,646	1,00,150
2025- 27 नवंबर, 2025 तक	1,69,704	91,693

(ग) से (ड.): सरकार के सड़क परिवहन और राजमार्ग मंत्रालय ने एल, एम और एन श्रेणी के इलेक्ट्रिक

पावर ट्रेन वाहनों की ट्रेक्शन बैटरी के लिए तकनीकी आवश्यकताओं को निर्धारित करने के लिए ऑटोमोटिव उद्योग मानकों, एआईएस: 156 [एल श्रेणी इलेक्ट्रिक पावर ट्रेन वाहन के लिए विशिष्ट आवश्यकताएं (चार पहियों से कम का मोटर वाहन और क्वाड्रिसाइकिल)] और एआईएस: 038 (संशो. 2) [एम श्रेणी के लिए विशिष्ट आवश्यकताएं, (यात्री को ले जाने के लिए उपयोग किए जाने वाले कम से कम चार पहियों वाला एक मोटर वाहन) एन श्रेणी इलेक्ट्रिक पावर ट्रेन वाहन (माल ले जाने के लिए उपयोग किए जाने वाले कम से कम चार पहियों वाला एक मोटर वाहन)] में संशोधन किया है। इन मानकों को मार्च, 2023 से लागू किया गया है। इलेक्ट्रिक वाहनों के प्रोटोटाइप/कंपोनेंट का परीक्षण निम्नलिखित के लिए किया जाता है:

- क) ओवर चार्ज/डिस्चार्ज सुरक्षा
- ख) ओवर करंट / शॉर्ट सर्किट सुरक्षा
- ग) अधिक तापमान सुरक्षा
- घ) वोल्टेज कटऑफ
- ड.) बैटरी प्रबंधन प्रणाली (बीएमएस)
- च) थर्मल प्रसार आदि की रोकथाम

सड़क परिवहन और राजमार्ग मंत्रालय द्वारा अधिसूचित मानकों के अनुपालन के लिए केंद्रीय मोटर यान नियमावली, 1989 के नियम 126 के तहत अधिसूचित परीक्षण एजेंसियों द्वारा परीक्षण किए जाते हैं।

सरकार के विद्युत मंत्रालय ने दिनांक 17 सितंबर 2024 को "इलेक्ट्रिक वाहन चार्जिंग अवसंरचना (इंफ्रास्ट्रक्चर) की स्थापना और उनके संचालन के लिए दिशानिर्देश-2024" जारी किए हैं, जिसमें बैटरी स्वैपिंग/चार्जिंग स्टेशनों सहित कनेक्टेड और इंटरऑपरेबल ईवी चार्जिंग इंफ्रास्ट्रक्चर नेटवर्क तैयार करने के लिए मानकों और प्रोटोकॉल की रूपरेखा दी गई है।

देश में इलेक्ट्रिक वाहनों (ईवी) को अपनाने को बढ़ावा देने के लिए सरकार के सड़क परिवहन और राजमार्ग मंत्रालय में निम्नलिखित कदम उठाए गए हैं:

- (i) का.आ. 5333(अ), दिनांक 18 अक्टूबर, 2018 के माध्यम से जारी अधिसूचना में बैटरी चालित परिवहन वाहनों को परमिट की आवश्यकताओं से छूट दी गई है।
- (ii) सा.का.नि. 525(अ), दिनांक 2 अगस्त, 2021 के माध्यम से जारी अधिसूचना में बैटरी चालित वाहनों को पंजीकरण प्रमाण पत्र जारी करने या उनके नवीनीकरण और नए पंजीकरण चिह्न के असाइनमेंट के उद्देश्य से शुल्क के भुगतान से छूट दी गई है।
- (iii) बिना किसी परमिट शुल्क के भुगतान के बैटरी चालित वाहनों के लिए अखिल भारतीय पर्यटक परमिट जारी करने के लिए सा.का.नि. 302(अ), दिनांक 18 अप्रैल, 2023 के माध्यम से अधिसूचना जारी की गई है।
- (iv) सा.का.नि.167(अ), दिनांक 1 मार्च, 2019 के माध्यम से वाहनों के लिए हाइब्रिड इलेक्ट्रिक सिस्टम या इलेक्ट्रिक किट की रेट्रो-फिटमेंट के लिए अधिसूचना जारी की गई है और उनके अनुपालन मानक ऑटोमोटिव उद्योग मानक (एआईएस) 123 के अनुसार होंगे।
- (v) सा.का.नि. 749 (अ), 7 अगस्त, 2018 के माध्यम से जारी की गई अधिसूचना में बैटरी चालित वाहनों के लिए पंजीकरण चिह्न को परिवहन वाहनों हेतु हरी पृष्ठभूमि पर पीले रंग में और अन्य सभी मामलों के लिए, हरी पृष्ठभूमि पर सफेद रंग में अधिसूचित किया है।
- (vi) बगैर बैटरी के दो पहिया इलेक्ट्रिक वाहनों की बिक्री और पंजीकरण के संबंध में सभी राज्यों और संघ राज्य क्षेत्रों को 12 अगस्त, 2020 को एक परामर्शी जारी की गई है।
- (vii) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण सड़क प्रयोक्ताओं और ट्रक चालकों के लिए राष्ट्रीय राजमार्गों और एक्सप्रेसवे के साथ लगभग 40-60 किलोमीटर के अंतराल पर सार्वजनिक सुविधाएं जैसे भोजनालय, शौचालय, पेयजल, पार्किंग, ईंधन भरने के स्टेशन, ईवी चार्जिंग स्टेशन, अल्पकालिक आवास आदि उपलब्ध कराने हेतु एनएचएलएमएल के माध्यम से मार्गस्थ सुविधाओं के विकास की कल्पना करता है।

1 हेक्टेयर से अधिक क्षेत्र वाले मार्गस्थ सुविधा स्थलों के लिए अनिवार्य सुविधा के रूप में ईवी चार्जिंग स्टेशनों का प्रावधान किया गया है।

अब तक, 513 मार्गस्थ सुविधा स्थलों का कार्य सौंप दिया गया है, जिनमें से 110 स्थल पहले से ही संचालित हैं और 64 संचालित सुविधाओं पर ईवी चार्जिंग स्टेशन शुरू किए गए हैं। सरकार के भारी उद्योग मंत्रालय ने अखिल भारतीय आधार पर पर्याप्त संख्या में ईवी चार्जिंग स्टेशनों की स्थापना के लिए पीएम ई-ड्राइव योजना के तहत 2,000 करोड़ रुपये आवंटित किए हैं।

सरकार के भारी उद्योग मंत्रालय ने 8932 इलेक्ट्रिक वाहन चार्जिंग स्टेशन (ईवीसीएस) स्थापित करने के लिए फेम-II अनुदान योजना के तहत पीएसयू तेल विपणन कंपनियों (ओएमसी) को 873.5 करोड़ रुपये स्वीकृत किए हैं। दिनांक 01.11.2025 तक, देश भर में फेम-II अनुदान योजना के तहत ओएमसी द्वारा अपने खुदरा दुकानों (आरओ) में 8932 ईवीसीएस स्थापित किए गए हैं, जिनमें से 3261 ईवीसीएस सक्रिय है। इसके अलावा, ओएमसी ने अपनी स्वयं की निधि से अपने आरओ में 18,544 ईवीसीएस स्थापित किए हैं।

अनुबंध-I

पंजीकृत इलेक्ट्रिक 2-पहिया वाहनों का ब्यौरा

राज्य	2020	2021	2022	2023	2024	2025 (27/11/2025 तक)
अंडमान और निकोबार द्वीप समूह	1	0	16	12	46	85
आंध्र प्रदेश	930	7,899	27,585	28,547	48,760	45,131
अरुणाचल प्रदेश	1	2	1	3	15	42
असम	40	374	1,901	2,438	4,388	3,251
बिहार	384	2,789	9,930	12,384	22,027	21,861
चंडीगढ़	12	197	855	2,141	1,774	1,293
छत्तीसगढ़	591	2,613	16,345	25,192	32,846	21,252
दिल्ली	1,163	7,555	34,563	37,564	31,530	33,318
गोवा	55	849	4,991	8,396	9,497	6,758

गुजरात	530	7,884	64,584	78,512	65,086	54,379
हरियाणा	274	3,792	11,711	7,445	18,807	12,795
हिमाचल प्रदेश	22	304	945	890	1,287	951
जम्मू और कश्मीर	74	1,130	2,132	1,834	3,001	2,230
झारखंड	293	1,672	6,730	7,378	10,273	9,731
कर्नाटक	8,684	29,620	86,852	1,34,593	1,54,154	1,41,283
केरल	351	5,882	33,456	61,799	66,852	70,107
लद्दाख	0	6	20	18	18	0
लक्षद्वीप	0	0	0	3	2	13
मध्य प्रदेश	929	5,104	22,179	35,963	63,011	66,275
महाराष्ट्र	5,065	23,662	1,17,526	1,67,965	2,10,112	1,95,969
मणिपुर	7	20	125	89	76	291
मेघालय	3	0	22	74	209	219
मिजोरम	1	1	36	167	558	735
नागालैंड	11	2	3	3	7	14
ओडिशा	610	4,944	25,723	38,350	56,303	59,893
पुदुचेरी	86	393	1,410	2,451	4,047	3,527
पंजाब	128	3,237	7,571	8,621	19,425	21,229
राजस्थान	1,968	13,956	54,117	59,419	76,735	70,384
सिक्किम	0	0	0	0	1	3
तमिलनाडु	5,413	23,935	61,619	78,423	1,14,766	1,23,134
त्रिपुरा	7	3	196	256	415	484
दादरा और नगर हवेली तथा दमन और दीव संघ राज्य क्षेत्र	10	20	88	100	261	150
उत्तर प्रदेश	1,194	6,284	23,547	40,379	94,661	92,174
उत्तराखंड	178	1,210	5,698	5,687	8,247	7,890
पश्चिम बंगाल	97	915	8,412	11,414	22,910	24,262
कुल योग	29,112	1,56,254	6,30,889	8,58,510	11,42,107	10,91,113

अनुबंध-II

**श्रेणी हल्के मोटर वाहनों, हल्के यात्री वाहनों, चार पहिया (अमान्य वाहन) के तहत पंजीकृत
इलेक्ट्रिक चार पहिया वाहनों का ब्यौरा**

राज्य	2020	2021	2022	2023	2024	2025 (27 नवंबर, 2025 तक)
अंडमान और निकोबार द्वीप समूह	35	22	7	14	16	70
आंध्र प्रदेश	61	395	785	1,655	4,078	4,457
अरुणाचल प्रदेश	3	0	1	17	29	40
असम	7	7	82	267	401	416
बिहार	22	61	135	601	938	928
चंडीगढ़	35	106	273	1,037	1,403	1,395
छत्तीसगढ़	9	70	366	1,539	1,897	2,156
दिल्ली	883	1,948	5,649	8,333	6,517	13,099
गोवा	25	189	621	966	1,239	1,388
गुजरात	230	862	2,831	6,597	6,274	10,273
हरियाणा	96	65	834	2,681	3,921	4,248
हिमाचल प्रदेश	3	11	45	161	281	591
जम्मू और कश्मीर	0	5	49	165	276	419
झारखंड	37	47	156	468	593	700
कर्नाटक	695	1,471	4,311	11,969	14,079	18,024
केरल	427	1,667	3,845	9,817	11,055	16,962
लद्दाख	0	0	10	0	0	3
लक्षद्वीप	6	0	0	0	0	0
मध्य प्रदेश	29	194	536	1,736	2,589	4,108
महाराष्ट्र	927	3,743	11,652	13,733	15,046	27,876
मणिपुर	0	0	1	30	77	98
मेघालय	0	3	10	20	39	108
मिजोरम	0	0	0	0	2	7
नागालैंड	0	0	0	3	3	7

ओडिशा	20	59	436	1,331	2,509	3,959
पुदुचेरी	1	10	44	91	141	141
पंजाब	11	41	46	799	1,469	2,670
राजस्थान	118	566	1,493	4,530	6,149	9,930
सिक्किम	0	0	0	0	6	4
तमिलनाडु	283	946	2,463	5,984	7,788	13,211
त्रिपुरा	0	5	0	30	39	34
दादरा और नगर हवेली तथा दमन और दीव संघ राज्य क्षेत्र	3	3	16	42	63	76
उत्तर प्रदेश	135	80	216	4,878	6,881	12,068
उत्तराखंड	14	122	384	494	594	993
पश्चिम बंगाल	101	334	951	2,594	3,397	5,517
कुल योग	4,216	13,032	38,248	82,582	99,789	1,55,976

SHRI P.C. MOHAN: As per the reply given by the Ministry, there is a steady growth in EV registrations in Karnataka, Sir. As of now, this year about 1,70,000 vehicles have been registered. The quantum of assistance sanctioned to Karnataka under Central Schemes including FAME 2 and PM E-DRIVE can relate to EV infrastructure programme together with the utilisation status of such funds.

My second supplementary is this. Have any measures been proposed to streamline approvals, strengthen grid readiness at charging locations, and ensure timely execution of upcoming EV charging projects through improved coordination among Central agencies, State authorities, and private charging network operators?

SHRI NITIN JAIRAM GADKARI: Hon. Speaker, presently 57 lakh EVs are

registered in India. EV sales rate was faster than IC engines in 2024 and 2025. EV cars increased by 24.8 per cent, and petrol and diesel cars increased by 4.2 per cent. Two-wheeler EVs increased by 33 per cent, and petrol and diesel increased by 14 per cent. The three-wheeler EVs increased by 18 per cent, and petrol and diesel increased by 6 per cent.

In Karnataka, the EV growth is 16.6 per cent, and in Bengaluru it is 9.9 per cent. India's EV market potential is of Rs. 20 lakh crore by 2030 with Rs.1 crore annual sales of vehicles creating five crore new jobs by 2030. Nearly 400 plus startups in electric two-wheelers resulted in sales increasing by 21 per cent since 2024.

Lithium is very important. I remember when we had taken a decision for electric vehicles, the cost of the lithium-ion battery was \$150 per kilowatt per hour. But presently, it is coming to \$55 per kilowatt per hour. This is really a good indication. At the same time, there is good news for our country that in Jammu and Kashmir six million tonne of lithium reserves are there, which is about six per cent of the world. The Mines Ministry is working on that, and it is very important for the futuristic development of our country. At the same time, we are already having a lot of research on the topic of battery chemistry with regard to lithium-ion, sodium-ion, zinc-ion and aluminium-ion. I am very much confident that this is the future.

But at the same time, the futuristic fuel is hydrogen. Hon. Petroleum Minister is here. I also bought a car which runs on hydrogen. The car is made by Toyota. It is just like Mercedes; that is giving the comforts of that level. The

name of the car is 'Mirai'. Mirai is a Japanese word which means 'future'. Already, our Prime Minister has given highest priority for green hydrogen mission, and that is going to be the future.

Presently, we are importer of energy. But I am confident that under the leadership of our Prime Minister in Atmanirbhar Bharat we will be exporter of energy to the whole world; and for that reason, our Government is giving the highest priority for development of alternative fuel and bio fuel.

Regarding electric charging system, it is also a challenging field because every time technology is changing. I remember, at the time when mobile phones came, I was in Mumbai. A phone had come made by Ericsson and charger for every mobile phone was different. So, we need fast charging system and at the same time we need a charging system that can be useful for trucks, buses, scooters, three-wheelers and two-wheelers. This is very important. Research is constantly going on and new innovations are taking place. Even in the electric two-wheelers 400 startups are working.

As regards the charging system, a lot of people are working on it. But this subject is related with three Ministries, namely the Power Ministry, Heavy Industries Ministry and my Ministry. The Government has already given a lot of incentives and subsidies. This is with the Ministry of Heavy Industries and already it is to be given to all the stakeholders in the country. At the same time, Karnataka is also a beneficiary, but that subject is with the Ministry of Heavy Industries.

The priority of our Government is alternative fuel and bio fuel because we

have to import fossil fuel costing Rs. 22 lakh crore which creates a lot of pollution and because of pollution we all are facing issues. It is very important for the country. Our policy is an import substitute, cost-effective, pollution-free and indigenous one, and on the basis of that the Government is already supporting all the policies which are going to create alternative fuel and bio fuel in the automobile industry.

12.00 hrs

The last thing which I want to tell you is this. It is a matter of great pride and pleasure for the country that when I took charge as the Minister, our automobile industry was 7th number in the world, and today, our number is third. We just surpassed Japan. The USA ranks first. The size of the US automobile industry is Rs. 79 lakh crore, followed by China, with an industry of Rs. 49 lakh crore, and India stands at number three with an industry of Rs. 22 lakh crore. My colleague, Mr. Puri is here. He is also working on the alternative fuel. Mr. Pralhad Joshi is also working. I am confident that with the use of electric vehicles, we will achieve 100 percent target. Our Government is working. Our Government have the Green Hydrogen Mission. The way in which we are proceeding towards the future, I am confident that the day will come within a few years when we become number one in the world. So, this is the bright future of this industry. We are very much supporting all the biofuels. For our ecology and environment, we have to prevent the air pollution. That is equally important for the Government.

WRITTEN ANSWERS TO QUESTIONS**(i) Starred Question Nos. 69 to 80****CHENNAI-TIRUPATI HIGHWAY PROJECT*****69. SHRI MADDILA GURUMOORTHY:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government has received public representations or demands for additional infrastructure along the ongoing Access Controlled Highway Project (Chennai-Tirupati Package II) in the State of Andhra Pradesh particularly between kilometre 61+510 to kilometre 81+540 on National Highway (NH)-716 and kilometre 97+100 to kilometre 114+500 on NH-71 and if so, the details thereof;

(b) whether the Government has assessed the feasibility of incorporating these demands into the current scope of work under the hybrid annuity mode and if so, the details thereof along with the timeline for their inclusion and execution;

(c) if not, the reasons for exclusion despite growing public necessity in the Tirupati Lok Sabha Constituency; and

(d) whether the Government would direct the concessionaire to accommodate these public infrastructure needs to ensure equitable access and road safety and if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): Yes Sir. Details of representations/demands received from Member of Parliament and other public representatives requesting additional facilities along

the Chennai-Tirupati Package-II are at **Statement-I**.

(b) to (d): For convenience and safety of the local road users, continuous service road is provided on both sides of the highway along with provisions of entry/exit, Vehicular Underpass (VUP), etc. Details of the locations of Entry/Exit, VUP and other facilities provided are at **Statement-II**.

The provision of frequent entry/exit points in Access-Controlled highway would lead to safety hazards and reduce the traffic efficiency. Hence, additional entry/exit is not proposed.

For the demands related to VUP without entry/exit, the feasibility of providing VUP near km 110+500 is being explored (other locations were found not feasible in view of provisions already made in the project).

STATEMENT-I

Details of representations received from Members of Parliament/Public

Representatives requesting additional facilities in Tirupati-Chennai

Package-II in Andhra Pradesh and Tamil Nadu

S.No.	Description of Request	Action Taken/ Present status
1	2	3
Km 61+510 - Km 81+540 of NH-716		
1	U-turn/Zebra crossing for accessing Sai Baba temple by pilgrims (Km 72+200)	In the ongoing scope of the project, LVUP is proposed at Km 71+900, which is connected through Service Road on both sides. Therefore, the same may be utilized for U-turn facility.

2	Direct opening from Main Carriageway to Service Road for accessing Government hospital, Nagari, Fire station, Sai Baba temple, Haritha Tourism resort (Km 71+900)	LVUP is proposed at Km 71+900 which is connected through Service Road on both sides. Being access controlled highway, providing direct opening from Main Carriageway to Service Road is technically not feasible as the same will be potential safety hazard to the road users and reduce the traffic efficiency. Hence, new entry/exit not feasible.
Km 97+100 - Km 114+500 of NH-71		
3	VUP at Km 110+500 (Indiramma housing colony) and Km 111+100 (TUDA master plan road crossing) for facilitating crossing by local public	Additional VUP (without entry/exit) near Km 110+500 will be provided.
4	1. VUP at Km 111+700	Feasibility for providing additional VUP (without entry/exit) near Km 110+500 is being explored
5	Entry-Exit at Km 107+400 for accessing Garudavaradhil pilgrims at Km 107+400	Providing entry/exit at the requested location is technically not feasible. Entry/Exit provided at Km 105+175 may be utilized to access the Main Carriageway
6	Entry/Exit ramps near the Tirupati District Collector Office at Km 109+075.	Providing entry/exit at the requested location is technically not feasible. Entry/Exit provided at Km 105+175 may be utilized to access the Main Carriageway.

STATEMENT-II**Tirupati Chennai Access Controlled Highway Package II**

Locations of Entry / Exit, Crossing Structures		
S. No.	Chainage	Location of Entry & Exit
Section-I : NH-716 from Km 61+510 to Km 81+540		
1	Km 64+305	Taduku & V.K.R Puram Village
2	Km 66+815	Nethankandriga Village
3	Km 81+540	Puttur Village
Section II: NH-71 from Km 97+100 to Km 114+500		
4	Towards Chittoor side (Km 0+300)	Thondavada Village
5	Km 98+305	Mallavaram Village
6	Km 103+135	Avilala Village
7	Km 105+175	Vedantha Puram Village
8	Towards Renigunta side (Km 1+300)	Elamandyam
9	Towards Chennai side (Km 114+500)	Thukivakam
Locations of Grade Separated Structures		
S. No.	Structure Type	Location
Section-I: NH-716 from Km 61+510 to Km 81+540		
1	VUP - 2 Nos.	Km 67+758 & Km 69+867
2	LVUP - 4 Nos.	Km 62+900, Km 65+000, Km 71+880 & Km 77+223
3	Flyover - 1 No.	Km 68+907
4	VOP - 1 No.	Km 75+020
Section II: NH-71 from Km 97+100 to Km 114+500		
1	VUP - 2 Nos.	Km 99+645 & Km 102+200
2	LVUP - 2 Nos.	Km 106+800 & Km 108+570
3	SVUP - 1 No.	Km 97+186
4	Flyover - 3 Nos.	Km 97+100, Km 103+965 & Km 114+425

METRO LINES IN MUMBAI

***70. PROF. VARSHA EKNATH GAIKWAD:**

SHRI SANJAY DINA PATIL:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Government is aware of delays in completion and operationalization of metro lines 2, 3, 4 and 6 in Mumbai and if so, the details thereof and the reasons therefor along with the revised timelines for their completion;
- (b) whether the Government has taken any measures to expedite land acquisition, environmental clearances and utility shifting to avoid further delays and if so, the details thereof;
- (c) the original and revised cost estimates for each of these metro lines, the expenditure incurred so far and the extent of cost escalation;
- (d) whether the Government has sought or received assistance from the Japan International Cooperation Agency (JICA) and the Asian Development Bank (ADB) for funding these projects and if so, the details thereof;
- (e) the steps taken to ensure seamless integration of metro corridors with suburban railway stations including Dadar, Bandra and Kurla; and
- (f) whether the Government proposes to introduce integrated ticketing, last-mile connectivity and non-motorized transport facilities to improve ridership and commuter convenience in Mumbai and if so, the details thereof?

THE MINISTER OF HOUSING AND URBAN AFFAIRS; AND MINISTER OF POWER (SHRI MANOHAR LAL):

(a): In Mumbai, various metro projects including Line-2A & Line-2B, Line-4 & 4A and Line-6 are implemented by Mumbai Metropolitan Region Development Authority (MMRDA) as state sector projects, whereas Mumbai Metro Line-3 is implemented by Mumbai Metro Rail Corporation Limited (MMRCL), which is a 50:50 Joint Venture Special Purpose Vehicle (SPV) of Government of India and Government of Maharashtra.

The reasons for delay in completion of these metro rail projects and present status thereof are as follows:

Metro lines	Reasons for delays	Project status (as on 31.10.2025)
Metro Line-2A Dahisar to Andheri West (DN Nagar), 18.6 km	Delay in land acquisition, delay in launching of 37m steel span over Metro Line 1, tree cutting permission and forest permissions, removal of Overhead HT line, diversion of major utilities, change in Depot location from Oshiwara to Charkop, Covid-19 Pandemic etc.	Fully operational since January 2023
Metro Line-2B DN Nagar, Andheri to Mandale, Mankhurd, 23.6	Retendering of contracts packages due to poor performance of contractors, delay due to Public Interest Litigations for Elevated vs Under-Ground metro, delay in clearance from Airport Authority for the Juhu Airport Funnel Zone, delay due to height restriction	Civil works: Physical Progress: 90% Financial Progress: 82%

km	at Halav Bridge crossing, changes in alignment due to various factors, delay in railway crossing permissions, Land acquisition, environmental CRZ (Coastal Regulation Zone) and tree cutting permission.	
Metro Line-3 Aarey Colony to Cuffe Parade, 33.5 km	Stay granted by Hon'ble Bombay High Court on tree cutting permission and transplantation, litigation in Hon'ble High Court against change of land use and development of Depot at Aarey affecting tree cutting permission by Tree Authority, delay in Coastal Regulation Zone and Forest clearances, Covid-19 pandemic, Depot work got affected by multiple litigations and also was kept on hold for more than 2 years by order of Govt. of Maharashtra between November, 2019 to July, 2022.	Fully operational since October 2025
Metro Line 4&4A Wadala - Kasarvadavali - Gaimukh, 35 km	Delay in Land acquisition and Rehabilitation and Resettlement (R&R), narrow Right of Way (RoW) and restricted working hours, delay due to major utility shifting, delay in permissions like tree cutting, tree transplantation, and clearance for Coastal Regulation Zone (CRZ) and mangrove, change in alignment, interchange stations	Civil works: Line-4: Physical Progress: 88% Financial Progress: 80% Line-4A: Physical

		Progress: 96% Financial Progress: 98%
Metro Line-6 Swami Samarthnagar to Vikhroli, 14.5 km	Due to stay order granted by Hon'ble High Court (in Oct. 2024) work at Kanjurmarg Depot halted for one year, Delay in working permission for Navy land at Kanjurmarg, delay in railways crossing permission, forest clearance at various locations, delay in land acquisition, delay in tree cutting permission,	Civil works: Physical Progress: 82% Financial Progress: 79%

(b): Government of Maharashtra (GoM) has informed that the land acquisition issues are expedited by taking regular reviews in war room meetings at Hon'ble Chief Minister level including review meetings at regular intervals by senior officials to resolve inter departmental issues and fast track pending issues.

(c): The details regarding original and revised cost estimates and expenditure incurred against each of these metro lines are as under:

(₹ in Cr.)

Metro Lines	Original Cost	Revised Cost	cost escalation	Expenditure incurred
Line 2A	6,410	6,410	-	6,251.90
Line- 2B	10,986	10,986	-	7,969.38
Line-3	23,136	37,276	61%	34,308.63
Line - 4 & 4A	15,498	15,498	-	6,251.38
Line -6	6,716	6,716	-	2,359.34

(d): GoM has informed that Loan from the Asian Development Bank (ADB) has been taken for Metro Line-2 for System Component amounting to USD 815.74 million and for Metro Line-3 project loan of JPY 3,54,132 million has been taken from Japan International Cooperation Agency (JICA).

(e): GoM has informed that in order to provide seamless connectivity to suburban station at Bandra a dedicated foot over bridge (FOB) of about 250 m length has been planned from Bandra Metro Station of Metro Line-2B. Further, to provide connectivity to Lokmanya Tilak Terminus, Tilak Nagar suburban station (Next to Kurla suburban station), a dedicated foot over bridge (FOB) has been planned. Further, alignment of Line-3 has been integrated with all the important stations like CSHRIMATI Station, Mumbai Central (Jagannath Shankershet Station) and is in close proximity of Churchgate Station, Dadar Station, Santacruz station (connected through a skywalk).

(f): GoM has informed that for integrated ticketing, National Common Mobility Card (NCMC) Mumbai 1 card has been introduced on 19th January, 2023 on Mumbai Metro Line 2A & 7, which is being actively used by commuters. Further, implementation of Multimodal Integration works have been planned and undertaken for all Metro lines in Mumbai Metropolitan Region, which includes widening & improved footpaths, smooth entry/exit to commuters and physically challenged persons, provision of dedicated bays for bus, autos, taxi and ambulance etc. Installation of Railings below metro station area, Road markings/paintings, advanced bus stops etc., The provision of bicycle stands has also been made near metro stations. For easy access to metro stations,

GoM has included ToD Regulation in Brihanmumbai Municipal Corporation (BMC) Development Control Regulations(DCRs) 2034 applicable to Line-3 stations, wherein vestibule (subway) connection is mandatory for development availing TOD FSI.

CHIANKI AIRPORT UNDER UDAN SCHEME

***71. SHRI VISHNU DAYAL RAM:**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the current status of the development and operationalization of Chianki Airport in Palamu district of Jharkhand under the Regional Connectivity Scheme (RCS) - Ude Desh ka Aam Naagrik (UDAN);
- (b) whether the Government has collaborated with the State Government to resolve land acquisition and related clearance issues and if so, the details thereof; and
- (c) whether the tenders for construction and infrastructure development have been floated and if so, the details and the outcome thereof?

THE MINISTER OF CIVIL AVIATION (SHRI KINJARAPU RAMMOHAN NAIDU):

- (a) to (c): Daltonganj airstrip near Chianki village in Palamu district, Jharkhand, owned by the State Government of Jharkhand, was identified for RCS flight operations under the UDAN 4.2 round of bidding.

The State Government was requested to provide its consent and confirm the availability of land free of cost and free from encumbrances required for the

development of the airport. Subsequently, the State Government was again requested to provide the status of the airport, and consent/confirm regarding availability of land, provision of security, fire services, meteorological services and operation & management of the airport operations.

No response has been received from the Government of Jharkhand in this regard.

STRENGTHENING OF CIVIL AVIATION INFRASTRUCTURE

***72. SHRI SUKANTA KUMAR PANIGRAHI:**

SHRIMATI D. K. ARUNA:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the key initiatives undertaken by the Government to strengthen Centre State-Industry collaboration for accelerating civil aviation growth, particularly in the areas of airport infrastructure, regional connectivity, skill development and ecosystem expansion in the eastern region, particularly in Odisha, Jharkhand and also areas having tourist places in Rajasthan, since August, 2025;
- (b) the details and number of airports, new routes under the Ude Desh kaAam Naagrik (UDAN) scheme and Maintenance, Repair and Overhaul (MRO) facilities that have become operational in the eastern region, Jharkhand and areas having tourist places in Rajasthan during the said period;
- (c) the likely short and medium term impact and contribution of the seinitatives on economic growth, connectivity and employment generation;
- (d) the specific timeframe, targets and milestones set by the Government for

expanding aviation access to tier-two and tier-three cities in the said areas/places; and

(e) the status of proposals relating to establishing smaller airfields including Gudari airstrip under the Kandhamal Lok Sabha Constituency and Manpur airstrip, Abu Road in Rajasthan?

THE MINISTER OF CIVIL AVIATION (SHRI KINJARAPU RAMMOHAN NAIDU):

(a) to (e): The modernization and development of airport infrastructure is a continuous process undertaken based on passenger demand forecasts, operational and safety requirements, and airline needs.

To strengthen regional aviation, the Ministry of Civil Aviation has been organizing Regional Civil Aviation Ministers' Conferences for structured engagement with States and industry stakeholders on airport development, UDAN connectivity, skill development, and ecosystem growth. The Eastern Region Conference held on 25th August 2025 at Bhubaneswar provided a platform for Odisha, Jharkhand and other Eastern States to discuss opportunities for aviation expansion. Similar engagements also support tourism-rich regions such as Rajasthan through focused coordination and faster decision-making.

Under UDAN, Purnea Airport in Bihar was developed and inaugurated on 15th September 2025, and is now connected to Kolkata, Delhi, Ahmedabad and Hyderabad.

In 2025, AAI allotted land for MRO facilities to the State Government at

Bhubaneswar Airport and to Ever deliver Logistics Pvt. Ltd. at Kolkata Airport.

DGCA also approved one Flying Training Organisation (FTO) at Dumka, Jharkhand in August 2025.

On 19.08.2025, the Cabinet Committee on Economic Affairs approved the development of a Greenfield Airport at Kota-Bundi, Rajasthan at an estimated cost of Rs. 1507 crore.

UDAN has strengthened the Eastern Region by improving connectivity and accessibility, boosting tourism and industry, enhancing access to healthcare, and generating direct and indirect employment. The Government has further announced the Modified UDAN Scheme to expand regional connectivity to 120 new destinations nationwide, including the Eastern Region, targeting 4 crore passengers over the next 10 years.

Gudari (Phulbani) Airstrip in Odisha and Manpur (Abu Road) Airstrip in Rajasthan are listed as unserved airports under UDAN. However, no airline has submitted bids to operate RCS flights from these airstrips in the previous rounds of bidding.

AIR CONNECTIVITY UNDER UDAN SCHEME

***73. SHRI ARUN BHARTI:**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the Government proposes to include Jamui district in the next phase of the Ude Desh ka Aam Naagrik (UDAN) scheme and if so, the details thereof;
- (b) whether any survey has been conducted to assess the potential for air connectivity in Jamui and if so, the details thereof;

(c) whether it is true that providing air connectivity in a backward and naxal-affected district like Jamui would boost regional development and investment and if so, the details thereof;

(d) whether any proposal is under consideration for the development of an airstrip or construction of a new airport in Jamui and if so, the details thereof; and

(e) the steps being taken to bring Jamui on the UDAN map along with the expected timeline therefor?

THE MINISTER OF CIVIL AVIATION (SHRI KINJARAPU RAMMOHAN NAIDU):

(a) to (e): Regional Connectivity Scheme - Ude Desh ka Aam Nagrik (RCSUDAN) is a demand-driven ongoing scheme where periodic bidding rounds are conducted to connect unserved and underserved airstrips in the country. Interested airlines submit their proposals based on demand assessment. Revival / up-gradation of unserved and underserved airports is undertaken upon its identification through valid bid and award to the Selected Airline Operator (SAO).

The State Government of Bihar has not indicated the existence of any airstrip in Jamui district for inclusion under the UDAN Scheme. Accordingly, no airstrip in Jamui is included in the tentative list of unserved airstrips/airports under UDAN.

The Government of India has formulated the Greenfield Airports (GFA) Policy, 2008 for the development of new airports. Under the Policy, any airport

developer- including State Governments- must identify a suitable site, conduct a prefeasibility study, and submit a proposal to the Central Government for 'Site Clearance', followed by consideration for 'In-Principle' approval.

No such proposal as per the Greenfield Airports Policy of MoCA for the development of a new airport at Jamui district of Bihar has been received by this Ministry or the Airports Authority of India, from the State Government of Bihar.

DEMAND OF CRUDE OIL AND NATURAL GAS

***74. SHRI SUNIL DATTATREY TATKARE:**

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) whether the Government has taken any steps to ensure that the expected rise in country's crude oil and natural gas demand by 2035 as projected by the International Energy Agency at thirty-seven percent for crude oil and eighty five percent for natural gas is met through its various operations, if so, the details thereof;
- (b) the steps taken to boost sources such as Coal Bed Methane, Synthetic Natural Gas, Shale Oil and Gas etc. to meet this demand;
- (c) whether the Government and various companies in this sector are prepared in terms of transport and storage infrastructure to deal with this major rise in demand, and if so, the details thereof; and
- (d) the methods through which petrochemical and green energy components can be integrated to meet future energy demand?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI HARDEEP SINGH PURI):

(a) and (b): India is expected to remain a major driver of global energy demand growth through 2035, propelled by its robust economic trajectory. According to the International Energy Agency (IEA), India will contribute over 40% of the global increase in oil demand and about 8% of the growth in natural gas demand between 2024 and 2035, while OPEC estimates India's share at approximately 23% for oil and 10% for gas over the same period. Government has also implemented a range of policy measures and sectoral reforms aimed at enhancing domestic exploration and production, expanding natural gas infrastructure, and promoting green and alternative energy sources to support a balanced energy transition. Measures for increasing the domestic exploration and production of both conventional (Oil & Natural gas) as well as unconventional (Coal Bed Methane, Shale Oil & Gas and Gas Hydrate) hydrocarbon resources is placed at **Statement**.

(c): At present, more than 10,400 Km of pipeline for transportation of Crude Oil, 24,000 Km for transportation of Petroleum Products and 25,429 KM of Natural Gas Pipeline (including sub-transmission pipeline & tie in connectivity pipeline) is operational. Further, to cater to the rising demand of Oil and Gas, Central Public Sector Undertakings undertake projects for expansion and augmentation of the transportation network, on an ongoing basis.

Petroleum and Natural Gas Regulatory Board (PNGRB) authorises Natural Gas Pipeline Network across the country with the aim to create National

Gas Grid and increase the availability of natural gas across the country.

PNGRB has also authorized entities for development of City Gas Distribution (CGD) network in 307 Geographical Areas (GAs), covering the entire mainland area for development of CGD network across the Country.

In order to build the capacities of strategic crude storage, Government, through a Special Purpose Vehicle, called Indian Strategic Petroleum Reserves Limited (ISPRL), has established Strategic Petroleum Reserves (SPR) facilities with total capacity of 5.33 Million Metric Tonnes (MMT) of crude oil at 3 locations namely **(i)** Vishakhapatnam-1.33 MMT, **(ii)** Mangaluru-1.5 MMT and **(iii)** Padur-2.5 MMT. Government have also approved two additional commercial-cum-strategic petroleum reserve facilities with total storage capacity of 6.5 MMT at Chandikhol-4 MMT in Odisha and Padur-2.5 MMT in Karnataka.

In addition, there is a total of 8 MMT Crude tankage capacity at various refinery location across the country.

(d): Government has implemented various initiatives to promote biofuels and green hydrogen, which inter-alia include achieving 20% ethanol blending under the Ethanol Blending Programme (EBP), and broadening the scope of feedstock to enhance the availability of ethanol. During the last eleven years, from Ethanol Supply Year (ESY) 2014-15 to ESY 2024-25 (up to October 2025), ethanol blending in petrol undertaken by Public Sector Oil Marketing Companies (OMCs) has resulted in conservation of foreign exchange amounting to more than ₹1,55,000 Crore, along with crude oil substitution of about 260 lakh metric tonnes, thereby strengthening the country's energy security. The Pradhan

Mantri Jaiv Indhan-Vatavaran Anukool Fasal Awashesh Nivaran (PM JI-VAN) Yojana has been launched to provide financial assistance for setting up projects for advanced biofuels, including Sustainable Aviation Fuel (SAF). For the promotion of Compressed Biogas (CBG), the Sustainable Alternative Towards Affordable Transportation (SATAT) scheme has been launched, and schemes like BAM (Biomass Aggregation Machinery) and DPI (Direct Pipeline Infrastructure) have been introduced to support biomass aggregation and to connect CBG plants to the existing pipeline network. National Green Hydrogen Mission (NGHM) has been launched with the objective of production of 5 MMTPA green hydrogen by 2030.

STATEMENT

Measures for increasing the domestic exploration and production of both conventional (Oil & Natural gas) as well as unconventional (Coal Bed Methane, Shale Oil & Gas and Gas Hydrate) hydrocarbon resources.

- i. Policy for Relaxations, Extensions and Clarifications under Production Sharing Contract (PSC) regime for early monetization of hydrocarbon discoveries, 2014;
- ii. Discovered Small Field Policy, 2015;
- iii. Hydrocarbon Exploration and Licensing Policy (HELP), 2016;
- iv. Policy for Extension of PSCs, 2016 and 2017;
- v. Policy for early monetization of Coal Bed Methane (CBM), 2017;
- vi. Setting up of National Data Repository, 2017
- vii. National Seismic Programme, 2017;

- viii. Policy to Promote/Incentivize Enhanced Recovery Methods of Oil/Gas, 2018;
- ix. Policy Framework for exploration and exploitation of Unconventional Hydrocarbons including CBM, Shale Oil and Gas etc under Existing Contracts and Nomination Fields, 2018;
- x. Lower Royalty Rates, Zero Revenue Share (till Windfall Gain) and no drilling commitment in Phase-I in Open Acreage Licensing Program (OALP) Blocks under Category II and III basins to attract bidders 2019;
- xi. Natural Gas Marketing Reforms, 2020;
- xii. Release of about 1 Million Sq. Km. (SKM) "No-Go" area in offshore which were earlier blocked for exploration for decades 2022;
- xiii. Amendments to Oilfields (Regulation and Development) Act in 2025 to promote ease of doing business, contractual stability and operational efficiency.
- xiv. The Oilfields (Regulation and Development) Amendment Act, 2025 has expanded the definition of "mineral oils" to include a broader range of hydrocarbons including conventional as well as unconventional form of hydrocarbons allowing the production of these hydrocarbons under a single lease.
- xv. Earlier, definition of Mineral Oils included natural gas and petroleum. However, Mineral Oil has now been defined as any naturally occurring hydrocarbon, whether in the form of natural gas or in a liquid, viscous or solid form, or a mixture thereof, and includes crude oil, natural gas,

petroleum, condensate, coal bed methane, oil shale, shale gas, shale oil, tight gas, tight oil, gas hydrate in their usual industrial connotation and other gases occurring in association with mineral oils, but does not include coal, lignite and helium occurring in association with petroleum or coal or shale.

- xvi. In 2017, a policy framework for Early Monetization of CBM was formulated to provide marketing and pricing freedom for CBM and streamline the operational issues in the existing blocks.
- xvii. In 2018, Government notified terms & conditions for grant of exploration and exploitation rights to Coal India Limited (& subsidiaries) from coal bearing areas.
- xviii. A new sub-sector, "Production of Syngas leading to coal gasification," has been created under the Non-Regulated Sector (NRS) linkage auctions policy.
- xix. Two Public Sector Undertakings namely Bharat Petroleum Corporation Limited (BPCL) and Gas Authority of India Limited (GAIL) have tied up with Coal India Limited for Coal gasification plants at Chandrapur, Maharashtra; and SonepurBazari, West Bengal respectively, to boost Synthetic Natural Gas production.
- xx. Government has approved an outlay of ₹8,500 crore as financial incentive, for promotion of coal/lignite gasification projects. A 50% rebate in revenue share for coal used in gasification has been introduced in commercial coal block auctions, provided that at least 10% of the total coal production is used for gasification purposes.

- xxi. Policy guidelines for promotion of exploration and production of shale gas/ oil *inter-alia* include:
- a. Allowing E&P operators in India to explore and develop all unconventional hydrocarbons (CBM, shale oil/gas and gas hydrate) under existing production sharing contracts, CBM blocks, and nominated licenses. This allows the exploration and development of shale gas/ oil in existing PML areas.
 - b. Policy framework to promote and incentivize Enhanced Recovery Methods for Oil and Gas under which various fiscal incentives are being provided to the operators for future discoveries of unconventional hydrocarbons (Shale Gas/Oil and Gas Hydrate).
 - c. A total of 30 wells were drilled by Oil and Natural Gas Corporation (ONGC) Limited and Conventional shale cores in OALP blocks were collected to generate more data pertaining to shale Gas potential. Similarly, Oil India Limited (OIL) drilled a total of 04 wells.
- xxii. Government is diversifying energy sources beyond traditional hydrocarbons to emerging fuels like Ethanol, Compressed Biogas, Hydrogen etc through schemes such as Ethanol Blending Program (EBP), Sustainable Alternative Towards Affordable Transportation (SATAT) etc. During the last eleven years, from Ethanol Supply Year (ESY) 2014-15 to ESY 2024-25 (up to October 2025), ethanol blending in petrol undertaken by Public Sector Oil Marketing Companies (OMCs) has increased from 1.5% to nearly 19.97% resulting in crude oil substitution of about 260 lakh metric tonnes, thereby

strengthening the country's energy security.

STATUS OF SMART CITIES MISSION

***75. DR. SHRIKANT EKNATH SHINDE:**

SHRI SHRIRANG APPA CHANDU BARNE:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the present status of the Smart Cities Mission (SCM) in Maharashtra including the number and the details of projects completed;
- (b) the details of the total funds sanctioned, released and utilised so far for each of these cities in Maharashtra and Madhya Pradesh specifying project types such as urban mobility, water supply, waste management and digital infrastructure, city-wise;
- (c) whether any timeframe has been fixed to develop these cities and achieve the targets or complete the projects under the Smart Cities Mission in Maharashtra and Madhya Pradesh and if so, the details thereof, city-wise; and
- (d) the reasons for delays, if any, encountered in project execution in Maharashtra and Madhya Pradesh including administrative, financial or environmental challenges and the time by which each of these cities are likely to be fully developed and targets are achieved, city-wise?

THE MINISTER OF HOUSING AND URBAN AFFAIRS; AND MINISTER OF POWER (SHRI MANOHAR LAL):

(a) and (b): Under Smart Cities Mission (SCM), in the State of Maharashtra 08 cities, viz. Aurangabad, Kalyan-Dombivali, Nagpur, Nashik, Pimpri Chinchwad,

Pune, Solapur and Thane were selected. As reported by the State, as on 01.12.2025, out of a total 347 projects amounting to ₹16,981 crore, 330 projects (95% of total projects) amounting to ₹15,505 crore have been completed and the remaining 17 projects amounting to ₹1,476 crore are ongoing.

In the State of Madhya Pradesh, 07 cities, viz. Bhopal, Gwalior, Indore, Jabalpur, Sagar, Satna and Ujjain have been selected under SCM. As reported by the State, as on 01.12.2025, out of a total 788 projects amounting to ₹15,129 crore, 774 projects (98% of total projects) amounting to ₹14,567 crore have been completed and the remaining 14 projects amounting to ₹562 crore are ongoing.

Smart City Proposals (SCPs) have been planned at the local level based on the local needs of the cities, across various sectors viz. smart mobility, Water, Sanitation, Hygiene (WASH), smart governance, smart energy and environment.

City wise details of the Central Financial Assistance claimed, fund utilized, projects completed and sector-wise projects in the cities of Maharashtra and Madhya Pradesh are at **Statement**.

(c) and (d): As apprised by the States/UTs, the challenges encountered in implementing smart city projects include, *inter-alia*, legal issues, delay in obtaining clearances from different departments, land acquisition, construction in hilly areas, challenges in vendor and resource availability in small & medium cities, centralization of decision making in few cities, utilization of full capacity of Integrated Command and Control Centres (ICCCs), etc.

Post the financial closure of SCM on 31st March, 2025, Ministry of Housing

and Urban Affairs (MoHUA) has issued Advisory No 27 dated 10th June, 2025 to all States/ UTs. The ongoing projects are in different stages of implementation. The Special Purpose Vehicles (SPVs) have been advised to ensure that all ongoing projects under SCM must be completed under their stipulated time period not later than December, 2025.

STATEMENT

A. City wise details of the Central Financial Assistance claimed, fund utilized and the projects completed in the cities of Maharashtra and Madhya Pradesh

(Amount in ₹ crore)

State: Maharashtra

State/ City	Central Assistance Claimed	Total		Completed		Ongoing	
		Projects (in No.)	Amount	Projects (in No.)	Amount	Projects (in No.)	Amount
Maharashtra							
Aurangabad	490	47	2835	45	2690	2	145
Kalyan-Dombivali	490	19	1245	16	721	3	524
Nagpur	490	47	1768	40	1588	7	180
Nashik	444	53	3197	51	3012	2	185
Pimpri-Chinchwad	490	25	1304	24	1172	1	132
Pune	490	55	3333	55	3333	0	0
Solapur	490	49	1587	49	1587	0	0
Thane	490	52	1712	50	1402	2	310
TOTAL	3874	347	16981	330	15505	17	1476

State: Madhya Pradesh

State/ City	Central Assistance Claimed	Total		Completed		Ongoing	
		Projects (in No.)	Amount	Projects (in No.)	Amount	Projects (in No.)	Amount
Madhya Pradesh							
Bhopal	490	82	2791	82	2791	0	0

State/ City	Central Assistance Claimed	Total		Completed		Ongoing	
		Projects (in No.)	Amount	Projects (in No.)	Amount	Projects (in No.)	Amount
Maharashtra							
Gwalior	490	84	1633	80	1406	4	227
Indore	490	231	3751	231	3751	0	0
Jabalpur	490	130	2197	130	2197	0	0
Sagar	490	80	1782	78	1607	2	175
Satna	490	86	1363	80	1227	6	137
Ujjain	490	95	1613	92	1580	3	33
TOTAL	3430	788	15129	774	14567	14	562

As reported by States / UTs as on 01 December, 2025.

B. Sector-wise details of the projects taken in the cities in the States of Maharashtra and Madhya Pradesh

(Amount in ₹ crore)

Name of the State / City	Total		Completed	
	Amount (in ₹ Cr)	Project (in No.)	Amount (in ₹ Cr)	Project (in No.)
Madhya Pradesh	788	15,129	774	14,567
Bhopal	82	2,791	82	2,791
Economic Infrastructure	16	591	16	591
Environment	3	11	3	11
Smart Energy	11	762	11	762
Smart Governance	10	122	10	122
Smart Mobility	12	380	12	380
Social Infrastructure	8	619	8	619
Vibrant Public Spaces	8	53	8	53
Wash	14	252	14	252
Gwalior	84	1,633	80	1,406
Economic Infrastructure	19	161	17	95
Environment	4	7	4	7
Smart Energy	6	295	5	234
Smart Governance	6	123	6	123
Smart Mobility	21	459	20	359
Social Infrastructure	6	53	6	53
Vibrant Public Spaces	12	57	12	57

Wash	10	478	10	478
Indore	231	3,751	231	3,751
Economic Infrastructure	32	206	32	206
Environment	1	12	1	12
Smart Energy	29	324	29	324
Smart Governance	22	146	22	146
Smart Mobility	32	786	32	786
Social Infrastructure	22	804	22	804
Vibrant Public Spaces	20	107	20	107
Wash	73	1,367	73	1,367
Jabalpur	130	2,197	130	2,197
Economic Infrastructure	23	252	23	252
Environment	1	5	1	5
Smart Energy	19	225	19	225
Smart Governance	8	71	8	71
Smart Mobility	35	1,237	35	1,237
Social Infrastructure	7	15	7	15
Vibrant Public Spaces	18	77	18	77
Wash	19	314	19	314
Sagar	80	1,782	78	1,607
Economic Infrastructure	7	38	7	38
Environment	5	116	5	116
Smart Energy	2	28	2	28
Smart Governance	10	89	10	89
Smart Mobility	12	442	10	266
Social Infrastructure	17	232	17	232
Vibrant Public Spaces	11	65	11	65
Wash	16	773	16	773
Satna	86	1,363	81	1,236
Economic Infrastructure	12	313	11	277
Environment	1	2	1	2
Smart Energy	11	114	11	114
Smart Governance	7	58	7	58
Smart Mobility	18	258	16	233
Social Infrastructure	10	31	10	31
Vibrant Public Spaces	12	128	12	128
Wash	15	460	13	394

Ujjain	95	1,613	92	1,580
Economic Infrastructure	21	174	20	162
Environment	2	26	2	26
Smart Energy	10	92	10	92
Smart Governance	8	90	8	90
Smart Mobility	14	209	13	197
Social Infrastructure	11	159	11	159
Vibrant Public Spaces	10	276	9	267
Wash	19	586	19	586
Maharashtra	346	16,967	330	15,505
Aurangabad	47	2,835	45	2,690
Economic Infrastructure	8	95	7	85
Smart Energy	4	119	4	119
Smart Governance	6	250	6	250
Smart Mobility	12	632	12	632
Social Infrastructure	6	81	6	81
Vibrant Public Spaces	6	179	5	44
Wash	5	1,479	5	1,479
Kalyan-Dombivali	19	1,245	16	721
Smart Energy	2	59	2	59
Smart Governance	3	192	3	192
Smart Mobility	5	605	3	114
Vibrant Public Spaces	4	128	3	97
Wash	5	260	5	260
Nagpur	47	1,768	40	1,588
Economic Infrastructure	1	10	1	10
Environment	1	0	1	0
Smart Energy	1	473	1	473
Smart Governance	2	520	2	520
Smart Mobility	17	476	11	306
Social Infrastructure	13	132	13	132
Vibrant Public Spaces	2	7	2	7
Wash	10	150	9	139
Nashik	52	3,184	51	3,012
Economic Infrastructure	5	19	5	19
Smart Energy	8	222	8	222
Smart Governance	3	254	3	254

Smart Mobility	12	2,258	12	2,258
Social Infrastructure	3	71	3	71
Vibrant Public Spaces	12	113	12	113
Wash	9	246	8	74
Pimpri-Chinchwad	25	1,304	24	1,172
Economic Infrastructure	1	5	1	5
Environment	1	5	1	5
Smart Energy	2	89	2	89
Smart Governance	8	657	7	525
Smart Mobility	4	62	4	62
Social Infrastructure	3	61	3	61
Vibrant Public Spaces	1	247	1	247
Wash	5	178	5	178
Pune	55	3,333	55	3,333
Economic Infrastructure	2	18	2	18
Environment	3	41	3	41
Smart Energy	1	90	1	90
Smart Governance	4	176	4	176
Smart Mobility	23	1,440	23	1,440
Social Infrastructure	8	945	8	945
Vibrant Public Spaces	8	118	8	118
Wash	6	505	6	505
Solapur	49	1,587	49	1,587
Economic Infrastructure	4	24	4	24
Environment	1	650	1	650
Smart Energy	5	86	5	86
Smart Governance	4	46	4	46
Smart Mobility	4	167	4	167
Social Infrastructure	2	20	2	20
Vibrant Public Spaces	11	62	11	62
Wash	18	533	18	533
Thane	52	1,712	50	1,402
Economic Infrastructure	1	4	1	4
Smart Energy	2	20	2	20
Smart Governance	5	143	5	143
Smart Mobility	8	812	7	549
Social Infrastructure	1	3	1	3

Vibrant Public Spaces	14	286	14	286
Wash	21	444	20	397
Grand Total	1,134	32,096	1,104	30,072

As reported by States / UTs as on 01 December, 2025

एम्स के ऊपर से विमानों का परिचालन

***76 श्री नीरज मौर्य:**

श्री देवेश शाक्य:

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या दिल्ली स्थित अखिल भारतीय आयुर्विज्ञान संस्थान (एम्स), जो राष्ट्रीय महत्व का एक अस्पताल और अनुसंधान संस्थान है, के ऊपर से वाणिज्यिक उड़ानें परिचालित होती हैं, और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या ऐसी उड़ानों से होने वाले संभावित जोखिमों, ध्वनि प्रदूषण या अन्य प्रभावों को ध्यान में रखते हुए एम्स, दिल्ली को कोई मुआवजा दिया जाता है और यदि हां, तो विगत तीन वर्षों के दौरान तत्संबंधी वर्ष-वार ब्यौरा क्या है;

(ग) एम्स में उक्त मुआवजे की धनराशि का उपयोग जिन-जिन शीर्षों के अंतर्गत किया जाता है उनका ब्यौरा क्या है; और

(घ) विशेषकर हाल ही में एअर इंडिया की उड़ान-171 के दुर्घटनाग्रस्त होने के दृष्टिगत, जो एक अस्पताल परिसर से टकरा गया था, ऐसे संवेदनशील स्वास्थ्य संस्थानों के ऊपर से विमानों के उड़ान भरने के संबंध में सुरक्षा मानकों की समीक्षा करने के लिए क्या कदम उठाए जा रहे हैं?

नागर विमानन मंत्री (श्री किंजरापु राममोहन नायडू):

(क): दिल्ली हवाईअड्डे के लिए मानक आगमन और प्रस्थान प्रक्रियाओं में अखिल भारतीय आयुर्विज्ञान संस्थान (एम्स), दिल्ली के ऊपर से गुजरने वाले उड़ान पथ शामिल हैं।

(ख) और (ग): एम्स, दिल्ली सहित किसी भी संस्थान को उनके परिसर के ऊपर से परिचालित होने

वाली वाणिज्यिक उड़ानों के लिए ऐसी कोई क्षतिपूर्ति नहीं दी जाती है।

(घ): विमानन सुरक्षा विनियामक, नागर विमानन महानिदेशालय (डीजीसीए) विमान परिचालन की संरक्षा सुनिश्चित करने के लिए नागर विमानन अपेक्षाएं (सीएआर) प्रकाशित करता है। डीजीसीए के सीएआर खंड-8, श्रृंखला-ओ, भाग-II के अनुसार, प्रचालकों को यह सुनिश्चित करना होगा कि प्रस्थान के एयरोड्रोम से आगमन के एयरोड्रोम तक इच्छित मार्ग वाले हवाई क्षेत्र, जिसमें इच्छित टेक-ऑफ, गंतव्य और मार्ग में वैकल्पिक एयरोड्रोम शामिल हैं, को नियोजित परिचालन के लिए सुरक्षित रूप से उपयोग किया जा सकता है।

राप्ती नदी में आई बाढ़ के कारण नुकसान

*77. श्री राम शिरोमणि वर्मा:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने राप्ती नदी में लगभग प्रतिवर्ष आने वाली बाढ़ के कारण होने वाले जान-माल के नुकसान के संबंध में कोई सर्वेक्षण कराया है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसे रोकने के लिए क्या उपाय किए जा रहे हैं;

(ग) विगत तीन वर्षों में प्रत्येक वर्ष और वर्तमान वर्ष के दौरान श्रावस्ती लोक सभा निर्वाचन क्षेत्र और बलरामपुर सहित उत्तर प्रदेश के अन्य जिलों में राप्ती नदी में आई बाढ़ के कारण हुए जान-माल के नुकसान का ब्यौरा क्या है;

(घ) क्या सरकार की इन बाढ़ प्रभावित क्षेत्रों में राप्ती नदी के दोनों तटों पर मौजूदा तटबंधों की उंचाई बढ़ाने और नए बांधों का निर्माण करने की कोई योजना है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

जल शक्ति मंत्री (श्री सी. आर. पाटील):

(क) से (ग): उत्तर प्रदेश राज्य सरकार द्वारा उपलब्ध कराई गई सूचना के अनुसार, पिछले तीन वर्षों और वर्तमान वर्ष (2022-23 से 2025-26) के दौरान राप्ती नदी से श्रावस्ती लोकसभा निर्वाचन क्षेत्र

और बलरामपुर सहित निकटवर्ती 7 जिलों में बाढ़ के कारण हुए नुकसान का ब्यौरा **विवरण** में दिया गया है।

बाढ़ के कारण जान-माल को हुए नुकसान का उपशमन करने के लिए राज्य द्वारा निम्नलिखित उपाय और आवश्यक सुविधाओं/राहत का प्रावधान किया गया है:

- i. खाने के पैकेट, लंच पैकेट, पानी के पाउच, ओआरएस पैकेट, क्लोरीन टैबलेट, त्रिपाल, डिग्निटी किट वितरित की गई हैं।
- ii. प्रभावित क्षेत्रों में मेडिकल टीमों द्वारा कैंप लगाया गए हैं।
- iii. पशु राहत प्रयासों के लिए पशुओं के इलाज और पशुओं को वैक्सीन लगाने के लिए पशु कैंप लगाए गए हैं।
- iv. पशुओं के लिए चारे का वितरण।
- v. वर्षा और बाढ़ के कारण नुकसान पहुंचे घरों के लिए, एसडीआरएफ के दिशानिर्देशों के अनुसार मालिकों को मुआवज़ा दिया गया है।
- vi. राहत और बचाव के लिए इंतज़ाम किए गए हैं और नावों को उपयुक्त स्थान पर भेजा गया।
- vii. जिला-स्तर और राज्य-स्तर पर कंट्रोल रूम 24X7 कार्यरत है और उचित रूप से समन्वय कर रहे हैं।

सीडब्ल्यूसी राप्ती नदी पर 4 स्तरीय पूर्वानुमान केन्द्र नामतः बलरामपुर (बलरामपुर जिला), बंसी (सिद्धार्थनगर जिला), बर्डघाट (गोरखपुर जिला) और काकराधारी (श्रावस्ती जिला) का रख-रखाव करता है।

भारत सरकार की केंद्र प्रायोजित योजना, बाढ़ प्रबंधन एवं सीमावर्ती क्षेत्र कार्यक्रम (एफएमबीएपी) के अंतर्गत उत्तर प्रदेश के सिद्धार्थनगर, संत कबीर नगर, गोरखपुर और देवरिया जिलों को लाभ पहुंचाने वाली राप्ती नदी पर दो बाढ़ प्रबंधन परियोजनाएँ कार्यान्वित की गई हैं। एफएमबीएपी के अंतर्गत उत्तर प्रदेश सरकार को 66.65 करोड़ रुपए की केंद्रीय सहायता जारी की गई है।

(घ) और (ङ): बाढ़ प्रबंधन और कटाव-रोधी योजनाएं संबंधित राज्य सरकारों द्वारा प्राथमिकता के अनुसार बनाई और कार्यान्वित की जाती हैं। उत्तर प्रदेश सरकार की श्रावस्ती, बलरामपुर, सिद्धार्थनगर, महाराजगंज, गोरखपुर, संत कबीर नगर और देवरिया जिलों के बाढ़ प्रभावित क्षेत्रों में राप्ती नदी के दोनों किनारों पर मौजूदा तटबंधों को ऊंचा करने और नए तटबंध बनाने की कोई योजना नहीं है।

विवरण

विगत तीन वर्षों में प्रत्येक वर्ष तथा वर्तमान वर्ष के दौरान श्रावस्ती लोक सभा निर्वाचन क्षेत्र तथा बलरामपुर सहित उत्तर प्रदेश के अन्य जिलों में राप्ती नदी के कारण आई बाढ़ से जान-माल को हुए नुकसान का ब्यौरा;

क्र.सं.	जिला	वर्ष	बाढ़ के कारण हताहत व्यक्तियों की संख्या	घायल व्यक्तियों की संख्या	हताहत पशुओं की संख्या	क्षतिग्रस्त मकानों की संख्या	बाढ़ के कारण हुई जान-माल की हानि, घायलों, पशु हानि और मकान क्षति के संबंध में वितरित निधि का विवरण	बाढ़ से प्रभावित किसानों की संख्या	प्रभावित क्षेत्र	बाढ़ से हुई कृषि संबंधी क्षति के संबंध में वितरित निधि का विवरण
1	श्रावस्ती	2022-23	6	0	3	1321	12790000	44123	27859.111	236802441
		2023-24	0	0	1	67	1986000	0	0	0
		2024-25	3	0	2	127	5560500	0	0	0
		2025-26	0	0	0	8	960000	0	0	0
		कुल	9	0	6	1523	21296500	44123	27859.111	236802441
2	बलरामपुर	2022-23	14	0	5	1396	11979700	83984	47676.544	251727543
		2023-24	0	0	0	0	0	0	0	0
		2024-25	4	0	2	423	6387482	1150	166.2	4784639
		2025-26	0	0	0	32	1264000	0	0	0
		कुल	18	0	7	1851	19631182	85134	47842.744	256512182
3	सिद्धार्थनगर	2022-23	21	0	1	126	10190000	66014	58857	351166550
		2023-24	0	0	0	0	0	0	0	0
		2024-25	3	0	0	18	1319500	38028	12304	190242721
		2025-26	0	0	0	0	0	0	0	0
		कुल	24	0	1	144	11509500	104042	71161	541409271
4	महाराजगंज	2022-23	0	0	0	0	0	0	0	0
		2023-24	0	0	0	0	0	0	0	0
		2024-25	0	0	0	0	0	0	0	0
		2025-26	0	0	0	0	0	0	0	0
		कुल	0	0	0	0	0	0	0	0
5	कुशीनगर	2022-23	0	0	0	0	0	0	0	0

		2023-24	0	0	0	0	0	0	0	0
		2024-25	0	0	0	0	0	0	0	0
		2025-26	0	0	0	0	0	0	0	0
		कुल	0	0	0	0	0	0	0	0
6	संतकबीरनगर	2022-23	0	0	0	0	0	842	135	2432838
		2023-24	0	0	0	0	0	0	0	0
		2024-25	0	0	0	0	0	0	0	0
		2025-26	0	0	0	0	0	0	0	0
		कुल	0	0	0	0	0	842	135	2432838
7	गोरखपुर	2022-23	2	0	0	2	990200	28096	5378.7754	112786791
		2023-24	0	0	0	0	0	0	0	0
		2024-25	0	0	0	27	2344000	6581	1496.9822	30501732
		2025-26	0	0	0	3	248000	413	30.0315	2633726
		कुल	2	0	0	32	3582200	35090	6905.7891	145922249
8	देवरिया	2022-23	0	0	0	0	0	0	0	0
		2023-24	0	0	0	0	0	0	0	0
		2024-25	0	0	0	0	0	0	0	0
		2025-26	0	0	0	0	0	0	0	0
		कुल	0	0	0	0	0	0	0	0
		कुल योग	53	0	14	3550	56019382	269231	153903.6441	1183078981

खाद्य प्रसंस्करण उद्योग के लिए पीएलआई योजना के अंतर्गत निवेश

*78. श्री चन्द्र प्रकाश जोशी:

क्या खाद्य प्रसंस्करण उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) खाद्य प्रसंस्करण उद्योग के लिए उत्पादन संबद्ध प्रोत्साहन (पीएलआई) योजना के अंतर्गत कुल कितना निवेश आकर्षित किया गया है;

(ख) देश में वर्तमान में राज्य/संघ राज्यक्षेत्र-वार कितने मेगा फूड पार्क चल रहे हैं;

(ग) एक जिला एक उत्पाद (ओडीओपी) पहल के अंतर्गत प्रसंस्कृत खाद्य पदार्थों के निर्यात को बढ़ावा देने के लिए क्या उपाय किए गए हैं; और

(घ) राजस्थान में इस योजना की वर्तमान स्थिति क्या है?

खाद्य प्रसंस्करण उद्योग मंत्री (श्री चिराग पासवान):

(क): खाद्य प्रसंस्करण उद्योग के लिए उत्पादन लिंकड प्रोत्साहन योजना (पीएलआईएसएफपीआई) के तहत, मंजूर आवेदकों ने ₹9,207 करोड़ का संचयी निवेश किया है।

(ख): एमओएफपीआई द्वारा मंजूर 25 मेगा फूड पार्क पूरे देश में चालू हैं। इन पार्कों की राज्य/केंद्र शासित प्रदेशों के अनुसार जानकारी **विवरण-I** में दी गई है।

(ग): खाद्य प्रसंस्करण क्षेत्र में आत्मनिर्भर भारत अभियान - वोकल फॉर लोकल पहल के एक हिस्से के तौर पर, खाद्य प्रसंस्करण उद्योग मंत्रालय (एमओएफपीआई) देश में सूक्ष्म खाद्य प्रसंस्करण उद्यमों को स्थापित करने/उन्नयन करने के लिए वित्तीय, तकनीकी और व्यापार सहायता देने के लिए एक केंद्र प्रायोजित "प्रधानमंत्री सूक्ष्म खाद्य प्रसंस्करण उद्यम उन्नयन (पीएमएफएमई) स्कीम" लागू कर रहा है। यह स्कीम मुख्य रूप से एक जिला एक प्रोडक्ट (ओडीओपी) दृष्टिकोण अपनाती है जिसका मकसद देश के सभी जिलों में संतुलित क्षेत्रीय विकास को बढ़ावा देना है। ओडीओपी पहल के तहत, राज्यों/ केंद्र शासित प्रदेशों ने मौजूदा इकोसिस्टम को ध्यान में रखते हुए, जिलों के तहत पहचाने गए उत्पादों को चुना है। इस स्कीम के तहत 35 राज्यों/ केंद्र शासित प्रदेशों के 726 जिलों के लिए ओडीओपी को मंजूरी दी गई है। पीएमएफएमई योजना के तहत ओडीओपी उत्पादों को बढ़ावा देने

के लिए दी जाने वाली वित्तीय सहायता का ब्यौरा **विवरण-II** में है।

एमओएफ़पीआई ने 25 सितंबर से 28 सितंबर, 2025 तक नई दिल्ली में 'वर्ल्ड फूड इंडिया' का चौथा संस्करण आयोजित किया। कई अंतर्राष्ट्रीय प्रदर्शकों के शामिल होने से, इस कार्यक्रम ने ओडीओपी-आधारित उत्पादों को घरेलू और अंतर्राष्ट्रीय खरीदारों के बीच ओडीओपी उत्पादों को दिखाने और प्रोत्साहित करने के लिए एक प्लेटफ़ॉर्म दिया। इसके अलावा, ओडीओपी उत्पादों को विभिन्न राष्ट्रीय/अंतर्राष्ट्रीय प्रदर्शनी/मेलों के ज़रिए प्रोत्साहित किया जाता है।

इसके अलावा, वाणिज्य विभाग के प्रशासनिक नियंत्रण के तहत कृषि एवं प्रसंस्कृत खाद्य उत्पाद निर्यात विकास प्राधिकरण (एपेडा) को भारत से कृषि उत्पादों के निर्यात को बढ़ावा देने का काम सौंपा गया है। एपेडा अपने पंजीकृत निर्यातकों को कृषि एवं प्रसंस्कृत खाद्य उत्पाद निर्यात प्रोत्साहन योजना के तहत मदद देता है। यह मदद स्कीम के विभिन्न हिस्सों जैसे अवसंरचना विकास, गुणवत्ता विकास और बाजार विकास के तहत दी जाती है।

(घ): खाद्य प्रसंस्करण उद्योग के लिए उत्पाद लिंकड प्रोत्साहन योजना(पीएलआईएसएफ़पीआई) के तहत, राजस्थान राज्य में मौजूद इन तीन आवेदकों को मंजूरी दी गई है:

क्रम संख्या	आवेदक का नाम	क्षेत्र	ज़िला	स्थानों की संख्या /इकाइयाँ	निवेश (₹ करोड़)
1.	बिकाजी फूड्स इंटरनेशनल लिमिटेड.	पकाने के लिए तैयार (आरटीसी) / खाने के लिए तैयार (आरटीई)	बीकानेर	4	261.67
2.	आईटीसी लिमिटेड	फल एवं सब्जियां	सीकर	1	7.10
3.	ओर्कला इंडिया लिमिटेड (पहले एमटीआर फूड्स प्राइवेट लिमिटेड के नाम से जाना जाता था)	फल एवं सब्जियां	कोटा	1	11.17
	कुल			6	279.94

विवरण-I

खाद्य प्रसंस्करण उद्योग मंत्रालय की मेगा फूड पार्क योजना के तहत स्वीकृत चालू मेगा फूड पार्क परियोजनाओं का राज्य/केंद्र शासित प्रदेश-वार ब्यौरा

क्रम संख्या	एसपीवी/आईए नाम	राज्य/केंद्र शासित प्रदेश का नाम	ज़िला
1	श्रीनि फूड पार्क प्राइवेट लिमिटेड	आंध्र प्रदेश	चित्तूर
2	गोदावरी मेगा एक्वा फूड पार्क प्राइवेट लिमिटेड	आंध्र प्रदेश	पश्चिम गोदावरी
3	नॉर्थ ईस्ट मेगा फूड पार्क लिमिटेड	असम	नलबाड़ी
4	इंडस बेस्ट मेगा फूड पार्क प्राइवेट लिमिटेड	छत्तीसगढ़	रायपुर
5	गुजरात एग्रो इंफ्रास्ट्रक्चर मेगा फूड पार्क प्राइवेट लिमिटेड	गुजरात	सूरत
6	फणीधर मेगा फूड पार्क प्राइवेट लिमिटेड	गुजरात	मेहसाणा
7	हरियाणा राज्य औद्योगिक एवं अवसंरचना विकास निगम लिमिटेड (एचएसआईआईडीसी)	हरियाणा	सोनीपत
8	क्रेमिका फूड पार्क प्राइवेट लिमिटेड	हिमाचल प्रदेश	ऊना
9	इंटीग्रेटेड फूड पार्क लिमिटेड	कर्नाटक	तुमकुर
10	केरल औद्योगिक अवसंरचना विकास निगम (किन्फ्रा)	केरल	पलक्काड
11	केरल राज्य औद्योगिक विकास निगम लिमिटेड (केएसआईडीसी)	केरल	अलप्पुझा
12	इंडस मेगा फूड पार्क प्राइवेट लिमिटेड	मध्य प्रदेश	खरगोन

13	अवंती मेगा फूड पार्क प्राइवेट लिमिटेड	मध्य प्रदेश	देवास
14	सतारा मेगा फूड पार्क प्राइवेट लिमिटेड	महाराष्ट्र	सतारा
15	पैठन मेगा फूड पार्क प्राइवेट लिमिटेड	महाराष्ट्र	औरंगाबाद
16	जोरम मेगा फूड पार्क प्राइवेट लिमिटेड	मिजोरम	कोलासिब
17	एमआईटीएस मेगा फूड पार्क लिमिटेड	ओडिशा	रायगढ़
18	इंटरनेशनल मेगा फूड पार्क लिमिटेड	पंजाब	फाजिल्का
19	सुखजीत मेगा फूड पार्क एंड इफ्रा लिमिटेड	पंजाब	कपूरथला
20	ग्रीनटेक मेगा फूड पार्क प्राइवेट लिमिटेड	राजस्थान	अजमेर
21	स्मार्ट एग्रो फूड पार्क प्राइवेट लिमिटेड	तेलंगाना	निजामाबाद
22	सिकरिया मेगा फूड पार्क (पी) लिमिटेड	त्रिपुरा	पश्चिमी त्रिपुरा
23	पतंजलि फूड एंड हर्बल पार्क प्राइवेट लिमिटेड	उत्तराखंड	हरिद्वार
24	हिमालयन फूड पार्क प्राइवेट लिमिटेड	उत्तराखंड	उधम सिंह नगर
25	जंगीपुर बंगाल मेगा फूड पार्क लिमिटेड	पश्चिम बंगाल	मुर्शिदाबाद

विवरण-II

प्रधानमंत्री सूक्ष्म खाद्य प्रसंस्करण उद्यम उन्नयन (पीएमएफएमई) योजना के अंतर्गत ओडीओपी उत्पादों को दी जाने वाली वित्तीय सहायता का विवरण निम्नानुसार है:

- व्यक्तिगत/समूह श्रेणी सूक्ष्म उद्यमों को सहायता: पात्र परियोजना लागत का 35% की दर से क्रेडिट-लिंकड पूंजी सब्सिडी, अधिकतम सीमा 10 लाख रुपये प्रति इकाई;
- प्रारंभिक पूंजी के लिए स्वयं सहायता समूहों को सहायता: कार्यशील पूंजी और छोटे औजारों की खरीद के लिए खाद्य प्रसंस्करण में लगे स्वयं सहायता समूहों के प्रत्येक सदस्य को 40,000 रुपये

की दर से प्रारंभिक पूंजी दी जाएगी, जो प्रति स्वयं सहायता समूह संघ के लिए अधिकतम 4 लाख रुपये के अध्यक्षीन होगी।

iii. सामान्य अवसंरचना के लिए सहायता: एफपीओ, एसएचजी, सहकारी समितियों और किसी भी सरकारी एजेंसी को सामान्य अवसंरचना स्थापित करने के लिए सहायता देने के लिए 35% की दर से ऋण से जुड़ी पूंजी सब्सिडी, जो अधिकतम 3 करोड़ रुपये के अध्यक्षीन होगी। सामान्य अवसंरचना की क्षमता का एक बड़ा भाग किराये के आधार पर उपयोग के लिए अन्य इकाइयों और आम जनता के लिए भी उपलब्ध।

iv. ब्रांडिंग और विपणन सहायता: एफपीओ/एसएचजी/सहकारिता समूहों या सूक्ष्म खाद्य प्रसंस्करण उद्यमों के एसपीवी को ब्रांडिंग और विपणन के लिए 50% तक अनुदान।

v. क्षमता निर्माण: इस योजना में खाद्य प्रसंस्करण उद्योग और उत्पाद विशिष्ट कौशल की आवश्यकता को पूरा करने के लिए उद्यमिता विकास कौशल (ईडीपी) के लिए प्रशिक्षण की परिकल्पना की गई है।

RIVER LINKING PROJECTS INVOLVING ANDHRA PRADESH

***79. SHRI APPALANAIDU KALISSETTI:**

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the details of river-linking projects involving Andhra Pradesh including the names of rivers project components, Detailed Project Report (DPR) status, approval status and the present stage of implementation, project-wise;

(b) the funds approved, allocated, released and utilised for each such project during the last five years, year-wise along with the share of the Union Government and the State Government therein;

(c) the timelines originally approved for each project, any revisions made and the reasons for delays, if any, including administrative, financial, land

acquisition, environmental clearance or inter-State coordination issues;

(d) the expected quantitative benefits of these projects for Andhra Pradesh including creation of additional irrigation potential, planned drinking water supply, flood-moderation and the number of districts expected to benefit therefrom; and

(e) whether the Government has received any pending, revised or new proposals or DPRs from Andhra Pradesh for additional river-linking projects and if so, the details thereof along with the current appraisal and approval status of each such proposal?

THE MINISTER OF JAL SHAKTI (SHRI C. R. PATIL):

(a): The Government of India has formulated the National Perspective Plan (NPP) under which 30 Interlinking of Rivers (ILR) projects have been identified to address water scarcity and augment irrigation facilities across the country. The National Water Development Agency (NWDA) has been entrusted with implementing the ILR projects under the NPP. There are 7 ILR projects involving the State of Andhra Pradesh, details of which are provided at **Statement**.

Among these, the Godavari (Polavaram)–Krishna (Vijayawada) Link Project is one of the links under the Peninsular Component of the National Perspective Plan (1980). The feasibility report for this project was prepared by NWDA in September 1999. Subsequently, the link was taken over by the State of Andhra Pradesh under the Indirasagar Polavaram Project, and the Detailed Project Report (DPR) was submitted to the Central Water Commission (CWC) in 2005. The DPR was approved in 2009 for diversion of 4666 MCM through the

Right Main Canal.

Following the bifurcation of Andhra Pradesh, the link came under the Polavaram Project Authority as part of the Polavaram Irrigation National Project, declared under the Andhra Pradesh Re-organization Act, 2014. The water connectivity in the link canal has been established and canal has been put into temporary operation through lift arrangements.

Other than the above, no ILR project under the National Perspective Plan involving Andhra Pradesh has reached the stage of implementation.

(b): The Polavaram Irrigation Project (PIP), which also encompasses the Godavari (Polavaram)–Krishna (Vijayawada) Link Project, is being implemented in the State of Andhra Pradesh and has been receiving sustained financial support from the Government of India. Between 2014 and 2024, an amount of ₹15,146 crore was reimbursed to the State Government. The Government of India approved the Revised Cost Estimate of ₹30,436 crore with an additional central assistance of ₹12,157 crore to facilitate timely completion of the project. The cumulative Central Assistance /financial support extended to the State of Andhra Pradesh for the Polavaram Irrigation Project stands at ₹20,658 crore till date.

(c) and (d): The details in this regards are given at **Statement**.

(e): The Government of Andhra Pradesh has submitted the Pre-Feasibility Report (PFR) of the Polavaram–Banakacherla Link Project, which envisages the transfer of flood waters from the Polavaram Dam to the Banakacherla Regulator. The project has an estimated cost of ₹81,900 crore. The PFR was submitted to

the Central Water Commission (CWC) on 22 May 2022 for techno-economic appraisal. The submitted PFR has been forwarded to Krishna River Management Board (KRMB), Godavari River Management Board (GRMB), Polavaram Project Authority (PPA) Hyderabad, and the co-basin states like Telangana, Maharashtra, Karnataka, Odisha, Madhya Pradesh, and Chhattisgarh for their views/comments.

STATEMENT

Status and benefits of ILR projects involving Andhra Pradesh

Sl. No	Name	States benefited	Annual Irrigation (Lakh ha)	Domestic & Industrial (MCM)	Hydro power (MW)	Status
1.	a.Mahanadi (Manibhadra) - Godavari (Dowlaiswaram) link	Andhra Pradesh (AP) and Odisha	4.43	802	445	Feasibility Report completed
	Alternate Mahanadi (Barmul) - Rushikulya – Godavari (Dowlaiswaram) link	Odisha	3.52	493.70	210	Feasibility Report completed
		AP	0.91	91.3 (Drinking water) and 115 (Industrial)		
2.	Godavari (Polavaram) - Krishna (Vijayawada) link	AP	1.29	33.41	960	Project was taken over by State Govt. for DPR preparation and implementation. Now being implemented by PPA as National Project
3.	Godavari (Inchampalli/SSMPP) - Krishna (Pulichintala) link	Telangana	0.36	26.28	90	DPR completed
		AP	4.38	319.7	---	
4.	a.) Krishna (Nagarjunasagar) - Pennar (Somasila) link	AP	1.68	124	90	Feasibility Report completed
	b.)Alternate under GC link: Krishna (Nagarjunasagar) - Pennar (Somasila) link	AP	1.71	236	40	DPR completed
5.	Krishna (Srisailam) – Pennar link	AP	1.79	58	11	DPR Completed
6.	Krishna (Almatti) – Pennar link	Karnataka	0.69	66.31	--	DPR Completed
		AP	1.57	10.1(Drinking water) & 22.3		

				(Industrial)		
7.	a.) Pennar (Somasila) - Cauvery (Grand Anicut) link	AP	0.49	1105	--	Feasibility Report completed
		Tamil Nadu	4.36			
		Puducherry	0.06			
	b.) Alternate Pennar (Somasila) - Cauvery (Grand Anicut) link	AP	0.51	43		DPR completed
		Tamil Nadu	1.14	618		
		Puducherry	--	62		

ECOLOGICAL HEALTH ASSESSMENT OF THAMIRABARANI RIVER

*80. SHRI ROBERT BRUCE C.:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) whether the Government has undertaken any recent assessment of the water quality, ecological health and flow sustainability of Thamirabarani river in Tamil Nadu, particularly in its stretch passing through Tirunelveli district and if so, the details thereof;

(b) the details of Central funds sanctioned, released and utilised under programmes such as the National River Conservation Plan (NRCP), Jal Jeevan Mission (JJM) and Atal Bhujal Yojana (ABY) for river conservation, pollution control and groundwater recharge initiatives connected with Thamirabarani basin during the last five years;

(c) whether the Government has taken note of challenges related to declining flow patterns affecting the river and dependent communities in southern Tamil Nadu and if so, the details thereof; and

(d) the steps being taken by the Government to strengthen river rejuvenation measures, ensure strict enforcement of pollution-control norms and enhance

Central monitoring of ecological and hydrological parameters of the Thamirabarani river?

THE MINISTER OF JAL SHAKTI (SHRI C. R. PATIL):

(a): Cleaning and rejuvenation of rivers is a continuous process. It is the primary responsibility of the States/Union Territories (UTs) and local bodies to ensure proper treatment of sewage and industrial effluents to the prescribed norms before discharge into rivers, other water bodies, coastal waters or land.

As per the Central Pollution Control Board (CPCB) report on 'Polluted River Stretches for Restoration of Water Quality' through National Water Monitoring Program (NWMP), based on assessment of water quality carried out in 2022 & 2023 i.e 5 different locations/ stretches from Tirunelveli Downstream Side (D/S) To Kallidai - Kurichi, Tirunelveli on the Thamirabarani River, the Biochemical Oxygen Demand (BOD) levels was ranging between 4.0 mg/L to 6.2 mg/L, placing the river stretch under Priority-IV category. As per inputs received from CPCB, based on sampling taken at 9 locations in Tirunelveli District in 2024 through SPCB, the BOD level is ranging from 2.0mg/L to 3.1mg/L which is showing decrease in BOD levels, which means, an improvement in water quality.

(b): Under National River Conservation Plan (NRCP), one Sewage Treatment Plant (STP) of capacity 24.20 million litres per day (MLD) was set up between 2001 – 2007 at Tirunelveli with a cost of Rs 54.93 crore, for pollution abatement river Thamirabarani. Atal Bhujal Yojana is not implemented in Thamirabarani river basin. During the last 05 years several groundwater recharge works have

been undertaken by the State Government under MGNREGS Scheme in the Districts falling under Thamirabarani River Basin. Funds under JJM are not maintained Basin wise.

(c): The annual run-off pattern depends on the rainfall pattern and the climatic conditions of a particular region. As per the Central Water Commission, the annual average run-off of the Thamirabarani River at the Murappanadu site in Tamil Nadu is 22 Million Cubic Metres (MCM) for the period 2014-15 to 2024-25. However, the majority values of the actual run-off varies around this average.

(d): The Tirunelveli Municipal Corporation has informed that Tamil Nadu Government have formulated proposals for setting up of STPs, Solid Waste Management, Biological Parks, etc. to contain pollution in Thamirabarani River and River Rejuvenation work is also monitored through River Rejuvenation Committee at State level. Central Pollution Control Boards/SPCB/Pollution Control Committee monitors river water quality and industries to ensure compliance of the provisions of Environment Protection Act,1986 and Water(Prevention & Control of Pollution) Act,1974. Central Water Commission monitors hydrological parameters of the river through three Hydrological Observatories in Thamirabarani River.

(ii) Unstarred Question Nos. 691 to 920

पीएमजेयूजीए के तहत विकास

691. श्रीमती विजयलक्ष्मी देवी:

श्री कंवर सिंह तंवर:

श्री बलभद्र माझी:

श्री दुलू महतो:

श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:

श्री अरुण गोविल:

श्री बिद्युत बरन महतो:

श्रीमती रूपकुमारी चौधरी:

श्रीमती स्मिता उदय वाघ:

डॉ. हेमंत विष्णु सवरा:

सुश्री कंगना रनौत:

श्री दिलीप शङ्कीया:

श्री दामोदर अग्रवाल:

श्री दिनेशभाई मकवाणा:

श्री सुनील कुमार:

श्रीमती कमलेश जांगड़े:

श्री सतीश कुमार गौतम:

श्री नलिन सोरेन:

श्री नव चरण माझी:

श्री गोडम नागेश:

श्री भोजराज नाग:

क्या जनजातीय कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) प्रधानमंत्री जनजातीय उन्नत ग्राम अभियान (पीएमजेयूजीए) के अंतर्गत झारखंड के दुमका, कांकेर लोक सभा निर्वाचन क्षेत्र के अंतर्गत कांकेर, छत्तीसगढ़ के कोंडागांव, बालोद और धमतरी जिले, उत्तर प्रदेश के मंडी, हिमाचल प्रदेश के मंडी लोक सभा निर्वाचन क्षेत्र, राजस्थान के भीलवाड़ा लोक सभा निर्वाचन क्षेत्र और बिहार के पश्चिमी/पूर्वी चंपारण तथा महाराष्ट्र के जलगांव लोक सभा निर्वाचन क्षेत्र सहित देश में विकास और स्वीकृत हस्तक्षेपों के लिए राज्य-वार कुल कितने गांवों की पहचान की गई है तथा उनके चयन के लिए अपनाए गए मानदंड तथा इसके प्रथम चरण के पूरा होने के लिए निर्धारित समय-सीमा क्या है;

(ख) उक्त मिशन के अंतर्गत जनजातीय कार्य मंत्रालय के घटक तथा पीएमएवाई-जी जैसी अभिसरण योजनाओं सहित प्रत्येक राज्य विशेषकर छत्तीसगढ़ राज्य को अब तक आवंटित और जारी की गई धनराशि का ब्यौरा क्या है तथा अनुसूचित जनजातियों के लिए विकास कार्य योजना (डीएपीएसटी) से वित्तीय अभिसरण का ब्यौरा क्या है;

(ग) क्या सरकार उक्त पीएमजेयूजीए मिशन के अंतर्गत सृजित परिसंपत्तियों की दीर्घकालिक स्थिरता, सामुदायिक भागीदारी और संस्थागत जवाबदेही सुनिश्चित करने के लिए कोई उपाय कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) नवम्बर 2025 तक प्रस्तावित अथवा क्रियान्वित परियोजनाओं का ब्यौरा क्या है तथा स्वीकृत/पूर्ण हो चुके मकानों, सड़कों, उपलब्ध कराये गये जल कनेक्शनों के संबंध में प्रमुख उपलब्धियां क्या है;

(ङ) छत्तीसगढ़ में विशेष रूप से कमजोर जनजातीय समूहों (पीवीटीजी) और वामपंथी उग्रवाद (एलडब्ल्यूई) प्रभावित जिलों के लिए योजनाबद्ध विशेष उपायों का ब्यौरा क्या है; और

(च) क्या महाराष्ट्र के जलगांव लोक सभा क्षेत्र से इस कार्यक्रम के अंतर्गत एकीकृत जनजातीय विकास और पर्यटन से जुड़े रोजगार बढ़ाने के लिए किन्हीं गांवों की पहचान की गई है और यदि हां,

तो उन पहचाने गए गांवों में स्थानीय जनजातीय समुदाय को शामिल करके प्रस्तावित या क्रियान्वित परियोजनाओं का ब्यौरा क्या है?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क): प्रधानमंत्री जनजातीय उन्नत ग्राम अभियान (पीएमजेयूजीए), जिसे 2 अक्टूबर 2024 को धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए) के रूप में शुरू किया गया, जिसका लक्ष्य पांच वर्षों में (वित्तीय वर्ष 2024-25 से वित्तीय वर्ष 2028-29) 30 राज्यों/संघ राज्य क्षेत्रों के 549 जिलों और 2,911 प्रखंडों में 63,843 जनजातीय बहुल गांवों में पांच करोड़ से अधिक जनजातीय लोगों को लाभान्वित करना है। राज्य/संघ राज्य क्षेत्र-वार पहचाने गए गांवों और संसदीय क्षेत्र दुमका (झारखंड), कांकेर, कोंडागांव, बालोद, धमतरी (छत्तीसगढ़), मंडी (हिमाचल प्रदेश), भीलवाड़ा (राजस्थान), पश्चिम/पूर्वी चंपारण (बिहार), जलगांव (महाराष्ट्र) और उत्तर प्रदेश के जनजातीय प्रखंड की सम्मिलित सूची **विवरण** के अनुसार है।

गांवों का चयन अंत्योदय अंतर विश्लेषण और निर्धारित नियमों के आधार पर किया गया था। मैदानी इलाकों में, 500 या उससे अधिक आबादी वाले और कम से कम 50% अनुसूचित जनजाति (अजजा) आबादी वाले गांवों पर विचार किया गया। पूर्वोत्तर और पहाड़ी राज्यों के लिए, 250 या उससे अधिक आबादी वाले गांवों को शामिल किया गया। वामपंथी उग्रवाद (एलडब्ल्यूई) से प्रभावित जिलों में, 100 या उससे अधिक आबादी वाले गांवों को चुना गया। इसके साथ ही, आकांक्षी (एस्पिरेशनल) ब्लॉक में मौजूद 50 या उससे अधिक जनजातीय व्यक्तियों वाले गांवों को भी इस योजना के तहत शामिल (कवर) किया गया। राज्य/संघ राज्य क्षेत्र इस मिशन के तहत विचार हेतु किसी भी ऐसे योग्य गांव को शामिल करने का प्रस्ताव भी दे सकते हैं, जो गलती से (अनजाने में) छूट गया हो।

समय सीमा (चरण और समग्र): धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए) वित्तीय वर्ष 2024-25 से वित्तीय वर्ष 2028-29 तक चलने वाला पांच वर्ष का मिशन है।

(ख): जनजातियों के विकास के संबंध में विशेष रूप से छत्तीसगढ़ राज्य के लिए जारी की गई निधियां

निम्नानुसार हैं:

पीएमएवाईजी आवासन (हाउसिंग): छत्तीसगढ़ में, ऐतिहासिक दृष्टि से अब तक 8.47 लाख घरों को मंजूरी दी जा चुकी है, और जनवरी, 2025 में मिशन के संतृप्ति (सैचुरेशन) लक्ष्यों के अनुरूप 3.03 लाख अतिरिक्त घरों को मंजूरी दी गई है। इकाई सहायता 1.20 लाख रुपये (मैदानी) और 1.30 लाख रुपये (एलडब्ल्यूई/पहाड़ी) बनी हुई है, जबकि गैर-हिमालयी राज्यों में केंद्र: राज्य का निधियन 60:40 है।

जनजातीय कार्य मंत्रालय के घटक छत्तीसगढ़ राज्य के लिए:

क्र.सं.	जनजातीय कार्य मंत्री घटक	आवंटित निधि	जारी की गई निधि
1	जनजातीय स्कूलों में क्लासरूम का निर्माण	7910	1364.4
2	टीएमएमसी	500.00	300.00
3	एफआरए	285.95	285.95
4	सीएफआरएम योजना	6000	3368.79
5	सीओसी	201.6	201.6

(ग): सरकार ने प्रधानमंत्री जनजातीय उन्नत ग्राम अभियान (पीएमजेयूजीए) या धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए) के तहत सृजित परिसंपत्तियों की दीर्घकालिक स्थिरता, सामुदायिक भागीदारी और संस्थागत जवाबदेही सुनिश्चित करने के लिए व्यापक उपाय किए हैं। ये इस प्रकार हैं-

- i. परिसंपत्तियों का सृजन पक्के घर, सभी मौसमों के लिए (बारह मासी), सड़कें, पाइप से पानी, विश्वसनीय बिजली, स्कूल आदि।
- ii. संधारणीय (टिकाऊ) कृषि और संबद्ध गतिविधियों के माध्यम से एफआरए पट्टा धारकों के लिए आजीविका सहायता।
- iii. ग्राम सभा के नेतृत्व में सामुदायिक वन संसाधन प्रबंधन योजनाओं की योजना और कार्यान्वयन।

iv.राज्य, जिला, प्रखंड स्तर की समितियों की निगरानी।

v.पीएफएमएस एसएनए स्पर्श मॉड्यूल के माध्यम से व्यय की वास्तविक समय (रियल टाइम) में निगरानी।

(घ): दिनांक 11 नवंबर 2025 तक संबंधित मंत्रालयों/विभागों द्वारा प्रदान की गई प्रस्तावित या कार्यान्वित परियोजनाओं का ब्यौरा और स्वीकृत/पूर्ण किए गए घरों, सड़क, उपलब्ध कराये गए पानी के कनेक्शनों आदि के संबंध में प्रमुख उपलब्धियों का ब्यौरा निम्नानुसार है:

क्र. सं.	मंत्रालय	प्रमुख उपलब्धियां
1	ग्रामीण विकास मंत्रालय (एमओआरडी)	स्वीकृत घर: 12,70,412 पूर्ण घर: 6,49,202
2	स्वास्थ्य और परिवार कल्याण मंत्रालय	134 एमएमयू संचालित
3	दूरसंचार विभाग	स्वीकृत गांव: 5,252 कवर किए गए गांव: 3,513
4	जल शक्ति मंत्रालय	स्वीकृत गाँव: 62,518 संतुष्ट गाँव: 27,362
5	नवीन और नवीकरणीय ऊर्जा मंत्रालय	स्वीकृत: 4,099 आवास
6	महिला एवं बाल विकास मंत्रालय	स्वीकृत: 875 आँगनवाड़ी संचालित: 409 आँगनवाड़ी
7	स्कूली शिक्षा और साक्षरता विभाग, शिक्षा मंत्रालय	692 छात्रावासों को मंजूरी दी गई 311 का शिलान्यास किया गया
8	कौशल विकास और उद्यमिता	30 जनजातीय कौशल केंद्र स्थापित

	मंत्रालय	
9	पंचायती राज मंत्रालय	कुल प्रशिक्षित अनुसूचित जनजाति प्रतिभागी – 7,81,661
10	आयुष मंत्रालय	70-110 पोषण वाटिकाओं की योजना तैयार की गई
11	कृषि और किसान कल्याण मंत्रालय	1,73,000 लाभार्थी
12	पर्यटन मंत्रालय	दिनांक 24.11.2025 को आंध्र प्रदेश, उत्तराखंड, संघ राज्य क्षेत्र लद्दाख, मध्य प्रदेश में 17.7 करोड़ रुपये की लागत वाले होम स्टे की परियोजना को मंजूर किया गया
13	पशुपालन और डेयरी विभाग	वित्तीय वर्ष 2025-26 में जम्मू और कश्मीर को- 3 करोड़, गुजरात-15 लाख, त्रिपुरा-1.5 करोड़, असम-1.5 करोड़, मध्य प्रदेश – 1 करोड़ और छत्तीसगढ़- 70 लाख रुपये, की कुल 8 करोड़ रुपये की निधियां जारी की गईं
14	मत्स्य पालन विभाग	882 लाभार्थी
15	विद्युत मंत्रालय	विद्युतीकृत: 65,249 (आवास + सार्वजनिक स्थल)

(ड): प्रधानमंत्री जनजातीय उन्नत ग्राम अभियान (पीएमजेयूजीए) या धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए) की योजना के तहत, विशेष रूप से कमजोर जनजातीय समूह (पीवीटीजी) और वामपंथी उग्रवाद (एलडब्ल्यूई) का कोई विशिष्ट प्रावधान नहीं है। हालांकि, इसके

तहत 15 नवंबर 2023 को, माननीय प्रधानमंत्री ने छत्तीसगढ़ सहित 18 राज्यों और एक संघ राज्य क्षेत्र में रहने वाले 75 पीवीटीजी समुदायों के सामाजिक-आर्थिक विकास के लिए प्रधानमंत्री जनजातीय आदिवासी न्याय महा अभियान (पीएम जनमन) की शुरुआत की। इस मिशन का उद्देश्य उनकी सामाजिक-आर्थिक स्थितियों में सुधार हेतु मूलभूत सुविधाएं जैसे कि सुरक्षित आवास, स्वच्छ पेयजल और शिक्षा, स्वास्थ्य और पोषण तक बेहतर पहुँच, सड़क और दूरसंचार कनेक्टिविटी, अविद्युतीकृत घरों विद्युतीकृत करना और स्थायी आजीविका के अवसर प्रदान करना है। इन उद्देश्यों को 9 संबंधित मंत्रालयों द्वारा कार्यान्वित 11 उपायों के माध्यम से पूरा किया जा रहा है।

(च): प्रधानमंत्री जनजातीय उन्नत ग्राम अभियान (पीएमजेयूजीए) या धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए) में जलगांव के 112 जनजातीय बहुल गांव शामिल हैं। आज की तारीख तक इस मंत्रालय को जलगांव जिले के लिए कोई प्रस्ताव प्राप्त नहीं हुआ है।

विवरण

डीएजेजीयूए योजना के तहत कवर किए गए गांवों की सूची

क्र.सं.	राज्य का नाम	जिला का नाम	गांवों की संख्या
1	आंध्र प्रदेश	अल्लूरी सीताराम राजू	521
		अनकापल्ली	10
		अनंतपुर	3
		अन्नामय्या	17
		चित्तूर	1
		एलुरु	46
		काकीनाडा	6
		कुरनूल	7
		नंद्याल	3

		एनटीआर	17
		पालनाडू	7
		पार्वतीपुरम मन्यम	165
		प्रकाशम	16
		श्री सत्य साईं	3
		श्रीकाकुलम	34
		तिरुपति	3
		विजियानगरम	9
		वाईएसआर	10
		चांगलांग	13
2	अरुणाचल प्रदेश	पूर्वी कामेंग	11
		पूर्वी सियांग	31
		कामले	2
		क्रा दादी	26
		कुरुंग कुमे	3
		लेपरडा	3
		लोहित	6
		लॉगडिंग	43
		निचली दिबांग घाटी	6
		निचला सियांग	6
		निचली सुबनसिरी	19
		नामसाई	37

		पक्के केसांग	4
		पापुम पारे	14
		शी योमी	3
		सियांग	13
		तवांग	15
		तिरप	24
		ऊपरी सियांग	15
		ऊपरी सुबानसिरी	3
		पश्चिम कामेंग	16
		पश्चिम सियांग	16
3	असम	बजाली	4
		बक्सा	168
		बारपेटा	2
		बिस्वनाथ	66
		बोंगाईगांव	2
		कछार	13
		चराइदेव	4
		चिरांग	110
		दारांग	9
		धेमाजी	441
		डिब्रूगढ़	63
		दीमा हसाओ	271

		गोलपारा	198
		गोलाघाट	49
		होजई	9
		जोरहाट	31
		कामरूप	128
		कामरूप मेट्रो	9
		कार्बी आंगलॉग	346
		कोकराझार	175
		लखीमपुर	180
		माजुली	53
		मारीगांव	67
		नागांव	36
		नलबाड़ी	3
		शिवसागर	20
		सोनितपुर	40
		दक्षिण सलमारा मनकाछार	2
		तामुलपुर	106
		तिनसुकिया	43
		उदलगुड़ी	253
		पश्चिम कार्बी आंगलॉग	260
4	बिहार	अररिया	10
		औरंगाबाद	1

	बांका	138
	भागलपुर	62
	भोजपुर	34
	बक्सर	19
	गया	4
	गोपालगंज	19
	जमुई	91
	कैमूर (भभुआ)	62
	कटिहार	82
	किशनगंज	5
	लखीसराय	10
	मधेपुरा	1
	मुंगेर	20
	मुजफ्फरपुर	1
	नवादा	1
	पश्चिम चंपारण	127
	पूर्वी चंपारण	4
	पूर्णिया	27
	रोहतास	19
	सीवान	31
	सुपौल	2
	वैशाली	1

5	छत्तीसगढ़	बालोद	186
		बालोदा बाजार	46
		बलरामपुर	421
		बस्तर	377
		बेमेतरा	4
		बीजापुर	187
		बिलासपुर	102
		दंतेवाड़ा	156
		धमतरी	108
		दुर्ग	4
		गरियाबंद	334
		गौरेला पेंड्रा मरवाही	169
		जांजगीर-चंपा	21
		जशपुर	417
		कबीरधाम	275
		कांकेर	552
		खैरगढ़ छुईखदान गंडई	16
		कोंडागांव	352
		कोरबा	479
		कोरिया	154
		महासमुद	308
		मनेंद्रगढ़ चिरिमिरी भरतपुर	151

		मोहल्ला मानपुर अंबागढ़ चौकी	245
		मुंगेली	35
		नारायणपुर	138
		रायगढ़	316
		राजनंदगांव	105
		शक्ति	39
		सारंगढ़ बिलाईगढ़	17
		सुकमा	277
		सूरजपुर	284
		सरगुजा	416
6	गोवा	उत्तरी गोवा	3
		दक्षिण गोवा	22
7	गुजरात	अहमदाबाद	3
		अरवल्ली	127
		बनास कंठा	167
		भरुच	240
		छोटा उदेपुर	681
		डांग	222
		देवभूमि द्वारका	2
		दाहोद	512
		जूनागढ़	3
		कच्छ	3

		महीसागर	189
		नर्मदा	387
		नवसारी	238
		पंच महल	163
		पाटन	7
		साबर कंठा	164
		सूरत	398
		सुरेंद्रनगर	2
		तापी	369
		वडोदरा	55
		वलसाड	333
8	हिमाचल प्रदेश	बिलासपुर	1
		चंबा	156
		हमीरपुर	1
		कांगड़ा	19
		किन्नौर	69
		कुल्लू	1
		लाहुल और स्पीति	9
		सिरमौर	3
		सोलन	10
		ऊना	1
9	जम्मू और कश्मीर	अनंतनाग	16

		बांदीपोरा	31
		बारामूला	8
		बडगाम	5
		डोडा	15
		गंदरबल	12
		जम्मू	16
		कठुआ	7
		किश्तवाड़	19
		कुलगाम	12
		कुपवाड़ा	14
		पुंछ	58
		पुलवामा	8
		राजौरी	104
		रामबन	11
		रियासी	44
		सांबा	2
		शोपियां	2
		श्रीनगर	1
		उधमपुर	8
10	झारखंड	बोकारो	125
		चतरा	18
		देवघर	267

		धनबाद	196
		दुमका	689
		पूर्वी सिंहभूम	399
		गढ़वा	113
		गिरिडीह	143
		गोड्डा	244
		गुमला	616
		हजारीबाग	76
		जामताड़ा	285
		खूंटी	403
		कोडरमा	12
		लातेहार	269
		लोहरदगा	205
		पाकुर	400
		पलामू	91
		रामगढ़	92
		रांची	545
		साहेबगंज	236
		सरायकेला खरसावां	496
		सिमडेगा	292
		पश्चिम सिंहभूम	927
11	कर्नाटक	बगलकोट	7

	बल्लारी	59
	बेलगावी	51
	बेंगलुरु ग्रामीण	14
	बेंगलुरु शहरी	2
	बीदर	196
	चामराजनगर	11
	चिक्काबल्लापुरा	31
	चिक्कमगलुरु	3
	चित्रदुर्गा	87
	दावणगेरे	44
	गडग	4
	हसन	6
	हावेरी	11
	कलबुर्गी	31
	कोडागु	1
	कोलार	12
	कोप्पल	40
	मांड्या	2
	मैसूर	62
	रायचूर	243
	रामनगर	2
	शिवमोगा	2

		तुमकुरु	29
		उत्तर कन्नड़	31
		विजयनगर	25
		विजयपुरा	19
		यादगीर	64
12	केरल	इडुक्की	19
		कासरगोड	14
		पलक्कड़	11
		वायनाड	45
13	लद्दाख	कारगिल	89
		लेह लद्दाख	54
14	लक्षद्वीप	लक्षद्वीप जिला	2
15	मध्य प्रदेश	अलीराजपुर	490
		अनुपपुर	371
		अशोकनगर	24
		बालाघाट	200
		बड़वानी	529
		बैतूल	554
		भिंड	5
		भोपाल	1
		बुरहानपुर	116
		छतरपुर	66

	छिंदवाड़ा	591
	दमोह	171
	दतिया	1
	देवास	135
	धार	802
	डिंडोरी	563
	पूर्वी निमाड़	305
	गुना	229
	ग्वालियर	10
	हरदा	103
	इंदौर	56
	जबलपुर	171
	झाबुआ	651
	कटनी	199
	खरगोन	424
	मंडला	716
	मंदसौर	4
	मुरैना	18
	नर्मदापुर	83
	नरसिंहपुर	73
	नीमच	17
	निवारी	42

		पन्ना	108
		रायसेन	92
		राजगढ़	18
		रतलाम	339
		रीवा	424
		सागर	73
		सतना	321
		सीहोर	80
		सिवनी	397
		शहडोल	402
		शाजापुर	1
		श्योपुर	254
		शिवपुरी	234
		सीधी	134
		सिंगरौली	290
		टीकमगढ़	62
		उज्जैन	8
		उमरिया	334
		विदिशा	86
16	महाराष्ट्र	अहमदनगर	118
		अकोला	43
		अमरावती	321

	औरंगाबाद	11
	बीड	2
	भंडारा	14
	बुलढाणा	43
	चंद्रपुर	167
	धुले	213
	गढ़चिरोली	411
	गोंडिया	104
	हिंगोली	81
	जलगांव	112
	जालना	25
	कोल्हापुर	1
	लातूर	2
	नागपुर	58
	नांदेड़	169
	नंदुरबार	717
	नासिक	767
	ओस्मानाबाद	4
	पालघर	654
	परभणी	5
	पुणे	99
	रायगढ़	113

		रत्नागिरी	1
		सतारा	4
		सोलापुर	61
		ठाणे	146
		वर्धा	72
		वाशिम	71
		यवतमाल	366
		बिष्णुपुर	1
17	मणिपुर	चंदेल	91
		चुराचांदपुर	89
		पूर्वी इम्फाल	2
		जिरीबाम	3
		कामजोंग	27
		कांगपोकपी	59
		नोनी	27
		फेरजावल	22
		सेनापति	94
		तामंगलॉग	38
		टेंग्नौपाल	11
		उखरूल	52
18	मेघालय	पूर्वी गारो हिल्स	43
		पूर्वी जैंतिया हिल्स	73

		पूर्वी खासी हिल्स	274
		पूर्वी पश्चिम खासी हिल्स	75
		उत्तरी गारो हिल्स	175
		री भोई	279
		दक्षिण पश्चिम हिल्स	25
		दक्षिण पश्चिम गारो हिल्स	64
		दक्षिण पश्चिम खासी हिल्स	53
		पश्चिम गारो हिल्स	130
		पश्चिम जैतिया हिल्स	188
		पश्चिम खासी हिल्स	58
19	मिजोरम	आइजोल	42
		चम्फाई	30
		हनाहथियाल	15
		खॉजॉल	17
		कोलासिब	19
		लॉन्गत्लाई	73
		लुंगलेई	48
		मामित	57
		सीअहा	27
		सैतुअल	32
		सेरछिप	23
20	नागालैंड	चुमौकेदिमा	46

		दीमापुर	16
		किफिरे	40
		कोहिमा	27
		लॉंगलेंग	20
		मोकोकचुंग	48
		मोन	76
		निउलैंड	4
		नोक्लाक	26
		पेरेन	38
		फेक	55
		शमाटोर	16
		त्सेमिन्यु	22
		तुएनसांग	36
		वोखा	53
		ज़ुन्हेबोटो	85
21	ओडिशा	अनुगुल	59
		बलांगीर	258
		बालेश्वर	80
		बरगढ़	157
		बौध	7
		कटक	21
		देवगढ़	52

		ढेंकनाल	128
		गजपति	345
		गंजम	17
		जाजापुर	67
		झारसुगुड़ा	78
		कालाहांडी	424
		कंधमाल	381
		कंदरापाड़ा	1
		केंदुझार	807
		खोरधा	16
		कोरापुट	572
		मल्कानगिरी	425
		मयूरभंज	1363
		नबरंगपुर	536
		नयागढ़	113
		नुआपाड़ा	260
		रायगढ़	420
		संबलपुर	265
		सोनपुर	3
		सुंदरगढ़	812
22	राजस्थान	अजमेर	12
		अलवर	155

	बांसवाड़ा	1030
	बारां	277
	बाड़मेर	71
	भरतपुर	32
	भीलवाड़ा	141
	बीकानेर	4
	बूंदी	265
	चित्तौड़गढ़	158
	चूरु	19
	दौसा	321
	धौलपुर	44
	डूंगरपुर	638
	जयपुर	186
	जैसलमेर	28
	जालौर	91
	झालावाड़	207
	जोधपुर	54
	करौली	200
	कोटा	63
	नागौर	2
	पाली	67
	प्रतापगढ़	386

		राजसमंद	73
		सवाई माधोपुर	188
		सीकर	4
		सिरोही	131
		टोंक	135
		उदयपुर	1037
23	सिक्किम	गंगटोक	6
		ग्यालशिंग	23
		मंगन	30
		नामची	37
		पाक्योंग	5
		सोरेंग	18
24	तमिलनाडु	अरियालुर	11
		धर्मपुरी	19
		कलाकुरुचि	49
		कन्याकुमारी	1
		नमक्कल	22
		पेरम्बलूर	2
		रामनाथपुरम	1
		रानीपेट	9
		सलेम	56
		द नीलगिरी	12

		तिरुचिरापल्ली	7
		तिरुनेलवेली	1
		तिरुपत्तूर	6
		तिरुवन्नामलाई	42
		वेल्लोर	8
		विल्लुपुरम	2
25	तेलंगाना	आदिलाबाद	150
		भद्राद्रि कोठागुडेम	130
		जगिटियाल	2
		जंगोअन	9
		जयशंकर भूपालपल्ली	31
		जोगुलाम्बा गडवाल	2
		कामारेड्डी	14
		खम्मम	35
		कोमाराम भीम आसिफाबाद	102
		महबुबाबाद	92
		महबूबनगर	26
		मंचेरियल	11
		मेडक	15
		मेडचल मलकाजगिरी	2
		मुलुगु	49
		नगरकुरनूल	20

		नलगोंडा	52
		नारायणपेट	6
		निर्मल	32
		निजामाबाद	19
		पेड्डापल्ली	1
		राजन्ना सिरसिल्ला	3
		रंगा रेड्डी	20
		संगारेड्डी	16
		सिद्धीपेट	2
		सूर्यपेट	17
		विकाराबाद	31
		वानापार्थी	7
		वारंगल	15
		यादद्री भुवनगिरी	13
26	दादरा नगर और दमन दीव	दादरा और नगर हवेली	61
		दमन	15
27	त्रिपुरा	धलाई	93
		गोमती	72
		खोवाई	37
		उत्तरी त्रिपुरा	37
		सेपाहिजाला	38
		दक्षिणी त्रिपुरा	59

		उनाकोटी	21
		पश्चिम त्रिपुरा	35
28	उत्तर प्रदेश	अंबेडकर नगर	1
		बहराईच	3
		बलिया	61
		बलरामपुर	16
		बाराबंकी	2
		बस्ती	3
		भदोही	2
		बिजनौर	5
		चंदौली	17
		देवरिया	34
		गाजीपुर	26
		गोरखपुर	18
		जौनपुर	1
		खेरी	34
		कुशी नगर	34
		ललितपुर	36
		महाराजगंज	2
		महोबा	1
		मिर्जापुर	20
		पीलीभीत	7

		प्रयागराज	7
		संत कबीर नगर	1
		श्रावस्ती	2
		सिद्धार्थ नगर	7
		सीतापुर	1
		सोनभद्र	176
29	उत्तराखंड	बागेश्वर	8
		चमोली	1
		देहरादून	41
		हरिद्वार	5
		पिथौरगढ़	3
		उधम सिंह नगर	68
30	पश्चिम बंगाल	उत्तरकाशी	2
		24 परगना उत्तर	11
		24 परगना दक्षिण	2
		अलीपुरद्वार	80
		बांकुड़ा	365
		बीरभूम	150
		कूचबिहार	1
		दार्जिलिंग	87
		दिनाजपुर दक्षिण	214
		उत्तर दिनाजपुर	305

	हुगली	9
	जलपाईगुड़ी	71
	झारग्राम	680
	कलिम्पोंग	12
	मालदा	271
	पूर्व मेदिनीपुर	1
	पश्चिम मेदिनीपुर	386
	मुर्शिदाबाद	17
	नादिया	9
	पश्चिम बर्धमान	15
	पुरबा बर्धमान	25
	पुरुलिया	501

बिहार में एकलव्य मॉडल आवासीय विद्यालय

692. श्री अजय कुमार मंडल:

श्री राजेश रंजन:

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का योजना के अंतर्गत बिहार के भागलपुर जिले में एकलव्य मॉडल आवासीय विद्यालय स्थापित करने का विचार है और यदि हां, तो उसके स्थान तथा वर्तमान स्थिति का ब्यौरा क्या है;

(ख) यदि नहीं, तो जिले के अनुसूचित जनजाति बहुल क्षेत्रों के विद्यार्थियों को उच्च गुणवत्तायुक्त

आवासीय शिक्षा प्रदान करने हेतु वैकल्पिक योजनाओं का ब्यौरा क्या है;

(ग) क्या बिहार राज्य के पूर्णिया, बांका, जमुई, मुंगेर, कैमूर जैसे कई जिलों में अनुसूचित जनजाति की बड़ी आबादी होने के बावजूद एकलव्य मॉडल आवासीय विद्यालय स्थापित नहीं किए गए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या सरकार का बिहार राज्य के लिए एकलव्य मॉडल आवासीय विद्यालय की शर्तों में बदलाव करके बिहार में विद्यालय स्थापित करने का विचार है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गादास उइके):

(क) और (ख): वर्ष 2018-19 के केंद्रीय बजट में, भारत सरकार ने घोषणा की, कि जनजातीय बच्चों को उनके अपने वातावरण में गुणवत्तापूर्ण शिक्षा प्रदान करने के लिए, 50% से अधिक अनुसूचित जनजाति आबादी और कम से कम 20,000 जनजातीय लोगों (2011 की जनगणना के अनुसार) वाले प्रत्येक प्रखंड में ईएमआरएस स्थापित किए जाएंगे। बिहार के भागलपुर जिले का कोई भी प्रखंड इन दोहरे मानदंडों को पूरा नहीं करता है।

(ग): बिहार में स्वीकृत ईएमआरएस का ब्यौरा निम्नानुसार है:

1. झांझा, जमुई जिला
2. रामनगर, पश्चिम चंपारण जिला
3. अधौरा, कैमूर जिला

पूर्णिया, बांका और मुंगेर जिलों का कोई भी प्रखंड, ईएमआरएस मंजूरी के लिए आवश्यक दोहरे मापदंडों को पूरा नहीं करता है।

(घ): ईएमआरएस की आवश्यकता की समय-समय पर समीक्षा की जाती है।

सीसीटीएस के तहत औद्योगिक क्षेत्रों का विकारबनीकरण

693. श्री गणेश सिंह:

क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या देश के औद्योगिक क्षेत्र में ग्रीनहाउस गैसों के उत्सर्जन को नियंत्रित करने तथा निम्न-कार्बन अर्थव्यवस्था की ओर बढ़ने के लिए कार्बन क्रेडिट ट्रेडिंग योजना (सीसीटीएस) के अंतर्गत कोई ठोस रूपरेखा तैयार की गई है;

(ख) यदि हां, तो इसके मुख्य घटक क्या हैं और इनका कार्यान्वयन तंत्र क्या है;

(ग) प्रदर्शन, उपलब्धि और व्यापार (पीएटी) योजना से सीसीटीएस में परिवर्तन के लिए अनिवार्य अनुपालन तंत्र के अंतर्गत कौन-कौन से प्रमुख क्षेत्र लाए गए हैं और क्या विद्युत क्षेत्र को भी उक्त तंत्र के अंतर्गत लाने का प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या मध्य प्रदेश, खासकर सतना जिले में बड़े पैमाने पर काम कर रहे सीमेंट, चूना पत्थर और दूसरे खनिज आधारित उद्योग को सीसीटीएस अनुपालन या ऑफसेट मैकेनिज्म के तहत लाने का प्रस्ताव है, ताकि प्रादेशिक उद्योगों को भी विकार्षणीकरण और कार्बन क्रेडिट ट्रेड का लाभ मिल सके और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) और (ख): कार्बन क्रेडिट ट्रेडिंग स्कीम (सीसीटीएस) के अंतर्गत भारतीय कार्बन बाजार के लिए फ्रेमवर्क तैयार किया गया है। संस्थागत संरचना में विद्युत मंत्रालय और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के सचिवों की सह-अध्यक्षता में एक राष्ट्रीय संचालन समिति शामिल है, जिसमें ग्रिड इंडिया रजिस्ट्री के रूप में कार्य कर रहा है और ऊर्जा दक्षता ब्यूरो (बीईई) प्रशासक के रूप में कार्य कर रहा है।

सीसीटीएस दो तंत्रों के माध्यम से संचालित होता है: अनुपालन तंत्र और ऑफसेट तंत्र। अनुपालन तंत्र के अंतर्गत, बाध्य संस्थाओं के रूप में नामित उत्सर्जन गहन उद्योगों से उन्हें सौंपे गए ग्रीनहाउस गैस उत्सर्जन सघनता (जीईआई) लक्ष्यों को पूरा करना अपेक्षित होता है और जो संस्थाएं अपने लक्ष्यों को बेहतर बनाती हैं, वे कार्बन क्रेडिट प्रमाण पत्र के लिए पात्र हैं। ऑफसेट तंत्र के अंतर्गत, गैर-बाध्य संस्थाएं स्वेच्छा से उन परियोजनाओं को पंजीकृत कर सकती हैं जो कार्बन क्रेडिट

प्रमाण पत्र जारी करने के उद्देश्य से ग्रीनहाउस गैस उत्सर्जन को कम करती हैं, हटाती हैं या रोकती हैं।

(ग): निष्पादन, प्राप्ति और व्यापार (पीएटी) स्कीम से सीसीटीएस के अंतर्गत अनुपालन तंत्र में परिवर्तित क्षेत्रों में एल्यूमीनियम, सीमेंट, क्लोर-क्षार, पेट्रोकेमिकल, पेट्रोलियम रिफाइनरी, लुगदी और कागज और वस्त्र शामिल हैं। ताप विद्युत संयंत्रों को पीएटी स्कीम से सीसीटीएस अनुपालन तंत्र में परिवर्तित नहीं किया गया है।

(घ): सीमेंट क्षेत्र पहले से ही सीसीटीएस के अनुपालन तंत्र के अंतर्गत कवर किया गया है। देश भर में कुल 187 सीमेंट संयंत्रों को जीईआई कटौती लक्ष्य दिए गए हैं। सतना जिले में स्थित सीमेंट संयंत्रों सहित मध्य प्रदेश में सीमेंट संयंत्रों का विवरण, जिनके लिए लक्ष्य अनिवार्य किए गए हैं, **विवरण** पर दिए गए हैं।

विवरण

सतना जिले में स्थित सीमेंट संयंत्रों सहित मध्य प्रदेश में सीमेंट संयंत्र

क्रम सं.	बाध्यकारी एंटीटी का नाम
1	अल्ट्राटेक सीमेंट लिमिटेड यूनिट -धार सीमेंट वर्क्स, टोंकी, मनावर, धार, मध्य प्रदेश-454446
2	अल्ट्राटेक सीमेंट लिमिटेड (विक्रमसीमेंट वर्क्स), पी.ओ. खोर जिला-नीमच, मध्य प्रदेश-458470
3	रिलायंस सीमेंट कंपनी प्राइवेट लिमिटेड, मैहर/भरौली, इटहारा, सतना, मध्य प्रदेश-485773
4	प्रिज्म जॉनसन लिमिटेड, प्रिज्म सीमेंट वर्क्स, सतना, विलेज मनकहारी तहसी, मध्य प्रदेश, 485111

5	प्रिज्म जॉनसन लिमिटेड, यूनिट-II, मनकहारी, बठिया, सतना, मध्य प्रदेश, 485111
6	बिरला कॉर्पोरेशन लिमिटेड (सतना सीमेंट वर्क्स), पी.ओ. बिरला विकास, जिला- सतना, मध्य प्रदेश-485005
7	एसीसी लिमिटेड (कायमोर सीमेंट लिमिटेड), पी.ओ. कायमोर तहसील विजयराघवगढ़ जिला कटनी-483 880, मध्य प्रदेश
8	अल्ट्राटेक सीमेंट लिमिटेड- सीधी सीमेंट वर्क्स, ग्राम- मझिगवां, पी.ओ. भरतपुर, तहसील- रामपुर नैकिन, जिला सीधी, 486776
9	अल्ट्राटेक सीमेंट लिमिटेड, यूनिट: मैहर सीमेंट यूनिट-2', सतना, पोस्ट-सरलानगर मैहर जिला- सतना, मध्य प्रदेश- 485772
10	अल्ट्राटेक सीमेंट लिमिटेड, यूनिट: मैहर सीमेंट, सतना, पोस्ट-सरलानगर मैहर जिला- सतना, मध्य प्रदेश-485772
11	अल्ट्राटेक सीमेंट लिमिटेड, यूनिट:मैहर सीमेंट, सतना, पोस्ट-सरलानगर मैहर जिला- सतना, मध्य प्रदेश-485772
12	केजेएस सीमेंट (I) लिमिटेड, वर्क्स:- एनएच-7, राज नगर, रीवा रोड, गाँव-अमिलिया, पोस्ट ऑफिस: मैहर, जिला सतना, मध्य प्रदेश-485771
13	अल्ट्राटेक सीमेंट लिमिटेड - बेलासीमेंट वर्क्स. पी.ओ. जेपीनगर जिला. रीवा, मध्य प्रदेश- 486450
14	डायमंड सीमेंट प्रॉप. हीडलबर्ग सीमेंट, दमोह, गांव नरसिंहगढ़ जिला- दमोह, मध्य प्रदेश- 470675
15	हीडलबर्ग सीमेंट (I) लिमिटेड, दमोह, मध्य प्रदेश – 470661

DECLINE IN HOUSEHOLD LPG USAGE**694. DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:**

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) whether the Government is aware of reports indicating a decline in household LPG usage after recent reductions in subsidy support and whether approximately three-quarters of households still rely on LPG as primary cooking fuel, if so, the details thereof;
- (b) the details of the latest figures for national and Tamil Nadu household LPG penetration and trends during the last three years;
- (c) the steps taken by the Government under the Ujjwala/targeted subsidy mechanisms to ensure affordability of LPG cylinders for low income urban and rural households; and
- (d) the alternative measures proposed to prevent a shift back to polluting fuels, especially where firewood is costly or unavailable?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (d): Pradhan Mantri Ujjwala Yojana (PMUY) was launched in May, 2016 with an objective to provide deposit free LPG connection to adult women from poor households across the country. There is no decline in household LPG usage. Domestic LPG consumption has been steadily rising as a result of various schemes and programmes by the Government. Domestic LPG consumption has increased from 26207 MMT in FY2023-24 to 27654 MMT in

FY2024-25 at aggregate level. At household level the per capita consumption of Domestic LPG (in terms of 14.2 kg domestic LPG cylinders taken per year) in India has increased from 5.78 in FY 2023-24 to 5.96 in FY 2024-25 and 6.05 during FY 2025-26.

To make LPG more affordable to PMUY consumers and ensure sustained usage of LPG by them, in May 2022 Government started a targeted subsidy of Rs.200/- per 14.2 kg cylinder (and proportionately pro-rated for 5 Kg connections) to the PMUY consumers. LPG prices were reduced by Rs. 200 in August, 2023 and Rs. 100 in March, 2024 for all domestic LPG consumers. In October 2023, Government increased the targeted subsidy to Rs.300 per 14.2 kg cylinder (and proportionately pro-rated for 5 Kg connections). For FY 2025-26, Government is providing targeted subsidy of Rs.300/- per 14.2 kg cylinder for upto 9 refills of 14.2 Kg cylinder (and proportionately pro-rated for 5 Kg connections) to the PMUY consumers.

Further, to create awareness and enhance LPG usage, various steps have been taken inter alia, including organizing campaigns, organizing melas/camps to enroll and distribute connections, promotion through Out of Home (OOH) hoardings, radio jingles, Information, Education and Communication (IEC) Vans etc., spreading awareness about advantages of using LPG over other conventional fuels and safe usage of LPG through LPG Panchayats, enrolment/awareness camps under Viksit Bharat Sankalp Yatra, facilitation of consumers and their families for Aadhaar enrolment and opening of bank accounts for getting PMUY connections. Government has taken several

steps to encourage consumption of LPG by PMUY beneficiaries, Swap option from 14.2 kg to 5 Kg to reduce upfront cash outgo, option of 5 Kg Double Bottle Connection, Conducting Pradhan Mantri LPG Panchayat to convince the beneficiaries to use LPG on sustained basis, mass awareness camps etc. As a result of these efforts, per capita consumption of PMUY beneficiaries (in terms of no. of 14.2 kg LPG cylinders taken per year) has increased from 3.68 (FY 2021-22) to 4.47 in FY 2024-25.

As of 01.11.2025, there are a total of 25,587 LPG distributorships across the country, including 1653 in state of Tamil Nadu. These are served through 214 LPG bottling plant of Oil Marketing Companies (OMCs) located across the country including 19 in Tamil Nadu. In order to improve access of LPG in rural and remote areas, OMCs have commissioned 8017 distributorships, during 01.04.2016 to 31.10.2025 across the country, out of which 7420 (i.e. 93 %) are catering to rural areas. As a result of these efforts, LPG coverage in the country has improved from 62% in April 2016 to near saturation now. Similarly, LPG coverage in Tamil Nadu has also increased from 80.8% in April 2016 to near saturation now.

भरतपुर में एमएसएमई ईकाइयों के समक्ष आने वाली चुनौतियां

695. श्रीमती संजना जाटव:

क्या सूक्ष्म, लघु और मध्यम उद्यम मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने राजस्थान के भरतपुर जिले में सूक्ष्म और लघु उद्यमों तथा हस्तशिल्प उद्योगों के सामने आने वाली चुनौतियों, जैसे आधुनिक प्रौद्योगिकी, ऋण और बाजार लिंकेज तक पहुंच की

कमी, जो उनके विकास और प्रतिस्पर्धात्मकता को प्रभावित करती है, का कोई संज्ञान लिया है;

(ख) यदि हां, तो जिले में प्रधानमंत्री सूक्ष्म खाद्य प्रसंस्करण उद्यम औपचारिकीकरण (पीएमएफएमई) योजना, सूक्ष्म, लघु और मध्यम उद्यम (एमएसएमई) सहायता कार्यक्रमों और ऋण सुविधा योजनाओं के अंतर्गत प्रगति का ब्यौरा क्या है; और

(ग) यदि हां, तो स्थानीय उद्योगों और कारीगरों को पर्याप्त समर्थन नहीं देने के क्या कारण हैं और यदि नहीं, तो इसके क्या कारण हैं?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (सुश्री शोभा करांदलाजे):

(क) और (ख): (i) उद्यम पोर्टल के अनुसार, राजस्थान में 40,80,462 एमएसएमई पंजीकृत हैं। केंद्र सरकार राजस्थान के भरतपुर जिले सहित देश में एमएसएमई के संवर्धन एवं विकास के लिए विभिन्न स्कीमों, कार्यक्रमों और नीतिगत पहलों के माध्यम से राज्यों/संघ राज्य क्षेत्रों के प्रयासों में सहायता प्रदान करती है। इन स्कीमवार कार्यकलापों से एमएसएमई के सामने वाले चुनौतियों का समाधान करने में सहायता मिलती है।

(ii) खाद्य प्रसंस्करण उद्योग मंत्रालय (एमओएफपीआई) देश में सूक्ष्म खाद्य प्रसंस्करण उद्यमों की स्थापना/उन्नयन हेतु वित्तीय, तकनीकी और व्यापार संबंधी सहायता प्रदान करने के लिए केंद्रीय स्तर पर सहायता प्राप्त “पीएम फोर्माइजेशन ऑफ माइक्रो फूड प्रोसेसिंग एन्टरप्राइजेज (पीएमएफएमई) स्कीम” का कार्यान्वयन कर रहा है। यह स्कीम 10,000 करोड़ रुपये के परिव्यय के साथ वर्ष 2020-21 से 2025-26 तक लागू है।

पीएमएफएमई स्कीम को सूक्ष्म उद्यमों के सामने आने वाली चुनौतियों का समाधान करने के लिए डिजाइन किया गया है। यह स्कीम पात्र परियोजना लागत की 35% क्रेडिट-लिंक्ड अनुदान सहायता, 40,000 रुपये तक का सीड केपिटल (आधारभूत पूंजी), लाभार्थियों के लिए क्षमता निर्माण और इकाइयों के औपचारिकीकरण के लिए हैंडहोल्डिंग सहायता प्रदान करती है।

भरतपुर जिले में पीएमएफ़एमई स्कीम की प्रगति का ब्यौरा निम्नानुसार है:

i.क्रेडिट लिंकड सब्सिडी: 2.58 करोड़ रुपए की अनुमोदित सब्सिडी के साथ 57 ऋण स्वीकृत किए गए।

ii.सीड केपिटल: 88 एसएचजी सदस्यों को 0.24 करोड़ रुपए के साथ अनुमोदित किया गया।

iii.क्षमता निर्माण: 1 जिला रिसोर्स पर्सन (डीआरपी) और 11 लाभार्थी प्रशिक्षित।

(iii) सूक्ष्म और लघु उद्यमों के लिए क्रेडिट गारंटी स्कीम

सूक्ष्म एवं लघु उद्यमों के लिए ऋण गारंटी स्कीम, सूक्ष्म एवं लघु उद्यमों के लिए ऋण गारंटी निधि ट्रस्ट के माध्यम से कार्यान्वित की जाती है, ताकि सदस्य ऋणप्रदाता संस्थानों द्वारा भरतपुर जिले सहित देश भर में एमएसई को दी जाने वाली 10 करोड़ रुपये तक की ऋण सुविधाओं (01.04.2025 से प्रभावी) के लिए अपने सदस्य ऋणप्रदाता संस्थानों को ऋण गारंटी प्रदान की जा सके।

सीजीएस के तहत भरतपुर जिला सहित राजस्थान में, अनुमोदित गारंटियों का ब्यौरा निम्नानुसार है:

सीजीएस- अनुमोदित गारंटियां		
शुरुआत से लेकर दिनांक 30.11.2025 में तक संचित		
	अनुमोदित गारंटियों की संख्या	अनुमोदित गारंटियों की राशि करोड़ रुपए में
अखिल भारत	1,30,63,982	11,84,872
राजस्थान	5,73,622	52,241
भरतपुर	13,725	913

(iv) प्रधान मंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी) एक क्रेडिट-लिंकड सब्सिडी कार्यक्रम है जो गैर-कृषि क्षेत्र में सूक्ष्म उद्यमों की स्थापना के माध्यम से मार्जिन मनी सब्सिडी द्वारा पारंपरिक कारीगरों

और ग्रामीण/शहरी बेरोजगार युवाओं की सहायता करते हुए स्व-रोजगार के अवसरों को सृजित करने की ओर लक्ष्यांकित है। विशेष श्रेणियों जैसे अनुसूचित जाति, अनुसूचित जनजाति, महिलाओं आदि के लाभार्थियों के लिए मार्जिन मनी सब्सिडी ग्रामीण क्षेत्रों में 35% और शहरी क्षेत्रों में 25% है।

राजस्थान के भरतपुर जिले में विगत 5 वर्षों अर्थात् वित्त वर्ष 2020-21 से 2024-25 तक और चालू वित्तीय वर्ष (दिनांक 26.11.2025 तक) में पीएमईजीपी के तहत सहायता प्राप्त सूक्ष्म उद्यमों, संवितरित मार्जिन मनी सब्सिडी, अनुमानित सृजित रोजगार की वर्ष-वार संख्या निम्न प्रकार से है:

वित्त वर्ष	सहायता प्राप्त इकाइयों की संख्या	मार्जिन मनी सब्सिडी (करोड़ रुपए में)	अनुमानित सृजित रोजगार
2020-21	114	3.98	912
2021-22	90	3.23	720
2022-23	100	3.71	800
2023-24	106	4.57	848
2024-25	38	1.58	304
कुल	448	17.07	3584

(ग): राजस्थान के भरतपुर जिले में स्थानीय उद्योगों और कारीगरों की सहायता के लिए भारत सरकार द्वारा 435.12 लाख रुपए की प्रतिबद्ध सहायता के साथ स्फूर्ति स्कीम के तहत एक क्लस्टर को अनुमोदित किया गया है। इस स्कीम के द्वारा 670 कारीगरों को लाभ मिलना प्रस्तावित है और वर्तमान में यह स्कीम कार्यशील है और स्थानीय कारीगरों को सहायता प्रदान कर रही है।

एफपीओ सशक्तीकरण योजना

696. श्री मनीष जायसवाल :

क्या **खाद्य प्रसंस्करण उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

(क) प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई) के अंतर्गत किसान उत्पादक संगठन (एफपीओ) सशक्तीकरण योजना हेतु देश भर में क्या कदम उठाए गए हैं;

(ख) क्या सरकार द्वारा झारखंड विशेषकर हजारीबाग और कोडरमा जिलों में कार्यरत किसान उत्पादक संगठनों (एफपीओ) को प्रसंस्करण, पैकेजिंग, शीतागार, और विपणन के लिए विशेष अनुदान प्रदान करने के लिए कोई प्रावधान किया गया है;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या सरकार का विचार उक्त योजना के अंतर्गत इन एफपीओ को मिनी एग्रो हब के रूप में विकसित करने का है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री रवनीत सिंह):

(क) से (ग): प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई) मांग पर आधारित एक केन्द्रीय क्षेत्र स्कीम है और झारखंड के हजारीबाग और कोडरमा जिलों सहित पूरे भारत से किसान उत्पादक संगठन (एफपीओ) सहित सभी पात्र आवेदकों से अभिरुचि की अभिव्यक्ति (ईओआई) के ज़रिए आवेदन मंगाए जाते हैं। पीएमकेएसवाई की किसी भी घटक योजना के अंतर्गत निधि राज्य-वार आवंटित/मंजूर/जारी नहीं किए जाते हैं।

एफपीओ कैटेगरी के आवेदकों को दी जाने वाली वित्तीय मदद में खास फायदे नीचे दिए गए हैं:-

i. सामान्य क्षेत्रों/श्रेणियों में 35% की तुलना में पात्र परियोजना लागत का 50% की दर से सब्सिडी के रूप में अनुदान सहायता और खाद्य सुरक्षा और गुणवत्ता आश्वासन अवसंरचना स्कीम के मामले में सब्सिडी/अनुदान सहायता सामान्य क्षेत्रों/श्रेणियों के 50% की तुलना में 70% है;

ii. कम इक्विटी योगदान-अन्य के लिए 20% के मुकाबले 10% आवश्यक;

- iii. कम न्यूनतम क्रेडिट/ऋण आवश्यकता – अन्य के लिए 20% के मुकाबले 10% आवश्यक;
 - iv. कम निवल-संपत्ति की ज़रूरत यानी मांगी गई अनुदान सहायताके बराबर, जबकि सामान्य श्रेणी के आवेदक के लिए यह 1.5 गुना है।
- (घ) और (ङ): आज की तिथि तक ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

UNDER-UTILISATION OF FUNDS

697. SHRI RAJA RAM SINGH:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government has noted that the Department of Water Resources utilised only fifty eight per cent of its revised allocation of Rupees 21,640.88 crore for 2024-25 by the end of December 2024, leaving nearly forty per cent unspent and if so, the details thereof;
- (b) the reasons for persistent delays in fund disbursement and project execution, especially when funds are approved early in the financial year;
- (c) the reasons for Government's continuously justifying low utilisation by citing post-monsoon acceleration rather than instituting robust annual monitoring mechanisms;
- (d) the status of pending proposals worth Rupees 3,000 crore along with the time by which these are likely to be sanctioned and released; and
- (e) whether the Government proposes to strengthen implementation oversight, fill vacant technical positions and prevent critical water projects from being delayed due to administrative shortcomings and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RAJ BHUSHAN CHOUDHARY):

(a) to (d): Budget estimate for Department of Water Resources, River Development and Ganga Rejuvenation for Financial Year 2024-25 was Rs. 21,323.10 crore, which was revised to Rs. 21,640.88 crore at Revised Estimate stage. Expenditure of the Department against budget provisions till December'2024 was Rs. 12,655.52 crore, which is 59.35% of Budget Estimate and 58.48% of the Revised Estimate of the Department. However, expenditure during the full financial year 2024-25 has been Rs. 20,054.97 crore, which is 92.6% of the allocation to the Department at Revised Estimate stage. There have been no delays in fund disbursement nor has the utilisation been low.

(e): To further promote financial discipline, Department of Expenditure has recently implemented revised procedure and just in time flow of funds under central sector and centrally sponsored schemes through SNA-SPARSH, CNA and TSA modules. Further, introduction of Project Monitoring Group portal has strengthened implementation oversight by facilitating monitoring and resolution of issues under the projects. In addition, Department has taken necessary action for filling up of vacant posts, including vacant technical posts.

SOFTWARE GLITCH AT IGI AIRPORT

698. DR. GANAPATHY RAJKUMAR P.:

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

SHRI THANGA TAMILSELVAN:

SHRI CHAMALA KIRAN KUMAR REDDY:

SHRI EATALA RAJENDER:

SHRI SUDHEER GUPTA:

SHRI RAVINDRA VASANTRAO CHAVAN:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether the Government is aware of the fact that Air Traffic Control (ATC) software glitch/spoofing of navigation at Indira Gandhi International Airport on 7th and 8th November, 2025 had delayed/cancelled more than 800 flights and affected over a lakh passenger and if so, the details thereof along with the total loss occurred to the airlines;

(b) whether the Government has given any suitable instructions to the Airport Authority of India (AAI) to upgrade the systems at busy airports in order to handle the increasing air traffic in future and if so, the details thereof;

(c) whether the Government has ordered any inquiry into the incident to identify lapses in maintenance or cybersecurity protocols and if so, the details and the outcome thereof; and

(d) whether the DGCA has taken any action/measures to strengthen system resilience and ensure timely backup to avoid such incident in future and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a): High latency in the processing and delivery of Air Traffic Service (ATS)

messages to Air Traffic Management Automation System (ATMAS) and other stakeholders, was observed at Delhi International Airport on 06.11.2025 at 11:00 Hrs IST, which led to delay in the delivery of Aeronautical Fixed Telecommunication Network (AFTN) messages including Flight Plan (FPL), issuance of mandatory Flight Information Centre (FIC) number and Air Defence Clearances and therefore resulted in delays in 397 scheduled passenger departures during 06.11.2025 to 08.11.2025. In case of any disruption in operations, due to adverse weather conditions, congestion or technical issues, airlines incur additional expenditure attributable to such factors, and hence quantifying losses arising from a specific issue is not feasible.

(b) to (d): To avert recurrence of such events, Airports Authority of India (AAI) has undertaken the replacement of the existing IP-based Automatic Message Switching System (AMSS) with the new Air Traffic Services Message Handling System (AMHS). Further, AAI has been directed to carry out a comprehensive audit of all Communication, Navigation, and Surveillance (CNS) equipment across the airports to evaluate their condition, operational reliability, and lifecycle management. The Director General of Civil Aviation (DGCA) has conducted an inspection of the AMSS system related to the Air Traffic Control (ATC) software glitch at Delhi Airport. Accordingly, the existing database servers have been replaced by the new upgraded version to improve the system performance.

FUNDS UNDER CRF

699. DR. KADIYAM KAVYA:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the details of public transport expansion, including bus fleet additions and routes;
- (b) the funds released for road maintenance under CRF along with the share of States; and
- (c) the accident prevention initiatives undertaken like installation of speed cameras and awareness campaigns on National Highways?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): Public transport expansion, including bus fleet additions and introduction of new routes, is undertaken by the respective State Governments and Union Territory Administrations through their transport authorities and State Transport Undertakings.

Central Government supports public transport enhancement through centrally supported initiatives. About 1083 kms of metro rail lines (including 55 kms of Delhi Meerut RRTS) are operational in 25 different cities namely, Delhi, Noida, Greater Noida, Ghaziabad, Faridabad, Ballabgarh, Bahadurgarh, Gurugram, Bangalore, Hyderabad, Kolkata, Chennai, Jaipur, Kochi, Lucknow, Agra, Mumbai, Ahmedabad, Nagpur, Kanpur, Pune, Meerut, Gandhinagar, Indore and Patna.

"PM-eBus Sewa" of Ministry of Housing and Urban Affairs (MoHUA) launched on 16th August 2023 aims to augment city bus operations in urban areas with Central Assistance (CA) of Rs.20,000 crore for deploying 10,000

electric buses under the PPP model. Cities with a population between 3-40 lakhs and other State Capitals with less than 3 lakh population as per 2011 census are eligible. So far, out of these 10,000 buses, Government has approved demand of 9,360 e-buses from 15 States and 4 UTs covering 106 cities.

(b): The Government in Ministry of Road Transport and Highways allocates funds to the State Governments / Union Territories (UTs) for development and maintenance of State Roads under the Central Road & Infrastructure Fund (CRIF) Scheme as per the provisions of the amended CRIF Act, 2000.

State / Union Territory (UT) - wise details of accrual and release of funds for development and maintenance of State roads under CRIF Scheme during the last three years are enclosed as **Statement**.

(c): Accident prevention initiatives for National Highways (NHs) undertaken by the Ministry are as under:

i) National Highways Authority of India (NHAI) is implementing Advanced Traffic Management System (ATMS) in all 4 & 6 lane National Highway (NH) projects. ATMS is also being implemented in the NH projects executed in past as standalone work or through Change of Scope (COS). ATMS includes installation of CCTV / ANPR cameras which capture video footage 24x7 and its monitoring is being done at command centres and toll plazas.

ii) Actively undertaken public awareness campaigns to promote road safety on National Highways across India. The following major initiatives are being taken to create awareness and enhance safety among road users:-

- Road Safety Month/Week is observed every calendar year for spreading awareness about safer behaviour of road users on National Highways.
- Road safety awareness messages are being regularly spread on social media like Twitter, Instagram and Facebook.
- A nationwide campaign targeting students and citizens with road safety education, interactive events and celebrity endorsements.
- Includes participation from celebrities to amplify the message of safe driving.
- Training sessions for toll plaza staff on emergency response and customer services.
- Organising Walkathon, Exhibition on Road Safety along with Essay Writing/Poster Making Competition / Nukkad Natak and Mass awareness events.
- Distribution of pamphlets etc. to road users at Toll plazas, wayside amenities, food stall points during the Road Safety Month/Week.
- Awareness drives for Road Safety through Flex banners, organizing Workshops and discussions.
- Check rear-side for Red light or Retro reflective sheeting to avoid rear-end collision and get installed reflectors/retro-reflective tapes on trucks, tractor-trolleys and animal carts, etc. at toll plazas.
- Motivation and roadside safety awareness program for school/college students through Quiz competitions, drawing competitions, Essay writing and speech competitions, etc.
- Special drives to stop overloading along with checking of over-speeding,

unauthorized parking, drunken driving, etc. with the help of police department.

- Health cum Eye Check-up Camp and the distribution of eye glasses are conducted for truck/bus drivers operating on NHs.
- Checking fatigue of truck drivers and educating them about road safety.

STATEMENT

State / Union Territory (UT) - wise details of accrual and release of funds for development and maintenance of State roads under CRIF Scheme

Amount in ₹ Crore									
Sr. No.	State/UT	2022-23		2023-24		2024-25		2025-26 (till 31.10.2025)	
		Accrual	Release#	Accrual	Release	Accrual	Release	Accrual	Release
		#		#	#	#	#	#	#
1	Andhra Pradesh	380.19	356.55	420.10	485.48	420.00	322.56	456.08	106.78
2	Arunachal Pradesh	147.65	183.63	167.75	238.00	168.04	269.13	185.02	15.59
3	Assam	169.64	122.82	194.65	223.24	193.55	222.59	211.69	127.48
4	Bihar	226.47	226.47	258.43	258.43	255.17	255.17	281.37	281.37
5	Chhattisgarh	281.12	86.92	320.19	353.60	322.62	177.28	358.59	0.00
6	Goa	16.26	0.00	18.47	48.16	17.79	29.70	19.56	0.62
7	Gujarat	509.31	249.12	586.35	73.79	585.01	680.70	642.03	271.17

8	Haryana	197.73	0.00	205.63	108.60	203.31	189.00	222.59	0.00
9	Himachal Pradesh	117.73	169.05	136.32	136.32	130.95	130.96	143.77	120.63
10	Jharkhand	184.96	81.56	207.57	192.64	208.51	251.61	231.56	102.33
11	Karnataka	513.13	465.27	608.06	660.91	608.81	453.85	661.87	479.24
12	Kerala	147.19	133.46	171.14	186.37	166.06	166.06	181.31	152.13
13	Madhya Pradesh	632.99	573.96	719.10	778.13	721.61	682.14	796.71	725.82
14	Maharashtra	783.19	1,084.15	886.63	886.63	891.52	891.52	987.55	828.61
15	Manipur	42.10	13.81	48.37	146.98	46.87	15.19	51.89	16.50
16	Meghalaya	47.51	43.08	54.83	78.42	55.37	61.55	60.13	50.45
17	Mizoram	38.20	10.96	43.62	35.60	43.86	55.45	48.70	0.00
18	Nagaland	31.31	28.39	35.54	46.09	35.79	32.09	39.35	33.02
19	Odisha	340.95	313.52	387.41	423.41	392.13	392.13	432.27	362.70
20	Punjab	176.96	106.84	195.33	72.04	195.97	174.52	210.67	0.00
21	Rajasthan	715.82	906.62	812.41	745.90	816.17	1120.67	901.81	846.43
22	Sikkim	14.09	17.04	16.27	28.04	16.18	21.72	17.67	0.00
23	Tamil Nadu	402.67	377.63	457.11	486.15	457.75	425.76	500.94	434.48
24	Telangana	304.27	275.89	335.09	366.38	335.58	335.59	367.17	344.49
25	Tripura	21.23	19.42	23.94	25.92	24.01	23.94	26.52	13.91
26	Uttar Pradesh	702.42	658.75	777.40	821.07	777.88	784.51	861.57	861.57

27	Uttarakhand	114.01	378.17	129.83	140.46	129.95	55.07	143.20	120.15
28	West Bengal	240.31	217.90	275.67	298.08	272.75	272.75	299.40	0.00
29	Andaman & Nicobar Islands	17.49	15.81	19.75	16.68	19.75	16.06	21.73	0.00
30	Chandigarh	6.55	0.00	7.39	0.00	7.40	0.00	8.14	0.00
31	Dadra & Nagar Haveli	5.74	0.31	6.50	0.00	6.49	0.00	7.14	0.00
32	Daman & Diu								
33	Delhi	32.06	0.00	36.31		36.31	0.00	39.94	0.00
34	Jammu & Kashmir	113.61	343.61	128.67	206.67	128.67	128.67	141.54	118.74
35	Ladakh	289.06	83.44	326.41	68.10	326.41	95.56	359.05	0.00
36	Puducherry	10.39	7.83	11.76	9.94	11.76	9.94	12.94	0.00

Funds to some States/UTs have been released more than the accrual of the State/UT from the unspent balance of previous years of that State/UT.

#Including funds allocated/released for construction of ROBs/ RUBs/ Bridges on State Roads under Setu Bandhan under CRIF Scheme

CRUDE AND GAS EXPLORATION BY THE PRIVATE AND PUBLIC SECTOR ENTITIES

700. DR. THOL THIRUMAAVALAVAN:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) whether the Government has the details about the number of crude and gas exploration done by the private and public sector entities in the country as well as abroad, if so, the details thereof;
- (b) whether the Government has the details about the number of hydrocarbon wells that have been found in the country and the potential of such reserves found in the new wells; and
- (c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (c): As on 31.3.2025, in the country, the Petroleum Exploration Licence (PEL) acreage under crude and gas exploration held by public sector (Nomination Regime) is 1583 SKM (square kilometer); and by public sector/private & joint venture entities is 12,539 SKM. A total of 616 blocks are being operated by public sector entities and 194 block are being operated by private sector and joint venture entities.

Government under Open Acreage Licensing Policy (OALP) and Discovered Small Field (DSF) Policy has awarded a total of 112 blocks and the operators who have been awarded these blocks have drilled a total of 101 Exploratory Wells during the last five years.

Further, 34 Notices of Discoveries (NoD) have been submitted by Operators during the last three years. The details are as under:

Type of Hydrocarbon discoveries during the last three years				
Year	Gas	Oil	Oil & Gas	Grand Total
2022-23	6	4	2	12
2023-24	5	5	2	12
2024-25	5	3	2	10
Grand Total	16	12	6	34

The potential of reserves found in these discoveries is approximately 19 Million Metric Tonne (MMT) of oil and 76 Billion Cubic Meter (BCM) of gas. ONGC Videsh Ltd. (Fully owned subsidiary of ONGC) undertakes exploratory and development activities as Operator/JV Partner in various countries which *inter alia* include Colombia, Brazil, Vietnam, Myanmar, Russia, South Sudan, Mozambique, Venezuela etc. During the last 03 years, OVL has drilled 11 Exploratory wells having potential of reserves of Oil of 4.43 MMT and EUR 2P Gas of 6.16 BCM.

STATUS OF AMRUT 2.0 IN TAMIL NADU

701. SHRI MALAIYARASAN D.:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the current status of AMRUT 2.0 in Tamil Nadu including the number of cities covered and projects sanctioned, especially in Kallakurichi Lok Sabha

Constituency;

(b) the total funds allocated, released and utilised under the said Mission in Tamil Nadu during the last three years;

(c) the details of urban infrastructure projects completed and under implementation such as water supply, sewerage, drainage, green spaces and urban transport;

(d) whether any delays or shortfalls have been reported in project execution and if so, the reasons therefor; and

(e) the steps taken to ensure equitable access to improved urban amenities for all sections of society including marginalised communities?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (d): Under AMRUT 2.0, a total of 666 ULBs are covered in Tamil Nadu including Attur, Kallakurichi, Gangavalli, Manalurpet, Thiagadurgam, Ulundurpet, Chinnasalem, Vadakkanandal and Sankarapuram Urban Local Bodies (ULBs) in Kallakurichi Lok Sabha Constituency. In Tamil Nadu, 1,270 projects with total project cost of ₹14,687.83 crore **(including Operations & Maintenance (O&M) cost)** have been approved including Central Allocation of ₹4,942 crore. As reported by the State, in the Kallakurichi Lok Sabha Constituency 19 projects worth ₹28.11 crore have been taken up for implementation. The sector-wise status of projects in Tamil Nadu as reported by the State on AMRUT 2.0 portal are given in **Statement**.

Total funds released to the State for AMRUT 2.0 projects during the last three

years, and utilisation certificates received are as below:

(₹ In crore)

	2022-23	2023-24	2024-25	2025-26 (Mother Sanction released as on 20.11.2025)	Total
Central Assistance released	₹398.13	₹447.73	₹769.07	₹600 cr.	₹2,214.92
Utilisation certificates received	₹398.13	₹447.73	₹763.97	-	₹1,609.83

As reported by the State, no delay has been reported in the project execution so far.

(e): Atal Mission for Rejuvenation and Urban Transformation (AMRUT) 2.0 scheme has been launched on 01 October, 2021 in all ULBs/ cities, enabling the cities to become 'self-reliant' and 'water secure'. Providing universal coverage of water supply in all about 4,902 statutory towns/ cities across the country and sewerage & septage management in 500 AMRUT cities are the major focus areas of AMRUT 2.0. Rejuvenation of water bodies and development of green spaces and parks are other components of the Mission. AMRUT 2.0 empowers

the States/ Union Territories to select, appraise, prioritise and implement the projects as per broad framework of Mission guidelines. AMRUT 2.0 provides that while formulating the projects, households of **informal settlements and low-income groups** are duly considered. The projects developed under AMRUT benefit all the people living in the area including marginalised communities.

STATEMENT

Status of projects in Tamil Nadu

(As reported by the State on AMRUT 2.0 portal)

Amount in ₹ crore

	Projects Completed		At implementation stage		Total projects grounded		
Sector	No	Amount	No	Amount	No.	Amount	Works physically completed
Water Supply	8	148.06	190	5,845.19	198	5,993.26	4,347.00
Sewerage/Septage Management	3	306.11	26	5,668.56	29	5,974.67	2,662.70
Water Body Rejuvenation	269	278.68	204	405.11	473	683.79	583.11

Parks/ Green Spaces Development	469	216.75	93	64.01	562	280.77	225.19
Grand Total	749	949.61	513	11,982.88	1,262	12,932.49	7,818.00

पीएमएवाई-शहरी के अंतर्गत विकलांग व्यक्तियों के लिए प्रावधान

702. श्री लुम्बाराम चौधरी:

श्री मनीष जायसवाल:

श्रीमती पूनमबेन माडम:

श्री मुकेशकुमार चंद्रकांत दलाल:

श्रीमती कमलेश जांगड़े:

श्रीमती विजयलक्ष्मी देवी:

श्री दुलू महतो:

श्री चंदन चौहान:

श्रीमती कमलजीत सहरावत:

श्री बलभद्र माझी:

श्रीमती डी. के. अरुणा:

श्री राधेश्याम राठिया:

श्री प्रभुभाई नागरभाई वसावा:

श्री भोजराज नाग:

कैप्टन बृजेश चौटा:

श्री प्रदीप कुमार सिंह:
श्री नारायण तातू राणे:
श्री अमर शरदराव काले:
श्री राहुल सिंह लोधी:
श्री दिनेशभाई मकवाणा:
श्री योगेन्द्र चांदोलिया:
श्रीमती हिमाद्री सिंह:
श्री मितेश रमेशभाई पटेल:
श्री बिद्युत बरन महतो:
डॉ. राजकुमार सांगवान:
श्री बंटी विवेक साहू:
श्री गोपाल जी ठाकुर:
श्री शिवमंगल सिंह तोमर:
श्रीमती स्मिता उदय वाघ:
डॉ. हेमांग जोशी:
श्री मनोज तिवारी:
श्री हरीभाई पटेल:
श्री अनिल फिरोजिया:
श्री सुरेश कुमार कश्यप:
श्री बिभु प्रसाद तराई:
श्री प्रवीण पटेल:
श्री धवल लक्ष्मणभाई पटेल:
श्री जुगल किशोर:

श्री जगदम्बिका पाल:

श्री आशीष दुबे:

डॉ. संजय जायसवाल:

श्री नलिन सोरेन:

श्री खगेन मुर्मू:

श्री नव चरण माझी:

श्री जनार्दन मिश्रा:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने शहरी आवास योजनाओं में दिव्यांगजनों के लिए प्राथमिकता, वरीयता और आरक्षित आवंटन सुनिश्चित करने के लिए प्रधानमंत्री आवास योजना-शहरी (पीएमएवाई-यू) और प्रस्तावित पीएमएवाई-यू 2.0 के अंतर्गत विशिष्ट प्रावधान शामिल किए हैं;

(ख) यदि हां, तो इन योजनाओं के अंतर्गत निर्धारित प्रमुख प्रावधानों, दिशा-निर्देशों और सुरक्षा उपायों का राज्य संघराज्यक्षेत्रवार और जिलावार ब्यौरा क्या है;

(ग) योजना के आरंभ से लेकर अब तक दिव्यांगजन श्रेणी के अन्तर्गत चिन्हित और कवर किये गये लाभार्थियों की संख्या कितनी है तथा ऐसे लाभार्थियों के लिए स्वीकृत और पूर्ण की गई आवास इकाइयों का जिला-वार तथा राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है;

(घ) क्या सरकार ने दिव्यांगजनों को आवास आवंटित करने हेतु समावेशी, पारदर्शी और न्यायसंगत तंत्र अपनाने में राज्यों/संघ राज्य क्षेत्रों और शहरी स्थानीय निकायों की सहायता के लिए कोई दिशा-निर्देश, मॉडल ढांचा या सलाह जारी की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ङ) पीएमएवाई-यू के अंतर्गत समर्थित दिव्यांगजन लाभार्थियों की संख्या कितनी है तथा वर्तमान आवास परियोजनाओं की जिला तथा राज्य/संघ राज्यक्षेत्र-वार वर्तमान स्थिति क्या है; और

(च) क्या सरकार राज्यों को तकनीकी-वित्तीय सहायता प्रदान कर रही है और पीएमएवाई-यू या आने वाले पीएमएवाई-यू 2.0 के अंतर्गत दिव्यांगजनों के लिए सस्ते घरों में सार्वभौमिक पहुंच, अवरोध

रहित डिज़ाइन मानक और सहायक अवसंरचना को मज़बूत करने के लिए अतिरिक्त उपाय शुरू करने का प्रस्ताव है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और इसके कार्यान्वयन की वर्तमान स्थिति क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (च): 'भूमि' और 'कॉलोनीकरण' राज्य के विषय हैं। इसलिए, अपने नागरिकों के लिए आवास संबंधी योजनाओं का क्रियान्वयन राज्यों/संघ राज्य क्षेत्रों (यूटी) द्वारा किया जाता है। हालाँकि, आवासन और शहरी कार्य मंत्रालय, देश भर के पात्र शहरी लाभार्थियों को पक्के आवास उपलब्ध कराने के लिए दिनांक 25.06.2015 से प्रधान मंत्री आवास योजना शहरी (पीएमएवाई-यू) के अंतर्गत केंद्रीय सहायता प्रदान करके राज्यों/ संघ राज्य क्षेत्रों (यूटी) के प्रयासों में सहायता कर रहा है। वित्त पोषण पैटर्न और कार्यान्वयन पद्धति में कोई बदलाव किए बिना स्वीकृत आवासों को पूरा करने के लिए इस योजना अवधि को 31.12.2025 तक बढ़ा दिया गया है।

इसके अलावा, पीएमएवाई-यू के कार्यान्वयन के अनुभवों से प्राप्त सीख के आधार पर, आवासन और शहरी कार्य मंत्रालय ने इस योजना को नया रूप दिया है और अगले पाँच वर्षों में 1 करोड़ अतिरिक्त पात्र लाभार्थियों को सहायता प्रदान करने हेतु देश भर के शहरी क्षेत्रों में कार्यान्वयन हेतु दिनांक 01.09.2024 से पीएमएवाई-यू 2.0 'सभी के लिए आवास' मिशन शुरू किया है। पीएमएवाई-यू 2.0 को चार घटकों अर्थात् लाभार्थी-आधारित निर्माण (बीएलसी), साझेदारी में किफायती आवास (एएचपी), किफायती किराया आवास (एआरएच) और ब्याज सब्सिडी योजना (आईएसएस) के माध्यम से कार्यान्वित किया जाता है।

इस योजना के अंतर्गत दिव्यांगजनों के साथ-साथ विधवाओं, अकेली रह रही महिलाओं, वरिष्ठ नागरिकों, ट्रांसजेंडरों, अनुसूचित जाति/अनुसूचित जनजाति, अल्पसंख्यकों और समाज के अन्य कमजोर एवं असुरक्षित वर्गों से संबंध रखने वाले दुर्बल वर्गों के व्यक्तियों को प्राथमिकता दी जाती है। इसके अतिरिक्त, सफाई कर्मियों, प्रधान मंत्री स्वनिधि योजना के अंतर्गत चिन्हित पथ विक्रेताओं, प्रधान मंत्री विश्वकर्मा योजना के अंतर्गत विभिन्न कारीगरों, आंगनवाड़ी कार्यकर्ताओं,

भवन एवं अन्य निर्माण श्रमिकों, स्लम/चॉलों के निवासियों और पीएमएवाई-यू 2.0 के संचालन के दौरान चिन्हित अन्य समूहों पर भी विशेष ध्यान दिया जाता है। पीएमएवाई-यू योजना संबंधी दिशानिर्देश <https://pmay-may-urban.gov.in/uploads/guidelines/Operational-Guidelines-of-PMAY-U-2.0-2.pdf> पर देखे जा सकते हैं।

पीएमएवाई-यू और पीएमएवाई-यू 2.0 मांग आधारित योजनाएं हैं और भारत सरकार ने आवासों के निर्माण के लिए कोई लक्ष्य निर्धारित नहीं किया है। इस योजना के दिशा-निर्देशों के अनुसार, उपयुक्त साधनों के माध्यम से विभिन्न घटकों के तहत लाभार्थियों का चयन, परियोजनाओं का निरूपण और निष्पादन राज्यों/संघ राज्य क्षेत्रों (यूटी) द्वारा किया जाता है। इन योजनाओं के तहत, दिव्यांगजनों सहित लाभार्थियों की कई श्रेणियों के लिए वरीयता का प्रावधान किया गया है। पीएमएवाई-यू 2.0 के योजना दिशानिर्देश <https://pmay-urban.gov.in/uploads/guidelines/Operational-Guidelines-of-PMAY-U-2.pdf> पर देखे जा सकते हैं।

राज्यों/संघ राज्य क्षेत्रों (यूटी) द्वारा प्रस्तुत परियोजना प्रस्ताव के आधार पर, मंत्रालय द्वारा अब तक इस योजना के अंतर्गत कुल 122.06 लाख आवासों को स्वीकृति दी गई है, जिनमें पीएमएवाई-यू 2.0 के तहत स्वीकृत 10.43 लाख आवास शामिल हैं। इनमें से, 113.85 लाख आवास निर्माण हेतु लिए गए हैं और दिनांक 24.11.2025 तक देश भर में 96.02 लाख आवास बनाकर तैयार किए जा चुके हैं/लाभार्थियों को सौंपे जा चुके हैं। अब तक इन योजनाओं के तहत कुल 73,524 निशक्त व्यक्ति (दिव्यांगजन) लाभान्वित हुए हैं। इन योजनाओं के तहत लाभान्वित निशक्त व्यक्तियों (दिव्यांगजनों) का राज्य/संघ राज्य क्षेत्र (यूटी) और जिले-वार विवरण '<https://pmay-urban.gov.in/PHQ/LSUQ-702.pdf>' पर देखा जा सकता है।

एएचपी घटक के लिए योजना दिशानिर्देशों के अनुसार, दिव्यांगजन अधिकार अधिनियम, 2016 के प्रावधानों के तहत उल्लिखित निशक्त व्यक्तियों (दिव्यांगजन) के लिए बाधा मुक्त सुविधाएं उपलब्ध कराने के लिए रैंप और अन्य सुविधाओं के आवश्यक प्रावधान अनिवार्य है। इसके अलावा, पहचान किए गए पात्र लाभार्थियों को आवासों का आबंटन राज्यों/संघ राज्य क्षेत्रों और शहरी स्थानीय

निकायों द्वारा एक समावेशी, पारदर्शी और न्यायसंगत तंत्र के माध्यम से किया जाता है। एएचपी परियोजनाओं में आबंटन करते समय, दिव्यांगजनों और वरिष्ठ नागरिकों वाले परिवारों को वरीयता देते हुए भू-तल या निचली मंजिलों पर आवास आबंटित किए जाते हैं।

ओएनजीसी के कुँओं से प्राकृतिक गैस की चोरी

703. श्री तनुज पुनिया:

क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या कृष्णा-गोदावरी डेल्टा क्षेत्र में ओएनजीसी के कुँओं से बड़ी मात्रा में प्राकृतिक गैस की चोरी का मामला सामने आया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ख) इस मामले में अब तक की गई कार्रवाई का ब्यौरा क्या है?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

(क) और (ख): सरकार ने कृष्णा गोदावरी बेसिन में ओएनजीसी के केजी-डीडब्ल्यूएन-98/2 और गोदावरी पीएमएल ब्लॉकों तथा रिलायंस इंडस्ट्रीज लिमिटेड (आरआईएल) के केजी-डीडब्ल्यूएन-98/3 ब्लॉक से जुड़ी गैस-विस्थापन के मुद्दे पर विचार करने के लिए न्यायमूर्ति (सेवानिवृत्त) ए.पी. शाह की अध्यक्षता में एक समिति का गठन किया था। समिति की रिपोर्ट में यह निष्कर्ष निकाला गया कि आरआईएल ने विस्थापित गैस का उत्पादन किया और तद्वसार अनुचित रूप से स्वयं को समृद्ध बनाया। तद्वरूप, सरकार ने उत्पादित और विक्रीत विस्थापित गैस से संबंधित आय की प्रतिपूर्ति और वसूली की माँग की।

आरआईएल ने इस माँग के विरुद्ध मध्यस्थता का सहारा लिया और मध्यस्थ न्यायाधिकरण ने सरकार के विरुद्ध निर्णय दिया। दिल्ली उच्च न्यायालय के एकल न्यायाधीश के समक्ष उक्त निर्णय के विरुद्ध सरकार की चुनौती खारिज कर दी गई। तथापि, खंडपीठ ने एकल न्यायाधीश के आदेश और मध्यस्थता न्यायालय के निर्णय, दोनों को रद्द करते हुए सरकार की अपील स्वीकार कर ली।

संविदाकारों ने तब उच्चतम न्यायालय में एक विशेष अनुमति याचिका (एसएलपी) दायर की है, जोकि लंबित है।

PAHAL (DBTL) SCHEME

704. SHRI P. P. CHAUDHARY:

SHRI BALWANT BASWANT WANKHADE:

SHRI JASHUBHAI BHILUBHAI RATHVA:

SHRI VIJAY BAGHEL:

SHRI RADHESHYAM RATHIYA:

SHRI SURESH KUMAR KASHYAP:

DR. HEMANT VISHNU SAVARA:

SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) the steps taken by the Government to enhance transparency and efficiency in subsidy transfers and LPG distribution through the PAHAL Direct Benefit Transfer for LPG (DBTL) mechanism;
- (b) whether any initiative has been undertaken to improve identification of beneficiaries and reduce instances of duplicate or ineligible connections, if so, the details thereof;
- (c) the number of LPG connections that have been blocked, suspended or deactivated under the PAHAL (DBTL) scheme to prevent misuse of subsidy along with the criteria and the process adopted for such identification particularly in the Pali Lok Sabha Constituency;

(d) the outcomes of recent audits or third-party evaluations of the PAHAL (DBTL) scheme particularly in relation to consumer satisfaction and grievance redressal in the Pali Lok Sabha constituency; and

(e) the details of the subsidy transfers and LPG distribution through the PAHAL Direct Benefit Transfer for LPG mechanism in Palghar District in Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (c): Direct Benefit Transfer of LPG (DBTL)-PAHAL Scheme has been implemented since January 2015 for transparent and effective disbursement of subsidy across the country. Under PAHAL Scheme, all domestic LPG cylinders are sold at a uniform Retail Selling Price (RSP) and applicable subsidy to LPG consumers is transferred directly into their bank accounts.

PAHAL has played a crucial role in identification and blocking of 'ghost' accounts, multiple accounts, and inactive LPG connections, thereby helping curb the diversion of subsidised LPG for commercial use. As of 01.11.2025, a total of 4.19 crore duplicate, non-existent, multiple, and inactive LPG connections are blocked, suspended or de-activated including 1.39 lakhs in PaliLok Sabha Constituency (covering Jodhpur, Pali and Bewar district).

Government has taken numerous steps to remove ineligible consumers and improve subsidy transfer process, which include the following:

De-duplication through CLDP-

Government has also brought a Common LPG Database Platform (CLDP)

through which duplicate connections are being identified and removed from the LPG database. Deduplication amongst LPG consumer database is done using Aadhaar Number, Bank Account Details, Abridged Household List (AHL) Temporary Identification Number (TIN), Ration Card Details, Name and Address as the key parameters.

Biometric Aadhaar Authentication Drive-

Aadhaar-based authentication for Direct Benefit Transfer (DBT) schemes enables accurate, real-time, and cost-effective identification, authentication, and de-duplication of beneficiaries, ensuring targeted delivery of benefits to the intended recipients. To strengthen consumer authentication, the Government had directed the public sector Oil Marketing Companies (OMCs) to undertake and complete biometric Aadhaar authentication of Pradhan Mantri Ujjwala Yojana (PMUY) and PAHAL beneficiaries. As of 30.11.2025, Biometric Aadhaar authentication has been completed for 71% of the existing PMUY beneficiaries. Further, all new PMUY consumers undergo Biometric Authentication before release of connections.

Weeding out of Ineligible Consumers-

PAHAL has enabled the disbursement of the Targeted subsidy benefit to eligible PMUY consumers. Multiple steps have been taken to ensure that these benefits reach the eligible and targeted beneficiaries in an efficient and timely manner. Since its inception, as a result of comprehensive deduplication exercises undertaken, a total of 8.63 lakh PMUY connections have been terminated. Further, in January 2025, a Standard Operating Procedure (SOP)

was issued for the removal of PMUY consumers who had not taken any further refills after the installation of their connection and till 01.11.2025, around 20,000 inactive PMUY connections have already been terminated following the SOP.

(d): A comprehensive third-party evaluation was conducted by Research and Development Initiative (RDI). The study found that more than 90% of the respondents were satisfied with subsidy reimbursement mechanism. The report recommends strengthening the subsidy payment infrastructure and grievance redressal systems, along with improving targeting by limiting subsidies to economically weaker sections. It also highlights the need for sustained safety awareness and expanded outreach through local language and mass media campaigns to ensure better adoption and safe usage of LPG. Based on these findings, steps have been taken to further improve the efficiency, transparency, and outreach of the PAHAL scheme.

The grievance redressal system for all LPG consumers including in Pali Lok Sabha Constituency has also been gradually strengthened and improved over time to enhance consumer experience and service quality. Now LPG consumers can lodge their grievances/complaints using any of the following methods-

1. Toll free helpline- A dedicated toll-free helpline (1800 2333 555) is available for consumers to lodge their queries, including subsidy-related issues.
2. OMCs' official websites and Mobile Applications
3. Centralised Public Grievance Redress and Monitoring System (CPGRAMS)
4. Chatbots, WhatsApp, Social media handles (Twitter, Facebook, Instagram)

including MoPNGeSEVA

5. 1906: Dedicated helpline for LPG accidents/leakages

6. Lodging Complaints directly at the distributor office

In case of online complaints consumers have an option to provide their feedback on complaint resolution. If a consumer is not satisfied with the resolution provided, they have the option to reopen the query for further review.

(e): No State/UT/District-wise allocation of funds is done under DBTL. Details of DBTL subsidy since 2021-22 are given below:

(Rs. in Crore)

Year	2021-22	2022-23	2023-24	2024-25
Amount	177.06	180	1460	375.26

During the period 2020-21 to 2022-23, Saudi CP (international benchmark for LPG pricing) went up from \$415 per MT to \$712 per MT. However, the increase in international prices was not fully passed on retail prices, due to which the Oil Marketing Companies (OMCs) suffered significant losses. To compensate the OMCs for these losses, Government paid a one-time compensation of Rs. 22,000 crore to OMCs in FY 2022-23.

The international prices of LPG again went up during 2024-25 and continue to remain high. However, to insulate consumers from fluctuations in international LPG prices, the increase in cost was not passed on to consumers of domestic LPG which led to significant losses for the three OMCs. Despite

these losses, the Public Sector Oil Marketing Companies have ensured continuous supplies of domestic LPG in the country at affordable prices. To compensate the OMCs for these losses, Government has recently approved a compensation of Rs. 30,000 crore to the OMCs.

TRIBAL WELFARE SCHEMES IN ANDHRA PRADESH

705. SHRI KONDA VISHWESHWAR REDDY:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) the details of central tribal welfare schemes being implemented in the tribal habitations of Ranga Reddy and Vikarabad districts under Chevella Parliamentary Constituency;
- (b) whether any recent assessment has been conducted regarding the socio-economic and educational status of Scheduled Tribes in the said districts and if so, the details thereof;
- (c) the funds sanctioned, released and utilised for tribal welfare programmes in Ranga Reddy and Vikarabad during the last five years, district-wise; and
- (d) whether there are proposals to establish new EMRS schools or upgrade existing ST hostels and tribal infrastructure in these districts, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

- (a): Government is implementing Development Action Plan for Scheduled Tribes (DAPST) as a strategy for the development of Scheduled Tribes and areas

having tribal concentration in the country including including the the tribal habitations of Ranga Reddy and Vikarabad districts. Besides Ministry of Tribal Affairs, 41 Ministries/Departments are mandated to allocate certain percentage of their total scheme budget every year for tribal development under DAPST to bridge the developmental gap between Scheduled Tribes (STs) and non-ST populations and for various tribal development projects relating to education, health, agriculture, irrigation, roads, housing, electrification, employment generation, skill development, etc. Schemes along-with funds allocated by the obligated Ministries/Departments for the welfare of Scheduled Tribes are given at Statement 10B of Expenditure Profile of Union Budget document in the link <https://www.indiabudget.gov.in/budget2024-25/doc/eb/stat10b.pdf>.

State Governments are also supposed to earmark TSP funds with respect to the total Scheme allocation, in proportion to ST population (Census 2011) in the State. The details of allocation and expenditure for TSP by States/UTs out of their own funds including the the tribal habitations of Ranga Reddy and Vikarabad districts are available at <https://statetsp.tribal.gov.in>.

Further, Ministry of Tribal Affairs is implementing various schemes/programmes for the welfare and development of the Scheduled Tribes (STs) in the country. The details of these schemes is given at **Statement**.

(b): Ministries/Departments and NITI Aayog undertakes evaluation of CS and CSS schemes respectively. In addition, NITI Aayog undertakes evaluation of CSS schemes of other mandated Ministries/Departments. While doing so, it also evaluates those schemes which are covered under DAPST as CSS. NITI Aayog

has conducted an Evaluation Study for the EFC cycle which ended in 2020-21 with respect to the M/o Tribal Affairs which covered the schemes namely Post Matric Scholarship, Pre-Matric Scholarship, Support to TRI, MSP for Minor Forest Produce, SCA to TSS, Development of PVTGs, Tribal Festival, Infrastructure, Mass Education.

(c): 1) Under Article 275 (1) scheme:

i) One Post Matric College Hostel for Girls at Vikarabad has been sanctioned with a costing of Rs.100.00 lakhs.

ii) Class rooms, Dormitories and Dining cum Kitchen with (320) students to AHS (G) Mysigandi in Ranga Reddy district has been sanctioned with a Costing of Rs.272.00 lakhs.

2) Sanction of Post Matric Scholarships to ST students during last 5 years:

i) Rangareddy District: 40113 No. of ST students Rs. 153.55 Crs

ii) Vikarabad District: 5749 No. of ST students Rs.5.66 Crs

3) Sanction of Pre Matric Scholarships to ST students studying in Class IX & X during last 5 years:

i) Rangareddy District: 53 No. of ST students Rs. 1.20 lakhs.

ii) Vikarabad District: 785 No. of ST students Rs. 17.66 lakhs

(d): Ministry of Tribal Affairs is implementing the Central Sector Scheme of Eklavya Model Residential School (EMRS). In the Union Budget 2018–19, the Government of India announced that, to provide quality education to tribal children in their own environment, Eklavya Model Residential Schools (EMRSs)

would be established in every block having more than 50% ST population and at least 20,000 tribal persons, as per the 2011 Census. The EMRSs are to be at par with Navodaya Vidyalayas with special facilities for preserving local art and culture besides providing training in sports and skill development. National Education Society for Tribal Students (NESTS), an autonomous organization, has been established to manage and implement the scheme of EMRS in co-ordination with State EMRS Societies. No EMRS has been sanctioned in Ranga Reddy and Vikarabad districts, as none of its blocks fulfil the prescribed twin criteria. The requirement of EMRSs is reviewed regularly.

STATEMENT

Brief details of major schemes/programmes being implemented by the Ministry of Tribal Affairs in the country:

(i) Dharti Aaba Janjatiya Gram Utkarsh Abhiyan: Hon'ble PM launched Dharti Aaba Janjatiya Gram Utkarsh Abhiyan on 2nd October, 2024. The Abhiyan comprises of 25 interventions implemented by 17-line Ministries and aims to saturate infrastructural gaps in 63,843 villages, improve access to health, education, Anganwadi facilities and providing livelihood opportunities benefiting more than 5 crore tribals in 549 districts and 2,911 blocks in 30 States/UTs in 5 years. The Abhiyan has total budgetary outlay of Rs.79,156 Cr (Central share: ₹56,333 Cr and State share: ₹22,823 Cr).

(ii) Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN): Government has launched Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN) on 15th November 2023, which is celebrated as Janjatiya

Gaurav Divas. The mission with financial outlay of around Rs.24,000 Crore aims to saturate PVTG households and habitations with basic facilities such as safe housing, clean drinking water and sanitation, improved access to education, health and nutrition, road and telecom connectivity, electrification of un-electrified households and sustainable livelihood opportunities in time bound manner in 3 years.

(iii) Pradhan Mantri Janjatiya Vikas Mission (PMJVM): The Ministry of Tribal Affairs is implementing the Pradhan Mantri Janjatiya Vikas Mission (PMJVM), which has been designed through the merger of two existing schemes for the promotion of tribal livelihood, i.e., “Mechanism for Marketing of Minor Forest Produce (MFP) through Minimum Support Price (MSP) and Development of Value Chain for MFP” and “Institutional Support for Development and Marketing of Tribal Products/Produce”.

The scheme envisages fixation and declaration of Minimum Support Price for the selected MFP. Procurement and Marketing operation at pre-fixed MSP will be undertaken by the designated State Agencies in the event of the prevailing market price of the particular MFP item falling below the stipulated MSP. Simultaneously other medium and long-term issues like sustainable collection, value addition, infrastructure development, knowledge base expansion of MFP and market intelligence development will also be addressed.

(iv) Eklavya Model Residential Schools (EMRS): Eklavya Model Residential School (EMRS) was started in the year 2018-19 to provide quality education at par with Navodaya Vidyalaya to the tribal children in their own environment.

Under the new scheme, Government decided to establish 440 EMRSs, one EMRS in every block having more than 50% ST population and at least 20,000 tribal persons (as per census 2011). 288 EMRS schools were initially funded under Grants under Article 275(1) of the Constitution, which are being upgraded as per the new model. Accordingly, Ministry has set the target to set up total of 728 EMRSs benefiting around 3.5 lakh ST students across the country.

(v) Grants under Article 275(1) of the Constitution: Under the Proviso to Article 275(1) of Constitution, Grants are released to States, having ST population for raising the level of administration in Scheduled Areas and for the welfare of tribal people. This is a Special Area Programme and 100% grants are provided to States. Funds are released to the State Governments depending on the felt needs of ST population to bridge the gap in infrastructure activities in the fields of education, health, skill development, livelihood, drinking water, sanitation, etc.

(vi) Grant-in Aid to Voluntary Organizations working for the welfare of Scheduled Tribes: Under the scheme of Grant-in-Aid to Voluntary Organizations working for the welfare of Scheduled Tribes, the Ministry funds projects in the fields of education and health, covering residential schools, non-residential schools, hostels, mobile dispensaries, ten or more bedded hospitals, livelihood, etc.

(vii) Pre-Matric Scholarships to ST students: The scheme is applicable to students who are studying in Classes IX –X. Parental income from all sources should not be more than Rs.2.50 lakhs per annum. Scholarship of Rs.225/-per

month for day scholars and Rs.525/-per month for hostellers is given for a period of 10 months in a year. Scholarship is disbursed through the State Government/UT Administration. Funding ratio is 75:25 between Centre and States for all States except North East and Hills States/UT like Himachal Pradesh, Uttarakhand and Jammu and Kashmir where it is 90:10. For UTs without legislature sharing pattern is 100% Central share.

(viii) Post Matric Scholarship to ST students: The objective of the scheme is to provide financial assistance to the Scheduled Tribe students studying at post-matriculation or post-secondary levels to enable them to complete their education. Parental income from all sources should not be more than Rs.2.50 lakhs per annum. Compulsory fees charged by educational institutions are reimbursed subject to the limit fixed by the concerned State Fee fixation committee and scholarship amount of Rs.230 to Rs.1200 per month, depending upon the course of study is paid. The Scheme is implemented by the State Governments and Union Territory Administrations. Funding ratio is 75:25 between Centre and States for all States except NE and Hilly States/UT of Himachal Pradesh, Uttarakhand and Jammu and Kashmir where it is 90:10. For UTs without legislature sharing pattern is 100% Central share.

(ix) National Overseas Scholarships for ST Candidates: The Scheme provides for financial assistance to selected students to pursue Post Graduation, PhD & Post-Doctoral study abroad. A total of 20 awards are given every year. Of these, 17 awards are for STs and 3 awards for students belonging to Particularly Vulnerable Tribal Groups (PVTGs). Parental/family income from all

sources should not exceed Rs.6.00 lakhs per annum.

(x) National Fellowship & Scholarship for Higher Education of ST students:

(a) National Scholarship– (Top class) Scheme [Graduate level]: The objective of the scheme is to encourage meritorious ST students for pursuing studies in prescribed courses in any of the 265 institutions of excellence across the country like IITs, AIIMS, IIMs, NIITs, etc. identified by the Ministry. Family income from all sources should not exceed Rs.6.00 lakhs per annum. Scholarship amount includes tuition fees, living expenses and allowances for books and computer.

(b) National Fellowship for ST students: 750 fellowships are provided to ST students each year for pursuing higher studies in India for MPhil and PhD. Fellowship is granted as per UGC norms.

(xi) Support to Tribal Research Institutes (TRIs): Ministry extends support to the State Governments through the Scheme to set up new TRIs where it didn't exist and to strengthen functioning of existing TRIs to carry out its core responsibility towards Research & Documentations, Training and capacity building, promotion of rich tribal heritage etc. To preserve tribal art and culture, financial assistance is provided to TRI's to carry out various activities to preserve and promote tribal culture and heritage across the country through research and documentation, maintenance and preservation of art & artefacts, setting up of tribal museum, exchange visits for the tribals to other parts of the State, organizing tribal festivals etc. Funding under this Scheme is 100% grant-in-aid by the Ministry of Tribal Affairs to the TRIs on need basis with the approval of

Apex Committee.

PROJECT TO IMPROVE GROUNDWATER LEVEL

706. DR. NISHIKANT DUBEY:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) whether there is any project to improve groundwater level in the country and if so, the details thereof;

(b) whether there is any plan to deepen water bodies such as lakes/dams/reservoirs so as to increase the water storage capacity and if so, the details thereof; and

(c) whether the Government is updating the technology to clean rivers and water bodies, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RAJ BHUSHAN CHOUDHARY):

(a): Water being a State subject, the issues related to development, regulation and management of ground water is primarily the responsibility of the state governments. The Central Government provides technical support and financial assistance through its institutions to complement the efforts of the states. In this regard, the Ministry of Jal Shakti (MoJS) is implementing several projects and schemes to continuously monitor and improve the ground water levels in the country whose brief outline is given below:

- i. MoJS is implementing Jal Shakti Abhiyan (JSA) since 2019 in the country in which special emphasis is being given for rainwater harvesting (RWH)/

groundwater recharge. Currently, JSA 2025 is underway in the country with special focus on over-exploited and critical districts. JSA is implemented through local convergence of various schemes and funds and some of the major interventions undertaken under the Abhiyan include construction and repair of rainwater harvesting structures including rooftop & water conservation structures.

- ii. To further strengthen the momentum of Jal Shakti Abhiyan, Jal Sanchay Jan Bhagidari: A Community-Driven Path to Water Sustainability in India has been launched by the Hon'ble Prime Minister with a vision to make rain water harvesting a mass movement in the country. By promoting community ownership and responsibility, the initiative seeks to develop cost-effective, local solutions tailored to specific water challenges across different regions.
- iii. The Central Ground Water Board (CGWB) is implementing 'Ground Water Management & Regulation Scheme'(GWM&R), of which regular monitoring of ground water levels and quality throughout the country and judicious ground water regulation are important pillars. Further, after the successful completion of NAQUIM 1.0 (National Aquifer Mapping and Management Programme), which mapped country's aquifers and provided a macro-level understanding of our nation's groundwater resources, CGWB has now embarked upon NAQUIM 2.0 focusing on water stressed and quality affected pockets.
- iv. M/o Jal Shakti has successfully demonstrated the efficacy of community

led participatory ground water management through Atal Bhujal Yojana which was implemented in 80 water stressed districts in 7 States. Construction of various rain water harvesting and recharge structures like check dams, ponds, shafts etc. as well as promotion of micro irrigation was taken up through convergence and by use of incentive funds under the scheme.

- v. Department of Agriculture & Farmers' Welfare (DA & FW) is implementing Per Drop More Crop Scheme since 2015-16 which focuses on enhancing water use efficiency at farm level through Micro Irrigation leading to conservation of ground water.
 - vi. For sustainable management of ground water resources in urban areas, Ministry of Housing & Urban Affairs (MoHUA) has come up with Shallow Aquifer Management(SAM) project to explore and showcase different ways in which shallow aquifers can be rejuvenated in order to augment the overall water security of cities.
 - vii. In addition to the above, a number of States have done notable work in the field of water conservation/harvesting. Some of them can be mentioned as 'Mukhyamantri Jal Swavlamban Abhiyan' in Rajasthan, 'JalyuktShibar' in Maharashtra, 'SujalamSufalam Abhiyan' in Gujarat, 'Mission Kakatiya' in Telangana, 'Neeru Chettu' in Andhra Pradesh, 'Jal Jeevan Hariyali' in Bihar, 'Jal Hi Jeevan' in Haryana, 'Kudimaramath' scheme in Tamil Nadu etc.
- (b)** Regarding deepening/rejuvenating the water bodies for increasing the

storage capacity,

- i. Mission Amrit Sarovar was launched by the Government of India which aimed at developing and rejuvenating at least 75 water bodies in each district of the country. As an outcome nearly 69,000 Amrit Sarovars have been constructed/ rejuvenated, augmenting storage and increasing ground water recharge.
- ii. Centrally sponsored scheme “Repair, Renovation & Restoration (RRR) of Water Bodies (WBs)” is a component of Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) – Har Khet Ko Pani (HKKP) being implemented by Ministry of Jal Shakti under which works like cleaning of traditional water bodies is taken up.
- iii. Dam Rehabilitation and Improvement Project (DRIP) Phase-I implemented during 2012-2021 had provision for need-based de-siltation of reservoirs to restore their lost capacity to the extent possible. Currently, the DRIP Phase II and III scheme (2021-2031) is being implemented wherein too provision has been made for need based de-siltation of the reservoirs.
- iv. Ministry of Housing & Urban Affairs is currently implementing Atal Mission for Rejuvenation and Urban Transformation (AMRUT) 2.0 Scheme under which Rejuvenation of water bodies and wells in urban areas is one of the main components. Mission promotes water source conservation, recycle/ reuse of treated used water by involving community at large.
- v. Under Mahatma Gandhi National Rural Employment Guarantee Scheme

(MGNREGS), works relating to water conservation and water harvesting, including large scale desiltation projects for traditional water bodies, rejuvenation of river stretches etc. have been conducted by various state governments.

(c): The Ministry is constantly exploring and harnessing new technologies for cleaning of rivers and water bodies. Under the Namami Gange programme of the Ministry, various innovative and new technologies have been adopted based on regulatory requirements and site conditions. The following are some of the important technologies being employed:

- Multi-storey Sewage Treatment Plants (STPs):
- Nature-based sewage treatment using Constructed Wetlands
- Packaged Sewage Treatment Plant – 'Johkasou':
- Advance Oxidation Process (AOP):
- Electrocoagulation:
- Mandatory Tertiary Treatment by filtration and disinfection to achieve the stringent norms for river revival.

BAN ON FOOD PRODUCTS

707. DR. M. K. VISHNU PRASAD:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

(a) the list of food products that are banned in other countries but imported, produced and sold in India

(b) the reason for banning such food products;

(c) the steps taken by the Government to monitor and ban the sale of such food products;

(d) whether the Government is aware that children are prone to buy such food products affecting their growth and mental ability and if so, the details thereof and the measures taken by the Government in this regard; and

(e) the details of highly harmful preservatives and artificial colouring agents that are banned in the country?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a) to (e): Imported food in India is monitored through a process involving document scrutiny, visual inspection, sampling and testing at Customs Points of Entry, to check whether the products meet the safety and quality standards under Food Safety Acts, Rules and Regulations to ensure availability of safe and wholesome food for human consumption including children. However, the list of food products that are banned in other countries are not available with FSSAI.

The additives permitted for use in various food products are prescribed in the Appendix A of Food Safety and Standards (Food Products Standards and Food Additives) Regulation, 2011. Additives are permitted for use on the basis of risk assessments carried out by the Scientific Panel on Food Additives, Flavourings and Processing Aids. No negative list of food additives (except flavouring agents) is available.

जीएसटी दर का युक्तिकरण

708. श्री अनिल फिरोजिया:

श्रीमती महिमा कुमारी मेवाड़:

श्री चंदन चौहान:

श्री जसवंतसिंह सुमनभाई भाभोर:

श्री दिलेश्वर कामैत:

श्री राजेशभाई नारणभाई चुड़ासमा:

श्री मनोज तिवारी:

श्री प्रभुभाई नागरभाई वसावा:

श्री विश्वेश्वर हेगड़े कागेरी:

श्री प्रदीप कुमार सिंह:

श्री हँसमुखभाई सोमाभाई पटेल:

श्री अमर शरदराव काले:

श्री योगेन्द्र चांदोलिया:

श्री मितेश पटेल बकाभाई:

श्रीमती डी. के. अरुणा:

श्री लुम्बाराम चौधरी:

श्री बिद्युत बरन महतो:

श्री गणेश सिंह:

श्री सुरेश कुमार कश्यप:

डॉ. संजय जायसवाल:

श्री शंकर लालवानी:

श्री खगेन मुर्मु:

श्री जनार्दन मिश्रा:

श्री मुकेशकुमार चंद्रकांत दलाल:

क्या नागर विमानन मंत्री यह बताने की कृपा करेंगे कि:

(क) ड्रोन और फ्लाइट/मोशन सिमुलेटर के लिए घोषित जीएसटी दरों को युक्तिसंगत बनाने का ब्यौरा क्या है और ये परिवर्तन देशभर में विमानन और उभरती प्रौद्योगिकी क्षेत्र में राज्य-वार व्यापार करने में आसानी को किस प्रकार बढ़ावा देंगे;

(ख) घोषणा के पश्चात् कितने पायलट प्रशिक्षण संगठनों (पीटीओ) और विमानन कौशल केन्द्रों को उक्त उपायों से लाभ हुआ है तथा उक्त उपायों से उन्हें किस प्रकार लाभ हुआ है;

(ग) देशभर में रोजगार सृजन, विनिर्माण और क्षेत्रीय विमानन प्रशिक्षण केंद्रों के संवर्धन पर कम जीएसटी दरों और छूट के प्रभाव के बारे में सरकार का राज्य-वार आकलन क्या है;

(घ) राष्ट्रीय ड्रोन पारिस्थितिकी तंत्र और प्रशिक्षण बुनियादी ढांचे के विस्तार के लिए इन सुधारों की प्रभावशीलता की निगरानी के लिए सरकार द्वारा क्या कदम उठाए जा रहे हैं; और

(ङ) क्या सरकार का राजस्थान के सिरोंही जिले में एक पीटीओ और झारखंड के जमशेदपुर जिला तथा दाहोद लोक सभा क्षेत्र में एक ड्रोन प्रशिक्षण केंद्र बनाने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोल):

(क) से (घ): दिनांक 03.09.2025 को आयोजित अपनी 56वीं बैठक में जीएसटी परिषद की सिफारिशों के आधार पर, सीटीएच 8806 (ड्रोन) के तहत मानवरहित विमान पर अब एकसमान 5% माल एवं सेवा कर लगता है। इसके अलावा, रक्षा मंत्रालय या रक्षा बलों अथवा रक्षा सार्वजनिक क्षेत्र की इकाइयों अथवा अन्य सार्वजनिक क्षेत्र की इकाइयों या रक्षा बलों के लिए किसी अन्य इकाई द्वारा आयात किए जाने पर फ्लाइट मोशन सिमुलेटर और इसके पुर्जों के लिए बुनियादी सीमा शुल्क (बीसीडी) और आईजीएसटी के भुगतान से छूट को अधिसूचना संख्या 37/2025-सीयूएस, दिनांक 17.09.2025 के माध्यम से अधिसूचित किया गया है।

ये उपाय, वर्गीकरण विवादों (ड्रोन के लिए पूर्व में लगने वाली 5%/18%/28% की कई जीएसटी दरों के स्थान पर 5% की एकसमान दर), को हटाने के माध्यम से अनुपालन को सरल बनाकर और वहनीयता और अभिग्रहण को बढ़ावा देने के लिए ड्रोन की अंतिम लागत को कम करते हुए व्यापार करने में आसानी को प्रोत्साहित करते हैं।

ऐसे सुधारों का प्रभाव मूल्यांकन तात्कालिक समय में मापने योग्य नहीं हो सकता है। तथापि लंबे समय में, इन सुधारों से ड्रोन पारिस्थितिकी तंत्र में विनिर्माण, रोजगार और प्रशिक्षण को समग्र रूप से बढ़ावा मिलने की उम्मीद है। जीएसटी दर में बदलाव ड्रोन का उपयोग करने वाले सभी क्षेत्रों पर देशभर में समान रूप से लागू होगा।

(ड): फिलहाल इस प्रकार का कोई प्रस्ताव विचाराधीन नहीं है। तथापि, इच्छुक आवेदक ड्रोन नियम, 2021 के नियम 34 और 2022 के ड्रोन प्रशिक्षण परिपत्र 01 दिनांक 15.02.2022 के तहत प्राधिकरण के लिए नागर विमानन महानिदेशालय (डीजीसीए) को आवेदन कर सकते हैं।

‘उड़ान’ योजना के अंतर्गत वायुमार्ग

709. श्री संदिपनराव आसाराम भुमरे:

श्री ज्ञानेश्वर पाटील:

श्री निलेश ज्ञानदेव लंके:

डॉ. शिवाजी बंडाप्पा कालगे:

श्री हरीभाई पटेल:

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में, विशेषकर दूरस्थ और प्रादेशिक क्षेत्रों को जोड़ने के संबंध में उड़े देश का आम नागरिक (उड़ान) योजना के अंतर्गत अब तक क्या प्रगति हुई है;

(ख) देश में उक्त योजना के अंतर्गत आवंटित वायुमार्गों की संख्या कितनी है और महाराष्ट्र और मध्य प्रदेश सहित राज्य-वार कितने वायुमार्गों पर परिचालन आरंभ किया गया है;

(ग) उक्त वायुमार्गों पर निर्बाध उड़ान प्रचालन सुनिश्चित करने के लिए सरकार द्वारा क्या विभिन्न विशेष उपाय किए गए हैं; और

(घ) क्या सरकार का उक्त योजना के अंतर्गत और अधिक मार्ग शुरू करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोले):

(क) और (ख): क्षेत्रीय संपर्क योजना-उड़े देश का आम नागरिक (आरसीएस-उड़ान) के प्रारंभ होने के बाद से 923 वैध आरसीएस मार्ग अवार्ड किए गए हैं, जिनमें से 651 मार्ग प्रारंभ हो गए हैं, जो देश भर में 15 हेलीपोर्ट और 2 वॉटर एयरोड्रोम सहित 93 असेवित और अल्पसेवित हवाईअड्डों को जोड़ते हैं। आरसीएस-उड़ान के माध्यम से 3.27 लाख से अधिक आरसीएस उड़ानों में 1.57 करोड़ से अधिक घरेलू यात्रियों ने यात्रा की है।

(ग) और (घ): इन मार्गों पर निर्बाध उड़ान संचालन सुनिश्चित करने के लिए, सरकार एयरलाइनों को व्यवहार्यता अंतर वित्तपोषण (वीजीएफ) प्रदान करती है, क्षेत्रीय हवाईअड्डों के उन्नयन में सहायता करती है और परिचालन लचीलेपन को प्रोत्साहित करती है। इसके अलावा, पिछले दौर में बंद किए गए मार्गों पर भी पुनः बोली लगाई जाती है, उन्हें आवंटित किया जाता है और आगामी दौर में उन्हें चालू किया जाता है। इसके अलावा, सभी मौसमों में परिचालन के लिए उपयुक्त हवाईअड्डों पर विशेष दृश्य उड़ान नियम और उपकरण उड़ान नियम (आईएफआर) मानकों जैसी प्रौद्योगिकियों को अपनाने में वृद्धि जैसे कदम भी उठाए गए हैं।

क्षेत्रीय संपर्क योजना के संवर्धन के लिए सरकार ने 120 नए गंतव्यों तक क्षेत्रीय संपर्क बढ़ाने और अगले 10 वर्षों में 4 करोड़ यात्रियों को सेवा प्रदान करने के लिए संशोधित उड़ान योजना की घोषणा की है।

TOLL PLAZA ON NHs

710. SHRI DEEPENDER SINGH HOODA:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the number of operational toll plazas on National Highways and other major roads as on date, State/UT-wise;
- (b) the amount of toll collected in each of the last ten financial years including the current financial year, year-wise and the fee-collection figures for each toll plaza, State/UT-wise;
- (c) the concessionaire name and the contractual concession end-date for each toll plaza in the country and whether any plaza is still collecting tolls beyond its concession expiry and if so, the reasons therefor; and
- (d) whether the Government is planning to introduce new methods for toll tax collection to address issues like traffic congestion and delays caused at toll plazas, if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

- (a): The details of State/UT-wise fee plazas operational on National Highways are at **Statement-I**.
- (b): The details of State/UT-wise amount of Fee (toll) collected are at **Statement-II**.
- (c): The list of concessionaire name and their respective concession period end date are at **Statement-III**.

As per the provisions of National Highways Fee (Determination of Rates and Collection) Rules, 2008, the fee notified as per Concession Agreement shall

be leviable till the end of the concession period, and after the concession period is over, the fee shall be collected by the Government or the executing authority as per the fee specified under sub-rule (2) of rule 4 of National Highway Fee Rules, 2008 on the date of transfer of such section of the National Highway, bridge, tunnel or bypass, as the case may be, to be revised annually.

(d): Yes, Government has decided to introduce innovative methods for user fee collection with the objective of reducing congestion, eliminating delays at Fee plazas and improving overall user experience on National Highways. In the effort to enhance toll operations and enable seamless movement of vehicles, the Government has decided to implement Multi-Lane Free Flow (MLFF) Electronic Toll Collection system, which facilitates barrier-less tolling using integrated technologies including Automatic Number Plate Recognition (ANPR) with AI analytics and RFID-based Electronic Toll Collection (FASTag). Request for Proposal (RFP) to implement FASTag+ANPR/AI barrier-free user fee collection system on the selected fee plazas has been invited/finalized as per the **Statement-IV**, with the possibility of implementing it on other fee plazas in a phased manner depending upon the outcomes and efficacy of the implementation on these projects.

STATEMENT-I

The State/UT-wise details of user fee plazas operational on National Highways:

Name of the the State/UT	No. of operational fee plazas as on 31.10.2025
Andhra Pradesh	85
Assam	10
Bihar	42
Chhatisgarh	24
Delhi	1
Goa	1
Gujarat	62
Haryana	75
Himachal Pradesh	5
Jammu & Kashmir	6
Jharkhand	22
Karnataka	66
Kerala	8
Madhya Pradesh	97
Maharashtra	98
Meghalaya	4
Odisha	32
Punjab	43
Rajasthan	172
Tamil Nadu	74
Telangana	35
Uttar Pradesh	137
Uttrakhand	7
West Bengal	29
Total	1135

STATEMENT-II**The details of user fee collection on National Highways:**

Name of the State/ UT	User fee collection (in Crore Rupees)											
	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26 (Apr-Oct-25)
Andhra Pradesh	1,053.47	1,216.21	1,188.55	1,468.87	1,754.18	1,830.84	1,979.08	2,434.42	3,273.86	3,502.27	3,718.55	2,552.13
Assam	4.18	0.10	-	-	-	11.55	194.66	299.48	465.90	486.49	547.56	360.67
Bihar	454.31	543.65	577.28	770.82	1,893.94	1,143.81	1,247.63	1,271.55	1,566.07	1,720.81	2,036.94	1,226.40
Chattisgarh	109.16	175.85	192.93	230.77	256.58	294.88	384.46	481.89	865.75	1,009.74	1,146.65	708.31
Delhi	338.47	361.53	336.13	358.17	508.11	682.22	782.49	1,167.91	1,786.08	2,558.26	3,016.73	22.15
Goa	-	-	-	-	-	-	-	-	-	-	-	0.39
Gujarat	1,695.37	2,058.32	2,223.40	2,512.43	2,745.42	2,983.91	2,720.81	3,642.40	4,518.96	4,851.04	5,450.20	3,521.63
Haryana	461.88	572.31	599.72	830.32	1,133.64	1,170.76	768.60	485.62	1,518.72	2,072.34	1,956.38	2,324.95
Himachal Pradesh	-	-	-	-	-	1.84	5.80	37.11	55.64	113.97	171.00	58.47
Jammu & Kashmir	0.11	30.30	38.32	73.75	83.65	130.07	108.75	194.81	409.96	436.86	507.56	290.41
Jharkhand	143.34	187.36	174.18	243.17	272.13	289.18	304.69	422.19	607.32	818.21	894.55	638.29
Karnataka	1,213.16	1,413.46	1,452.40	1,741.22	1,905.59	1,881.99	1,866.39	2,351.26	3,516.79	4,086.18	4,320.27	2,781.22
Kerala	102.95	137.49	138.02	118.52	180.36	201.26	180.59	215.66	460.71	562.71	579.22	297.61
Madhya Pradesh	450.05	578.57	567.00	877.26	1,222.22	1,603.59	2,178.19	2,472.96	3,184.62	3,858.43	4,188.15	2,436.13
Maharashtra	1,552.26	1,772.90	1,706.28	2,080.04	2,330.29	2,583.54	2,590.85	3,386.20	4,660.21	5,352.53	6,102.80	3,824.84
Meghalaya	6.48	16.07	39.55	47.63	56.95	74.86	62.91	88.47	93.61	95.82	83.75	47.15
Odisha	279.17	355.85	398.47	467.31	559.73	583.92	619.14	685.64	1,274.49	1,745.10	1,856.10	1,164.17
Punjab	346.31	451.70	466.67	526.86	625.73	690.06	282.15	293.47	1,188.16	1,491.94	1,574.03	988.95
Rajasthan	1,748.46	2,557.19	2,736.65	2,809.12	3,252.03	3,461.32	3,330.39	3,940.03	5,053.58	5,697.04	6,289.22	4,135.73
Tamil Nadu	1,825.76	1,956.82	2,073.02	2,374.08	2,509.71	2,610.43	2,332.79	2,695.78	3,817.49	4,221.51	4,459.40	2,747.53
Telangana	619.79	679.50	704.69	829.35	917.83	981.54	1,052.46	1,380.04	1,826.27	2,097.57	2,310.87	1,350.12
Uttar Pradesh	1,353.55	1,782.42	1,819.70	2,037.57	2,505.53	2,683.16	3,086.87	3,626.52	4,811.24	5,774.42	6,573.82	5,049.59
Uttarakhand	-	-	-	19.07	33.23	38.30	102.08	324.23	458.27	533.61	581.73	218.12
West Bengal	755.46	911.68	1,078.92	1,347.22	1,442.09	1,570.84	1,744.89	2,031.03	2,618.71	2,795.29	3,042.66	1,809.49

STATEMENT-III

The list of concessionaire and their respective concession period end date:

Project	Concessionaire Name	Contractual Concession Period End Date
Hyderabad – Bengaluru – section of NH-44 New (NH-7 Old)	Devanahalli Tollways Pvt. Ltd.	12/01/2032
Bangalore-Hoskote-Mulbagal section from Km.237.700 to Km 318.000 of NH-75 (Old No.4)	LANCO Infratech Ltd	31/12/2027
Bijapur Hungund section of NH 50	M/s. Bijapur Hungund Tollway Pvt Ltd.,	21/03/2034
Silk Board Junction to Attibele section of NH-44 (Old No. 7) from Km 8.765 to 33.130	M/s. Bangalore Elevated Tollway Pvt. Ltd.,	10/09/2026
Six laning of Tumkur-Chitradurga (excluding Tumkur& Chitradurga bypasses) section from km 75.00 to km 189.00 of NH-4 (New NH-48) (114.00 km) in the state of Karnataka executed as BOT (Toll) project on DBFOT pattern under NHDP Phase – V	IRB Infrastructure Developers Ltd.	28/05/2037
Six Laning of Chitradurga-Davanagere including Chitradurga bypass (KM.189+000 to Km.260+000) (Design Chainage Km.0+000 to Km.20+700 & Km.208+000 to Km.260+000) of NH-48 (Old NH-4) in the state of Karnataka to be executed as Hybrid Annuity Project on DBFOT pattern under NHDP Phase – V	NHIT Eastern Project Pvt. Ltd.	26/03/2044
Six laning of Davanagere – Haveri from km260.000 to km 338.923 of NH-48 (old NH-4) in the State of Karnataka under NHDP Phase-V	NHIT Eastern Project Pvt. Ltd.	26/03/2044
Four laning of Hospet-Chitradurga Section of NH-13 (New NH-50) from Km.299+000 to Km.418+750 in the State of Karnataka under National Highways Development Project (NHDP) Phase-III on DBFOT (Toll) basis.	TRIL Roads Pvt. Ltd.	11/02/2041

Belgaum - Karnataka/Maharashtra Border - (From Km. 515.000 to Km. 537.000) on NH-48	NHIT Western Project Pvt. Ltd.	13/06/2052
Belgaum - Karnataka/Maharashtra Border (From Km. 537.000 to Km. 592.240)	NHIT Western Project Pvt. Ltd.	13/06/2052
Belgaum – Dharwad (from km-433.00 to 515.00)	Ashoka Buildcon Ltd	26/04/2041
From Devagiri KM 340+593 to Hubballi KM 403+470	NHIT Eastern Project Pvt. Ltd.	26/03/2044
Nelamangala-Devihalli section of NH-48 (New No.75) (From Km 28.200 to Km 68.331)	LANCO Infratech Ltd / Cubehighways	23/01/2033
Nelamangala-Devihalli section of NH-48 (New No.75) (from Km 68.331 to Km 108.456)	LANCO Infratech Ltd / Cubehighways	23/01/2033
Devihalli Hassan Section of NH – 75 (from Km 108.456 to Km 149.596)	Devihalli Hassan Tollway Pvt. Ltd.	5/10/2039
Devihalli Hassan Section of NH – 75 (from Km 149.596 to Km 185.684)	Devihalli Hassan Tollway Pvt. Ltd.	5/10/2039
Goa/Karnataka border (at Km.93+700) - Kundapura (at Km. 283+300)Section of NH-66	IRB Infrastructure Developers Ltd.	24/02/2042
Four Laning of MH/KN Border section of NH-65 (Old NH-09) from Km.348.800 to Km.493.000	M/s. L & T Deccan Tollways Limited	6/05/2037
4/6 Laning of Hungund - Hospet from km. 323.00 to km. 420.00 of Old NH-13 (NH-50)	GMR OSE Hungund Hospet Highways Pvt Ltd	17/03/2029
Kundapura -Surathkal	Udupi Tollway Pvt. Ltd.	7/10/2035
Nantoor - Kerala Border	Udupi Tollway Pvt. Ltd.	07/10/2035
Tolling, Operation, Maintenance & Transfer of Muzaffarnagar to Haridwar section from Km. 130+560 to Km. 209+120 of Old NH 58 (New NH-334) in the State of Uttar Pradesh & Uttarakhand.	M/s NHIT Southern Projects Pvt. Ltd.	01/04/2045
Four - laning of Kashipur-Sitarganj section of NH-74 from km 175.000 to km 252.200 in the State of Uttarakhand and Uttar Pradesh under NHDP Phase-IV on DBFOT (Toll) Basis	M/s Kashipur Sitarganj Highway Pvt. Ltd.	08/07/2039
4-laning of OD/CG Border to Aurang from Km.88+000 to Km.239+000 of NH-53	M/s BSCPL Aurang Tollway Ltd	20/09/2046
4-laning of Bilaspur to Pathrapali from Km.0+000 to Km.53+300 (Package-I) section of NH-111 (New NH-130) in the State of Chhattisgarh in the State of	M/s Mahesh Agatrao Lobhepatil	Dec/2025

Chhattisgarh under Hybrid Annuity Mode		
Tolling, Operation, Maintenance and Transfer of Simga to Bilaspur Section of NH-130(Old NH-200) & NH-49 from Km. 48/580 to Km. 126/525 in the State of Chhattisgarh	M/s NHIT Southern Project Pvt. Ltd.	2040
4-laning of End of Durg Bypass – MH/CG Border section of NH-6 (New NH-53) from Km. 322.40 to Km. 405.00 on BOT Basis.	M/s Ashoka Highways (Durg) Ltd	19/03/2029
4-laning of Durg Bypass section of NH-6 (New NH-53) from Km. 308.6 to Km. 323.6 on BOT Basis	M/s Durg Shivnath Expressways Pvt. Ltd	31/03/2031
4-lane Raipur-Aurang section of NH-6 (New NH-53) from Km. 239.00 to Km. 282.00 on BOT Basis	M/s Raipur Expressways Ltd	10/04/2031
4 laning of Km. 34.1 (Farukhnagar) to Km. 80 (Jadcherla) and (II) Improvement, Operation and Maintenance of Km. 22.3 (Thondupalli) to Km. 34.1 (Farukhnagar) on NH-7 in the state of Andhra Pradesh under North-South Corridor (NHDP Phase-II) on Build, Operate and Transfer (BOT) basis– NS2/BOT/AP-3.	M/s Jadcherla Expressways Pvt Ltd.	18/08/2026
Design, Construction, Development, Finance, operation and Maintenance of Km 308.00 (Armoor) to Km 368.00 (Adlloor yellareddy)on Nagpur-Hyderabad section of NH44 in the state of Telangana NS2/BOT/AP01	M/s Athaang Dichpally Tollway Pvt. Ltd.,	02/02/2030
Four laning of Hyderabad – Yadgiri section of NH 163 from Km. 18.60 to 54.00 in the State of Telangana under NHDP phase –III on Design, Build, Finance, Operate and Transfer DBFOT(Toll) basis	M/s.Hyderabad -Yadagiri Tollways Pvt. Ltd.	15/04/2038
Design, Construction, Development, Finance, Operation & Maintenance of Km. 80.050 (Jadcherla) to Km 135.469 (End of Proposed Kothakota Bypass) covering 55.740 Kms on NH-44 in the state of Telangana – NS2/BOT/AP-4	M/s Western Andhra Tollways Private Limited	12/09/2026

Tolling, Operation, Maintenance & Transfer of Kothakota Bypass – Kurnool Section (from Km. 135+469 to Km 211.000) of NH-44 in the State of Telangana	M/s NHIT-Western Projects Private Limited	15/12/2051
Four laning of Berhampore – Farakka Section of NH-34 in the State of West Bengal under NHDP Phase-III on DBFOT (Toll) basis	Baharampore – Farakka Highways Ltd.	02/02/2036
Four laning of Farakka – Raiganj Section of NH-34 in the State of West Bengal under NHDP Phase-III on DBFOT (Toll) basis	Farakka – Raiganj Highways Ltd.	02/02/2041
Six Laning of Dhankuni - Kharagpur Section of NH-6 from Km. 17.600 to Km. 129.000 in the State of West Bengal to be executed as BOT (Toll) project on DBFOT pattern under NHDP Phase - V	M/s Ashoka Dankuni Kharagpur Tollway Limited	31/03/2037
Six Laning of National Corridor NH-19 from Palsit to Dankuni (up to NH-6 Connector) from km. 588.870 to km. 652.700 (Total design length 63.830 km) in the State of West Bengal under Bharatmala Pariyojana on BOT (Toll) basis-	M/S Palsit Dankuni Tollway Private Limited	02/04/2039
Sister Nivedita Bridge (2nd Vivekananda Bridge) & its approaches from km. 653.010 to km. 659.05 of Old NH-2	M/s Second Vivekananda Bridge Tollway Company Pvt Ltd	30.04.2033
4L Kolaghat-Haldia from km. 0.00 to km. 53.72 including ROB cum Flyover from km. 52.08 to km. 53.472 (New_NH-41)	M/s Eagledeep Kolaghat - Haldia OMT Project Pvt Ltd.	07.09.2026
6-laning of Barwa Adda – Panagarh section of NH-2 from Km 398.240 to Km 521.120 including Panagarh Bypass in the state of Jharkhand & West Bengal under NHDP Phase-V on BOT (Toll) on DBFOT pattern	M/s Barwa Adda Expressway Ltd.	31.03.2034
6 Laning of National Corridor NH-19 from Panagarh to Palsit from Km.521.120 to Km.588.870 (total design length 67.750 Km) in the state of West Bengal under Bharatmala Pariyojana to be executed on BOT (Toll) basis	M/s Panagarh Palsit Road Ltd.	01.04.2042
Construction of New Bridges/ Structures, repair of	M/s Baleshwar Kharagpur Expressway	31.12.2036

existing four lane highway from Baleshwar to Kharagpur section of NH-16 (Km 0.000 to Km. 119.300) in the State of Orissa and West Bengal and its Operation and Maintenance under NHDP Phase I to be executed as BOT (Toll) on DBFOT Pattern	Limited	
Tolling, Operation, Maintenance & Transfer of Chichra-Kharagpur from Km. 185+150 (Design Km.16+130) to Km.129+000 (Design Km.72+250) of NH-49 in the state of West Bengal	M/s NHIT-Eastern Projects Private Limited (M/s NEPPL)	31.03.2044
Meerut Muzaffarnagar section (from Km. 52.250 to Km. 131.000) in the state of Uttar Pradesh on BOT Mode.	M/s Western UP Tollways Pvt Ltd.	23.06.2026
Tolling, Operation, Maintenance & Transfer of Delhi-Meerut Expressway from design Km. 0+000 to km 59+777 (Starting from Km. 0+0000 on Nizamuddin Bridge on NH 9 (Old NH-24) and ending at Km. 51+975 of NH-334 (Old NH-58) (Including package- 1, 2 and 4); and Delhi Hapur Section from Design Chainage Km 0+000 to km 50+934 (Including package 1, 2 and 3) in the States of Delhi and Uttar Pradesh	ToT Concessionaire, M/s. Delhi Hapur Meerut Expressway Private Limited	31.03.2044
Tolling, Operation, Maintenance & Transfer of Highway-International Competitive Bidding under Single Stage Bidding Process for Project Bundle-Eastern Peripheral Expressway (from Km. 1+000 to Km. 136+000) of NE-2 in the National Capital Region (NCR)	ToT Concessionaire, M/s. NCR Eastern Peripheral Expressway Private Limited (SPV),	10.11.2042
Six Laning of Delhi - Agra section from Km.20.500 to Km.200 in the State of Haryana and U.P.	M/s DA Toll Road Pvt. Ltd.	15.10.2038
4L of Karur to Dindigul section of NH-44	M/s TNDK Express ways Ltd.	16.10.2026
4L of Dindigul - Samayanallur section of NH-44	M/s. DS Toll Road Ltd.	28.07.2026
4L of Ulundurpet - Padalur section of NH 38	M/s. Trichy Tollways Private Ltd	17.01.2027
4L of Padalur - Trichy section of NH 38	M/s. Trichy Padalur Tollways Private Ltd	24.11.2031
4L of Trichy - Dindigul section of NH 83	M/s. Trichy Dindigul Toll Road Private Ltd	14.01.2038

4/2L+PS of Trichy-Karur section of NH 81	M/s. Trichy Karur Toll Road Private Ltd	14.01.2038
4L of Madurai - Kanyakumari section (from Km 0+000 to Km 52+300) Package -1 of NH-44 under TOT Mode	M/s. Cube Highways	19.10.2050
4L of Madurai - Kanyakumari section (from Km 52+300 to Km 116+500) Package-2 of NH-44 under TOT Mode	M/s. Cube Highways	19.10.2050
4L of Madurai – Kanyakumari section (from Km 116+500 to Km 180+000) Package-3 under TOT Mode	M/s. Cube Highways	19.10.2050
4L of Madurai – Kanyakumari section (from Km 180+000 to Km 243+470) Package-4 under TOT Mode	M/s. Cube Highways	19.10.2050
Ambala-Chandigarh Section of NH-152	M/s GMR Ambala Chandigarh Expressway Pvt. Ltd.	14.05.2026
Kurali-Kiratpur Section of NH-205	M/s BSC C AND C Kurali Toll Road Ltd.	22.12.2027
Zirakpur-Parwanoo Section of NH-05	M/s Himalyan Expressway Ltd. (July 2025) M/s CLOUDNEO HIGHWAYS PVT LTD	01.03.2028
8 laning of Delhi/Haryana Border to Panipat section of NH-44	M/s NXT-INFRA MCP HIGHWAYS PRIVATE LIMITED Mukarba Chowk to Panipat Section (NH-44)	07.02.2034
4-Laning of Kaithal to Rajasthan Border Section of NH-65 (New NH-152/52)	M/s Kaithal Tollway Ltd.	14.07.2042
Jalandhar Pathankot	M/s PATH (I) Ltd	27.03.2026
4L of Pathankot-Amritsar from km 6.082 to km 108.502	M/s IRB Infrastructure Developers Ltd.	27.11.2030
Panipat Elevated Flyover from km. 86.00 to km. 96.00 on NH-44 (old NH-1)	M/s Panipat Elevated Corridor Private Limited	01.02.2027
6-lanning of Kishangarh-Ajmer-Beawar Section of NH-448 & 58 in the state of Rajasthan on DBFOT	M/s. Kishangarh-Beawar NH-8 Tollway Pvt. Ltd.	13.11.2027
6-lanning of Kishangarh-Gulabpura Section of NH-48 in the State of Rajasthan on DBFOT (Toll) (Package-I)	M/s. Kishangarh-Gulabpura Tollway Ltd.	29.04.2038
Bikaner phalodi section NH 11	M/s. IRCON PB Tollway Ltd.	14.10.2041

4-laning of Mahua - Jaipur Section of NH -21 in the state of Rajasthan on BOT	M/s Jaipur Mahua Tollway Pvt. Ltd.	06.05.2031
4-laning of Bharatpur Mahwa Section of NH-21 on BOT	M/s Mahua Bharatpur Expressways Limited	09.04.2031
4-laning of Agra-Bharatpur section of NH-21 in the state of Rajasthan & Uttar Pradesh on BOT	M/s Oriental Pathways Pvt. Ltd.	30.12.2026
4-laning of Rajasthan Border Fatehpur Salasar Section of NH-52 & 58	M/s. Salasar Highways Pvt. Ltd.	05.02.2044
4-laning of Jaipur-Tonk - Deoli Section of NH-52	M/s. IRB Jaipur Deoli Tollway Ltd.	13.06.2035
Beawar-Pali-Pindwara Section of NH-62, 162 & 25	M/s BPP Tollway Ltd.	18.12.2034
Kota Bypass section of NH-27	M/s. IRB Kota Tollway Pvt. Ltd.	31.03.2044
6-Laning of Gulabpura-Chittorgarh section of NH-48 in the State of Rajasthan on DBFOT (Toll) (Package II)	M/s. CG Tollway Ltd. (SPV of IRB)	03.11.2037
6 Laning of Chittorgarh-Udaipur section of NH-48 in the State of Rajasthan on DBFOT (Toll) (Package-III)	M/s Uchit Expressway Pvt Ltd	02.07.2046
6-Laning of Udaipur-Samlaji Section of NH-48 in the State of Rajasthan & Gujarat on DBFOT (Toll) (Package V)	M/s. Udaipur Tollway Ltd. (SPV of IRB)	02.09.2038
4-laning of Rajsamand-Bhilwara section of NH-758 in Rajasthan (BOT)	M/s Bhilwara-Rajsamand Tollway Private Limited (SADBHAV)	08.10.2043
4-laning of Gomati Chauraha-Udaipur section of NH - 58 in Rajasthan (BOT)	M/s Shreenathji Udaipur Tollway Pvt. Ltd. (SADBHAV)	17.04.2040
Tolling, Operation, Maintenance & Transfer of Chittorgarh Bypass to Kota Section of NH-27 in the State of Rajasthan	M/s. NHIT Western Projects Pvt. Ltd. (erstwhile NHIPPL)	15.12.2051

Tolling, Operation, Maintenance & Transfer of four-lane Allahabad Bypass section (from Km 628.753 to Km 713.215) of NH-2 (New NH-19) in the state of Uttar Pradesh (TOT Bundle 11):	M/s Kokhraj Handia Expressway Pvt. Ltd.	31.03.2044
Tolling, Operation, Maintenance & Transfer of Project comprising of six lane Handia - Rajatalab National Highway 19 section (Bundle-97 on Toll Operate Transfer Mode	M/s Kashi Tollways Pvt Ltd	31.03.2038
Chilakaluripet - Nellore Section of NH-16	M/s.Simhapuri Expressway Ltd.	22.01.2042
Siddhantham to Gundugolanu section of NH-16	M/s. Siddhantham Tollway Private Limited	28.08.2048
Divancheruvu to Siddhantham section of NH-16	M/s DiwanthamTollway Private Limited	28.08.2048
Annaram to Diwancheruvu section of NH-16	M/s Diwancheruvu Tollway Private Limited	28.08.2048
Ankapalli to Annaram section of NH-16	M/s Ankapalli Tollway Private Limited	28.08.2048
Gundugolanu Devarapalli Kovvuru section of NH-16	M/s NHIT Southern Projects Pvt. Ltd	31.03.2045
Nalagampalli to AP/Karnataka Border Section of NH-4	M/s NHIT Southern Projects Pvt. Ltd	01.04.2045
Chittoor to Mallavaram section of NH-140	M/s NHIT Southern Projects Pvt. Ltd	01.04.2045
Tada-Nellore section NH-16 and Nandigama - Vijayawada section of NH-65	M/s . Swama Tollway Pvt.Ltd.	26.09.2031
Kadapa – Kurnool section of NH-18 (New NH-40)	M/s. Rayalseema Expressway Pvt. Ltd.,	09.01.2047
Ichapuram to Narasannapeta section of NH -16	M/s Ichapuram Tollway Pvt Ltd	28.08.2048
Narasannapeta to Ransthalam section of NH-16	M/s NHIT Southern Projects Pvt. Ltd	31.03.2045
Ranasthlam to Anadapuram Section of NH-16	M/s NHIT Southern Projects Pvt. Ltd	31.03.2045

Andapuram - Pendurthi - Anakapalli section of NH-16	M/s NHIT Southern Projects Pvt. Ltd	31.03.2045
	M/s NHIT Southern Projects Pvt. Ltd	31.03.2045
6L of Bhubaneswar-Jagatpur-Chandikhole Section of NH-16	M/s Shree Jagannath Expressway Private Limited	14.12.2037
Four laning of Sambalpur Bargarh – Orissa / Chhattisgarh Border Section of NH-06 from Km.0.000 to 88.000 in the State of Orissa to be executed as BOT (Toll) on 3.DBFOT pattern under NHDP Phase-III	M/s Ashoka Sambalpur Bargarh Tollways Ltd.	10.05.2044
Rehabilitation and Up Gradation to Four laning of Binjabahal to Telebani section, Km 414.000 to Km 491.710 (Design Chainage Km 414.982 to Km 493.300) of NH-6 (New NH-49) in the state of Odisha under NHDP-IV on Hybrid Annuity Mode	M/s. Malyagiri Highways Pvt. Ltd. (TOT Concessionaire)	31.03.2044
Puintola - Icchapuram km 419.60 - km 484.00 under TOT Bundle - 1-O&M of NH16 in stste of Odisha.	M/s Puintola Tollway Private Limited.	28-08-2048
Ghaziabad-Aligarh section of NH-34 from Km. 23.600 to Km. 149.900 under BOT (Toll) basis	M/s Ghaziabad-Aligarh Expressway Pvt. Ltd.	22.06.2039
Jhansi-Lalitpur Section (NH-44)	M/s JVTL	19.10.2050
Jhansi-Lalitpur Section (NH-44)	M/s JLTL	19.10.2050
Jhansi-Orai Section (NH-27)	M/s PATH (India) LTD.	26.01.2026
Harpalpur- Sugira Section (NH-339)	M/s Anil Kumar Shukla	14.06.2026
Moradabad Bareilly section	Moradabad Bareilly Expressway Ltd.	3.12.2035
Hapur Moradabad section	IRB Hapur Moradabad Tollway Ltd.	27.5.2042
Six Laning of AgraEtawah from km 199.660 to km 323.525 in the State of U.P	AE Tollways Limited	31.07.2040
Two Lane with paved Shoulders from Agra to Aligarh from km 0.000 to 79.00 in the State of U.P. on DBFOT Mode.	Brij Bhoomi Expressway Pvt. Ltd.	08.10.2027
Agra Bypass (Southern) connecting 176.00 of NH-2 to 32.33 of NH-3 in the State of UP.	National Highways Infra Projects	29.10.2042

Tolling, Operation, Maintenance & Transfer of Bareilly - Sitapur Section of NH-30 (Old NH-24) in the State of Uttar Pradesh (From Km 262.000 to Km 419.590 of NH-24)	M/s NHIT Southern Project Pvt Ltd.	31.03.2045
Lucknow Sitapur Section	M/s Lucknow Sitapur Expressway Ltd.	21.06.2026
Lucknow Raebareli Section	M/s Lucknow Raebareli Tollways Pvt Ltd.	19.10.2050
Etawah-Chakeri Section	M/s Etawah-Chakeri (Kanpur) Highway Pvt. Ltd.	12.03.2029
Six Laning of Ahmedabad to Vadodara Section of NH-8 from Km 6.400 to Km 108.700 (Length 102.300 Km) in the State of Gujarat and improvement of Ahmedabad Vadodara Expressway from Km 0.000 to Km 93.302 in the State of Gujarat (Length 93.302 Km) under NHDP Phase V on Design Build Finance Operate Transfer (DBFOT) Toll Basis	M/s IRB Ahmedabad Vadodara Super Expressway Tollway Pvt. Ltd.	31.12.2037
Six Laning of Samakhiali Gandhidham section NH-8A (from Km. 306.000 to Km. 362.160) in the state of Gujarat to be executed as BOT (Toll) on Design, Build, Finance, Operate and Transfer (DBFOT) under NHDP Phase-V	Samkhiali Bhachau Gandhidham Tollway Private Limited	10.04.2032
Projects comprising of 9 national Highway stretches (Bundle-1) on Toll, Operate, Transfer mode- Garamore to Samakhiali section (From Km.254+357 to Km. 306+000) of NH-27.	Garamore Tollway Pvt Ltd.,	28.08.2048
Projects comprising of 9 National Highway stretches (Bundle-1) on TOT mode from Bamanbore to Garamore section (from Km. 182+600 to Km. 254+537) of NH-27	Bamanbore Tollway Pvt Ltd.,	28.08.2048
Upgradation to Six lane with paved shoulder of Samakhiali-Santalpur section of NH-27 (from Km 339+700 to Km 430+100 and Km 589+600 to Km 601+000) in the state of Gujarat	Samakhiali Tollway Pvt.Ltd,	27.12.2025
Project comprising of 9 National Highway Stretches (Bundle-1) on Toll – Operate – Transfer Mode from	Porbandar-Jetpur Tollways Pvt. Ltd	29.08.2048

Porbandar – Jetpur section (from Km. 001+960 to Km. 117+600) of NH-8B in the State of Gujarat Package-9		
Toll, Operation, Maintenance & Transfer of Palanpur-Radhanpur-Samakhiali section of NH-27 from Km.536+000 to Km.430+100 in the state of Gujarat (TOT Bundle 5A2)	M/s D P Jain TOT Toll Roads Pvt Ltd	14.04.2042
Toll, Operation, Maintenance & Transfer of Palanpur-Radhanpur-Samakhiali section of NH-27 from Km.589+600 to Km.536+000 in the state of Gujarat (TOT Bundle 5A1)	M/s PRS Toll Roads Ltd	25.11.2041
Tolling operation, Maintenance and Transfer of Palanpur/Khemana to Abu Road Section (From 601+000 to Km 646+000) of NH-27 in the state of Gujarat and Tolling Operation, Maintenance and Transfer of Abu Road to Swaroopganj Section (From 646+000 to Km 677+000) of NH-27 in the state of Rajasthan	M/s NWITPPL (NHIPPL)	24.03.2054
Four laning of Godhra-Gujarat/Madhya Pradesh Border section of NH-47(Old NH-59) from km.129+300 (Design Ch.127.848) to km. 215+900 (Design Ch.214.950) in the State of Gujarat on DBFOT basis:	M/s Godhra Expressway Pvt. Ltd.	01.07.2043
Kotwa – Mehshi - Muzaffarpur	M/s Cube Highway Pvt. Ltd. (M/s Kotwa Muzaffarpur Tollway Pvt. Ltd.)	19.10.2050
Patna-Bakhtiyarpur	M/s PBTL	28.03.2028
Varanasi - Aurangabad	M/s Varanasi-Aurangabad NH-2 Tollway Pvt. Ltd.	31.03.2041
Maharashtra Border- Wainganga Bridge Section from Km.405.000 to 485.000	M/s Ashoka Highways (Bhandara) Ltd.	14.03.2028
MP/MH Border Nagpur Section of NH-7 from Km 652.000 (new Km 653.225) to Km 729.000 including construction of Kamptee-Kanhan-Nagpur Bypass and Maintenance of already 4 laned section from Km	M/s Oriental Nagpur Bye Pass Construction Pvt. Ltd.	08.11.2034

14.585 to Km 36.600 of NH-7 (Nagpur-Hyderabad Section)		
Borkhedi-Jam – Wadner section from Km. 36.600 to Km.93.750	M/s NHIT Western Project Pvt Ltd	28.10.2042
(Wadner - Devdhari-Kelapur section) from km 123.000 to km. 153.000 of Nagpur-Hyderabad Section of NH-7 in the state of Maharashtra	M/s NHIT Western Project Pvt Ltd	28.10.2042
4 Laning MP/Maharashtra Border- Dhule Section of NH-52 (Old NH-3)	M/s. Dhule Palasner Tollway Ltd.	01.09.2027
Nagpur -Kondhali (Km 9.200 to 50.000)	M/s. Atlanta Infra Assets Ltd.	04.06.2026
Kondhali- Talegaon (Km.50.000 to Km.100.00)	M/s Oriental Pathways (Nagpur) Pvt. Ltd.	04.09.2026
Talegaon -Amravati (Km.100.00 to Km.166.725)	M/s IRB Talegaon- Amravati Tollways Pvt. Ltd.	02.09.2032
Yedshi - Aurangabad from km.100+000 to km.290+200	M/s Yedshi Aurangabad Tollways Pvt Ltd. M/s IRB	03.06.2041
Widening of existing 2 lane carriage way to 4/6 lane carriageway configuration for Dhule – Pimpalgaon (Km 265.00 to Km 380.00) section of NH-3	M/s Ircon Soma Tollway Pvt. Ltd.	20.04.2026
Widening of existing 2 lane carriageway to 4/6 lane divided carriageway configuration for Vadape – Gonde (Km 539.5 – Km 440) section of NH-3	M/s Igatpuri Highway Pvt. LTd.	06.05.2026
Six Laning of Pune – Satara Section of NH4 from Km 725 to Km 865.350 in the State of Maharashtra under NHDP Phase V	M/s P S Toll Roadways Pvt. Ltd	30.09.2034
Four laning of Pune Solapur section of NH-9 from Km. 40/000 to Km. 144/400 in the state of Maharashtra on DBFOT basis	M/s Pune Solapur Expressway Pvt. Ltd	21.11.2030
Four laning of Solapur Yedashi section of NH-52 from Km. 0+000 to Km. 100+000 on BOT Basis.	M/s. Solapur Yedshi Pvt. Ltd.	20.01.2044
Four laning of Pune Solapur Section from km. 150.050 to km.251.325 of Old NH 9 (Pkg-II)	M/s. Pune Solapur Road Development Company	17.07.2031

Four laning of Solapur Vijayapur section of NH-52 from Km. 0+000 to Km. 110+542 in the State of Maharashtra and Karnataka on BOT Basis.	M/s. Vijayapura Tollway Pvt. Ltd.	25.10.2038
Four laning of Solapur MAH / KNT border section of NH-65 from Km. 249+000 to Km. 349+060 on BOT Basis.	M/s. Solapur Tollway Pvt. Limited	02.06.2039
Four laning of Akkalkot Solapur section of NH-150E from Km 99.400 to Km 138.352. on HAM Basis.	M/s. GR Akkalkot Solapur Highway Pvt. Ltd.	14.12.2035
Four laning of Mangalwedha – Solapur from Km. 321.600 to Km. 378.100 Section of NH- 166 (Package – IV) On HAM Basis.	M/s. DBL Borgaon Watambare Highway Pvt. Ltd.	23.05.2036
Four laning of Borgaon – Watambare from Km. 224.000 to Km.276.000 Section of NH- 166 (Package - II) On HAM Basis.	M/s. DBL Borgaon Watambare Highway Pvt. Ltd.	22.04.2036
6-laning of Kagal-Satara Section of NH-48 (Pkg.II) in the State of Maharashtra	M/s. Kagal Satara Road Pvt Ltd.	11.12.2040
Guna-Biaora section NH-46	M/s Jalpa Devi Tollways Pvt. Ltd.	18.06.2042
Gwalior-Jhansi Section of NH-44	M/s IRB Gwalior Tollway Private Limited	31.03.2044
Shivpuri-Guna Section of NH-46	M/s Ircon Shivpuri-Guna Tollways Limited	24.01.2036
NH-47/ Indore to Gujarat Border	M/s IVRCL Indore-Gujrat Tollways Ltd	31.05.2034
NH-52/ Khalghat -Mp/Maharashtra Border	M/s Khalghat Sendhwa Tollways Pvt. Ltd. (M/s Uniqueest Infra Vencher)	18.11.2026
NH-52 / Indore - Khalghat	M/s Orinetal Pathway (Indore) Pvt Ltd	05.09.2026
4-Lane Biaora-Dewas of NH-52	M/s Biaora Dewas Highway pvt. Ltd.	08.07.2043

STATEMENT-IV

Details of fee plazas for which Request for Proposal (RFP) has been invited/finalized for implementation of barrier less tolling:

S.No.	Fee Plaza Name	Name of the NH Stretch	Status
	Choryasi Fee Plaza	Bharuch-Surat (NH-8)	Awarded
	Gharaunda Fee Plaza	Panipat-Jalandhar (NH-44)	Awarded
	Manoharpura Fee Plaza	Delhi-Jaipur (NH-48)	Awarded

	Shahjahanpur Fee Plaza	Delhi-Jaipur (NH-48)	Awarded
	Daulatpura Fee Plaza	Delhi-Jaipur (NH-48)	Awarded
	UER-II	UER-II (NH-344M and 344P)	Awarded
	Bijwasan & Kukrola Fee Plaza (Shifted Khedki Daula)	Dwarka Expressway (NH-248BB)	Bids Invited
	Kaniminike Fee Plaza	Bangalore-Mysore Highway	Bids Invited
	Sheshagirihalli Fee Plaza	Bangalore-Mysore Highway	Bids Invited
	Gananguru Fee Plaza	Bangalore-Mysore Highway	Bids Invited
	Nemili Fee Plaza (Sriperumbudur)	Walajapet – Poomalle (NH-48)	Bids Invited
	Chennasamudram Fee Plaza	Walajapet – Poomalle (NH-48)	Bids Invited
	Paranur Fee Plaza	Tambaram - Tindivanam (NH-32)	Bids Invited
	Boriach Fee Plaza	Surat–Dahisar (NH-48)	Bids Invited
	Amakathadu Fee Plaza	Hyderabad - Bangalore (NH-44)	Bids Invited
	Kasepalli Fee Plaza	Hyderabad - Bangalore (NH-44)	Bids Invited
	Marur Fee Plaza	Hyderabad - Bangalore (NH-44)	Bids Invited

MSMEs IN ASSAM

711. MD. RAKIBUL HUSSAIN:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) the number of Micro, Small and Medium Enterprises (MSMEs) registered in Assam during the last five years; sector-wise;

(b) the challenges faced by these units; and

(c) the steps taken to improve credit flow to these units?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): A revised definition based on the twin criteria of investment and turnover, was adopted to define Micro, Small and Medium Enterprises (MSME) in 2020. Accordingly, for registration of enterprise having PAN Udyam Registration Portal (URP) was launched on 01.07.2020. To formalise Informal Micro Enterprises (IMEs) i.e. Enterprises, which are exempt from filing GST, Udyam Assist Platform (UAP), was launched on 11.01.2023. Sector-wise Micro, Small and Medium Enterprises Registered on Udyam Registration Portal during the last Five Financial Years (01/04/2021 to 30/11/2025) in the State of Assam are attached as **Statement-I**.

(b) and (c): To improve the credit flow, Government implementing various schemes some of the significant schemes of Ministry of Micro, Small and Medium Enterprises that extends credit support to MSMEs across country including Chhattisgarh are as under:

A revised definition, based on the twin criteria of investment and turnover, was adopted on 01.07.2020 to define Micro, Small and Medium Enterprises (MSMEs) and Udyam Registration Portal (URP) was launched for registration of MSMEs. To bring Informal Micro Enterprises (IMEs) under the formal ambit of MSMEs, Udyam Assist Platform (UAP) was launched on 11.01.2023. Once an

enterprise is formalized, it becomes eligible to avail the benefits of various schemes, subject to meeting the eligibility criteria, as per the guidelines. Under various schemes and measures of the Government, there are provisions for special incentives to ensure inclusiveness. For example, under Credit Guarantee Scheme (CGS) for Micro and Small Enterprises (MSEs), collateral free loan up to a limit of Rs. 500 lakh (w.e.f. 01.04.2023) to MSEs with guarantee coverage up to 90 % for various categories of loan is provided.

To support and strengthen the MSMEs Sector, the Government implements various measures, which, inter-alia, include measures for formalization of enterprises, measures to provide access to financial support, marketing support, technological support, infrastructure, skilling, etc.

- (i) For providing ease of access to finance, in addition to CGS, Schemes, such as, Prime Minister's Employment Generation Programme (PMEGP) for setting up of new micro enterprises in the non-farm sector by providing Margin Money subsidy on the Bank loan, Special Credit Linked Capital Subsidy Scheme with a provision of 25% subsidy to SC/ST MSEs on institutional finance for procurement of Plant & Machinery/Equipment, PM Vishwakarma Yojana, Pradhan Mantri Mudra Yojana, etc., are implemented.
- (ii) Public Procurement Policy for Micro and Small Enterprises Order 2012 provides an assured market share to Micro and Small Enterprises (MSEs). Procurement and Marketing Support Scheme (PMSS) extends benefits to MSEs for market access through participation in Trade Fairs/ Exhibitions, Vendor Development Programmes, adoption of Modern Packaging Technique, e-Commerce

platforms, etc.

- (iii) The network of Technology Centres/Tool Rooms in the country supports MSMEs in providing access to advance manufacturing technologies, training & skilling and business consultancy services to make them competitive. ZED 2.0 Scheme has been launched for improved efficacy of certification levels and for enhancing quality and competitiveness. To digitally empower MSEs, the Trade Enablement and Marketing Scheme has been launched.
- (iv) The Government implements Micro and Small Enterprises Cluster Development Programme to enhance the productivity and competitiveness of MSEs by extending financial assistance to establish Common Facility Centres (CFCs) in the existing clusters and establish/up-grade infrastructural facilities in new/existing industrial estates/areas/flatted factory complexes.
- (v) Entrepreneurship and Skill Development Programme promotes new enterprises, build capacity of existing MSMEs and inculcate entrepreneurial culture in the country.

STATEMENT-I

Sector-wise Micro, Small and Medium Enterprises Registered on Udyam Registration Portal during the last Five Financial Years

Financial Year	Manufacturing	Services	Trading	Total
2021-22	22,725	29,464	19,241	71,430
2022-23				

	37,317	27,858	66,952	132,127
2023-24	97,802	93,217	210,817	401,836
2024-25	151,292	106,700	211,713	469,705
2025-26 (Till - 30/11/2025)	75,555	69,012	117,917	262,484
Total:-	384,691	326,251	626,640	1,337,582
Report Dated:- 01/12/2025 07:35 PM				

Source: Udyam Registration Portal

स्मार्ट सिटी मिशन का कार्यान्वयन

712. श्री ज्ञानेश्वर पाटील:

श्री संदिपनराव आसाराम भुमरे:

डॉ. शिवाजी बंडाप्पा कालगे:

श्रीमती कलाबेन मोहनभाई देलकर:

श्री निलेश ज्ञानदेव लंके:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) देश भर में स्मार्ट सिटी मिशन (एससीएम) के अंतर्गत विशेषकर महाराष्ट्र, मध्य प्रदेश, खंडवा जिला तथा दादरा एवं नगर हवेली के लिए राज्यवार/संघ राज्यक्षेत्रवार और जिलावार कुल कितनी निधि जारी की गई है;

- (ख) इसके अंतर्गत पूर्ण हो चुकी तथा लंबित प्रमुख परियोजनाओं का ब्यौरा क्या है;
- (ग) उक्त मिशन के अंतर्गत नागरिक भागीदारी हेतु शुरू की गई पहलों का ब्यौरा क्या है;
- (घ) शहरी परिवहन और स्वच्छता पर उक्त मिशन के प्रभाव का ब्यौरा क्या है;
- (ङ) क्या एससीएम के अंतर्गत कार्यान्वित परियोजनाओं की गुणवत्ता का आकलन करने के लिए कोई निगरानी या लेखापरीक्षा तंत्र मौजूद है; और
- (च) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) और (ख): शहर स्तर पर स्मार्ट सिटी मिशन (एससीएम) का कार्यान्वयन एक विशेष प्रयोजन तंत्र (एसपीवी) द्वारा किया गया है, जिसका गठन स्मार्ट सिटी विकास परियोजनाओं की आयोजना बनाने, मूल्यांकन करने, परियोजनाओं को अनुमोदित करने, निधियाँ जारी करने, खरीद, प्रबंधन, संचालन, निगरानी और मूल्यांकन करने के लिए किया गया है। ये विशेष प्रयोजन तंत्र, राज्य/संघ राज्य क्षेत्र और शहरी स्थानीय निकायों (यूएलबी) के संयुक्त स्वामित्व में हैं, जिनकी समान हिस्सेदारी है।

महाराष्ट्र राज्य के 8 शहरों, अर्थात् औरंगाबाद, कल्याण- डोंबिवली, नागपुर, नासिक, पिंपरी चिंचवाड़, पुणे, सोलापुर और ठाणे का चयन किया गया था। राज्य द्वारा दी गई जानकारी के अनुसार, 01.12.2025 तक, 16,981 करोड़ रु. की कुल 347 परियोजनाओं में से, 15,505 करोड़ रु. की 330 परियोजनाएँ (कुल परियोजनाओं का 95%) पूरी की जा चुकी हैं और 1,476 रु. करोड़ की शेष 17 परियोजनाओं पर कार्य चल रहा है।

मध्य प्रदेश राज्य में, 07 शहरों, अर्थात् भोपाल, ग्वालियर, इंदौर, जबलपुर, सागर, सतना और उज्जैन का चयन किया गया है। मध्य प्रदेश सरकार द्वारा चयन हेतु अनुशंसित शहरों में खंडवा को शामिल नहीं किया गया था। राज्य द्वारा दी गई सूचना के अनुसार, 01.12.2025 तक, 15,129 करोड़ रु. की कुल 788 परियोजनाओं में से, 14,567 करोड़ रु. की 774 परियोजनाएँ (कुल परियोजनाओं का 98%) पूरी की जा चुकी हैं और 562 करोड़ रु. की शेष 14 परियोजनाओं पर कार्य

चल रहा है।

संघ राज्य क्षेत्र दादरा और नगर हवेली में, केवल एक शहर, सिलवासा, का चयन किया गया है। संघ राज्य क्षेत्र द्वारा दी गई जानकारी के अनुसार, 01.12.2025 तक, 853 करोड़ रु. की कुल 29 परियोजनाओं में से, 416 करोड़ रु. की 12 परियोजनाएँ (कुल परियोजनाओं का 41%) पूरी की जा चुकी हैं और 437 करोड़ रु. की शेष 17 परियोजनाओं पर कार्य चल रहा है।

चूंकि स्मार्ट सिटी मिशन एक शहर स्तरीय परियोजना है, इसलिए सूचना केवल शहर स्तर पर ही रखी जाती है, महाराष्ट्र, मध्य प्रदेश तथा संघ राज्य क्षेत्र दादरा एवं नगर हवेली का ब्यौरा **विवरण-I** में दिया गया है।

(ग): स्मार्ट सिटी प्रस्तावों (एससीपी) की योजना स्थानीय स्तर पर विभिन्न क्षेत्रों में शहरों की स्थानीय आवश्यकताओं के आधार पर, नागरिकों सहित विभिन्न हितधारकों के परामर्श से बनाई गई है। स्मार्ट सिटी मिशन के दिशानिर्देशों के अनुसार, शहर स्तर पर, स्मार्ट सिटी सलाहकार मंच (एससीएएफ) की स्थापना का प्रावधान है, जिसमें जिला कलेक्टर, संसद सदस्य, विधान सभा सदस्य, मेयर, विशेष प्रयोजन तंत्र (एसपीवी) के मुख्य कार्यकारी अधिकारी, स्थानीय युवा प्रतिनिधि, तकनीकी विशेषज्ञ आदि शामिल हों, जिससे विभिन्न हितधारक के बीच परामर्श और सहयोग संभव हो सके।

(घ): स्मार्ट सिटी मिशन के तहत शहरों का विकास विभिन्न क्षेत्रों में राज्यों/संघ राज्य क्षेत्रों से प्राप्त स्मार्ट सिटी प्रस्तावों (एससीपी) के आधार पर किया जा रहा है, जैसे स्मार्ट मोबिलिटी, जल, स्वच्छता, साफ-सफाई (वॉश), स्मार्ट गवर्नेंस, स्मार्ट ऊर्जा, पर्यावरण आदि, जिन्हें मुख्य सचिव की अध्यक्षता वाली उच्चाधिकार प्राप्त संचालन समिति (एचपीएससी) द्वारा अनुमोदित किया गया है।

शहरी मोबिलिटी परियोजनाओं में पब्लिक साइकिल शेयरिंग, इंटेलिजेंट यातायात प्रबंधन, कॉमन मोबिलिटी कार्ड प्रणाली, स्मार्ट जनपथ रोड का विकास और उन्नत निगरानी प्रणाली सहित मल्टी लेवल कार पार्किंग शामिल हैं, जिसमें शहर के इंटिग्रेटेड कमांड और कंट्रोल सेंटर के माध्यम से 100 से अधिक सीसीटीवी कैमरों की निगरानी की जाती है।

वॉश के तहत, शहर ने अपशिष्ट संग्रहण वाहनों की खरीद, स्रोत पृथक्करण को बढ़ावा देने,

विकेन्द्रीकृत अपशिष्ट प्रसंस्करण को प्रोत्साहित करने, नागरिक जागरूकता अभियान चलाने और सीवेज शोधन संयंत्र के निर्माण के माध्यम से ठोस अपशिष्ट प्रबंधन को बढ़ाने पर ध्यान केंद्रित किया।

स्मार्ट सिटी मिशन में स्मार्ट मोबिलिटी और वॉश क्षेत्र में शुरू की गई परियोजनाओं का ब्यौरा **विवरण-II** में दिया गया है।

(ड) और (च): कंपनी अधिनियम, 2013 के उपबंधों के तहत, स्मार्ट सिटी मिशन के तहत विशेष प्रयोजन तंत्रों का लेखा-परीक्षण राज्य/संघ राज्य क्षेत्रों में राज्य महालेखा परीक्षक द्वारा किया जाता है। इसके अतिरिक्त, आवासन और शहरी कार्य मंत्रालय (एमओएचयूए) की स्मार्ट सिटी मिशन के तहत परियोजनाओं की प्रगति में तीव्रता लाने के लिए एक बहु-स्तरीय समीक्षा संरचना है। राष्ट्रीय स्तर पर, कार्यान्वयन की निगरानी आवासन और शहरी कार्य मंत्रालय के सचिव की अध्यक्षता वाली एक शीर्ष समिति द्वारा की जाती है। राज्य स्तर पर, मिशन कार्यान्वयन की निगरानी मुख्य सचिव की अध्यक्षता वाली राज्य स्तरीय उच्चाधिकार प्राप्त संचालन समिति (एचपीएससी) द्वारा की जाती है। शहर स्तर पर, सभी 100 शहरों के लिए स्मार्ट सिटी सलाहकार मंच (एससीएफ) की स्थापना का प्रावधान है ताकि विभिन्न हितधारकों परस्पर परामर्श और सहयोग कर सकें।

विवरण-I

महाराष्ट्र, मध्य प्रदेश और संघ राज्य क्षेत्र दादरा और नगर हवेली के शहरों में दावा की गई केंद्रीय वित्तीय सहायता, पूर्ण की जा चुकी और चल रही परियोजनाओं का शहर-वार ब्यौरा

राज्य : महाराष्ट्र

(राशि करोड़ रु. में)

राज्य / शहर	दावा की गई केंद्रीय सहायता	कुल		पूर्ण की जा चुकी		चल रही	
		परियोजनाएँ (सं. में)	राशि	परियोजनाएँ (सं. में)	राशि	परियोजनाएँ (सं. में)	राशि
कल्याण-	490	19	1245	16	721	3	524

डोंबिवली							
नागपुर	490	47	1768	40	1588	7	180
नासिक	444	53	3197	51	3012	2	185
पिंपरी चिंचवाड़	490	25	1304	24	1172	1	132
पुणे	490	55	3333	55	3333	0	0
सोलापुर	490	49	1587	49	1587	0	0
ठाणे	490	52	1712	50	1402	2	310
कुल	3874	347	16981	330	15505	17	1476

राज्य : मध्य प्रदेश

राज्य / शहर	दावा की गई केंद्रीय सहायता	कुल		पूर्ण की जा चुकी		चल रही	
		परियोजनाएँ (सं. में)	राशि	परियोज नाएँ (सं. में)	राशि	परियोजनाएँ (सं. में)	राशि
मध्य प्रदेश							
भोपाल	490	82	2791	82	2791	0	0
ग्वालियर	490	84	1633	80	1406	4	227
इंदौर	490	231	3751	231	3751	0	0
जबलपुर	490	130	2197	130	2197	0	0
सागर	490	80	1782	78	1607	2	175
सतना	490	86	1363	80	1227	6	137
उज्जैन	490	95	1613	92	1580	3	33
कुल	3430	788	15129	774	14567	14	562

संघ राज्य क्षेत्र: दादरा और नगर हवेली

राज्य / शहर	दावा की गई केंद्रीय सहायता	कुल		पूर्ण की जा चुकी		चल रही	
		परियोज नाएँ (सं. में)	राशि	परियोज नाएँ (सं. में)	राशि	परियोज नाएँ (सं. में)	राशि
दादरा और नगर हवेली							
सिलवासा	392	29	853	12	416	17	437
कुल	392	29	853	12	416	17	437

01 दिसंबर, 2025 तक राज्यों/संघ राज्य क्षेत्रों द्वारा दी गई जानकारी के अनुसार

विवरण-II

**स्मार्ट सिटी मिशन में स्मार्ट मोबिलिटी और वॉश क्षेत्र में शुरू की गई परियोजनाओं का ब्यौरा
(राशि करोड़ रु. में)**

क्र. सं.	क्षेत्र	कुल परियोजनाएँ		पूर्ण परियोजनाएँ		चल रही परियोजनाएँ	
		परियोजनाओं की सं.	राशि	परियोजनाओं की सं.	राशि	परियोजनाओं की सं.	राशि
1	स्मार्ट मोबिलिटी	1734	41652	1651	38753	83	2899
2	वॉश	1547	49625	1478	47627	69	1998
कुल योग		3281	91277	3129	86380	152	4897

01 दिसंबर, 2025 तक राज्यों/संघ राज्य क्षेत्रों द्वारा दी गई जानकारी के अनुसार

HEAVY METAL CONTAMINATION OF GROUNDWATER

713. DR. M. P. ABDUSSAMAD SAMADANI:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government has identified districts and States where groundwater shows high levels of heavy metals such as arsenic, lead, chromium, mercury and cadmium beyond permissible limits;
- (b) if so, the details thereof including the extent of contamination as per the latest assessment by the Central Ground Water Board (CGWB);
- (c) whether the Government has undertaken periodic monitoring of heavy metal contamination through the National Aquifer Mapping and Management Programme (NAQUIM) and if so, the details thereof; and
- (d) the remedial measures taken/being taken by the Government including provision of safe drinking water, remediation of contaminated aquifers and stricter regulation of industrial effluents?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RAJ BHUSHAN CHOUDHARY):

(a) and (b): Central Ground Water Board (CGWB) generates ground water quality data of the country on a regional scale as part of its ground water quality monitoring program and various scientific studies conducted as per the approved Standard Operating Procedure (SOP). Overall, the data on ground water quality indicates that the ground water in the country remains largely potable with localized occurrences of contaminants in isolated pockets. Further, though sampling and analysis of all basic parameters like Electrical Conductivity

(EC), Fluoride, Nitrate etc. are done regularly, trace parameter analysis is done for only select priority elements and heavy metals like Chromium, Mercury, Cadmium etc. are analyzed based on requirement only.

As per Annual Ground water Quality Report, 2025 of CGWB, during Pre-Monsoon and Post-Monsoon 2024, CGWB collected and analyzed 3,415 groundwater samples from 26 States/UTs for Arsenic and 2,537 samples from 21 States/UTs for Lead. The analysis revealed that 123 samples (3.6%), out of 3,415, exceeded the permissible limit of 10 ppb for Arsenic, while 24 samples (0.95%), out of 2,537, exceeded the permissible limit of 0.01 mg/L for Lead. State-wise details of Arsenic and Lead contamination along with the affected districts are provided in **Statement-I** and **Statement-II** respectively.

(c): As part of the National Aquifer Mapping and Management Programme (NAQUIM), CGWB undertakes comprehensive aquifer mapping and conducts analysis of groundwater levels and quality of the study area. Further, while taking up such aquifer studies, special attention is being given to the aspect of ground water quality including contamination by toxic substances such as heavy metals.

Outcome of such quality analysis including heavy metal assessment is being incorporated in the NAQUIM studies report along with suitable remedial measures. The findings of NAQUIM studies have been shared with respective State line departments and district administrations.

(d): Water is a State subject and the responsibility of taking initiatives to mitigate ground water contamination and to provide safe drinking water to citizens lies primarily with the state governments. However, to complement the efforts of the

state governments, several steps have been taken by the Central Government to address these issues. Some of the important ones for provision of safe drinking water, identification, reporting and remediation of aquifer contamination and regulation of industrial effluents are mentioned below:-

- i. Jal Jeevan Mission (JJM) – Har Ghar Jal, being implemented by this Ministry in partnership with states, marks an important milestone for providing contamination free potable tap water to every rural household of the country in adequate quantity, of prescribed quality and on regular & long-term basis. Following measures have been taken under JJM to facilitate action on water quality aspects at state level :-
 - Water safety has been one of the key priorities under the JJM since its inception. Under the JJM, Bureau of Indian Standards' BIS:10500 standards have been adopted as prescribed norms for quality of tap water service delivery.
 - While allocating the funds to States/UTs, 10% weightage is given to the population residing in habitations affected by chemical contaminants.
 - The “Drinking Water Quality Monitoring & Surveillance Framework” was devised and disseminated to states in October 2021.
 - To facilitate implementation of the above said Framework, around 2180 water quality testing laboratories have been set up in the country. Besides this, five persons, preferably women are identified and trained from every village for testing the water samples through Field Test Kits (FTKs). States/UTs have been advised to carry out testing of water quality on a regular basis and take remedial action wherever necessary to ensure that the water supplied to households is of

prescribed quality.

- States/UTs have also been advised to install community water purification plants (CWPPs) as an interim measure especially in quality affected habitations to provide potable drinking water to every household.
- ii. The ground water quality data generated by CGWB including that for heavy metal contamination, is regularly disseminated through Annual Reports, Half-yearly Bulletins and Fortnightly Alerts for quick action by the stakeholders.
- iii. In order to enhance monitoring efficiency, a new Standard Operating Procedure (SoP) for Groundwater Quality Monitoring has been adopted by CGWB, which stipulates more frequent and denser sampling, particularly in vulnerable areas to ensure a more comprehensive assessment of groundwater quality.
- iv. CGWB has also developed an innovative cement sealing technology for tapping deeper Arsenic free aquifers in the Arsenic affected areas and has so far successfully constructed 525 Arsenic safe exploratory wells, including 40 wells in Bihar, 191 in West Bengal and 294 in Uttar Pradesh. CGWB is also providing technical assistance to state departments for taking up similar constructions.
- v. Improvement in ground water quality can also be achieved to some extent by taking up artificial recharge of contaminated aquifers, which dilutes the contaminants to reduce their adverse effects. Accordingly, Ministry of Jal Shakti and other central ministries are implementing several programmes towards this end like the annual Jal Shakti Abhiyan campaign, Jal Sanchay Jan Bhagidari (JSJB) initiative, Atal Bhujal Yojana, PMKSY and MGNREGS schemes etc.
- vi. The ground water pollution also owes its origin to contamination of surface water

sources for which various efforts have been made in the country like installing Sewage Treatment Plants, Effluent Treatment Plants and better system of sewage networks etc. Under National Mission for Clean Ganga (NMCG) and National River Conservation Plan (NRCP), the government has initiated several steps for improving the water quality along major river stretches of the country.

- vii. Central Pollution Control Board (CPCB) in association with State Pollution Control Boards/Pollution Control Committees (SPCBs/PCCs) is implementing the provisions of the Water (Prevention & Control) Act, 1974 and the Environment (Protection) Act, 1986 to prevent and control pollution in water. CPCB has made a comprehensive programme on water pollution for controlling point sources by developing industry specific standards and general standards for discharge of effluents notified under the Environment (Protection) Act, 1986 for enforcement by SPCBs/PCCs.

STATEMENT-I

State-wise details of Arsenic (As) sample analysis: Based Annual Ground Water Quality Report, 2025

S.No.	State/UT	Total No. of Samples Analyzed	No. of Samples having As > 10 ppb	% of Samples Having As > 10ppb	No. of Districts wherein Arsenic has been reported in isolated	Names of Districts wherein Arsenic has been reported in isolated pockets (As > 10 ppb)

					pockets (As > 10ppb)	
1	A&N Islands	28	0	0.00	0	
2	Arunachal Pradesh	15	0	0.00	0	
3	Assam	154	4	2.60	4	Golaghat, Kamrup, Lakhimpur, Nalbari
4	Bihar	13	6	46.15	4	Bhojpur, Buxar, Madhubani, Sheohar
5	Chandigarh	8	0	0.00	0	
6	Chhattisgarh	257	0	0.00	0	
7	Delhi	86	0	0.00	0	
8	Goa	6	0	0.00	0	
9	Gujarat	114	0	0.00	0	
10	Haryana	160	2	1.25	1	Sonipat
11	Jammu & Kashmir	17	2	11.76	1	Jammu
12	Karnataka	118	2	1.69	2	Gadag, Raichur
13	Kerala	185	0	0.00	0	
14	Madhya Pradesh	49	0	0.00	0	
15	Manipur	3	0	0.00	0	

16	Meghalaya	38	0	0.00	0	
17	Nagaland	66	0	0.00	0	
18	Odisha	413	6	1.45	4	Bhadark, Ganjam, Sambalpur, Sundargarh
19	Punjab	296	27	9.12	6	Amritsar, Ferozpur, Gurdaspur, Hoshiarpur, Patiala, Tarn Taran
20	Rajasthan	100	0	0.00	0	
21	Tamil Nadu	286	5	1.75	5	Cuddalore, Nagapattinam, Ramanathapuram, Thoothukkudi, Tiruvannamalai
22	Tripura	44	0	0.00	0	
23	UT of Puducherry	7	0	0.00	0	
24	Uttar Pradesh	612	23	3.76	14	Bahraich , Balrampur, Ballia, Barabanki, Bareilly, Bijnor, Farrukhabad, Fatehpur, Lakhimpur Kheri , Moradabad, Pilibhit ,

						Rampur, Sambhal, Shahjahanpur
25	Uttarakhand	104	0	0.00	0	
26	West Bengal	236	46	19.49	6	Coochbehar, Malda, Murshidabad, Nadia, North 24 Parganas, South 24 Parganas
	Total	3415	123	3.60	47	

STATEMENT-II

State-wise details of Lead (Pb) sample analysis: Based Annual Ground

Water Quality Report, 2025

S.No.	State/UT	Total No. of Samples Analyzed	No. of Samples (Pb > 0.01 mg/L)	% of Samples (Pb > 0.01 mg/L)	No. of Districts Wherein Lead has been reported in isolated pockets (Pb > 0.01mg/L)	Names of Districts Wherein Lead has been reported in isolated pockets (Pb > 0.01 mg/L)
1	Arunachal Pradesh	15	0	0.00	0	
2	Assam	155	5	3.23	4	Cachar, Dibrugarh, Kamrup, Udalguri

3	Bihar	12	0	0.00	0	
4	Chandigarh	8	0	0.00	0	
5	Delhi	86	8	9.30	4	North, North West, South West, West
6	Goa	6	0	0.00	0	
7	Haryana	160	0	0.00	0	
8	Jammu & Kashmir	12	0	0.00	0	
9	Karnataka	118	1	0.85	1	Raichur
10	Madhya Pradesh	28	0	0.00	0	
11	Manipur	3	0	0.00	0	
12	Meghalaya	38	0	0.00	0	
13	Nagaland	67	0	0.00	0	
14	Odisha	413	3	0.73	2	Nuapada, Sambalpur
15	Punjab	296	1	0.34	1	Hoshiarpur
16	Rajasthan	98	2	2.04	2	Barmer, Bhilwara
17	Tamil Nadu	286	2	0.70	2	Tiruppur, Viluppuram
18	Tripura	44	0	0.00	0	
19	UT of	7	0	0.00	0	

	Puducherry					
20	Uttar Pradesh	581	2	0.34	2	Budaun, Chandauli
21	Uttarakhand	104	0	0.00	0	
	Total	2537	24	0.95	18	

TELANGANA SUPER THERMAL POWER PROJECT

714. SHRI VAMSI KRISHNA GADDAM:

Will the Minister of **POWER** be pleased to state:

- (a) the details of the Rs. 29,344.85 crore investment approved by the NTPC Board in November 2024 for the Telangana Super Thermal Power Project Phase-II (3 × 800 MW) at Ramagundam in the Peddapalli district;
- (b) the timeline set by the Union Government for the construction, commencement and commissioning of three 800 MW units under Phase-II;
- (c) the employment generation plan for residents of the Peddapalli Lok Sabha Constituency during the construction and operational phases of this project;
- (d) the coal sourcing strategy for the additional 2400 MW capacity particularly the percentage allocation from mines in the Peddapalli district; and
- (e) the measures taken by the Union Government to ensure project viability despite power cost concerns raised during negotiations with the State Government of Telangana?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a): NTPC Ltd. is a Maharatna CPSE under administrative control of Ministry of Power, Government of India and its Board has approved investment of Rs. 29,344.85 Crore in November, 2024 for Telangana Super Thermal Power Project Phase-II (3 x 800 MW) at Ramagundam in the Peddapalli-district of Telangana. The details of approved investment are given at **Statement**.

(b): NTPC Ltd. has set the timeline i.e. sixty-four (64) months for the construction, commencement, and commissioning of Phase-II (3 x 800 MW) from the award of Main Plant package. Main Plant award is subject to signing of Power Purchase Agreement (PPA) by beneficiaries. NTPC Ltd. is continuously pursuing with Government of Telangana along with other State Governments for signing of Power Purchase Agreements.

(c): After award of the contract, the contractor will engage unskilled and semi-skilled manpower for construction activities like civil works, material handling, housekeeping and other construction-related activities by giving preference to local residents. NTPC-Ramagundam and Telangana has also initiated skill development under internship programmes to improve the employability of local candidates for project-related roles.

In the operational phase, indirect employment opportunities are expected to be generated for local residents through outsourced services in areas such as plant maintenance, township operations, transportation, housekeeping, and

other support services with continued preference for local engagement.

NTPC-Ramagundam and Telangana projects remain committed to support local employment and contribute to the socio-economic development of the Peddapalli region.

(d) and (e): The Standing Linkage Committee (Long-Term) [SLC (LT)] of the Ministry of Coal, Government of India, has recommended the grant of long-term coal linkage from Singareni Collieries Company Limited (SCCL) to NTPC Ltd. for the additional 2400 MW capacity of Telangana Super Thermal Power Project (STPP) Stage-II, consisting of 3 × 800 MW units, under Para B (i) of the SHAKTI Policy.

However, Andhra Pradesh DISCOMs had expressed concerns regarding the viability of the indicative Energy Charge Rate (ECR) primarily due to the higher cost of coal sourced from SCCL. The issue was again taken up with SCCL and SCCL has categorically assured coal supply to Telangana Super Thermal Power Project Phase-II at price matching the landed cost of South-Eastern Coalfields Ltd. (SECL), a subsidiary of Coal India Ltd. (CIL). This assurance fully addresses the apprehensions earlier raised by AP DISCOMs regarding fuel cost and projected variable charges. With coal pricing now aligned to SECL benchmarks and the exemption from Flue Gas Desulphurisation (FGD) requirement, the overall tariff for Telangana Super Thermal Power Project Phase-II has become significantly more competitive. Based on this development, NTPC Ltd. is once again taking up with various DISCOMs for PPA signing.

STATEMENT

**The Details of Approved Investment for Telangana Super Thermal Power
Project Phase-II (3 x 800 MW) at Ramagundam in Peddapalli district of
Telangana:**

Sl.	Packages	Cost including
1	Boiler Turbine Generator (BTG) Package	15,992.20
2	Balance of Plant (BOP) Package	7,247.55
3	Railway Siding	771.84
4	Land	20.00
5	Ash Dyke	150.00
6	Infrastructure	265.00
7	Miscellaneous- Advance Expenditure & site enabling work, Corporate Social Responsibility (CSR) Contribution	157.71
8	Contingency	245.84
9	Project Management Cost	869.76
10	Pre-Commissioning	596.40
11	Interest During Construction & Financing	3,028.54
	Total Project Cost	29,344.85

SUPPORT FOR SHG ENTERPRISES IN ANDHRA PRADESH

715. SHRI PRABHAKAR REDDY VEMIREDDY:

SHRI PUTTA MAHESH KUMAR:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased

to state:

- (a) the total number of Self-Help Group (SHG)-linked micro-enterprises registered across Andhra Pradesh, district wise, especially in Nellore and Eluru districts;
- (b) whether the Government has conducted any assessments on market linkages for SHG- produced goods across Andhra Pradesh and if so, the details thereof, district-wise, especially in Nellore and Eluru districts;
- (c) the details of the funds allocated, released and utilized to support for SHG-led enterprises under schemes like the Prime Minister's Employment Generation Programme (PMEGP) and the Scheme of Fund for Regeneration of Traditional Industries (SFURTI) in Andhra Pradesh, year and district-wise especially in Nellore and Eluru districts;
- (d) whether SHGs in Andhra Pradesh receive digital and financial literacy training and if so, the details thereof; and
- (e) the details of the funds allocated, released and utilized for digital and financial literacy training of SHGs in Andhra Pradesh during each of the last five years, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

- (a): Udyam Registration Portal was launched on 01.07.2020. As on 30.11.2025 the total number of micro enterprises run by SHG registered under Udyam MSME registration across Andhra Pradesh, district wise, especially in Nellore

and Eluru districts are given at **Statement-I**.

(b): As informed by Ministry of Rural Development, the Society for Elimination of Rural Poverty (SERP) has conducted extensive field studies under Deendayal Antyodaya Yojana -National Rural Livelihood Mission and identified potential sellers along with products for promoting sales through e-Commerce, SARAS Exhibitions and Other Marketing Channels. The particulars of the sellers registered, products registered and the no. of sellers onboarded on ONDC e-Commerce Platform are given at **Statement-II**.

(c): Ministry of MSME, through Khadi and Village Industries Commission (KVIC), is implementing Prime Minister's Employment Generation Programme (PMEGP). It is central sector scheme generating employment opportunities primarily in rural areas by assisting prospective entrepreneurs in setting up new micro enterprises in the non-farm sector. Margin Money (MM) subsidy of 25% of the project cost in rural areas and 15% in urban areas is provided under PMEGP with enhanced provision for special category for maximum cost of project Rs. 50 lakhs in the manufacturing sector and Rs. 20 lakhs in the service sector.

Scheme of fund for Regeneration of Traditional industries (SFRUTI) is a scheme to organize traditional artisans into collectives for manufacturing value-added products at scale, with the objective of ensuring a sustainable increase in artisan incomes. The Scheme does not include a separate provision specifically for SHG-led enterprises.

(d) and (e): Ministry of MSME through its field offices organize a number of awareness campaigns on benefits of Government Schemes/programmes

/financial awareness etc. in coordination with MSME/Industry Departments of States/UTs concerned, Banks and other MSME stakeholders through physical workshops, social media, print media & electronic media for creating wide publicity for increasing participation from all stake holders, including women. Awareness measures taken by RBI include conducting of camps by Financial Literacy Centres and Rural branches of banks and Centre for Financial Literacy (CFL) project.

STATEMENT-I

District Wise Total Micro Enterprises Registered Under Udyam Since 01/07/2020 to 30/11/2025 for Self Help Group

Sl. No.	District	Micro
1	Alluri sitharama raju	216
2	Anakapalli	998
3	Ananthapur	6,417
4	Annamayya	6,261
5	Bapatla	2,659
6	Chitoor	9,106
7	East godavari	4,033
8	Eluru	3,867
9	Guntur	9,407
10	Kakinada	6,770
11	Konaseema	1,222
12	Krishna	6,706
13	Kurnool	6,880
14	Nandyal	1,988

15	Ntr	10,204
16	Palnadu	3,985
17	Parvathipuram manyam	440
18	Prakasam	4,175
19	Spsr nellore	5,198
20	Sri sathya sai	1,821
21	Srikakulam	3,447
22	Tirupati	6,643
23	Visakhapatnam	10,120
24	Vizianagaram	2,389
25	West godavari	7,331
26	Y.S.R	7,888
	Total:-	130,171

STATEMENT-II

**Particulars of the sellers registered, products registered and the no. of
sellers onboarded on ONDC e-Commerce Platform**

Sl. No	District Name	Total No of Sellers Registered	No. of Products Registered	No. of Sellers Onboarded
1	Alluri Sitha Ramaraju	41	139	15
2	Anakapalli	761	1383	374
3	Anantapur	476	1514	476
4	Annamayya	81	707	45
5	Bapatla	526	683	526
6	Chittoor	484	1981	477
7	East Godavari	380	1178	156
8	Eluru	549	2518	291

9	Guntur	252	1250	86
10	Kakinada	524	1390	151
11	Konaseema	1195	1314	419
12	Krishna	1031	1099	747
13	Kurnool	171	831	53
14	Nandyal	413	601	125
15	NTR	764	1382	327
16	Palnadu	165	759	56
17	Parvathipuram Manyam	213	418	112
18	Prakasam	710	1211	306
19	SPSR Nellore	541	1427	260
20	SriSathyaSai	332	1935	332
21	Srikakulam	451	1347	359
22	Tirupati	543	1879	356
23	Visakhapatnam	140	215	73
24	Vizianagaram	917	1506	268
25	WestGodavari	291	1812	291
26	YSR Kadapa	913	987	433
GrandTotal		12864	31466	7114

SAFETY MEASURES FOR CHAR DHAM YATRA

716. SHRIMATI POONAMBEN MAADAM:

SHRI VIJAY BAGHEL:

SHRI DULU MAHATO:

SHRI CHANDAN CHAUHAN:

SHRIMATI KAMALJEET SEHRAWAT:

SHRI RADHESHYAM RATHIYA:

SHRIMATI MALA RAJYA LAXMI SHAH:

DR. HEMANT VISHNU SAVARA:

DR. HEMANG JOSHI:

SHRI NARAYAN TATU RANE:

SHRI AMAR SHARADRAO KALE:

SHRI VINOD LAKHAMSHI CHAVDA:

SHRIMATI D. K. ARUNA:

SHRI SHIVMANGAL SINGH TOMAR:

SHRI PRATAP CHANDRA SARANGI:

DR. VINOD KUMAR BIND:

SUSHRI KANGNA RANAUT:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the safety and regulatory measures introduced by the Directorate General of Civil Aviation (DGCA) for helicopter operations during the Char Dham Yatra, 2025, especially post-monsoon;
- (b) the number of helipads and helicopter operators inspected, audited or cleared under the new regime before commencement of the operations;
- (c) the number of passengers transported during the resumed operations and the manner in which these measures have improved reliability and safety; and
- (d) the plan of the Government to replicate such safety-enhanced helicopter connectivity models in other pilgrimage or remote regions with difficult terrain

across the country?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a): The following additional safety measures were implemented by stakeholders including DGCA for helicopter operations during the post monsoon phase of the Char Dham Yatra to enhance operational safety:

(i) Additional familiarisation flights for all pilots operating in the sector for the first time or resuming operations after a break of more than one year.

(ii) Operationalisation of Control Rooms at Sahastradhara Helipad (Dehradun) and Sitapur (Kedarnath), manned by an Officer-in-Charge from UCADA, responsible for issuing go/no-go decisions based on real-time assessment of weather and traffic conditions.

(iii) Deployment of one ATC officer and one IMD officer at each Control Room to ensure effective R/T communication with helicopters in flight and continuous dissemination of critical weather information.

(iv) Installation of additional weather cameras along the Char Dham and Kedarnath routes to strengthen weather monitoring and reporting.

(b): A total of six helicopter operators operating from seven helipads were inspected/audited by DGCA before granting permission for the commencement of operations to Kedarnath.

For Char Dham operations, DGCA inspected/audited 12 operators and 10 helipads prior to granting operational approval.

(c): The total number of passengers transported during the post-monsoon season is as under:

Sector	Passengers Up	Passengers Down
Kedarnath	27,812	27,489
Char Dham	3,675	3,614

The operations were conducted in a safe and well-planned manner.

(d): DGCA intends to replicate these safety measures in all Yatra and remote area helicopter operations. Operations Circular 02 of 2023 (Helicopter Pilgrimage Yatra Operations) has been suitably amended, making these measures applicable for all Yatra operations.

STATUS OF DE-SILTING OF DAMS IN HARYANA, PUNJAB AND HIMACHAL PRADESH

717. SHRI MANISH TEWARI:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the total number of dams located in Haryana, Punjab and Himachal Pradesh and their current storage capacity;

(b) whether the Government has undertaken or proposes to undertake de-silting of these dams and if so, the details thereof indicating the dams where de-silting has been completed, ongoing and is pending;

(c) the total funds sanctioned, released and utilised for de-silting, maintenance and rehabilitation of these dams during the last five years along with reasons for any delays or under-utilisation;

(d) the extent of silt accumulation in these dams compared to their original design capacity, based on recent surveys; and

(e) the steps being taken to ensure sustainable water storage, efficient dam management and flood control in these States?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RAJ BHUSHAN CHOUDHARY):

(a): According to the National Register of Specified Dams, 2025 compiled by the National Dam Safety Authority, Haryana has 3 specified dams, Punjab has 15, and Himachal Pradesh has 24. The current gross storage capacity of 24 reservoirs across these states, as assessed through recent surveys, is given at **Statement.**

(b) and (c): 'Water' being a state subject; planning, execution and operation and maintenance of water resources projects are carried out by the State Governments from their own resources and as per their own requirements and priority. In order to supplement the efforts of the State Governments, the Department of Water Resources, River Development and Ganga Rejuvenation provides technical and financial assistance to encourage sustainable development and efficient management of water resources through various schemes and programmes such as Repair, Renovation and Restoration (RRR) of water bodies and Dam Rehabilitation and Improvement Project (DRIP) etc.

Under the ongoing externally funded DRIP Phase-II & III Scheme, provision has been made for de-siltation of selected dams in participating States/agencies, subject to the techno-economic viability of the proposals. At present, the Punjab

Water Resources Department and the Bhakra Beas Management Board (BBMB) are the implementing agencies under DRIP-II & III, whereas Haryana and Himachal Pradesh are not part of this Scheme.

The Government of Punjab has conveyed that it has undertaken the de-siltation of 13 dams located in the Kandi area using its own financial resources. At present, de-siltation works are in progress at four dams namely Chohal, Siswan, Saleran, and Thana. For the remaining nine dams, the Government of Punjab has submitted proposals to the Government of India seeking forest clearance.

Bhakra Beas Management Board (BBMB) has, till date, not initiated de-siltation activities in its two major storage reservoirs, namely Bhakra and Pong. However, BBMB has contemplated a pilot project for de-siltation of the Bhakra reservoir under the DRIP Phase-II & III Scheme. This initiative is envisaged in a revenue-generation mode; accordingly, no separate fund requirement for the de-siltation of the Bhakra reservoir is anticipated.

In Himachal Pradesh, most dam-owning agencies undertake silt removal from reservoirs through periodic flushing operations, carried out in accordance with the provisions of the Operation & Maintenance (O&M) Manual, typically during the monsoon season.

Further, the Government of Punjab and BBMB are participating in the DRIP Phase-II & III Scheme for the rehabilitation of their dams. Under this Scheme, Punjab is undertaking rehabilitation of 12 dams with an allocation of Rs. 442 Crore, while BBMB is rehabilitating 2 dams with an allocation of Rs. 230 Crore.

These two agencies formally joined the DRIP Phase-II & III Scheme recently in October 2025.

(d): As per the Compendium on Sedimentation of Reservoirs in India – Vol. II: Details of Individual Reservoirs, published by the Central Water Commission in 2024, along with information furnished by the respective States, the extent of silt accumulation in these dams relative to their original design capacity has been assessed through recent surveys conducted in Himachal Pradesh, Punjab, and Haryana. The detailed findings are enclosed as **Statement**.

(e): Responsibility for safety of dams, including its operation and maintenance rests primarily with dam owners which are mostly the State Governments and Central/State Public Sector Units.

In order to address the dam safety issues holistically, Union Government has enacted the Dam Safety Act in December 2021. The Act provides a comprehensive frame work for proper surveillance, inspection, operations and maintenance of all the large (specified) dams of the country for ensuring their safe functioning and to avoid dam failure related disasters.

In addition to this regulatory reform, the Government of India is implementing the Dam Rehabilitation and Improvement Project (DRIP), Phase-II & III with external funding support. The scheme aims at the rehabilitation and safety enhancement of 736 dams across 19 States, with a total budget outlay of Rs. 10,211 crore and a duration of 10 years. Notably, DRIP Phase-II became operational on 12th October 2021.

Moreover, the Central Water Commission monitors the live storage capacity

of 166 major reservoirs across the country including three in Himachal Pradesh and one in Punjab through the Reservoir Storage Monitoring System (RSMS) and issues a weekly bulletin. This bulletin is also uploaded on the RSMS portal for public access. Such open availability of information supports informed decision-making, enabling better planning for irrigation, drinking water supply, flood management, and drought preparedness.

STATEMENT

Extent of silt accumulation in the dams compared to their original design capacity, based on recent surveys

S.No.	State	Name of Dam	Original Gross Storage Capacity (MCM)	Current Gross Storage Capacity (MCM)	Loss of Storage Capacity (MCM)
1.	Punjab	RanjitSagar Dam	3280	3090	190
2.		Shahpurkandi Dam	120.71	120	0.71
3.		Maili	4.811	2.46	2.351
4.		Dholbaha	13.321	9.51	3.811
5.		Janauri	2.1	0.94	1.16
6.		Damsal	6.69	3.18	3.51
7.		Perch	1.25	0.01	1.24

8.		Mirzapur	4.3	1.13	3.17
9.		Jainti	2.872	2.21	0.662
10.		Siswan	4.8	2.9	1.9
11.		Patiari	7.92	1.73	6.19
12.		Thana	3.827	2.79	1.037
13.		Nara	1.96	1.66	0.3
14.		Nangal	25.22	19	6.22
15.	Himachal Pradesh	Bhakra	9868	7300	2568
16.		Beas	8570	7380	1190
17.		Pandoh	41	41	0
18.		ADHPL	0.224	0.224	0
19.		Baira	3.75	0.70	3.05
20.		Chamera-I	391	195.10	195.9
21.		Chamera-II	2	1.68	0.32
22.		Chamera-III	5	2.97	2.03
23.		Parbati-III	2	1.21	0.79
24.	Haryana	Kaushalya Dam	13.68	12.42	1.26

IMPLEMENTATION STATUS OF SELF-RELIANT INDIA FUND

718. DR. BYREDDY SHABARI:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased

to state:

- (a) the total number of Micro, Small and Medium Enterprises (MSMEs) that have applied, been approved, rejected and are pending under Self Reliant India (SRI) Fund during the last five years, year and State-wise, particularly district-wise for Andhra Pradesh including Nandyal;
- (b) the total equity support sanctioned, released and actually deployed along with the average processing time between approval and disbursement under the SRI Fund, year and State-wise including district-wise for Andhra Pradesh;
- (c) the number of daughter funds onboarded, their committed versus drawn-down capital and the investments made into MSME, State-wise including Andhra Pradesh;
- (d) the distribution of SRI-funded MSMEs and the measurable outcomes including jobs created and revenue growth, sector-wise; and
- (e) the details of awareness or outreach programmes conducted under SRI Fund, State-wise, especially in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): Self Reliant India (SRI) Fund has been set up to infuse equity of Rs. 50,000 crore in MSMEs having potential and viability to grow larger with Rs. 10,000 crore from the Government of India and Rs. 40,000 crore through Private Equity/Venture Capital Funds. Since inception in 2021 till 31.10.2025, 671 MSMEs have been assisted with an equity infusion of Rs. 14,927 crore. As on

31.10.2025, 3 MSMEs have been assisted in Andhra Pradesh (Visakhapatnam). The State/UT-wise and year-wise details of MSMEs benefitted under SRI Fund are attached at Statement-I.

(b): The year-wise details of fund sanctioned, released and utilized under SRI Fund are given below:

Amount (Rs. In crore)

Funds	FY 2021- 22	FY 2022- 23	FY 2023- 24	FY 2024- 25
Fund allocated/ sanctioned (RE)	350.00	392.79	579.45	575.00
Fund Released	180.35	392.79	579.45	575.00
Fund Utilized	180.35	392.79	553.78	575.00

SRI Fund is a Central Sector Scheme, under which funds are not released to the State Government. The average processing time between approval and disbursement of Funds to MSMEs is about six to nine months from the date of the proposal to date of infusion.

(c): As reported by NSIC Venture Capital Fund Limited (NVCFL), as on 31.10.2025, total 69 Daughter Funds have been empanelled with NVCFL (Mother Fund) under SRI Fund. The Daughter fund –wise details of funds committed, drawdown and invested in MSME from all investors are attached at Statement-II.

(d): As informed by NVCFL, since inception 2021 till 31.10.2025, total employment generated under the Scheme is estimated at 1,51,264. The sector-wise details of MSMEs benefitted in the country under SRI Fund are as given below:

Sector-wise details of MSMEs benefitted under SRI Fund as on 31.10.2025 since inception		
Sector	No. of MSMEs	Total Investments at Fund level (Rs. in crore)
Manufacturing	207	6,053
Services	410	7,813
Trading	54	1,061
Total	671	14,927

(e): Ministry of MSME organises workshops/interactive sessions for stakeholders on regular basis for creating awareness about its schemes, including SRI Fund, across the country.

STATEMENT-I

The States/UTs-wise and year-wise details of MSMEs benefitted under SRI Fund						
Sl. No.	States/UTs	FY 2021-22	FY 2022-23	FY 2023-24	FY 2024-25	FY-2025-26 (As on 31.10.2025)
1	Andhra	2	1	0	0	0

	Pradesh					
2	Assam	1	0	0	0	0
3	Bihar	1	1	0	0	0
4	Chandigarh	1	2	0	0	0
5	Chhattisgarh	1	0	0	0	0
6	Delhi	4	42	11	12	18
7	Dadra and Nagar Haveli	0	1	0	0	0
8	Goa	0	2	0	0	0
9	Gujarat	2	15	1	5	4
10	Haryana	4	21	11	13	14
11	Himachal Pradesh	1	0	1	-1	0
12	Jharkhand	0	1	0	0	0
13	Kerala	0	1	4	2	3
14	Karnataka	15	62	32	42	28
15	Madhya Pradesh	0	7	1	-1	0
16	Maharashtra	26	62	25	31	15
17	Odisha	3	3	0	3	0
18	Puducherry	0	1	0	1	0
19	Punjab	1	1	0	0	0

20	Rajasthan	0	4	2	1	1
21	Tamil Nadu	6	10	8	3	0
22	Tripura	0	1	0	0	0
23	Telangana	2	9	7	21	6
24	Uttarakhand	0	2	0	3	-1
25	Uttar Pradesh	5	0	2	8	6
26	West Bengal	0	1	2	2	0
	Total	75	250	107	145	94

Source: NSIC Venture Capital Fund Limited

STATEMENT-II

**The Daughter fund –wise details of funds committed, drawdown and
invested in MSME from all investors**

S. No.	Name of Daughter Fund	Commitment Under Management (Rs. in crore)	Daughter Fund wise Drawdown (Rs. in crore)	Daughter Fund wise Investment in MSMEs from all investors (Rs. In crore)
1	9Unicorns Accelerator Fund -1	25	23	422
2	Aavishkaar India Fund VI (AIF	170	61	303
3	Achieving Women	65	-	-
4	Aqastva Capital India Growth	200	-	-
5	Alkemi Venture Fund II -	70	21	127
6	Amicus Capital Partners India	200	42	125
7	Ankur Capital Fund III	70	8	46
8	Antler Innovation India Fund 1	50	17	133
9	Arali Ventures II	35	11	73
10	Ascent Growth Trust	125	4	60
11	Asha Ventures Fund I	65	5	10
12	Atomic Capital Investment	30	4	39
13	Avaana Sustainability Fund	180	70	373

14	BanyanTree India Growth	30	21	130
15	Cactus Partners Fund I	75	43	338
16	Carpediem Capital Partners	75	44	210
17	Centre Court Capital Fund I	35	7	51
18	Chiratae Ventures India Fund	140	16	107
19	Colossa Women First Fund	30	-	-
20	Cornerstone Venture Partners	35	32	291
21	Cornerstone Ventures	45	13	47
22	Dallas Venture Capital India	30	13	93
23	Elev8-Capital Fund I	125	14	59
24	Endiva Partners Fund III	120	15	70
25	Enzia Investment Trust Fund I	25	13	68
26	Epiq Capital II	105	69	312
27	Equanimity Ventures Fund II	25	11	68
28	Exfinity Technology Fund-	50	28	224
29	Filter Capital India Fund I	75	55	343
30	Fireside Ventures Investment	160	89	748
31	First Bridge India Growth Fund	50	8	107
32	Gaia Capital India Fund 2020	255	157	571
33	Grand Anicut Fund 3	70	51	271
34	Greenstone Fund	25	-	-
35	GVFL Emerging Enterprises	80	29	136
36	IAN Alpha Fund	100	16	86
37	India Advantage Fund S5 I	165	60	500
38	India SME Investments Fund II	40	-	-
39	Iron Pillar India Trust	60	39	300
40	Iven Amplifi Fund	150	30	172
41	IvyCap Ventures Fund III	340	169	866
42	Jashvik Capital Fund I	200	92	633
43	Kae Capital Fund III	55	26	283
44	Maharashtra Defence and	35	37	336
45	Menterra Social Impact Fund II	25	15	78
46	NABVENTURES Fund I	50	47	463
47	Nextgen Technology Fund I	120	3	13
48	Omnivore Agritech & Climate	225	73	571
49	Orios Venture Partners Fund	50	35	175
50	Paragon Partners Growth	40	29	324
51	Pavestone Technology Fund	100	51	249
52	Roots Ventures-II	45	13	77
53	Sabre Partners Fund - 2019	45	34	173
54	Singularity Growth	40	39	388
55	Singularity Growth	150	56	267
56	Somerset Indus Healthcare	250	25	165
57	SORIN INVESTMENT FUND	40	9	214
58	Stakeboat Capital Fund II	150	73	447
59	SVAS Winning Businesses	40	11	51
60	SVL-SME Fund (Neev II)	135	109	756

61	Tata Capital Growth Fund III	200	-	-
62	Tata Capital Healthcare Fund	60	57	421
63	Trident India Growth Fund 1	125	10	110
64	TrueScale Venture Growth	45	25	150
65	Ubharte Sitaare Fund	50	43	235
66	Vincere Partners Growth Fund	25	-	-
67	Whiteboard Capital India Trust	25	14	153
68	Yali Deeptech Fund I	50	10	127
69	Zephyr Peacock India Growth	45	32	191
	Total	6,220	2,272	14,927

Source: NSIC Venture Capital Fund Limited

GROUNDWATER REPLENISHMENT IN BIHAR AND MAHARASHTRA

719. SUSHRI PRANITI SUSHILKUMAR SHINDE:

SHRI VISHALDADA PRAKASHBAPU PATIL:

ADV. GOWAAL KAGADA PADAVI:

SHRI MANOJ KUMAR:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government proposes to implement any rainwater harvesting and groundwater restoration plans for the drought and flood prone areas of Bihar and Maharashtra, particularly Nandurbar, Solapur and Sangli;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the details of the timelines, allocation reports and current status (completed, ongoing, delayed etc.) for implementation of the Master Plan for Artificial Recharge to Groundwater–2020 prepared by the Central Ground Water Board (CGWB); and
- (d) the extent to which the Atal Bhujal Yojana has been integrated with the goals of the Jal Shakti Abhiyan including the percentage expenditure on community-

led groundwater replenishment projects and the details of independent impact evaluations conducted for Bihar and Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RAJ BHUSHAN CHOUDHARY):

(a) and (b): Water being a State subject, sustainable development and management of water and groundwater resources is primarily the responsibility of the State Governments. However, the Central Government facilitates the efforts of the State Governments by way of technical and financial assistance through its various schemes and projects. The major steps taken by the Government in this direction, including in the states of Bihar and Maharashtra, are provided below:

- i. Efforts of the Central government for augmenting the water/groundwater resources of the country, are mainly channeled through the flagship campaign of Jal Shakti Abhiyan (JSA). JSA is a time bound and mission mode programme being conducted annually since 2019 by the M/o Jal Shakti, wherein all the efforts and funds under various schemes and projects are converged to deliver water harvesting and artificial recharge works on the ground.

Currently, JSA 2025 is underway in the country with special focus on over-exploited and critical districts. As per the available information, under JSA, completion of around 1.21 cr lakh water conservation and artificial recharge works has been coordinated through convergence in the country in the last 4 years, with around 4.65 lakh structures in Bihar and 1.84 lakh structures in Maharashtra (3,395 in Nandurbar, 2,001 in Solapur and 6,232 in Sangli), which

have played a key role in enhancing the sustainability of ground water resources in these states.

- ii. To further strengthen the momentum of Jal Shakti Abhiyan, Jal Sanchay Jan Bhagidari: A Community-Driven Path to Water Sustainability in India has been launched by the Hon'ble Prime Minister with a vision to make rain water harvesting a mass movement in the country. By promoting community ownership and responsibility, the initiative seeks to develop cost-effective, local solutions tailored to specific water challenges across different regions.
- iii. M/o Jal Shakti has successfully demonstrated the efficacy of community led participatory ground water management through Atal Bhujal Yojana, which was implemented in 80 water stressed districts in 7 States, including Maharashtra. Construction of various rain water harvesting and recharge structures like check dams, ponds, shafts etc. as well as promotion of micro irrigation was taken up through convergence and by use of incentive funds under the scheme. 94 Gram Panchayats in 5 blocks of Sangli District and 114 Gram Panchayats in 4 Blocks of Solapur District in the Maharashtra are covered under the Atal Bhujal Yojana.
- iv. Mission Amrit Sarovar was launched by the Government of India which aimed at developing and rejuvenating at least 75 water bodies in each district of the country. As an outcome nearly 69,000 Amrit Sarovars have been constructed/rejuvenated in the country, with 2,613 in Bihar and 3,055 in Maharashtra (73 in Nandurbar, 139 in Solapur and 76 in Sangli), leading to enhanced water storage and ground water recharge.
- v. After the successful completion of NAQUIM 1.0, which mapped the country's

aquifers and provided a macro-level understanding of our nation's groundwater resources, the Central Ground Water Board has now embarked upon NAQUIM 2.0, focusing on water stressed and quality affected pockets. Under NAQUIM 2.0 state-of-the-art technologies are harnessed, for generating highly detailed, scientific data which serve as an important tool for making informed decisions for sustainable groundwater management.

- vi. In addition to the above, significant amount of work has been done towards rainwater harvesting and groundwater restoration through the state government schemes of Jal Jeevan Hariyali in Bihar and Jalyukt Shivar in Maharashtra.

(c): Master Plan for Artificial Recharge to Groundwater- 2020 has been prepared by CGWB in consultation with States/UTs which is a macro level plan indicating various rain water harvesting and artificial recharge structures for the different terrain conditions of the country. The plan aims to construct approximately 1.42 crore such structures across India, potentially harnessing about 185 Billion Cubic Meters (BCM) of rainwater.

Here it may be appreciated that the Master plan is only recommendatory in nature and does not involve any kind of binding commitment on the central or the state governments. The purpose of the Master plan is to serve as a technical guidance note only and the extent of its execution will depend upon the administrative and practical requirements prevailing in each state. However, to have a demonstrative effect, states were requested to identify one district in each state for priority implementation of Master plan. Accordingly, Gaya district in Bihar and Nagpur district in Maharashtra were selected and respectively 691

and 1,344 structures were constructed as per Master plan recommendation.

(d): Both Atal Bhujal Yojana and Jal Shakti Abhiyan have community led sustainable management of ground water resources as their core theme. Extensive training and capacity building at grassroots level, enhancing community's role in local water governance through sustained ground level participation, ownership and coordination etc. are some of the core ideas and objectives shared by them. However, whereas Atal Bhujal Yojana was a pilot scheme implemented in priority water stressed Gram Panchayats across 7 States, Jal Shakti Abhiyan is an annual umbrella campaign spearheaded by the Ministry of Jal Shakti wherein water harvesting/conservation and artificial recharge activities are taken up for completion in mission mode through convergence.

Furthermore, impact assessment of activities under Atal Bhujal Yojana has already been conducted in all seven participating states, including Maharashtra, through the third-party government verification agency, i.e., the Quality Council of India (QCI). Bihar was not covered under the scheme. It is observed that the scheme has played a major role in enhancing community knowledge on water related issues, prompting behaviour change. Moreover, the extent of people's participation and gender inclusivity has also been appreciated.

On the expenditure side, an amount of Rs.3602.68 cr has been allocated till date for taking up institutional strengthening and incentivizing water conservation activities under Atal Bhujal Yojana.

अपशिष्ट जल का पुनः उपयोग और नदी पुनरुद्धार

720. डॉ. राजेश मिश्रा:

श्रीमती विजयलक्ष्मी देवी:

श्री दुलू महतो:

श्री सुनील कुमार:

श्री बलभद्र माझी:

श्रीमती माला राज्यलक्ष्मी शाह:

श्री मनोज तिवारी:

श्री प्रदीप कुमार सिंह:

श्री यदुवीर वाडियार:

श्री नारायण तातू राणे:

श्री त्रिवेन्द्र सिंह रावत:

श्री विनोद लखमशी चावड़ा:

श्री दिनेशभाई मकवाणा:

श्री योगेन्द्र चांदोलिया:

श्री बिद्युत बरन महतो:

श्री भरतसिंहजी शंकरजी डाभी:

श्री सुखजिंदर सिंह रंधावा:

श्री बंटी विवेक साहू:

श्री हंसमुखभाई सोमाभाई पटेल:

श्री प्रताप चंद्र षडङ्गी:

डॉ. विनोद कुमार बिंद:

श्री गणेश सिंह:

श्री आलोक शर्मा:

श्रीमती हेमा मालिनी:

श्री अनिल फिरोजिया:

श्रीमती कमलजीत सहरावत:

श्री भर्तृहरि महताब:

श्रीमती कमलेश जांगडे:

श्री जगदम्बिका पाल:

डॉ. संजय जायसवाल:

श्री शंकर लालवानी:

श्री खगेन मुर्मु:

श्री मितेश रमेशभाई पटेल:

श्री नव चरण माझी:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा सीवेज उपचार, औद्योगिक प्रदूषण संबंधी प्रबंधन और बाढ़ क्षेत्र संरक्षण में अंतराल को संबोधित करने के लिए क्या उपाय किए जा रहे हैं;

(ख) इस संबंध में छत्तीसगढ़ सहित राज्य-वार किए गए व्यय सहित उन राज्यों का ब्यौरा क्या है जिन्होंने संदूषित नदी के हिस्सों को कम करने या अपशिष्ट जल के पुनः उपयोग को बढ़ाने में उल्लेखनीय प्रगति का प्रदर्शन किया है;

(ग) सरकार द्वारा जल की गुणवत्ता की नियमित निगरानी, वास्तविक समय डेटा प्रणाली और संदूषण मुक्त तथा अनुकूलित नदी पारिस्थितिकी तंत्र प्राप्त करने के लिए अंतर-राज्य समन्वय सुनिश्चित करने के लिए अपनाए गए तंत्र और इस संबंध में सीधी लोक सभा निर्वाचन क्षेत्र में किए गए प्रयासों का ब्यौरा क्या है;

(घ) जल संरक्षण को बढ़ावा देने के लिए मनरेगा जैसी योजनाओं के साथ अभिसरण का ब्यौरा क्या

है;

(ड) इस संबंध में उत्तर प्रदेश में, विशेषकर सिद्धार्थनगर जिले में क्या प्रगति हुई है;

(च) पंजाब सहित राज्य-वार उक्त योजनाओं के कार्यान्वयन के लिए स्वीकृत और जारी की गई निधि का ब्यौरा क्या है;

(छ) क्या सरकार का मध्य प्रदेश में, विशेषकर छिंदवाड़ा जिले में सीवेज उपचार संयंत्रों, नदी तट संरक्षण और तूफान जल प्रबंधन परियोजनाओं की क्षमता बढ़ाने के लिए अतिरिक्त वित्तीय तकनीकी सहायता प्रदान करने का प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा और वर्तमान स्थिति क्या है; और

(ज) सीहोर जिले सहित भोपाल लोक सभा निर्वाचन क्षेत्र में नदियों और तालाबों के संरक्षण के लिए क्या उपाय किए गए हैं/किए जा रहे हैं?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क): नदियों की सफाई और उनका पुनरुद्धार एक सतत रूप से चलने वाली प्रक्रिया है। राज्यों/संघ राज्य क्षेत्रों (यूटी), स्थानीय निकायों और औद्योगिक इकाइयों की यह प्राथमिक ज़िम्मेदारी है कि वे नदियों, अन्य जल निकायों, तटीय किनारों अथवा भूमि में छोड़ने से पहले सीवेज और औद्योगिक अपशिष्टों का निर्धारित मानक के अनुसार उपचार सुनिश्चित करें।

सीवेज उपचार में कमी को पूरा करने के लिए, जल शक्ति मंत्रालय गंगा नदी और उसकी सहायक नदियों के लिए नमामि गंगे की केंद्रीय क्षेत्र योजना के तहत और अन्य नदियों के लिए राष्ट्रीय नदी संरक्षण योजना (एनआरसीपी) की केन्द्र प्रायोजित योजना के माध्यम से राज्यों/संघ राज्य क्षेत्रों को वित्तीय और तकनीकी सहायता प्रदान करता है। इसके अलावा, अटल नवीकरण और शहरी परिवर्तन मिशन (अमृत) और आवासन और शहरी कार्य मंत्रालय के स्मार्ट सिटीज मिशन जैसे कार्यक्रम के तहत सीवेज अवसंरचना बनाया जाता है।

पर्यावरण (संरक्षण) अधिनियम, 1986 और जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के माध्यम से केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) और संबंधित राज्य प्रदूषण नियंत्रण

बोर्डों (एसपीसीबी)/ प्रदूषण नियंत्रण समितियों (पीसीसी) द्वारा औद्योगिक अपशिष्टों के निर्वहन की निगरानी की जाती है तथा उल्लंघन करने वालों के विरुद्ध दंडात्मक कार्रवाई की जाती है। राज्यों/ संघ राज्य क्षेत्रों/स्थानीय निकायों और औद्योगिक इकाइयों को सीवेज एवं अपशिष्ट उपचार संयंत्र स्थापित करने और निर्धारित मानकों का पालन करने की आवश्यकता है। इसके अलावा, उद्योगों को उन्नत प्रौद्योगिकी का उपयोग करके अपने अपशिष्ट जल के उत्पादन को कम करने, अपशिष्ट जल को पुनः उपयोग/पुनः चक्रण करने और जहां तक हो सके शून्य तरल निर्वहन बनाए रखने के लिए बढ़ावा दिया जाता है।

सीपीसीबी के अनुसार, अत्यधिक प्रदूषणकारी उद्योगों (जीपीआई) की कुल संख्या 4493 है। इनमें से 3633 उद्योग संचालन में हैं और 860 उद्योग अपने आप बंद हो गए हैं। संचालित उद्योगों में से, 3031 उद्योगों को पर्यावरणीय मानकों का पालन करते हुए पाया गया है, जबकि 572 उद्योगों को कारण बताओ नोटिस जारी किए गए हैं, अनुपालन न करने वाले 29 उद्योगों को बंद करने के निर्देश जारी किए गए हैं और एक इकाई को निर्देश जारी किया गया है।

जल शक्ति मंत्रालय ने बाढ़ प्रभावित इलाकों में विकास गतिविधियों को विनियमित करने और उससे जुड़े खतरों को कम करने के लिए राज्यों/ संघ राज्य क्षेत्रों को बाढ़ मैदान क्षेत्रीकरण पर तकनीकी दिशानिर्देश जारी किया है।

(ख): अक्टूबर, 2025 में 'जल गुणवत्ता की बहाली हेतु प्रदूषित नदी खंड' के संबंध में प्रकाशित सीपीसीबी की नवीनतम रिपोर्ट के अनुसार, प्रदूषित नदी खंडों (पीआरएस) की कुल संख्या वर्ष 2018 में 351 से घटकर वर्ष 2025 में 296 तक हो गई है। इसके अतिरिक्त रिपोर्ट में प्रदर्शित किया गया है कि 22 राज्यों/ संघ राज्य क्षेत्रों में 149 पीआरएस को सूची से हटा दिया गया है और 20 राज्यों/ संघ राज्य क्षेत्रों में स्थित 71 पीआरएस में वर्ष 2018 और वर्ष 2025 के बीच नदी के जल की गुणवत्ता में सुधार हुआ है। वर्ष 2018 और वर्ष 2025 की रिपोर्ट में कुछ नदी खंडों के प्रदूषण स्तर में सुधार दिखाने वाले राज्यों/ संघ राज्य क्षेत्रों में आंध्र प्रदेश, असम, बिहार, दादरा और नगर हवेली और दमन और दीव, गोवा, हिमाचल, गुजरात, जम्मू और कश्मीर, झारखंड, कर्नाटक, केरल, मध्य

प्रदेश, महाराष्ट्र, मेघालय, मिजोरम, नागालैंड, ओडिशा, पुदुचेरी, पंजाब, राजस्थान, सिक्किम, तमिलनाडु, त्रिपुरा, तेलंगाना, उत्तर प्रदेश, उत्तराखंड और पश्चिम बंगाल शामिल हैं।

राष्ट्रीय स्वच्छ गंगा मिशन ने उपचारित जल के पुनः उपयोग के लिए एक राष्ट्रीय ढांचा बनाया है, जो राज्यों को उपचारित अपशिष्ट जल के पुनः उपयोग हेतु राज्य की नीति बनाने में मार्गदर्शन प्रदान करता है। अपशिष्ट जल का पुनः उपयोग बढ़ाने हेतु व्यय के राज्य-वार ब्यौरे का रखरखाव नहीं किया जाता है।

(ग): सीपीसीबी अपने राष्ट्रीय जल गुणवत्ता निगरानी कार्यक्रम (एनडब्ल्यूक्यूएमपी) के माध्यम से नियमित तौर पर नदियों में जल की गुणवत्ता की निगरानी करता है। सीपीसीबी ने सीपीसीबी/एसपीसीबी को स्वतः निगरानी के लिए रियल टाइम डेटा हेतु सभी जीपीआई को ऑनलाइन निरंतर अपशिष्ट निगरानी प्रणाली (ओसीईएमएस) स्थापित करने के निर्देश दिए हैं। यह प्रणाली पूरे देश में लागू है। सीधी लोक सभा निर्वाचन क्षेत्र में पानी की गुणवत्ता की नियमित रूप से मैनुअल निगरानी की जा रही है। सरकार अपने विधिक और विनियामक फ्रेमवर्क, बेसिन-वार दृष्टिकोण, प्रदूषण नियंत्रण प्रणाली और उनकी वित्तीय सहायता आदि के माध्यम से अंतर-राज्यीय समन्वय सुनिश्चित करती है।

(घ): जल संरक्षण सरकार की कई प्रमुख योजनाओं/अभियानों का मुख्य घटक है, जिनमें महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा), अटल नवीकरण और शहरी परिवर्तन मिशन (अमृत), प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएसवाई), प्रतिपूरक वनरोपण निधि प्रबंधन और योजना प्राधिकरण (सीएमपीए), जल शक्ति अभियान: कैच द रेन (जेएसए:सीटीआर), अटल भूजल योजना आदि शामिल हैं। इन योजनाओं को **अंतर-क्षेत्रीय अभिसरण** के माध्यम से लागू किया जाता है ताकि **जल संरक्षण को प्रोत्साहित** किया जा सके। इसके अतिरिक्त, सरकार ने **अतिदोहन एवं गंभीर ग्रामीण ब्लॉकों (डार्क जोन)** में जल संरक्षण, जल संचयन एवं संबंधित कार्यों के लिए महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा) **निधि का न्यूनतम 65% आवंटन अनिवार्य** किया है।

(ड): उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के अनुसार, सिद्धार्थनगर जिले में गंगा और यमुना नदी तथा उनकी सहायक नदियों में कोई जीपीआई नहीं है।

(च): राष्ट्रीय नदी संरक्षण योजना (गंगा और उसकी सहायक नदियों को छोड़कर) और नमामि गंगे कार्यक्रम के अंतर्गत पंजाब सहित स्वीकृत और जारी की गई धनराशि का राज्य-वार ब्यौरा **विवरण-I** में दिया गया है। जल संचय जनभागीदारी 1.0 पहल के अंतर्गत सृजित कृत्रिम पुनर्भरण संरचनाओं का ब्यौरा **विवरण-II** में दिया गया है।

(छ) और (ज): नमामि गंगे, एनआरसीपी, अमृत 2.0, स्मार्ट सिटीज मिशन आदि जैसी योजनाओं के तहत नए सीवेज उपचार संयंत्रों के स्थापना के माध्यम से नई उपचार क्षमता के निर्माण सुनिश्चित हुआ है। इसके अलावा, पुराने सीवेज उपचार संयंत्रों की रेट्रोफिटिंग और आधुनिक तथा कुशल प्रौद्योगिकी अपनाकर मौजूदा सीवेज उपचार संयंत्रों को अपग्रेड करने, मौजूदा सीवेज उपचार संयंत्रों के संचालन और रखरखाव को सुदृढ़ करने और सीवर नेटवर्क में सुधार करने को भी सरकार बढ़ावा दे रही है।

सरकार नदी तटों के संरक्षण के लिए संरचनात्मक और गैर-संरचनात्मक उपाय, पारिस्थितिकीय संरक्षण और समन्वित संस्थागत व्यवस्थाएं भी करती है। इसके अलावा, सरकार ने स्टॉर्मवॉटर प्रबंधन के लिए कई कदम उठाए हैं, जिनमें अमृत और स्मार्ट सिटीज मिशन के तहत शहरी ड्रेनेज को मजबूत करना, जलीय पारिस्थितिकी तंत्र के संरक्षण के लिए राष्ट्रीय योजना के तहत झीलों और वेटलैंड्स का पुनरुद्धार करना और केंद्रीय लोक स्वास्थ्य पर्यावरण इंजीनियरिंग संगठन (सीपीएचईईओ) और राष्ट्रीय आपदा प्रबंधन प्राधिकरण (एनडीएमए) द्वारा स्टॉर्मवॉटर गाइडलाइंस को लागू करना शामिल है। उपर्युक्त उल्लिखित उपाय मध्य प्रदेश समेत देश के सभी राज्यों/संघ राज्य क्षेत्र में लागू हैं।

मध्य प्रदेश से प्राप्त जानकारी के अनुसार, नगरीय विकास विभाग (नगर निगम) ने छिंदवाड़ा, मध्य प्रदेश में 28 एमएलडी क्षमता का एसटीपी स्थापित किया है। भोपाल में, चार प्रमुख तालाबों, अपर लेक, लोअर लेक, कलियासोत और केरवा जलाशय, के जल की गुणवत्ता की मध्य प्रदेश

प्रदूषण नियंत्रण बोर्ड (एमपीपीसीबी) द्वारा नियमित रूप से निगरानी की जा रही है और जल की गुणवत्ता बी श्रेणी में पाई गई है जो कि खुले में स्नान के लिए उपयुक्त है। सीवेज उपचार के लिए सीवेज उपचार संयंत्र स्थापित किया गया है और नगरीय विकास विभाग द्वारा कार्यान्वित अमृत योजना के अंतर्गत कार्यवाही की जा रही है। सीहोर जिले में, बुधनी शहर नर्मदा नदी के किनारे स्थित है और बुधनी शहर के सीवेज को रोकने के लिए दो सीवेज उपचार संयंत्र स्थापित किए गए हैं।

विवरण-I

राष्ट्रीय नदी संरक्षण योजना (गंगा और उसकी सहायक नदियों को छोड़कर) के तहत स्वीकृत लागत और जारी की गई राशि का राज्य-वार ब्यौरा

(रूपए करोड़ में)

क्रम सं.	राज्य	स्वीकृत लागत	केंद्र सरकार द्वारा जारी की गई राशि
1	आंध्र प्रदेश	110.21	288.06
2	तेलंगाना	345.72	
3	जम्मू और कश्मीर	342.65	169.05
4	झारखंड	3.14	4.26
5	गुजरात	1875.29	1052.73
6	गोवा	95.23	51.43
7	कर्नाटक	66.25	47.83
8	महाराष्ट्र	3109.85	940.10
9	मध्य प्रदेश	20.16	12.46
10	मणिपुर	190.12	100.93

11	ओडिशा	92.74	63.40
12	पंजाब	774.43	516.14
13	राजस्थान	172.60	25.01
14	तमिलनाडु	908.13	623.65
15	केरल	115.76	7.78
16	सिक्किम	608.12	406.85
17	नगालैंड	140.12	68.33
कुल		8970.52	4378.01

नमामि गंगे कार्यक्रम (गंगा एवं उसकी सहायक नदियां) के अन्तर्गत स्वीकृत लागत एवं जारी की गई राशि का राज्यवार ब्यौरा

(रुपए करोड़ में)

क्रम सं.	राज्य	स्वीकृत लागत	केंद्र सरकार द्वारा जारी की गई राशि
1.	उत्तराखंड	1743.00	918.00
2.	उत्तर प्रदेश	16201.00	5553.00
3.	बिहार	7752.00	3404.00
4.	झारखंड	1310.00	250.00
5.	पश्चिम बंगाल	4657.00	1620.00
6.	हरयाणा	218.00	148.00
7.	दिल्ली	1987.00	1522.00

8.	हिमाचल प्रदेश	12.00	4.00
9.	राजस्थान	258.00	131.00
10.	मध्य प्रदेश	670.00	-
	कुल :	34808.00	13550.00

विवरण-II

अपशिष्ट जल का पुनः उपयोग और नदी पुनरुद्धार

जल संचय जन भागीदारी 1.0 के तहत राज्य-वार प्रगति		
(31.05.2025 तक की स्थिति)		
क्र. सं.	राज्य	पूर्ण कार्य
1	अंडमान एवं निकोबार द्वीप समूह	119
2	आंध्र प्रदेश	36338
3	असम	1715
4	बिहार	134930
5	छत्तीसगढ़	405563
6	चंडीगढ़	11
7	दिल्ली	201
8	दादरा एवं नगर हवेली और दमन एवं दीव	92
9	गोवा	7
10	गुजरात	133522
11	हिमाचल प्रदेश	148

12	हरियाणा	7465
13	झारखंड	2798
14	जम्मू और कश्मीर	6129
15	कर्नाटक	115303
16	केरल	5396
17	लद्दाख	1
18	महाराष्ट्र	7149
19	मेघालय	3356
20	मणिपुर	34
21	मध्य प्रदेश	278852
22	मिजोरम	1
23	नागालैंड	63
24	ओडिशा	101174
25	पंजाब	6093
26	पुदुचेरी	161
27	राजस्थान	364968
28	सिक्किम	18
29	तेलंगाना	520362
30	तमिलनाडु	73394
31	त्रिपुरा	12305
32	उत्तराखंड	2333
33	उत्तर प्रदेश	141055

34	पश्चिम बंगाल	27
कुल		2361083

(स्रोत: जल संचय जन भागीदारी पोर्टल)

HIKE IN AIR FARE DURING FESTIVAL SEASONS

721. SHRIMATI JUNE MALIAH:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the Government is aware of sharp increase in airfares during festive seasons and emergency periods and if so, the details thereof; and
- (b) whether any cap or algorithmic regulation is being considered and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) and (b): Airfares are not subject to regulation by the Government and airlines have the flexibility to determine their airfares based on their operational needs, while adhering to Rule 135 of the Aircraft Rules, 1937. The pricing of airfares is subject to dynamic fluctuations influenced by the fundamental economic forces of supply and demand. Various determinants such as current seat occupancy, fuel costs, aircraft capacity, seasonal fluctuations and other relevant factors significantly impact airline ticket pricing.

Directorate General of Civil Aviation (DGCA) ensures that the airfare charged by the airlines remain within the boundaries of the established tariff

sheets. However, in exceptional circumstances of non-adherence to Sub Rule (2) of Rule 135 of The Aircraft Rules, 1937, necessary direction are issued to all concerned airlines.

While the government generally refrains from regulating airfares to maintain market competitiveness, however, it remains vigilant oversight role, intervening in exceptional circumstances, such as during Pandemic, Maha Kumbh & Pahalgam attack, in order to ensure air travel affordable for passengers.

Further, the Government, proactively engages with scheduled airlines and advises them to augment capacity by deploying additional flights during festival seasons or during events causing surge in demand. In October 2025, to meet high festive demand, airlines responded by augmenting flight capacities by announcing 1750 additional flights across 100 sectors. As a result of capacity increase, a general moderation in fares was observed across most of the sectors. This proactive approach serves to mitigate abrupt price surges that may arise from local events or force majeure conditions.

In order to enhance the transparency in airfare, Directorate General of Civil Aviation (DGCA) has set-up Tariff Monitoring Unit (TMU) that monitors airfares on selected 78 routes on a random basis by using airlines websites on monthly basis to ensure that the airlines do not charge airfares outside the range declared by them, under the provision of sub-rule (2) of Rule 135 of the Aircraft Rules, 1937. This covers about 27% of the domestic traffic. By doing so, the TMU plays a critical role in maintaining airfare levels within the boundaries of the

airlines' prescribed tariffs.

ETHANOL BLENDED PETROL PROGRAMME

722. SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

DR. VINOD KUMAR BIND:

SHRI SHANKAR LALWANI:

SHRI SUKHJINDER SINGH RANDHAWA:

SHRI BASAVARAJ BOMMAI:

SHRI ARUN GOVIL:

SHRI PRADEEP KUMAR SINGH:

SHRI AMAR SHARADRAO KALE:

SHRI RAHUL SINGH LODHI:

DR. BHOLA SINGH:

SHRI SHIVMANGAL SINGH TOMAR:

SHRI BALWANT BASWANT WANKHADE:

SHRI MANOJ TIWARI:

SHRI PRATAP CHANDRA SARANGI:

SHRI SUNIL KUMAR:

SHRI ANIL FIROJIYA:

SHRIMATI KAMALJEET SEHRAWAT:

SHRI ASHISH DUBEY:

DR. SANJAY JAISWAL:

SHRI TRIVENDRA SINGH RAWAT:

SHRI KHAGEN MURMU:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) the progress made so far under the Ethanol Blended Petrol Programme and the current level of ethanol blending in the country;

(b) the measures taken to ensure consistent availability of feedstock and infrastructure for ethanol production;

(c) whether the Government has conducted any study to assess the impact of E20 fuel on vehicle performance, efficiency and environmental sustainability, if so, the details thereof;

(d) the steps taken to ensure that the transition to higher ethanol blending benefit both farmers and consumers and to maintain fuel quality standards for alleviating the concerns of the people; and

(e) whether the Government proposes to set up any ethanol plant in Paschim Champaran district of Bihar which has four sugar mills, ample availability of raw materials, land and the presence of all favourable conditions required for setting up of an ethanol plant and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a): The Government has been promoting blending of ethanol in petrol under the Ethanol Blended Petrol (EBP) Programme wherein Public Sector Oil Marketing Companies (OMCs) sell ethanol blended with petrol. Under Ethanol Blended Petrol (EBP) Programme, ethanol blending in petrol has increased from 38 crore

litres in Ethanol Supply Year (ESY) 2013-14 to more than 1000 crore litres in ESY 2024-25, thereby achieving an average blending of 19.24% ethanol in Petrol during ESY 2024-25. During the month of October, 2025, Ethanol blending of 19.97% has been achieved.

(b): In order to ensure consistent availability of feedstock and infrastructure for ethanol production in India to achieve 20% Ethanol blending target by the Ethanol Supply Year (ESY) 2025-26 under Ethanol Blended Petrol (EBP) Programme, Government have taken several steps to promote ethanol production in India which *inter-alia* includes expansion of feedstock for Ethanol production, administered price mechanism for Ethanol procurement under the Ethanol Blended Petrol (EBP) Programme, lowered GST rate to 5% for Ethanol for EBP Programme, introduction of various Ethanol Interest Subvention Schemes (EISS) during 2018-22, a dedicated subvention scheme for Cooperative Sugar Mills to convert existing sugarcane-based distilleries into multi-feedstock plants for ethanol production from molasses as well as grains, signing of 233 Long Term Offtake Agreements (LTOAs) between OMCs and Dedicated Ethanol Plants which has increased the country's annual ethanol distillation capacity to more than 1950 crore litres, approval by Government for allocation of 52 Lakh Metric Tonne (LMT) of surplus Food Corporation of India (FCI) rice for ethanol production, each for the ESY 2024-25 (from 1st November 2024 to 31st October 2025) and ESY 2025-26, diversion of 40 LMT of sugar for ethanol production for the ESY 2024-25 and unrestricted production of ethanol from sugarcane juice/sugar syrup, B-Heavy Molasses as well as C-Heavy

Molasses for ESY 2025-26, notified the “Pradhan Mantri JI-VAN (Jaiv Indhan-Vatavaran Anukool fasal awashesh Nivaran) Yojana” to provide financial assistance for setting up Advanced Biofuels projects in the country using lignocellulosic biomass and other renewable feedstock, multimodal transportation of ethanol to enhance availability of ethanol and increasing ethanol storage capacity along with other allied infrastructure for handling of higher blends of ethanol.

(c) and (d): According to the Roadmap for Ethanol Blending in India 2020-25, prepared by an inter-ministerial committee, using 20% ethanol-blended petrol (E20) results in marginal reduction in fuel efficiency for four-wheelers designed for E10 and calibrated for E20. The Society of Indian Automobile Manufacturers (SIAM) had informed the committee that with modifications in engine hardware and tuning, the efficiency loss due to blended fuel can be reduced. The Roadmap for Ethanol Blending in India 2020-25 has not identified any negative impact on engine health due to blending of ethanol in petrol up to E20. A study on life cycle emissions of Ethanol done by NITI Aayog has said that GHG emissions in case of use of sugarcane and maize based Ethanol are less by 65% and 50%, respectively than those of petrol.

The use of E-20 gives better acceleration, better ride quality and most importantly, lowered carbon emissions by approximately 30% as compared to E10 fuel. Ethanol's higher-octane number (~108.5 compared to petrol's 84.4) makes Ethanol-blended fuel a valuable alternative for higher-octane requirements that is crucial for modern high-compression engines. Vehicles

tuned for E20 deliver better acceleration which is a very important factor in city driving conditions. Additionally, Ethanol's higher heat of vaporization reduces intake manifold temperatures, increasing air-fuel mixture density and boosting volumetric efficiency. Further, E20 results in better anti knocking properties and performance. Also, safety standards for E20 are well established through BIS specifications and Automotive Industry Standards. In most parameters including drivability, startability, metal compatibility, plastic compatibility, there are no issues.

The concerns associated to the usage of E20 fuels have been duly addressed through appropriate channels in line with this Ministry's response issued through the PIB release dated 12.08.2025 and the Joint Press Release issued by the Society of Indian Automobile Manufacturers, the Automotive Research Association of India, and the Federation of Indian Petroleum Industry on 30.08.2025.

EBP Programme has resulted in expeditious payment to farmers to a tune of over Rs. 1,36,300 crores from Ethanol Supply Year (ESY) 2014-15 up to October 2025, besides savings of more than Rs. 1,55,000 crore of foreign exchange, net CO₂ reduction of approximately 790 lakh metric tonne and substitution of more than 260 lakh metric tonnes of crude oil.

(e): Bharat Petroleum Corporation Limited (BPCL) has informed that there are 19 ethanol plants of capacity 3100 kilo litre per day (KLPD) located in the State of Bihar who are registered with Public Sector OMCs for supply of denatured ethanol under the EBP Programme. Out of these, 3 ethanol plants of capacity

360 KLPD are situated in Paschim Champaran district and all of them can utilize sugarcane-based feedstocks for ethanol production. Additionally, one more 60 KLPD capacity sugarcane-based ethanol plant of Hindustan Biofuels Limited (HBL – wholly owned subsidiary of Hindustan Petroleum Corporation Limited) is also located in Paschim Champaran.

NATIONAL HIGHWAY PROJECTS IN NORTH BENGAL

723. SHRI RAJU BISTA:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the total number of National Highway projects sanctioned, completed and under implementation in West Bengal since 2019, year wise;
- (b) the details and status of such projects in North Bengal districts including Darjeeling, Kalimpong, Jalpaiguri and Alipurduar; and
- (c) the total funds allocated, released and utilized for these projects during the said period?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): The total number of National Highway projects sanctioned, completed and under implementation in West Bengal since 2019, year wise are as follows:

Sr. No.	Financial Year	Sanctioned Projects (No.)	Completed Projects (No.)	Under implementation projects (No.)	Sanctioned Cost (Rs. in Cr.)	Expenditure (Rs. in Cr.)
1	2019-20	27	26	1	428.64	320.39

2	2020-21	14	12	2	907.28	839.47
3	2021-22	12	12	0	1126.06	730.04
4	2022-23	31	26	5	2042.41	705.17
5	2023-24	13	6	7	1087.8	77.00
6	2024-25	22	2	20	3004.24	192.91
7	2025-26 (Till 30.11.2025)	7	0	7	207.87	0.00
Total		126	84	42	8804.3	2864.98

(b) and (c): Details and status of projects sanctioned in North Bengal districts including Darjeeling, Kalimpong, Jalpaiguri and Alipurduar, since 2019 are enclosed as **Statement**.

STATEMENT

NATIONAL HIGHWAY PROJECTS IN NORTH BENGAL

Sr. No.	Name of the Project	Date of Sanction	Total Project Cost (Rs. in Cr.)	Expenditure (Rs. in Cr.)	District Involved	Present Status
1	I.R.Q.P Work from km 20.00 to km 30.00 of N.H.-55 under N.H Division No.IX, P.W.(Roads) Directorate in the District of Darjeeling, West Bengal during the 2018-19 on EPC mode (Job-434)	15-02-2019	10.17	11.69	Darjeeling	Completed
2	I.R.Q.P Work from km 11.00 to km 20.00 of N.H.-55 under N.H Division No.IX, P.W.(Roads) Directorate in the District of Darjeeling, West Bengal during the 2018-19 on EPC mode (Job-435)	15-02-2019	9.75	10.93	Darjeeling	Completed
3	I.R.Q.P Work from km 654.00 to km 670.00 of N.H.-31 under N.H Division No.IX, P.W.(Roads) Directorate in the	15-02-2019	14.47	13.41	Jalpaiguri	Completed

	District of Jalpaiguri, West Bengal during the 2018-19 on EPC mode (Job-437)					
4	Construction/up-gradation of existing road to 2-lane with paved shoulder (from Km 40.000 to Km 61.100) Kafer to Lava More section of NH-717A on EPC basis in state of West Bengal.Package V A (NH(O)-NE)	25-06-2020	273.78	257.86	Kalimpong	Ongoing
5	Construction and Upgradation of Existing Road to 2- Lane with Paved Shoulders including geometric improvement of section (from km 79+700 to km 96+254) Pedong bypass to Reshi border of NH-717A on EPC basis in the State of West Bengal Package V B (NH(O)-NE)	29-06-2020	395.59	364.9	Kalimpong	Ongoing
6	Stage strengthening Work from km 57.00 to km 77.00 of NH- 55 in the District of Darjeeling under NH Division-IX, West Bengal, during the year 2020-21 on EPC mode (Job No. 055-WB-2020-21/471)	11-06-2020	20.62	20.84	Darjeeling	Completed
7	Replacement of damaged drops and guide of 17 culverts no. 396, 373, 367, 365, 350, 348, 309, 286, 268, 265, 261, 231, 230, 226, 211, 210 and 200 at km 20.40, km 22.90, km 23.50, km 23.70, km 25.25, km 25.50, km 28.90, km 31.49, km 33.15, km 33.45, km 33.90, km 36.10 , km 36.20 , km 36.35, km 37.68, km 37.90, km 38.35 respectively in between km 20.00 to km 40.00 of NH-55 under NH division-IX on item rate mode using SBD (Job No. 55-WB-2020-21/474)	24-08-2020	4.54	4.24	Darjeeling	Completed
8	Replacement of damaged drops and guides of 10 culverts in between km 0.00 to km 20.00 of NH-55 in the District of Darjeeling during the year 2019-20" (Job No. 055-WB-2020-21/473)	18-08-2020	3.05	3.08	Darjeeling	Completed

9	Improvement of black spot from km 12.35 to km 12.50 [WB-(02)-592], km 29.60 to km 30.00 [WB-(02)-385], km 35.05 to km 35.45 [WB-(02)-660], km 37.20 to km 37.50 [WB-(02)-661] of NH-10 under NH division-IX, in the district of Kalimpong, during the year 2020-21 in the State of West Bengal (Job No. 010-WB-2020-21/475)	22-03-2021	3.57	3.39	Kalimpong	Completed
10	Stage strengthening work on road for stretch from 670.00 km to 674.175 km of NH-31 (New NH 717) in the district of Jalpaiguri, West Bengal, during the year 2020-21 under Annual Plan 2020-21 in the State of West Bengal (Job No. 031-WB-2020-21/478)	22-03-2021	4.47	3.54	Jalpaiguri	Completed
11	Development to 4/6-lanning of NH-31 (New NH-10) with both side service roads from km 569.258 to km 581.030 (end of AH-02 project on NH- 31 near Shivmandir to Sevoke Army Cantonment) in districts of Darjeeling and Jalpaiguri in the state of West Bengal on EPC Mode (Job No. 10/WB2021-22/490)	16-03-2022	995.04	487.63	Darjeeling & Kalimpong	Ongoing
12	Restoration work of rain damage valley side from km 22.10 to km 22.60 of NH 10, under NH Division-IX, in the district of Kalimpong, during the year 2021-22 on item rate mode using SBD (Job No. 010-WB-2021-22/482)	05-10-2021	2.05	2.01	Kalimpong	Completed
13	Road safety works in different stretches (km 18.50 ,km 19.20, km 19.50, km 20.50 & km 21.30) for improvement of sharp turning & narrow road bench of NH-10 (old NH-31A) including provision of Thrie Metal Beam Crash Barrier from km 18.00 to km 35.00 of NH-10 (old NH-31A) under NH Division-IX in the District of Kalimpong under Road Safety Annual Plan 2021-22 (Job No.NH-10(Old NH-31A)/WB/RSCE/2021-22/28)	31-03-2022	10.51	11.33	Kalimpong	Completed
14	Reconstruction and widening of 08 nos. narrow culvert at km 22.445, km 22.450, km 22.840, km 27.565, km 29.000 (half portion), km 29.500, km	04-01-2023	13.49	4.52	Darjeeling	Ongoing

	30.650, km 38.290 & spot improvement from km 22.397 to km 22.442, km 22.445 to km 22.450, km 22.453 to km 22.493, km 26.855 to km 26.935, km 27.125 to km 27.175, km 27.492 to km 27.562, km 27.565 to km 27.710, km 29.487 to km 29.502, km 29.506 to km 29.513, km 32.710 to km 32.750, km 32.885 to km 32.910, km 38.185 to km 38.285, km 38.290 to km 38.330 & repair of old parapets, construction of new parapet, road signage such as Median Marker, Road Marking etc. in selected stretches from km 20.00 to km 40.00 of NH-110 (Old NH-55) in the district of Darjeeling under Annual Plan 2022-23					
15	Balance Work of Strengthening of road stretches along with provision for retaining walls, Breast walls & hill side drains from km 0.00 to km 4.40 & km 14.00 to km 28.00 of NH-10 (old NH-31A) in Darjeeling district in the state of West Bengal in EPC mode [Job No. 10/WB/2022-23/496]	15-09-2022	14.79	14.93	Darjeeling	Completed
16	Tender based estimate for Restoration work for distressed span of Balason Bridge at km 569.600 of NH-31 (new NH-10) in Darjeeling district in the State of West Bengal on Item rate mode under Annual Plan 2022-23 [Job No. 10/WB/2022-23/499]	26-09-2022	2.1	2.05	Darjeeling	Completed
17	Rehabilitation work of Sukhahjhora Bridge over river Sukhahjhora at km 623.830 on NH-17 (old NH-31) under NH Division IX in the district of Jalpaiguri, West Bengal during the year 2022-2023 on item rate mode using SBD. [(Job No.NH-17/WB/2022-23/501)]	28-12-2022	0.91	0.9	Jalpaiguri	Completed
18	Improvement of Spots from km 8.400 to km 8.480, km 16.225 to km 16.350 & km 16.370 to km 16.510 & widening of culvert at km 16.318 and km 16.470 respectively in between km 0 to km 20 of NH-110 (Old NH-55) in the District of Darjeeling under Annual Plan 2022-23 on item rate mode	02-02-2023	4.87	2.8	Darjeeling	Completed

	using SBD (Job No.110/KOL/2022-23/508)					
19	Widening of 2 culverts at 9.09 and 9.12 km & Replacement of damaged drops and guides of culverts at km 2.36, km 3.37, km 3.65, km 4.38, km 7.95, km 10.50, km 10.90, km 11.24, km 14.57, km 17.20, km 18.21 & improvement of spot from km 9.035 to 9.200 respectively in between km 0 to km 20 in the District of Darjeeling under Annual Plan 2022- 23 on item rate mode using SBD(JobNo.-110/KOL/2022-23/507)	02-02-2023	4.75	4.89	Darjeeling	Completed
20	Reconstruction of culvert at km 9.50 and Widening of 2 nos. narrow culvert at km 8.30 & km 13.52 respectively & spot improvement from km 8.266 to km 8.289 & km 8.299 to km 8.372, km 9.443 to km 9.523 & km 13.462 to km 13.662 respectively from km 0.00 to km 20.00 of NH-110 (Old NH-55) in the District of Darjeeling under Annual Plan 2022-23 (JobNo.-110/KOL/2022-23/506)	02-02-2023	4.7	4.91	Darjeeling	Completed
21	Repair of old parapets, construction of new parapets, road signage , Median Marker, road marking, etc within km 0.00 to 20.00 Km of N.H.55 (except the chainages between Km 8.266 to Km 8.286 & Km 8.284 to Km 8.372 , Km 8.400 to Km 8.480, Km 9.035 to Km 9.200 , Km 9.443 to Km 9.523, Km 13.462 to Km 13.562, Km 16.225 to Km 16.350, Km 16.370 to Km 16.510 & Permanent Restoration of damaged road bench at km 60.180 of NH-110 (Old NH-55) in the District of Darjeeling under Annual Plan 2022-23 on item rate mode using SBD (JobNo.-110/KOL/2022-23/505)	02-02-2023	1.81	1.75	Darjeeling	Completed
22	Restoration works at valley side rain damaged Road Bench at km 22.90, km 22.95 , km 23.10 & km 23.70 of NH-10 for the Year 2022-23, under National Highway Division No IX in the District of Kalimpong on item rate mode using SBD(Job No.10/KOL/2022-23/509)	06-02-2023	2.38	2.33	Kalimpong	Completed

23	Improvement of the stretch from km 597.00 to km 598.00 of NH-31 by providing Mastic Asphalt wearing course, Construction of New Five Numbers of Culverts including valley / hill side protective work & Restoration of rain damaged embankment by Construction of guard wall at km 598.900 under NH Division No-IX in the District of Kalimpong in the State of West Bengal during the year 2022-23 in EPC Mode(Job No.17/WB/2022-23/ 513)	28-02-2023	7.7	7.76	Kalimpong	Completed
24	Repair/ Rehabilitation of 6 (Six) number Bridges i.e Leesh bridge, Gheesh bridge , Chell bridge, Mal bridge, Newra bridge , New Zarda bridge at km 607.151, km 611.920, km 614.775, km 628.720, km 630.895 & km 672.830 respectively on NH-17 (Old NH-31) under NH Division-IX in the district of Jalpaiguri West Bengal during the year 2022-2023.(Job No. 17/WB/2022-23/ 516)	27-03-2023	12.96	12.05	Jalpaiguri	Completed
25	Widening Carriageway width along with construction of footpath from km 69.00 to km 71.40 , Permanent Restoration of depressed road bench at km 60.480 and Restoration of Valley side protection wall at km 60.950 in between km 60 to km 61 & Repair & Rehabilitation of Panchanai bridge at km 75.030 of NH-110 (Old NH-55)in the district of Darjeeling West Bengal during the year 2022-2023 (Job No.110/WB/2022-23/ 521)	31-03-2023	18.45	18.55	Darjeeling	Completed
26	Repair and Rehabilitation of Coronation Bridge over Teesta river at km 595.200 on NH-31 (New NH-17) under NH Division-IX, Siliguri in the district of Darjeeling West Bengal during the year 2022-2023 on item rate mode using SBD. [Job No. NH-31(New NH-17)/WB/2022-23/RSCE-04]	24-08-2022	4.09	4.82	Darjeeling	Completed

27	Road safety works in different stretches from (km 35.545 to km 36.20 , km 38.97 to km 39.22 , km 42.01 to km 42.32 & km 44.78 to km 45.04) for improvement of sharp turning & narrow road bench and construction of Over Head Gantry signs at 51.3 km of NH-10 (old NH-31A) under NH Division-IX in the District of Kalimpong in the State of West Bengal under Road Safety Annual Plan 2022-23 [Job No. NH-10/WB/2022-23/RSCE-08]	19-10-2022	9.46	9.43	Kalimpong	Completed
28	Widening of Culvert at 0.90 Km and 22.50 Km of N.H-10 under N.H. Division No IX in the District of Darjeeling and Kalimpong in the state of West Bengal during the year 2022-2023 on item rate mode using SBD [Job No. NH-10/WB/2022-23/RSCE-09]	24-11-2022	2.57	0.89	Darjeeling & Kalimpong	Completed
29	Road Safety Works in km 40 to km 77 of NH-110 (Old NH-55) by (i) Re-construction and widening of narrow culvert nos. 65/3(Old No- 21), 64/6(Old No-27) & 59/2(Old No-63) at km 64.820, km 63.627, km 58.935 respectively & other allied protection works between km64.650 to km 64.950 in vicinity of CD no.65/3, km 63.560 to km 63.730 in vicinity of CD no. 64/6, km 58.915 to km 58.955 in vicinityof CD no. 59/2 respectively in between km 58.00 to km 64.00 . (ii) Re-construction and widening of narrow culvert nos. 64/4 (Old No-29),62/1(Old No-50), 61/6(Old No-51) and 52/2(Old No-98) at km 63.300, km 61.008, km 60.925, km 51.494 respectively & other allied protection works between km 63.170 to km 63.385 in vicinity of CD no.64/4, km 60.870 to km 61.070 in vicinity of CD nos. 62/1 &61/6 in between km 51.00 to km 63.00. (iii) Replacement of Damaged drops and guides of 10 culvert Nos. 64/7 (Old no-26),63/5 (Old no-36),63/4 (Old no-37),62/5 (Old no-46),62/3 (Old no-48),61/4 (Old no-53),60/6 (Old no-59),60/4 (Old no-61),54/3 (Old no-91) and	24-11-2022	12.8	12.98	Darjeeling	Completed

	45/6 (Old no-137) at km 63.00, km 62.561, km 62.462, km 61.422, km 61.271, km 60.531, km 59.791, km 59.425, km 53.555 and km 44.413 in the District of Darjeeling under Road Safety Annual Plan 2022-23 – reg. (Job No.NH-110/KOL/2022-23/RSCE-10)					
30	Road Safety work in between km 40 to km 77 of NH-110 (Old NH-55) by(i) Improvement of road geometrics by widening road width locally at km 51.508 to km 51.682 on NH-110 (Old NH-55). (ii) Road Widening at km 47.300 to km 47.420 under Improvement of road geometrics by widening road width locally at km 58.700 to km 58.830, km 55.790 to km 55.846 & km 47.300 to km 47.420 on NH-110 (Old NH-55). (iii) Road Widening at km 61.420 to km 61.500 under "Improvement of road geometrics by widening road width locally at km 64.475 to km 64.675, km 62.960 to km 63.240 & km 61.420 to km 61.500 on NH-110 (Old NH-55) respectively in between km 61.00 to km 64.00 - sanction [Job-NH-110/Kol/2022-23/RSCE-11]	30-11-2022	14.65	14.95	Darjeeling	Completed
31	Improvement of Spots (Including widening of culvert, drops & guide) from km 4.390 to km 4.585, km 5.328 to km 5.430, km 8.520 to km 9.075 (At 02 nos. of locations), km 9.335 to km 9.520 and km 12.060 to 12.235 on NH-110 (Old NH-55) in between km 0.00 to km 20.00 of NH-110 under NH Division-IX in the District of Darjeeling, West Bengal [Job No. NH-110 (Old NH-55)/West Bengal/2023-24/RSEC-15]	01-03-2024	15.02	0	Darjeeling	Ongoing
32	Slope Stabilization Scheme at location of landslide at km 52.240 km of NH-110 at Tindharia, West Bengal & Permanent Restoration of damaged Road under NH Division-IX in the district of Darjeeling, West Bengal during the year 2022-23.	22-03-2024	24.52	7.18	Darjeeling	Ongoing

33	Improvement of Spots from 21.710 km to 21.838 km (including reconstruction & culvert widening), 21.921 km to 22.000 km (including drop & guides), 23.760 km to 23.800 km, 26.597 km to 26.705 km (including drop & Guides), 28.270 km to 28.340 km, 35.878 km to 35.980 km, 36.025 km to 36.135 km, 36.245 km to 36.400 km (including reconstruction & culvert widening) on NH-110 (old NH-55) in between km 20.00 to km 40.00 of Nh-110 (old NH-55) under NH Division No.-IX in the dist. Of Darjeeling.	06-03-2024	14.48	4.77	Darjeeling	Ongoing
34	Slope protection and landslide mitigation at 4 vulnerable locations (km 1.950 to Km 2.100, km 11.100 to 11.450, km 22.435 to km 22.485 and km 22.610 to km 22.680) within Sevoke-Rangpo section of NH-10 (old NH-31A) in Darjeeling & Kalimpong district in the State of West Bengal on EPC mode (Job No 533)	05-02-2024	152.27	0	Kalimpong	Ongoing
35	Slope Protection and Landslide Mitigation at 2 Vulnerable locations viz. Km 23.200 to 23.960, Km 26.530 to Km 26.580 within Sevoke-Rangpo section of NH-10 (old NH-31A) in Kalimpong district in the State of West Bengal on EPC mode (Job No .526)	25-09-2023	68.49	0	Kalimpong	Ongoing
36	Balance work of Falakata – Salsalabari section of NH-31D (PKG-2A).	14-11-2023	2040.59	1503.43	Alipurduar & Cooch Behar	Ongoing
37	Specialized Slope Protection Bagrakot-Kafer (Km 25.600) to (Km 26.100), Package-IV(C)	31-03-2025	86.66	0	Kalimpong	Sanctioned
38	Lava More (Km 61.100) to Pedong Bypass (Km 79.700), Package VA(i)	31-03-2025	522.35	0	Kalimpong	Sanctioned
39	Deposit Work (IRCON)	25-11-2024	11.22	0	Kalimpong	Sanctioned
40	Improvement of Spots including reconstruction and widening of Culverts in between Ch. km 40.000 to km 65.000 of NH-55 (New NH-110) under NH Division – IX (I) in the District of Darjeeling, West Bengal in the FY	23-12-2024	32.35	0	Darjeeling	Ongoing

	2024-25					
41	PBMC work from Chainage 0.000 kmp to 34.000 kmp of NH-55 (New NH-110) under NH Division-IX in the district of Darjeeling during the year 2024-25.	24-01-2025	62.40	0	Darjeeling	Ongoing
42	Rehabilitation of land slide location along with slope protection and drainage improvement at Paglajhora on NH-55 (km 43.500 to km 43.950) in Phase-I in Darjeeling District of West Bengal-Balance Work.	06-02-2025	32.6	0	Darjeeling	Sanctioned
43	Valley side protection works from km. 25.80 to km 26.65, km 26.75 to km 27.20 & km 27.41 to km 27.48 to restore damages by flash flood in 2023 of NH-10 in the District of Kalimpong during the year 2024-25 on EPC mode (Job No 548)	04-06-2024	49.22	0	Kalimpong	Sanctioned
44	Widening of Valley side at 3 locations viz. Km 20.900, Km 35.500 and Km 36.700 and culvert at 13 locations viz. Km 17.600, Km 17.800, Km 18.300, Km 20.200, Km 21.500, Km 21.650, Km 21.850, Km 32.800, Km 33.100, Km 38.300, Km 40.300, Km 43.700, Km 47.300 (Job No 547)	04-06-2024	75.85	0	Kalimpong	Sanctioned
45	Slope Protection and Landslide Mitigation at 3 Vulnerable Locations (km 6.50 to km 6.705 km, 7.17 to km 7.25, and km 22.80 to km 22.95) within Sevoke Rangpo Section of NH-10 (old NH 31A) in the district of Kalimpong in West Bengal during FY 2024-25 (Job No 32)	27-03-2025	57.21	0	Kalimpong	Sanctioned
46	Re-sectioning from Km 0.00 to Km 0.500, strengthening from km 0.00 to km 8.20 and km 15.00 to km 15.50 and Widening and Strengthening from km 8.20 to km 15.00 of NH-327 (Old NH-31C) in the district of Darjeeling	03-12-2024	49.96	10.52	Darjeeling	Ongoing

	under NH Division No. IX, P.W.(Roads) Directorate, West Bengal (Job No. 327/WB/2024-25/554)					
47	Replacement of Six numbers existing narrow/poor Minor Bridge/Culvert by suitable Waterways Structure with provision of Temporary diversion (At Three Locations) and raising of embankment (From km 611.400 to km 611.820) in between km 610.00 to km 626.00 of NH-31(Old)/NH-17(New) in the District of Jalpaiguri in West Bengal during 2024-25 Job Number (17/WB/2024-25/566)	29-03-2025	16.12	0	Jalpaiguri	Ongoing
48	Dhupguri- Falakata section of NH-31D (PKG-2B)	01.10.2024	1606.14	161.84	Jalpaiguri & Alipurduar & Cooch Behar	Awarded
49	Descoped portion of Binnaguri Bypass of NH-31D	12.03.2025	305.17	0	Jalpaiguri	Ongoing
50	Strengthening and carpetting work from Km 0.000 to Km 26.000 of NH-10 during the current financial year under M&R head	17-11-2025	82.06	0	Kalimpong	Sanctioned
51	Strengthening and carpetting work from Km 26.0 to Km 52.10 of NH-10 during the current financial year under M&R head	17-11-2025	78.67	0	Kalimpong	Sanctioned
52	Reconstruction of Distressed Minor Bridge over Dhari Jhora (Km 617.945) of NH-31(New NH-17) under NH Division IX (PWRD) in the district of Jalpaiguri West Bengal . Job No.(17/WB/2025-26/568)	6-05-2025	19.29	0	Jalpaiguri	Ongoing

DEVELOPMENT AND MAINTENANCE OF NATIONAL HIGHWAYS

724. SHRI ANUP SANJAY DHOTRE:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the current length of National Highways (NHs) constructed and under construction;
- (b) the manner in which the Government is ensuring the timely completion of highway projects;
- (c) the measures taken to improve road safety on NHs;
- (d) the manner in which technology is being integrated for better traffic management; and
- (e) the initiatives being taken to improve connectivity in remote and border areas?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): Total length of National Highways (NHs) constructed during current financial year 2025-26 is about 4073 km till November,2025. A total length of about 13,900 km is currently under construction.

(b): In order to ensure timely completion of NH projects, the Government has undertaken various initiatives. These include streamlining and expediting land acquisition using “Bhoomirashi” portal and GIS-based Land Acquisition Plan, revamping “Parivesh” Portal through Ministry of Environment, Forest and Climate Change, to facilitate faster forest and environmental clearances, enabling online approval of General Arrangement of Drawings (GAD) of Road Over Bridge/Road Under Bridge (ROB/RUB) from the Railways, and leveraging the mechanism of review and resolution of bottlenecks / hindrances in ongoing projects, in active collaboration with the State Governments and other

stakeholders. Government has also launched a web portal for Railway related clearances with defined timelines for various approvals.

The Government has put in place a strong framework using multiple mechanisms for monitoring project progress and contractor inefficiencies. Regular review meetings are conducted at various levels with stakeholders to assess project progress, and critical projects, such as those delayed by more than three years or pending for award / appointment.

Many State Governments conduct coordination meetings led by the Chief Secretary to resolve issues affecting project execution. Projects where issues remain unresolved are escalated for further review through the Project Monitoring Group and through “PRAGATI”.

(c): All NHs works are carried out as per standards, guidelines, manual, code of practice of Indian Roads Congress as well as specifications for Road and Bridge Works. Indian Road Congress (IRC) Guidelines have been issued for regular safety audit of all NHs at design, construction, pre-opening stage of NH projects as well as on existing NHs for ensuring road safety.

Rectification of black spots is a continuous process and temporary measures are taken on immediate basis. Out of total 13,795 blackspots identified on National Highways (NHs) in the country, short-term rectification has been completed on 11,866 black spots. Long-term rectification measures, as recommended by road safety audit reports, are implemented only at locations deemed necessary. Accordingly, long-term measures have been completed at 5,324 black spots, while 3,719 black spots have been assessed as not requiring

such long-term interventions.

Long term rectification works includes improvement of road geometrics, junction improvements, spot widening of carriageway, construction of underpasses/overpasses, etc. which involve pre-construction activities such as land acquisition, forest clearance & utility shifting which takes significant time. Electronic Detailed Accident Report System has been launched through which accident spots on NHs are noticed immediately. Accordingly such spots are visited immediately by field officers and appropriate short term measures are taken.

In order to reduce the fatality of accident victims, Government has planned pan India launch of the Scheme for Cashless Treatment of Road Accident Victims, as per the legal mandate of Section 162 of Motor Vehicles Act, 1988. The Scheme is aimed at strengthening the emergency care ecosystem to provide timely treatment to road accident victims and prevent loss of precious lives. The Scheme for Cashless Treatment of Road Accident Victims is presently implemented on pilot basis across 6 States / UTs, namely, Chandigarh, Assam, Punjab, Uttarakhand, Haryana and Puducherry for acclimatization of field officials.

- i. Further, Government has formulated a multi-pronged strategy to address the issue of road safety based on Education, Engineering (both of roads and vehicles), Enforcement and Emergency Care. Details of various initiatives taken to address road safety issues are at **Statement**.

(d): Technology is being increasingly integrated into road traffic management to

improve safety, efficiency, and real-time monitoring. In order to strengthen the enforcement of traffic rules for ensuring traffic management in the country, the Government brings amendments in the Motor Vehicles Act from time to time. In accordance with the provisions of the Motor Vehicles (Amendment) Act, 2019, Government published rules in August 2021 for Electronic Monitoring and Enforcement of Road Safety at high-risk and high-density corridors on National Highways, State Highways and at critical junctions in cities having a population of more than one million in the country. Enforcement of these rules comes under the purview of the State / Union Territory (UT) Governments.

Additionally, The Government has taken up installation of Region-wise implementation Advanced Traffic Management System (ATMS) for National roll out in Four lane and above NHs in phased manner. ATMS has provisions for various electronic enforcement devices, including AI based Video Incident Detection, for surveillance of the highway stretches, which help in speedy identification of incidents (including traffic violations) on the highway stretches and effectively monitor the highways, thereby improving incident response time and road safety. Five ATMS projects on pilot basis have been taken up by the Government on key high density highway corridors.

(e): The development and maintenance of NHs is a continuous process and works on all NHs, including development / capacity augmentation works on NHs inter-alia including providing connectivity to remote and border areas, are taken up based on traffic density, connectivity requirement, condition of the road, inter-se priority and synergy with PM Gati Shakti National Master Plan (NMP). At

present, 1,208 NHs projects in about 28,000 km costing about ₹7.70 Lakh Crore are under construction in the country. This also includes development works in 4,522 km in border areas. Additionally, the Government has also taken up development of network of ropeways for improvement of first and last mile connectivity, accessibility, public convenience in remote areas.

STATEMENT

Details of various initiatives taken by MoRTH to address road safety issues: -

(A) Education:

- i. Administers Road Safety Advocacy Scheme to provide financial assistance to various agencies for raising awareness about road safety and for administering road safety programs.
- ii. Observance of National Road Safety Month every year for spreading awareness and strengthening road safety.
- iii. Administers a scheme for setting up of Institutes of Driving Training & Research (IDTRs), Regional Driving Training Centres (RDTCs) and Driving Training Centres (DTCs) at State/District level across the country.

(B) Engineering:

B.1. Road Engineering:

- i. Road Safety Audit (RSA) of all National Highways (NHs) has been made mandatory through third party auditors/ experts at all stages i.e. design, construction, operation and maintenance etc.
- ii. High priority is accorded to identification and rectification of black spots /accident

spots on NHs.

- iii. Road Safety Officer (RSO) has been designated at each Regional Office of road owning agencies to look after RSA and other road safety related works.
- iv. Administers the electronic Detailed Accident Report (e-DAR) Project to establish a central repository for reporting, management and analysis of road accidents data across the Country.
- v. Issued guidelines for the provision of signages on Expressways and National Highways to offer improved visibility and intuitive guidance to the drivers.
- vi. Provisions have been made in the Motor Vehicles Act, 1988 for failure to comply with standards for the road design, construction and maintenance, as prescribed by the Central Government from time to time.

B.2 Vehicle Engineering:

Various initiatives to make vehicles safer, including the following:-

- i. Mandatory provision of an airbag for the passenger seated on the front seat of a vehicle, next to the driver.
- ii. Prescribed norms related to safety measures for children below four years of age, riding or being carried on a motor cycle. It also specifies use of a safety harness, crash helmet and restricts speed to 40kmph.
- iii. Mandatory provisions for fitment of following listed safety technologies: -

For M1 category vehicles:

- a. Seat Belt Reminder (SBR) for driver and co-driver.
- b. Manual Override for central locking system
- c. Over speed warning system.

For all M and N category vehicles:

- a. Reverse Parking Alert System
- iv. Mandated Anti-Lock Braking System (ABS) for certain classes of L [Motor vehicle with less than four wheels and includes a Quadricycle], M [Motor vehicles with at least four wheels used for carrying passengers] and N [Motor vehicles with at least four wheels used for carrying goods which may also carry persons in addition to goods, subject to conditions stipulated in BIS standards] categories.
- v. Mandated speed limiting function/speed limiting device in all transport vehicles, except for two wheelers, three wheelers, quadricycles, fire tenders, ambulances and police vehicles.
- vi. Published the rules for recognition, regulation and control of Automated Testing Stations, which define the procedure for fitness testing of vehicles through automated equipment and the procedure for grant of fitness certificate by ATSS. The rules have been further amended on 31.10.2022 and 14.03.2024.
- vii. Formulated the Vehicle Scrapping Policy based on incentives/dis-incentives and for creating an ecosystem to phase out old, unfit and polluting vehicles.
- viii. A Scheme to set up one model Inspection & Certification Centre in each State/UT with Central assistance for testing the fitness of vehicles through an automated system.
- ix. Published rules regarding the Bharat New Car Assessment Program (BNCAP) to introduce the concept of safety rating of passenger cars and empower consumers to take informed decisions.

- x. Published rules regarding prescribed level playing field in the area of manufacturing of buses by Original Equipment Manufacturers (OEMs) and Bus Body Builders.
- xi. Mandated vehicles, manufactured on or after 1st October, 2025, shall be fitted with an air-conditioning system for the cabin of vehicles of N2 (goods vehicle with gross vehicle weight exceeding 3.5 tonnes but not exceeding 12.0 tonnes) and N3 (goods vehicle with gross vehicle weight exceeding 12.0 tonnes) category.
- xii. Published rules for revision of standards for Safety Belt, Restraint Systems and Safety Belt Reminder to provide provisions for applicability of revised standards for safety belt assemblies, safety belt anchorages and the installation of Safety Belts and Restraint Systems, in Motor vehicles of category M, N and L7 w.e.f. 01st April, 2025. Further, the vehicles of category M1, manufactured on and after the 1st April 2025, shall meet the requirement of safety belt reminder for all front facing rear seats as per AIS-145-2018.

(C) Enforcement:

- i. The Motor Vehicles (Amendment) Act, 2019 as stands implemented provides for strict penalties for ensuring compliance and enhancing deterrence for violation of traffic rules and strict enforcement through use of technology.
- ii. The Rules for Electronic Monitoring and Enforcement of Road Safety specify the detailed provisions for placement of electronic enforcement devices on high risk & high density corridors on National Highways, State Highways and critical junctions in cities having a population of more than one million in India and cities

under National Clean Air Programme (NCAP).

- iii. On 10th June, 2024, has issued an advisory to all the States and Union territories on technological interventions for ensuring compliance with Motor Vehicle Act, 1988.

(D) Emergency Care:

- i. Published rules for the protection of Good Samaritan, who in good faith, voluntarily and without expectation of any reward or compensation renders emergency medical or non-medical care or assistance at the scene of an accident to the victim or transports such victim to the hospital.
- ii. Enhanced compensation of victims of Hit and Run motor accidents (from Rs.12,500 to Rs.50,000 for grievous hurt and from Rs.25,000 to Rs.2,00,000 for death).
- iii. The National Highways Authority of India (NHAI) has made provisions for ambulances with paramedical staff/Emergency Medical Technician/Nurse at toll plazas on the completed corridor of National Highways.

DESIGN CLINIC SCHEME

725. SHRI KARAN BHUSHAN SINGH:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the number of industry clusters identified under the Design Clinic Scheme in Uttar Pradesh, district-wise;
- (b) the number of workshops with their time duration, conducted in the industry

clusters for design study during the last three years in Uttar Pradesh, district-wise; and

(c) the amount of funds utilised for financial assistance extended to a group of up to three Micro, Small and Medium Enterprises (MSME) applicants with reimbursement of initial design work and a group of four or more MSME applicants with reimbursement of initial design work and the funding assistance to final year student projects done for the MSME during the last three financial years in Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): Ministry of Micro, Small and Medium Enterprises runs a scheme i.e. MSME Innovative Scheme launched on 10.03.2022, under which Design is one of the component. The objective of the scheme is to help MSMEs on design and development of products and services. The scheme is implemented all over the country through implementing agencies like Indian Institute of Science (IISc), Bengaluru, Indian Institute of Technology (IITs) (Kanpur, Indore, BHU, Roorkee, Ropar, Mandi), NITs (Tiruchirappalli, Warangal, Silchar, Arunachal Pradesh, Jaipur, Allahabad, J&K, Bhopal, Nagpur, Calicut, Kurukshetra, Surathkal, Raipur). MSMEs are availing the design support through the technical guidance and assistance of implementing agency.

No cluster wise implementation is carried out under the scheme. However, MSMEs in the cluster can also directly avail the benefit under this scheme. As

on date, the details of awareness programme and no of MSMEs participated during the last 3 years are as follows :-

S. No.	District	No. of Awareness Programmes	No. of MSME participated
1	Gautam Budha Nagar	6	173
2	Kanpur	6	175
3	Ghaziabad	1	29
4	Varanasi	2	63

(c): The details of progress as on date since the launch of the scheme is as below:

Year	No. of Design Projects- All India	No. of Design Projects- Uttar Pradesh	Number of Student Projects All India	Number of Student Projects- Uttar Pradesh	Amount Approved (Gol) (in Cr.)
2022-23	24	4	1	0	5.36
2023-24	23	6	2	1	4.20
2024-25	22	5	Nil	Nil	4.87

PENALTY TO VEHICLE WITHOUT PUC CERTIFICATES

726. SHRIMATI MALA ROY:

SHRI YUSUF PATHAN:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the number of vehicles penalised for lack of pollution under control certificates in the country during the last five years and the amount of penalties collected therefrom, State-wise;

(b) the number of Government vehicles found without valid Pollution Under Control (PUC) certificates since 2014, year-wise and Ministry-wise; and

(c) the amount of fines collected from the said penalties since 2014, State-wise, Ministry-wise and year-wise?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): the details of number of vehicles penalised for lack of pollution under control certificates in the country during the last five years and the amount of penalties collected therefrom, State-wise are as under:

State	Year	No of vehicles penalised	Amount of Penalties collected (Rs.)
Andaman & Nicobar Islands	2024	50	97000
Andaman & Nicobar Islands	2025	4989	3014500

Arunachal Pradesh	2024	24	55500
Arunachal Pradesh	2025	38	20000
Assam	2021	537	7080200
Assam	2022	2410	17213900
Assam	2023	3558	14685925
Assam	2024	3235	7494625
Assam	2025	3064	4741775
Delhi	2021	121146	131660418
Delhi	2022	164380	191460278
Delhi	2023	231966	233955884
Delhi	2024	598131	180681310
Delhi	2025	786126	42314974
Gujarat	2021	1	0
Gujarat	2024	1	0
Haryana	2021	2065	57223200
Haryana	2022	1219	52909700
Haryana	2023	1000	39745550
Haryana	2024	7284	58359240
Haryana	2025	3664	70425050
Jharkhand	2021	2321	3030550
Jharkhand	2022	18053	26040160
Jharkhand	2023	35188	62788422

Jharkhand	2024	35655	40809254
Jharkhand	2025	40732	30800618
Jammu & Kashmir	2021	98	83000
Jammu & Kashmir	2022	527	231700
Jammu & Kashmir	2023	747	487550
Jammu & Kashmir	2024	4715	3942740
Jammu & Kashmir	2025	7520	4764750
Kerala	2021	123211	32655550
Kerala	2022	545785	140787655
Kerala	2023	780265	188318604
Kerala	2024	399562	98131776
Kerala	2025	379456	83504366
Maharashtra	2022	31	14500
Maharashtra	2023	336	96100
Maharashtra	2024	808	161950
Maharashtra	2025	628	140700
Punjab	2021	824	3811600
Punjab	2022	202	575700
Punjab	2023	198	680500
Punjab	2024	4786	47122300
Punjab	2025	16305	84160801
Rajasthan	2021	52819	243498629

Rajasthan	2022	47892	169261904
Rajasthan	2023	28437	200225523
Rajasthan	2024	59521	178986755
Rajasthan	2025	528966	227387839
Sikkim	2021	1	76100
Sikkim	2022	6	73600
Sikkim	2023	6	10600
Sikkim	2024	35	59500
Sikkim	2025	37	10000
Tamil Nadu	2021	54	73200
Tamil Nadu	2022	921	1339500
Tamil Nadu	2023	6684	11210500
Tamil Nadu	2024	12183	18638100
Tamil Nadu	2025	13659	20296100
Uttarakhand	2021	20	93000
Uttarakhand	2022	6	25100
Uttarakhand	2023	4	37000
Uttarakhand	2024	51	83600
Uttarakhand	2025	296	128700
Uttar Pradesh	2021	53828	32308312
Uttar Pradesh	2022	62778	35605490
Uttar Pradesh	2023	108847	44448295

Uttar Pradesh	2024	126742	29356667
Uttar Pradesh	2025	162681	28869314
West Bengal	2021	14	7000
West Bengal	2022	9118	10789500
West Bengal	2023	27742	26673240
West Bengal	2024	43108	26368620
West Bengal	2025	61727	22990430
Total		5741024	3295211993

(b): The details of number of Government vehicles found without valid Pollution

Under Control (PUC) certificates, year-wise is as under:

Year	Number of government vehicles
2018	1
2019	36
2020	17
2021	26
2022	34
2023	34
2024	66
2025	105
Grand Total	319

(c): the amount of fines collected from the said penalties, State-wise and year-wise as under:

State	Year	Amount of fines collected (Rs.)
Assam	2025	0
Delhi	2019	66800
Delhi	2020	4000
Delhi	2021	5000
Delhi	2022	46000
Delhi	2023	0
Delhi	2024	21000
Delhi	2025	0
Haryana	2023	21000
Haryana	2025	0
Jharkhand	2022	0
Jharkhand	2024	0
Jammu & Kashmir	2024	1000
Kerala	2022	2000
Kerala	2023	2000
Kerala	2024	1500
Punjab	2018	3100
Punjab	2019	1700
Punjab	2025	19000

Rajasthan	2020	4000
Rajasthan	2021	2000
Rajasthan	2022	2000
Rajasthan	2023	17500
Rajasthan	2024	11400
Rajasthan	2025	4000
Tamil Nadu	2024	4000
Uttar Pradesh	2021	2000
Uttar Pradesh	2022	1500
Uttar Pradesh	2023	0
Uttar Pradesh	2024	500
Uttar Pradesh	2025	0
West Bengal	2022	0
West Bengal	2023	0
West Bengal	2024	0
West Bengal	2025	6000
Total		249000

STATUS OF EMRSs

727. SHRI JAGADISH CHANDRA BARMA BASUNIA:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) the amount of funds sanctioned, allocated and utilised under Eklavya Model Residential School (EMRS) since the inception of the scheme, State-wise/Union Territory-wise and year-wise;

(b) the faculty and non-faculty vacancies in EMRS as of 1 November 2025, category-wise and State-wise;

(c) the number of faculty and non-faculty positions sanctioned in EMRS, category-wise and State-wise;

(d) the number of EMRS with no faculty, less than 10 faculty members and less than 20 faculty members, category-wise; and

(e) the number of students who have dropped out of EMRS since the inception of the scheme, year-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): Details of funds Sanctioned and released under the scheme of EMRS over the years are as under:

Rs. in Crore

Sr. No.	Financial Year	Funds Allocated (RE)	Actual Expenditure
1	2019-20	-	-
2	2020-21	1,200.00	936.28
3	2021-22	1,153.00	1,322.78
4	2022-23	1,999.90	2,014.95

5	2023-24	2,471.81	2,446,24
6	2024-25	4,748.92	4,713,21
7	2025-26 (Proposed)	5,326.98	2,421.06

The State-wise/Union Territory-wise and year-wise funds released for the establishment and operation of EMRS since inception till 29.11.2025 are given at **Statement-I**.

(b) to (d): 31 teaching posts and 21 non-teaching posts are sanctioned per EMRS for EMRSs with classes upto class 12th having a full strength of 480 students. NESTS carried out its first drive for direct recruitment of 10391 posts through ESSE-2023 and selected teaching and non-teaching staff have been posted in various EMRSs. In addition to the direct recruitment, NESTS also has advised State Governments to depute staff on deputation. Further, directions have been issued to State EMRS Societies to engage guest teachers against vacancies, and non-teaching staff on outsourcing basis/local engagement, so that academic activities are not hampered.

(e): The State/UT-wise details of dropout rates of students for the last five years are given at **Statement-II**.

STATEMENT-I

**STATE-WISE/UNION TERRITORY-WISE AND YEARWISE FUNDS
RELEASED FOR THE ESTABLISHMENT AND OPERATION OF EMRS
SINCE INCEPTION TILL 29.11.2025**

Rs. In Lakhs

S. No.	Name of the State/UT	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	2025.26
1	Andhra Pradesh	-	6,199.12	14,591.28	12,600.57	10,795.05	23,663.34	16,873.23
2	Arunachal Pradesh (NE)	-	200.24	119.54	1,010.87	693.91	2,004.18	3,928.29
3	Assam (NE)	-	750.00	1,800.00	1,433.65	2,732.67	10,654.29	6,234.79
4	Bihar	-	10.00	-	-	8.95	34.12	974.15
5	Chhattisgarh	-	6,968.12	13,259.66	19,435.93	15,888.89	87,116.18	29,353.98
6	Dadra & Nagar Haveli	-	95.70	252.55	568.22	163.45	335.72	297.16
7	Delhi						5,170.84	93.76
7	Gujarat	-	4,755.86	1,060.00	10,088.95	15,667.55	27,426.87	13,309.56
8	Himachal Pradesh	-	255.06	599.11	483.18	829.76	1,573.21	900.10
9	Jammu & Kashmir	-	-	392.40	1,200.00	891.40	824.01	859.91

10	Jharkhand	-	2,205.73	11,309.20	23,562.27	23,915.13	64,433.10	39,083.12
11	Karnataka	-	2,495.83	3,672.86	1,768.84	2,677.67	7,931.85	2,557.52
12	Kerala	-	-	229.56	1,515.66	249.00	1,252.21	1,375.54
13	Ladakh	-	-	10.00	450.00	800.00	17.41	400.00
14	Madhya Pradesh	-	14,459.36	3,560.00	31,817.79	13,157.19	37,322.68	21,569.51
15	Maharashtra	-	2,787.16	4,393.74	12,919.16	8,525.91	30,480.89	14,063.89
16	Manipur (NE)	-	1,268.00	398.08	2,369.98	3,044.92	2,408.14	10,268.77
17	Meghalaya (NE)	-	1,123.45	1,100.00	800.00	21,014.66	31,442.72	5,714.37
18	Mizoram (NE)	-	3,283.73	6,085.41	2,094.54	1,242.52	14,602.86	3,350.92
19	Nagaland (NE)	-	5,885.51	9,481.60	557.71	18,377.12	698.27	511.65
20	Odisha	-	6,174.27	10,648.82	28,164.31	48,934.80	64,195.55	32,546.55
21	Rajasthan	-	12,944.17	18,214.71	19,463.30	13,687.79	14,316.06	9,540.99
22	Sikkim (NE)	-	800.33	1,037.88	1,047.35	1,118.83	1,058.36	1,146.47
23	Tamil Nadu	-	1,225.14	1,190.62	1,098.78	1,099.80	1,738.95	1,661.45
24	Telangana	-	9,517.30	19,695.52	12,794.53	14,276.17	16,804.36	11,336.27

25	Tripura (NE)	-	6,064.89	5,715.44	6,435.19	6,670.35	11,718.41	10,019.18
26	Uttar Pradesh	-	386.68	337.49	596.23	624.14	1,379.74	864.74
27	Uttarakhand	-	321.28	598.39	474.95	1,537.53	3,856.71	2,370.75
28	West Bengal	-	2,062.45	-	2,303.67	1,869.70	1,789.50	900.00
	Total	-	92,239.38	1,29,753.86	1,97,055.63	2,30,494.86	4,66,250.55	2,42,106.63

STATEMENT-II

THE STATE/UT-WISE DETAILS OF DROPOUT RATES OF STUDENTS

S. No.	State	2024-25		2023-24		2022-23		2021-22		2020- 21
		No. of Students	% Dropout	No. of Students	% Dropout	No. of Students	% Dropout	No. of Students	% Dropout	
	Andhra Pradesh	66	0.67	7	0.08	-	-	-	-	Data handled by State EMRS Societi es
	Chhattisgarh	88	0.36	46	0.21	17	0.09	2	0.01	
	Dadra & Nagar Haveli and Daman & Diu	5	1.45	-	-	-	-	-	-	
	Gujarat	7	0.06	20	0.18	6	0.05	-	-	

Himachal Pradesh	2	0.22	-	-	-	-	-	-
Jammu & Kashmir	3	0.33	1	0.17	-	-	-	-
Jharkhand	6	0.18	5	0.16	30	0.94	25	0.82
Karnataka	9	0.20	2	0.05	9	0.22	23	0.57
Kerala	-	-	-	-	-	-	-	-
Madhya Pradesh	71	0.28	42	0.18	101	0.42	14	0.06
Maharashtra	68	0.67	24	0.27	8	0.10	3	0.04
Manipur	6	0.42	7	0.49	1	0.07	1	0.07
Mizoram	13	0.69	1	0.08	-	-	-	-
Nagaland	1	0.13	3	0.42	-	-	2	0.30
Odisha	87	0.75	84	0.87	24	0.28	6	0.08
Rajasthan	45	0.47	23	0.27	29	0.35	2	0.03
Sikkim	2	0.16	1	0.08	-	-	-	-
Tamil Nadu	1	0.04	14	0.63	-	-	-	-
Telangana	37	0.40	31	0.38	8	0.11	-	-
Tripura	12	0.57	2	0.10	1	0.05	-	-
Uttar Pradesh	18	2.02	7	1.07	4	0.65	33	6.88
Uttarakhand	-	-	1	0.10	-	-	-	-
West Bengal	5	0.16	8	0.28	3	0.12	-	-
Grand Total	552	0.40	329	0.27	241	0.21	111	0.11

ROAD WORKS UNDER CRIF IN RAEBARELI

728. SHRI RAHUL GANDHI:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the works currently being executed by the National Highways Authority of India (NHAI) in the Raebareli Parliamentary Constituency including the timeline for completion;
- (b) the works proposed by the State Government of Uttar Pradesh to improve connectivity and address congestion in the Raebareli Parliamentary Constituency and the status of approval;
- (c) the Central Road and Infrastructure Fund (CRIF) works sanctioned and completed in the Raebareli Parliamentary Constituency including the funds disbursed since 2019; and
- (d) the road works proposed by the State of Uttar Pradesh under the Central Road and Infrastructure Fund (CRIF) for the Raebareli parliamentary constituency since 2019?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): Development and maintenance of National Highways (NHs) is a continuous process and Government receives proposals from the State Governments for development of NHs. These projects are considered for approval based on the connectivity requirements, traffic density and synergy with PM Gati Shakti National Master Plan. The details of works under implementation/approved on various NHs to improve connectivity and address congestion in the Raebareli Parliamentary Constituency is as under:

S. No.	Name of project	Capital cost (Rs in crore)	Start Date	Revised scheduled date of completion
1	2-laning+paved shoulders of Raebareli-Jagdishpur section of NH-330A (Length-46.02 km)	720.8	07.01.2022	31.03.2026
2	Construction of Raebareli Ring Road (Phase-II) with 4-lane configuration on Hybrid Annuity Mode. (Length 21.88 km)	1273.72	01.05.2025	30.04.2027
3	Balance work of Raebareli Ring Road on the Eastern side of NH-24B (Phase-I) on EPC Mode (length 17.93 km)	319.96	05.10.2020	31.03.2026

(c) and (d): Details enclosed at **Statement**.

STATEMENT

Details of CRIF works since 2019 in Raebareli Parliament Constituency:

Name of work	Length (km)	Sanctioned cost (in Rs. Lakhs)	Expenditure (in Rs. Lakhs)	Physical Progress (%)	Year of sanction
Widening and	15.00	2929.09	2692.88	98	2021-22

Strengthening of Maharajganj- Dusaulee-Nigoha Road (ODR)					

EXPANSION OF PRADHAN MANTRI UJJWALA YOJANA IN ANDHRA PRADESH

729. SHRI PUTTA MAHESH KUMAR:

SHRI KRISHNA PRASAD TENNETI:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) the details of the total number of beneficiaries of the Pradhan Mantri Ujjwala Yojana (PMUY) during the last five years, State-wise and district-wise especially in Andhra Pradesh, Eluru District and Bapatla Parliamentary Constituency;
- (b) the details of the total quantum of funds allocated, released and utilized for the establishment and setting up of LPG connections under PMUY during the last five years, State-wise and district-wise especially in Andhra Pradesh, Eluru District and Bapatla Parliamentary Constituency;
- (c) whether the Government has considered expanding the number of LPG connections, if so, the details thereof and if not, the reasons therefor; and
- (d) whether the Government has undertaken any steps to increase awareness regarding the implementation of PMUY across the country, if so, the details thereof especially in Andhra Pradesh?

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND
NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM
(SHRI SURESH GOPI):**

(a) to (d): Pradhan Mantri Ujjwala Yojana (PMUY) was launched in May, 2016 with an objective to provide deposit free LPG connection to adult women from poor households across the country. As on 01.11.2025, there were 10.33 crore PMUY connections across the country including 9.71 lakh connections in state of Andhra Pradesh. State/UT-wise, details of number of LPG connections released under PMUY during the last five years are at **Statement-I**.

District-wise details of number of beneficiaries under Pradhan Mantri Ujjwala Yojana (PMUY) during the last five years in Andhra Pradesh including in Eluru district and Bapatla Parliamentary Constituency (covering Bapatla and Prakasam districts) are at **Statement-II**.

No State/UT/District wise allocation of funds is done under PMUY. Since launch of PMUY till financial year 2022-23, Government has been bearing an expenditure of up to Rs. 1600 per PMUY connection for Security Deposit (SD) of Cylinder, Pressure Regulator, Suraksha Hose, DGCC booklet and installation charges. During financial year 2023-24 & 2024-25, this expenditure was increased to Rs. 2,200 per connection for 14.2 Kg Single Bottle Connection/ 5 Kg Double Bottle Connection & Rs. 1,300 per connection for 5 Kg Single Bottle Connection.

Government has recently approved the release of 25 lakh additional LPG connections under PMUY during Financial Year 2025-26 to clear pending

applications and achieve saturation of LPG access in the country. With this expansion, the total number of PMUY connections will rise to 10.58 crore. Government has approved an expenditure of ₹676 crore for the release of these connections, which includes ₹512.5 crore for providing 25 lakh deposit-free connections at the rate of ₹2,050 per connection, ₹160 crore for targeted subsidy of ₹300 per 14.2 kg domestic LPG cylinder (for up to nine refills per year, proportionately pro-rated for 5 kg cylinders), and ₹3.5 crore towards project management expenses, transaction and SMS charges, Information, Education & Communication (IEC) activities, and administrative expenditure.

In order to create awareness about the scheme and also to address any issue pertaining to LPG usage across the country including in the state of in Andhra Pradesh, various steps have been taken inter alia, including organizing campaigns for improving awareness about PMUY, organizing melas/camps to enroll and distribute connections, promotion through Out of Home (OOH) hoardings, radio jingles, Information, Education and Communication (IEC) Vans etc., spreading awareness about advantages of using LPG over other conventional fuels and safe usage of LPG through LPG Panchayats, enrolment/awareness camps under Viksit Bharat Sankalp Yatra, facilitation of consumers and their families for Aadhar enrolment and opening of bank accounts for getting PMUY connections. Government has taken several steps to encourage consumption of LPG by PMUY beneficiaries, Swap option from 14.2 kg to 5 Kg to reduce upfront cash outgo, option of 5 Kg Double Bottle Connection, Conducting Pradhan Mantri LPG Panchayat to convince the

beneficiaries to use LPG on sustained basis, mass awareness camps etc. As a result of these efforts, per capita consumption of PMUY beneficiaries (in terms of no. of 14.2 kg LPG cylinders taken per year) has increased from 3.68 (FY 2021-22) to 4.47 in FY 2024-25.

STATEMENT-I

Details of State-wise, LPG Connection released under PMUY during last five years

State/UT	As on 01.04.2021	As on 01.04.2022	As on 01.04.2023	As on 01.04.2024	As on 01. 04. 20 25
Andaman & Nicobar	12,602	13,403	13,447	13,827	13,822
Andhra Pradesh	3,91,625	4,16,861	5,12,437	9,68,332	973,213
Arunachal Pradesh	44,670	47,818	49,247	53,789	53,794
Assam	34,74,326	39,79,854	44,14,806	50,92,071	5,097,344
Bihar	85,23,573	1,00,94,557	1,07,33,364	1,16,19,851	11,628,502
Chandigarh	87	92	659	2,025	2,028
Chhattisgarh	29,88,523	33,51,181	34,92,221	37,85,197	3,801,362
Dadra Nagar-Haveli Daman & Diu	15,166	15,050	15,033	17,812	17,791
Delhi	76,190	98,756	1,42,164	2,56,931	259,579
Goa	1,081	1,081	1,265	1,956	1,955
Gujarat	28,99,233	34,38,252	38,43,237	43,04,694	4,308,245
Haryana	7,26,751	7,38,980	7,67,322	11,12,992	1,115,081
Himachal Pradesh	1,35,960	1,38,382	1,40,822	1,50,837	150,692
Jammu & Kashmir	12,30,134	12,38,847	12,45,438	12,69,743	1,269,651
Jharkhand	32,58,502	34,74,963	36,46,220	38,95,366	3,894,458
Karnataka	31,43,099	34,66,468	37,57,704	41,48,108	4,146,532
Kerala	2,56,136	3,00,498	3,41,187	3,87,761	387,759
Ladakh	11,072	11,099	11,090	11,089	11,085
Lakshwadeep	292	302	309	365	370
Madhya Pradesh	71,43,875	79,38,596	82,27,427	88,32,154	8,846,577
Maharashtra	44,19,772	46,98,339	48,90,055	52,15,785	5,217,287

Manipur	1,56,398	1,78,392	2,02,029	2,24,999	224,916
Meghalaya	1,50,526	1,73,142	2,14,928	3,16,624	317,155
Mizoram	28,122	29,645	33,595	36,031	36,006
Nagaland	54,096	77,111	91,807	1,22,199	122,138
Odisha	47,36,666	51,88,279	53,19,685	55,47,343	5,549,146
Pondicherry	13,568	14,218	14,833	19,322	19,389
Punjab	12,19,883	12,35,939	12,83,976	13,59,705	1,359,256
Rajasthan	63,59,564	66,20,356	69,27,163	73,77,084	7,381,006
Sikkim	8,752	12,457	13,795	19,911	19,872
Tamil Nadu	32,37,695	34,50,256	37,04,058	41,01,978	4,099,805
Telangana	10,71,393	11,11,322	11,52,850	11,85,624	1,184,171
Tripura	2,71,530	2,71,904	2,83,503	3,15,462	316,411
Uttar Pradesh	1,47,33,034	1,67,18,454	1,75,03,067	1,85,92,478	18,593,754
Uttarakhand	4,03,234	4,49,877	4,96,450	5,30,167	530,076
West Bengal	88,39,050	1,09,08,400	1,23,72,225	1,23,76,395	12,374,688

Source: IOCL on behalf of PSU OMCs

STATEMENT-II

**District-wise PMUY connections in the state of Andhra Pradesh as
on 01.04.2025**

District	Number of PMUY connections
Alluri Seetharama Raju	19,120
Anakapalli	28,231
Anantapur	20,465
Annamaya	5,199
Bapatla	11,284
Chittoor	9,304
Cuddapah (YSR Kadapa)	15,670

East Godavari	37,899
Eluru	23,719
Guntur	7,776
Kakinada	49,470
Konaseema	22,732
Krishna	15,508
Kurnool	29,889
Nandyala	18,017
Nellore (sriPottiSriramulu Nellore)	32,255
NTR	23,347
Palnadu	11,699
ParvathipuramManyam	14,289
Prakasam	15,160
SRI SATHYA SAI	16,494
Srikakulam	38,889
Tirupati	10,169
Visakhapatnam	15,531
Vizianagaram	52,204
West Godavari	35,439
Andhra Pradesh – Total	5,79,759

Source: IOCL on behalf of PSU OMCs

बाड़मेर में सीवेज और ठोस अपशिष्ट प्रबंधन का विस्तार

730. श्री उम्मेदा राम बेनीवाल:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने राजस्थान के बाड़मेर शहर में सीवेज और ठोस अपशिष्ट प्रबंधन प्रणाली का विस्तार किया है;

(ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या राजस्थान के अन्य रेगिस्तानी शहरों और पड़ोसी राज्यों में भी इसी प्रकार की अवसंरचना का विस्तार करने का विचार है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (ग): स्वच्छ भारत मिशन-शहरी 2.0 को 1 अक्टूबर, 2021 को पाँच वर्षों की अवधि के लिए शुरू किया गया है, जिसका उद्देश्य 100% स्रोत पृथक्करण, घर-घर जाकर संग्रहण और अपशिष्ट के सभी अंशों का वैज्ञानिक प्रबंधन करके देश के सभी शहरों को कचरा मुक्त बनाना है। इसमें 2011 की जनगणना के अनुसार 1 लाख से कम जनसंख्या वाले शहरों में मल-कीचड़ और सेप्टेज से समग्र रूप से निपटने के लिए एक नया प्रयुक्त जल प्रबंधन (यूडब्ल्यूएम) घटक भी शामिल किया गया है।

स्वच्छ भारत मिशन 2.0 के यूडब्ल्यूएम घटक के तहत, 916.10 करोड़ रुपये के मिशन आवंटन के सापेक्ष, राज्य स्तरीय तकनीकी समिति (एसएलटीसी) की बैठक में अनुमोदित कार्ययोजना के अनुसार, राजस्थान के सभी पात्र शहरों में सीवेज शोधन इन्फ्रास्ट्रक्चर/सुविधाएँ स्थापित करने के लिए अब तक 892.72 करोड़ रुपये की केंद्रीय हिस्सेदारी वाली 1785.45 करोड़ रुपये की कुल परियोजना लागत की कार्ययोजना को अनुमोदित किया जा चुका है। 1 लाख से अधिक जनसंख्या वाला बाड़मेर शहर स्वच्छ भारत मिशन 2.0 के यूडब्ल्यूएम घटक के अंतर्गत शामिल नहीं है।

एसबीएम-यू 2.0 के ठोस अपशिष्ट प्रबंधन घटक के अंतर्गत, 541.80 करोड़ रुपये के मिशन आवंटन के सापेक्ष, एसएलटीसी बैठक में अनुमोदित कार्य योजना के अनुसार, बाड़मेर सहित

राजस्थान के सभी पात्र शहरों में विभिन्न अपशिष्ट प्रसंस्करण सुविधाएं स्थापित करने और पुराने अपशिष्ट के शोधन के लिए अब तक 1372.47 करोड़ रुपये की कुल परियोजना लागत वाली कार्य योजना को अनुमोदित किया गया है, जिसमें 505.36 करोड़ रुपये का केंद्रीय हिस्सा शामिल है।

देश के शहरी क्षेत्रों में समग्र सीवरेज और सेप्टेज प्रबंधन से निपटने के लिए, सरकार ने 25 जून, 2015 को 500 शहरों में अटल नवीकरण और शहरी परिवर्तन मिशन (अमृत) की शुरुआत की थी। शहरों को 'आत्मनिर्भर' और 'जल-सुरक्षित' बनाने के लिए 1 अक्टूबर 2021 को अमृत 2.0 की शुरुआत की गई है। अमृत 2.0 देश के 500 शहरों से लेकर सभी वैधानिक नगरों तक जल आपूर्ति के यूनिवर्सल कवरेज को बढ़ाकर जीवन को सुगम बनाएगा।

अमृत के अंतर्गत, राजस्थान राज्य में सीवरेज एवं सेप्टेज प्रबंधन के अंतर्गत 2360.19 करोड़ रुपये की परियोजनाएँ पहले ही शुरू की जा चुकी हैं। अमृत 2.0 के तहत, सीवरेज एवं सेप्टेज प्रबंधन के अंतर्गत 5673.70 करोड़ रुपये की परियोजनाएँ अनुमोदित की गई हैं।

राजस्थान राज्य ने बाड़मेर शहर में कोई सीवरेज/सेप्टेज प्रबंधन परियोजना शुरू नहीं की है, हालांकि, बाड़मेर शहर में 46.34 करोड़ रु. की एक जलापूर्ति परियोजना और 3.16 करोड़ रु. की एक जलाशय पुनरुद्धार परियोजना शुरू की गई है।

RAJMARG YATRA AN NHAI-ONE MOBILE APPLICATION

731. SHRI DUSHYANT SINGH:

SHRI PRAVEEN PATEL:

SHRI BASAVARAJ BOMMAI:

SHRI DHAVAL LAXMANBHAI PATEL:

SHRI VISHWESHWAR HEGDE KAGERI:

SHRI BUNTY VIVEK SAHU:

SHRIMATI POONAMBEN MAADAM:

SHRI SURESH KUMAR KASHYAP:

SHRI NABA CHARAN MAJHI:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government has launched the Rajmarg Yatra and NHAI-One Mobile Application across all National Highways (NHs)/toll plazas to enhance citizens/commuters experience and improve monitoring of NHs;

(b) if so, the key features of these applications currently available to highway commuters together with their present status and milestone achieved in their implementation, user adoption, total downloads, total active users and average user rating;

(c) whether the Government has taken steps to address technical issues in them and has incorporated the feedbacks for continuous improvement, if so, the response/feedbacks received category-wise from citizens/stakeholders/grievances since their launch including usage statistics, rating and impact on travellers convenience, average resolution time and percentage of complaint resolution within prescribed time limit;

(d) whether the Ministry has undertaken any assessment of the app's effectiveness in improving grievance redressal, highway maintenance, and real-time service delivery and if so, the details thereof; and

(e) whether any mechanisms have been established to ensure timely action on user-submitted complaints and to enhance transparency and accountability in highway management and if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): Yes, sirs. 'Rajmargyatra' mobile application, developed through National Highways Authority of India (NHAI), is a citizen-centric mobile application developed for a smoother and better experience of citizens across all national highways. 'NHAI One' mobile application, on the other hand, has been developed for internal use for various agencies entrusted with National Highway projects for efficient project management.

(b) to (e): Both the applications cater to different user needs, with 'Rajmargyatra' focusing on enhancing the commuter experience and 'NHAI One' streamlining the management of highway projects, thereby improving overall efficiency and addressing both citizen complaints and onsite project requirements. All the data recorded from both applications are geo-tagged and time-stamped.

'Rajmargyatra' application provides information about the highway, toll plaza, nearby amenities such as petrol pumps, hospitals, charging stations, weather updates, etc. This empowers citizens to make informed decisions and plan their journeys effectively. The Application is integrated with FASTag services for seamless toll payments and offers multilingual support for wider accessibility. To promote safe driving habits, the application provides functionality to raise speed-limit breach alerts and voice assistance.

Rajmargyatra Application has 43,75,410 downloads on the Play Store, and 15,90,203 downloads on Apple App Store as on 24th November, 2025.

'NHAI One' mobile application covers field staff attendance, highway

maintenance, road safety audits, toilet maintenance and daily construction audits through Request for Inspections (RFI). The NHAI One application is used by last-mile internal stakeholders such as Regional Officers/ Project Directors, concessionaires/ contractors, Authority Engineers/ Independent Engineers, road safety auditors and toilet supervisors at the toll plazas.

Some technical issues like application crashes and delays in updating live data may arise at times. These issues are addressed promptly through regular updates and system optimization by the respective development teams. Both applications are being continuously improved based on user feedback, with new features being added to serve citizens better and improve the execution of National Highway projects.

Rajmargyatra Application has a 4.6-star rating based on 48,000+ reviews, and is among the top-rated Application in the Travel category.

Rajmargyatra application has a built-in mechanism for addressing and escalating complaints in a timely manner. The platform also allows citizens to easily report issues, with geo-tagged image or video evidence, for highway or toll plaza operation, potholes and maintenance, unauthorised occupation, safety hazards, etc. and track the status of their complaints, promoting transparency and accountability in the handling of highway-related issues. Total number of complaints registered on Rajmargyatra Application till date are 20,671, against which 18,943 complaints were resolved, and the balance 1,728 are under resolution. Complaints lodged are resolved within the prescribed time limit, failing which, they are auto-escalated to the higher level. The progress of

complaints logged in the Rajmargyatra application is monitored regularly. A dashboard developed for the purpose helps in monitoring the pendency of the complaints received.

The Rajmarg Yatra application has a robust backend workflow, with clearly defined stakeholders responsible for each type of complaint and an escalation timeline to ensure accountability. Citizens may also file an appeal if they are not satisfied with the response, and such appeals will be addressed on a priority basis.

Internally, the NHAI One Application and the Data Lake Platform enforce accountability whereby field staff submit geo-tagged, time-stamped reports for maintenance and quality audits, and provide management with integrated, real-time dashboards for project oversight and automated defect alerts.

EMPLOYMENT GENERATION AND INDUSTRIAL GROWTH

732. DR. AMAR SINGH:

Will the **MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether the Government has evaluated the impact of ongoing job creation efforts on the quality and sustainability of employment opportunities particularly in traditional industrial hubs such as Mandi Gobindgarh in Punjab, if so, the details thereof;

(b) the details of specific initiatives undertaken to promote Micro, Small and Medium Enterprises (MSME), modernize heavy industries, enhance new skill

development programmes and facilitate greater participation of women and marginalized groups in the workforce in such regions; and

(c) the plans to integrate industrial clusters like Mandi Gobindgarh into global value chains to boost manufacturing-led employment and achieve inclusive growth targets for the coming decade?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): The Micro, Small and Medium Enterprise (MSME) sector is a vibrant sector of the economy. The Government of India supplements the efforts of the States/UTs through various schemes, programmes and policy initiatives for promotion, development of MSMEs in the country including Mandi Gobindgarh in Punjab. These schemes/ programmes include Prime Minister's Employment Generation Programme, PM Vishwakarma scheme, Credit Guarantee Scheme for Micro and Small Enterprises, Entrepreneurship & Skill Development Programme scheme, Micro and Small Enterprises - Cluster Development Programme, Raising and Accelerating MSME Performance, MSME Champions Scheme, etc. These schemes provide employment in manufacturing, services, trading and women owned enterprises. Since inception of the Udyam Registration portal on 1.7.2020, as many as 19,93,925 MSMEs have registered in Punjab which includes informal micro Enterprises, providing employment to 89,01,520 persons as on 25.11.2025.

The Government has taken a number of initiatives to modernize heavy

industries, enhance new skill development programmes and facilitate greater participation of women and marginalized groups in the country, such as:

- i. A network of Technology Centres/Tool Rooms has been established by the Government in the country to support MSMEs by providing access to advance manufacturing technologies, training & skilling to make them competitive.
- ii. Special drives for registration of women-owned MSMEs on Udyam Registration (UR) and Udyam Assist Portals (UAP).
- iii. To support women entrepreneurs, the Public Procurement Policy mandates that 3% of annual procurement by CPSEs/Ministries/Departments must be made from women-owned micro and small enterprises.
- iv. Ministry of MSME implements Prime Minister's Employment Generation Programme (PMEGP) which is a credit-linked subsidy programme aimed at generating self-employment opportunities through establishment of micro-enterprises in the non-farm sector by helping traditional artisans and rural/urban unemployed youth. Out of the total PMEGP beneficiaries, 39% are women and they are provided higher subsidy (35%) vis-a-vis non-special category (upto 25%).
- v. To encourage entrepreneurship among women, Ministry of MSME implements 'Skill Upgradation and Mahila Coir Yojana' under Coir Vikas Yojana, which is an exclusive training programme aimed at skill development of women artisans engaged in the Coir sector.
- vi. Ministry of MSME has launched 'PM Vishwakarma' Scheme on 17.09.2023, to provide a number of benefits to the traditional artisans and craftspeople including

women, engaged in 18 traditional trades.

- vii. The Ministry has launched the awareness campaign 'Yashasvini' to create awareness among existing and aspiring women entrepreneurs and providing them with continuum of support through handholding, mentorship, and capacity building.

(c): The Government is implementing Micro and Small Enterprises Cluster Development Programme (MSE-CDP) across the country. The objective of the scheme is to integrate MSMEs into local and global value chain by enhancing their productivity and competitiveness. Financial assistance as Gol grant is provided to establish Common Facility Centers (CFCs) in the existing clusters and establish/up-grade infrastructural facilities in new/existing industrial estates/areas/flatted factory complexes.

Under the scheme, total 06 project of Common Facility Centres (CFCs) and 21 Infrastructure Development (ID) projects, including 01 up-gradation project at Focal Point, Mandi Gobindgarh, Fatehgarh Sahib, have been approved in the State of Punjab under MSE-CDP. Under the scheme 113 CFCs and 251 IDs have been completed across the country till now.

FOOD PROCESSING SCHEMES IMPLEMENTED IN ANDHRA PRADESH

733. SHRI G. M. HARISH BALAYOGI:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the schemes and programmes under the Ministry implemented in Andhra Pradesh especially in Konaseema district, scheme-wise and district-wise;

(b) the number of beneficiaries/food-processing units/micro food enterprises and FPOs supported under these schemes in Andhra Pradesh especially in Konaseema district, district-wise;

(c) the funds sanctioned, released and utilised under the said schemes in Andhra Pradesh during the last three years especially in the said district, year-wise and district-wise;

(d) the infrastructure created under these schemes in the said States especially in Konaseema district, district-wise;

(e) the capacity-building and skill-development programmes conducted for food-processing entrepreneurs and workers in Andhra Pradesh especially in the said district and the beneficiaries thereof;

(f) the employment opportunities generated under various food-processing schemes in the said States especially in Konaseema district, district-wise;

(g) whether any proposals from Andhra Pradesh particularly from Konaseema district are pending for approval, if so, the details thereof; and

(h) whether the Government proposes to include coir products from Konaseema district under the One District One Product scheme and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): In order to promote and ensure overall development of Food Processing Industries, Ministry of Food Processing Industries (MoFPI) has been incentivizing setting up/expansion of related infrastructure through its two

Central Sector Schemes namely Pradhan Mantri Kisan SAMPADA Yojana (PMKSY) and Production Linked Incentive Scheme for Food Processing Industry (PLISFPI). MoFPI is also implementing a Centrally sponsored scheme namely PM Formalization of Micro Food Processing Enterprises (PMFME) scheme. All the three schemes are not region specific but demand driven and are implemented across the country including Konaseema district of Andhra Pradesh.

(b): The details of approved food processing units under the said three schemes of MoFPI in the state of Andhra Pradesh, district wise including in the district of Konaseema is given at **Statement-I**.

(c): State/UT-wise allocation of funds are not made under PMKSY & PLISFPI. However year-wise total budget allocation & utilization of funds since 2022-23 and details of Centre share of funds under PMFME scheme since 2022-23 released to Andhra Pradesh are given at **Statement-II**.

(d): The details of operational food processing units under the said three schemes of MoFPI in the state of Andhra Pradesh, district wise including in the district of Konaseema is given at **Statement-III**.

(e): The Capacity Building component of the PMFME Scheme envisages providing 24 Hours/ 3 Days, Food Processing Enterprise Development Programme (EDP) Training for all applicants of individual and Group category (SHGs/ FPOs/ Cooperatives) recommended for availing credit linked grant by District Level Committee (DLC) and 8 hours/1day training for SHG beneficiaries of Seed Capital under PMFME scheme. So far, 7,534 beneficiaries have been

trained in the State of Andhra Pradesh including 109 beneficiaries from Konaseema district.

(f): The details of employment generated through operational food processing units under the said three schemes of MoFPI in the state of Andhra Pradesh, district wise including in the district of Konaseema is given at **Statement-IV**.

(g): PMKSY and PMFME schemes are demand driven in nature and applications are invited online. Projects are approved, as per respective scheme guidelines.

(h): One District One Product (ODOP) approach under PMFME Scheme has been adopted to reap the benefit of scale in terms of procurement of inputs, availing common services and marketing of products. It provides the framework for value chain development and alignment of support infrastructure. The ODOP are identified by States / UTs based on the agriculture production, raw material availability, perishability of the product etc.

Coir is a natural fiber and not a food product and thus not covered under PMFME Scheme. However, Department for Promotion of Industry and Internal Trade has identified 'Coir' as ODOP products in Konaseema district of Andhra Pradesh.

STATEMENT-I

**Number of approved food processing units under the said three schemes
of MoFPI in state of Andhra Pradesh**

S.No	District of Andhra Pradesh	No. of approved	No. of approved	No. of approved

		Micro Food Processing Enterprises under PMFME	projects under PMKSY	units at different locations under PLISFPI
1.	Alluri Sitharama Raju	1099	0	0
2.	Anakapalli	378	0	0
3.	Anantapur	247	3	0
4.	Annamayya	107	0	0
5.	Bapatla	250	0	1
6.	Chittoor	367	13	4
7.	East Godavari	483	9	9
8.	Eluru	310	4	0
9.	Guntur	238	4	8
10.	Kakinada	313	4	3
11.	Konaseema	431	0	0
12.	Krishna	197	10	2
13.	Kurnool	405	0	0
14.	Nandyal	147	0	0
15.	NTR	185	0	0
16.	Palnadu	133	0	0

17.	Parvathipuram			
	Manyam	253	0	0
18.	Prakasam	252	1	4
19.	Spsr Nellore	339	7	2
20.	Sri Sathya Sai	152	1	0
21.	Srikakulam	673	0	0
22.	Tirupati	322	0	0
23.	Visakhapatnam	154	5	0
24.	Vizianagaram	485	1	0
25.	West Godavari	251	9	5
26.	Y.S.R.	117	1	0

STATEMENT-II

Details of funds allocated and funds utilized in PMKSY, PLISFPI &

PMFME schemes of MoFPI

(Rs in Crores)

<u>Scheme</u>	2022-23		2023-24		2024-25	
	R.E.	A.E	R.E.	A.E	R.E.	A.E
PMKSY	673.00	561.92	745	666.20	630	540.12

PLISFPI	801	489.83	1150	590.50	700	450.49
PMFME	290	274.76	800	778.84	1200	1023.10

R.E.—Revised Estimates, A.E.- Actual Expenditure

Funds released to Andhra Pradesh under PMFME Scheme since 2020-21

(Rs in Crores)

State	2022-23	2023-24	2024-25
Andhra Pradesh	18.56	46.25	10.62

STATEMENT-III

**Number of operational food processing units under the said three
schemes of MoFPI in state of Andhra Pradesh**

S.No	District of Andhra Pradesh	No. of operational Micro Food Processing Enterprises under PMFME	No. of operational projects under PMKSY	No. of operational units at different locations under PLISFPI
1.	Alluri Sitharama Raju	0	654	0
2.	Anakapalli	0	260	0

3.	Anantapur	1	211	0
4.	Annamayya	0	83	0
5.	Bapatla	0	230	1
6.	Chittoor	7	306	4
7.	East Godavari	5	371	8
8.	Eluru	2	213	0
9.	Guntur	2	202	8
10.	Kakinada	1	259	3
11.	Konaseema	0	354	0
12.	Krishna	5	177	2
13.	Kurnool	0	317	0
14.	Nandyal	0	127	0
15.	NTR	0	116	0
16.	Palnadu	0	110	0
17.	Parvathipuram Manyam	0	222	0
18.	Prakasam	1	138	4
19.	Spsr Nellore	4	279	2
20.	Sri Sathya Sai	0	132	0
21.	Srikakulam	0	540	0
22.	Tirupati	0	248	0
23.	Visakhapatnam	3	81	0

24.	Vizianagaram	0	394	0
25.	West Godavari	7	175	5
26.	Y.S.R.	0	96	0

STATEMENT-IV

Details of employment generated through operational food processing units under the said three schemes of MoFPI in state of Andhra Pradesh

S.No	District of Andhra Pradesh	No. of employment generated through operational Micro Food Processing Enterprises under PMFME	No. of employment generated through operational projects under PMKSY	No. of employment generated through operational units at different locations under PLISFPI
1.	Alluri Sitharama Raju	0	1962	0
2.	Anakapalli	0	780	0
3.	Anantapur	600	633	0
4.	Annamayya	0	249	0
5.	Bapatla	0	690	4537

6.	Chittoor	20576	918	1396
7.	East Godavari	3000	1113	23409
8.	Eluru	700	639	0
9.	Guntur	637	606	2688
10.	Kakinada	37	777	8157
11.	Konaseema	0	1062	0
12.	Krishna	2944	531	6488
13.	Kurnool	0	951	0
14.	Nandyal	0	381	0
15.	NTR	0	348	0
16.	Palnadu	0	330	0
17.	Parvathipuram Manyam	0	666	0
18.	Prakasam	600	414	6748
19.	Spsr Nellore	3979	837	1676
20.	Sri Sathya Sai	0	396	0
21.	Srikakulam	0	1620	0
22.	Tirupati	0	744	0
23.	Visakhapatanam	1237	243	0
24.	Vizianagaram	0	1182	0
25.	West Godavari	7778	525	20912
26.	Y.S.R.	0	288	0

"ADI SANSKRITI" DIGITAL LEARNING PLATFORM

734. SHRI PRATAP CHANDRA SARANGI:

SHRI JASHUBHAI BHILUBHAI RATHVA:

DR. VINOD KUMAR BIND:

SHRI BHOJRAJ NAG:

SHRI YADUVEER WADIYAR:

SHRIMATI SHOBHANABEN MAHENDRASINH BARAIYA:

SHRI RAHUL SINGH LODHI:

SHRI NABA CHARAN MAJHI:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) the present status of the "Adi Sanskriti" digital learning platform launched by the Government and the key components included in its beta version;
- (b) whether any Tribal Research Institutes (TRIs) or other institutions have been involved in the development, documentation or content curation for the platform, if so, the details thereof; and
- (c) whether the Government has formulated any roadmap for expanding the platform into a full-fledged Tribal Digital University offering certifications or research opportunities, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): The beta version of the 'Adi Sanskriti' digital learning platform was launched on 10th September 2025. This platform is in the development phase and the Ministry is working towards creating a Learning Management System

for vocational courses and exploring the opportunities to onboard Universities to provide certified courses.

(b): The Tribal Research Institutes (TRIs) are involved in the course selection, documentation, and verification of the content of courses for the platform with the help of tribal languages experts. The Course contents are vetted by the TRIs to maintain accuracy and authenticity.

(c): The Government is exploring options to expand the platform into a full-fledged Digital Tribal University. Currently, the focus is on making the platform enriched by including tribal art forms.

REPORT OF AIRCRAFT ACCIDENT INVESTIGATION BUREAU

735. SHRI SUBBARAYAN K.:

SHRI V. SELVARAJ:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether the Aircraft Accident Investigation Bureau (AAIB) has submitted its report about AI 171 Dreamliner crash on June 12, 2025; and

(b) if so, the findings thereof and the reaction of the Government thereto?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) and (b): The Aircraft Accident Investigation Bureau (AAIB) has published the preliminary report on the accident on 12.07.2025 and the same is available on their website www.aaib.gov.in. The report contains factual information based on

the evidence available at that point of time. The investigation is under progress. All probable causes leading to accident are being investigated. The final investigation report will be published after completion of the investigation.

OPEN DEFECATION FREE (ODF) VILLAGES

736. SHRIMATI BAG MITALI:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government maintains any data on the number of villages with SC/ST majority population that have been declared Open Defecation Free (ODF), if so, the details thereof and if not, the reasons therefor; and
- (b) whether Manipur has less than three percent ODF Plus villages, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA):**

(a): No. Department of Drinking Water and Sanitation does not maintain data on the number of villages with SC/ST majority population that have been declared Open Defecation Free (ODF).

(b): No. Under Swachh Bharat Mission-Grameen [SBM(G)] Phase-II, as per data recorded by the State on Integrated Management Information System (IMIS) of SBM(G) Phase-II, out of identified 2,567 villages, **78 villages**, i.e **3.03% villages**, have been declared Open Defecation Free (ODF) Plus as on 01.12.2025. 26 villages have been declared ODF Plus Model.

PMEGP IN TAMIL NADU**737. SHRI A. MANI:**

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether the Government has implemented the Prime Minister's Employment Generation Programme (PMEGP) in the State of Tamil Nadu to provide financial assistance for setting up new micro-enterprises in the non-farm sector, if so, the details thereof;

(b) the total number of beneficiaries and micro-enterprises established under the above Programme in the State of Tamil Nadu during the last three years along with the total financial assistance and margin money subsidy provided, district-wise;

(c) the number of individuals and enterprises in Dharmapuri district that have benefited from the above Programme along with the total subsidy and loan amount disbursed; and

(d) whether the Government has conducted any awareness and facilitation programmes in Dharmapuri district to encourage eligible individuals, particularly Scheduled Castes, Scheduled Tribes, women and other disadvantaged groups, to apply under the above Programme?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): Ministry of MSME, through the Khadi and Village Industries Commission

(KVIC), is implementing the Prime Minister's Employment Generation Programme (PMEGP) across the country including Tamil Nadu for assisting prospective entrepreneurs in setting up new micro enterprises in the non-farm sector and generating employment opportunities primarily in rural areas.

The number of micro-enterprises assisted, Margin Money subsidy disbursed and estimated employment generated under PMEGP in the State of Tamil Nadu for the last three years i.e from FY 2022-23 to FY 2024-25 is as below:

Financial Year	No. of micro-enterprises assisted	Margin Money Subsidy (Rs. in Crore)	Estimated Employment
2022-23	6,140	178.92	49,120
2023-24	6,814	198.72	54,512
2024-25	3,949	121.15	31,592

(b): The number of micro-enterprises assisted, amount of loans sanctioned and Margin Money subsidy disbursed under PMEGP in the State of Tamil Nadu district-wise for the last three years, i.e. from FY 2022-23 to FY 2024-25 is given at **Statement-I**.

(c): Number of micro-enterprises assisted, Margin Money subsidy disbursed and amount of loans sanctioned under PMEGP in the Dharmapuri district of Tamil Nadu for the last three years i.e. from FY 2022-23 to FY 2024-25 is as below:

Financial Year	No. of micro- enterprises assisted	MM Subsidy (Rs. in Crore)	Loans sanctioned (Rs. in Crore)
2022-23	93	3.80	10.40
2023-24	98	4.41	12.14
2024-25	46	1.88	5.11

(d): Under PMEGP, awareness programs are conducted across the country with a special focus on entrepreneurs from Scheduled caste, Scheduled Tribes, women and other disadvantaged groups. During the last 3 years, 3 awareness Programs have been conducted in the Dharmapuri district of Tamil Nadu.

STATEMENT-I

No. of micro-enterprises assisted, Margin Money subsidy disbursed and amount of loans sanctioned under PMEGP in the State of Tamil Nadu district-wise for the last three years, i.e. from FY 2022-23 to FY 2024-25:

Sr. No.	District Name	2022-23			2023-24			2024-25		
		No. of micro-enterprises assisted	MM (Rs. in Crore)	Loan Sanction (Rs. in Crore)	No. of micro - enterprises assisted	MM (Rs. in Crore)	Loan Sanction (Rs. in Crore)	No. of micro-enterprises assisted	MM (Rs. in Crore)	Loan Sanction (Rs. in Crore)
1	ARIYALUR	87	1.21	3.40	42	0.75	2.25	37	0.62	1.72
2	CHENGALPET	92	2.15	6.57	106	2.71	7.98	88	2.05	6.01
3	CHENNAI	99	2.48	9.37	113	3.03	11.69	59	1.59	6.13
4	COIMBATORE	268	14.54	43.76	290	18.01	54.86	204	11.65	35.93
5	CUDDALORE	152	4.76	14.10	104	3.17	9.28	99	2.95	8.32
6	DHARMAPURI	93	3.80	10.40	98	4.41	12.14	46	1.88	5.11
7	DINDIGUL	187	5.68	16.39	108	3.88	11.10	75	2.37	6.71
8	ERODE	185	7.94	23.09	199	8.95	26.62	95	4.30	12.45
9	KALLAKURICHI	80	2.86	8.11	115	3.72	10.57	137	3.51	9.88
10	KANCHIPURAM	145	2.50	7.72	217	3.43	10.81	90	2.30	7.11
11	KANNIYAKUMARI	168	3.93	11.33	245	4.41	12.89	94	1.82	5.31
12	KARUR	165	4.81	14.09	222	3.97	12.11	217	3.76	11.08
13	KRISHNAGIRI	106	4.35	12.20	94	5.29	15.45	34	1.98	5.58
14	MADURAI	216	5.09	15.46	278	7.63	24.12	144	4.72	14.47
15	MAYILADUTHURAI	172	3.56	10.31	142	2.83	8.16	61	1.27	3.49
16	NAGAPATTINAM	129	2.35	6.94	118	1.86	5.66	106	2.05	6.29
17	NAMAKKAL	335	18.60	52.80	315	18.83	54.12	162	11.60	32.82
18	NILGIRIS	110	1.02	3.38	83	0.74	2.39	69	0.97	3.30
19	PERAMBALUR	104	2.95	8.30	85	1.9884	5.43	100	3.69	10.13
20	PUDUKOTTAI	122	3.14	8.82	109	2.78	7.94	94	2.12	5.89
21	RAMANATHAPUAM	169	1.94	5.76	142	2.91	8.47	65	0.72	2.20
22	RANIPET	178	2.83	8.48	85	2.31	6.98	58	1.59	5.14
23	SALEM	412	18.51	52.49	463	20.80	59.26	189	10.37	28.81
24	SIVAGANGAI	105	2.91	8.34	65	2.19	6.36	38	0.69	2.14
25	TENKASI	132	1.71	4.80	170	2.87	8.24	86	1.60	4.76
26	THANJAVUR	241	5.51	15.43	400	4.43	12.92	124	2.53	7.22
27	THENI	106	2.63	7.81	144	3.35	10.14	86	1.62	5.22
28	THIRUCHIRAPPALLI	115	3.31	9.78	162	4.04	12.99	114	2.75	7.94
29	THIRUVALLORE	186	5.44	15.70	134	4.26	12.51	78	2.87	8.02
30	THIRUVARUR	138	2.86	8.11	133	3.17	9.05	73	1.77	4.99
31	THOOTHUKUDI (TUTICORIN)	316	4.13	11.90	352	3.49	10.72	194	3.00	9.17
32	TIRUNELVELI	295	2.87	8.20	191	2.98	8.98	120	2.29	6.90

33	TIRUPATTUR	63	2.00	5.69	98	2.70	7.83	45	1.55	4.26
34	TIRUPUR	192	12.53	37.84	310	17.37	53.86	180	10.63	32.98
35	TIRUVANNAMALAI	202	4.65	12.97	137	5.27	14.81	116	2.92	8.28
36	VELLORE	67	1.93	5.66	192	4.35	13.29	53	1.33	3.93
37	VILLUPURAM	120	2.45	6.81	361	4.13	11.84	207	3.45	9.57
38	VIRUDHUNAGAR	88	2.96	8.72	192	5.72	16.99	112	2.29	7.13
Grand Total		6140	178.92	521.04	6814	198.72	590.81	3949	121.15	356.37

LPG CONNECTIONS UNDER PMUY

738. SHRI V. K. SREEKANDAN:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) whether the Government has decided to provide twenty-five lakh more LPG connections under the Pradhan Mantri Ujjwala Yojana (PMUY) during the current financial year, if so, the details thereof;

(b) whether the Government is aware that the majority of the beneficiaries under the said scheme were not able to refill the cylinder due to the high cost of the LPG cylinder and other factors, if so, the details thereof; and

(c) whether the Government has asked the State-owned Oil Marketing Companies to come out with an analysis on the performance of the said scheme with regard to its utilization, if so, the detail thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) and (b): Pradhan Mantri Ujjwala Yojana (PMUY) was launched in May, 2016 to provide deposit free LPG connection to adult women from poor households

across the country. As on 01.11.2025, there were about 10.33 crore PMUY connections across the country.

Government has recently approved the release of 25 lakh additional LPG connections under PMUY during Financial Year 2025-26 to clear pending applications and achieve saturation of LPG access in the country. To further improve access, the eligibility criteria have been simplified to “Adult women from poor households based on submission of a Deprivation Declaration”.

To make LPG more affordable to PMUY consumers and ensure sustained usage of LPG by them, in May 2022 Government started a targeted subsidy of ₹ 200/- per 14.2 kg cylinder (and proportionately pro-rated for 5 Kg connections) to the PMUY consumers which was subsequently increased to ₹ 300/- per 14.2 kg cylinder (and proportionately pro-rated for 5 Kg connections).

For FY 2025-26, the Government is providing a targeted subsidy of ₹ 300/- per cylinder for upto 9 refills of 14.2 Kg cylinders per annum (proportionately pro-rated for 5 Kg connections).

During 2024-25, around 86% of PMUY beneficiaries took at least one refill. Further, to address the issue of inactive/dormant PMUY connections, Ministry issued a Standard Operating Procedure (SOP) in January 2025. Under this SOP, Oil Marketing Companies identified a total 11.7 lakh connections that had not taken any refill beyond the installation. As of November 2025, out of the 11.7 lakh connections identified by OMCs, 8.35 lakh beneficiaries have completed e-KYC/Aadhaar authentication including 5.52 lakh beneficiaries who have taken refills as well. Further, following the due process, 0.21 lakh

connections have also been terminated.

(c): Government monitors LPG consumption through reports/MIS/consumption profile through PPAC/OMCs. Additionally, various independent studies and reports have shown that PMUY scheme has had a significant positive impact on the lives of rural households, especially women and families in rural and remote areas. Some key benefits are briefly explained below:

(i) PMUY had resulted in a shift from traditional cooking methods that involve burning solid fuels like wood, dung and crop residues. The use of cleaner fuel lowers indoor air pollution, leading to improved respiratory health, particularly among women and children who are traditionally more exposed to household smoke.

(ii) Households in rural areas, especially those in remote locations, often spend a significant portion of their time and energy in collecting traditional cooking fuels. LPG has reduced drudgery and the time spent on cooking by women of poor households. The free time, thus, available with them can be utilized in multiple spheres for enhanced economic productivity.

(iii) Transition from biomass and traditional fuels to LPG reduces the dependency on wood and other biomass for cooking purposes, leading to a decrease in deforestation and environmental degradation. This benefits not only the households but also contributes to broader environmental conservation efforts.

(iv) With improved cooking facilities, there is a potential positive impact on nutrition. Families may find it easier to cook a variety of nutritious meals,

contributing to better overall health.

तारपुरा हवाई पट्टी

739. श्री अमरा राम:

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार के पास सीकर जिले में तारपुरा हवाई पट्टी को विमानपत्तन में परिवर्तित करने के लिए क्या कार्य योजना है;

(ख) क्या सरकार का पर्यटन को बढ़ावा देने के लिए तारपुरा हवाई पट्टी से हवाई सेवाएं शुरू करने का विचार है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोले):

(क) से (ग): तारपुरा हवाईपट्टी, राजस्थान, क्षेत्रीय संपर्क योजना-उड़े देश का आम नागरिक (आरसीएस-उडान) दस्तावेज़ में असेवित हवाईपट्टियों/हवाईअड्डों की अस्थायी सूची में उपलब्ध है।

उड़ान योजना के प्रावधानों के अनुसार, वैध बोली के माध्यम से इसकी पहचान करके और चयनित एयरलाइन प्रचालकों (एसएओ) को अवार्ड करके असेवित और अल्पसेवित हवाईअड्डों का पुनरुद्धार/उन्नयन किया जाता है।

किसी भी एयरलाइन ने अब तक आयोजित पांच बोली प्रक्रिया चरणों के पूरा होने तक तारपुरा हवाईपट्टी से आरसीएस उड़ानों को परिचालित करने का कोई प्रस्ताव प्रस्तुत नहीं किया है। इस प्रकार, इस योजना के तहत इसके पुनरुद्धार के लिए हवाईपट्टी को शामिल नहीं किया गया है। हवाई सेवाओं को आरंभ किया जाना हवाईअड्डे के तैयार होने पर निर्भर करता है।

MAINTENANCE OF NHS IN TAMIL NADU**740. DR. KALANIDHI VEERASWAMY:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government is aware of the poor maintenance and deteriorating condition of several stretches of National Highways including National Highway-45 (NH-45), National Highway-32 (NH-32) and National Highway-44 (NH-44) in the State of Tamil Nadu;
- (b) the total length of National Highways in the State of Tamil Nadu that are currently under repair or pending maintenance as of now;
- c) the funds allocated and utilized for National Highway maintenance in the State of Tamil Nadu during the last three years;
- (d) whether the Government plans to increase the frequency of inspection and quality audits of these highways; and
- (e) the steps being taken to ensure time-bound maintenance, use of quality materials and accountability of contractors?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

- (a) and (b): Development and maintenance of National Highways (NHs), including NHs in the State of Tamil Nadu is a continuous process. The Government is aware of the condition of various National Highway (NH) stretches in the State of Tamil Nadu, including NH-45, NH-32 and NH-44. The Government has prioritized the maintenance of existing National Highway (NH) network and inter-alia evolved a mechanism to ensure Maintenance and Repair

(M&R) of all NHs sections through accountable maintenance agency. The Government has planned that all NHs sections of National Highways including NHs in the State of Tamil Nadu should be under Maintenance, through one of the following mechanisms:

- i. Maintenance & Repair (M&R) of stretches of NHs, where development works have commenced or Operation, Maintenance and Transfer (OMT) Concessions/ Operation and Maintenance (O&M) Contracts have been awarded, are the responsibility of the concerned Concessionaires/ Contractors till the end of the Defect Liability Period (DLP)/ the Concession Period. Similarly, for NHs stretches undertaken under TOT (Toll Operate and Transfer) and InvIT (Infrastructure Investment Trust), M&R responsibility lies with concerned Concessionaire till the end of the Concession Period.
- ii. For all remaining sections of NHs stretches, Government has taken a policy decision to undertake maintenance works through Performance-Based Maintenance Contract (PBMC) or Short-Term Maintenance Contract (STMC).

Repair of identified defects / issues in the road condition as well as other maintenance / repair works are completed by the Contractor / Concessionaire within the stipulated timeline as per provisions of the Contract.

(c): During the last three years, funds allocated and utilized for maintenance of National Highways, other than those NHs which are under concession contracts or under Defect Liability Period where the responsibility to ensure proper maintenance is with the corresponding concessionaire or contractor and such cost is included in the project cost in Tamil Nadu, are as under:

Year	Allocation (₹ crore)	Utilization (₹ crore)
2022-23	554	554
2023-24	340	340
2024-25	448	439

(d): A robust system of inspection and quality monitoring of NH works is in place, viz., third-party quality audits, independent engineer reviews, and periodic inspections are undertaken by the implementing agencies to ensure adherence to prescribed standards. Necessary maintenance works are taken up based on the findings of these inspections to ensure safe and smooth movement of traffic.

(e): The Government has taken several measures to ensure time-bound and quality maintenance of NHs, including:

- i. Adoption of Performance-Based Maintenance Contracts (PBMC) and Short-Term Maintenance Contract (STMC) to ensure distress free road.
- ii. Strict enforcement of quality control norms, including deployment of third-party quality auditors.
- iii. Repair of identified defects / issues in the road condition as well as other maintenance / repair works is ensured through regular inspection by field officers, including Authority Engineer / Independent Engineer deployed for supervision of projects. For non-compliance during DLP / Concession period, penalties are imposed as per the contract conditions or DLP period is extended.

Penalty provisions include due payment deductions, damage recoveries, debarment / blacklisting etc.

- iv. Fixing of clear timelines for maintenance activities and close monitoring through DATA LAKE portal and review meetings.
- v. Adherence of Indian Road Congress specifications for all maintenance works.

जल जीवन मिशन का कार्यान्वयन

741. श्री भजन लाल जाटव:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को पता है कि पंचायतें जल जीवन मिशन का कार्यान्वयन करने से मना कर रही हैं;

(ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और सरकार द्वारा इस संबंध में क्या कदम उठाए जा रहे हैं; और

(ग) क्या सरकार का इस मुद्दे के समाधान के लिए कोई भर्ती योजना शुरू करने का विचार है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

(क) से (ग): जल राज्य का विषय है। जल जीवन मिशन (जेजेएम) - हर घर जल, केंद्रीय प्रायोजित कार्यक्रम है, जिसे देश भर की सभी ग्राम पंचायतों और गांवों में प्रत्येक ग्रामीण परिवार हेतु नल जल आपूर्ति का प्रावधान करने के लिए राज्यों की भागीदारी से कार्यान्वित किया जा रहा है।

भारत के संविधान के 73वें संशोधन के अनुरूप और ग्रामीणों के बीच स्वामित्व की भावना उद्भूत करने के लिए, पंचायती राज संस्थानों के माध्यम से जेजेएम के तहत जल आपूर्ति प्रणालियों से संबंधित सभी निर्णयों में ग्राम स्तर की आयोजना और सामुदायिक भागीदारी की परिकल्पना की गई है। तदनुसार, ग्राम पंचायत या इसकी उप-समिति/उपयोगकर्ता समूह अर्थात् ग्राम जल और

स्वच्छता समिति (वीडब्ल्यूएससी) या पानी समिति को गांव में जल आपूर्ति प्रणाली की आयोजना, कार्यान्वयन, प्रबंधन, संचालन और रखरखाव करने का अधिकार दिया गया है।

इसके अलावा, जेजेएम के अंतर्गत, किसी गांव में सभी ग्रामीण परिवारों को नल कनेक्शन का प्रावधान करने के बाद, योजना को लागू करने वाला विभाग ग्राम पंचायत को कार्यपूर्णता प्रमाण-पत्र प्रदान करता है और गांव को जेजेएम-आईएमआईएस पर 'हर घर जल' गांव के रूप में चिह्नित करता है। इसके बाद, ग्राम पंचायत अपनी ग्राम सभा बैठक में कार्य पूरा होने की रिपोर्ट को जोर से पढ़ते हुए, औपचारिक रूप से 'हर घर जल' गांव के रूप में स्वयं को प्रमाणित करते हुए प्रस्ताव पारित करती है। कार्यान्वयन विभाग द्वारा प्रदान किए गए प्रमाण-पत्र की प्रति, ग्राम सभा द्वारा पारित प्रस्ताव और ग्राम सभा को कैप्चर करने वाला एक छोटा वीडियो जेजेएम डैशबोर्ड पर दर्शाया जाता है और गांव को जेजेएम-आईएमआईएस में प्रमाणित चिह्नित किया जाता है। राज्यों द्वारा सूचित किए गए अनुसार, 02.12.2025 तक, 'हर घर जल' के रूप में संसूचित किए गए लगभग 2.68 लाख गांवों में से लगभग 1.76 लाख गांवों को संबंधित ग्राम सभा द्वारा प्रमाणित किया गया है।

इसके अलावा, स्थानीय ग्राम समुदाय को संचालन तथा रखरखाव की जिम्मेदारी निभाने में सक्षम बनाने के लिए, कौशल विकास और उद्यमिता मंत्रालय के सहयोग से नल जल मित्र कार्यक्रम (एनजेएमपी) शुरू किया गया है ताकि उन्हें व्यापक कौशल प्रदान किया जा सके तथा "नल जल मित्र" के रूप में तैयार किया जा सके, जिससे वे योजना ऑपरेटरों के रूप में कार्य कर सकें तथा मामूली मरम्मत और रखरखाव करने में सक्षम बन सकें, जिसमें कुशल राजमिस्त्री, प्लंबर, फिटर, इलेक्ट्रीशियन, मोटर मैकेनिक, पंप ऑपरेटर आदि के रूप में कार्य करके उनके द्वारा अपने गांव में पाइपगत जलापूर्ति स्कीम (स्कीमों) का निवारक रखरखाव करना शामिल है।

भारत की परिष्करण और जैव ईंधन क्षमता का विस्तार

742. श्रीमती महिमा कुमारी मेवाड़:

सुश्री कंगना रनौत:

श्री दिलेश्वर कामैत:

श्री मनोज तिवारी:

डॉ. मन्ना लाल रावत:

श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:

श्री विनोद लखमशी चावड़ा:

श्री चन्द्र प्रकाश चौधरी:

श्री भर्तृहरि महताब:

श्री दिलीप शङ्कीया:

क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार की भारत की परिष्करण क्षमता बढ़ाने और भावी ऊर्जा आवश्यकताओं को पूरा करने के लिए पेट्रोकेमिकल और हरित ऊर्जा घटकों को एकीकृत करने हेतु क्या योजनाएँ हैं;

(ख) राष्ट्रीय ऊर्जा मिश्रण के भीतर स्वच्छ विकल्प के रूप में जैव ईंधन, हरित हाइड्रोजन और एलएनजी को बढ़ावा देने के लिए कार्यान्वित की जा रही पहलों का ब्यौरा क्या है;

(ग) ये पहलें भारत की दीर्घकालिक ऊर्जा सुरक्षा और राष्ट्रीय स्तर पर निर्धारित योगदान (एनडीसी) के अंतर्गत की गई प्रतिबद्धताओं को किस प्रकार सुदृढ़ करेंगी; और

(घ) ऐसी परियोजनाओं के माध्यम से वर्ष 2047 तक अपेक्षित निवेश और रोजगार क्षमता कितनी है?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

(क) और (ख): देश की वर्तमान कुल रिफाइनिंग क्षमता 258.1 मिलियन मीट्रिक टन प्रति वर्ष (एमएमटीपीए) है, जिसके वर्ष 2030 तक बढ़कर 309.5 एमएमटीपीए होने का अनुमान है। इसके साथ ही, चल रही और नियोजित समग्र रिफाइनरी परियोजनाओं के पूरा होने पर, सार्वजनिक क्षेत्र की तेल रिफाइनरियों का समग्र पेट्रोकेमिकल इंटेनसिटी इंडेक्स (पीआईआई) 4.1 से बढ़कर लगभग

9.3 होने का अनुमान है। सरकार ने जैव ईंधन, ग्रीन हाइड्रोजन और तरलीकृत प्राकृतिक गैस (एलएनजी) को बढ़ावा देने के लिए कई पहलें कार्यान्वित की हैं, जिनमें अन्य बातों के साथ-साथ इथेनॉल मिश्रित कार्यक्रम (ईबीपी) के तहत 20% इथेनॉल मिश्रण हासिल करना और इथेनॉल की उपलब्धता बढ़ाने के लिए फीडस्टॉक का दायरा बढ़ाना शामिल है। प्रधानमंत्री जैव ईंधन-वातावरण अनुकूल फसल अपशिष्ट निवारण (पीएम जी-वन) योजना किफायती विमानन ईंधन (एसएएफ) समेत उन्नत बायोईंधन के लिए परियोजनाएं स्थापित करने के लिए वित्तीय मदद देने के लिए शुरू की गई है। संपीड़ित बायोगैस (सीबीजी) को बढ़ावा देने के लिए, किफायती परिवहन के लिए दीर्घकालिक विकल्प (सतत) योजना शुरू की गई है, और बायोमास एकत्रीकरण को समर्थन देने और सीबीजी संयंत्रों को मौजूदा पाइपलाइन नेटवर्क से जोड़ने के लिए बीएएम (बायोमास एकत्रीकरण मशीनरी) और डीपीआई (डायरेक्ट पाइपलाइन अवसंरचना) जैसी योजनाएं शुरू की गई हैं। वर्ष 2030 तक 5 एमएमटीपीए ग्रीन हाइड्रोजन के उत्पादन के उद्देश्य से राष्ट्रीय ग्रीन हाइड्रोजन मिशन (एनजीएचएम) शुरू किया गया है। सरकार ने अलग-अलग क्षेत्रों के लिए एलएनजी की उपलब्धता बढ़ाने के लिए भी कई कदम उठाए हैं, जिनमें अन्य बातों के साथ-साथ एलएनजी टर्मिनलों और एलएनजी स्टेशनों समेत एलएनजी अवसंरचना की स्थापना करना शामिल है।

(ग): जैव ईंधन, ग्रीन हाइड्रोजन और एलएनजी जैसे स्वच्छ ईंधन में परिवहन और सीमेंट, लोहा और स्टील जैसे दूसरे जरूरी, मुश्किल से कम होने वाले उद्योगों सहित सभी खास क्षेत्रों में उत्सर्जन को टालने में योगदान देने की क्षमता है। इन्हें अपनाने से समग्र उत्सर्जन तीव्रता को कम करने में मदद मिल सकती है और यह कम कार्बन वाली अर्थव्यवस्था में बदलाव करने में सहायता करके राष्ट्रीय जलवायु लक्ष्यों और अंतरराष्ट्रीय प्रतिबद्धताओं के साथ तालमेल बिठाता है।

(घ): वर्ष 2047 तक ऐसी परियोजनाएं से होने वाले निवेश और सृजित होने वाले रोजगार का अनुमान इस अवस्था पर नहीं लगाया जा सकता।

EXTENSION OF CLSS UNDER PMAY-U**743. SHRI JANARDAN SINGH SIGRIWAL:**

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Government has extended the Credit Linked Subsidy Scheme (CLSS) under Pradhan Mantri Awas Yojana - Urban (PMAY-U) to include Middle Income Groups and if so, the details thereof including the extended timeline;
- (b) the number of beneficiaries who have availed subsidy, State/UT-wise and income-group category-wise;
- (c) the number of pending applications under the CLSS since its inception and the reasons therefor, State/UT-wise;
- (d) whether awareness about the said scheme is extremely low especially among Middle Income Groups; and
- (e) if so, the details thereof along with the steps taken to address the said issue?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (e): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to all eligible urban beneficiaries across the country. The scheme is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Redevelopment (ISSR) and Credit Linked Subsidy Scheme (CLSS). The implementation period of PMAY-U scheme, which was earlier up to 31.03.2022, has been extended up to

31.12.2025, except for CLSS vertical to complete sanctioned houses without changing the funding pattern and implementation methodology. CLSS vertical of PMAY-U for EWS/LIG was operational from the inception of PMAY-U till 31.03.2022. CLSS for MIG initially operational from 01.01.2017 to 31.12.2017, was extended subsequently and finally ended on 31.03.2021.

Further, based on the learning from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to support 1 crore additional eligible beneficiaries under the scheme. The scheme is being implemented through four verticals i.e. Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS). The scheme guidelines of PMAY-U 2.0 may be accessed at <https://pmay-urban.gov.in/uploads/guidelines/Operational-Guidelines-of-PMAY-U-2.pdf>.

The ISS vertical of PMAY-U is implemented through Central Nodal Agencies (CNAs) such as National Housing Bank (NHB), State Bank of India (SBI) and Housing and Urban Development Corporation Ltd. (HUDCO). The eligible citizens are also allowed to apply through Unified Web Portal of PMAY-U 2.0 and register their demand under ISS vertical with all details on the portal at <https://pmay-urban.gov.in> and trace their application. Subsequently, the application are forwarded to the concerned **Primary Lending Institutions (PLIs)** for further necessary action and due diligence as per the eligibility criteria of the scheme. Based on the loan disbursed by a PLI to

beneficiaries, the subsidy is released by the CNAs to PLI for subsequent transfer of the subsidy to the beneficiaries.

As per the scheme guidelines of PMAY-U 2.0, States/UTs are facilitating the identified eligible EWS/LIG/MIG beneficiaries to avail the benefit of Interest Subsidy Scheme by organizing loan melas, conduct monthly review with PLIs to resolve challenges faced by beneficiaries in availing the benefit of the scheme. In order to facilitate awareness and benefit of the scheme among the beneficiaries, PLIs display the details of the scheme along with the contact details at their respective branches for smooth disbursement of loan and interest subsidy.

CLSS vertical of PMAY-U for EWS/LIG was operational from the inception of PMAY-U till 31.03.2022. CLSS for MIG initially operational from 01.01.2017 to 31.12.2017, was extended subsequently and finally ended on 31.03.2021. The State/UT-wise along with income-group and category-wise details of beneficiaries of CLSS vertical of PMAY-U is at **Statement-I**. The State/UT-wise along with income-group and category-wise details of beneficiaries of ISS vertical of PMAY-U 2.0 is at **Statement-II**.

STATEMENT-I

**State/UT-wise along with income-group and category-wise details of
beneficiaries of CLSS vertical of PMAY-U**

(₹ in Cr.)

Sl.	Name of the	EWS/ LIG	MIG	TOTAL

No.		State/ UT	Central Subsidy Released	No. of Beneficiary Households	Central Subsidy Amount	No. of Beneficiary Households	Central Subsidy Released	No. of Beneficiary Households
1	States	Andhra Pradesh	867.60	36,399	611.06	29,122	1,478.66	65,521
2		Bihar	305.82	13,002	150.06	7,297	455.88	20,299
3		Chhattisgarh	679.33	29,923	153.37	7,627	832.70	37,550
4		Goa	39.64	1,560	35.04	1,581	74.68	3,141
5		Gujarat	14,432.02	5,80,412	1,366.42	63,375	15,798.44	6,43,787
6		Haryana	632.31	26,621	371.34	18,312	1,003.65	44,933
7		Himachal Pradesh	40.48	1,715	16.99	807	57.47	2,522
8		Jharkhand	174.77	7,511	149.29	7,649	324.06	15,160
9		Karnataka	1,141.51	49,449	1,227.05	57,480	2,368.56	1,06,929
10		Kerala	621.13	26,909	121.89	5,742	743.02	32,651
11		Madhya Pradesh	3,510.26	1,50,542	461.62	22,839	3,971.87	1,73,381
12		Maharashtra	12,230.95	4,90,836	2,943.26	1,34,214	15,174.21	6,25,050
13		Odisha	149.89	6,889	117.30	5,867	267.19	12,756
14		Punjab	860.83	36,049	269.33	12,755	1,130.16	48,804
15		Rajasthan	2,704.73	1,19,319	592.86	29,043	3,297.59	1,48,362
16		Tamil Nadu	1,792.64	77,485	882.39	42,629	2,675.03	1,20,114
17		Telangana	1,003.01	40,320	1,047.16	48,126	2,050.18	88,446
18		Uttar Pradesh	2,193.52	92,723	1,298.73	62,733	3,492.25	1,55,456
19		Uttarakhand	329.00	14,302	114.45	5,617	443.46	19,919
20		West Bengal	1,453.15	58,891	562.93	26,731	2,016.08	85,622
Sub- total (States) :-			45,162.59	18,60,857	12,492.55	5,89,546	57,655.14	24,50,403
21	North East States	Arunachal Pradesh	0.71	31	0.92	42	1.63	73
22		Assam	45.63	1,962	36.50	1,837	82.14	3,799
23		Manipur	3.82	205	0.51	28	4.33	233
24		Meghalaya	3.45	168	0.59	36	4.04	204
25		Mizoram	37.54	2,080	2.12	139	39.65	2,219
26		Nagaland	0.53	27	0.21	13	0.74	40
27		Sikkim	3.27	142	0.96	47	4.23	189
28		Tripura	41.56	1,812	19.86	1,036	61.42	2,848
Sub- total (N.E. States) :-			136.51	6,427	61.67	3,178	198.18	9,605
29	Union Territories	A&N Island	0.35	14	0.22	10	0.56	24
30		Chandigarh	15.59	648	13.19	608	28.78	1,256
31		DNH & DD	163.12	6,736	11.85	582	174.97	7,318
32		Delhi	412.83	16,893	279.70	13,083	692.53	29,976
33		J&K	59.16	2,814	11.66	618	70.82	3,432
34		Ladakh	0.91	48	0.07	6	0.98	54
35		Puducherry	32.77	1,466	13.71	686	46.48	2,152
Sub- total (UT) :-			684.74	28,619	330.39	15,593	1,015.12	44,212
Grand Total: -			45,983.84	18,95,903	12,884.61	6,08,317	58,868.45	25,04,220

STATEMENT-II

**State/UT-wise along with income-group and category-wise details of
beneficiaries of ISS vertical of PMAY-U 2.0**

(₹ in Cr.)

Sl. No.		Name of the State/ UT	EWS/ LIG		MIG		TOTAL	
			Central Subsidy Released	No. of Beneficiary Households	Central Subsidy Amount	No. of Beneficiary Households	Central Subsidy Released	No. of Beneficiary Households
1	States	Andhra Pradesh	1.12	342	0.43	121	1.54	463
2		Bihar	0.17	57	0.08	24	0.25	81
3		Chhattisgarh	1.25	403	0.36	108	1.61	511
4		Goa	0.07	21	0.02	5	0.09	26
5		Gujarat	38.49	10,979	6.38	1,814	44.87	12,793
6		Haryana	1.36	415	0.39	114	1.76	529
7		Himachal Pradesh	0.04	12	0.01	4	0.06	16
8		Jharkhand	0.11	34	0.07	19	0.17	53
9		Karnataka	1.24	404	0.37	112	1.61	516
10		Kerala	0.36	116	0.10	28	0.46	144
11		Madhya Pradesh	10.98	3,440	1.78	525	12.75	3,965
12		Maharashtra	41.12	11,806	9.26	2,627	50.38	14,433
13		Odisha	0.16	47	0.11	32	0.27	79
14		Punjab	2.69	817	0.46	133	3.15	950
15		Rajasthan	14.90	4,565	2.64	761	17.54	5,326
16		Tamil Nadu	2.23	686	0.74	224	2.97	910
17		Telangana	1.03	321	0.33	97	1.36	418
18		Uttar Pradesh	7.24	2,248	1.60	460	8.84	2,708
19		Uttarakhand	1.15	353	0.18	51	1.33	404
20		West Bengal	6.48	1,840	2.23	627	8.71	2,467
Sub- total (States): -			132.19	38,906	27.54	7,886	159.73	46,792
21	North East States	Arunachal Pradesh	-	-	-	-	-	-
22		Assam	0.09	28	0.05	16	0.15	44
23		Manipur	0.00	1	-	-	0.00	1
24		Meghalaya	0.00	1	-	-	0.00	1
25		Mizoram	-	-	-	-	-	-
26		Nagaland	-	-	-	-	-	-
27		Sikkim	-	-	-	-	-	-
28		Tripura	0.02	7	0.02	5	0.04	12
Sub- total (N.E. States): -			0.12	37	0.07	21	0.19	58
29	Union Territories	A&N Island	0.00	1	-	-	0.00	1

30	Chandigarh	0.06	18	0.00	1	0.06	19
31	DNH & DD	0.75	220	0.10	30	0.85	250
32	Delhi	4.00	1,131	0.85	239	4.84	1,370
33	J&K	0.01	3	0.01	3	0.02	6
34	Ladakh	-	-	-	-	-	-
35	Puducherry	0.03	11	0.02	5	0.05	16
Sub- total (UT): -		4.85	1,384	0.98	278	5.83	1,662
Grand Total: -		157.97	40,327	77.41	8,185	235.38*	48,512

* Includes Central Assistance of ₹69.62 cr. sanctioned to CNAs for claims recently uploaded on portal.

STATUS OF GREENFIELD AIRPORTS

744. SHRI YUSUF PATHAN:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the number of greenfield airports inaugurated since 2014 along with the cost of construction and maintenance, State-wise;
- (b) the number of flights operated from such greenfield airports and the passenger volume per year, year-wise; and
- (c) whether any greenfield airport inaugurated since 2014 has ceased operations and if so, the details thereof along with the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

- (a): Since 2014, Thirteen (13) Greenfield Airports have been inaugurated i.e. Mopa (Project Cost - Rs. 3400 crore) in Goa, Navi Mumbai (Project Cost - Rs.19646 crore), Shirdi (Project Cost - Rs. 320 crore) and Sindhudurg (Project

Cost - Rs. 520 crore) in Maharashtra, Kalaburagi (Project Cost - Rs.175.57 crore) and Shivamogga (Project Cost - Rs. 449 crore) in Karnataka, Kushinagar (Project Cost - Rs. 448 crore) in Uttar Pradesh, Rajkot (Hirasar) (Project Cost - Rs. 1405 crore) in Gujarat, Oravakal (Kurnool) (Project Cost -Rs. 187 crore) in Andhra Pradesh, Durgapur (Project Cost - Rs. 670 crore) in West Bengal, Pakyong (Project Cost - Rs. 553.53 crore) in Sikkim, Kannur (Project Cost - Rs. 2342 crore) in Kerala and Itanagar (Project Cost - Rs. 646 crore) in Arunachal Pradesh.

Further, the maintenance of infrastructure/ facilities at airports and cost incurred for the same is a continuous process, which is undertaken by the airport operator concerned regularly as per the requirement.

(b): The year wise details for number of aircraft movements and passenger volume from such greenfield airports is attached as **Statement**.

(c): No.

STATEMENT

Year wise details of number of aircraft movements and passenger volume (*)

Financial Year	Aircraft Movements	Passenger Volume
2014-15	3344	358402
2015-16	5180	421722
2016-17	4846	411468
2017-18	5629	408038
2018-19	9264	852280

2019-20	25322	2557017
2020-21	11578	870001
2021-22	22417	1839625
2022-23	38656	4137154
2023-24	64602	8144924
2024-25	69160	8695598

Note (*):

In Aircraft Movements, landing and take-off of an aircraft are counted separately i.e., one landing and one take-off are counted as two movements.

CNG DISTRIBUTION

745. SHRI KOTA SRINIVASA POOJARY:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) whether the Government is aware that poor rickshaw drivers and light vehicle owners whose CNG are queuing up in kilometre-long queues in front of petrol pumps, if so, the details thereof;
- (b) the reasons for the delay in providing a new agency even though distributors are waiting for additional CNG distribution;
- (c) the plan of the Union Government to provide full distribution to the minimum number of CNG distributors; and
- (d) the reasons for the delay in installing the LNG pipeline through Kudremukh in Karnataka?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (d): Establishment of Compressed Natural Gas (CNG) stations is part of the development of City Gas Distribution (CGD) Network and the same is carried out by the CGD entities authorized by the Petroleum and Natural Gas Regulatory Board (PNGRB) as per their Minimum Work Programme (MWP). After the completion of the 12/12A CGD bidding round, PNGRB has authorized entities for development of CGD network in 307 Geographical Areas (GAs), covering the entire mainland area for the development of CGD network across the country.

As per the MWP, the authorized entities are committed to establish 18,336 CNG stations across the country by 2034. As on 30.09.2025, the entities have established 8,357 CNG Stations against the pro-rata target of establishing 5,826 CNG Stations. CGD entities are continuously adding new CNG stations, including through company-owned company-operated (COCO), dealer-owned dealer-operated (DODO) etc., based on their MWP and on the basis of techno-commercial feasibility, demand and availability of natural gas. A large number of CNG outlets have been set up at existing Retail Outlets of OMCs.

Further, as informed by CGD entities, occasional queues are observed in the Retail Outlets during peak hours due to sudden demand surges or operational constraints; however, CGD entities are continuously taking measures to enhance CNG station efficiency by installing adequate dispenser units and ensuring better coordination of gas supplies to reduce customer wait

times. Further, PNGRB has advised the CGD entities to upgrade their Daughter Booster Station (DBS) CNG stations to Online stations. The Online CNG station helps in faster filling of vehicles and thereby resulting in reduction of queuing.

Government also monitors the progress of CGD networks based on reports submitted by the entities. If there are any delays or shortfalls, the PNGRB advises the entity to take corrective action. This includes calling them for progress review meetings or statutory hearings under existing regulations to discuss challenges and the latest updates on their MWP targets in authorized GAs.

With the aim to increase the availability of natural gas across the Country, PNGRB has authorized approximately 34,233 km length of Natural Gas Pipeline Network across the Country to create a national gas grid and to implement “One Nation One Gas Grid”. The length of operational pipeline is 25,429 Kms in June, 2025. 10,459 Kms length of pipelines is under various stages of construction. In addition to this, CGD entities have laid 6,20,428 Inch-Km pipeline to cover their local network within their respective GAs.

Kudremukh falls in Chikkamagaluru district which is a part of Chikkamagaluru, Hassan and Kodagu Districts GA. The GA has been authorized to AGP City Gas Private Limited (AGP) for development of CNG network. Supply of natural gas to the said GA is being done through Dabhol-Bangalore Natural Gas Pipeline which is operational. Development of local distribution pipeline network inside the GA limits for the transmission of natural gas is being done by the authorized CGD entity. As per MWP, AGP has to

establish 121 CNG stations and lay 1,187 inch-km pipeline in the GA by 2029. As on 30.09.2025, against the pro-rata target of establishing 59 CNG stations and laying 742 inch-km pipeline, AGP has established 22 CNG stations and laid 972 inch-km pipeline in the aforesaid GA.

PEDESTRIAN INFRASTRUCTURE ALONG NHs

746. SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

SHRI SUDHEER GUPTA:

SHRI RAVINDRA VASANTRAO CHAVAN:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the National Highways Authority of India (NHAI) proposes to collect the data on the condition of footpaths and pedestrian infrastructure along National Highways through Network Survey Vehicles (NSVs) to facilitate the passenger travel, if so, the details thereof;
- (b) the aims and objectives of this initiative and the manner in which such data will be utilised for maintenance and safety planning;
- (c) whether the Government has identified the highways or stretches for survey under this programme, if so, the details thereof;
- (d) whether the Government proposes to integrate the collected data with the National Highways Asset Management System (NHAMS) for regular monitoring, if so, the details thereof; and
- (e) the steps taken or being taken by the Government to ensure the safety, accessibility and maintenance of footpaths and pedestrian areas along National

Highways across the country?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): Network Survey Vehicles (NSVs) are deployed to collect data for Pavement Condition Monitoring of the carriageway of the National Highways and do not cover footpaths and pedestrian infrastructure.

(b): Network Survey Vehicle based data are used to assess the condition of the pavement for planning the maintenance requirements. Based on the results of these surveys/ tests, necessary repair and maintenance activities are carried out by the field units through respective Contractors/ Concessionaires as per the provisions of Contract Agreement.

(c): The NSV surveys are carried out on Highways as per guidelines issued from time to time. As a general practice, NSV surveys are done at following three stages:

- i. Before the start of the highway developmental work,
- ii. At the time of completion of work, and
- iii. At an interval of every six months during O&M phase.

(d): The data collected through Network Survey Vehicle is uploaded on Road Asset Management System (RAMS) for planning and budgeting purposes.

(e): Regular inspections and drone surveys are carried out to check the status of and take appropriate repair measures for Road Assets, such as footpaths, underpasses, etc.

INITIATIVES TO BRIDGE SKILLS GAP IN FOOD PROCESSING SECTOR**747. SHRI RAMASAHAYAM RAGHURAM REDDY:**

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) whether the Government has taken any initiatives to bridge the skills gap in the food-processing sector as only three per cent of the workforce has formal training and if so, the details thereof;
- (b) whether any specialised training programmes or partnerships with educational institutions have been launched to develop a skilled workforce for the food processing sector and if so, the details thereof including the number of people trained so far;
- (c) the steps taken by the Government to encourage the adoption of new technologies in food processing sector to meet international standards; and
- (d) whether the training programmes are aligned with these technological advancements and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): Yes, Sir. The Government has taken several initiatives to bridge the skills gap in the food-processing sector. For imparting skill training, the Food Industry Capacity and Skill Initiative (FICSI), the Sector Skill Council for Food Processing that was established by Ministry of Skill Development and Entrepreneurship (MSDE), has more than 60 job roles approved by NCVET (National Council for Vocational Education and Training). These job roles are approved as per

qualification packs that are created by the experts based on industry requirements. All qualification packs are updated after every 36 months to reflect the current requirements of the industry. The approved job roles include emerging areas like plant based proteins, fortified foods and micro credentials covering FSSAI mandated requirements and frameworks designed to ensure safety and integrity of food products. In addition, Ministry of Food Processing Industries ensures to provide the sector related short term training through its schemes and Institutions.

In addition, Prime Minister's Formalization of Micro Enterprises (PMFME) Scheme being implemented by Ministry of Food Processing Industries has a capacity building training component, under which capacity building trainings are conducted by the State/UT Governments. It envisages short-term training of 24 Hours/3 Days, Food Processing EDP (Entrepreneurship Development Programme) Training for all applicants viz. individuals and Groups (SHGs/ FPOs/ Cooperatives) recommended for availing credit linked grant by District Level Committee (DLC) and 8 hours/1 day training to SHG beneficiaries of Seed Capital under the scheme engaged in micro food processing. 1,09,312 beneficiaries have been trained across India from 2020-21 till 2024-25.

Besides the above, two Institute of National Importance (INI's) viz. National Institute of Food Technology Entrepreneurship and Management (NIFTEM) located at Thanjavur (Tamil Nadu) and Kundli (Haryana) under the administrative control of this Ministry have, through their short-term skill/capacity building/entrepreneurship development programmes, trained 32255 and 1516

persons respectively during the period from 2018-19 till 2024-25.

(b): Yes, Sir. The Food Industry Capacity and Skill Initiative [FICSI], the Sector Skill Council for Food Processing under Ministry of Skill Development and Entrepreneurship, have launched specialized training programmes in partnership with educational and technical institutions. FICSI has trained and certified **over 2.72 lakh candidates in food-processing job roles since 2015-16, which include 2.60 lakh candidates under the Pradhan Mantri Kaushal Vikas Yojana (PMKVY)** in collaboration with Schools, ITIs, Polytechnics, Food Technology Institutes, Food Processing Industries and State Skill Missions.

(c) and (d): Through implementation of Central Sector Schemes namely Pradhan Mantri Kisan Sampada Yojana (PMKSY) and Production Linked Incentive Scheme for Food Processing Industries (PLIFPIs) and Centrally Sponsored Scheme namely Prime Minister's Formalization of Micro Enterprises (PMFME), the Ministry of Food Processing Industries (MoFPI) has been undertaking several initiatives to encourage the adoption of new technologies in the food processing sector to meet international standards. Special focus is given to cold chain projects and food processing units that incorporate advanced machinery and practices to ensure global competitiveness.

Further, NIFTEM-Thanjavur under MoFPI has developed over 110 ready-to-commercialize technologies, including advanced equipment such as mobile food processing units and 3D food printing models, while maintaining a strong patent portfolio in packaging, drying devices, and nutrient-enriched products. More than 75 technologies have already been transferred nationwide, supported

by a dedicated Technology Transfer Cell, sponsored research, and turnkey project assistance.

Similarly, NIFTEM-Kundli under MoFPI has successfully transferred 52 technologies to industries, start-ups, and entrepreneurs, while promoting rural innovation through its Village Adoption Programme.

The short-term training programmes undertaken by the both institutes are designed to integrate the latest technological advancements, ensuring that beneficiaries acquire skills aligned with the current and emerging needs of the food processing sector and are aimed to build industry-relevant competencies and promote entrepreneurship and employment generation. These training programmes offer hands-on exposure to RTE/RTC foods, novel packaging, ultrasonication, and food microbiology, alongside Good Manufacturing Practices and HACCP/ISO standards. These initiatives empower entrepreneurs, SHGs, FPOs, and youth by integrating modern skills with global benchmarks, ensuring India's food processing sector remains competitive and innovation-driven.

MEASURES TO OBTAIN SAFE ROADS

748. SHRI BALRAM NAIK PORIKA:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the current annual road accident fatality rate and the concrete measures being implemented to achieve the fifty per cent reduction target by the year 2030, including the data on enforcement of traffic rules, prosecution rates and the effectiveness of automated enforcement systems;

- (b) whether national road safety audits are planned under the Road Accident Statistics framework to address engineering failures, missing barriers and inadequate infrastructure contributing to high fatalities, if so, the details thereof;
- (c) the accountability mechanism for road quality including the penalties imposed on contractors and supervising officers for substandard construction and the number of contracts that have been terminated or penalties levied for poor quality work in the last three years; and
- (d) the steps taken to ensure vehicle safety standards compliance, the number of vehicles recalled due to safety defects and the mechanism ensuring manufacturers' accountability for substandard vehicles?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): Government in the Ministry of Road Transport & Highways publishes report on "Road Accidents in India" based on data received from States/ UTs. As per the report, total number of road accidents and fatalities occurred in the country on all category of roads during calendar year 2023 were 4,80,583 and 1,72,890, respectively.

Government has formulated a multi-pronged strategy to address the issue of road safety based on 4Es i.e. Education, Engineering (both of roads and vehicles), Enforcement and Emergency Care. Accordingly, various initiatives have been taken for road safety in the country as detailed at **Statement**.

The details of paid and unpaid challans is monitored through the eChallan dashboard report application. The URL for this application is

<https://echallan.parivahan.gov.in/echallanreport>.

As per the dashboard, as on 30.11.2025, a total of 39.49 crore challans amounting to ₹ 59,761.26 crore have been issued. Out of these, 14.97 crore challans have been disposed of, generating revenue of ₹ 21,684.17 crore through various modes, including online payments.

(b): The Government has made it mandatory to conduct Road Safety Audit of all National Highways (NHs) at all stages i.e. design, construction, operation and maintenance. As on date, Road safety audit has been conducted in a length of 1,78,293 km since Financial Year (FY) 2019-20.

(c): Sub-section (1) of Section 198A of the Motor Vehicles Act, 1988 provides for any designated authority, contractor, consultant or concessionaire responsible for the design or construction or maintenance of the safety standards of the road to follow such design, construction and maintenance standards, as may be prescribed by the Central Government from time to time. National Highways Authority of India (NHAI) has issued Circular for debarment or penalties against contractors/Concessionaire and Authority Engineers/Independent Engineers vide policy circular No. 16.11/2021 dated 16th November 2021 and No. 16.12/2022 dated 18th January 2022 respectively. Over the past three years, 66 contractors/concessionaires have been penalized or debarred.

(d): Government has framed the Central Motor Vehicles Rules (CMVR), 1989 and notified various Automotive Industry Standards (AIS), which prescribe detailed technical, safety, performance and emission requirements applicable to

different categories of motor vehicles. A prototype of the vehicle is tested for compliance with provisions under the Act & Rules by the vehicle testing agencies notified under Rule 126 of CMVR, 1989.

As per Rule 127C of the CMVR, 1989, as amended from time to time, the Government has laid down procedure for mandatory recalling of Defective Motor Vehicles. The data of voluntarily recalled vehicles by the vehicle manufacturers is being maintained by Society of Indian Automobile Manufacturers (SIAM). As per SIAM data, the total number, with class/type of voluntary vehicles recalled in the country due to safety defects during the last year and the current year, are as under:-

S. No	Year	2 Wheeler	Passenger Car	Total no. of Motor Vehicles
1	2024	8,33,476	30,875	8,64,351
2	2025 (up to 26 th November)	5,918	1,13,255	1,19,173

STATEMENT

Details of various initiatives taken by the Government in Ministry of Road Transport and Highways for road safety: -

(1) Education:

i. Administers a scheme for setting up of Institutes of Driving Training & Research (IDTRs), Regional Driving Training Centres (RDTCs) and Driving Training Centres (DTCs) at state/district level across the Country. Recently

revised scheme guidelines have been issued, incorporating enhanced financial assistance and streamlined eligibility criteria for establishing Driving Training Institutes. Additionally, incentives have been introduced for setting up Automated Testing Stations (ATS) in conjunction with Driving Training Institutes (DTIs) under the Training-Testing Cluster approach.

ii. Administers Road Safety Advocacy Scheme for raising awareness about road safety and for administering road safety programs.

iii. Observance of National Road Safety Month every year for spreading awareness and strengthening road safety.

(2) Engineering :

2.1. Road engineering:

i. Road Safety Audit (RSA) of all National Highways (NHs) has been made mandatory through third party auditors/ experts at all stages i.e. design, construction, operation and maintenance etc.

ii. High priority is accorded to identification and rectification of black spots /accident spots on NHs.

iii. Road Safety Officer (RSO) has been designated at each Regional Office of road owning agencies to look after RSA and other road safety related works.

iv. Administers the electronic Detailed Accident Report (e-DAR) Project to establish a central repository for reporting, management and analysis of road accidents data across the country.

v. Issued guidelines for the provision of signages on Expressways and National Highways to offer improved visibility and intuitive guidance to the drivers.

vi. Provisions have been made in the Motor Vehicles Act, 1988 for failure to comply with standards for the road design, construction and maintenance, as prescribed by the Central Government from time to time.

2.2 Vehicle engineering:

Various initiatives were undertaken to make vehicles safer, including the following:-

- i. Mandatory provision of an airbag for the passenger seated on the front seat of a vehicle, next to the driver.
- ii. Prescribed norms related to safety measures for children below four years of age, riding or being carried on a motor cycle. It also specifies use of a safety harness, crash helmet and restricts speed to 40kmph.
- iii. Mandatory provisions for fitment of following listed safety technologies: -

For M1 category vehicles:

- a. Seat Belt Reminder (SBR) for driver and co-driver.
- b. Manual Override for central locking system
- c. Over speed warning system.

For all M and N category vehicles:

a.Reverse Parking Alert System

- iv. Mandated Anti-Lock Braking System (ABS) for certain classes of L [Motor vehicle with less than four wheels and includes a Quadricycle], M [Motor vehicles with at least four wheels used for carrying passengers] and N [Motor vehicles with at least four wheels used for carrying goods which may also carry persons in addition to goods, subject to conditions stipulated in BIS standards]

categories.

v. Mandated speed limiting function/speed limiting device in all transport vehicles, except for two wheelers, three wheelers, quadricycles, fire tenders, ambulances and police vehicles.

vi. Published the rules for recognition, regulation and control of Automated Testing Stations, which define the procedure for fitness testing of vehicles through automated equipment and the procedure for grant of fitness certificate by ATSS. The rules have been further amended on 31.10.2022 and 14.03.2024.

vii. Formulated the Vehicle Scrapping Policy based on incentives/dis-incentives and for creating an ecosystem to phase out old, unfit and polluting vehicles.

viii. Formulated a Scheme to set up one model Inspection & Certification Centre in each State/UT with Central assistance for testing the fitness of vehicles through an automated system.

ix. Published rules regarding the Bharat New Car Assessment Program (BNCAP) to introduce the concept of safety rating of passenger cars and empower consumers to take informed decisions.

x. Published rules regarding prescribed level playing field in the area of manufacturing of buses by Original Equipment Manufacturers (OEMs) and Bus Body Builders.

xi. Mandated vehicles, manufactured on or after 1st October, 2025, shall be fitted with an air-conditioning system for the cabin of vehicles of N2 (goods vehicle with gross vehicle weight exceeding 3.5 tonnes but not exceeding 12.0 tonnes) and N3 (goods vehicle with gross vehicle weight exceeding 12.0 tonnes)

category.

xii. Published rules for revision of standards for Safety Belt, Restraint Systems and Safety Belt Reminder to provide provisions for applicability of revised standards for safety belt assemblies, safety belt anchorages and the installation of Safety Belts and Restraint Systems, in Motor vehicles of category M,N and L7 w.e.f. 01st April, 2025. Further, the vehicles of category M1, manufactured on and after the 1st April 2025, shall meet the requirement of safety belt reminder for all front facing rear seats as per AIS-145-2018.

xiii. Published rules for Active safety features in Medium and Heavy Duty vehicles, which provide for Braking System including Anti-lock Braking,Endurance Braking System Test for M2, M3, N1, N2, N3 and Quadricycle (effective for new models from 1st January, 2027 and for existing models from 1st October, 2027), and Advanced Driver Assistance Systems (ADAS) including Vehicle Stability Function (VSF), Lane Departure Warning System (LDWS), Driver Drowsiness and Attention Warning Systems, Blind Spot Information Systems and Moving off Information Systems for M2, M3, N2 and N3 categories of vehicles (effective for new models from 1st October, 2027 and for existing models from 1st January, 2028).

(3) Enforcement:

i. The Motor Vehicles (Amendment) Act, 2019 as stands implemented provides for strict penalties for ensuring compliance and enhancing deterrence for violation of traffic rules and strict enforcement through use of technology. Traffic management and enforcement is essentially in the domain of State

Governments/UT Administrations. While Central Government formulates rules under the Motor Vehicle Act, 1988, the enforcement of these rules comes under the purview of State Governments/UT Administrations.

ii. Issued rules for Electronic Monitoring and Enforcement of Road Safety. The rules specify the detailed provisions for placement of electronic enforcement devices on high risk & high density corridors on National Highways, State Highways and critical junctions cities having a population of more than one million in the country and cities under National Clean Air Programme (NCAP).

iii. Government has issued guidelines for incentive to States for Implementation of Electronic Enforcement of Road Safety under the Scheme for Special Assistance to States for Capital Investment 2025-26 (SASCI 2025-26) with allocation of Rs. 3,000 Crore (on first come first serve basis).

iv. On 10th June, 2024, the Government has issued an advisory to all the States and Union territories on technological interventions for ensuring compliance with Motor Vehicle Act, 1988.

(4) Emergency care:

i. Revised the scheme guidelines (named as Rah-Veer) for the protection of Good Samaritan, who in good faith, voluntarily and without expectation of any reward or compensation renders emergency medical or non-medical care or assistance at the scene of an accident to the victim or transports such victim to the hospital. As per the scheme, the reward for Rah-Veer has been increased to Rs. 25,000/- from Rs. 5,000/-.

ii. Enhanced compensation of victims of Hit and Run motor accidents (from Rs.

12,500 to Rs. 50,000 for grievous hurt and from Rs. 25,000 to Rs.2,00,000 for death).

iii. The National Highways Authority of India has made provisions for ambulances with paramedical staff/Emergency Medical Technician/Nurse at toll plazas on the completed corridors of National Highways.

iv. Government has notified the Cashless Treatment of Road Accident Victims Scheme, 2025 on 5th May, 2025. The detailed guidelines including process flow, stakeholder wise standard operating procedures and clearly delineated roles and responsibilities have also been notified on 4th June, 2025.

“उद्यम पंजीकरण प्रमाणपत्र”

749. सुश्री कंगना रनौत:

क्या सूक्ष्म, लघु और मध्यम उद्यम मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार द्वारा जारी एमएसएमई 'उद्यम' पंजीकरण पंजीकृत सूक्ष्म, लघु और कुटीर उद्योगों के लिए बैंकों में चालू खाते खोलने हेतु एक वैध दस्तावेज है और यदि हां, तो तत्संबंधी व्यौरा क्या है;

(ख) उन बैंकों का व्यौरा क्या है, जहां चालू खाते खोलने के लिए 'उद्यम' प्रमाणपत्र स्वीकार किया जाता है/नहीं किया जाता है और इसके क्या कारण हैं;

(ग) क्या सरकार सभी बैंकों को एमएसएमई पंजीकरण 'उद्यम' को चालू खाते खोलने हेतु एक वैध दस्तावेज के रूप में मान्यता देने के निर्देश जारी कर सकती है; और

(घ) यदि हां, तो तत्संबंधी व्यौरा क्या है और ऐसा कब तक किए जाने की संभावना है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (सुश्री शोभा करांदलाजे):

(क) से (घ): भारतीय रिजर्व बैंक से प्राप्त जानकारी के अनुसार- ग्राहक के उपभोक्ता अनुकूल अपेक्षित प्रयास (स्वामित्व) के अलावा, स्वामित्व फर्मों को खाता खोलने के लिए, स्वामित्व फर्म के नाम पर व्यवसाय/कार्य के प्रमाणन के रूप में, आरबीआई के दिनांक 28.11.2025 के वाणिज्यिक बैंक केवाईसी निदेश, 2025 में निर्धारित आठ दस्तावेजों में से कोई भी दो दस्तावेज प्रदान करना अपेक्षित है। उद्यम पंजीकरण प्रमाणपत्र (यूआरसी) कोई आधिकारिक सत्यापित दस्तावेज (ओवीडी) नहीं है, इसके अतिरिक्त, यह स्वामित्व फर्म से प्राप्त किए जाने वाले व्यवसाय/कार्य के प्रमाणन हेतु आठ दस्तावेजों में से एक है। बैंक व्यावसायिक कार्य के रूप में केवल एक दस्तावेज (यूआरसी सहित) स्वीकार करते हैं, उक्त निदेशों के अनुसार, बैंक को संपर्क बिंदु सत्यापन करने, व्यवसाय की पुष्टि करने के लिए अन्य जानकारी एकत्र करने और दिए गए पते से व्यावसायिक कार्य के बारे में खुद को संतुष्ट करने की आवश्यकता होती है।

केवाईसी निदेश, 2025 के अनुसार यूआरसी से संबंधित निदेश वाणिज्यिक बैंकों (सीबी), शहरी सहकारी बैंकों (यूसीबी), ग्रामीण सहकारी बैंकों (आरसीबी), क्षेत्रीय ग्रामीण बैंकों (आरआरबी), लघु वित्त बैंकों (एसएफबी), भुगतान बैंकों (पीबी), और स्थानीय क्षेत्र बैंकों (एलएबी) पर लागू होते हैं। उपरोक्त निदेशों में निहित निर्देश, उक्त बैंकों द्वारा दर्ज किए गए सभी खाता-आधारित संबंधों पर लागू होते हैं और हमने छोटे खातों को छोड़कर किसी भी खाता प्रकार (जैसे चालू खाता या बचत खाता आदि) के लिए कोई विशिष्ट निर्देश जारी नहीं किए हैं।

उद्यमिता सहायता कार्यक्रम

750. श्री बृजेन्द्र सिंह ओला:

क्या सूक्ष्म, लघु और मध्यम उद्यम मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या झुंझनू लोक सभा निर्वाचन क्षेत्र सहित राजस्थान में युवाओं के लिए कोई स्टार्टअप इनक्यूबेशन केंद्र या उद्यमिता सहायता कार्यक्रम चलाया जा रहा है और यदि नहीं, तो इसके क्या कारण हैं;

(ख) झुंझनू लोक सभा निर्वाचन क्षेत्र सहित राजस्थान में सरकार की नवाचार और स्वरोजगार को बढ़ावा देने के लिए क्या योजनाएं हैं;

(ग) क्या इन योजनाओं के सकारात्मक परिणाम मिले हैं और यदि नहीं, तो इसके क्या कारण हैं; और

(घ) क्या इस उद्देश्य के लिए बनाई गई योजनाओं को जमीनी स्तर पर लागू नहीं किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (सुश्री शोभा करांदलाजे):

(क): सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय सूक्ष्म, लघु और मध्यम (एमएसएमई) इनोवेटिव स्कीम का कार्यान्वयन करता है, जो दिनांक 10.03.2022 को शुरू की गई है और जिसके अंतर्गत नवाचार और विचार विकास को बढ़ावा देने के उद्देश्य से एक इनक्यूबेशन घटक है। इस स्कीम के अंतर्गत, विचारों को अनुमोदित मेजबान संस्थानों (एचआई) के माध्यम से विकसित किया जाता है, जो विचारों के पोषण के लिए इनक्यूबेटर के रूप में कार्य करते हैं। अब तक की स्थिति के अनुसार, इस स्कीम के अंतर्गत 773 एचआई स्वीकृत हैं, जिनमें से झुंझनू लोकसभा निर्वाचन क्षेत्र में 1 एचआई सहित राजस्थान राज्य में 31 एचआई स्वीकृत हैं।

(ख): एमएसएमई मंत्रालय स्व-रोजगार के लिए दो अग्रणी स्कीम अर्थात् प्रधान मंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी) तथा पीएम विश्वकर्मा (पीएमवी) का कार्यान्वयन कर रहा है जिसका उद्देश्य राजस्थान राज्य सहित पूरे भारत में स्व-रोजगार के अवसर सृजित करना है।

(ग): अब तक की स्थिति के अनुसार, विभिन्न स्कीम की प्रगति का विवरण नीचे दिया गया है:-

लाभार्थियों की संख्या	पीएम विश्वकर्मा (सितंबर, 2023 से)	पीएमईजीपी (वर्ष 2021-22 से)	इनक्यूबेशन विचारों की संख्या (वर्ष 2022-23 से)
अखिल भारत	30,00,000	4,11,627	1,418

राजस्थान राज्य	2,51,982	10,002	39
झुंझुनू	6,377	470	1

(घ): सभी स्कीम का कार्यान्वयन किया गया है।

प्रधानमंत्री आवास योजना शहरी 2.0 के अंतर्गत ऋण-सम्बद्ध सहायता और वित्तीय सहायता

751. श्री चंदन चौहान:

श्री बी. वाई. राघवेन्द्र:

श्रीमती डी. के. अरुणा:

डॉ. हेमंत विष्णु सवरा:

श्री नारायण तातू राणे:

श्री तेजस्वी सूर्या:

श्री सुकान्त कुमार पाणिग्रही:

श्री विनोद लखमशी चावड़ा:

श्री भरतसिंहजी शंकरजी डाभी:

श्री विजय बघेल:

श्री रवीन्द्र शुक्ला उर्फ रवि किशन:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) प्रधानमंत्री आवास योजना शहरी (पीएमएवाई-यू) 2.0 के अंतर्गत देशभर में निम्न आय और आर्थिक रूप से कमजोर लाभार्थियों के लिए आवास वित्त तक पहुँच को सुगम बनाने में निम्न आय आवास के लिए ऋण जोखिम गारंटी निधि ट्रस्ट (सीआरजीएफटीएलआईएच) की भूमिका और इसके कार्यान्वयन का विशेषकर कर्नाटक और ओडिशा सहित राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है;

(ख) सीआरजीएफटीएलआईएच तंत्र के अंतर्गत वर्तमान में भाग ले रहे बैंकों, एनबीएफसी और आवास वित्त कंपनियों सहित वित्तीय संस्थानों की संख्या कितनी है और विगत तीन वर्षों के दौरान देशभर में जारी की गई कुल प्रतिभूतियों मात्रा का विशेषकर कर्नाटक और ओडिशा सहित राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है और कितनी गारंटियां जारी की गई हैं;

(ग) सीआरजीएफटीएलआईएच के माध्यम से कर्नाटक में जिला-वार सहायता प्राप्त लाभार्थियों की संख्या, प्रदान की गई कुल ऋण राशि और पीएमएवाई-शहरी 2.0 के अंतर्गत स्वीकृत, पूर्ण और अधिभोगित घरों की संख्या कितनी है;

(घ) सीएलएसएस/सीआरजीएफटीएलआईएच के अंतर्गत शिमोगा संसदीय निर्वाचन क्षेत्र में लाभार्थियों का जिलावार और शहरी स्थानीय निकायवार, श्रेणीवार (एससी/एसटी/ओबीसी/महिलाएं) ब्यौरा क्या है और कितना ऋण दिया गया है, कितने प्रस्ताव लंबित हैं और कार्यों की वर्तमान प्रगति क्या है;

(ङ) सरकार द्वारा देशभर में पीएमएवाई-यू 2.0 के अंतर्गत उपलब्ध ऋण-सम्बद्ध सहायता और राजसहायता सम्बंधी विकल्पों के बारे में पात्र निम्न आय वाले परिवारों, अनौपचारिक क्षेत्र के श्रमिकों, शहरी गरीबों और मलिन बस्तियों में रहने वाले लाभार्थियों के बीच पहुंच और जागरूकता बढ़ाने के लिए विशेषकर कर्नाटक और ओडिशा सहित राज्य/संघ राज्यक्षेत्र-वार क्या उपाय किए गए हैं; और (च) क्या सरकार का शहरी गरीबों और अनौपचारिक क्षेत्र के श्रमिकों की अतिरिक्त श्रेणियों को शामिल करने के लिए पीएमएवाई-शहरी 2.0 के अंतर्गत ऋण सम्बद्ध सहायता संघटक का विस्तार करने का विचार है और यदि हां, तो छत्तीसगढ़ के दुर्ग लोक सभा निर्वाचन क्षेत्र सहित तत्संबंधी राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (च): निम्न आय आवास हेतु ऋण जोखिम गारंटी निधि ट्रस्ट (सीआरजीएफटीएलआईएच) योजना का उद्देश्य प्रधान मंत्री आवास योजना-शहरी (पीएमएवाई-यू) 2.0 सहित आर्थिक रूप से कमजोर वर्ग (ईडब्ल्यूएस) और निम्न आय समूह (एलआईजी) श्रेणियों के पात्र लाभार्थियों को

बैंकों/आवास वित्त कंपनियों (एचएफसी) सहित सदस्य ऋण देने वाली संस्थाओं (एमएलआई) द्वारा स्वीकृत और संवितरित 20 लाख रुपये तक के किफायती आवास ऋण की गारंटी देना है, जिससे इस श्रेणी के व्यक्तियों को ऋण देने में ऋण देने वाले संस्थाओं का विश्वास बढ़ेगा। इसका उद्देश्य एक ऐसा सहायक फ्रेमवर्क बनाकर पात्र उधारकर्ताओं, विशेष रूप से अनौपचारिक आय स्रोतों वाले लोगों के लिए आवास वित्त प्राप्त करने में सहायता प्रदान करना है, जो वित्तीय संस्थाओं को आत्मविश्वास से ऋण देने के लिए प्रोत्साहित करता है।

दिनांक 31.10.2025 तक सीआरजीएफटीएलआईएच योजना के तहत बैंकों, गैर-बैंकिंग वित्तीय कंपनियों (एनबीएफसी)/एचएफसी सहित कुल 55 एमएलआई पंजीकृत किए गए हैं। सीआरजीएफटीएलआईएच योजना 15.01.2025 को शुरू की गई थी और वित्त वर्ष 2024-25 के दौरान किसी भी ऋण की गारंटी नहीं दी गई थी। इसके अलावा, कर्नाटक और ओडिशा राज्यों सहित वित्त वर्ष 2025-26 के दौरान 31.10.2025 तक सीआरजीएफटीएलआईएच के तहत जारी गारंटी का राज्य/ संघ राज्य क्षेत्र-वार (यूटी) ब्यौरा **विवरण-I** में है।

शिवमोगा जिले में सीआरजीएफटीएलआईएच योजना के तहत गारंटीकृत ऋणों का श्रेणी-वार वितरण (एससी/एसटी/ओबीसी/महिलाएं) **विवरण-II** में दिया गया है।

आवासन और शहरी कार्य मंत्रालय (एमओएचयूए) 25.06.2015 से प्रधानमंत्री आवास योजना-शहरी (पीएमएवाई-यू) को कार्यान्वयन कर रहा है, जिसका उद्देश्य देश भर में पात्र शहरी लाभार्थियों को बुनियादी नागरिक सुविधाओं के साथ हर मौसम में रहने योग्य पक्के आवास प्रदान करना है। पीएमएवाई-यू के कार्यान्वयन के अनुभवों से मिली सीख के आधार पर, आवासन और शहरी कार्य मंत्रालय ने योजना को नया रूप दिया है और अगले पांच वर्षों में 1 करोड़ अतिरिक्त पात्र लाभार्थियों की सहायता करने के लिए देश भर के शहरी क्षेत्रों में कार्यान्वयन के लिए 01.09.2024 से पीएमएवाई-यू 2.0 'सभी के लिए आवास' मिशन शुरू किया है।

पीएमएवाई-यू 2.0 का चार घटकों अर्थात् लाभार्थी-आधारित निर्माण (बीएलसी), साझेदारी में किफायती आवास (एएचपी), किफायती किराया आवास (एआरएच) और ब्याज सब्सिडी योजना

(आईएसएस) के माध्यम से कार्यान्वय किया गया है। बीएलसी, एएचपी और एआरएच घटकों को राज्य/ संघ राज्य क्षेत्र सरकारों द्वारा कार्यान्वित किया जाता है, और आईएसएस घटक को आवास वित्त कंपनियों और प्राथमिक ऋण देने वाले संस्थाओं (पीएलआई) द्वारा राष्ट्रीय आवास बैंक (एनएचबी), भारतीय स्टेट बैंक (एसबीआई) और आवास और शहरी विकास निगम (हुडको) जैसी निर्धारित केंद्रीय नोडल एजेंसियों (सीएनए) के माध्यम से कार्यान्वित किया जाता है।

पीएमएवाई-यू 2.0 के योजना दिशानिर्देशों के अनुसार, कर्नाटक और ओडिशा सहित राज्यों/संघ राज्य क्षेत्रों को निम्न आय वाले परिवारों, अनौपचारिक क्षेत्र के श्रमिकों, शहरी गरीबों और स्लम में रहने वालों सहित पहचाने गए पात्र लाभार्थियों को अनुमोदन और दस्तावेज आदि प्राप्त करने की सुविधा प्रदान करने के लिए प्रोत्साहित किया जाता है, उन्हें ऋण मेलों का आयोजन करके, प्राथमिक ऋण देने वाली संस्थाओं (पीएलआई) के साथ मिलकर मासिक समीक्षा करके योजना का लाभ उठाने में लाभार्थियों के सामने आने वाली चुनौतियों का समाधान करने के लिए प्रोत्साहित किया जाता है ताकि पात्र लाभार्थियों द्वारा ब्याज सब्सिडी योजना का लाभ उठाया जा सके। लाभार्थियों के बीच योजना के बारे में जागरूकता फैलाने और लाभ प्रदान करने के लिए, पीएलआई ऋण और ब्याज सब्सिडी के सुचारु संवितरण के लिए अपनी संबंधित शाखाओं में संपर्क विवरण के साथ योजना का विवरण प्रदर्शित करते हैं। वित्तीय सेवा विभाग ने भारतीय बैंक संघों के सहयोग से एक विशेष गृह ऋण उत्पाद विकसित किया है, जिसका उद्देश्य पीएमएवाई-यू के तहत विशेष रूप से ईडब्ल्यूएस/एलआईजी/एमआईजी लाभार्थियों के लिए समय पर और परेशानी मुक्त आवास ऋण की सुविधा प्रदान करना है। राज्य/संघ राज्य क्षेत्र लाभार्थी, बैंक और राज्य/ संघ राज्य क्षेत्र सरकार के बीच एक त्रिपक्षीय समझौते के माध्यम से पीएमएवाई-यू के लाभार्थियों के लिए कम लागत वाले ऋण की सुविधा भी प्रदान कर रहे हैं।

इसके अलावा, छत्तीसगढ़ के दुर्ग जिले के कुल 17 लाभार्थियों को ब्याज सब्सिडी की पहली किस्त के रूप में 4.8 लाख रुपये प्राप्त हुए हैं। सीआरजीएफटीएलआईएच के माध्यम से सहायता प्राप्त लाभार्थियों की संख्या सहित जिला-वार विवरण, कर्नाटक में प्रदान की गई ऋण सुविधा की

कुल राशि **विवरण-III** में है।

अब तक, कर्नाटक सरकार ने पीएमएवाई-यू 2.0 के बीएलसी, एएचपी और एआरएच घटकों के तहत किसी भी आवास का प्रस्ताव नहीं दिया है। जबकि सीएनए ने कर्नाटक में 516 लाभार्थियों को आईएसएस घटकों का लाभ दिया है, जिले-वार ब्यौरा **विवरण-IV** में हैं।

विवरण-I

कर्नाटक और ओडिशा राज्यों सहित सीआरजीएफटीएलआईएच के अंतर्गत ऋण गारंटी के संबंध में राज्य-वार/संघ राज्य क्षेत्र-वार आंकड़ों

क्र. सं.	राज्य/संघ राज्य क्षेत्र	गारंटीकृत ऋणों की संख्या	गारंटीकृत ऋण राशि (लाख रुपये में)
1	आंध्र प्रदेश	84	906
2	असम	1	8
3	चंडीगढ़	35	351
4	छत्तीसगढ़	77	261
5	दादरा और नगर हवेली एवं दमण और दीव	1	12
6	दिल्ली	103	1,460
7	गुजरात	723	7,419
8	हरियाणा	69	829
9	हिमाचल प्रदेश	1	10
10	झारखंड	2	26
11	कर्नाटक	217	907
12	केरल	1	10

13	मध्य प्रदेश	587	6,001
14	महाराष्ट्र	1,080	14,863
15	ओडिशा	15	28
16	पंजाब	268	2,953
17	राजस्थान	277	2,946
18	तमिलनाडु	598	2,145
19	तेलंगाना	68	828
20	उत्तर प्रदेश	568	5,075
21	उत्तराखंड	120	685
22	पश्चिम बंगाल	132	1,602
कुल योग		5,027	49,324

विवरण-II

शिवमोगा जिले में सीआरजीएफटीएलआईएच योजना के तहत गारंटीकृत ऋणों का श्रेणी-वार वितरण (एससी/एसटी/ओबीसी/महिलाएं)

श्रेणी-वार वितरण	सीआरजीएफटीएलआईएच के तहत	
	गारंटीकृत ऋणों की संख्या	ऋण राशि गारंटीकृत (लाख रुपए में)
अनुसूचित जाति	शून्य	शून्य
अनुसूचित जनजाति	शून्य	शून्य
अन्य पिछड़ा वर्ग	1	4

औरत	5	22

विवरण-III

वित्त वर्ष 2025-26 (2024-25 के दौरान शून्य) के लिए जिले-वार विवरण, जिसमें सीआरजीएफटीएलआईएच के माध्यम से सहायता प्राप्त लाभार्थियों की संख्या, कर्नाटक में उपलब्ध कराई गई ऋण की कुल राशि शामिल है।

क्र. सं.	ज़िला	सीएचजीएफटीएलआईएच	
		गारंटीकृत ऋणों की संख्या	ऋण राशि गारंटीकृत (लाख रुपए में)
1	बागलकोट	1	15
2	बल्लारी (बेल्लारी)	1	4
3	बेलगावी (बेलगाम)	5	40
4	बेंगलुरु ग्रामीण	1	12
5	बेंगलुरु शहरी	39	314
6	बीदर	1	16
7	चित्रदुर्ग	2	31
8	दक्षिण कन्नड़	1	14
9	धारवाड़	2	17
10	गडग	3	24
11	हसन	124	148
12	हावेरी	3	21
13	मंड्या	1	5

14	मैसूरु (मैसूर)	9	106
15	रायचूर	1	8
16	शिवमोग्गा (शिमोग्गा)	18	78
17	तुमकुरु (तुमकुर)	4	40
18	विजयनगर	1	15
कुल		217	907

विवरण-IV

कर्नाटक में पीएमएवाई-शहरी 2.0 के तहत स्वीकृत, पूर्ण और सौंपे गए कुल आवासों का जिला-वार ब्यौरा

क्र. सं.	ज़िला	पीएमएवाई-यू 2.0 के तहत लाभार्थियों की संख्या
1	बागलकोट	9
2	बल्लारी (बेल्लारी)	11
3	बेलगावी (बेलगाम)	29
4	बेंगलुरु ग्रामीण	14
5	बेंगलुरु शहरी	64
6	बीदर	10
7	चामराजनगर	14
8	चिक्कबल्लपुर	2
9	चिक्कामगलुरु	8
10	चित्रदुर्ग	12

11	दक्षिण कन्नड़	35
12	दावनगेरे	42
13	धारवाड़	29
14	गडग	7
15	हसन	10
16	हावेरी	18
17	कलबुर्गी	21
18	कोडागू	0
19	कोलार	9
20	कोप्पल	2
21	मंड्या	12
22	मैसूरु (मैसूर)	51
23	रायचूर	19
24	रामनगर	8
25	शिवमोगा (शिमोगा)	13
26	तुमकुरु (तुमकुर)	25
27	उडुपी	9
28	उत्तर कन्नड़	4
29	विजयनगर	10
30	विजयपुरा	16
31	यादगीर	3
कुल		516

नोट: अभी तक, कर्नाटक सरकार ने पीएमएवाई-यू 2.0 के बीएलसी, एएचपी और एआरएच घटकों के तहत किसी भी आवास का प्रस्ताव नहीं दिया है। सभी 516 लाभार्थी पीएमएवाई-यू 2.0 के आईएसएस घटक के तहत हैं।

INCLUSION OF SATI-BHATA AIRSTRIP UNDER UDAN SCHEME

752. SHRI PRADEEP PUROHIT:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether the Government is aware that the Sati-Bhata airstrip located in Padampur of Bargarh district, Odisha has potential to boost regional air connectivity and economic activities in Western Odisha and if so, the details thereof;

(b) whether the Government proposes to include the said airstrip under the Ude Desh Ka Aam Naagrik (UDAN) scheme and if so, the details thereof along with the steps taken in this regard;

(c) whether any airlines or private operators have submitted proposals to operate flights from Sati-Bhata airstrip under the Public Private Partnership (PPP) mode; and

(d) if so, the details thereof along with the names of such operators and the status of approval?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (d): Satibhata airstrip in Padampur town of Bargarh district, Odisha is

available in the tentative list of unserved airstrips/airports in the Regional Connectivity Scheme-Ude Desh ka Aam Nagrik (RCS-UDAN) document.

As per provisions of the UDAN Scheme, revival / up-gradation of unserved and underserved airports is undertaken upon its identification through valid bid and award to the Selected Airline Operator (SAO).

None of the airlines have submitted any proposal to operate RCS flights from Satibhata airstrip till the completion of five bidding rounds conducted so far. Thus, the airstrip has not been taken up for its revival under the scheme. Commencement of air services is subject to the readiness of the airport.

ESTABLISHMENT OF AIR CARGO TERMINALS

753. SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether the Government proposes to establish dedicated air cargo terminals or cold-chain facilities at Bhubaneswar and Jharsuguda airports to support agricultural, horticultural and fishery exports from Odisha and if so, the details thereof;

(b) the details of cargo volumes handled by the said airports during the financial years 2023-24 and 2024-25, airport-wise;

(c) whether the Government has received any proposals from farmer producer groups or MSMEs of Balangir and Sonapur for using air cargo services under the Krishi UDAN scheme and if so, the details thereof; and (d) the measures taken by the Government to encourage air transportation of high-value

perishable products such as aromatic rice, vegetables, fishery products and handloom-based goods from Odisha?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a): AAI Cargo Logistics and Allied Services Company Limited (AAICLAS) has established dedicated domestic and international air cargo facilities at Bhubaneswar Airport, along with cold storage facilities to support agricultural, horticultural and fishery exports from Odisha. The Domestic Air Cargo Facility has an annual handling capacity of 22,700 MT, while the International Air Cargo Facility has a capacity of 4,600 MT. At Jharsuguda Airport, air cargo operations are presently facilitated by the airlines through the existing passenger terminal building.

Development of additional cargo facilities depend on various factors such as airport development progress, increase in scheduled operations, handling capacity, growth in domestic cargo volumes and demand from airlines. The airlines initiate cargo operations based on their internal assessment of cargo potential, handling capabilities and overall commercial viability of operating from any airport.

(b): The air cargo volume handled at Bhubaneswar airport stood at 9,871 MT in 2023-24 and 9,086 MT in 2024-25. At Jharsuguda Airport, 95 MT of cargo was handled in 2023-24, while no cargo movement was recorded in 2024-25.

(c) and (d): Exporters, based on their commercial viability, requirements, utilize

available air cargo facilities in accordance with various determining factors, including the destination country, airline operations, and the availability of direct or connecting services and to the intended destinations.

Further, the existing facility at Bhubaneswar airport is capable of transporting of high-value perishable products such as aromatic rice, vegetables, fishery products and handloom-based goods from Odisha.

ALLOCATION FOR DEVELOPMENT AND MAINTENANCE OF NATIONAL HIGHWAYS

754. SHRI ESWARASAMY K.:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the details of budgetary allocations and expenditure for National Highways development and maintenance during the last five years, year-wise and State-wise;

(b) whether the Government has launched any special projects for highways expansion, upgradation and road safety during this period, if so, the details thereof, year-wise and Statewise;

(c) the number of accidents and fatalities reported on National Highways during each of the last five years, State-wise and the main causes identified thereof; and

(d) the number and location of National Highway stretches where Advanced Traffic Management Systems (ATMS) have been installed along with the total cost incurred and whether there is a proposal to extend ATMS coverage to all

National Highway stretches, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): State / Union Territory (UT) - wise and year - wise details of funds allocated and expenditure incurred towards development and maintenance of National Highways (NHs) during the last five years are at **Statement-I**.

(b): Development and maintenance of NHs is a continuous process. Works on NHs, including capacity augmentation to four / six / eight lane standards, rectification of black spots and other road safety related engineering improvement works, are accordingly taken up based on the traffic density, connectivity requirement, condition of the road, inter-se priority and synergy with PM GatiShakti National Master Plan (NMP).

State / UT – wise and year - wise details of NHs projects awarded during the last five years are at **Statement-II**.

(c): The analysis of road accident data from the States / UTs reveals that road accidents are multi-causal and are the result of interplay of various factors which can broadly be categorized into human error, road condition / environment and vehicular condition.

State / UT – wise details of the number of accidents and fatalities reported on NHs during each of the last five years are at **Statement-III**.

(d): The Government has taken up Region-wise implementation of Advanced Traffic Management System (ATMS) for National roll out in Four lane and above

NHs in phased manner.

ATMS has provisions for various electronic enforcement devices, including AI based Video Incident Detection, for surveillance of the highway stretches, which help in speedy identification of incidents (including traffic violations) on the highway stretches and effectively monitor the highways, thereby improving incident response time and road safety.

Details of the five ATMS projects on pilot basis taken up by the Government on key high density highway corridors are as under:-

Corridor Name	Length (km)	Cost (Rs. Cr)	State(s)
Bangalore – Mysore (Augmentation)	117	3.63	Karnataka
Dwarka Expressway	58	16.65	Delhi, Haryana
Delhi-Agra	180	49.03	Uttar Pradesh
Lucknow Ring Road	103	55.69	Uttar Pradesh
Urban Extension Road (UER)-II	75	28.00	Delhi, Haryana

STATEMENT-I

State / UT - wise and year - wise details of funds allocated and expenditure incurred towards development and maintenance of National Highways (NHs) during the last five years: -

Sr. No	State/UT	Amount in ₹ Crore									
		2020-21		2021-22		2022-23		2023-24		2024-25	
		Alloc.	Expd.	Alloc.	Expd.	Alloc.	Expd.	Alloc.	Expd.	Alloc.	Expd.
1	Andhra Pradesh	4,281	4,281	5,890	5,890	6,957	6,957	11,440	11,440	11,777	11,756
2	Arunachal Pradesh	2,512	2,512	2,718	2,718	3,140	3,140	2,649	2,649	3,972	3,599
3	Assam	3,753	3,753	3,150	3,150	4,557	4,557	9,137	9,137	7,209	7,207
4	Bihar	6,716	6,716	9,174	9,174	9,347	9,347	10,749	10,749	8,840	8,840
5	Chhattisgarh	2,224	2,224	1,936	1,936	2,468	2,468	4,255	4,255	2,392	2,280
6	Goa	734	734	615	615	673	673	620	620	851	651
7	Gujarat	7,533	7,533	10,710	10,710	9,831	9,831	10,900	10,900	8,262	8,091
8	Haryana	10,651	10,651	7,203	7,203	3,924	3,924	6,062	6,062	4,391	4,344
9	Himachal Pradesh	2,033	2,033	3,164	3,164	4,534	4,534	5,175	5,175	3,998	3,994
10	Jharkhand	2,627	2,627	2,853	2,853	3,127	3,127	4,599	4,599	5,334	5,169
11	Karnataka	5,838	5,838	7,681	7,681	6,763	6,763	12,695	12,695	11,147	10,819
12	Kerala	12,831	12,831	10,136	10,136	3,994	3,994	10,419	10,419	5,100	5,082
13	Madhya Pradesh	8,250	8,250	9,006	9,006	6,210	6,210	7,447	7,447	7,819	7,799
14	Maharashtra	20,844	20,844	18,655	18,655	18,355	18,355	19,867	19,867	18,697	18,512
15	Manipur	978	978	2,142	2,142	2,737	2,737	2,598	2,598	2,018	2,011
16	Meghalaya	861	861	819	819	684	684	1,803	1,803	1,835	1,697
17	Mizoram	1,238	1,238	2,054	2,054	3,218	3,218	2,189	2,189	2,114	2,091
18	Nagaland	2,382	2,382	1,943	1,943	1,666	1,666	1,414	1,414	1,681	1,600
19	Odisha	5,336	5,336	4,510	4,510	4,643	4,643	5,948	5,948	6,121	5,786
20	Punjab	3,301	3,301	7,179	7,179	10,093	10,093	12,419	12,419	8,137	7,898
21	Rajasthan	7,340	7,340	11,353	11,353	9,719	9,719	8,874	8,874	6,330	6,301
22	Sikkim	1,053	1,053	811	811	1,008	1,008	684	684	473	441
23	Tamil Nadu	4,868	4,868	4,305	4,305	8,230	8,230	9,925	9,925	9,077	9,068
24	Telangana	2,907	2,907	3,458	3,458	3,622	3,622	6,117	6,117	7,564	7,496
25	Tripura	1,026	1,026	1,085	1,085	1,156	1,156	1,546	1,546	778	767
26	Uttar Pradesh	18,768	18,768	13,944	13,944	21,453	21,453	28,114	28,114	20,682	20,665
27	Uttarakhand	2,800	2,800	2,112	2,112	3,219	3,219	4,545	4,545	3,996	3,835
28	West Bengal	2,658	2,658	3,642	3,642	3,053	3,053	3,543	3,543	2,241	2,240
29	Andaman & Nicobar Islands	349	349	246	246	143	143	96	96	204	204
30	Chandigarh	2	2	6	6	1	1	0	0	0	0

Amount in ₹ Crore											
Sr. No	State/UT	2020-21		2021-22		2022-23		2023-24		2024-25	
		Alloc.	Expd.	Alloc.	Expd.	Alloc.	Expd.	Alloc.	Expd.	Alloc.	Expd.
31	Dadra & Nagar Haveli	43	43	30	30	26	26	2	2	100	46
32	Daman & Diu										
33	Delhi / Headquarters	-1,482	-1,482	3,961	3,961	7,164	7,164	3,223	3,223	2,840	2,840
34	Jammu & Kashmir	2,932	2,932	6,817	6,817	7,370	7,370	10,528	10,528	10,331	10,204
35	Ladakh	24	24	352	352	574	574	658	658	794	768
36	Puducherry	21	21	1	1	61	61	35	35	29	23

Alloc. – Allocation; Expd. – Expenditure

Negative figure against State/UT during the year indicates transfer of project/expenditure from that State/UT to other State/UT.

STATEMENT-II

State / UT – wise and year - wise details of NHs projects awarded during the last five years: -

Sl. No.	State / UT	Length in Km				
		2020-21	2021-22	2022-23	2023-24	2024-25
1	Andaman & Nicobar Islands	0	0	0	57	0
2	Andhra Pradesh	409	1,061	1,329	416	418
3	Arunachal Pradesh	374	14	41	86	384
4	Assam	352	223	574	268	304
5	Bihar	824	707	473	350	195
6	Chandigarh	0	0	0	0	0
7	Chhattisgarh	378	327	266	197	243
8	Dadra & Nagar Haveli	0	0	0	0	0
9	Daman and Diu	0	10	0	37	0
10	Delhi	9	61	0	0	0
11	Goa	0	37	1	36	5
12	Gujarat	610	518	312	533	212
13	Haryana	276	91	441	72	45
14	Himachal Pradesh	255	236	266	108	20
15	Jammu & Kashmir	248	287	120	244	77
16	Jharkhand	384	285	694	197	225
17	Karnataka	571	763	837	575	440
18	Kerala	343	338	164	61	20
19	Ladakh	230	0	0	0	0
20	Madhya Pradesh	608	805	1,007	729	869
21	Maharashtra	780	1,324	914	1,166	1,176
22	Manipur	399	351	192	20	0
23	Meghalaya	153	126	151	95	65
24	Mizoram	194	189	58	21	42
25	Nagaland	329	154	152	167	113
26	Odisha	606	348	247	394	166
27	Puducherry	0	11	0	0	0
28	Punjab	265	1,169	320	69	148
29	Rajasthan	385	516	1,034	531	629
30	Sikkim	198	23	27	0	0
31	Tamil Nadu	427	515	431	372	429
32	Telangana	140	410	984	301	21
33	Tripura	281	28	39	177	27
34	Uttar Pradesh	388	1,311	1,011	982	874
35	Uttarakhand	331	352	248	231	80
36	West Bengal	220	140	44	87	310

STATEMENT-III

**State / UT – wise details of the number of accidents and fatalities reported
on NHs during each of the last five years: -**

State/UT - wise Details of Accidents (Nos.) & Fatalities (Nos.) on NHs											
S. No.	State / UT	2020		2021		2022		2023		2024	
		Accidents	Fatalities	Accidents	Fatalities	Accidents	Fatalities	Accidents	Fatalities	Accidents	Fatalities
1	Andhra Pradesh	7,167	2,858	8,241	3,602	8,650	3,793	8,276	3,806	7,816	3,869
2	Arunachal Pradesh	67	32	147	87	131	73	156	88	83	41
3	Assam	2,963	1,322	3,408	1,574	3,244	1,428	3,427	1,564	5,611	1,533
4	Bihar	4,101	3,285	4,349	3,517	4,601	3,953	4,925	4,078	4,723	4,049
5	Chhattisgarh	3,463	1,390	3,610	1,663	4,115	1,885	4,144	1,910	3,444	1,616
6	Goa	787	61	1,116	83	1,259	127	1,125	102	863	105
7	Gujarat	3,234	1,797	3,406	2,077	3,536	2,109	3,607	2,233	4,123	2,263
8	Haryana	3,039	1,654	3,174	1,766	3,727	2,038	3,642	2,033	3,162	1,802
9	Himachal Pradesh	0	0	1,179	425	1,258	443	1,074	365	1,058	304
10	Jharkhand	1,772	1,241	1,890	1,496	2,125	1,699	1,994	1,672	1,848	1,537
11	Karnataka	11,230	3,330	11,462	3,487	13,384	4,164	14,270	4,383	13,853	4,059
12	Kerala	6,594	887	8,048	975	17,627	1,197	10,640	1,056	9,960	946
13	Madhya Pradesh	9,866	3,022	11,030	3,389	13,860	4,025	14,561	4,476	9,018	3,186
14	Maharashtra	6,501	3,528	7,501	4,080	9,417	4,923	10,881	5,780	8,688	5,195
15	Manipur	273	90	236	77	313	74	272	51	195	58
16	Meghalaya	128	81	153	112	157	98	114	78	106	60
17	Mizoram	25	20	29	23	77	72	57	47	63	30
18	Nagaland	309	29	488	25	304	55	201	60	93	35
19	Odisha	3,673	1,781	4,087	1,933	4,317	2,043	4,587	2,180	3,851	2,252
20	Punjab	2,032	1,492	2,288	1,950	2,293	1,881	2,388	1,895	305	236
21	Rajasthan	5,764	3,320	6,424	3,829	7,093	4,156	7,179	4,172	6,224	3,771
22	Sikkim	37	13	73	23	74	27	83	24	62	26
23	Tamil Nadu	15,269	3,203	16,869	5,263	18,972	5,978	20,582	6,258	18,502	5,642

State/UT - wise Details of Accidents (Nos.) & Fatalities (Nos.) on NHs											
S. No.	State / UT	2020		2021		2022		2023		2024	
		Accidents	Fatalities	Accidents	Fatalities	Accidents	Fatalities	Accidents	Fatalities	Accidents	Fatalities
24	Telangana	6,820	2,620	7,214	2,735	7,505	3,010	8,103	3,058	7,689	2,832
25	Tripura	184	78	199	94	241	105	255	129	217	101
26	Uttarakhand	524	365	711	430	827	545	840	564	897	585
27	Uttar Pradesh	13,695	7,859	14,540	8,506	14,990	8,479	15,184	8,446	9,160	5,542
28	West Bengal	3,338	1,810	3,821	2,177	3,993	2,017	3,841	1,957	3,949	1,992
29	Andaman & Nicobar Islands	42	8	41	5	43	11	39	6	56	14
30	Chandigarh	15	6	29	21	29	9	11	4	17	4
31	Dadra & Nagar Haveli	0	0	0	0	14	9	3	2	10	8
32	Daman & Diu										
33	Delhi	460	149	457	201	799	252	745	230	642	203
34	Jammu & Kashmir \$	1,512	258	1,899	268	2,378	259	2,342	294	2,020	426
35	Ladakh			119	27	196	30	132	37	174	30
36	Puducherry	567	71	587	87	448	71	497	74	497	81
	Total	115,451	47,660	128,825	56,007	151,997	61,038	150,177	63,112	128,979	54,433
\$-Includes data of Ladakh for period upto calendar year 2020.											
Figures for calendar year 2024 based on eDAR (Electronic Detailed Accident Report) data.											

WOMEN-LED MSMEs

755. DR. SHARMILA SARKAR:

SHRI SHATRUGHAN SINHA:

DR. SAMBIT PATRA:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) the number of Micro, Small and Medium Enterprises (MSMEs) functioning and the total number of women employed by MSMEs across the country since 2011, year and State-wise;

(b) the number of women-led MSMEs registered and functioning in the country since 2011 year and State-wise;

(c) the number of MSMEs that got closed since 2020 along with the number of persons who were employed in these MSMEs at the time of their closure, year and State-wise and the major reasons for such closures thereof;

(d) whether any long-term plan is under consideration of the Government to increase the number of women in the MSME sector and if so, the details thereof;

(e) whether the Government has taken any steps to promote women entrepreneurship in this sector and if so, the details thereof;

(f) whether the Government has taken any steps for skill development and upskilling of women working in this sector and if so, the details thereof; and

(g) whether the Government is likely to consider any special incentive policy for enterprises in the MSME sector to promote employment to women employees?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): Udyam Registration Portal was launched on 01.07.2020. As on 30.11.2025, the number of Micro, Small and Medium Enterprises (MSMEs) functioning and the total number of women employed by MSMEs across the country since 01.07.2020 are given at **Statement-I**.

(b): The number of women-led MSMEs functioning and registered on the Udyam Registration Portal and Udyam Assist Platform since 01.07.2020 to 30.11.2025 are given at **Statement-II**.

(c): Enterprises de-register on the Udyam portal due to a number of reasons such as change in the company owner, certificate not required, duplicate registration, shut down of enterprises and such other reasons. The State/UT-wise details of Women owned MSMEs which shut down between 2020 and 2022 (From 01.07.2020 to 30.11.2025) along with the number of persons employed in these MSMEs are given at **Statement-III**.

A total of 24,545 MSMEs deregistered during the period (from 01.07.2020 to 30.11.2025) while total 2,86,40,007 MSMEs registered during the same period.

(d) to (g): The Government has taken a number of initiatives to increase the participation of women in MSMEs in the country, such as:

- i. Special drives for registration of women-owned MSMEs on Udyam Registration (UR) and Udyam Assist Portals (UAP).
- ii. To support women entrepreneurs, the Public Procurement Policy mandates that 3% of annual procurement by CPSEs/Ministries/Departments must be made from women-owned micro and small enterprises.
- iii. To support women entrepreneurs under Credit Guarantee Scheme for Micro and Small Enterprises, the following two provisions have been introduced for micro and small women entrepreneurs w.e.f. 01.12.2022:

- a. Guarantee coverage of up to 90% as against the 75% for others;
and
- b. 10% concession in annual Guarantee fees

- iv. Ministry of MSME implements Prime Minister's Employment Generation Programme (PMEGP) which is a credit-linked subsidy programme aimed at generating self-employment opportunities through establishment of micro-enterprises in the non-farm sector by helping traditional artisans and rural/urban unemployed youth. Out of the total PMEGP beneficiaries, 39% are women and they are provided higher subsidy (35%) vis-a-vis non-special category (upto 25%).
- v. To encourage entrepreneurship among women, Ministry of MSME implements 'Skill Upgradation and Mahila Coir Yojana' under Coir Vikas Yojana, which is an exclusive training programme aimed at skill development of women artisans engaged in the Coir sector.
- vi. Participation of women entrepreneurs in trade fairs under Procurement and Marketing Support Scheme is subsidized to the extent of 100% vis-a-vis 80% for other entrepreneurs.
- vii. Ministry of MSME has launched 'PM Vishwakarma' Scheme on 17.09.2023, to provide a number of benefits to the traditional artisans and craftspeople including women, engaged in 18 trades.
- viii. The Ministry has launched the awareness campaign 'Yashasvini' to create awareness among existing and aspiring women entrepreneurs with various schemes of the Ministry of MSME, providing them with continuum of support through handholding, mentorship, and capacity building.

STATEMENT-I

**Total Number of Micro Small and Medium Enterprises (MSMEs) functioning and the number of women employed by MSMEs across the country
(State-wise) Reported Under Udyam and UAP Since 01/07/2020 to 30/11/2025**

Sl. No.	State	2020-21		2021-22		2022-23		2023-24		2024-25		2025-26	
		MSMEs Registered	Number of Women Employed	MSMEs Registered	Number of Women Employed	MSMEs Registered	Number of Women Employed	MSMEs Registered	Number of Women Employed	MSMEs Registered	Number of Women Employed	MSMEs Registered	Number of Women Employed
1	ANDAMAN AND NICOBAR ISLANDS	1,784	2,086	2,896	56,550	3,824	11,559	5,377	2,461	4,322	4,884	2,649	31,101
2	ANDHRA PRADESH	64,507	185,826	145,720	339,509	243,233	814,325	1,314,704	783,583	1,418,041	2,620,935	462,513	827,170
3	ARUNACHAL PRADESH	694	3,763	2,211	4,964	6,893	7,500	10,972	17,627	14,514	22,698	9,183	14,949
4	ASSAM	16,835	53,915	71,430	144,554	132,127	257,797	401,836	403,244	469,704	855,574	262,484	832,947
5	BIHAR	89,388	143,803	219,536	302,674	321,254	468,796	1,631,465	506,530	1,128,025	898,192	479,446	875,642
6	CHANDIGARH	5,752	25,226	9,520	12,503	10,089	17,815	22,403	16,375	17,245	14,909	10,226	8,579
7	CHHATTISGARH	32,769	56,605	68,186	97,003	107,820	133,412	474,339	182,669	393,764	264,474	166,946	199,045
8	DELHI	89,498	236,482	134,637	240,641	178,674	266,786	419,148	496,621	316,886	351,251	196,104	236,691
9	GOA	5,992	14,949	8,552	14,060	15,399	19,660	46,075	21,624	31,964	18,705	14,988	16,149
10	GUJARAT	243,691	367,418	393,791	367,672	518,068	465,992	1,387,206	630,482	986,437	591,489	530,160	438,491
11	HARYANA	102,882	202,645	179,447	211,116	236,586	265,613	518,409	341,582	541,442	416,918	270,855	340,516
12	HIMACHAL PRADESH	12,729	28,143	26,727	34,713	46,964	37,337	88,145	80,240	100,770	71,095	45,381	40,092
13	JAMMU AND KASHMIR	26,237	35,368	73,934	90,561	103,201	182,471	291,616	158,765	219,145	144,619	71,441	95,654
14	JHARKHAND	42,675	62,241	82,394	118,197	141,302	186,452	613,647	215,119	374,612	334,078	179,840	297,068
15	KARNATAKA	150,898	563,471	312,244	769,711	420,050	1,032,258	1,536,197	1,360,655	1,709,727	2,117,150	545,481	1,053,343
16	KERALA	71,143	232,065	116,718	237,998	179,135	260,099	621,804	329,377	505,609	377,211	230,770	261,455
17	LADAKH	727	738	2,285	2,186	3,195	4,211	7,178	2,069	4,229	1,645	1,771	1,138
18	LAKSHADWEEP	38	47	207	121	328	265	395	177	1,132	346	266	244
19	MADHYA PRADESH	110,745	153,493	243,957	301,554	841,559	422,231	1,370,863	558,661	1,375,095	817,799	526,671	661,186

20	MAHARASHTRA	640,087	913,263	963,540	950,547	1,205,973	1,075,809	2,726,316	1,194,849	2,564,466	1,457,176	1,329,369	1,244,864
21	MANIPUR	10,252	35,600	13,564	42,492	21,002	60,888	46,861	48,265	45,363	69,253	28,443	51,020
22	MEGHALAYA	686	2,150	2,190	5,888	6,600	8,279	15,703	14,261	21,069	37,983	19,323	42,316
23	MIZORAM	1,100	2,790	3,518	7,154	7,804	23,767	16,426	15,786	14,047	16,761	6,056	22,396
24	NAGALAND	711	2,394	3,310	7,749	7,281	15,492	25,888	19,750	18,364	26,485	14,126	23,974
25	ODISHA	48,997	131,220	105,241	231,054	170,685	339,761	1,042,371	881,903	583,133	614,377	285,054	538,455
26	PUDUCHERRY	3,817	12,826	8,129	15,821	11,445	19,258	35,635	23,985	31,056	22,798	12,657	21,841
27	PUNJAB	100,976	143,817	182,887	172,849	269,721	247,656	594,496	352,276	576,464	840,799	274,825	256,771
28	RAJASTHAN	233,505	227,179	389,821	482,432	515,117	680,046	1,131,039	674,615	1,249,169	973,961	573,678	736,984
29	SIKKIM	343	1,081	1,765	3,481	3,117	5,009	7,936	6,645	13,176	13,820	6,245	8,764
30	TAMIL NADU	309,284	1,028,549	536,698	1,215,936	725,974	1,450,162	1,769,419	2,014,155	1,666,424	2,027,751	778,500	1,176,779
31	TELANGANA	96,664	438,509	159,971	512,616	229,277	748,706	1,021,311	1,100,537	893,126	1,071,242	1,139,076	1,293,040
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	3,029	12,771	4,131	7,887	5,049	7,708	9,482	9,027	7,486	7,255	4,113	5,302
33	TRIPURA	1,656	3,082	6,683	12,387	16,519	50,229	168,558	72,258	67,623	92,169	29,587	67,944
34	UTTAR PRADESH	217,151	377,975	412,762	552,654	1,468,866	875,442	2,518,455	1,371,406	2,013,970	1,858,381	1,172,198	1,825,823
35	UTTARAKHAND	22,429	44,177	49,311	92,439	72,614	94,287	209,809	104,779	154,270	138,611	84,538	114,082
36	WEST BENGAL	62,646	221,689	168,892	486,518	277,007	741,641	2,764,631	916,537	1,092,562	1,234,817	523,824	731,737
	Total:-	2,822,317	5,967,356	5,106,805	8,146,191	8,523,752	11,298,719	24,866,115	14,928,895	20,624,431	20,427,611	10,288,787	14,393,552

STATEMENT-II

Total Number of Women-led Micro Small and Medium Enterprises (MSMEs) registered and functioning across the country (State-wise) Reported Under Udyam and UAP Since 01/07/2020 to 30/11/2025								
Sl. No.	State	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26	Total
1	ANDAMAN AND NICOBAR ISLANDS	460	723	967	1,557	1,339	928	5,974
2	ANDHRA PRADESH	12,673	34,264	70,171	811,804	894,700	187,039	2,010,651
3	ARUNACHAL PRADESH	155	685	3,582	4,645	6,848	4,073	19,988
4	ASSAM	2,876	20,275	37,239	133,029	196,986	94,249	484,654
5	BIHAR	14,444	38,277	53,178	1,035,635	506,958	155,848	1,804,340
6	CHANDIGARH	833	1,529	1,923	5,836	5,752	3,246	19,119
7	CHHATTISGARH	4,160	9,578	18,039	266,466	168,962	64,883	532,088
8	DELHI	13,553	21,921	31,671	135,740	101,455	53,628	357,968
9	GOA	1,114	1,862	3,723	22,002	13,065	5,549	47,315
10	GUJARAT	37,018	54,006	84,846	521,320	283,973	121,229	1,102,392
11	HARYANA	12,659	24,618	41,937	185,369	169,905	78,315	512,803

12	HIMACHAL PRADESH	1,885	4,566	8,744	21,284	24,735	11,888	73,102
13	JAMMU AND KASHMIR	2,999	13,317	24,279	77,705	47,983	18,032	184,315
14	JHARKHAND	5,769	13,971	33,624	375,980	170,101	67,215	666,660
15	KARNATAKA	29,528	57,120	95,507	852,741	843,461	180,197	2,058,554
16	KERALA	14,569	24,964	49,813	384,944	245,219	82,391	801,900
17	LADAKH	81	353	510	2,666	1,675	659	5,944
18	LAKSHADWEEP	5	20	57	60	361	63	566
19	MADHYA PRADESH	14,239	30,080	207,795	744,746	462,898	123,126	1,582,884
20	MAHARASHTRA	122,225	189,474	273,405	1,238,268	1,024,691	506,674	3,354,737
21	MANIPUR	3,988	5,134	9,785	29,980	26,238	17,132	92,257
22	MEGHALAYA	195	638	2,276	7,453	12,040	10,393	32,995
23	MIZORAM	415	1,505	4,156	11,647	7,712	3,243	28,678
24	NAGALAND	195	1,106	3,037	15,745	8,918	6,936	35,937
25	ODISHA	7,811	20,621	37,974	563,028	242,938	105,999	978,371
26	PUDUCHERRY	1,043	2,271	3,427	20,292	17,581	5,529	50,143
27	PUNJAB	13,671	28,722	58,082	212,609	218,496	88,875	620,455
28	RAJASTHAN	29,317	45,917	70,026	399,457	336,307	123,281	1,004,305
29	SIKKIM	86	600	1,027	3,145	8,293	3,409	16,560
30	TAMIL NADU	70,018	126,397	200,233	916,445	904,572	334,231	2,551,896
31	TELANGANA	22,968	35,054	55,398	547,649	446,580	853,189	1,960,838
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	442	698	914	3,040	2,298	1,063	8,455
33	TRIPURA	224	798	4,060	130,527	34,845	15,946	186,400
34	UTTAR PRADESH	30,667	58,537	366,917	248,739	227,640	186,883	1,119,383
35	UTTARAKHAND	4,143	8,479	13,976	823,855	527,282	102,454	1,480,189
36	WEST BENGAL	9,317	25,422	46,937	2,040,045	550,106	175,364	2,847,191
	Total:-	485,745	903,502	1,919,235	12,795,453	8,742,913	3,793,159	28,640,007

Statement-III

State Wise Total women owned MSMEs Shut Down along with employment Under Udyam since 01/07/2020 to 30/11/2025

Sl. No.	State	2020-21		2021-22		2022-23		2023-24		2024-25		2025-26		Total Number of MSMEs Shut down	Total Employment
		Number of MSMEs shut down	Employment	Number of MSMEs shut down	Employment	Number of MSMEs shut down	Employment	Number of MSMEs shut down	Employment	Number of MSMEs shut down	Employment	Number of MSMEs shut down	Employment		
1	ANDAMAN AND NICOBAR	-	-	3	6	1	2	3	7	9	31	12	48	28	94

	ISLANDS														
2	ANDHRA PRADESH	-	-	29	95	69	545	158	726	472	17,206	529	8,251	1,257	26,823
3	ARUNACHAL PRADESH	-	-	-	-	1	4	1	20	-	-	10	78	12	102
4	ASSAM	-	-	2	12	8	46	9	23	16	376	276	1,671	311	2,128
5	BIHAR	2	5	85	345	74	363	126	1,438	275	1,499	178	863	740	4,513
6	CHANDIGARH	-	-	1	3	-	-	1	1	3	6	6	14	11	24
7	CHHATTISGARH	-	-	10	37	18	102	36	164	77	361	108	620	249	1,284
8	DELHI	-	-	33	165	84	356	38	144	35	128	24	91	214	884
9	GOA	-	-	1	5	5	9	16	34	20	58	31	150	73	256
10	GUJARAT	10	18	81	412	185	617	407	1,668	601	2,898	572	2,325	1,856	7,938
11	HARYANA	3	13	14	37	66	363	140	746	43	215	71	291	337	1,665
12	HIMACHAL PRADESH	-	-	1	4	16	84	8	28	64	301	30	94	119	511
13	JAMMU AND KASHMIR	-	-	4	14	15	73	30	150	70	213	140	512	259	962
14	JHARKHAND	-	-	15	99	23	93	70	421	130	467	137	576	375	1,656
15	KARNATAKA	-	-	61	211	113	383	199	1,005	533	2,343	591	3,282	1,497	7,224
16	KERALA	-	-	21	121	67	216	136	505	282	1,910	341	1,238	847	3,990
17	LADAKH	-	-	-	-	-	-	-	-	3	6	1	2	4	8
18	LAKSHADWEEP	-	-	-	-	-	-	-	-	1	2	-	-	1	2
19	MADHYA PRADESH	-	-	15	65	96	399	97	4,684	254	1,189	278	1,122	740	7,459
20	MAHARASHTRA	1	2	340	1,205	647	2,663	950	4,733	2,034	7,613	2,114	7,183	6,086	23,399
21	MANIPUR	-	-	-	-	15	93	11	92	56	315	44	264	126	764
22	MEGHALAYA	-	-	-	-	-	-	-	-	-	-	21	84	21	84
23	MIZORAM	-	-	1	4	1	10	1	14	7	31	13	70	23	129
24	NAGALAND	-	-	-	-	3	18	1	6	5	41	8	56	17	121
25	ODISHA	-	-	20	148	36	260	61	678	184	925	258	1,388	559	3,399
26	PUDUCHERRY	-	-	2	26	11	46	14	50	33	136	21	72	81	330
27	PUNJAB	-	-	26	118	12	32	7	33	26	116	44	171	115	470
28	RAJASTHAN	2	17	40	146	172	721	232	975	449	13,647	501	1,920	1,396	17,426
29	SIKKIM	-	-	-	-	-	-	-	-	-	-	17	49	17	49
30	TAMIL NADU	-	-	126	563	420	2,175	647	3,267	1,350	14,756	1,373	5,824	3,916	26,585
31	TELANGANA	-	-	22	159	21	117	59	291	491	3,344	511	2,033	1,104	5,944
32	THE DADRA AND NAGAR HAVELI AND	-	-	2	11	6	13	1	4	5	14	9	42	23	84

	DAMAN AND DIU														
33	TRIPURA	-	-	1	1	-	-	2	4	4	69	11	34	18	108
34	UTTAR PRADESH	3	12	61	388	170	3,904	219	1,204	214	1,028	322	1,612	989	8,148
35	UTTARAKH AND	1	3	4	13	42	324	40	159	87	338	109	489	283	1,326
36	WEST BENGAL	1	2	19	117	47	244	106	642	270	1,556	398	3,130	841	5,691
	Total:-	23	72	1,040	4,530	2,444	14,275	3,826	23,916	8,103	73,138	9,109	45,649	24,545	161,580

SUPPORT FOR COMMON INFRASTRUCTURE COMPONENT OF PMFME SCHEME

756. SHRI B. K. PARTHASARATHI:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the details of common infrastructure built under the Support for Common Infrastructure Component of the Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) scheme, State-wise and district-wise;
- (b) the number of applications received, approved and pending under this component in the country, State-wise including Andhra Pradesh, district-wise;
- (c) the details of infrastructures which have been completed under the scheme in the country, State-wise including Andhra Pradesh, district-wise;
- (d) the amount of subsidy provided for the country, State-wise including Andhra Pradesh, district-wise;
- (e) whether any awareness building mechanism has been established under the scheme, if so, the details thereof; and

(f) the details of funds provided for these mechanisms in the country, State-wise including Andhra Pradesh, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): Under the Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) scheme of Ministry of Food Processing Industries, the support for establishment of Common infrastructure is provisioned with Credit Linked Subsidy @35% of the eligible project cost with maximum of Rs. 3 Crore. Till 31st October 2025, 101 loans have been sanctioned under Common Infrastructure. The State-wise & District-wise details are at **Statement-I**.

(b): Under the Common Infrastructure Component of PMFME Scheme, 388 applications have been received out of which, loans for credit linked subsidy have been sanctioned to 101 applicants and 82 applications are pending across the country. For the State of Andhra Pradesh, 15 applications have been received out of which, loans for credit linked subsidy have been sanctioned to 9 applicants and 2 applications are pending. The State-wise details including Andhra Pradesh and district-wise details of Andhra Pradesh are at **Statement-II (A) and (B)**.

(c): 38 projects have been completed under Common Infrastructure facility component of the PMFME scheme across the country. Out of which, 3 projects have been completed in the State of Andhra Pradesh. The State-wise details including Andhra Pradesh and district-wise details of Andhra Pradesh are at

Statement-III (A) and (B).

(d): Credit linked subsidy of Rs. 94 crores have been approved to 101 applicants under Common Infrastructure Component of PMFME Scheme across the country. Out of which, Rs. 1.38 crore has been approved for the State of Andhra Pradesh. The State wise details including Andhra Pradesh and district-wise details of Andhra Pradesh are at **Statement-IV (A) and (B)**.

(e): Ministry of Food Processing Industries (MoFPI) has taken various initiatives / measures to increase its uptake and to create awareness among the various stakeholders including women groups and public at large through National & State level awareness campaigns such as Newspaper advertisements, Radio Jingles, Exhibitions & Expos, Fairs, Buyer-Seller Meets etc. since the inception of the scheme.

(f): Under the PMFME Scheme, Centre Share of Rs. 4306.4 crores have been released for implementation of various components of the scheme including the State of Andhra Pradesh till 31st October 2025. The State -wise details are at **Statement-V**.

STATEMENT-I

State/ UT -wise & District wise loans sanctioned for Common Infrastructure Facilities

S.No.	States/UTs & Districts	Loan Sanctioned (Nos.)
1	Andhra Pradesh	9
	Alluri Sitharama Raju	1

	Eluru	3
	Guntur	1
	Kakinada	1
	Visakhapatnam	1
	Vizianagaram	1
	West Godavari	1
2	Bihar	1
	Begusarai	1
3	Chhattisgarh	1
	Bastar	1
4	Haryana	2
	Karnal	1
	Sirsa	1
5	Karnataka	6
	Belagavi	1
	Bengaluru Urban	1
	Dakshina Kannada	1
	Davangere	1
	Mandya	1
	Udupi	1
6	Kerala	1
	Idukki	1

7	Maharashtra	57
	Ahmednagar	6
	Beed	1
	Buldhana	2
	Chandrapur	1
	Chhatrapati Sambhajinagar	1
	Dhule	1
	Hingoli	1
	Jalgaon	1
	Kolhapur	5
	Latur	1
	Nagpur	1
	Nashik	4
	Pune	2
	Ratnagiri	5
	Sangli	5
	Satara	7
	Sindhudurg	5
	Solapur	5
	Thane	1
	Wardha	2
8	Puducherry	1

	Pondicherry	1
	Punjab	4
	Bathinda	1
	Hoshiarpur	1
	Mansa	2
9	Tamil Nadu	9
	Chennai	2
	Cuddalore	2
	Dharmapuri	2
	Karur	1
	Tiruvannamalai	2
10	Telangana	2
	Karimnagar	1
	Rajanna Sircilla	1
11	Uttar Pradesh	8
	Deoria	1
	Farrukhabad	1
	Fatehpur	1
	Ghazipur	1
	Kushi Nagar	2
	Maharajganj	1
	Sitapur	1

	Grand Total	101

Statement-II (A)

State/ UT-wise details of Applications Received, Pending and approved

S.No.	States/UTs	Received	Pendency	Loan Sanctioned
1	Andhra Pradesh	15	2	9
2	Bihar	18	1	1
3	Chhattisgarh	8	5	1
4	Haryana	9	1	2
5	Karnataka	13	2	6
6	Kerala	7	2	1
7	Maharashtra	204	41	57
8	Puducherry	1	0	1
9	Punjab	16	8	4
10	Tamil Nadu	20	3	9
11	Telangana	7	1	2
12	Uttar Pradesh	70	16	8
	Grand Total	388	82	101

STATEMENT-II (B)

District-wise details of Applications Received, Pending and approved for the State of Andhra Pradesh

S.No	Districts	Received	Pendency	Loan Sanctioned
1	Alluri Sitharama Raju	2	0	1
2	Eluru	3	0	3
3	Guntur	3	0	1
4	Kakinada	2	0	1
5	Visakhapatnam	1	0	1
6	Vizianagaram	2	1	1
7	West Godavari	2	1	1
Grand Total		15	2	9

STATEMENT-III (A)

State-wise details of Projects completed till 31st October 2025

S.No.	States/ UTs	Projects Completed
1	Andhra Pradesh	3
2	Bihar	0
3	Chhattisgarh	0

4	Karnataka	1
5	Maharashtra	26
6	Puducherry	0
7	Punjab	0
8	Tamil Nadu	1
9	Telangana	1
10	Uttar Pradesh	6
	Total	38

STATEMENT-III (B)

District-wise details of Projects completed for the State of Andhra Pradesh

S.No.	Districts	Projects Completed
1	Guntur	1
2	Kakinada	1
3	Visakhapatnam	1
	Total	3

STATEMENT-IV (A)

Details of State wise subsidy approved till 31st October 2025

S.No.	State	Total Subsidy approved (In Rs. Cr.)
1	Andhra Pradesh	1.39

2	Bihar	0.2
3	Chhattisgarh	0.21
4	Haryana	3.62
5	Karnataka	5.89
6	Kerala	0.77
7	Maharashtra	57.94
8	Puducherry	0.11
9	Punjab	3.25
10	Tamil Nadu	13.08
11	Telangana	1.4
12	Uttar Pradesh	6.59
	Total	94.45

STATEMENT-IV (B)

**Details of District wise subsidy approved for the State of Andhra Pradesh
till 31st October 2025**

S.No.	State	Total Subsidy approved (In Rs. cr.)
1	Alluri Sitharama Raju	0.14
2	Eluru	0.29
3	Guntur	0.09
4	Kakinada	0.04

5	Visakhapatnam	0.06
6	Vizianagaram	0.70
7	West Godavari	0.06
		1.38

STATEMENT-V

State-wise details of Centre Share funds released till 31.10.2025

S.No.	States/ UTs	Centre Share (in Rs. Cr.)
1	Andaman & Nicobar Island	4.47
2	Andhra Pradesh	185.83
3	Arunachal Pradesh	36.62
4	Assam	198.16
5	Bihar	364.39
6	Chandigarh	2.21
7	Chhattisgarh	45.04
8	D & N Haveli & D n D	1.43
9	Delhi	7.71
10	Goa	14.94

11	Gujarat	61.08
12	Haryana	73.93
13	Himachal Pradesh	112.70
14	Jammu & Kashmir	46.55
15	Jharkhand	59.22
16	Karnataka	272.77
17	Kerala	167.10
18	Ladakh	7.06
19	Lakshadweep	1.01
20	Madhya Pradesh	263.53
21	Maharashtra	646.25
22	Manipur	16.23
23	Meghalaya	24.37
24	Mizoram	20.67
25	Nagaland	30.67
26	Odisha	140.58

27	Puducherry	9.45
28	Punjab	199.88
29	Rajasthan	83.22
30	Sikkim	26.79
31	Tamil Nadu	362.19
32	Telangana	202.75
33	Tripura	28.49
34	Uttar Pradesh	510.98
35	Uttarakhand	43.97
36	West Bengal	33.78
	Total	4,306.04

राजस्थान में सौर ऊर्जा क्षमता

757. श्री राहुल कस्वां:

क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि:

(क) राजस्थान में वर्तमान में कुल स्थापित विद्युत क्षमता (मेगावाट/गीगावाट) कितनी है और विगत पाँच वर्षों के दौरान इसमें कितनी वृद्धि हुई है;

(ख) क्या राज्य में सौर परियोजनाओं को विद्युत ग्रिड से जोड़ने के लिए नई ट्रांसमिशन लाइनें, ग्रिड

सब-स्टेशन और हरित ऊर्जा गलियारे चरणबद्ध तरीके से विकसित किए जा रहे हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या राजस्थान के बीकानेर, जैसलमेर, चुरू और फलोदी जैसे सौर उत्पादन क्षेत्रों में ग्रिड कनेक्टिविटी से संबंधित कोई समस्या पाई गई है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या सौर ऊर्जा एकीकरण के लिए बैटरी भंडारण प्रणाली, पंपयुक्त जल भंडारण या ग्रिड स्थिरीकरण प्रौद्योगिकी को लागू करने की कोई योजना है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) क्या सरकार राजस्थान को राष्ट्रीय हरित ऊर्जा केंद्र के रूप में विकसित करने के लिए किसी बड़े निवेश सम्बंधी नीतिगत सुधार या अंतर्राष्ट्रीय सहयोग की दिशा में काम कर रही है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क): दिनांक 31.10.2025 तक, राजस्थान की कुल संस्थापित उत्पादन क्षमता 54.77 गीगावाट थी। दिनांक 31.03.2020 को राजस्थान की संस्थापित उत्पादन क्षमता 22.02 गीगावाट थी। पिछले पांच वर्षों के दौरान अर्थात् दिनांक 31.03.2020 से दिनांक 31.10.2025 तक, राजस्थान में 32.75 गीगावाट उत्पादन क्षमता जोड़ी गई है। दिनांक 31.03.2020 से दिनांक 31.10.2025 तक राजस्थान की वार्षिक स्थापित उत्पादन क्षमता **विवरण-I** पर दी गई है।

(ख): पारेषण अवसंरचना निर्माण के लिए, राजस्थान सहित 10 राज्यों में नवीन और नवीकरणीय ऊर्जा मंत्रालय (एमएनआरई) द्वारा अंतःराज्यीय हरित ऊर्जा गलियारा (जीईसी) स्कीम कार्यान्वित की जा रही है। जीईसी चरण-I के तहत, राजस्थान में लगभग **2,400** मेगावाट नवीकरणीय ऊर्जा (आरई) की निकासी के लिए **1,054** सीकेएम पारेषण लाइनें और **1,915** एमवीए क्षमता के सबस्टेशन चालू किए गए हैं।

जीईसी फेज़-II के तहत, 2,478 मेगावाट आरई क्षमता निकासी के लिए 659 सीकेएम

पारेषण लाइनें और 2,191 एमवीए क्षमता वाले सबस्टेशन कार्यान्वयनाधीन हैं।

जीईसी-I और जीईसी-II के तहत विकसित की गई/विकसित की जा रही पारेषण लाइनों का ब्यौरा **विवरण-II** पर दिया गया है।

(ग): ग्रिड अवसंरचना को सुदृढ़ करने और राज्य से पुनः निकासी की सुविधा के लिए राजस्थान में कुल 33 अंतर-राज्य पारेषण प्रणाली (आईएसटीएस) परियोजनाएं निर्माणाधीन हैं। सेंट्रल ट्रांसमिशन यूटिलिटी ऑफ इंडिया लिमिटेड (सीटीयूआईएल) के अनुसार, राजस्थान के विभिन्न आरई परिसरों में आईएसटी पर लगभग 133 गीगावाट कनेक्टिविटी आवेदन प्राप्त हुए हैं। तदनुसार, लगभग 73 गीगावाट क्षमता के लिए पारेषण प्रणाली विकसित की गई है और कार्यान्वयन के विभिन्न चरणों में हैं और शेष 60 गीगावाट क्षमता के लिए, पारेषण स्कीम अभी तक विकसित नहीं की गई है।

इसके अलावा, राजस्थान राज्य सरकार के अनुसार, राजस्थान राज्य विद्युत प्रसारण निगम लिमिटेड (आरवीपीएनएल) द्वारा प्राप्त आवेदन के अनुसार अंतःराज्य आरई कनेक्टिविटी प्रदान की गई है।

(घ) : ग्रिड स्थिरता सुनिश्चित करने और परिवर्तनीय नवीकरणीय ऊर्जा के एकीकरण की सुविधा के लिए वर्ष 2031-32 तक कुल 73.93 गीगावाट/411.40 गीगावॉट घंटा ऊर्जा भंडारण क्षमता की आवश्यकता है जिसमें 47.24 गीगावाट/236.22 गीगावॉट घंटा बैटरी ऊर्जा भंडारण प्रणाली (बीईएसएस) क्षमता और 26.69 गीगावाट/175.18 गीगावॉट घंटा पंप भंडारण प्रणाली (पीएसपी) का अनुमान लगाया गया है। वर्ष 2070 तक निवल शून्य लक्ष्य प्राप्त करने के लिए आरई क्षमता वृद्धि की बड़ी राशि के कारण देश में यह ऊर्जा भंडारण क्षमता 470 गीगावाट/2674 गीगावाट घंटा (360 गीगावाट/1984 गीगावाट घंटा बीईएसएस और 110 गीगावाट/690 गीगावाट घंटा पीएसपी) तक बढ़ने की उम्मीद है।

राजस्थान में, 1000 मेगावाट/2000 मेगावाट घंटा बीईएसएस की स्थापना की जा रही है, जिसमें से 500 मेगावाट/1000 मेगावाट घंटा क्षमता को राज्य घटक के तहत सफल विकासकर्ताओं को ₹27 लाख प्रति मेगावाट घंटा की वीजीएफ सहायता के साथ अवार्ड किया गया है, और शेष 500

मेगावाट/1000 मेगावाट घंटा को एनवीवीएन द्वारा राजस्थान में स्थापना के लिए केंद्रीय घटक (सीपीएसयू स्कीम) के तहत अवार्ड किया गया है।

इसके अतिरिक्त पीएसडीएफ स्कीम के तहत विद्युत मंत्रालय ने दिनांक 09.06.2025 को 18 लाख रुपये प्रति मेगावाट की वीजीएफ सहायता के साथ राजस्थान को 4000 मेगावाट घंटा बीईएसएस क्षमता आवंटित की है। इसमें से 1000 मेगावाट / 2000 मेगावाट घंटा के लिए लेटर ऑफ अवार्ड (एलओए) राजस्थान राज्य विद्युत उत्पादन निगम लिमिटेड (आरवीयूएनएल) द्वारा दिनांक 31.10.2025 को जारी किया गया है, जबकि शेष 500 मेगावाट / 2000 मेगावाट घंटा के लिए मूल्य बोलियां खोली गई हैं।

इसके अलावा, राजस्थान एकीकृत स्वच्छ ऊर्जा नीति, 2024 (आरआईसीईपी-2024) के तहत, राज्य में ऊर्जा भंडारण और जल परियोजनाओं के लिए वर्ष 2030 तक 10 गीगावाट क्षमता का लक्ष्य रखा गया है। वर्तमान में इस नीति के तहत, पुगल सौर ऊर्जा पार्क में 2450 मेगावाट/5000 मेगावाट घंटा ऊर्जा भंडारण प्रणाली क्षमता के साथ 2,450 मेगावाट सौर क्षमता कार्यान्वित की जा रही है।

(ड): राज्य सरकार ने राजस्थान एकीकृत स्वच्छ ऊर्जा नीति, 2024 (आरआईसीईपी-2024) जारी की है। इस नीति का उद्देश्य हरित ऊर्जा पारितंत्र प्रणाली स्थापित करने और इस क्षेत्र के अवसरों और चुनौतियों के लिए एक प्रणालीगत प्रतिक्रिया को उत्प्रेरित करने के लिए एक व्यापक कार्य योजना प्रदान करना है। इसके अलावा, राज्य ने नवीकरणीय ऊर्जा (आरई) क्षेत्र को बड़ा बढ़ावा देने के लिए राज्य में आरई सहित निवेश के लिए राजस्थान निवेश संवर्धन स्कीम (आरआईपीएस-2024) शुरू की है।

विवरण -I

दिनांक 31.03.2020 से दिनांक 31.10.2025 तक राजस्थान की वार्षिक संस्थापित उत्पादन क्षमता

वर्ष	संस्थापित उत्पादन क्षमता (जीडब्ल्यू)
31-03-2020	22.02
31-03-2021	22.64
31-03-2022	30.13
31-03-2023	35.74
31-03-2024	40.09
31-03-2025	47.12
31-10-2025	54.77

विवरण -II

जीईसी-I और जीईसी-II के तहत विकसित की गई/विकसित की जा रही पारेषण लाइनों का विवरण:

I. हरित ऊर्जा गलियारा चरण-I:

- i. संबंधित पारेषण लाइनों के साथ जैसलमेर-2 में 400 केवी जीएसएस।
- ii. संबंधित लाइनों के साथ 220 केवी जीएसएस छतरगढ़।
- iii. 220 केवी डी/सी अकल- जैसलमेर-2 लाइन (75 किमी)।
- iv. 400 केवी जीएसएस जैसलमेर-2 पर 400 केवी डी/सी अकल-जोधपुर (नई) लाइन के एक सर्किट का लिलो (लगभग 10 किमी)।
- v. 1 क्वाड 400 केवी मूस फीडर बे और 400 केवी जीएसएस जैसलमेर-2 पर 220 केवी की 02 बे।
- vi. अकल और जैसलमेर-2 में (+) 3x500 एमवीए और (-) 2x315 एमवीए पावर ट्रांसफार्मर की आपूर्ति

और अन्य कार्य।

- vii. 2x160 एमवीए, 220/132 केवी ट्रांसफार्मर और 1x 40/50 एमवीए 132/33 केवी ट्रांसफार्मर की आपूर्ति और पारेषण लाइनों के लिए कंडक्टर की आपूर्ति।

II. हरित ऊर्जा गलियारा चरण-II:

- i. संबंधित पारेषण लाइन के साथ 400 केवी जीएसएस उदयपुर का निर्माण और संबंधित पारेषण लाइनों के साथ 220 केवी जीएसएस डूंगरपुर का निर्माण।
- ii. संबंधित पारेषण लाइन के साथ 400 केवी जीएसएस हनुमानगढ़ का निर्माण।
- iii. बे वर्क और संबंधित पारेषण लाइनों के साथ दलोट (अपग्रेड) [जिला- प्रतापगढ़] में 220/132 केवी, 1x160 एमवीए जीएसएस का निर्माण।

नोट:

जीएसएस: ग्रिड सब-स्टेशन

लिलो: लाइन आउट में लाईन

ईटीसी: निर्माण, परीक्षण और कमीशनिंग

अमृत 2.0 के अंतर्गत राजस्थान को आवंटित निधि

758. श्री हनुमान बेनीवाल:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) कायाकल्प और शहरी परिवर्तन के लिए अटल मिशन (अमृत) 2.0 के अंतर्गत राजस्थान को कुल कितना बजट आवंटित किया गया है और उसमें से जारी निधि का जिला-वार ब्यौरा क्या है;

(ख) उक्त मिशन के अंतर्गत लक्ष्यों के अनुरूप नागौर और डीडवाना-कुचामन सहित नागौर लोक सभा निर्वाचन क्षेत्र के जिलों और उक्त राज्य के अन्य जिलों में की गई वास्तविक प्रगति का जिला-वार तुलनात्मक ब्यौरा क्या है;

(ग) क्या केन्द्र सरकार ने ऐसी शहरी विकास योजनाओं के अंतर्गत कार्यों के प्रभावी कार्यान्वयन और

गुणवत्ता सुनिश्चित करने के लिए कोई निगरानी तंत्र स्थापित किया है; और

(घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क): अटल नवीकरण और शहरी परिवर्तन मिशन (अमृत) 2.0 के तहत , राजस्थान राज्य में केंद्रीय हिस्से के रूप में परियोजना कार्यान्वयन के लिए 3,552 करोड़ रुपए आवंटित किए गए हैं। अब तक, अमृत 2.0 परियोजनाओं के लिए राज्य को 745.45 करोड़ रुपए की धनराशि जारी/स्वीकृत की जा चुकी है। अमृत 2.0 के तहत, परियोजना के लिए केन्द्रीय निधि ज़िले-वार नहीं बल्कि राज्यों/संघ राज्य क्षेत्रों (यूटी) को जारी की जाती है।

(ख): नागौर लोकसभा संसदीय क्षेत्र में, अमृत 2.0 के अंतर्गत आने वाले 13 कस्बों में 211.82 करोड़ रुपए की 17 परियोजनाएँ स्वीकृत की गई हैं। 64.26 करोड़ रुपए की 5 परियोजनाओं में कार्य सौंपा जा चुका है और 34.91 करोड़ रुपए का निर्माण कार्य भौतिक रूप से पूरा हो चुका है। राज्य द्वारा अमृत 2.0 पोर्टल पर दी गई जानकारी के अनुसार, कार्य सौंपे जाने वाली परियोजनाओं की ज़िले-वार भौतिक प्रगति **विवरण** में दी गई है।

(ग) और (घ): अमृत दिशा-निर्देशों में राज्य/संघ राज्य क्षेत्रों के स्तर पर योजना के कार्यान्वयन की निगरानी और पर्यवेक्षण के लिए राज्य के मुख्य सचिव की अध्यक्षता में राज्य उच्चाधिकार प्राप्त संचालन समिति (एसएचपीएससी) के गठन का प्रावधान है। शहरी विकास और आवास विभाग के सचिव की अध्यक्षता में राज्य स्तरीय तकनीकी समिति (एसएलटीसी) राज्य स्तर पर योजना की निगरानी और पर्यवेक्षण में एसएचपीएससी को तकनीकी सहायता प्रदान करती है। इसके अलावा, मिशन दिशानिर्देशों के दायरे में गठित एक शीर्ष समिति समय-समय पर मिशन की समीक्षा और निगरानी करती है। राज्यों/संघ राज्य क्षेत्रों में अमृत 2.0 के तहत किए गए कार्यों के मूल्यांकन और निगरानी के लिए, स्वतंत्र समीक्षा और निगरानी एजेंसियों (आईआरएमए) का प्रावधान है। साथ ही, परियोजना के कार्यान्वयन में तेज़ी लाने के लिए, आवासन और शहरी कार्य मंत्रालय राज्यों/संघ राज्य क्षेत्रों के साथ नियमित वीडियो कॉन्फ्रेंस/वेबिनार/वर्कशॉप/साइट-विज़िट आदि के माध्यम से

प्रगति की आवधिक समीक्षा और निगरानी करता है। राज्यों/संघ राज्य क्षेत्रों द्वारा उपलब्ध कराई गई परियोजनाओं की प्रगति की जानकारी और निगरानी के लिए एक विशिष्ट अमृत ऑनलाइन पोर्टल है।

विवरण

राजस्थान राज्य में उन परियोजनाओं का ज़िले-वार ब्यौरा जिनमें ठेके दे दिए गए हैं

सम्पूर्ण राशि करोड़ रुपए में

क्र. सं.	ज़िले का नाम	स्वीकृत की गई कुल परियोजनाएँ		परियोजनाओं के ठेके दिए गए		भौतिक प्रगति %
		संख्या	लागत	संख्या	लागत	
2	अजमेर	15	705.22	4	346	71%
3	अलवर	13	630.95	7	354	15%
4	बांसवाड़ा	4	18.05	4	16	60%
5	बारां	9	145.56	2	59	55%
6	बाड़मेर	3	65.67	3	59	6%
7	भरतपुर	31	408.23	11	143	44%
8	भीलवाड़ा	10	413.95	3	212	67%
9	बीकानेर	2	293.48	2	269	53%
10	बूंदी	9	96.42	3	55	46%
11	चित्तौड़गढ़	11	181.23	9	154	14%
12	चुरू	16	341.62	13	259	60%
13	दौसा	7	33.40	-	-	-
14	धौलपुर	16	221.37	10	99	64%

15	गंगानगर	12	199.39	12	265	9%
16	हनुमानगढ़	13	177.85	9	153	34%
17	जयपुर	16	2,689.34	6	997	59%
18	जैसलमेर	4	33.15	3	29	8%
19	जालोर	6	75.08	5	59	6%
20	झालावाड़	6	126.92	4	110	32%
21	झुंझुनूं	10	196.85	7	139	27%
22	जोधपुर	15	1,329.85	8	443	57%
23	करौली	10	154.29	9	171	25%
24	कोटा	9	737.23	6	325	53%
25	नागौर	18	215.59	5	64	54%
26	पाली	18	253.94	15	197	22%
27	प्रतापगढ़	6	37.80	1	9	6%
28	राजसमंद	4	43.42	4	44	32%
29	सवाई माधोपुर	11	251.30	7	188	25%
30	सीकर	17	485.52	17	437	50%
31	सिरोही	9	92.20	4	9	4%
32	टोंक	15	157.50	9	107	60%
33	उदयपुर	7	454.93	6	207	65%

नागौर जिले में नागौर लोकसभा संसदीय क्षेत्र के 13 यूएलबी और राजसमंद संसदीय क्षेत्र का एक यूएलबी (डेगाना) शामिल हैं।

PMEGP IN KARNATAKA**759. SHRI B. Y. RAGHAVENDRA:**

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) the total margin money (MM) subsidy disbursed under the Prime Minister's Employment Generation Programme (PMEGP) in the State of Karnataka since the last three years along with the number of micro-enterprises assisted and the estimated employment generated, district-wise;

(b) the details of beneficiaries covered under PMEGP in the State of Karnataka including the category-wise distribution of Scheduled Castes (SCs), Scheduled Tribes (STs), Other Backward Classes (OBCs) and women, district-wise; and

(c) the steps taken to enhance the reach and impact of PMEGP in Karnataka including the measures to support new entrepreneurs and promote Micro, Small and Medium Enterprises (MSME) growth?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): The district-wise details of total Margin Money (MM) subsidy disbursed, number of micro-enterprises assisted and estimated employment generated under Prime Minister's Employment Generation Programme (PMEGP) in the State of Karnataka since the last three years i.e. from FY 2022-23 to FY 2024-25 is given at **Statement-I**.

(b): Details of beneficiaries covered under PMEGP in the State of Karnataka

district-wise and category-wise since the last three years i.e from FY 2022-23 to FY 2024-25 is given at **Statement-II**.

(c): The steps undertaken by the Ministry of MSME under PMEGP to enhance its reach and impact thereby ensuring the growth and development of micro enterprises across the country including Karnataka, are as follows:

- i. Enhancement of maximum project cost from Rs. 25 lakh to Rs. 50 lakh for manufacturing sector and from Rs. 10 lakh to Rs. 20 lakh for service sector.
- ii. Inclusion of applicants from Aspirational districts and Transgenders under special category eligible for higher subsidy.
- iii. Acceptance of PMEGP applications from beneficiaries in physical form in 19 regional languages since June 2025 excluding Hindi and English.
- iv. Enhancing the scope of activities by modifying Negative list to allow more activities under Animal Husbandry like dairy, poultry, aquaculture and sericulture. As a special case, piggery, a major source of livelihood in NER, is allowed in NER States.
- v. A wide range of more than 1,000 Model of Detailed Project Reports have been prepared on various industries and made available on the PMEGP online portal enabling applicants to submit quality DPRs.
- vi. Entrepreneurship Development Programme (EDP) training is provided to prospective entrepreneurs and beneficiariesto provide orientation and awareness pertaining to various managerial and operational functions like finance, production, marketing, enterprise management

etc.

- vii. Awareness programmes in all the States/UTs including backward and under-performing areas, Aspirational districts, North Eastern Region etc.

STATEMENT-I

District-wise details of total Margin Money(MM) subsidy disbursed, number of micro-enterprises assisted and estimated employment generated under Prime Minister's Employment Generation Programme (PMEGP) in the State of Karnataka:

District	2022-23			2023-24			2024-25		
	MM subsidy disbursed (Rs. in Cr)	No. of micro-enterprises assisted	Est. Employment generated	MM subsidy disbursed (Rs. in Cr)	No. of micro-enterprises assisted	Est. Employment generated	MM subsidy disbursed (Rs. in Cr)	No. of micro-enterprises assisted	Est. Employment generated
Bagalkot	7.89	348	2,784	6.31	233	1,864	5.16	214	1,712
Bangalore	13.19	264	2,112	17.48	272	2,176	9.31	135	1,080
Bangalore Rural	3.22	82	656	6.05	113	904	3.82	65	520
Belgaum	20.68	708	5,664	18.01	507	4,056	9.57	319	2,552
Bellary	6.80	348	2,784	4.31	221	1,768	1.74	93	744
Bidar	3.56	127	1,016	4.15	122	976	1.94	84	672
Bijapur	7.59	391	3,128	5.60	252	2,016	3.85	173	1,384
Chamarajnagar	1.72	78	624	3.23	111	888	1.42	51	408
Chikkballapur	3.89	74	592	3.22	68	544	2.33	49	392
Chikmagalur	4.98	170	1,360	4.65	152	1,216	3.31	84	672
Chitradurga	3.47	114	912	1.93	69	552	1.17	37	296
Dakshin Kannad	11.48	331	2,648	13.95	362	2,896	6.81	146	1,168
Davangere	4.31	117	936	4.24	114	912	2.84	65	520
Dharwad	3.84	191	1,528	3.57	134	1,072	1.90	82	656
Gadag	2.45	94	752	2.24	78	624	1.73	78	624
Gulbarga	1.41	85	680	1.77	65	520	1.19	68	544
Hassan	4.23	139	1,112	3.12	91	728	2.54	70	560
Haveri	3.93	178	1,424	2.86	120	960	1.33	62	496
Kodagu	2.10	69	552	2.21	64	512	0.54	17	136
Kolar	2.84	96	768	2.67	68	544	2.23	52	416
Koppal	2.27	91	728	1.61	68	544	2.32	79	632
Mandya	4.33	122	976	3.93	99	792	3.86	77	616
Mysore	3.67	118	944	3.71	119	952	1.93	51	408
Raichur	2.48	86	688	2.85	76	608	1.40	51	408

District	2022-23			2023-24			2024-25		
	MM subsidy disburse d (Rs. in Cr)	No. of micro- enterpri ses assisted	Est. Employme nt generated	MM subsidy disburse d (Rs. in Cr)	No. of micro- enterprise s assisted	Est. Employment generated	MM subsidy disbursed (Rs. in Cr)	No. of micro- enterpri ses assisted	Est. Employment generated
Ramanagara	3.01	96	768	3.12	117	936	2.24	59	472
Shimoga	10.61	337	2,696	9.92	285	2,280	5.76	154	1,232
Tumkur	3.79	110	880	4.25	107	856	2.61	57	456
Udupi	9.82	319	2,552	10.25	291	2,328	4.24	130	1,040
Uttara Kannada	6.04	231	1,848	4.62	171	1,368	3.35	128	1,024
Vijayanagara	0.20	10	80	0.95	34	272	1.17	50	400
Yadagiri	1.74	94	752	1.84	89	712	1.09	59	472
Total	161.54	5,618	44,944	158.62	4,672	37,376	94.67	2,839	22,712

STATEMENT-II

Details of district-wise, category- wise and women beneficiaries assisted under PMEGP in the State of Karnataka:

District	2022-23				2023-24				2024-25			
	OBC	SC	ST	Women	OBC	SC	ST	Women	OBC	SC	ST	Women
Bagalkot	182	65	12	112	117	48	10	82	55	86	42	56
Bangalore	108	55	8	142	130	44	7	133	56	47	9	59
Bangalore Rural	51	22	1	30	65	19	10	45	32	23	5	28
Belgaum	355	120	23	219	292	80	26	171	136	100	33	99
Bellary	183	86	62	121	111	59	38	75	30	24	31	35
Bidar	60	24	18	39	55	29	9	38	24	26	20	26
Bijapur	186	128	3	114	127	83	5	82	64	71	19	42
Chamarajnagar	47	23	7	21	67	30	11	40	31	15	4	15
Chikballapur	36	22	10	25	29	17	10	23	14	21	11	10
Chikmagalur	114	27	5	60	87	36	6	55	40	27	4	23
Chitradurga	53	26	22	33	29	14	17	23	8	15	11	12
Dakshin Kannad	165	12	9	97	193	9	14	124	50	15	14	52
Davangere	78	16	9	41	55	23	18	35	23	30	9	17
Dharwad	97	30	10	76	71	20	7	56	29	36	9	29
Gadag	53	24	4	25	44	16	10	16	22	37	13	22
Gulbarga	42	32	1	26	23	16	3	24	24	32	4	16
Hassan	95	27	3	42	58	24	-	37	37	22	5	22
Haveri	91	28	14	48	80	11	11	34	23	21	10	10
Kodagu	42	4	5	27	29	11	4	21	12	2	3	7
Kolar	41	37	5	29	28	29	3	22	21	21	4	19
Koppal	54	19	2	33	34	11	8	26	20	28	28	19
Mandya	84	22	-	42	73	18	-	40	55	16	3	15
Mysore	65	20	10	56	65	27	11	53	16	18	14	23
Raichur	51	22	4	22	44	14	5	25	14	17	16	17
Ramanagara	60	25	-	37	76	25	2	38	21	28	7	20
Shimoga	206	59	13	102	170	57	8	94	63	56	12	57
Tumkur	65	20	10	46	58	28	10	46	25	19	4	22
Udupi	208	26	18	118	203	17	10	111	71	22	20	44
Uttara Kannada	161	13	6	78	124	14	2	53	82	23	6	36
Vijayanagara	4	2	2	5	15	11	7	9	16	20	7	18
Yadagiri	44	27	9	22	35	37	4	23	20	34	3	13
Total	3081	1063	305	1888	2587	877	286	1654	1134	952	380	883

NABL-ACCREDITED WATER QUALITY TESTING LABORATORIES**760. SHRI SRIBHARAT MATHUKUMILLI:**

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the total number of drinking water samples tested in Andhra Pradesh during the last three years and the current year and the number of cases in which remedial action was taken including both interim measures and restoration of safe water supply;
- (b) the details of water quality testing laboratories that are NABL-accredited for basic water quality parameters, State-wise;
- (c) the support and coordination mechanisms put in place by the Government to address bottlenecks in laboratory accreditation such as shortage of assessors or delays in accreditation slots;
- (d) whether the Government has collected information regarding the number of States and Union Territories that have reconstituted their District Water and Sanitation Missions (DWSMs) to include Members of Parliament (Lok Sabha); and
- (e) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA):**

- (a): Under the Jal Jeevan Mission (JJM), to enable States/ UTs to test water samples for water quality, and for sample collection, reporting, monitoring and surveillance of drinking water, an online JJM – Water Quality Management

Information System (JJM-WQMIS) portal has been developed. The State-wise details of water quality test reported through WQMIS are available in public domain on JJM Dashboard and can also be accessed at <https://ejalshakti.gov.in/WQMIS/Main/report> . The details of drinking water quality testing reported by the State of Andhra Pradesh on JJM-WQMIS during last three years and the current year are given below:

Financial Year	Total Sample Tested in Andhra Pradesh	Found contaminated	Remedial action taken	%age remedial action taken
2022-23	6,14,014	14,350	14,350	100.00%
2023-24	6,99,999	11,962	9,760	81.59%
2024-25	6,86,179	1,434	1,432	99.86%
2025-26	4,22,925	14	9	64.29%

(b): State-wise details of water quality testing laboratories as reported by States/ UTs on JJM-IMIS as on 01.12.2025 are enclosed as **Statement**.

(c): Under JJM, States/UTs have been insisted to get their water quality testing laboratories accredited/ recognised to ensure the reliability, accuracy, and credibility of the data they produce. Meeting were also held with States/ UTs and accreditation bodies with the objective of addressing the concerns/ issues face by States/ UTs in accreditation process including shortage of assessors or delays in accreditation slots.

(d) and (e): Advisories have been issued to States/ UTs to ensure that Hon'ble

MPs are consulted while preparing District Action Plans for water supply schemes and are also invited as 'special invitees' in all the DWSM meetings. States/ UTs have also been advised that the minutes of the District Water & Sanitation Mission meetings should invariably be shared with respective Member(s) of Parliament for the respective District/ Division for his/ her perusal.

STATEMENT**State-wise details of water quality testing laboratories**

(As on 01.12.2025)

S. No.	State	No. of drinking water quality testing labs					Total No. of NABL accredited/ recognized labs				
		State	District/ Regional	Block/ Sub-Division/Mobile	WTP facility labs	Total	State	District/ Regional	Block/Sub-Division/Mobile	WTP facility labs	Total
1.	A & N Islands	1	3	7	-	11	1	-	-	-	1
2.	Andhra Pradesh	1	26	85	6	118	1	23	57	-	81
3.	Arunachal Pradesh	1	20	17	-	38	-	-	-	-	-
4.	Assam	1	34	48	3	86	1	34	46	-	81
5.	Bihar	1	38	84	-	123	1	37	-	-	38
6.	Chhattisgarh	1	29	47	-	77	1	28	18	-	47
7.	D&NH and D&D	-	2	-	-	2	-	1	-	-	1
8.	Goa	1	2	13	8	24	1	1	13	-	15
9.	Gujarat	1	33	46	329	409	1	33	42	-	76
10.	Haryana	1	21	22	-	44	1	21	21	-	43
11.	Himachal Pradesh	1	14	62	8	85	-	12	54	-	66
12.	Jammu & Kashmir	2	20	76	-	98	2	20	20	-	42
13.	Jharkhand	1	24	6	5	36	1	24	6	-	31
14.	Karnataka	5	32	48	22	107	4	29	46	-	79
15.	Kerala	4	14	71	5	94	1	14	70	-	85
16.	Ladakh	1	2	6	-	9	1	1	1	-	3
17.	Lakshadweep	-	-	9	-	9	-	-	-	-	-
18.	Madhya Pradesh	1	51	103	32	187	1	51	103	-	155
19.	Maharashtra	-	34	144	52	230	-	34	144	-	178
20.	Manipur	1	12	-	1	14	1	12	-	-	13
21.	Meghalaya	1	11	18	35	65	1	7	-	-	8
22.	Mizoram	1	11	15	1	28	1	2	-	-	3
23.	Nagaland	1	11	-	-	12	1	11	-	-	12
24.	Odisha	1	30	46	83	160	1	26	21	-	48
25.	Puducherry	-	2	-	-	2	-	1	-	-	1
26.	Punjab	1	23	9	-	33	1	23	7	-	31
27.	Rajasthan	2	32	20	26	80	1	32	-	-	33
28.	Sikkim	1	1	-	-	2	1	1	-	-	2
29.	Tamil Nadu	1	37	75	-	113	1	37	75	-	113
30.	Telangana	1	35	40	40	116	1	31	-	-	32
31.	Tripura	1	8	12	-	21	1	8	12	-	21
32.	Uttar Pradesh	1	75	65	4	145	1	73	21	-	95
33.	Uttarakhand	1	13	13	1	28	1	13	13	-	27
34.	West Bengal	2	23	214	2	241	2	23	192	-	217
Total		40	723	1,421	663	2,847	33	663	982	-	1,678

S. No.	State	No. of drinking water quality testing labs				Total No. of NABL accredited/ recognized labs				
		State	District/ Regional	Block/ Sub-Division/Mobile	WTP facility labs	Total	State	District/ Regional	Block/Sub-Division/Mobile	WTP facility labs

Source: JJM-IMIS

SUBSIDY TO MSME UNITS IN TAMIL NADU

761. SHRI NAVASKANI K.:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the total amount of subsidy provided so far by the Union Government to the Micro, Small and Medium Enterprise (MSME) units operating in the State of Tamil Nadu, year-wise details thereof;
- (b) the details of the various schemes under which subsidies have been provided to MSME units in the State; and
- (c) the number of subsidy applications from MSME units in Tamil Nadu presently pending for approval along with the reasons for such pendency?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

- (a) and (b): The Ministry of MSME, is implementing Central Sector Schemes such as the Prime Minister's Employment Generation Programme (PMEGP) and the National Scheduled Caste Scheduled Tribe Hub (NSSH) scheme under which subsidies are provided to Micro, Small and Medium Enterprises (MSMEs)

across the country including in the State of Tamil Nadu.

PMEGP is a scheme for assisting prospective entrepreneurs in setting up new micro enterprises in the non-farm sector and generating employment opportunities primarily in rural areas .Under PMEGP, beneficiaries can avail of Margin Money (MM) subsidy ranging from 15% to 35% based on various geographical and demographical criteria.

Under the Special Credit Linked Capital Subsidy Scheme (SCLCSS) component of NSSH, eligible SC/ST-owned Micro and Small enterprises (MSEs) are provided with a 25% capital subsidy for the procurement of plant and machinery or equipment through institutional finance, subject to a maximum limit of Rs. 25 lakh. The amount of subsidy disbursed under PMEGP and under NSSH for the last five years in the State of Tamil Nadu is given at **Statement**.

(c): Presently, under PMEGP, 10,587 sanctioned applications by Banks are under process for validation and approval by the nodal implementing agency

STATEMENT

I. Margin Money Subsidy disbursed under PMEGP for last five years

Financial Year	Margin Money Subsidy disbursed (Rs. In Crore)
2020 – 21	137.70
2021 – 22	163.60

2022 – 23	178.93
2023 – 24	198.73
2024 – 25	121.16
Total	800.12

II. Subsidy disbursed under SCLCSS component of NSSH for last five years

Financial Year	Subsidy Amount (Rs in Lakh)
2020 – 21	39.44
2021 – 22	16.25
2022 – 23	368.24
2023 – 24	33.75
2024 – 25	7.75
Grand Total	465.43

PROMOTION POLICY IN PFC

762. SHRI GODAM NAGESH:

Will the Minister of **POWER** be pleased to state:

- (a) whether the Departmental Promotion Committees (DPCs) for E-8–E-9 in the Power Finance Corporation (PFC) were delayed in 2023–2024 and if so, the details thereof;
- (b) whether the 2025 promotion policy applied retrospectively affected senior Scheduled Castes (SCs)/ Scheduled Tribes (STs) officers adversely, if so, the details thereof;
- (c) whether the Boston Consulting Group (BCG) was engaged without competitive bidding for promotion-related evaluation in deviation of Central Public Sector Enterprises (CPSE) norms, if so, the details thereof;
- (d) whether the absence of SC/ST promotions in E-7–E-8 and the denial of promotion to an ST officer in E-5–E-6 indicate systemic exclusion under the guise of merit and if so, the details thereof;
- (e) whether an officer facing a criminal case was placed on the promotion panel or promoted soon after acquittal; and
- (f) whether the Government admits that these changes in PFC have adversely impacted SC/ST officers and diluted established promotion norms and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

- (a) to (f): The Departmental Promotion Committee (DPC) process, in Power Finance Corporation (PFC), for the year 2023 was conducted in time for all levels except E8 to E9, as there were no vacancies at E9 level as on the cut-off date

(01.07.2023). Revision in PFC's manpower planning and promotion policy was under deliberation and discussion with the Board of Directors (BoD) before the cut-off date of DPC for the year 2024 (01.07.2024), which was approved in December 2024. After this, the DPC process for 2024 and 2025 was completed in April 2025.

The Boston Consulting Group (BCG) was appointed as the consultant after inviting bids to assist in the preparation of PFC's Corporate Strategy, including manpower planning and performance management, to ensure alignment with the overall business strategy. The promotions from E7 to E8, in PFC, are vacancy based and restricted as per limit of maximum percentage of executives to be promoted, as defined in the policy. In E5 to E6 promotions also, a limit of maximum percentage of executives to be promoted is defined in the policy. Candidature of any officer facing criminal charges is not considered till he is discharged of the offence by a court of law.

Further, the promotions are vacancy based and also a limit of maximum percentage of executives to be promoted is as per the defined policy. Accordingly, employees from all the categories are promoted/ dropped, without any discrimination, for promotion based on the available positions.

In view of above, PFC's promotion policy is applied uniformly to all employees, upholding the principles of fairness, equality, and non-discrimination.

MSME TECHNOLOGY CENTRE**763. SHRI BAIJAYANT PANDA:**

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the total number of Micro, Small and Medium Enterprise (MSME) technology centres established across the country to provide technical and skill development support to MSMEs;
- (b) the funds allocated for the establishment and operation of these centres in the financial year 2025–26;
- (c) the total number of MSME entrepreneurs and employees trained at these centres in the year 2024; and
- (d) the specific initiatives taken to introduce advanced technologies like Artificial Intelligence (AI), Robotics and Internet of Things (IoT) in MSME skill development programmes?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): To provide technical and skill development support to Micro, Small and Medium Enterprises (MSMEs), in addition to existing 18 Technology Centres, 9 new Technology Centres under Technology Centre Systems Programme (TCSP) have been established by the Ministry of Micro, Small and Medium Enterprises (MSME).

(b): The funds allocated for the establishment and operation of Technology

Centres under TCSP is Rs. 200.00 crore in the financial year 2025–26.

(c): New Technology Centres established under the TCSP and existing 18 Technology Centres have trained more than 3.28 lakh trainees including MSME entrepreneurs and employees in the year 2024-25.

(d): Technology Centres have organized specialized skill development programmes in advanced technologies like Artificial Intelligence (AI), Robotics and Internet of Things (IoT). Further, AI, Robotics and IoT modules have been incorporated into regular long-term and short-term training programmes to introduce advanced technologies in MSME skill development programmes.

दिल्ली-मुंबई एक्सप्रेसवे

764. श्री रामवीर सिंह बिधूड़ी:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) दिल्ली-मुंबई एक्सप्रेसवे के डीएनडी से मीठापुर तक शेष निर्माण कार्य कब तक शुरू होने की संभावना है;

(ख) उक्त एक्सप्रेसवे के इस आठ किलोमीटर लंबे खंड के चालू होने में देरी के क्या कारण हैं;

(ग) क्या शिवपुरी के पास मीठापुर चौक पर एक निकास बिंदु का प्रावधान किया जा रहा है, जो 2023 में विद्यमान था, ताकि लाखों लोग लाभान्वित हो सकें और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(घ) दिल्ली-मुंबई एक्सप्रेसवे परियोजना पर कुल कितना व्यय हुआ है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) और (ख): दिल्ली-मुंबई एक्सप्रेसवे के डीएनडी-फरीदाबाद-सोहना एनएच-148एनए, दिल्ली स्पर, जिसकी कुल लंबाई 59.063 किलोमीटर है, को तीन निर्माण पैकेजों में विकसित किया जा रहा

है, जिनमें से पैकेज-II और पैकेज-III पूरे हो चुके हैं और यातायात के लिए खोल दिए गए हैं। डीएनडी जंक्शन से जैतपुर तक 9 किलोमीटर लंबाई वाला परियोजना पैकेज-I निर्माण के अग्रिम चरण में है और इसकी वास्तविक प्रगति 94.23% है और जून 2026 तक इसके पूरा होने की संभावना है।

पैकेज-I में देरी आगरा नहर के उत्तर प्रदेश सरकार के सिंचाई विभाग से संरचना के सामान्य व्यवस्था आरेखण (जीएडी) के अनुमोदन में देरी के कारण हुई है।

(ग): पैकेज-II के रियायत करार के प्रावधानों के अनुसार मीठापुर चौक के निकट उपयुक्त प्रवेश और निकास बिंदुओं का निर्माण पहले ही किया जा चुका है।

(घ): अब तक 71718 करोड़ रु का व्यय हो चुका है।

AIR PLANE CRASH

765. SHRI SHAFI PARAMBIL:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) the current status of the ongoing investigation with regard to the crash of Air India Flight 171 in Ahmedabad;

(b) whether the investigation team has identified the exact reasons for the said crash and if so, the details thereof; and

(c) whether the Government has taken any additional safety protocols for flights to avoid such tragic incidents in future and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) and (b): The Investigation of accident of Air India flight AI-171 at Ahmedabad, is being carried out by Aircraft Accident Investigation Bureau (AAIB) as per

Aircraft (Investigation of Accidents and Incidents) Rules, 2025.

The investigation is under progress

A preliminary report on the accident has been published by AAIB on 12.07.2025 and is available on their website www.aaib.gov.in. The report contains factual information based on the evidence available at that point of time. All probable causes leading to accident are being investigated. The final investigation report will be published after the completion of the investigation.

(c): Directorate General of Civil Aviation (DGCA) - India has a robust mechanism to enhance aviation safety and takes following steps on regular basis to ensure safe operations:

(i) DGCA has a systematic safety oversight mechanism in place for monitoring the compliance of Rules and Civil Aviation Requirements encompassing all the aircraft and the airport operators. The safety oversight process includes surveillances, spot check and regulatory audits. In addition, special audits are also carried out as per the risk perceived.

(ii) DGCA publishes Annual Surveillance Plan (ASP) on its website. Each directorate conduct surveillance/spot checks in their respective technical areas as per the ASP. Findings of audits, surveillances & spot checks are followed up with the concerned operator compliance. The observations are closed after due verification. Further the compliance of the action taken by the operator is verified during the next audit/surveillance. In case of any violations/noncompliance to regulations detected during audit/surveillance, enforcement action including financial penalty is imposed by the DGCA.

(iii) DGCA has also issued a 01/2025 circular regarding "Comprehensive special audit to assess aviation ecosystem and strengthen aviation safety architecture".

FIRE INCIDENT AT IGI AIRPORT, NEW DELHI

766. SUSHRI MAHUA MOITRA:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether it is a fact that a bus parked near an aircraft at Terminal-3 of Indira Gandhi International (IGI) Airport, New Delhi, caught fire recently;

(b) if so, the details thereof along with the reasons therefor;

(c): whether any inquiry has been initiated to ascertain the cause of the fire and to fix responsibility and if so, the details thereof;

(d) whether similar incidents have occurred earlier at IGI Airport, New Delhi and if so, the details thereof; and

(e) the steps taken by the Government to strengthen fire safety measures and prevent recurrence of such incidents in future?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (c): On 28.10.2025, AISATS passenger coach was parked at stand C32, Terminal 3, IGI Airport, New Delhi to pick up the flight crew of AI-315. During this time smoke followed by fire was observed from the coach. The fire was immediately contained and subsequently extinguished fully.

At the time of fire, no passenger or staff was inside the coach. There was

no injury to any personnel. From the preliminary findings, the most probable cause of the incident is attributed to mechanical or electrical failure within the engine bay which eventually led to fire.

(d): No such coach fire incident has been reported in the last one year at IGI Airport, New Delhi.

(e): To strengthen fire safety measures and prevent fire-related incidents at airports, an Emergency Response Plan has been developed by Directorate General of Civil Aviation (DGCA) in accordance with Civil Aviation Requirements, Section 4, Series B, Part I, and is reviewed regularly to ensure the effectiveness of the established processes. The procedures are audited by the DGCA during annual surveillance inspections of each licensed aerodrome. Any deficiencies observed during such inspections are communicated to the aerodrome operator for necessary corrective action. In cases of prolonged non-compliance with the mandated requirements, enforcement action is taken in accordance with the Enforcement Manual.

विशेष रूप से कमजोर जनजातीय समूहों (पीवीटीजी) के लिए पीएम-जनमन

767. श्री मुरारी लाल मीना:

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने विशेष रूप से कमजोर जनजातीय समूहों (पीवीटीजी) की सामाजिक-आर्थिक स्थिति में सुधार के लिए पीएम-जनमन योजना शुरू की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या पीएम-जनमन योजना के कुल परिव्यय का लगभग 80 प्रतिशत आवास निर्माण और सड़क विकास जैसे अवसंरचना के कार्यों पर खर्च किया जाएगा और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

और

(ग) क्या राजस्थान के अन्य जिलों के साथ एक अनुसूचित जनजाति बहुल दौसा संसदीय निर्वाचन क्षेत्र में पीवीटीजी समुदायों के लिए आवास निर्माण, सड़क विकास, आजीविका संवर्धन, स्वास्थ्य और शिक्षा से संबंधित कार्य स्वीकृत किए गए हैं या प्रगति पर हैं और यदि हां, तो जिले-वार तत्संबंधी ब्यौरा क्या है?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गादास उइके) :

(क): 15 नवंबर 2023 को, माननीय प्रधानमंत्री ने 18 राज्यों और एक केंद्र शासित प्रदेश में रहने वाले 75 पीवीटीजी समुदायों के सामाजिक-आर्थिक विकास के लिए प्रधानमंत्री जनजातीय आदिवासी न्याय महा अभियान (पीएम जनमन) का शुभारंभ किया। मिशन का उद्देश्य उनकी सामाजिक-आर्थिक स्थितियों में सुधार के लिए बुनियादी सुविधाएं जैसे सुरक्षित आवास, स्वच्छ पेयजल और शिक्षा, स्वास्थ्य और पोषण, सड़क और दूरसंचार कनेक्टिविटी, बिजली से वंचित परिवारों का विद्युतीकरण और 3 वर्षों में स्थायी आजीविका के अवसर प्रदान करना है। इन उद्देश्यों को 9-लाइन मंत्रालयों द्वारा कार्यान्वित 11 उपायों के माध्यम से पूरा किया जा रहा है।

(ख): पीएम जनमन का कुल बजटीय परिव्यय 24,104 करोड़ रुपये है (केंद्रीय हिस्सा: 15336 करोड़ और राज्य का हिस्सा: 8768 करोड़) जो पहचाने गए उपायों और आवास, सड़कों, छात्रावासों और एडब्ल्यूसी जैसे बुनियादी ढांचे के कार्यों के लिए संबंधित मंत्रालयों को सौंपा गया है, जिनका बजटीय परिव्यय क्रमशः 11,711 करोड़ रुपये, 8000 करोड़ रुपये, 1375 करोड़ रुपये और 300 करोड़ रुपये है।

(ग): पीएम जनमन के कार्यान्वयन को ध्यान में रखते हुए, जनजातीय कार्य मंत्रालय ने राज्य सरकारों/केंद्र शासित प्रदेशों के प्रशासन/विभागों के द्वारा पीएम गति शक्ति मोबाइल एप्लिकेशन के माध्यम से पीएम जनमन के तहत गांवों और बस्तियों में रहने वाली पीवीटीजी आबादी को कवर करने के लिए पीवीटीजी जनसंख्या के आंकड़ों और बुनियादी ढांचे के अंतर का अनुमान लगाने के लिए आवास स्तर का डेटा संग्रह कार्य शुरू किया है। राज्य सरकार द्वारा प्राप्त आंकड़ों के आधार पर,

राजस्थान के बारां जिले में पीवीटीजी की आबादी है। पीएम जनमन के तहत बारां जिले में इसकी स्थापना के बाद से अब तक दिए गए लाभों का ब्यौरा **विवरण** में दिया गया है।

विवरण

राजस्थान के बारां जिले में पीएम जनमन के तहत (31.10.2025 तक) दिए गए लाभों का ब्यौरा

मंत्रालय	उपाय	स्वीकृतियां	वास्तविक उपलब्धि
ग्रामीण विकास मंत्रालय	पक्के मकान	21920 मकान	9719 मकान पूरे हुए
	संपर्क सड़कें	98.687 किलोमीटर सड़क	10 किलोमीटर सड़क पूरी हो गई
जल शक्ति मंत्रालय	पाइप से जलापूर्ति	337 गाँव	36 गांव संतुष्ट
स्वास्थ्य एवं परिवार कल्याण मंत्रालय	संचल औषधालय इकाई (एमएमयू)	6 एमएमयू	6 एमएमयू संचालित
महिला एवं बाल विकास मंत्रालय	आंगनवाड़ी केंद्र (एडब्ल्यूसी)	51 एडब्ल्यूसी	51 एडब्ल्यूसी संचालित किए गए
शिक्षा मंत्रालय	छात्रावास	21 छात्रावास	4 छात्रावासों में काम शुरू
विद्युत मंत्रालय	आवासों का ऊर्जाकरण	17633 आवास	16023 आवासों का विद्युतीकरण
दूरसंचार विभाग, वाणिज्य मंत्रालय	मोबाइल टावर	कवरेज के लिए 4 बस्तियों की योजना बनाई गई	3 बस्तियों को कवर किया गया
जनजातीय कार्य मंत्रालय	बहुउद्देशीय केंद्र (एमपीसी)	18 एमपीसी	9 एमपीसी पूरे किए गए
	वीडीवीके की स्थापना	51 वीडिवीके	51 वीडिवीके का

			कारोबार शुरू

संबंधित मंत्रालयों द्वारा दी गई जानकारी के अनुसार

EXPANSION OF COIMBATORE AIRPORT

768. SHRI TAMILSELVAN THANGA:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether it is a fact that the Master Plan for the expansion of Coimbatore Airport is being undertaken by the Airports Authority of India (AAI) including the increase in the length of runway from 2990 meters to 3810 meters, construction of a new passenger terminal, cargo terminal and an air traffic control-cum-technical building, construction of precast boundary wall for the newly acquired land for the project, increase the length of runway, new passenger terminal and cargo terminal;

(b) if so, the details thereof along with the time by which the proposed expansion is likely to be completed; and

(c) whether the Government is facing any impediments in executing the expansion works and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (c): The expansion of airports is a continuous process and is undertaken by the Airport Operators from time to time depending on the availability of requisite land, commercial viability, socio-economic considerations, and the

traffic demand or willingness of airlines to commence/increase operations. The proposal for construction of New Integrated Terminal Building (T3) along with new apron bays at Coimbatore Airport is at a preliminary stage in Airports Authority of India.

महाराष्ट्र में मेगा फूड पार्क की स्थापना

769. श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे:

क्या खाद्य प्रसंस्करण उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या महाराष्ट्र के भिवंडी में संसाधनों की उपलब्धता को ध्यान में रखते हुए मेगा फूड पार्क स्थापित करने के लिए उपयुक्त भूमि, आवश्यक अवसंरचना और एक कुशल आपूर्ति श्रृंखला की आवश्यकता है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार का भविष्य में वहां मेगा फूड पार्क स्थापित करने का प्रस्ताव है या स्थापित करने की संभावना है और यदि हां तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार इस संबंध में विस्तृत योजना और कार्यान्वयन की दिशा में कोई कदम उठा रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या सरकार मेगा फूड पार्क योजना के अंतर्गत शहरी-ग्रामीण संपर्क वाले क्षेत्रों, विशेषकर जहां पहले से ही लॉजिस्टिक सुविधाएं मौजूद हैं, को प्राथमिकता देने पर विचार कर रही है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री रवनीत सिंह):

(क) से (ङ): खाद्य प्रसंस्करण उद्योग मंत्रालय वर्ष 2008 से मेगा फूड पार्कों के लिए योजना का क्रियान्वयन कर रहा है। इस स्कीम ने हब और स्पोक मॉडल पर काम किया है। इसमें प्राथमिक प्रसंस्करण केंद्र (पीपीसी) में खेत के पास प्राथमिक प्रसंस्करण और भण्डारण के लिए अवसंरचना

बनाना और केन्द्रीय प्रसंस्करण केंद्र (सीपीसी) में सामान्य सुविधाएं और सहायक अवसंरचना बनाना शामिल। सीपीसी के पास प्रसंस्करण, पैकेजिंग, पर्यावरण संरक्षण, गुणवत्ता नियंत्रण, व्यापार सुविधा वगैरह के लिए ज़रूरत के हिसाब से साझा अवसंरचना है। मंत्रालय खुद से कोई मेगा फूड प्रोजेक्ट नहीं बनाती है। मेगा फूड पार्क (एमएफपी) को चलाने, स्वामित्व और प्रबंधन की जिम्मेदारी एक विशेष प्रयोजन व्हीकल (एसपीवी)/ कार्यान्वयन एजेंसी (आईए) की होती है और मंत्रालय स्कीम के लागू दिशानिर्देशों के अनुसार से कार्यान्वयन एजेंसियों को सिर्फ अनुदान सहायता/सब्सिडी के रूप में मदद दी। स्कीम में सामान्य क्षेत्र में पात्र परियोजना लागत का 50% और दुर्गम और पहाड़ी इलाकों यानी पूर्वोत्तर क्षेत्र जिसमें सिक्किम, जम्मू और कश्मीर, हिमाचल प्रदेश, उत्तराखंड और राज्यों के आईटीडीपी अधिसूचित इलाके शामिल हैं, में 75% कैपिटल ग्रांट देना परिकल्पित था। जो हर परियोजना के लिए ज़्यादा से ज़्यादा 50 करोड़ रुपये तक हो सकती थी। मेगा फूड पार्क के सेंट्रल प्रोसेसिंग सेंटर के लिए एसपीवी/कार्यान्वयन एजेंसी (आईए) को कम से कम 50 एकड़ ज़मीन का इंतज़ाम करना था। मंत्रालय ने मेगा फूड पार्क बनाने के लिए स्कीम की गाइडलाइंस के हिसाब से, समय-समय पर जारी अभिरुचि की अभिव्यक्ति(ईओआई) के ज़रिए इच्छुक एंटीटीज़/संगठनों से प्रस्ताव मंगाए थे। अब तक महाराष्ट्र राज्य में 3 मेगा फूड पार्क को मंजूरी मिल चुकी है, इन एमएफपी का ब्यौरा **विवरण** में हैं।

मंत्रालय कोई नया एमएफपी मंज़ूर नहीं कर सकती क्योंकि सरकार ने 15वें वित्त आयोग चक्र के दौरान प्रतिबद्ध दायित्व के प्रावधान के साथ 01.04.2021 से स्कीम बंद कर दी है।

विवरण

महाराष्ट्र राज्य में 3 मेगा फूड पार्क

एसपीवी/आईए नाम	जि ला	राज्य /संघ राज्य	तिम अनुमोदन की दिनांक	कुल परियोजना लागत	अनुमत नुदान (करोड़ रु.	अनुदान जारी किया या (करोड़	स्थिति

		क्षेत्र नाम		(करोड़ रु. में)	में)	रुपए में)	
सतारा मेगा फूड पार्क प्राइवेट लिमिटेड	सतारा	महाराष्ट्र	06- अगस्त- 14	139.33	50	45	प्रचालनरत
पैठण मेगा फूड पार्क प्राइवेट लिमिटेड	औरंगाबाद	महाराष्ट्र	08-मार्च- 1 3	124.52	48.82	43.94	प्रचालनरत
वर्धा मेगा फूड पार्क प्राइवेट लिमिटेड	वर्धा	महाराष्ट्र	13- जनवरी- 1 6	92.36	50	15	कार्यान्वयन के अंतर्गत

UNCLAIMED VEHICLES ON PUBLIC ROADS

770. SHRIMATI SHAMBHAVI:

SHRI ATUL GARG:

DR. LATA WANKHEDE:

SHRI RAJESH VERMA:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government has taken note of the large number of abandoned, unclaimed or scrapped vehicles lying unattended on public roads, roadside spaces, and outside shops/junkyards across the country, thereby causing traffic congestion, encroachment, pollution and safety hazards and if so, the details thereof;

(b) whether the Government has collected any data, in coordination with State Governments and local bodies on the estimated number of such vehicles lying unused for more than one year across major cities and towns and if so, the details thereof, State/UT-wise;

(c) the existing legal or administrative provisions for removal, auction or recycling of such vehicles and the extent to which they have been implemented by States/UTs; and

(d) whether the Government proposes to introduce stricter timelines, penalties or centralised mechanisms for clearance of abandoned vehicles from public spaces and if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (c): The legal provisions for handling abandoned or impounded vehicles have been provided in Section 127 of the Motor Vehicles Act, 1988, Sections 25-27 of the Police Act, 1861 and Sections 497, 498, 503 and 504 of the Bharatiya Nagarik Suraksha Sanhita (BNSS), 2023, which empower State/UT's enforcement authorities to remove, manage, sale or otherwise dispose of such vehicles following due process.

Government has highlighted the matter with various State Police Authorities from time to time.

The removal and disposal of such vehicles is primarily within the domain of States/UTs Police authorities, as the vehicles are seized or held as case property under the provisions of the Bharatiya Nagarik Suraksha Sanhita (BNSS), the Police Act & the Motor Vehicles Act. States/UTs have been advised to identify such vehicles and take action in accordance with applicable legal provisions.

Further, Rule 8(viii) and Rule 10(vi) of the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 permit enforcement agencies to offer the auctioned, impounded or abandoned vehicles for scrapping through Registered Vehicle Scrapping Facilities (RVSFs) which ensures a more scientific disposal of such vehicles.

(d): No such proposal is under consideration.

STATUS AND PROGRESS OF GREENFIELD HIGHWAYS

771. SHRI DURAI VAIKO:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the current status of the Trichy-Karur-Coimbatore Greenfield Highway project, Chennai-Trichy-Tuticorin Greenfield Highway project, Trichy Semi-Access Controlled Ring Road project (Jeeyapuram-Panchapur-Thuvakudi) and status of completion of the Palpannai-Thuvakudi service road on the Trichy-Thanjavur National Highway (NH); and

(b) the steps being taken to expedite the execution of these projects to improve connectivity and facilitate economic development in the region?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): The process for preparation of Detailed Project Report (DPR) has been initiated for (i) Karur - Coimbatore (ii) Chennai-Trichy-Madurai corridor and (iii) Trichy Ring Road. The decision of the project implementation will be taken based on the outcome of DPR, requirement of connectivity, traffic density and synergy with PM Gati Shakti Master Plan. The land acquisition process for Palpannai-Thuvakudi service road on the Trichy-Thanjavur section has also been initiated.

FINANCIAL LIABILITY OF DDA

772. SHRI SAPTAGIRI SANKAR ULAKA:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the current financial liabilities of the Delhi Development Authority (DDA) along with their nature during each of the last five years;

(b) whether mismanagement or administrative inefficiency has contributed to the DDA's present liabilities and if so, the details thereof including any inquiry initiated and accountability fixed in this regard;

(c) the category-wise (HIG, MIG, LIG, EWS) inventory of DDA flats including under-construction, completed, sold and unsold units during each of the last five years;

(d) the details of the years in which construction of these flats began, the year of completion and the year of handing over possession to allottees, category and year-wise; and

(e) the details of maintenance and repair works undertaken or proposed at various DDA locations including the status of such works, estimated and actual costs incurred and timelines for completion during each of the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) and (b): The details of the current financial liabilities of the Delhi Development Authority (DDA) along with their nature, as furnished by DDA, during each of the last five years is enclosed at **Statement-I**. DDA has informed that all liabilities of DDA are being paid timely and no mismanagement or administrative inefficiency has been observed in DDA.

(c) and (d): Location-wise and category-wise details of inventory of DDA flats completed, under-construction, year of start and year of completion as furnished by DDA is given in **Statement-II**. A total number of 26007 flats were sold, year-wise, since 2021-22, as furnished by DDA is as under:

Financial Year	Number of flats sold
2021-22	333
2022-23	2511
2023-24	7842

2024-25	8538
2025-26 (as on 01.12.2025)	6783
Total	26007

DDA has informed that the disposal of old and new inventory of DDA are being done through various schemes such as First Come First Serve (FCFS) and e-Auction basis. The notable schemes launched by DDA for disposal/allotment of different category of flats of DDA are as under:

DDA launched Awasiya Yojana 2017 for disposal of 12072 flats.

DDA launched “DDA housing scheme 2019” for allotment of 17922 flats of different categories i.e. 7496 EWS, 8383 LIG, 1535 MIG & 488 HIG also linked the flats under scheme of PMAY (U) for only benefits of subsidy.

DDA launched “DDA Housing Scheme 2021” for allotment of 1354 flats, 1191 flats of different categories (276 EWS, 700 MIG, 215 HIG) & 163 flats of old inventory.

DDA launched “Diwali Special Housing Scheme 2023” for allotment of more than 30000 newly constructed flats in Dwarka, Loknayakpuram & Narela as First Come First Serve (FCFS) & e-Auction basis.

(e): The details of maintenance / repair works undertaken / proposed and expenditure incurred since 2021-22, year-wise, as furnished by DDA is as under:

Financial Year	Budgetary provisions made for Maintenance / Repair work (in lakhs)	Expenditure incurred (in lakhs)
2021-22	Rs. 254.80	Rs. 210.00
2022-23	Rs. 1240.18	Rs. 789.85
2023-24	Rs. 6202.51	Rs. 3694.17
2024-25	Rs. 8294.90	Rs. 8158.41
2025-26 (till date)	Rs. 4226.29	Rs. 4688.53

1	completed Project	a) Pkt 1,3,4,5,6 At Sector G-2, G-6, Narela	0	0	7913	1693	9606	2013	2017	
		b) Alternate site at Narela Group.I (Pkt 6 & 7) Sector G7 & G8	0	0	5256	1160	6416	2013	2020	
		c) Alternate site at Narela Group.II, Pkt. 11 Sector G7-G8	0	0	6511	1420	7931	2013	2020	
		d) Pkt 4&5 Sector G-7 & G8, Narela,	0	0	0	860	860	2013	2017	
		e) Pkt-7, at Sector A1 to A4 Narela	192	328	0	200	720	2015	2023	
		f) Pkt-3, at Sector A1 to A4 Narela	368	648	0	384	1400	2015	2024	
		g) Pkt-6, at Sector A1 to A4 Narela	225	420	0	250	895	2015	2024	
		h) Pkt-14, at Sector A1 to A4 Narela	272	488	0	296	1056	2015	2024	
		i) Pkt-4, at sector A1 to A4 Narela	352	512	0	320	1184	2015	2024	
		j) Pkt - E Lok Nayak Puram	0	647	0	224	871	2016	2022	
		k) Sector -14 Dwarka Ph-II	0	316	316	1008	1640	2016	2024	
		l) Pkt-13, at Secotr A1 to A4 Narela	352	776	0	424	1552	2015	2024	
		m) Pkt-9, at Sector A1 to A4 Narela	272	576	0	320	1168	2015	2024	
		n)Pkt-11, at sector A1 to A4 Narela	900	1750	0	1016	3666	2015	2025	
		o) Sector -19B Dwarka, Ph-II	1130	0	0	728	1858	2014	2025	
		Total (A)	4063	6461	19996	10303	40823			
2	East	i) Karkardooma	0	1026	0	498	0	2021	2026(TDO C)	Work entrusted to NBCC
		Total (B)	0	1026	0	498	1524			
		Grand Total (A+B)	4063	7487	19996	10801	42347			

*BHK-Bedroom-Hall-Kitchen RK-Room-Kitchen

उड़ान योजना के अंतर्गत वाल्मीकिनगर विमानपत्तन

773. श्री सुनील कुमार:

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

(क) देश भर में उड़ान योजना के अंतर्गत कितने विमानपत्तन शामिल हैं;

(ख) क्या बिहार के वाल्मीकिनगर में स्वीकृत विमान पत्तन को भी उक्त योजना के अंतर्गत शामिल

किया गया है या शामिल करने का प्रस्ताव है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या उक्त योजना के अंतर्गत शामिल विमानपत्तनों से दैनिक आधार पर विमान परिचालन हो रहा

है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोल):

(क): क्षेत्रीय सम्पर्क योजना-उड़े देश का आम नागरिक (आरसीएस-‘उड़ान’) के तहत, 93 असेवित और अल्पसेवित हवाईअड्डों (15 हेलीपोर्टों और 02 वाटर एयरोड्रोमों सहित) को प्रचालनरत किया जा चुका है।

(ख): ‘उड़ान’ योजना के तहत आरसीएस उड़ानों के परिचालन और विकास के लिए बिहार में वाल्मीकिनगर हवाईअड्डे की पहचान की गई है और असेवित हवाईपट्टियों की पुनरुद्धार योजना के तहत 25 करोड़ रुपये की धनराशि आवंटित की गई है।

(ग): वर्तमान में, 16 हवाईअड्डों, जहाँ विमान की कमी, मौसम संबंधी और अन्य तकनीकी कारणों से परिचालन अस्थायी रूप से बंद कर दिया गया है, को छोड़कर ‘उड़ान’ योजना के तहत प्रचालनरत सभी हवाईअड्डों से विमान परिचालन हो रहे हैं।

OPERATIONAL STATUS OF FOOD PROCESSING CLUSTERS

774. SHRI ARUN NEHRU:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

(a) the number, location and operational status of food processing clusters established across States and Union Territories since 2020 along with sectoral focus and investment partners;

(b) the total public and private investment mobilised under Government schemes for these clusters, the estimated employment generated and the number of farmers entrepreneurs and ancillary units benefited within each cluster; and

(c) the key challenges faced in planning implementation and scaling up these

initiatives including issues of land acquisition, regulatory clearances, market linkages and technology adoption and the steps proposed to be taken to address these impediments?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI RAVNEET SINGH):**

(a) and (b): The Ministry of Food Processing Industries (MoFPI) has been implementing a Scheme for Creation of Infrastructure for Agro Processing Clusters (APC), a component scheme of the Pradhan Mantri Kisan Sampada Yojana (PMKSY) for development of modern infrastructure to encourage entrepreneurs to set up food processing units based on cluster approach in the country. Under the scheme, grants-in-aid @ 35% of the eligible project cost is provided in General Areas and 50% of the eligible project cost in North Eastern States including Sikkim and difficult areas including Himalayan States (Himachal Pradesh, J&K & Uttarakhand), notified ITDP areas and Islands subject to a maximum of Rs.10.00 crore. The APC scheme is not sector specific. The scheme envisages for development of common basic enabling infrastructure and core infrastructure as per the requirement of food processing units. As on date, Ministry has approved 40 agro processing clusters since 2020 under the scheme. The details regarding location, operational status, types of investment partners, public and private investment, estimated employment generated, number of farmers benefitted and ancillary units benefitted within each cluster are attached as **Statement**.

(c): The project implementation agencies have to themselves obtain all statutory clearances including planning implementation, land acquisition, regulatory clearances, market linkages and technology adoption. In case of request received from the project implementation agencies, Ministry takes up the matter with concerned departments/agencies to resolve the issues faced by the project implementation agencies.

STATEMENT**OPERATIONAL STATUS OF FOOD PROCESSING CLUSTERS**

Sr. No.	Name of the Project Implementat ion/Executi on Agency (PIA/PEA)	Type of investment partner	District	State	No. of unit s app rove d by the Mini stry	Date of appr oval	Pro ject cos t (In Cr.)	Gra nt App rove d (in Cr.)	Tot al Gra nt rele ase d (in Cr.)	Priva te Inve stme nt	Status	Total Empl oyme nt Expe cted/ Gene rated	Far mers bene fitted / expe cted to be bene fitted
1	M/s Ramansinghs Global Food Park	Partnership	Eluru	Andhra Pradesh	1	20.1 1.20 23	25. 85	10.0 0	3.3 3	15.8 5	Under Imple mentat ion	853	400 0
2	M/s MR Agrotech Industries	Partnership	Nellore	Andhra Pradesh	0	20.1 1.20 23	28. 76	10.0 0	0	18.7 6	Under Imple mentat ion	949	400 0
3	M/s Sri Lalitha Enterprises Industries Private Limited	Pvt. Ltd.	East Godavari	Andhra Pradesh	0	28.0 2.20 24	48. 66	10.0 0	0	38.6 6	Under Imple mentat ion	1606	400 0
4	M/s Aalamandha Food Park	Partnership	Vizianagara	Andhra Pradesh	0	28.0 2.20 24	20. 78	10.0 0	0	10.7 8	Under Imple mentat ion	686	400 0
5	M/s Surindera Agro Processing Cluster	Proprietors hip/Individu als	Sonitpur	Assam	6	09.0 1.20 20	20. 536	9.14 46	8.2 2	11.3 9	Compl eted	677	400 0

6	M/s Sumitra Agro Food Park	Pvt. Ltd.	Darrang	Assam	3	30.0 3.20 21	19. 440 8	7.59 11	5.6 1	11.8 5	Completed	642	400 0
7	M/s Salt Range Agri Solutions LLP	LLP	Morigaon	Assam	4	17.0 3.20 21	23. 066 4	9.89	6.6 7	13.1 7	Under Implementation	762	400 0
8	M/s Nezone Foods	Partnership	Kamrup	Assam	4	10.1 1.20 22	25. 546	10.0 0	3.3 3	15.5 5	Under Implementation	843	400 0
9	M/s Kay Dee Agro Industries	Partnership	Cachar	Assam	0	20.1 1.20 23	27. 24	10.0 0	0	17.2 4	Under Implementation	899	400 0
10	M/s K K Agro Trade Ventures Private Limited	Pvt. Ltd.	Bemetara	Chhattisgarh	0	28.0 2.20 24	68. 866	10	0	58.8 7	Under Implementation	2273	400 0
11	M/s Maharaja Dehydration Pvt. Ltd.	Pvt. Ltd.	Bhavnagar	Gujarat	1	08.0 6.20 20	16. 11	4.31	3.0 8	11.8 0	Operational.	532	400 0
12	M/s APG Foods Division Private Limited	Pvt. Ltd.	Solan	Himachal Pradesh	0	28.0 2.20 24	22. 664	10.0 0	0	12.6 6	Under Implementation	748	400 0
13	M/s Udupi Food Park	Partnership	Udupi	Karnataka	3	16.0 3.20 21	16. 08	5.23	3.7 5	10.8 5	Under Implementation	531	400 0
14	M/s Sri Lakshmi Bai Agri Agro Park	Pvt. Ltd.	Koppal	Karnataka	3	10.1 1.20 22	36. 34	10.0 0	3.1 8	26.3 4	Under Implementation	1200	400 0

	Private Ltd												
15	M/s Synthite Industries Private Limited	Pvt. Ltd.	Ernakulam	Kerala	2	30.04.20	42.222	9.0504	8.37	33.17	Operational	2100	3500
16	M/s Prashun Foods Pvt Ltd	Pvt. Ltd.	Dharwad	Madhya Pradesh	3	24.12.20	23.6	9.8655	6.65	13.73	Under Implementation	779	4000
17	M/s Pravin Masalewale	Partnership	Satara	Maharashtra	5	24.12.20	64.69	10.00	6.75	54.69	Under Implementation	2135	4000
18	M/s Baheti Krushi Samuha LLP	LLP	Washim	Maharashtra	2	16.03.21	12.54	2.84	1.99	9.69	Under Implementation	414	4000
19	M/s Chinteshwar Agro Processing Pvt Ltd	Pvt. Ltd.	Beed,	Maharashtra	1	17.12.21	22.50	8.2796	5.65	14.22	Under Implementation	743	4000
20	M/s Varsha Agro	Partnership	Pune	Maharashtra	2	10.12.22	40.67	10.00	3.28	30.67	Under Implementation	1342	4000
21	M/s Arya Food and Other Products Processing Unit	Partnership	Solapur	Maharashtra	0	20.12.23	28.545	10.00	0	18.55	Under Implementation	942	4000
22	M/s Divyansh Agro And Food Park	Partnership	Bhandara	Maharashtra	0	10.12.22	26.652	10.00	3.33	16.65	Under Implementation	879	4000

23	M/s Harshiv Healthy Foods and More Private Limited	Pvt. Ltd.	Nagpu r	Maha rashtr a	0	28.0 2.20 24	39. 32	10	0	29.3 2	Under Imple mentat ion	1298	400 0
24	M/s Vijaya Nagar Biotech Private Limited	Pvt. Ltd.	Nabar angpur	Odish a	5	10.1 1.20 22	50. 524	10.0 0	6.6 6	40.5 2	Compl eted	1667	400 0
25	M/s Garuda Urban Remedies Limited	Ltd.	Jalore	Rajas than	0	10.1 1.20 22	38. 65	10.0 0	3.3 3	28.6 5	Under Imple mentat ion	1275	400 0
26	M/s Greenfields Agro Park	Partnership	Tonk	Rajas than	0	20.1 1.20 23	23. 21	8.64	2.8 8	14.5 7	Under Imple mentat ion	766	400 0
27	M/s Tiruvannam alai Market Committee	Govt. Institution/ Organizatio n	Tiruva nnama lai	Tamil Nadu	0	29.0 4.20 20	25. 506	5.74	1.8 1	19.7 6	Under Imple mentat ion	842	400 0
28	M/s Salem Market Committee	Govt. Institution/ Organizatio n	Salem	Tamil Nadu	0	29.0 4.20 20	25. 252	5.97	1.8 8	19.2 8	Under Imple mentat ion	833	400 0
29	M/s Theni Market Committee	Govt. Institution/ Organizatio n	Theni	Tamil Nadu	0	29.0 4.20 20	26. 308	5.99	1.8 8	20.3 1	Under Imple mentat ion	868	400 0
30	M/s Dharmapuri Market Committee	Govt. Institution/ Organizatio n	Krishn agiri	Tamil Nadu	0	29.0 4.20 20	26. 826	5.8	1.8 5	20.9 3	Under Imple mentat ion	886	400 0
31	M/s	Govt.	Madur	Tamil	0	29.0	32.	5.79	1.8	26.2	Under	1059	400

	Madurai Market Committee	Institution/ Organizatio n	ai	Nadu		4.20 20	066			7	Imple mentat ion		0
32	M/s Dindigul Market Committee	Govt. Institution/ Organizatio n	Dindig ul	Tamil Nadu	0	29.0 4.20 20	29. 018	6.73	2.1 2	22.2 8	Under Imple mentat ion	957	400 0
33	M/s Cuddalore Market Committee	Govt. Institution/ Organizatio n	Cuddal ore	Tamil Nadu	0	29.0 4.20 20	25. 002	5.97	1.8 8	19.0 2	Under Imple mentat ion	825	400 0
34	M/s Delta Foods	Partnership	Puduk kottai,	Tamil Nadu	2	08.0 6.20 20	24. 312 5	7.4	6.2 6	16.8 4	Operat ional	803	400 0
35	M/s Vamsi RS Industrial Zone	Partnership	Erode	Tamil Nadu	1	17.1 1.20 21	33. 167	9.13	0	24.0 3	Under Imple mentat ion	1094	400 0
36	M/s Integrated Service Point Private Limited	Pvt. Ltd.	Thiruv allur	Tamil Nadu	0	28.0 2.20 24	42. 635	10	6.6 6	32.6 4	Under Imple mentat ion	1407	400 0
37	M/s Kakumanu Seeds	Proprietors hip/Individu als	Siddip et	Telan gana	4	29.0 4.20 20	39. 8	7.43	5.0 2	32.3 7	Under Imple mentat ion	1313	400 0
38	M/s Mahadevi Agro Mills Private Limited	Pvt. Ltd.	Siddip et	Telan gana	3	10.1 1.20 22	44. 48	10.0 0	6.6 6	34.4 8	Under Imple mentat ion	1468	400 0
39	M/s Gayatri Agro Industrial Power	Pvt. Ltd.	Nalgon da	Telan gana	5	10.1 1.20 22	23. 393	5.82	3.8 8	17.5 7	Under Imple mentat ion	772	400 0

	Limited												
40	M/s Rajendar Feeds LLP	LLP	Siddip et	Telan gana	2	20.1 1.20 23	44. 00	10.0 0	0	34.0 0	Under Imple mentat ion	1452	400 0

MAINTENANCE OF NH-27 IN BIHAR

775. DR. ALOK KUMAR SUMAN:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether it is a fact that maintenance work of the National Highway-27 in district Gopalganj of Bihar are still not completed since long time despite repeated verbal as well as written communication to the officials of Ministry concerned, if so, the reasons therefor;

(b) whether the stretch of NH-27 in district Gopalganj in Bihar is badly maintained in comparison to Uttar Pradesh and other TRI districts, if so, the reasons therefor;

(c) whether it is a fact that signage, pit, hole, ditch and plantation are not properly maintained or completed at stretch of NH-27 in district Gopalganj of Bihar, if so, the reasons therefor;

(d) whether the Government has taken any measures to direct the authority concerned to ensure proper maintenance of stretch of NH-27 in District Gopalganj of Bihar as per norms; and

(e) whether the Government has proposed for any contract for maintenance of said stretch, if so, the details thereon?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (e): Maintenance of the Gopalganj to Kotwa section of NH-27 has been taken up through Performance Based Maintenance Contract (PBMC) of five years and commenced in July 2024. Scope of the maintenance contract includes initial rectification, routine maintenance, periodic maintenance and emergency work in the specified timeline.

Currently, initial rectification has been taken up in some critical sections to keep the road in traffic worthy condition. For improving the riding quality, overlay/renewal is proposed on the entire section in a phased manner within the scope of PBMC Contractor. Further, construction of a Bridge over River Gandak is under implementation causing inconvenience in seamless movement of traffic. All efforts are being made for early completion of the bridge.

FILLING OF POSTS IN NATIONAL DAM SAFETY AUTHORITY

776. SHRIMATI SATABDI ROY BANERJEE:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) whether it is a fact that out of eighty-five posts sanctioned for the National Dam Safety Authority, only thirty-two posts are filled mainly on deputation;

(b) if so, the reasons for the continued shortfall in staffing and the time-bound plan to fill all sanctioned posts; and

(c) whether it is a fact that a fragmented approach to planning and inadequate inter-State collaboration are impeding comprehensive flood management and if

so, the details thereof and the action proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RAJ BHUSHAN CHOUDHARY):

(a) and (b): National Dam Safety Authority (NDSA) has a total of 85 sanctioned posts in Group 'A' and Group 'B', of which 6 belong to the Chairman and Members (5). The positions of Chairman and five Members have already been filled. Further, there are 65 technical posts across various grades (Director and below level), to be manned by officers of the Central Water Engineering Service (CWES), against which 10 CWES officers have joined on deputation, and 4 more have recently been selected for appointment.

In addition, 14 posts have been encadred into the Central Secretariat Service (CSS), of which 11 are currently filled. In all, 27 posts have been filled so far in the NDSA.

NDSA is a newly created organization established under the provisions of the Dam Safety Act, 2021. To fill the remaining technical posts across various grades, the NDSA issued a vacancy circular on 04.11.2025.

(c): Flood management and anti-erosion schemes are formulated and implemented by concerned State Governments as per their priority. The Union Government supplements the efforts of the States by providing technical guidance and also promotional financial assistance for management of floods in critical areas. Integrated flood approach aims at adopting judicious mix of structural and non-structural measures to provide a reasonable degree of

protection against flood damages at economic cost.

Ministry of Jal Shakti has continuously impressed upon the States the need to adopt flood plain zoning approach as a non-structural measure of flood management in the country. In order to enable States to undertake scientific assessment of flood plains and its zoning as a non-structural measure of flood mitigation, a technical guideline on Flood Plain Zoning have been prepared and circulated to the States/UTs in August, 2025 by Ministry of Jal Shakti.

बदायूं में शहरी अवसंरचना की स्थिति

777.श्री आदित्य यादव:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या उत्तर प्रदेश के बदायूं जिले के शहरी क्षेत्र अपर्याप्त शहरी अवसंरचना, किफायती आवास की कमी और अपर्याप्त स्वच्छता सेवाओं से ग्रस्त हैं;

(ख) यदि हाँ, तो सरकार द्वारा किफायती आवास परियोजनाओं के विकास, स्वच्छता में सुधार और बेहतर शहरी अवसंरचना के लिए शुरु/प्रस्तावित योजनाओं का ब्यौरा क्या है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (ग): संविधान के अनुच्छेद 243 ब के प्रावधानों के अनुसार, सातवीं और बारहवीं अनुसूचियों के संयोजन में, शहरी विकास से संबंधित मामले राज्यों/शहरी स्थानीय निकायों (यूएलबी) के अधिकार क्षेत्र में आते हैं। हालाँकि, आवासन और शहरी कार्य मंत्रालय (एमओएचयूए) अपने विभिन्न प्रमुख मिशनों/कार्यक्रमों, जैसे अटल नवीकरण और शहरी परिवर्तन मिशन 2.0 (अमृत 2.0), प्रधानमंत्री आवास योजना - शहरी 2.0 (पीएमएवाई-यू 2.0), स्वच्छ भारत मिशन - शहरी 2.0 (एसबीएम - यू 2.0), आदि के माध्यम से राज्यों/संघ राज्य क्षेत्रों (यूटी) को उनके शहरी विकास एजेंडे

में कार्यक्रम संबंधी सहायता प्रदान करता है।

इन मिशनों/योजनाओं के माध्यम से, केंद्र सरकार राज्य योजनाओं को अनुमोदित करती है और राज्यों को केंद्रीय सहायता (सीए) प्रदान करती है। परियोजनाओं का चयन, डिज़ाइन, अनुमोदन और कार्यान्वयन राज्यों/ संघ राज्य क्षेत्रों और शहरों द्वारा किया जाता है। राज्य सरकारें शहरों/जिलों को निधियाँ जारी करती हैं।

बदायूं में शहरी इन्फ्रास्ट्रक्चर परियोजनाओं की स्थिति निम्नानुसार है: -

अमृत: देश भर के चयनित 500 शहरों (अब 15 विलयित शहरों सहित 485 शहर) और नगरों में वर्ष 2015 में शुरू किया गया यह मिशन शहरी क्षेत्रों में जलापूर्ति, सीवरेज और सेप्टेज प्रबंधन आदि क्षेत्रों में बुनियादी इन्फ्रास्ट्रक्चर के विकास पर केंद्रित था। अमृत 2.0 को वर्ष 2021 में सभी शहरी स्थानीय निकायों/शहरों में शुरू किया गया, जिससे शहर 'आत्मनिर्भर' और 'जल सुरक्षित' बन सकें। 500 अमृत शहरों में सीवरेज और सेप्टेज प्रबंधन का यूनिवर्सल कवरेज प्रदान करना अमृत 2.0 के प्रमुख केंद्रीय क्षेत्रों में से एक है। मिशन के तहत, राज्यों/ संघ राज्य क्षेत्रों को परियोजनाओं के चयन, मूल्यांकन, प्रस्ताव और कार्यान्वयन करने का अधिकार है। बदायूं शहर, बदायूं जिले में अमृत के अंतर्गत आता है। बदायूं में अमृत के तहत परियोजनाओं का विवरण नीचे दिया गया है:

क्र. सं.	शीर्षक	क्षेत्र	परियोजना लागत (करोड़ रु. में)
1	गांधी ग्राउंड पार्क का विकास और सौंदर्यीकरण	पार्क	0.43
2	वाटर वर्क्स कंपाउंड पार्क का विकास	पार्क	0.26
3	गद्दी चौक के पास अंबेडकर पार्क का विकास और सौंदर्यीकरण	पार्क	0.19
4	जिला अस्पताल के पास अंबेडकर पार्क का	पार्क	0.34

क्र. सं.	शीर्षक	क्षेत्र	परियोजना लागत (करोड़ रु. में)
	विकास और सौंदर्यीकरण		
5	बदायूं सेप्टेज प्रबंधन	सीवरेज और सेप्टेज प्रबंधन	4.8
6	बदायूं में जल आपूर्ति लाइनों और घरेलू कनेक्शनों का विस्तार	जल आपूर्ति	11.96

अमृत 2.0 के तहत 10 परियोजनाओं का विवरण इस प्रकार है:

क्र. सं.	शहरी स्थानीय निकाय	परियोजना का प्रकार	परियोजना का शीर्षक	अनुमोदित लागत (करोड़ रु. में)
1	इस्लाम नगर (एनपी)	जल आपूर्ति	इस्लाम नगर नगर पंचायत जल आपूर्ति योजना पुनर्गठन	46.14
2	उझानी (एनपीपी)	जलाशय पुनरुद्धार	सरोवर	2.25
3	उझानी (एनपीपी)	जल आपूर्ति	उझानी नगर पालिका परिषद जलापूर्ति योजना पुनर्गठन (अमृत 2.0 के अंतर्गत)	53.5
4	बिसौली	जलाशय पुनरुद्धार	अमृत सरोवर एनपीपी बिसौली	0.8

	(एनपीपी)			
5	दातागंज (एनपीपी)	जलाशय पुनरुद्धार	अमृत सरोवर	2.25
6	बदायूं (एनपीपी)	जल आपूर्ति	बदायूं के नेकपुर वार्ड 03 के लिए 24x7 जलापूर्ति योजना	15
7	दातागंज (एनपीपी)	जल आपूर्ति	एनपीपी दातागंज जलापूर्ति योजना पुनर्गठन	30.65
8	बदायूं (एनपीपी)	जल आपूर्ति	बदायूं जलापूर्ति योजना पुनर्गठन (अमृत 2.0 के अंतर्गत)	74.71
9	कछला (एनपीपी)	जल आपूर्ति	कछला नगर पंचायत जलापूर्ति योजना पुनर्गठन (अमृत 2.0 के अंतर्गत)	8
10	सहसवान (एनपीपी)	जल आपूर्ति	सहसवान नगर पालिका परिषद जलापूर्ति योजना पुनर्गठन	55

पीएमएवाई-यू: पीएमएवाई-यू और पीएमएवाई-यू 2.0 के तहत उत्तर प्रदेश के बदायूं जिले में भौतिक और वित्तीय प्रगति इस प्रकार है:

क्र. सं.	विवरण	बदायूं जिला
1	स्वीकृत आवास (संख्या)	25,295
2	आवासों का निर्माण कार्य शुरू किया गया (संख्या)	18,034
3	पूर्ण/सौंपे गए आवासों का निर्माण (संख्या)	17,808
4	स्वीकृत केंद्रीय सहायता (करोड़ रुपये में)	380.82

5	जारी केंद्रीय सहायता (करोड़ रुपये में)	297.13

एसबीएम-यू: यह मिशन देश के सभी शहरी क्षेत्रों में शहरी स्थानीय निकायों के माध्यम से कार्यान्वित किया जा रहा है ताकि व्यक्तिगत घरेलू शौचालयों (आईएचएचएल)/सामुदायिक/सार्वजनिक शौचालयों (सीटी/पीटी)/यूरिनलों/आधुनिक सुविधाओं से युक्त शौचालयों के निर्माण और शहरों में नगरपालिका के ठोस अपशिष्ट प्रबंधन हेतु अपशिष्ट प्रसंस्करण सुविधाएं बनाकर शहरी इन्फ्रास्ट्रक्चर को मजबूत किया जा सके। 1 लाख से कम जनसंख्या वाले शहरों के लिए, अपशिष्ट जल शोधन सुविधाओं को भी एसबीएम-यू 2.0 के प्रयुक्त जल प्रबंधन (यूडब्ल्यूएम) घटक के अंतर्गत शामिल किया गया है।

इसके अतिरिक्त, स्वच्छ भारत मिशन-शहरी (एसबीएम-यू) के तहत, राज्य स्तरीय तकनीकी समिति (एसएलटीसी) द्वारा विधिवत अनुमोदित पूर्ण प्रस्तावों के रूप में, राज्यों/संघ राज्य क्षेत्रों द्वारा की गई मांग के आधार पर, राज्यों/ संघ राज्य क्षेत्रों को केंद्रीय हिस्से की निधियाँ जारी की जाती हैं, जिसे संबंधित राज्य/ संघ राज्य क्षेत्र सरकार द्वारा शहरी स्थानीय निकायों (यूएलबी) को प्रेषित किया जाता है। इसलिए, स्वच्छ भारत मिशन (एसबीएम-यू) के अंतर्गत निधियों का ज़िला/शहरी स्थानीय निकाय-वार विवरण उपलब्ध नहीं है। स्वच्छ भारत मिशन-शहरी (एसबीएम-यू) 2.0 के अंतर्गत उत्तर प्रदेश राज्य के लिए 4,073.8 करोड़ रु. का मिशन आवंटन निर्धारित किया गया है, जिसमें से अब तक 3,469.84 करोड़ रु. की केंद्रीय हिस्सेदारी (सीएस) वाली कार्य योजना को अनुमोदित किया जा चुका है।

ESTABLISHMENT OF GREENFIELD AIRPORTS

778. SHRI SURESH KUMAR SHETKAR:

SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether the Government acknowledges that several regions in Telangana and Tamil Nadu, particularly in Kanniyakumari district and other southern States continue to remain without functional airports despite long-pending demands from citizens, industries, exporters and tourism bodies and if so, the details thereof along with the reasons therefor;

(b) whether the feasibility studies for establishing new greenfield airports in Telangana and Tamil Nadu, particularly in Kanniyakumari district and other identified southern districts have been completed, are pending or have been abandoned and if so, the details thereof along with the reasons therefor;

(c) whether the Government is aware that the absence of airports in strategic southern region hampers tourism growth, domestic and international trade, pilgrimage connectivity, industrial logistics and emergency medical transport;

(d) if so, the details thereof along with the corrective steps being planned and if not, the reasons therefor;

(e) whether the land identification and acquisition proposals for the Kanniyakumari airport have been discussed with the State Government of Tamil Nadu; and

(f) if so, the details thereof along with the timelines fixed in this regard and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a): Government of India (GoI) has formulated a Greenfield Airports (GFA) Policy, 2008 for development of new Greenfield airports in the country. As per the policy, if any airport developer including the State Government desires to develop an airport, they are required to identify a suitable site and get the Prefeasibility Study conducted and submit a proposal to the Central Government for 'Site Clearance' followed by 'In-Principle' approval.

In respect of the state of Tamil Nadu, In-Principle approval has been accorded for development of greenfield airport at Parandur and an application for Site Clearance for the development of greenfield airport at Hosur has been received in November, 2025. The same is currently under consideration of this Ministry.

While in respect of the state of Telangana no proposal for 'Site Clearance' under GFA Policy has been received either from state government or any other Airport Developer.

(b): The Government of Telangana has proposed Pre-Feasibility Studies for four new Greenfield airports at Anthergaon, Kothagudem, Mehbubnagar and Jakranpally. Pre-Feasibility Studies have been completed for three sites, except Anthergaon. The studies concluded that the sites at Kothagudem and Mehbubnagar are not feasible, while the site at Jakranpally is technically feasible, subject to the removal of manmade obstacles and obtaining an NOC from the Ministry of Defence/IAF.

Regarding Tamil Nadu, in April 2025, on the request of the State Government of Tamil Nadu, a multi-disciplinary team of AAI and TIDCO officials

visited two proposed sites in Ramanathapuram District in November 2025 to carry out a Pre-Feasibility Study.

(c) and (d): No specific study has been undertaken to assess such impact.

(e) and (f): No.

DELAYS IN WATER PROJECTS IN JALANDHAR

779. SHRI CHARANJIT SINGH CHANNI:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) whether any delays in completing surface water supply projects in Jalandhar have exacerbated flooding and waterlogging during the 2025 monsoon season;

(b) if so, the details thereof along with the timeline set for commissioning the remaining phases of these projects; and

(c) the funds allocated under the Jal Jeevan Mission, specifically for urban water infrastructure upgrades in Jalandhar?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA):**

(a) to (c): Government of India in partnership with States/ UTs is implementing Jal Jeevan Mission (JJM) to make provision of potable tap water supply to every rural household of the country.

As reported by Government of Punjab, all rural households have been covered with drinking water supply, and no rural surface water supply project is under implementation in Jalandhar.

Drinking water is a State subject. Power to plan, design, approve and implement drinking water supply schemes are vested with respective States. Further, JJM specifically covers rural households in the country, and therefore urban water infrastructure projects are not covered under JJM.

दाहोद में विमानन नेटवर्क का विस्तार

780. श्री जसवंतसिंह सुमनभाई भाभोर:

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या उड़ान योजना के अंतर्गत दाहोद लोक सभा निर्वाचन क्षेत्र में हवाई पट्टी/हेलीपैड के विकास सहित हवाई संपर्क बढ़ाने का कोई प्रस्ताव है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार का विचार दाहोद लोक सभा निर्वाचन क्षेत्र की औद्योगिक, जनजातीय और पर्यटन आवश्यकताओं को ध्यान में रखते हुए विमानन नेटवर्क का विस्तार करने का है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या उक्त लोक सभा निर्वाचन क्षेत्र के लिए कोई विशेष अध्ययन/सर्वेक्षण कराया गया है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोल):

(क) से (ग): 'उड़ान' योजना में शामिल करने के लिए हवाईपट्टियों/हवाईअड्डों/वाटर एयरोड्रोमों की सूची को संबंधित राज्य सरकार के परामर्श से अंतिम रूप दिया जाता है और हितधारकों की सूचना हेतु प्रकाशित किया जाता है। गुजरात राज्य में दाहोद हवाईपट्टी, 'उड़ान' दस्तावेज में असेवित हवाईअड्डों की सूची में शामिल नहीं है। यदि गुजरात की राज्य सरकार दाहोद में हवाईपट्टी के अस्तित्व के बारे में सूचित करती है और 'उड़ान' योजना के तहत इसे शामिल करने का अनुरोध करती है, तो इसे 'उड़ान' योजना दस्तावेजों में शामिल किया जाएगा।

THEFT COMPLAINTS AT AIRPORTS**781. SHRI GURJEET SINGH AUJLA:**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether the Government is aware of reports that gold jewellery and other high-value items have gone missing during the security-screening process, particularly at X-ray/baggage check points at various airports across the country and if so, the details thereof;

(b) whether the Government proposes to order a full investigation, in liaison with the Bureau of Civil Aviation Security (BCAS) and Airports Authority of India (AAI), into such incidents of theft at security-screening points and if so, the details thereof;

(c) whether the Government proposes to deploy robust CCTV coverage, conduct random audits and strengthen baggage-handling oversight at all security screening zones to prevent such incidents and if so, the details thereof; and

(d) whether the Government proposes to institute a compensation and grievance redressal mechanism for passengers who report losses, with a fast-track process and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) and (b): A total of 09 theft incidents have been reported since 01.01.2025 to 27.11.2025 during the security screening process at the airports. The airport-wise list of incidents is attached at **Statement**. The incidents of theft are a law

and order issue, which is a State subject. As and when such incidents are brought to notice, complaints are lodged with the local police, which takes further action.

(c): Bureau of Civil Aviation Security (BCAS), being the aviation security regulator in the country, has issued regulations that all areas of the terminal building of the airports should be covered by CCTV coverage. Also, to prevent incidents of theft at the airports, the following steps are taken:

- (i) Frisking of ground handling staff is being done while leaving the airports.
- (ii) Deployment of airline security staff in the Baggage Makeup Area (BMA)/Baggage Breakup Area (BBA) around the cargo-hold area of the airline.
- (iii) Establishment of Central Industrial Security Force (CISF) help desk counters at the airports for receipt of complaints of theft from passengers and to further hand over the complaint to the local police.
- (iv) Deployment of expert and trained personnel at CCTV Control Room to keep a close watch by CCTV.
- (v) Airlines are advised from time to time to perform effective supervision of its security staff to frisk and check loaders engaged in loading and unloading of baggage from the BMA to aircraft and vice versa.
- (vi) Foot patrolling is being done by Aviation Security Group (ASG) / Airport Security Unit (APSU) staff at departure and arrival forecourt area as well as BMA and BBA.
- (vii) Close coordination is being maintained between CISF and the Airline Security staff to track any suspicious movement.

(d): The Centralised Public Grievance Redress And Monitoring System (CPGRAMS) portal, Integrated Grievance Redress Mechanism (INGRAM) portal and Air Sewa mobile app/web portal of the Government of India serve as the mechanism for lodging complaints/grievances by the air passengers, including complaints regarding mishandling of luggage.

STATEMENT

No. of theft incidents at airports (from 01.01.2025 to 27.11.2025)

S. No.	Name of Airport	No. of Incidents
1	Bengaluru	04
2	Hyderabad	01
3	IGI Airport	01
4	Mumbai	01
5	Nagpur	01
6	Rajkot	01
	Total	09

FLIGHT SERVICES AT MORADABAD AIRPORT

782. SHRI MOHIBBULLAH:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the current status of Moradabad Airport;
- (b) the time by which Moradabad Airport is expected to be fully operational and the details of the plans for commencement of flight services;
- (c) the measures being taken to ensure the airport's sustainability and to minimize environmental impact; and
- (d) the plans for providing cargo and logistics facilities at Moradabad Airport?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (c): Moradabad airport was identified and developed under the UDAN scheme and was licensed as a Category 2B airport.

Flybig began RCS flights on the Moradabad-Lucknow route on 10 August 2024 but discontinued services from 3 November 2024 due to poor visibility and daytime runway closures at Lucknow during resurfacing works.

On 22.09.2025, Flybig assigned and novated its contractual rights and obligations under the Regional Connectivity Scheme (RCS) to the new entrant airline Skyhop Aviation Private Limited. Skyhop is currently completing regulatory and operational requirements, including obtaining the AOC and acquiring aircraft.

To ensure the sustained flight operation, the scheme offers financial support in the form of Viability Gap Funding (VGF) and other concessions to the airline operators. Airlines are granted a three-year exclusivity on the awarded routes to encourage long-term commitment.

Periodic rebidding of discontinued routes and continuous co-ordination with key stakeholders is undertaken to resolve operational challenges.

(d): Development of cargo facilities depends on various factors such as airport development progress, increase in scheduled operations, handling capacity, growth in domestic cargo volumes and demand from airlines. The airlines initiate cargo operations based on their internal assessment of cargo potential, handling capabilities and overall commercial viability of operating from any airport.

BHARATMALA PARIYOJANA PROJECTS IN BIHAR

783. DR. MOHAMMAD JAWED:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the total number of projects sanctioned so far under the Bharatmala Pariyojana in the State of Bihar;
- (b) the details of these projects, including their target dates of completion and actual dates of completion for those that have been completed;
- (c) the reasons for delay, if any, in the execution of certain projects;
- (d) the total amount of funds allotted, released and utilised under the scheme in Bihar, project-wise details thereof; and
- (e) the number and total length of rural roads constructed under the Bharatmala Pariyojana in Bihar along with district-wise details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

- (a) :31 projects have been sanctioned under the Bharatmala Pariyojana in the

State of Bihar.

(b) to (e): Details enclosed at **Statement**.

STATEMENT

Details of Bharatmala Pariyojana projects in Bihar

	Project Name	Total Length (km)	District	Length in district (km)	Cost (Rs in crore)	Scheduled/Revised date of completion	Reasons for delay, if any
1	Construction of 2nd Flyover (LCW) in Kishanganj town starting from Km. 472.300 to Km. 475.480 of NH – 31 (Total length – 3.180 Km.) in the state of Bihar on EPC mode.	3.18	Kishanganj	3.18	160.29	18.08.2023	• Covid-19 • CA/NRC protest • Yash Cyclone • Traffic block from DA
2	4-laning of Galgalia - Bahadurganj Section of NH-327E	49	Kishanganj	49	1282.97	06.04.2025	Delay in preconstruction activities

	from Ch. 0+00 to Ch. 49+00 (existing Ch. 0+00 to 48+980) [length 49 Km] in the State of Bihar						
3	4L of Bahadurganj Araria section from Km 49.000 to Km 94.000 (Package-II) of NH-327E	44.9 83	Kishang anj, Araria	Kishang anj-18 Araria- 26.983	1358. 77	10.08.2 024	Delay in preconstruction activities
4	Four laning of Arrah to Pararia section of NH-319 (Old NH- 30) from km. 0+000 to km. 54+530 (Design Chainage) in the State of Bihar under Bharatmala pariyojana Phase-I on EPC Mode (Package-I)	54.7 5	Bhojpur, Buxer	Bhojpur - 33 Km. Buxar- 15 Km. Rohtas - 6.5 Km.	787.9 3	30.01.2 023	

5	Construction and up-gradation of NH – 131A km 34.600 (design Km.6.000) near Narenpur to km 79.970 (design Km. 53.000) near Purnea to 4 lane standard and from Km. 79.970 (design Km.53.000) to km 82.000 (design Km.55.000) near Purnea to 2 lanes with paved shoulders standard in the State of Bihar on Hybrid Annuity Mode.	49	Purnea, Katihar	Purnea- 12 Katihar- 37	2579.19	29.03.2025	• Covid-19, • LA Issue • Delay in Supply of Flyash

6	Four/Six laning of Aunta-Simaria (Ganga Bridge with approach roads) Section of NH-31 from Km. 197.900 to Km. 206.050 (Design Chainage) and Existing Chainage Km. 204.741 to Km. 209.945 (Total Design Length 8.15Km) in the State of Bihar on Hybrid Annuity Mode [Package-II]	8.15	Patna	8.15	2107.68	15.05.2025	• COVID-19 • Change of ROB's to RUBs and delay in approval of temporary level crossing etc. • Non-supply of Fly-ash • Delay in approval of Structural Design & Drawing from Railway Authority • Adverse weather conditions/ unprecedented Rainfall

7	Two laning with paved shoulder of Maheskunt-Saharsa-Purnea Section of NH-107 (New NH-231) from Km.0.000 to Km.90.000 in the state of Bihar on EPC mode under NHDP Phase-IVB (Package-I)	90	Khagari a, Saharsa & Madhepura	Khagari a - Km Saharsa - Madhepura - 6.250	1311.22	30.06.2026	• Delay in preconstruction activities. • Adverse weather conditions • COVID - 19 • R ealignment in Saharsa Bypass to • Disturbance of Local Villagers. • Due to non-supply of Fly Ash from NTPC Kahalgaon.
8	Development of newly declared NH527C from Majhouli to Charout	58.66	Muzaffarpur, darbhanga,	Muzaffarpur- 25.880 km,	1067.51	31.12.2025	Due to delay in permission and approvals of ROB from Railways

	to 2 lane with paved shoulder National Highway Standard in the state of Bihar on EPC mode (km 0.00 to Km 63.655).		sitamar hi, madhub ani	Sitamar hi-25.96 Km,			Authority. Delay in approval of CPR structures. Delay in issuance of Tree cutting permission by the Forest Department. COVID-19 and Flood.
9	Four laning of Pararia to Mohania section of NH- 319(Old NH-30) from Km54+530 to Km 115+330 (Design Chainage) in the State of Bihar	60.8	Rohtas Kaimur	Rohtas- 40.5 Kaimur- 20.3	827.5 1	30.11.2 025	Due to delay in permission and approvals of ROB from Railways Department.

	under Bharatmala pariyojana Pahse-I on EPC Mode (Package II)						
10	Construction of 4 Lane Elevated Highway and at grade improvements at Gopalganj Town from Design Ch. 384+000 to Ch. 386+750 on NH-28, in State of Bihar on EPC mode	2.75	Gopalg anj	2.75	184.9	31.12.2 025	Due to decision regarding construction of SVUP. Presence of underground Water pipeline in MCW and Service Road.
11	Construction of leftover portion of additional 2-lane Gandak Bridge and rehabilitation of existing operational 2-lane Gandak	2.75	Gopalg anj	2.75	137.2 3	30.06.2 026	Delay in finalization of structures design

	Bridge in km 423-424 of NH-28 (New NH-27) in the State of Bihar on item rate contract (percentage contract)						
12	Construction of 4-lane Elevated Section and at-grade improvement at Begusarai town section of NH-31 from design chainage Km.221.047 to Km.225.302 in the state of Bihar on EPC mode.	4.255	Begusarai	4.255	348.38	31.03.2026	Due to extension of 664m elevated section.
13	Six laning of Aurangabad to Bihar – Jharkhand	39.698	Gaya	39.698	738	15.12.2025	Due to delay in the Land Acquisition and

	Border (Chordaha), Section of NH-2 from 209+827 to km. 249.525 (PKG- II) in the State of Bihar under Bharatmala on EPC Mode.						Tree cutting permission
14	Construction of Four lane access controlled Greenfield National Highway from Amas (on NH-02) (Ch. 00+000 Km) to village Shivrampur (Ch. 55+002 km), at NH-119D under Bharatmala Pariyojna in the state of Bihar- (Amas - Darbhanga	55.0 02	Gaya	55.002	1427	31.03.2 026	Delay in Land Acquisition and Slow progress by Concessionaire.

	Package-I of 55.002 Km) on HAM mode.						
15	Construction of Four lane access Controlled Greenfield National Highway from Shivrampur (Ch 55+002) to Ramnagar (Ch 109+324) of NH- 119D under Bharatmala Pariyojana in the State of Bihar on Hybrid Annuity Mode (Pkg-II).	54.3 2	Jehana bad	38.2	848.7 7	30.06.2 026	Progress has been impacted due to delay in Land Acquisition.

16	Construction of Four lane access controlled Greenfield National Highway from Kalyanpur (Ch.00+000) to Balbhadarpur (Ch. 47+000), at NH-119D under Bharatmala Pariyojana in the state of Bihar- (Amas - Darbhanga Package-III of 47.000 Km) on HAM Mode.	47	Vaishali, Samastipur	Vaishali & Samastipur-32.200	1969.3	31.12.2025	Slow progress by the Concessionaire.
17	Construction of Four lane access-controlled Greenfield National Highway from	42.21	Darbha nga, Samastipur	Samastipur-19.450 Km & Darbha	2118.46	10.03.2026	Due to delay in approval of ROB, delay due to Land hindrance of 2.40 KM and

	Balbhadarapur (Ch.47+000) to Bela Nawada (Ch. 89+210) section of NH-119D under Bharatmala Pariyojna in the state of Bihar (Amas Darbhanga /Package-4) on Hybrid Annuity Mode.			nga- 22.760			also due to force majeure of flood
18	Rehabilitation and Up-gradation of Chorma-Bargainia section of National Highways No. 227F to 2 Lane with paved shoulder from Design Ch. 0+000 to Ch. 34+566 in the state	34.5 7	East Champ aran	34.57	393.1 1	30.01.2 026	-

	of Bihar on HAM Mode.						
19	Construction of 6-Lane Bridge and its approaches across River Ganga as Part of Patna Ring Road (NH-131G) starting from Km 8+480 near Sherpur to Km 23+000 near Dighwara in the state of Bihar on EPC Mode.	14.52	Patna, Saran	Patna - 11.820 Km Saran - 2.700 Km	3351.62	05.09.2027	-
20	Construction and Upgradation to Four Lane from Siwan (Design Ch. Km 4+217) to Masrakh (Design	50.123	Siwan & Saran	Siwan - 44.512 Km Saran - 5.611 Km	1927.04	19.11.2026	-

	Ch. Km 50+123) of NH-227A including construction of Four Lane Tanrwa/Siwan Bypass (Km 0+000 to Km 4+217) of NH 531 under Backward Area/Religious/Tourist Places (BRT) scheme in the State of Bihar on HAM Mode.						
21	Construction of Four Lane Greenfield National Highway in the State of Bihar starting from NH-30 near Saristabad (Patna) to Nathupur (Project end point	3.91	Patna	3.914	96.78	28.02.2026	Progress has been impacted due to delay in Land Acquisition, Shifting of Electrical Utility, Shifting of VUP from design chainage, Non

	of Patna-Gaya-Dobhi Section of NH-83) to connect missing link of Patna-Gaya-Dhobi corridor in the state of Bihar on EPC mode (total length 3.914 km)						receipt of NOC from IOCL.
22	Construction of Four Lane Elevated Corridor and at-grade improvements from Design Ch:0+000 to Design Ch: 19+870 of Danapur – Bihta Section with providing connectivity to the existing RoB near Danapur station	25.081	Patna	25.081	2625.4	08-09-2026	-

	(0.231 km), 1.35 Km ramps & at-grade improvements to Four lane section on Danapur side and Upgradation of existing Two lane carriageway to Four Lane carriageway from Design Ch:19+870 to Design Ch:23+500 of Bihta - Koilwar section (Total Length 25.081 Kms) in the state of Bihar on EPC Mode						
23	Construction of four laning of Bakarpur-Manikpur road section starting	38.8 14	Saran, Vaishali, Muzaffa	Saran - 18.060 Km Vaishali	1537.99	05.04.2027	-

	from village Chitarsenpur (km 0+00) and terminating at SH- 74 near Manikpur (38+814) at NH- 139W under Bharatmala pariyojna on HAM mode in the State of Bihar		rpur	- 17.290 Km Muzaffa rpur - 3.464 Km			
24	Six laning of Aurangabad to Bihar-Jharkhand Border (Chordaha), Section of NH-2 from km. 180+000 to km. 209+827 (PKG-I) in the State of Bihar under Bharatmala on EPC Mode	29.8 27	Aurang abad & Gaya	Aurang abad - 91 KM, Gaya - 20.827	786.8 1	18.12.2 026	-

25	Construction of 6-Lane Greenfield Varanasi-Ranchi-Kolkata Highway from junction with Chandauli-Chainpur Road near Khanti village to junction with Bhabhua-Adhaura road near Palka village (from Km. 27.000 to Km. 54.000) under Bharatmala Pariyojana in the state of Bihar on Hybrid Annuity Mode (Pkg-2)	27	KAIMU R	27	1341.52	05.10.2027	-

26	Construction of 6-Lane Greenfield Varanasi-Ranchi-Kolkata Highway from junction with Bhabhua- Adhaura road in Bhairipur village to Konki village (From Km. 54+000 to 90+000) under Bharatmala Pariyojana in the State of Bihar on Hybrid Annuity Mode (Pkg-3)	36	Kaimur Rohtas	Kaimur-20.1 Rohtas-15.9	1711.44	05.10.2027	-
27	Construction of 6-Lane Greenfield Varanasi-Ranchi-Kolkata Highway from Pachmon Village to Anarbansalea	35.2	Aurangabad	35.2 KM	1920.21	04.09.2027	-

	village (from Km. 116+000 to Km. 151+200, total Length = 35.2 Km) under Bharatmala Pariyojana in the state of Bihar on Hybrid Annuity Mode (pkg-6)						
28	Construction of 6-lane Greenfield Varanasi-Ranchi-Kolkata Highway from Anarbansalea village to Sagrampur village (From KM. 151+200 to KM. 184+700, Pkg-7, Total Length = 33.50 Km) under Bharatmala	33.5	Gaya	33.5 KM	1723.42	01.07.2025	-

	Pariyojana in the state of Bihar on hybrid Annuity Mode (Package-7)						
29	Rehabilitation, Upgradation and construction of two lane with Paved shoulder of selected road stretches from Hatwaria near Umagaon Junction (Design Km. 0.000) to Kaluahi (Design 21.609) (Section-I) NH-227L, Saharghat to Rahika (Design Km. 26.130) (Section-II) NH-	88.655	Madhubani & Darbhainga	Madhubani:- 88.355 Darbhainga:- 300 M	1703.2	01.07.2027	-

227J, Rahika (Design Km. 0.000) to Rampatti (Design Km. 15.000) Madhubani Bypass (Section-III) NH- 527A and Bideshwar- Sthan (Design Km. 0.000) to Bheja (Design Km. 25.915) (Section-IV) NH- 527A Total length of 88.655 Km. under BRT Scheme Bharatmala Phase- 1 in the State of Bihar on HAM mode.						

30	Construction of 2 Lane Bridge across River Kosi along with approach road from Bheja to Bakaur section of NH – 527 A (Design Chainage Km 0+000 to Km 13+300) Under BRT scheme of Bharatmala Pariyojana Phase – in the state of Bihar on EPC Mode.	13.3	Supaul & Madhubani	Supaul :- 7.58 Madhubani :- 5.72	1223.94	30.06.2026	-
31	Rehabilitation, Up-gradation and Construction of Two Lane with paved Shoulder of Selected road stretches from	39.183	Saharsa & Supaul	Supaul :- 8.275 Saharsa :- 30.908	968.42	14.12.2025	-

Bakaur to Parsarma Section-I (Design km. 13.300 to km 18.875) NH- 527A, Parsarma to Bariyahi Section-II (Design Km 0.000 to km 24.068) NH- 327E, Bangaon Bypass Section-III (Design km 0.000 to 3.820) & Mahishi Spur Road Section IV (Design km 0.000 to km 5.720) under BRT Scheme Bharatmala Pariyojna Phase-I in the state of Bihar on HAM Mode.						

बायोडीजल के उपयोग को प्रोत्साहन देना

784. श्री कौशलेन्द्र कुमार:

श्री रामप्रीत मंडल:

क्या **पेट्रोलियम और प्राकृतिक गैस मंत्री** यह बताने की कृपा करेंगे कि:

(क) बायोडीजल के उपयोग को बढ़ावा देने के लिए सरकार द्वारा क्या कदम उठाए जा रहे हैं;

(ख) बायोडीजल नीति से देश में किसानों को क्या लाभ मिल रहे हैं;

(ग) वर्तमान में किन-किन राज्यों में बायोडीजल का उत्पादन किया जा रहा है; और

(घ) देश में बायोडीजल उद्योग के वार्षिक राजस्व का राज्य-वार ब्यौरा क्या है?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

(क) और (ख): देश में राष्ट्रीय जैव-ईंधन नीति बायोडीजल समेत भिन्न-भिन्न जैव-ईंधनों के उत्पादन और अपनाए जाने को बढ़ावा देती है। सरकार ने बायोडीजल के उत्पादन को बढ़ावा देने के लिए कई कदम उठाए हैं, जिसमें अन्य बातों के साथ-साथ, राष्ट्रीय जैव-ईंधन नीति के तहत, डीजल में बायोडीजल मिलाने/बायोडीजल की सीधी बिक्री का सांकेतिक लक्ष्य तय करना, "परिवहन के उद्देश्य से हाई स्पीड डीजल के साथ बायोडीजल मिलाने के लिए बिक्री के दिशानिर्देश-2019" को अधिसूचित करना, मिश्रण कार्यक्रम के लिए बायोडीजल की अधिप्राप्ति पर जीएसटी दर को 12% से घटाकर 5% करना आदि शामिल हैं।

बायोडीजल मिश्रण कार्यक्रम के माध्यम से, राष्ट्रीय जैव-ईंधन नीति किसानों को कम इस्तेमाल होने वाले या बंजर ज़मीन पर रोपणों से करंजा, नीम, महुआ और पोंगामिया जैसे वृक्ष जनित तेल (टीबीओज) जैसे स्वदेशी फ़ीडस्टॉक की आपूर्ति बढ़ाने के अवसर देती है, इनमें न्यूनतम निवेश की आवश्यकता होती है और ये सूखा-प्रवण क्षेत्रों में भी उगाए जा सकते हैं। यह नीति रोपण, बीज इकट्ठा करने और तेल निष्कर्षण के कार्यों को बढ़ावा देकर रोज़गार और ग्रामीण आर्थिक गतिविधियों को भी बढ़ावा देती है।

कुल मिलाकर, बायोडीज़ल पारिस्थितिकी-तंत्र कचरे और कम कीमत वाले खेती के उत्पादों में मूल्य संवर्द्धन करता है, किसानों के विविधीकरण में मदद करता है, ग्रामीण आजीविका को बेहतर बनाता है, और एक फसल से प्राप्त होने वाली आय के स्रोतों पर निर्भरता कम करता है।

(ग) और (घ): वित्त वर्ष (एफवाई) 2024-25 के दौरान, सार्वजनिक क्षेत्र की ओएमसीज द्वारा बायोडीज़ल मिश्रण कार्यक्रम के तहत बायो-डीज़ल की खरीद के सकल मूल्य के राज्य-वार ब्यौरे निम्नवत हैं:

राज्य	बायो डीज़ल खरीद का कुल मूल्य (करोड़ रुपये में)
आंध्र प्रदेश	282.74
बिहार	59.85
दिल्ली	31.23
गुजरात	212.81
हरियाणा	139.35
झारखंड	83.91
कर्नाटक	318.85
केरल	208.92
मध्य प्रदेश	55.93
महाराष्ट्र	84.46
ओडिशा	289.13
राजस्थान	210.70
तमिलनाडु	168.25
तेलंगाना	472.76
उत्तर प्रदेश	217.23
उत्तराखंड	1.53
पश्चिम बंगाल	399.41
कुल	3237.05

(स्रोत: पीएसयूज़ ओएमसीज़)

जैव ईंधन के उत्पादन को प्रोत्साहन देना

785. श्रीमती रुचि वीरा:

क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का गैर-खाद्य फसलों और कृषि अवशेषों से जैव ईंधन लिए सतत फीडस्टॉक के उत्पादन को बढ़ावा देने का विचार है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और खाद्य सुरक्षा और भू-उपयोग से संबंधित चिंताओं को दूर करने के लिए सरकार द्वारा क्या कदम उठाए जाने का विचार है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

(क) से (ग): सरकार ने "प्रधानमंत्री जी-वन (जैव ईंधन- पर्यावरण अनुकूल फसल अवशेष निवारण) योजना" 2019 को अधिसूचित किया था, जिसे वर्ष 2024 में संशोधित किया गया, इसका उद्देश्य देश में लिग्नोसेल्यूलोसिक बायोमास और अन्य नवीकरणीय फीडस्टॉक्स का इस्तेमाल करके उन्नत जैव-ईंधन परियोजनाएं लगाना, किसानों को उनके अन्यथा अवशिष्ट कृषि अवशेषों के लिए लाभदायक आय देना, गांव और शहर में नौकरी के अवसर देना, बायोमास/कृषि अवशेषों को जलाने से होने वाले पर्यावरण प्रदूषण की चिंताओं समाधान करना, नगरपालिका के ठोस कचरे से मृदा और जल के प्रदूषण को कम करना, स्वच्छ भारत मिशन में योगदान देना, इथेनॉल मिश्रित पेट्रोल (ईबीपी) कार्यक्रम में तय लक्ष्य को पूरा करने में मदद करना, कच्चे तेल की आयात पर निर्भरता कम करना आदि है। इस योजना का उद्देश्य वाणिज्यिक उन्नत जैव-ईंधन परियोजनाएं लगाना और वाणिज्यिक व्यवहार्यता को बेहतर बनाने के लिए प्रदर्शन पैमाने पर उन्नत जैव-ईंधन परियोजनाएं शुरू करना है, साथ ही साथ उन्नत जैव-ईंधन के उत्पादन के क्षेत्र में प्रौद्योगिकी के विकास करने के लिए और अपनाने के लिए आरएंडडी को बढ़ावा देना है।

इस योजना के तहत, इंडियन ऑयल कॉर्पोरेशन लिमिटेड (आईओसीएल) ने पानीपत (हरियाणा) में वाणिज्यिक दूसरी पीढ़ी (2जी) पराली बेस्ड फीडस्टॉक बायो-इथेनॉल परियोजना लगाई है। इस योजना के तहत नुमालीगढ़ (असम) में नुमालीगढ़ रिफाइनरी लिमिटेड ने एक संयुक्त उद्यम कंपनी, असम बायो-इथेनॉल प्राइवेट लिमिटेड (एबीईपीएल) के माध्यम से दूसरी पीढ़ी (2जी) बांस आधारित बायोरिफाइनरी परियोजना लगाई है। इंडियन ऑयल कॉर्पोरेशन लिमिटेड (आईओसीएल) ने पानीपत, हरियाणा में एक 3जी इथेनॉल संयंत्र भी लगाया है, जिसमें रिफाइनरी के ऑफ-गैस को फीडस्टॉक के तौर पर इस्तेमाल किया जाता है।

राष्ट्रीय जैव-ईंधन नीति, जिसे वर्ष 2022 में संशोधित किया गया, अन्य बातों के साथ-साथ, खराब अनाज जैसे टूटे हुए चावल, इंसानों के न खाने लायक अनाज, राष्ट्रीय जैव-ईंधन समन्वय समीति (एनबीसीसी) द्वारा घोषित अधिशेष चरण के दौरान अनाज, और कृषि अवशेषों (चावल का भूसा, कपास का डंठल, मक्के के भुट्टे, बुरादा, खोई आदि) के इस्तेमाल को बढ़ावा देती है। यह नीति मक्का, कसावा, सड़े हुए आलू, मक्का, गन्ने का रस और शीरा जैसे फीडस्टॉक के इस्तेमाल को भी बढ़ावा देती है और प्रोत्साहित करती है। इथेनॉल उत्पादन के लिए अलग-अलग फीडस्टॉक के इस्तेमाल की सीमा प्रत्येक वर्ष बदलती रहती है, जो उपलब्धता, लागत, आर्थिक व्यवहार्यता, बाजार की मांग और नीति प्रोत्साहन जैसे कारकों से प्रभावित होती है। इथेनॉल उत्पादन के लिए गन्ने के रस, उसके सह-उत्पादों, मक्का और दूसरी खाद्य/चारे वाली फसलों का कोई भी इस्तेमाल संबंधित हितधारकों के साथ सलाह करके सावधानी से जांच करके किया जाता है।

खाद्य और सार्वजनिक वितरण विभाग (डीएफपीडी) ने बताया है कि देश में चीनी का उत्पादन शुगर सीजन (एसएस) वर्ष 2024-25 (अक्टूबर-सितंबर) के दौरान घरेलू मांग से ज़्यादा रहा। एसएस 2024-25 के दौरान इथेनॉल उत्पादन के लिए 34 एलएमटी के विपथन के अलावा चीनी की उपलब्धता 340 लाख मीट्रिक टन (एलएमटी) रही। घरेलू चीनी की मांग 281 एलएमटी के सापेक्ष इथेनॉल उत्पादन के लिए चीनी के इस्तेमाल से देश में अधिशेष चीनी स्टॉक को स्थिर करने और

किसानों को उनके गन्ने का बकाया समय पर भुगतान करने में मदद मिली है। मक्के का उत्पादन भी वर्ष 2021-22 में 337.30 एलएमटी से लगभग 30% बढ़कर वर्ष 2024-25 में 443 एलएमटी हो गया है।

इथेनॉल मिश्रित पेट्रोल (ईबीपी) कार्यक्रम के परिणामस्वरूप किसानों को इथेनॉल आपूर्ति वर्ष (ईएसवाई) 2014-15 से अक्टूबर 2025 तक 1,36,300 करोड़ रुपये से ज़्यादा का त्वरित भुगतान होने के साथ-साथ 1,55,000 करोड़ रुपये से ज़्यादा की विदेशी मुद्रा बची हुई है, लगभग 790 लाख मीट्रिक टन सीओ₂ कम हुआ है और 260 लाख मीट्रिक टन से ज़्यादा कूड ऑयल का प्रतिस्थापन हुआ है।

सरकार किसानों को इथेनॉल उत्पादन के लिए चावल, गन्ना आदि जैसी ज़्यादा पानी वाली फसलों के बजाय मक्का जैसी ज़्यादा संधारणीय फसलों को अपनाने के लिए भी बढ़ावा दे रही है। "भारत में इथेनॉल मिश्रण के लिए रोडमैप 2020-25" में यह भी बताया गया है कि प्रौद्योगिकी में तरक्की की वजह से इंसिनरेशन बॉयलर वाली शीरा-आधारित डिस्टिलरी और अनाज-आधारित डिस्टिलरी के लिए जीरो लिक्विड डिस्चार्ज (जेडएलडी) इकाई बनना आसान हो गया है, जिससे नाममात्र का प्रदूषण होता है। सरकार 'प्रति बूंद अधिक फसल' योजना के तहत ड्रिप सिंचाई को बढ़ावा देकर गन्ने की खेती में जल संरक्षण पद्धतियों को भी बढ़ावा दे रही है। कई चीनी मिलें भी गन्ना किसानों के बीच जल संरक्षण पद्धतियां अपनाने के लिए जागरूकता अभियान चला रही हैं।

इसके अलावा, सरकार देश में शहरी, औद्योगिक और खेती के कचरे/बचे हुए हिस्सों से सीबीजी/बायो-सीएनजी परियोजनाएं लगाने में मदद करने के लिए राष्ट्रीय जैव-ऊर्जा कार्यक्रम के तहत अपशिष्ट से ऊर्जा कार्यक्रम लागू कर रही है। इसके अलावा, बायोमास इकट्ठा करने और कृषि अवशेषों को जलाने से रोकने के लिए, सरकार बायोमास एक्त्रीकरण मशीनरी की अधिप्राप्ति के लिए संपीड़ित बायो गैस (सीबीजी) बनाने वालों को वित्तीय सहायता भी दे रही है।

जनजातीय संस्कृति का संरक्षण

786. श्री चिंतामणि महाराज:

क्या जनजातीय कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने जनजातीय संस्कृति, परंपराओं और रीति-रिवाजों के संरक्षण के लिए कोई नीति बनाई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या जनजातीय क्षेत्रों में धर्म परिवर्तन के माध्यम से सांस्कृतिक परंपराओं और रीति-रिवाजों को स्थायी रूप से नष्ट किया जा रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या धर्म परिवर्तन पर रोक लगाकर जनजातीय सांस्कृतिक परंपराओं और रीति-रिवाजों को बचाने के लिए कोई कदम उठाने का प्रस्ताव है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो क्या इस पर विचार किए जाने की संभावना है?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गादास उइके) :

(क) से (घ): केंद्रीय प्रायोजित योजना 'जनजातीय अनुसंधान संस्थानों (टीआरआई) को सहायता' के अंतर्गत जनजातीय कार्य मंत्रालय, भारत सरकार, राज्यों/संघ राज्यक्षेत्रों में 29 जनजातीय अनुसंधान संस्थानों (टीआरआई) को राज्यों/संघ राज्यक्षेत्रों द्वारा प्रस्तुत वार्षिक कार्य योजना के आधार पर वित्तीय सहायता प्रदान करता है, जो सचिव, जनजातीय कार्य मंत्रालय की अध्यक्षता वाली शीर्ष समिति के अनुमोदन के अधीन है। इस योजना के अंतर्गत, अनुसंधान एवं दस्तावेजीकरण गतिविधियों और प्रशिक्षण एवं क्षमता निर्माण कार्यक्रमों के साथ-साथ, जनजातीय त्योहारों के आयोजन, अद्वितीय सांस्कृतिक विरासत और पर्यटन को बढ़ावा देने के लिए यात्राओं और जनजातियों द्वारा आदान-प्रदान यात्राओं के आयोजन से संबंधित प्रस्तावों को तैयार किया जाता है ताकि उनकी सांस्कृतिक प्रथाओं, भाषाओं और रीति-रिवाजों को संरक्षित और प्रसारित किया जा सके। टीआरआई मुख्य रूप से राज्य सरकार/संघ राज्यक्षेत्र प्रशासन के प्रशासनिक नियंत्रण के अधीन संस्थान हैं। इस योजना के अंतर्गत, निम्नलिखित को/के लिए भी निधियां उपलब्ध कराई

जाती हैं:

- i. जनजातीय भाषाओं में वर्णमाला, स्थानीय कविताएं और कहानियां प्रकाशित करना।
- ii. जनजातीय साहित्य को बढ़ावा देने के लिए विभिन्न जनजातीय भाषाओं पर पुस्तकें, पत्रिकाएँ प्रकाशित करना।
- iii. सिकल सेल एनीमिया रोग जागरूकता के बारे में प्रशिक्षण मॉड्यूल और परामर्श मॉड्यूल एवं निदान और उपचार मॉड्यूल तथा अन्य सूचना, शिक्षा और संचार (आईईसी) सामग्री का प्रासंगिक जनजातीय भाषाओं/बोलियों में अनुवाद और प्रकाशन।

इसके अतिरिक्त, जैसा कि बताया गया है कि लुप्तप्राय/जनजातीय भाषाओं को बढ़ावा देने के लिए शिक्षा मंत्रालय ने वर्ष 2013 में केन्द्रीय भारतीय भाषा संस्थान (सीआईआईएल), मैसूरु के तहत एक परियोजना लुप्तप्राय भाषाओं के बचाव और संरक्षण के लिए योजना (एसपीपीईएल) शुरू की है। संस्थान ने मुख्य समिति की मदद से प्रथम चरण में 117 भाषाओं की पहचान की गई है ताकि चरण-वार तरीके से उन पर कार्य कर सके।

एसपीपीईएल का उद्देश्य प्रवेशिकाएं (प्राइमर), द्वि/त्रिभाषी शब्दकोश (इलेक्ट्रॉनिक और मुद्रित प्रारूप), व्याकरणिक रेखाचित्र, चित्रात्मक शब्दावलियाँ और समुदाय की नृजातीय-भाषाई रूपरेखा तैयार करके 10,000 व्यक्तियों से कम बोलने वाले लोगों द्वारा बोली जाने वाली भारत की मातृभाषाओं/भाषाओं की भाषा और संस्कृति का दस्तावेजीकरण करना है। 117 भाषाओं की सूची **विवरण-I** में दी गई है।

सीआईआईएल की डिजिटल भाषा भंडार भाषा संचिका, भाषा संरक्षण, प्रसार और तकनीकी प्रगति एक अग्रणी पहल में अभिसारित होती है। अभिलेख पोर्टल का प्राथमिक उद्देश्य विभिन्न प्रारूपों-पाठ, चित्र, ऑडियो और वीडियो में भारतीय भाषा विज्ञान संबंधी स्रोतों को उपलब्ध कराना, भाषा प्रौद्योगिकी स्रोतों, भाषा शिक्षण सामग्री और अन्य भाषा संबंधित उत्पादों और सेवाओं के निर्माण में सहायता करना है। कृपया **विवरण-II** देखें, 'संचिका' के तहत कवर की गई भाषा। ब्यौरा निम्नलिखित लिंक <https://sanchika.ciil.org/home> पर उपलब्ध है।

सीआईआईएल ने एनसीईआरटी के सहयोग से 116 भारतीय भाषाओं के लिए 128 प्रवेशिकाएं (प्राइमर्स) विकसित किए हैं। जिनमें से मंत्रालय ने 110 भारतीय भाषाओं के लिए 119 प्रवेशिकाएं (प्राइमर्स) जारी किए हैं। कृपया **विवरण-III** देखें। ब्यौरा निम्नलिखित लिंक https://ciil.org/primers_book. पर उपलब्ध है:

विवरण-I

लुप्तप्राय भाषाओं के संरक्षण और संरक्षण के लिए योजना (एसपीपीईएल) क्षेत्र-वार लुप्तप्राय भाषाओं की सूची

क्रम सं.	भाषाएँ/एमटी	क्षेत्र
1	लैमोंगसे	अंडमान और निकोबार
2	लूरो	अंडमान और निकोबार
3	माउट	अंडमान और निकोबार
4	ओंगे	अंडमान और निकोबार
5	पू	अंडमान और निकोबार
6	सैनेन्यो	अंडमान और निकोबार
7	सेंटिलीज़	अंडमान और निकोबार
8	शोम्पेन	अंडमान और निकोबार
9	ताकाहानयिलंग	अंडमान और निकोबार
10	भुंजिआ	पूर्व मध्य क्षेत्र
11	बिंझिआ/बिरजिआ/बृजिआ	पूर्व मध्य क्षेत्र
12	बीरहोर	पूर्व मध्य क्षेत्र
13	बोडो गदाबा/गुतोब	पूर्व मध्य क्षेत्र

14	બોંડો	પૂર્વ મધ્ય ક્ષેત્ર
15	ધિમલ	પૂર્વ મધ્ય ક્ષેત્ર
16	દિદાયિ/ગાતા	પૂર્વ મધ્ય ક્ષેત્ર
17	ગોરમ	પૂર્વ મધ્ય ક્ષેત્ર
18	હોલિયા	પૂર્વ મધ્ય ક્ષેત્ર
19	માંડા	પૂર્વ મધ્ય ક્ષેત્ર
20	મૂ	પૂર્વ મધ્ય ક્ષેત્ર
21	પારેંગા	પૂર્વ મધ્ય ક્ષેત્ર
22	થરુઆ	પૂર્વ મધ્ય ક્ષેત્ર
23	થોટી	પૂર્વ મધ્ય ક્ષેત્ર
24	ટોટો	પૂર્વ મધ્ય ક્ષેત્ર
25	આયમોલ	ઉત્તર પૂર્વ ક્ષેત્ર
26	ઁટોંગ	ઉત્તર પૂર્વ ક્ષેત્ર
27	બાગી	ઉત્તર પૂર્વ ક્ષેત્ર
28	બૈત/ બાઝત	ઉત્તર પૂર્વ ક્ષેત્ર
29	બંગરો	ઉત્તર પૂર્વ ક્ષેત્ર
30	બાઉમ	ઉત્તર પૂર્વ ક્ષેત્ર
31	ચિનજા/જાફે	ઉત્તર પૂર્વ ક્ષેત્ર
32	ચિરુ	ઉત્તર પૂર્વ ક્ષેત્ર
33	ચોઠે	ઉત્તર પૂર્વ ક્ષેત્ર
34	ડાર્લોન્ગ	ઉત્તર પૂર્વ ક્ષેત્ર
35	દિરાંગ મોનપા	ઉત્તર પૂર્વ ક્ષેત્ર

36	गुरुंग	उत्तर पूर्व क्षेत्र
37	कागाटे	उत्तर पूर्व क्षेत्र

क्रम सं.	भाषाएँ/एमटी	क्षेत्र
38	कामी/खामी	उत्तर पूर्व क्षेत्र
39	खांबा	उत्तर पूर्व क्षेत्र
40	खामियांग	उत्तर पूर्व क्षेत्र
41	खम्पटी	उत्तर पूर्व क्षेत्र
42	कोइरेंग	उत्तर पूर्व क्षेत्र
43	कोमकर	उत्तर पूर्व क्षेत्र
44	कोंगबो	उत्तर पूर्व क्षेत्र
45	लामगांग	उत्तर पूर्व क्षेत्र
46	लिजु	उत्तर पूर्व क्षेत्र
47	मारा	उत्तर पूर्व क्षेत्र
48	मेयर/जाखरिंग	उत्तर पूर्व क्षेत्र
49	मोयों	उत्तर पूर्व क्षेत्र
50	मुखिया/सुनुवार	उत्तर पूर्व क्षेत्र
51	नाअ	उत्तर पूर्व क्षेत्र
52	नेवार/प्रधान	उत्तर पूर्व क्षेत्र
53	नेवाड़ी	उत्तर पूर्व क्षेत्र
54	फाकियाल/ताई फाके	उत्तर पूर्व क्षेत्र
55	पुरोइक/सुलुंग	उत्तर पूर्व क्षेत्र

56	पुरुम	उत्तर पूर्व क्षेत्र
57	राल्टे	उत्तर पूर्व क्षेत्र
58	रंगलोग	उत्तर पूर्व क्षेत्र
59	शेरडुकपेन	उत्तर पूर्व क्षेत्र
60	सिमोंग	उत्तर पूर्व क्षेत्र
61	सिंगफो	उत्तर पूर्व क्षेत्र
62	तंगम	उत्तर पूर्व क्षेत्र
63	ताराओ	उत्तर पूर्व क्षेत्र
64	थापा	उत्तर पूर्व क्षेत्र
65	उचाई	उत्तर पूर्व क्षेत्र
66	योबिन/योबिन लिजू	उत्तर पूर्व क्षेत्र
67	जखरिंग	उत्तर पूर्व क्षेत्र
68	चिनाली	उत्तर क्षेत्र
69	दरमिया	उत्तरी क्षेत्र
70	गढ़ी	उत्तरी क्षेत्र
71	जाड	उत्तरी क्षेत्र
72	जंगाली	उत्तरी क्षेत्र
73	जंगसुंग	उत्तरी क्षेत्र
74	कनाशी/भैलानी	उत्तरी क्षेत्र
75	रंगपो	उत्तरी क्षेत्र
76	स्पिति	उत्तरी क्षेत्र
77	बिलास्टीन	उत्तरी क्षेत्र

78	बटेरी	उत्तरी क्षेत्र
79	बेडा	उत्तरी क्षेत्र

क्रम सं.	भाषाएँ/एमटी	क्षेत्र
80	भद्रलियाम	उत्तरी क्षेत्र
81	दरगारी	उत्तरी क्षेत्र
82	गोजापुरी	उत्तरी क्षेत्र
83	हस्सदी	उत्तरी क्षेत्र
84	खाना	उत्तरी क्षेत्र
85	खशा/खश	उत्तरी क्षेत्र
86	कुशवाही	उत्तरी क्षेत्र
87	मसीदी	उत्तरी क्षेत्र
88	मेशाबी	उत्तरी क्षेत्र
89	पददारी	उत्तरी क्षेत्र
90	सियान	उत्तरी क्षेत्र
91	सिरम	उत्तरी क्षेत्र
92	तेहगुल	उत्तरी क्षेत्र
93	अरंडन	दक्षिणी क्षेत्र
94	एरावल्लन	दक्षिणी क्षेत्र
95	हक्कीपिक्की	दक्षिणी क्षेत्र
96	जेनु कुरुम्बा	दक्षिणी क्षेत्र
97	कादर	दक्षिणी क्षेत्र

98	कनिकेर गोटी	दक्षिणी क्षेत्र
99	कुटिया	दक्षिणी क्षेत्र
100	मलाईमालासर	दक्षिणी क्षेत्र
101	मालासर	दक्षिणी क्षेत्र
102	मलायन	दक्षिणी क्षेत्र
103	मन्नान	दक्षिणी क्षेत्र
104	मूपन	दक्षिणी क्षेत्र
105	मुदुगा	दक्षिणी क्षेत्र
106	मुदुवन	दक्षिणी क्षेत्र
107	पलिया	दक्षिणी क्षेत्र
108	पुलिया	दक्षिणी क्षेत्र
109	सिद्धी	दक्षिणी क्षेत्र
110	सोलिगा	दक्षिणी क्षेत्र
111	टोडा	दक्षिणी क्षेत्र
112	उरली	दक्षिणी क्षेत्र
113	बराडी	पश्चिम मध्य क्षेत्र
114	भला	पश्चिम मध्य क्षेत्र
115	भरवाड/भरवाडी	पश्चिम मध्य क्षेत्र
116	दिवेही	पश्चिम मध्य क्षेत्र
117	निहाली	पश्चिम मध्य क्षेत्र

विवरण-II

भाषा संचिका

भाषाओं की सूची

क्र.सं.	भाषा
1	आयमोल
2	एओ मोंगसेन
3	अरनदान
4	एटोंग
5	बेडा
6	बेड्डा कुरुबा
7	भद्रालियम
8	भारवाड़
9	भुंजिया
10	बेइटे
11	बिरहोर
12	बिरजिया
13	बोंडो
14	कार निकोबारी
15	चिनाली
16	चिरु
17	चोथे
18	डार्लोन्ग

19	दारमा
20	ढिमल
21	दिदायी
22	दिरांग मोनपा
23	एरावलन
24	गाहरी
25	गोजापुरी
26	गुटोब गदाबा
27	गुटोब-गदाबा
28	हक्कीपिक्की
29	हस्सदी
30	होलिया
31	जड
32	जेनु कुरुबा
33	जुआंग
34	खंबा
35	खमियांग
36	खाना
37	खश
38	कुड़िया
39	कुई
40	लमकांग

41	लूरो
42	मालासर
43	मलायान
44	मांडा
45	मेशाबी
46	मोर्यो
47	मुडुगा
48	नानकाँउरी
49	नेवारी
50	पददारी
51	पलियार
52	पारेंगा
53	पुरम
54	रंगलॉग
55	रंगपो
56	सेङ्गहरेम
57	सनेनयो
58	शेरडुकपेन
59	शिना
60	सिद्धी
61	सिमोँग
62	सिंहपो

63	सिरम
64	सोलिगा
65	सोरा
66	स्पीति
67	ताई फेक
68	तांगखुल
69	थचनादान मूपन
70	थरुआ
71	थोटी
72	टोडा
73	टोटो
74	उचोई
75	उराली
76	यिमखिउंग

विवरण-III

सीआईआईएल-एनसीईआरटी भारतीय भाषा प्रवेशिकाएं (प्राइमरों) की सूची (भाषावार)

दिनांक: 12 नवम्बर, 2025

क्र.सं.	प्रवेशिकाएं (प्राइमर्स) का नाम	क्र.सं.	भाषा का नाम	आईएसबीएन
1.	आदि प्राइमर	1.	आदि	978-81-19411-41-2
2.	एनाल प्राइमर	2.	गुदा	978-81-970852-4-6
3.	अंगामी प्राइमर	3.	अंगामी	978-81-19411-37-5

4.	एओ प्राइमर	4.	आओ	978-81-19411-22-1
5.	असमिया प्राइमर	5.	असमिया	978-81-19411-72-6
6.	बाल्टी प्राइमर	6.	बाल्टी	978-81-973948-9-8
7.	बंगाली प्राइमर	7.	बंगाली	978-81-970852-9-1
8.	भीली (वसावा) प्राइमर	8.	भीली (वसावा)	978-81-970769-4-7
9.	भीली (वागड़ी) प्राइमर	8.	भीली (वागड़ी)	978-81-977586-3-8
10.	भूमिज प्राइमर	9.	भूमिज	978-81-977442-6-6
11.	भूटिया प्राइमर	10.	भूटिया	978-81-19411-17-7
12.	बिष्णुप्रिया मणिपुरी प्राइमर	11.	बिष्णुप्रिया मणिपुरी	978-81-19411-59-7
13.	बोडो प्राइमर	12.	बोडो	978-81-19411-97-9
14.	चांग प्राइमर	13.	चांग	978-81-972541-9-2
15.	चोकरी प्राइमर	14.	छोकरी	978-81-971148-1-6
16.	देवरी प्राइमर	15.	देवरी	978-81-19411-44-3
17.	दिमासा प्राइमर	16.	दिमासा	978-81-19411-77-1
18.	डोगरी प्राइमर	17.	डोगरी	978-81-970852-1-5
19.	गदाबा (गुटोब) प्राइमर	18.	गदाबा (गुटोब)	978-81-19411-47-4
20.	गंगटे प्राइमर (प्रकाशित नहीं)	19.	गंगटे	978-81-973948-6-7
21.	गारो प्राइमर	20.	गारो	978-81-970769-6-1
22.	गोंडी-उड़िया प्राइमर	21.	गोंडी	978-81-977442-7-3
23.	गोंडी-तेलुगु प्राइमर	21.	गोंडी	978-81-977442-4-2
24.	गुजराती प्राइमर	22.	गुजराती	978-81-970852-5-3

25.	हलाबी (हल्बी) प्राइमर	23.	हलबी (Halbi)	978-81-19411-51-1
26.	हलम प्राइमर	24.	हलम	978-81-971106-7-2
27.	हिंदी प्राइमर	25.	हिंदी	978-81-970852-0-8
28.	हमार प्राइमर	26.	हमार	978-81-19411-25-2
29.	हो-हिन्दी प्राइमर	27.	हो	978-81-977442-0-4
30.	हो-ओडिया प्राइमर	27.	हो	978-81-973948-8-1
31.	इदु मिश्मी प्राइमर	28.	इदु मिश्मी	978-81-19411-66-5
32.	जटापु (कुवि) प्राइमर	29.	जटापू (कुवि)	978-81-19411-27-6
33.	जुआंग प्राइमर	30.	जुआंग	978-81-19411-57-3
34.	काबुई (रोंगमेई) प्राइमर	31.	काबुई (रोंगमेई)	978-81-19411-42-9
35.	कंधा (खोंड) प्राइमर	32.	कांधा (खोंड)	978-81-977586-5-2
36.	कन्नड़ प्राइमर	33.	कन्नडा	978-81-970852-6-0
37.	कार्बी प्राइमर	34.	कार्बी	978-81-19411-67-2
38.	कश्मीरी (देवनागरी) प्राइमर	35.	कश्मीरी	978-81-970852-3-9
39.	कश्मीरी (फारसी-अरबी) प्राइमर	35.	कश्मीरी	978-81-977586-0-7
40.	खानदेशी प्राइमर	36.	खानदेशी	978-81-19411-86-3
41.	खरिया प्राइमर	37.	खारिया	978-81-19411-30-6
42.	खासी प्राइमर	38.	खासी	978-81-971148-9-2
43.	खिआमिन्युंगन प्राइमर	39.	खियामनिगन	978-81-972541-4-7
44.	किन्नौरी प्राइमर	40.	किन्नौरी	978-81-19411-75-7
45.	किसान (कुन्हू) प्राइमर	41.	किसान (कुन्हू)	978-81-19411-52-8
46.	कोच प्राइमर	42.	कोच	978-81-19411-40-5

47.	कोडा (कोरा) प्राइमर	43.	कोड़ा (कोरा)	978-81-977442-1-1
48.	कोडवा प्राइमर	44.	कोडव	978-81-19411-83-2
49.	कोकबोरोक प्राइमर (बी) (प्रकाशित नहीं)	45.	कोकबोरोक	978-81-971148-4-7
50.	कोकबोरोक प्राइमर (आर) (प्रकाशित नहीं)	45.	कोकबोरोक	978-81-19411-45-0
51.	कोलामी प्राइमर	46.	कोलामी	978-81-970769-0-9
52.	कोलामी-तेलुगु प्राइमर	46.	कोलामी	978-81-977442-5-9
53.	कॉम प्राइमर	47.	कोम	978-81-971148-7-8
54.	कोंडा प्राइमर	48.	कोंडा	978-81-19411-79-5
55.	कोंकणी प्राइमर	49.	कोंकणी	978-81-970852-2-2
56.	कोन्याक प्राइमर	50.	कोन्याक	978-81-972541-1-6
57.	कोरकू प्राइमर	51.	कोरकू	978-81-970769-9-2

58.	कोरवा प्राइमर	52.	कोरवा	978-81-970769-8-5
59.	कोया प्राइमर	53.	कोया	978-81-19411-65-8
60.	कुई प्राइमर	54.	कुई	978-81-19411-93-1
61.	कुकी प्राइमर	55.	कुकी	978-81-970769-3-0
62.	कुरुख प्राइमर	56.	कुरुख	978-81-19411-49-8
63.	कुज्जहले (खेझा) प्राइमर	57.	कुझाले (खेझा)	978-81-19411-73-3
64.	लद्दाखी प्राइमर	58.	लद्दाखी	978-81-973948-4-3
65.	लाहौली (पट्टणी) प्राइमर	59.	लाहौली (पट्टणी)	978-81-977442-2-8

66.	लाई (पावी) प्राइमर	60.	लाई (पावी)	978-81-972541-0-9
67.	लेप्चा प्राइमर	61.	लेप्चा	978-81-19411-60-3
68.	लिआंगमाई प्राइमर	62.	लिआंगमाई	978-81-19411-46-7
69.	लिम्बु प्राइमर	63.	लिम्बु	978-81-19411-94-8
70.	लोथा प्राइमर	64.	लोथा	978-81-19411-50-4
71.	मैथिली प्राइमर	65.	मैथिली	978-81-971106-5-8
72.	मलयालम प्राइमर	66.	मलयालम	978-81-971106-2-7
73.	माल्टो प्राइमर	67.	माल्टो	978-81-977586-4-5
74.	मणिपुरी प्राइमर	68.	मणिपुरी	978-81-19411-24-5
75.	माओ प्राइमर	69.	माओ	978-81-19411-18-4
76.	मारा (लाखेर) प्राइमर	70.	मारा (लाखेर)	978-81-972541-6-1
77.	मैरम प्राइमर	71.	मारम	978-81-971148-0-9
78.	मराठी प्राइमर	72.	मराठी	978-81-971106-1-0
79.	मैरिंग प्राइमर	73.	मारिंग	978-81-971148-5-4
80.	मिसिंग प्राइमर	74.	माइजिंग	978-81-19411-68-9
81.	मिजो प्राइमर	75.	मिजो	978-81-19411-70-2
82.	मोघ प्राइमर	76.	मोघ	978-81-19411-71-9
83.	मोनपा प्राइमर	77.	मोनपा	978-81-971148-8-5
84.	मुंडा प्राइमर	78.	मुंडा	978-81-977586-9-0
85.	मुंडारी प्राइमर	79.	मुंडारी	978-81-19411-80-1
86.	नेपाली प्राइमर	80.	नेपाली	978-81-19411-82-5
87.	निकोबारी: कार निकोबारी (पीयू) प्राइमर	81.	निकोबारी	978-81-977586-1-4

88.	निकोबारी: नैनकौउरी (मूट) प्राइमर	81.	निकोबारी	978-81-977586-7-6
89.	नोक्टे प्राइमर	82.	नोक्टे	978-81-971148-3-0
90.	निशी प्राइमर	83.	न्यीशी	978-81-19411-85-6
91.	उड़िया प्राइमर	84.	उड़िया	978-81-971106-6-5
92.	पाइते प्राइमर (प्रकाशित नहीं)	85.	पाइते	978-81-973948-0-5
93.	पारजी (डुरुआ) प्राइमर	86.	परजी (दुरुआ)	978-81-977586-8-3
94.	पश्तो प्राइमर	87.	पश्तो	978-81-973948-1-2
95.	फोम प्राइमर	88.	फोम	978-81-971148-2-3
96.	पोचुरी प्राइमर	89.	पोचुरी	978-81-972541-8-5
97.	पंजाबी प्राइमर	90.	पंजाबी	978-81-971106-8-9
98.	राभा प्राइमर	91.	राभा	978-81-19411-23-8
99.	राय प्राइमर	92.	राय	978-81-19411-29-0
100.	रेंगमा प्राइमर	93.	रेंगमा	978-81-972541-3-0
101.	संगतम प्राइमर	94.	संगतम	978-81-972541-2-3
102.	संस्कृत प्राइमर	95.	संस्कृत	978-81-970852-7-7
103.	संताली-बंगाली प्राइमर	96.	संथाली	978-81-970769-5-4
104.	संताली-हिन्दी प्राइमर	96.	संथाली	978-81-970852-8-4
105.	संताली-उड़िया प्राइमर	96.	संथाली	978-81-970769-1-6
106.	सावरा (सोरा) प्राइमर	97.	सावरा (सोरा)	978-81-19411-81-8
107.	शेरपा प्राइमर	98.	शेरपा	978-81-19411-39-9
108.	शिना प्राइमर	99.	शिना	978-81-973948-7-4
109.	सिंधी (देवनागरी) प्राइमर	100.	सिंधी	978-81-971106-9-6

110.	सिंधी (फ़ारसी-अरबी) प्राइमर	100.	सिंधी	978-81-971106-4-1
111.	सुमी (सेमा) प्राइमर	101.	सुमी (सेमा)	978-81-19411-69-6
112.	तमांग प्राइमर	102.	तमांग	978-81-19411-36-8
113.	तमिल प्राइमर	103.	तामिल	978-81-971106-3-4
114.	तांगखुल प्राइमर	104.	तांगखुल	978-81-19411-61-0
115.	टैंगसा प्राइमर	105.	तांगसा	978-81-970769-7-8
116.	तेलुगु प्राइमर	106.	तेलुगू	978-81-971106-0-3
117.	थाडौ-कुकी प्राइमर (प्रकाशित नहीं)	107.	थाडू-कुकी	978-81-972541-7-8
118.	तिब्बती प्राइमर	108.	तिब्बती	978-81-973948-3-6
119.	तिवा (लालुंग) प्राइमर	109.	तिवा	978-81-19411-63-4

120.	तुलु प्राइमर	110.	तुलु	978-81-19411-21-4
121.	उर्दू प्राइमर	111.	उर्दू	978-81-970769-2-3
122.	वैफेई प्राइमर (प्रकाशित नहीं)	112.	वैफेई	978-81-973948-5-0
123.	वांचो प्राइमर	113.	वांचो	978-81-19411-15-3
124.	यिमखिउंग प्राइमर	114.	यिमखिउंग	978-81-971148-6-1
125.	ज़ेमे प्राइमर	115.	ज़ेमे	978-81-972541-5-4
126.	ज़ेमे-मणिपुरी प्राइमर	115,	ज़ेमे	
127.	ज़ोउ प्राइमर (प्रकाशित नहीं)	116.	ज़ोउ	978-81-973948-2-9

* 116 भारतीय भाषाओं के लिए 127 सीआईआईएल-एनसीईआरटी प्राइमर्स।

110 भारतीय भाषाओं के लिए 119 प्रवेशिकाएं प्रकाशित और जारी किए गए।

* 6 भारतीय भाषाओं के लिए 7 प्रवेशिकाएं विकसित किए गए, लेकिन प्रकाशित और जारी नहीं किए गए।

जेमे-मणिपुरी प्राइमर का विकास दिनांक 17 से 22 नवंबर, 2025 तक सीआईआईएल, मैसूरु में एक कार्यशाला में किया जाएगा।

IMPLEMENTATION OF PMAY-U IN KERALA

787. DR. SHASHI THAROOR:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the number of houses approved, constructed and remaining to be built under the Pradhan Mantri Awas Yojana – Urban (PMAY-U) in Kerala;
- (b) whether it is true that several Scheduled Caste (SC) beneficiaries under PMAY are struggling to complete the construction of their houses due to paucity of funds from the Union as well as State Governments;
- (c) if so, the steps taken by the Union and State Governments to address and overcome the uncertainty in construction of the remaining houses for SC communities; and
- (d) the steps taken or proposed by the Union Government to address the delays in fund releases at the Central and State levels to ensure successful implementation of the second phase of PMAY-U?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

- (a) to (d): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015

with an aim to provide all weather pucca houses with basic civic amenities to eligible urban beneficiaries across the country, including the State of Kerala. The implementation period of PMAY-U scheme, which was earlier up to 31.03.2022, has been extended up to 31.12.2025 to complete sanctioned houses without changing the funding pattern and implementation methodology.

Based on the project proposals submitted by State of Kerala, as on date, a total of 1.62 lakh houses have been sanctioned for eligible beneficiaries including 19,262 from Scheduled Caste (SC) category under PMAY-U since inception, out of which 1.55 lakh have been grounded; of which 1.38 lakh are delivered/completed, so far. The remaining houses are at different stages of construction. Central Assistance of ₹ 2,700.71 crore has been sanctioned for the State of Kerala; out of which ₹2,499.36 crore has been released as on date to the State, based on the compliances submitted by the State Government of Kerala.

The State of Kerala has not reported any such issue of SC beneficiaries struggling to complete construction of houses due to paucity of funds. As on date, ₹12.19 crore in Single Nodal Agency (SNA) account and ₹98.46 crore in SNA-Sparsh is lying unspent with the State of Kerala. Further funds shall be released to the State based on compliance as per PMAY-U guidelines. State Government may also help beneficiaries to mobilize beneficiary share through loans from Banks/Housing Finance Companies (HFCs) or Self Help Groups (SHGs), as per their requirement to enable them to complete the construction of houses.

Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to support 1 crore additional eligible beneficiaries in next five years. PMAY-U 2.0 is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS). The scheme guidelines can be accessed at <https://pmay-urban.gov.in/uploads/guidelines/Operational-Guidelines-of-PMAY-U-2.pdf>

As on date, all States except Kerala have signed Memorandum of Agreement (MoA) to implement PMAY-U 2.0 as per scheme guidelines. By not signing MoA, approximately 2-3 lakh potential beneficiaries of the State are losing the opportunities to have pucca houses.

परिचालित और अपरिचालित विमानपत्तन

788. श्री धर्मेन्द्र यादव:

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा विगत पांच वर्षों के दौरान देश भर में, विशेषकर उत्तर प्रदेश, झारखंड और बिहार में वर्ष-वार और जिला-वार कितने विमानपत्तनों का उद्घाटन किया गया है;

(ख) उन विमानपत्तनों का राज्य-वार और जिला-वार ब्यौरा क्या है जहां से उड़ान परिचालन शुरू हो गए हैं; और

(ग) उन विमानपत्तनों का राज्य-वार और जिला-वार ब्यौरा क्या है जहां आज की तिथि तक उड़ान परिचालन शुरू नहीं हुआ है?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोले):

(क): पिछले पांच वर्षों के दौरान, उत्तर प्रदेश, झारखंड और बिहार राज्यों में ग्यारह (11) हवाईअड्डों का उद्घाटन किया गया है, नामतः वर्ष 2021 में उत्तर प्रदेश में कुशीनगर, वर्ष 2022 में झारखंड में देवघर, वर्ष 2023 में उत्तर प्रदेश में कानपुर और अयोध्या, वर्ष 2024 में अलीगढ़, आजमगढ़, चित्रकूट, मुरादाबाद, श्रावस्ती और सरसावा और वर्ष 2025 में बिहार में पूर्णिया।

(ख) और (ग): उपर्युक्त हवाईअड्डों में से वर्तमान में झारखंड के देवघर, उत्तर प्रदेश में कानपुर और अयोध्या और बिहार के पूर्णिया में अनुसूचित उड़ानें परिचालित की जा रही हैं। शेष हवाईअड्डों पर आज की तारीख तक कोई भी अनुसूचित उड़ान परिचालन नहीं है।

GREENFIELD AND BROWNFIELD AIRPORT IN TIRUVALLUR

789. SHRI SASIKANTH SENTHIL:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether the Government has approved any Greenfield or Brown field airport or airstrip proposals for Tiruvallur Lok Sabha constituency including the regions of Avadi, Gummidipoondi and Ponneri and if so, the details and the present status of each proposal;

(b) the number of UDAN routes that have been sanctioned, awarded and made operational within a 50 km radius of Tiruvallur along with the corresponding passenger traffic data for these routes;

(c) whether the Government has planned any drone logistics corridors for the industrial clusters located in Gummidipoondi and Avadi and if so, the details thereof along with the permissions or clearances granted in this regard; and

(d) the timeline proposed by the Government for establishing heliports, vertiports or drone hubs in this region and the mechanism available for citizens to publicly track the progress of these projects?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a): No such proposal is under consideration of this Ministry.

(b): Airstrip Tiruvallur in Tamil Nadu is not available in the tentative list of unserved airports in the UDAN document. However, the RCS Routes awarded in the State of Tamil Nadu is provided in **Statement**.

(c): No such proposal is under consideration of this Ministry.

(d): No such proposal is under consideration of this Ministry.

STATEMENT

RCS Routes Details of Tamil Nadu

Awarded routes	68
Operationalized routes	26 (38.23%)
Cancelled routes	30 (44.12%)
Balance routes yet to commence	12 (17.65%)

Routes awarded under RCS – UDAN

S. N.	Round	Departure	Arrival	Operator	Started on	Remarks
1	1	Chennai	Mysore	Trujet	20-09-2017	Operational commercially by Indigo.
2	1	Mysore	Chennai	Trujet	20-09-2017	Operational commercially by Indigo.
3	1	Chennai	Kadapa	Trujet	16-11-2017	Operational commercially by Indigo.
4	1	Kadapa	Chennai	Trujet	16-11-2017	Operational commercially by Indigo.
5	1	Chennai	Salem	Trujet	25-03-2018	Operational commercially by Indigo.
6	1	Salem	Chennai	Trujet	25-03-2018	Operational commercially by Indigo.
7	2	Chennai	Kannur	Indigo	25-01-2019	Operational as non- RCS
8	2	Kannur	Chennai	Indigo	25-01-2019	Operational as non- RCS
9	2	Chennai	Hubli	Spicejet	14-05-2018	Non-operational.
10	2	Hubli	Chennai	Spicejet	14-05-2018	Non-operational.
11	2	Chennai	Hubli	Indigo	01-07-2018	Non-operational.
12	2	Hubli	Chennai	Indigo	01-07-2018	Non-operational.
13	3	Chennai	Durgapur	Spicejet	27-10-2019	Operational commercially by Indigo.

14	3	Durgapur	Chennai	Spicejet	27-10-2019	Operational commercially by Indigo.
15	4	Chennai	Kurnool	Indigo	28-03-2021	Non-operational
16	4	Kurnool	Chennai	Indigo	28-03-2021	Non-operational
17	5.0	Salem	Bangalore	Alliance Air	16-10-2023	Operational
18	5.0	Bangalore	Salem	Alliance Air	16-10-2023	Operational
19	5.0	Salem	Cochin	Alliance Air	16-10-2023	Operational
20	5.0	Cochin	Salem	Alliance Air	16-10-2023	Operational
21	5.0	Salem	Bangalore	Indigo	30-10-2023	Operational
22	5.0	Bangalore	Salem	Indigo	30-10-2023	Operational
23	5.0	Salem	Hyderabad	Indigo	30-10-2023	Operational
24	5.0	Hyderabad	Salem	Indigo	30-10-2023	Operational
25	5.0	Chennai	Shivamogg a	Spicejet	10-10-2024	Operational
26	5.0	Shivamogga	Chennai	Spicejet	10-10-2024	Operational
27	1	Chennai	Kadapa	Air Odisha		Cancelled
28	1	Kadapa	Chennai	Air Odisha		Cancelled
29	1	Chennai	Mysore	Air Odisha		Cancelled
30	1	Mysore	Chennai	Air Odisha		Cancelled
31	1	Chennai	Neyveli	Air		Cancelled

				Odisha		
32	1	Neyveli	Chennai	Air Odisha		Cancelled
33	1	Chennai	Pondicherry	Air Odisha		Cancelled
34	1	Salem	Bangalore	Air Odisha		Cancelled
35	1	Bangalore	Salem	Air Odisha		Cancelled
36	1	Salem	Pondicherry	Air Odisha		Cancelled
37	1	Puducherry	Salem	Air Odisha		Cancelled
38	2	Chennai	Kannur	Spicejet		Cancelled
39	2	Kannur	Chennai	Spicejet		Cancelled
40	2	Chennai	Vellore	Turbo Aviation		Cancelled
41	2	Vellore	Chennai	Turbo Aviation		Cancelled
42	2	Vellore	Bangalore	Turbo Aviation		Cancelled
43	2	Bangalore	Vellore	Turbo Aviation		Cancelled
44	2	Chennai	Tanjore	Spicejet		Cancelled
45	2	Tanjore	Chennai	Spicejet		Cancelled
46	3	Tanjore	Bangalore	Spicejet		Cancelled
47	3	Bangalore	Tanjore	Spicejet		Cancelled
48	3.1	Chennai	Ramnad	Turbo Aviation		Cancelled

49	3.1	Ramnad	Chennai	Turbo Aviation		Cancelled
50	4.1	Neyveli	Chennai	Spicejet		Cancelled
51	4.1	Chennai	Neyveli	Spicejet		Cancelled
52	4.1	Vellore	Bangalore	Spicejet		Cancelled
53	4.1	Bangalore	Vellore	Spicejet		Cancelled
54	4.1	Chennai	Vellore	Spicejet		Cancelled
55	4.1	Vellore	Chennai	Spicejet		Cancelled
56	5.0	Agatti	Chennai	Spicejet		Cancelled
57	4.2	Vellore	Bangalore	Aviation Connecti vity		Vellore airport not ready
58	4.2	Bangalore	Vellore	Aviation Connecti vity		
59	4.2	Neyveli	Chennai	Aviation Connecti vity		Neyveli airport not ready
60	4.2	Chennai	Neyveli	Aviation Connecti vity		
61	4.2	Chennai	Vellore	Aviation Connecti vity		Vellore airport not ready
62	4.2	Vellore	Chennai	Aviation Connecti vity		
63	4.2	Bangalore	Tanjore	Aviation Connecti vity		Tanjore airport not ready
64	4.2	Tanjore	Bangalore	Aviation		

				Connecti vity		
65	4.2	Chennai	Tanjore	Aviation Connecti vity		
66	4.2	Tanjore	Chennai	Aviation Connecti vity		
67	4.2	Chennai	Ramnad	Aviation Connecti vity		
68	4.2	Ramnad	Chennai	Aviation Connecti vity		Ramnad airport not ready

Letter of Intent Issued in the State of Tamil Nadu

S. N.	Round	Departure	Arrival	SAO	Aircraft seating capacity	Frequency	Date of LOI
1	5.2	Salem	Mysore	Air Safa	19	54 seats per week	11.03.2024
2	5.2	Mysore	Salem	Air Safa	19	54 seats per week	11.03.2024
3	5.2	Salem	Vellore	Air Safa	19	54 seats per week	11.03.2024
4	5.2	Vellore	Salem	Air Safa	19	54 seats per	11.03.2024

						week	
5	5.2	Madurai	Salem	Air Safa	19	54 seats per week	11.03.2024
6	5.2	Salem	Madurai	Air Safa	19	54 seats per week	11.03.2024
7	5.2	Vellore	Cochin International Airport (CIAL)	Air Safa	19	54 seats per week	11.03.2024
8	5.2	Cochin International Airport (CIAL)	Vellore	Air Safa	19	54 seats per week	11.03.2024
9	5.2	Salem	Tirupati	Air Safa	19	54 seats per week	11.03.2024
10	5.2	Tirupati	Salem	Air Safa	19	54 seats per week	11.03.2024
11	5.2	Tiruchirapalli	Salem	Air Safa	19	54 seats per week	11.03.2024

12	5.2	Salem	Tiruchirapalli	Air Safa	19	54 seats per week	11.03.2024
13	5.2	Salem	Pondicherry	Air Safa	19	54 seats per week	11.03.2024
14	5.2	Pondicherry	Salem	Air Safa	19	54 seats per week	11.03.2024
15	5.2	Salem	Coimbatore	Air Safa	19	56 seats per week	11.03.2024
16	5.2	Coimbatore	Salem	Air Safa	19	56 seats per week	11.03.2024
17	5.2	Salem	Tuticorin	Air Safa	19	54 seats per week	11.03.2024
18	5.2	Tuticorin	Salem	Air Safa	19	54 seats per week	11.03.2024
19	5.2	Vellore	Pondicherry	Air Safa	19	54 seats per week	11.03.2024
20	5.2	Pondicherry	Vellore	Air Safa	19	54 seats per week	11.03.2024
21	5.2	Vellore	Coimbatore	Air Safa	19	54 seats per	11.03.2024

						week	
22	5.2	Coimbatore	Vellore	Air Safa	19	54 seats per week	11.03.2024
23	5.2	Vellore	Madurai	Air Safa	19	54 seats per week	11.03.2024
24	5.2	Madurai	Vellore	Air Safa	19	54 seats per week	11.03.2024
25	5.2	Vellore	Tiruchirapalli	Air Safa	19	54 seats per week	11.03.2024
26	5.2	Tiruchirapalli	Vellore	Air Safa	19	54 seats per week	11.03.2024

SOURCE: AIRPORTS AUTHORITY OF INDIA

PROPOSALS RECEIVED FROM MAHARASHTRA

790. DR. NAMDEO KIRSAN:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Union Government has received any proposals from the State Government of Maharashtra related to the Housing and Urban Affairs sector;
- (b) if so, the details thereof indicating the total number of proposals received, approved and pending; and
- (c) the time by which the Union Government proposes to approve the pending

proposals?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (c): As per the provisions of Article 243W of the Constitution, in conjunction with the Seventh and Twelfth Schedules, matters relating to urban development fall within the purview of States/Urban Local Bodies. However, Ministry of Housing and Urban Affairs (MoHUA) provides programmatic support to the States/Union Territories (UTs) in their urban development agenda through its various flagship Missions/Programmes viz. Atal Mission for Rejuvenation & Urban Transformation 2.0 (AMRUT 2.0), Pradhan Mantri Awas Yojana – Urban 2.0 (PMAY-U 2.0), Swachh Bharat Mission – Urban 2.0 (SBM – U 2.0), Urban Transport (UT), etc.

Through these Missions/Schemes, the Central Government approves the State Plans and provides the Central Assistance (CA) to the States. The projects are selected, designed, approved and executed by the States/UTs and the cities. The State Governments release funds to the cities/districts.

Further, metro rail projects are highly cost intensive, which undergo a thorough appraisal process in the Ministry and examination at different levels in Central Government. The approval of such proposals depends upon the feasibility of the project and availability of the resources. Therefore, no time limit can be specified for the sanction of the projects.

Details of proposals received from Government of Maharashtra, approved and pending in this regard under AMRUT 2.0, Urban Transport, PMAY-U and

SBM-U are as given below:

AMRUT 2.0: This mission was launched in the year 2021 in all Urban Local Bodies (ULBs)/cities, enabling the cities to become 'self-reliant' and 'water secure'. Providing universal coverage of sewerage and septage management in 500 AMRUT cities is one of the major focus areas of AMRUT 2.0. Under the Mission, States/ UTs are empowered to select appraise, propose and implement projects. Under AMRUT 2.0, MoHUA has approved 275 projects worth ₹29,999.68 crore, which include 116 water supply projects worth ₹15,814.93 crore, 46 sewerage/septage management projects worth ₹12,510.96 crore, 25 green spaces & park project worth ₹189.12 crore and 88 water body rejuvenation projects worth ₹1,484.67 crore. No proposal of Maharashtra State for projects under AMRUT 2.0 is pending at present.

Urban Transport:

(i) Approved Metro Projects

S. No.	Name of the Project
1	Nagpur Metro Rail Project Phase-I
2	Pune Metro Rail Phase-I
3	Mumbai Metro Line-3 Project
4	Nagpur Metro Phase-II

5	Thane Integral Ring Metro Project
6	Pune Metro Rail Project Phase-1 Extension (PCMC-Nigdi)
7	Pune Metro Rail Project Phase-1 Extension (Swargate to Katraj)
8	Pune Metro Rail Project Corridor 2A: Vanaz to Chandani Chowk & Corridor 2B: Ramwadi to Wagholi/Vitthalwadi (Part of Pune Metro Phase-II)

(ii) Metro Project Proposals received for approval

S. No.	Name of the Project
1	Nashik MetroNeo Project
2	Pune Metro Rail Project Line 4: Kharadi to Khadakwasla with Spur Line (4A) Nal Stop- Warje- Manik Baug (Part of Pune Metro Phase-II)
3	Mumbai Metro Line-11 (Anik Depot, Wadala to Gateway of India)

PMAY-U & PMAY-U 2.0: Physical & Financial Progress in the State of

Maharashtra under PMAY-U & PMAY-U 2.0 are as follows:

S. No.	Particulars	Maharashtra
1	Houses Approved	12.72 Lakh

2	Houses grounded for construction	11.67 Lakh
3	Houses Completed/ Delivered	10.23 Lakh
4	Central Assistance Approved	₹ 23,995 cr.
5	Central Assistance Released	₹ 19,884 cr.

SBM-U: This mission is being implemented in all the States/UTs including Maharashtra with a vision of achieving safe sanitation and scientific management of all fractions of waste in urban areas of the country. Under SBM-U, Central Share of funds are released to the States/UTs on the basis of demand made by States/UTs in the form of complete proposals duly approved by State Level Technical Committee (SLTC) which are further transmitted to ULBs by the concerned State/UT Govt. as per the State Action Plan. Mission allocation of ₹3,758.5 crores is earmarked for the State of Maharashtra under SBM-U 2.0, out of which action plan having Central Share (CS) of ₹3,389.08 crores have so far been approved.

UNINTERRUPTED SUPPLY OF WATER IN NASHIK

791. SHRI RAJABHAU PARAG PRAKASH WAJE:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the statistical details of households in Nashik district currently receiving 24x7 tap water supply without any interruptions during the last three years;
- (b) the statistical details of third-party inspections conducted in Nashik to check the sustainability and quality of water supply infrastructure under the Jal Jeevan

Mission (JJM) before clearing payments to contractors;

(c) the data on the frequency of water sample testing to ensure the quality of drinking water supplied to households in Nashik including irregularities found, if any;

(d) the details of water testing laboratories established in Nashik district including their capacity, operational status and the rates fixed for testing drinking water samples; and

(e) the key challenges and bottlenecks faced in implementing JJM in Nashik along with the specific steps taken by the Government to overcome these, especially in hilly or tribal areas?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA):**

(a) and (b): Drinking water is a state subject and the power to plan, approve and implement drinking water supply schemes/ projects is vested in the State Government. Government of India, in partnership with States/ UTs is implementing Jal Jeevan Mission, since August, 2019, to make provision of tap water supply to every rural household in the country. Significant progress has been made in the state of Maharashtra since the launch of Jal Jeevan Mission, towards enhancing access to tap water to rural households. At the start of Jal Jeevan Mission in August 2019, only 48.44 lakh (33%) rural households were reported to have tap water connections. So far, as reported by State, around 83.92 lakh additional rural households have been provided with tap water

connections under JJM. Thus, as on 01.12.2025, out of 146.78 lakh rural households in the state, more than 132.36 lakh (90.18%) households are reported to have tap water supply in their homes.

Whereas in Nashik, at the start of Jal Jeevan Mission in August 2019, only 1.71 lakh (23.85%) rural households were reported to have tap water connections. So far, as reported by State, around 5.05 lakh additional rural households have been provided with tap water connections under JJM. Thus, as on date, out of 7.18 lakh rural households in the state, more than 6.76 lakh (94.22%) households are reported to have tap water supply in their homes. Further, water supply duration is managed by local authorities.

As per operational guidelines for implementation of JJM, payment for all works executed under JJM are to be made only after Third party Inspection of said works.

Furthermore, an assessment of functionality of tap connection is also done nationally. As per the national functionality assessment 2024 undertaken by the Department of Drinking Water and Sanitation (DDWS), Nashik district 97.9% of Households were found with tap water connection, with 99.9% connections in working condition. Out of which, 63.3% households receive adequate quantity of water, 90.3% receive potable water as per district reports, and 99.2% households get regular supply.

(c) and (d): To ensure the quality of water supply to households, the department has revised the testing protocol for Rural piped water supply system (RPWSS) infrastructure including the delivery points. As per the protocol, in each village,

2 samples should be collected from different households (delivery points) every month for both chemical and bacteriological parameters.

As per data reported by the State on WQMIS/ IMIS of this department, there are a total of 7 water quality testing laboratories in Nashik district of Maharashtra which have the capability/ facilities to test the for bacteriological and chemical parameters. All these labs can be accessed by the public for water quality testing at nominal rates.

(e): Lack of dependable drinking water sources in water-stressed areas, presence of geo-genic contaminants in ground water, uneven geographical terrain, scattered rural habitations, lack of capacity of the local village communities to manage and operate in-village water supply infrastructure, etc., are few challenges being faced in the implementation of the mission.

To expedite the planning and implementation, as well as monitoring and handhold States/ UTs including Maharashtra, Government of India has taken number of steps to plan and implement JJM in the whole country which *inter alia* includes discussion and finalization of annual action plan (AAP) in consultation with States/ UTs, regular review of planning and implementation, workshops/ conferences/ webinars for capacity building and knowledge sharing, field visits by multi-disciplinary team to provide technical support, etc.

खरीद एवं विपणन सहायता (पीएमएस) योजना

792. श्री संजय हरिभाऊ जाधव:

क्या सूक्ष्म, लघु और मध्यम उद्यम मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्ष 2019 से आज की तिथि तक खरीद एवं विपणन सहायता (पीएमएस) योजना के कार्यान्वयन की समग्र देशव्यापी स्थिति क्या है;

(ख) इस योजना के अन्तर्गत राज्य-वार/संघ राज्यक्षेत्र-वार कितने सूक्ष्म, लघु एवं मध्यम उद्यमों को सहायता प्रदान की गई है;

(ग) राज्य-वार/संघ राज्यक्षेत्र-वार, विशेषकर महाराष्ट्र में परभणी लोक सभा निर्वाचन क्षेत्र के संदर्भ में कितने कार्यक्रमों/स्पर्धाओं का आयोजन किया गया है और उनके लिए कितनी निधि जारी की गई/उपयोग की गई है;

(घ) पीएमएस के अंतर्गत कौन-कौन सी विशिष्ट सहायता/उपाय प्रदान किए जाते हैं और क्या माई एमएसएमई और आरएमपी पोर्टलों के माध्यम से आवेदन विंडो उपलब्ध हैं/सक्रिय हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसके लिए प्रारूप और आवेदन प्रक्रिया का ब्यौरा क्या है;

(ङ) सूक्ष्म, लघु और मध्यम उद्यमों को बाजार तक पहुंच प्रदान करने और उन्हें औपचारिक बनाने पर पीएमएस का क्या प्रभाव पड़ा है; और

(च) ऑर्डर/लीड-जनरेशन के लिए एकत्रित आंकड़े और प्राप्त ऑर्डरों का मूल्य कितना है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (सुश्री शोभा करांदलाजे):

(क) : सूक्ष्म और लघु उद्यमों (एमएसएमई) के उत्पादों और सेवाओं की विपणन क्षमता का संवर्धन करने और बाजार तक इनकी पहुंच को बढ़ाने के लिए सूक्ष्म लघु और मध्यम उद्यम मंत्रालय (एमएसएमई) द्वारा पूरे भारत में खरीद और विपणन सहायता (पीएमएस) योजना लागू की गई है। दिनांक **26.07.2022** को योजना के संशोधित दिशानिर्देश जारी किए गए थे। यह योजना राष्ट्रीय और अंतर्राष्ट्रीय व्यापार मेलों/प्रदर्शनियों, वेंडर विकास कार्यक्रमों (वीडीपी) का आयोजन करना/इनमें सहभागिता करना, ई-कॉमर्स प्लेटफॉर्म (एमएसएमई ग्लोबल मार्ट) को अपनाना, बार-कोड को अपनाना, राष्ट्रीय कार्यशालाओं/संगोष्ठियों का आयोजन जैसी बाजार तक पहुंच संबंधी पहलों का समर्थन करती है।

(ख): योजना के तहत सहायता प्राप्त राज्य/संघ राज्य क्षेत्र-वार एमएसई का ब्यौरा **विवरण-I** में संलग्न है।

(ग): योजना के तहत आयोजित कार्यक्रमों/आयोजनों की संख्या और जारी की गई धनराशि **विवरण-II** में संलग्न है।

(घ): इस योजना के तहत व्यापार मेलों/प्रदर्शनियों में एमएसई की व्यक्तिगत भागीदारी, घरेलू व्यापार मेलों/प्रदर्शनियों का आयोजन करने, ई-कॉमर्स प्लेटफॉर्म को अपनाने के लिए सहायता, बारकोड को अपनाना, वेंडर विकास कार्यक्रम (वीडीपी), राष्ट्रीय कार्यशालाओं, जागरूकता कार्यक्रमों और बाजार-संबंधी अन्य गतिविधियों के माध्यम से विशिष्ट सहायता प्रदान की जाती है। वैध उद्यम पंजीकरण प्रमाणपत्र वाले एमएसई, एमएसएमई पोर्टल: <https://my.msme.gov.in/MyMsme/Reg/Home.aspx> पर उपलब्ध अनुमोदित आयोजनों के लिए आवेदन करने के पात्र हैं।

(ङ) और (च): **एमएसएमई की बाजार तक पहुंच और उसके औपचारिकीकरण पर पीएमएस का प्रभाव निम्नानुसार है:**

पीएमएस योजना, मेलों में भागीदारी के लिए सब्सिडी देकर, विक्रेता आउटरीच (वीडीपी) को सक्षम करके बाजार तक पहुंच बनाकर और ई-कॉमर्स अपनाने और ऐसे बार-कोड के उपयोग को उत्प्रेरित करने में सहायता करती है- जिनसे पारदर्शिता, खरीददार लिंकेज और ऑर्डर के जेनरेशन अवसरों में वृद्धि होती है। पिछले दो वर्षों के दौरान पीएमएस योजना के लाभार्थियों की संख्या निम्नानुसार है:

वित्त वर्ष	स्वदेशी व्यापार मेलों/प्रदर्शनियों/एक्सपो की संख्या	एमएसई लाभार्थियों की संख्या	व्यय (करोड़ रुपए में)
2023-24	256	लगभग 30,000	68.69

2024-25	255	लगभग 30,500	61.74
2025-26* (दिनांक 01.12.25 तक की स्थिति के अनुसार)	215 (अनुमोदित मेले)	8,845	51.92

विवरण-I

व्यापार मेलों/बार कोड/ई-कॉमर्स लाभार्थियों के तहत राज्य/संघ-राज्य क्षेत्र-वार समर्थित एमएसई निम्नानुसार हैं:

क्र.सं.	राज्य/संघ-राज्य क्षेत्र	2023-24	2024-25
1	आंध्र प्रदेश	175	130
2	अरुणाचल प्रदेश	1	0
3	असम	258	219
4	बिहार	364	252
5	चंडीगढ़	43	36
6	छत्तीसगढ़	92	143
7	दादरा और नगर हवेली	9	6
8	दमन और दीव	3	2
9	दिल्ली	961	1168
10	गोवा	31	151
11	गुजरात	1024	969

12	हरियाणा	491	478
13	हिमाचल प्रदेश	48	96
14	जम्मू और कश्मीर	81	43
15	झारखंड	111	197
16	कर्नाटक	997	938
17	केरल	459	511
18	लद्दाख	2	2
19	मध्य प्रदेश	348	362
20	महाराष्ट्र	3947	2489
21	मणिपुर	23	69
22	मेघालय	4	4
23	नागालैंड	6	8
24	ओडिशा	940	838
25	पुडुचेरी	58	36
26	पंजाब	888	618
27	राजस्थान	903	689
28	सिक्किम	6	6
29	तमिलनाडु	1014	1136
30	तेलंगाना	519	422
31	त्रिपुरा	5	9
32	उत्तर प्रदेश	891	909
33	उत्तराखंड	251	286

34	अंडमान निकोबार	3	3
35	पश्चिम बंगाल	795	803

विवरण-II

i.) स्कीम के तहत आयोजित राष्ट्रीय कार्यशालाओं/सेमिनारों/वीडीपी की संख्या और जारी निधि निम्नानुसार है:

राज्य/संघ-राज्य क्षेत्र	वित्त वर्ष 2023- 24 कुल राष्ट्रीय कार्यशालाएं/ सेमिनार/वीडी पी	वित्त वर्ष 2023-24 जारी की गई संस्वीकृति (लाख रुपए में)	वित्त वर्ष 2024-25 कुल राष्ट्रीय कार्यशालाएं/सेमिनार / वीडीपी	वित्त वर्ष 2024- 25 जारी की गई संस्वीकृति (लाख रुपए में)
बिहार	9	45	6	22
तेलंगाना	5	25	4	14
कर्नाटक	9	45	6	22
पश्चिम बंगाल	6	30	5	17
आंध्र प्रदेश	3	15	3	11
हरियाणा	3	15	4	14
उत्तराखंड	10	50	6	22
महाराष्ट्र	11	55	9	33
पंजाब	5	25	4	14
उत्तर प्रदेश	13	65	8	30

छत्तीसगढ़	3	15	3	11
दिल्ली (एनसीआर)	4	20	4	14
राजस्थान	5	25	4	14
ओडिशा	6	30	4	14
गोवा	2	10	3	11
केरल	5	25	4	14
जम्मू और कश्मीर	2	10	5	17
झारखंड	4	20	3	11
गुजरात	3	15	5	17
मध्य प्रदेश	5	25	3	11
तमिलनाडु	4	20	5	17
हिमाचल प्रदेश	1	5	3	11
असम	3	15	3	11
नागालैंड	3	15	0	0
सिक्किम	1	5	2	8
मेघालय	1	5	0	0
मिजोरम	0	0	2	8

ii.) पिछले और वर्तमान वित्तीय वर्ष के दौरान राज्य/संघ राज्यवार जारी निधि (घरेलू व्यापार मेले):

संबंधित राज्य/संघ-राज्य क्षेत्र	वित्त वर्ष 2024-25	वित्त वर्ष 2025-26 में

	कुल जारी संस्वीकृति (रुपए में)	दिनांक 01.12.2025 तक जारी संस्वीकृति (रुपए में)
उत्तर प्रदेश	92,75,899	80,72,507
गुजरात, दमन और दीव तथा दादर और नगर हवेली	3,71,80,644	2,50,52,859
उत्तर प्रदेश	7,67,614	14,04,576
कर्नाटक	3,46,03,082	2,47,49,647
तमिलनाडु, पुडुचेरी	3,75,39,214	2,40,94,785
ओडिशा	2,17,23,999	3,46,61,020
दिल्ली एनसीआर	5,15,22,045	4,89,73,100
सिक्किम	1,68,000	-
गोवा	44,66,858	9,24,528
असम, अरुणाचल प्रदेश, मेघालय	4,41,638	97,000
उत्तराखंड	1,40,32,666	1,56,66,438
कर्नाटक	23,84,991	9,86,586
तेलंगाना	1,85,92,706	1,07,03,894
मणिपुर	2,48,000	-
मध्य प्रदेश	2,66,51,386	81,90,537
राजस्थान	2,87,43,030	2,51,55,274
जम्मू और कश्मीर, लद्दाख	24,35,130	4,02,543
उत्तर प्रदेश	19,94,323	51,77,105
हरियाणा	1,36,18,009	81,21,501

पश्चिम बंगाल, अंडमान और निकोबार द्वीप समूह	64,50,572	1,06,94,421
पंजाब, चंडीगढ़	3,48,87,500	3,13,84,557
महाराष्ट्र (परभणी लोक सभा निर्वाचन क्षेत्र सहित)	5,19,73,613	4,87,86,323
बिहार	89,28,491	12,23,331
महाराष्ट्र	5,62,27,193	3,73,34,524
बिहार	44,87,470	56,88,607
छत्तीसगढ़	16,91,370	70,77,977
झारखंड	18,11,270	44,50,235
हिमाचल प्रदेश	25,02,508	20,11,953
केरल, लक्षद्वीप	2,21,00,370	89,14,422
आंध्र प्रदेश	30,80,655	26,78,007
कुल	50,05,30,246	40,26,78,257

FEATURES OF AVIATION PARK

793. SHRI KRIPANATH MALLAH:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the key features and significance of the newly inaugurated Aviation Park at the Ministry of Civil Aviation and the manner in which it aims to showcase India's aviation heritage;
- (b) the manner in which the park's design including the use of sustainable

materials and architectural elements representing various regions of the country contributes to its educational and cultural objectives; and

(c) the details of the key milestones in India's civil aviation history that are highlighted within the park and the manner in which this initiative is expected to inspire future generations of aviation enthusiasts?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (c): The Aviation Park, located within the premises of the Ministry of Civil Aviation, was inaugurated on October 17, 2024. The Aviation Park features a display of aircraft models that trace the growth of India's civil aviation sector. These exhibits symbolize the Ministry's commitment to progress and innovation in aviation. Sustainability has been a core focus in the park's development. Eco-friendly materials like bamboo have been used for shaded seating areas, reflecting a commitment to green construction practices. The park's design incorporates free-standing architectural Columns representing diverse regions of India, celebrating the nation's rich cultural and architectural heritage. A dedicated pathway highlights key milestones in India's civil aviation history, from the early days of flight to modern advancements, offering visitors an engaging and educational experience. Combining India's aviation achievements with its cultural and architectural heritage, the park is set to become a landmark destination, inspiring future generations of aviation enthusiasts.

PM SVANIDHI SCHEME IN ANDHRA PRADESH**794. SHRI Y. S. AVINASH REDDY:**

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the percentage of loans disbursed out of the total loans sanctioned to street vendors under PM SVANidhi scheme in Andhra Pradesh in comparison to sanctioned and average turnaround time for disbursement;
- (b) the interest-subvention and cashback support claims settled in Andhra Pradesh during the Financial Year 2024–25; and
- (c) the steps taken by the Government to address any state specific bottlenecks reported by lending institutions in Andhra Pradesh under the said scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a): As on 19th November, 2025, 94.17% loans have been disbursed out of the total loans sanctioned to street vendors under PM SVANidhi scheme in Andhra Pradesh.

In Andhra Pradesh, average turnaround time for loan sanction and loan disbursement under the PM SVANidhi scheme is 20 days and 14 days respectively.

(b): Interest subsidy claims amounting to ₹3.12 Cr. and cashback claims amounting to ₹6.11 Cr. were settled in Andhra Pradesh during the Financial Year 2024-25 under the scheme.

(c): No specific bottlenecks have been reported by lending institutions in Andhra Pradesh under the PM SVANidhi scheme. However, regular review meetings

are held with the States/UTs, ULBs and Lending Institutions and any concerns raised are promptly resolved.

FLIGHTS FROM KOLKATA AIRPORT

795. SHRIMATI RACHNA BANERJEE:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether it is a fact that there are no direct flights from Kolkata to Europe and the United States of America (USA) and if so, the reasons therefor;
- (b) the details and the number of direct flights commenced from all metropolitan cities to Europe and the USA, airline-wise;
- (c) whether the Government proposes to incentivise Kolkata to Europe and the USA routes to enhance connectivity; and
- (d) if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (d): At present, there are no direct flights operations from Kolkata to Europe and the United States of America (USA).

The international operations of airlines are governed by the bilateral Air Services Agreement (ASA) between India and the respective country. In accordance with the ASA, Indian designated carriers are free to mount operations to/from any point including Kolkata to foreign destinations as per mutually agreed capacity limits, while any designated foreign airline can operate

to/from a point in India if it is designated as a point of call in the ASA with that country. The start of direct international flights from any point in India is purely a commercial decision of scheduled airlines on the basis of passenger demand, availability of slots, economic viability of the route and other associated factors. The Government has provided an enabling environment for the growth of the civil aviation sector and it does not interfere in the operational plans of the airlines.

The airline-wise details of direct flights operating from metropolitan cities in India to Europe and the USA are at **Statement**.

STATEMENT

Operations by Indian and Foreign Carriers to/from the metropolitan cities* to/from USA and Europe (including UK):

S. no	Name of the Airlines	Services/week
1.	Air India	145
2.	Indigo	50
3.	Air France	27
4.	American Airlines	7
5.	United Airlines	7
6.	Belavia	1
7.	British Airways	56
8.	Virgin Atlantic Airways	35
9.	Finnair	7

10.	ITA Airways	7
11.	KLM Airlines	27
12.	Lufthansa	52
13.	Polskie Linie Lotnicze LOT S.A	7
14.	Swiss International Airlines	14
15.	Turkish Airlines	14

* Delhi, Mumbai, Chennai, Kolkata, Hyderabad and Bengaluru

FLIGHTS FROM RUPSI AIRPORT

796. SHRI JOYANTA BASUMATARY:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) the present status of Rupsi Airport located in the Bodoland Territorial Region (BTR) in Assam;

(b) whether it is a fact that hardly any flights are presently operating from the said airport and if so, the reasons therefor; and

(c) the action taken by the Government to promote and enhance the flight frequency from the said airport?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a): Under the Regional Connectivity Scheme - Ude Desh ka Aam Nagrik (RCS-UDAN), Rupsi Airport, managed by the Airports Authority of India (AAI), was identified for development and the operation of RCS flights during the second round of bidding. The airport has been developed at a cost of Rs.88.79 crore under the UDAN Scheme.

(b): Currently, M/s Alliance Air is operating RCS flights from Rupsi to Kolkata and Guwahati.

(c): Under the UDAN Scheme, bidding rounds are conducted from time to time to cover more destinations/stations. The Government regularly monitors the routes that have ceased operations under UDAN and conducts special bidding rounds to operationalise such routes.

Further, with the repeal of Air Corporation Act in March 1994, the Indian domestic aviation was deregulated. Airlines are free to induct capacity with any aircraft type, free to select whatever markets and network they wish to service and operate. Hence, it is upto the airline operators to introduce air services to/from any airport in the country depending on their operational & commercial viability.

STATUS AND PERFORMANCE OF FOOD TESTING LABORATORIES

797. SHRI KRISHNA PRASAD TENNETI:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

(a) the total number of proposed/sanctioned under-construction and presently operational food-testing laboratories across the country, State-wise including

Andhra Pradesh, district-wise;

(b) whether the Government has considered establishing additional food-testing laboratories across the country during the last five years and if so, the details thereof, State-wise particularly Andhra Pradesh, district wise;

(c) whether the Government maintains the data on the total number of food samples tested by these laboratories and if so, the details thereof including the total number of samples tested, those deemed unsafe or inedible and the action taken against such entities during the last five years, State-wise particularly for Andhra Pradesh, district-wise; and

(d) the details regarding the funds allocated, released and utilised for the establishment of food-testing laboratories during the last five years, State-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI RAVNEET SINGH):**

(a): Since the implementation of the Food Safety & Quality Assurance Infrastructure (FSQAI) Scheme, a total of 205 projects for setting up/upgradation of food testing laboratories have been approved, of which 172 projects have been completed and 33 are currently ongoing. State/UT-wise details of the projects sanctioned for financial assistance for setting up/upgradation of food-testing laboratories under the Food Safety & Quality Assurance Infrastructure Scheme of the Ministry of Food Processing Industries (MoFPI), including state of Andhra Pradesh are provided in **Statement-I**.

(b): The Ministry of Food Processing Industries (MoFPI) does not establish food-

testing laboratories on its own. The Food Safety & Quality Assurance Infrastructure Scheme operates on a demand-driven basis and MOFPI provides financial assistance for setting up/upgradation of Food Testing Laboratories under the scheme. Proposals are invited on SAMPADA Portal of the Ministry, through Expressions of Interest (EOI) floated time to time. Funds are allocated to proposals selected on merit, as per the Scheme Guidelines available on the Ministry's website. Details of the EOIs issued over the past five years are provided in **Statement-II**.

(c): The Ministry of Food Processing Industries (MOFPI) does not maintain data on the total number of food samples tested. The scheme's mandate is limited to providing financial assistance for establishing or upgrading Food Testing Laboratories.

(d): The details of funds allocated, released and utilised for the establishment of food-testing laboratories classified State-wise during the last five years provided at **Statement-III**.

STATEMENT-I

**State/UT-wise details of the projects sanctioned for financial assistance
for setting up/upgradation of food-testing laboratories**

S. No	State	No of Projects	District	Proposal's Name	Status
1	Andhra Pradesh	1	Kakinada	Jawaharlal Nehru Technological University (JNTU)	Completed
2		2	Annantpur	Jawaharlal Nehru Technological University (JNTU), Annantpur, Chittoor	On-going
3		3	Vishakhapatnam	Biofact Research Pvt., Ltd., Vishakhapatnam, Andhra Pradesh	Completed
4		4	Guntur	MPEDA ELISA Laboratory, Bapatla	Completed
5	Assam	1	Guwahati	Tezpur University	Completed
6		2	Guwahati	En-Geo Consultancy & Research Centre	Completed
7		3	Guwahati	National Research Centre on Pig	Completed
8		4	Guwahati	The Energy and Resources Institute (TERI),	On-going
9		5	Guwahati	State Public Health Laboratory	Completed
10		6	Nagaon	Nagaon Foods and Analysis Private Limited	On-going
11	Bihar	1	Patna	Trust Well Lab	On-going
12		2	Patna	Bihar State Seed and Organic Certification Agency	On-going
13	Delhi	1	New Delhi	Shriram Institute for Industrial Research, Delhi	Completed
14		2	New Delhi	Sophisticated Indl. Materials Analytic Labs. Pvt. Ltd.	Completed
15		3	New Delhi	Spectro Analytical Labs Ltd.	Completed
16		4	New Delhi	Sophisticated Indl. Materials Analytic Labs. Pvt. Ltd.	Completed
17		5	New Delhi	Avon Food Laboratory Pvt. Ltd.	Completed
18		6	New Delhi	Sigma Test and Research Centre	Completed
19		7	New Delhi	Alpha Test House	Completed
20		8	New Delhi	Shriram Institute for Industrial Research	Completed
21	Goa	1	Verna	Envirocare Labs Pvt Ltd	Completed
22	Gujarat	1	Navsari	Navsari Agricultural University	Completed
23		2	Junagadh	Junagadh Agricultural University	Completed
24		3	Ahmedabad	Gujarat Laboratory	Completed
25		4	Ahmedabad	Ahmedabad Municipal Corporation	Completed
26		5	Ahmedabad	Gujarat Laboratory (for Up-gradation)	Completed
27		6	Anand	Anand Agricultural University	Completed
28		7	Surat	Lilaba Analytical Laboratories	Completed
29		8	Gir Somnath	Central Institutes of Fisheries Technology (CIFT), Veraval	Completed
30		9	Rajkot	Enviro Laboratories Pvt. Ltd.	Completed
31		10	Junagadh	Junagadh Agricultural University	Completed
32		11	Anand	NDDB, Anand	Completed
33		12	Ahmedabad	Vimta Labs Limited	Completed
34		13	Ahmedabad	Daffocare Research Laboratory	Completed
35		14	Ahmedabad	Hi-tech Healthcare Laboratory & Research Centre	Completed
36		15	Vadodara	Analytical and Environmental Services	Completed
37		16	Ahmedabad	Accurate Laboratory, Ahmedabad, Gujrat	Completed
38		17	Surat	Lilaba Analytical Laboratories	Completed
39		18	Vadodara	National Science	On-going
40	Haryana	1	Panchkula	International Testing Centre, Panchkula	Completed
41		2	Hisar	Guru Jambheshwar University	Completed
42		3	Panchkula	International Testing Centre	Completed

43		4	Gurgaon	Intertek India Pvt. Ltd.	Completed
44		5	Sonipat	NIFTEM, Kundli	Completed
45		6	Panipat	Haryana Test House & Consultancy Services	Completed
46		7	Gurgaon	FARE Labs Pvt. Ltd.	Completed
47		8	Karnal	Sultan Fish Seed Farm	Completed
48		9	Jhajjar	Alcatec Research Laboratories India Pvt. Ltd.	Completed
49		10	Panchkula	Dove Research & Analytics	Completed
50		11	Panchkula	Pharmaffiliates Analytics & Synthetics (P) Ltd.	Completed
51		12	Gurgaon	Intertek India (Pvt.) Ltd.	Completed
52		13	Sonipat	NIFTEM, Kundli	Completed
53		14	Panchkula	IDMA Laboratories Limited	Completed
54		15	Gurgaon	Ozone Pharmaceuticals Ltd., Gurgaon	Completed
55		16	Panchkula	IDMA Laboratories Limited	Completed
56		17	Karnal	Kalpana Chawla Computech Pvt. Ltd	On-going
57		18	Panchkula	Shreeyan Research and Analytical Laboratories	On-going
58	Himachal Pradesh	1	Kangra	C.S.K. Himachal Pradesh University	Completed
59		2	Solan	Shoolini Lifesciences Pvt. Ltd.	Completed
60		3	Sirmour	Akal Food Safety and Quality Control Laboratory	Completed
61		4	Solan	Welzo Research & Development Pvt. Ltd	On-going
62		5	Sirmour	Mediforce Research Private Limited	On-going
63	Jammu & Kashmir	1	Pulwama	Islamic University of Science & Technology	Completed
64		2	Shrinagar	J&K Food Quality Control Labs	Completed
65		3	Shrinagar	Sher-e-Kashmir University of Agricultural Sciences	On-going
66		4	Jammu	Agro Tech Aromatics Pvt Ltd	Completed
67		5	Pulwama	J & K Food Quality Control Lab for Skill Development	On-going
68	Jharkhand	1	Ranchi	Birla Institute of Technology, Mesra, Ranchi	Completed
69	Karnataka	1	Bangalore	Bangalore Test House	Completed
70		2	Raichur	University of Agricultural Sciences, Raichur	Completed
71		3	Bangalore	Bangalore Analytical Research Center Pvt. Ltd.	Completed
72		4	Bangalore	Shiva Analytical Pvt. Ltd.	Completed
73		5	Bangalore	TUV India Pvt. Ltd.,	Completed
74		6	Bangalore	Eurofins Analytical Services India Pvt. Ltd.	Completed
75		7	Bangalore	Shriram Institute for Industrial Research, Bengaluru	Completed
76		8	Bengaluru Urban	Eureka Analytical, Bangalore	Completed
77		9	Raichur	University of Agricultural Sciences, Raichur-	Completed
78		10	Bangalore Rural	ALS Testing Services India Pvt Ltd	Completed
79		11	Bangalore	Banjara Lambani Samaj	On-going
80	Kerala	1	Pathanamthitta	Council for Food Research and Development (CFRD), Kochi	Completed
81		2	Ernakulam	Interfield Laboratories	Completed
82		3	Cochin	Marine Products Export Development Authority (MPEDA), Kochi	Completed
83		4	Cochin	CIFT Cochin	Completed
84		5	Trivandrum	CSIR-NIIST Trivandrum,	Completed
85		6	Aroor	Geo Chem Laboratories Pvt Ltd	Completed
86		7	Kochi	Interfield Laboratories	Completed
87	Madhya Pradesh	1	Bhopal	Cali- Lab Pvt. Ltd., Bhopal	Completed
88		2	Bhopal	Food & Drug Administration, Department of Public Health & Family Welfare	Completed
89		3	Indore	Shreeji Analytical and Research Laboratories Pvt. Ltd.	Completed
90		4	Indore	Pious Labs Pvt. Ltd.	Completed

91	Maharashtra	5	Bhopal	Cali Lab Pvt. Ltd	Completed
92		6	Indore	Acropolis Food Testing Laboratory	Completed
93		7	Bhopal	CES Analytical and Research Services India Pvt., Ltd.,	Completed
94		8	Indore	Pious Laboratories Pvt. Ltd.	On-going
95		1	Pune	Maarc Lab Pvt. Ltd	Completed
96		2	Thane	Reliable Analytical Laboratories	Completed
97		3	Mumbai	Microchem Laboratory Pvt. Ltd.	Completed
98		4	Mumbai	Geochem Laboratories Pvt. Ltd., Mumbai	Completed
99		5	Thane	Envirocare Labs	Completed
100		6	Pune	Bharati Vidyapeeth University, Bharati Vidyapeeth Bhavan	Completed
101		7	Amravati	Shram Sadhana Amravati's Krishi Vigyan Kendra	Completed
102		8	Nagpur	Anacon Laboratories Pvt. Ltd.	Completed
103		9	Pune	Technext Analytical & Research Lab	Completed
104		10	Mumbai	RCA Laboratories	Completed
105		11	Nasik	Hexagon Nutrition Pvt. Ltd., (Renamed to Nutralytica Research Pvt. Ltd.)	Completed
106		12	Nagpur	Qualichem Laboratories	Completed
107		13	Pune	Maarc Lab Private Limited	Completed
108		14	Satara	Mokashi Krishi Vikas Pratishthan,	Completed
109		15	Mumbai	Testtex India Laboratories Pvt. Ltd.	Completed
110		16	Pune	Food Hygiene and Health	Completed
111		17	Mumbai	Jubilant Pharma & Chemical Lab	Completed
112		18	Mumbai	Bombay Test House	Completed
113		19	Navi Mumbai	Adarsh Scientific Research Center & Testing Lab Pvt. Ltd	Completed
114		20	Navi Mumbai	Equinox Labs Pvt. Ltd	Completed
115		21	Pune	Micro Tech Laboratory, Pune	Completed
116		22	Jalgaon	Shree Analytical Testing & Research Lab, Jalgaon	Completed
117		23	Nasik	Ashwamedh Engineers & Consultants,	Completed
118		24	Nagpur	Anacon Laboratories Pvt. Ltd.,	Completed
119		25	Navi Mumbai	Doctors Analytical Laboratories Pvt. Limited	Completed
120		26	Thane	Bombay Test House Pvt Ltd, Navi Mumbai, Thane	On-going
121		27	Thane	Biozed Engineering Pvt LTd	Completed
122		28	Thane	Reliable Analytical Laboratories Private Limited	Completed
123		29	Aurangabad	Aura Analytical Services Pvt Ltd	On-going
124		30	Nagpur	Intellab India	On-going
125		31	Navi Mumbai	Eurofins Analytical Services India Private Limited	On-going
126		32	Thane	Angel Analytical Services LLP	On-going
127	Manipur	1	Bishnupur	S. Kula Women's College	Completed
128	Meghalaya	1	West Garo Hill	North Eastern Hill University	On-going
129	Nagaland	1	Kohima	State Public Health Laboratory	Completed
130	Odisha	1	Khordha	Kalyani Laboratories Pvt. Ltd.	Completed
131		2	Bhubaneswar	Rout Education Trust	Completed
132		3	Bhubaneswar	KIIT University, Patia Bhubaneswar, Orissa-751024	Completed
133		4	Bhubaneswar	Visiontek Consultancy Services Pvt. Ltd.	Completed
134		5	Gajapati	Gram Tarang Foods Testing Laboratories Pvt Ltd	Completed
135	Punjab	1	Chandigarh	Punjab State Co-Operative Supply Marketing Federation Ltd. Markfed House Chandigarh	Completed
136		2	Ludhiana	Central Institute of Post-Harvest Engineering & Technology	Completed
137		3	SAS Nagar(Mohali)	Punjab Biotechnology Incubator	Completed
138		4	Sangrur	Shakti Api foods, Malerkotla	Completed

139		5	Bhatinda	Punjab Agricultural University, (Regional Research Station, Bhatinda)	Completed
140		6	Bhatinda	Central University of Punjab	Completed
141		7	SAS Nagar (Mohali)	Sabiha Research & Development LLP, SAS Nagar, Punjab	Completed
142		8	Bhatinda	Maharaja Ranjit Singh Punjab Technical University,	On-going
143		9	SAS Nagar(Mohali)	Punjab Biotechnology Incubator	On-going
144		10	SAS Nagar	Emminent Analytics	On-going
145	Rajasthan	1	Jaipur	CEG Test House & Research Centre Pvt. Ltd.	Completed
146		2	Jaipur	Bikaner Agrimarketing Private Limited	On-going
147	Sikkim	1	East Sikkim	Quality Control Laboratory, Silviculture and Research, Forest, Environment and Wild Life Management Department, Gangtok, East Sikkim, Sikkim	Completed
148	Tamil Nadu	1	Coimbatore	Karunya University, Coimbatore	Completed
149		2	Coimbatore	Tamilnadu Agricultural University, Coimbatore	Completed
150		3	Chennai	Chennai Mettlex Labs Pvt. Ltd.	Completed
151		4	Chennai	Tamil Nadu Veterinary and Animal Sciences University	Completed
152		5	Chennai	Aqua Designs India Pvt. Ltd.	Completed
153		6	Chennai	Hubert Enviro Care System Pvt. Ltd.	Completed
154		7	Thanjavur	Indian Institute of Crop Processing Technology, Thanjavur	Completed
155		8	Chennai	ABC Techno Labs India Pvt. Ltd.	Completed
156		9	Chennai	Scientific Food Testing Services (Formerly Aachi Masala Foods Pvt. Ltd.)	Completed
157		10	Krishnagiri	Nawal Analytical Laboratories,	Completed
158		11	Namakkal	Omegaa Laboratories	Completed
159		12	Thanjavur	Department of Food Safety & Quality Testing, IIFPT, Thanjavur	Completed
160		13	Krishnagiri	Nawal Analytical Laboratories	Completed
161		14	Coimbatore	Sri Shakthi Food Testing Laboratory, Coimbatore, Tamilnadu	Completed
162		15	Chennai	Mats India Private Limited	Completed
163		16	Thanjavur	Indian Institute of Food Processing Technology (GMO)	On-going
164		17	Chennai	Monarch Biotech Pvt. Ltd. Chennai	Completed
165		18	Coimbatore	Tamil Nadu Agricultural University	Completed
166		19	Nagapattinam	Rajiv Gandhi Centre for Aquaculture (RGCA)	Completed
167		20	Salem	Global Lab and Consultancy Services, Alagapuram, Salem	Completed
168		21	Chennai	Value Premier Labs Private Limited	Completed
169		22	Chennai	Chennai Mettlex Labs Pvt. Ltd.	On-going
170		23	Thiruvallur	SMS Labs Services Private Limited	Completed
171	Telangana	1	Hyderabad	Acharya N.G. Ranga Agricultural University, Hyderabad	Completed
172		2	Hyderabad	A.P. State Agro Industries Development Corp Ltd., Hyderabad	Completed
173		3	Hyderabad	Sipra Labs Ltd.	Completed
174		4	Hyderabad	National Research Centre on Meat,	Completed
175		5	Ranga Reddy	Lucid Laboratories Pvt Ltd	Completed
176		6	Sangareddy	Startech Labs Private Limited	On-going
177		7	RangaReddy	M/s First Source Laboratory Solutions LLP	On-going
178		8	Hyderabad	Vimta Labs Limited	Completed
179	Tripura	1	Agartala	Regional Food Laboratory	Completed
180	Uttar Pradesh	1	Lucknow	Regional Food Research & Analysis Centre (R-FRAC), Lucknow	Completed
181		2	Allahabad	FARL, Centre of Food Technology, Institute of Professional Studies, University of Allahabad	Completed
182		3	Gautam Budh Nagar	AES Laboratories (P) Ltd.	Completed
183		4	Mathura	Central Institute for Research on Goats (CIRG)	Completed

184		5	Ghaziabad	Eko-Pro Engineers Pvt. Ltd.	Completed
185		6	Gautam Budh Nagar	AES Laboratories (P) Ltd.	Completed
186		7	Gautam Budh Nagar	International Testing Centre (FDDI)	Completed
187		8	Bareilly	RLRC Pvt. Ltd.,	Completed
188		9	Allahabad	FARL University of Allahabad, Prayagraj	Completed
189		10	Agra	Foodtech Consults India Private Limited	On-going
190	Uttarakhand	1	Bhagwanpur	Devansh Testing & Research Laboratory Pvt. Ltd	Completed
191		2	Haridwar	Sophisticated Industrial Materials Analytical Lab. Pvt. Ltd, Haridwar.	Completed
192		3	Haridwar	Patanjali Food Park, Haridwar	Completed
193		4	Haridwar	Multani Food Testing Laboratories, Haridwar,	Completed
194	West Bengal	1	Nadia	Bidhan Chandra Krishi Viswavidyalaya	Completed
195		2	Cooch Behar	Uttar Banga Krishi Vishwavidyalaya, Pundibari	Completed
196		3	Paschim Medinipur	Indian Institute of Technology, Kharagpur	Completed
197		4	Kolkata	Edward Keventer Pvt. Ltd.	Completed
198		5	Kolkata	MPS Food Products Ltd.	Completed
199		6	Kolkata	N. D. International Kolkata	Completed
200		7	Kolkata	University of Calcutta	Completed
201		8	Kolkata	Mitra. S.K. Private Limited	Completed
202		9	Medinipur East	MPEDA ELISA Laboratory, Contai	On-going
203		10	24 Parganas	MPEDA ELISA Laboratory, Haroa	On-going
204		11	Hooghly	S. N. Pura Laboratory LLP	On-going
205		12	Kolkata	Mitra S. K. Private Limited	On-going

STATEMENT-II

Details of Proposal Received in the EOI issued in the Last five years

Financial year	Date of issuance of Expression of Interest (Eoi)	Number of Proposals Received	Number of Proposals Approved
2020-21	05.11.2020	56	11
2022-23	27.06.2022	74	8
	27.01.2023	68	8
2023-24	07.08.2023	2	2
	09.10.2023	75	19

STATEMENT-III

**The details of funds allocated, released and utilised for the establishment
of food-testing laboratories classified State-wise**

* includes amount which was sanctioned before previous 5 years.

State Name	Sanction Amount (Rs. in Lakh)	Released/Utilised Amount* (Rs in Lakh)
Andaman & Nicobar	0	0
Andhra Pradesh	25.47	259.90
Arunachal Pradesh	0	0
Assam	650.00	0
Bihar	1054.32	0
Chandigarh	0	0
Chhattisgarh	0	0
D&N Haveli and D&D	0	0
Delhi	0	0
Goa	480.57	480.34
Gujarat	743.05	437.14
Haryana	1608.61	633.71
Himachal Pradesh	1580.13	1237.79
Jammu & Kashmir	789.14	709.02
Jharkhand	0	0
Karnataka	1621.17	1278.03
Kerala	851.84	1348.85
Ladakh	0	0
Lakshadweep	0	0
Madhya Pradesh	595.50	576.08
Maharashtra	3581.15	2223.60
Manipur	0	304.37
Meghalaya	1021.09	0
Mizoram	0	0
Nagaland	0	0
Odisha	310.70	433.93
Puduchery	0	0
Punjab	952.50	1547.209
Rajasthan	497.45	248.72
Sikkim	0	83.00
Tamil Nadu	1777.66	2052.59
Telangana	1962.52	930.59
Tripura	0	206.78
Uttar Pradesh	550.70	289.99
Uttarakhand	450.17	908.63
West Bengal	1167.11	371.04
Total	20678.93	16561.309

ALLOCATION OF FUNDS UNDER URBAN DEVELOPMENT SCHEMES**798. SHRI RADHAKRISHNA:**

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) whether the Government has assessed the extent to which allocations under various urban development schemes, such as AMRUT, Smart Cities Mission (SCM) and Swachh Bharat Mission - Urban (SBM-U) are being directed to parastatal agencies instead of elected Urban Local Bodies (ULB);

(b) if so, the details of such allocations during each of the last five years, scheme and State/UT-wise;

(c) whether the Government has examined the impact of this practice on local self-governance, accountability and participatory urban planning and if so, the details thereof;

and

(d) the measures proposed to ensure that elected municipal bodies retain financial and administrative control over urban development functions as envisaged under the 74th Constitutional Amendment?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (c): As per the provisions of Article 243W of the Constitution, in conjunction with the Seventh and Twelfth Schedules, matters relating to urban development fall within the purview of States/Urban Local Bodies (ULBs). However, Ministry of Housing and Urban Affairs (MoHUA) provides programmatic support to the

States/Union Territories (UTs) in their urban development agenda through its various flagship Missions/Programmes viz. Atal Mission for Rejuvenation & Urban Transformation 2.0 (AMRUT 2.0), Pradhan Mantri Awas Yojana – Urban 2.0 (PMAY-U 2.0), Swachh Bharat Mission – Urban 2.0 (SBM – U 2.0), Smart Cities Mission (SCM), etc.

Through these Missions/Schemes, the Central Government approves the State Plans and provides the Central Assistance (CA) to the States. The projects are selected, designed, approved and executed by the States/UTs and the cities. The State Governments release funds to the cities/districts.

AMRUT 2.0: Under AMRUT 2.0 Mission, States/UTs are empowered to select appraise, propose and implement projects. As per AMRUT 2.0 guideline, the projects as per approved State Water Action Plan (SWAP) are planned, tendered, awarded and implemented by ULBs. Where ULBs do not have adequate capacity, specialized parastatal agencies implement the projects. Further, under AMRUT 2.0, central share of funds is allocated/released/sanctioned to States/ UTs and not to the parastatal agencies/ city/ ULB. States/ UTs further disburse the funds to the ULBs/ parastatal agencies.

SBM-U: Sanitation is a State subject under 7th schedule of the constitution and by the 74th amendment of the Constitution of India the devolution of power has been made to the ULBs for water and sanitation services. It is the responsibility of State/ULBs to plan, design, execute and operate sanitation projects in the urban areas of the country. Under SBM-U, Central Share of funds are released to the States/UTs on the basis of demand

made by States/UTs in the form of complete proposals duly approved by State Level Technical Committee (SLTC) which are further transmitted to ULBs by the concerned State/UT as per the State Action Plan.

(d): Article 243W of Part-IXA of the Constitution empowers state legislatures to endow the Municipalities with such powers and authority as may be necessary to enable them to function as institutions of self-government. This law may contain provision for the devolution of powers and responsibilities upon Municipalities, subject to such conditions as may be prescribed therein, which, inter alia, includes (i) preparation of plans for economic development and social justice; and (ii) the performance of functions and the implementation of schemes as may be entrusted to them including those in relation to the matters listed in the Twelfth schedule. It is, therefore, the primary responsibility of the State Government to make adequate provision for devolution of the 3Fs (Functions, Funds and Functionaries) to the ULBs. However, MoHUA initiated reform-linked funding under flagship missions like AMRUT. The Mission mandated a set of 11 Reforms such as E- Governance, Constitution & Professionalization of Municipal Cadre, Augmenting double entry accounting, Urban Planning and City level plans, Devolution of funds & Functions, Review of Building Bye-Laws, Setting up Financial Intermediaries at State Level, Credit Rating of the ULBs, Municipal Tax and Fees improvement and improvement in levy and collection of user charges, Energy and Water Audit and SBM. AMRUT 2.0 Mission has also attached mandatory reforms on property tax and user charges and incentive-based reforms on water conservation, urban governance and energy efficiency.

The Fifteenth Finance Commission (XV FC) had also, in its recommendations, underscored the need to strengthen the fiscal and institutional capacities of ULBs with a view to enhancing service delivery, accountability and transparency in urban governance. In pursuance of these recommendations, MoHUA, in coordination with the Department of Expenditure (DoE), has undertaken a series of reforms aimed at improving the financial management systems and governance frameworks of ULBs across the country. These reforms include property tax reforms, fiscal transparency and accountability, fund flow and PFMS integration, Governance and Institutional Strengthening, digital governance and data systems, performance-based reforms for Million-plus cities and Capacity Building and Institutional support. The presence of duly elected ULBs has been made a pre-condition for receipt of XV FC grants. States were also advised to constitute and operationalize State Finance Commission (SFCs) as per prescribed timelines.

उत्तर प्रदेश के अमरोहा जिले में जल आपूर्ति/गुणवत्ता/संरक्षण

799. श्री कंवर सिंह तंवर:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का विचार उत्तर प्रदेश के अमरोहा जिले में जल आपूर्ति, सिंचाई सुविधाओं, नदी प्रबंधन, भूजल संरक्षण और जल गुणवत्ता निगरानी में सुधार करने का है ताकि जिले के ग्रामीण एवं शहरी क्षेत्रों में कृषि, घरेलू और औद्योगिक उपयोग के लिए सतत, सुरक्षित एवं पर्याप्त जल सुनिश्चित किया जा सके;

(ख) यदि हाँ, तो कार्यान्वित की गई परियोजनाओं, आवंटित धनराशि, निर्मित या नवीनीकृत नहरों

या जल प्रणालियों, किए गए जल गुणवत्ता परीक्षणों, आयोजित जन जागरूकता अभियानों तथा उक्त जिले में प्राप्त मापनीय परिणामों का ब्यौरा क्या है तथा इसके लिए समय-सीमा क्या है क्या निगरानी तंत्र मौजूद है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

(क) और (ख): जल राज्य का विषय होने के कारण, सिंचाई सुविधा और भूजल संरक्षण सहित जल संसाधनों से संबंधित पहलुओं का अध्ययन, आयोजना, वित्तपोषण और निष्पादन राज्य सरकारों द्वारा स्वयं अपने संसाधनों और प्राथमिकताओं के अनुसार किया जाता है। भारत सरकार की भूमिका उत्प्रेरक होने, तकनीकी सहायता प्रदान करने और कुछ मामलों में जल संसाधन, नदी विकास और गंगा संरक्षण विभाग (डीओडब्ल्यूआर, आरडी एंड जीआर) द्वारा कार्यान्वित की जा रही मौजूदा स्कीमों के संदर्भ में आंशिक वित्तीय सहायता प्रदान करने तक सीमित है।

केन्द्रीय भूजल बोर्ड (सीजीडब्ल्यूबी) भूजल प्रबंधन के लिए वैज्ञानिक जानकारी प्रदान करने के उद्देश्य से एक केन्द्रीय क्षेत्र की स्कीम “भूजल प्रबंधन एवं विनियमन (जीडब्ल्यूएमआर)” कार्यान्वित कर रहा है। यह योजना उत्तर प्रदेश सहित पूरे देश में कार्यान्वित की जा रही है। इसके अलावा, जीडब्ल्यूएमआर के तहत, सीजीडब्ल्यूबी ने उत्तर प्रदेश के अमरोहा जिले सहित देश के लगभग 25 लाख वर्ग किलोमीटर के पूरे मानचित्रणीय क्षेत्र में जलभृत मानचित्रण और प्रबंधन कार्यक्रम यानी राष्ट्रीय जलभृत मानचित्रण (एनएक्यूआईएम) कार्यक्रम शुरू किया है।

जल शक्ति मंत्रालय के जल संसाधन, नदी विकास और गंगा संरक्षण विभाग ने सभी राज्यों/संघ राज्य क्षेत्रों को एक मॉडल विधेयक जारी किया है ताकि वे इसके विकास के नियमन के लिए उपयुक्त भूजल कानून बना सकें, जिसमें वर्षा जल संचयन का प्रावधान भी शामिल है। अब तक, उत्तर प्रदेश सहित 21 राज्यों/संघ राज्य क्षेत्रों ने भूजल कानून को अपनाया है और कार्यान्वित किया है।

इसके अलावा, जल संसाधन, नदी विकास और गंगा संरक्षण विभाग द्वारा राष्ट्रीय जल नीति

(2012) तैयार की गई है, जिसमें अन्य बातों के साथ-साथ वर्षा जल संचयन और जल संरक्षण की वकालत की गई है और सामुदायिक भागीदारी के माध्यम से वैज्ञानिक रूप से नियोजित तरीके से नदी, नदी निकायों और अवसंरचना के संरक्षण के साथ-साथ वर्षा के प्रत्यक्ष उपयोग के माध्यम से जल की उपलब्धता बढ़ाने की आवश्यकता पर प्रकाश डाला गया है।

उपरोक्त के अलावा, अमरोहा जिले में गंगा नदी की जल गुणवत्ता की निगरानी यूपीपीसीबी के माध्यम से पाक्षिक आधार पर एक स्थान यानी तिगरी गंगा घाट, अमरोहा पर की जा रही है।

आवासन और शहरी कार्य मंत्रालय ने मॉडल भवन उप-नियम, 2016 जारी किया है, जो 100 वर्ग मीटर या उससे अधिक के भूखंड आकार वाले सभी प्रकार के भवनों के लिए वर्षा जल संचयन की सिफारिश करता है। अब तक, उत्तर प्रदेश सहित 35 राज्यों/संघ राज्य क्षेत्रों ने अपने संबंधित भवन उपनियमों में प्रावधानों को शामिल किया है।

इसके अलावा, उत्तर प्रदेश राज्य ने सूचित किया है कि अमरोहा जिले के ग्रामीण क्षेत्रों में जल जीवन मिशन (जेजेएम) कार्यक्रम के अंतर्गत पेयजल आपूर्ति के लिए विभिन्न योजनाएं कार्यान्वित की गई हैं। जेजेएम के तहत, परिवारों में नल जल कनेक्शन प्रदान करने के लिए जल आपूर्ति योजनाओं की आयोजना बनाते समय, आर्सेनिक सहित रासायनिक संदूषकों से प्रभावित बसावटों को प्राथमिकता दी जाती है। राज्यों/संघ राज्य क्षेत्रों को सलाह दी गई है कि वे जल गुणवत्ता के मुद्दों वाले गांवों के लिए वैकल्पिक सुरक्षित जल स्रोतों के आधार पर पाइपगत जलापूर्ति योजनाओं की आयोजना बनाएं और उन्हें कार्यान्वित करें। जल जीवन मिशन के तहत कार्यान्वित परियोजनाओं का विवरण जिसमें प्रगति, राज्य/संघ राज्य क्षेत्र को आवंटित धन और जल गुणवत्ता परीक्षण शामिल है, जेजेएम डैशबोर्ड पर पब्लिक डोमेन में उपलब्ध है और इसे <https://ejalshakti.gov.in/jjmreport/JJMIndia.aspx> लिंक पर देखा जा सकता है।

अमरोहा शहर अमरोहा जिले में अमृत के अंतर्गत आता है। अमृत के तहत, अमरोहा शहर ने 20.38 करोड़ रुपये की 08 परियोजनाएं, अमृत सामंजस्य के तहत 18,333 नल जल कनेक्शन और 27,300 सीवर कनेक्शन/पारिवारिक सेप्टेज कवरेज प्रदान किए हैं। अमृत 2.0 के तहत अब

तक अमरोहा जिले में 151.23 करोड़ रुपये की लागत से 10 परियोजनाओं के लिए राज्य के प्रस्ताव को आवासन और शहरी कार्य मंत्रालय द्वारा अनुमोदित किया गया है, जिसमें 23,585 नए पानी के नल कनेक्शन और 13.20 एकड़ में फैले जल निकाय का नवीकरण शामिल हैं।

कृषि एवं किसान कल्याण विभाग उत्तर प्रदेश के अमरोहा जिले सहित देश में प्रति बूंद अधिक फसल (पीडीएमसी) की केन्द्रीय प्रायोजित योजना (सीएसएस) कार्यान्वित कर रहा है। वित्तीय वर्ष 2015-16 से 2025-26 तक अमरोहा जिले के लिए पीडीएमसी के तहत कुल 4013.03 हेक्टेयर क्षेत्र को कवर किया गया है।

इसके अलावा, सीजीडब्ल्यूबी ने राज्यों/संघ राज्य क्षेत्रों के परामर्श से भूजल के कृत्रिम पुनर्भरण के लिए एक मास्टर प्लान-2020 तैयार की है जो देश के जल-अभावग्रस्त क्षेत्रों सहित देश की विभिन्न भू-स्थितियों के लिए विभिन्न संरचनाओं को दर्शाने वाली एक वृहद स्तर की योजना है। मास्टर प्लान में अमरोहा जिले में 0.1705 वर्ग किमी के क्षेत्र में चेक डैम, नाला बांध, सीमेंट प्लग, रिचार्ज शाफ्ट, तालाब आदि सहित लगभग 744 पुनर्भरण संरचनाओं के निर्माण और छत पर वर्षा जल संचयन की परिकल्पना की गई है। सीजीडब्ल्यूबी के राष्ट्रीय जलभृत मानचित्रण कार्यक्रम (एनएक्यूआईएम) के अंतर्गत भूजल गुणवत्ता के पहलू पर विशेष ध्यान दिया जा रहा है।

जन जागरूकता के लिए, सीजीडब्ल्यूबी ने भूजल गुणवत्ता पर जानकारी के प्रसार में और तेजी लाने के लिए भूजल गुणवत्ता वार्षिकी, अर्ध-वार्षिक भूजल गुणवत्ता बुलेटिन जारी करने की परिपाटी शुरू की है ताकि सूचित किए गए क्षेत्रों में तत्काल कार्रवाई शुरू की जा सके। रासायनिक विश्लेषण डेटा के पाक्षिक परिणाम 17 जून 2024 से भूजल गुणवत्ता अलर्ट के रूप में राज्य सरकार के साथ साझा किए जाते हैं। सीजीडब्ल्यूबी द्वारा भूजल प्रदूषण को रोकने और संदूषित पानी के सुरक्षित उपयोग सहित भूजल के विभिन्न पहलुओं पर जागरूकता सृजन कार्यक्रम/कार्यशाला समय-समय पर आयोजित की जा रही है।

कृषि क्षेत्र में जल के कुशल उपयोग को बढ़ावा देने और राष्ट्रीय जलभृत मानचित्रण और प्रबंधन (एनएक्यूआईएम) कार्यक्रम के भाग के रूप में जलभृत प्रबंधन योजनाओं के सिद्धांतों का

प्रसार करने के लिए फसल-विविधीकरण सहित विभिन्न भूजल प्रबंधन योजनाओं के बारे में हितधारकों, किसानों के बीच जागरूकता पैदा करने के लिए उत्तर प्रदेश सहित देश भर में जमीनी स्तर पर जन संवाद कार्यक्रम (पीआईपी) आयोजित किए जा रहे हैं। अमरोहा जिले में मौजूदा भूजल मुद्दों पर एक जन संवाद कार्यक्रम का आयोजन किया गया, जिसमें स्थानीय जनता को वर्षा जल संचयन तकनीकों, जल संचयन संरचनाओं के निर्माण और संरक्षण के बारे में जागरूक किया गया।

इसके अतिरिक्त, उत्तर प्रदेश राज्य ने सूचित किया है कि जिले में दो कार्यान्वयन सहायता एजेंसियां (आईएसए) कार्य कर रही हैं, जिनके माध्यम से ग्रामीण क्षेत्रों में स्वच्छ पेयजल के लिए अभियान चलाकर जागरूकता पैदा की जा रही है।

(ग): प्रश्न नहीं उठता।

AIR ACCESSIBILITY UNDER UDAN SCHEME

800. DR. PRASHANT YADAORAO PADOLE:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether the Government is aware that the Regional Connectivity Scheme Ude Desh Ka Aam Nagrik (RCS-UDAN) has facilitated over 3.23 lakh flights and carried more than 1.56 crore passengers in the nine years since its launch thereby enhancing air accessibility in Tier-2/3 and remote regions and if so, the details thereof;

(b) the number of routes and airports added under UDAN in Maharashtra during 2024-25 and the number of routes and airports out of them located in tribal or backward districts including those in Gondiya Lok Sabha Constituency;

(c) whether special incentives or Concessional Viability Gap Funding (VGF) is offered for airports or air-strips in tribal or remote districts to attract operators

and ensure affordability; and

(d) the mechanism in place to monitor utilisation including load-factor and on-time performance, service sustainability and the details of the tribal or remote airports that meet performance benchmarks?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) and (b): Under the Regional Connectivity Scheme - Ude Desh ka Aam Nagrik (RCS-UDAN), more than 157 lakh passengers, , have been benefited from the operation of 3.27 lakh RCS flights connecting various destinations across the country including Tier-II cities.

During 2024-25, two airports namely Amravati and Solapur have been developed and operationalised in Maharashtra. Also, during the period of January 2024 to November 2025, 34 RCS routes have been operationalized in Maharashtra connecting various airports across the country including those located in tribal or backward districts.

(c): Viability Gap Funding (VGF) support and various concessions are provided to Airline Operators to incentivise their participation and ensure affordability. As on date, an amount of Rs. 4,352 crore has been disbursed to support the Selected Airline Operators in the form of Viability Gap Funding (VGF) under the scheme.

(d): The Government monitors the utilisation and performance of UDAN routes through parameters such as load factor, on-time performance, aircraft

deployment, and service sustainability, which are periodically reviewed through a structured monitoring mechanism. Airports located in tribal or remote districts, including operational UDAN airports in Maharashtra are regularly assessed and the routes meeting the prescribed performance criteria continue to receive support to ensure sustained and reliable regional air connectivity in such underserved regions.

दादरा और नगर हवेली में पीएमयूवाई के तहत जारी कनेक्शन

801. श्रीमती कलाबेन मोहनभाई देलकर:

क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि:

(क) प्रधानमंत्री उज्ज्वला योजना (पीएमयूवाई) के अंतर्गत कनेक्शन जारी करने के लिए निर्धारित लक्ष्य का ब्यौरा क्या है;

(ख) वर्तमान वर्ष, 2025 तक संघ राज्यक्षेत्र दादरा और नगर हवेली में उक्त योजना के अंतर्गत जारी किए गए कनेक्शनों की संख्या कितनी है; और

(ग) उक्त योजना के अंतर्गत देश भर में उपलब्ध वितरण नेटवर्क की संख्या कितनी है और इनमें से दादरा और नगर हवेली संघ राज्यक्षेत्र के ग्रामीण क्षेत्रों में जिला-वार कितने वितरण नेटवर्क उपलब्ध हैं?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

(क) से (ग): प्रधानमंत्री उज्ज्वला योजना (पीएमयूवाई) मई, 2016 में शुरू की गई थी जिसका उद्देश्य देश भर में गरीब परिवारों की वयस्क महिलाओं को जमानत राशि मुक्त एलपीजी कनेक्शन प्रदान करना था। पीएमयूवाई के तहत 8 करोड़ कनेक्शन जारी करने का लक्ष्य सितंबर 2019 में हासिल किया गया था। शेष गरीब परिवारों को कवर करने के लिए, उज्ज्वला 2.0 को अगस्त 2021 में 1

करोड़ अतिरिक्त पीएमयूवाई कनेक्शन जारी करने के लक्ष्य के साथ शुरू किया गया था, जिसका लक्ष्य जनवरी 2022 में हासिल किया गया था। इसके बाद, सरकार ने उज्ज्वला 2.0 के तहत 60 लाख और एलपीजी कनेक्शन जारी करने का निर्णय लिया और दिसंबर 2022 के दौरान 1.60 करोड़ उज्ज्वला 2.0 कनेक्शन प्रदान करने का लक्ष्य भी हासिल कर लिया गया। इसके अलावा, सरकार ने वित्त वर्ष 2023-24 से 2025-26 की अवधि के लिए पीएमयूवाई योजना के तहत अतिरिक्त 75 लाख कनेक्शन जारी करने को मंजूरी दी, जो जुलाई 2024 के दौरान पूरा हो गया। दिनांक 01.11.2025 की स्थिति के अनुसार, देश भर में दादरा और नगर हवेली और दमन और दीव यूटी में 17,742 एलपीजी कनेक्शनों सहित 10.33 करोड़ पीएमयूवाई कनेक्शन थे।

सरकार ने हाल ही में देश में एलपीजी पहुंच की संतृप्ति हासिल करने के लिए वित्त वर्ष 2025-26 के दौरान पीएमयूवाई के तहत 25 लाख अतिरिक्त एलपीजी कनेक्शन जारी करने को मंजूरी दी है। पहुंच में और सुधार लाने के लिए, "वंचितता घोषणा प्रस्तुत करने के आधार पर गरीब परिवारों की वयस्क महिलाओं" की पात्रता मानदंड को सरल बनाया गया है।

दिनांक 1 नवंबर, 2025 की स्थिति के अनुसार, देश भर में कुल 25,587 एलपीजी डिस्ट्रीब्यूटरशिप हैं, जिनमें से 17,661 एलपीजी डिस्ट्रीब्यूटरशिप ग्रामीण क्षेत्रों में सेवाएं प्रदान कर रहे हैं। इन्हें देश भर में स्थित तेल विपणन कंपनियों (ओएमसी) के 214 एलपीजी भरण संयंत्रों के माध्यम से सेवा प्रदान की जाती है। ग्रामीण और दूरदराज के क्षेत्रों में एलपीजी की पहुँच में सुधार लाने के लिए, ओएमसी ने दिनांक 01.04.2016 से दिनांक 31.10.2025 के दौरान देश भर में 8017 डिस्ट्रीब्यूटरशिप कमीशन की हैं, जिनमें से 7420 (अर्थात 93%) ग्रामीण क्षेत्रों में सेवाएं प्रदान कर रहे हैं।

दादरा और नगर हवेली में उपभोक्ताओं को सेवा प्रदान करने वाली 07 एलपीजी डिस्ट्रीब्यूटरशिप का जिलावार विवरण नीचे दिया गया है।

ज़िला	ग्रामीण क्षेत्रों में सेवा प्रदान करने वाले वितरकों की संख्या
दादरा एवं नगर हवेली	4
दमन	2
दीव	1

स्रोत: पीएसयू ओएमसीएस की ओर से आईओसीएल

START-UPS IN FOOD PROCESSING SECTOR

802. SHRI K. SUDHAKARAN:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the key schemes incentives and financial assistance currently available to promote startups in the food-processing sector;
- (b) the number of start-ups and micro food-processing units that have benefited under these schemes during the last five years with specific figures for Kerala, scheme-wise and State-wise;
- (c) the total funds sanctioned and released under Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) scheme, Pradhan Mantri Kisan SAMPADA Yojana (PMKSY), Priority Sector Lending and NABARD's Food Processing Fund during this period including allocations to Kerala's districts such as Kannur, Kasaragod and Thiruvananthapuram;
- (d) whether any assessment has been conducted on the impact of these schemes in enabling entrepreneurship, value-addition and employment, if so,

the details thereof; and

(e) whether the Government proposes to expand credit access, incubation support and processing facilities in Kerala to further strengthen start-ups in this sector, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a) and (b): In order to promote and ensure overall development of Food Processing Industries, Ministry of Food Processing Industries (MoFPI) has been incentivizing setting up/expansion of related infrastructure through its two Central Sector Schemes namely Pradhan Mantri Kisan SAMPADA Yojana (PMKSY) and Production Linked Incentive Scheme for Food Processing Industry (PLISFPI). MoFPI is also implementing a Centrally sponsored scheme namely PM Formalization of Micro Food Processing Enterprises (PMFME) scheme. Ministry provides subsidy/incentives to the eligible entities including startups under these schemes.

The details of incentives available under these schemes of MoFPI are given at **Statement-I** and the details of food processing projects sanctioned by MoFPI under the said three scheme across the country including Kerala is given at **Statement-II**.

(c): State/UT-wise allocation of funds are not made under PMKSY & PLISFPI. However, year-wise total budget allocation & utilization of funds since 2020-21 under PMKSY, PLISIFPI & PMFME and also the Centre share of funds under

PMFME scheme since 2020-21 to Kerala are at **Statement-III.**

As per information provided by Reserve Bank of India, the year wise total disbursement and outstanding for food processing in state of Kerala under Priority Sector is as under-

Credit to Food Processing Industries under Priority Sector Lending- State of Kerala (Rs in crores)		
	Disbursement	Outstanding
As on March 2020	7254	5475
As on March 2021	5387	5029
As on March 2022	4691	4903
As on March 2023	4231	5286
As on March 2024	6361	6097
As on March 2025	3987	4886

With a view to promote food processing industry in the organised sector on a cluster basis, GoI instituted the Food Processing fund (FPF) with a corpus of Rs.2000 crore during 2014-15 in NABARD for providing affordable credit for establishment of designated food parks notified by MoFPI from time to time and setting up of food processing units therein.

As per information provided by NABARD, no fund has been disbursed under FPF during the last 5 years in the State of Kerala. During the year 2020-

21, a term loan of Rs 10 crore was sanctioned to ESAF Swasraya Multi State Agro Cooperative Society Limited which was later withdrawn by the promoter.

(d): The PMKSY has largely achieved its objectives and the evaluation studies conducted for the relevant component schemes of PMKSY have concluded substantial benefit to the farmers from assisted projects. The evaluation study of Integrated Cold Chain and Value Addition Infrastructure Scheme under PMKSY, conducted by M/s NABARD Consultancy Limited (NABCONS) in Year 2020, has estimated that captive projects under the scheme have resulted in increase in farm-gate prices by 12.38 % and each project is estimated to benefit more than 9500 farmers. The evaluation study of Scheme for Creation of Infrastructure for Agro Processing Clusters under PMKSY, conducted by M/s Quality Council of India in Year 2025, has estimated to benefit 2.5 lakh farmers and 90,000 direct/indirect employment on operationalization of approved projects. The evaluation study of Creation / Expansion of Food Processing & Preservation Capacities under PMKSY, conducted by M/s BDO India LLP in Year 2025, has estimated to benefit 1.87 lakh farmers and 2,23,919 direct/indirect employment on operationalization of approved projects.

The evaluation study of PMFME Scheme, conducted by M/s BDO India LLP in Year 2025, has reported that scheme has been able to support entrepreneurship, value addition, formalization, reduced wastage, investment and employment in food processing of the country and has achieved better livelihood and income for the micro food entrepreneurs.

(e): All the three schemes are not region specific but demand driven and are

implemented across the country including Kerala. Ministry provides subsidy/incentives to the eligible entities including startups under these schemes. MoFPI also support startups through its two autonomous Institutions namely, National Institute of Food Technology Entrepreneurship & Management, Kundli, Haryana (NIFTEM-K) and National Institute of Food Technology Entrepreneurship & Management, Thanjavur, Tamil Nadu (NIFTEM-T) across the country. The Institutes also provide handholding support, mentorship, training, access to facilities such as Pilot Plant, NABL-accredited Food Testing Labs, incubation services, quality testing, R&D support, networking opportunities, etc. to these Startups.

STATEMENT-I

Incentives available under Pradhan Mantri Kisan Samapada Yojana (PMKSY)

S. No.	Component Scheme	Scheme Benefits (Grant-in-aid) for projects in General Area	Scheme Benefits (Grant-in-aid) for projects in Difficult Areas as well as SC/ST, FPOs, SHGs
1.	Integrated Cold Chain and Value Addition Infrastructure	Grant-in-aid @ 35% of eligible project cost [subject to maximum of Rs.10 crores per project]	Grant-in-aid @ 50% of eligible project cost [subject to maximum of Rs. 10 crores per project]

2.	Creation/ Expansion of Food Processing & Preservation Capacities	Grants-in-Aid @35% of eligible project cost [subject to maximum of Rs. 5 crores per project]	Grants-in-Aid @50% of eligible project cost [subject to maximum of Rs.5 crores per project]
3.	Infrastructure for Agro-Processing Clusters	Grants-in-aid @35% of eligible project cost in General Area [subject to maximum of Rs. 10 crores per project]	Grants-in-aid @50% of eligible project [subject to max. of Rs. 10 crore per project]
4.	Operation Greens	Grants-in-Aid @35% of eligible project cost for Integrated Value Chain Development Projects, maximum grants-in-aid would be ₹15 crore per project; and for Standalone Post-Harvest Infrastructure Projects, maximum grants-in-aid would be ₹10 crore per project.	Grants-in-Aid maximum @50% of eligible project cost for Integrated Value Chain Development Projects, maximum grants-in-aid would be ₹15 crore per project; and for Standalone Post-Harvest Infrastructure Projects, maximum grants-in-aid would be ₹10 crore per project.

5.	Food Safety and Quality Assurance - Food Testing Laboratories	100% grants-in-aid for Govt. organizations For Private organizations/entities: grant-in-aid of @ 70% of the eligible cost 50% of the eligible cost	For Private organizations/entities: grant-in-aid of @ 70% of the eligible cost
6.	Human Resource & Institutions- Research & Development	For Government Organizations - Grants @ 100% of equipment cost, consumables, For private organizations/universities/institutions, grant @ 50 % of equipment cost.	For Government Organizations - Grants @ 100% of equipment cost, consumables For Private Organizations/Universities/Institutions, Grants @ 70% of equipment cost.

Incentives available under Production Linked Incentive Scheme for Food Processing Industry (PLIS-FPI)

- i. The beneficiary should achieve minimum year on year sales growth of 10% for claiming incentive under Category-I, Category-II and Millet-Based Products

components of the Scheme. Under Category -I component, the companies have to make committed investments to increase their production capacities. If a company does not make the committed investment upto end of 2023-24, it is not eligible to receive incentives under the Scheme.

- ii. Under Category-III, i.e., Branding and Marketing component, a company is eligible for financial incentives @ 50% of expenditure incurred on Branding & Marketing abroad subject to a maximum of 3% of Sales of food products or Rs. 50 crore per year, whichever is less. The minimum expenditure should be Rs. 5 crore over a period of five years.

The details of assistance available to Micro Food Processing Enterprises
under PMFME Scheme

(i). *Support to Individual / Group Category Micro Enterprises:* Credit-linked capital subsidy @35% of the eligible project cost, maximum ceiling Rs.10 lakh per unit;

(ii). *Support to SHGs for seed capital:* Seed capital @ Rs. 40,000/- per member of SHG engaged in food processing for working capital and purchase of small tools subject to maximum of Rs. 4 lakh per SHG Federation.

(iii). *Support for Common Infrastructure:* Credit linked capital subsidy @35% subject to maximum of Rs. 3 crore to support FPOs, SHGs, Cooperatives and any Government agency for setting up of common infrastructure. The common infrastructure will also be available for other units and public to utilize on hiring basis for substantial part of the capacity.

(iv). *Branding and Marketing Support:* Grant upto 50% for Branding and

Marketing to groups of FPOs/ SHGs/ Cooperatives or an SPV of micro food processing enterprises.

(v). *Capacity Building*: The scheme envisages training for Entrepreneurship Development Skilling (EDP+): program modified to meet the requirement of food processing industry and product specific skilling.

STATEMENT-II

**Number of projects approved under PMKSY, PLISFPI and PMFME
schemes of MoFPI since inception of the scheme**

S. No.	State/UT	No. of approved projects under PMKSY	No. of approved Micro Food Processing Enterprises under PMFME	No. of approved applications at different locations under PLISFPI
	Andaman & Nicobar	2	18	0
	Andhra Pradesh	76	8087	38
	Arunachal Pradesh	12	136	0
	Assam	102	4600	4
	Bihar	15	27723	7
	Chandigarh	0	5	0
	Chhattisgarh	10	1280	1

	Dadar & Nagar Haveli and Daman & Diu	1	12	0
	Delhi	22	363	0
	Goa	2	137	1
	Gujarat	109	1010	32
	Haryana	99	1633	9
	Himachal Pradesh	44	2537	4
	Jammu & Kashmir	41	1938	2
	Jharkhand	2	4250	2
	Karnataka	98	7724	21
	Kerala	54	7937	10
	Ladakh	0	90	0
	Lakshadweep	0	0	0
	Madhya Pradesh	51	11944	10
	Maharashtra	244	26172	41
	Manipur	8	308	0
	Meghalaya	10	227	0
	Mizoram	4	56	0
	Nagaland	4	429	0

	Odisha	30	2732	5
	Puduchery	2	192	0
	Punjab	76	3021	9
	Rajasthan	55	1351	6
	Sikkim	1	65	0
	Tamil Nadu	156	17210	20
	Telangana	67	7266	13
	Tripura	9	248	0
	Uttar Pradesh	99	1037	27
	Uttarakhand	59	20575	7
	West Bengal	55	431	9

STATEMENT-III

Details of funds allocated and funds utilized in PMKSY, PLISFPI &

PMFME schemes of MoFPI

(Rs in Crores)

	2020-21		2021-22		2022-23		2023-24		2024-25	
<u>Scheme</u>	R.E.	A.E.	R.E.	A.E.	R.E.	A.E.	R.E.	A.E.	R.E.	A.E.
PMKSY	750.00	667.05	791	713.49	673.00	561.92	745	666.20	630	540.12

PLISFPI	Scheme started in 2021-22		10	9.27	801	489.83	1150	590.50	700	450.49
PMFME	400	394.59	399	326.46	290	274.76	800	778.84	1200	1023.10

R.E.—Revised Estimates, A.E.- Actual Expenditure

Funds released to Kerala under PMFME Scheme since 2020-21

(Rs in Crores)

State	2020-21	2021-22	2022-23	2023-24	2024-25
Kerala	10.13	3.46	3.98	29.52	31.27

ड्रिप सिंचाई और स्प्रिंकलर प्रणाली को अपनाना

803. डॉ. शिवाजी बंडाप्पा कालगे:

श्री संदिपनराव आसाराम भुमरे:

श्रीमती कलाबेन मोहनभाई देलकर:

श्री ज्ञानेश्वर पाटील:

श्री निलेश ज्ञानदेव लंके:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा ड्रिप सिंचाई और स्प्रिंकलर प्रणाली को अपनाने सहित कृषि क्षेत्र में जल के कुशल उपयोग को प्रोत्साहन देने के लिए उठाए गए कदमों का ब्यौरा क्या है;

(ख) क्या सरकार कम जल आवश्यकता वाली फसलों की खेती हेतु किसानों को प्रोत्साहित करने के लिए कोई योजना तैयार कर रही है और यदि हाँ, तो दादरा एवं नगर हवेली संघ राज्यक्षेत्र और मध्य प्रदेश राज्य सहित राज्य/संघ राज्यक्षेत्र-वार तत्संबंधी ब्यौरा क्या है; और

(ग) सरकार विशेष रूप से मध्य प्रदेश राज्य और दादरा एवं नगर हवेली संघ राज्यक्षेत्र में नहरों एवं अन्य सिंचाई प्रणालियों के आधुनिकीकरण और रखरखाव की योजना राज्य/संघ राज्यक्षेत्र-वार किस प्रकार तैयार करेगी?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क) और (ख): मंत्रिमंडल ने प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएसवाई) के उप-योजना के रूप में दिनांक 09.04.2025 को कमान क्षेत्र विकास और जल प्रबंधन (एम-सीएडीडब्ल्यूएम) आधुनिकीकरण को मंजूरी दी है। इस योजना का उद्देश्य सिंचाई जल आपूर्ति नेटवर्क के आधुनिकीकरण के माध्यम से निर्दिष्ट क्लस्टर में मौजूदा सहायक नहरों या अन्य जल स्रोतों से सिंचाई जल उपलब्ध कराना है। इस योजना के अंतर्गत स्थापित जल स्रोतों से खेत तक (लगभग 1 हेक्टेयर तक) लघु-सिंचाई को सहयोग प्रदान करने वाली बैकएंड अवसंरचना के निर्माण की परिकल्पना की गई है। साथ ही योजना का उद्देश्य किसान को जल का कुशल उपयोग करने हेतु दबावयुक्त पाइप सिंचाई नेटवर्क प्रदान करके खेतों में जल उपयोग दक्षता (डब्ल्यूई) को बढ़ाना और किसानों को ड्रिप/स्प्रिंकलर प्रणाली को अपनाने हेतु प्रोत्साहित करना है। एम-सीएडीडब्ल्यूएम प्रायोगिक कार्यान्वयन के अंतर्गत 23 राज्य/संघ राज्य क्षेत्र शामिल हैं, जिसका ब्यौरा **विवरण-I** पर दिया गया है। दादरा और नगर हवेली संघ राज्य क्षेत्र प्रायोगिक राज्यों/संघ राज्य क्षेत्रों की सूची में शामिल नहीं है।

राष्ट्रीय जल मिशन (एनडब्ल्यूएम) के उद्देश्यों में से एक अर्थात्, जल उपयोग दक्षता को 20% बढ़ाने जैसी अपेक्षाओं को पूरा करने हेतु जल उपयोग दक्षता ब्यूरो (बीडब्ल्यूई) की स्थापना की गई है ताकि सिंचाई, औद्योगिक और घरेलू क्षेत्रों में जल का कुशल उपयोग सुनिश्चित किया जा सके। किसानों में ड्रिप सिंचाई और स्प्रिंकलर सिस्टम के बारे में जागरूकता पैदा करने और इसे प्रचारित करने हेतु बीडब्ल्यूई द्वारा निम्नलिखित कदम उठाए गए:

i. सही फ़सल: राष्ट्रीय जल मिशन द्वारा वर्ष 2019 में “सही फ़सल” अभियान की शुरुआत की गई। इस पहल के अंतर्गत, बीडब्ल्यूई ने अटल भूजल योजना और स्मॉल फ़ार्मर्स एग्रीबिजनेस कंसोर्टियम

(एसएफएसी) के सहयोग से वित्तीय वर्ष 2024-25 के दौरान 7 राज्यों में 14 अभियान की योजना तैयार की थी, जिनमें से सभी को पूरा कर लिया गया है। इस अभियान का उद्देश्य जल-संकट प्रभावित क्षेत्रों में किसानों को कम पानी वाली और अधिक जल-कुशल फ़सलों को अपनाने के लिए प्रोत्साहित करना और बेहतर जल प्रबंधन हेतु लघु सिंचाई तकनीकों से संबंधित जागरूकता को बढ़ाना है।

ii. आधारभूत अध्ययन: प्रमुख और मध्यम सिंचाई परियोजनाओं की जल उपयोग क्षमता (डब्ल्यूयूई) का मूल्यांकन करने हेतु, एनडब्ल्यूएम ने तीन प्रमुख संस्थानों: वॉटर एंड लैंड मैनेजमेंट ट्रेनिंग एंड रिसर्च इंस्टिट्यूट (डब्ल्यूएलएमटीएआरआई), हैदराबाद; वॉटर एंड लैंड मैनेजमेंट इंस्टिट्यूट (डब्ल्यूएलएमआई), औरंगाबाद; और सेंटर फॉर वॉटर रिसोर्सेज डेवलपमेंट एंड मैनेजमेंट (सीडब्ल्यूआरडीएम), कोझिकोड के माध्यम से 17 आधारभूत अध्ययनों को पूर्ण किया है:

iii. सिंचाई क्षेत्र में जल उपयोग दक्षता (डब्ल्यूयूई) पर क्षेत्रीय सम्मेलन: "सिंचाई क्षेत्र में जल उपयोग दक्षता (डब्ल्यूयूई) पर पहला क्षेत्रीय सम्मेलन" का आयोजन दिनांक 22.11.2025 को चौधरी चरण सिंह राष्ट्रीय कृषि विपणन संस्थान (सीसीएस एनआईएम), जयपुर, राजस्थान में किया गया। इस सम्मेलन का उद्देश्य सिंचाई क्षेत्र पर विशेष रूप से जोर देते हुए जल दक्षता को बढ़ाना और सभी क्षेत्रों में जल उपयोग की सर्वोत्तम पद्धतियों को प्रोत्साहित करना था। इस कार्यक्रम में लगभग 150 प्रतिभागियों ने भाग लिया, जिनमें छह राज्यों (राजस्थान, पंजाब, हरियाणा, हिमाचल प्रदेश, उत्तराखंड और कर्नाटक) और दो संघ राज्य क्षेत्रों (लेह और जम्मू एवं कश्मीर) के जल संसाधन एवं कृषि विभागों के अधिकारी और किसान शामिल थे।

कृषि और किसान कल्याण विभाग (डीएंडएफडब्ल्यू) वर्ष 2015-16 से देशभर में केन्द्र प्रायोजित योजना पर ड्रॉप मोर क्रॉप (पीडीएमसी) का कार्यान्वयन कर रहा है। पीडीएमसी का मुख्य उद्देश्य लघु सिंचाई नामतः ड्रिप और स्प्रिंकलर सिंचाई प्रणाली के माध्यम से खेत स्तर पर जल उपयोग दक्षता (डब्ल्यूयूई) को बढ़ाना है। वर्ष 2015-16 से 2021-22 तक, पीडीएमसी का कार्यान्वयन प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएसवाई) के एक घटक के रूप में किया गया। वर्ष 2022-23 से, पीडीएमसी का कार्यान्वयन राष्ट्रीय कृषि विकास योजना (आरकेवीवाई) के

अंतर्गत किया जा रहा है। पीडीएमसी के अंतर्गत, सरकार ड्रिप और स्प्रिंकलर प्रणालियों की स्थापनाओं के लिए छोटे और सीमांत किसानों को 55% और अन्य किसानों को 45% वित्तीय सहायता प्रदान करती है। इसके अलावा, राज्य सरकार भी अपने राज्य बजट से किसानों को टॉप-अप सब्सिडी प्रदान करती है। प्रत्येक लाभार्थी के संबंध में लघु सिंचाई प्रणाली की स्थापना के लिए दी जाने वाली सहायता 5 हेक्टेयर तक सीमित है।

इसके अतिरिक्त, कृषि में जल उपयोग दक्षता (डब्ल्यूयूई) बढ़ाने हेतु लघु सिंचाई को प्रोत्साहित करने के लिए, सरकार ने वर्ष 2018-19 में नाबार्ड के साथ मिलकर 5000 करोड़ रुपये की प्रारंभिक कोष राशि के साथ एक लघु सिंचाई कोष (एमआईएफ) की स्थापना की। एमआईएफ का मुख्य पीडीएमसी योजना के अंतर्गत उपलब्ध सहायता के अतिरिक्त, राज्यों को लघु सिंचाई हेतु किसानों को टॉप-अप/अतिरिक्त प्रोत्साहन हेतु संसाधनों को जुटाने में मदद करना है। कृषि एवं कृषक कल्याण मंत्रालय राज्यों द्वारा लिए गए ऋण पर 2% का ब्याज अनुदान प्रदान करता है। यह ब्याज अनुदान पीएम-आरकेवीवाई-पीडीएमसी के बजट आवंटन से उपलब्ध कराया जा रहा है। केन्द्रीय मंत्रिमंडल ने अपनी दिनांक 03.10.2024 को हुई बैठक में कोष राशि को दोगुना करके 10000 करोड़ रुपये करने को मंजूरी दी है।

केन्द्रीय भूमिजल बोर्ड (सीजीडब्ल्यूबी) ने भूमिजल प्रबंधन और विनियम (जीडब्ल्यूएमएंडआर) योजना के अंतर्गत राष्ट्रीय जलभृत मानचित्रण और प्रबंधन कार्यक्रम (नैक्यूम) की शुरुआत की है। जलभृत मानचित्रण का उद्देश्य सामुदायिक भागीदारी के साथ जलभृत/क्षेत्र विशेष भूमिगत जल प्रबंधन योजनाएँ तैयार करने हेतु जलभृत वितरण और उनकी विशेषताओं का निर्धारण करना है। दादरा और नगर हवेली संघ राज्य क्षेत्र और मध्य प्रदेश राज्य सहित देश के लगभग 25 लाख वर्ग किलोमीटर के समस्त मानचित्रण योग्य क्षेत्रों के लिए जलभृत मानचित्रण का कार्य पूरा कर लिया गया है। नैक्यूम अध्ययनों के आधार पर, भूमिगत जल प्रबंधन योजनाएँ तैयार की गई हैं जिनमें सतत भूमिजल विकास हेतु मांग पक्ष प्रबंधन उपायों में से एक के रूप में फसल विविधीकरण, जल उपयोग दक्षता (डब्ल्यूयूई) और संरक्षण उपायों जैसे कि ड्रिप/स्प्रिंकलर को लागू करने और बढ़ावा

देने की सिफारिश की गई है।

भारतीय कृषि अनुसंधान परिषद (आईसीएआर) सिंचाई के पानी को व्यापक रूप से सुरक्षित रखने हेतु विभिन्न फसलों के लिए सूक्ष्म-सिंचाई सहित कुशल सिंचाई तकनीकों के माध्यम से पानी के विवेकपूर्ण उपयोग का परामर्श दिया है। आईसीएआर के अनुसार, ड्रिप सिंचाई सहित सूक्ष्म-सिंचाई में पारंपरिक बाढ़ सिंचाई में 30-50% की तुलना में जल उपयोग दक्षता 80-95% तक है। किसानों को आधुनिक कृषि पद्धतियों जैसे मृदा मेड़ में बोवाई, वैकल्पिक नाली सिंचाई, स्प्रिंकलर सिंचाई, ड्रिप सिंचाई, मल्टिचंग, बीज ड्रिल और ड्रम सीडर के माध्यम से सीधे धान बोना (डीएसआर), वैकल्पिक गीला और सुखा विधि, लेजर भूमि समतलन, कम पानी की आवश्यकता वाले किस्मों को आदि को अपनाने का परामर्श दिया गया है। ड्रिप और स्प्रिंकलर सिंचाई को बढ़ावा देने और ड्रिप सिंचाई के माध्यम से जल-घुलनशील उर्वरकों का उपयोग (फर्टिगेशन) करने हेतु, आईसीएआर प्रशिक्षण प्रदान करता है, किसानों को इस संबंध में शिक्षा प्रदान करने हेतु क्षेत्र प्रदर्शन आयोजित करता है।

कृषि अनुसंधान और शिक्षा विभाग (डीएआरई) के अंतर्गत केंद्रीय कृषि विश्वविद्यालय (सीएयू) विशेष रूप से ड्रिप और स्प्रिंकलर सिंचाई प्रणालियों को अपनाने के माध्यम से कृषि क्षेत्र में जल का कुशल उपयोग बढ़ाने में सक्रिय रूप से योगदान दे रहा है। सीएयू कार्यक्रमों/परियोजनाओं जैसे: (i) सिंचाई जल प्रबंधन (आईडब्ल्यूएम) अखिल भारतीय समन्वित अनुसंधान परियोजना (एआईसीआरपी) (ii) प्रिसिजन फार्मिंग डेवलपमेंट सेंटर (पीएफडीसी) (iii) जलवायु सहनशील कृषि कार्यक्रम (iv) जलवायु लचीलापन कृषि राष्ट्रीय नवाचार (एनआईसीआरए) परियोजना (v) कृषि विज्ञान केंद्र (केविके) के माध्यम से विभिन्न अनुसंधान, प्रदर्शन और विस्तार गतिविधियों को कार्यान्वित कर रहा है।

इसके अलावा, राष्ट्रीय जल नीति (2012) में जल संसाधनों के कुशल उपयोग पर बल दिया गया है।

कृषि और किसान कल्याण विभाग (डीओएंडएफडब्ल्यू) प्रधान मंत्री राष्ट्रीय कृषि विकास

योजना (पीएम- आरकेवीवाई) के अंतर्गत प्रमुख हरित क्रान्ति राज्यों अर्थात् हरियाणा, पंजाब और पश्चिमी उत्तर प्रदेश में फसल विविधीकरण कार्यक्रम (सीडीपी) को लागू कर रहा है, ताकि पानी खपत करने वाले धान की खेती को अन्य फसलों जैसे दाल, तिलहन, मोटे अनाज, पौष्टिक अनाज (श्री अन्ना), कपास और कृषि वानिकी में स्थानांतरित किया जा सके। सीडीपी के अंतर्गत, राज्य सरकारों के माध्यम से किसानों को चार प्रमुख घटकों अर्थात् वैकल्पिक फसल प्रदर्शन, कृषि यांत्रीकीकरण और मूल्य संवर्धन, क्षेत्र-विशिष्ट गतिविधियाँ और जागरूकता, प्रशिक्षण आदि के लिए आकस्मिक सहयोग इत्यादि के लिए सहायता प्रदान की जा रही है। स्थल- विशिष्ट गतिविधियों के अंतर्गत, पानी वाले उपकरणों के लिए सहायता प्रदान की जा रही है।

नैक्यूम कार्यक्रम के भाग के रूप में जलभृत प्रबंधन योजनाओं के सिद्धांतों को जनता तक पहुँचाने हेतु जमीनी स्तर पर सार्वजनिक सहभागिता कार्यक्रम (पीआईपी) आयोजित किए जा रहे हैं। कृषि क्षेत्र में जल के कुशल उपयोग को प्रोत्साहित करने वाले फसल-विविधिकरण सहित विभिन्न भूजल प्रबंधन योजनाओं के बारे में विभिन्न हितधारकों को जागरूक बढ़ाने के लिए दादरा और नगर हवेली संघ राज्य क्षेत्र और मध्य प्रदेश राज्य सहित देश के विभिन्न भागों में लगभग 1550 सार्वजनिक सहभागिता कार्यक्रम आयोजित किए गए हैं।

आईसीएआर की ओर से अत्यधिक जल की खपत करने वाली फसलों से दालों, तिलहन, मक्का और कृषि-वानिकी की ओर फसल पद्धतियों के विविधीकरण का सुझाव दिया गया है। इसके अलावा, केंद्रीय कृषि विश्वविद्यालय कम जल-खपत वाली फसलों की खेती को बढ़ावा दे रहे हैं और किसानों को बाजरा, दालों और तिलहन की ओर स्थानांतरित करने के लिए प्रोत्साहित कर रहे हैं, जाकि जलवायु-अनुकूल हैं और जिनके लिए पारंपरिक अत्यधिक जल-खपत वाली अनाज की तुलना में जल की आवश्यकता काफी कम होती है। केंद्रीय कृषि विश्वविद्यालयों के अंतर्गत कृषि विज्ञान केंद्र (केविके) दालों, तिलहन और बाजरा पर प्रमुख प्रदर्शनी (एफएलडी) और प्रशिक्षण आयोजित कर रहे हैं ताकि इन फसलों को लोकप्रिय बनाया जा सके, उत्पादकता बढ़ाई जा सके और टिकाऊ, कम जल-उपयोग वाली कृषि की दिशा में विविधीकरण का समर्थन किया जा सके।

(ग): जल संसाधन परियोजनाओं की आयोजना, वित्तपोषण, क्रियान्वयन और रखरखाव राज्य सरकारों द्वारा उनके अपने संसाधनों और प्राथमिकताओं के अनुसार स्वयं किया जाता है। इसके अतिरिक्त, भारत सरकार विभिन्न योजनाओं/कार्यक्रमों जैसे पीएमकेएसवाई, राष्ट्रीय परियोजनाएँ, विशेष पैकेज आदि के माध्यम से सतत विकास और जल संसाधनों के कुशल प्रबंधन को बढ़ावा देने के लिए राज्य सरकारों के प्रयासों को तकनीकी और वित्तीय सहायता प्रदान करती है। ईआरएम (विस्तार, नवीनीकरण और आधुनिकीकरण) परियोजनाएँ, जिनमें नहरों का आधुनिकीकरण और रखरखाव भी शामिल है, पीएमकेएसवाई - त्वरित सिंचाई लाभ कार्यक्रम (एआईबीपी) के अंतर्गत वित्त पोषण प्रदान किया जाता है।

प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएसवाई) के अंतर्गत प्रौद्योगिकीय कार्यकलाप और नवाचार उपायों जैसे भू-पाइपलाइन (यूजीपीएल) नेटवर्क, पाइप वितरण नेटवर्क (पीडीएन), स्काडा आधारित जल वितरण, जीआईएस/सैटेलाइट आधारित निगरानी, प्रबंधन सूचना प्रणाली (एमआईएस), सूक्ष्म सिंचाई इत्यादि को बढ़ावा दिया जा रहा है ताकि जल परिवहन में होने वाले नुकसान को कम किया जा सके, प्रति-बूँद जल उत्पादकता में सुधार हो और खेतों तक सूक्ष्म सिंचाई को सक्षम बनाया जा सके। पीएमकेएसवाई के अंतर्गत भू पाइपलाइन (यूजीपीएल) का व्यापक रूप से उपयोग किया गया है। वितरण नेटवर्क में यूजीपीएल का राज्य-वार ब्यौरा **विवरण-II** पर दिया गया है।

विवरण-I

एम-सीएडीडब्ल्यूएम योजना के अंतर्गत पायलट परियोजनाओं/क्लस्टरों का ब्यौरा

क्र.सं.	राज्य/संघ राज्य क्षेत्र	क्लस्टर का नाम	क्लस्टर सीसीए (हेक्टेयर) (लगभग)
	आंध्र प्रदेश	पेद्दगोड्डा प्रोजेक्ट डब्ल्यूयूए -क्लस्टर	3,061

		3,4,5,6	
	अरुणाचल प्रदेश	डेकम रिकमेंग (लेदुम गांव)	978
	असम	सिंगुआ एफआईएस	1200
	बिहार	महमदपुर बादल (480)	2,450
	बिहार	बंगरा- किशुनपुर	2,195
	छत्तीसगढ़	बगिया	4831
	गोवा	साल, वडावल, मेंकुरेम /अडवलपाल	1,563
	गुजरात	मांडवी-मंगरोल तालुका गांव	6,069
	गुजरात	पिचवी	523
	हरियाणा	पनिहार-चौधरीवास	4,950
	हिमाचल प्रदेश	हरोली ब्लॉक, जिला ऊना	4889
	कर्नाटक	तुंगभद्रा बाएं तट वाली नहर की यहायक नदी 54 9 आर	2,600
	कर्नाटक	हट्टिकुनी	2,145
	मध्य प्रदेश	गुडरिया	2,320
	मध्य प्रदेश	नेतंगांव	2,387
	मध्य प्रदेश	बहुती पीएच2	3160
	महाराष्ट्र	असोदा भदाली ब्रांच नहर वाघुर एलबीसी	4996
	मणिपुर	पेंगजंग	500
	मेघालय	लिंगखोई एफआईपी	170
	मिजोरम	चंफाई सब-वैली एमसीएडी क्लस्टर, चंफाई	320
	नागालैंड	मोंगलेउ जलुकी	200

	ओडिशा	एमसीएडी क्लस्टर-V	3,180
	पंजाब	एसबीएस नगर	856
	पंजाब	लुधियाना, मालेरकोटला, फतेहगढ़ साहिब	1500
	राजस्थान	बिसलपुर परियोजना की दाईं मुख्य नहर (आएमसी)	5,000
	तमिलनाडु	पल्लडम एक्सटेंशन नहर	4,989
	त्रिपुरा	ब्रह्मचैर्वा	135
	उत्तर प्रदेश	बांसगांव	224
	उत्तर प्रदेश	बरगदवा	149
	उत्तर प्रदेश	जंगल गौरी-I	152
	उत्तर प्रदेश	मलांव और मझगवां	550
	उत्तर प्रदेश	प्रजापतिपुर	284
	उत्तर प्रदेश	राजधानी	790
	जम्मू और कश्मीर	पट्यारी	400
कुल			69,715

विवरण-II

वितरण प्रणाली में यूजीपीएल का ब्यौरा

क्रम संख्या	राज्य	वितरण प्रणाली में यूजीपीएल (किमी में लगभग)
1	असम	64.29
2	गोवा	34.49
3	गुजरात	35939.80

4	हिमाचल प्रदेश	562.000
5	झारखंड	1901.70
6	मध्य प्रदेश	222.72
7	महाराष्ट्र	9209.00
8	मणिपुर	75.87
9	ओडिशा	1133.14
10	पंजाब	1443.72
11	राजस्थान	18594.12
कुल		69180.85

COMPLAINTS UNDER HAR GHAR NAL SE JAL YOJANA

804. SHRI BAPI HALDAR:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether it is a fact that many villages have been facing the problem of not getting uninterrupted water supply in spite of having tap connections and if so, the details thereof;
- (b) the details of the complaints received under the 'Har Ghar Nal Se Jal' initiative under the Jal Jeevan Mission, State-wise; and
- (c) the details of the funds released under the said mission during the last five years, year and State-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA):**

(a): Since August 2019, the Government of India is implementing Jal Jeevan Mission (JJM), in partnership with States/ UTs to provide tap water connection to every rural household across the country. As reported by States/UTs on JJM-IMIS, more than 2.68 lakh villages have been reported as Har Ghar Jal villages i.e. every rural household in these villages has a tap water connection. Further, piped water supply works are at various stages of implementation in the remaining villages to ensure the provision of tap water supply to all rural households.

(b): Water is a state subject and, therefore, the primary responsibility for planning, implementation, and operation & maintenance (O&M) of piped water supply schemes to provide tap water to rural households, lies with the respective State/UT Governments. As such, grievances/ complaints, etc. under JJM are handled and disposed of at the State/ UT level. Such complaints/ representations as and when received in this department are forwarded to the state government for taking necessary corrective measures. In addition, citizens can also lodge their grievances on Centralised Public Grievance Redress and Monitoring System (CPGRAMS), online portal of Government of India, which are forwarded to concerned states for taking corrective action. The record of complaints related to tap water supply are maintained at state government level.

(c): The state-wise detail of the funds released under JJM during the last five

years (2020-21, 2021-22, 2022-23, 2023-24 and 2024-25) is enclosed as **Statement.**

STATEMENT

Funds released to States/ UTs under JJM

(Rs. in crores)

Sr.No.	State/ UT	2020-21	2021-22	2022-23	2023-24	2024-25
1	Andaman & Nicobar Islands	1.46	2.06	2.16	3.76	0.45
2	Andhra Pradesh	297.62	791.06	-	793.57	70.00
3	Arunachal Pradesh	344.85	1,555.53	1,116.35	771.21	108.91
4	Assam	551.77	4,200.87	4,588.21	6,204.00	2,159.63
5	Bihar	353.60	-	-	-	-
6	Chhattisgarh	334.14	477.24	2,223.98	2,885.56	191.59
7	DNH&DD	-	-	-	-	-
8	Goa	6.20	22.77	-	11.25	0.65
9	Gujarat	983.08	2,557.96	3,590.16	2,237.14	59.00
10	Haryana	72.38	559.98	463.00	526.72	-
11	Himachal Pradesh	547.48	2,012.78	1,344.94	402.34	137.48

12	J&K	53.72	604.18	1,439.50	3,267.12	693.86
13	Jharkhand	143.06	512.22	2,119.14	2,875.35	70.00
14	Karnataka	446.36	2,504.40	2,725.93	4,966.62	570.66
15	Kerala	303.18	1,353.44	2,206.54	671.18	974.68
16	Ladakh	-	340.68	382.76	131.07	187.43
17	Lakshadweep	-	-	9.25	19.82	0.56
18	Madhya Pradesh	960.09	3,837.59	2,820.51	5,419.90	2,622.35
19	Maharashtra	457.23	1,666.64	3,915.62	7,444.26	1,605.88
20	Manipur	141.80	601.19	256.03	-	-
21	Meghalaya	184.92	1,078.39	1,047.00	1,500.00	405.65
22	Mizoram	104.30	303.89	448.58	303.10	13.52
23	Nagaland	85.57	333.61	484.28	314.90	19.87
24	Odisha	609.11	2,492.56	1,768.73	2,108.54	368.39
25	Puducherry	1.06	7.47	-	1.00	3.77
26	Punjab	-	402.24	-	119.76	50.00
27	Rajasthan	630.51	2,345.08	6,081.80	250.00	1,659.22
28	Sikkim	39.36	194.79	188.92	251.61	62.25
29	Tamil Nadu	690.36	614.35	872.96	2,617.10	731.67
30	Telangana	82.71	-	-	-	-
31	Tripura	117.46	714.09	849.91	744.18	368.38
32	Uttar Pradesh	1,295.47	5,435.25	9,496.54	16,947.00	6,310.98

33	Uttarakhand	271.93	1,082.85	1,209.38	1,890.66	568.40
34	West Bengal	807.08	1,404.61	3,090.12	4,206.29	2,524.99
Total		10,917.86	40,009.77	54,742.30	69,885.01	22,540.22

Source: JJM IMIS

NATIONAL HIGHWAY PROJECTS IN MANIPUR

805. DR. ANGOMCHA BIMOL AKOIJAM:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the details of the 747 kilometres of National Highways in Manipur that have already been upgraded and blacktopped including the sections converted from single-lane to two-lane standards, National Highway-wise;

(b) the details of the remaining 332 kilometres of National Highways under development including the status of the 51 ongoing project packages and their expected timelines for completion by the financial year 2026–27; and

(c) whether the Government is aware of the deteriorated condition of National Highway 137A which passes through the heart of Imphal and whether there is any immediate plan to address and repair this stretch, if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): Out of the total National Highway length of 1,692 kilometres in Manipur, 1,399 kilometres are entrusted to National Highways and Infrastructure Development Corporation Limited (NHIDCL) and the remaining 293 kilometres are with the State Public Works Department (PWD).

Of the stretches under NHIDCL, 51 works covering 1,079 kilometres have been taken up by NHIDCL. A length of 754 kilometres has already been blacktopped including sections upgraded from single lane to two lane standards and the remaining 325 kilometres are under execution. The status of these 51 works along with their actual and likely completion dates is at the **Statement**.

Out of the 293 kilometres under the State PWD, works on 181 kilometres have been blacktopped during the last five years including the stretches upgraded to two lane standards. At present, no upgradation work is in progress through the State PWD except the routine maintenance works undertaken under Performance Based Maintenance Contract (PBMC) and Short Term Maintenance Contract (STMC).

(c): The work for strengthening of the existing pavement from km 0.00 to km 15.35 and km 30.00 to km 45.00 of NH-137A has been sanctioned on 21.10.2025 at an estimated cost of Rs. 74.22 crore. The section from km 15.35 to km 30.00 of NH-137A is presently under Defect Liability Period (DLP) upto 09.02.2027.

STATEMENT

S l. N o .	Name of Project	N H N o .	Le ngt h (k m)	Blackt opped Lengt h Const ructed till 02.12. 2025 (in km)	Balance Blackto pped Length to be constru cted (in km)	Phy sical prog ress (in %)	Likely Date of compl etion/ Actua l Date of Comp letion
1	2	3	4	5	6	7	8
1	4- Laning of Imphal – Moreh Section of NH 39 from Km 330.000 to Km 350.000 (Contract Package I)	10 2	19.5 5	19.55	0.00	100	30-04- 2023
2	2- Laning of Imphal – Moreh Section of NH 39 from Km 350.000 to Km 395.680 (Package II)	10 2	45.6 8	45.68	0.00	100	30-06- 2021

S I. N o .	Name of Project	N H N o .	Le ngt h (k m)	Blackt opped Lengt h Const ructed till 02.12. 2025 (in km)	Balance Blackto pped Length to be constru cted (in km)	Phy sical prog ress (in %)	Likely Date of compl etion/ Actua l Date of Comp letion
3	Construction of : (i) 154m span steel superstructure Bridge at km 145.090 over river Barak & (ii) 122m span steel superstructure Bridge at km 189.800 over river Makru and Approaches of both the Bridges to be constructed is 1595m.	37	2.00	2.00	0.00	100	27-04-2022
4	Improvement/Strengtening to 2-lane with hard shoulder of	10 2C	18.0 0	18.00	0.00	100	15-05-2022

S I. N o .	Name of Project	N H N o .	Le ngt h (k m)	Blackt opped Lengt h Const ructed till 02.12. 2025 (in km)	Balance Blackto pped Length to be constru cted (in km)	Phy sical prog ress (in %)	Likely Date of compl etion/ Actua l Date of Comp letion
	Pallel- Chandel section of NH-102C (Km 0.000 to Km 18.292) on EPC basis						
5	Improvement of existing road to 2 laning with Hard Shoulders of Maram-Peren section (Package-2A, length-16.840 Km) from Design Chainage 40.000 km to 56.840 km on NH-129A	12 9A	16.8 4	16.84	0.00	100	12-02-2023
6	Widening to 2-lane with Hard	10	13.7	13.75	0.00	100	15-05-

S I. N o .	Name of Project	N H N o .	Le ngt h (k m)	Blackt opped Lengt h Const ructed till 02.12. 2025 (in km)	Balance Blackto pped Length to be constru cted (in km)	Phy sical prog ress (in %)	Likely Date of compl etion/ Actua l Date of Comp letion
	shoulder of Churachandpur to Tuivai Section from km0.00 to km13.747 (Pkg- I A)	2B	5				2023
7	Improvement/widening to 2 laning of stretch from Khongsang to Tamenglong of NH-137	13 7	37.9 7	37.97	0.00	100	08-04- 2023
8	Construction of 4-Lane Bridge over Irang River on Imphal- Jiribam road section (95.50 Km)	37	0.13	0.13	0.00	100	27-12- 2024

S I. N o .	Name of Project	N H N o .	Le ngt h (k m)	Blackt opped Lengt h Const ructed till 02.12. 2025 (in km)	Balance Blackto pped Length to be constru cted (in km)	Phy sical prog ress (in %)	Likely Date of compl etion/ Actua l Date of Comp letion
9	Widening to 2 -Lane with Paved shoulder of Imphal to Jiribam section of NH-37 from Design Chainage 3.275 km to 15.940 Km (Total length=12.665 Km) (PKG-1)	37	12.6 7	12.67	0.01	73.62	31-12- 2025
10	Widening to 2 -Lane with Paved shoulder of Imphal to Jiribam section of NH-37 from Design Chainage 15.940 km to 33.120 Km (Existing	37	17.1 8	9.40	7.78	31.2	31-03- 2026

S I. N o .	Name of Project	N H N o .	Le ngt h (k m)	Blackt opped Lengt h Const ructed till 02.12. 2025 (in km)	Balance Blackto pped Length to be constru cted (in km)	Phy sical prog ress (in %)	Likely Date of compl etion/ Actua l Date of Comp letion
	Chainage Km 15.946 to Km 33.395) (Total length=17.180 Km) (PKG-2) (Balance Work)						
11	Widening to 2 -Lane with Paved shoulder of Imphal to Jiribam section of NH-37 from Design Chainage 33.000 km to 66.390 Km (Existing Chainage from km 33.395 to km 67.496) (PKG-3)	37	33.16	29.84	3.32	81.83	31-12-2025
12	Widening to 2 -Lane with	37	35.1	28.53	6.64	76.04	31-03-

S I. N o .	Name of Project	N H N o .	Le ngt h (k m)	Blackt opped Lengt h Const ructed till 02.12. 2025 (in km)	Balance Blackto pped Length to be constru cted (in km)	Phy sical prog ress (in %)	Likely Date of compl etion/ Actua l Date of Comp letion
	Paved shoulder of Imphal to Jiribam section of NH-37 from Design Chainage 66.110 km to 101.280 Km (Existing Chainage km 67.496 to km 103.557) (PKG-4)		7				2026
13	Widening to 2 Lane with Paved shoulder of Imphal to Jiribam section of NH-37 from Design Ch. from Km 101+280 Near Khongsang Village to	37	30.0 0	22.65	7.36	75.48	31-03- 2026

S I. N o .	Name of Project	N H N o .	Le ngt h (k m)	Blackt opped Lengt h Const ructed till 02.12. 2025 (in km)	Balance Blackto pped Length to be constru cted (in km)	Phy sical prog ress (in %)	Likely Date of compl etion/ Actua l Date of Comp letion
	Km 131+280 near Puihon (Kambiron) Village (PKG-5)						
14	Widening to 2 Lane with Paved shoulder of Imphal to Jiribam section of NH-37 from Design Ch. from km 131.280 to km 169.570 (PKG-6)	37	38.2 9	29.50	8.79	81.05	31-03- 2026
15	Widening to 2 lane with Paved shoulder of Imphal to Jiribam section of NH-37 from Design Ch. from km 69+570 Near	37	36.4 0	21.46	14.94	70.1	31-03- 2026

S I. N o .	Name of Project	N H N o .	Le ngt h (k m)	Blackt opped Lengt h Const ructed till 02.12. 2025 (in km)	Balance Blackto pped Length to be constru cted (in km)	Phy sical prog ress (in %)	Likely Date of compl etion/ Actua l Date of Comp letion
	Nungkao village under Tamenglong District to km 205+974 near Jiribam Bridge under Jiribam district under NH(O)-NE (PKG-7)						
16	Construction of 2 -Lane with paved shoulders road from Tamenglong to Mahur in the state of Manipur from km 0.000 at Tamenglong to km 10.000 near	13 7	10.0 0	10.00	0.00	100	10-01- 2025

S I. N o .	Name of Project	N H N o .	Le ngt h (k m)	Blackt opped Lengt h Const ructed till 02.12. 2025 (in km)	Balance Blackto pped Length to be constru cted (in km)	Phy sical prog ress (in %)	Likely Date of compl etion/ Actua l Date of Comp letion
	Dialong (Package-1)						
17	Construction of of 2 -Lane with paved shoulders road from Tamenglong-Tousem- Lisang-Mahur Road (NH-137) starting near Dialong Village at km 10.000 and ending near Barak River at km 31.430 (Package-2)	13 7	21.4 3	20.44	0.99	92.94	31-03- 2026
18	Construction of 2 -Lane with	13	12.0	10.85	1.20	94.26	31-12-

S I. N o .	Name of Project	N H N o .	Le ngt h (k m)	Blackt opped Lengt h Const ructed till 02.12. 2025 (in km)	Balance Blackto pped Length to be constru cted (in km)	Phy sical prog ress (in %)	Likely Date of compl etion/ Actua l Date of Comp letion
	paved shoulders road from Tamenglong to Mahur in the state of Manipur from Km 20.500 at old Tamenglong to Km 30.800 near Phelong (Package-3)	7	5				2025
19	Construction of 2 -Lane with paved shoulders road from Tamenglong to Mahur in the state of Manipur from km 34+000 at Phelong to km	13 7	10.7 0	10.70	0.00	100	24-03- 2025

S I. N o .	Name of Project	N H N o .	Le ngt h (k m)	Blackt opped Lengt h Const ructed till 02.12. 2025 (in km)	Balance Blackto pped Length to be constru cted (in km)	Phy sical prog ress (in %)	Likely Date of compl etion/ Actua l Date of Comp letion
	44+700 near Azuram (Package-4)						
20	Construction of 2 -Lane with paved shoulders road from Tamenglong to Mahur (NH- 137) in Manipur starting from km 54.180 near Azuram to km 80.630 near Mandeu (Package 5)	13 7	26.4 5	21.43	5.02	84.87	31-01- 2026
21	Construction of 2 -Lane with paved shoulders road from	13 7	16.2 4	12.95	3.29	83.78	31-12- 2025

S I. N o .	Name of Project	N H N o .	Le ngt h (k m)	Blackt opped Lengt h Const ructed till 02.12. 2025 (in km)	Balance Blackto pped Length to be constru cted (in km)	Phy sical prog ress (in %)	Likely Date of compl etion/ Actua l Date of Comp letion
	Tamenglong to Mahur (NH-137) starting from km 80.630 near Mandeu to km 96.870 near Jiri River (Package-6)						
22	Widening/Improvement to 2-lane with Paved shoulder of Yaingangpokpi - Finch corner road section of NH-202 from Km 0.000 to Km 16.900 (part of contract Package -I) on EPC	202	16.90	11.11	5.79	67.96	31-03-2026

S I. N o .	Name of Project	N H N o .	Le ngt h (k m)	Blackt opped Lengt h Const ructed till 02.12. 2025 (in km)	Balance Blackto pped Length to be constru cted (in km)	Phy sical prog ress (in %)	Likely Date of compl etion/ Actua l Date of Comp letion
23	Widening/Improvement to 2-lane with Paved shoulder of Yaingangpokpi - Finch corner road section of NH-202 from Km 16.900 to Km 30.970 (part of contract Package -II) on EPC basis	20 2	14.0 7	7.75	6.32	83.38	31-03-2026
24	Widening/Improvement to 2-lane with earthen shoulder of Finch Corner to Ukhrul section from existing km	20 2	14.6 3	0.00	14.63	Appointed Date to be declared	

S I. N o .	Name of Project	N H N o .	Le ngt h (k m)	Blackt opped Lengt h Const ructed till 02.12. 2025 (in km)	Balance Blackto pped Length to be constru cted (in km)	Phy sical prog ress (in %)	Likely Date of compl etion/ Actua l Date of Comp letion
	34+650 to km 50+520 (Design Chainage km 30+970 to km 45+600) of NH-202 in the State of Manipur on EPC mode. (Package-3, Length- 14.63 km)						
25	Widening/Improvement to 2 lane with earthen shoulder of Choithar to Marrem Khullen section of NH-202 of Imphal Ukhrul Jessami Economic	20 2	42.5 9	0.00	42.59	4.94	06-05- 2027

S I. N o .	Name of Project	N H N o .	Le ngt h (k m)	Blackt opped Lengt h Const ructed till 02.12. 2025 (in km)	Balance Blackto pped Length to be constru cted (in km)	Phy sical prog ress (in %)	Likely Date of compl etion/ Actua l Date of Comp letion
	Corridor from Design Chainage km 53.110 to km 95.700 in the State of Manipur on EPC mode under Bharatmala Pariyojana, under NH(O)-NE (Package-5)						
26	Widening/Improvement to 2 (Two) lane with earthen shoulder of Marrem Khullen to Jessami section of NH-202 of Imphal - Ukhrul - Jessami	20 2	44.4 8	0.00	44.48	17.45	07-12- 2026

S I. N o .	Name of Project	N H N o .	Le ngt h (k m)	Blackt opped Lengt h Const ructed till 02.12. 2025 (in km)	Balance Blackto pped Length to be constru cted (in km)	Phy sical prog ress (in %)	Likely Date of compl etion/ Actua l Date of Comp letion
	Economic Corridor from Design Chainage km 95.700 to km 140.180 in the State of Manipur on EPC mode under Bharatmala Pariyojana under NH(O)-NE (Package-6)						
27	Widening/Improvement to 2 (Two) Lane with earthen shoulder of Jessami to Laynen bridge (Nagaland border) section of NH-29 of	29	11.0 1	0.00	11.01	11.86	26-06- 2026

S I. N o .	Name of Project	N H N o .	Le ngt h (k m)	Blackt opped Lengt h Const ructed till 02.12. 2025 (in km)	Balance Blackto pped Length to be constru cted (in km)	Phy sical prog ress (in %)	Likely Date of compl etion/ Actua l Date of Comp letion
	Imphal Ukhrul - Jessami Economic Corridor from km 0.000 to km 11.009 in the State of Manipur on EPC mode under Bharatmala Pariyojana, under NH(O)-NE (Package-7)						
28	Construction of 2-laning with Hard shoulder of Ukhrul Toloi - Tadubi section of NH-102A from Design Chainage km	10 2A	41.4 0	26.80	14.60	72.2	01-03- 2026

S I. N o .	Name of Project	N H N o .	Le ngt h (k m)	Blackt opped Lengt h Const ructed till 02.12. 2025 (in km)	Balance Blackto pped Length to be constru cted (in km)	Phy sical prog ress (in %)	Likely Date of compl etion/ Actua l Date of Comp letion
	9+450 to km 50+850 in the State of Manipur on EPC mode under NH(O)-NE (Package-2)						
29	Construction of 2-laning with Hard shoulder road of Ukhrul Toloi - Tadubi section of NH-102A from Design Chainage 50.850 km to 81.870 km (Package -3)	10 2A	31.0 2	19.62	11.40	88.74	31-12- 2025
30	Construction of 2-laning with	10	23.9	22.89	1.07	96.77	31-12-

S I. N o .	Name of Project	N H N o .	Le ngt h (k m)	Blackt opped Lengt h Const ructed till 02.12. 2025 (in km)	Balance Blackto pped Length to be constru cted (in km)	Phy sical prog ress (in %)	Likely Date of compl etion/ Actua l Date of Comp letion
	Hard shoulder road of Ukhru Toloi - Tadubi section of NH- 102A from Design Chainage 81.870 km to 105.825 km (Package -4)	2A	6				2025
31	Widening to 2-lane with Hard shoulder of Churachandpur to Tuivai Section from km13.747 to km32.835 (Pkg- I B)	10 2B	19.0 9	19.09	0.00	92.76	17-12- 2025
32	Widening to 2-lane with Hard shoulder of Churachandpur to	10 2B	15.7 5	15.02	0.73	91.1	31-01- 2026

S I. N o .	Name of Project	N H N o .	Le ngt h (k m)	Blackt opped Lengt h Const ructed till 02.12. 2025 (in km)	Balance Blackto pped Length to be constru cted (in km)	Phy sical prog ress (in %)	Likely Date of compl etion/ Actua l Date of Comp letion
	Tuivai Section from km32.835 to km48.587 (Pkg- IIA)						
33	Widening to 2-lane with Hard shoulder of Churachandpur to Tuivai Section from Km 48.587 to Km 69.875 (Package-II B)	10 2B	21.8 8	19.55	2.33	81.93	01-02- 2026
34	Widening to 2-lane with Hard shoulder of Churachandpur to Tuivai Section of NH-102B from Design Chainage 69.875	10 2B	51.8 9	46.62	5.27	80.81	14- 03.2026

S I. N o .	Name of Project	N H N o .	Le ngt h (k m)	Blackt opped Lengt h Const ructed till 02.12. 2025 (in km)	Balance Blackto pped Length to be constru cted (in km)	Phy sical prog ress (in %)	Likely Date of compl etion/ Actua l Date of Comp letion
	Km to 121.769 Km (Pkg-3)						
35	Widening to 2-lane with Hard shoulder of Churachandpur to Tuivai Section from Km118.850 to km132.037 (Pkg- IVA)	10 2B	11.1 5	8.40	2.75	0	29-08- 2026
36	Widening to 2-lane with Hard shoulder of Churachandpur to Tuivai Section from Km130.00 to km 141.029 (Pkg- IVB)	10 2B	11.0 3	10.65	0.38	0	07-11- 2026

S I. N o .	Name of Project	N H N o .	Le ngt h (k m)	Blackt opped Lengt h Const ructed till 02.12. 2025 (in km)	Balance Blackto pped Length to be constru cted (in km)	Phy sical prog ress (in %)	Likely Date of compl etion/ Actua l Date of Comp letion
37	Improvement of existing road to 2 laning with Hard Shoulders of Maram -Peren section (Package-1A, length-22.340Km) from Design Chainage 0.000 km to 22.340 km on NH-129A	12 9A	22.3 4	17.25	5.09	73.82	31-03- 2026
38	Improvement of existing road to 2 laning with Hard Shoulders of Maram-Peren section (Package-1B, length-	12 9A	17.6 6	17.49	0.17	99.02	31-12- 2025

S I. N o .	Name of Project	N H N o .	Le ngt h (k m)	Blackt opped Lengt h Const ructed till 02.12. 2025 (in km)	Balance Blackto pped Length to be constru cted (in km)	Phy sical prog ress (in %)	Likely Date of compl etion/ Actua l Date of Comp letion
	17.660 km) from Design Chainage 22.340 km to 40.000 km						
39	Improvement of existing road to 2 laning with Hard Shoulders of Maram-Peren section (Package-2B, length- 18.160 Km) from Design Chainage 56.840 km to km 75.000 on NH-129A	12 9A	18.1 6	18.16	0.00	100	12-01- 2024
40	Improvement of existing road	12	34.4	34.49	0.00	100	28-02-

S I. N o .	Name of Project	N H N o .	Le ngt h (k m)	Blackt opped Lengt h Const ructed till 02.12. 2025 (in km)	Balance Blackto pped Length to be constru cted (in km)	Phy sical prog ress (in %)	Likely Date of compl etion/ Actua l Date of Comp letion
	to 2 lanning with Hard Shoulders of Maram Peren section (Package-III, length - 34.494 km) from Design Chainage km 75+000 to 109+494 km on NH-129A	9A	9				2025
41	Improvement/Upgradation of existing 2-lane to 4-Lane Divided Highway from Taphou Kuki to Daili section of Imphal-Kohima Road (Design	10 2	12.4 4	6.85	5.59	75.5	31-01- 2026

S I. N o .	Name of Project	N H N o .	Le ngt h (k m)	Blackt opped Lengt h Const ructed till 02.12. 2025 (in km)	Balance Blackto pped Length to be constru cted (in km)	Phy sical prog ress (in %)	Likely Date of compl etion/ Actua l Date of Comp letion
	Ch.: km 262.175 to 274.610) (Pkg-4A)						
42	Improvement/Upgradation of existing 2-lane to 4-Lane Divided Highway from Daili to Kuraopokpi section of Imphal- Kohima Road (Design Ch.: km 274.610 to 287.00) (Pkg- 4B)	10 2	12.3 9	0.11	12.28	32.62	05-06- 2026
43	Improvement/Upgradation of existing 2-lane to 4-Lane	10 2	10.7 0	0.00	10.70	19.5	27-08- 2026

S I. N o .	Name of Project	N H N o .	Le ngt h (k m)	Blackt opped Lengt h Const ructed till 02.12. 2025 (in km)	Balance Blackto pped Length to be constru cted (in km)	Phy sical prog ress (in %)	Likely Date of compl etion/ Actua l Date of Comp letion
	Divided Highway from Kuraopokpi to Sekmai section of Imphal-Kohima Road (Design Ch.: km 287.00 to 297.700) (Pkg-5A)						
44	Improvement/ Up-gradation of existing 2-Lane road to 4-Lane Divided Highway from Sekmai to Nilkhuthi section of Imphal-Kohima Road (Design Chainage from Km 297+700	10 2	11.0 2	10.00	1.02	75.46	31-03- 2026

S I. N o .	Name of Project	N H N o .	Le ngt h (k m)	Blackt opped Lengt h Const ructed till 02.12. 2025 (in km)	Balance Blackto pped Length to be constru cted (in km)	Phy sical prog ress (in %)	Likely Date of compl etion/ Actua l Date of Comp letion
	to Km 308+729) of NH-39 (Pkg-5B)						
45	Widening and Improvement to 2-Lane with paved shoulders of Imphal-Moreh section of NH-39 from Km 395.680 to Km 406.000 (Package-III)	10 2	9.85	9.85	0.00	100	30-06- 2024
46	Widening and Improvement to 2-Lane with paved shoulders of Imphal-Moreh section of NH-39 from km	10 2	19.4 1	19.41	0.00	100	30-04- 2024

S I. N o .	Name of Project	N H N o .	Le ngt h (k m)	Blackt opped Lengt h Const ructed till 02.12. 2025 (in km)	Balance Blackto pped Length to be constru cted (in km)	Phy sical prog ress (in %)	Likely Date of compl etion/ Actua l Date of Comp letion
	406.000 to Km 425.411 (Package-IV)						
47	Construction of Moreh Bypass to 2-lane with Paved shoulder from km421.950 to 10 425.411 of NH-39 (Length= 2 2.52 km) near Indo-Myanmar border on EPC		2.37	1.96	0.41	100	17-11- 2023
48	Ukhrul Bypass-Manipur-on Ukhrul-Toloi-Tadubi section- PKG-1	10 2A	6.57	0.00	6.57	Appointed Date to be declared	

S I. N o .	Name of Project	N H N o .	Le ngt h (k m)	Blackt opped Lengt h Const ructed till 02.12. 2025 (in km)	Balance Blackto pped Length to be constru cted (in km)	Phy sical prog ress (in %)	Likely Date of compl etion/ Actua l Date of Comp letion
49	Ukhrul to Choithar on (Ukhrul- Jessami Road)-Manipur- (Design Ch. 45.600 to 54.212 Km) Pkg-4.	20 2	8.61	2.00	6.61	15.77	31-03- 2026
50	Construction of 2 laning with hard shoulder road of Akash bridge - Jessami section of NH-202 in Nagaland- Manipur from design Ch. 325.440 km to 340.160 km (Pkg-II)	20 2	14.7 2	14.72	0.00	100	20-03- 2025
51	Strengthening of	2	53.4	0.00	53.40	0	02-10-

S I. N o .	Name of Project	N H N o .	Le ngt h (k m)	Blackt opped Lengt h Const ructed till 02.12. 2025 (in km)	Balance Blackto pped Length to be constru cted (in km)	Phy sical prog ress (in %)	Likely Date of compl etion/ Actua l Date of Comp letion
	churachandpur to imphal section (from km 402+000) to (km 454+798) (length 53.400 Km)		0				2026
Total			1,07 9	754	325		

STATUS OF PMAY-U

806. SHRI SHATRUGHAN SINHA:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the number of houses sanctioned and completed under Pradhan Mantri

Awas Yojana - Urban (PMAY-U) since its inception, component and year-wise;

(b) whether the Government has conducted any study to assess the actual demand under PMAY-U, if so, the details thereof and if not, the reasons therefor;

(c) the percentage of total houses sanctioned and completed for slum households since the inception of the said yojana, year-wise; and

(d) whether the Government intends to conduct a survey to determine whether the houses provided under PMAY-U are actually being occupied by the intended beneficiaries, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (d): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to eligible urban beneficiaries including slum dwellers across the country. The implementation period of PMAY-U scheme, which was earlier up to 31.03.2022, has been extended up to 31.12.2025 to complete sanctioned houses without changing the funding pattern and implementation methodology.

Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to support 1 crore additional eligible beneficiaries in next five years. PMAY-U 2.0 is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental

Housing (ARH) and Interest Subsidy Scheme (ISS).

PMAY-U & PMAY-U 2.0 are demand driven schemes and Government of India has not fixed any target for construction of houses. As per the Scheme Guidelines of PMAY-U, selection of beneficiaries under different verticals through suitable means, formulation & execution of projects including allotment of completed houses are done by States/Union Territories (UTs). Eligible citizens are also allowed to apply through Unified Web Portal of PMAY-U 2.0 and register their demand with all details on the portal. States/UTs/ULBs validate the beneficiaries as per the eligibility criteria of the scheme guidelines and selection/scrutiny of beneficiary list is done at multiple levels in the States/UTs. The scheme guidelines and Unified Web-portal for submitting the online applications can be accessed through <https://pmay-urban.gov.in>.

After demand assessment and verification, States/UTs prepare project proposals and after approval of State Level Sanctioning and Monitoring Committee (SLSMC), these are submitted to the Ministry for sanctioning of admissible Central Assistance by Central Sanctioning and Monitoring Committee (CSMC).

As per the scheme guidelines, transparent selection of beneficiaries, scrutiny of beneficiary lists, allotment and occupancy of houses by the intended beneficiaries are done at multiple levels in the States/UTs/Urban Local Bodies (ULBs). The allotment as well as occupancy of the houses sanctioned under different verticals under the scheme are done through transparent processes to ensure that all houses under PMAY-U are occupied by the intended and eligible

beneficiaries only. The database of all beneficiaries along with all demographic details is also maintained by the Ministry.

Based on the project proposal submitted by States/Union Territories (UTs), a total of 122.06 lakh houses, including 10.43 lakh under PMAY-U 2.0, have been sanctioned under the scheme by the Ministry, so far.

Out of which, 113.85 lakh houses have been grounded and 96.02 lakh are completed/delivered to the beneficiaries across the country as on 24.11.2025. The component and year-wise details of houses sanctioned and completed/delivered to the beneficiaries including slum dwellers under PMAY-U & PMAY-U 2.0, since its inception is at **Statement-I**. The year-wise percentage of total houses sanctioned and completed for slum households since the inception under PMAY-U & PMAY-U 2.0 is at **Statement-II**.

An evaluation study of all Central urban schemes including PMAY-U has been conducted by NITI Ayog. Evaluation of CLSS vertical has been carried out by Quality Council of India.

STATEMENT-I

Component and year-wise details of houses sanctioned and completed/delivered to the beneficiaries including slum dwellers under PMAY-U & PMAY-U 2.0 since its inception

FY	Overall houses under Mission						
	BLC		AHP/ISSR		CLSS/ISS	Total Sanctioned	Total Completed
	Sanctioned	Completed	Sanctioned	Completed	Sanctioned/ Completed		

2015-16	1,61,022	1,53,120	3,59,218	3,25,909	5,835	5,26,075	4,84,864
2016-17	4,68,821	4,31,133	1,42,332	1,11,695	22,607	6,33,760	5,65,435
2017-18	9,94,039	8,98,810	5,59,246	4,15,438	1,12,449	16,65,734	4,26,697
2018-19	14,05,834	12,40,116	3,99,634	2,76,954	4,27,004	22,32,472	19,44,074
2019-20	11,45,038	8,78,066	54,484	38,793	4,16,403	16,15,925	13,33,262
2020-21	8,73,179	5,63,829	69,242	36,040	6,05,751	15,48,172	12,05,620
2021-22	10,50,244	7,10,339	98,844	37,298	4,83,871	16,32,959	12,31,508
2022-23	4,90,984	3,33,930	0	0	4,30,300	9,21,284	7,64,230
2023-24	3,86,057	2,55,885	0	0	0	3,86,057	2,55,885
2024-25	3,50,655	89	1,272	0	0	3,51,927	89
2025-26	5,95,810	47	47,317	0	48,512	6,91,639	48,559
Total	79,21,683	54,65,364	17,31,589	15,84,141*	25,52,732	1,22,06,004	96,02,237

* Includes completed (3.42 lakh) houses of JnNURM during Mission period.

STATEMENT-II

Year wise houses sanctioned and completed for overall and for slum

household beneficiaries since inception under PMAY-U & PMAY-U 2.0

FY	Houses Sanctioned		Houses Completed		
	Overall (in numbers)	Slum Household (in numbers)	Overall (in numbers)	Slum Household (in numbers and %)	
2015-16	5,26,075	2,85,111	4,84,864	2,51,769	52%
2016-17	6,33,760	2,14,136	5,65,435	1,67,745	30%
2017-18	16,65,734	2,89,436	14,26,697	2,37,808	17%

2018-19	22,32,472	5,19,635	19,44,074	3,86,016	20%
2019-20	16,15,925	4,93,984	13,33,262	2,28,670	17%
2020-21	15,48,172	4,21,964	12,05,620	1,44,946	12%
2021-22	16,32,959	4,91,838	12,31,508	1,59,525	13%
2022-23	9,21,284	1,68,369	7,64,230	56,806	7%
2023-24	3,86,057	52,451	2,55,885	9,444	4%
2024-25	3,51,927	2,967	89	-	-
2025-26	6,91,639	7,306	48,559	-	-
Total	1,22,06,004	29,47,197	96,02,237*	19,84,743*	21%

* Includes completed (3.42 lakh) houses of JnNURM during mission period.

उत्तर प्रदेश में पानी का संदूषण

807. डॉ. राजकुमार सांगवान:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या उत्तर प्रदेश में लोग पेयजल में आर्सेनिक, फ्लोराइड, लोहा, लवणता और नाइट्रेट के उच्च स्तर के कारण स्वास्थ्य जोखिमों का सामना कर रहे हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार ने उक्त समस्या के समाधान हेतु कोई कदम उठाए हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(ग) पिछले पांच वर्षों और वर्तमान वर्ष के दौरान बागपत लोक सभा निर्वाचन क्षेत्र तथा उत्तर प्रदेश के अन्य जिलों सहित देश के अन्य भागों में भूजल स्तर वृद्धि हेतु जल संग्रहण अवसंरचना के उन्नयन के लिए सरकार द्वारा उठाए गए कदमों का ब्यौरा क्या है?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

(क) से (ग): भारत सरकार ने अगस्त 2019 में राज्यों/संघ राज्य क्षेत्रों की भागीदारी से जल जीवन मिशन (जेजेएम) का शुभारंभ किया ताकि देश में ग्रामीण परिवारों के लिए पर्याप्त मात्रा में, निर्धारित गुणवत्ता और नियमित एवं दीर्घकालिक आधार पर पीने योग्य नल जल आपूर्ति का प्रावधान किया

जा सके। पेयजल राज्य का विषय होने के कारण, जेजेएम के तहत आने वाली योजनाओं सहित पेयजल आपूर्ति योजनाओं की आयोजना, अनुमोदन, कार्यान्वयन, संचालन और रखरखाव की जिम्मेदारी राज्य/संघ राज्य क्षेत्र सरकारों की है। भारत सरकार तकनीकी और वित्तीय सहायता प्रदान करके राज्यों की सहायता करती है।

उत्तर प्रदेश राज्य द्वारा दी गई सूचना के अनुसार, 9,344 बसावटें आर्सेनिक, फ्लोराइड, लौह, लवणता और नाइट्रेट जैसी जल गुणवत्ता संबंधी समस्याओं से प्रभावित हैं। सुरक्षित पेयजल सुनिश्चित करने के लिए तत्काल उपचारात्मक उपायों के रूप में सामुदायिक जल शोधन संयंत्र (सीडब्ल्यूपीपी) स्थापित किए गए हैं। जल जीवन मिशन (जेजेएम) के तहत, सभी गुणवत्ता प्रभावित बसावटों में पारिवारिक नल कनेक्शन प्रदान करने को प्राथमिकता दी जा रही है। एनएबीएल-मान्यता प्राप्त प्रयोगशालाओं के माध्यम से आर्सेनिक सहित दूषित पदार्थों के लिए पीने के पानी का नियमित रूप से परीक्षण किया जाता है, और विवरण डब्ल्यूक्यूएमआईएस पोर्टल (<https://ejalshakti.gov.in/WQMIS/Main/Index>) पर अपलोड किया जाता है जो कि पब्लिक डोमेन में उपलब्ध है। इस प्रकार, उत्तर प्रदेश के ग्रामीण क्षेत्रों में सभी गुणवत्ता प्रभावित बसावटों को पीने और खाना पकाने के उद्देश्य से कम से कम 8-10 लीटर प्रति व्यक्ति प्रतिदिन की दर से स्वच्छ पेयजल की आपूर्ति की जा रही है।

बागपत लोकसभा क्षेत्र में, जेजेएम के तहत 191 गांवों को कवर करने वाली 174 जलापूर्ति योजनाएं प्रगति पर हैं, जिसमें सभी योजनाओं में भूजल पुनर्भरण तंत्र शामिल है। उत्तर प्रदेश राज्य भर में, भूजल को बढ़ाने के लिए पुनर्भरण संरचनाओं के साथ 14,955 ग्रामीण पाइपगत जलापूर्ति योजनाएं कार्यान्वित की जा रही हैं। इसके अतिरिक्त, लघु सिंचाई, भूजल, वन और ग्रामीण विकास जैसे विभाग विभिन्न योजनाओं के तहत चेक डैम, एनीकट्स और बंड्स जैसी पुनर्भरण संरचनाओं का निर्माण कर रहे हैं।

STATUS OF ATAL BHUJAL YOJANA IN UTTAR PRADESH**808. SHRI PUSHPENDRA SAROJ:**

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the details of the works sanctioned, completed and ongoing under the Atal Bhujal Yojana (ABY), State-wise, particularly for Uttar Pradesh, district-wise along with the targets set for each year and achieved since 2019;
- (b) the details of the funds allocated, released and utilized under ABY since its inception, State-wise particularly for Uttar Pradesh, district-wise;
- (c) the district-wise list of Gram Panchayats in Uttar Pradesh where Water Security Plans (WSPs) have been proposed and fully implemented along with the total funds converged from other Central schemes for these WSPs;
- (d) the list of Gram Panchayats in Uttar Pradesh which have performed well and have incrementally received funds by reduction in groundwater extraction, increase in recharge and adoption of water-saving techniques, district-wise; and
- (e) the list of villages in Uttar Pradesh that are groundwater stressed and are also performing poorly on the above indicators, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RAJ BHUSHAN CHOUDHARY):

- (a): Atal Bhujal Yojana was a pilot scheme for community led participatory groundwater management, implemented in priority water stressed areas across 8,203 priority water stressed Gram Panchayats of 229 blocks in 80 districts of seven states viz. Gujarat, Haryana, Karnataka, Madhya Pradesh, Maharashtra, Rajasthan and Uttar Pradesh. During its course, the programme has

demonstrably improved groundwater management through active community participation, preparation of participatory Water Security Plans, adoption of water efficient practices, community-led monitoring, and implementation of recharge structures.

Major activities/works undertaken under the Scheme are mentioned below:

- Measurement and public disclosure of groundwater data has been made across all 8,203 Atal Jal Gram Panchayats (GPs) of all 7 states through physical as well as electronic means.
- Community-led Water Budgets (WBs) and Water Security Plans (WSPs) have been prepared by all GPs of all 7 states and updated annually.
- More than 1.28 lakh GP-level trainings have been conducted, alongside Block, District and State-level capacity-building trainings.
- Piezometers along with Digital Water Level Recorders (DWLRs) and Rain Gauges have been installed in almost all GPs under the Yojana.
- Monitoring of around 70,000 wells at GP level, with data shared publicly.
- Mapping of over 99,000 existing water conservation and artificial recharge structures
- More than 83,800 supply-side structures like check dams, ponds, recharge shafts/pits etc. have been constructed/renovated for water conservation and groundwater recharge across 7 states.
- Around 9.7 lakh hectares have been brought under efficient water-use practices (drip/ sprinkler irrigation, mulching, crop diversification, etc.) across 7 states.

State-wise details are provided in **Statement-I** and district-wise details for Uttar Pradesh are provided in **Statement-II**. For further details, the Atal Jal MIS dashboard may be accessed which is available through the following web link:https://ataljal-mis.mowr.gov.in/Tenders/Tender_Awarded_new

(b): Atal Bhujal Yojana was a Program for Results scheme and allocation of funds is based on the performance of the participating States under various indicators. District-wise fund release is not made, however, the total amount of funds released /assigned and utilised, state-wise, under Atal Bhujal Yojana is provided in **Statement-III**.

(c): Community led preparation of Gram Panchayat level Water Budgets and Water Security Plans (WSPs) is a fundamental aspect of Atal Bhujal Yojana and also is one of the Disbursement Linked Indicators (DLIs) for release of incentives. Such water budgeting and preparation of WSPs has been completed and updated annually for all 8,203 Gram Panchayats (GPs) across 7 states covered under the Yojana, including 549 GPs of Uttar Pradesh. District-wise number of GPs for Uttar Pradesh where preparation and updation of WSP has been done is provided in **Statement-IV**.

Further, it is for the state governments to take up the implementation of demand and supply side measures recommended in WSPs through convergence with ongoing state/central schemes. As informed by the State Project Monitoring Unit (SPMU), Uttar Pradesh, an amount of Rs. 275.35 cr has been converged so far towards completion of such activities in the state.

(d) and (e): Under Atal Bhujal Yojana, the state governments become eligible

for incentive amounts based on their overall achievements under various Disbursement Linked Indicators DLIs and funds are not released to GPs individually. Further, as per the available information, 344 out of 549 GPs in Uttar Pradesh covered under the scheme have shown improvement in ground water levels during periodic assessments conducted from 2023 to 2025. The remaining 205 GPs are yet to show sufficient improvement in ground water levels for meeting the scheme benchmark. The list of GPs in Uttar Pradesh showing improvement in ground water levels is provided in **Statement-V**.

STATEMENT-I

State-wise details of activities/works done under Atal Bhujal Yojana

State	Trainings	Monitoring of wells	Mapping of existing water conservation and artificial recharge structures	Area brought under efficient water-use practices like drip, sprinklers, crop diversification etc. (in Hectares)	Supply-side structures constructed/ renovated like check dams, ponds, recharge shafts etc.
Gujarat	20300	8787	5706	86430	5350
Haryana	23680	5575	9311	233985	10365
Karnataka	24356	12072	27592	213616	25843

Madhya Pradesh	12244	6799	6986	21205	9883
Maharashtra	22486	11967	27210	274949	9460
Rajasthan	17310	17685	19693	89970	17223
Uttar Pradesh	8233	6695	3181	51569	5764
Total	128609	69580	99679	971724	83888

STATEMENT-II

**District-wise details of activities/works done under Atal Bhujal Yojana in
the State of Uttar Pradesh**

District	Trainings	Monitoring of wells	Mapping of existing water conservation and artificial recharge structures	Area brought under efficient water-use practices like drip, sprinklers, crop diversification etc. (in Hectares)	Supply-side structures constructed/ renovated like check dams, ponds, recharge shafts etc.
Baghpat	991	789	655	16644	467

Banda	996	1002	315	5013	719
Chitrakoot	827	1001	321	4276	473
Hamirpur	1033	658	208	4385	966
Jhansi	383	361	465	2170	381
Lalitpur	323	171	178	1001	815
Mahoba	1348	1038	397	6025	646
Meerut	1038	884	223	6802	376
Muzaffarnagar	1038	636	278	1758	687
Shamli	256	155	141	3495	234
Total	8233	6695	3181	51569	5764

STATEMENT-III

State-wise details of Funds Disbursed and Utilized under Atal Bhujal Yojana

(amount in Rs. Crores)

State	Funds disbursed/assigned (till 30.11.2025)	Funds utilized (till 30.11.2025)
Gujarat	482.18	480.90
Haryana	645.88	645.87
Karnataka	852.85	852.77
Madhya Pradesh	197.51	197.47

Maharashtra	628.49	626.20
Rajasthan	489.05	484.79
Uttar Pradesh	228.38	227.07
National Program Monitoring Unit	78.34	78.34
Total	3602.68	3593.41

STATEMENT-IV

District-wise number of Gram Panchayats in Uttar Pradesh covered under Atal Bhujal Yojana wherein Water Budgeting and preparation of WSPs have been completed

District	Number of Gram Panchayats
Baghpat	76
Banda	95
Chitrakoot	75
Hamirpur	57
Jhansi	31
Lalitpur	17
Mahoba	74
Meerut	57

Muzaffarnagar	53
Shamli	14
Total	549

STATEMENT-V

List of 344 Gram Panchayats in Uttar Pradesh covered under Atal Bhujal Yojana which have shown improvement in ground water levels during periodic assessments conducted from 2023 to 2025

Sl. No.	District	Gram Panchayats
1	Baghpat	Ahera, Baghu, Bali, Biharipur, Chopra Maheshpur, Dhanaura Silvernagar, Dhodra, Faizpur Ninana, Faizullapur, Gauripur Habibpur, Jahangarh Urf Doja, Kherae Islampur, Kheriki, Ladhware, Nethla, Niwali, Pali, Pawla Begmabad, Rajpur Khampur, Saroorpur Kalan, Sisana, Soorajpur Mahanwa, Sultanpur Hatana, Abdullapur Mevla, Baleni, Barsia, Basaud, Basetikri, Bilochpura, Budhseni, Chamrawal, Daula, Daulatpur, Fatehpur Mazra, Ghatoli, Gospur, Habibpur Nagla, Hisawada, Kaharka, Khindora, Latifpur Dattnagar, Luhara, Makarandpur Ogti, Mavi Khurd, Mukari, Muradgaon Urf Roshangarh, Panchi, Pilana, Poothar, Ramnagar, Rasoolpur Sankal Poothi, Salawatpur Kheri, Sikhera, Singhaoli Ahir, Tilpani
2	Banda	Basahari, Goyara Mugali, Karachha, Khairada, Ladakapurwa, Lama,

		Luktara, Ujrehta, Adari, Gauri Kalan, Jaspura, Narayarh, Narjita, Rampur, Banshi, Bhasraund, Bigahana, Deorar, Jarar, Khanpur, Kharaunch, Kolawal Raipur, Motiyari, Pahadpur, Risaura, Syeondha, Tarkhari, Badousa, Baghela Wari, Barsanda Manpur, Bhusasi, Birauna, Dubariya, Gadha, Hadaha Mafi, Lahureta, Mukera, Nibi, Oraha, Pouhar, Pukari, Raxi, Sadha, Udaipur, Amlor, Atarahat, Benda, Bichhawahi, Chhirahuta, Dohtara, Jauharpur, Macha, Nari, Pailani, Palara, Piparahari, Tara
3	Chitrakoot	Akbarpur B, Karari, Machhariha, Pahara, Path Raudi, Purwa Tarouha, Ranipur Bhatt, Ranipur Khaki, Rasin, Sangrampur, Semaria Charan Dasi, Shitalpur Tarauha, Sudinpur, Achur Nerua, Bagdari, Doda Mafi, Giduraha, Jaro Mafi, Karouha, Khichari, Kihunia, Mangawan, Nagar, Nihi, Rampur Tarouha, Rani Pur Kalyan Garh, Sakrouha, Sarhat, Tikaria Jamunihai, Konpa, Man Kunwar Mustakil, Nibi, Sesa Subakara Mustkil, Sikraun, Tadi Mustkil, Tilauli Mustakil, Bhambhet Mustkil, Ragauli Mustkil, Rupauli Mustkil, Sikari, Suhel Mustkil
4	Hamirpur	Baije Mau, Chandi Kalan, Chhimauli, Chhirka, Garha, Gurdaha, Kiswahi, Madarpur, Mahcha, Patanpur, Pipraunda, Sijnaura, Sijwahi, Silauli, Bajehtha, Bhujpur, Bihunikala, Gundela, Muskara, Atrauli, Barhara, Basariya, Baukhar, Ichaura, Indarpura, Jitkari Danda, Lodhi Pura, Chand Purwa Buzurg, Chhani Khurd, Ingohata, Jalala, Kaithi, Kalauli Jar, Kalla, Pachkhura Buzurg, Sahurapur, Terha

5	Jhansi	Amarpur, Baghaura, Dagarwaha, Dhikoli, Ghisoli, Guaoli, Khaira, Punawali Kalan, Simiriya, Sukwan, Bamhauri, Bhadarwara, Chakara, Khandarka, Rora, Tiler
6	Lalitpur	Gevragundera, Jamalpur, Kandhari Khurd, Pura Kalan, Rampura Kathwar, Varma Bihar
7	Mahoba	Anghaura, Ballayn, Bapretha, Bhatewara Kalan, Gaurahari, Gudha, Jarauli, Kusarma, Luhari, Supa, Baghaura, Baura, Bhatewara Khurd, Bihar, Indrahata, Kamalpura, Kulpahar Gramin, Ladpura, Mauhari, Mudhari, Rajpura, Rawatpura Khurd, Sugira, Thathewara, Atrar Maaf, Barat Pahari, Chhikahra, Chur Bara, Digaria, Kharka, Kidari, Luhedi, Sijaria, Urwara, Alipura, Bahadurpur Kalan, Devganpura, Jakha, Kashipura, Kohaniya, Panwari, Taiya, Telipahari, Tikariya
8	Meerut	Aad, Ajrara, Ataula, Bijoli, Dhir Khera, Govindpur, Jasora, Jasori, Kaul, Kharkhari, Mundali, Nalpur, Panchi, Peepli Khera, Uldhan, Badhala Kaithwara, Bahchaula, Bhurpur, Datavali Gesupur, Incholi, Islamabad Chhilora, Kastala Shamsbernagar, Ladpura, Mau Khas, Medpur, Morna, Nagla Mal, Nagla Shekhu, Pabla, Pachgaon Patti Amar Singh, Pachgaon Patti Sanwal, Rajpura, Rasulpur Aurangabad, Sameypur, Sial

9	Muzaffarnagar	Alipur Aterna, Atalee, Bahramgarh, Barkata, Bawana, Bhasana, Biral, Bitaoda, Dungar, Fatehpur Kheri, Garhi Nawabad, Garhmal Pur, Hariya Khera, Husainpur Kala, Itawa, Jaitpur, Jaula, Jogiya Khera, Kamrudeen Nagar, Khanpur, Kharar, Khera Mastan, Khizzarpur, Kuralasi, Kurthal, Kutubpur, Loi, Luhsana, Mahaljana, Nagwa, Parasoli, Raipur Aterna, Rajpur Chajpur, Rasulpur Dabheri, Riwali Nangla, Safipur Patti, Sarai, Sarnawali, Satheri, Shikarpur, Tanda Mazra, Ukaoli, Valli
10	Shamli	Baharsi, Daangrol, Hurmzpur, Khandarawali, Khuwspur Urf Makhmulpur, Kiwana, Lisarh, Rasoolpur Gujran, Sunnaa, Taharpur Bhabisa

जनजातीय गौरव दिवस मनाना

809. डॉ. मन्ना लाल रावत:

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) जनजातीय गौरव दिवस मनाने और इसके ऐतिहासिक एवं सामाजिक उद्देश्यों को रेखांकित करने वाली घोषणा किस तिथि को की गई थी;

(ख) उस महान राष्ट्रीय नेता या आदिवासी व्यक्तित्व का नाम क्या है जिसकी स्मृति में यह दिवस मनाया जाता है;

(ग) क्या इस दिवस पर जनजातीय इतिहास, संस्कृति, परंपराओं और योगदान से संबंधित कोई विशेष कार्यक्रम, प्रदर्शनी या जागरुकता अभियान आयोजित किए जाते हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या सरकार का विचार भविष्य में इस दिवस को बड़े पैमाने पर मनाने या अंतर्राष्ट्रीय स्तर पर

इसे प्रचारित करने का है?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गादास उइके) :

(क): भारत सरकार ने दिनांक 12.11.2021 की राजपत्र अधिसूचना सं. फा. संख्या. 20025/01/2021-टीआरआई द्वारा स्वतंत्रता संग्राम में आदिवासी नायकों, विशेष रूप से भगवान बिरसा मुंडा, जिनकी जयंती 15 नवंबर को मनाई जाती है, के योगदान को सम्मानित करने के लिए 15 नवंबर को जनजातीय गौरव दिवस के रूप में घोषित किया।

(ख): जनजातीय गौरव दिवस भगवान बिरसा मुंडा की जयंती के उपलक्ष्य में मनाया जाता है, जो एक सम्मानित आदिवासी स्वतंत्रता सेनानी थे, जिनका उल्लुलान आंदोलन न्याय, गरिमा और स्व-शासन का प्रतीक था।

(ग): जी हां, भारत का वर्ष भर चलने वाला जनजातीय गौरव वर्ष (नवंबर 2024-नवंबर 2025) जनजातीय गौरव, पहचान और विरासत का राष्ट्रीय उत्सव बन गया। इस वर्ष भगवान बिरसा मुंडा की 150वीं जयंती मनाई गई, जो भारत के सबसे सम्मानित आदिवासी स्वतंत्रता सेनानियों में से एक हैं, जिनकी उल्लुलान की भावना न्याय, गरिमा और स्व-शासन के लिए आंदोलनों को प्रेरित करती है। इस उत्सव की जड़ें 15 दिसंबर 2021 तक जाती हैं, जब भारत सरकार ने देश के स्वतंत्रता संग्राम में आदिवासी नायकों के योगदान को सम्मानित करने के लिए धरती आबा की जयंती पर जनजातीय गौरव दिवस की घोषणा की थी। 150 साल के ऐतिहासिक पड़ाव को चिह्नित करने के लिए, सरकार ने वर्ष को जनजातीय गौरव वर्ष के रूप में नामित किया, और राष्ट्र से अपने आदिवासी समुदायों को नए गौरव और जागरूकता के साथ मनाने का आह्वान किया।

पूरे वर्ष, भारत ने राज्यों, मंत्रालयों, शैक्षणिक संस्थानों, सांस्कृतिक संगठनों और जमीनी समुदायों में गतिविधियों की एक जीवंत लहर देखी। जेजेजीवी जल्दी ही एक स्मारक घोषणा से एक राष्ट्रव्यापी आंदोलन में बदल गया। प्रदर्शनियों, सांस्कृतिक प्रदर्शनियों, कार्यशालाओं, सोशल मीडिया अभियानों, खेल आयोजनों और अकादमिक संवादों ने भारत के आदिवासी समाजों की विविधता, लचीलेपन और योगदान को उजागर किया। यह जोश विशेष रूप से 1 से 15 नवंबर 2025

तक मनाए गए 15 दिवसीय जेजेजीवी पखवाड़े के दौरान दिखाई दिया, जिसने जनजातीय गौरव दिवस को बड़े पैमाने पर मनाये जाने से पहले देश को जश्न से भर दिया। आधिकारिक पोर्टल पर 2.5 लाख से अधिक कार्यक्रम पंजीकृत किए गए, जिनमें प्रदर्शनियां, सांस्कृतिक प्रदर्शन, कार्यशालाएं, खेल प्रतियोगिताएं, आदि सेवा केंद्रों में जन सुनवाई और अकादमिक संवाद शामिल हैं। जनजातीय गौरव वर्ष पखवाड़ा (1-15 नवंबर 2025) के दौरान मंत्रालयों, सार्वजनिक उपक्रमों, स्कूलों, विश्वविद्यालयों, गैर-सरकारी संगठनों और जनजातीय कल्याण विभागों और जनजातीय अनुसंधान संस्थानों जैसी राज्य नोडल एजेंसियों सहित 14,505 पंजीकृत उपयोगकर्ताओं द्वारा 2,04,074 से अधिक कार्यक्रमों के साथ यह जोश अपने चरम पर पहुंच गया।

प्रमुख विशेषताओं में शामिल हैं:

- माननीय राष्ट्रपति ने नवंबर 2025 में बिरसा मुंडा की 150वीं जयंती पर संसद भवन में उनकी मूर्ति पर पुष्पांजलि अर्पित की। उनके साथ माननीय उपराष्ट्रपति, माननीय अध्यक्ष (लोकसभा), राज्यसभा के उप सभापति और केंद्र के माननीय सांसद/मंत्री भी मौजूद थे।
- गुजरात के डेडियापाड़ा में एक भव्य राष्ट्रीय कार्यक्रम, जिसमें **माननीय प्रधानमंत्री** शामिल हुए, समारोह का समापन किया और **10,000 करोड़ रुपये की परियोजनाओं** की घोषणा की।
- माननीय केंद्रीय मंत्री (जनजातीय कार्य) ने झारखंड के माननीय मुख्यमंत्री के साथ भगवान बिरसा मुंडा की 150वीं जयंती मनाने और झारखंड के स्थापना दिवस के अवसर पर भगवान बिरसा मुंडा परिसर उलिहातु, खूंटी में भगवान बिरसा मुंडा को पुष्पांजलि अर्पित की।
- 'रूट्स टू राइज' मंच के तहत 250 जनजातीय उद्यमों, 150 प्रदर्शकों और 100 स्टार्टअप्स को प्रदर्शित करते हुए यशोभूमि नई दिल्ली में **जनजातीय व्यापार सम्मेलन**।
- भोपाल में **एनजीओ कॉन्क्लेव** शिक्षा, स्वास्थ्य और आजीविका पहलों के लिए सहयोग को बढ़ावा दिया जा रहा है।
- स्वदेशी भाषाओं और मौखिक परंपराओं का जश्न मनाते हुए भारतीय पर्यावास केंद्र, नई दिल्ली में **राष्ट्रीय जनजातीय साहित्य महोत्सव**।

- मुंबई में 'आदि चित्र' प्रदर्शनी में वारली, गोंड, भील और पिथौरा कला रूपों सहित 100 से अधिक आदिवासी चित्र प्रदर्शित किए गए।

समारोह का समापन कार्यक्रम गुजरात के देदियापाड़ा में आयोजित किया गया, जहां गुजरात सरकार ने जनजातीय कार्य मंत्रालय और संस्कृति मंत्रालय के सहयोग से एक भव्य राष्ट्रीय कार्यक्रम का आयोजन किया, जिसमें जनजातीय समुदाय के सदस्यों, कलाकारों, छात्रों और गणमान्य व्यक्तियों सहित हजारों लोगों ने भाग लिया। इस अवसर पर माननीय प्रधानमंत्री श्री नरेन्द्र मोदी भी उपस्थित थे, जिनकी उपस्थिति ने जनजातीय कल्याण और समावेशी विकास के प्रति सरकार की प्रतिबद्धता को रेखांकित किया।

(घ): जी हां, सरकार ने जनजातीय विरासत, पहचान और विकास के बारे में राष्ट्रीय और अंतर्राष्ट्रीय जागरूकता को और बढ़ाने के लिए इस दिवस को भविष्य में बड़े पैमाने पर जनजातीय गौरव दिवस के रूप में मनाने का प्रस्ताव रखा है।

INITIATIVE TO DEVELOP SELF DEVELOPMENT PLAN BY THE VILLAGES

810. ADV. GOWAAL KAGADA PADAVI:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) whether the Government has launched the initiative to enable about 1,00,000 tribal dominated villages to develop their own five year development plans by 2 October 2025 beginning with training of two million officials to support this outreach if so, the details thereof;

(b) the number of such villages in Maharashtra specifically in the Nandurbar Parliamentary Constituency that have been selected, trained and have submitted their development plans;

(c) whether special support including funding, technical assistance and capacity

building has been earmarked for tribal villages in remote or backward districts to ensure that they can design, monitor and implement these plans, if so, the details thereof;

(d) the mechanism by which the Government will monitor the timely submission, quality of plans, implementation of approved schemes and outcomes in tribal dominated villages; and

(e) the timeline by which the Government expects first measurable outcomes such as improved infrastructure, service delivery and livelihood outcomes in tribal villages under this programme and the time by which a State-wise and district-wise progress report will be released?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): Yes, the Ministry of Tribal Affairs, Govt. of India has launched the 'Adi Karmayogi Abhiyan' as a Responsive Governance and Capacity Building programme through a cadre of 20 lakh inspired workforce or 'Adi Karmayogis' covering government officials, tribal grassroots functionaries and village-level change leaders. The programme covered 26 States, 326 Districts, 2244 Blocks and 61,841 villages in Phase-1. It was launched in 10th July 2025.

(b): 6567 out of 6859 villages prepared and uploaded Village Action Plan in Maharashtra. In Nandurbar district, there are 6 blocks and 717 villages in the Phase-1 of Adi Karmayogi Abhiyan. All 717 Villages have been trained and have prepared their Village Action Plans. As per Adi Karmayogi Abhiyan Portal, 662 villages have uploaded their Village Action Plans.

(c): Yes, technical support has been provided by the cadre of Master Trainers at State, District and Block Level. Additionally, financial support has been provided through allocation of INR 2,300 per village for preparing Village Action Plans and conducting participatory village workshops.

(d): Yes, the Ministry has a dedicated online portal called 'Adi Karmayogi Abhiyan' Portal and Dashboard for the monitoring and reviewing of Village Action Plans.

(e): The Village Action Plans are forward looking and based on collective developmental aspirations of the community. The first measurable outcomes are expected in 3-5 years based on developmental works being realized from such Village Action Plans through convergence based Schemes such as DAJGUA and PMJANMAN.

STRENGTHENING OF POWER TRANSMISSION NETWORK IN ANDHRA PRADESH

811. SHRI P. V. MIDHUN REDDY:

Will the Minister of **POWER** be pleased to state:

(a) whether the Government has sanctioned any Central projects to strengthen the intra-State transmission and distribution network in Andhra Pradesh;

(b) if so, the details of ongoing and approved schemes for the said purpose;

(c) the total funds allocated by the Union Governments in this regard; and

(d) whether any such proposals received from State Government of Andhra Pradesh under the Revamped Distribution Sector Scheme (RDSS) have been

approved and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (d): Government of India has sanctioned central assistance for strengthening the intra-state transmission and distribution network in Andhra Pradesh under various centrally-sponsored schemes such as Green Energy Corridor (GEC) Scheme, Power System Development Fund (PSDF), Deen Dayal Upadhyaya Gram Jyoti Yojana (DDUGJY), Integrated Power Development Scheme (IPDS), Pradhan Mantri Sahaj Bijli Har Ghar Yojana (SAUBHAGYA) and Revamped Distribution Sector Scheme (RDSS).

In the transmission sector, to support the integration of upcoming renewable capacity and to strengthen the transmission infrastructure, Ministry of New & Renewable Energy (MNRE), on 16.07.2015, approved projects in Andhra Pradesh under GEC Phase-I Scheme to evacuate 3.15 GW renewable energy. The projects comprise 888 circuit kilometres (ckm) of transmission lines and 1968 Mega Volt Ampere (MVA) of transformation capacity at substations. Out of this, 884 ckm line and 1968 MVA transmission capacity have been completed. Out of the allocated central grant of ₹361.25 Cr. to Andhra Pradesh, an expenditure of ₹ 302.48 Cr. has been incurred till date.

In Andhra Pradesh under PSDF, 07 projects at a cost of ₹ 427.09 Cr have been sanctioned for power system strengthening works like congestion relief, reactive power equipment installation, protection systems, etc. against which ₹

302.69 Cr. has been released.

In the distribution sector, Government of India had been supporting the States/ UTs through schemes like DDUGJY, IPDS, SAUBHAGYA to improve access and quality of power supply to all consumers. Under these schemes, projects worth ₹ 1.85 lakh Cr. were executed for strengthening of power distribution infrastructure in the country. Under DDUGJY, 6.65 lakh Below Poverty Line (BPL) households have been electrified in the State of Andhra Pradesh. Under SAUBHAGYA, 1.82 lakh households in Andhra Pradesh were electrified. Under DDUGJY and SAUBHAGYA, as reported by the States, electrification of all willing households was completed. Both the schemes stand closed as on 31.03.2022. The total funds allocated under DDUGJY scheme for the State of Andhra Pradesh is ₹ 1523.44 Cr.

Government of India, in July 2021, launched the Revamped Distribution Sector Scheme (RDSS) with the objective of improving the quality and reliability of power supply to consumers through a financially sustainable and operationally efficient Distribution Sector in the country. The scheme aims to reduce the Aggregate Technical and Commercial (AT&C) losses to pan-India levels of 12-15% and under-recovery per each unit of electricity supplied to zero. Financial assistance is provided to the distribution licensees for upgradation of distribution infrastructure and smart metering works. Under this scheme, projects worth ₹ 10,708 Cr. for loss reduction and ₹ 4,128 Cr. for smart metering have been sanctioned for the State of Andhra Pradesh.

DRINKING WATER SCARCITY IN BORDER VILLAGES OF KASARAGOD**812. SHRI RAJMOHAN UNNITHAN:**

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government has assessed persistent drinking water shortage in border and hilly panchayats of Kasaragod and if so, the details thereof;
- (b) the specific projects sanctioned under Jal Jeevan Mission for source augmentation and pipeline extension; and
- (c) the funds allocated for the said purpose and the expected timeline for achieving universal household tap connection coverage?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA):**

(a) to (c): Since August 2019, Government of India in partnership with States, is implementing centrally sponsored scheme Jal Jeevan Mission (JJM) – Har Ghar Jal to make provision of tap water supply to every rural household in all villages across the country including those in border and hilly panchayats of Kasaragod District of Kerala.

At the start the Mission, only 3.23 Crore (16.7%) rural households were reported to have tap water connections. So far, as reported by States/ UTs as on 02.12.2025, under Jal Jeevan Mission (JJM) – Har Ghar Jal, around 12.52 Crore additional rural households have been provided with tap water connections. Thus, as on 02.12.2025, out of 19.36 Crore rural households in the country, more than 15.75 Crore (81.37%) households are reported to have tap

water supply in their homes.

Similarly, at the start the Mission, only 0.39 lakh (15%) rural households were reported to have tap water connections in the Kasaragod District of Kerala. So far, as reported by the State as on 02.12.2025, under Jal Jeevan Mission (JJM) – Har Ghar Jal more than 0.45 lakh additional rural households have been provided with tap water connections. Thus, as on 02.12.2025, out of 2.54 lakh rural households in the District, more than 0.84 lakh (33%) households are reported to have tap water supply in their homes.

Drinking Water being a State subject, it is States, who plan, design, approve and implement drinking water supply schemes. Government of India supplements the efforts of the States by providing technical and financial assistance. Numerous projects are implemented concurrently at various levels across the States for achieving the envisaged objectives. As such, project-wise details, *including fund allocated and completion timeline*, of individual projects/schemes for rural water supply projects, *including those of source augmentation and pipeline extension*, are maintained at the State Government level.

The estimated outlay of the mission was of Rs. 3.60 lakh Crore, out of which Central share was Rs. 2.08 lakh Crore. Almost entire Central share approved by the Cabinet has been released to the eligible States. Considering the progress achieved so far and ongoing works, Hon'ble Finance Minister during her budget speech 2025- 26 has announced extension of Jal Jeevan Mission until 2028 with an enhanced total outlay.

PROPOSALS RECEIVED AND APPROVED UNDER AMRUT**813. SHRI ARVIND GANPAT SAWANT:**

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the details of the number of proposals received and approved under the Atal Mission for Rejuvenation and Urban Transformation (AMRUT), State-wise;

(b) the details of funds approved and released under the said Mission during each of the last three years, State-wise;

(c) the details of works approved and completed under the said Mission in Maharashtra during the said period, city-wise; and

(d) the details of the funds approved and released for these works in Maharashtra during the said period, city- wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) and (b): Under Atal Mission for Rejuvenation and Urban Transformation (AMRUT), which was launched on 25 June 2015, the States/ Union Territories (UTs) were empowered to select, appraise, prioritise and implement the projects. The Apex Committee of Ministry of Housing and Urban Affairs constituted under the ambit of the Mission approved the State Annual Action Plans (SAAPs) on recommendations of the State Level High Powered Committee. Against the approved plan size of ₹77,640 crore, the States/ UTs have taken up 6,008 projects worth ₹83,463 crore. State/UT-wise details of projects taken up under AMRUT is given in **Statement-I**.

The State-wise details of Central Assistance approved for projects under AMRUT and funds **released during the each of the last three years** is given in **Statement-II**.

(c) and (d): The **city-wise details of projects taken up under AMRUT in the State of Maharashtra** is given in **Statement-III**.

Under AMRUT, central assistance is allocated and released to States & Union Territories (UTs) and not to Cities/ Urban Local Bodies (ULBs)/ Municipal Corporations (MCs). States/ UTs further release funds to Cities/ ULBs/ MCs. The details of funds released to the States/ UTs including Maharashtra is given in **Statement-II**.

STATEMENT-I

State-wise details of projects taken up under AMRUT

(Cost in ₹ crores)

SI No	State/UTs	Total	
		No	Project Cost
1	Andaman and Nicobar Islands	79	10.9
2	Andhra Pradesh	226	3333.76
3	Arunachal Pradesh	11	129.81
4	Assam	17	625.71
5	Bihar	65	2575.72
6	Chandigarh	12	57.41
7	Chhattisgarh	308	2460.67

SI No	State/UTs	Total	
		No	Project Cost
8	Dadra and Nagar Haveli	2	41.45
	Daman and Diu	3	25.98
9	Delhi	26	674.77
10	Goa	15	259.98
11	Gujarat	451	5165.96
12	Haryana	136	2919.99
13	Himachal Pradesh	75	304.51
14	Jammu and Kashmir	84	527.99
15	Jharkhand	59	1615.06
16	Karnataka	404	5112.54
17	Kerala	1107	2508.93
18	Ladakh	20	72.02
19	Lakshadweep	6	2.42
20	Madhya Pradesh	216	6767.98
21	Maharashtra	208	8013.28
22	Manipur	6	211.87
23	Meghalaya	15	81.65
24	Mizoram	16	140.25
25	Nagaland	27	126.96
26	Odisha	191	1714.42

SI No	State/UTs	Total	
		No	Project Cost
27	Puducherry	23	64.1
28	Punjab	163	2761.02
29	Rajasthan	144	3485.97
30	Sikkim	75	37.53
31	Tamil Nadu	445	13339.43
32	Telangana	66	1663.08
33	Tripura	10	160.28
34	Uttar Pradesh	669	11827.39
35	Uttarakhand	150	590.63
36	West Bengal	478	4051.63
	Total	6008	83463.05

STATEMENT-II

**Details of funds allocated under AMRUT projects and funds released
during the last three years, State-wise**

(in ₹ crores)

S.N O	State / UT	Approve d SAAP Size	Committe d CA	Financial year			Total releases (2015-16 to 2024-25)
				2022- 23	2023-24	2024- 25	
1	A&N Islands	10.82	10.82	0.00	0.00	0.00	10.81
2	Andhra Pradesh	2890.17	1056.62	76.37	107.13	0.00	1049.89
3	Arunachal Pradesh	140.25	126.22	0.00	0.00	17.37	116.69
4	Assam	657.14	591.42	258.84	0.00	0.00	511.71
5	Bihar	2469.77	1164.8	0.00	90.28	0.00	1146.15
6	Chandigarh	95.07	54.09	0.00	0.00	0.00	53.25
7	Chhattisgarh	2192.76	1009.74	0.00	0.00	0.00	969.12
8	Dadra & Nagar Haveli	10.82	10.82	0.00	0.00	14.43	18.03
	Daman & Diu	18.03	18.03	0.00	0.00	0.00	3.60
9	Delhi	802.31	802.31	0.00	155.53	0.00	673.74
10	Goa	209.18	104.58	0.00	41.84	0.00	62.75
11	Gujarat	4884.42	2069.96	0.00	300.00	0.00	1966.96

S.N O	State / UT	Approve d SAAP Size	Committe d CA	Financial year			Total releases (2015-16 to 2024-25)
				2022- 23	2023-24	2024- 25	
12	Haryana	2565.74	764.51	0.00	9.43	0.00	746.39
13	Himachal Pradesh	304.52	274.07	0.00	0.00	0.00	269.06
14	Jammu & Kashmir	513.13	500.62	0.00	0.00	0.00	477.74
15	Ladakh	79.92	79.19	0.00	1.80	0.00	39.20
16	Jharkhand	1245.74	566.17	0.00	0.00	0.00	551.69
17	Karnataka	4952.87	2318.79	0.00	0.00	0.00	2258.85
18	Kerala	2359.38	1161.2	0.00	207.23	0.00	1153.08
19	Lakshadweep	3.61	3.61	0.00	0.00	0.00	2.25
20	Madhya Pradesh	6200.67	2592.86	0.00	0.00	0.00	2497.05
21	Maharashtra	7759.32	3534.08	0.00	0.00	249.94	3356.19
22	Manipur	180.31	162.28	0.00	0.00	0.00	162.28
23	Meghalaya	80.14	72.12	39.42	0.00	0.00	71.02
24	Mizoram	140.25	126.22	0.00	5.65	0.00	125.37
25	Nagaland	120.22	108.19	0.00	30.69	0.00	107.87
26	Odisha	1598.96	796.97	0.00	0.00	0.00	785.23
27	Puducherry	64.91	64.91	19.66	0.00	0.00	63.75

S.N O	State / UT	Approve d SAAP Size	Committe d CA	Financial year			Total releases (2015-16 to 2024-25)
				2022- 23	2023-24	2024- 25	
28	Punjab	2766.62	1204.47	0.00	204.87	0.00	1190.77
29	Rajasthan	3223.94	1541.95	0.00	53.26	0.00	1511.23
30	Sikkim	40.06	36.06	0.00	2.97	0.00	34.03
31	Tamil Nadu	11194.78	4756.58	0.00	828.95	0.00	4626.24
32	Telangana	1666.26	832.6	0.00	0.00	0.00	831.52
33	Tripura	148.25	133.43	0.00	0.00	0.00	132.47
34	Uttar Pradesh	11421.67	4922.46	566.88	460.21	0.00	4880.70
35	Uttarakhand	593.02	533.72	0.00	0.00	0.00	531.92
36	West Bengal	4035	1929.32	0.00	0.00	0.00	1905.39
Total		77640.02	36035.79	961.17	2499.83	281.74	34900.97

STATEMENT – III

City-wise details of projects taken up under AMRUT in the State of Maharashtra

(Amount in ₹ crores)

Cities	Projects Taken Up		Projects Completed	
	No.	Amount	No.	Amount
Achalpur	5	27.78	5	27.78
Ahmadnagar	6	309.23	4	145.73
Akola	5	197.22	5	197.22

Ambarnath	5	86.72	5	86.72
Amravati(MH)	5	201.18	5	201.18
Chhatrapati Sambhaji Nagar (Aurangabad)	3	4.08	3	4.08
Badlapur	5	68.39	4	21.24
Barshi	5	129.15	5	129.15
Bhiwandi	3	4.55	3	4.55
Bhusawal	4	95.31	3	4.47
Bid	5	283.37	5	283.37
Chandrapur	5	318.17	5	318.17
Dhule	7	359.87	5	182.62
Gondiya	4	135.53	3	1.46
Hinganghat	6	163.61	4	83.56
Ichalkaranji	3	4.38	3	4.38
Jalgaon	6	463.67	6	463.67
Jalna	4	71.52	3	2.93
Kalyan Dombivali	6	484.9	5	290.7
Kolhapur	5	190.07	3	4.5
Latur	5	190.06	5	190.06
Malegaon	5	182.94	4	84.51
Mira Bhayandar	5	303.16	4	98.61
Nagpur	5	315.42	5	315.42

Nanded Waghala	4	28.68	4	28.68
Nandurbar	3	4.84	3	4.84
Nashik	5	86.61	5	86.61
Navi Mumbai	5	147.8	5	147.8
Dharashiv (Osmanabad)	4	73.29	4	73.29
Panvel	6	246.68	6	246.68
Parbhani	5	136.07	5	136.07
Pimpri Chinchwad	6	396.38	6	396.38
Pune	4	240.45	3	4.5
Sangli-Miraj Kupwad	4	109.16	4	109.16
Satara	5	62.3	4	12
Shirdi	3	37.88	3	37.88
Solapur	5	256.38	4	76.14
Thane	5	209.28	5	209.28
Udgir	5	114.46	3	4.5
Ulhasnagar	5	101.68	5	101.68
Vasai-Virar City	6	551.87	6	551.87
Wardha	5	140.7	4	39.48
Yavatmal	6	478.49	5	281.73
Total	208	8013.28	186	5694.65

COMPENSATION POLICY FOR LAND ACQUISITION

814. SHRI ARUP CHAKRABORTY:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a): whether the Government has formulated a policy for compensation to those whose lands are acquired/to be acquired for construction of airports, especially second airports in cities and towns and if so, the details thereof;
- (b): the details of greenfield and brownfield airports to be constructed by private companies, State-wise; and
- (c): the reasons for the Airports Authority of India (AAI) not participating in such projects?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

- (a): Government of India (GoI) has formulated a Greenfield Airports (GFA) Policy, 2008 for development of new Greenfield airports in the country. As per the GFA Policy, the responsibility for implementation of the Greenfield airport projects such as land acquisition, R&R, etc., lies with the State Government or the Airport Developer, as the case may be, irrespective of the number of airport within a city. Further, As per National Civil Aviation Policy, 2016, the land for development of an airport is to be provided by the respective State Government/ Union Territory Administration free of cost and free from any encumbrances.
- (b): Greenfield airports are newly constructed airports at new locations, whereas brownfield airports are existing airports that are expanded upgraded/modernised

by AAI and other Airport Operators/ Developers from time to time. At present, six Greenfield Airports are under various stages of development, out of which, development of three Greenfield Airports, namely, Navi Mumbai in Maharashtra (Inaugurated on 08.10.2025), Bhogapuram in Andhra Pradesh, Noida (Jewar) in Uttar Pradesh is undertaken by respective State Governments with the help of private partners.

(c): Under GFA Policy, AAI has developed the Greenfield Airports at Pakyong, Kushinagar, Itanagar & Rajkot and are being operated by AAI.

SUPPLY OF LPG CYLINDERS IN THE ISLANDS OF CHETLAT AND BITRA, LAKSHADWEEP

815. SHRI HAMDULLAH SAYEED:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) whether the Government is aware that the supply of LPG cylinders has not yet commenced in the islands of Chetlat and Bitra in the Union Territory of Lakshadweep;

(b) if so, the details thereof along with the reasons for inordinate delay in starting LPG supply in these islands;

(c) whether any timeline has been fixed for commencing the regular LPG distribution in Chetlat and Bitra, if so, the details thereof; and

(d) the steps being taken by the Government to ensure uninterrupted and safe LPG supply to all inhabited islands of Lakshadweep?

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND
NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM
(SHRI SURESH GOPI):**

(a) to (d): Domestic LPG supplies in Lakshadweep island is solely done by Indian Oil Corporation Ltd. (IOCL). The UT of Lakshadweep islands constitutes of 10 inhabited islands, viz- Kavaratti, Androth, Minicoy, Amini, Agatti, Kadmat, Kalpeni, Kiltan, Chetlat & Bitra.

LPG cylinders are taken on ships/boats from Calicut bottling plant to various islands in the UT. Domestic LPG distribution to these islands is done by distributorship run by Lakshadweep Cooperative Marketing Federation (LCMF), a cooperative society under the Union Territory of Lakshadweep Administration (UTLA). LCMF currently oversees the distribution of LPG cylinders across the UT of Lakshadweep through a network of godowns and extension counters.

Chetlat and Bitra are small islands with populations of only 2,347 and 271 people respectively, according to the 2011 Census. Residents of these islands avail LPG supplies from extensioncounters/godowns located in nearby islands currently.

To further improve the supply infrastructure in Chetlat and Bitra, UTLA has constructed dedicated LPG cylinder Godowns in these islands for use by LCMF.

ELEVATED FLYOVER IN KOZHIKODE

816. SHRI M. K. RAGHAVAN:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Union Government has received any proposal from the State Government of Kerala for the construction of an elevated flyover or underpass at Panath Thazham Nethaji Nagar in Kozhikode District, if so, the details thereof;
- (b) the details of the proposal including the date of receipt from the State Government; and
- (c) whether the Government has given any direction or allotted funds for the construction of an elevated flyover or underpass at Panath Thazham Nethaji Nagar in view of the proposal from the State Government, if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (c): The Government in Ministry of Road Transport and Highways (MoRTH) is primarily responsible for the development and maintenance of National Highways (NHs) in the country. The proposed flyover/underpass, however, is situated on a city road, and hence not a National Highway. Government provides approval for works on city roads and State roads under the Central Road and Infrastructure Fund (CRIF) based on recommendations of State Governments. State PWD has informed that a proposal for sanction under CRIF 2025–26 was submitted to the Government of Kerala on 02.08.2025 for the work titled “Construction of flyover across NH 66 at Km 244/400 (Netaji Junction Kozhikode) to enable grade-separated connectivity for Panath Thazham–CWRDM Road in Kozhikode district of Kerala” at an estimated cost

of ₹138 crore. State Government has not yet sent any proposal for construction of an elevated flyover or underpass at Panath Thazham Nethaji Nagar in Kozhikode District for sanction under CRIF 2025-26.

सहारनपुर में नया हवाई अड्डा

817. श्री इमरान मसूद:

क्या नागर विमानन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का विचार यात्रियों को हवाई संपर्क प्रदान करने के लिए व्यापार को बढ़ावा देने और छोटे विमानों का उपयोग करने के लिए सहारनपुर में एक नया हवाई अड्डा विकसित करने का है; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोले):

(क) और (ख): भारत सरकार (जीओआई) ने देश में नए ग्रीनफील्ड हवाईअड्डों के विकास के लिए ग्रीनफील्ड हवाईअड्डा (जीएफए) नीति, 2008 तैयार की है। इस नीति के अनुसार, यदि राज्य सरकार सहित कोई भी हवाईअड्डा विकासकर्ता, हवाईअड्डा विकसित करना चाहते हैं, तो उन्हें उपयुक्त स्थल को चिह्नित करना होगा और व्यवहार्यता-संबंधी अध्ययन कराना होगा तथा 'साइट क्लीयरेंस' और तत्पश्चात 'सैद्धांतिक' अनुमोदन के लिए केन्द्रीय सरकार को प्रस्ताव प्रस्तुत करना होगा।

सहारनपुर, उत्तर प्रदेश में ग्रीनफील्ड हवाईअड्डे की स्थापना हेतु 'साइट क्लीयरेंस' प्रदान करने के लिए नागर विमानन मंत्रालय में जीएफए नीति के तहत कोई प्रस्ताव प्राप्त नहीं हुआ है।

इसके अलावा, आरसीएस-उड़ान योजना के तहत, भारतीय विमानपत्तन प्राधिकरण (एएआई) ने 46.86 करोड़ रुपये के पूंजीगत व्यय के साथ उत्तर प्रदेश के सहारनपुर जिले के सरसावा

में एक सिविल एन्क्लेव विकसित किया है।

DELAY IN FINANCIAL SANCTION FOR NH-183 DEVELOPMENT WORKS

818. SHRI KODIKUNNIL SURESH:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a): whether the Government is aware that the financial sanction for the development works of National Highway-183 Kollam–Chengannur stretch in Kerala has been pending for an extended period despite technical approvals;

(b): if so, the reasons for the delay in issuing financial sanction for National Highway-183 and the deficiencies or clarifications sought from the State Government, the National Highways Authority of India (NHAI) or the Project Implementation Unit (PIU);

(c): the present status of the proposal for financial sanction including the stage of scrutiny, inter-departmental processing, land acquisition progress, Detailed Project Report (DPR) updates and cost estimates;

(d): whether the Government has fixed a timeline for the final approval and release of financial sanction, if so, the details thereof; and

(e): whether the Government proposes to expedite the financial sanction considering the heavy traffic load, road safety issues and the long-standing demand from the public for early execution of National Highway-183, if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (e): NH-183 from Kollam to Kumily (Kerala–Tamil Nadu border) in the State of Kerala has a length of about 215 km. The alignment proposal for the Kollam–Anjilimoodu stretch of the Kollam–Chengannur section of NH-183 was earlier approved on 06.09.2022 for the section from Kollam to Bharanikavu, and on 04.08.2022 for the section from Bharanikavu to Anjilimoodu for a total length of 62.1 km. This stretch was initially planned for development as a 2-lane carriageway with paved shoulders, however, based on current traffic, it is decided on 04.02.2025, to develop it as a 4-lane highway. Further, the Detailed Project Report (DPR) submitted for Kollam to Anjilimoodu is being examined for acquisition in view of high cost of land along with residential structures in highly congested stretches and its impact.

For the remaining length from Anjilimoodu to Kumily (Kerala–Tamil Nadu border), process for preparation of DPR has been taken up.

BENEFICIARIES UNDER VCF-ST SCHEME

819. SHRI K.E. PRAKASH:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) the number of beneficiaries who have received support under the Venture Capital Fund for Scheduled Tribes (VCF-ST) scheme since its inception, State-wise;

(b) the details of the start-ups or entrepreneurial projects supported in each State along with the amount of financial assistance approved under VCF-ST, State-wise;

(c) the number of beneficiaries from Tamil Nadu who have received support under VCF-ST during the same period; and

(d) the details of beneficiaries from Tamil Nadu including the type of start-up entrepreneurial venture supported and the financial assistance approved for each project, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) and (b): The details of the beneficiaries who have received support under the Venture Capital Fund for Scheduled Tribes (VCF-ST) scheme since its inception, State-wise, is given below:

S. No.	State	Beneficiary	Amount of financial assistance sanctioned (₹ in crores)
1	Chhattisgarh	Hemal Food Product Pvt Ltd.	3.41
2	Telangana	Harleys India Pvt. Ltd.	5.00

(c) and (d): As on date there are no beneficiaries from the State of Tamil Nadu under the VCF-ST scheme.

जनजातीय समुदायों के लिए कल्याणकारी योजनाएँ

820. श्री श्यामकुमार दौलत बर्वे:

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार वर्तमान में महाराष्ट्र राज्य में जनजातीय समुदायों के आर्थिक, सामाजिक और

शैक्षिक कल्याण के लिए कोई योजना कर्यान्वित कर रही है;

(ख) यदि हां, तो तत्संबंधी योजना-वार ब्यौरा क्या है;

(ग) ऐसी प्रत्येक योजना के अंतर्गत जिला-वार लाभार्थियों की संख्या कितनी है; और

(घ) विगत पांच वर्षों के दौरान इन योजनाओं के लिए जिला-वार कितनी धनराशि आवंटित की गई है?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गादास उइके) :

(क) और (ख): सरकार महाराष्ट्र राज्य सहित देश में अनुसूचित जनजातियों के विकास और जनजातीय बहुल क्षेत्रों के विकास के लिए एक कार्यनीति के रूप में अनुसूचित जनजातियों के लिए विकास कार्य योजना (डीएपीएसटी) को लागू कर रही है। जनजातीय कार्य मंत्रालय के अलावा, 41 मंत्रालय/विभाग अनुसूचित जनजातियों (अजजा) और गैर-अनुसूचित जनजाति आबादी के बीच विकासात्मक अंतर को पाटने के लिए शिक्षा, स्वास्थ्य, कृषि, सिंचाई, सड़क, आवास, विद्युतीकरण, रोजगार सृजन, कौशल विकास आदि से संबंधित विभिन्न जनजातीय विकास परियोजनाओं के लिए डीएपीएसटी के तहत हर वर्ष अपने कुल योजना बजट का एक निश्चित प्रतिशत जनजातीय विकास के लिए आवंटित करने के लिए अधिदेशित हैं। अनुसूचित जनजातियों के कल्याण के लिए बाध्य मंत्रालयों/विभागों द्वारा आवंटित निधियों सहित योजनाएं केंद्रीय बजट दस्तावेज के व्यय प्रालेख (प्रोफाइल) का विवरण 10ख में लिंक <https://www.indiabudget.gov.in/budget2024-25/doc/eb/stat10b.pdf> में दी गई हैं।

राज्य सरकारों को भी राज्य में अनुसूचित जनजाति जनसंख्या (जनगणना 2011) के अनुपात में, कुल योजना आवंटन के संबंध में टीएसपी निधियां निर्धारित करनी होंगी। महाराष्ट्र राज्य सहित राज्यों/ संघ राज्यक्षेत्रों द्वारा अपने स्वयं की निधियों से टीएसपी के लिए आवंटन और व्यय के ब्यौरे <https://statetsp.tribal.gov.in> पर उपलब्ध हैं।

इसके अलावा, जनजातीय कार्य मंत्रालय देश में अनुसूचित जनजातियों (अजजा) के कल्याण और विकास के लिए कई योजनाएं/कार्यक्रम लागू कर रहा है। इन योजनाओं का ब्यौरा **विवरण-I** में

दिया गया है।

(ग): ब्यौरा **विवरण-II** में दिया गया है।

(घ): ब्यौरा **विवरण-III** में दिया गया है।

विवरण-I

देश में जनजातीय कार्य मंत्रालय द्वारा क्रियान्वित की जा रही प्रमुख योजनाओं/कार्यक्रमों का संक्षिप्त विवरण:

(i) धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए) : माननीय प्रधानमंत्री ने 2 अक्टूबर, 2024 को धरती आबा जनजातीय ग्राम उत्कर्ष अभियान का शुभारंभ किया। इस अभियान में 17 संबंधित मंत्रालयों द्वारा कार्यान्वित 25 उपाय शामिल हैं और इसका उद्देश्य 5 वर्षों में 30 राज्यों/संघ राज्यक्षेत्रों के 549 जिलों और 2,911 ब्लॉकों में 5 करोड़ से अधिक जनजातियों को लाभान्वित करते हुए 63,843 गाँवों में अवसंरचनात्मक अंतरों को संतृप्त करना, स्वास्थ्य, शिक्षा, आंगनवाड़ी सुविधाओं तक पहुँच में सुधार करना और आजीविका के अवसर प्रदान करना है। इस अभियान का कुल बजटीय परिव्यय 79,156 करोड़ रुपये (केंद्रीय हिस्सा: ₹56,333 करोड़ और राज्य हिस्सा: ₹22,823 करोड़) है।

(ii) प्रधानमंत्री जनजाति आदिवासी न्याय महा अभियान (पीएम जनमन): सरकार ने 15 नवंबर 2023 को प्रधानमंत्री जनजाति आदिवासी न्याय महा अभियान (पीएम-जनमन) शुरू किया है, जिसे जनजातीय गौरव दिवस के रूप में मनाया जाता है। लगभग 24,000 करोड़ रुपये के वित्तीय परिव्यय के साथ मिशन का उद्देश्य 3 वर्षों में समयबद्ध तरीके से पीवीटीजी परिवारों और बस्तियों को सुरक्षित आवास, स्वच्छ पेयजल और स्वच्छता, शिक्षा, स्वास्थ्य और पोषण तक बेहतर पहुँच, सड़क और दूरसंचार सम्पर्क, गैर-विद्युतीकृत घरों का विद्युतीकरण और स्थायी आजीविका के अवसर जैसी बुनियादी सुविधाओं से परिपूर्ण करना है।

(iii) प्रधानमंत्री जनजातीय विकास मिशन (पीएमजेवीएम): जनजातीय कार्य मंत्रालय प्रधानमंत्री जनजातीय विकास मिशन (पीएमजेवीएम) को क्रियान्वित कर रहा है, जिसे जनजातीय आजीविका

को बढ़ावा देने के लिए दो मौजूदा योजनाओं अर्थात्, “न्यूनतम समर्थन मूल्य (एमएसपी) के माध्यम से लघु वन उपज (एमएफपी) के विपणन के लिए तंत्र और एमएफपी के लिए मूल्य श्रृंखला का विकास” और “जनजातीय उत्पादों/उपज के विकास और विपणन के लिए संस्थागत सहायता” के विलय के माध्यम से डिजाइन किया गया है।

इस योजना में चयनित लघु वनोपज (एमएफपी) के लिए न्यूनतम समर्थन मूल्य के निर्धारण और घोषणा करने की परिकल्पना की गई है। किसी विशेष लघु वनोपज (एमएफपी) वस्तु का प्रचलित बाजार मूल्य निर्धारित न्यूनतम समर्थन मूल्य से कम होने की स्थिति में, पूर्व-निर्धारित न्यूनतम समर्थन मूल्य पर खरीद और विपणन कार्य निर्दिष्ट राज्य एजेंसियों द्वारा किया जाएगा। साथ ही, सतत (टिकाऊ) संग्रहण, मूल्य संवर्धन, अवसंरचना विकास, लघु वनोपज (एमएफपी) के ज्ञान आधार का विस्तार और बाजार आसूचना विकास जैसे अन्य मध्यम और दीर्घकालिक मुद्दों पर भी ध्यान दिया जाएगा।

(iv) एकलव्य आदर्श आवासीय विद्यालय (ईएमआरएस): जनजातीय बच्चों को उनके अपने परिवेश में नवोदय विद्यालय के समान गुणवत्तापूर्ण शिक्षा प्रदान करने के लिए वर्ष 2018-19 में एकलव्य आदर्श आवासीय विद्यालय (ईएमआरएस) शुरू किया गया था। नई योजना के अंतर्गत, सरकार ने 440 ईएमआरएस स्थापित करने का निर्णय लिया है, 50% से अधिक अनुसूचित जनजाति की आबादी और कम से कम 20,000 जनजातीय व्यक्तियों (2011 की जनगणना के अनुसार) वाले प्रत्येक ब्लॉक में एक ईएमआरएस स्थापित करना होगा। शुरू में संविधान के अनुच्छेद 275(1) के अंतर्गत अनुदान के तहत 288 ईएमआरएस स्कूलों को वित्त पोषित किया गया था, जिन्हें नए मॉडल के अनुसार उन्नत किया जा रहा है। तदनुसार, मंत्रालय ने देश भर में लगभग 3.5 लाख अनुसूचित जनजाति के छात्रों को लाभान्वित करने के लिए कुल 728 ईएमआरएस स्थापित करने का लक्ष्य रखा है।

(v) संविधान के अनुच्छेद 275(1) के अंतर्गत अनुदान: संविधान के अनुच्छेद 275(1) के प्रावधान (परंतुक) के अंतर्गत, अनुसूचित क्षेत्रों में प्रशासन के स्तर को बढ़ाने और जनजातीय लोगों के कल्याण

हेतु अनुसूचित जनजाति जनसंख्या वाले राज्यों को अनुदान जारी किए जाते हैं। यह एक विशेष क्षेत्र कार्यक्रम है और राज्यों को 100% अनुदान प्रदान किया जाता है। शिक्षा, स्वास्थ्य, कौशल विकास, आजीविका, पेयजल, स्वच्छता आदि के क्षेत्रों में बुनियादी ढाँचे की गतिविधियों में अंतर को पाटने के लिए अनुसूचित जनजाति जनसंख्या की महसूस की गई आवश्यकताओं के आधार पर राज्य सरकारों को निधियां जारी की जाती हैं।

(vi) अनुसूचित जनजातियों के कल्याण के लिए कार्यरत स्वैच्छिक संगठनों को अनुदान सहायता: अनुसूचित जनजातियों के कल्याण के लिए कार्यरत स्वैच्छिक संगठनों को अनुदान सहायता योजना के अंतर्गत, मंत्रालय आवासीय विद्यालयों, गैर-आवासीय विद्यालयों, छात्रावासों, सचल औषधालयों, दस या अधिक बिस्तरों वाले अस्पताल, आजीविका आदि को कवर करते हुए शिक्षा और स्वास्थ्य के क्षेत्र में परियोजनाओं को वित्तपोषित करता है।

(vii) अनुसूचित जनजाति के विद्यार्थियों के लिए मैट्रिक-पूर्व छात्रवृत्ति: यह योजना कक्षा IX-X में पढ़ने वाले विद्यार्थियों के लिए लागू है। सभी स्रोतों से माता-पिता की आय 2.50 लाख रुपये प्रति वर्ष से अधिक नहीं होनी चाहिए। दिवा छात्रों को 225/- रुपये प्रति माह और छात्रावास में रहने वालों को 525/- रुपये प्रति माह की छात्रवृत्ति वर्ष में 10 महीने की अवधि के लिए दी जाती है। छात्रवृत्ति राज्य सरकार/संघ राज्यक्षेत्र प्रशासन के माध्यम से संवितरित की जाती है। पूर्वोत्तर और हिमाचल प्रदेश, उत्तराखंड और जम्मू-कश्मीर जैसे पहाड़ी राज्यों/संघ राज्यक्षेत्रों जहाँ यह अनुपात 90:10 है को छोड़कर, सभी राज्यों के लिए केंद्र और राज्यों के बीच वित्तपोषण अनुपात 75:25 है। बिना विधायिका वाले संघ राज्यक्षेत्रों के लिए साझाकरण पैटर्न 100% केंद्रीय हिस्सा है।

(viii) अनुसूचित जनजाति के विद्यार्थियों के लिए मैट्रिकोत्तर छात्रवृत्ति: इस योजना का उद्देश्य मैट्रिकोत्तर या उच्चतर माध्यमिक स्तर पर अध्ययन कर रहे अनुसूचित जनजाति के विद्यार्थियों को उनकी शिक्षा पूरी करने में सक्षम बनाने के लिए वित्तीय सहायता प्रदान करना है। सभी स्रोतों से माता-पिता की आय 2.50 लाख रुपये प्रति वर्ष से अधिक नहीं होनी चाहिए। शैक्षणिक संस्थानों द्वारा लिए जाने वाले अनिवार्य शुल्क की प्रतिपूर्ति संबंधित राज्य शुल्क निर्धारण समिति द्वारा निर्धारित सीमा

के अधीन की जाती है और अध्ययन के पाठ्यक्रम के आधार पर 230 रुपये से 1200 रुपये प्रति माह की छात्रवृत्ति राशि का भुगतान किया जाता है। यह योजना राज्य सरकारों और संघ राज्यक्षेत्र के प्रशासनों द्वारा कार्यान्वित की जाती है। पूर्वोत्तर और हिमाचल प्रदेश, उत्तराखंड और जम्मू-कश्मीर पहाड़ी राज्यों/संघ राज्यक्षेत्र जहां यह 90:10 है को छोड़कर, सभी राज्यों के लिए केंद्र और राज्यों के बीच वित्तपोषण अनुपात 75:25 है। बिना विधायिका वाले संघ राज्यक्षेत्रों के लिए साझाकरण पैटर्न 100% केंद्रीय हिस्सा है।

(ix) अनुसूचित जनजाति के छात्रों के लिए राष्ट्रीय समुद्रपारीय छात्रवृत्ति: यह योजना चयनित छात्रों को विदेश में स्नातकोत्तर, पीएचडी और पोस्ट-डॉक्टरल पढ़ाई के लिए आर्थिक सहायता प्रदान करती है। प्रतिवर्ष कुल बीस छात्रवृत्तियां प्रदान की जाती हैं। इनमें से, 17 छात्रवृत्तियां अजजा के लिए और 3 छात्रवृत्तियां विशेष रूप से कमजोर जनजातीय समूहों (पीवीटीजी) से संबंधित छात्रों के लिए है। सभी स्रोतों से माता-पिता की आय 6.00 लाख रुपये प्रति वर्ष से अधिक नहीं होनी चाहिए।

(x) अनुसूचित जनजाति के छात्रों की उच्चतर शिक्षा के लिए राष्ट्रीय अध्येतावृत्ति और छात्रवृत्ति:

(क) राष्ट्रीय छात्रवृत्ति- (शीर्ष श्रेणी) योजना [स्नातक स्तर]: इस योजना का उद्देश्य मेधावी अनुसूचित जनजाति के मेधावी छात्रों को मंत्रालय द्वारा चिन्हित देश भर के 265 उत्कृष्ट संस्थानों, जैसे आईआईटी, एम्स, आईआईएम, एनआईआईटी आदि में से किसी में भी निर्धारित पाठ्यक्रमों में अध्ययन हेतु प्रोत्साहित करना है। सभी स्रोतों से पारिवारिक आय 6.00 लाख रुपये प्रति वर्ष से अधिक नहीं होनी चाहिए। छात्रवृत्ति राशि में शिक्षण शुल्क, रहने का खर्च और पुस्तकों व कंप्यूटर के लिए भत्ते शामिल हैं।

(ख) अनुसूचित जनजाति के छात्रों के लिए राष्ट्रीय अध्येतावृत्ति: भारत में एमफिल और पीएचडी की उच्च शिक्षा प्राप्त करने के लिए अनुसूचित जनजाति के छात्रों को प्रति वर्ष 750 अध्येतावृत्तियां प्रदान की जाती हैं। अध्येतावृत्ति यूजीसी के मानदंडों के अनुसार प्रदान की जाती है।

(xi) जनजातीय अनुसंधान संस्थानों (टीआरआई) को सहायता: मंत्रालय इस योजना के माध्यम

से राज्य सरकारों को जहां पहले से नए टीआरआई स्थापित नहीं हैं, वहां उनकी स्थापना करने के लिए और मौजूदा टीआरआई के कामकाज को सुदृढ़ करने हेतु अनुसंधान और दस्तावेजीकरण, प्रशिक्षण और क्षमता निर्माण, समृद्ध जनजातीय विरासत को बढ़ावा देने आदि के प्रति अपनी मुख्य जिम्मेदारी को पूरा करने के लिए सहायता प्रदान करता है। जनजातीय कला और संस्कृति को संरक्षित करने के लिए, अनुसंधान और दस्तावेजीकरण, कला और कलाकृतियों के रखरखाव और संरक्षण, जनजातीय संग्रहालय की स्थापना, जनजातियों के लिए राज्य के अन्य हिस्सों में आदान-प्रदान यात्राओं, जनजातीय त्योहारों के आयोजन आदि के माध्यम से देश भर में जनजातीय संस्कृति और विरासत को संरक्षित करने और बढ़ावा देने के लिए विभिन्न गतिविधियां करने के लिए टीआरआई को वित्तीय सहायता प्रदान की जाती है। इस योजना के तहत जनजातीय कार्य मंत्रालय द्वारा शीर्ष समिति के अनुमोदन से आवश्यकता के आधार पर टीआरआई को 100% सहायता अनुदान वित्त पोषित है।

विवरण-II

पीएम-जनमन (एमपीसी)

क्र.सं.	ज़िला	स्वीकृत	पूर्ण
1	अहिल्यानगर	1	-
2	चंद्रपुर	2	2
3	गढ़चिरौली	25	7
4	नांदेड़	4	4
5	नाशिक	5	2
6	पालघर	30	22
7	रायगढ़	20	9
8	ठाणे	4	2

9	वर्धा	3	1
10	यवतमाल	27	13
कुल		121	62

पीएम-जनमन (आंगनवाडी केंद्र)

क्र.सं.	ज़िला	स्वीकृत आंगनवाडियां
1	गढ़चिरोली	25
2	नांदेड़	1
3	नाशिक	12
4	पालघर	15
5	पुणे	11
6	रायगढ़	63
7	रत्नागिरी	8
8	सतारा	2
9	ठाणे	22
10	यवतमाल	9
कुल		178

पीएम-जनमन (छात्रावास)

क्र.सं.	ज़िला	स्वीकृत छात्रावास
1	रायगढ़	6

2	यवतमाल	6
3	गढ़चिरोली	2
4	नाशिक	2
5	नांदेड़	1
6	वर्धा	8
कुल		25

शैक्षणिक वर्ष 2025-26 में एकलव्य आदर्श आवासीय विद्यालय, महाराष्ट्र में छात्रों की संख्या							
क्र.सं.	एटीसी	पी ओ	ज़िला	ईएमआरएस का नाम	कुल		
					बालक	बालिका	कुल
1	नाशिक	नाशिक	नाशिक	पेठ रोड	196	185	381
2	नाशिक	नाशिक		पिंपरी सदरोद्दीन	195	203	398
3	नाशिक	नाशिक		टिटवे	162	161	323
4	नाशिक	कलवान		अजमेर सौंदाने	187	207	394
5	नाशिक	कलवान		चंकापुर	185	189	374
6	नाशिक	कलवान		शिंदे दीगर	164	176	340
7	नाशिक	नाशिक		देवगांव (पेठ)	100	113	213
8	नाशिक	नाशिक		बोरीपाड़ा	113	107	220
9	नाशिक	नंदुरबार	नंदुरबार	नंदुरबार	168	183	351
10	नाशिक	नंदुरबार		ढोंगसांगली	165	172	337
11	नाशिक	तलोडा		अक्कलकुवा	161	180	341

12	नाशिक	तलोदा		धडगांव	175	170	345
13	नाशिक	नंदुरबार		मोहिडा (शहादा)	111	100	211
14	नाशिक	तलोदा		तलोदा (खरवाड़)	113	110	223
15	नाशिक	राजूर	अहिल्या नगर	मावेशी	177	205	382
16	नाशिक	धुले	धुले	पिंपलनेर	182	196	378
17	नाशिक	धुले		भदाने	118	118	236
18	ठाणे	दहानु	पालघर	कंबलगांव	185	190	375
19	ठाणे	शहापुर	ठाणे	शेंडेगांव	179	167	346
20	ठाणे	दहानु	पालघर	सावणे	142	161	303
21	ठाणे	जावहार	पालघर	पलसुंडे (जावहार)	150	139	289
22	ठाणे	दहानु	पालघर	मोखाडा (करेगांव)	85	77	162
23	ठाणे	दहानु	पालघर	दहानू	142	132	274
24	ठाणे	धरनी	अमरावती	चिखलदरा	165	169	334
25	अमरावती	धरनी		धरनी	96	83	179
26	अमरावती	पंढरकवाड़	यवतमाल	बोटोनी	175	178	353
27	अमरावती	किनवट	नांदेड़	सहस्त्रकुंड	180	191	371
28	अमरावती	नागपुर	नागपुर	खैरीपरसोदा	195	193	388
29	नागपुर	देवरी	गोंदिया	बोरगांव बाजार	180	206	386
30	नागपुर	गढ़चिरोली	गडचिरोली	चामोर्शी	167	187	354
31	नागपुर	गढ़चिरोली		गेवर्धा	123	117	240
32	नागपुर	गढ़चिरोली		कोरची	136	133	269
33	नागपुर	भामरागढ़		भामरागढ़	78	78	156

34	नागपुर	गढ़चिरौली		एटापल्ली	88	62	150
35	नागपुर	गढ़चिरौली		धनोरा	77	61	138
36	नागपुर	अहेरी		अहेरी	201	202	403
37	नागपुर	चंद्रपुर	चंद्रपुर	देवड़ा	175	184	359
कुल					5591	5685	11276

मैट्रिकोत्तर छात्रवृत्ति (वित्त वर्ष 2025-2026)		
क्र.सं.	ज़िला	छात्रों की संख्या
1	अहमदनगर	3,725
2	अकोला	431
3	अमरावती	2,105
4	बीड	511
5	भंडारा	1,212
6	बुलढाणा	351
7	चंद्रपुर	4,003
8	छत्रपति संभाजी नगर	2,487
9	धाराशिव	149
10	धुले	2,774
11	गढ़चिरौली	2,815
12	गोंडिया	1,729
13	हिंगोली	1,430
14	जलगांव	1,728
15	जालना	346
16	कोल्हापुर	127
17	लातूर	407
18	मुंबई शहर	170
19	मुंबई उपनगरी	158

20	नागपुर	4,276
21	नांदेड	2,198
22	नंदुरबार	11,042
23	नाशिक	24,703
24	पालघर	4,961
25	परभणी	2,584
26	पुणे	4,031
27	रायगढ़	406
28	रत्नागिरी	67
29	सांगली	69
30	सतारा	136
31	सिंधुदुर्ग	56
32	सोलापुर	104
33	ठाणे	2,198
34	वर्धा	1,645
35	वाशिम	433
36	यवतमाल	2,524
कुल		88,091

विवरण-III

पिछले पांच वित्तीय वर्षों के दौरान मंत्रालय द्वारा इन स्कीम/कार्यक्रमों के अंतर्गत निधियों का ब्यौरा निम्नानुसार है:

अनुसूचित जनजाति के छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति स्कीम के तहत जारी की गई निधियां

(करोड़ रुपये में)

क्र. सं.	राज्य/संघ राज्य क्षेत्र का नाम	वित्तीय वर्ष 2020-21	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24	वित्तीय वर्ष 2024-25*
1	महाराष्ट्र	181.50	192.15	90.27	570.36	117.81

*अनंतिम

पीएम-जनमन के अंतर्गत पिछले दो वर्षों के दौरान जारी की गई निधियों का ब्यौरा

(करोड़ रुपये में)

क्र.सं.	राज्य	वित्तीय वर्ष 2023-24	वित्तीय वर्ष 2024-25*
1	महाराष्ट्र	12.47	5.00

*अनंतिम

“पीवीटीजी का विकास” स्कीम के अंतर्गत पिछले पांच वर्षों के दौरान जारी की गई निधियों का ब्यौरा निम्नानुसार है:

(लाख रुपए में)

क्र. सं.	राज्य	2020-21	2021-22	2022-23	2023-24	2024-25*
1	महाराष्ट्र	1411.66	0	0	0	0

*अनंतिम

पिछले पांच वर्षों में एनएसटीएफडीसी द्वारा वितरित ऋण राशि

(लाख रुपये में)

क्र. सं.	राज्य	2020-21	2021-22	2022-23	2023-24	2024-25*
1	महाराष्ट्र	37.27	209.06	658.19	2523.52	567.76

पिछले पाँच वर्षों के दौरान टीएसएस/पीएमएएजीवाई को एससीए के अंतर्गत जारी की गई

निधियां

(लाख रुपए में)

क्र.सं.	राज्य	टीएसएस	पीएमएएजीवाई			
		को एससीए				
		2020-21	2021-22	2022-23	2023-24	2024-25*
		जारी की गई निधियां	जारी की गई निधियां	जारी की गई निधियां	जारी की गई निधियां	जारी की गई निधियां
1	महाराष्ट्र	0.00	0.00	13485.50	0.00	0.00

*अंतिम

संविधान के अनुच्छेद 275(1) के अंतर्गत जारी की गई निधियां दर्शाने वाला विवरण						
(लाख रुपये में)						
क्र.सं.	राज्य	2020-21	2021-22	2022-23	2023-24	2024-

						25*
		कुल निर्मुक्ति	कुल निर्मुक्ति	कुल निर्मुक्ति	कुल निर्मुक्ति	कुल निर्मुक्ति
1	महाराष्ट्र	4573.16	0.00	0.00	0.00	0.00

*अनंतिम

वर्ष 2020-21 से 2024-25 के दौरान अनुसूचित जनजातियों के कल्याण के लिए कार्यरत स्वैच्छिक संगठनों को सहायता अनुदान स्कीम के अंतर्गत जारी की गई निधियों का ब्यौरा (लाख रुपये में)					
राज्य	2020-21	2021-22	2022-23	2023-24	2024-25*
महाराष्ट्र	402.57	673.98	1358.81	1047.53	1550.50

*अनंतिम

वर्ष 2020-21 से 2024-25 के दौरान 'जनजातीय अनुसंधान संस्थानों को सहायता' स्कीम के तहत जारी की गई निधियों का ब्यौरा

(लाख रुपए में)

क्रम संख्या	राज्य	जारी की गई निधियां				
		2020-21	2021-22	2022-23	2023-24	2024-25*
1	महाराष्ट्र	0.00	0	0.00	0.00	250.00

*अनंतिम

पिछले पांच वर्षों के दौरान ईएमआरएस के अंतर्गत जारी की गई निधियों का ब्यौरा

(लाख रुपये में)

क्र.सं.	राज्य/संघ	2020-21	2021-22	2022-23	2023-24	2024-25*
	राज्य क्षेत्र का नाम					
1	महाराष्ट्र	2,787.16	4,393.74	12,919.16	8,525.91	26,849.30

*अनंतिम

बहराइच में केले की खेती

821. डॉ. आनन्द कुमार गोंड:

क्या **खाद्य प्रसंस्करण उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार की कोई योजना बहराइच लोकसभा क्षेत्र में केले के पौधों और केले से बनने वाले उत्पाद के लिए प्रसंस्करण इकाई लगाने और उन्हें बढ़ावा देने की है, यह देखते हुए कि वहां बड़े पैमाने पर केले की खेती होती है, लेकिन संबंधित प्रसंस्करण इकाई न होने के कारण उत्पादकों को सही कीमत नहीं मिलती है और यदि हां, तो इसका ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं; और

(ख) क्या सरकार ऐसी प्रसंस्करण इकाई लगाने के लिए किसी योजना पर विचार करेगी जिससे की यहां के किसानों को सही दाम मिल सकें और रोजगार के नए अवसर भी सृजित हो सकें और यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है?

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री रवनीत सिंह):

(क) और (ख): खाद्य प्रसंस्करण उद्योग मंत्रालय (एमओएफपीआई) वर्ष 2017-18 से पूरे देश में " प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई)" " नामक एक केंद्रीय क्षेत्र की अम्ब्रेला योजना

लागू कर रहा है। मंत्रालय पीएमकेएसवाई योजना के ऑपरेशन ग्रीन्स घटक योजना के तहत, पहचान किए गए उत्पादन क्लस्टरों में फलों वाली 10 फसलों, सब्जियों वाली 11 फसलों और श्रीम्प के मूल्य शृंखला विकास हेतु सामान्य क्षेत्र के लिए पात्र परियोजना लागत के 35% की दर तथा दुर्गम क्षेत्रों और अ.जा./अ.जजा., एफपीओ (किसान उत्पादक संगठन), और एसएचजी (स्वयं सहायता समूह) की परियोजनाओं के लिए पात्र परियोजना लागत के 50% की दर से वित्तीय सहायता प्रदान कर रहा है। इन फसलों के उत्पादन क्लस्टर की पहचान संबंधित राज्यों के बागवानी विभाग के साथ परामर्श द्वारा कृषि एवं किसान कल्याण मंत्रालय द्वारा दिए गए बागवानी उत्पादन डेटा के आधार पर की जाती है। इन मानदंडों के आधार पर, मंत्रालय ने देश के 5 राज्यों के 23 जिलों में व्याप्त 8 केला क्लस्टरों की पहचान की है। उत्पादन क्लस्टरों का ब्यौरा **विवरण** में दिया गया है। इनमें से गोरखपुर, कुशीनगर, महाराजगंज, फतेहपुर और कौशाम्बी जिलों की पहचान उत्तर प्रदेश में केले के उत्पादन क्लस्टर के रूप में की गई है।

इसके अलावा, खाद्य प्रसंस्करण उद्योग मंत्रालय स्वयं कोई खाद्य प्रसंस्करण उद्योग स्थापित नहीं करता है, बल्कि खाद्य प्रसंस्करण उद्योग के विकास को प्रोत्साहित करने के लिए प्रधान मंत्री किसान संपदा योजना (पीएमकेएसवाई) की विभिन्न घटक योजनाओं के माध्यम से खाद्य प्रसंस्करण अवसंरचना के विकास और खाद्य प्रसंस्करण इकाइयों की स्थापना के लिए विभिन्न योजनाएं कार्यान्वित कर रहा है। ये योजनाएं मांग आधारित हैं और अभिरुचि की अभिव्यक्ति (ईओआई) के माध्यम से योजनाओं के लिए प्रस्ताव आमंत्रित किए जाते हैं। योजना दिशानिर्देशों के अनुसार प्रस्तावों की जांच की जाती है और पात्र आवेदनों को वित्तीय सहायता के लिए को मंजूरी दी जाती है। अभी तक, मंत्रालय ने ऑपरेशन ग्रीन्स स्कीम के तहत उत्तर प्रदेश में इन क्लस्टरों में केले के प्रसंस्करण के लिए कोई परियोजना मंजूर नहीं की है।

विवरण

ऑपरेशन ग्रीन्स योजना के अंतर्गत केला के लिए उत्पादन क्लस्टर

क्र.सं.	राज्य	उत्पादन क्लस्टर
1	आंध्र प्रदेश	क्लस्टर-1- कडप्पा, अनंतपुर
		क्लस्टर-2-पूर्व गोदावरी , पश्चिम गोदावरी , विशाखापत्तनम , विजयनगरम
2	गुजरात	क्लस्टर-1-भरूच, आनंद , नर्मदा, सूरत, छोटाउदेपुर , वडोदरा,
3	महाराष्ट्र	क्लस्टर-1- जलगांव
4	तमिलनाडु	क्लस्टर-1- इरोड, कोयंबटूर
		क्लस्टर-2-तूतीकोरिन, थेनी, मदुरै
5	उत्तर प्रदेश	क्लस्टर-1-गोरखपुर, कुशी नगर, महाराजगंज
		क्लस्टर-2- फतेहपुर , कौशाम्बी

जेजेएम के अंतर्गत नल जल कनेक्शन वाले घर

822. श्री राजकुमार रोटः

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) जल जीवन मिशन (जेजेएम) के अंतर्गत नल जल कनेक्शन प्रदान किये जाने हेतु लक्षित कुल घरों की संख्या कितनी है तथा देश में अब तक पूर्णतः नल जल कनेक्शन प्रदान किये गये घरों की संख्या कितनी है;

(ख) उक्त मिशन के अन्तर्गत अब तक किये गये व्यय का वर्ष, श्रेणी तथा राज्य-वार ब्यौरा क्या है;

(ग) बांसवाड़ा - डूंगरपुर लोक सभा निर्वाचन क्षेत्र में उक्त मिशन के अंतर्गत कितने प्रतिशत घरों को नल जल कनेक्शन उपलब्ध कराये गये हैं;

(घ) जल जीवन मिशन के अन्तर्गत वर्तमान में स्वीकृत सभी परियोजनाओं के पूर्ण होने के पश्चात भी कितने परिवार नल जल कनेक्शन से वंचित रह जायेंगे तथा उनका खंड-वार और श्रेणी-वार ब्यौरा क्या है;

(ङ) जेजेएम के अंतर्गत अभी तक नल जल कनेक्शन से वंचित घरों को कनेक्शन देने के लिए क्या समय-सीमा तय की गई है; और

(च) जल जीवन मिशन के अन्तर्गत प्रति परिवार कितनी राशि ली जाने की संभावना है तथा अनुमानित मासिक बिल का ब्यौरा क्या है?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

(क): भारत सरकार, प्रत्येक ग्रामीण परिवार हेतु पर्याप्त मात्रा में, निर्धारित गुणवत्ता और नियमित तथा दीर्घकालिक आधार पर पीने योग्य नल जल की आपूर्ति की व्यवस्था करने के लिए राज्यों की भागीदारी से अगस्त, 2019 से जल जीवन मिशन (जेजेएम) - हर घर जल का क्रियान्वयन कर रही है। अगस्त 2019 में जल जीवन मिशन की शुरुआत में, केवल 3.23 करोड़ (16.7%) ग्रामीण परिवारों के पास नल जल कनेक्शन होने की सूचना थी। अब तक, राज्यों/संघ राज्य क्षेत्रों द्वारा सूचित किए गए अनुसार, दिनांक 01.12.2025 की स्थिति के अनुसार, लगभग 12.51 करोड़ और ग्रामीण परिवारों को जल जीवन मिशन (जेजेएम) के तहत नल जल कनेक्शन प्रदान किए गए हैं। इस प्रकार, दिनांक 01.12.2025 की स्थिति के अनुसार, देश के 19.36 करोड़ ग्रामीण परिवारों में से 15.75 करोड़ (81.36%) से अधिक परिवारों के पास उनके घरों में नल जल आपूर्ति होने की सूचना है।

(ख): जेजेएम के तहत केंद्र और राज्य के हिस्से के संसूचित उपयोग का विवरण, राज्य-वार, वर्ष-वार और श्रेणी-वार, जेजेएम डैशबोर्ड पर पब्लिक डोमेन में उपलब्ध है, जिसे नीचे दिए गए वेबलिनक का उपयोग करके देखा जा सकता है:

<https://ejalshakti.gov.in/jjmreport/JJMIndia.aspx>

(ग): जेजेएम के तहत प्रदान किए गए नल कनेक्शनों का संसदीय निर्वाचन क्षेत्र-वार विवरण भारत सरकार के स्तर पर नहीं रखा जाता है। तथापि, राजस्थान के बांसवाड़ा और डूंगरपुर जिलों में जेजेएम के तहत ग्रामीण परिवारों को प्रदान किए गए नल जल कनेक्शन की जिला-वार संख्या निम्नानुसार है:

जिला	ग्रामीण परिवारों की संख्या	15.08.2019 तक नल जल कनेक्शन		01.12.2025 तक नल जल कनेक्शन	
		संख्या	%	संख्या	%
बांसवाड़ा	3,87,971	14,712	3.79	1,40,854	36.31
डूंगरपुर	3,07,166	11,040	3.59	97,706	31.81

(घ) और (ङ): दीर्घकालिक स्थिरता और नागरिक केंद्रित जल सेवा सुपुर्दगी के लिए बुनियादी ढांचे की गुणवत्ता और ग्रामीण पाइप जलापूर्ति योजनाओं के संचालन तथा रखरखाव पर ध्यान देने के साथ मिशन के निरंतर कार्यान्वयन के माध्यम से 100 प्रतिशत कवरेज प्राप्त करने के लिए, माननीय वित्त मंत्री ने अपने बजट भाषण 2025 के दौरान जेजेएम को संवर्धित परियोजना के साथ 2028 तक विस्तार प्रदान करने की घोषणा की थी।

(च): 'पेयजल' राज्य का विषय है, और इसलिए, जेजेएम के तहत आने वाली योजनाओं सहित पेयजल आपूर्ति योजनाओं की आयोजना, अनुमोदन, कार्यान्वयन, संचालन और रखरखाव (ओएंडएम) की जिम्मेदारी राज्य/संघ राज्य क्षेत्र सरकारों की है। भारत सरकार तकनीकी और वित्तीय सहायता प्रदान करके राज्यों की सहायता करती है। सभी राज्यों/संघ राज्य क्षेत्रों को सलाह दी गई है कि वे ग्राम पंचायतों/वीडब्ल्यूएससी को योजनाओं को सौंपने, उन्हें उपयोगकर्ता शुल्क लगाने के लिए सशक्त बनाने, उपयोगकर्ता शुल्क के संग्रह के लिए महिला एसएचजी को शामिल करने और ओ

एंड एम करने के लिए एक व्यापक संचालन और रखरखाव (ओ एंड एम) नीति लागू करें तथा ओ एंड एम का पर्याप्त वित्तपोषण सुनिश्चित करें।

IMPLEMENTATION OF PMFME

823. DR. LATA WANKHEDE:

SHRIMATI DAGGUBATI PURANDESWARI:

SHRI ATUL GARG:

SHRI RAJESH VERMA:

SHRIMATI SHAMBHAVI:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

(a) whether the Government is implementing the Pradhan Mantri Formalization of Micro Food Processing Enterprises (PMFME) scheme to support unorganized micro units and if so, the details thereof;

(b) the assistance provided for credit, training, branding, and marketing under the scheme;

(c) the number of Self Help Groups (SHGs), Farmer Producer Organisations (FPOs) and micro-entrepreneurs benefitted across the country;

(d) whether the scheme promotes local food traditions, GI-tagged products and One District One Product (ODOP) model and if so, the details thereof; and

(e) the manner in which PMFME contributes to rural employment, food security and value chain strengthening in the food processing sector?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAVNEET SINGH):

(a) and (b): Ministry of Food Processing Industries (MoFPI) is implementing a centrally sponsored "PM Formalisation of Micro food processing Enterprises (PMFME) Scheme" for providing financial, technical and business support for setting up of new/ upgradation of micro food processing enterprises in the country. The scheme aims to enhance the competitiveness of micro-enterprises in the unorganized segment of the food processing industry and promote formalization of the sector. The details of financial assistance available to Micro Food Processing Enterprises under PMFME Scheme are at **Statement**.

(c): Under the PMFME Scheme, loans for credit linked subsidy have been sanctioned to 1363 Self Help Groups (SHGs), 236 Farmer Producer Organisations (FPOs) and 1,61,072 micro food processing enterprises till 31st October 2025.

(d): To promote Vocal for Local Initiative in food processing sector, the PMFME Scheme primarily adopts One District One Product (ODOP) approach aimed at fostering balanced regional development across all districts of the country. The initiative aims to select, brand, and promote at least One Product from each District (One District One Product) of the country for enabling holistic socioeconomic growth across all regions. Under the ODOP initiative, all products have been selected by States/UTs by taking into consideration the existing ecosystem on the ground, products identified under Districts. ODOP have been approved for 726 Districts across 35 States/ UTs under the Scheme including GI-tagged products.

(e). The PMFME Scheme serves as a key catalyst for rural economic growth, food security, and value chain strengthening by expanding and formalising micro-enterprises, generating local employment, particularly through FPOs, SHGs, and common infrastructure, and fostering entrepreneurship. It improves food security by reducing post-harvest losses, enhancing processing efficiency, extending shelf life of ODOP and other agri-food products, and ensuring year-round availability of safe, nutritious food. The scheme also strengthens value chains by promoting district-specific ODOP interventions, supporting technology adoption through credit and capacity building, creating shared infrastructure for efficient aggregation and processing, and enabling better market integration through linkages with e-commerce, retail, and institutional buyers.

STATEMENT

The details of financial assistance available under Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) Scheme are as under:

- (i) *Support to Individual / Group Category Micro Enterprises:* Credit-linked capital subsidy @35% of the eligible project cost, maximum ceiling Rs.10 lakh per unit;
- (ii) *Support to SHGs for seed capital:* Seed capital @ Rs. 40,000/- per member of SHG engaged in food processing for working capital and purchase of small tools subject to maximum of Rs. 4 lakh per SHG Federation.
- (iii) *Support for Common Infrastructure:* Credit linked capital subsidy @35% subject to maximum of Rs. 3 crore to support FPOs, SHGs, Cooperatives and any Government agency for setting up of common infrastructure. The common

infrastructure will also be available for other units and public to utilize on hiring basis for substantial part of the capacity.

(iv) *Branding and Marketing Support*: Grant upto 50% for Branding and Marketing to groups of FPOs/ SHGs/ Cooperatives or an SPV of micro food processing enterprises.

(v) *Capacity Building*: The scheme envisages training for Entrepreneurship Development Program (EDP) modified to meet the requirement of food processing industry and product specific skilling.

IMPLEMENTATION OF PM E-BUS SEWA SCHEME

824. CAPTAIN BRIJESH CHOWTA:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be please to state:

- (a) the overall progress made in the implementation of the PM e-Bus Sewa scheme across the country;
- (b) the present status of operationalisation of the hundred electric buses sanctioned to Mangalore under the said scheme;
- (c) whether the Union Government has received any communication or proposals from the State Government of Karnataka or the Mangalore City Corporation regarding land identification for charging depots, parking facilities or related infrastructure and if so, the details thereof;
- (d) the next steps required from the State Government/Urban Local Body for the timely rollout of the said scheme; and
- (e) the timelines and conditions prescribed by the Government for cities to

complete preparatory actions such as land allocation, SPV arrangements, tendering and fleet deployment?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a): “PM-eBus Sewa” launched on 16th August 2023 aims to augment city bus operations in urban areas with Central Assistance (CA) of Rs. **20,000 crores** for deploying electric buses under the PPP model.

Progress of the Scheme:

Bus Demand

Ministry has approved **9,360 e-buses** demand from **15 States** and **4 UTs**. These approved buses have been sanctioned as per the Scheme Guidelines and Addendum (15th April 2025) and are spread across **106 cities**. State wise sanctioned buses are attached at **Statement**.

Associated Infrastructure [Bus Depot and Behind-The-Meter (BTM) Power Infrastructure]

- Projects Sanctioned for BTM Infrastructure, so far: **88**
- Projects Sanctioned for Civil Infrastructure, so far: **85**
- Total Sanctioned Amount for associated infrastructure, so far: **Rs 1,075.31 crore**.

Bus Tender Progress

- Buses Tendered, so far: **6,518**
- Letter of Confirmation of Quantity (LoCQ) Issued: **5,918**

➤ Letter of Award Issued, so far: **4,447**

(b) to (e): A total of 750 e-buses has been sanctioned for the State of Karnataka including 100 electric buses for Mangalore. The tendering of bus is done by Convergence Energy Services Limited (CESL) by aggregating the demand to get better price discovery. The Karnataka State Road Transport Corporation (KSRTC) has submitted proposals for the establishment of depot infrastructure at Mudupi and Kuntikana, each with a capacity to accommodate 50 e-buses within Mangalore City.

For the timely roll out of the PM-eBus Sewa scheme, cities/ULBs are required to complete pre-implementation activities, such as land allocation for the depots, processing of tenders for civil and power infrastructure, work for the depot, commissioning of associated infrastructure, and SPV arrangement before the start of bus operations. No specific timelines have been prescribed for completion of pre-implementation activities. However, scheme provides for subsidy for maximum 10 years or up to March 2037 whichever is earlier.

STATEMENT

List of State wise Sanctioned e-buses under PM-eBus Sewa Scheme

S.no	State / UT	No. of Cities	Buses sanctioned
1	Assam	01	100
2	Andhra Pradesh	11	1050
3	Bihar	06	400
4	Chhattisgarh	04	240

5	Gujarat	08	780
6	Haryana	07	450
7	Madhya Pradesh	08	972
8	Maharashtra	22	1559
9	Meghalaya	01	55
10	Odisha	05	400
11	Punjab	05	447
12	Rajasthan	09	1150
13	Uttarakhand	02	138
14	Karnataka	10	750
15	Chandigarh (UT)	01	428
16	Jammu & Kashmir (UT)	02	200
17	Ladakh (UT)	01	15
18	Puducherry (UT)	01	75
19	Telangana	02	151
	TOTAL	106	9360

POLLUTION IN GANGA RIVER

825. SHRI NAVEEN JINDAL:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the assessment of the Government about the magnitude and quantum of pollution in the Ganga river;

- (b) the action taken by the Government to curb the pollution in the Ganga river during the last five years, year-wise;
- (c) the physical targets set and achievements made along with funds allocated and actually utilised during the said period, year-wise;
- (d) the physical achievements made and the expenditure incurred during the ongoing fiscal year upto November, 2025; and
- (e) whether the Government is contemplating some change in strategy/programmes /schemes to tackle the situation in a more comprehensive and effective manner since the pollution in the Ganga river is a recurring issue and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RAJ BHUSHAN CHOUDHARY):

(a): As per the available information, total sewage generated in the 5 Ganga States (main stem) is about 10,160 MLD against which the available STP capacity is 7820 MLD and to bridge the gap, the projects of 1,996 MLD are at various stages of completion.

Central Pollution Control Board (CPCB), carries out manual water quality monitoring of the river Ganga at 112 locations across five Ganga main-stem States- Uttarakhand-19; Uttar Pradesh-41; Bihar-33; Jharkhand-04; and West Bengal-15.

As per CPCB report on Polluted River Stretch (PRS) 2025 following information about Ganga main stem pollution is available:

Ganga Main Stem – State-wise Comparison (2018 vs 2025)

State	2018 Polluted Stretch	Priority (2018)	2025 Polluted Stretch	Priority (2025)	Trend/Observation
Uttarakhand	Haridwar → Sultanpur	IV	No PRS	—	Improved and PRS stretch removed
Uttar Pradesh	Kannauj → Varanasi	IV	Bijnor → Tarighat	IV / V	Partially improved
Bihar	Buxar to Bhagalpur	V	Bhagalpur D/S Khalgaon D/S →	D/S V	Marginal pollution remains
Jharkhand	No PRS	—	No PRS	—	—
West Bengal	Triveni → Diamond Harbour	III	Baharampore Diamond Harbour →	V	improved

Based on the water quality data (median values) of the river Ganga for the year 2025 (January to August), the following observations are made.

(i) pH & Dissolved Oxygen (DO) are the most critical parameters of river health.

The pH & DO of River Ganga meet the required norms for bathing criteria at all the locations of River Ganga.

(ii) Water quality of river Ganga is conforming with the bathing criteria w.r.t. Bio-chemical Oxygen Demand (BOD) in the entire stretch of river Ganga in Uttarakhand, Jharkhand, Bihar & West Bengal, except the following locations/stretches:

Farrukhabad to Purana Rajapur, Kanpur.

Dalmau, Raibareilly.

D/s Mirzapur to Tarighat, Ghazipur (except two locations namely U/s Varanasi, After confluence Gomti & U/s Ghazipur) in Uttar Pradesh.

As per the biomonitoring conducted during 2024-25 at 50 locations along river Ganga and its tributaries and 26 locations along River Yamuna and its tributaries, the biological water quality (BWQ) predominantly ranged from 'Good' to 'Moderate'. The presence of diverse benthic macro-invertebrate species indicates the ecological potential of the rivers to sustain aquatic life.

(b): NMCG has sanctioned 69 projects at a cost of ₹ 11,741 crore to create a total sewage treatment capacity of 2,161 MLD, during the last 5 financial years (i.e 2021-22 to 2025-26 till November 2025) , to curb the pollution in the River Ganga & its tributaries, the details are as under;

Financial Year	No. of Projects Sanctioned	MLD	Sanctioned Cost (Rs. in crore)
2021-22	4	122	663

2022-23	28	1,166	6115
2023-24	15	324	1600
2024-25	13	401	2207
2025-26 (Till Nov 2025)	9	148	1156
Total	69	2,161	11,741

(c) and (d): The physical targets and achievements during the last five years are as under;

	Physical Progress		Financial Progress	
Year	Target Sewage Treatment Capacity (MLD)	Achievement (MLD)	Funds Allocated (Rs. in crore)	Disbursement by NMCG (Rs. in crore)
2020-21	140	64	1,300	1,340
2021-22	280	374	1,900	1,893
2022-23	615	582	2,500	2,259
2023-24	1000	711	2,400	2,396
2024-25	473	612	3,000	2,589
2025-26 (Till 27 th November 2025)	600	83	3,400	1192

(e): The Government has adopted a comprehensive, technology-driven strategy for the cleaning and rejuvenation of the river Ganga. In addition to introducing innovations in sewage management such as the interception and diversion approach, the Hybrid Annuity Model (HAM), and provision for 15-year Operation & Maintenance (O&M) of assets for improved sustainability; several new and integrated measures have been taken to ensure long-term effectiveness:

Integrated River Basin Management (RBM):

To reinforce the integrated approach towards river basin management, a dedicated RBM cell has been established. Under this cell, a Thematic Expert Group has been created to address issues related to plastic pollution in the river Ganga. Climate resilience and disaster risk reduction are integrated into basin planning.

Operations and Maintenance:

A large number of STPs are now in operation and maintenance phase and dedicated O&M cell has been established to manage the created assets in an efficient and optimal manner.

Drainage and Pollution Monitoring:

A LiDAR and Drone survey are used to identify all drains discharging into the river, enabling a comprehensive response to drainage-related challenges.

To enhance monitoring, the National Mission for Clean Ganga (NMCG) has implemented parametric monitoring systems for water quality at all Sewage Treatment Plants (STPs) and installed CCTV cameras to facilitate physical

monitoring of STP operations. Public disclosure of STP performance data further strengthens the accountability framework for infrastructure established by NMCG.

Urban River Management Planning:

For integrated planning and urban river rejuvenation, NMCG in collaboration with NIUA has promoted preparation of Urban River Management Plans with focus on River sensitive Master Plans for the city. Additionally, two Centers of Excellence have been created to focus on emerging areas such as Decision Support System, Characterizing emerging pollutants, Managed Aquifer Recharge models, and Digital Twin for the river Ganga.

Nature-Based Solutions , Wetland Rejuvenation and Biodiversity Parks for Flood Plain Restoration:

The Government has also promoted nature-based solutions, including constructed wetlands , as part of the overall river rejuvenation strategy. A focus on rejuvenation of higher order streams/small rivers through mainstreaming of 'NbS' (Nature based Solutions) for effective abatement of pollution coming from hinterland of River Ganga basin

Wetland and spring rejuvenation initiatives are integrated into basin planning, recognizing their role in maintaining base flows and groundwater recharge. The main activities also include to improve the riparian buffer that provides for improved habitat for both terrestrial and aquatic biodiversity.

NMCG is one of its kind program which is unique in India and is evolving towards a comprehensive template for river rejuvenation for the country. The

programmatic flexibility provided by the the Government to the Mission and the program has ensured that mission is continuously evolving and adapting to emerging requirements. The program has moved from piecemeal approach to an integrated basin approach with assured financing and 15-year O&M; it further expanded coverage to tributaries and smaller towns, strengthening FSSM/SM, biodiversity, and wetlands; currently the program is focused on saturation strategy through creation of adequate sewage treatment capacity in towns on Ganga main stem and important tributaries, ecological restoration of rivers through nature based solutions (NbS), pilots for rejuvenation of small rivers, urban river management (URMPs, RCA/GRCA), basin governance (RBM unit), and programmatic circular economy scale-up.

DECLINE IN TAP WATER CONNECTIONS UNDER JAL JEEVAN MISSION

826. SHRI JAGANNATH SARKAR:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether it is a fact that the number of households provided with tap water connections under the Jal Jeevan Mission have seen a sharp decline during the financial years 2024–25 and 2025–26 as compared to previous years;
 - (b) if so, the reasons for the reduction in coverage despite earlier momentum and increased targets in 2020–21 and 2023–24;
 - (c) whether delays in funds release, tendering or implementation by the State Governments have contributed to this slowdown and if so, the details thereof;
- and

(d) the corrective steps being taken by the Government to restore the pace of implementation and achieve the Mission's target of Har Ghar Nal Se Jal within the stipulated timeframe?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA):**

(a) to (d): Government of India approved Jal Jeevan Mission to be implemented in partnership with States for a period of five years in Aug, 2019 for making provision of tap water supply to every rural household.

At the start the Mission, only 3.23 Crore (16.7%) rural households were reported to have tap water connections. All the remaining rural households at the time of launch of the Mission were targeted for providing tap water connection. As reported by States/ UTs, more than 11.38 Crore rural households were provided with tap water connections till 2023-24. Further, in 2024-25, nearly 94.43 Lakh households and in 2025-26 (till 02.12.2025), 18.81 lakh households have been provided tap water connection. Thus, as on 02.12.2025, out of 19.36 Crore rural households in the country, more than 15.75 Crore (81.37%) households are reported to have tap water supply in their homes.

At the time of the launch of Jal Jeevan Mission, the Government also approved support for the States and UTs with a central outlay of ₹2,08,652 Crore. The approved Central outlay has almost been utilized till 2024-25.

Water being a State subject, States have been advised to continue the implementation of ongoing works from their own resources. Further, considering

the progress achieved so far and ongoing works, Hon'ble Finance Minister has announced extension of Jal Jeevan Mission till December 2028 with enhanced total outlay through budget announcements 2025-26.

MEASURES TO STABLIZE FOOD AVAILABILITY

827. SHRI B. MANICKAM TAGORE:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) whether the Government is implementing immediate measures to stabilize food availability nationwide in view of persistent supply-chain failures causing price spikes, if so, the details thereof;
- (b) whether the Government would introduce emergency price caps or subsidies to address rising food prices, if so, the details thereof;
- (c) whether the Government is protecting food-processing raw materials from climate shocks such as droughts and floods, if so, the details thereof;
- (d) whether there is a national policy to ensure sufficient skilled labour to address critical labour shortages and an ageing workforce in food processing, if so, the details thereof; and
- (e) whether the Government is promoting Artificial Intelligence (AI), Internet of Things (IoT) and blockchain in food processing sector nationwide to enhance efficiency and safety, if so, the details thereof and if not, the reasons for lagging behind global standards?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAVNEET SINGH):

(a): As per the information provided by Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, in order to manage the overall food security and to prevent hoarding and unscrupulous speculation, the Government of India imposed stock limits on wheat applicable to Traders/Wholesalers, Retailers, Big Chain Retailers and Processors in all States and Union Territories. The Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Amendment) Order, 2025 was issued on 27 May 2025 and was applicable for all States and Union Territories.

As part of continuous efforts to moderate prices of wheat, Central Government has revised the Wheat Stock limit on 26 August 2025 applicable until 31st March 2026 as under:

Entities	Revised Wheat Stock Limit
Trader/ Wholesaler	2000 MT;
Retailer	8 MT for each Retail outlet
Big Chain Retailer	upto 8 MT for each retail outlet subject to maximum quantity of (8 multiplied by total no. of outlets) MT. This will be the maximum stock that can be held at all their retail outlets and depots put together
Processor	60% of Monthly Installed Capacity (MIC) multiplied by remaining

	months of FY 2025-26

(b): Department of Consumer Affairs monitors the daily prices of 38 essential food commodities submitted by the 555 price monitoring centres that have been set up, with Central assistance, by the State Governments and UT Administrations across the country. The daily report of prices and indicative price trends are duly analysed for taking appropriate decisions such as release of stocks from the buffer, stock disclosure by stockholding entities, imposition of stock limits, changes in trade policy instruments like rationalisation of import duty, changes in import quota, restrictions on exports of the commodity etc. Inter-Ministerial Committee (IMC) reviews and deliberates, on regular basis, the situation of prices and price trends of essential agri-horticulture commodities and suggests measures to enhance availability through increased domestic production and through imports.

Further, in order to ensure accessibility and availability of foodgrains for vulnerable section of the society, the Government decided to provide free foodgrains to about 81.35 crore beneficiaries of Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY) for a period of next five years with effect from 1st January, 2024, as per their entitlement (i.e. 35 kg of foodgrains per month per Antyodaya Anna Yojana (AAY) household and 5 kg of foodgrains per person per month in case of Priority Household).

(c): The Pradhan Mantri Fasal Bima Yojana (PMFBY) and Restructured Weather Based Crop Insurance Scheme (RWBCIS) a flagship scheme of Ministry of

Agriculture and Farmers Welfare, launched in 2016 with the objective to protect farmers from crop loss due to unforeseen natural calamities from pre-sowing to post harvest and to provide adequate financial support to farmers in the event of loss of crops.

(d): Under the Capacity Building component of the PM Formalization of Micro Food Processing Enterprises Scheme, Ministry of Food Processing Industries (MoFPI) provides assistance for training of Trainers, District Resource Persons, Entrepreneurs and various other groups for Entrepreneurship Development Skilling (EDP+) & product specific skilling to meet the requirement of food processing industry. So far, 1,26,353 beneficiaries have been trained across the country under the PMFME scheme till 30.10.2025.

MoFPI through its two autonomous Institutions namely, National Institute of Food Technology Entrepreneurship & Management, Kundli, Haryana (NIFTEM-K) & National Institute of Food Technology Entrepreneurship & Management, Thanjavur, Tamil Nadu (NIFTEM-T) also facilitates high skilled manpower, through educational courses like B.Tech, M.Tech, Ph.D, etc. in food processing sector.

(e): In order to promote use of technology including Artificial Intelligence, Internet of Things and blockchain adoption in Food Processing Sector, MoFPI extends Grant-in-Aid to educational and research institutions including Council of Scientific & Industrial Research (CSIR) recognized Research and Development (R&D) units in private sector for related demand driven R&D projects through its R&D scheme under Pradhan Mantri Kisan SAMPADA Yojana (PMKSY).

Under R&D component of the Scheme, financial assistance as grant-in-aid is provided to Private organizations/ universities/institutions/R&D laboratories and CSIR recognized R&D units in private sector to the tune of 50% of equipment cost in general areas and 70% in difficult areas and to various Universities, IITs, Central/ State Government Institutions, Government funded organizations to promote and undertake demand driven R&D work in food processing sector for product & process development, design and development of equipment, improved storage, shelf-life, packaging etc. R&D projects of Government organizations/ Institutions are eligible for 100% grant-in-aid for the cost of equipment, consumables and expenditure related to Research Fellows, etc.

In addition, National Institute of Food Technology, Entrepreneurship & Management (NIFTEM) Kundli and NIFTEM, Thanjavur, under administrative control of MoFPI, are also engaged in R&D activities in the sector.

हिसार में ठप पेयजल आपूर्ति

828. श्री जय प्रकाश:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को जानकारी है कि हिसार लोक सभा निर्वाचन क्षेत्र में विभिन्न स्थानों पर पेयजल आपूर्ति से संबंधित कार्य लंबे समय से बंद पड़े हैं, जिससे स्थानीय लोगों को गंभीर कठिनाइयाँ हो रही हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या यह भी सच है कि क्षेत्र में नहर और नाली सफाई से संबंधित कार्य रोक दिए गए हैं, जिससे सिंचाई प्रणाली प्रभावित हो रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार ने इन कामों को बंद करने के कारणों की समीक्षा की है और संबंधित विभाग को इन्हें तुरंत फिर से आरंभ करने के लिए दिशानिर्देश जारी किए हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या सरकार का हिसार लोक सभा क्षेत्र में जलापूर्ति में सुधार, नहर की सफाई के काम में तेजी लाने और भविष्य में ऐसी समस्याओं की पुनरावृत्ति को रोकने के लिए कोई विशेष कार्य योजना लागू करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

(क): पेयजल राज्य का विषय है और पेयजल आपूर्ति स्कीमों/परियोजनाओं की आयोजना, अनुमोदन और कार्यान्वयन का अधिकार राज्य सरकार के पास है। भारत सरकार, हरियाणा सहित राज्यों/संघ राज्य क्षेत्रों की भागीदारी से देश के प्रत्येक ग्रामीण परिवार हेतु नल जल आपूर्ति का प्रावधान करने के लिए अगस्त, 2019 से जल जीवन मिशन कार्यान्वित कर रही है। जल जीवन मिशन (जेजेएम) के तहत, पेयजल एवं स्वच्छता विभाग राज्यों और संघ राज्य क्षेत्रों को उनकी पेयजल आपूर्ति योजनाओं को लागू करने के लिए वित्तीय, नीतिगत मार्गदर्शन और तकनीकी सहायता प्रदान करता है। राज्य द्वारा दी गई सूचना के अनुसार, हिसार में रहने वाले ग्रामीण परिवारों सहित राज्य के सभी परिवारों के पास नल जल आपूर्ति की व्यवस्था है और कोई अकार्यशील जल आपूर्ति योजना नहीं है और किसी भी गांव को जेजेएम मानदंडों से कम जल की आपूर्ति नहीं मिल रही है।

(ख) से (घ): राज्य ने सूचित किया है कि नहर-आधारित जल आपूर्ति प्रणाली सुचारु रूप से कार्य कर रही है और जनता को पेयजल की निर्बाध व्यवस्था सुनिश्चित करने के लिए पर्याप्त उपाय किए जा रहे हैं। योजना के तहत श्रमिकों की अनुपलब्धता के कारण हाल ही में मनरेगा अधिकारियों द्वारा नहर की सफाई का काम अस्थायी रूप से रोक दिया गया था। राज्य के संबंधित विभाग को सलाह दी गई है कि सिंचाई सेवाओं में किसी भी व्यवधान का निवारण करने के लिए वैकल्पिक तंत्र के माध्यम से कार्य फिर से शुरू किया जाए। तदनुसार, राज्य विभाग ने नहरों की सफाई कार्य के लिए निविदाएं आमंत्रित की हैं और राज्य ने इसे नहर के सफाई कार्यों को निष्पादित करने के लिए

वैकल्पिक तंत्र के रूप में अपनाया है। राज्य प्रक्रियाओं को सुव्यवस्थित करने और भविष्य में ऐसे मुद्दों को उत्पन्न होने से रोकने के लिए सभी आवश्यक कदम उठा रहा है।

FLUORIDE CONTAMINATION IN GROUNDWATER

829. SHRI VISHNU DATT SHARMA:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government is aware of fluoride contamination in certain parts of Katni district in Madhya Pradesh as reported in recent groundwater quality assessments;
- (b) if so, the details thereof along with the steps taken/being taken to provide safe drinking water and install fluoride removal technologies in affected habitations;
- (c) whether the groundwater in Panna and Khajuraho (Chhatarpur district) has been assessed for fluoride, arsenic or nitrate contamination;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) whether the Government proposes to conduct such assessments and ensure preventive measures in these areas and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RAJ BHUSHAN CHOUDHARY):

(a) and (b): Central Ground Water Board (CGWB) generates ground water quality data of the country on a regional scale as part of its ground water quality monitoring program and various scientific studies conducted as per the approved Standard Operating Procedure (SOP). Overall, the data on ground

water quality indicates that the ground water in the country remains largely potable with localized occurrences of contaminants in isolated pockets.

As per the Annual Ground Water Quality Report 2025, Fluoride concentrations at all the 16 monitored locations in Katni district of Madhya Pradesh are within the BIS permissible limit of 1.5 mg/L (IS 10500:2012).

The Government of India is implementing Jal Jeevan Mission (JJM) – Har Ghar Jal scheme across the country in partnership with states for providing contamination free potable tap water to every rural household of the country including those of Madhya Pradesh, in adequate quantity of prescribed quality and on regular & long-term basis. As per the information available on JJM dashboard, there are no quality affected habitations left in Katni district of Madhya Pradesh as provision of safe drinking water has been made for all habitations under the District.

(c) and (d): Groundwater in Panna and in Khajuraho (Chhatarpur district) has been assessed for Fluoride, Arsenic and Nitrate under groundwater-quality monitoring conducted by CGWB as per the approved SOP. District-wise Groundwater Contamination including the number and percentage of samples exceeding limits is provided in **Statement**.

(e): Water is a State subject and the responsibility of taking initiatives to mitigate ground water contamination and to provide safe drinking water to citizens lies primarily with the state governments. However, to complement the efforts of the state governments, several steps have been taken by the Central Government to address these issues. Some of the important ones are mentioned below:-

As mentioned above, Central Ground Water Board (CGWB) conducts regular groundwater quality monitoring across the country. To enhance monitoring efficiency, a new Standard Operating Procedure (SoP) for Groundwater Quality Monitoring has recently been adopted incorporating more frequent and denser sampling in vulnerable areas.

The ground water quality data generated by CGWB is regularly disseminated through Annual Reports, Half-yearly Bulletins and Fortnightly Alerts for quick action by the stakeholders.

Under the National Aquifer Mapping Programme (NAQUIM) of CGWB, special attention is being given to the aspect of ground water quality while conducting studies.

Jal Jeevan Mission (JJM) scheme is being implemented by the government which marks a paradigm shift in rural water supply. Water safety has been one of the key priorities under the JJM and BIS:10500 standards have been adopted as prescribed norms for quality of tap water service delivery. Moreover, a network of more than 2,180 water quality testing laboratories has been set up across the country for early identification of contaminated drinking water sources so that safe alternatives can be provided immediately. Further, States/UTs have also been advised to install community water purification plants (CWPPs) as an interim measure, especially in quality affected habitations, to ensure safe water access to every household.

Since improvement in ground water quality can also be achieved to some degree by taking up artificial recharge activities, Ministry of Jal Shakti and other

central ministries are implementing several programmes towards this end, like the annual Jal Shakti Abhiyan campaign, Jal Sanchay Jan Bhagidari (JSJB) initiative, Atal Bhujal Yojana, PMKSY and MGNREGS schemes etc.

The ground water pollution also owes its origin to contamination of surface water sources for which various efforts have been made in the country like installing Sewage Treatment Plants, Effluent Treatment Plants and better system of sewage networks etc. Under National Mission for Clean Ganga (NMCG) and National River Conservation Plan (NRCP), the government has initiated several steps for improving the water quality along major river stretches of the country.

STATEMENT

Details of ground water sample analysis for Panna and Chhatarpur

Districts of Madhya Pradesh

Sl. No.	District	No. of samples analysed for Basic parameters	No. of samples exceeding Permissible limit for Fluoride (F) (> 1.5mg/L)	No. of samples exceeding Permissible limit for Nitrate (NO₃) (> 45 mg/L)	No. of samples analysed for Trace parameters	No. of samples exceeding Permissible limit for Arsenic (As) (>10 ppb)
1	Panna	31	0 (0.0%)	4 (12.90%)	02	0 (0.0%)

2	Chhatarpur	16	0 (0.0%)	1 (6.25%)	01	0 (0.0%)

GROUNDWATER CONTAMINATION IN EASTERN UTTAR PRADESH

830. SHRI RAJEEV RAI:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the steps being taken to address groundwater depletion, improve the quality of groundwater and deal with the problem of arsenic contamination in eastern Uttar Pradesh including Mau and Ballia districts;
- (b) the details of the total budgetary allocations made and utilised by the Union Government for schemes and projects related thereto during the last five years;
- (c) whether the Government is planning any large-scale projects to improve the water quality in the affected areas of Mau and Ballia districts; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RAJ BHUSHAN CHOUDHARY):

(a): As per the dynamic ground water resource assessment report, 2025 of the Central Ground Water Board (CGWB), both Mau and Balia districts are in safe category in terms of their Stage of ground water Extraction (SoE) and no district of the region is in over-exploited or critical category. Further, although Arsenic contamination has been reported in isolated pockets of the region, overall, the ground water remains largely potable.

In this regard, it is also to mention that 'Water' being a State subject,

sustainable development and management of water and groundwater resources along with mitigation of quality issues, is primarily the responsibility of the State Governments. However, the Central Government facilitates the efforts of the State Governments by way of technical and financial assistance through its various schemes and projects. The major steps taken in this direction, including the latest initiatives are provided below:

- i. MoJS is implementing Jal Shakti Abhiyan (JSA) in the country since 2019 which is a time bound and mission mode programme wherein all the efforts and funds under various schemes and projects are converged to deliver water harvesting and artificial recharge works on the ground. Currently, JSA 2025 is underway in the country with special focus on over-exploited and critical districts.
- ii. To further strengthen the momentum of Jal Shakti Abhiyan, Jal Sanchay Jan Bhagidari: A Community-Driven Path to Water Sustainability in India has been launched by the Hon'ble Prime Minister with a vision to make rain water harvesting a mass movement in the country. By promoting community ownership and responsibility, the initiative seeks to develop cost-effective, local solutions tailored to specific water challenges across different regions.
- iii. The Central Ground Water Board (CGWB) is implementing 'Ground Water Management & Regulation Scheme'(GWM &R), of which regular monitoring of ground water levels and quality throughout the country and judicious ground water regulation are important pillars. Further, after the

successful completion of NAQUIM 1.0 (National Aquifer Mapping and Management Programme), which mapped country's aquifers and provided a macro-level understanding of our nation's groundwater resources, CGWB has now embarked upon NAQUIM 2.0, focusing on water stressed and quality affected pockets.

- iv. Mission Amrit Sarovar was launched by the Government of India which aimed at developing and rejuvenating at least 75 water bodies in each district of the country. As an outcome nearly 69,000 Amrit Sarovars have been constructed/rejuvenated in the country leading to enhanced water storage and ground water recharge.
- v. The ground water quality data generated by CGWB including that for Arsenic contamination, is regularly disseminated through Annual Reports, Half-yearly Bulletins and Fortnightly Alerts for quick action by the stakeholders.

(b): As noted above, most of the schemes and programmes for ground water management and improvement are taken up through convergence with ongoing state and central schemes MGNREGS, PMKSY etc. and no separate budgetary allocation is made for the states. Under MGNREGS, as per scheme guidelines at least 60% expenditure is to be incurred on public works relating to Natural Resource Management (NRM) under which construction of water conservation and water harvesting structures is a major thrust area.

Further, the government's efforts towards mitigating the drinking water quality issues and providing safe drinking water to all rural households of the

country are mainly channeled through the Jal Jeevan Mission (JJM) scheme. As per available information from JJM dashboard, an amount of Rs. 60,816 crore has been allocated to the State of Uttar Pradesh as central share under JJM from 2019 to date. States can utilize up to 2% of the total allocated amount for Water Quality Monitoring & Surveillance. Further, it is for the state governments to devise and execute suitable projects from the allocated amount based on local requirements.

(c) and (d): This Ministry, in partnership with states, is implementing Jal Jeevan Mission (JJM) – Har Ghar Jal, which marks an important milestone for providing contamination free potable tap water to every rural household of the country in adequate quantity, of prescribed quality and on regular & long-term basis. Following measures have been taken under JJM for ensuring the quality of water delivered to habitations :-

Under the JJM, Bureau of Indian Standards' BIS:10500 standards have been adopted as prescribed norms for quality of tap water service delivery.

While allocating the funds to States/ UTs, 10% weightage is given to the population residing in habitations affected by chemical contaminants.

The "Drinking Water Quality Monitoring & Surveillance Framework" was devised and disseminated to states in October 2021.

To facilitate implementation of the above said Framework, around 2180 water quality testing laboratories have been set up in the country. Besides this, five persons, preferably women are identified and trained from every village for testing the water samples through Field Test Kits (FTKs).

States/ UTs have also been advised to install community water purification plants (CWPPs) as an interim measure, especially in quality affected habitations, to provide potable drinking water to every household.

Further, CGWB has also developed an innovative cement sealing technology for tapping deeper Arsenic free aquifers in the Arsenic affected areas and has so far successfully constructed 525 Arsenic safe exploratory wells, including 294 wells in Uttar Pradesh, with 3 wells in Mau and 53 in Balia district. CGWB is also providing technical assistance to state departments for taking up similar constructions. As informed by the State government, the Uttar Pradesh Jal Nigam, the department responsible for drinking water supply in the state, is extensively using cement Sealing Technique and so far 204 arsenic safe wells have been constructed in 9 Districts benefiting 5 lakh inhabitants.

DELAY IN NOTIFYING THE JURISDICTION OF KRMB AND GRMB

831. DR. MALLU RAVI:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the specific reasons for the Union Government's failure to notify the jurisdiction of the Krishna River Management Board (KRMB) and the Godavari River Management Board (GRMB) for over a decade since the enactment of the Andhra Pradesh Reorganisation Act, 2014;

(b) whether the Government is aware that this delay is the primary cause of escalating interState tensions, as it prevents the Boards from stopping new projects, such as the Rayalaseema Lift Irrigation Scheme (RLIS), which are

alleged to be illegal by the other State and if so, the details thereof; and

(c) the Union Government's definitive and final timeline for issuing the Gazette notification to empower these Boards and take control of all project headworks and reservoirs on the Krishna and Godavari rivers, as mandated by the Act?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RAJ BHUSHAN CHOUDHARY):

(a) to (c): In exercise of the powers conferred by sub-sections (1), (4) and (5) of section 85 of the Andhra Pradesh Reorganization Act, 2014 (6 of 2024), the Central Government, *vide* notification No. S.O. 1391 (E) and S.O. 1403 (E) dated 28.05.2014 constituted the Krishna River Management Board (KRMB) and Godavari River Management Board (GRMB) respectively for administration, regulation, maintenance and operation for such project on Krishna river and Godavari river as may be notified by the Central Government from time to time.

In exercise of the powers conferred by sub-section (1) of section 84 of the Andhra Pradesh Reorganization Act, 2014 (APRA, 2014), with effect from 2nd June, 2014, the Central Government constituted an Apex Council for the supervision of the functioning of the KRMB and GRMB.

Consultations were held in the board meetings of KRMB & GRMB and also in Apex Council meetings and it was finally decided to notify the jurisdiction of both KRMB and GRMB. The Central Government officially notified the jurisdiction of both boards on July 15, 2021, through S.O. 2842 (E) for KRMB and S.O. 2843 (E) for GRMB, exercising powers under Section 87(1) of the Andhra Pradesh Reorganisation Act, 2014.

As per Sections 84(3)(ii), 85(8)(d) and para-7 of XI Schedule of APRA, 2014, the states are bound to submit the DPRs of new projects to KRMB and GRMB for appraisal and subsequent sanction by the Apex Council.

The MoJS jurisdiction Notification dated 15.07.2021 is already in place whereby jurisdiction of listed project or components specified in its Schedules were supposed to be handed over by the party States with effect from 14th day of October, 2021. Various issues including handing over of the projects as notified are being taken up by the boards (KRMB & GRMB) in their board meetings from time to time.

URBAN FLOOD MANAGEMENT

832. SUSHRI SAYANI GHOSH:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether it is a fact that incidents of urban flooding have increased significantly across major cities of the country in recent years and if so, the details thereof during the last ten years, year and city-wise;
- (b) the various programmes, schemes or initiatives launched by the Government to manage and mitigate urban flooding including infrastructure development, stormwater management and urban planning reforms;
- (c) the total funds allocated, released and utilised for such programmes during the last ten years, year and scheme-wise; and
- (d) whether the Government has conducted any impact assessment or evaluation of these initiatives to determine their effectiveness in reducing the

frequency and severity of urban flooding and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (d): Management of urban flooding falls under the purview of the State Governments and the Urban Local Bodies (ULBs)/ Urban Development Authorities, who are responsible for maintaining the drainage and sewerage system. Government of India supplements the efforts of the States through schematic interventions/ advisories. It provides financial and technical support to the States to strengthen Urban Planning ecosystem. Ministry of Housing and Urban Affairs does not centrally maintain the details of the incidents of floods and water logging in cities.

The Ministry of Housing and Urban Affairs (MoHUA) has published the following documents/advisory guidelines for improving urban drainage and flood management:

- i. Urban and Regional Development Plans Formulation and Implementation (URDPFI) Guidelines, 2014 ([https://mohua.gov.in/upload/uploadfiles/files/URDPFI%20Guidelines%20Vol%20I\(2\).pdf](https://mohua.gov.in/upload/uploadfiles/files/URDPFI%20Guidelines%20Vol%20I(2).pdf))
- ii. Standard Operating Procedure (SOP) for Urban Flooding (https://mohua.gov.in/upload/uploadfiles/files/SOP%20Urban%20flooding_5%20May%202017.pdf)
- iii. River Centric Urban Planning Guidelines in 2021 to enable cities in the development of conjunctive water management approaches including nature-based solution

<https://mohua.gov.in/upload/uploadfiles/files/RCUP%20Guidelines.pdf>

iv. Guidance Document on Creation of Rain Water Harvesting Parks

<https://mohua.gov.in/pdf/6566e1048ab41guidance-document-on-rainwater-harvesting-parks-final.pdf>

v. Manual on Storm Water Drainage System

<https://mohua.gov.in/publication/manual-on-storm-water-drainage-systems--2019.php>

Atal Mission for Rejuvenation and Urban Transformation (AMRUT) launched in the year 2015, inter alia, has a component on storm water drainage, which involved construction and improvement of drains/ storm water drains in order to reduce and eliminate flooding and creating green spaces and parks. Under AMRUT, 838 Storm Water Drainage projects worth ₹3016.82 crore were approved. As reported by the States on AMRUT Portal, 813 Storm Water Drainage projects worth ₹2,403.35 crore have been completed. Under AMRUT, 2,529 green spaces and park projects worth ₹1,606.31 crore have been taken up by all States/UTs, of which, 2,489 projects worth ₹1,571.86 crore have been completed. 5,271 acre of permeable green space area have been developed through these projects.

Under AMRUT 2.0, projects for green spaces and parks and rejuvenation of water bodies and wells can be taken up by the States. Under AMRUT 2.0, proposals of the States/ UTs for 3,031 water body rejuvenation projects worth ₹6,270.51 crore and 1,669 green spaces and park projects worth ₹1,089.31 crore covering 13,707.64 acre, have been approved.

Besides, under AMRUT and AMRUT 2.0 sewerage and septage management projects have been undertaken, which inter alia help in evacuation of storm water. Under AMRUT, 890 sewerage/septage management projects have been grounded, which has led to creation of 21,754 km length of sewer network. Under AMRUT 2.0 so far, 588 Sewerage and Septage Management projects have been approved covering 35,801 KM of sewer network.

XV Finance Commission has recommended an allocation of ₹2500/- crore from 2021-22 to 2025-26 from the National Disaster Mitigation Fund (NDMF) to enable cities with a population of more than five million (Mumbai, Chennai, Kolkata, Bengaluru, Hyderabad, Ahmedabad and Pune) for Reducing the risk of Urban Flooding. Accordingly, the Urban Flood Risk Management Programme (UFRMP) with a total allocation of ₹2,500 crore is implemented in these seven Tier-I cities. The programme aims to assess urban flood risks, prepare city-level flood preparedness plans, create multi-hazard frameworks, and enhance community resilience. It encompasses structural interventions such as stormwater drainage improvement and nature-based solutions, along with non-structural initiatives including GIS-based risk mapping, early warning systems, and public awareness measures. As informed by National Disaster Management Authority (NDMA), funds allocated and released under UFRMP are as under:

City	Funds allocated (₹ in crore)	Funds released (₹ in crore)
Mumbai	500	150

Chennai	500	331.50
Kolkata	500	150
Bengaluru	275	71.616
Hyderabad	250	75
Ahmedabad	250	73.17
Pune	250	75

The second phase of the **Urban Flood Risk Management Program (for Tier – II cities)** with total central allocation of ₹2,200 crores has recently been approved for eleven cities (Guwahati, Patna, Kanpur, Trivandrum, Vishakhapatnam, Bhubaneswar, Bhopal, Jaipur, Indore, Lucknow and Raipur). The allocation for each city is ₹222.22 crores [INR 200 Cr from NDMF (90%) and INR 22.22 Cr from state share (10%)] as part of UFRMP (Phase II).

A monitoring and Evaluation framework has been developed by National Disaster Management Authority (NDMA) and shared with Cities to monitor the physical and financial progress of the programme in the concerned cities.

IMPACT OF REPEATED FLOOD DISASTERS IN ASSAM

833. SHRI SUDAMA PRASAD:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) whether the Government has taken note of the repeated flood disasters in Assam impacting over 2.45 million people and breaching over five hundred embankments since 2011 and the factors such as brittle embankments,

encroachments, deforestation and poor drainage contributing to these crisis and if so, the details thereof;

(b) the Government's assessment of similar threats in other flood-prone States such as Bihar, Uttar Pradesh and West Bengal and the number of embankment failures and breaches recorded in the current monsoon;

(c) the short-term and long-term flood mitigation plan of the Government including measures for watershed management, wetland restoration and modern early-warning systems;

(d) whether a national basin-level Flood Management Authority is being considered to replace ad-hoc embankment policies and if so, the details thereof; and

(e) the timelines set and the funds allocated to strengthen natural drainage, protect wetlands and ensure sustainable river flow interventions across vulnerable regions?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RAJ BHUSHAN CHOUDHARY):

(a) and (b): Assam is affected by floods every year in varying degrees. The problem is compounded due to embankment breaches, encroachments, deforestation and poor drainage. Bihar, Uttar Pradesh and West Bengal also face the similar problems in varying degrees.

As per the report of Central Water Commission on 'Assessment of Area Affected due to Floods in India (2024)' based on the satellite images (1986-2022), the aggregated extent of flood affected areas in the state of Assam, Bihar,

Uttar Pradesh and West Bengal are 2.477 Million Hectare (Mha), 2.914 Mha, 5.174 Mha and 1.840 Mha respectively.

Flood management, including erosion control falls within the purview of the States and the data regarding number of embankment failures and breaches is not maintained centrally. Government of Assam has informed that since 2011, a total of 421 nos. of breach have been recorded in different districts all over Assam. During monsoon season 2019 to 2024, a total of 126 no. of breaches have occurred which have been closed immediately. Government of Uttar Pradesh has informed that there is no breach of embankment in current monsoon.

(c) to (e): Flood management and anti-erosion schemes are formulated and implemented by concerned State Governments as per their priority. The Union Government supplements the efforts of the States by providing technical guidance and also promotional financial assistance for management of floods in critical areas. Integrated flood management approach aims at adopting judicious mix of structural and non-structural measures to provide a reasonable degree of protection against flood damages at economic cost.

To strengthen the structural measures of flood management, Ministry had implemented during XI & XII Plan Flood Management Programme (FMP) for providing Central Assistance to States for works related to river management, flood control, anti-erosion, drainage development, anti-sea erosion, etc. which subsequently continued as a component of "Flood Management and Border Areas Programme" (FMBAP) for the period 2017-21 and further extended during

2021-2026 with limited outlay. Total Central assistance amounting to Rs 7260.50Cr. has been released under FMP component to various states up to March 2025.

As a non-structural measure of flood management, Central Water Commission (CWC) issues short-range flood forecasts with a lead time up to 24 hrs to concerned State Governments at identified locations. CWC also issues inflow forecasts to identified reservoirs for proper reservoir regulation. Presently, flood forecasts are issued by CWC at 350 stations (150 Inflow Forecast Stations + 200 Level Forecast Stations) as per Standard Operating Procedure. The network has been established in consultation with State Govt./Project authorities. These forecasts are disseminated through a dedicated website, namely <https://ffs.india-water.gov.in>. In order to provide more lead time to the local authorities to plan evacuation of people & take other remedial measures, CWC has developed basin wise flood forecasting model based on rainfall-runoff mathematical modelling for 7-days advance flood forecast advisory for all the forecasting stations. Its dissemination is through the dedicated website, namely <https://aff.india-water.gov.in>. CWC flood forecasting service are also integrated with integrated alert dissemination platform Common Alert Protocol (CAP) issued to the State Disaster Management Authority (SDMA) of the respective States/UTs.

Flood Plain Zoning including watershed management and wetland restoration area is effective method of flood moderation with the potential of floodwater storage and crucial ecosystem restoration. Flood plain zones

envisage delineating the areas as per the return period of flooding including classification of land for different uses intended to safeguard the health, safety and property of the general public. In order to enable States to undertake scientific assessment of flood plains and its zoning, a technical guideline on Flood Plain Zoning has been finalised by Ministry and circulated to States for implementation.

TECHNOLOGY UPGRADATION AND DIGITALISATION OF SMALL ENTERPRISE

834. SHRIMATI MALVIKA DEVI:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the steps taken by the Government to promote technology upgradation and digitalisation of small enterprises across the country;
- (b) whether there is any scheme linked to this, if so, the details thereof;
- (c) whether there are any steps being taken to set up Micro, Small and Medium Enterprises (MSME) Technology Centres in aspirational districts or underserved backward regions, if so, details thereof; and
- (d) whether there are any steps being taken by the Government to increase export competitiveness of Micro, Small and Medium Enterprises (MSMEs), if so, details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND
MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF**

LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): In order to promote technology upgradation and digitalisation of small enterprises across the country, the Ministry of Micro, Small and Medium Enterprises (MSME) is implementing various schemes and initiatives, which inter-alia includes the MSE-Cluster Development Programme (Common Facility Centres), Tool Rooms / Technology Centres, the Micro and Small Enterprises (MSE) – Green Investment Financing for Transformation (GIFT) Scheme, and the MSME Champions Scheme, these initiatives support modernization, skill and quality enhancement, advanced technology access, green technology adoption, and improved competitiveness of MSMEs. The Government is driving digitalisation through initiatives such as the Udyam Portal, MSME Champions Portal, Government e-Marketplace (GeM), Trade Receivables Discounting System (TReDS), MSME Mart, MSME SAMBANDH, and Online Dispute Resolution (ODR) portal, enabling digital registrations, online procurement, e-market access, receivable financing, and grievance redressal, thereby supporting MSMEs across the country.

(c): Ministry of Micro Small Medium Enterprises (MSME) is implementing a scheme, 'Establishment of new Technology Centres/Extension Centres', to establish 20 new Technology Centres (TCs) and 100 Extension Centres (ECs) across the Country to increase geographical reach of TCs network to provide solution as per local needs of MSMEs for technology, skilled human resources, and advisory services. This will increase competitiveness and profitability of MSMEs at grass root level. The 20 locations for establishment of New

Technology Centres has been approved including two locations at aspirational districts viz Gaya (Bihar) and Bokaro (Jharkhand) under the scheme.

(d): The Ministry of MSME has established 65 Export Facilitation Centres (EFCs) in its field organizations namely MSME-Development and Facilitation Offices, MSME Technology Centres and MSME Testing Centres with an aim to provide requisite mentoring and handholding to MSMEs to increase their export competitiveness.

छत्तीसगढ़ में एमएसएमई

835. श्रीमती रूपकुमारी चौधरी:

क्या सूक्ष्म, लघु और मध्यम उद्यम मंत्री यह बताने की कृपा करेंगे कि:

(क) छत्तीसगढ़ राज्य में उद्यम पंजीकरण पोर्टल के अंतर्गत पंजीकृत सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई) की संख्या कितनी है तथा महासमुंद, गरियाबंद और धमतरी जैसे पिछड़े एवं आदिवासी बहुल जिलों में स्थित ऐसे उद्यमों की जिला-वार संख्या कितनी है;

(ख) छत्तीसगढ़ राज्य में कितने उद्यमों ने छत्तीसगढ़ औद्योगिक नीति 2024-29 के अंतर्गत पंजीकरण-उत्पादन, बिजली शुल्क/मंडी टैक्स छूट जैसे निवेश प्रोत्साहन का लाभ उठाया है; और

(ग) क्या एमएसएमई क्रेडिट गैप को कम करने के लिए सरकार द्वारा लागू की गई केंद्रीय योजनाएं, जिसमें एक्सपोर्ट के लिए क्रेडिट गारंटी स्कीम (सीजीएसई) भी शामिल है, छत्तीसगढ़ राज्य के उद्यमियों तक बड़े पैमाने पर पहुंची हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है और क्या चुनौतियां हैं?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (सुश्री शोभा करांदलाजे):

(क) : वर्ष 2020 में सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई) को परिभाषित करने के लिए निवेश और टर्नओवर के युग्मित मानदंड के आधार पर एक संशोधित परिभाषा को अपनाया गया था।

तदनुसार, पैन् धारित उद्यमों के पंजीकरण के लिए दिनांक 01.07.2020 को उद्यम पंजीकरण पोर्टल (यूआरपी) की शुरुआत की गई थी। अनौपचारिक सूक्ष्म उद्यमों (आईएमई) अर्थात् ऐसे उद्यम, जिन्हें जीएसटी फाइल करने से छूट मिली है, को औपचारिक बनाने के लिए दिनांक 11.01.2023 को उद्यम असिस्ट प्लेटफॉर्म (यूएपी) की शुरुआत की गई थी।

दिनांक 30.11.2025 तक की स्थिति के अनुसार, छत्तीसगढ़ राज्य में कुल 12,43,824 सूक्ष्म, लघु और मध्यम उद्यम पंजीकृत किए गए हैं, पिछड़े जिलों सहित पंजीकृत एमएसएमई का जिले-वार ब्यौरा **विवरण-I** में संलग्न है।

(ख) : जैसा कि उद्योग निदेशालय, छत्तीसगढ़ राज्य सरकार द्वारा सूचित किया गया है, छत्तीसगढ़ राज्य में 956 उद्यमों ने औद्योगिक विकास नीति 2024-30 के तहत प्रोत्साहन का लाभ उठाया है, इसका ब्यौरा **विवरण-II** में दिया गया है।

(ग) : एमएसएमई क्रेडिट गैप को पाटने के लिए सरकार विभिन्न योजनाओं को लागू करती है। सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय की कुछ महत्वपूर्ण योजनाएं जो छत्तीसगढ़ राज्य सहित पूरे देश में एमएसएमई को क्रेडिट सहायता प्रदान करती हैं, वे निम्नानुसार हैं:

- i. प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी) एक क्रेडिट-लिंकड सब्सिडी कार्यक्रम है जिसका उद्देश्य गैर-कृषि क्षेत्र में सूक्ष्म उद्यमों की स्थापना के माध्यम से स्व-रोजगार के अवसर सृजित करना है।
- ii. एमएसई के लिए क्रेडिट गारंटी फंड ट्रस्ट (सीजीटीएमएसई) सूक्ष्म और लघु उद्यमों (एमएसई) को क्रेडिट के लिए गारंटी प्रदान करता है।
- iii. सार्वजनिक खरीद नीति (पीपीपी) केंद्रीय मंत्रालय/विभाग/पीएसयू को अपनी वार्षिक खरीद का कम से कम 25 प्रतिशत एमएसई से खरीदना अधिदेशित करती है।

अन्य केंद्रीय मंत्रालय/विभाग भी अपनी स्कीमों जैसे निर्यातकों के लिए क्रेडिट गारंटी योजना (सीजीएसई) के माध्यम से अतिरिक्त कोलेटरल मुक्त 20% कार्यशील पूंजी सीमा, पीएम मुद्रा योजना (पीएमएमवाई), प्रधान मंत्री सूक्ष्म खाद्य प्रसंस्करण उद्यमों का औपचारिकीकरण, प्रधान मंत्री

विश्वकर्मा आदि के माध्यम से छत्तीसगढ़ समेत पूरे देश में एमएसएमई को ऋण सहायता प्रदान करते हैं।

विवरण-I

छत्तीसगढ़ राज्य के लिए दिनांक 01/07/2020 से दिनांक 30/11/2025 तक उद्यम और यूएपी के तहत जिले-वार पंजीकृत कुल उद्यम					
क्र. सं.	जिला	सूक्ष्म	लघु	मध्य म	कुल
1	बालोद	35,414	91	2	35,507
2	बालोद बाजार	41,697	300	3	42,000
3	बलरामपुर	13,690	37	-	13,727
4	बस्तर	33,559	157	5	33,721
5	बेमेतरा	24,500	79	3	24,582
6	बीजापुर	8,183	9	1	8,193
7	बिलासपुर	111,30 2	766	58	112,126
8	दंतेवाड़ा	7,312	33	-	7,345
9	धमतरी	39,880	239	6	40,125
10	दुर्ग	141,15 3	949	94	142,196
11	गरियाबंद	17,211	38	2	17,251
12	गौरेलापेंद्रमरवाही	6,280	27	-	6,307
13	जांजगीर-चांपा	72,566	218	10	72,794

14	जशपुर	29,704	81	3	29,788
15	कबीरधाम	26,655	85	2	26,742
16	कांकेर	27,429	88	1	27,518
17	खैरगढ़ छुईखदान गंडई	4,609	7	-	4,616
18	कोंडागांव	18,517	65	2	18,584
19	कोरबा	69,900	351	32	70,283
20	कोरिया	18,435	58	-	18,493
21	महासमुंद	47,452	184	2	47,638
22	मनेंद्रगढ़ चिरीमिरी भरतपुर	6,110	13	-	6,123
23	मोहला मानपुर अंबागढ़ चौकी	2,871	1	-	2,872
24	मुंगेली	18,551	45	1	18,597
25	नारायणपुर	5,134	10	-	5,144
26	रायगढ़	66,869	505	63	67,437
27	रायपुर	204,28 9	3,187	395	207,871
28	राजनंदगांव	56,439	327	15	56,781
29	सक्ती	7,292	20	-	7,312
30	सारंगढ़ बिलाईगढ़	6,452	8	-	6,460
31	सुकमा	3,496	17	-	3,513
32	सूरजपुर	23,891	86	3	23,980
33	सरगुजा	37,966	223	9	38,198
	कुल:-	12,34,8	8,304	712	12,43,824

		08			
रिपोर्ट दिनांकित:- 01/12/2025 अपराह्न 03:35					

स्रोत: उद्यम रजिस्ट्रेशन पोर्टल

विवरण-II

आईडीपी 2024-30 के तहत मिलने वाले प्रोत्साहन		
क्र. सं.	प्रोत्साहन	संख्या
1	विद्युत ड्यूटी में छूट	0
2	मंडी टैक्स में छूट	0
3	मार्जिन मनी सब्सिडी	23
4	उत्पादन प्रमाण-पत्र	36
5	स्टैम्प ड्यूटी में छूट	897
कुल		956

स्रोत- छत्तीसगढ़ राज्य का सिंगल विंडो सिस्टम

ENHANCING MSME COMPETITIVENESS, CREDIT ACCESS AND REGIONAL SPREAD

836. SHRI PRADYUT BORDOLOI:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether the Government has reviewed the MSME sector in terms of new registrations, credit linkage, job creation and regional spread, if so, the details thereof for the last five years and if not, the reasons therefor;

(b) whether special schemes are being implemented to strengthen MSMEs in manufacturing, services, export-oriented units and food processing, if so, the details thereof and if not, the reasons therefor;

(c) whether the Government has initiated measures to ensure easier access to credit, technology, and markets for MSMEs, including for SC/ST/Women entrepreneurs, if so, the details thereof and if not, the reasons therefor;

(d) the details regarding the comprehensive performance and gap-analysis report of the Indian MSME sector, including policy recommendations that are to be implemented; and

(e) whether the MSME sector in Assam is lacking behind compared to other states, the details thereof including the scope for improvement, reasons for lacking and measures taken by the Government to improve Assam's MSMEs?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): (I) A revised definition based on the twin criteria of investment and turnover, was adopted to define Micro, Small and Medium Enterprises (MSME) in 2020. Accordingly, for registration of enterprise having PAN Udyam Registration Portal (URP) was launched on 01.07.2020. To formalise Informal Micro Enterprises (IMEs) i.e. Enterprises, which are exempt from filing GST, Udyam Assist Platform (UAP), was launched on 11.01.2023. Since inception till 30.11.2025 the States/UTs-Wise details of the MSMEs registered and Employment reported by them on Udyam Portal are given at **Statement**.

(II) Ministry of MSME, through Khadi and Village Industries Commission (KVIC), is implementing the Prime Minister's Employment Generation Programme (PMEGP). It is a central sector scheme generating employment opportunities primarily in rural areas by assisting prospective entrepreneurs in setting up new micro enterprises in the non-farm sector.

PMEGP assists General Category beneficiaries with Margin Money (MM) subsidy of 25% of the project cost in rural areas and 15% in urban areas. For beneficiaries belonging to Special Categories such as Scheduled Castes, Scheduled Tribes, OBCs, Minorities, Women, Ex-servicemen, Physically Handicapped, Transgenders, beneficiaries belonging to Northeastern Region, Hill and Border areas, and Aspirational Districts, the Margin Money subsidy is 35% in rural areas and 25% in urban areas. Own contribution of beneficiaries under Special Category is 05% and 10% for General Category beneficiaries. The maximum cost of project is Rs. 50 lakhs in the manufacturing sector and Rs. 20 lakhs in the service sector. Own contribution of beneficiaries under Special Category is 05% and 10% for General Category beneficiaries.

Number of micro enterprises assisted, and estimated employment generated under PMEGP for last 5 years, i.e., FY 2020-21 to FY 2024-25:

Financial Year	No. of micro enterprises Assisted	Estimated Employment Generated
2020-21	74,415	5,95,320
2021-22	1,03,219	8,25,752

2022-23	85,167	6,81,336
2023-24	89,118	7,12,944
2024-25	59,708	4,77,664

(III) The major policy challenges for the MSMEs are formalization, access to credit, technological support, infrastructure development, access to market and ease of doing business. To strengthen and support the MSMEs in manufacturing and Service including export-oriented and food processing enterprises, various schemes for access to credit, technology and markets for MSMEs, including for SC/ST/Women entrepreneurs are being implementing across the country, including the State of Assam, some of the schemes are as under:

(i) Export Promotion Mission (EPM): In order to support MSME in the matters related to trade finance, export certifications, export logistics and access to overseas markets in an integrated and structured manner the Government has approved the Export Promotion Mission (EPM) as a comprehensive framework to strengthen the overall export ecosystem under EPM, support shall be provided through NIRYAT PROTSAHAN, which focuses on trade finance facilitation for MSME exporters, and NIRYAT DISHA, which shall provide non-financial support including export-quality and compliance assistance, market-access interventions, logistics facilitation, and export ecosystem-building measures.

(ii) Export Facilitation Centres (EFCs): The Ministry of Micro, Small and Medium Enterprises has established 65 Export Facilitation Centres (EFCs)

across the country to provide MSMEs mentoring, handholding support and guidance for undertaking export of their products and services.

(iii) Credit Guarantee Scheme for Exporters (CGSE): This scheme supports exporters through Credit Guarantee support for additional collateral free 20% working capital limits.

(iv) Credit Guarantee Scheme (CGS) for Micro and Small Enterprises (MSEs), collateral free loan up to a limit of Rs. 10 crore (w.e.f. 01.04.2025) to MSEs with guarantee coverage up to 90 % for various categories of loan is provided. Under CGS, 10% concession in guarantee fee is provided to the special categories of MSEs owned by SC/ST and women.

(v) Promotion of MSMEs in NER & Sikkim: This scheme provides financial support to create or upgrade infrastructure and common facilities for MSMEs in the NER including Assam to supplement manufacturing, testing, packaging, R&D, product & process innovations and skilling activities. This scheme extends support for setting up of new and modernization of existing Mini Technology Centers, development of new and existing Industrial Estates, development of Tourism Sector.

(vi) Public Procurement Policy: To increase women's participation, the Ministry of MSME vide notification no. S.O. 5670(E) dated 09.11.2018, had made it mandatory for all Central Government Ministries / Departments / CPSUs to procure at least 25.0 % of their annual procurement from MSEs, including 3.0% from MSEs owned by women entrepreneurs and 4.0 % from MSEs owned by SC/ST .

(vii) Procurement and Marketing Support (PMS) scheme of Ministry of MSME extends benefits for creating market access initiatives to MSEs for Participation of Individual MSEs in Trade Fairs / Exhibitions, organizing Domestic/ International Trade Fairs/Exhibition and participation in trade fairs/exhibitions, Vendor Development Program, adoption of Modern Packaging Technique, Adoption of Bar Code and Adoption of e-Commerce platform etc.

STATEMENT

Since inception till 30.11.2025 the States/UTs-Wise details of the MSMEs registered and Employment reported by them on Udyam Portal

Sl. No.	States/UTs	Micro	Small	Medium	Total	Employment
1	Andaman and Nicobar Islands	20,694	155	3	20,852	3,33,403
2	Andhra Pradesh	36,30,939	16,816	958	36,48,713	1,89,66,180
3	Arunachal Pradesh	44,080	369	18	44,467	2,44,558
4	Assam	13,47,267	6,637	513	13,54,417	89,24,619
5	Bihar	38,56,660	11,878	575	38,69,113	1,52,85,008
6	Chandigarh	73,843	1,265	127	75,235	4,17,408
7	Chhattisgarh	12,34,808	8,304	712	12,43,824	41,34,657
8	Delhi	13,03,997	28,202	2,744	13,34,943	85,19,117
9	Goa	1,21,781	1,112	77	1,22,970	4,67,351
10	Gujarat	40,01,386	53,763	4,202	40,59,351	1,59,63,567
11	Haryana	18,24,950	22,914	1,756	18,49,620	89,08,666
12	Himachal Pradesh	3,17,958	2,554	204	3,20,716	13,79,541
13	Jammu and Kashmir	7,82,165	3,200	208	7,85,573	31,13,016
14	Jharkhand	14,28,261	5,854	354	14,34,469	57,20,707
15	Karnataka	46,41,054	31,270	2,287	46,74,611	2,53,47,649
16	Kerala	17,11,601	12,821	757	17,25,179	59,26,640
17	Ladakh	19,270	113	2	19,385	56,700
18	Lakshadweep	2,366	-	-	2,366	7,101
19	Madhya Pradesh	44,48,066	19,641	1,178	44,68,885	1,41,23,121
20	Maharashtra	93,48,934	73,987	6,827	94,29,748	3,20,58,248
21	Manipur	1,65,051	421	18	1,65,490	8,06,525
22	Meghalaya	65,132	406	33	65,571	3,31,915
23	Mizoram	48,732	212	7	48,951	2,58,963
24	Nagaland	69,488	176	16	69,680	2,98,676
25	Odisha	22,24,942	9,938	601	22,35,481	1,08,27,138
26	Puducherry	1,02,019	659	61	1,02,739	4,09,082

27	Punjab	19,81,345	16,797	1,226	19,99,368	89,18,607
28	Rajasthan	40,63,741	26,993	1,640	40,92,374	1,77,00,280
29	Sikkim	32,404	165	13	32,582	1,31,003
30	Tamil Nadu	57,44,441	39,043	2,811	5,786,295	2,99,45,213
31	Telangana	35,17,649	20,002	1,770	35,39,421	1,90,68,464
32	The Dadra & Nagar Haveli and Daman & Diu	32,244	912	134	33,290	2,73,832
33	Tripura	2,89,891	689	46	2,90,626	11,87,183
34	Uttar Pradesh	77,60,955	39,876	2,597	78,03,428	3,35,05,600
35	Uttarakhand	5,88,700	4,002	269	5,92,971	26,08,967
36	West Bengal	48,63,991	23,815	1,750	48,89,556	2,04,45,196
	Total:-	7,17,10,805	4,84,961	36,494	7,22,32,260	31,66,13,901

मेरठ में अवैध कॉलोनी की स्थापना

837. श्री अरुण गोविल:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को जानकारी है कि देश के अन्य शहरों की तरह मेरठ में भी बड़ी संख्या में निजी बिल्डर निजी कॉलोनियों का विकास कर रहे हैं और कुछ कॉलोनाइजर इन कॉलोनियों में अपने द्वारा निर्मित मकानों को लोगों को बेचने के बाद स्वयं को हर दायित्व से मुक्त समझते हैं तथा नगर निगम से पूर्णता प्रमाण-पत्र प्राप्त नहीं करते हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या नगर निगम सीवर, नालियों, जल आपूर्ति सुविधाओं इत्यादि के अभाव में इन निजी कॉलोनियों को नियमित करने में पूर्णता प्रमाण-पत्र प्राप्त न करने के कारण संकोच करते हैं, जिसके परिणामस्वरूप शहर का एक बड़ा हिस्सा बिजली, सफाई, सीवर इत्यादि जैसी नागरिक सुविधाओं से वंचित रह जाता है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार को इस बात की जानकारी है कि प्राइवेट बिल्डर घर बनाने के बाद बेच रहे हैं, लेकिन इन कॉलोनियों में जरूरी नागरिक सुविधाएं नहीं दे रहे हैं और यदि हां, तो इसका ब्यौरा क्या है; और

(घ) ऐसी अधूरी कॉलोनियों में नागरिक सुविधाएं उपलब्ध कराने के लिए सरकार की कार्य योजना क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (घ): भारत के संविधान की सातवीं अनुसूची की सूची-II (राज्य सूची) की प्रविष्टि 18 के अनुसार, 'भूमि' और 'कॉलोनीकरण' राज्य के विषय हैं। इसलिए, कॉलोनियों में भवन निर्माण योजनाओं का अनुमोदन, पूर्णता प्रमाण पत्र जारी करने और निजी बिल्डरों द्वारा बुनियादी नागरिक सुविधाओं के प्रावधान सुनिश्चित करने के लिए राज्य/संघ राज्य क्षेत्र (यूटी) सरकारें और उनकी एजेंसियां जिम्मेदार हैं।

हालाँकि, भारत के संविधान की सातवीं अनुसूची की सूची- III (समवर्ती सूची) की प्रविष्टियों 6, 7 और 46 में प्रदत्त शक्तियों का प्रयोग करके, संसद ने भू-संपदा (विनियमन और विकास) अधिनियम, 2016 [रेरा] को घर खरीदारों और प्रमोटरों के बीच संविदात्मक संबंधों को विनियमित करने के लिए अधिनियमित किया था। रera का उद्देश्य भू-संपदा क्षेत्र में पारदर्शिता और जवाबदेही सुनिश्चित करना है, जिससे घर खरीदारों के हितों की रक्षा की जा सके।

रेरा के उपबंधों के तहत, भू-संपदा परियोजनाओं का संबंधित राज्य / संघ राज्य क्षेत्र के भू-संपदा विनियामक प्राधिकरण के तहत पंजीकृत होना आवश्यक है। रera की धारा 11(4) के अनुसार प्रमोटरों के लिए अनिवार्य है कि वे सक्षम प्राधिकरण से कब्जा प्रमाण पत्र प्राप्त करें, जिसमें पानी, स्वच्छता और बिजली जैसी नागरिक अवसंरचना के प्रावधान वाले भवन का कब्जा सौंपने की अनुमति दी गई हो।

ROAD ACCIDENTS & FATALITIES IN TELANGANA

838. SHRI ARVIND DHARMAPURI:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the road accidents and the related fatalities have increased in

Telangana during the last five years, if so, the details thereof;

(b) the data on road accidents and deaths from 2019 to 2024 in Telangana along with the details of the highways and the hotspots with the highest incidence of accidents and related deaths, year-wise;

(c) whether the Government has identified the structural errors, blind spots and high-risk zones in accident-prone areas of the State, if so, the details thereof, year-wise and the steps taken and the funds utilised to mitigate these challenges; and

(d) the financial and medical assistance available to the person and their family in case of road accident injury or death and the total funds transferred to the kin of those who died in road accidents during the last five years in Telangana?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (c): As per the data received from police department of Telangana State, total number of road accident and fatalities according to 'Road Category' (National Highways, State Highways and Others) in the state of Telangana is during the period 2019 to 2024 is given in the table below : -

Year	Accidents				Fatalities			
	National Highways	State Highways	Other Roads	Total	National Highways	State Highways	Other Roads	Total
2019	7352	2501	11717	21570	2491	902	3571	6964
2020	6820	1992	10360	19172	2620	759	3503	6882

2021	7214	2192	11909	21315	2735	864	3958	7557
2022	7505	2183	11931	21619	3010	820	3729	7559
2023	8103	1860	12940	22903	3058	717	3885	7660
2024	8599	2028	15359	25986	3066	686	4197	7949

As per the data available, under 2019-21 black spot series, 214 number of blackspots have been newly identified, while 403 number are repeated blackspots in the state of Telangana.

Road Safety is an integral and indispensable component of every National Highways Project. Road Safety initiatives on National Highways commence with the inception of Detailed Project Report (DPR) as road safety audit of all National Highways projects has been made mandatory at all stages i.e. design, construction, operation & maintenance through third party auditors/experts. As per available data, funds allocated to be spent for comprehensive road safety aspects varies from 2.21 % to 15 % of total cost of the development projects depending upon structures involved for construction of National Highways.

(d): As per Section 161 of Motor Vehicles Act, 1988 the Central Government provides compensation in respect of the death of persons resulting from hit and run motor accidents. Accordingly, the Compensation to Victims of Hit and Run Motor Accidents Scheme, 2022 has been notified by the Government vide G.S.R. 163(E) dated the 25th February, 2022. Under this scheme, a fixed sum of Rupees Two Lakh is provided to legal representatives of the deceased in case of the death of an accident victim due to hit and run motor accident. The scheme

guidelines also has provisions for providing compensation of an amount of Rs. 50000/- in case of grievous injury.

As per section 162 of the Motor Vehicles Act, 1988, Government has formulated a scheme to provide cashless treatment to the victims of road accidents caused by the use of motor vehicles. The key features of the scheme are summarised as under:

- i. Victims are entitled to cashless treatment upto Rs. 1.5 lakh per victim per accident for a maximum period of 7 days from date of accident.
- ii. To be implemented by National Health Authority (NHA) in coordination with State Governments (Police, empaneled hospitals, State Health Agency (SHA)) etc.
- iii. Ayushman Bharat Pradhan Mantri-Jan Arogya Yojana (AB PM-JAY) packages for trauma and polytrauma care have been co-opted.
- iv. Claims raised by hospitals for providing treatment to be reimbursed from the Motor Vehicle Accident Fund.

Ministry of Road Transport and Highways has notified the Cashless Treatment of Road Accident Victims Scheme, 2025 on 5th May, 2025. The detailed guidelines including process flow, stakeholder wise standard operating procedures and clearly delineated roles and responsibilities have also been notified on 4th June, 2025.

Further, the Government has constituted the Motor Vehicle Accident Fund as per the mandate of section 164B of Motor Vehicles Act, 1988, which is to be utilised, inter alia, for treatment of the persons injured in the road accidents in

accordance with the scheme framed under section 162 of the Motor Vehicles Act, 1988. The Fund includes contributions pooled from general insurance companies as well as budgetary grant by the Government.

As per information received from General Insurance Council (GIC), the Hit & Run Motor Compensation claims from Telangana were received from 2024-25 onwards, details of which are as under : -

No. of claims	01.04.2024 to 31.03.2025			01.04.2025 to 30.11.2025		
	Death	Grievous Hurt	Total	Death	Grievous Hurt	Total
Submitted	36	9	45	154	48	202
Paid	8	2	10	44	19	63
Amount Paid (in Rs.)	16 Lakhs	1 Lakh	17 Lakhs	88 Lakhs	9.5 Lakhs	97.5 Lakhs

POST HARVEST LOSSES

839. SHRI CHAMALA KIRAN KUMAR REDDY:

SHRI EATALA RAJENDER:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

(a) whether it is a fact that post harvest losses in the country are estimated to cost nearly Rs. 1.5 trillion annually-amounting to about 3.7% of the agricultural GDP- and that fruits and vegetables are the most vulnerable commodities, suffering losses to the extent of 10%-15%, and if so, the details thereof;

(b) whether it is also a fact that even staple crops such as paddy and wheat incur significant post-harvest wastage, estimated at around 4.8% and 4.2% respectively, resulting in loss of nutrition as well as wastage of water, energy and labour, and if so, the details thereof;

(c) whether the Government is aware that, in the context of the worsening climate crisis and India's large agricultural output, such percentage losses translate into millions of tonnes of food being wasted annually, adversely impacting farmers' incomes, national food availability and environmental sustainability, and if so, the details thereof; and

(d) whether food loss varies across crops, value chains and regions, and whether the Government proposes to identify the regions with high post-harvest losses, quantify the associated greenhouse gas emissions and undertake targeted interventions to address such inefficiencies and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI RAVNEET SINGH):**

(a) and (b): As per studies conducted by Indian Council for Agricultural Research – Central Institute of Post-Harvest Engineering & Technology (ICAR-CIPHET), 2015 and NABARD Consultancy Service Pvt. Ltd (NABCONS), 2022, the estimated percentage of Harvest and Post-Harvest loss of various agricultural produce in India and category wise losses in monetary terms are as follows:

Crops/ Commodities	Estimated Percentage Loss		
	As per ICAR-CIPHET study (2015)	As per NABCONS study (2022)	Monetary loss NABCONS (in Rs. Crore)
Cereals	4.65 - 5.99	3.89-5.92	26000.79
Pulses	6.36 - 8.41	5.65-6.74	9289.21
Oil Seeds	3.08 - 9.96	2.87-7.51	10924.97
Fruits	6.70-15.88	6.02-15.05	29545.07
Vegetables	4.58-12.44	4.87-11.61	27459.08
Plantation Crops & Spices	1.18-7.89	1.29-7.33	16412.56
Milk	0.92	0.87	29871.41
Fisheries (Inland)	5.23	4.86	
Fisheries (Marine)	10.52	8.76	
Meat	2.71	2.34	
Poultry	6.74	5.63	
Egg	7.19	6.03	3287.32
Total monetary losses			152790.42

(c): The Ministry of Food Processing Industries (MoFPI) has not conducted any specific study to assess the relation of climate crisis on post-harvest losses/wastage of agricultural produce in India.

(d): As per the study stated above, the post-harvest losses vary across crops,

value chains and regions. The study also helped to identify the regions with high post-harvest losses. The Ministry of Food Processing Industries (MoFPI) has not conducted any specific study to quantify the greenhouse gas emissions associated with post-harvest losses.

The Ministry of Food Processing Industries (MoFPI) through implementation of various initiatives and schemes viz. Pradhan Mantri Kisan SAMPADA Yojana (PMKSY), Prime Minister Formalization of Micro Food Processing Enterprises (PMFME) and Production Linked Incentive Scheme for Food Processing Industries (PLISFPI) aims for the overall development of food processing sector. Under various components of the aforementioned schemes, the MoFPI provides financial assistance for creation of modern infrastructure with efficient supply chain management from farm gate to retail outlets. The infrastructure created and assistance provided aims at providing better returns to farmers, creation of employment opportunities, reducing wastage, increasing the processing level and enhancing the export of the processed foods.

जलाशय भंडारण निगरानी प्रणाली

840. श्री सनातन पांडेय:

श्री राजपालसिंह महेन्द्रसिंह जादव:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या जलाशयों की रियल-टाइम निगरानी हेतु उपग्रह-आधारित प्रौद्योगिकी का उपयोग किया जा रहा है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है, विशेषकर उन एजेंसियों का जो उक्त प्रणाली के क्रियान्वयन में सहयोग कर रही हैं;

(ख) उक्त रियल-टाइम निगरानी का जल प्रबंधन तथा आपदा की पूर्व चेतावनी प्रणाली पर क्या प्रभाव पड़ा है;

(ग) क्या जलाशय भंडारण निगरानी प्रणाली के अंतर्गत जलाशयों से संबंधित आँकड़े एकत्रित करने के लिए कोई मानकीकरण नीति अपनाई गई है;

(घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है, विशेषकर उन राज्यों का जहाँ उक्त नीति प्रभावी रूप से लागू की गई है तथा इस नीति से अंतर-राज्यीय जल-विभाजन संबंधी विवादों के समाधान में किस प्रकार मदद मिली है;

(ङ) क्या जलाशय भंडारण निगरानी प्रणाली से पारदर्शिता लाने तथा जल संसाधन के प्रबंधन में सुधार हुआ है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(च) वर्तमान में कार्यशील/सक्रिय जलाशयों की संख्या तथा उनकी कुल वर्तमान भंडारण क्षमता का ब्यौरा क्या है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क): केंद्रीय जल आयोग देश भर के 166 जलाशयों के सक्रिय भंडारण स्थिति की निगरानी करता है। इनमें से 78 बड़े जलाशयों पर टेलीमेट्री-आधारित जलाशय मॉनिटरिंग प्रणाली (टीबीआरएमएस) लगाया गया है। हालाँकि, उपग्रह आधारित प्रौद्योगिकी से जुड़ी चुनौतियों की वजह से, टीबीआरएमएस के बजाय, जलाशय डेटा की निगरानी जलाशय भंडारण मॉनिटरिंग प्रणाली (आरएसएमएस) के जरिए की जाती है, जिसे वर्ष 2012 में परियोजना अधिकारियों और केंद्रीय जल आयोग कार्यालयों द्वारा डेटा एंट्री को आसान बनाने के लिए शुरू किया गया था। अप्रैल 2025 में, एक नया वेब-आधारित आरएसएमएस पोर्टल लॉन्च किया गया, जिससे ऑटोमेटेड डेटा के विश्लेषण को सक्षम बनाया गया और रिजर्वॉयर बुलेटिन में शामिल करने के लिए चार्ट, टेबल और ग्राफ़ बनाना आसान हो गया।

(ख): एक गैर-संरचनात्मक बाढ़ प्रबंधन उपाय के रूप में, केंद्रीय जल आयोग राज्यों सरकारों को 24 घंटे तक के लीड टाइम के साथ लघु-अवधि के पूर्वानुमान जारी करता है और तैयारियों के लिए सात दिन का परामर्शी पूर्वानुमान ऑनलाइन प्रदान करता है। नामित जलाशयों को विनियमन के लिए

अंतर्वाह पूर्वानुमान भी प्रदान किए जाते हैं। वर्तमान में, मानक संचालन प्रक्रिया के अनुसार, केंद्रीय जल आयोग द्वारा देश भर के 350 स्टेशनों पर बाढ़ पूर्वानुमान जारी किए जा रहे हैं, जिसमें 150 अंतर्वाह पूर्वानुमान स्टेशन और 200 स्तरीय पूर्वानुमान स्टेशन शामिल हैं। प्रत्याशित जल-मौसम संबंधी स्थितियों के बारे में परियोजना प्राधिकारियों को सचेत करने के लिए केंद्रीय जल आयोग के क्षेत्रीय कार्यालयों द्वारा तैयार की जाने वाली दैनिक बाढ़ स्थिति रिपोर्टों में जलाशय भंडारण डेटा, भारत मौसम विज्ञान विभाग (आईएमडी) द्वारा जारी वर्षा पूर्वानुमान, और केंद्रीय जल आयोग द्वारा जारी एडवाइजरियाँ शामिल हैं। राष्ट्रीय स्तर पर, राज्य के मुख्य सचिवों, राज्य आपदा प्रबंधन प्राधिकरणों (एसडीएमए), राष्ट्रीय आपदा प्रबंधन प्राधिकरण (एनडीएमए), राष्ट्रीय आपदा प्रतिक्रिया बल (एनडीआरएफ) और राष्ट्रीय बाँध सुरक्षा प्राधिकरण (एनडीएसए) को मानसून के मौसम के दौरान दैनिक आधार पर समेकित रिपोर्टें जारी की जाती हैं। इसके अलावा, केंद्रीय जल आयोग मॉनसून के दौरान मॉनिटर किए जा रहे जलाशयों में भंडारण की स्थिति पर गृह मंत्रालय (एमएचए) को भी रिपोर्टें भेजता है, ताकि टीम की तैनाती और जगह तय करने में आसानी हो।

बाढ़ का पूर्वानुमान फ्लड फोरकास्टिंग वेबसाइट, फ्लड वॉच इंडिया 2.0 ऐप, एसएमएस, ई-मेल, टेलीफोन और सोशल मीडिया के ज़रिए प्रसारित किया जाता है। इसके अलावा, वर्षा आधारित पोर्टल पर सात दिन के एडवाइजरी पूर्वानुमान उपलब्ध हैं। सी-डॉट और एनडीएमए के सहयोग से बनाए गए कॉमन अलर्ट प्रोटोकॉल (सीएपी) अलर्ट, केंद्रीय जल आयोग द्वारा स्तरीय पूर्वानुमान (लेवल-फोरकास्टिंग) स्टेशनों के लिए अपलोड किए जाते हैं और लोगों को चेतावनी देने के लिए सैशे प्लेटफॉर्म के ज़रिए एसडीएमए को भेजे जाते हैं।

(ग) और (घ): आरएसएमएस पोर्टल का उपयोग इस समय 21 राज्यों में 166 बांधों के जलाशयों की सक्रिय भंडारण क्षमता की मॉनिटरिंग के लिए किया जा रहा है। संबंधित परियोजना प्राधिकरण या राज्य सरकारें मानक प्रक्रिया का पालन करते हुए सीधे आरएसएमएस पोर्टल में जलस्तर और सक्रिय भंडारण का डेटा डालती हैं। इसलिए, पोर्टल का उपयोग सीधे अंतरराज्यीय जल बंटवारे से संबंधित विवादों को सुलझाने के लिए नहीं किया जा रहा है। हालांकि, बहुत खराब मौसम के दौरान,

खासकर मानसून के मौसम में, बांधों को रूल कर्व और संचालन एवं रखरखाव मैनुअल के अनुसार संचालित किया जाना अपेक्षित है। सभी बाँध मालिकों के पास अपने बाँधों/जलाशयों के लिए मानक संचालन प्रक्रिया से संबंधित ओ एंड एम मैनुअल होना ज़रूरी है। बाँध सुरक्षा अधिनियम 2021 के अनुसार, निर्दिष्ट बांध का प्रत्येक मालिक यह सुनिश्चित करेगा कि निर्दिष्ट बांध पर एक सुप्रलेखित संचालन और रखरखाव मैनुअल रखा जाए और हमेशा उसका पालन किया जाए।

(ड): जी हाँ, आरएसएमएस पारदर्शिता बढ़ाता है और जल संसाधन प्रबंधन को मज़बूत करता है। डेटा विश्लेषण और बुलेटिन बनाने का कार्य आरएसएमएस के ज़रिए किया जाता है, और बुलेटिन की सॉफ्ट कॉपी सभी संबंधित हितधारकों को दी जाती है। इसके अलावा, बुलेटिन को आम जनता के उपयोग के लिए आरएसएमएस पोर्टल पर अपलोड किया जाता है। पोर्टल डैशबोर्ड आम जनता को मॉनिटर किए जा रहे जलाशयों की अलग-अलग, या राज्य-वार और बेसिन-वार समेकित स्थिति देखने में सहायता करता है। यह प्रणाली सूखे की स्थिति के संबंध बेहतर योजना और तैयारी के साथ-साथ बाढ़ के दौरान केंद्र सरकार के संबंधित मंत्रालयों द्वारा बेहतर आपदा प्रबंधन में सहायता करता है।

(च): राष्ट्रीय बाँध सुरक्षा प्राधिकरण द्वारा संकलित नेशनल रजिस्टर ऑफ़ स्पेसिफाइड डैम्स 2025 के अनुसार, देश में इस समय पूर्णतः निर्मित और कार्यात्मक विनिर्दिष्ट बांधों की संख्या 6,545 हैं, जिनकी कुल सक्रिय भंडारण क्षमता 253.95 बिलियन क्यूबिक मीटर (URL: [https://dharma.cwc.gov.in/#/national-register-of-specified-dams-\(nrsl\)-2025](https://dharma.cwc.gov.in/#/national-register-of-specified-dams-(nrsl)-2025) पर उपलब्ध) है।

STATUS OF AMRUT 2.0 IN UTTAR PRADESH

841. SUSHRI IQRA CHOUDHARY:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the number of sewage connections and households covered under septage

management against the targets of the State Annual Action Plans (SAAP) in Uttar Pradesh, district-wise;

(b) the criteria set for the selection of cities in Uttar Pradesh under AMRUT 2.0 and the details and present status of the proposal, if any, received from the State Government for inclusion of additional cities under AMRUT 2.0;

(c) whether the Union Government has devised any framework or coordination mechanism to monitor urban development progress of other cities and if so, the details thereof; and

(d) whether the Government proposes to extend AMRUT 2.0 or introduce any new initiatives to cover emerging urban areas in subsequent phases and if so, the details of the proposed framework and expected timeline thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) : As reported by the State of Uttar Pradesh, the details of district-wise households covered under sewage and septage management in the State Annual Action Plans (SAAPs) under Atal Mission for Rejuvenation and Urban Transformation (AMRUT) are given in **Statement**.

(b) : AMRUT 2.0 Mission launched on 01st October 2021, covers all statutory towns and cities of the country, including in the State of Uttar Pradesh, for universal coverage of water supply and 500 AMRUT cities for universal coverage of sewerage/ septage management. Further, States/ **Union Territories** (UTs) are empowered to select, appraise, prioritise and implement the projects in the Urban Local Body (ULB) as per the Mission guidelines.

(c) : The Mission guidelines provide for formation of State High Powered Steering Committee (SHPS) headed by the Chief Secretary of the State, to monitor and supervise implementation of the scheme at the State/ UT level. State Level Technical Committee (SLTC) headed by the Secretary, Urban Development & Housing Department provides technical support to the SHPS in monitoring and supervising the scheme at the State level. Further, an Apex Committee constituted under the ambit of Mission guidelines reviews and monitor the Mission periodically. For assessment and monitoring of work done under AMRUT 2.0 in the States/ UTs, there is a provision of Independent Review and Monitoring Agencies (IRMAs). Also, in order to fast-track the implementation of projects, progress is periodically reviewed and monitored through regular video conferences/ webinars/ workshops/ site-visits etc. by Ministry of Housing and Urban Affairs (MoHUA) with the States/ UTs. There is a dedicated AMRUT 2.0 online portal for tracking the progress and monitoring of projects.

(d) : AMRUT 2.0 is approved for a period of five years from FY 2021-22 to FY 2025-26.

To give boost to the Urban Infrastructure sector, in the Budget 2025-26, Government has announced setting up of Urban Challenge Fund of ₹1 lakh crore to implement the proposals for 'Cities as Growth Hubs', 'Creative Redevelopment of Cities' and 'Water and Sanitation', out of which ₹10,000 crore is for the year 2025-26. This fund finances up to 25 per cent of the cost of bankable projects with a stipulation that at least 50 per cent of the cost is funded from bonds, bank loans, and Public Private Partnerships.

STATEMENT

**House hold coverage under Sewer/ Septage Management in Uttar
Pradesh under AMRUT**

Name of District	Number
AGRA	147811
ALIGARH	39668
AMBEDKAR NAGAR	21760
AMROHA	25760
AYODHYA	73627
AZAMGARH	29410
BAGHPAT	22310
BAHRAICH	20260
BANDA	27260
BAREILLY	4500
BASTI	25210
BUDAUN	22100
BULANDSHAHR	73707
DEORIA	23710
ETAH	16968
ETAWAH	23810
FARRUKHABAD	23490
FATEHPUR	24030

Name of District	Number
FIROZABAD	68662
GHAZIABAD	142723
GHAZIPUR	10108
GONDA	23320
GORAKHPUR	54883
HAPUR	29664
HARDOI	24200
HATHRAS	23680
JALAUN	23187
JAUNPUR	43235
JHANSI	23840
KANPUR	129938
KHEERI	24300
LALITPUR	23530
LUCKNOW	247641
MAINPURI	32546
MATHURA	62687
MAU	23990
MEERUT	77382
MIRZAPUR-CUM-VINDHYACHAL	34645
MORADABAD	118148

Name of District	Number
MUZAFFARNAGAR	26260
PILIBHIT	24333
PRAYAGRAJ	101223
RAEBARELI	27010
RAMPUR	42933
SAHARANPUR	23458
SAMBHAL	25420
SHAHJAHANPUR	49234
SHAMLI	23022
SITAPUR	24498
SULTANPUR	18560
UNNAO	24860
VARANASI	60523
Grand Total	2359034

विद्युत पारेषण में होने वाली लाइन क्षति

842. श्री वीरेन्द्र सिंह:

क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि:

(क) विद्युत पारेषण में होने वाली लाइन क्षति का प्रतिशत तथा ऐसी हानि के प्रमुख कारण क्या हैं, इस क्षति को कम करने के लिए सरकार द्वारा उठाए जा रहे कदमों का राज्य-वार ब्यौरा क्या है;

(ख) देश में कितने गांव बिजली सुविधा से वंचित हैं, इस संबंध में राज्य-वार ब्यौरा क्या है;

(ग) क्या सरकार के पास बिजली सुविधा से वंचित इन गांवों के विद्युतीकरण की कोई योजना है और

यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) उत्तर प्रदेश के चंदौली जनपद में बिजली सुविधा से वंचित गांवों एवं ग्राम बस्तियों का ब्यौरा क्या है तथा इनका विद्युतीकरण कब तक किए जाने की संभावना है; और

(ङ) क्या सरकार की उन किसानों को किसी प्रकार की क्षतिपूर्ति प्रदान करने की कोई योजना है जिनकी भूमि उत्पादन केन्द्रों से आने वाली पारेषण लाइनों के मार्ग में आती है क्योंकि ऐसी भूमि पर किसान खेती के अतिरिक्त कुछ और नहीं कर सकते और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) से (घ): देश में पारेषण हानि लगभग 3-4% के बीच परिवर्तनीय होती है। नवंबर, 2025 में केंद्रीय विद्युत प्राधिकरण (सीईए) द्वारा प्रकाशित सामान्य समीक्षा के अनुसार, देश में वर्ष 2023-24 के दौरान क्षेत्र-वार पारेषण हानि निम्नानुसार है:

क्षेत्र	पारेषण हानियाँ (%)
उत्तरी क्षेत्र	3.15
पश्चिमी क्षेत्र	3.12
दक्षिणी क्षेत्र	3.46
पूर्वी क्षेत्र	4.24
उत्तर पूर्वी क्षेत्र	3.89

इसके अतिरिक्त, पारेषण और वितरण (टी एंड डी) हानियां जिसमें वर्ष 2023-24 के दौरान पारेषण हानियां भी शामिल हैं, लगभग 17.63% हैं। वित्त वर्ष 2023-24 के लिए राज्य-वार टी एंड डी हानियां **विवरण** पर है।

केंद्रीय और राज्य पारेषण यूटिलिटी प्रणाली में पारेषण हानियों को और कम करने के लिए

निम्नलिखित कार्रवाई कर रही हैं:

- मौजूदा प्रणाली का नेटवर्क विस्तार और संवर्धन
- उच्च वोल्टेज प्रणाली को अपनाना
- वोल्टेज प्रोफाइल में सुधार और नुकसान को कम करने के लिए प्रतिक्रियाशील विद्युत प्रबंधन और बेहतर प्रचालन प्रथाएं
- पर्यवेक्षी नियंत्रण और डेटा अधिग्रहण (एससीएडीए) और ऊर्जा प्रबंधन प्रणाली (ईएमएस) के उपयोग सहित पारेषण प्रणाली का आधुनिकीकरण

भारत सरकार ने दीनदयाल उपाध्याय ग्राम ज्योति योजना (डीडीयूजीजेवाई), एकीकृत विद्युत विकास स्कीम (आईपीडी), प्रधानमंत्री सहज बिजली हर घर योजना (सौभाग्य) आदि जैसी योजनाओं के माध्यम से राज्यों के प्रयासों को पूरक बनाया है, ताकि उन्हें सभी परिवारों को गुणवत्तापूर्ण और विश्वसनीय बिजली आपूर्ति प्रदान करने के उद्देश्य को प्राप्त करने में मदद मिल सके। जैसा कि राज्यों द्वारा सूचित किया गया है, देश के सभी बसे हुए गैर-विद्युतीकृत जनगणना गांवों का विद्युतीकरण किया गया है और सभी इच्छुक घरों का विद्युतीकरण पूरा हो गया है। डीडीयूजीजेवाई के दौरान कुल 18,374 गांवों का विद्युतीकरण किया गया। सौभाग्य के दौरान कुल 2.86 करोड़ घरों का विद्युतीकरण किया गया। दोनों स्कीम दिनांक 31.03.2022 को बंद हो चुकी हैं।

इसके अतिरिक्त, भारत सरकार अब चल रही संशोधित वितरण क्षेत्र स्कीम (आरडीएसएस) के अंतर्गत गैर-विद्युतीकृत परिवारों के ग्रिड विद्युतीकरण के लिए राज्यों का समर्थन कर रही है। जहां भी व्यवहार्य पाया गया वहाँ पीएम-जनमन (प्रधानमंत्री जनजाति आदिवासी न्याय महाअभियान) के अंतर्गत पहचाने गए विशेष रूप से कमजोर आदिवासी समूह (पीवीटीजी) से संबंधित परिवारों और डीए-जेजीयूए (भारती आबा जनजाति ग्राम उत्कर्ष अभियान) के अंतर्गत आदिवासियों से संबंधित परिवारों के ऑन-ग्रिड विद्युतीकरण के लिए कार्य आरडीएसएस के अंतर्गत योजना दिशानिर्देशों के अनुसार स्वीकृत किए गए हैं।

उत्तर प्रदेश राज्य में आरडीएसएस के अंतर्गत स्वीकृत परिवारों और उनके विद्युतीकरण की

स्थिति का विवरण निम्नानुसार है:

क्र.सं.	आरडीएसएस के विभिन्न प्रमुख	घर	
		स्वीकृत	प्रगति
1.	अतिरिक्त घर	251487	1317
2.	पीएम-जनमन	316	195
3.	डीए-जेजीयूए	6897	58
कुल		258700	1570

डिस्कॉम की रिपोर्ट के अनुसार, उत्तर प्रदेश के चंदौली जिले के सभी गांवों का विद्युतीकरण कर दिया गया है। तथापि, सर्वेक्षण के बाद, आरडीएसएस के अंतर्गत आंशिक रूप से विद्युतीकृत गांवों में निम्नलिखित घरों को लिया गया था और उत्तर प्रदेश के चंदौली जिले से संबंधित विवरण निम्नानुसार हैं:

क्र. सं.	आरडीएसएस के विभिन्न प्रमुख	घर	
		स्वीकृत	प्रगति
1.	अतिरिक्त घर	645	68
2.	डीए-जेजीयूए	285	00
कुल		930	68

(ड): विद्युत अधिनियम, 2003 के प्रावधानों के अनुसार, पारेषण लाइन बिछाने के लिए भूमि का अधिग्रहण नहीं किया जाता है, और भूमि का स्वामित्व जिस पर पारेषण लाइन गुजरती है, भूस्वामी के पास बना रहता है। पारेषण कार्यों के निष्पादन के दौरान हुई किसी भी क्षति के लिए मुआवजा संबंधित राज्य सरकार के दिशानिर्देशों के अनुसार प्रदान किया जाता है।

विवरण

वित्त वर्ष 2023-24 के लिए राज्य-वार टीएंडडी हानियां

राज्य/संघ राज्य क्षेत्र	% में टी एंड डी हानियां
चंडीगढ़	13.83
दिल्ली	15.13
हरियाणा	17.96
हिमाचल	15.63
संघ राज्य क्षेत्र जम्मू-कश्मीर और लद्दाख	48.08
पंजाब	14.03
राजस्थान	22.85
उत्तर प्रदेश	19.02
उत्तराखंड	18.31
छत्तीसगढ़	17.04
गुजरात	12.84
मध्य प्रदेश	22.85
महाराष्ट्र	15.38
दादरा और नगर हवेली तथा दमन एवं दीव	10.75
गोवा	10.48
आंध्र प्रदेश	15.59

तेलंगाना	12.92
कर्नाटक	17.33
केरल	15.55
तमिलनाडु	17.71
पुडुचेरी	14.12
लक्षद्वीप	15.44
बिहार	21.54
झारखंड	19.27
ओडिशा	21.26
पश्चिम बंगाल	17.18
सिक्किम	24.16
अंडमान और निकोबार द्वीप समूह	17.55
अरुणाचल प्रदेश	34.28
असम	17.60
मणिपुर	19.43
मेघालय	20.63
मिजोरम	22.65
नागालैंड	19.41
त्रिपुरा	28.70
अखिल भारत	17.63

WATER SCARCITY AND GROUNDWATER DEPLETION ISSUES**843. SHRI ZIA UR REHMAN:****SHRI BABU SINGH KUSHWAHA:**

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) whether the Government has taken cognizance of the growing water scarcity and groundwater depletion issues across various States of the country, exacerbating the drinking water problem;

(b) if so, the details thereof along with the steps taken/proposed to be taken by the Government to ensure sustainable groundwater management, strengthen water conservation projects and improve rural and urban water supply systems; and

(c) whether the Government proposes to introduce any special scheme to promote water conservation and rainwater harvesting in rural and urban areas and if so, the details thereof highlighting the main features of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RAJ BHUSHAN CHOUDHARY):

(a) to (c): The government is committed to ensure sustainable management and development of water and groundwater resources of the country by promoting judicious use and robust conservation efforts. The data available with Central Ground Water Board (CGWB) indicates that overall ground water situation in the country is showing steady improvement as a result of sustained efforts of the government and other stakeholders. As per the dynamic ground water resource assessment data of CGWB, total annual ground water recharge in the country

has increased from 432 BCM (Billion Cubic Meters) to 448.52 BCM between 2017 to 2025. Similarly, the percentage of safe assessment units has increased from 62.6% to 73.14% and that of over-exploited units has declined from 17.2% to 10.8% during the same period.

Despite this, some pockets of the country may be experiencing water scarcity and depletion of ground water reserves due to varied reasons such as increased demand of fresh water for various uses, vagaries of rainfall, increased population, industrialization and urbanization etc.

Water being a State subject, sustainable development and management of water and groundwater resources is primarily the responsibility of the State Governments. However, the Central Government facilitates the efforts of the State Governments by way of technical and financial assistance through its various schemes and projects. The major steps taken in this direction, including the latest initiatives are provided below:

i. Efforts of the Central government for augmenting the water/groundwater resources of the country, are mainly channeled through the flagship campaign of Jal Shakti Abhiyan (JSA). JSA is a time bound and mission mode programme being conducted annually since 2019 by the M/o Jal Shakti, wherein all the efforts and funds under various schemes and projects are converged to deliver water harvesting and artificial recharge works on the ground.

Currently, JSA 2025 is underway in the country with special focus on over-exploited and critical districts. As per the available information, under JSA, completion of around 1.21 cr lakh water conservation and artificial recharge

works has been coordinated through convergence in the country in the last 4 years, which has played a key role in enhancing the sustainability of drinking water and irrigation sources.

- ii. To further strengthen the momentum of Jal Shakti Abhiyan, Jal Sanchay Jan Bhagidari: A Community-Driven Path to Water Sustainability in India has been launched by the Hon'ble Prime Minister with a vision to make rain water harvesting a mass movement in the country. By promoting community ownership and responsibility, the initiative seeks to develop cost-effective, local solutions tailored to specific water challenges across different regions.
- iii. M/o Jal Shakti has successfully demonstrated the efficacy of community led participatory ground water management through Atal Bhujal Yojana, which was implemented in 80 water stressed districts in 7 States. Construction of various rain water harvesting and recharge structures like check dams, ponds, shafts etc. as well as promotion of micro irrigation was taken up through convergence and by use of incentive funds under the scheme.
- iv. Jal Jeevan Mission (JJM) – Har Ghar Jal, being implemented by this Ministry in partnership with states, marks an important milestone for providing contamination free potable tap water to every rural household of the country in adequate quantity, of prescribed quality and on regular & long-term basis. Further, JJM marks a paradigm shift in rural water supply by adopting a demand-driven, community-led approach and integrating

source sustainability measures such as rain water harvesting, artificial recharge and grey water management as mandatory components.

- v. With an objective to ensure sustainable drinking water access in urban areas, M/o Housing and Urban Affairs (MoHUA), GoI, has been implementing AMRUT and AMRUT 2.0 Schemes, which are major initiatives to improve the quality of life in cities, including expanding water supply schemes and providing potable tap water connections.
- vi. Mission Amrit Sarovar was launched by the Government of India which aimed at developing and rejuvenating at least 75 water bodies in each district of the country. As an outcome nearly 69,000 Amrit Sarovars have been constructed/rejuvenated in the country leading to enhanced water storage and ground water recharge.
- vii. Department of Agriculture & Farmers' Welfare (DA & FW) is implementing Per Drop More Crop Scheme since 2015-16, which focuses on enhancing water use efficiency at farm level through Micro Irrigation leading to conservation of ground water.
- viii. After the successful completion of NAQUIM 1.0, which mapped country's aquifers and provided a macro-level understanding of our nation's groundwater resources, the Central Ground Water Board has now embarked upon NAQUIM 2.0, focusing on water stressed and quality affected pockets. Under NAQUIM 2.0 state-of-the-art technologies are harnessed, for generating highly detailed, scientific data which serve as an important tool for making informed decisions for sustainable

groundwater management.

- ix. CGWB has also prepared the Master Plan for Artificial Recharge to Groundwater- 2020, for the entire country providing a broad outline for construction of around 1.42 crore rain water harvesting and artificial recharge structures in the country to harness 185 BCM (Billion cubic meter). The Master plan has been shared with State/UT administrations for suitable field interventions.

MEASURES TO ENHANCE TRANSPARENCY IN DISCOMS FINANCIAL REPORTING

844. SHRI YADUVEER WADIYAR:

Will the Minister of **POWER** be pleased to state:

(a) the specific measures introduced under the Electricity Distribution (Accounts and Additional Disclosure) Rules, 2024 to enhance transparency and accountability in the financial reporting of Electricity Distribution Companies (DISCOMs); and

(b) the manner in which the new reporting requirements for Average Cost of Supply (ACS) and Aggregate Technical and Commercial (AT&C) losses are expected to impact regulatory oversight and the financial sustainability of power distribution companies?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b): Government of India has been supplementing the efforts of States/UTs through various policy interventions for a financially sustainable and operationally efficient distribution Sector. In this direction, Ministry of Power has promulgated Electricity Distribution (Accounts & Additional Disclosure) Rules, 2025 so as to make uniform provisions for accounting in distribution sector. The rules will come into effect from April 1, 2026. The rules require electricity distribution utilities to enhance financial transparency by making additional disclosures alongside their financial statements.

Key requirements include following:

- i. Improved accounting practices for regulatory deferral accounts,
- ii. Mandatory provisioning for unrecovered claims based on age, and
- iii. Reporting on the gap between the cost of supply and revenue (ACS vs. ARR) and

Aggregate Technical and Commercial (AT&C) losses.

Additional disclosure statements (ADS) have been mandated to be annexed under notes to accounts of the financial statements so as to help determine the operational and financial health of the distribution utilities.

दमन और दीव में सूक्ष्म, लघु और मध्यम उद्यम

845. श्री उमेशभाई बाबूभाई पटेल:

क्या सूक्ष्म, लघु और मध्यम उद्यम मंत्री यह बताने की कृपा करेंगे कि:

(क) पिछले दस वर्षों में दमन और दीव में स्थापित सूक्ष्म, लघु और मध्यम उद्यमों की संख्या वर्ष-वार कितनी है;

(ख) दमन और दीव में नए उद्यमों के लिए प्रधानमंत्री रोजगार सृजन कार्यक्रम के तहत स्वीकृत कुल ऋणों की संख्या और राशि कितनी है;

(ग) पिछले दस वर्षों में दमन और दीव में केंद्र सरकार की ब्याज अनुदान योजनाओं के तहत लाभान्वित हुए विनिर्माण एवं सेवा क्षेत्र के सूक्ष्म, लघु और मध्यम उद्यमों की संख्या वर्ष-वार कितनी है; और

(घ) दमन और दीव की स्थानीय अर्थव्यवस्था में सूक्ष्म, लघु और मध्यम उद्यम क्षेत्र की हिस्सेदारी कितनी है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (सुश्री शोभा करांदलाजे):

(क) से (घ): उद्यम पंजीकरण पोर्टल दिनांक 01.07.2020 को शुरू किया गया था। दिनांक 30.11.2025 तक, दमन और दीव जिले में उद्यम पंजीकरण पोर्टल और उद्यम असिस्ट प्लेटफॉर्म पर पंजीकृत एमएसएमई की कुल संख्या निम्नानुसार है:

जिला	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26	कुल
दमन	988	1,150	1,504	3,937	2,373	1,362	11,314
दीव	61	88	208	424	487	222	1,490
कुल	1,049	1,238	1,712	4,361	2,860	1,584	12,804

वित्त वर्ष 2016-17 से वित्त वर्ष 2024-25 तक प्रधान मंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी) के तहत दमन और दीव में सहायता प्राप्त इकाइयों की संख्या, संवितरित मार्जिन मनी सब्सिडी और संस्वीकृत ऋण का विवरण इस प्रकार है:

वित्त वर्ष	सहायता प्राप्त सूक्ष्म उद्यमों की संख्या	एमएम (लाख में)	संस्वीकृत ऋण (लाख रुपए में)

2016-17	2	2.71	7.32
2017-18	3	12.22	33.18
2018-19	0	0.00	0.00

2019-20	3	3.76	11.34
2020-21	2	9.80	26.60
2021-22	3	7.56	28.72
2022-23	3	10.85	33.16
2023-24	6	42.09	118.01
2024-25	3	8.11	30.83

सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई) को सहायता और आउटरीच प्रदान करने की पहल के तहत, माननीय प्रधानमंत्री जी ने दिनांक 2 नवंबर, 2018 को "एमएसएमई को इंफ्रीमेंटल क्रेडिट के लिए ब्याज सब्वेंशन स्कीम 2018" की घोषणा की। यह स्कीम सभी उद्योग आधार संख्या (यूएएन) और जीएसटी पंजीकृत एमएसएमई को 100 लाख रुपए तक के नए या इंफ्रीमेंटल क्रेडिट पर 2% ब्याज सब्वेंशन प्रदान करती है। इस स्कीम का उद्देश्य विनिर्माण और सेवा दोनों उद्यमों (व्यापारिक गतिविधियों सहित) को उनकी उत्पादकता बढ़ाने के लिए प्रोत्साहित करना है। ऐसे एमएसएमई जो पहले से ही राज्य/केंद्र सरकार की किसी भी स्कीम के तहत ब्याज सब्वेंशन का लाभ उठा रहे हैं, वे भी इस स्कीम के लिए पात्र नहीं हैं। यह स्कीम दिनांक 31.03.2021 तक वैध थी। दमन और दीव जिलों में कुल 462 एमएसएमई, एमएसएमई इंफ्रीमेंटल क्रेडिट के लिए ब्याज सब्वेंशन स्कीम से लाभान्वित हुए हैं।

URBAN FLOOD RISK MANAGEMENT PROGRAMME

846. SHRI S. JAGATHRATCHAKAN:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) whether the Government is aware of the India Meteorological Department's recent warning about heavy rains across Southern regions;

(b) if so, the specific steps being taken under urban flood management initiatives to mitigate the impact of these heavy rains, State-wise and if not, the reasons therefor;

(c) the details regarding the progress of the Urban Flood Risk Management Programme (UFRMP) in the country including specific milestone achieved, ongoing activities and expected timelines for completion; and

(d) the details of the funds allocated and utilized for urban flood management and related infrastructure development across the country in response to such climate and monsoon challenges since the inception of the programme, year and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a): As informed by the National Disaster Management Authority (NDMA), Red Alerts issued from India Meteorological Department (IMD) during the period 01 June 2025 to 28 November, 2025 for southern region are as under:

State	No. of Red Alerts
Andhra Pradesh	Nil

Telangana	17
Tamil Nadu	6
Karnataka	9
Kerala	20

(b) to (d): Management of urban flooding falls under the purview of the State Governments and the Urban Local Bodies (ULBs)/ Urban Development Authorities, who are responsible for maintaining the drainage and sewerage system. Government of India supplements the efforts of the States through schematic interventions/ advisories. It provides financial and technical support to the States to strengthen Urban Planning ecosystem.

The Ministry of Housing & Urban Affairs (MoHUA) has published the following documents/advisory guidelines for improving urban drainage and flood management:

- i. Urban and Regional Development Plans Formulation and Implementation (URDPFI) Guidelines, 2014 ([https://mohua.gov.in/upload/uploadfiles/files/URDPFI%20Guidelines%20Vol%20I\(2\).pdf](https://mohua.gov.in/upload/uploadfiles/files/URDPFI%20Guidelines%20Vol%20I(2).pdf))
- ii. Standard Operating Procedure (SOP) for Urban Flooding (https://mohua.gov.in/upload/uploadfiles/files/SOP%20Urban%20flooding_5%20May%202017.pdf)
- iii. River Centric Urban Planning Guidelines in 2021 to enable cities in the development of conjunctive water management approaches including nature-

based solution (<https://mohua.gov.in/upload/uploadfiles/files/RCUP%20Guidelines.pdf>)

iv. Guidance Document on Creation of Rain Water Harvesting Parks (<https://mohua.gov.in/pdf/6566e1048ab41guidance-document-on-rainwater-harvesting-parks-final.pdf>)

v. Manual on Storm Water Drainage System (<https://mohua.gov.in/publication/manual-on-storm-water-drainage-systems--2019.php>)

Atal Mission for Rejuvenation and Urban Transformation (AMRUT) launched in the year 2015, inter alia, has a component on storm water drainage, which involved construction and improvement of drains/ storm water drains in order to reduce and eliminate flooding and creating green spaces and parks. Under AMRUT, 838 Storm Water Drainage projects worth ₹3016.82 crore were approved. As reported by the States on AMRUT Portal, 813 Storm Water Drainage projects worth ₹2,403.35 crore have been completed. Under AMRUT, 2,529 green spaces and park projects worth ₹1,606.31 crore have been taken up by all States/UTs, of which, 2,489 projects worth ₹1,571.86 crore have been completed. 5,271 acre of permeable green space area have been developed through these projects.

Under AMRUT 2.0, projects for green spaces and parks and rejuvenation of water bodies and wells can be taken up by the States. Under AMRUT 2.0, proposals of the States/ UTs for 3,031 water body rejuvenation projects worth ₹6,270.51 crore and 1,669 green spaces and park projects worth ₹1,089.31

crore covering 13,707.64 acre, have been approved.

Besides, under AMRUT and AMRUT 2.0 sewerage and septage management projects have been undertaken, which inter alia help in evacuation of storm water. Under AMRUT, 890 sewerage/septage management projects have been grounded, which has led to creation of 21,754 km length of sewer network. Under AMRUT 2.0 so far, 588 Sewerage and Septage Management projects have been approved covering 35,801 KM of sewer network.

XV Finance Commission has recommended an allocation of ₹2500/- crore from 2021-22 to 2025-26 from the National Disaster Mitigation Fund (NDMF) to enable cities with a population of more than five million (Mumbai, Chennai, Kolkata, Bengaluru, Hyderabad, Ahmedabad and Pune) for Reducing the risk of Urban Flooding. Accordingly, the Urban Flood Risk Management Programme (UFRMP) with a total allocation of ₹2,500 crore is implemented in these seven Tier-I cities. The programme aims to assess urban flood risks, prepare city-level flood preparedness plans, create multi-hazard frameworks, and enhance community resilience. It encompasses structural interventions such as stormwater drainage improvement and nature-based solutions, along with non-structural initiatives including GIS-based risk mapping, early warning systems, and public awareness measures.

The second phase of the **Urban Flood Risk Management Program (for Tier – II cities)** with total central allocation of ₹2,200 crores has also been approved for eleven cities (Guwahati, Patna, Kanpur, Trivandrum, Vishakhapatnam, Bhubaneswar, Bhopal, Jaipur, Indore, Lucknow and Raipur).

The allocation for each city is ₹222.22 crores [INR 200 Cr from NDMF (90%) and INR 22.22 Cr from state share (10%)] as part of UFRMP (Phase II).

SLOTS AT INTERNATIONAL AIRPORTS

847. DR. C. M. RAMESH:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether it has come to the notice of the Government that Indian airlines are facing hurdles in accessing slots at major foreign airports such as Amsterdam and Heathrow and if so, the details thereof;
- (b) whether it is true that Indian airlines are not able to fully utilize their flying rights granted to them and if so, the details thereof;
- (c) whether winter slots of Indian airlines have not yet been finalized by airport authorities in other countries, particularly in European countries and if so, the details thereof; and
- (d) whether any discussions have been held in this regard with the concerned authorities and if so, the outcome thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a): Airlines across the world, including Indian carriers, may occasionally face slot issues at various airports including Amsterdam and Heathrow. The onus of obtaining slots lies with the airlines, and all carriers engage with the respective airports or slot coordinators for this purpose.

(b): The utilization of traffic/flying rights by Indian carriers depends on the availability of aircraft for the route, the allocation of airport slots, necessary regulatory approvals, economic viability and other related factors.

(c): Slots for the Winter 2025 schedule were finalized by respective airports / their slot coordinators well in advance of the commencement of the schedule (26th October 2025)

(d): Slot matters typically do not fall within the purview of governments. However, whenever any Indian carrier faces challenges in obtaining slots, the Government of India, on the request from the airline, raises the issue during bilateral meetings and requests the concerned country to facilitate slot allocation at their airports.

TECHNOLOGY CENTRES/EXTENSION CENTRES

848. SHRI LAVU SRI KRISHNA DEVARAYALU:

SHRI BAJRANG MANOHAR SONWANE:

SHRI OMPRAKASH BHUPALSINH ALIAS PAVAN

RAJENIMBALKAR:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state;

(a) the details of the Technology Centres (TCs) and Extension Centres (ECs) established so far under the establishment of new Technology Centres/Extension Centres (TCs/ECs) Scheme across the country, State-wise;

(b) the details of the TCs and ECs currently operational in various regions and

districts of Maharashtra including Beed Lok Sabha Constituency and in Andhra Pradesh;

(c) the major services and advanced manufacturing technologies being provided by these Centres and the training output of these Centres in Andhra Pradesh and Maharashtra including Beed Lok Sabha Constituency, centre-wise;

(d) the number of MSMEs assisted by functional TCs and ECs across the country, year and State-wise including district-wise for Andhra Pradesh;

(e) the current status of ECs approved under the said scheme including the number of DPRs approved, centres operationalised and those under implementation across the country, since its inception, State-wise; and

(f) the total funds allocated, released and utilised under the said scheme till date along with location-wise project cost, implementing agency and the likely commissioning dates of centres under implementation, State-wise and year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): Under the scheme “Establishment of New Technology Centres/Extension Centres”, till date, 25 Extension Centres have been established and are in operation across the country as per State-wise details given in **Statement–I**.

(c) and (d): The operational ECs provide access to advanced manufacturing

technology and skilling support to MSMEs across the country. State-wise details of the trainees trained by the operational ECs are attached at **Statement-II**.

(e): As on date, ECs at 49 locations have been approved, of which 25 ECs are operational. Detailed Project Reports for 14 ECs out of 24 ECs under implementation have been approved as given in **Statement-III**.

(f): Year wise funds allocated and utilized are as follows;

(Rs. in Cr.)

2019-20		2020-21		2021-22		2022-23		2023-24		2024-25	
RE	Exp	RE	Exp	RE	Exp	RE	Exp	RE	Exp	RE	Exp
135.12	128	85.96	48.58	43.10	24.58	10	10	9.99	9.99	40	39.88

(RE-Revised Estimate, Exp-Expenditure)

Location-wise estimated project cost is given in **Statement-IV**. M/s IRCON International Limited is the Nodal Agency for implementation of the projects under the scheme. The tenure of the scheme “Establishment of New Technology Centres/Extension Centres” is up to March, 2026.

STATEMENT-I

State-wise list of ECs that have been established and are in operation across the country under the scheme:

Sl. No.	State	Locations for ECs
1	Assam	Jorhat
2	Gujarat	Sanand
3		Bhavnagar

Sl. No.	State	Locations for ECs
4	Haryana	Nilokheri
5		Faridabad
6	Jammu and Kashmir	Srinagar
7	Karnataka	Bengaluru
8	Kerala	Ettumanoor
9		Thiruvalla
10	Maharashtra	Waluj
11	Odisha	Balasore
12		Berhampur
13		Bhawanipatna
14		Keonjhar
15	Punjab	Hoshiarpur
16		Amritsar
17	Rajasthan	Jaipur
18		Kota
19		Nagaur
20		Udaipur
21	Tamil Nadu	Madurai
22		Vaniyambadi
23	Telangana	Karimnagar
24	Uttarakhand	Haldwani

Sl. No.	State	Locations for ECs
25	West Bengal	Kolkata

STATEMENT-II

State-wise details of the trainees trained by the operational ECs: -

Sl. No.	State	Locations for ECs	Trainees trained (Till October 2025)
1	Assam	Jorhat	3,252
2	Gujarat	Sanand	1,115
3		Bhavnagar	1,614
4	Haryana	Nilokheri	5,067
5		Faridabad	5,044
6	Jammu and Kashmir	Srinagar	10,825
7	Karnataka	Bengaluru	6,695
8	Kerala	Ettumanoor	10,149
9		Thiruvalla	3,546
10	Maharashtra	Waluj	2,392
11	Odisha	Balasore	2,475
12		Berhampur	6,945
13		Bhawanipatna	5,975
14		Keonjhar	4,395
15	Punjab	Hoshiarpur	804

Sl. No.	State	Locations for ECs	Trainees trained (Till October 2025)
16		Amritsar	929
17	Rajasthan	Jaipur	7,746
18		Kota	4,483
19		Nagaur	16,189
20		Udaipur	6,925
21	Tamil Nadu	Madurai	3,094
22		Vaniyambadi	6,631
23	Telangana	Karimnagar	3,039
24	Uttarakhand	Haldwani	3,716
25	West Bengal	Kolkata	303
Total			1,23,348

STATEMENT-III

List of Operational Extension Centres: -

Sl. No.	State	Locations for ECs
1.	Assam	Jorhat
2.	Gujarat	Sanand
3.		Bhavnagar
4.	Haryana	Nilokheri
5.		Faridabad

6.	Jammu and Kashmir	Srinagar	
7.	Karnataka	Bengaluru	
8.	Kerala	Ettumanoor	
9.		Thiruvalla	
10.	Maharashtra	Waluj	
11.	Odisha	Balasore	
12.		Berhampur	
13.		Bhawanipatna	
14.		Keonjhar	
15.	Punjab	Hoshiarpur	
16.		Amritsar	
17.	Rajasthan	Jaipur	
18.		Kota	
19.		Nagaur	
20.		Udaipur	
21.	Tamil Nadu	Madurai	
22.		Vaniyambadi	
23.	Telangana	Karimnagar	
24.	Uttarakhand	Haldwani	
25.	West Bengal	Kolkata	
i) List of Extension Centres under implementation alongwith DPR status:			
Sl. No.	State	Locations for ECs	DPR Status

26.	Bihar	Muzaffarpur	Approved
27.		Darbhanga	Approved
28.		Saran	Approved
29.		Rohtas	Approved
30.		Rajgir (Nalanda)	Under preparation
31.		Purnea	Under preparation
32.	Delhi	Okhla	Approved
33.	Gujarat	Amarapur (Gandhi Nagar)	Under preparation
34.	Jharkhand	Dhanbad	Approved
35.		Ranchi	Approved
36.	Karnataka	Hubballi (Hubballi)	Under preparation
37.	Kerala	Thrissur	Approved
38.		Thavanur	Approved
39.		Attingal	Under preparation
40.	Madhya Pradesh	Gwalior	Approved
41.	Maharashtra	Nashik	Under preparation
42.	Punjab	Mohali	Approved
43.		Patiala	Approved
44.		Moga	Under preparation
45.	Rajasthan	Jodhpur	Under preparation
46.	Uttarakhand	Haridwar	Under preparation

47.	Uttar Pradesh	Moradabad	Under preparation
48.	Odisha	Angul	Approved
49.		Jharsuguda	Approved

STATEMENT-IV

Location wise estimated project cost

Sl. No.	State	Locations for ECs	Estimated project cost (Rs. in Cr)
Operational Extension Centres			
1.	Assam	Jorhat	20.00
2.	Gujarat	Sanand	20.00
3.		Bhavnagar	20.00
4.	Haryana	Nilokheri	14.22
5.		Faridabad	19.50
6.	Jammu and Kashmir	Srinagar	17.05
7.	Karnataka	Bengaluru	17.54
8.	Kerala	Ettumanoor	16.79
9.		Thiruvalla	17.26
10.	Maharashtra	Waluj	20.00
11.	Odisha	Balasore	11.64
12.		Berhampur	19.20
13.		Bhawanipatana	20.00

Sl. No.	State	Locations for ECs	Estimated project cost (Rs. in Cr)
14.		Keonjhar	19.62
15.	Punjab	Hoshiarpur	16.20
16.		Amritsar	14.85
17.	Rajasthan	Jaipur	20.00
18.		Kota	19.92
19.		Nagaur	16.58
20.		Udaipur	13.12
21.	Tamil Nadu	Madurai	10.38
22.		Vaniyambadi	19.94
23.	Telangana	Karimnagar	20.00
24.	Uttarakhand	Haldwani	17.00
25.	West Bengal	Kolkata	20.00
Under Implementation Extension Centres			
26.	Bihar	Darbhanga	10.01
27.		Muzaffarpur	10.01
28.		Rohtas	10.01
29.		Saran	10.01
30.		Rajgir (Nalanda)	DPR under preparation
31.		Purnea	DPR under preparation
32.	Delhi	Okhla	12.24

Sl. No.	State	Locations for ECs	Estimated project cost (Rs. in Cr)
33.	Gujarat	Amarapur (Gandhi Nagar)	DPR under preparation
34.	Madhya Pradesh	Gwalior	9.72
35.	Maharashtra	Nashik	DPR under preparation
36.	Jharkhand	Ranchi	9.72
37.		Dhanbad	10.01
38.	Karnataka	Hubballi (Hubballi)	DPR under preparation
39.	Kerala	Thavanur	16.21
40.		Thrissur	10.05
41.		Attingal	DPR under preparation
42.	Odisha	Angul	10.02
43.		Jharsuguda	12.00
44.	Punjab	Patiala	10.05
45.		Mohali	10.57
46.		Moga	DPR under preparation
47.	Rajasthan	Jodhpur	DPR under preparation
48.	Uttarakhand	Haridwar	DPR under preparation
49.	Uttar Pradesh	Moradabad	DPR under preparation

STATUS OF EMRS PROJECTS IN ASSAM

849. SHRI GAURAV GOGOI:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) whether only one out of the fifteen sanctioned Eklavya Model Residential Schools (EMRSs) in Assam is currently functional, if so, the details thereof;
- (b) the reasons for the delay in the construction and operationalisation of the remaining schools;
- (c) whether only Rs. 1,719 crore out of the allocation of Rs. 6,399 crore for EMRSs nationwide in 2024-25 has been utilised, if so, the details thereof and the reasons for underutilisation of funds; and
- (d) the steps being taken to ensure timely completion and functioning of all sanctioned EMRSS in Assam to prevent disruption in access to quality residential education for tribal students?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): Out of the 17 EMRSs sanctioned in Assam, the following six EMRSs are currently functional:

S.No.	District	Block/ Taluka
1	Baksa	Barama
2	Baksa	Jalah (Pt)
3	Barpeta	Bajali
4	Dhemaji	Jonai (Murkongselek)

5	Dima Hasao	Haflong (Diyang Valley)
6	Karbi Anglong	Howraghat Lumbajong (Diphu)

(b): Main reasons for the delay in the construction of EMRSs are non-availability of appropriate/ encumbrance-free land, lack of proper approach roads, topography challenges etc.

(c): Total budgetary allocation for EMRSs nation-wide for financial year 2024-25 (RE) was Rs. 4748.92 Crore, out of which an expenditure of Rs. 4712.59 Crore was made during the year.

(d): Several initiatives have been undertaken for timely construction of EMRSs and making them functional in Assam viz:-

Construction of EMRSs has been entrusted to CPWD, State Government agencies, and other PSUs to ensure professional execution and accountability.

Comprehensive review and monitoring mechanisms put in place to ensure timely completion of projects.

Coordination with State Governments to resolve land, forest clearance, and encroachment issues delaying construction.

Fast tracking payment process through introduction of separate escrow account for each project.

Independent Third-Party Quality Assurance (TPQA) agencies engaged to monitor construction quality.

The construction cost of EMRSs was enhanced in 2021–22 to ₹37.80

crore in plain areas and ₹48 crore in hilly areas (from earlier ₹20 crore and ₹24 crore) for 440 newly sanctioned schools.

Additional funds sanctioned under Article 275(1) for construction of staff quarters, boys' and girls' hostels, approach roads, water facilities, and to bridge other infrastructural gaps in old EMRSs.

Structural audits conducted for completed and ongoing buildings to identify and rectify deficiencies.

UPGRADATION OF TIER-II AIRPORTS

850. SHRIMATI DAGGUBATI PURANDESWARI:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the national policy for the upgradation of Tier-II airports to international status along with the criteria set for the said proposal;
- (b) the number of airports in Andhra Pradesh that are currently operating international flights;
- (c) the current status of the Rajahmundry Airport expansion including the new terminal building, runway extension and land acquisition;
- (d) whether the Government has received any proposals to grant international or customs airport status to Rajahmundry in view of the presence of major PSUs such as ONGC and GAIL and a large diaspora in Gulf countries and if so, the details thereof; and
- (e) the steps being taken by the Government to start direct flights to the Middle East or Southeast Asia from Rajahmundry to boost the regional economy?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a): Declaration of an airport as an International airport depends upon traffic potential, demand from the State Government or airlines for the operation of international flights, and bilateral Air Services Agreements. Additionally, infrastructure requirements such as Ground Lighting facilities, Instrument Landing System, runway length, Immigration, Health and Animal & Plant Quarantine services etc. are also taken into consideration.

(b): Presently, international flights are operational at Vijayawada and Vishakhapatnam Airports in the State of Andhra Pradesh.

(c): For expansion of Rajahmundry Airport, the Airports Authority of India has undertaken the construction of a New Terminal Building with an additional area of 18,128 sqm. The airport runway has already been extended to 3165m x 45m by AAI in 2018.

(d) and (e): Rajahmundry Airport is a domestic airport of the Airports Authority of India. Currently, no such proposal for declaration of Rajahmundry Airport as an International Airport is under consideration in the Ministry of Civil Aviation.

OPERATION UNDER UDAN SCHEME

851. SHRI KHALILUR RAHAMAN:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) the number of flights being operated under the UDAN scheme, State-wise;

- (b) the number of flights allotted to carriers but not yet operational, State-wise;
- (c) the details of parking slots and landing slots availability and the infrastructure available to carriers under the said scheme, State-wise;
- (d) whether the airports face any infrastructure bottlenecks in terms of facilities available to carriers under the said scheme; and
- (e) if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) and (b): The details are placed at **Statement**.

(c) to (e): Presently, there is no provision for dedicated/ reserved parking stands for RCS flights at Airports. However, aircraft under the UDAN scheme are accommodated in the existing parking stands available at the respective airport. Under the UDAN Scheme, no major infrastructure bottlenecks have been reported at the airports with respect to the facilities required for airline operations. The participating airports have been developed or upgraded in accordance with the scheme guidelines with all the essential infrastructure.

STATEMENT

Present Status of Flight Operations in Himachal Pradesh

Airport	No. of schedule aircraft movements (arrival +	Airlines operating	Cities connected

	departure) per week		
KANGRA	60	Indigo, Alliance Air, Spicejet	Delhi, Chandigarh
KULLU	12	Alliance Air	Amritsar, Dehradun, Delhi, Jaipur
SHIMLA	No schedule flight operations		

IMPLEMENTATION OF URBAN CHALLENGE FUND AND INDUSTRIAL HOUSING SCHEME

852. SHRI TANGELLA UDAY SRINIVAS:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the present implementation status of the Urban Challenge Fund and the Industrial Housing Scheme announced in the Union Budget 2025-26 along with the timelines set for finalising guidelines and releasing funds;
- (b) the number of proposals received under each scheme, State/UT-wise including the proposals received from Andhra Pradesh;
- (c) the status of each proposal-approved, under evaluation or rejected along with the reasons for rejection thereof;
- (d) the funds allocated, sanctioned and disbursed under each scheme since their

inception, State/UT-wise;

(e) the eligibility norms and financial participation criteria being considered including Public-Private Partnership (PPP), bond financing and private investment requirements; and

(f) whether any pilot or model projects are proposed for early rollout under either scheme and if so, the details of sectors and locations thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (f): The Government of India, in the budget for 2025-26 has announced to set up an Urban Challenge Fund (UCF) of ₹1 lakh crore to implement the proposals for 'Cities as Growth Hubs', 'Creative Redevelopment of Cities' and 'Water and Sanitation'. As per the budget announcement, this fund is planned to finance up to 25 per cent of the cost of bankable projects with a stipulation that at least 50 per cent of the cost is funded from bonds, bank loans, and Public Private Partnerships (PPPs). ₹10,000 crore has been allocated for the financial year 2025-26 in the budget announcement.

In the Union Budget 2024-25, Government has announced rental housing with dormitory-type accommodation for industrial workers to be facilitated in public-private partnership (PPP) mode with Viability Gap Funding (VGF) support and commitment from anchor industries. For this purpose, ₹2,500 crore has been provisioned for 2025-26.

The Schemes for UCF and rental housing for industrial workers are under consideration. After approval of the schemes, the eligibility norms and

participation criteria will be finalized and proposals will be invited.

प्रधानमंत्री आवास योजना-शहरी के तहत कार्यक्षेत्र

853. श्री राजपालसिंह महेंद्रसिंह जादव:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) प्रधानमंत्री आवास योजना- शहरी के तहत जून, 2025 तक चार विभिन्न कार्यक्षेत्रों का ब्यौरा क्या है; और

(ख) उक्त योजना के तहत जून, 2025 तक स्वीकृत, निर्माणाधीन और निर्मित घरों की संख्या सहित योजना की समग्र प्रगति क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) और (ख): आवासन और शहरी कार्य मंत्रालय (एमओएचयूए) देश भर में पात्र शहरी लाभार्थियों को बुनियादी नागरिक सुविधाओं के साथ हर मौसम में रहने योग्य पक्के आवास प्रदान करने के उद्देश्य से 25.06.2015 से प्रधान मंत्री आवास योजना-शहरी (पीएमएवाई-यू) का कार्यान्वयन कर रहा है। यह योजना चार घटकों के माध्यम से कार्यान्वित की जाती है। पीएमएवाई-यू योजना की कार्यान्वयन अवधि, जो पहले 31.03.2022 तक थी, को वित्त पोषण पैटर्न और कार्यान्वयन पद्धति में बदलाव किए बिना स्वीकृत आवासों को पूरा करने के लिए 31.12.2025 तक बढ़ा दिया गया है।

इसके अलावा, पीएमएवाई-यू के कार्यान्वयन के अनुभवों से मिली सीख के आधार पर, आवासन और शहरी कार्य मंत्रालय ने योजना को नया रूप दिया है और अगले पांच वर्षों में 1 करोड़ अतिरिक्त पात्र लाभार्थियों की सहायता करने के लिए देश भर के शहरी क्षेत्रों में कार्यान्वयन के लिए 01.09.2024 से पीएमएवाई-यू 2.0 'सभी के लिए आवास' मिशन शुरू किया है।

पीएमएवाई-यू 2.0 को चार घटकों अर्थात् लाभार्थी-आधारित निर्माण (बीएलसी), साझेदारी में किफायती आवास (एएचपी), किफायती किराया आवास (एआरएच) और ब्याज सब्सिडी योजना (आईएसएस) के माध्यम से कार्यान्वित किया जाता है। इस योजना के दिशा-निर्देशों को

<https://pmay-urban.gov.in/uploads/guidelines/Operational-Guidelines-of-PMAY-U-2.pdf> पर देखा जा सकता है।

राज्यों/संघ राज्य क्षेत्रों (यूटी) द्वारा प्रस्तुत परियोजना प्रस्ताव के आधार पर, मंत्रालय द्वारा अब तक पीएमएवाई-यू 2.0 के तहत 10.43 लाख सहित इस योजना के अंतर्गत कुल 122.06 लाख आवासों को स्वीकृति दी गई है। इनमें से 113.85 लाख आवासों का निर्माण कार्य शुरू हुआ और 24.11.2025 तक देश भर में 96.02 लाख आवासों का निर्माण पूरा हो चुका है/ लाभार्थियों को सौंपे जा चुके हैं।

STATUS OF URBAN DEVELOPMENT SCHEMES IN KARUR

854. SUSHRI S. JOTHIMANI:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the details of the schemes extended to the Karur Corporation since 2019, year and scheme-wise;
- (b) the details of the funds allocated for each scheme;
- (c) the details of the progress of the works undertaken under each scheme; and
- (d) whether the Government is considering any new scheme as compensatory support to aid the development of Karur Corporation, the fourth largest export city in the country and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

- (a) to (d): As per the provisions of Article 243 W of the Constitution, in conjunction with the Seventh and Twelfth Schedules, matters relating to urban development fall within the purview of States/ Urban Local Bodies (ULBs).

However, Ministry of Housing and Urban Affairs (MoHUA) provides programmatic support to the States/ Union Territories (UTs) in their urban development agenda through its various flagship Missions/ Programmes viz. Atal Mission for Rejuvenation and Urban Transformation (AMRUT) 2.0, Pradhan Mantri Awas Yojana – Urban (PMAY-U) 2.0, Swachh Bharat Mission – Urban (SBM-U) 2.0, Urban Transport (UT), etc.

Through these Missions/Schemes, the Central Government approves the State Plans and provides the Central Assistance (CA) to the States. The projects are selected, designed, approved and executed by the States/UTs and the cities. The State Governments release funds to the cities/districts.

The details of schemes of MoHUA in the Karur Corporation are as under:-
AMRUT 2.0: Under the Mission, launched in the year 2021, States/ UTs are empowered to select, appraise, prioritise and implement projects. Details of proposals approved in Karur City are as under:

SI NO	Project Title	Approved Cost (In ₹ Cr.)	Status
1	Development of Green Spaces at Inam Karur Village S.F.No.411/1, 411/2 & 413/1 Universal Garden in Karur City Municipal Corporation in Karur District.	0.19	At implementation Stage
2	Park at Thinappa Nagar Ward No: 38,	0.19	

	Survey No: 320 /105 in Karur Municipal Corporation.		

PMAY-U: Physical & Financial Progress in Karur Municipal Corporation under PMAY-U & PMAY-U 2.0 are as follows:

Sr. No.	Particulars	Year wise details since 2019-20						
		2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26
1	Houses Sanctioned (Nos)	560	102	357	291	45	-	-
2	Houses Grounded for Construction (Nos)	560	102	144	324	207	18	-
3	Houses Completed/ Delivered (Nos)	1,027	438	174	339	83	112	138
4	Central Assistance Sanctioned (₹ in crore)	9.13	2.40	6.35	6.17	0.68	-	-

5	Central Assistance Released (₹ in crore)	9.65	4.25	9.47	4.57	7.90	1.42	-

SBM-U: Sanitation is a State subject under 7th schedule of the constitution. Thus, it is the responsibility of State/ULBs to plan, design, execute and operate sanitation projects in the urban areas of the country. However, MoHUA has been facilitating by providing additional financial and technical support. Under SBM-U, Central Share of funds are released to the States/UTs, on the basis of demand made by States/UTs in the form of complete proposals duly approved by State Level Technical Committee (SLTC) which are further transmitted to ULBs by the concerned State/UT as per the State Action Plan.

राष्ट्रीय राजमार्ग का पैठण-पंढरपुर खंड

855. श्री बजरंग मनोहर सोनवणे:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार इस तथ्य से अवगत है कि महाराष्ट्र के बीड जिले में राष्ट्रीय राजमार्ग एनएच-752ई/561ए के पैठण-पंढरपुर खंड के बोधेगांव-डिघोल सड़क पर मूल जमीन संबंधी और कंक्रीट का कार्य सड़क परिवहन और राजमार्ग मंत्रालय के मानकों के विपरीत किए गए हैं जो खतरनाक दरारों, बार-बार दुर्घटना और अनेक लोगों की मृत्यु का कारण बनी है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या संबंधित निर्माण कार्यों में “परिसीमा में परिवर्तन,” “अतिरिक्त सामाग्री,” “डिसकोप,” और

“समय की अधिकता” जैसे प्रावधानों के दुरुपयोग से ठेकेदारों को अवैध लाभ मिला है और कार्यकारी अधिकारियों की मिलीभगत से जन धन का दुरुपयोग किया गया है;

(ग) यदि हाँ, तो क्या सरकार इस संबंध में एक स्वतंत्र उच्च-स्तरीय जांच समिति गठित करने पर विचार कर रही है; और

(घ) क्या सरकार का इस सड़क पर हुई दुर्घटनाओं से पीड़ित परिवारों को मुआवजा प्रदान करने के लिए कोई ठोस नीति तैयार करने का विचार है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क): राष्ट्रीय राजमार्ग (एनएच)-752ई/561ए के पैठन-पंढरपुर खंड का निर्माण विशेष रूप से बोधेगांव से दिघोल (बीड जिला, महाराष्ट्र) तक दो पैकेजों, पैठन से शिरूर जिसकी लंबाई 55.94 किमी है और शिरूर से खारदा की लंबाई 54.11 किमी है, में किया गया है। इस राष्ट्रीय राजमार्ग खंड का निर्माण कार्य भारतीय सड़क कांग्रेस (आईआरसी) द्वारा निर्दिष्ट गुणवत्ता मानकों और डिजाइन के अनुसार किया गया है। तथापि, 48,908 कंक्रीट पैनलों में से लगभग 540 कंक्रीट पैनलों में दरारें देखी गई हैं और ठेकेदार को इन टूटे हुए पैनलों को बदलने/मरम्मत करने का निर्देश दिया गया है। इनमें से 376 पैनलों को पहले ही बदल दिया गया है/मरम्मत कर दी गई है, और शेष 164 पैनलों पर सुधार कार्य वर्तमान में चल रहा है। हालांकि, उपरोक्त पैनलों में दरारों के कारण कोई भी मौत की सूचना प्राप्त नहीं हुई है।

(ख): पैठन से शिरूर खंड में 242.82 करोड़ रुपये की कुल सिविल लागत के मुकाबले 11.36 करोड़ रुपये की राशि के लिए ‘दायरे में परिवर्तन’ और ‘अतिरिक्त मदों’ को क्रियान्वित किया गया है और शिरूर से खारदा में 245.12 करोड़ रुपये की कुल सिविल लागत के मुकाबले 4.56 करोड़ रुपये की राशि को शामिल किया गया है, जिसमें अतिरिक्त पुलिया, ह्यूम पाइप पुलिया से कंक्रीट बॉक्स पुलिया में पुलिया के प्रकार में परिवर्तन, पाटोदा निर्मित खंड में चार लेन का निर्माण और जंगल के इलाकों में कंक्रीट फुटपाथ की जगह बिटुमिनस फुटपाथ का निर्माण संविदा करार के प्रावधानों के अनुसार साइट की स्थितियों के अनुसार किया गया है। इसके अतिरिक्त, एनएच-548डी के पहले से स्वीकृत

चुम्बली से मंजरसुन्भा खंड के साथ ओवरलैपिंग शिरूर से खारदा खंड की 4.44 किलोमीटर लंबाई को इस परियोजना में 'डी-स्कोप' किया गया है।

इसके अलावा, मौजूदा एनएच राइट ऑफ वे (आरओडब्ल्यू) पर विवादों, अतिरिक्त भूमि अधिग्रहण में देरी और कोविड-19 महामारी के कारण 31.03.2022 तक 'समय विस्तार' दिया गया है और इसके बाद की अवधि के लिए वृद्धि रोक दी गई है। संविदा करार के प्रावधानों के खिलाफ संविदाकारों को कोई अनुचित लाभ नहीं दिया गया है। अब तक 55.94 किलोमीटर लम्बाई के पैठन से शिरूर खंड में से 48.61 किलोमीटर और शिरूर से खारदा खंड में 54.11 किलोमीटर लम्बाई में से 48 किलोमीटर का कार्य पूरा हो चुका है। दोनों खंडों की शेष लंबाई में, मौजूदा एनएच आरओडब्ल्यू पर विवादों के कारण कार्य रुका हुआ है। शेष कार्य, जहाँ तक संभव हो, 15.02.2026 तक पूरा होना संभावित है।

(ग): परियोजना की गुणवत्ता लेखा परीक्षा आईआईटी बॉम्बे को सौंपी गई है। आईआईटी बॉम्बे की रिपोर्ट के अनुसार कार्रवाई की जाएगी।

(घ): सड़क दुर्घटना के पीड़ितों को मुआवजे के मामले में, सरकार ने 25 फरवरी, 2022 को एक अधिसूचना जारी किया है, जिसमें सड़क दुर्घटनाओं की विस्तृत जांच, इलेक्ट्रॉनिक विस्तृत दुर्घटना रिपोर्ट (ईडीएआर) और उसकी रिपोर्टिंग के साथ-साथ अलग-अलग हितधारकों के लिए समय-सीमा और मोटर दुर्घटना दावा न्यायाधिकरण (एमएसीटी) द्वारा दावों के तेज़ी से निपटारे के लिए प्रक्रिया को ज़रूरी बनाया गया है।

FATAL ACCIDENTS AT AROOR-THURAVOOR, NH-66 STRETCH IN KERALA

856. SHRI K. C. VENUGOPAL:

ADV. ADOOR PRAKASH:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Ministry is aware of the repeated fatal accidents, including the recent girder collapse on the Aroor–Thuravoor National Highway-66 construction stretch in Kerala and the reasons for such recurring structural failures;

(b) whether the National Highways Authority of India (NHAI) had conducted mandatory safety audits, third-party inspections or load-testing before permitting traffic movement, if not, the reasons therefor and whether the Ministry will fix responsibility for the gross violation of safety protocols;

(c) the number of accidents and fatalities reported on this specific stretch since construction began and whether the Ministry acknowledges this as the highest accident-prone National Highway construction zone in the country, if so, the details thereof;

(d) whether the Government intends to initiate criminal proceedings against the contractor, the construction company and the supervising officials whose negligence contributed to these preventable deaths, if so, the details thereof; and

(e) whether the Ministry will constitute an independent high-level committee to inspect the site and recommend urgent corrective measures, if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): The accidents reported in the project stretch of Aroor-Thuravoor are due to various reasons; viz., not strictly enforcing approved traffic diversion plans, not

adhering to traffic rules and restricted Right of Way etc.

The said fatal accident of girder collapse occurred at 2.30 am on 13.11.2025 on the project site was due to mechanical failure (Hydraulic Jack failed) and due to violation of safety protocol by the commuter.

(b): Safety Audits are being conducted during construction works by appointing third-party consultants. M/s. Samarth Infra Engineering Technocrats Pvt. Ltd has been appointed to conduct Road Safety Audit of the project during the construction stage.

Further, on 14.11.2025, RITES has been asked to carry out the Safety Audit of Aroor–Thuravoor (12 KM) 6-lane elevated corridor on NH-66 to be followed for other projects of NH-66.

(c): No separate record of fatal accidents due to ongoing construction is maintained by the Police Authorities. However, the year-wise details of fatal accidents on the stretch, obtained from police authorities, is placed at **Statement**. The information includes accidents due to various reasons such as not-adhering to traffic rules, negligent driving, over-speed etc.

(d): National Highways Authority of India (NHAI) has temporarily suspended the Contractor and Authority Engineer for 1 month from bidding and issued Show Cause Notices for debarment (up to 03 years to Contractor and up to 2 years to Authority Engineer) and imposing monetary penalty. The concerned key personnel, associated with the incident, being removed from the project.

(e): An Expert Committee inspected the site on 14.11.2025 to evaluate the probable cause of the incident of falling of PSC Girders that had occurred on

13.11.2025 at 2.30 am. Expert Committee submitted its preliminary report on 17.11.2025. The actions are being taken as per the recommendations of the Committee. The following safety measures have been implemented:

- (1) Installation of Activity-wise awareness signboards at all relevant work fronts/ critical locations.
- (2) Cleaning of Signboards & Barricades.
- (3) Installation of Regulatory Signboards.
- (4) Deployment of Traffic Marshals for Traffic Regulation.
- (5) Mass TBT (Tool Box Talk) for Workforce Awareness.
- (6) Green Net installation at Barricade areas.
- (7) Provision of Reflective Tapes on Launching Beam.
- (8) Installation of Restricted Work-zone Cautionary Signboards.
- (9) Removal of Hard Barricades in completed median areas.

STATEMENT

FATAL ACCIDENTS AT AROOR-THURAVOOR, NH-66 STRETCH IN KERALA'.

ABSTRACT OF FATAL ACCIDENT	
Year	Total Nos
2023	14
2024	21
2025	12
Total	47

STATUS OF KOCHI THENI NEW GREENFIELD HIGHWAY**857. ADV. DEAN KURIAKOSE:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government has approved the alignment for the Kochi Theni Greenfield Highway in Kerala;

(b) if so, the details thereof; and

(c) the current status of the progress of this highway?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (c): The National Highway between Kochi and Theni is already of 2-lane with paved shoulders standard in 98 km and in the remaining 125 km length the work of upgradation to 2-lane/2-lane with paved shoulders has been taken up.

**PM FORMALISATION OF MICRO FOOD PROCESSING ENTERPRISES
SCHEME**

858. SHRI BRIJMOHAN AGRAWAL:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

(a) the details of PM Formalisation of Micro Food Processing Enterprises (PM-FMFPE) scheme and its budgetary layout with components, State-wise including Chhattisgarh;

(b) the number of loans sanctioned under various components of the scheme till date and the details of beneficiaries for each financial year till date under the respective components, State-wise;

- (c) the number of registered micro food units in the country, State-wise;
- (d) the manner in which the Government plans to boost the uptake and effective implementation of the Branding and Marketing component vital for enabling micro units to achieve the vocal for local vision and compete successfully in national and international markets; and
- (e) whether targeted steps are being taken to ensure that these common infrastructure resources are accessible, affordable and practically utilized by the smallest and most remote micro entrepreneurs who may face geographical or logistical barriers, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): Ministry of Food Processing Industries (MoFPI) is implementing a centrally sponsored "PM Formalisation of Micro food processing Enterprises (PMFME) Scheme" for providing financial, technical and business support for setting up of new/ upgradation of micro food processing enterprises in the country. The scheme is operational from 2020-21 to 2025-26 with an outlay of Rs. 10,000 Crore. The scheme aims to enhance the competitiveness of micro-enterprises in the unorganized segment of the food processing industry and promote formalization of the sector. The details of financial assistance available to Micro Food Processing Enterprises under PMFME Scheme are at **Statement-I**.

The Centre Share of Rs. 4306.4 crores have been released to States/UTs for implementation of various components of the scheme including the State of

Chhattisgarh till 31st October 2025. The State -wise details are at **Statement-II**.

(b): 1,62,744 loans have been sanctioned for the credit linked subsidy across the country till 31st October 2025. The details of Year-wise and State-wise loans sanctioned under the PMFME Scheme are at **Statement-III**.

(c): As per the latest report of Annual Survey of Industries (ASI) for the year 2022-23, the total number of registered food processing units including micro food processing units are 42,801. The State-wise details are at **Statement-IV**.

(d): Under the Branding & Marketing component of PMFME Scheme, grant of upto 50% of the eligible project cost is provided to groups of FPOs, cooperatives, SHGs and State or regional SPVs of micro food processing enterprises to develop a common umbrella brand at the State or regional level. The component provides support in areas such as packaging & branding, quality control, standardization, and food safety adherence for consumer retail sales. The Government aims to strengthen the Branding and Marketing component by enhancing awareness, simplifying access, and providing technical and financial support for packaging, labelling, and common ODOP branding. It is facilitating tie-ups with retail, e-commerce, and export agencies, improving common facilities, and promoting local products through targeted campaigns, enabling micro units to build strong market identities and compete effectively at national and global levels. These measures aim to enable micro food processing enterprises to enhance product visibility, achieve the *Vocal for Local* vision, and compete effectively in national and international markets.

(e): Under the PMFME Scheme, support for creation of Common Facility Centre

(CFC) is provided @ 35% of eligible project cost with maximum limit of Rs. 3 Crore to Farmer Producer Organizations (FPOs)/ Self Help Groups (SHGs) and its Federations/ Cooperatives/ Government Agencies to establish food processing line along with common infrastructure/ value chain/ incubation centre. Substantial capacity of the CFC is available for use by other units and public on hiring basis. The common infrastructure facilities under the PMFME Scheme are accessible and affordable for even the smallest and most remote micro entrepreneurs. These include setting up CFCs in hilly, tribal and aspirational districts, adopting hub-and-spoke, subsidizing user charges, and enabling village-level mobilization through District Resource Persons (DRPs).

STATEMENT-I

The details of financial assistance available under Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) Scheme are as under:

- (i) *Support to Individual / Group Category Micro Enterprises:* Credit-linked capital subsidy @35% of the eligible project cost, maximum ceiling Rs.10 lakh per unit;
- (ii) *Support to SHGs for seed capital:* Seed capital @ Rs. 40,000/- per member of SHG engaged in food processing for working capital and purchase of small tools subject to maximum of Rs. 4 lakh per SHG Federation.
- (iii) *Support for Common Infrastructure:* Credit linked capital subsidy @35% subject to maximum of Rs. 3 crore to support FPOs, SHGs, Cooperatives and any Government agency for setting up of common infrastructure. The common infrastructure will also be available for other units and public to utilize on hiring basis for substantial part of the capacity.
- (iv) *Branding and Marketing Support:* Grant upto 50% for Branding and Marketing to groups of FPOs/ SHGs/ Cooperatives or an SPV of micro food processing enterprises.
- (v) *Capacity Building:* The scheme envisages training for Entrepreneurship Development Program (EDP) modified to meet the requirement of food processing industry and product specific skilling.

STATEMENT-II**State/ UT wise details of Centre Share funds released till 31.10.2025**

S.No.	States/ UTs	Centre Share (in Rs. Cr.)
1	Andaman & Nicobar Island	4.47
2	Andhra Pradesh	185.83
3	Arunachal Pradesh	36.62
4	Assam	198.16
5	Bihar	364.39
6	Chandigarh	2.21
7	Chhattisgarh	45.04
8	D & N Haveli & D n D	1.43
9	Delhi	7.71
10	Goa	14.94
11	Gujarat	61.08
12	Haryana	73.93
13	Himachal Pradesh	112.70
14	Jammu & Kashmir	46.55

15	Jharkhand	59.22
16	Karnataka	272.77
17	Kerala	167.10
18	Ladakh	7.06
19	Lakshadweep	1.01
20	Madhya Pradesh	263.53
21	Maharashtra	646.25
22	Manipur	16.23
23	Meghalaya	24.37
24	Mizoram	20.67
25	Nagaland	30.67
26	Odisha	140.58
27	Puducherry	9.45
28	Punjab	199.88
29	Rajasthan	83.22
30	Sikkim	26.79
31	Tamil Nadu	362.19

32	Telangana	202.75
33	Tripura	28.49
34	Uttar Pradesh	510.98
35	Uttarakhand	43.97
36	West Bengal	33.78
	TOTAL	4,306.04

STATEMENT-III

State/UT wise & Year-wise loans sanctioned for Credit Linked Subsidy under PMFME Scheme as on 31st October 2025

S. No.	States and UTs	2021-2022	2022-2023	2023-2024	2024-2025	2025-2026	No. of Loans Sanctioned
1	A&N	6	4	8	0	0	18
2	Andhra Pradesh	306	2808	2237	1667	1069	8087
3	Arunachal Pradesh	1	21	28	48	38	136
4	Assam	39	659	633	1769	1500	4600
5	Bihar	91	2923	10284	10273	4152	27723
6	Chandigarh	5			0	0	5
7	Chhattisgarh	24	211	350	396	299	1280
8	D&D	0	2	5	0	5	12
9	Delhi	21	81	103	74	84	363
10	Goa	2	42	23	36	34	137
11	Gujarat	5	103	286	314	302	1010
12	Haryana	74	329	606	352	272	1633
13	Himachal Pradesh	156	603	550	496	732	2537

14	J&K	35	170	480	682	571	1938
15	Jharkhand	0	198	1527	1851	674	4250
16	Karnataka	259	1823	2011	2329	1302	7724
17	Kerala	59	807	2573	3116	1382	7937
18	Ladakh	6	26	33	17	8	90
19	Lakshadweep	0	0	0	0	0	0
20	Madhya Pradesh	237	1426	2692	5103	2486	11944
21	Maharashtra	636	6040	9493	7546	2457	26172
22	Manipur	180	67	13	31	17	308
23	Meghalaya	5	26	44	120	32	227
24	Mizoram	0	7	13	20	16	56
25	Nagaland	0	25	155	188	61	429
26	Odisha	149	620	627	731	605	2732
27	Puducherry	1	58	54	51	28	192
28	Punjab	134	837	1183	525	342	3021
29	Rajasthan	98	192	242	513	306	1351
30	Sikkim	2	31	20	8	4	65
31	Tamil Nadu	288	3717	7666	3587	1952	17210
32	Telangana	163	2067	3500	1136	400	7266
33	Tripura	7	43	63	77	58	248
34	Uttar	212	2304	6654	7449	3956	20575

	Pradesh						
35	Uttarakhand	17	222	416	221	161	1037
36	West Bengal	0		22	149	260	431
	Grand Total	3218	28492	54594	50875	25565	162744

STATEMENT-IV**State-wise details of registered food processing units**

S. No.	State	No. of Units (as per ASI*)
1	A & N Islands	6
2	Andhra Pradesh	5427
3	Arunachal Pradesh	51
4	Assam	1750
5	Bihar	953
6	Chandigarh	19
7	Chhattisgarh	2225
8	Dadra & Nagar Haveli and Daman & Diu	33
9	Delhi	151
10	Goa	96
11	Gujarat	2585
12	Haryana	1008
13	Himachal Pradesh	162
14	Jammu and Kashmir	184

15	Jharkhand	266
16	Karnataka	2405
17	Kerala	1725
18	Ladakh	8
19	Lakshadweep	0
20	Madhya Pradesh	1096
21	Maharashtra	2820
22	Manipur	38
23	Meghalaya	30
24	Mizoram	29
25	Nagaland	17
26	Odisha	1356
27	Puducherry	68
28	Punjab	3457
29	Rajasthan	980
30	Sikkim	18
31	Tamil Nadu	4996

32	Telangana	3702
33	Tripura	131
34	Uttar Pradesh	2407
35	Uttarakhand	374
36	West Bengal	2230
	Total	42803

Source: *Annual Survey of Industries 2022-23,

LPG CONNECTIONS UNDER PMUY IN TAMIL NADU

859. SHRI C.N. ANNADURAI:

SHRI G. SELVAM:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) the details of the total number of LPG connections provided under the Pradhan Mantri Ujjwala Yojana (PMUY) since its inception in the country, State/UT-wise and district-wise including Tamil Nadu and the connections issued in Tiruvannamalai and Kanchipuram;

(b) the details of per capita LPG consumption among PMUY beneficiaries in Tamil Nadu particularly in the above mentioned districts during the last three years;

(c) the steps taken by the Government to encourage sustained LPG usage among PMUY beneficiaries in rural and remote parts of Tamil Nadu, including

awareness campaigns, LPG Panchayats and financial support mechanisms;

(d) whether new LPG distributorships or bottling facilities are proposed to be established in Tiruvannamalai and Kanchipuram districts to enhance last mile accessibility, if so, the details thereof; and

(e) the measurable impact of PMUY in improving women's health, reducing dependence on traditional fuels and promoting environmental sustainability in these districts?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a): Pradhan Mantri Ujjwala Yojana (PMUY) was launched in May, 2016 with an objective to provide deposit free LPG connection to adult woman from poor households across the country. As on 01.11.2025, there were about 10.33 crore PMUY connections across the country including 40.97 lakhs connections in Tamil Nadu. State/UT-wise details and District-wise details of PMUY connections in Tamil Nadu are at **Statement-I** and **II** respectively.

(b): Per capita consumption of PMUY Beneficiaries in terms of Number of 14.2 Kg refills/Annum has been steadily rising during last three years as can be seen in table below:

State/District	FY 2022-23	FY 2023-24	FY 2024-25
Kanchipuram	4.63	4.84	5.23
Thiruvannamalai	4.12	4.31	4.64

Tamil Nadu	4.28	4.38	4.81

Source: IOCL on behalf of PSU OMCs

(c): LPG consumption of PMUY beneficiaries is monitored regularly through PPAC's Consumption reports, Common LPG Data Platform (CLDP) and meetings with OMCs. Consumption of domestic LPG by households depends on several factors like food habits, household size, cooking habits, tradition, flavor, taste, preferences, price, availability of alternate fuels etc.

To create awareness and enhance LPG usage, various steps have been taken inter alia, including organizing campaigns, organizing melas/camps to enroll and distribute connections, promotion through Out of Home (OOH) hoardings, radio jingles, Information, Education and Communication (IEC) Vans etc., spreading awareness about advantages of using LPG over other conventional fuels and safe usage of LPG through LPG Panchayats, enrolment/awareness camps under Viksit Bharat Sankalp Yatra, facilitation of consumers and their families for Aadhaar enrolment and opening of bank accounts for getting PMUY connections. Government has taken several steps to encourage consumption of LPG by PMUY beneficiaries, which include deferment of loan recovery from subsidy amount, Swap option from 14.2 kg to 5 Kg to reduce upfront cash outgo, option of 5 Kg Double Bottle Connection, Conducting Pradhan Mantri LPG Panchayat to convince the beneficiaries to use LPG on sustained basis, mass awareness camps etc.

Further, to make LPG more affordable to PMUY consumers, Government is providing a targeted subsidy of Rs. 300 per 14.2 kg cylinders. LPG

consumption by PMUY households in the Tamil Nadu has increased from 217.52 Thousand Metric Tonnes (TMT) in FY 2022-23 to 279.9 TMT in FY 2024-25. Also, per capita consumption of PMUY beneficiaries in Tamil Nadu has increased from 4.28 in FY 2022-23 to 4.81 in FY 2024-25.

(d): Appointment of LPG distributorships by the Public Sector Oil Marketing Companies (OMCs) is a continuous process and locations for setting up of LPG distributorships are identified and advertised under Unified Selection Guidelines 2016. As of 01.11.2025, there are a total of 25,587 LPG distributorships across the country, including 1653 in Tamil Nadu. These are served through 214 LPG bottling plant of Oil Marketing Companies (OMCs) located across the country including 19 in Tamil Nadu. In order to improve access of LPG in rural and remote areas, OMCs have commissioned 8017 LPG distributorships, during 01.04.2016 to 31.10.2025 across the country, out of which 7420 LPG distributorships (i.e. 93%) are catering to rural areas.

The number of existing LPG distributorships and bottling facilities in Tiruvannamalai and Kanchipuram districts of Tamil Nadu as on 01.11.2025 are as follows:

District	No. of LPG distributorships	No. of LPG Bottling Plants
Tiruvannamalai	56	0
Kanchipuram	38	1

Source: IOCL on behalf of PSU OMCs

(e): Various independent studies and reports have shown that PMUY scheme

has had a significant positive impact on the lives of rural households, especially women and families in rural and remote areas. Some key benefits are briefly explained below:

(i) PMUY has resulted in a shift from traditional cooking methods that involve burning solid fuels like wood, dung and crop residues. The use of cleaner fuel lowers indoor air pollution, leading to improved respiratory health, particularly among women and children who are traditionally more exposed to household smoke.

(ii) LPG has reduced drudgery and the time spent on cooking by women of poor households. The free time, thus, available with them can be utilized in multiple spheres for enhanced economic productivity.

(iii) Transition from biomass and traditional fuels to LPG reduces the dependency on wood and other biomass for cooking purposes, leading to a decrease in deforestation and environmental degradation. This benefits not only the households but also contributes to broader environmental conservation efforts.

(iv) With improved cooking facilities, there is a potential positive impact on nutrition. Families may find it easier to cook a variety of nutritious meals, contributing to better overall health.

STATEMENT-I**State/UT-wise details of PMUY connections – As on 01.11.2025**

State	Number of PMUY Connections
Andaman and Nicobar Islands	13,800
Andhra Pradesh	9,71,393
Arunachal Pradesh	53,686
Assam	50,93,571
Bihar	1,16,23,438
Chandigarh	2,026
Chhattisgarh	38,00,776
Dadra & Nagar Haveli and Daman & Diu	17,742
Delhi	2,58,871
Goa	1,949
Gujarat	43,05,835
Haryana	11,13,259
Himachal Pradesh	1,50,510
UT of Jammu and Kashmir	12,69,209
Jharkhand	38,92,786
Karnataka	41,41,742
Kerala	3,87,443
UT of Ladakh	11,080

Lakshadweep	370
Madhya Pradesh	88,44,057
Maharashtra	52,12,371
Manipur	2,24,877
Meghalaya	3,16,944
Mizoram	35,985
Nagaland	1,22,043
Odisha	55,47,279
Puducherry	19,414
Punjab	13,57,410
Rajasthan	73,76,362
Sikkim	19,867
Tamil Nadu	40,96,697
Telangana	11,82,747
Tripura	3,16,367
Uttar Pradesh	1,85,80,609
Uttarakhand	5,29,403
West Bengal	1,23,71,193

Source: IOCL on behalf of PSU OMCs.

STATEMENT-II**District-wise details of connections under PMUY Scheme in Tamil Nadu –****As on 01.11.2025**

District	Number of PMUY Connections
Ariyalur	72,160
Chengalpattu	1,22,843
Chennai	32,731
Coimbatore	46,753
Cuddalore	2,53,910
Dharmapuri	1,13,135
Dindigul	1,47,973
Erode	1,16,551
Kallakurichi	92,619
Kanchipuram	67,995
Kanniyakumari	88,702
Karur	54,091
Krishnagiri	1,21,527
Madurai	1,59,960
Mayiladudurai	67,658
Nagapattinam	49,599
Namakkal	1,27,644
Perambalur	44,604

Pudukkottai	1,73,223
Ramanathapuram	1,49,773
Ranipet	99,863
Salem	2,02,108
Sivaganga	89,648
Tenkasi	86,470
Thanjavur	1,37,971
The Nilgiris	18,307
Theni	67,438
Thiruvallur	1,20,231
Thiruvarur	1,14,755
Thoothukkudi	1,02,038
Tiruchirappalli	1,51,776
Tirunelveli	72,360
Tirupathur	75,052
Tiruppur	54,909
Tiruvannamalai	2,15,249
Vellore	1,22,373
Viluppuram	1,42,844
Virudhunagar	1,19,854

Source: IOCL on behalf of PSU OMCs

इंदिरा गांधी फीडर की जीर्ण-शीर्ण स्थिति

860. श्री कुलदीप इंदौरा:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को इस बात की जानकारी है कि हरिके बैराज से निकलने वाले इंदिरा गांधी फीडर की कुल लंबाई 204 किमी है, जिसमें से 151 किमी पंजाब में स्थित है और आरडी 179 और आरडी 496 के बीच लगभग 11 किमी का रिलाइनिंग का कार्य अभी भी लंबित है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या फीडर की जल वहन क्षमता अपनी जीर्ण-शीर्ण स्थिति के कारण 18500 क्यूसेक की डिज़ाइन की गई क्षमता के बजाय लगभग 12000 क्यूसेक तक कम हो गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है, और

(ग) क्या फीडर की जीर्ण-शीर्ण स्थिति के कारण बरसात के मौसम के दौरान अतिरिक्त पानी को पाकिस्तान की ओर मोड़ना पड़ता है, जिसका उपयोग यदि फीडर की पूरी तरह से रीलाइनिंग की जाए तो राजस्थान के किसानों द्वारा किया जा सकता है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क) और (ख): इंदिरा गांधी फीडर (राजस्थान फीडर) हरिके हेडवर्क्स से निकलती है और इसकी कुल लंबाई 204 किलोमीटर है। इसका निर्माण 18,500 क्यूसेक क्षमता के साथ किया गया है। इसकी वहन क्षमता समय के साथ कम हो गई है। केंद्रीय मंत्रिमंडल द्वारा दिनांक 26.09.2018 को "राजस्थान फीडर (आरडी 1,79,000 से 4,96,000) की रीलाइनिंग" को मंजूरी दी गई। सदस्य (डिज़ाइन एवं अनुसंधान), केंद्रीय जल आयोग की अध्यक्षता में एक समिति द्वारा राजस्थान फीडर की वर्तमान वहन क्षमता 15180 क्यूसेक आंकलित की गई है।

जहां तक आरडी 1,79,000 से आरडी 4,96,000 तक नहर के रीलाइनिंग कार्य का संबंध है, 96.62 किमी के कुल लक्ष्य में से, नहर के 80.00 किमी का रीलाइनिंग कार्य अक्टूबर 2025 तक पूरा हो चुका है।

(ग): सतलुज और व्यास नदियों का पानी मानसून के मौसम अर्थात् बाढ़ के दौरान जब इन नदियों के जलग्रहण क्षेत्र में भारी वर्षा होती है, के अलावा पाकिस्तान की ओर नहीं बहता है। ऐसी स्थिति असाधारण परिस्थितियों में या अल्पकालिक मानसून के दौरान उत्पन्न हो सकती है, जब बांधों द्वारा संग्रहित जल स्तर बहुत अधिक हो जाता है और बांध सुरक्षा के लिए पानी छोड़ना आवश्यक हो जाता है।

विमानपत्तन अवसंरचना का विकास

861. श्री विनोद लखमशी चावड़ा:

श्री राजपालसिंह महेन्द्रसिंह जादव:

श्रीमती लवली आनंद:

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में वर्तमान में चालू विमानपत्तनों, हेलीपोर्ट और वाटर एयरोड्रोम की कुल संख्या कितनी है और गत दस वर्षों के दौरान इनकी वृद्धि का वर्ष-वार ब्यौरा क्या है;

(ख) वर्ष 2024-25 के दौरान कितने प्रचालनात्मक हवाई मार्ग हैं और कुल कितने यात्रियों ने यात्रा की है;

(ग) सरकार द्वारा आज की तिथि तक आम नागरिकों के लिए हवाई यात्रा को अधिक किफायती और सुलभ बनाने के लिए क्या ठोस उपाय किए गए हैं;

(घ) वैश्विक मानकों को पूरा करने के लिए टियर-2 और टियर-3 शहरों सहित देश में विमानपत्तन अवसंरचना के आधुनिकीकरण और विस्तार के लिए सरकार द्वारा क्या नवीनतम पहलें की गई हैं; और

(ङ) एयरलाइंस को प्रदान की गई व्यवहार्यता अंतराल निधियन (वीजीएफ) का तत्संबंधी ब्यौरा क्या है?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोल):

(क): भारत के विमानन उद्योग ने पिछले दशक में महत्वपूर्ण वृद्धि का अनुभव किया है। देश में प्रचालनरत हवाईअड्डों की संख्या वर्ष 2014 में 74 से दोगुनी होकर वर्ष 2025 में 164 हो गई है। इस विस्तार में योगदान देने वाला प्रमुख कारक, क्षेत्रीय हवाई संपर्क को बढ़ाने और हवाई यात्रा को किफायती बनाने के लिए वर्ष 2016 में शुरू की गई क्षेत्रीय संपर्क योजना-उड़े देश का आम नागरिक (आरसीएस-उडान) है।

(ख): वित्तीय वर्ष 2024-25 के दौरान अनुसूचित घरेलू और अंतरराष्ट्रीय उड़ानों के माध्यम से कुल 23.96 करोड़ यात्रियों (16.55 करोड़ घरेलू यात्री + 7.41 करोड़ अंतरराष्ट्रीय यात्री) ने यात्रा की है। अनुमोदित अनुसूची के अनुसार शीतकालीन अनुसूची-2024 और ग्रीष्मकालीन अनुसूची-2025 की राज्यवार कनेक्टिविटी **विवरण-I** और **विवरण-II** में संलग्न है।

(ग) से (ङ) : क्षेत्रीय हवाई यात्रा की वहनीयता सुनिश्चित करने के लिए उड़ान योजना क्षेत्रीय मार्गों पर एयरलाइन प्रचालकों को वित्तीय प्रोत्साहन प्रदान करती है जिसमें एयरलाइन प्रचालन लागत को कम करने के लिए केंद्र सरकार, राज्य सरकारों/केंद्र शासित प्रदेशों और हवाईअड्डे के प्रचालकों द्वारा रियायतें और ऐसे मार्गों पर परिचालन लागत और अपेक्षित राजस्व के बीच के अंतर को पाटने के लिए व्यवहार्यता अंतर वित्तपोषण (वीजीएफ) शामिल हैं। आरसीएस सीटों पर हवाई किराया जिस पर चयनित एयरलाइन प्रचालकों (एसएओ) को वीजीएफ प्रदान किया जाता है, 3 साल की अवधि के लिए होता है और यह एक रियायती दर पर सीमित है, जिसे हर तिमाही में सूचकांकित किया जाना आवश्यक है। उपर्युक्त उपायों का उद्देश्य विमानन क्षेत्र में वहनीयता, पहुंच और समग्र यात्री सुविधा को मजबूत करना है, जिससे क्षेत्रीय विकास और आर्थिक विकास को बढ़ावा मिल सके। चयनित एयरलाइन प्रचालकों की सहायता के लिए 4352/- करोड़ रुपये की वीजीएफ राशि वितरित की गई है।

मौजूदा हवाईअड्डों पर अवसंरचना सुविधाओं का आधुनिकीकरण और विकास एक सतत

प्रक्रिया है, जो भारतीय विमानपत्तन प्राधिकरण (एएआई) या संबंधित हवाईअड्डा प्रचालक/विकासकर्ता द्वारा यातायात की मांग, वाणिज्यिक व्यवहार्यता, विमान प्रचालन की संरक्षा के लिए परिचालन आवश्यकताओं और एयरलाइनों की मांग के आधार पर किया जाता है।

विवरण-I

राज्यवार हवाई संपर्क – शीतकालीन कार्यक्रम 2024

क्रम संख्या	राज्य	हवाई संपर्क वाले शहरों के नाम	हवाई अड्डों की संख्या
राज्य			
1	आंध्र प्रदेश	राजमुंदरी, तिरुपति, विजयवाड़ा, विजाग, कडप्पा, कुरनूल	6
2	अरुणाचल प्रदेश	पासीघाट, तेजू, ज़ीरो, होल्लोंगी	4
3	असम	डिब्रूगढ़, गुवाहाटी, जोरहाट, लीलाबाड़ी, सिलचर, रूपसी	6
4	बिहार	गया, पटना, दरभंगा	3
5	छत्तीसगढ़	रायपुर, बिलासपुर, जगदलपुर	3
6	दिल्ली	दिल्ली	1
7	गोवा	गोवा, मोपा (नया गोवा)	2
8	गुजरात	अहमदाबाद, भुज, जामनगर, हीरासर, सूरत, वडोदरा, कांडला, केशोद, भावनगर	9
9	हरियाणा	-	0

10	हिमाचल प्रदेश	धर्मशाला, कुल्लू, शिमला	3
11	झारखंड	रांची, देवघर, जमशेदपुर	3
12	कर्नाटक	बैंगलोर, बेलगाम, मैंगलोर, हुबली, विद्यानगर, मैसूर, गुलबर्गा, शिवमोगा	8
13	केरल	कोचीन, त्रिवेंद्रम, कन्नूर, कोझिकोड	4
14	मध्य प्रदेश	भोपाल, ग्वालियर, इंदौर, जबलपुर, खजुराहो	5
15	महाराष्ट्र	औरंगाबाद, मुंबई, नागपुर, पुणे, नासिक, कोल्हापुर, शिरडी, नांदेड़, सिंधुदुर्ग, गोंदिया, जलगाँव	11
16	मणिपुर	इम्फाल	1
17	मेघालय	शिलांग	1
18	मिजोरम	आइज़ोल	1
19	नागालैंड	दीमापुर	1
20	उड़ीसा	भुवनेश्वर, झारसुगुड़ा, राउरकेला, जयपोर, उत्केला	5
21	पंजाब	अमृतसर, बठिंडा, लुधियाना, जालंधर	4
22	राजस्थान	जयपुर, जोधपुर, उदयपुर, बीकानेर, जैसलमेर, किशनगढ़	6
23	सिक्किम	-	
24	तमिलनाडु	चेन्नई, कोयंबटूर, मदुरै, त्रिची, तूतीकोरिन, सेलम	6
25	तेलंगाना	हैदराबाद	1
26	त्रिपुरा	अगरतला	1

27	उत्तर प्रदेश	आगरा, अयोध्या, प्रयागराज, गोरखपुर, लखनऊ, वाराणसी, कानपुर, हिंडन, बरेली, आजमगढ़, चित्रकूट, अलीगढ़, मुरादाबाद, श्रावस्ती	14
28	उत्तराखंड	देहरादून, पंत नगर, पिथौरागढ़	3
29	पश्चिम बंगाल	बागडोगरा, कोलकाता, दुर्गापुर, कूचबिहार	4
केंद्र शासित प्रदेश			
1	अंडमान और निकोबार द्वीप समूह	पोर्ट ब्लेयर	1
2	लक्षद्वीप द्वीप समूह	अगाती	1
3	चंडीगढ़	चंडीगढ़	1
4	दादरा और नगर हवेली	-	
5	दमन और दीव	दीव	1
6	पुदुचेरी	पांडिचेरी	1
7	जम्मू और कश्मीर	जम्मू, श्रीनगर	2
8	लद्दाख	लेह,	1
अनुसूचित घरेलू वाहकों से जुड़े शहरों की संख्या			124

विवरण-II**राज्यवार हवाई संपर्क – ग्रीष्मकालीन कार्यक्रम 2025**

क्रम संख्या	राज्य एवं केंद्र शासित प्रदेश	हवाई संपर्क वाले शहरों के नाम	हवाई अड्डों की संख्या
राज्य			
1	आंध्र प्रदेश	कडप्पा, कुरनूल, राजमुंदरी, तिरुपति, विजयवाड़ा, विजाग,	6
2	अरुणाचल प्रदेश	होल्लोंगी, पासीघाट, तेजु, ज़ीरो,	4
3	असम	डिब्रूगढ़, गुवाहाटी, जोरहाट, लीलाबाड़ी, सिलचर	5
4	बिहार	दरभंगा, गया, पटना	3
5	छत्तीसगढ़	अंबिकापुर, बिलासपुर, जगदलपुर, रायपुर	4
6	दिल्ली	दिल्ली	1
7	गोवा	गोवा, मोपा (नया गोवा)	2
8	गुजरात	अहमदाबाद, भावनगर, भुज, हीरासर, जामनगर, कांडला, केशोद, पोरबंदर, सूरत, वडोदरा	10
9	हरियाणा	-	0
10	हिमाचल प्रदेश	धर्मशाला, कुल्लू, शिमला	3
11	झारखंड	देवघर, जमशेदपुर, रांची	3
12	कर्नाटक	बेंगलोर, बेलगाम, बीदर, हुबली, गुलबर्गा, मैंगलोर, मैसूर, शिवमोगा, विद्यानगर	9
13	केरल	कोचीन, कन्नूर, कोझीकोड, त्रिवेंद्रम	4

14	मध्य प्रदेश	भोपाल, दतिया, ग्वालियर, इंदौर, जबलपुर, खजुराहो, रीवा	7
15	महाराष्ट्र	औरंगाबाद, गोंदिया, जलगाँव, कोल्हापुर, मुंबई, नागपुर, नांदेड़, नासिक, पुणे, शिरडी, सिंधुदुर्ग, सोलापुर	12
16	मणिपुर	इम्फाल	1
17	मेघालय	शिलांग	1
18	मिजोरम	आइज़ोल	1
19	नागालैंड	दीमापुर	1
20	उड़ीसा	भुवनेश्वर, जयपुर, झारसुगुड़ा, राउरकेला, उत्केला	5
21	पंजाब	अमृतसर, बठिंडा, जालंधर, लुधियाना	4
22	राजस्थान	बीकानेर, जयपुर, जैसलमेर, जोधपुर, किशनगढ़, उदयपुर	6
23	सिक्किम	पाक्योंग	1
24	तमिलनाडु	चेन्नई, कोयंबटूर, मदुरै, सेलम, त्रिची, तूतीकोरिन,	6
25	तेलंगाना	हैदराबाद	1
26	त्रिपुरा	अगरतला	1
27	उत्तर प्रदेश	आगरा, अयोध्या, अलीगढ़, बरेली, चित्रकूट, गोरखपुर, हिंडन, कानपुर, लखनऊ, प्रयागराज, मुरादाबाद, श्रावस्ती, वाराणसी	13
28	उत्तराखंड	देहरादून, पंत नगर, पिथौरागढ़	3
29	पश्चिम बंगाल	बागडोगरा, कूचबिहार, दुर्गापुर, कोलकाता	4
केंद्र शासित प्रदेश			

1	अंडमान और निकोबार द्वीप समूह	पोर्ट ब्लेयर	1
2	लक्षद्वीप द्वीप समूह	अगाती	1
3	चंडीगढ़	चंडीगढ़	1
4	दादरा और नगर हवेली	-	
5	दमन और दीव	दीव	1
6	पांडिचेरी	पांडिचेरी	1
7	जम्मू और कश्मीर	जम्मू, श्रीनगर	2
8	लद्दाख	लेह,	1
अनुसूचित घरेलू वाहकों से जुड़े शहरों की संख्या			129

KRISHI UDAN FLIGHTS FOR TAMIL NADU

862. SHRI THARANIVENTHAN M. S.:

Will the Minister of **CIVIL AVIATION** be pleased to state: -

(a) the total number of Krishi UDAN flights operational during the last three years, State-wise, particularly for Tamil Nadu;

(b) the volume and types of perishable agricultural produce transported under the scheme along with the number of farmers benefitted;

(c) whether the Government has evaluated the impact of the scheme on farmers' income, market access and reduction of post-harvest losses and if so, the details

thereof;

(d) the steps taken by the Government to increase awareness and participation of small and marginal farmers in the scheme; and

(e) the measures implemented to integrate Krishi UDAN with other logistics, cold-chain infrastructure and e-marketing platforms to ensure timely delivery of agricultural products?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a): The Krishi UDAN Scheme aims to ensure seamless, cost-effective, time bound, air transportation and associated logistics for all Agri-produce originating especially from the Northeast, hilly and tribal regions of the country. The Scheme covers 58 airports in the country, primarily focusing on 25 airports in the North Eastern, Hilly and Tribal region, besides 33 airports in other regions/areas.

With the repeal of the Air Corporation Act in March 1994, the Indian aviation sector has been deregulated. Consequently, the decision to operate on any route rests solely with the airlines, based on the route's economic viability and other relevant commercial considerations.

(b): The Perishable Tonnage (Lakh MT) handled in Tamil Nadu are as under :

FY	Domestic	International	Total
2022-23	0.04	0.26	0.30
2023-24	0.05	0.29	0.34
2024-05	0.07	0.28	0.35

(c): No such study has been undertaken

(d) and (e): The Krishi Udan is a convergence scheme of various initiatives by eight Ministries/Departments, namely the Ministry of Civil Aviation, the Department of Agriculture & Farmers' Welfare, Department of Animal Husbandry and Dairying, Department of Fisheries, Ministry of Food Processing Industries, Department of Commerce, Ministry of Tribal Affairs and Ministry of Development of North-Eastern. In order to facilitate and incentivise movement of agri-produce by air transportation, waiver of Landing charges and parking charges is provided for Indian freighters and P2C (Passenger-to-Cargo) Aircraft by the Airports Authority of India (AAI) and the Ministry of Defence at selected airports under the Krishi Udan Scheme. In addition, Route Navigation Facility Charges (RNFC) and Terminal Navigational Landing Charges (TNLC) are waived at the selected AAI airports.

ROAD ACCIDENTS ON NATIONAL HIGHWAYS IN KERALA

863. SHRI ANTO ANTONY:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government has any statistics regarding the number of accidents that occurred on National Highways in Kerala during the last five years and if so, the details including number of people injured and died thereof;
- (b) whether the unscientific construction of National Highways has caused an increase in the number of accidents;
- (c) whether the Government has fixed any time limit for the completion of

ongoing works in Kerala; and

(d) if so, the details thereof, including the estimated cost of completion of each project that have been finalised?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): Government in the Ministry of Road Transport & Highways publishes report on “Road Accidents in India” based on data received from States/ UTs, which has been published for the year upto 2023. As per the report, total number of road accidents, fatalities and injuries occurred on National Highways (NHs) of Kerala State from calendar year 2019 to 2023 are as under: -

Year	Road Accidents	Fatalities	Injuries
2019	9,459	1,259	10,710
2020*	6,594	887	7,354
2021*	8,048	975	8,984
2022	17,627	1,197	17,799
2023	10,640	1,056	12,105

* - Covid affected Year.

(b): As per data received from the States/UTs, road accidents are multi-causal phenomenon and are the result of interplay of various factors. These can broadly be categorized into (i) human error, (ii) road condition/environment and (iii) vehicular condition.

(c) and (d): At present, 46 NHs projects of 834 km length costing approximately

₹ 46,965.17 Crore have been awarded for construction in the State of Kerala. These projects are at different stages of construction and scheduled for completion by Financial Year 2027-28, in a phased manner.

ISSUES CONCERNING MSMEs

864. SHRI S. VENKATESAN:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) whether the Government has taken note of the issues raised by various MSME associations regarding subsidy support, special packages, long-term loans at lower interest rates, relaxation of credit norms for NPAs and other related demands, if so, the details thereof;
- (b) the measures taken by the Government to address these issues and concerns of the MSME sector; and
- (c) whether this Ministry has sent any recommendations received along with the response to the Ministry of Finance in this regard and, if so, the details received there from?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

- (a) to (c): Stakeholders' consultation is a continuous process in policy making including in the MSME sector. The Government of India has taken a number of initiatives and measures to provide support to Micro, Small and Medium

Enterprises (MSMEs) for improving access to finance. Some of them are:

- i. The Ministry of Micro, Small and Medium Enterprises and Small Industries Development Bank of India (SIDBI) jointly set up Credit Guarantee Trust Fund for Micro and Small Enterprises (CGTMSE) in the year 2000, to provide credit guarantees for the loans extended by Member Lending Institutions (MLIs) to Micro and Small Enterprises (MSEs), without requiring collateral security or third-party guarantee under Credit Guarantee Scheme (CGS). Recently the Guarantee ceiling has been increased from Rs. 5 crore to Rs. 10 crore.
- ii. Prime Minister's Employment Generation Programme provides Margin Money subsidy upto 35%, for setting up of new micro enterprises, in the non-farm sector with project cost of Rs. 50 lakh and Rs. 20 lakh, for Manufacturing and Services enterprises, respectively.
- iii. PM Vishwakarma was launched on 17.09.2023 to provide end-to-end holistic support to artisans and craftspeople of 18 traditional trades who work with their hands and tools. The Scheme includes provision of loans upto Rs. 3 lakh with interest subvention of max upto 8%.
- iv. Self Reliant India (SRI) Fund has been set up to infuse Rs. 50,000 crores as equity funding in MSMEs, with Rs. 10,000 crore from the Government of India and Rs. 40,000 crore through Private Equity/Venture Capital Funds.

In addition, the Government has also taken various other measures to enhance access to credit for MSMEs including collateral free credit to MSEs, implementation of Trade Receivables Discounting System (TReDS), Mutual Credit Guarantee Scheme for projects requiring loans upto Rs 100 crore

to procure machinery and equipment, reduction in timelines for credit decisions by banks etc.

METRO RAIL PROJECTS IN TAMIL NADU

865. THIRU DAYANIDHI MARAN:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Union Government has approved the Detailed Projects Reports (DPRs) submitted by the State Government of Tamil Nadu for the Coimbatore and Madurai Metro Rail projects and if so, the current status of both proposals along with the reasons for delays in approvals, if any;
- (b) the details of all DPRs submitted by other State Governments for metro rail projects during the last eleven years including the project name, date of submission, date of approval, time taken for approval and the approved funding pattern, State-wise;
- (c) whether any States have received fast-track approvals for metro projects during this period and if so, the details of the criteria used to determine prioritisation; and
- (d) whether the Union Government proposes to establish a time-bound, transparent approval mechanism for metro DPRs to ensure uniform and non-discriminatory processing for all states and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

- (a): No. The proposals for Metro Projects of the Coimbatore and Madurai city

have been examined and returned to Government of Tamil Nadu with observations.

(b): Details are given at **Statement**.

(c): No.

(d): Metro projects are cost intensive and require extensive appraisal and scrutiny in terms of extant policy at different level in Central Government. Central Government considers financial assistance for such project in cities or urban agglomerates, based on feasibility of the proposal and availability of the resources.

STATEMENT**Metro Projects**

S. No	State/UT	Project/City	Date of Submission	Date of Approval	Funding Pattern
1.	Maharashtra	Nagpur Metro Rail Project Phase-I	May, 2013	August, 2014	50:50 (SPV Model)
		Pune Metro Rail Project Phase-I	October, 2013	December, 2016	50:50 (SPV Model)
		Nagpur Metro Phase-II	January, 2019	December, 2022	50:50 (SPV Model)
		Thane Integral Ring Metro	March, 2019	September, 2024	50:50 (SPV Model)
		Pune Metro Phase-I extension (PCMC to Nigdi)	March, 2019	October, 2023	Grant-in-Aid
		Pune Metro Phase-I extension (Swargate to Katraj)	May, 2022	September, 2024	50:50 (SPV Model)
		Pune Metro Phase-II(line 2A & 2B (Vanaz to Chandani Chowk and Ramwadi to wagholi/vitthalwadi)	March, 2024	July, 2025	50:50 (SPV Model)
		Nasik Metro Neo	September ,	-	

		Project	2019		
2.	Madhya Pradesh	Bhopal Metro Rail Project	December, 2017	November, 2018	50:50 (SPV Model)
		Indore Metro Rail Project	December, 2017	November, 2018	50:50 (SPV Model)
3.	Jammu & Kashmir	Jammu Metro Lite Project	July, 2021	-	
		Srinagar Metro Lite Project	July, 2021	-	
4.	Uttarakhand	Dehradun Metro Neo Project	January 2022	-	
5.	Bihar	Patna Metro Rail Project	Oct, 2018	February, 2019	50:50 (SPV Model)
6.	Jharkhand	Ranchi Metro Rail Project	December, 2017	-	
7.	Andhra Pradesh	Visakhapatnam Metro Rail Project	January, 2024	-	
		Vijayawada Metro Rail Project	December, 2024	-	
8.	Rajasthan	Jaipur Metro Phase -1D	December, 2024	-	
		Jaipur Metro Phase- 2	May, 2025	-	
9.	Uttar Pradesh	Lucknow Metro Rail Project Phase-IA	August, 2013	January, 2016	50:50 (SPV Model)
		Kanpur Metro Rail Project	January, 2018	May, 2019	50:50 (SPV Model)

		Agra Metro Rail Project	January, 2018	May, 2019	50:50 (SPV Model)
		Lucknow Metro Rail Project Phase-1B	March, 2024	September, 2025	50:50 (SPV Model)
		Gorakhpur Metro lite Project	February, 2021	-	
		Metro Connection between Noida (Sector-51) to Greater Noida (Depot Station)	October, 2013	June, 2017	50:50 (SPV Model)
		Extension of Noida Aqua Line from Depot Station to Boraki MMTH	March, 2024	July, 2025	50:50 (SPV Model)
		Extension of Noida Aqua Line from Noida Sector 142 to Botanical Garden (Noida)	June, 2024	-	
		Extension of Noida Aqua Line from Noida Sector 51 to Knowledge Park-V	November, 2024		
		Varanasi Metro Rail Project	June, 2016	-	
10	Kerala	Kochi Metro Rail Project Phase-1A	July, 2020	February, 2023	Grant-in-Aid
		Kochi Metro Rail Project Phase-1B	July, 2022	October, 2025	Grant-in-Aid
		Kochi Metro Rail Project	February, 2019	November,	50:50 (SPV

		Phase-II		2022	Model)
11	Tamil Nadu	Chennai Metro Rail Phase-II	Originally submitted in April 2017 . Revised DPR in April, 2020	October, 2024	50:50 (SPV Model)
		Extension of Phase-I from Chennai Airport to Kalaignar Centenary Bus Terminus at Kilambakkam	April, 2025	-	
		Extension of corridor-4 of Chennai Metro Phase -2 from Poonamallee to Parandur in two phases.	May, 2025	-	
		Extension of corridor-5 of Chennai Metro Phase-2 from Koyambedu to Pattabiram(Outer ring road)	May, 2025	-	
		Coimbatore Metro Rail Project	February, 2024	-	
		Madurai Metro Rail Project	February, 2024	-	
12	Gujarat	Ahmedabad Metro Rail	April, 2014	November,	50:50 (SPV

.		Project Phase I		2014	Model)
		Ahmedabad Metro Rail Project Phase II	October, 2017	March, 2019	50:50 (SPV Model)
		Ahmedabad Metro Rail Project Phase 2A	February,2024	-	
		Ahmedabad Metro Rail Project Phase 2B			
		Surat Metro Rail Project	September, 2018	March, 2019	50:50 (SPV Model)
		Extension of Surat Metro Rail Project	May, 2025	-	
		Rajkot Metro Rail Project	June, 2024		
		Vadodara Metro Rail Project	April, 2025		
13	Karnataka	Bangalore Metro Rail Project Phase 2A & 2B	January, 2018	June, 2021	50:50 (SPV Model)
		Bangalore Metro Rail Project Phase-3	October, 2022	September, 2024	50:50 (SPV Model)
		Bangalore Metro Rail Project Phase 3 A	January 2025	-	
		Phase-III			

14	Delhi and Uttar Pradesh	Kalindi Kunj - Botanical Garden	December, 2014	20.12.2017	Grant-in-Aid
	Haryana	Escorts Mujesar - Ballabgarh	December, 2014	27.03.2017	Grant-in-Aid
	Uttar Pradesh	Dilshad Garden – New Bus Adda, Ghaziabad	October, 2014	14.02.2019	Grant-in-Aid
	Uttar Pradesh	Noida City Centre - Noida Sector-62	December, 2014	15.06.2018	Grant-in-Aid
	Delhi	Najafgarh - Dhansa Bus Stand	December 2014	09.05.2017	50:50 (SPV Model)

		Phase-IV			
	Delhi	3 Priority Corridors of Delhi Metro Phase-IV Project	DPR originally submitted in October, 2014 for all 6 corridors. Subsequently updated DPR submitted in (i) May, 2017 (ii) January, 2018 (iii) March, 2019	Original Sanction - 04.07.2019. Sanction with Revised Funding Pattern- January, 2020	50:50 (SPV Model)
	Delhi	2 corridors namely Inderlok – Indraprastha and Lajpat Nagar - Saket G Block	DPR originally submitted for remaining 3 corridors in December, 2019. Subsequently, updated DPR submitted in July, 2022	March, 2024	50:50 (SPV Model)
	Delhi & Haryana	Last corridor namely Rithala – Kundli	DPR originally submitted remaining 3 corridors in December, 2019. Subsequently, updated DPR submitted in August, 2023	January, 2025	50:50 (SPV Model)

	Haryana	Millennium City Centre to Cyber City Gurugram	December, 2021	July, 2023	50:50 (SPV Model)
	RRTS Corridor				
	Uttar Pradesh, Delhi	Delhi- Ghaziabad- Meerut Namu Bharat	May,2017	March, 2019	50:50 (SPV Model)

DELAY IN RELEASE OF FUNDS UNDER RDSS

866. SHRI ABHISHEK BANERJEE:

Will the Minister of **POWER** be pleased to state:

- (a) the total funds allocated and released under the Revamped Distribution Sector Scheme (RDSS) during 2023-24 and 2024-25 in the country, State-wise;
- (b) the list of States whose proposals of release of funds for power infrastructure under RDSS are pending for approval or disbursement; and
- (c) whether the delay in release of funds has affected ongoing power infrastructure projects and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

- (a) to (c): Government of India launched the Revamped Distribution Sector Scheme (RDSS) with the objective of improving the quality and reliability of power supply to consumers through a financially sustainable and operationally efficient distribution Sector. The release of Funds under the scheme is

contingent upon the Distribution companies (DISCOMs) achieving milestones and completing other requirements as per fund release guidelines, without any delay. A Result evaluation framework, based on the customized action plans for each States/DISCOMs, has been developed to evaluate them for fund release. As on date, no claim from any State regarding Distribution Infrastructure works is pending with this Ministry for approval.

Till date the total Central Grant released under the scheme is around Rs 37,000 Cr which is about 38 % of the total sanctioned GBS. The central grant sanctioned and released to the States under RDSS during FY 2023-24, FY 2024-25 and FY 2025-26 is placed at **Statement**.

STATEMENT

**RDSS State-wise Sanction (Cumulative) & Fund released in FY 2023-24,
FY 2024-25 & FY 2025-26 (Till date)**

(In Rs Cr)

Sl.No.	STATE/ UT	Sanctioned GBS (Cumulative)	Fund released in FY 2023- 24	Fund released in FY 2024- 25	Fund released in FY 2025- 26 (As on 28.11.2025)
1	Andaman & Nicobar	428	0	0	41
2	Andhra Pradesh	7,240	311	901	204
3	Arunachal Pradesh	992	0	43	153
4	Assam	4,107	635	769	816
5	Bihar	6,748	1,268	1,207	985
6	Chhattisgarh	3,217	178	304	382
7	Delhi	196	0	0	0
8	Goa	243	15	0	26
9	Gujarat	5,538	507	670	454

10	Haryana	4,076	35	205	139
11	Himachal Pradesh	2,561	6	80	459
12	Jammu & Kashmir	4,803	349	624	828
13	Jharkhand	2,272	0	222	348
14	Karnataka	27	0	5	0
15	Kerala	3,278	22	153	284
16	Ladakh	788	79	0	3
17	Madhya Pradesh	7,347	1,006	820	1,235
18	Maharashtra	13,182	820	1,614	604
19	Manipur	602	20	58	48
20	Meghalaya	1,195	51	146	98
21	Mizoram	351	22	27	24
22	Nagaland	479	1	10	43
23	Puducherry	107	0	0	14
24	Punjab	3,284	115	114	334
25	Rajasthan	12,902	531	1,094	821
26	Sikkim	409	24	12	68
27	Tamil Nadu	9,139	97	448	0
28	Telangana	72	2	0	34

29	Tripura	619	36	91	138
30	Uttar Pradesh	16,570	1,801	1,822	1,714
31	Uttarakhand	2,444	11	116	483
32	West Bengal	6,423	221	601	49
Total		1,21,637	8,160	12,158	10,829

IMPLEMENTATION OF PM VISHWAKARMA YOJANA

867. SHRI SHASHANK MANI:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the number of artisans and craftspersons registered and trained under the PM Vishwakarma Yojana during the last two years;
- (b) the steps taken to promote digital payments, UPI onboarding and e-commerce participation of MSMEs; and
- (c) whether the Government proposes to strengthen district-level MSME facilitation centres under the Champions portal, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

- (a): PM Vishwakarma scheme was launched on 17.09.2023, to provide end-to-end holistic support to artisans and craftspeople of 18 traditional trades who work with their hands and tools. As on 01.12.2025, 30 lakh beneficiaries have

been registered, out of which, 23.09 lakh beneficiaries have been trained.

(b): Under PM Vishwakarma scheme, MoUs have been signed with India Post Payment Bank, Paytm, Paynearby, BharatPe and PhonePe for creating QR codes to enable beneficiaries for receiving Digital Payment Incentives. As on date, more than 6.8 lakh artisans/craftspeople have been paid Digital Payment Incentives amounting to ₹22 crore. Also, online marketing support is being provided to PM Vishwakarma beneficiaries through various e-commerce platforms like ONDC, FabIndia, Meesho etc. to promote sale of their products in the domestic as well as international markets. Additionally, over 30,000 Vishwakarma beneficiaries have been successfully onboarded on the Government e-Marketplace (GeM), enhancing their access to institutional buyers.

(c): The CHAMPIONS' portal is a platform for resolution, redressal, and remedies. It is a facility provided by the Ministry of Micro, Small and Medium Enterprises for: -

- i. Ensuring a speedy, convenient, and effective redressal of MSMEs grievances.
- ii. Handholding and helping MSMEs in their navigation of various government schemes/policies.
- iii. Connecting MSMEs with key officials of Ministry, State Governments, Lending Institutions and Government agencies.
- iv. Disseminating of information and details of all schemes of the Ministry of MSME.

As on date, the portal disseminates information in 23 languages, including English and 22 vernacular languages by using the facilitation from 69 state control rooms across the country. Various Public Sector Banks, Private Sector banks, Regional Rural Banks, State Financial Corporations, State Cooperatives, CPSEs/autonomous bodies etc. have appointed nodal officers for Champions portal to redress the queries. As of 26.11.2025, the portal has received 1,59,577 grievances and 99.24% (1,58,372) have been replied.

भोजन की बर्बादी को कम करने संबंधी पहल

868. श्री बाबू सिंह कुशवाहा:

क्या खाद्य प्रसंस्करण उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने इस तथ्य का संज्ञान लिया है कि हर साल बड़ी मात्रा में भोजन बर्बाद होता है और फसल कटाई के बाद कृषि उपज का एक महत्वपूर्ण हिस्सा बर्बाद हो जाता है;

(ख) यदि हां, तो देश में भोजन की बर्बादी को कम करने और खाद्य प्रसंस्करण अवसरचना में सुधार करने के लिए सरकार द्वारा प्रस्तावित पहलों का ब्यौरा क्या है; और

(ग) क्या सरकार की राय है कि किसानों की आय बढ़ाने और निर्यात को प्रोत्साहित करने के लिए एक मजबूत खाद्य प्रसंस्करण क्षेत्र महत्वपूर्ण है और यदि हां, तो इस संबंध में उठाए जा रहे कदमों का ब्यौरा क्या है?

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री रवनीत सिंह):

(क) से (ग): भारतीय कृषि अनुसंधान परिषद- केंद्रीय फसलोत्तर अभियांत्रिकी एवं प्रौद्योगिकी संस्थान (आईसीएआर-सीआईपीएचईटी), वर्ष 2015 और नाबार्ड कंसल्टेंसी सर्विस प्राइवेट लिमिटेड (नैबकॉन्स), वर्ष 2022 द्वारा किये गये अध्ययनों के अनुसार, भारत में विभिन्न कृषि उपज

की कटाई और फसलोत्तर नुकसान का अनुमानित प्रतिशत निम्नानुसार है:

फसलें/वस्तुएं	अनुमानित प्रतिशत हानि	
	आईसीएआर-सीफेट अध्ययन के अनुसार (वर्ष 2015)	नैबकॉन्स अध्ययन (वर्ष 2022) के अनुसार
अनाज	4.65 - 5.99	3.89-5.92
दालें	6.36 - 8.41	5.65-6.74
तिलहन	3.08 - 9.96	2.87-7.51
फल	6.70-15.88	6.02-15.05
सब्जियाँ	4.58-12.44	4.87-11.61
बागान फसलें और मसाले	1.18-7.89	1.29-7.33
दूध	0.92	0.87
मत्स्य पालन (अंतर्देशीय)	5.23	4.86
मत्स्य पालन (समुद्री)	10.52	8.76
मांस	2.71	2.34
मुर्गी पालन	6.74	5.63
अंडा	7.19	6.03

खाद्य प्रसंस्करण उद्योग मंत्रालय (एमओएफपीआई) प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई), प्रधानमंत्री सूक्ष्म खाद्य प्रसंस्करण उद्यम उन्नयन (पीएमएफएमई) और खाद्य प्रसंस्करण उद्योग के लिए उत्पादन लिंकड प्रोत्साहन योजना (पीएलआईएसएफपीआई) जैसी कई पहलों और योजनाओं के कार्यान्वयन के माध्यम से खाद्य प्रसंस्करण क्षेत्र का सम्पूर्ण विकास करना चाहता है। उपरोक्त वर्णित योजनाओं के अलग-अलग घटकों के तहत, एमओएफपीआई खेत से

लेकर खुदरा दुकानों तक कुशल आपूर्ति श्रृंखला प्रबंधन के साथ आधुनिक अवसंरचना सृजन के लिए आर्थिक सहायता प्रदान करता है। सृजित अवसंरचना और प्रदान की गई सहायता का उद्देश्य किसानों को बेहतर आय देना, रोजगार के अवसर सृजित करना, अपव्यय कम करना, प्रसंस्करण का स्तर बढ़ाना और प्रसंस्कृत खाद्य का निर्यात बढ़ाना है।

खाद्य प्रसंस्करण उद्योग मंत्रालय (एमओएफपीआई) वर्ष 2017-18 से पूरे देश में केंद्रीय क्षेत्र अम्ब्रेला योजना – प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई) कार्यान्वित कर रहा है। पीएमकेएसवाई के तहत घटक योजनाएँ हैं (i) मेगा फूड पार्क (एमएफपी योजना- दिनांक 01.04.2021 से बंद), (ii) एकीकृत शीत श्रृंखला एवं मूल्यवर्धन अवसंरचना योजना (iii) कृषि प्रसंस्करण क्लस्टर अवसंरचना सृजन (एपीसी योजना), (iv) खाद्य प्रसंस्करण एवं परिरक्षण क्षमता सृजन/विस्तार (सीईएफपीपीसी योजना), (v) बैकवर्ड और फॉरवर्ड लिंकेज सृजन (सीबीएफएल योजना- दिनांक 01.04.2021 से बंद) और (vi) ऑपरेशन ग्रीन्स (ओजी योजना)। ये योजनाएँ मांग आधारित हैं और निधि की उपलब्धता के आधार पर समय-समय पर अभिरुचि की अभिव्यक्ति जारी करके प्रस्ताव मंगाए जाते हैं। इन घटक योजनाओं के तहत, एमओएफपीआई खाद्य प्रसंस्करण परियोजना की स्थापना के लिए अनुदान सहायता/सब्सिडी के रूप में वित्तीय सहायता प्रदान करता है, जिससे शीत श्रृंखला अवसंरचना सहित प्रसंस्करण और परिरक्षण अवसंरचना दोनों तरह की अवसंरचना सुविधा सृजित होती हैं। घटक योजना के तहत सृजित सुविधाएँ कच्चे कृषि उत्पादों के परिरक्षण और प्रसंस्करण और कच्चे और तैयार प्रसंस्कृत खाद्य उत्पादों के कुशल परिवहन में मदद करती हैं, जिससे कृषि उत्पादों के फसलोत्तर नुकसान कम होता है। पीएमकेएसवाई के तहत शुरू से अब तक देश भर में कुल 1619 परियोजनाएँ स्वीकृत की गई हैं, जिनमें से 31 अक्टूबर, 2025 तक 1181 परियोजनाएँ पूरी हो चुकी हैं।

एमओएफपीआई "प्रधानमंत्री सूक्ष्म खाद्य प्रसंस्करण उद्यम उन्नयन (पीएमएफएमई) योजना" के तहत देश में सूक्ष्म खाद्य प्रसंस्करण उद्यम की स्थापना/उन्नयन के लिए वित्तीय, तकनीकी और व्यावसायिक सहायता प्रदान करता है। यह सहायता पूरे देश में पीएमएफएमई योजना के तहत एक

जिला एक उत्पाद (ओडीओपी) उत्पाद समेत सभी उत्पादों के लिए भावी उद्यमियों को दी जाती है। यह योजना वर्ष 2020-21 से वर्ष 2025-26 तक कुल परिव्यय 10,000 करोड़ रुपये के साथ चालू है। दिनांक 31 अक्टूबर 2025 तक, बैंकों को 3,86,686 आवेदन भेजे जा चुके हैं और इनमें से 1,62,744 ऋण स्वीकृत किए जा चुके हैं, जिनकी सावधि ऋण राशि 13.23 हजार करोड़ रुपये है। 3,65,935 महिला एसएचजी सदस्यों के लिए 1244.95 करोड़ रुपये की प्रारम्भिक पूंजी सहायता स्वीकृत की गई है।

एमओपीआई की खाद्य प्रसंस्करण उद्योग के लिए उत्पादन लिंकड प्रोत्साहन योजना (पीएलआईएफएफपीआई) का उद्देश्य, अन्य बातों के अलावा, वैश्विक खाद्य विनिर्माण चैंपियन सृजन और अंतरराष्ट्रीय बाजार में खाद्य उत्पादों के भारतीय ब्रांड्स को समर्थन करना है। यह योजना वर्ष 2021-22 से वर्ष 2026-27 तक छह वर्ष की अवधि के लिए 10,900 करोड़ ₹ के व्यय के साथ कार्यान्वित की जा रही है। दिनांक 31 अक्टूबर 2025 तक, इस योजना के तहत 170 आवेदन स्वीकृत किए जा चुके हैं, जिसमें लाभार्थियों ने 9,032 करोड़ ₹ के निवेश और 2162.55 करोड़ ₹ का प्रोत्साहन मिलने की जानकारी दी है। इसके अलावा, कृषि और प्रसंस्कृत खाद्य उत्पाद निर्यात विकास प्राधिकरण (एपीडा) अवसंरचना, गुणवत्ता, बाजार विकास आदि के लिए अपनी विभिन्न योजनाओं के तहत प्रसंस्कृत खाद्य निर्यातकों को प्रोत्साहन प्रदान करता है। ये योजनाएं पूरे देश में कार्यान्वित की जाती हैं।

विमानपत्तनों का उन्नयन और आधुनिकीकरण

869. श्री अरुण कुमार सागर:

क्या नागर विमानन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का विचार विमानपत्तनों का उन्नयन और आधुनिकीकरण करने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ख) क्या उक्त उद्देश्य के लिए एक विमानपत्तन विकास केंद्र स्थापित करने का कोई प्रस्ताव है और

यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोले):

(क) और (ख): हवाईअड्डों का उन्नयन और आधुनिकीकरण एक निरंतर प्रक्रिया है और इसे भारतीय विमानपत्तन प्राधिकरण (एएआई) और अन्य हवाईअड्डा प्रचालकों द्वारा समय-समय पर यात्री मांग पूर्वानुमान, विमान परिचालनों की संरक्षा के लिए परिचालन आवश्यकताओं और एयरलाइनों की मांग के आधार पर किया जाता है। विकास कार्य, भूमि की उपलब्धता, वित्तीय व्यवहार्यता और इच्छित विमान प्रचालन से संबंधित परिचालन आवश्यकताओं के अधीन चरणबद्ध तरीके से किए जाते हैं। भारतीय विमानपत्तन प्राधिकरण (एएआई) ने विभिन्न हवाईअड्डों पर विकास और विस्तार कार्य किए हैं, जिनमें अन्य बातों के साथ साथ चेन्नई, जम्मू, उदयपुर, बेलगावी, आगरा, बागडोगरा, दरभंगा, वाराणसी, बिहटा और केशोद हवाईअड्डे शामिल हैं।

हवाईअड्डे की विस्तार और आधुनिकीकरण परियोजनाओं के समय पर कार्यान्वयन को सुनिश्चित करने के लिए संबंधित हितधारकों के समन्वय से नागर विमानन मंत्रालय में विभिन्न स्तरों पर नियमित निगरानी की जाती है। तथापि नागर विमानन मंत्रालय में विमानपत्तन विकास केंद्र स्थापित करने का कोई प्रस्ताव विचाराधीन नहीं है।

DIGITAL-HIGHWAY INITIATIVE

870. SHRI MANOJ KUMAR:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government has initiated the transformation of national highways into intelligent mobility corridors by deploying real-time monitoring, smart tolling, Vehicle to Infrastructure (V2I) systems and data-driven asset management of roads and if so, the details thereof;

(b) the number of highway packages in Bihar (including tribal/remote districts) that have been selected under this digitisation initiative and the budget committed thereto;

(c) whether there are pilot projects in tribal/backward/SC regions to test technologies such as geotagged maintenance, smart tolls and remote monitoring and if so, the outcomes thereof; and

(d) whether the Government has fixed a timeline for the full rollout of the digitised-highway initiative across all new National Highway corridors and by when the first progress report (in 2025-26) would provide a breakdown of progress by tribal/backward/SC districts?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a:) Yes Sir, the Government seeks to roll out Advanced Traffic Management System, based on an array of tower- and gantry-mounted incident-detecting and speed-monitoring cameras with central monitoring locations, across all National Highways of 4-lane configuration and above. It is also initiating barrier-less tolling based on Multi-Lane Free Flow (MLFF) Electronic Toll Collection system utilizing integrated technologies, notably Automatic Number Plate Recognition (ANPR) with AI analytics, combined with the existing RFID-based Electronic Toll Collection (FASTag). Request for Proposal (RFP) to implement FASTag+ANPR/AI barrier-free user fee collection system on the selected fee plazas has been invited/finalized (List Attached at the **Statement**), with the possibility of implementing it on other fee plazas in a phased manner depending

upon the outcomes and efficacy of the implementation on these projects.

For data driven asset management, the Government is carrying out Network Survey Vehicles (NSVs) surveys, drone surveys, visual inspections, Dashboard Camera Surveys (under procurement), etc. periodically for assessing and monitoring the condition of pavement and other assets of National Highways.

Further, to improve road safety and reduce road fatalities, Government in Ministry of Communications has earmarked 5875-5925 MHz (50 MHz) for Intelligent Transport System (V2X) use under National Frequency Allocation Plan (NFAP-2025).

(b) to (d): Digital initiatives on the National Highways are going to be a continuous process based on corridor-based need assessment and has no specific state-wise/ region-wise targets.

STATEMENT

FASTag+ANPR/AI barrier-free user fee collection system

S. No.	Toll Plaza Name	Corridor Name	Status
	Choryasi Fee Plaza	Bharuch-Surat (NH-8)	Awarded
	Gharaunda Fee Plaza	Panipat-Jalandhar (NH-44)	Awarded
	Manoharpura Fee Plaza	Delhi-Jaipur (NH-48)	Awarded
	Shahjahanpur Fee Plaza	Delhi-Jaipur (NH-48)	Awarded
	Daulatpura Fee Plaza	Delhi-Jaipur (NH-48)	Awarded
	UER-II	UER-II (NH-344M and	Awarded

		344P)	
	Bijwasan & Kukrola Fee Plaza (Shifted Khedki Daula)	Dwarka Expressway (NH-248BB)	Bids Invited
	Kaniminike Fee Plaza	Bangalore-Mysore Highway	Bids Invited
	Sheshagirihalli Fee Plaza	Bangalore-Mysore Highway	Bids Invited
	Gananguru Fee Plaza	Bangalore-Mysore Highway	Bids Invited
	Nemili Fee Plaza (Sriperumbudur)	Walajapet – Poomalle (NH-48)	Bids Invited
	Chennasamudram Fee Plaza	Walajapet – Poomalle (NH-48)	Bids Invited
	Paranur Fee Plaza	Tambaram - Tindivanam (NH-32)	Bids Invited
	Boriach Fee Plaza	Surat–Dahisar (NH-48)	Bids Invited
	Amakathadu Fee Plaza	Hyderabad - Bangalore (NH-44)	Bids Invited
	Kasepalli Fee Plaza	Hyderabad -	Bids Invited

		Bangalore (NH-44)	
	Marur Fee Plaza	Hyderabad - Bangalore (NH-44)	Bids Invited

SUPPORT FOR URBAN CLIMATE RESILIENCE PROJECTS

871. SHRI EATALA RAJENDER:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be please to state:

(a) whether the Union Government is aware that the Telangana Government's Musi Riverfront Development Plan aims to enhance climate resilience in urban areas and if so, the details thereof;

(b) whether the said plan is aligned with the MoHUA's 2021 document titled "River-Centric Urban Planning Guidelines" which incorporates climate change considerations, recommends active and passive recreational spaces and calls for eco-sensitive zoning regulations and if so, the details thereof;

(c) whether it is a fact that the estimated cost of the project ranges between Rupees one lakh crore to Rupees one and a half lakh crore and that securing adequate funding for its execution has been challenging and if so, the details thereof; and

(d) whether the Union Government proposes to extend substantial financial or technical support for such large-scale urban climate-resilience projects especially in view of the growing vulnerabilities of Indian cities including recent flooding of streets in Hyderabad and other such incidents attributed to poor

drainage and if so, the steps taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (d): As per the 12th Schedule of the Constitution, Urban Planning is the responsibility of Urban Local Bodies (ULBs)/ Urban Development Authorities. Government of India supplements the efforts of the States through schematic interventions/ advisories. It provides financial and technical support to the States through various schemes/ Missions.

Musi Riverfront Development Project is an initiative of the State Government aimed at addressing pollution, mitigating floods and restoring ecological balance of the river while integrating urban development with environmental sustainability. As informed by the State, steps have been taken for preparation of Master Plan for Musi Riverfront Development Project. The “River-Centric Urban Planning guidelines” of Ministry of Housing and Urban Affairs (MoHUA) and also various other guidelines issued by Ministry of Jal Shakti, etc. related to river planning are the basis for preparation of Detailed Project Reports (DPRs) for Musi Rejuvenation project. As part of the Project, the Govt. of Telangana has sought assistance of Central Govt. for allocating funds under various schemes/ programmes of central Government and also approached multilateral development banks/ multi lateral agencies.

The State Government has submitted preliminary project report (PPR) on Musi Riverfront Development Project for World Bank-IBRD Loan of USD 500 million. The Externally Aided Project (EAP) committee of MoHUA has in-

principle recommended the proposal to the Department of Economic Affairs indicating that Government of Telangana submits DPR related to water, sewerage and storm water management to Central Public Health and Environmental Engineering organisation (CPHEEO) for appraisal from technical angle before signing the loan agreement.

Under AMRUT 2.0, 3 sewerage projects worth ₹3,849.10 cr. submitted by the State for Greater Hyderabad Municipal Corporation (GHMC) covering a total of 972 Million Litre per Day (MLD) of sewage treatment capacity and 4.92 lakh new/ serviced connections have been approved by MoHUA.

AIR CONNECTIVITY AND SAFETY MEASURES AT AIRPORTS

872. SHRI ANURAG SINGH THAKUR:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) the present status of flight operations from the three airports in Himachal Pradesh, namely Shimla, Kullu (Bhuntar) and Kangra (Gaggal) including the number of airlines operating, total flights handled and the reasons for frequent cancellations;

(b) whether the Government has identified/proposed new routes from the said airports and if so, the details thereof;

(c) whether the Government has identified technical challenges relating to landing and take-off in mountainous terrain and if so, the details thereof along with the infrastructural or procedural measures being implemented such as navigational aids, runway upgrades, safety audits and specialised pilot training;

(d) whether incidents of bird strikes and related hazards reported at these airports have affected flight operations and if so, the details thereof along with the steps taken for bird hazard management including environmental control, coordination with local bodies and deployment of deterrent systems; and

(e) whether the Government proposes any further measures including expansion of air services, night-landing capability, enhanced ATC/meteorological support and other steps to ensure safe and reliable air connectivity for Himachal Pradesh and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) and (b): The details of flight operations from Shimla, Kullu and Kangra is attached at **Statement**.

Scheduled airlines operate their flights as per the approved Schedule. Delays/cancellations are mainly due to various extraordinary reasons viz. weather, technical, operational, ATC, ramp, airport issues, etc., which could not have been avoided even if all reasonable measures had been taken by the airline.

Airlines plan their domestic flight schedule on a specific route/city based on market demand, commercial feasibility and their company policy.

(c): With regard to the airport infrastructure, the DGCA issues Aerodrome Licenses to airports after verifying compliance with the regulatory requirements stipulated in DGCA CAR Section 4, Series B, Part I, and CAR Section 4, Series

F, Part I.

Concerning the pilot training requirement, mountainous terrain have been identified as CAT 'C' airfields due to the critical nature of operations in terms of landing and take-off. Hence specialized pilot training requirements persist.

Operations circular i.e. OC2/2012 has been issued which specifically requires the minimum experience, training requirements and qualification for pilots to operate in and out of these airfields. Requirements for the operations in mountainous terrain is also specified in operation circulars OC8/1995 and OC6/2002.

(d): In 2025, Kullu (Bhuntar) Airport reported two bird strikes with no impact on flight operations, while Shimla and Kangra (Gaggal) Airports reported no bird strikes and no operational disruptions.

However, the following steps are being taken to avoid any disruption in flight operations at these airports:

1. Coordination with civil authorities/civil bodies to keep the area around the airport clean and free from food that attracts wildlife.
2. Disposal of garbage and proper waste management.
3. Regular inspection of airport surrounding area involving concerned Depts. of civic bodies.
4. AEMC meetings under the chairmanship of Chief Secretary/ Commissioner/ Head of the District & regular follow up action.
5. Maintenance of the operational area.
6. Spreading awareness around the local communities about wildlife hazards

and its impact.

7. Deploying bird scarers and scaring devices to scare birds within the airport area etc.

Rule 91 of The Aircraft Rule 1937 prohibits dumping of garbage and slaughter of animals that may attract wildlife within 10km of the Aerodrome Reference Point.

Aerodrome Advisory Circular AD AC 06 of 2017 mandates aerodrome operator for development & implementing an effective wildlife control mechanism at aerodromes to control wildlife strikes.

Civil Aviation Requirement Section 4 Series B Part 1 mandates aerodrome operators to take necessary action to identify, manage and mitigate the risk of aircraft operations posed by wildlife by adopting measures likely to minimize the risk of collision between wildlife and aircraft.

Further, Aerodrome Advisory Circular AD AC 01 of 2022 has been issued to identify the gaps and ensure strict implementation of the plan for wildlife hazard management on and in the vicinity of aerodromes.

Aerodrome operators coordinate with local authorities to manage wildlife hazard activities which is a component of wildlife hazard management plan.

(e): Licensed Air Traffic Controllers are posted at all operational airports in Himachal Pradesh to ensure safe and reliable Air Traffic Control Services. Further, the upgradation of airports is a continuous process and is undertaken by the Airport Operators from time to time, depending on the availability of land, commercial viability, socio-economic considerations, traffic demand/willingness

of airlines to operate to/from such airports & operational requirements for safety of aircraft operations.

STATEMENT

Present Status of Flight Operations in Himachal Pradesh

Airport	No. of schedule aircraft movements (arrival + departure) per week	Airlines operating	Cities connected
KANGRA	60	Indigo, Alliance Air, Spicejet	Delhi, Chandigarh
KULLU	12	Alliance Air	Amritsar, Dehradun, Delhi, Jaipur
SHIMLA	No schedule flight operations		

KOCHI BYPASS PROJECT

873. SHRI HIBI EDEN:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the delay in publishing the 3D notification has resulted in the lapse of the 3A notification issued in August 2024, if so, the details thereof and the

reasons therefor;

(b) whether the Government is aware that the commencement of work on the Kochi Bypass is facing uncertainty, if so, the details thereof and the reasons therefor;

(c) whether the Government has taken note that only about thirty per cent of the survey and land acquisition data has been compiled so far, if so, the details thereof and the reasons therefor;

(d) whether the Government is aware that the delay in publishing the 3A or 3D notification would increase the cost of land acquisition and raw materials for the Kochi Bypass project, if so, the details thereof; and

(e) whether the Government proposes to intervene with the State Government of Kerala to ensure adequate deployment of surveyors and timely completion of procedural requirements for publishing the 3A or 3D notification and if so, the details thereof and if not, the reasons therefor?

THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (e): Ernakulam bypass is proposed on NH- 544 starting from Angamaly Junction and meeting at Kundanoor on NH-66. The alignment needs to be studied further keeping in view the Cochin Airport connectivity near the start and habitation near Kundanoor at the end. Accordingly, technical studies have been initiated.

After finalisation of alignment, the project has to be appraised by Public Private Partnership Appraisal Committee (PPPAC) and approved by the

Government. Land Acquisition proceedings in terms of publication of notification under section 3D of the National Highways Act, 1956, for vesting of land in Government and subsequent legal processes for determination and disbursement of compensation can be taken up only after approval of the project proposal by the competent authority.

EXPORT OF ORGANIC FOOD PRODUCTS

874. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) whether the export of organic food products was more than one thousand million United States dollars and nearly nine lakh metric tons in 2020-21 and if so, the details thereof;
- (b) whether the exports have come down to five hundred million United States dollars in 2023-24 and the quantity has come down to three lakh metric tons in 2024-25 and if so, the details thereof;
- (c) the details of reasons for this sharp decline in the export of organic food products from the country; and
- (d) the efforts being made to push organic food exports in the coming years?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a) and (b): The export of organic food products for years 2020-21 to 2024-25 in terms of quantity (Metric Tons) and value (USD Million) are as follows:

Sr. No.	Year	Quantity (MT)	Value (USD Million)
1.	2020-21	888179.68	1040.95
2.	2021-22	460320.40	771.96
3.	2022-23	312800.51	708.33
4.	2023-24	261029.00	494.80
5.	2024-25	368155.04	665.97

Source: Information provided by the certification bodies accredited under

National Programme for Organic Production (NPOP) on Trace net

(c): There has been a decline in organic food exports from India due to sluggish demand in global market, global trade uncertainties and geopolitical tensions, temporary regulatory changes in destination countries, issues in certification and market perceptions. Further, the United States of America (USA) and European Union (EU) are the key markets for Organic exports from India. For exports to the USA, exporters have to be certified by USDA-NOP (U.S. Department of Agriculture (USDA) National Organic Program) accredited Certification Bodies (CBs) and similarly for export of processed food to EU, the exporters have to be certified by EU accredited Certification Bodies. In case of the EU, there was a dip in the number of certification bodies who could certify processed food exports in 2022 due to delisting of some of the certification bodies, which limited the

certification space and increased the transaction costs for the stakeholders. This also has resulted in decline of organic food exports.

(d): Agricultural and Processed Food Products Export Development Authority (APEDA) under Ministry of Commerce and Industries provides Financial Assistance to its member exporters, including exporters of organic food products, for:

(i) Development of Export Infrastructure

(ii) Quality Development

(iii) Market Development

Further, APEDA is implementing the National Programme for Organic Production (NPOP). The programme involves the accreditation of Certification Bodies, standards for organic production, promotion of organic farming and marketing, etc. Under the National Programme for Organic Production (NPOP), operators are certified as per their scope of operation such as production, processing and trading. APEDA is also conducting training & Capacity Building programmes and export promotion activities for organic stakeholders across the country.

The Ministry of Food Processing Industries (MoFPI) through implementation of various initiatives and schemes viz. Pradhan Mantri Kisan SAMPADA Yojana (PMKSY), Prime Minister Formalization of Micro Food Processing Enterprises (PMFME) and Production Linked Incentive Scheme for Food Processing Industries (PLISFPI) aims for the overall development of food processing sector including organic food products. Under various component of

the aforementioned schemes, the MoFPI provides financial assistance for creation of modern infrastructure with efficient supply chain management from farm gate to retail outlet. The infrastructure created and assistance provided aims at providing better returns to farmers, creation of employment opportunities, reducing wastage, increasing the processing level and enhancing the export of the processed foods including organic food exports.

महाराष्ट्र की जनजातियों को अनुसूचित जनजातियों की सूची में शामिल करना

875. श्री भाऊसाहेब राजाराम वाकचौरे:

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या केंद्र सरकार ने महाराष्ट्र की धनगढ़, तलवार और रामोसी जनजातियों को अनुसूचित जनजातियों की केंद्रीय सूची में शामिल करने के लिए कोई कदम उठाए हैं या उठाने का प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) इस संबंध में अब तक की गई प्रगति का ब्यौरा क्या है; और

(ग) सरकार का इन जातियों को अनुसूचित जनजातियों की केंद्रीय सूची में कब तक शामिल करने का विचार है?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गादास उइके) :

(क): भारत सरकार ने दिनांक 15.06.1999 को (25.06.2002 व 14.09.2022 को पुनः संशोधित) अनुसूचित जनजातियों की सूची में समावेशन, से अपवर्जन और अन्य संशोधनों के दावों पर निर्णय लेने के लिए प्रविधियां निर्धारित की हैं। प्रविधियों के अनुसार, केवल उन्हीं प्रस्तावों पर विचार किया जाता है तथा विधान में संशोधन किया जाता है जिन्हें संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन द्वारा अनुशंसित किया गया हो और न्यायोचित माना गया हो और भारत के महापंजीयक (आरजीआई) तथा राष्ट्रीय अनुसूचित जनजाति आयोग (एनसीएसटी) के द्वारा सहमति प्राप्त हो। प्रस्तावों पर

समस्त कार्रवाई अनुमोदित प्रविधियों के अनुसार की जाती है। मामले को आगे संसाधित करने के लिए संबंधित राज्य सरकार की सिफारिश पूर्व-अपेक्षित है।

महाराष्ट्र की अनुसूचित जनजातियों की सूची में धनगड (Dhangad) समुदाय को प्रविष्टि संख्या 36 पर पहले ही अधिसूचित किया जा चुका है। इसके अतिरिक्त, रामोसी और तलवार समुदायों को शामिल करने के लिए महाराष्ट्र राज्य सरकार का कोई प्रस्ताव जनजातीय कार्य मंत्रालय के पास लंबित नहीं है।

(ख) और (ग): उपरोक्त के सन्दर्भ में, प्रश्न नहीं उठता।

ASSESSMENT AND OUTCOMES FOR HIGHWAY EXPANSION PROJECTS

876. SHRI SUDHEER GUPTA:

SHRI RAVINDRA VASANTRAO CHAVAN:

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government has directed highway agencies such as the National Highways Authority of India (NHAI), the National Highways and Infrastructure Development Corporation Limited (NHIDCL), the Border Roads Organisation (BRO) and others to prepare detailed reports of impact assessment and outcomes for highway expansion projects including stretches under the Bharatmala Pariyojana to map measurable socio-economic benefits, if so, the details thereof;

(b) the details of all the metrics included for study and the outcome report to be prepared by the highway development agencies;

(c) the aims and objectives of introducing the said initiative by the Government;

(d) whether the Government has set any timeline for submission of the said report by various highway agencies, if so, the details thereof; and

(e) the details of the time by which the said detailed report is likely to be submitted by these agencies to the Government?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): Yes Sir. Government has issued a mechanism for monitoring the outcome parameters of all capacity augmentation projects including Bharatmala Pariyojana. The details are enclosed as **Statement**.

(c): The objective of measurement of outcome parameters is to assess impact of national highway development on economics, logistics, and social parameters and its impact on the environment. It also aims to assess impact on Road safety and Road user experience.

(d) and (e): Implementing agencies have been asked to compute and compile various data for evaluation of the outcome parameters at the end of the financial year. Data for the outcome framework is to be submitted and evaluated for one year at a time after the end of the financial year. The framework has been issued on 05.06.2025 and the evaluation will be done after the end of financial year 2025-26.

STATEMENT

Outcome parameters to measure the impact areas at Project/Programme level are as under:

Sr. No.	Impact Area	Parameter	Definition	Metric level
1	Economic Impact	Economic Nodes Connectivity	Number of economic nodes connected within 25 kms of the project	Project / Program level
2		Access to large market/ Mandis	Reduction in time to reach large market/ Mandis by population within 10 km of the highways within the program	Program level
3		Increase in GDP	Increase in District GDP	Program level
4		Increase in consumer spending	Increase in sales of vehicles (2W/4W) and increase in sales of white goods	Program level
5	Logistics Impact	Distance Reduction	Reduction in travel distance between start and end points after construction of highway	Project / Program level

6		Time Reduction	Reduction in travel time between start and end points after construction of highway	Project / Program level
7		Logistics Cost Reduction %	Reduction in logistics cost, as a share of India's GDP	Program level
8		Access to Airport/Major Railway Station	Reduction in time to reach Airport/Railway Station by population within 10 km of the highways within the program	Program level
9	Social Impact	Social Nodes Connectivity	Number of social nodes (Tribal, Aspirational and LWE affected districts) connected within 25 kms of the project	Project / Program level
10		Access to Higher Education/Health Service	Reduction in time to reach college / hospital by population within 10 km of the highways within the program	Program level
11		Household Income	Increase in district	Program

			household income	level
12		Access to Employment	Reduction in time to reach workplace from house by population within 10 km of the highways within the program	Program level
13	Environmental Impact	Fuel Efficiency	Reduction in fuel consumption due to distance reduction and improved road quality	Project / Program level
14		Reduction in CO2 emissions	Reduction in CO2 emissions due to the reduction in fuel consumption after construction of highway	Project / Program level
15	Road Safety & User Experience	No. of Accidents	Increase/decrease in number of accidents post construction of highway	Project / Program level
16		Riding Quality	“Good” if Roughness Index within limit and “Needs Maintenance” if out of limit bounds	Project / Program level

17		User Comfort	User experience due to improved riding quality and facilities	Program level

MALNUTRITION DEATHS IN TRIBAL REGIONS

877. PROF. SOUGATA RAY:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) the details of infant deaths due to malnourishment in the tribal regions of the country during the last five years, State-wise;
- (b) whether the Bombay High Court criticized the Governments for their extremely casual approach in addressing malnutrition among infants in the tribal regions of the country; and
- (c) if so, the details thereof and the steps taken to ensure the minimum standard of living of the tribal in the country?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) to (c): As per information received from Ministry of Women and Child Development, it is stated that under the 15th Finance Commission, various components like Anganwadi services, Poshan Abhiyaan and Scheme for Adolescent girls (of 14-18 years in Aspirational Districts and North-Eastern region) have been subsumed under the umbrella Mission Saksham Anganwadi and Poshan 2.0 (Mission Poshan 2.0) to address the challenge of malnutrition.

It is a Centrally Sponsored mission, where the responsibility for implementation of various activities lies with the States and UTs. This mission is a universal self-selecting umbrella scheme where there are no entry barriers for any beneficiary to register and receive services. This mission is being implemented across the country including in all the tribal areas.

Under Mission Poshan 2.0 a new strategy has been made for reduction in malnutrition and for improved health, wellness and immunity through activities like community engagement, outreach, behavioural change, and advocacy. It focuses on Maternal Nutrition, Infant and Young Child Feeding Norms, treatment of Severe Acute Malnutrition (SAM)/ Moderate Acute Malnutrition (MAM) and wellness through Ayush practices to reduce prevalence of wasting, stunting, and being underweight.

Under this mission, Supplementary Nutrition is provided to Children (6 months to 6 years), Pregnant Women, Lactating Mothers and Adolescent Girls to beat the intergenerational cycle of malnutrition by adopting a life cycle approach. Supplementary nutrition is provided in accordance with the nutrition norms contained in Schedule-II of the NFSA. These norms have been revised in January 2023. The old norms were largely calorie-specific; however, the revised norms are more comprehensive and balanced in terms of both quantity and quality of supplementary nutrition based on the principles of diet diversity that provides for quality protein, healthy fats and micronutrients. Extra Supplementary Nutrition is provided to Severely Acutely Malnourished (SAM) children as per National Food Security Act (NFSA).

Fortified rice is being supplied to AWCs to meet the requirement of micro-nutrients and to control anemia among women and children. Greater emphasis is being laid on the use of millets at least once a week for preparation of Hot Cooked Meal and Take-Home ration at Anganwadi centers.

Ministries of Women & Child Development and Health & Family Welfare have jointly released the protocol for Community Management of Malnutrition (CMAM) to prevent and treat severely acute malnutrition in children and for reducing associated morbidity and mortality.

Under this Mission, one of the major activities undertaken is Community Mobilization and Awareness Advocacy to educate people on nutritional aspects as adoption of good nutrition habit requires sustained efforts for behavioural change. State and UTS are conducting and reporting regular sensitization activities under Jan Andolans during Poshan Maahs and Poshan Pakhwadas celebrated in the months of September and March-April respectively. Community Based Events (CBEs) have served as a significant strategy in changing nutritional practices and all Anganwadi workers are required to conduct two Community Based Events every month.

Under Mission Saksham Anganwadi and Poshan 2.0, as on date, 2 lakh Anganwadi Centres have been approved to be upgraded as Saksham Anganwadis for improved nutrition delivery and for imparting early childhood care and education. Saksham Anganwadis are provided with better infrastructure than the conventional Anganwadi Centres which includes internet/Wi-Fi connectivity, LED screens, water purifier/installation of RO

Machine and smart learning equipment.

The Government has also taken a policy decision to upgrade all Mini AWCs to a full-fledged Anganwadi Centres with one worker and one helper each to help in carrying out various responsibilities under Mission Saksham Anganwadi and Poshan 2.0 including responsibilities related to Early Childhood Care & Education. Sanction for upgradation of 1,11,363 Mini AWCs to main AWCs has been issued as on 31.10.2025.

Various rounds of the National Family Health Survey (NFHS) conducted by Ministry of Health & Family Welfare since 1992-93 have shown improvement in malnutrition indicators in children across India. Details of these indicators for children since NFHS-I to NFHS-5 are given below:

NFHS Survey	Stunting	Underweight	Wasting
NFHS-I (1992-93)	52	53.4	17.5
NFHS-2 (1998-99)	45.5	47	15.5
NFHS-3 (2005-06)	48.0	42.5	19.8
NFHS-4 (2015-16)	38.4	35.8	21.0
NFHS-5 (2019-21)	35.5	32.1	19.3
Poshan Tracker Data of children measured in Anganwadis (Oct 2025)*	33	14	5

* Under 4 years

Under 3 years

* Under 5 years

The above table about NFHS-I to NFHS-5 gives a representative picture

of malnutrition indicators among all children of 0-3 years, 0-4 years and 0-5 years age at the relevant time. The Poshan Tracker data gives malnutrition details only about children 0-5 years who are enrolled in the Anganwadis and are measured for height and weight.

The total projected population of all children up to 5 years in India for the year 2021 is 13.75 crores approximately (source: Population Projections for India and States 2011-2036, National Commission on Population, Ministry of Health & Family Welfare). However, only 6.64 crores children up to 5 years were enrolled in Anganwadis and registered on Poshan Tracker of the Ministry of Women & Child Development as per the Oct 2025 data. 6.44 crores of these children were measured on growth parameters of height and weight. 33% of them have been found to be stunted, 14% have been found to be underweight and 5% wasted.

The analysis of the above NFHS data and the Poshan Tracker data shows improvement in malnutrition indicators in children across India. The State/UT wise data on Stunting, wasting and underweight can be accessed from the link: <https://www.poshantracker.in/statistics>.

Details of status of funds released for last five years to States and UTS under Saksham Anganwadi and Mission Poshan 2.0 are placed at **Statement**.

STATEMENT

Details of funds released under Mission Saksham Anganwadi and Poshan 2.0 during last five years:

(Rs.in Crore)						
	Name of the State	2021-22	2022-23	2023-24	2024-25	2025-26 (Till 31.10.2025)
		Funds released	Funds released	Funds released	Funds released	Funds released
1	Andaman and Nicobar Islands	19.71	3.85	12.15	9.63	4.73
2	Andhra Pradesh	744.6	827.79	705.68	645.73	350.41
3	Arunachal Pradesh	170.83	137.78	162.06	102.61	109.66
4	Assam	1319.9	1651.63	2233.31	2482.34	877.5
5	Bihar	1574.43	1740.09	1859.29	2262.92	878.71
6	Chandigarh	15.32	33.1	19.79	14.56	5.94
7	Chhattisgarh	606.73	668.96	579.46	733.3	324.44
8	DN & DD	9.33	5.8	11.97	9.13	3.6
9	Delhi	133.11	182.77	161.81	160.41	131.88
10	Goa	10.84	14.71	13.95	13.44	1 1.16
11	Gujarat	839.86	912.64	1126.8	601.32	337.53

12	Haryana	173.03	195.25	225.78	232.69	43.35
13	Himachal Pradesh	247.99	270.24	301.09	313.07	174.52
14	Jammu & Kashmir	405.74	479.01	530.88	662.79	256.89
15	Jharkhand	352.98	430.91	664.3	496.95	384.18
16	Karnataka	1003.7	765.87	912.96	886.85	512.35
17	Kerala	388.23	444.98	306.64	435.74	98.77
18	Ladakh	14.7	18.79	19.62	18.89	13.58
19	Lakshadweep	2.11	0.44	2.88	1.35	0.57
20	Madhya Pradesh	1085.47	1011.57	1123.11	1144.54	725.56
21	Maharashtra	1713.39	1646.17	1699.52	1368.84	911
22	Manipur	228.92	135.95	201.28	342.8	133.15
23	Meghalaya	173.33	192.39	269.69	137.93	66.18
24	Mizoram	59.32	42.81	100.27	55.29	32.57
25	Nagaland	159.8	199.3	262.91	147.01	62.67
26	Odisha	1065.98	923.92	968.8	948,16	699 46
27	Puducherry	2.78	0.12	4.48	3.68	2.55
28	Punjab	383.52	75.31	307.87	265.48	124.14
29	Rajasthan	682.65	974.02	1091.96	741.85	640.60
30	Sikkim	25.73	20.33	33.49	18.07	8.93
31	Tamil Nadu	655.38	766.81	880.79	638.47	460.17

32	Telangana	482.33	550.69	507.87	430.76	52.21
33	Tripura	186.72	150.52	244.22	153.41	123.9
34	Uttar Pradesh	2407.55	2721.87	2668.69	2694.62	1802.49
35	Uttarakhand	353.65	425.84	288.24	216.33	194.2
36	West Bengal	668.35	1227.59	1237.56	1513.8	1033.41
Total		18368	19849.8	21741.2	20904.8	11593.3

बिल्डरों द्वारा दुर्विनियोजन और धोखाधड़ी

878. श्री अशोक कुमार रावत:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को इस बात की जानकारी है कि बिल्डरों और भू संपदा कंपनियों ने एक ही फ्लैट को कई लोगों को बेचकर कई घर खरीदारों को लूटा है और उन्हें दी जाने वाली संपत्ति उन्हें नहीं सौंपी गई है और यदि हां, तो कंपनी/बिल्डर-वार और उत्तर प्रदेश एवं दिल्ली सहित राज्य/संघ राज्यक्षेत्र-वार तत्संबंधी ब्यौरा क्या है;

(ख) क्या भारतीय दिवाला और शोधन अक्षमता बोर्ड (आईबीबीआई) द्वारा बिल्डरों की संपत्तियों के परिसमापन के माध्यम से उक्त घर खरीदारों की राशि वापस करने के लिए इस संबंध में कोई मानक संचालन प्रक्रिया (एसओपी) जारी की गई है;

(ग) यदि हां, तो उक्त एसओपी के प्रमुख प्रावधान क्या हैं और किस प्रकार उक्त एसओपी प्रभावित घर खरीदारों को समय पर धन वापसी सुनिश्चित करने में मदद करेगी; और

(घ) भविष्य में ऐसी धोखाधड़ी की घटनाओं को रोकने और उक्त घर खरीदारों के हितों की रक्षा के लिए सरकार द्वारा क्या कदम उठाए गए/उठाए जा रहे हैं?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (घ): भारत के संविधान की सातवीं अनुसूची की सूची-II (राज्य सूची) की प्रविष्टि 18 के अनुसार, 'भूमि और कॉलोनीकरण' राज्य के विषय हैं। हालांकि, भारत के संविधान की सातवीं अनुसूची की सूची- III (समवर्ती सूची) की प्रविष्टि 6, 7 और 46 से प्राप्त शक्तियों का प्रयोग करके, संसद द्वारा भू संपदा (विनियमन और विकास) अधिनियम, 2016 [रेरा] को आवास खरीदारों और प्रमोटरों के बीच संविदात्मक संबंधों को विनियमित करने के लिए अधिनियमित किया गया था।

रेरा के उपबंधों के तहत, 'उपयुक्त सरकार' अर्थात् राज्यों/संघ राज्य क्षेत्रों (यूटी) के लिए भू संपदा क्षेत्र को कुशल और पारदर्शी तरीके से विनियमित करने और बढ़ावा देने के लिए अपने यहां भू संपदा विनियामक प्राधिकरण स्थापित करना आवश्यक है। रेरा के अनुसार किसी भी तरह से विज्ञापन, विपणन, बुकिंग और बिक्री से पहले संबंधित राज्य/संघ राज्य क्षेत्र के भू संपदा विनियामक प्राधिकरण के पास भू संपदा परियोजनाओं और भू संपदा एजेंटों का पंजीकरण अनिवार्य है। इसके अलावा, भू संपदा विनियामक प्राधिकरण को एक वेबसाइट रखने की आवश्यकता होती है, जिसमें सभी पंजीकृत भू संपदा परियोजनाओं के प्रासंगिक विवरण होते हैं और इन विवरणों को सार्वजनिक रूप से देखने के लिए प्रकाशित किया जाता है।

इसके अलावा, रेरा की धारा 18 में उपबंध है कि, यदि प्रमोटर बिक्री के समझौते की शर्तों के अनुसार अपार्टमेंट, प्लॉट या भवन को पूरा करने में विफल रहता है या सौंपने में असमर्थ है, तो वह आबंटियों को ब्याज और मुआवजे के साथ राशि वापस करने के लिए उत्तरदायी होगा। इसके अलावा, रेरा की धारा 40 के अनुसार, यदि कोई प्रमोटर या आबंटी या भू संपदा एजेंट, जैसा भी मामला हो, निर्णायक अधिकारी या विनियामक प्राधिकरण या अपीलीय न्यायाधिकरण, जैसा भी मामला हो, द्वारा उस पर लगाए गए किसी भी ब्याज या जुर्माने या मुआवजे का भुगतान करने में विफल रहता है तो यह राशि ऐसे प्रमोटर या आबंटी या भू संपदा एजेंट से भू-राजस्व के बकाया के रूप में वसूली जा सकेगी।

यदि प्रमोटर भू संपदा विनियामक प्राधिकरण या भू संपदा अपीलीय न्यायाधिकरण द्वारा जारी आदेशों, निर्णयों या निर्देशों का पालन करने में विफल रहता है तो रेरा में 3 साल तक की कैद

और/या जुर्माने का प्रावधान है, जो भू संपदा परियोजना की अनुमानित लागत का दस प्रतिशत तक बढ़ सकता है।

इसके अलावा, कंपनियों, व्यक्तियों और साझेदारियों के दिवालियापन के समाधान के लिए एक समयबद्ध, पारदर्शी और कुशल फ्रेमवर्क प्रदान करने के लिए दिवाला और शोधन अक्षमता संहिता, 2016 को अधिनियमित किया गया था। इसका प्राथमिक उद्देश्य परिसंपत्तियों के मूल्य को अधिकतम करना, सभी हितधारकों के हितों को संतुलित करना और उद्यमिता और ऋण उपलब्धता को बढ़ावा देना है। यह संहिता व्यवस्थित समाधान या परिसमापन सुनिश्चित करने का प्रयास करती है ताकि संकटग्रस्त परिसंपत्तियों को जल्दी से पुनर्जीवित किया जा सके और आर्थिक गतिविधियों को संरक्षित किया जा सके। आईबीसी फ्रेमवर्क धोखाधड़ी से एक ही फ्लैट की कई व्यक्तियों को बिक्री से संबंधित नहीं है।

हालांकि, भारतीय दिवाला और शोधन अक्षमता बोर्ड (आईबीबीआई) ने भू संपदा क्षेत्र की दिवाला प्रक्रिया के मुद्दों की जांच करने और परियोजना-वार कारपोरेट दिवाला समाधान प्रक्रिया के लिए समय-सीमा सहित भू संपदा क्षेत्र में दिवाला कार्यवाहियों के लिए विशिष्ट दिशा-निर्देश तैयार करने और आवास खरीदारों के हितों की रक्षा करने के लिए एक परिषद का गठन किया है। इस परिषद में आवासन और शहरी कार्य मंत्रालय, कुछ भू संपदा विनियामक प्राधिकरणों के प्रतिनिधि शामिल हैं।

TREATMENT OF SEWAGE GENERATED IN GANGA BASIN

879. DR. KAKOLI GHOSH DASTIDAR:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) whether it is a fact that in the Ganga basin approximately 12,000 million litres per day of sewage is generated, for which presently there is a treatment capacity of only around 4,000 million litres per day;

(b) if so, the reasons therefor;

(c) the details of the most polluted sections of the Ganga river; and

(d) the steps taken/being taken to make Ganga pollution-free and the proposed timeline to achieve the same?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RAJ BHUSHAN CHOUDHARY):

(a) and (b): As per the available information, total sewage generated in the 5 Ganga States (main stem) is about 10,160 MLD against which the available STP capacity of 7820 MLD and to bridge the gap, the projects of 1,996 MLD are at various stages of completion.

The major reasons for delays in the initiation as well as completion of the project are following:

1. Identification of suitable land for the establishment of new Sewage Treatment Plants (STPs)
2. The issuance of statutory clearances such as right of way for sewage related networks, obtaining permissions for road cutting, No Objection Certificates (NoCs) from competent authorities like forest and revenue departments.

To address and overcome these challenges, the Nation Mission for Clean Ganga has been actively involved in closely monitoring the status of the projects including preparation of fresh DPRs. NMCG regularly conducts comprehensive review meetings under the chairmanship of the competent authority and through the Central Monitoring Committee (CMC) to evaluate the progress, identify

roadblocks and ensure timely resolutions.

(c): Central Pollution Control Board (CPCB), carries out manual water quality monitoring of the river Ganga at 112 locations across five Ganga main-stem States- Uttarakhand-19; Uttar Pradesh-41; Bihar-33; Jharkhand-04; and West Bengal-15.

As per CPCB report on Polluted River Stretch (PRS) 2025 following information about Ganga main stem pollution is available:

Ganga Main Stem – State-wise Comparison (2018 vs 2025)

State	2018 Polluted Stretch	Priority (2018)	2025 Polluted Stretch	Priority (2025)	Trend / Observation
Uttarakhand	Haridwar → Sultanpur	IV	No PRS	—	Improved and PRS stretch removed
Uttar Pradesh	Kannauj → Varanasi	IV	Bijnor → Tarighat	IV / V	Partially improved
Bihar	Buxar → Bhagalpur	V	Bhagalpur D/S → Khalgaon D/S	D/S V	Marginal pollution remains
Jharkhand	No PRS	—	No PRS	—	—
West Bengal	Triveni →	III	Baharampore	V	improved

Bengal	Diamond		→ Diamond		
	Harbour		Harbour		

Based on the water quality data (median values) of the river Ganga for the year 2025 (January to August), the following observations are made.

- i. pH & Dissolved Oxygen (DO) are the most critical parameters of river health. The pH & DO of River Ganga meet the required norms for bathing criteria at all the locations of River Ganga.
- ii. Water quality of river Ganga is conforming with the bathing criteria w.r.t. Bio-chemical Oxygen Demand (BOD) in the entire stretch of river Ganga in Uttarakhand, Jharkhand, Bihar & West Bengal, except the following locations/stretches:
 - Farrukhabad to Purana Rajapur, Kanpur.
 - Dalmau, Raibareilly.
 - D/s Mirzapur to Tarighat, Ghazipur (except two locations namely U/s Varanasi, After confluence Gomti & U/s Ghazipur) in Uttar Pradesh.

As per the biomonitoring conducted during 2024-25 at 50 locations along river Ganga and its tributaries and 26 locations along River Yamuna and its tributaries, the biological water quality (BWQ) predominantly ranged from 'Good' to 'Moderate'. The presence of diverse benthic macro-invertebrate species indicates the ecological potential of the rivers to sustain aquatic life.

The population of dolphins in the river Ganga has shown a marked increase over the past decade. From an estimated baseline of 2500 to 3000

individuals in 2009, the population rose to approximately 3500 in 2015 and further to around 6327 individuals as per the nationwide survey conducted during 2021-2023. This represents more than a twofold increase since 2009. In the Ganga basin the 2021-2023 assessment across 17 tributaries confirmed dolphin presence in multiple rivers where they were previously unrecorded, such as the Rupnarayan, Girwa, Kauriyala, Baba, Rapti, Bagmati, Mahananda, Ken, Betwa, and Sind.

(d): The steps taken by the National Mission for Clean Ganga (NMCG) for improving the water quality along the river Ganga and its tributaries are as under:

1. A total of 216 number of sewerage infrastructure projects (STPs) costing ₹ 34,809 crores have been taken up for remediation of polluted river areas with treatment capacity of 6,561 Million Liters per Day (MLD). 138 STPs with a capacity of 3,806 MLD have been completed and made operational;
2. For industrial pollution abatement, 3 nos. of Common Effluent Treatment Plants (CETPs) have been sanctioned, i.e., Jajmau CETP (20 MLD), Banther CETP (4.5 MLD) and Mathura CETP (6.25 MLD). Two projects, Mathura CETP (6.25 MLD) and Jajmau CETP (20 MLD), have been completed;
3. **Annual inspection of Grossly Polluting Industries (GPIs):** Inspection of GPIs started in 2017. In 2025, 3,726 Grossly Polluting Industries (GPIs) were inventoried in the 8th round of inspection. So far, 3,023 GPIs out of 3,726 GPIs have been inspected through TPA (8th round). Among these, 204 were found self-closed and 1,347 were operational. Among 1,347 operational GPIs, 966 were found to comply and 381 were found non-compliant. Among 381 non-

complying GPIs, SCN was issued to 379 GPIs and closure direction was issued to 2 GPIs.

4. At NMCG, an online dashboard “**PRAYAG**” has been operationalized for continuous monitoring of river water quality; the performance of Sewage Treatment Plants (STPs) etc. on the Ganga and Yamuna River;
5. NMCG successfully implemented the minimum e-flow norms notified in October 2018, ensuring continuous environmental flow in the river Ganga. Regular compliance is being effectively monitored by the Central Water Commission (CWC).
6. Biodiversity Conservation: Seven Biodiversity Parks in seven districts (Mirzapur, Bulandshahar, Hapur, Budaun, Ayodhya, Bijnore and Pratapgarh) of Uttar Pradesh and 5 priority wetlands in Uttar Pradesh (3), Bihar (1) and Jharkhand (1) have been sanctioned;
7. NMCG, through the State Forest Department, has implemented a forestry intervention project along the main stem of river Ganga. 33,024 hectares area have been afforested with an expenditure of about ₹ 414 crores;
8. A total of 160 lakhs of Indian Major Carp (IMC) fingerlings have been ranched in the Ganga since 2017 to conserve fish biodiversity and prey base for river Dolphins, and ensure the livelihood of fishers in the Ganga basin under the special project implemented by Central Inland Fisheries Research Institute (CIFRI);
9. Science-based species restoration programme, rescue, and rehabilitation programme for aquatic species like Dolphins, Otters, Hilsa, Turtles, and Ghariyal

in collaboration with Wild Life Institute of India (WII), Dehradun and State Forest Department, have shown marked improvements in biodiversity with increased sightings of Dolphins, Otters, Hilsa, Turtles, and other riverine species;

10. **“Ganga Knowledge Portal”** is a pioneering initiative developed in-house by the National Mission for Clean Ganga, serving as a centralized repository for comprehensive resources on water resource management. This platform is engineered to facilitate access for students, research scholars, stakeholders, and the general public to a vast array of materials (1,295 documents), including journals, publications, books, technical articles, research reports; data sets (District River Maps, STP performance and river atlas) and coffee table books. By concentrating on the intricacies of water resource challenges, Ganga Knowledge portal aims to enhance awareness and foster informed decision-making in this critical sector;
11. A total no. of 139 District Ganga Committees (DGC) have been constituted which conducts 4M (Monthly, Mandated, Minuted and Monitored) meetings regularly. As of October 2025, more than 4,632+ meetings have been conducted;
12. **Ganga Task Force (GTF)** was raised in the state of Uttar Pradesh to assist NMCG in carrying out its mandated tasks, such as (a) Plantation of trees to check soil erosion; (b) Management of Public Awareness/Participation campaigns; (c) Patrolling of Sensitive Rivers Areas for Biodiversity protection; (d) Patrolling of Ghats, etc.;
13. Comprehensive public awareness campaigns have been undertaken to instill a

sense of responsibility and engagement among the public in efforts to clean and conserve the Ganga River. These include - Ganga Utsav, Nadi Utsav, regular cleanathons and plantation drives, Ghat Par Yoga, Ganga Aartis, etc. The efforts are also supported by dedicated cadres of Ganga saviours, such as Ganga Praharis, Ganga Vichar Manch, etc.

Cleaning of river is a continuous process and Government of India is supplementing the efforts of the State Governments in addressing the challenges of pollution in river Ganga and its tributaries by providing financial and technical assistance under Namami Gange Programme.

टोल क्षेत्र प्रभावित गाँव

880. श्री सतपाल ब्रह्मचारी:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने इस बात पर ध्यान दिया है कि लालहेड़ी गांव के निवासियों को भगन और लारसोली के बीच स्थित टोल प्लाजा के कारण अपने दैनिक आवागमन में वित्तीय और समय संबंधी कठिनाइयों का सामना करना पड़ रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार ने इस बात की जांच की है कि लालहेड़ी गांव टोल के प्रभाव क्षेत्र में आता है और क्या इसे स्थानीय पास श्रेणी में शामिल करने या इसे पूरी तरह से टोल-मुक्त बनाने का प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (एनएचएआई) के पास स्थानीय निवासियों के लिए विशेष रियायतें प्रदान करने, मासिक पास प्रणाली में सुधार करने या इस टोल प्लाजा पर गांव को टोल-मुक्त बनाने का कोई प्रस्ताव विचाराधीन है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) इस संबंध में अब तक की गई कार्रवाई का ब्यौरा क्या है और सरकार द्वारा आगे क्या कदम

उठाए जाने का प्रस्ताव है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क): लालहेड़ी गांव भगन शुल्क प्लाजा से लगभग 6-7 किमी दूर स्थित है। फीडबैक के आधार पर, शुल्क प्लाजा से होकर दैनिक आवागमन में कोई कठिनाई नहीं देखी गई है।

शुल्क प्लाजा पर यातायात की निर्बाध आवाजाही सुनिश्चित करने के लिए सरकार राष्ट्रीय इलेक्ट्रॉनिक टोल संग्रहण (एनईटीसी) कार्यक्रम के तहत फास्टैग के माध्यम से प्रयोक्ता शुल्क संग्रहण के लिए 15/16 फरवरी 2021 की आधी रात से राष्ट्रीय राजमार्गों पर शुल्क प्लाजा की सभी लेन को फास्टैग लेन के रूप में पहले ही घोषित कर चुकी है।

(ख) से (घ): राष्ट्रीय राजमार्ग (एनएच) शुल्क नियमावली, 2008 के अनुसार देश भर में राष्ट्रीय राजमार्गों के स्थानीय और नियमित प्रयोक्ताओं के लिए प्रयोक्ता शुल्क और मासिक पास में छूट के लिए विभिन्न प्रावधान हैं। शुल्क प्लाजा के 20 किलोमीटर के भीतर रहने वाले वैध फास्टैग वाले गैर-वाणिज्यिक वाहनों के चालक या मालिक 340.00 रुपये प्रति कैलेंडर माह का भुगतान करके वित्तीय वर्ष 2024-25 के लिए निर्दिष्ट शुल्क प्लाजा को पार करने के लिए मासिक पास प्राप्त कर सकते हैं तथा इसे एनएच शुल्क नियमावली, 2008 के अनुसार प्रति वर्ष संशोधित किया जाता है।

इसके अतिरिक्त, यदि कोई सर्विस रोड उपलब्ध न हो तो दोपहिया वाहन, तिपहिया वाहन, ट्रैक्टर और पशु चलित वाहनों पर राष्ट्रीय राजमार्ग के खंड, स्थायी पुल, बाईपास या सुरंग जैसा भी मामला हो, के उपयोग के लिए कोई शुल्क नहीं लगाया जाता है।

इसके अलावा, सरकार ने देश भर में 15 अगस्त 2025 से प्रभावी गैर-वाणिज्यिक कारों, जीपों और वैनों के लिए राष्ट्रीय राजमार्ग शुल्क नियम, 2008 में एक वार्षिक पास का प्रावधान आरंभ किया है। इस प्रावधान के अनुसार, गैर-वाणिज्यिक उद्देश्य के लिए यांत्रिक वाहन रखने वाला व्यक्ति, जिसके पास वैध और कार्यात्मक फास्टैग है, तीन हजार रुपये के शुल्क के भुगतान पर पास प्राप्त करने के लिए पात्र होगा जो राष्ट्रीय राजमार्ग पर किसी भी शुल्क प्लाजा पर एक वर्ष के लिए या दो सौ क्रॉसिंग के लिए, जो भी पहले हो, मान्य होगा।

एनएच शुल्क नियमावली के तहत उपरोक्त सुविधाएं, लालहेड़ी गाँव के निवासियों के लिए उपलब्ध हैं।

लालहेड़ी गांव के पात्र निवासियों के लिए एनएच शुल्क नियमावली के अनुसार भगन शुल्क प्लाजा पर मासिक पास जारी किए जा रहे हैं।

CRITICALLY POLLUTED RIVER STRETCHES

881. SHRI KARTI P. CHIDAMBARAM:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the current number of Critically Polluted River Stretches (CPRS) where Biological Oxygen Demand (BOD) exceeds 30 mg/l in Maharashtra, Assam and Gujarat;

(b) the reasons for 35 per cent of CPRS identified under the National River Conservation Plan showing worsening pollution despite funds allocated for their cleaning up;

(c) the specific measures taken to protect the Ganga's water quality during large religious gatherings like the Kumbh Mela in view of concerns highlighted in media reports about pollution spikes and ecological stress during such events; and

(d) whether the penalties have been imposed on industries/polluters in these stretches under the Water (Prevention and Control of Pollution) Act and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RAJ

BHUSHAN CHOUDHARY):

(a) and (b): As per the Central Pollution Control Board's (CPCB) 2025 report on 'Polluted River Stretches for Restoration of Water Quality', two polluted river stretches have been identified in Maharashtra, one in Assam and four in Gujarat, where the Biochemical Oxygen Demand (BOD) levels exceed 30 mg/l.

CPCB identifies polluted river stretches in the rivers across the country in association with State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) under National Water Quality Monitoring Programme. Implementation of various pollution abatement programmes, including National River Conservation Plan (NRCP) scheme, has led to a reduction in the number of Polluted River Stretches (PRS) from 351 in 2018 to 296 in 2025.

It has been observed that CPRS have been decreased from 45 (2018) to 37 (2025). Further, 149 PRSs have been delisted and improvement in the water quality of 71 polluted river stretches has been observed as compared to the CPCB's report of 2018.

(c): The Government, through the National Mission for Clean Ganga (NMCG) and in coordination with the concerned State Governments, implements a series of preventive and mitigative measures to safeguard the water quality of river Ganga during large religious gatherings such as the Kumbh Mela, Ardh Kumbh and Magh Mela.

These measures include providing partial financial assistance, augmentation of sewage treatment infrastructure, provision of adequate temporary sanitation facilities, establishment of solid waste management

systems, regulation of effluent discharges from Grossly Polluting Industries (GPIs) and organising continuous water quality monitoring. Awareness campaigns to sensitize pilgrims and deployment of enforcement teams to check polluting activities at Prayagraj.

Besides, Prayagraj Mela Authority prepared a comprehensive Sanitation Plan for Maha Kumbh 2025 that included Service Level Benchmarks (SLBs) to ensure accountability and performance, Post-Mela sanitation measures and laying of temporary drainage lines.

In addition, based on the post event learnings, corrective actions and planning improvements are implemented for future events including enhanced reuse strategies, improved disinfection protocols and structured redeployment of sanitation infrastructure.

Further, the CPCB carried out water quality monitoring at five stations (twice a week) from 12th January 2025 to 20th February 2025 during Maha Kumbh 2025 at Shringverpur Ghat, Lord Curzon Bridge, Nagvasuki Mandir, Sangam and Deeha Ghat, covering auspicious bathing (Amrit Snan) days.

(d): As per the provisions of the Environment (Protection) Act, 1986 and the Water (Prevention & Control of Pollution) Act 1974, all industrial units and other establishments generating trade effluents, are required to comply with the stipulated standards before discharging into rivers and water bodies. CPCB, SPCBs/PCCs monitor industries to ensure compliance of the provisions of the said Acts and take necessary action accordingly.

As per CPCB, there are total of 4493 industries under Grossly Polluting

Industries (GPIs), out of which, 3633 number of industries were operational and 860 industries had closed down on their own. Amongst the operational industries, 3031 industries were reported to be complying with the environmental standards, while show-cause notices issued to 572 industries, closure directions issued to 29 non-complying industries and direction issued to 1 unit.

शहडोल में प्रमुख नदियों का पुनरुद्धार

882. श्रीमती हिमाद्री सिंह:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) शहडोल संसदीय निर्वाचन क्षेत्र के अंतर्गत आने वाले प्रमुख शहरों, जैसे शहडोल, अनूपपुर और उमरिया में वर्तमान में मल-जल शोधन संयंत्र (एसटीपी), औद्योगिक प्रदूषण प्रबंधन (सीईटीपी/ईटीपी) और बाढ़ के मैदानों/जल निकायों के संरक्षण से संबंधित कितनी योजनाएं/परियोजनाएं क्रियान्वित की जा रही हैं;

(ख) बिलासपुर-कटनी औद्योगिक गलियारे और कोयला खनन क्षेत्रों के कारण सोन नदी और उसकी सहायक नदियों में होने वाले प्रदूषण के निवारण के लिए सरकार द्वारा क्या विशिष्ट और समयबद्ध उपाय किए जा रहे हैं; और

(ग) क्या शहडोल संसदीय निर्वाचन क्षेत्र से होकर बहने वाली प्रमुख नदियों, विशेषकर सोन नदी या जोहिला नदी जैसी उसकी सहायक नदियों के पुनरुद्धार के लिए कोई विशेष योजना तैयार की गई है और यदि हां, तो तत्संबंधी ब्यौरा और इसके मुख्य उद्देश्य क्या हैं?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क): मध्य प्रदेश राज्य सरकार द्वारा उपलब्ध कराई गई सूचना के अनुसार, विभिन्न सरकारी योजनाओं जैसे एसबीएम 2.0 आदि के अंतर्गत शहडोल, अनूपपुर, कोटमा और मानपुर सहित शहडोल संसदीय निर्वाचन क्षेत्र के अंतर्गत आने वाले प्रमुख शहरों में कुल 23.85 एमएलडी क्षमता

वाले छह सीवेज उपचार संयंत्र (एसटीपी) सहित पांच सीवेज परियोजनाएं कार्यान्वयन के विभिन्न चरणों में हैं।

शहडोल संसदीय निर्वाचन क्षेत्र के कटनी शहर के लिए अमृत योजना के अंतर्गत 121.5 करोड़ रुपये लागत की 02 सीवरेज/सेप्टेज प्रबंधन परियोजनाएं स्वीकृत की गई हैं।

अटल नवीकरण एवं शहरी परिवर्तन मिशन (अमृत) 2.0 के अंतर्गत, मुरवारा (कटनी शहर) में 38.5 करोड़ रुपये लागत की एक सीवरेज/सेप्टेज प्रबंधन परियोजना और शहडोल लोकसभा निर्वाचन क्षेत्र में 21.33 करोड़ रुपये लागत की 27 जल निकाय पुनरुद्धार परियोजनाओं के लिए राज्य के प्रस्ताव को मंजूरी दे दी गई है। इन परियोजनाओं का ब्यौरा **विवरण** में संलग्न है।

(ख) और (ग): नदियों की सफाई एक सतत प्रक्रिया है। यह मंत्रालय, अन्य केंद्रीय मंत्रालयों और संबद्ध एजेंसियों के साथ मिलकर, नदी संरक्षण और प्रदूषण निवारण गतिविधियों में राज्य सरकारों के प्रयासों में सहायता करता है।

सीपीसीबी, राष्ट्रीय जल गुणवत्ता निगरानी कार्यक्रम के अंतर्गत राज्य प्रदूषण नियंत्रण बोर्डों (एसपीसीबी) और प्रदूषण नियंत्रण समितियों (पीसीसी) के सहयोग से देश भर की नदियों में प्रदूषित नदी खण्डों को चिन्हित करता है। केंद्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड (सीपीसीबी/एसपीसीबी) पर्यावरण संरक्षण अधिनियम, 1986 और जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के प्रावधानों का अनुपालन सुनिश्चित करने के लिए नदी जल की गुणवत्ता की निगरानी करता है।

कोयला खनन गतिविधियों से होने वाले जल प्रदूषण और भूमि क्षरण सहित पर्यावरण प्रदूषण को कम करने के लिए, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय (एमओईएफ एंड सीसी) ने पर्यावरण (संरक्षण) अधिनियम, 1986 के अंतर्गत पर्यावरण प्रभाव आकलन (ईआईए) अधिसूचना, 2006 जारी की है, जो कोयला कंपनियों द्वारा तैयार की गई ईआईए रिपोर्टों का व्यापक विश्लेषण करने के बाद पर्यावरण मंजूरी (ईसी) प्रदान करने की प्रक्रिया से संबंधित है। कोयला खनन परियोजनाओं को ईआईए अधिसूचना, 2006 के अंतर्गत पूर्व पर्यावरण मंजूरी प्राप्त करना आवश्यक

है।

कोयला खदानों के लिए पर्यावरण मानक निर्धारित किए गए हैं। संबंधित राज्य प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण समितियां, उत्सर्जन/अपशिष्ट मानकों के अनुपालन की निगरानी करने और जल एवं वायु अधिनियमों के प्रावधानों के अंतर्गत उल्लंघनकर्ताओं के विरुद्ध कार्रवाई करने हेतु वायु (वायु प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 और जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के प्रावधानों के अंतर्गत संचालन हेतु सहमति जारी करती हैं।

राज्य, राष्ट्रीय हरित अधिकरण (एनजीटी) के निर्देशों के अनुपालन में प्रदूषित नदी खंडों के पुनरुद्धार हेतु कार्य योजना तैयार करता है। इन कार्य योजनाओं की निगरानी राज्य नदी पुनरुद्धार समिति (एसआरआरसी) और केंद्रीय निगरानी समिति (सीएमसी) द्वारा समय-समय पर की जाती है।

विवरण

जल निकाय पुनरुद्धार परियोजनाएँ

क्र.सं.	जिला	शहरी स्थानीय निकाय	परियोजना के प्रकार	परियोजना के नाम	स्वीकृत लागत (करोड़ रुपए में)
1	शाहडोल	बख्रो	जल निकाय पुनरुद्धार	अमृत 2.0 के अंतर्गत भगताराम तालाब बख्रो का पुनरुद्धार	0.67
2	मुरवारा (कटनी)	किमोर	जल निकाय पुनरुद्धार	कायमोर तालाब का जल निकाय पुनरुद्धार	0.63
3	मुरवारा (कटनी)	विजय राधोगढ़	जल निकाय पुनरुद्धार	विजय राधोगढ़ तालाब का जल निकाय पुनरुद्धार परियोजना	0.27
4	शाहडोल	शाहडोल	जल निकाय	अमृत 2.0 के अंतर्गत शाहडोल शहर के	2.81

क्र.सं.	जिला	शहरी स्थानीय निकाय	परियोजना के प्रकार	परियोजना के नाम	स्वीकृत लागत (करोड़ रुपए में)
			पुनरुद्धार	कुरैया तालाब का प्रदूषण निवारण	
5	शाहडोल	ब्यौहारी	जल निकाय पुनरुद्धार	खटखरिया तालाब का जल निकाय पुनरुद्धार	0.80
6	अनुपपुर	कोतमा	जल निकाय पुनरुद्धार	सीडब्ल्यूएपी-2 जल निकाय पुनरुद्धार परियोजना	0.96
7	मुरवारा (कटनी)	कटनी	जल निकाय पुनरुद्धार	कटनी शहर के मोहन घाट में जल निकाय पुनरुद्धार हेतु विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार करना	1.24
8	अनुपपुर	जैतहरी	जल निकाय पुनरुद्धार	जैतहरी में फूटा तालाब, पथरहा तालाब, चकौड़ी तालाब, तालाब-4 और तालाब-5 के लिए सीडब्ल्यूएपी जल निकाय पुनरुद्धार परियोजना	0.27
9	अनुपपुर	बिजुरी	जल निकाय पुनरुद्धार	अमृत 2.0 के अंतर्गत बिजुरी शहर के सूर्यदेव तालाब का प्रदूषण निवारण	1.06
10	उमरिया	उमरिया	जल निकाय पुनरुद्धार	अमृत 2.0 के अंतर्गत उमरार नदी का पर्यावरणीय सुधार	1.10
11	मुरवारा	कटनी	सीवरेज/सेप्टेज	अमृत 2.0 योजना के अंतर्गत कटनी	38.50

क्र.सं.	जिला	शहरी स्थानीय निकाय	परियोजना के प्रकार	परियोजना के नाम	स्वीकृत लागत (करोड़ रुपए में)
	(कटनी)		प्रबंधन	शहर में सीवरेज नेटवर्किंग और उससे संबंधित कार्यों की विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार करना	
12	अनुपपुर	बरगवां (अमलाई)	जल निकाय पुनरुद्धार	सीडब्ल्यूएपी-शहरी जल कार्य योजना - जल निकाय पुनरुद्धार परियोजना	0.66
13	मुरवारा (कटनी)	कटनी	जल निकाय पुनरुद्धार	कटनी शहर के मसुरहा घाट में जल निकाय पुनरुद्धार हेतु विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार करना	1.24
14	शाहडोल	धनपुरी	जल निकाय पुनरुद्धार	अमृत 2.0 के अंतर्गत धनपुरी स्थित ज्वालामुखी तालाब का प्रदूषण निवारण	1.47
15	शाहडोल	जयसिंह नगर	जल निकाय पुनरुद्धार	जनता सागर तालाब का पुनरुद्धार और विकास	0.27
16	शाहडोल	खंड	जल निकाय पुनरुद्धार	अमृत 2.0 के अंतर्गत खंड में जल निकाय पुनरुद्धार	0.35
17	उमरिया	चंदिया	जल निकाय पुनरुद्धार	चंदिया में जल निकाय पुनरुद्धार	0.52
18	उमरिया	मानपुर	जल निकाय	मानपुर में जल निकाय पुनरुद्धार	0.66

क्र.सं.	जिला	शहरी स्थानीय निकाय	परियोजना के प्रकार	परियोजना के नाम	स्वीकृत लागत (करोड़ रुपए में)
			पुनरुद्धार		
19	अनुपपुर	अनुपपुर	जल निकाय पुनरुद्धार	जेजेएम अमृत 2.0 के अंतर्गत जल निकाय पुनरुद्धार	1.10
20	अनुपपुर	बनगवां (राजनगर)	जल निकाय पुनरुद्धार	जेजेएम अमृत 2.0 के तहत बंगावां शहर का पुनरुद्धार	0.68
21	शाहडोल	बुरहर	जल निकाय पुनरुद्धार	छिरहा तालाब में जल निकाय पुनरुद्धार	0.63
22	अनुपपुर	डोला	जल निकाय पुनरुद्धार	जेजेएम अमृत 22.0 के तहत डोला शहर का पुनरुद्धार	0.30
23	अनुपपुर	डुमरकछार	जल निकाय पुनरुद्धार	जेजेएम अमृत 2.0 के तहत डुमरकछार शहर का पुनरुद्धार	0.29
24	उमरिया	नवरोजाबाद	जल निकाय पुनरुद्धार	छड़ा तालाब का पुनरुद्धार	0.71
25	अनुपपुर	पसान	जल निकाय पुनरुद्धार	जेजेएम अमृत 2.0 के तहत पसान शहर का पुनरुद्धार	0.92
26	अनुपपुर	अमरकंटक	जल निकाय पुनरुद्धार	सीडब्ल्यूएपी जल निकाय पुनरुद्धार	0.55
27	उमरिया	पालीम	जल निकाय	सागर तालाब का पुनरुद्धार	0.72

क्र.सं.	जिला	शहरी स्थानीय निकाय	परियोजना के प्रकार	परियोजना के नाम	स्वीकृत लागत (करोड़ रूपए में)
			पुनरुद्धार		
28	मुरवारा (कटनी)	बरही	जल निकाय पुनरुद्धार	अमृत 2.0 - बरही शहरी स्थानीय निकाय की पारंपरिक जल निकाय पुनरुद्धार परियोजना	0.45

MEASURES TO PREVENT MALPRACTICES AT PETROL PUMPS

883. SHRI PARSHOTTAMBHAI RUPALA:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) the steps taken by the Union Government in collaboration with the State Governments to curb malpractices by certain Petroleum Retail Outlets that manipulate Electronic Dispensing Meters, thereby delivering less fuel to consumers than they pay for;

(b) whether the Union Government in coordination with the State Governments has taken any measures to strengthen the inspection of Petroleum Volume Measurement Devices installed at Retail Outlets particularly in view of the Lax Enforcement by certain State agencies, if so, the details thereof; and

(c) whether the Government regularly inspects the volume of imported crude oil consignments and if so, the procedure being followed for such verification

including the agencies involved, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND
NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM
(SHRI SURESH GOPI):**

(a) and (b): Public Sector Oil Marketing Companies (OMCs) have formulated and implemented Marketing Discipline Guidelines (MDG) for checking irregularities or malpractices including short delivery at Retail Outlets (RO) Dealerships. Action is taken in case of established irregularities against erring dealers as per MDG guidelines and the Dealership agreement. MDG guidelines are available at website: <https://iocl.com/marketing-discipline-guidelines>.

OMCs have also informed that to prevent the Electronic Dispensing Meters' manipulations, they procure and install Dispensing Units (DUs) with accuracy class of metering unit as per Legal Metrology Rules. These DUs have latest security features including audit trails which help in ensuring dispensation of correct quantity of fuel from the DU and are also available for future inspections. Further, all new dispenser models are extensively tested for software and hardware integrity and security features at Centre for Development of Advanced Computing, (CDAC) before deployment at ROs.

Further, DUs are periodically calibrated and sealed by the State Weights and Measure Departments to ensure correct quantity fuel dispensation to consumers and to avoid the tampering of the dispensing units.

Customers can also check Quantity of the product being dispensed at the fuel stations with the help of calibrated 5 Liter measure available at ROs.

State Legal Metrology authorities, empowered under the Legal Metrology (Enforcement) Rules, undertake surprise inspections and special drives at ROs. OMCs extend full cooperation to these authorities by facilitating inspections and supporting effective enforcement by the State Legal Metrology Departments.

(c): The volume and quantity of imported crude are verified in accordance with Customs Act, Petroleum Rules and established marine survey procedures.

SHARE OF FUNDS UNDER SWACHH BHARAT MISSION

884. SHRI KALIPADA SAREN KHERWAL:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the share of funds the Union Government has released during the last eleven years for Swachh Bharat Mission-Grameen and Urban, year-wise; and
- (b) the share of funds in rupees the Union Government has transferred to State Governments under Swachh Bharat Mission-Grameen and Urban during the last eleven years, year-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA):

- (a) and (b): The State/UT-wise and year-wise details of Central share funds released under Swachh Bharat Mission (Grameen) [SBM(G)] during last 11 years are at **Statement-I**.

As per information provided by Ministry of Housing & Urban Affairs, the

State/UT-wise and year-wise details of Central share funds released under Swachh Bharat Mission (Urban) [SBM(U)] during last 11 years are at **Statement-II.**

STATEMENT-I**State/UT-wise, Centre share released under SBM(G) during last 11 years****Rs. In****crore**

States/UTs	2014- 15	2015- 16	2016-17	2017-18	2018-19	2019-20	2020- 21	2021- 22	2022- 23	2023- 24	2024- 25
A & N ISLANDS	0.00	3.40	3.00	30.72	4.70	0.00	7.07	0.00	0.29	0.75	1.60
ANDHRA PRADESH	116.10	234.17	342.21	1219.88	1381.11	248.11	212.27	58.26	147.03	0.00	75.52
ARUNACHAL PRADESH	14.61	38.71	65.09	137.30	51.31	61.01	15.28	4.10	14.72	15.81	7.41
ASSAM	185.78	474.27	747.58	1171.95	882.09	545.97	276.81	256.78	214.45	389.77	105.21
BIHAR	0.00	221.55	131.86	875.92	2943.69	1867.38	88.56	128.01	711.49	700.00	166.51
CHHATTISGARH	28.12	144.72	584.46	677.83	448.50	138.98	68.43	0.00	177.54	83.98	0.00
D & N HAVELI & D D	0.00	0.00	0.00	19.68	0.84	0.00	1.65	0.00	0.00	0.00	0.00
GOA	0.00	1.05	0.00	0.52	0.00	0.26	0.23	15.32	25.18	19.61	9.70
GUJARAT	156.07	478.22	751.23	466.04	192.92	238.45	312.56	171.36	53.63	109.61	151.40
HARYANA	5.93	32.76	68.79	39.66	70.24	115.39	80.60	29.95	0.00	0.00	25.11
HIMACHAL PRADESH	130.17	4.37	117.30	20.68	0.00	33.61	23.62	41.95	38.28	42.00	28.65
JAMMU & KASHMIR	103.08	4.05	59.51	202.38	278.37	139.58	24.89	120.00	116.79	241.33	185.00
JHARKHAND	23.05	97.32	455.46	698.66	753.02	473.57	153.31	0.00	70.03	50.00	0.00
KARNATAKA	312.54	450.77	419.56	983.39	739.73	219.80	126.31	0.00	155.84	42.34	95.27
KERALA	33.97	8.50	196.28	59.36	12.47	141.40	103.73	5.66	74.00	0.00	11.66
LADAKH							2.71	3.56	1.28	5.75	2.55
LAKSHADWEEP							0.00	0.00	1.94	0.00	0.00
MADHYA	0.00	374.33	1210.77	1380.61	590.94	242.65	291.48	334.48	184.56	113.39	121.05

PRADESH											
MAHARASHTRA	236.11	567.45	528.94	1235.34	1352.92	396.97	276.75	0.00	0.00	110.45	189.14
MANIPUR	9.18	44.19	54.49	77.02	75.06	55.62	17.51	12.09	12.86	0.00	0.00
MEGHALAYA	0.00	35.65	75.70	153.89	0.00	37.13	65.41	36.56	16.57	20.81	0.00
MIZORAM	0.00	3.32	10.98	46.24	12.73	10.78	14.05	13.22	9.84	4.98	8.84
NAGALAND	20.87	10.83	64.12	71.41	59.93	39.49	22.17	9.01	19.72	31.07	20.69
ODISHA	65.84	571.50	863.65	457.02	1367.62	2044.36	58.92	0.00	0.00	46.52	111.26
PUDUCHERRY	2.00	4.40	0.00	50.25	0.00	2.00	0.11	0.00	0.00	0.00	0.00
PUNJAB	0.00	38.70	197.02	283.48	0.00	97.18	65.94	0.00	42.05	54.81	41.30
RAJASTHAN	271.57	938.73	777.30	981.51	865.88	390.00	229.26	275.93	288.78	69.43	98.18
SIKKIM	3.89	6.12	7.04	12.98	1.96	5.44	6.15	4.49	5.79	6.66	7.60
TAMIL NADU	205.12	78.94	537.02	865.94	760.99	137.80	162.89	0.00	78.47	239.74	99.56
TELANGANA	105.62	128.39	135.72	481.94	515.05	119.93	46.86	0.00	0.00	14.18	9.56
TRIPURA	50.65	38.89	24.98	24.00	116.93	81.06	24.33	17.14	28.28	35.79	21.78
UTTAR PRADESH	237.99	565.39	853.33	3155.37	7414.07	2249.94	800.32	370.59	910.23	2506.71	785.64
UTTARAKHAND	40.52	49.37	348.05	146.69	65.80	50.23	50.69	14.25	37.29	63.75	8.89
WEST BENGAL	371.52	712.92	640.50	583.23	534.25	808.18	261.31	135.45	406.01	720.00	150.47
	2730.30	6362.96	10271.96	16610.88	21493.13	10992.28	3892.17	2058.15	3842.94	5739.24	2539.55

STATEMENT-II**State/UT-wise, Centre share released under SBM(U) during last 11 years**

Rs. In

crore

States/UTs	2014- 15	2015- 16	2016- 17	2017- 18	2018- 19	2019- 20	2020- 21	2021- 22	2022- 23	2023- 24	2024- 25
A&N Islands	0.00	0.14	0.28	0.00	0.33	0.95	0.00	0.06	0.00	1.89	0.00
Andhra Pradesh	40.00	73.19	204.11	139.70	52.87	57.50	0.00	67.00	231.69	0.00	0.00
Arunachal Pradesh	9.36	1.21	5.73	3.67	6.46	0.00	5.92	9.84	0.00	22.58	0.98
Assam	0.23	0.00	14.43	46.55	55.90	83.70	3.34	9.10	70.40	4.86	3.39
Bihar	37.72	20.00	112.70	52.45	123.21	39.87	0.00	8.58	0.00	0.00	260.87
Chandigarh	0.00	1.70	2.57	0.00	2.08	18.79	0.00	22.64	0.50	11.83	3.07
Chhattisgarh	30.79	35.87	84.77	104.59	101.83	0.00	0.00	10.14	199.53	0.00	0.00
Dadra & Nagar Haveli	0.00	0.00	0.00	0.19	0.72	0.00	0.00	0.18	0.00	0.00	0.00
Daman & Diu	0.00	0.00	0.00	0.00	0.61	0.05	0.00				
Delhi	7.53	97.22	0.00	0.00	53.13	3.11	0.00	193.82	36.55	235.31	181.63
Goa	3.17	3.05	2.08	3.56	0.00	3.27	0.00	1.20	6.88	0.00	0.00
Gujarat	57.30	106.61	240.21	102.42	279.46	0.00	25.31	70.15	0.00	183.76	68.92
Haryana	17.92	11.65	45.09	42.40	5.65	58.47	4.83	5.58	7.88	0.00	0.00
Himachal Pradesh	6.02	0.90	9.95	0.00	6.20	7.63	0.00	16.03	0.00	27.29	0.00
Jammu & Kashmir	14.75	4.57	20.30	7.11	65.86	23.23	0.00	27.98	0.00	89.46	0.00

Jharkhand	15.27	23.96	98.19	47.68	22.56	1.77	2.25	2.52	53.32	46.49	6.81
Karnataka	80.01	70.00	18.12	78.76	312.73	0.00	0.00	216.23	77.05	232.41	13.35
Kerala	19.18	14.99	9.45	0.00	52.60	0.96	0.00	5.64	49.69	0.00	0.00
Ladakh						0.00		0.32	0.00	2.34	0.00
Madhya Pradesh	21.03	135.80	270.67	293.87	0.00	26.72	36.45	121.14	29.07	89.17	347.59
Maharashtra	135.00	87.03	95.06	272.22	268.68	286.63	153.61	245.22	83.75	625.38	84.00
Manipur	11.21	1.65	2.47	3.03	23.24	8.50	17.93	1.62	15.42	2.86	10.21
Meghalaya	4.05	0.00	0.00	3.25	0.00	3.36	0.00	0.60	0.00	16.19	0.00
Mizoram	9.79	1.07	0.00	8.91	0.00	12.11	4.48	14.83	0.00	13.46	5.09
Nagaland	10.52	3.20	0.99	0.00	17.72	9.89	6.27	2.34	0.00	37.83	1.33
Odisha	1.43	24.61	79.03	0.00	40.77	100.45	22.12	185.13	0.00	120.47	4.75
Puducherry	1.95	0.00	9.52	0.00	0.00	0.58	5.79	0.50	22.24	0.00	9.48
Punjab	41.40	15.00	10.46	126.33	0.00	102.57	0.02	9.96	183.83	22.70	0.00
Rajasthan	60.73	45.00	303.69	184.83	17.10	0.00	0.00	47.84	76.19	128.05	7.99
Sikkim	3.09	0.38	0.48	1.08	0.00	0.93	0.00	4.50	0.00	3.61	0.00
Tamil Nadu	35.07	130.50	258.82	66.05	374.49	236.19	21.08	224.91	384.66	69.05	173.50
Telangana	28.95	29.15	91.73	26.80	19.62	0.00	129.64	62.07	349.64	0.00	0.00
Tripura	0.00	0.00	7.78	0.00	11.46	20.22	22.54	5.53	0.00	9.81	0.00
Uttar Pradesh	86.07	82.23	0.00	592.14	359.18	84.01	485.13	43.99	13.88	293.07	111.14
Uttarakhand	5.94	1.40	2.77	11.73	20.96	20.58	22.23	71.86	0.00	0.00	0.00
West Bengal	64.01	53.52	35.92	145.15	111.82	0.00	0.00	223.50	0.00	0.00	209.97
	859.48	1075.59	2037.36	2364.49	2407.23	1212.06	968.92	1932.56	1892.16	2289.87	1504.05

MEASURES TO ENCOURAGE INVESTMENT IN REAL ESTATE

885. SHRI VE. VAITHILINGAM:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Government has formulated or proposes to formulate specific measures to encourage investment in real estate through non-loan routes and promote liquidity, particularly emphasizing the role of high net worth individuals and institutional investors in the sector to stabilize the market and reduce financial distress among salaried middle-class homebuyers across the country;
- (b) if so, the details thereof along with the details of incentives, regulatory support or alternative financial instruments promoted by the Government to broaden real estate investment options and improve overall market transparency; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (c): As per the information received from Department of Economic Affairs, Ministry of Finance, a number of initiatives have been taken to promote investments in the real estate sector. In particular, SEBI's regulatory framework for Real Estate Investment Trusts (REITs) and Infrastructure Investment Trusts (InvITs), including the Small and Medium REIT (SM REIT) framework, has expanded access to real estate by enabling regulated, listed pooled investment vehicles. Further, SEBI has reclassified REITs as "equity-related instruments" for mutual fund and Specialised Investment Fund (SIF) investment purposes (effective 1 January 2026), which is expected to facilitate wider institutional

participation and improved market depth.

These measures help channel long-term, diversified capital into income-generating real estate assets, while strengthening transparency, governance and disclosure standards through a regulated, exchange-traded structure. They also provide investors with liquidity and portfolio diversification compared to traditional direct ownership of property.

एसबीएम-जी के तहत हिस्सा जारी करने में देरी

886. श्रीमती मंजू शर्मा:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का स्वच्छ भारत मिशन-ग्रामीण (एसबीएम-जी) के अंतर्गत राज्यों के हिस्से को जारी करने में होने वाली देरी की समस्या के समाधान के लिए एक प्रभावी वित्तीय प्रबंधन तंत्र स्थापित करने का विचार है;

(ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

(क) से (ग): स्वच्छ भारत मिशन-ग्रामीण [एसबीएम (जी)] चरण-II के तहत राज्यों को पीएफएमएस के तहत एसएनए-स्पर्श मॉड्यूल के माध्यम से निधियां जारी की जा रही हैं, जिसे 2023 में व्यय विभाग (डीओई), वित्त मंत्रालय (एमओएफ) द्वारा शुरू किया गया था। डीओई द्वारा जारी मॉड्यूल के दिशानिर्देशों में एसएनए-स्पर्श के संबंध में भारत सरकार के मंत्रालयों/विभागों और राज्य सरकारों सहित विभिन्न हितधारकों को उत्तरदायित्व सौंपा गया है ताकि उचित निगरानी और राज्य अंश का जारी करना भी सुनिश्चित किया जा सके।

पेयजल एवं स्वच्छता विभाग, जल शक्ति मंत्रालय, एसबीएम (जी) चरण II के तहत निधियां

जारी करने और निगरानी के लिए पीएफएमएस के तहत एसएनए स्पर्श मॉड्यूल के लिए व्यय विभाग (डीओई) द्वारा जारी इन दिशानिर्देशों का पालन करता है।

सीईएफपीपीसी योजना

887. श्री हरेन्द्र सिंह मलिक:

क्या **खाद्य प्रसंस्करण उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत पांच वर्षों के दौरान मुजफ्फरनगर सहित पश्चिमी उत्तर प्रदेश क्षेत्र में खाद्य प्रसंस्करण एवं परिरक्षण क्षमता सृजन/विस्तार (सीईएफपीपीसी) योजना के अंतर्गत स्वीकृत खाद्य प्रसंस्करण इकाइयों की संख्या कितनी है और उनकी वर्तमान तथा अद्यतन स्थिति क्या है और यदि नहीं, तो इसके क्या कारण हैं; और

(ख) क्या गन्ना आधारित उत्पादों के प्रसंस्करण एवं परिरक्षण हेतु सीईएफपीपीसी योजना के अंतर्गत कोई प्रस्ताव किया गया है तथा यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री रवनीत सिंह):

(क): पिछले पांच वर्षों के दौरान, मुजफ्फरनगर समेत पश्चिमी उत्तर प्रदेश क्षेत्र में खाद्य प्रसंस्करण एवं परिरक्षण क्षमता सृजन/विस्तार योजना (सीईएफपीपीसी) के अंतर्गत कुल तीन खाद्य प्रसंस्करण इकाइयों को अनुमोदित किया गया है। उनकी वर्तमान और अद्यतित स्थिति के अनुसार तीनों इकाइयों को योजना के अंतर्गत अनुमोदन मिल गया है। तीनों परियोजनाओं का विवरण इस प्रकार है:

क्र.सं.	इकाई का नाम	ज़िला	अनुमोदन की तिथि	क्षेत्र
1.	मेसर्स वाडीलाल इंडस्ट्रीज लिमिटेड	बरेली	05/01/2023	उपभोक्ता उत्पाद

2.	मेसर्स हल्दीराम स्नैक्स प्राइवेट लिमिटेड	नोएडा	05/01/2023	उपभोक्ता उत्पाद
3.	मेसर्स शिवम नेचुरल्स ऑयल्स प्राइवेट लिमिटेड	हापुड़	24/01/2023	तेल मिलिंग

(ख): गन्ना आधारित उत्पादों के प्रसंस्करण एवं परिरक्षण हेतु खाद्य प्रसंस्करण एवं परिरक्षण क्षमता सृजन/विस्तार (सीईएफपीपीसी) योजना के अंतर्गत पात्रता मानदंडों को पूरा करने वाला कोई प्रस्ताव प्राप्त नहीं हुआ है।

TECHNICAL GLITCHES IN FLIGHTS

888. ADV. ADOOR PRAKASH:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether the Government is aware of the technical glitches being reported on Boeing 787 flights recently;

(b) if so, the details thereof along with the action taken/proposed to be taken by the Government;

(c) whether the Directorate General of Civil Aviation (DGCA) has conducted any special audit in view of the technical issues reported on Boeing 787 aircraft; and

(d) if so, the details and the findings thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (d): During operations, an aircraft may experience technical faults due to

malfunctioning of components equipment fitted on the aircraft which require rectification action by the airlines for continued safe, efficient and reliable air transport service. These technical snags/occurrence are reported by the flight crew on receiving an aural/ visual warning in the cockpit or an indication of an inoperative/ faulty system or while experiencing difficulty in handling/operating the aircraft. These snags are recorded by the flight crew in the Flight Report Book of the aircraft and after completion of the flight which is examined by a duly qualified and type-rated Aircraft Maintenance Engineer (AME), as per the procedure laid down in the Manufacturer's Aircraft Maintenance Manual (AMM)/ Trouble Shooting Manual. The snag is thereafter rectified as per the procedure in the AMM and may involve replacement of components, testing, servicing etc. Upon satisfactory rectification, the aircraft is released for service and an entry to this effect is made in the Flight Report Book.

Since July, 2025, 03 technical glitches were reported on Boeing 787 aircraft by the Air India Ltd.

Post-accident of Boeing 787 aircraft on 12.06.2025, at Ahmedabad, Directorate General of Civil Aviation (DGCA) has issued direction to the airline to carry out enhanced safety inspections on fleet of Boeing-787 aircraft dated 13.06.2025. All Boeing aircraft were checked and found satisfactory by airline.

DGCA ensures the compliance of airlines with all safety and maintenance standards through the mechanism of conducting surveillance, spot check, night surveillance etc. of the airlines and its personnel. The observations/findings made during surveillance, spot check and night surveillance are provided to the

airlines for taking corrective action. In case of violation, DGCA takes enforcement action in accordance with laid down procedures which may consist of warning, suspension, cancellation including imposition of financial penalty to the airlines/ personnel.

REPAIR WORK ON NHs IN ANDHRA PRADESH

889. DR. GUMMA THANUJA RANI:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government has released funds or expedited repair work on National Highways and bridges in Andhra Pradesh damaged by recent floods and storms;
- (b) if so, the stretches sanctioned for urgent repair and funds released therefor;
- (c) if not, the reasons therefor; and
- (d) the criteria and expected timeline for completion of road repairs impacting inter-State connectivity?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): Due to recent floods/storms, there were no major damage on National Highways(NHs)/Bridges in the State of Andhra Pradesh. There were few minor damages reported on the stretches which were rectified by the contractors deployed on these stretches. Regular maintenance work is being undertaken to rectify normal damage to NHs out of maintenance works already sanctioned.

(b) to (d): Does not arise.

IMPLEMENTATION OF FOREST RIGHTS ACT IN KERALA**890. SHRIMATI PRIYANKA GANDHI VADRA:**

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) whether the Government has reviewed the implementation of the Forest Rights Act (FRA) in Kerala including recommendations to reduce delays in processing claims, if so, the details thereof,

(b) the details of Individual Forest Rights (IFR), Community Rights (CR) and Community Forest Resource (CFR) titles granted in Kerala as on 31 October, 2025, district-wise;

(c) whether there has been a delay in the grant of Community Rights titles in Kerala, if so, the reasons therefor and the details of pending CR claims in Wayanad Parliamentary Constituency;

(d) whether Particularly Vulnerable Tribal Groups (PVTGs) are being granted habitat right in Kerala, if so, the details thereof, including claims filed and the habitat rights granted in Wayanad Parliamentary Constituency;

(e) the average extent of land granted per beneficiary under IFR, CR, CFR titles in Wayanad Parliamentary Constituency; and

(f) whether the Government has established FRA cells in Kerala, if so, the district-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): Ministry of Tribal Affairs, being the Nodal Ministry for administering the legislative matters of “Scheduled Tribes and Other Traditional Forest Dwellers

Recognition of Forest Rights Act 2006” (in short FRA), has been issuing directions and guidelines from time to time on various aspects to ensure proper implementation of the Act. As per FRA and the rules made thereunder, the state governments are responsible for the implementation of various provisions of the act, and it is being implemented in 20 states (including Kerala) and 1 UT. Further review meetings are regularly being held from time to time with the State Tribal Welfare Department, DC/DMs, and ITDP POs/PAs and with concerned authorities to reduce delays in processing claims.

Further, as informed by the State Government, in Kerala, the Representatives, Social Workers, Forest, Revenue and Scheduled Tribes Development Department officials are utilized in the Gram Sabhas to make available the revenue records and other important documents required for considering the applications. Necessary directions have also been given by the State Government to the three level committees i.e., in case of claims rejected at the Grama Sabha level, the SDLCs and in case of claims rejected at SDLC level, the DLCs have been instructed by the State Government of Kerala to suo moto consider applications pertaining to the rejection orders after intimating the claimants accordingly. In both the cases this procedure provides the claimants an opportunity of being heard as per section 6, FRA Act and Rule 12A of Forest Right Rules. Grama Sabhas, SDLCs and DLCs have been directed by the State Government of Kerala, to meet as often as necessary so that no delays are encountered in carrying out the business under the Act.

(b): As reported by the State Government of Kerala, FRA is being implemented

in 12 districts, and a total of 29,422 Individual Forest Rights (IFR) titles and 282 Community Rights titles (inter alia includes all types of community rights) have been granted. Further, the segregated data of Community Rights (CR) and Community Forest Resource (CFR) rights have not been reported by the State Government of Kerala. The district-wise status of titles granted along with the extent of forest land for which titles are distributed is at **Statement**.

(c): As reported by the State Government of Kerala, steps are being taken by the State Government to resolve delays if any in coordination with State Forest department especially for preparation of maps etc. There are 49 CR claims pending in the Wayanad Parliamentary Constituency.

(d): As reported by the State Government of Kerala, the Particularly Vulnerable Tribal Groups (PVTGs) in Kerala have not been granted habitat rights under FRA.

(e): As reported by the State Government of Kerala, the average extent of land granted for beneficiary under **IFR is 1.33 acre and CR is 117 acre** in Wayanad Parliamentary Constituency.

(f): Ministry of Tribal Affairs has been providing financial support to the districts under 'Dharti Aaba Janjatiya Gram Utkarsh Abhiyan' (DA-JGUA)' for setting up dedicated FRA cells at the state and district/subdivision levels for a period of two years. As per the proposal received from State Government of Kerala, MoTA approved an amount of Rs. 129.89 Lakhs for setting up FRA cells at the state level (01) and at the district level (12) (where FRA is being implemented); the list of districts is at **Statement**.

STATEMENT

District wise details of titles distributed and the extent of forest land for which titles distributed (individual and community), as on 31.10.2025, as reported by State Government of Kerala, is given below:

S. No.	District	Titles Distributed			Extent of Forest land for which titles distributed (in Acres)		
		Individual	Communi ty	Total	Individu al	Communi ty	Total
1	Kannur	1121	0	1121	1685.28	0	1685.28
2	Wayanad	5017	131	5148	3542.25	12602.53	16144.78
3	Kozhikode	11	8	19	6.87	NA	6.87
4	Malappuram	945	0	945	710.36	0	710.36
5	Palakkad	2061	40	2101	4158.20	167685.68	171843.88
6	Thrissur	867	21	888	899.89	560144.13	561044.02
7	Ernakulam	1164	9	1173	2280.02	NA	2280.02
8	Idukki	8488	9	8497	14631.93	11468.80	26100.73
9	Kottayam	1406	2	1408	1566.28	36415.00	37981.28
10	Pathanamthitta	1174	0	1174	759.66	0	759.66

11	Kollam	1158	14	1172	983.76	NA	983.76
12	Thiruvananthapuram	6010	48	6058	7569.60	NA	7569.60
TOTAL		29422	282	29704	38794.10	788316.14	827110.24

(NA: Not Available with State Government)

सीतापुर से लखनऊ रोड पर टोल वसूली

891. श्री राकेश राठौर:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या उत्तर प्रदेश राज्य में सीतापुर से लखनऊ तक सड़क पर स्थापित दो टोल प्लाजा पर लगभग 20 वर्षों से लगातार टोल वसूला जा रहा है;

(ख) यदि हाँ, तो इन टोल प्लाजा पर कब तक टोल वसूली जारी रहने की संभावना है और उनकी वर्तमान कानूनी स्थिति क्या है;

(ग) क्या इन टोल प्लाजा पर कर्मचारियों की कमी, सभी गेटों के चालू न होने और नियुक्त कर्मचारियों के अप्रशिक्षित एवं अनुचित व्यवहार के कारण अक्सर होने वाले विवादों के कारण बार-बार लगने वाले यातायात जाम की समस्या के समाधान के लिए कोई ठोस योजना बनाई गई है तथा यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(घ) यदि नहीं, तो क्या सरकार का इन टोल प्लाजा की व्यापक समीक्षा करने, नियमित निरीक्षण, शिकायत निवारण और स्थानीय सांसदों की भागीदारी सुनिश्चित करने का विचार है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) और (ख): राष्ट्रीय राजमार्ग फीस (दरों का अवधारण और संग्रहण) नियम, 2008 के प्रावधान के अनुसार, प्रयोक्ता शुल्क रियायत अवधि के अंत तक लगाया जाएगा, और रियायत अवधि समाप्त

होने के बाद, शुल्क सरकार या निष्पादन प्राधिकारी द्वारा राष्ट्रीय राजमार्ग शुल्क नियम, 2008 के नियम 4 के उप-नियम (2) के तहत निर्दिष्ट शुल्क के अनुसार राष्ट्रीय राजमार्ग, पुल, सुरंग या बाईपास के ऐसे खंड के हस्तांतरण की तिथि पर एकत्र किया जाएगा, जैसा भी मामला हो, तथा इसे वार्षिक रूप से संशोधित किया जाएगा।

सार्वजनिक वित्त पोषित परियोजना के संबंध में, राष्ट्रीय राजमार्ग, पुल, सुरंग या बाईपास, जैसा भी मामला हो, के ऐसे खंड के लिए उद्ग्रहणीय शुल्क इन नियमों के अनुसार वार्षिक रूप से संशोधित किया जाना जारी रहेगा।

वर्तमान में, सीतापुर से लखनऊ तक दोनों शुल्क प्लाजा रियायत समझौते के प्रावधानों के अनुसार कार्य कर रहे हैं और शुल्क संग्रहण दिनांक 18.10.2011 को शुरू किया गया था। इन प्लाजा पर प्रयोक्ता शुल्क रियायत अवधि के अंत तक, अर्थात् 20.06.2026 तक, रियायतग्राही द्वारा एकत्र किया जाता रहेगा और उसके बाद इन शुल्क प्लाजा को सरकार को हस्तांतरित कर दिया जाएगा और फिर सरकार की ओर से प्रयोक्ता शुल्क एकत्र किया जाएगा और भारत की संचित निधि (सीएफआई) में जमा किया जाएगा।

(ग) और (घ): ये शुल्क प्लाजा ठीक से कार्य कर रहे हैं और सुचारू और निर्बाध यातायात आवाजाही सुनिश्चित करने के लिए पर्याप्त संख्या में टोल स्टॉफ तैनात किए गए हैं। इसके अलावा, मैसर्स एचएलएल लाइफकेयर लिमिटेड को विवादों को कम करने और प्रयोक्ता के अनुभव को बढ़ाने के लिए कर्मचारियों के व्यवहार, बोलचाल का तरीका और पेशेवर आचरण पर शुल्क प्लाजा कार्मिकों को प्रशिक्षण देने के लिए नियुक्त किया गया है।

CONSTRUCTION OF SEWAGE TREATMENT PLANTS IN TAMIL NADU

892. SHRI D. M. KATHIR ANAND:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) whether the Government has constructed Sewage Treatment Plants in Tamil

Nadu, particularly in Vellore Lok Sabha Constituency under the Atal Mission for Rejuvenation and Urban Transformation (AMRUT) and if so, the details thereof;

(b) whether the Government has provided any financial support to city corporations and municipal bodies in Tamil Nadu for the establishment of Sewage Treatment Plants under AMRUT and if so, the details thereof; and

(c) the steps taken by the Government to provide financial support to industrial units for commissioning Zero Liquid Discharge (ZLD) systems and Common Effluent Treatment Plants in Tamil Nadu, particularly in Vellore Lok Sabha Constituency?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (c): Sanitation is State subject and setting up and management of Sewerage Treatment Plants (STPs) is the responsibility of the State Governments and concerned Urban Local Bodies (ULBs)/ Urban Development Authorities. Government of India supplements the efforts of the States through schematic interventions/ advisories. It provides financial and technical support to the States through various schemes/ Missions such as Atal Mission for Rejuvenation and Urban Transformation (AMRUT) and AMRUT 2.0.

Under AMRUT, States/ Union Territories (UTs) are empowered to select, appraise, prioritise and implement the projects.

As reported by the State on AMRUT portal, 18 sewerage and septage management projects worth ₹5,670.8 crore have been grounded under AMRUT which includes augmentation of 9 STPs of 500 Million Litre per Day (MLD)

capacity. The State has not taken Zero Liquid Discharge (ZLD) systems/ Common Effluent Treatment Plants (CETPs) under AMRUT.

In Vellore Lok Sabha Constituency, State has taken up 03 sewerage/ septage management projects worth ₹885.91 crore, which includes 2 STPs of 69.21 MLD capacity.

Under AMRUT, no funds have been released to industrial units for commissioning Zero Liquid Discharge (ZLD) systems/ Common Effluent Treatment Plants (CETPs) in the State of Tamil Nadu.

FALSE GPS SIGNALS

893. SHRI T.M. SELVAGANAPATHI:

SHRI ASHOK KUMAR RAWAT:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether it is a fact that aircraft flying over Delhi have been experiencing severe GPS spoofing recently within a 60 nautical mile radius of Delhi causing false navigation data such as incorrect aircraft positions and misleading terrain warnings and if so, the details thereof;

(b) whether it is also a fact that spoofing is a type of cyber-attack that transmits false GPS signals to mislead navigation systems and if so, the details thereof;

(c) whether it is also a fact that the International Air Transport Association(IATA) and the International Civil Aviation Organization (ICAO) have warned that these disruptions pose a significant and growing threat to aviation safety and if so, the details thereof; and

(d) whether the Government has ordered any probe into the matter to ascertain the actual cause of such incidents and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) and (b): Some flights reported Global Positioning System (GPS) spoofing in the vicinity of Indira Gandhi International (IGI) Airport, New Delhi while using GPS based landing procedures, while approaching on RWY 10. Contingency procedures were used for GPS spoofed flights approaching to RWY 10.

Directorate General of Civil Aviation (DGCA) has issued Advisory Circular ANSS AC 01 of 2023 dated 24.11.2023 for addressing Global Navigation Satellite System (GNSS) interference in airspace. In addition, DGCA has also issued Standard Operating Procedure (SoP) dated 10th November 2025 for real-time reporting of GPS Spoofing/GNSS interference events around IGI airport.

GPS spoofing linked disruptions are a global phenomenon which were observed with increased frequency in geographical areas surrounding conflict zones.

Cyber Security threats to the Aviation Sector are in the form of ransom ware/malware. International Civil Aviation Organization (ICAO) identifies GNSS spoofing as a form of intentional Radio Frequency Interference (RFI).

(c): ICAO GNSS Manual contains the mitigation plan detailing preventive and reactive measures, including frameworks for continuous threat monitoring, risk

assessment, and the deployment of mitigation barriers. International Air Traffic Association (IATA) has also published advisories to airlines for guidance.

(d): Airports Authority of India (AAI) has requested Wireless Monitoring Organization (WMO) to possibly identify the source of interference/ spoofing. During the high-level meeting, WMO was directed to mobilise more resources to identify the source of spoofing based on approximate spoofing location details shared by DGCA and AAI.

DEATHS DUE TO ROAD ACCIDENTS

894. SHRI A. RAJA:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether 1,80,000 lives lost in 2024 alone due to road accidents in the country has been acknowledged by the Government and if so, the details thereof;

(b) whether the India Status Report on Road Safety 2024 warns that the country is likely to miss the United Nations (UN) target of halving road accident deaths, if so, any measures taken to improve the situation;

(c) the manner in which it compares with the fatality rate per lakh population in countries such as Japan and the United Kingdom;

(d) the series of steps taken by the Government to provide engineering safer roads with major infrastructure projects to undertake scientific road safety audits to identify and correct design flaws and black spots; and

(e) the total funds provided for road safety during the last three years and the

details of their spending?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): As per the information received from States / UTs, total number of road accident fatalities reported in the country on all category of roads during the calendar year 2024 were 1,77,177, which includes data in respect of West Bengal taken from eDAR portal.

(b) and (c): The Stockholm Declaration on Road Safety, adopted at the 3rd Global Ministerial Conference on Road Safety in February 2020, sets a new global target to reduce road traffic deaths and injuries by 50% by 2030. India is a signatory to the Stockholm Declaration.

As per the World Road Statistics, 2024, the fatality rate per lakh population in China is 4.3, and in United States of America is 12.76 as compared to India, where it is 11.89. Comparative data with respect to United Kingdom and Japan has not been reported.

(d): Government has formulated a multi-pronged strategy to address the issue of road safety based on 4E's i.e. Education, Engineering (both of roads and vehicles), Enforcement and Emergency Care. Accordingly, various initiatives have been taken for road safety in the country as detailed at **Statement-I**.

(e): The Government in the Ministry of Road Transport and Highways is mandated with the task of constructing and maintaining National Highways in the Country. Road Safety is an integral and indispensable component of every National Highways Project. Road Safety initiatives on National Highways

commence with the inception of Detailed Project Report (DPR) as road safety audit of all National Highways projects has been made mandatory at all stages i.e. design, construction, operation & maintenance through third party auditors/experts. As per available data, funds allocated to be spent for comprehensive road safety aspects varies from 2.21 % to 15 % of total cost of the development projects depending upon structures involved for construction of National Highways.

Besides, the Government also implements the scheme for creation of awareness & publicity among road users and provides financial support to Transport Departments of States/UTs for setting up of Model Driving Training Institutes/Centres, setting up of Model Inspection & Certification Centres, improving and Strengthening of Public Transport System etc. The details of funds released for these initiatives during the last three Financial Years are placed at **Statement-II**.

STATEMENT-I

Details of various initiatives taken by the Government in Ministry of Road Transport and Highways for road safety: -

(1) Education:

i. Administers a scheme for setting up of Institutes of Driving Training & Research (IDTRs), Regional Driving Training Centres (RDTCs) and Driving Training Centres (DTCs) at state/district level across the Country. Recently revised scheme guidelines have been issued, incorporating enhanced financial assistance and streamlined eligibility criteria for establishing Driving Training

Institutes. Additionally, incentives have been introduced for setting up Automated Testing Stations (ATS) in conjunction with Driving Training Institutes (DTIs) under the Training-Testing Cluster approach.

ii. Administers Road Safety Advocacy Scheme for raising awareness about road safety and for administering road safety programs.

iii. Observance of National Road Safety Month every year for spreading awareness and strengthening road safety.

(2) Engineering :

2.1. Road engineering:

i. Road Safety Audit (RSA) of all National Highways (NHs) has been made mandatory through third party auditors/ experts at all stages i.e. design, construction, operation and maintenance etc.

ii. High priority is accorded to identification and rectification of black spots /accident spots on NHs.

iii. Road Safety Officer (RSO) has been designated at each Regional Office of road owning agencies under the Ministry to look after RSA and other road safety related works.

iv. Administers the electronic Detailed Accident Report (e-DAR) Project to establish a central repository for reporting, management and analysis of road accidents data across the Country.

v. Issued guidelines for the provision of signages on Expressways and National Highways to offer improved visibility and intuitive guidance to the drivers.

vi. Provisions have been made in the Motor Vehicles Act, 1988 for failure to

comply with standards for the road design, construction and maintenance, as prescribed by the Central Government from time to time.

2.2 Vehicle engineering:

Various initiatives were undertaken to make vehicles safer, including the following:-

- i. Mandatory provision of an airbag for the passenger seated on the front seat of a vehicle, next to the driver.
- ii. Prescribed norms related to safety measures for children below four years of age, riding or being carried on a motor cycle. It also specifies use of a safety harness, crash helmet and restricts speed to 40kmph.
- iii. Mandatory provisions for fitment of following listed safety technologies: -

For M1 category vehicles:

- Seat Belt Reminder (SBR) for driver and co-driver.
- Manual Override for central locking system.
- Over speed warning system.

For all M and N category vehicles:

a.Reverse Parking Alert System

- iv. Mandated Anti-Lock Braking System (ABS) for certain classes of L [Motor vehicle with less than four wheels and includes a Quadricycle], M [Motor vehicles with at least four wheels used for carrying passengers] and N [Motor vehicles with at least four wheels used for carrying goods which may also carry persons in addition to goods, subject to conditions stipulated in BIS standards]

categories.

v. Mandated speed limiting function/speed limiting device in all transport vehicles, except for two wheelers, three wheelers, quadricycles, fire tenders, ambulances and police vehicles.

vi. Published the rules for recognition, regulation and control of Automated Testing Stations, which define the procedure for fitness testing of vehicles through automated equipment and the procedure for grant of fitness certificate by ATSS. The rules have been further amended on 31.10.2022 and 14.03.2024.

vii. Formulated the Vehicle Scrapping Policy based on incentives/dis-incentives and for creating an ecosystem to phase out old, unfit and polluting vehicles.

viii. Formulated a Scheme to set up one model Inspection & Certification Centre in each State/UT with Central assistance for testing the fitness of vehicles through an automated system.

ix. Published rules regarding the Bharat New Car Assessment Program (BNCAP) to introduce the concept of safety rating of passenger cars and empower consumers to take informed decisions.

x. Published rules regarding prescribed level playing field in the area of manufacturing of buses by Original Equipment Manufacturers (OEMs) and Bus Body Builders.

xi. Mandated vehicles, manufactured on or after 1st October, 2025, shall be fitted with an air-conditioning system for the cabin of vehicles of N2 (goods vehicle with gross vehicle weight exceeding 3.5 tonnes but not exceeding 12.0 tonnes) and N3 (goods vehicle with gross vehicle weight exceeding 12.0 tonnes)

category.

xii. Published rules for revision of standards for Safety Belt, Restraint Systems and Safety Belt Reminder to provide provisions for applicability of revised standards for safety belt assemblies, safety belt anchorages and the installation of Safety Belts and Restraint Systems, in Motor vehicles of category M,N and L7 w.e.f. 01st April, 2025. Further, the vehicles of category M1, manufactured on and after the 1st April 2025, shall meet the requirement of safety belt reminder for all front facing rear seats as per AIS-145-2018.

xiii. Published rules for Active safety features in Medium and Heavy Duty vehicles, which provide for Braking System including Anti-lock Braking, Endurance Braking System for M2, M3, N1, N2, N3 and Quadricycle (effective for new models from 1st January, 2027 and for existing models from 1st October, 2027), and Advanced Driver Assistance Systems (ADAS) including Vehicle Stability Function (VSF), Lane Departure Warning System (LDWS), Driver Drowsiness and Attention Warning Systems, Blind Spot Information Systems and Moving off Information Systems for M2, M3, N2 and N3 categories of vehicles (effective for new models from 1st October, 2027 and for existing models from 1st January, 2028).

(3) Enforcement:

i. The Motor Vehicles (Amendment) Act, 2019 as stands implemented provides for strict penalties for ensuring compliance and enhancing deterrence for violation of traffic rules and strict enforcement through use of technology. Traffic management and enforcement is essentially in the domain of State

Governments/UT Administrations. While Central Government formulates rules under the Motor Vehicle Act, 1988, the enforcement of these rules comes under the purview of State Governments/UT Administrations.

ii. Issued rules for Electronic Monitoring and Enforcement of Road Safety. The rules specify the detailed provisions for placement of electronic enforcement devices on high risk & high density corridors on National Highways, State Highways and critical junctions cities having a population of more than one million in the country and cities under National Clean Air Programme (NCAP).

iii. Government has issued guidelines for incentive to States for Implementation of Electronic Enforcement of Road Safety under the Scheme for Special Assistance to States for Capital Investment 2025-26 (SASCI 2025-26) with allocation of Rs. 3,000 Crore (on first come first serve basis).

iv. On 10th June, 2024, the Government has issued an advisory to all the States and Union territories on technological interventions for ensuring compliance with Motor Vehicle Act, 1988.

(4) Emergency care:

i. Revised the scheme guidelines (named as Rah-Veer) for the protection of Good Samaritan, who in good faith, voluntarily and without expectation of any reward or compensation renders emergency medical or non-medical care or assistance at the scene of an accident to the victim or transports such victim to the hospital. As per the scheme, the reward for Rah-Veer has been increased to Rs. 25,000/- from Rs. 5,000/-.

ii. Enhanced compensation of victims of Hit and Run motor accidents (from Rs.

12,500 to Rs. 50,000 for grievous hurt and from Rs. 25,000 to Rs.2,00,000 for death).

iii. The National Highways Authority of India has made provisions for ambulances with paramedical staff/Emergency Medical Technician/Nurse at toll plazas on the completed corridors of National Highways.

iv. Government in Ministry of Road Transport and Highways has notified the Cashless Treatment of Road Accident Victims Scheme, 2025 on 5th May, 2025. The detailed guidelines including process flow, stakeholder wise standard operating procedures and clearly delineated roles and responsibilities have also been notified on 4th June, 2025.

STATEMENT-II

**Details of funds released by the Ministry of Road Transport & Highways
for various road safety initiatives/schemes during the last three FYs**

(Rs. In Crores)							
Sl. No.	Activity/ Programme	BE FY 2022 - 23	Expenditur e in FY 2022 – 23	BE FY 2023 – 24	Expenditur e in FY 2023 – 24	BE FY 2024 - 25	Expenditur e in FY 2024 - 25
1	Road Safety publicity measures and awareness campaigns, National Highway Accident Relief Service Scheme	189.5 0	68.67	138.1 0	85.04	103.5 0	99.20

	(NHARSS), refresher Training of Drivers in Unorganised Sector and Human Resource Development , etc.						
2	Inspection and Certification Centres (Revenue)	33.00	14.60	24.00	17.77	19.50	10.65
3	Improving and Strengthenin g of Public Transport System	15.00*	30.33	50.00	38.00	38.00	16.04

*Rs. 40.00 crore at RE Stage

DISCONTINUATION OF AFFORDABLE REGIONAL AIR SERVICES**895. SHRI SOUMENDU ADHIKARI:**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether the Government is aware of the fact that various private airline shave withdrawn their affordable regional air services under UDAN schemes in the country causing inconvenience to the people in getting different services including for emergency medical and pilgrimage requirements and if so, the reasons therefor;

(b) whether the Government proposes to set up an airport or starting of airfield services at Haldia; and

(c) if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a): Some UDAN routes were discontinued by airlines before completing 3 years tenure due to a variety of factors such as COVID 19 pandemic, aircraft shortage, supply chain issues, aircraft maintenance, airport/runway maintenance, low passenger demand on some routes, etc.

(b) and (c): The State Government of West Bengal has not indicated the existence of any airstrip in Haldia for inclusion under the UDAN scheme, nor has any proposal been received from the State Government for development of a greenfield airport at Haldia under the Greenfield Airports Policy 2008.

ELECTRICITY AMENDMENT ACT**896. DR. KALYAN VAIJINATHRAO KALE:**

Will the Minister of **POWER** be pleased to state:

- (a) whether the Union Government has examined any proposal to issue multiple distribution licenses in a single area as envisaged in the Electricity (Amendment) Bill, 2025 which would increase the financial burden on existing Government distribution companies and lead to higher tariffs for domestic and agricultural consumers;
- (b) if so, the details thereof; and
- (c) the steps proposed to be taken by the Government to mitigate such financial risks?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (c): Electricity Act, 2003 (Act), under Section 14, already enables the granting of multiple distribution licenses in the same area of supply to promote competition and efficiency in the power sector. However, at present, licensees in the same area are required to maintain separate networks, leading to duplication and avoidable costs. To address this, it has been proposed to allow distribution licensees to supply electricity through either their own or a shared network, subject to payment of applicable network charges and regulatory oversight by the State Electricity Regulatory Commission (SERC).

The proposal doesn't entail any additional financial burden on the existing

Government or private distribution licensees as the users of the distribution network are required to pay the network charges determined by the SERC.

Further, under Section 65 of the Act, State Governments shall continue to have the flexibility to support specific consumer categories including domestic and agricultural, by providing subsidies ensuring that no consumer group is unduly burdened.

TOLL PLAZAS IN KARNATAKA

897. SHRI G. KUMAR NAIK:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the total number of toll plazas currently operational in the country along with the total length of toll roads, State-wise and district-wise in Karnataka;
- (b) the rationale or criteria adopted by the Government for determining the procedure for levying toll, particularly with regard to factors such as traffic density, economic profile of the region and project cost recovery; and
- (c) whether the Government has made publicly accessible information available regarding toll rates exemptions and concession periods, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

- (a): The State-wise number of fee plazas & its influence tolling length, operational on National Highways is at **Statement -I**

Details of District-wise Tolling length on National Highways in the State of

Karnataka is attached at **Statement-II**.

(b): The extant Fee Rules (National Highways Fee (Determination of Rates and Collection) Rules, 2008) for levy of Fee for services or benefits rendered on National Highways, was formulated in the year 2008, ensuring more transparency and certainty in the determination of user fee rates, with a uniform methodology for calculating user fees across the country. As such, the user fee is collected at a fee plaza for the use of any completed section of National Highway as per the fee notification published in the Gazette of India in accordance with the provisions of National Highways Fee Rules. Further, collection of user fee at fee plazas on National Highways is not related to the recovery of project development cost. User fee is collected for the use of a completed section of National Highway, in accordance with the provisions of the NH Fee Rules.

(c): Information regarding user fee rates, exemptions, and concession periods are displayed at each fee plaza and is also available on the Rajmarg Yatra Portal.

STATEMENT-I

The State/UT-wise details of user fee plazas and tolling length on National Highways:

As on 31.10.2025		
Name of the the State/UT	No. of User Fee Plazas (in Nos)	Length (in Km)
Andhra Pradesh	85	4,586.10
Assam	10	529.62
Bihar	42	2,234.48
Chhatisgarh	24	1,215.89
Delhi	1	46.079
Goa	1	18.3
Gujarat	62	2,803.79
Haryana	75	2,827.67
Himachal Pradesh	5	162.273
Jammu & Kashmir	6	294.019
Jharkhand	22	1,036.97
Karnataka	66	3,086.09
Kerala	8	259.462
Madhya Pradesh	97	5,095.50
Maharashtra	98	5,163.51
Meghalaya	4	205.30

Odisha	32	1,947.80
Punjab	43	1,920.11
Rajasthan	172	8,613.43
Tamilnadu	74	3,692.91
Telangana	35	1,639.06
Uttar Pradesh	137	6,536.78
Uttrakhand	7	293.105
West Bengal	29	1,451.66

STATEMENT-II

Details of District-wise Tolling length on National Highways in the state of Karnataka:

Sl.No.	District Name	Influence tolling length in the District (In Km)	No. of Fee Plaza in the district (in Nos)
1	Ananthapuram (A.P)	11.50	1
2	Bagalkot	66.54	1
3	Bangalore south	47.80	0
4	Belagavi	213.80	4
5	Bellary	6.18	0
6	Bengaluru Rural	163.14	7
7	Bengaluru Urban	73.59	6
8	Bidar	133.39	2
9	Chamarajanagara	116.15	2
10	Chikkaballapura	53.55	1
11	Chikkamagaluru	22.01	1
12	Chitradurga	258.59	3
13	Dakshina Kannada	43.09	2
14	Davanagere	86.55	2
15	Dharwad	87.30	1
16	Gadag	45.15	1

17	Hassan	152.71	2
18	Haveri	103.95	2
19	Kalaburagi	66.24	1
20	Kolar	153.48	4
21	Koppal	123.98	3
22	Mandya	126.12	4
23	Mysore	83.62	2
24	Ramanagara	73.85	0
25	Sangareddy	70.10	1
26	Tumakuru	176.56	3
27	Udupi	104.34	3
28	Uttara kannada	148.01	2
29	Vijayanagara	68.71	1
30	Vijayapura	204.08	4

EMPOWERMENT OF URBAN STAFF FOR BETTER CITY

PLANNING MANAGEMENT

898. SHRIMATI BIJULI KALITA MEDHI:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the manner in which the Government envisions the future of urban staff working in harmony with advanced smart city technologies; and

(b) the details of specific programmes aimed at promoting gender equality and the empowerment of women in urban planning roles?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) and (b): Ministry of Housing and Urban Affairs (MoHUA) is implementing Atal Mission for Rejuvenation and Urban Transformation (AMRUT), which was launched on 25 June 2015. Smart elements, components and technologies are part of AMRUT projects and this aims to promote sustainable urban development. AMRUT guidelines provides for smart elements such as Supervisory Control and Data Acquisition (SCADA) as part of the water supply and sewerage projects. As reported by States/UTs 258 Water supply projects and 146 Sewerage projects have been implemented with SCADA.

Technology Sub-Mission is an important component of AMRUT 2.0 to encourage start-up ideas and private entrepreneurship and commissioning them into the pilot projects. As reported by States/UTs under AMRUT 2.0, 1,415 water supply projects, 246 Sewerage projects are approved with SCADA.

MoHUA is supporting States/ Urban Local Bodies (ULBs) in capacity building activities through various Schemes of the Ministry such as Atal Mission for Rejuvenation and Urban Transformation (AMRUT), for improving the capacities of ULB functionaries, elected representatives, etc., which includes all sections of the society including women. Under AMRUT, against the target of 45000 functionaries, 57134 functionaries have already been trained so far.

Under AMRUT 2.0, capacity building programs are conducted for all

stakeholders including contractors, plumbers, plant operators, students, women and citizens.

MoHUA has designated 4 Institutes in different regions as Centre of Excellence (CoE) in Urban Planning and Design, which inter alia impart certified trainings/ certified courses to Civil Servants, State Town Planners, Municipal Officials, practitioners/professionals, young students etc. These centres have been provided endowment funds of ₹ 250 crore each.

Besides, MoHUA has also designated 6 institutes as AMRUT Funded Centre of Urban Planning for Capacity Building. The role envisaged for these institutes inter alia include subject specific trainings to Municipal officials/ Town and Country Planning officials, augmenting capacity building of State / Local authorities and hand hold them in urban planning.

MoHUA promotes gender sensitive and inclusive urban planning. Under AMRUT 2.0, Ministry has also launched AMRUT Mitra initiative which involves women Self Help Groups (SHGs) in water demand management, water quality testing, water infrastructure operations, and other water sectoral projects. In convergence with NULM, Women SHGs have led tree plantation drives in urban areas through AMRUT Mitra initiative under AMRUT 2.0. Women SHGs have been involved in site identification, plantation of saplings, and maintenance for survivability of plants. So far, 6,094 projects worth ₹377.81 crore have been approved under AMRUT Mitra.

DEVELOPMENT OF RAYYA-DERA BABA NANAK CORRIDOR AS NH**899. SHRI SUKHJINDER SINGH RANDHAWA:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government has approved in principle or otherwise the proposal to declare and develop the Rayya–Dera Baba Nanak corridor linking Rayya, National Highway-503D (NH-503D), the sacred birthplace of Sri Guru Tegh Bahadur Ji with Dera Baba Nanak as a National Highway as a tribute on the 350th anniversary of his supreme martyrdom and if so, the details thereof;
- (b) whether any administrative sanction, financial approval or preliminary technical clearance has been issued by the Government or the National Highways Authority of India (NHAI) along with the estimated cost, allocated funds and the relevant budget head and if so, the details thereof;
- (c) whether any tenders, EOIs or RFPs have been floated for survey work, preparation of the DPR, upgradation, widening or construction and the agencies that participated and were selected along with their obligations and timelines and if so, the details thereof;
- (d) whether the project has faced delays, land or environmental issues, technical constraints or administrative hurdles and the remedial measures being taken and if so, the details thereof; and
- (e) whether the Government has fixed the expected completion date for this project and if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (e): The highway starting from its junction with NH-3 near Beas (near Rayya) connecting Baba Bakala, Mehta (on NH-503A), Batala (on NH-54) and terminating at its junction with NH-354 near Dera Baba Nanak in the State of Punjab has been declared as NH-503D and Government had already approved the work of four laning of the above corridor.

The construction work is being taken up in 2 Packages and these works are mainly delayed due to land possession issues within the acquired Right of Way, hindrances relating to electrical utilities and irrigation canal alignment for which support has been sought from the State Government of Punjab. The implementing agency i.e. National Highways Authority of India (NHAI) is regularly coordinating with the local administration and concerned departments for the resolution of hindrances, so as to enable early completion of the project. The status of the work and expected date of completion is enclosed as **Statement.**

STATEMENT**The status of the work and expected date of completion**

Package Name	Length (Km)	Approved Capital Cost (₹ Cr.)	Date of Sanction	Date of LOA	Contractor (M/s)	Appointed Date	Scheduled Completion Date	Progress of the Work	Revised completion date
Package -I: From intersection with Jalandhar-Amritsar Highway (NH-3) near Beas till start of Batala Bypass near Village	31.3	809.51	18.08.21	25.03.22	Ganeshgarhia Construction Private Limited	22.06.23	21.06.25	62%	31.12.2026

Acchhal									
Package									
-I: From									
start of									
Batala									
Bypass									
till									
intersecti									
on with									
Ajnala	47.8	1003.	21.10.	31.03.	Varaha	22.06.	21.06.2		31.05.20
Gurdasp	*	38	21	22	Infra	23	5	75%	26
ur					Limited				
Highway									
(NH									
354)									
near									
Dera									
Baba									
Nanak									

* 10 Km length for Batala Bypass was descoped owing to resistance of farmers for land acquisition, hence, the revised project length is 37.8 Km.

संशोधित "उड़ान" योजना की विशेषताएं

900. श्री दिनेश चंद्र यादव:

श्री गिरिधारी यादव:

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्ष 2025-26 के बजट में क्रम संख्या 67 पर घोषित संशोधित "उड़ान" योजना आरंभ करने के प्रस्ताव की वर्तमान स्थिति क्या है;

(ख) उक्त संशोधित योजना की मुख्य विशेषताएं क्या हैं; और

(ग) उक्त योजना के अंतर्गत घोषित 120 नए गंतव्यों का ब्यौरा क्या है?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोले):

(क) से (ग): सरकार ने अगले 10 वर्षों में 4 करोड़ यात्रियों की आवश्यकताओं को पूरा करने के लिए देश भर के 120 नए गंतव्यों तक क्षेत्रीय संपर्क बढ़ाने के लिए संशोधित उड़ान योजना शुरू करने की घोषणा की है। यह योजना पर्वतीय, आकांक्षी और उत्तर पूर्वी क्षेत्र के जिलों में हेलीपैड और छोटे हवाईअड्डों का भी सहयोग करेगी।

यह योजना वर्तमान में अनुमोदन के चरण में है।

होशंगाबाद में विमानपत्तन

901. श्री दर्शन सिंह चौधरी:

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

(क) होशंगाबाद लोक सभा निर्वाचन क्षेत्र में वर्तमान में प्रस्तावित विमानपत्तन का ब्यौरा क्या है; और

(ख) सरकार द्वारा आम नागरिक के लिए हवाई यात्रा को और अधिक सुलभ बनाने के लिए अब तक उठाए गए कदमों को ब्यौरा क्या है?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर

मोहोल):

(क): ग्रीनफील्ड हवाईअड्डा (जीएफए) नीति, 2008 के अनुसार, हवाईअड्डा विकासकर्ता को एक उपयुक्त स्थल की पहचान करने और पूर्वव्यवहार्यता अध्ययन कराने तथा 'साइट मंजूरी' के बाद 'सैद्धांतिक' अनुमोदन के लिए केंद्र सरकार को एक प्रस्ताव प्रस्तुत करने की आवश्यकता होती है।

होशंगाबाद लोकसभा निर्वाचन क्षेत्र, मध्य प्रदेश में ग्रीनफील्ड हवाईअड्डे के विकास के लिए संबंधित राज्य सरकार या किसी हवाईअड्डा विकासकर्ता द्वारा 'साइट मंजूरी' मांगने का कोई प्रस्ताव विचाराधीन नहीं है।

(ख): जीएफए नीति के तहत, 13 ग्रीनफील्ड हवाईअड्डों अर्थात् दुर्गापुर, शिरडी, कन्नूर, पाक्योंग, कलबुरागि, ओर्वाकल (कुरनूल), सिंधुदुर्ग, कुशीनगर, ईटानगर, मोपा, शिवमोगा, राजकोट (हीरासर) और नवी मुंबई को प्रचालनरत किया गया है।

नागर विमानन मंत्रालय ने क्षेत्रीय हवाई संपर्क को प्रोत्साहित करने और आम लोगों के लिए हवाई यात्रा को किफायती बनाने के लिए अक्टूबर, 2016 में क्षेत्रीय संपर्क योजना (आरसीएस) - उड़ान (उड़े देश का आम नागरिक) की शुरुआत की है। आरसीएस-उड़ान योजना के तहत, 93 एयरोड्रोम को जोड़ने वाले 651 मार्गों का प्रचालनरत किया गया है।

COMPENSATION TO LAND OWNERS

902. SHRI N. K. PREMACHANDRAN:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government proposes to include the development of roads that were included in the Bharatmala Pariyojana (BMP) but were subsequently removed from the list in other road development projects with priority, if so, the details of action taken thereon;

(b) whether the Government initiated action to pay compensation to the land

owners whose land was notified for the development of National Highway 744 (NH-744) Greenfield Highway from Kadampattukonam to Edamon, if so, the details of action taken thereon;

(c) whether the Regional Office Kerala of the National Highways Authority of India (NHAI) is directed expediting action to pay the compensation at the earliest and if so, the details of action taken thereon; and

(d) whether the Government proposes to sanction the development of NH-744 in a time-bound manner, if so, the details of action taken thereon?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): The Cabinet Committee on Economic Affairs had approved the implementation of Bharatmala Pariyojana Phase-I for the development of National Highways for a length of 34,800 km. Till November 2025, 26,425 km of the projects have been awarded and 21,350 km (80% of the awarded length) have been constructed. No new projects are being sanctioned under Bharatmala Pariyojana since November 2023.

The development of the Highway network is a continuous process. Residual projects have been prioritised in the overall development pipeline and are being taken up for development based on the outcome of the respective Detailed Project Report (DPR), traffic density and synergy with PM Gati Shakti National Master Plan.

(b) to (d): The process for preparation of Detailed Project Report for the development of Greenfield Highway from Kadampattukonam to Edamon to

Aryankavu (Kerala/Tamil Nadu Border) NH 744 has been initiated. The work will be taken up based on the outcome of the DPR, traffic density and synergy with PM Gati Shakti National Master Plan.

बिहार में विद्युतीकरण

903. श्री तारिक अनवर:

श्री राजीव प्रताप रूडी:

क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि:

(क) कटिहार जिले सहित बिहार में विद्युत आपूर्ति की वर्तमान स्थिति क्या है तथा गत तीन वर्षों के दौरान विद्युतीकरण हेतु कितनी योजनाएं शुरू की गई हैं;

(ख) उक्त राज्य में कितने गांवों और घरों तक अभी भी पूर्ण विद्युतीकरण होना बाकी है;

(ग) ग्रामीण और शहरी क्षेत्रों में ट्रांसफार्मर, विद्युत लाइनों और सबस्टेशनों जैसे बुनियादी ढांचे की उपलब्धता और पर्याप्तता के संबंध में वर्तमान स्थिति क्या है;

(घ) क्या सरकार को ग्रामीण बिहार में बार-बार बिजली कटौती या कम वोल्टेज की रिपोर्ट मिली है;

(ङ) यदि हां, तो ग्रामीण वितरण अवसंरचना को मजबूत करने और विश्वसनीय विद्युत आपूर्ति सुनिश्चित करने के लिए सरकार द्वारा क्या कदम उठाए गए हैं/उठाए जा रहे हैं; और

(च) क्या सरकार के पास कटिहार जिले सहित बिहार में 'सौभाग्य' और 'दीनदयाल उपाध्याय ग्राम ज्योति योजना' (डीडीयूजीजेवाई) जैसी योजनाओं के लक्ष्यों और वास्तविक लाभार्थियों के आंकड़े हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) से (घ): विद्युत एक समवर्ती विषय है, अतः सभी उपभोक्ताओं को ग्रामीण और शहरी क्षेत्रों में ट्रांसफॉर्मर, विद्युत लाइन और सबस्टेशन जैसी अवसंरचना की उपलब्धता और पर्याप्तता सुनिश्चित

करने सहित विद्युत की आपूर्ति और वितरण की जिम्मेदारी राज्य सरकार/विद्युत वितरण यूटिलिटी की है। राज्य द्वारा दी गई सूचना के अनुसार, बिहार के ग्रामीण और शहरी क्षेत्रों में विद्युत अवसंरचना की उचित उपलब्धता और पर्याप्तता है। इसके अलावा, राज्य द्वारा दी गई सूचना के अनुसार, बिहार के ग्रामीण क्षेत्रों में लगातार पावर आउटेज या लगातार कम वोल्टेज की कोई बड़ी समस्या नहीं है। राष्ट्रीय फीडर निगरानी प्रणाली (एनएफएमएस) के माध्यम से उपलब्ध रिपोर्ट के अनुसार, वित्त वर्ष 2026 की दूसरी तिमाही के दौरान बिहार के ग्रामीण क्षेत्रों में आपूर्ति की दैनिक औसत अवधि 22.22 घंटे थी।

भारत सरकार ने ग्रामीण और शहरी क्षेत्रों में सभी परिवारों को गुणवत्तापूर्ण और विश्वसनीय विद्युत आपूर्ति के उद्देश्य को प्राप्त करने में मदद करने के लिए दीनदयाल उपाध्याय ग्राम ज्योति योजना (डीडीयूजीजेवाई), एकीकृत विद्युत विकास स्कीम (आईपीडीएस) और प्रधान मंत्री सहज बिजली हर घर योजना (सौभाग्य) जैसी स्कीमों के माध्यम से राज्यों/संघ राज्य क्षेत्रों के प्रयासों को सम्पूरित किया है। राज्यों/संघ राज्य क्षेत्रों द्वारा दी गई सूचना के अनुसार, देश के सभी आबाद गैर-विद्युतीकृत संगणना गांवों का दिनांक 28 अप्रैल, 2018 तक विद्युतीकरण कर दिया गया था। डीडीयूजीजेवाई के तहत कुल 18,374 गांवों का विद्युतीकरण किया गया, जिनमें बिहार राज्य के 2,906 गांव और कटिहार जिले के 934 गांव शामिल हैं। इसके अलावा, राज्यों/संघ राज्य क्षेत्रों द्वारा दी गई सूचना के अनुसार डीडीयूजीजेवाई के तहत और उसके बाद सौभाग्य के तहत दिनांक 31 मार्च, 2019 तक सभी इच्छुक परिवारों का विद्युतीकरण पूरा हो गया था। सौभाग्य अवधि के दौरान बिहार राज्य में 32,59,041 घरों सहित कुल 2.86 करोड़ घरों का विद्युतीकरण किया गया। दोनों स्कीमों दिनांक 31.03.2022 को बंद हो चुकी हैं।

भारत सरकार जुलाई, 2021 में शुरू की गई संशोधित वितरण क्षेत्र स्कीम (आरडीएसएस) के तहत, सौभाग्य के दौरान छूटे हुए घरों के ग्रिड विद्युतीकरण के लिए राज्यों/संघ राज्य क्षेत्रों को आगे भी मदद कर रही है। इसके अलावा, स्कीम दिशानिर्देशों के अनुसार आरडीएसएस के तहत पीएम-जनमन (प्रधानमंत्री जनजाति न्याय महाअभियान) के तहत विशेष रूप से कमज़ोर आदिवासी

समूह (पीवीटीजी) से संबंधित सभी चिह्नित घरों और डीए-जेजीयूए (धरती आबा जनजाति ग्राम उत्कर्ष अभियान) के तहत आदिवासी घरों के ऑन-ग्रिड विद्युतीकरण के कार्य को मंजूरी दी गई है। अब तक, बिहार राज्य में 42,621 घरों के विद्युतीकरण के लिए 301 करोड़ रुपये सहित 13.65 लाख घरों के विद्युतीकरण के लिए 6,521 करोड़ रुपये की राशि के कार्यों को मंजूरी दी गई है।

(ड): भारत सरकार ने विभिन्न स्कीमों जैसे डीडीयूजीजेवाई, जहां सभी गांवों का विद्युतीकरण सुनिश्चित करने और ग्रामीण क्षेत्रों में वितरण अवसंरचना को मजबूत करने के लिए केंद्रीय सहायता प्रदान की गई थी; (ख) आईपीडी, जहां शहरी क्षेत्रों में वितरण नेटवर्क को मजबूत करने हेतु विद्युत वितरण में एक प्रमुख उपाय के रूप में इसकी शुरुआत की गई और (ग) घरों के विद्युतीकरण के लिए सौभाग्य के तहत निधि के आवंटन के माध्यम से वितरण संस्थाओं द्वारा वितरण अवसंरचना के उन्नयन और निर्माण की सुविधा प्रदान की है। देश की वितरण प्रणाली को मजबूत करने के लिए कुल मिलाकर 1.85 लाख करोड़ रुपये खर्च किए गए।

भारत सरकार ने वित्तीय रूप से स्थिर और प्रचालनात्मक रूप से कुशल वितरण क्षेत्र के माध्यम से उपभोक्ताओं को विद्युत आपूर्ति की गुणवत्ता और विश्वसनीयता में सुधार के उद्देश्य से संशोधित वितरण क्षेत्र स्कीम (आरडीएसएस) शुरू की है। यह स्कीम नेटवर्क सुदृढ़ीकरण और प्रणाली स्वचालन सहित वितरण नेटवर्क के उन्नयन में परिणामोन्मुखी निवेश के माध्यम से वितरण क्षेत्र में तकनीकी और वाणिज्यिक नुकसान में सुधार पर केंद्रित है। इस स्कीम के तहत स्मार्ट मीटरिंग कार्यों सहित वितरण अवसंरचना कार्यों के लिए 2.83 लाख करोड़ रुपये की परियोजनाओं को मंजूरी दी गई है, जिसमें बिहार राज्य के लिए 12,581 करोड़ रुपये और कटिहार जिले के लिए 278 करोड़ रुपये शामिल हैं। स्वीकृत कार्यों में सबस्टेशन/ वितरण ट्रांसफार्मर का निर्माण/उन्नयन, कृषि फीडर का पृथक्करण, कंडक्टरों का उन्नयन, घरेलू विद्युतीकरण कार्य आदि शामिल हैं।

(च): बिहार के कटिहार जिले में स्कीमवार विद्युतीकरण की स्थिति नीचे दी गई है:

डीडीयूजीजेवाई	2,13,906 गरीबी रेखा से नीचे (बीपीएल) घरों का विद्युतीकरण
सौभाग्य	3,47,597 घरों का विद्युतीकरण

राजमार्ग संबंधी निविदाएँ

904. श्री हरीश चंद्र मीना:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या वित्तीय वर्ष अप्रैल से दिसंबर, 2024 में घोषित राजमार्ग निविदाओं का मूल्य 3.60 लाख करोड़ रुपये था, जो वर्ष 2023-24 की तुलना में लगभग 46 प्रतिशत कम था और निविदा आवंटन और निर्माण की गति पिछले वर्षों की तुलना में धीमी हो गई है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) सरकार द्वारा ऐसी धीमी गति से अवसंरचना के लक्ष्यों का प्रभावित न होना सुनिश्चित करने के लिए क्या उपाय किए गए हैं; और

(ग) टोंक और सवाई माधोपुर को जोड़ने वाली प्रस्तावित राजमार्ग परियोजना की वर्तमान स्थिति संबंधी ब्यौरा क्या है, साथ ही निविदा प्रक्रिया, निर्माण समय-सीमा, पूरा होने की अपेक्षित समय-सीमा और इस गलियारे में आने वाली चुनौतियां क्या हैं?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) और (ख): सरकार के सड़क परिवहन और राजमार्ग मंत्रालय ने अप्रैल से दिसंबर, 2024 के दौरान लगभग 54,280 करोड़ रुपये की कुल लागत वाले 190 राष्ट्रीय राजमार्ग (एनएच) परियोजना सौंपे हैं, जबकि वित्त वर्ष 2023-24 की इसी अवधि के दौरान लगभग 50,900 करोड़ रुपये की कुल लागत वाले 272 एनएच परियोजना सौंपे गए थे।

विगत तीन वित्तीय वर्षों के दौरान सौंपे गए और निर्माण का वर्ष-वार विवरण इस प्रकार है:

वित्तीय वर्ष	सौंपी गई लंबाई (किमी)	निर्मित लंबाई (किमी)
2022-23	12,376	10,331
2023-24	8,581	12,349
2024-25	7,538	10,660

विगत दो वित्तीय वर्षों के दौरान मुख्य रूप से (i) वन और वन्यजीव मंजूरी से पहले 90%

मार्गाधिकार (आरओडब्ल्यू) को सख्ती से सुनिश्चित करने और आरओबी/आरयूबी के लिए की सामान्य व्यवस्था आरेखण (जीएडी) को मंजूरी देने और (ii) परियोजनाओं की कड़ाई से जांच के कारण परियोजना को सौंपे जाने की गति धीमी हो गई है। इन उपायों का उद्देश्य अधिक देरी के बिना सुचारु कार्यान्वयन सुनिश्चित करना है

(ग): एनएच-116 (नया एनएच-552) के टोंक-कुस्थला खंड को पेव्ड शोल्डर विन्यास सहित 2-लेन में विकसित किया गया है और वर्तमान में आगे उन्नयन का कोई प्रस्ताव नहीं है। तथापि, एनएच-116 (नया एनएच-552) के कुस्थला-सवाई माधोपुर खंड को दिनांक 23.05.2027 को पूरा होने की निर्धारित तिथि के साथ पेव्ड शोल्डर विन्यास सहित 4-लेन में उन्नयन का कार्य शुरू किया गया है।

CASHLESS TREATMENT FOR ROAD ACCIDENT VICTIMS

905. SHRI DAGGUMALLA PRASADA RAO:

SHRI G. M. HARISH BALAYOGI:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the scheme for providing cashless treatment to road accident victims has been implemented across all States and Union Territories, if so, the details thereof;

(b) whether all State Governments have issued the necessary orders for implementation and the criteria prescribed for the empanelment of hospitals, if so, the details thereof;

(c) the number and the details of hospitals empanelled under this scheme, State-wise;

(d) the number of beneficiaries treated since the inception of the scheme and the details of funds disbursed from the Motor Vehicle Accident Fund, State-wise;

(e) the number and total value of claims raised by empanelled hospitals for cashless treatment and the extent of payments disbursed to them; and

(f) whether insurance companies are involved in payment disbursement and if so, the details thereof including their role, the claims raised through them and the status of disbursement?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): In accordance with the legal mandate under Section 162 of the Motor Vehicles Act, 1988, Cashless Treatment for Road Accident Victims Scheme, 2025 has been notified vide S.O. 2015(E) dated 05.05.2025. Furthermore, comprehensive guidelines detailing the process flow, roles and responsibilities of various stakeholders, and the Standard Operating Procedures (SOPs) for its implementation have been issued vide S.O. 2489 (E) dated 04.06.2025.

The victims are entitled to cashless treatment upto ₹1.5 lakh per victim per accident for maximum period of 7 days from date of accident and applicable to all road accidents caused by use of motor vehicle on any category of road.

(b): “Hospital Empanelment Guidelines for the Cashless Treatment of Road Accident Victims” has been issued by National Health Authority (NHA) and attached as **Statement**. The scheme has been formulated under the legal mandate of the Motor Vehicle Act, 1988.

(c): **As per the Scheme guidelines notified vide S.O. 2489 (E) dated 04th June, 2025**, designated hospitals under the Scheme—including empanelled hospitals under the Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB

PM-JAY) that comply with the guidelines issued by the National Health Authority (NHA) for this scheme- shall be deemed designated hospitals for the purposes of the Scheme.

The number and the details of hospitals empanelled under National Health Authority, state-wise are as under

S.No	State/Uts	No. of empanelled Hospitals
1	ANDAMAN AND NICOBAR ISLANDS	7
2	ANDHRA PRADESH	2472
3	ARUNACHAL PRADESH	56
4	ASSAM	356
5	BIHAR	1098
6	CHANDIGARH	33
7	CHHATTISGARH	1675
8	DELHI	180
9	DNH AND DD	20
10	GOA	25
11	GUJARAT	2076
12	HARYANA	1361
13	HIMACHAL PRADESH	294
14	JAMMU AND KASHMIR	270
15	JHARKHAND	555

16	KARNATAKA	3607
17	KERALA	607
18	LADAKH	10
19	LAKSHADWEEP	5
20	MADHYA PRADESH	1611
21	MAHARASHTRA	1698
22	MANIPUR	70
23	MEGHALAYA	180
24	MIZORAM	88
25	NAGALAND	79
26	ODISHA	787
27	PUDUCHERRY	31
28	PUNJAB	812
29	RAJASTHAN	1905
30	SIKKIM	19
31	TAMIL NADU	2295
32	TELANGANA	1526
33	TRIPURA	142
34	UTTAR PRADESH	6140
35	UTTARAKHAND	419
36	WEST BENGAL	48
	Total	32557

(d): Out of the total number of 6,833 treatment requests raised, 5,480 victims have been found eligible. The remaining cases have been rejected by the Police. The total fund disbursed under the Motor Vehicle Accident Fund is Rs. 73,88,848/-.

(e): Out of the 2,644 claims raised by hospitals and approved by concerned State Health Agency, payment of Rs. 73,88,848/- has been disbursed to hospitals.

(f): The reimbursement to hospitals is being done through Motor Vehicle Accident Fund (MVAFF) which is funded through contributions from General Insurance companies for cases where the Motor Vehicle involved is insured and through budgetary support for other-than-insured motor vehicle cases.

Once the victim is discharged from the Scheme, the hospital will have to submit the claim along with required documents to State Health Agency (SHA). The claim will be verified and approved by the SHA. Once the claim is approved, the payment will be made by General Insurance Council for insured cases and by the District Collector for other-than-insured cases.

STATEMENT

Hospital Empanelment Guidelines for the Cashless Treatment of Road Accident Victims

Table of Contents

1. INTRODUCTION.....	3
2. PURPOSE AND SCOPE.....	4
2.1 PURPOSE.....	4
2.2 SCOPE.....	4
3. EMPANELMENT OF HEALTHCARE PROVIDERS – APPROACH & CRITERIA.....	5
3.1 APPROACH FOR EMPANELMENT.....	5
3.2 CRITERIA FOR EMPANELMENT	6
3.3 INFRASTRUCTURE REQUIREMENTS	6
3.4 SPECIALITIES REQUIRED FOR EMPANELMENT.....	6
3.4.1 SPECIALTIES REQUIRED FOR EMPANELMENT.....	6
3.4.2 SPECIALTIES FOR ENHANCED CARE.....	6
3.4.3 QUALIFIED MEDICAL PERSONNEL	7
3.4.4 LICENSE AND ACCREDITATION.....	7
3.4.5 24x7 SERVICE AND MONITORING	7
3.4.6 GEOGRAPHICAL LOCATION.....	7
4. ROLE AND RESPONSIBILITY FOR EMPANELMENT	8
4.1 ROLE OF MORTH	8
4.2 ROLE OF STATE ROAD SAFETY COUNCIL (SRSC)	8
4.3 ROLE OF STATE HEALTH AGENCY (SHA)	8
4.4 ROLE OF NATIONAL HEALTH AUTHORITY (NHA).....	8

4.5	ROLE OF STATE EMPANELMENT COMMITTEE (SEC)	9
4.5.1	<i>Structure of State Empanelment Committee (SEC)</i>	9
4.6	ROLE OF DISTRICT EMPANELMENT COMMITTEE (DEC)	9
4.6.1	ROLE OF DEC IN EMPANELMENT	9
4.6.2	<i>Structure of District Empanelment Committee (DEC)</i>	10
4.7	ROLE OF THIRD-PARTY EMPANELMENT AGENCY (TPEA)	10
5.	PROCESS OF EMPANELMENT	12
5.1	APPLICATION AND REGISTRATION ON THE PORTAL	12
5.1.1	<i>Option 1: Fast-Track Empanelment</i>	12
5.1.2	<i>Option 2: Desktop and Physical Verification</i>	12
5.1.3	<i>Empanelment in Brownfield states</i>	13
5.2	ON-BOARDING PROCESSES AFTER APPROVAL	13
5.3	AB PMJAY EMPANELLED HOSPITAL	14
6.	INCENTIVE STRUCTURE FOR EMPANELMENT	15
7.	DISCIPLINARY PROCEEDINGS AND DE-EMPANELMENT	16
7.1	RATIONALE FOR DISCIPLINARY PROCEEDINGS	16
7.2	PROCESS FOR DISCIPLINARY PROCEEDINGS	16
7.2.1	<i>Empanelment Disciplinary Committee (EDC)</i>	16
7.3	DE-EMPANELMENT	19
7.3.1	<i>Presentation of case to the SEC and De-empanelment</i>	19
7.3.2	<i>Actions to be taken after De-empanelment</i>	20
7.4	GRADATION OF OFFENCES	22
7.4.1	<i>Penalties</i>	23
8.	GRIEVANCE MANAGEMENT	25

9.	STATEMENTS.....	26
9.1	STATEMENT 1: CRITERIA FOR EMPANELMENT	26
9.1.1	<i>Minimum Criteria</i>	26
9.1.2	<i>Qualified Medical Personnel</i>	27

1. Introduction

The National Health Authority (NHA) is the apex body responsible for implementing India's flagship public health insurance scheme, the Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (PM-JAY). It has also been entrusted with designing strategy, building technological infrastructure, and leading the implementation of the Ayushman Bharat Digital Mission to create a National Digital Health Ecosystem. NHA manages the integration of health insurance schemes across Central and State governments, ensuring the smooth delivery of healthcare services through a robust IT infrastructure and by empaneling hospitals nationwide. It collaborates with various ministries to standardize and enhance healthcare delivery across India.

The Ministry of Road Transport and Highways (MoRTH) has recognized the importance of hour when immediate care can save lives. MoRTH on 5th May 2025 has notified the scheme offering cashless treatment for road accident victims. The scheme provides free treatment of up to Rs 1.5 lakhs per accident per person for a maximum period of 7 days.

The Ministry of Road Transport and Highways shall be the nodal authority in the Central Government for notification of the guidelines and addressing issues related to the Scheme. The implementation of the Scheme in each State or Union Territory shall be monitored by the respective State Road Safety Council. The implementation of the Scheme in each district shall be monitored by the District Road Safety Committee constituted under sub-section (3) of section 215 of the Act.

For the empanelment under the scheme, SHA shall be responsible in their respective States/UTs. The treatment will be provided through hospitals already empanelled under PM- JAY which have the facility to provide the treatment for road traffic accidents victims.

2. Purpose and Scope

2.1 Purpose

The primary purpose of these empanelment guidelines is to ensure smooth onboarding and participation of hospitals which are equipped to provide cashless medical treatment to road accident victims under the Scheme launched by the Ministry of Road Transport and Highways (MoRTH). This applies to hospitals across India that wish to participate in MoRTH's accident care scheme.

These guidelines aim to ensure that only hospitals with the necessary infrastructure, skilled personnel, and capacity to deliver high-quality, timely emergency care, especially during the golden hour, are empaneled.

The ultimate objective is to reduce fatalities and improve recovery outcomes for road accident victims.

2.2 Scope

The scope of these guidelines outlines the key areas to ensure comprehensive and transparent process for empanelling hospitals for providing cashless treatment to road accident victims under the scheme

2.2.1 Empanelment of Healthcare Providers: Approach, Criteria, and Incentives

The guidelines detail the approach for selecting hospitals based on infrastructure, medical specialties, and experience in trauma and polytrauma care. Specific criteria and an incentive structure will be outlined to encourage hospitals to join the network and maintain high standards of care for road accident victims.

2.2.2 Institutional Setup and Oversight

A detailed framework for institutional roles at the national and State levels is provided. The roles of the National Health Authority (NHA), State Health Authorities (SHA), as well as State- Specific committees like the State Empanelment Committee (SEC) and District Empanelment Committee (DEC), is described. Additionally, the function of Third-Party Empanelment Agencies (TPEAs) in evaluating hospitals is also included.

2.2.3 Process of Empanelment and Disciplinary Actions

This guideline covers the application and approval process for hospitals to be empanelled, including registration steps and post-empanelment procedures. Processes for handling non- compliance, disciplinary actions, and de-empanelment is also clearly outlined to ensure that hospitals adhere to the required standards for trauma, polytrauma and emergency care.

3. Empanelment of Healthcare Providers – Approach & Criteria

3.1 Approach for Empanelment

The guidelines for empanelment of hospitals for cashless treatment of Road Accident Victims (CTRAV) ensures that hospitals capable of providing trauma and polytrauma care are empaneled. Hospitals should be located not only in high-risk areas identified by MoRTH as accident hotspots but also in other places (National Highways, State Highways, municipal Roads, etc) to make sure accident victims can get quick and easy access to care in all regions. The following approach outlines the key steps for empaneling hospitals:

- **Deemed Empanelment for AB PMJAY Hospitals:**

The empanelled hospitals identified by their respective states which are equipped with trauma and polytrauma care support for treatment of road traffic accident victims will be deemed empanelled and notified. These provisions are made for immediate onboarding of hospitals to provide critical trauma care services to the road traffic accident victims. Any new hospital empanelled under AB PMJAY which is capable of providing Trauma and polytrauma services to the Road Traffic Accident (RTA) Victim will also be deemed empaneled.

- **New hospital empanelment exclusively for CTRAV Scheme**

Under AB PM-JAY, fast-Track Empanelment is available for NABH-accredited/AB-PMJAY quality accreditation or CGHS empanelled hospitals which are equipped with trauma and polytrauma care support for treatment of road traffic accident victims.

For hospitals that are not eligible for fast-track empanelment, the existing

verification process as used under AB PM-JAY shall be conducted

As per the scheme guideline, in case an accident victim reaches a hospital which is not empanelled either under AB PM-JAY or MoRTH, the hospital shall be still be required to provide initial treatment (stabilization) to the accident victim and subsequently shall refer him/her to nearby empanelled hospital.

- **Targeted Approach for Empanelment**

The approach for empanelment is designed to strategically enhance the healthcare network, with a focus on:

- **Geographic Areas:** Special consideration must be given to hospitals with trauma and polytrauma facilities in accident-prone areas as highlighted by MoRTH from time to time. This ensures that trauma care is accessible to accident victims in areas where medical facilities may currently be limited.
- **Accredited Hospitals:** States are encouraged to prioritise hospitals with trauma and polytrauma facilities that are accredited by the

NABH, NQAS and AB PMJAY quality accreditation, to ensure high standards of care and service delivery.

- **Use of Alternate Hospital Databases:** Additional efforts should focus on hospitals from alternate hospital databases to further broaden the network, ensuring adequate trauma care availability across the country.
- **Empanelment managed by States and Union Territories SHA's** SHA of AB PMJAY implementing States and Union Territories are responsible for empanelling healthcare providers within their respective regions.

3.2 Criteria for Empanelment

The empanelment criteria for hospitals under the CTRAV Scheme for providing cashless treatment of Road Accident Victims, must follow established guidelines to ensure that hospitals meet the required standards for providing trauma and emergency care to accident victims.

3.3 Infrastructure Requirements:

- The hospital should have a dedicated emergency department equipped to handle trauma cases.
- Availability of a 24/7 emergency care facility and adequate trauma care infrastructure, including
 - Fully equipped Intensive Care Unit (ICU)
 - Operation theatres with facilities for emergency surgery
 - IPD services
 - Imaging facilities (e.g., X-ray, CT scan, Ultrasound, MRI, etc)
 - Blood bank or blood storage facilities

- Ambulance services with Basic Life support (BLS) / Advanced Life Support (ALS) systems.

3.4 Specialities required for empanelment

3.4.1 Specialties Required for Empanelment:

- Emergency Medicine / General Medicine
- General Surgery
- Orthopedic Surgery / Polytrauma

3.4.2 Specialties for Enhanced Care

- Burns Management
- Cardiothoracic and Vascular Surgery (CTVS)
- Cardiology
- Ear, Nose and Throat (ENT)
- Neurosurgery
- Obstetrics & Gynaecology
- Ophthalmology
- Oral & Maxillofacial Surgery
- Paediatric Medical Management
- Paediatric Surgery
- Plastic & Reconstructive Surgery
- Urology

3.4.3 Qualified Medical Personnel

Please refer to Statement 1

3.4.4 License and Accreditation:

- The Private hospital must be registered with the local health authorities and meet any state- specific regulatory requirements.
- National accreditation e.g., NABH, NQAS and AB PMJAY quality accreditation will be preferred.
- Hospitals must have a valid licence for operation under various medical and legal provisions, including licences for imaging and surgical equipment, and waste management.

3.4.5 24x7 Service and Monitoring:

- Availability of round-the-clock diagnostic services, including pathology and radiology, will be preferred for empanelment.

3.4.6 Geographical Location:

- Hospital empanelment must be prioritised in the accident hotspots as identified by MoRTH from time to time.

4. Role and Responsibility for Empanelment

4.1 Role of MoRTH

- MoRTH should identify the hotspots for empanelment of Hospitals along accident prone areas, which are critical in providing cashless treatment to victims of road accidents under the scheme, which should be informed from time to time by MoRTH.

4.2 Role of State Road Safety Council (SRSC)

- Coordinate with National Health Authority for adoption and utilisation of the portal for onboarding of designated hospitals¹.
- Coordinate with State Health Agency to designate hospitals under the Scheme for providing treatment, in addition to the hospitals empanelled under the Ayushman Bharat Pradhan Mantri Jan Arogya Yojana, as specified by the National Health Authority;
- Coordinate with State Health Agency to implement measures required for the detection and prevention of fraud or misuse of the Scheme or its benefits;

4.3 Role of State Health Agency (SHA)

- The SHA will identify and empanel hospitals with trauma and poly trauma care facilities that are essential for managing road accidents.
- The SHA is required to take necessary action in cases of irregularities, such as fraud, and to proceed in accordance with the existing guidelines for disciplinary action against hospitals, as outlined by the National Health Authority (NHA).
- The SHA is tasked with raising awareness among healthcare service providers regarding the scheme to ensure maximum participation from eligible providers.

This may involve conducting Information, Education and Communication (IEC) campaigns or sensitization workshops at various levels district, sub district, taluka and block etc.

- SHA will maintain a list of empaneled hospitals and ensure compliance with the set standards/ guidelines
- SHA will ensure creation of relevant application logins through the system after onboarding the hospital in the scheme.

4.4 Role of National Health Authority (NHA)

- The National Health Authority (NHA) will continue to support State Health Agencies (SHAs) in the empanelment process by developing comprehensive guidelines that establish systems and processes to ensure the quality of services and maximise the empanelment of healthcare

¹ **Designated Hospitals** refer to hospitals or clinical establishments onboarded by the State Government or State Health Agency (SHA) for providing cashless treatment to victims of road accidents arising from the use of motor vehicles. This includes: Hospitals empanelled under AB PM-JAY that are capable of providing trauma and polytrauma services, and Hospitals specifically empanelled for the CTRAV scheme.

providers, especially in critical areas.

- NHA recognizes the need to consider state-specific contexts and provides SHAs with the flexibility to adapt and implement these guidelines as per local needs.

4.5 Role of State Empanelment Committee (SEC)

- SEC will play a key role in the approval flow for the submitted applications. The final decision to approve/reject the application of the healthcare service provider will rest with the SEC. The decision on relaxation to be given to any healthcare service provider based on the recommendation of the District Empanelment Committee (DEC) will also rest with SHA. SHA to ensure that the quality of medical care rendered to the patient is not compromised by this relaxation.
- Additionally, SHA will be responsible for providing supportive supervision to DEC and ensuring timebound empanelment process throughout its lifecycle.
- SHAs shall take necessary action to empanel the hospitals located near the accident hotspots identified by MoRTH.
- It will be the responsibility of the SHA/SEC to monitor that the hospital maintains the capacity of delivering quality services to the road accident victims in this scheme from time to time. It may also include periodic physical verification.

4.5.1 Structure of State Empanelment Committee (SEC)

The State/SHA may continue with existing institutions under the AB PMJAY schemes with the vested powers and responsibilities of SEC as per the guidelines.

4.6 Role of District Empanelment Committee (DEC)

The District Empanelment Committee (DEC) will play a critical support role by assisting the State Empanelment Committee (SEC) and State Health Agency (SHA) at the district level. The DEC will ensure that healthcare providers meet the required standards for empanelment and handles disciplinary proceedings when necessary.

4.6.1 Role of DEC in Empanelment

Document Validation and Scrutiny

- **Validation at Empanelment:** At the time of empanelment, the DEC will be responsible for validating and scrutinising the documents uploaded by hospitals. This includes verifying the completeness and accuracy of documents such as hospital registration, staffing details, infrastructure, and compliance with necessary standards.
- **Ongoing Monitoring:** The DEC **performs regular checks** to ensure that hospitals maintain compliance with empanelment requirements even after approval.

Field and Desktop-Based Verification

- **Physical Inspections:** In addition to desktop-based audits, the DEC will conduct field verifications by visiting hospitals to assess their infrastructure, equipment, and staffing capabilities, ensuring that they meet the empanelment criteria.
- **Desktop-Based Audits:** Can be initiated only in exigency cases where

physical inspection is not possible. The DEC will carry out desktop-based verification by reviewing hospital records and other submitted information to verify compliance remotely.

Submission of Verification Reports

- ❶ **Online Empanelment Portal:** After completing verifications, the DEC submits its reports to the SEC through the online empanelment portal. The reports include detailed findings and a recommended decision to either approve or reject the hospital's empanelment application.
- ❷ **Justification for Rejection:** If the DEC recommends rejection, it must provide clear reasons for rejection, ensuring transparency in the decision-making process.

Pre-Empanelment Orientation for Hospitals

- ❶ **Orientation Sessions:** The DEC, in collaboration with SEC/SHA, can organise pre-empanelment orientation workshops at the district level. These sessions aim to educate hospital administrators on the empanelment process, the required documentation, and the standards they must meet.
- ❷ **Guidance on Compliance:** During these orientations, hospitals shall be guided on all the parameters for compliance including infrastructure, human resources, and digital integration before getting empanelled under the scheme.

4.6.2 Structure of District Empanelment Committee (DEC) -

The State may continue with existing DEC institutions under the AB PMJAY schemes with the vested powers and responsibilities of DEC as per the

guidelines. In case of Third Party Empanelment Agency (TPEA) being in use, a member of TPEA will assist the DEC in its activities.

4.7 Role of Third-Party Empanelment Agency (TPEA) -

- If additional assistance is required for the empanelment process, SHA may hire a third- party empanelment agency which is either empaneled by NHA or hired by SHA separately. The TPEA will be responsible for facilitating verification of healthcare providers (both physical as well as desk-top verification). However, the following must be ensured while hiring TPEA:
- The third-party empanelment agency engaged for this purpose shall not be the current implementation support agency operating within the state or any other agency that may create a conflict of interest or lead to collusion. It is important that the physical verification process remains transparent and impartial.

- The TPEA should not be the same agency currently engaged by the SHA for any other purpose
- Any agency that has previously worked as a TPA for insurance companies must observe a cooling-off period of at least six months before applying to become a TPEA.
- The TPEA must ensure that a physical verification of healthcare service led by DEC
- The SHA, will conduct a sample physical audit of 10% of the facilities verified by the TPEA

5. Process of Empanelment

5.1 Application and Registration on the Portal

- It is mandatory that the hospitals willing to get empanelled under the scheme are registered in the “Health Facility registry” under Ayushman Bharat Digital Mission. The hospital can get themselves registered using the web based portal (<https://nhpr.abdm.gov.in/hfrAdmin/login>)
- Hospital will register through User Management Portal (UMP) portal (at URL : <https://ump.pmjay.gov.in>) for creation of Hospital Engagement Module (HEM) and create logins of HEM Portal to initiate registration.
- Further, using the credentials created using UMP for HEM module, Hospital will login to the HEM Module and initiate the registration process. URL for HEM portal (<https://hem.nha.gov.in>)
- Once the healthcare provider has filled the application, the verification and approval process will be undertaken by the SHA/SEC. Only those healthcare providers will be allowed to get empaneled under the scheme who have been registered as an establishment under the relevant central or state acts (if applicable).

5.1.1 Option 1: Fast-Track Empanelment

- Hospitals holding NABH accreditation / AB PM-JAY certification for relevant specialty may be fast-tracked for empanelment without physical verification.

5.1.2 Option 2: Desktop and Physical Verification

The entire process of desktop and physical verification for hospital empanelment must be completed within 30 days. First, the DEC or TPEA conducts a desktop verification, verifying documents uploaded by the hospital. If discrepancies or missing documents are found, the DEC will raise queries for clarification, and the hospital must address these. This is followed by a physical inspection by the District Empanelment Committee (DEC), district nodal officer, or TPEA, ensuring the hospital's compliance with the application details

After Physical verification, the report, including pictures and documents, is uploaded on the HEM portal. In case of non-compliance of the requisite standard, the application request for empanelment may be rejected for specific specialty or may be rendered ineligible for empanelment as the case may be.

5.1.2.1 DEC Recommendations:

DEC can exercise the following options while forwarding the case to the SEC:

- Recommend Approval: if the hospital meets the required standards and findings are satisfactory as per applicable norms, DEC can send the application to SEC for approval of the application.
- Recommend Rejection: For applications that do not meet the minimum standards or where healthcare providers have been found to be misreporting information, the DEC will recommend rejection. All rejections will be subject to review by the SHA.

- Recommend relaxation and approval: DEC where they find requirement of empanelling a hospital to ensure the availability of an adequate number of empaneled facilities within the district may recommend relaxations in empanelment criteria for approval to the SHA. This recommendation must be approved by the SHA, with a clear and documented rationale provided. SHA to ensure that the quality of medical care rendered to the patient is not compromised by this relaxation.

5.1.2.2 SEC Approval

- SEC will review the reports and recommendations submitted by the DEC. SEC/ SHA will also consider the DEC's recommendations for 'relaxation criteria of empanelment based on the review, SEC/ SHA shall make the final decision on empanelment
- In case the empanelment is approved, the same will be updated on the PM- JAY web- based portal and the healthcare provider will be notified through SMS/email of the final decision
- In case of rejection of an empanelment request, the SEC/ SHA will state the reasons for rejection of the request and share it with the healthcare provider. The decision (and reasons) will also be updated on the PM-JAY web portal
- Healthcare providers will have the right to file a review against the rejection with the State Empanelment Committee (SEC). In case the review request for empanelment is rejected by the SEC, the healthcare providers can approach the competent authority as defined in the Grievance Redressal Mechanism for

remedy.

5.1.3 Empanelment in Brownfield states

- Empanelment of hospitals for the states not using NHA's IT application will continue in the same manner. These states should comply with the guidelines laid for the MoRTH scheme.

5.2 On-boarding Processes after Approval

- Once the application is approved, SHA will ensure that the status of the application is updated on the PM-JAY portal and the respective healthcare service provider is informed about the decision through email / SMS on the registered phone number. Once the hospital is empaneled, a user admin login will be created for the hospital for providing timely medical treatment to road accident victims, especially during the critical golden hour.
- SHA will ensure creation of relevant application login credentials through the system after onboarding under the scheme
- SHA will also ensure that training on systems and processes like beneficiary identification system, transaction management system, health benefit package, standard treatment guidelines, claim settlement process is provided to HCP.

5.3 AB PMJAY empanelled hospital

- AB-PMJAY empanelled hospitals having trauma and polytrauma services will be deemed empanelled for the CTRAV scheme.

6. Incentive Structure for Empanelment

- An Incentive (in addition to the Package amount) will be provided as per the current AB PMJAY scheme guideline / latest Health Benefit Package (HBP) rates.

7. Disciplinary Proceedings and De-Empanelment

7.1 Rationale for Disciplinary Proceedings

- Hospitals may face disciplinary actions if found indulging in fraudulent activities, violating treatment guidelines, or failing to provide quality care.
- Disciplinary proceedings/de-empanelment may be conducted for an Empaneled Healthcare Provider (Hospital) under the scheme if they fail to meet and uphold the necessary criteria agreed upon during empanelment or indulge in wrongful acts during treatment (detailed in section below). The key objectives of NHA and SHA are to increase empanelment, ensuring that quality care is provided and curtailing unnecessary leakages in the form of fraud and abuse which may bring disrepute to the scheme. Disciplinary proceedings/de-empanelment processes have been introduced primarily as a deterrence and control mechanism in the scheme to ensure that medically appropriate quality treatment is provided to beneficiaries at all times and all wasteful and unnecessary expenditure is curtailed.

7.2 Process for Disciplinary Proceedings

- Disciplinary proceeding should be initiated based on investigation findings and establishment of fraud
- Hospitals will be issued show-cause notices within 7 working days of investigation findings.

7.2.1 Empanelment Disciplinary Committee (EDC)

EDC will initiate disciplinary proceedings against errant health service providers in the state. The institutional structure established for empanelment will also be responsible for processes leading upto disciplinary proceeding/ De-empanelment. The SHA, SEC and DEC at the state and District level will form the key institutions in enforcing this mechanism.

Process for Disciplinary Proceedings and De-empanelment

7.2.1.1 Show-Cause Notice to the Hospital

Based on the investigation report received, if there is sufficient evidence/suspicion of the Hospital indulging in malpractices, a show cause-notice shall be issued to the Hospital. All attempts will be made to issue show cause notice within 7 working days from receipt of the investigation report and in case of any delay, the report must be submitted to CEO SHA, citing the reasons for the same.

- In the show cause notice sent to the Hospital, it should be explicitly communicated to not contact the beneficiaries in question as this would lead to tampering of evidence, as per the applicable laws. In case any such tampering is found, legal action may be taken accordingly.
- The show-cause notice will be sent both to the Hospital's registered email ID provided at the time of empanelment or the most current one available/updated with SHA and a hard copy will be sent via speed post or delivered by hand

through district coordinator to the Hospital's notified address.

- The show-cause notice will mention the email ID of the SHA where the response to the show- cause needs to be sent by the Hospital. The receipt of the registered speed post or acknowledgement of receipt by Hospital (in case delivered by hand) should be kept securely as proof by the SHA. The show-cause notice will also be updated in the online portal used by the Hospital.
- The hospital shall respond to the show-cause notice within 5 working days from the date of receipt of show cause notice. The response will be sent to the SHA at the email id provided in the show-cause letter or address specified for registered post along with supporting evidence collected as per the applicable laws of India.
- In case, the response is not received within 5 working days, the Hospital will be suspended. All its operations will be blocked under PM-JAY through its web portal, for a specified time frame not exceeding 6 months or till a decision has been taken on the proceedings, so that no new pre- authorizations can be raised by the Hospital. However, the treatment of existing patients will continue as usual till they are discharged. The notification of suspension will be sent through email and registered speed post. All attempts shall be made to send the notification within 2 working days of the decision and in case of any delay report must be submitted to CEO SHA, citing the reasons for the same.
- In case, the response to the show cause received from the hospital is found satisfactory, it will continue to function as usual. However, if the response is not found satisfactory, further information or evidence may be requested through

email. The Hospital shall provide the requested documents/information within 3 working days through email, failing which the Hospital may be suspended for a specified time frame not exceeding 6 months or till a decision has been taken on the proceedings. During suspension, the Hospital will not be allowed to conduct any new pre- authorizations. All admitted patients under the scheme will be provided continued treatment as usual till they are discharged. The notification of suspension will be sent through email and registered speed post. All attempts will be made to send this notification within 2 working days of the decision taken by SHA. In case of any delay, a report must be submitted to CEO SHA, citing the reasons for the same.

- If the above-mentioned timelines are not met, then either party can approach competent authority as per the grievance redressal guidelines.
- If there is no documentary evidence to suggest that the show cause notice was received or the Hospital denies having received the show cause notice, the SHA may share the notice again either through physical delivery or

registered email ID and receive an acknowledgement of the receipt. Hospital will have to respond within 3 working days from the date of receipt of the show-cause notice.

- Beneficiaries needing continued care beyond current pre-authorization may be referred to another hospital to ensure there is no disruption of services.

7.2.1.2 Detailed Investigation of Hospital

- A detailed investigation will be carried out in case the Hospital is suspended due to the reasons mentioned above or if a complaint containing sufficient material to raise suspicion has been filed by the beneficiary. A detailed investigation may include field visits to the Hospital, examination of case papers, interaction with the beneficiaries (if needed), examination of hospital records etc.
- All attempts will be made to complete the investigation and submit the report within 10 working days of show-cause issued. In case of any delay, a report must be submitted to CEO SHA, citing the reasons for the same.
- All statements of the beneficiaries will be recorded in writing in the language known to the beneficiary and ensured that the said statement is read over to the beneficiary for confirmation. The statement will be self-attested by the beneficiary via signature or thumb impression for use as evidence. Wherever possible, video recording will be taken and if possible, a copy of photo identity proof of such beneficiary will be maintained.
- If the detailed investigation reveals that the report/complaint/allegation against the hospital is not valid and no malpractices are detected, suspension will be

revoked and operations as usual will be initiated. All attempts will be made by SHA to revoke the suspension within 5 working days of the investigation report submitted. In case of any delay, a report must be submitted to CEO SHA, citing the reasons for the same.

- If the detailed investigation reveals that the suspicion/alleged malpractice on the part of the Hospital are valid , the SHA may recommend suspension for a specified time, not exceeding 6 months.
- However, if the original cause of suspicion/alleged mischievous activities on the part of Hospital are not valid but additional malpractices are identified, a new show-cause notice will be issued to the Hospital. All attempts will be made to issue the show cause notice within 7 working days of noticing such malpractices. The Hospital will not be allowed more than 10 working days to respond, and a similar process of investigation will be followed. The time duration may be decided by the SHA on a case-to-case basis.

7.2.1.3 Suspension of the Hospital

- Upon receiving an investigation report indicating sufficient evidence or suspicion of malpractice by an Empanelled Health Care Provider (Hospital), the State Health Agency (SHA) will issue a show-cause notice to the Hospital within 5 working days
- This investigation includes field visits, examination of case papers, discussions with beneficiaries, and review of hospital records. The investigation aims to be completed within 10 working days of issuing a show-cause notice

- The notice will instruct the Hospital not to contact the beneficiaries involved, as this could lead to evidence tampering, which may result in legal action. Beneficiary statements are recorded in their known language, confirmed by them, and self-attested, with video recordings and photo IDs collected when possible
- Notices are sent to the Hospital's registered email and via speed post or hand delivery. The notice will specify the SHA email for response submission, and proof of receipt must be secured by the SHA.
- The Hospital must respond within 5 working days, providing supporting evidence. SHA to confirm receiving the notice to the hospital within 5 working days, if the Hospital denies receiving the notice, SHA will resend it, requiring acknowledgment, and the Hospital must respond within 5 working days.
- **If no response is received**, the Hospital will be suspended, blocking new pre-authorizations for up to 6 months, though existing patient treatments will continue.
- Suspension notifications will be shared with the Hospital on registered mail/SMS.
- **If response received but is unsatisfactory**, further information may be requested, and failure to provide it within 5 working days could result in immediate suspension not extending 6 months
- **If response received and is satisfactory**, then the suspension may be revoked
- **If no malpractices are found**, the suspension is revoked on immediate basis of the report submission
- **If malpractices are confirmed**, suspension but not extending 6 months timelines

- **Direct suspension along with show-cause**, if the SHA obtains irrefutable evidence that the action of Hospital have or may cause grievous harm to the patient's health or life, SHA may immediately suspend the Hospital not extending 6 months timelines

7.3 De-Empanelment

- Hospitals may be de-empanelled based on SEC recommendations if found non-compliant.
- De-empanelled hospitals cannot seek re-empanelment for a minimum period of 1 year.

7.3.1 Presentation of case to the SEC and De-empanelment

- Presentation of case for de-empanelment may be initiated by SHA after conducting proper disciplinary proceedings as outlined above. The SEC will meet within 30 working days/emergency meeting could be scheduled in exceptional circumstances of the case being referred. All relevant

documents including the detailed investigation report will be submitted to the SEC either at the time of case filing or at least 10 working days prior to the meeting. The SEC must ensure that the Hospital has been issued a show- cause notice seeking an explanation for the alleged malpractice. Both parties (SHA and Hospital) will be provided a fair opportunity to present their case with necessary evidence at the meeting conducted by SEC.

- If the SEC finds that the complaint/allegation against the Hospital is valid, it will order de- empanelment of the Hospital based on appropriate legal advice along with additional disciplinary actions like penalties, FIR etc. as it may deem fit.
- In case the SEC does not find adequate supporting evidence against the Hospital, it may revoke the suspension of the Hospital or reverse/modify any other disciplinary action taken by SHA against the Hospital, while making clear observations and reasons underlying the final decision.
- All attempts shall be made to take the final decision within 30 working days of 1st SEC meeting and in case of any delay, a report must be submitted to CEO SHA, citing the reasons for the same.
- All attempts shall be made to implement any disciplinary proceeding as decided by SEC within 30 working days of the decision taken by SEC and in case of any delay, a report must be submitted to PS/AS-Health and Family Welfare Department of the State, citing the reasons for the same.
- If either party is not satisfied by the decision of SEC, they can approach competent authority as per the grievance redressal guidelines.

7.3.2 Actions to be taken after De-empanelment

Once the hospital has been de-empaneled, a letter/email will be sent to the Hospital regarding the decision at registered address/registered email ID/of the Hospital within 3 working of the decision. Once de-empaneled, new pre-authorization will be disabled, and the existing pre- authorizations/ treatment will have to be completed.

- A decision may be taken by the SEC to ask the SHA to either lodge an FIR in case there is suspicion of criminal activity or take such other permissible legal action under applicable laws of India.
- In case of confirmed acts of professional misconduct and violation of medical ethics, the appropriate professional medical bodies/council at the national/state level should be informed of the details of the case, the treating doctor and the hospital involved. The Medical Council and State Medical Council should take it up and take appropriate action as per the Code of Medical Ethics Regulation, 2002 and/ or such necessary action as may be required as per the applicable laws. This information will be sent with other Insurance Companies, ESIC, CGHS, IRDAI and other relevant regulatory bodies and to NHA.
- A list of de-empaneled hospitals will be enlisted on NHA and SHA websites. The list should be prominently displayed and easily accessible on the website to ensure beneficiary awareness. SHA may notify in the local media about the entities where malpractice is confirmed, and the action taken against the Hospital engaging in malpractices.
- The period of de-empanelment would be for 1 year, unless stated otherwise.

Once de- empaneled, the Hospital cannot seek re-empanelment until completion of 1 year from the date of such de-empanelment. Healthcare service providers will not be allowed to change their names and re-apply. The concerned local teams will keep a check on such practices. In case SHA/SEC decides to re-empanel an hospital within a period of 1 year, the same may be flagged in the system through the HEM portal. The reason for re- empanelment of the Hospital will also be documented in the HEM web portal.

- If it is a hospital chain, only the branch will get de-empaneled while the other branches of the hospitals will continue to function.
- Based on the severity of the offence, SEC may de-empanel the Hospital for more than 2 years or may blacklist a hospital. In such cases, the SHA/SEC will inform NHA and PS/AS (Dept. of Health and Family Welfare) of the concerned state of its decision along with a detailed explanation/ recorded reason for the same.

Timeline for Disciplinary Proceedings and De-empanelment	
Investigation of suspect claims	10 working days of flagging the cause
Show-cause Notice Issuance	king days of submission of investigation report
Response to Show-cause Notice by Hospital	Within 5 working days
Clarification of the Response from Hospital	Within 3 working days

Issuance of Show-cause Notice post Decision	Within 2 working days
Detailed Investigation along with submission of Investigation Report	Within 10 working days
Response to Suspension by Hospital	Within 5 working days
Hospital can file an appeal against suspension	Within 30 working days

Final decision to suspend/suspend with fine/ revoke suspension/de-empanelment	Within 30 working days of the 1st SEC meeting

7.4 Gradation of Offences

Based on the investigation report/field audits, the following gradation of penalties may be levied by the SEC. However, this tabulation is intended to be as guidelines rather than mandatory rules.

These penalties are recommendatory in nature and the state may inflict larger or smaller penalties depending on the severity/regularity/scale/intentionality on a case-to-case basis. If any hospital is found to be involved in unethical practices/malpractices/severe offence, then legal action may also be taken by SHA.

7.4.1 Penalties

Penalties for Offences by the Hospital			
Case Issue	First Offence	Second Offence	Third Offence
Illegal cash payments by beneficiary	Full refund and penalty upto 5 times of illegal payment to be paid to the SHA by the hospital within 7 working days of the receipt of notice. SHA shall thereafter transfer money to the beneficiary, charged in-actual, within 7 working days	In addition to actions as mentioned for first offence, rejection of claim for the case, suspension of hospital	de-panelsment/ blacklisting
Claiming for services not provided	Rejection of claim and penalty upto 5 times the amount claimed for services not provided, to SHA	Rejection of claim and penalty of upto 10 times the amount claimed for services not provided, to SHA, suspension of hospital	de-panelsment/ blacklisting

Up coding/ Unbundling/ Unnecessary Procedures	Rejection of claim and penalty of up to 10 times the excess amount claimed due to up coding/unbundling/ unnecessary procedures, to SHA SHA may decide the amount based on the severity of the breach	Rejection of claim and penalty of up to 20 times the excess amount claimed due to up coding/unbundling/ unnecessary procedures, to SHA, suspension of hospital	empanelment/ blacklisting
Wrongful beneficiary identification	Rejection of claim and penalty of up to 5 times the amount claimed for wrongful beneficiary identification to SHA if hospital is found to be in connivance SHA may decide the amount based on the severity of the breach	Rejection of claim and penalty of up to 10 times the amount claimed for wrongful beneficiary to SHA if the hospital is found to be in connivance,	empanelment/ blacklisting

		suspension of hospital	
Non-adherence to minimum criteria for empanelment, quality and service standards as laid under PM-JAY	In case of minor gaps: Show cause notice with compliance period of 2 weeks for rectification and rejection of claims related to gaps In case major gaps and wilful suppression/misrepresentation of facts: Show cause notice with compliance period of 2 weeks for rectification, suspended if not rectified after 2 weeks and rejection of claims related to gaps and penalty up to 3 times of all cases related to gaps observed suspension of services until	Penalty of up to 5 times of all the approved claims related to the gaps observed and suspension until rectification of gaps and validation by DEC	De-empanelment and penalty of up to 5 times of all the approved claims related to the gaps observed

	rectification of gaps and validation by DEC		

8. Grievance Management

- The Grievances of the Hospital will be managed as per the Grievance redressal Guideline issued by NHA and SHA.

9. Statements

9.1 Statement 1: Criteria for Empanelment

This Statement contains the basic minimum criteria for empanelment for all the healthcare service providers. It also covers the criteria in Aspirational Districts and additional criteria for empanelment of specialties under the scheme.

9.1.1 Minimum Criteria

A hospital would be empaneled as a network private hospital with the approval of the respective State Health Agency if it adheres to the following minimum criteria:

- Should have at least 10 inpatient beds with adequate spacing and supporting staff as per norms:
- General ward - @80 sq ft per bed, or more in a room with basic amenities: bed, mattress, linen, water, electricity, cleanliness, patient-friendly common washroom, etc. Non-AC but with fan/cooler and heater in winter.
- It should have adequate and qualified medical and nursing staff (doctors and nurses), physically in charge round the clock; (necessary certificates to be produced during empanelment). The state should have specific guidelines on the number of hospitals a doctor can work.
- Fully equipped and engaged in providing medical and surgical services, commensurate to the scope of service/available specialties and number of beds.
- Round-the-clock availability (or on-call) of Orthopaedic Surgeon, General Surgeon, and anaesthetist services.

- Qualified nurses per unit per shift shall be available as per requirement laid down by the Nursing Council/Clinical Establishment Act/State government rules & regulations as applicable from time to time. Norms vis-a-vis bed ratio may be spelled out.
- Hospital should have adequate arrangements for round-the-clock support systems required for the above services like pharmacy, blood bank, laboratory, dialysis unit, endoscopy investigation support, post-op ICU care with ventilator support (mandatory for providing surgical packages), X-ray facility, etc., either 'in-house' or with 'outsourcing arrangements' with appropriate agreements and in nearby vicinity.
- Separate male and female wards with toilet and other basic amenities.
- 24 hours emergency services managed by technically qualified staff. Casualty should be equipped with monitors, defibrillator, nebulizer with accessories, crash cart, resuscitation equipment, oxygen cylinders with flow metre/tubing/catheter/face mask/nasal prongs, suction apparatus, etc., and with attached toilet facility.
- Round-the-clock ambulance services (own or tie-up).
- Fully equipped Operation Theatre of its own with qualified nursing staff under its employment round the clock.
- Post-op ward with ventilator and other required facilities.

It is mandatory to be equipped with an Intensive Care Unit (for medical/surgical ICU/HDU)

DEC where they find a requirement of empanelling a hospital to ensure the availability of an adequate number of empaneled facilities within the district may recommend relaxations in empanelment criteria for approval to the SHA. This recommendation must be approved by the SHA, with a clear and documented rationale provided. SHA to ensure that the quality of medical care rendered to the patient is not compromised by this relaxation. The following minimum requirements cannot be compromised:

- Minimum Number of Inpatient Beds: Should have 5 inpatient beds with adequate spacing and supporting staff as per norms, unless providing daycare packages covered under PM- JAY.
- Minimum Number of Doctors and Nursing Staff as per the requirement of speciality for which the hospital is empanelled.
- Licences and Certificates: A hospital registration certificate as per state law is mandatory, if applicable.
- Equipment Requirements: The hospital needs to be fully equipped according to the defined scope of services.
- Emergency Equipment: Must have life-saving and resuscitation equipment as required by the facility.
- ICU/HDU Positioning: The ICU/HDU unit must be situated in the same building or have a referral linkage with hospitals where ICU/HDU facilities are available (mandatory self- declaration) through an MoU or tie-up.
- OT Services: Fully equipped Operation Theatre with qualified nursing staff

(minimum qualification: ANM Course) under its employment round the clock.

- Casualty Equipment: The casualty department should be equipped with a minimum Emergency Tray.

9.1.2 Qualified Medical Personnel

S.No	Speciality	Required Doctor's Qualification
1	Ambulance Services	Trained certified in BLS
2	Burns Management	MCH/ DNB/ Equivalent in (Plastic Surgery)
3	Cardiology	MD/DNB or equivalent to internal Medicine; DM (Cardiology)
4	CTVS	MCH/DNB / equivalent (Cardiothoracic Surgery)

5	Emergency Room Packages	MD/DNB in Emergency Medicine, General Medicine, DM in Cardiology
6	ENT	MS/DNB/ Diploma or equivalent in (ENT)
7	General Medicine	MBBS (Essential), MD/DNB(Medicine)/ DM/DNB (Paediatric) Desirable
8	General Surgery	MS/DNB/ equivalent (General Surgery)
9	Neurosurgery	MCH/ DNB/ Equivalent in (Neurosurgery)
10	Obstetrics & Gynaecology	MS /DGO/DNB or equivalent in (Obstetrics & Gynaecology)
11	Ophthalmology	MD/MS/DNB/PG Diploma or equivalent in Ophthalmology
12	& Maxillofacial Surgery	MDS (Oral & Maxillofacial Surgery)
13	Orthopaedics	Orthopedics with 5 years' Experience (Essential), MS /DNB or equivalent in Orthopaedics (Desirable)
14	Paediatric Medical Management	MD/DNB/DCH/ equivalent (Paediatric)
15	Paediatric Surgery	MCH/ equivalent (Paediatric Surgery)
16	Plastic & Reconstructive Surgery	MCH/ DNB- Plastic Surgery / Reconstructive Surgery

17	Polytrauma	MS/DNB/Equivalent (General Surgery); MS/DNB/Equivalent (Orthopaedic surgery)
18	Urology	MS/DNB or equivalent in Urology

AIR PASSENGER TRAFFIC

906. SHRI SACHITHANANTHAM R.:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

the details of airports having low passenger traffic and minimal aircraft movement across the country, State-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

The State-wise list of operational airports in the country, which handled passenger traffic below 50,000 or aircraft movements below 2,000 during the financial year 2024-25, is placed at the **Statement**.

STATEMENT

State-wise list of operational airports in the country, which handled passenger traffic below 50,000 or aircraft movements below 2,000 during the financial year 2024-25

S. No.	STATE/ UT	AIRPORT
1	ANDHRA PRADESH	KADAPA
2	ANDHRA PRADESH	KURNOOL
3	ARUNACHAL PRADESH	DONYI POLO (ITANAGAR)
4	ARUNACHAL PRADESH	PASSIGHAT (CE)
5	ARUNACHAL PRADESH	TEZU
6	ARUNACHAL PRADESH	ZIRO
7	ASSAM	JORHAT
8	ASSAM	LILABARI (NORTH LAKHIMPUR)
9	ASSAM	RUPSI
10	ASSAM	TEZPUR
11	BIHAR	PURNEA
12	CHHATTISGARH	AMBIKAPUR

13	CHHATTISGARH	BILASPUR
14	CHHATTISGARH	JAGDALPUR
15	DELHI (UT)	SAFDARJUNG
16	GUJARAT	BHAVNAGAR
17	GUJARAT	KANDLA
18	GUJARAT	KESHOD (JUNAGARH)
19	GUJARAT	MUNDRA
20	GUJARAT	PORBANDAR
21	HARYANA	HISAR
22	HIMACHAL PRADESH	KULLU MANALI (BHUNTAR)
23	HIMACHAL PRADESH	SHIMLA
24	JHARKHAND	JAMSHEDPUR
25	KARNATAKA	BENGALURU (HAL)
26	KARNATAKA	BIDAR
27	KARNATAKA	JINDAL VIJAYANAGAR
28	KARNATAKA	KALABURAGI

29	KARNATAKA	MYSURU
30	MADHYA PRADESH	DATIA
31	MADHYA PRADESH	KHAJURAHO
32	MADHYA PRADESH	REWA
33	MADHYA PRADESH	SATNA
34	MAHARASHTRA	AKOLA
35	MAHARASHTRA	AMRAVATI
36	MAHARASHTRA	GONDIA
37	MAHARASHTRA	NAVI MUMBAI
38	MAHARASHTRA	SINDHUDURG
39	MAHARASHTRA	SOLAPUR
40	ODISHA	JEYPORE
41	ODISHA	ROURKELA
42	ODISHA	UTKELA
43	PUDUCHERRY (UT)	PUDUCHERRY
44	PUNJAB	ADAMPUR (JALANDHAR)

45	PUNJAB	BHATINDA
46	PUNJAB	LUDHIANA
47	PUNJAB	PATHANKOT
48	RAJASTHAN	BIKANER
49	RAJASTHAN	JAISALMER
50	RAJASTHAN	KOTA
51	SIKKIM	PAKYONG
52	TELANGANA	HYDERABAD (BEGUMPET)
53	UTTAR PRADESH	AGRA
54	UTTAR PRADESH	ALIGARH
55	UTTAR PRADESH	AZAMGARH
56	UTTAR PRADESH	BAREILLY
57	UTTAR PRADESH	CHITRAKOOT
58	UTTAR PRADESH	KANPUR (CIVIL)
59	UTTAR PRADESH	KUSHINAGAR
60	UTTAR PRADESH	MEERUT

61	UTTAR PRADESH	MORADABAD
62	UTTAR PRADESH	SHRAVASTI
63	UTTARAKHAND	PITHORAGARH
64	WEST BENGAL	BEHALA
65	WEST BENGAL	COOCH BEHAR

इंदौर-अहमदाबाद राष्ट्रीय राजमार्ग (एनएच-47)

907. श्रीमती अनिता नागरसिंह चौहान:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का सरदारपुर (जिला धार) से टांडा-बोरी-जोबट-अलीराजपुर होते हुए चांदपुर (जिला अलीराजपुर) तक इंदौर-अहमदाबाद राष्ट्रीय राजमार्ग (एनएच-47) के लगभग 130 किलोमीटर लंबे खंड को चार लेन का बनाने का विचार है;

(ख) यदि हाँ, तो मंत्रालय द्वारा उक्त खंड को चार लेन का बनाने के लिए अब तक क्या कार्रवाई की गई है;

(ग) इस संबंध में तैयार/प्रस्तावित डीपीआर, सर्वेक्षण और अनुमानित लागत का ब्यौरा क्या है;

(घ) परियोजना अनुमोदन, भूमि अधिग्रहण और निर्माण कार्य आरम्भ करने की संभावित समय-सीमा क्या है; और

(ङ) क्या सरकार इस मार्ग पर भारी यातायात, लगातार सड़क दुर्घटनाओं और जनजातीय क्षेत्र हेतु इसके बड़े महत्व के कारण इसे चार लेन का बनाने पर प्राथमिकता के आधार पर विचार कर रही है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क): राष्ट्रीय राजमार्ग-47 का इंदौर-अहमदाबाद खंड पहले से ही एक 4 लेन का राष्ट्रीय राजमार्ग है।

सरदारपुर (धार जिला) से टांडा-बोरी-जोबट-अलीराजपुर होते हुए चांदपुर (अलीराजपुर जिला) तक का रास्ता स्टेट हाईवे नंबर 35 का हिस्सा है और प्रमुख जिला रोड (एमडीआर) हैं, जो संबंधित राज्य सरकार के दायरे में आते हैं।

(ख) से (ड): प्रश्न नहीं उठता।

NH EXPANSION IN PONDA TALUKA, GOA**908. CAPTAIN VIRIATO FERNANDES:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the proposed expansion of the National Highway at Bhoma village in Ponda Taluka in Goa has considered the alternate alignments indicated in the Regional Plan 2021 to the east of the existing highway and the possible routes to the west of the existing alignment, if so, the details thereof;

(b) whether the Government has continued with the existing alignment despite the presence of heritage and religious structures along it and if so, the details thereof; and

(c) whether the Government considered the alternate route through khazan lands instead of the present route as the same could have saved the ancient heritage temples and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (c): The alignment of NH-748 section in Goa including the stretch passing through Ponda Taluka has been finalized considering feasible alternatives including the Regional Plan 2021. The alignment has been designed in such a way so that no damage is done to the religious and heritage structures present along the alignment. further, based on outcome of Detailed Project Report, land acquisition along the existing highway has been optimised by providing elevated corridor in Bhoma village and the project has been sanctioned on 31.03.2025.

राष्ट्रीय राजमार्ग-34 के खंड का निर्माण

909. श्री राहुल सिंह लोधी:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को जानकारी है कि दमोह संसदीय निर्वाचन क्षेत्र (07) के अंतर्गत आने वाले गुलगंज-हीरापुर चौराहा से दमोह तक राष्ट्रीय राजमार्ग-34 के खंड के निर्माण हेतु स्वीकृति प्रदान की गई है;

(ख) यदि हाँ, तो क्या हटा नाका-दमोह को बाईपास के माध्यम से कटनी रोड पर समन्ना बाईपास से जोड़ने का प्रावधान किया गया है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(ग) यदि नहीं, तो क्या सरकार का शहर पर यातायात का भार कम करने और कटनी से आने वाले तथा छतरपुर एवं पन्ना की ओर जाने वाले वाहनों की यात्रा दूरी लगभग दस किलोमीटर कम करने की आवश्यकता के आलोक में बाईपास/रिंग रोड के निर्माण हेतु स्वीकृति प्रदान करने का विचार है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) जी, हाँ गुलगंज-हीरापुर खंड के 4 लेन निर्माण का कार्य पहले ही शुरू हो चुका है। अभी वास्तविक प्रगति लगभग 60% है और इसे पूरा करने की निर्धारित तिथि अगस्त 2026 है। हीरापुर-दमोह खंड के 2 लेन निर्माण के कार्य को भी दिनांक 31.03.2025 को मंजूरी दे दी गई है, जिसे नियत तिथि से 2 साल में पूरा किया जाएगा।

(ख) और (ग): जी, नहीं।

DRONE MANUFACTURING SECTOR**910. DR. K. SUDHAKAR:**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the steps taken to promote drone manufacturing sector of the country;
- (b) the steps taken by the Directorate General of Civil Aviation (DGCA) for efficient and effective registration of drones in the country;
- (c) the total number of drone companies exclusively certified for agriculture sector in the country;
- (d) whether there is any mechanism to track unregistered drones in the country and if so, the details thereof along with the steps taken in this regard;
- (e) the guidelines issued to ensure that drones are not flown in restricted spaces in the country and the manner in which these spaces are identified and classified; and
- (f) the steps taken to promote drones that can be used for agriculture, national security and scientific learning?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a): To promote drone manufacturing sector of the country, Ministry of Civil Aviation has undertaken various initiatives:-

- (i) Implemented Production Linked Incentive (PLI) scheme between 2021-22 to 2023-24, to promote manufacturing of drones and drone components in India.
- (ii) Notification of Certification Scheme for Unmanned Aircraft, 2022 to enable certification of indigenous drone models.

(b): The process of generation of Unique Identification Number (UIN) of registered Unmanned Aircraft System (UAS) made a trust-based automated procedure on the Directorate General of Civil Aviation's (DGCA's) eGCA portal. It instantly issues a UIN registration certificate with a QR code for verification, while simultaneously listing the UIN on the DGCA website for online verification.

(c): As of 26th November 2025, 69 out of 94 type certificate holders have received certificate for UAS models designed for agriculture.

(d): To record and track the ownership of UAS, Rule 14 of the Drone Rules, 2021 requires that all drones be registered and are assigned a UIN for operation. Further, Rule 17 and 18 of the Drone Rules 2021 mandate UIN details before transfer and de-registration respectively, and effecting the same in authority's record. Any violation of these provisions is liable to penal action of Cancellation or suspension along with fines up to one lakh rupees.

(e): In accordance with Rule 19 of the Drone Rules 2021, the entire Indian airspace are segregated into red zone, yellow zone and green zone. As per Rule 22 read with Rule 3(I) of the Drone Rules, 2021, no person shall operate a UAS in red zone or yellow zone without prior permission from the Central Government and the concerned Air Traffic Control Authority. Violation of the same is a cognizable offence under Rule 49 of Drone Rules 2021.

(f): The steps taken by Ministry of Civil Aviation to promote drones across various sector including agriculture, national security and scientific learning are as under:

(i) Promulgated liberalized Drone Rules, 2021 on 25th August 2021 to enhance the overall ease of doing business. As of 26th November 2025, 141 type certificates have been granted to Indian manufacturers for various applications such as Agricultural mapping, Inspection, Surveillance and logistic purposes.

(ii) Amended Drone Rules 2021 eliminating the mandatory requirement of passport for the RPC as well as registration and de-registration/transfer of drone.

(iii) No permission is required in green zones. Permission of concerned Air Traffic Control (ATC) is required for operating drones in yellow zone. Permission of Ministry of Civil Aviation and the concerned red zone owners would be required for operating drones in red zone.

(iv) Published the Certification Scheme for Unmanned Aircraft, 2022 to establish a global certification and accreditation framework for drones that would scale, with appropriate safeguards, the commercial application of various drone

technologies.

(v) The Indian Airspace was opened for drone operations by making almost 90% of the Airspace as green zones where operations could be undertaken without any permission.

(vi) As of 26th November, 2025, a total of 37,298 drones have been registered and provided Unique Identification Number (UIN). Additionally, 35,448 Remote Pilot Certificates (RPCs) have been issued. Furthermore, the DGCA has approved 226 Remote Pilot Training Organisations.

बिहार में गंगा नदी के किनारे भू कटाव

911. श्री राजेश रंजन:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को जानकारी है कि बिहार में कुरसेला से मनिहारी तक के गांवों सहित गंगा नदी के किनारे स्थित कई गांव हाल ही में आई बाढ़ के कारण हुए कटाव के कारण बह गए हैं;

(ख) यदि हां, तो क्या सरकार ने गंगा नदी के किनारे कटाव-प्रवण स्थलों की पहचान की है और आगे कटाव को रोकने के लिए कोई कार्य योजना तैयार की है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क) से (ग): बिहार राज्य सरकार से प्राप्त सूचना के अनुसार, कटिहार जिले के मनिहारी, बरारी और कुरसेला ब्लॉकों में गंगा नदी के किनारे के गांव बाढ़ के कारण हुए मृदा अपरदन से प्रभावित हैं।

आईआईटी रुड़की द्वारा रिमोट सेंसिंग तकनीक का उपयोग करके गंगा नदी का मॉर्फोलॉजिकल अध्ययन किया गया है। यह अध्ययन नदियों की प्रकृति को व्यापक रूप से समझने

में महत्वपूर्ण भूमिका निभाता है और आधार वर्ष के संदर्भ में विभिन्न खंडों में दशकीय तटरेखा बदलाव, कटाव और निक्षेपण का आकलन प्रदान करता है तथा महत्वपूर्ण खंडों की पहचान करता है। इन अध्ययनों को संबंधित राज्य सरकारों और अन्य हितधारकों आदि के साथ साझा किया गया है ताकि सूचित निर्णय और भविष्य की योजना बनाई जा सके।

बाढ़ प्रबंधन और कटाव-रोधी योजनाएं संबंधित राज्य सरकारों द्वारा उनकी स्वयं की प्राथमिकता के अनुसार तैयार और कार्यान्वित की जाती हैं। केंद्र सरकार, गंभीर क्षेत्रों में बाढ़ प्रबंधन के लिए तकनीकी मार्गदर्शन और प्रोत्साहनात्मक वित्तीय सहायता प्रदान करके राज्यों के प्रयासों में सहायता करती है।

केंद्र सरकार ने XIवीं और XIIवीं योजना के दौरान बाढ़ नियंत्रण, कटाव-रोधी, जल निकासी विकास, समुद्री कटाव-रोधी आदि कार्यों के लिए राज्यों को केंद्रीय सहायता प्रदान करने हेतु बाढ़ प्रबंधन कार्यक्रम (एफएमपी) नामक केंद्र प्रायोजित योजना कार्यान्वित की थी, जो बाद में "बाढ़ प्रबंधन और सीमा क्षेत्र कार्यक्रम" (एफएमबीएपी) के एक घटक के रूप में जारी रही। एफएमबीएपी योजना के एफएमपी घटक के अंतर्गत केंद्रीय वित्त पोषण के लिए 1866.50 करोड़ रुपये की अनुमानित लागत वाली कुल 48 बाढ़ प्रबंधन परियोजनाओं को शामिल किया गया है, जिनमें से 924.40 करोड़ रुपये की केंद्रीय सहायता बिहार सरकार को जारी की जा चुकी है।

बिहार में गंगा नदी पर कुरसेला से मनिहारी तक कटाव को नियंत्रित करने के लिए राज्य सरकार से कोई प्रस्ताव प्राप्त नहीं हुआ है।

जल जीवन मिशन (जेजेएम) के अंतर्गत 'हर घर नल से जल' योजना के लक्ष्य

912. श्रीमती गनीबेन नागाजी ठाकोर:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या जल जीवन मिशन (जेजेएम) के अंतर्गत 'हर घर नल से जल' योजना देश भर के कई राज्यों

में अपने इच्छित लक्ष्यों को प्राप्त करने में विफल रही है;

(ख) यदि हाँ, तो अधूरी परियोजनाएँ, पाइपलाइनों की खराब गुणवत्ता, पर्याप्त जल स्रोतों का अभाव और भ्रष्टाचार संबंधी शिकायतों सहित तत्संबंधी ब्यौरा क्या है और इसके क्या कारण हैं;

(ग) देश भर में राज्य-वार कितने ग्रामीण परिवार अभी भी नल कनेक्शन के माध्यम से सुरक्षित पेयजल प्राप्त नहीं कर रहे हैं:

(घ) गुजरात में उक्त मिशन की वर्तमान स्थिति क्या है और अब तक कितने ग्रामीण परिवारों को वास्तव में कार्यशील नल कनेक्शन प्रदान किए गए हैं;

(ङ) क्या सरकार ने उक्त मिशन के अंतर्गत कार्यान्वयन की प्रगति और गुणवत्ता का आकलन करने के लिए कोई स्वतंत्र समीक्षा/लेखापरीक्षा कराई है और यदि हाँ, तो उसके मुख्य निष्कर्ष क्या हैं; और

(च) सरकार द्वारा उक्त मिशन के प्रभावी कार्यान्वयन और विफल या खराब ढंग से कार्यान्वित परियोजनाओं को सुधारने के लिए क्या कदम उठाए जा रहे हैं?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

(क) से (घ): अगस्त, 2019 से, भारत सरकार राज्यों की भागीदारी से देश भर के सभी गांवों में प्रत्येक ग्रामीण परिवार में नल जल आपूर्ति का प्रावधान करने के लिए केंद्र प्रायोजित योजना जल जीवन मिशन (जेजेएम) – हर घर जल का कार्यान्वयन कर रही है।

जल जीवन मिशन की घोषणा के समय, 3.23 करोड़ (17%) ग्रामीण परिवारों के पास नल जल कनेक्शन होने की सूचना मिली थी। अब तक, 01.12.2025 तक राज्यों/संघ राज्य क्षेत्रों द्वारा दी गई सूचना के अनुसार, लगभग 12.52 करोड़ अतिरिक्त ग्रामीण परिवारों को नल जल कनेक्शन प्रदान किए गए हैं। इस प्रकार, 01.12.2025 तक, 19.36 करोड़ ग्रामीण परिवारों में से, 15.75 करोड़ (81.36%) से अधिक परिवारों के घरों में नल जल आपूर्ति होने की सूचना है और शेष 3.69 करोड़ परिवारों के लिए कार्य, संबंधित राज्य/संघ राज्य क्षेत्र की कार्य-परिपूर्णता योजना के अनुसार पूरा होने के विभिन्न चरणों में हैं।

इसके अलावा, गुजरात राज्य को 'हर घर जल' के रूप में सूचित किया गया है, अर्थात् 100 प्रतिशत ग्रामीण परिवारों के पास नल जल कनेक्शन है। गुजरात सहित मिशन के अंतर्गत प्रगति का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा **विवरण** में दिया गया है।

(ड) और (च): जेजेएम के तहत, विभाग मानक सांख्यिकीय नमूने के आधार पर चुने गए एक स्वतंत्र तीसरे पक्ष की एजेंसी के माध्यम से मिशन के तहत प्रदान किए गए पारिवारिक नल जल कनेक्शनों की कार्यशीलता का आकलन करता है। हर घर जल गांवों में कार्यशीलता मूल्यांकन सर्वेक्षण, 2024 आयोजित किया गया था और रिपोर्ट के प्रमुख निष्कर्ष इस प्रकार हैं:

- नल कनेक्शन उपलब्धता: सर्वेक्षण किए गए गांवों में 98.1 प्रतिशत परिवारों में नल कनेक्शन थे।
- नल कनेक्शन की कार्यशीलता:
- नल कनेक्शन वाले 87 प्रतिशत परिवारों ने पिछले सप्ताह में जल प्राप्त करने की सूचना दी, जो समग्र प्रगति का संकेत देता है।
- नियमितता: 84 प्रतिशत परिवारों को निर्धारित कार्यक्रम के अनुसार जल मिलता है, जो पिछले आकलन से मामूली गिरावट दर्शाता है।
- मात्रा: 80 प्रतिशत परिवारों को न्यूनतम 55 एलपीसीडी जल मिलता है।
- गुणवत्ता: 76 प्रतिशत परिवार बैक्टीरियोलॉजिकल संदूषण से मुक्त पाए गए और आपूर्ति स्रोत के 81 प्रतिशत परिवार रासायनिक संदूषण से मुक्त पाए गए;

- समग्र कार्यशीलता: मात्रा, गुणवत्ता और नियमितता के मापदंडों को ध्यान में रखते हुए, 76 प्रतिशत पारिवारिक नल कनेक्शनों का मूल्यांकन कार्याशील के रूप में किया गया था।

नल जल कनेक्शन के माध्यम से सार्वभौमिक कवरेज सुनिश्चित करने के लिए, विभाग ने कार्यक्रम के कार्यान्वयन की निगरानी और मूल्यांकन की एक व्यापक बहु-स्तरीय और बहु-प्रारूपीय प्रणाली विकसित की है, जो लक्षित सुपुर्दगी और विशिष्ट परिणामों की निगरानी के लिए परिवार के मुखिया

के आधार को जोड़ती है, जो वैधानिक प्रावधानों के अध्यधीन है, जिसमें सृजित परिसंपत्तियों की जियो-टैगिंग, भुगतान करने से पहले तीसरे पक्ष का निरीक्षण, प्रायोगिक आधार पर सेंसर-आधारित आईओटी समाधान के माध्यम से गांवों में जल आपूर्ति की माप और निगरानी आदि शामिल है। इसके अलावा, दक्षता और प्रभावशीलता में सुधार के उद्देश्य से जल जीवन मिशन के तहत मौजूदा निगरानी तंत्र के कार्यान्वयन में तेजी लाने और उसे मजबूत करने के लिए, ग्राम/जिला डैशबोर्ड और ग्राम स्तर के डैशबोर्ड को ई-ग्रामस्वराज पोर्टल से जोड़ना, जिला कलेक्टरों का पर्यावरण संवाद, आईएमआईएस मॉड्यूल के माध्यम से राष्ट्रीय वॉश विशेषज्ञों (एनडब्ल्यूई) की भूमिका का संस्थागतकरण, टीपीआई की भूमिका, संबंधित मंत्रालयों के साथ सहयोग को मजबूत करना, जेजेएम के तहत हाल ही में स्रोत स्थिरता को मजबूत करने के लिए निर्णय समर्थन प्रणाली, सामुदायिक प्रबंधित पाइपगत जल प्रणालियों पर पुस्तिका, एकीकृत पाइपगत जल प्रणाली के लिए विशिष्ट आईडी आदि जैसे कदम हाल ही में उठाए गए हैं।

विवरण

जेजेएम के तहत हुई प्रगति का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा

(02.12.2025 तक)

(संख्या लाख में)

क्र. सं.	राज्य/संघ राज्य क्षेत्र	कुल ग्रामीण परिवार	15/08/2019 तक नल जल कनेक्शन वाले		ग्रामीण परिवारों को अगस्त, 2019 से नल जल आपूर्ति		आज की तारीख में नल जल आपूर्ति वाले	
			संख्या	% में	संख्या	% में	संख्या	% में
1.	अंडमान एवं निकोबार द्वीप	0.62	0.29	46.02	0.33	53.98	0.62	100.00
2.	अरुणाचल	2.29	0.23	9.97	2.06	90.03	2.29	100.00
3.	दादरा एवं नगर हवेली और	0.85	-	-	0.85	100.00	0.85	100.00
4.	गोवा	2.64	1.99	75.44	0.65	24.56	2.64	100.00
5.	गुजरात	91.18	65.16	71.46	26.02	28.54	91.18	100.00
6.	हरियाणा	30.41	17.66	58.08	12.75	41.92	30.41	100.00
7.	हिमाचल प्रदेश	17.09	7.63	44.64	9.46	55.36	17.09	100.00
8.	मिजोरम	1.33	0.09	6.91	1.24	93.09	1.33	100.00
9.	पुदुचेरी	1.15	0.94	81.33	0.21	18.67	1.15	100.00
10.	पंजाब	34.27	16.79	48.98	17.48	51.02	34.27	100.00
11.	तेलंगाना	53.98	15.68	29.05	38.30	70.95	53.98	100.00
12.	उत्तराखंड	14.49	1.30	9.00	12.85	88.68	14.15	97.68
13.	लद्दाख	0.41	0.01	3.48	0.38	94.10	0.40	97.58
14.	बिहार	167.55	3.16	1.89	157.20	93.82	160.36	95.71
15.	नागालैंड	3.64	0.14	3.82	3.27	90.01	3.41	93.83
16.	सिक्किम	1.33	0.70	52.97	0.52	39.12	1.22	92.09
17.	लक्षद्वीप	0.13	-	-	0.12	91.45	0.12	91.45
18.	उत्तर प्रदेश	267.21	5.16	1.93	237.58	88.91	242.74	90.84
19.	महाराष्ट्र	146.78	48.44	33.00	83.93	57.18	132.37	90.18
20.	तमिलनाडु	125.26	21.76	17.37	90.19	72.00	111.95	89.37
21.	कर्नाटक	101.31	24.51	24.20	63.02	62.20	87.53	86.40

क्र. सं.	राज्य/संघ राज्य क्षेत्र	कुल ग्रामीण परिवार	15/08/2019 तक नल जल कनेक्शन वाले		ग्रामीण परिवारों को अगस्त, 2019 से नल जल आपूर्ति		आज की तारीख में नल जल आपूर्ति वाले	
			संख्या	% में	संख्या	% में	संख्या	% में
22.	त्रिपुरा	7.51	0.25	3.26	6.23	82.96	6.47	86.22
23.	मेघालय	6.51	0.05	0.70	5.37	82.47	5.41	83.17
24.	असम	72.24	1.11	1.54	57.87	80.11	58.99	81.65
25.	छत्तीसगढ़	49.98	3.20	6.40	37.60	75.24	40.80	81.64
26.	जम्मू एवं	19.26	5.75	29.89	9.88	51.33	15.64	81.22
27.	मणिपुर	4.52	0.26	5.74	3.34	73.86	3.59	79.60
28.	ओडिशा	88.66	3.11	3.51	65.27	73.62	68.38	77.12
29.	आंध्र प्रदेश	95.53	30.74	32.18	40.24	42.12	70.98	74.30
30.	मध्य प्रदेश	111.51	13.53	12.13	67.30	60.35	80.83	72.48
31.	राजस्थान	107.74	11.74	10.90	50.25	46.64	61.99	57.54
32.	पश्चिम बंगाल	175.52	2.15	1.22	96.93	55.22	99.08	56.45
33.	झारखंड	62.53	3.45	5.52	30.99	49.57	34.45	55.09
34.	केरल	70.77	16.64	23.51	22.12	31.25	38.76	54.76
	कुल		3,23.63	16.71	12,51.81	64.65		81.37

दिल्ली और चंडीगढ़ में कोई ग्रामीण आबादी नहीं है। एचएच: परिवार स्रोत: जेजेएम -

आईएमआईएस

चित्रकूट विमानपत्तन से उड़ानें

913. श्रीमती कृष्णा देवी शिवशंकर पटेल:

क्या नागर विमानन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या चित्रकूट विमानपत्तन से विमान सेवाएं बंद कर दी गई हैं और वर्तमान में कोई नियमित विमान सेवा उपलब्ध नहीं है और यदि हां, तो इसके क्या कारण हैं,

(ख) क्या सरकार ने इस संबंध में कोई जांच या समीक्षा की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार चित्रकूट विमानपत्तन पर वाणिज्यिक उड़ान सेवाओं को फिर से शुरू करने के लिए

किसी एयरलाइन ऑपरेटर के साथ विचार-विमर्श कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या सरकार का चित्रकूट विमानपत्तन को उड़ें देश का आम नागरिक (उड़ान) योजना के अंतर्गत पुनः शामिल करने अथवा सेवाओं को पुनः शुरू करने के लिए विशेष प्रोत्साहन प्रदान करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) उड़ान संचालन पुनः शुरू करने के लिए विमानपत्तन पर रनवे, टर्मिनल भवन, रात्रि लैंडिंग अथवा सुरक्षा सुविधाओं का उन्नयन करने की क्या योजना है और ऐसे कार्यों के पूरा होने की संभावित समय-सीमा क्या है?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोल):

(क) से (घ): चित्रकूट हवाईअड्डे की पहचान और विकास उड़ान योजना के तहत किया गया और दिनांक 12 मार्च 2024 को फ्लाईबिग एयरलाइन द्वारा चित्रकूट और लखनऊ के बीच आरसीएस उड़ान परिचालन आरंभ किया गया। हालांकि, खराब दृश्यता की स्थिति, रनवे री-कार्पेटिंग के कार्य हेतु लखनऊ हवाईअड्डे के दिन के समय बंद होने विमान उपलब्धता आदि, जैसी विभिन्न प्रचालन चुनौतियों के कारण दिसंबर 2024 से यह सेवा बंद कर दी गई थी।

फ्लाईबिग ने चित्रकूट को जोड़ने वाले आरसीएस मार्गों के सतत प्रचालन के लिए अपने आरसीएस अधिकारों और दायित्वों का नवस्थापन (नोवेट) स्काईहॉप एविएशन प्राइवेट लिमिटेड को कर दिया है। स्काईहॉप वर्तमान में विनियामक और परिचालन अपेक्षाओं को पूरा कर रहा है, जिसमें एक एयर ऑपरेटर प्रमाणपत्र प्राप्त करना और विमान प्राप्त करना शामिल है। इन पूर्वापेक्षाओं को पूरा करने के बाद आरसीएस उड़ानें शुरू होने की उम्मीद है।

(ङ.): उड़ान योजना के तहत, हवाईअड्डों को न्यूनतम आवश्यक अवसंरचना के साथ विकसित किया गया है, और चित्रकूट हवाईअड्डे को पहले ही 2बी श्रेणी के हवाईअड्डे के रूप में विकसित

किया जा चुका है। यह हवाईअड्डा उत्तर प्रदेश राज्य सरकार का है। इसलिए, आगे का विकास राज्य सरकार के अधिकार क्षेत्र में आता है। हवाईअड्डों का आधुनिकीकरण और क्षमता वृद्धि एक सतत प्रक्रिया है, जिसे हवाईअड्डों के प्रचालकों द्वारा, भूमि की उपलब्धता, व्यवहार्यता और यातायात की मांग के आधार पर किया जाता है।

LPG SAFETY OVERSIGHT FRAMEWORK

914. DR. D. RAVI KUMAR:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) whether the Government has issued any specific guidelines or quality standards for checking the purity and safety of Liquefied Petroleum Gas (LPG) supplied through gas godowns and distributors across the country, if so, the details thereof;
- (b) the mechanism in place to ensure regular quality testing of LPG cylinders and gas washers at godowns before distribution to consumers;
- (c) whether the Government has received complaints regarding leakage, low-quality gas washers or unsafe LPG handling at gas godowns, if so, the details thereof;
- (d) the steps being taken by the Government to strengthen quality control, inspection and accountability measures to prevent such lapses; and
- (e) whether the Government proposes to introduce mandatory third-party inspection or digital monitoring systems to ensure transparency and consumer safety in LPG cylinder and washer quality verification at all gas godowns, if so,

the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (e): Domestic LPG supplies across the country are subject to various acts/rules/guidelines issued by the Government, inter-alia including:

(i) LPG Control Order, 2000 – Ministry of Petroleum and Natural Gas has issued Liquefied Petroleum Gas (Regulation of Supply and Distribution) Order, 2000 (LPG Control Order, 2000) which mandates that the LPG supplied across the country meets the Bureau of Indian Standards (BIS) Specification of IS 4576 detailing quality specifications for LPG.

(ii) Static and Mobile Pressure Vessels (Unfired) Rules, 2016 – Issued by Petroleum and Explosives Safety Organization (PESO) which govern the design, installation, operation, inspection, and testing of LPG pressure vessels and storage tanks to ensure structural and operational safety.

(iii) Gas Cylinder Rules, 2016 – Issued by PESO which regulate the manufacture, filling, certification, periodic testing, and safe handling of LPG cylinders to ensure cylinder quality and safety in use.

LPG cylinders are manufactured as per IS 3196 (Part 1) through manufacturers approved by Chief Controller of Explosives, Nagpur (CCOE) and having a BIS License. All new LPG cylinders received at the plants undergo a thorough Incoming Material Inspection including sending samples to LPG

Equipment Research Centre (LERC), Bangalore. In case of any quality failures, stringent action is taken against the erring manufacturer as per the Quality Discipline Guidelines.

Subsequently, these LPG cylinders are put to first Statutory Testing & Painting (ST&P) after 10 years of manufacturing date of the cylinder. Thereafter, these LPG cylinders are put to ST&P after every 5 years. Such testing of LPG cylinders is being done by OMCs either in-house or through repairers approved by Petroleum and Explosives Safety Organization (PESO).

All filled LPG cylinders undergo extensive checks at LPG bottling plants before being sent to the market. These checks cover key safety and quality parameters such as correct net weight, due retesting date, absence of leakage, proper sealing, O- ring leakage and overall cylinder condition etc. to ensure safe supply to consumers.

Various steps taken to ensure regular quality testing of LPG cylinders before distribution to consumers are as under:

- Officials carry out random checks at distributors' godowns, delivery points, as well as en-route to ensure that correct weight cylinders are delivered by distributors.
- Distributors check the weight of cylinders at their godowns. Distributors are under instruction to carry out pre-delivery checks of the cylinders at the time of its delivery to customers.
- All distributors provide portable weighing scales to all their delivery boys so that

weight of the cylinder can be checked on demand before delivery to the customers.

- Distributors ensure that the seals are verified and shown to the customers at the time of delivery.
- Joint inspections/ raids are conducted by OMCs officers in coordination with State Civil Supplies Department to arrest the pilferage of LPG and cases are filed by the District Administration against the culprits under various provisions of Essential Commodities Act and other relevant Acts.
- Tamper evident seals are being used across the country.

Public Sector Oil Marketing Companies (OMCs) are required to ensure that LPG connections are released after satisfying and meeting all the safety norms stipulated for installation of LPG connections. Provisions, norms and steps taken to ensure compliance with safety standards while providing connections in all areas are as under:

- (i) Organization of Safety Clinics by distributor to spread awareness about safety aspects of LPG.
- (ii) Organization of mass awareness programs on safe usage of LPG through audio-video/print media, banners/hoardings, leaflets, pamphlets, etc.
- (iii) Organization of Pradhan Mantri LPG Panchayats in villages to spread awareness about safe and sustained usage of LPG amongst PMUY beneficiaries.
- (iv) Supply of a laminated safety card with pictorial depictions of do's and don'ts

related to LPG connection to every PMUY beneficiary at the time of releasing LPG connections. Installation of LPG connection at premises of the customer by a trained mechanic.

Consumers can report LPG leakage complaint on 1906, a toll-free 24 hour helpline maintained by OMCs. Out of total 194.7 crore LPG cylinders delivered in FY 2024-25, 4.70 lakh leakage complaints were received by OMCs during the year. Out of 4.70 lakh leakage complaints received, 2.53 lakh cases were caused by defective O-rings.

To improve awareness amongst LPG consumers, a Basic Safety campaign was organised during March, 2024 to December, 2024 across the country under the theme “Khushiyan Ab Teen Guna” with the objective of reaching the doorsteps of domestic LPG customers. The campaign was designed to educate consumers on the safe usage of LPG, complemented by extensive mass awareness initiatives through print and electronic media, on-site safety checks at customer premises, and the replacement of Suraksha hoses. The campaign achieved significant progress with over 12.12 crore free basic safety checks conducted at customer premises without any cost to consumer and more than 4.65 crore LPG hoses replaced at discounted rates. Additionally, audio-visual (AV) materials were utilized during various field safety initiatives, such as LPG Panchayats and LPG Safety Clinics in schools, as well as for general public outreach. These AVs were also shared across social media platforms to maximize reach and impact.

UNSOLD INVENTORY OF DDA**915. SHRI BALWANT BASWANT WANKHADE:**

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the details of the unsold inventory of DDA flats, location-wise and category-wise, including Narela, Loknayak Puram, Siraspur, Dwarka, Azadpur, Jasola, Rohini, Ashoka Pahari and other notified locations covering EWS, Janta, LIG, MIG and HIG categories;

(b) the number of newly constructed DDA flats proposed to be offered for disposal during the financial year 2025-26, category-wise; and

(c) the total housing inventory (old and new) built by DDA in Narela, the total number of allotments made so far and the number of flats that remain unsold?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a): The details of the unsold inventory of Delhi Development Authority (DDA) flats in Delhi, location-wise and category-wise, as furnished by DDA is given in **Statement**.

(b): DDA has furnished the details of DDA flats to be offered for the first time in the financial year 2025-26 (newly constructed) as under:

1. 1026 number of MIG 2-Bedroom-Hall-Kitchen (BHK) flats in Karkardooma under DDA Towering Heights Karkardooma Housing Scheme 2025.
2. 498 number of 1-Room Kitchen (RK) flats in Karkardooma for the allottees of the above-mentioned DDA Towering Hights Karkardooma Housing Scheme

2025 to be used as Community Service Personnel flats.

3. 3656 number of flats consisting of 856 HIG (3-BHK), 1800 MIG (2-BHK) and 1000 (1-BHK) under DDA Karmayogi Awaas Yojana 2025 in Pockets 9, 6 and 13, Sector A1 to A4, Narela.

4. In addition, 3666 number of flats consisting of 900 HIG (3-BHK), 1750 MIG (2-BHK) and 1016 EWS flats in Pocket 11, Sector A1 to A4, Narela are also likely to be offered in this financial year.

(c): DDA has informed that the total number of flats in Narela are 62801, out of which allotments made till date are 31314 and unsold flats are 31487.

STATEMENT

Details of Unsold Inventory of DDA Flats

Location	EWS/ 1BHK*/ 1-RK	HIG	SFS Category- II	LIG	MIG	Total
Narela	3395	1125	-	24712	2255	31487
Karkardooma	498	-	-	-	1026	1524
Loknaya Puram	-	-	-	62	160	222
Sirsapur	44	-	-	443	-	487
Dwarka	39	-	4	3	24	70

Nasirpur (Dwarka)	44	-	-	-	-	44
Azar Pur	66	-	-	-	-	66
Jasola	-	16	-	-	-	16
Vasant Kunj	-	-	1	-	-	1
Rohini	50	-	5	27	30	112
Ashoka Pahari	-	-	-	14	9	23
Total	4136	1141	10	25261	3504	34052

* Bedroom-Hall-Kitchen Room Kitchen

DIGITAL INFRASTRUCTURE IN TRIBAL DOMINATED AREAS

916. DR. INDRA HANG SUBBA:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) whether the Government has schemes to provide digital infrastructure in the tribal dominated areas, if so, the details thereof;

(b) whether the Government provides assistance through any scheme or scholarship to tribal students to avail coaching for the NEET examination, if so, the details thereof;

(c) the number of districts in the North Eastern Region that have functional Eklavya Model Residential Schools, State-wise; and

(d) the number of districts in the State of Sikkim that are deprived of Eklavya

Model Residential Schools and the relevant details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): To strengthen digital education, smart classrooms have been provided in EMRSs. At present, 262 Smart class rooms have been provided in EMRSs.

(b): NESTS is providing free coaching to all science stream students through online mode under ENABLE Program and offline coaching through three Centre of Excellence for JEE/NEET preparation.

(c): In the North Eastern Region, the details of functional EMRSs in the North Eastern Region (NER) are as under:

S.No.	State	No. of Functional EMRS
1	Arunachal Pradesh	5
2	Assam	6
3	Manipur	5
4	Meghalaya	2
5	Mizoram	11
6	Nagaland	3
7	Sikkim	4
8	Tripura	12
	Total	48

(d): Each of the four districts i.e. Gyalshing, Mangam, Namchi and Pakyong

in Sikkim have one Eklavya Model Residential School (EMRS) sanctioned and functional.

INCLUSION OF KISHI/VISHYA/CHASOT IN ST LIST

917. SHRI ISHA KHAN CHOUDHURY:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) whether the Union Government is aware that the State Government of Bihar, vide its letter dated 15.05.2008, had recommended inclusion of Kishi/Vishya/Chasot as synonyms of Kisan community in the Scheduled Tribes list and that the Registrar General of India had supported the same, if so, the details thereof;

(b) whether the Government is aware that a portion of the present Malda District in West Bengal was historically part of Purnia District of Bihar and that a significant number of Chasot people belonging to the same ethnic group continue to reside in Malda District, if so, the details thereof;

(c) whether the Government has considered extending Scheduled Tribe status and related privileges to the Chasot community residing in Malda district of West Bengal, if so, the details thereof; and

(d) if not, whether the Government will initiate steps to examine this issue in consultation with the State Government of West Bengal and the Registrar General of India to implement the same in West Bengal?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) to (d): The Government of India on 15.6.1999 (further amended on 25.6.2002 and 14.9.2022) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended. All action on the proposals is taken as per these approved modalities.

A proposal from the State Government of Bihar for inclusion of Krishi Vaishya/Chasot as synonyms of Kisan community in the Scheduled Tribes list of Bihar was received in 2008. As per the approved modalities, the same was referred to the Office of Registrar General of India. However, the ORGI examined and did not support the proposal on two occasions in the years 2008 and 2013. Accordingly, as per the Para (f) of the extant modalities, the proposal was rejected and conveyed to the State Govt of Bihar.

UPGRADATION OF FACILITIES AT AIRPORTS

918. SHRI RAJIV PRATAP RUDY:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the details of the ongoing projects for upgradation of facilities at the airports across the country along with the amount sanctioned and timeline for their completion, airport-wise;
- (b) whether the Air Navigation Services at the airports are commensurate with the handling of traffic and if so, the details thereof;
- (c) whether the constraints in navigation and landing systems have resulted in cancellations and reduced operations and if so, the details thereof along with the reasons therefor; and
- (d) the details of the steps taken by the Government to improve the navigation and landing systems?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a): The airport-wise details of the major projects undertaken by the Airports Authority of India (AAI) for upgradation of facilities at the airports across the country, along with the amount sanctioned and projected date of completion, is at **Statement**. However, the timeline for completion of the airport projects depends upon many factors such as land acquisition, availability of mandatory clearances, financial closure etc.

(b) to (d): The Airports Authority of India (AAI), as the sole Air Navigation Service Provider (ANSP) in the country, continually modernises air navigation infrastructure and upgrades air traffic management systems to keep pace with

increasing air traffic. Communication, Navigation and Surveillance/Air Traffic Management (CNS/ATM) facilities are provided at airports based on operational requirements and in compliance with the Directorate General of Civil Aviation (DGCA) Civil Aviation Requirements (CAR) and the International Civil Aviation Organization (ICAO) Standards and Recommended Practices (SARPs).

With regard to disruptions, flight operations may occasionally be affected by a range of factors, such as weather conditions, congestion or technical issues, or operational constraints. Such instances are addressed through standard safety and operational procedures.

The air traffic management systems are continuously upgraded by AAI to meet the growing demands of air travel. Initiatives like IP-based Voice Communication Control Systems (VCCS) and IP-based VHF radios, Automatic Dependent Surveillance-Broadcast (ADS-B) ground stations, Performance-Based Navigation (PBN) procedures RNP-Z (LPV) procedures based on GAGAN, Central Air Traffic Flow Management (CATFM) system and Airport Collaborative Decision Making (A-CDM) have been implemented at various airports by AAI. AAI has also undertaken the replacement of the existing IP-based Automatic Message Switching System (AMSS) with the new Air Traffic Services Message Handling System (AMHS).

STATEMENT**Major projects undertaken by the Airports Authority of India (AAI)**

Rs. In Cr.

S.No.	Airport	Name of Project	Sanctioned Cost
1	Chennai	Modernization of Chennai Airport Phase.II	2467.00
2		Construction of Rapid Exit Taxiways, Extension of parallel Taxi Track and Link Taxi-Tracks	480.06
3	Udaipur	Construction of New Integrated Passenger Terminal Building at Udaipur Airport	887.00
4	Jammu	Construction of New Civil Enclave at Jammu Airport	861.37
5	Leh	Construction of New Terminal Building at Leh Airport	640.00
6	Vijayawada	Construction of New Integrated Terminal Building including associated works at Vijayawada Airport.	611.80

7	Imphal	Construction of New Integrated Terminal Building, Control Tower Cum Technical Block, Apron, Link Taxiway and Associated works at Imphal International Airport, Imphal	499.00
8	Jodhpur	Construction of New Terminal Building at Jodhpur Airport	480.00
9	Rajahmundry	Construction of New Domestic Terminal Building and Miscellaneous works including Maintenance, Operation and AICMC at Rajahmundry Airport.	347.15
10	Belagavi	Expansion of Terminal Building and associated works at Belagavi Airport	322.45
11	Hubballi	Construction of new Domestic terminal building and miscellaneous works at Hubballi Airport	320.47
12	Kadapa	Construction of new Domestic terminal building and miscellaneous works including	265.91

		maintenance, operation and AICMC at Kadapa Airport	
13	Goa	Extension of Existing Integrated Terminal Building & Allied Works at Goa Airport.	255.69
14	Darbhanga	Development of New Civil Enclave at Darbhanga, Bihar.	911.66
15	Varanasi	Development of Lal Bahadur Shastri International Airport, Varanasi.	2869.65
16	Agra	Development of New Civil Enclave at Agra Airport.	579.00
17	Bagdogra	Development of New Civil Enclave at Bagdogra Airport.	1549.00
18	Hisar	Construction of Integrated Terminal Building, Cargo Terminal, ATC Tower cum Technical Block, Fire Station Building with Fire Control Tower at Hisar Airport	660.80
19	Keshod	Development of Keshod Airport.	363.10
20	Kolkata	Re-Construction of Rigid portion of Sec. RWY,	328.3

		'K' & 'A' taxi	
21		Construction of Common User Domestic Cargo Terminal (CUDCT) at NSCBI Airport, Kolkata.	229.43

22	Pakyong	Widening of basic strip at Pakyong Airport including slope stabilization balance work of uphill and developing the Storm Water drainage system.	323.26
23	Calicut	Development of additional Runway End Safety Area on either end on Runway 10-28 and relocation and augmentation of CNS facilities at Calicut Airport.	484.57

STRENGTHENING OF RURAL FOOD SUPPLY-CHAIN INFRASTRUCTURE

919. SHRI SUKHDEO BHAGAT:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

(a) whether the Government is aware of the major gaps in rural food supply-chain infrastructure, including grading centres, packing units, controlled-

atmosphere storage facilities, reefer vans and food-testing laboratories, as highlighted in the Annual Report 2024-25 and if so, the reasons for the low level of public investment in these critical areas;

(b) whether the Government has undertaken any assessment of the public investment required to bridge these infrastructural gaps and if so, the details thereof; and

(c) the roadmap and timelines formulated by the Government to address these deficiencies and to strengthen rural food supply-chain infrastructure across the country?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a) to (c): In order to address gaps in food supply-chain infrastructure and ensure overall development of Food Processing Sector, Ministry of Food Processing Industries (MoFPI) has been incentivizing setting up/expansion of related infrastructure through its two Central Sector Schemes namely Pradhan Mantri Kisan SAMPADA Yojana (PMKSY) and Production Linked Incentive Scheme for Food Processing Industry (PLISFPI). MoFPI is also implementing a Centrally sponsored scheme namely PM Formalization of Micro Food Processing Enterprises (PMFME) scheme.

These schemes aim towards creation of modern infrastructure with efficient supply chain management from farm gate to retail outlet which includes

storage, transportation, value addition etc., thereby help in providing better returns to farmers, reducing wastage of agricultural produce, reduction in post harvest losses, enhancing productivity and increasing the processing level.

MoFPI schemes are demand driven and most of the projects approved under the schemes are in rural areas, thereby promoting public investment in rural areas to bridge these infrastructural gaps. MoFPI does not set up food processing units on its own. However, it provides financial assistance in the form of grants-in-aid to eligible entrepreneurs for establishing related infrastructure, through its schemes as per related scheme guidelines.

The total approved outlay for these three schemes are as under:

Name of the Scheme	Implementation period	Total Outlay (Rupees in Crores)
PMKSY	2021-2026	6520
PLISFPI	2021-2027	10900
PMFME	2020-2026	10000

AIR CONNECTIVITY IN HINGOLI, MAHARASHTRA

920. SHRI NAGESH BAPURAO AASHTIKAR PATIL:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether the Government is aware that Hingoli district currently does not have any operational civil airport thereby compelling residents, farmers, traders,

students and those requiring emergency medical evacuations to travel long distances resulting in increased time cost, inconvenience and risk and if so, the details thereof;

(b) the details of the distance and travel time from Hingoli town or Government-designated centres within the district to the nearest operational airports along with the estimated economic, tourism, medical and trade losses incurred due to lack of civil air connectivity; and

(c) whether the Government has received or considered any proposal from the State Government of Maharashtra for the identification, survey, feasibility study, site-selection or development of a greenfield or brownfield airstrip/airport in Hingoli district under the regional connectivity scheme such as UDAN or any other policy framework and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (c): Under the Greenfield Airports (GFA) Policy, 2008 of the Government of India, the project proponent - an airport developer or the respective State Government willing to establish a Greenfield airport is required to send a proposal to the Ministry of Civil Aviation (MoCA) in the prescribed format. Such proposals are considered by MoCA as per the procedure stipulated in the GFA Policy. At present, no proposal has been received in this Ministry for the development of a Greenfield Airport in Hingoli, Maharashtra as per the GFA

Policy.

Under the 'Revival of unserved/underserved airstrips' Scheme, only existing airstrips are taken up for development upon identification in bidding rounds under UDAN for operating RCS flights.

12.00 hrs

माननीय अध्यक्ष: माननीय सदस्यगण, मुझे निम्नलिखित माननीय सदस्यों द्वारा स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं – कुमारी सुधा आर., प्रो. सौगत राय, सुश्री इकरा चौधरी, श्री वीरेन्द्र सिंह, श्री लालजी वर्मा, श्री अमरा राम, श्री डी. एम. कथीर आनंद, श्री विजयकुमार उर्फ विजय वसंत, श्री बी. मणिकम टैगोर, श्री मनीश तिवारी, श्री के. राधाकृष्णन, एडवोकेट चन्द्र शेखर, श्री ई. टी. मोहम्मद बशीर, डॉ. मोहम्मद जावेद, श्री जिया उर रहमान, श्री धर्मेन्द्र यादव और श्री आनंद भदौरिया। मैंने आज किसी भी स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

... (व्यवधान)

डॉ. मोहम्मद जावेद (किशनगंज): महोदय, बच्चे स्कूल नहीं जा पा रहे हैं। ... (व्यवधान)

श्री मनीश तिवारी (चंडीगढ़): अध्यक्ष जी, आप इस पर चर्चा कराइए। ... (व्यवधान) इसमें संवेदनशीलता दिखाने की जरूरत है। ... (व्यवधान)

डॉ. मोहम्मद जावेद: महोदय, 22,00,000 बच्चों का सवाल है। ... (व्यवधान)

माननीय अध्यक्ष: कार्य मंत्रणा समिति में सभी दलों के नेतागण एक साथ बैठकर इस विषय पर चर्चा करेंगे।

... (व्यवधान)

श्री मनीश तिवारी: अध्यक्ष जी, यह जनता के स्वास्थ्य से जुड़ा हुआ विषय है। ... (व्यवधान)

12.02 hrs**PAPERS LAID ON THE TABLE**

माननीय अध्यक्ष: अब पत्र सभा पटल पर रखे जाएंगे।

कुमारी शोभा कारान्दलाजे जी।

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे): आदरणीय अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर

रखती हूँ:-

- (1) राष्ट्रीय लघु उद्योग निगम लिमिटेड तथा सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय के बीच वर्ष 2025-2026 के लिए हुए समझौता ज्ञापन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)

[Placed in Library, See No. LT 5199/18/25]

- (2) (एक) एमएसएमई प्रौद्योगिकी केंद्र भिवाड़ी, भिवाड़ी के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) एमएसएमई प्रौद्योगिकी केंद्र भिवाड़ी, भिवाड़ी के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5200/18/25]

- (3) (एक) एमएसएमई प्रौद्योगिकी केंद्र, भोपाल के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) एमएसएमई प्रौद्योगिकी केंद्र, भोपाल के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5201/18/25]

- (4) (एक) एमएसएमई प्रौद्योगिकी केंद्र, बट्टी, सोलन के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) एमएसएमई प्रौद्योगिकी केंद्र, बट्टी, सोलन के वर्ष 2024-2025 के कार्यक्रम

की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5202/18/25]

(5) (एक) एमएसएमई प्रौद्योगिकी केंद्र रोहतक, रोहतक के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) एमएसएमई प्रौद्योगिकी केंद्र रोहतक, रोहतक के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5203/18/25]

(6) (एक) एमएसएमई प्रौद्योगिकी केंद्र, कानपुर के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) एमएसएमई प्रौद्योगिकी केंद्र, कानपुर के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5204/18/25]

(7) (एक) एमएसएमई प्रौद्योगिकी केंद्र, बंगलुरु के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) एमएसएमई प्रौद्योगिकी केंद्र, बंगलुरु के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5205/18/25]

(8) (एक) एमएसएमई प्रौद्योगिकी केंद्र पुदुचेरी, पुदुचेरी के वर्ष 2024-2025 के वार्षिक

प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) एमएसएमई प्रौद्योगिकी केंद्र पुदुचेरी, पुदुचेरी के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5206/18/25]

- (9) (एक) एमएसएमई प्रौद्योगिकी केंद्र सितारगंज, ऊधम सिंह नगर के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) एमएसएमई प्रौद्योगिकी केंद्र सितारगंज, ऊधम सिंह नगर के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5207/18/25]

- (10) (एक) एमएसएमई प्रौद्योगिकी केंद्र इम्फाल, इम्फाल के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) एमएसएमई प्रौद्योगिकी केंद्र इम्फाल, इम्फाल के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5208/18/25]

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू): माननीय अध्यक्ष महोदय, मैं कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1(ख) के अंतर्गत निम्नलिखित पत्रों की एक-

एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ:-

- (1) (एक) राष्ट्रीय राजधानी क्षेत्र परिवहन निगम लिमिटेड, नई दिल्ली के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा।
- (दो) राष्ट्रीय राजधानी क्षेत्र परिवहन निगम लिमिटेड, नई दिल्ली का वर्ष 2024-2025 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियाँ।

[Placed in Library, See No. LT 5209/18/25]

- (2) (एक) महाराष्ट्र मेट्रो रेल कॉर्पोरेशन लिमिटेड, नागपुर के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा।
- (दो) महाराष्ट्र मेट्रो रेल कॉर्पोरेशन लिमिटेड, नागपुर का वर्ष 2024-2025 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियाँ।

[Placed in Library, See No. LT 5210/18/25]

12.02½ hrs

COMMITTEE ON ESTIMATES

7th Report

श्री जुगल किशोर (जम्मू): अध्यक्ष महोदय, मैं नवीन और नवीकरणीय ऊर्जा मंत्रालय से संबंधित 'प्रधान मंत्री किसान ऊर्जा सुरक्षा एवं उत्थान महाभियान (पीएम-कुसुम) और पीएम सूर्य घर: मुफ्त बिजली योजना का क्रियान्वयन' विषय के बारे में प्राक्कलन समिति (2025-26) का सातवां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

12.03 hrs

**STANDING COMMITTEE ON CONSUMER AFFAIRS, FOOD AND
PUBLIC DISTRIBUTION**

11th and 12th Reports

श्री अशोक कुमार रावत (मिश्रिख): अध्यक्ष महोदय, मैं उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदनों* की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ:-

- (1) उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय (उपभोक्ता मामले विभाग) की अनुदानों की मांगों (2025-26) के बारे में समिति के सातवें प्रतिवेदन (18वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी ग्यारहवां प्रतिवेदन।
- (2) उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय (खाद्य और सार्वजनिक वितरण विभाग) की अनुदानों की मांगों (2025-26) के बारे में समिति के आठवें प्रतिवेदन (18वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी बारहवां प्रतिवेदन।

माननीय अध्यक्ष: श्री बसवराज बोम्मई – उपस्थित नहीं।

श्री जी. एम. हरीश बालयोगी जी।

* The Reports were presented to Hon'ble Speaker on 4th October, 2025 under Direction 71A (1) of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

12.04 hrs

STANDING COMMITTEE ON LABOUR, TEXTILES AND
SKILL DEVELOPMENT

11th to 14th Reports

SHRI G. M. HARISH BALAYOGI (AMALAPURAM): Sir, I rise to present the following Reports[#] (Hindi and English versions) of the Standing Committee on Labour, Textiles and Skill Development:-

- (1) Eleventh Report on Action Taken by the Government on the observations/recommendations of the Committee contained in their Fifty-Fourth Report (Seventeenth Lok Sabha) on 'Schemes/ Programmes of Central Silk Board for and Promotion of Silk Industry' relating to the Ministry of Textiles.
- (2) Twelfth Report on Action Taken by the Government on the observations/recommendations of the Committee contained in their Fifty-Fifth Report (Seventeenth Lok Sabha) on 'Development of Cotton Sector' relating to the Ministry of Textiles.
- (3) Thirteenth Report on Action taken by the Government on the observations/recommendations of the Committee contained in their First Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-

[#]All the four Reports were presented to the Hon'ble Speaker on 4th October, 2025 under Direction 71 A (1) of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

25)' of the Ministry of Labour and Employment.

- (4) Fourteenth Report on Action taken by the Government on the observations/recommendations of the Committee contained in their Second Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Textiles.

12.05 hrs

**STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES, LAW
AND JUSTICE**

155th to 159th Reports

SHRI VARUN CHAUDHRY (AMBALA): Sir, I rise to lay a copy each (Hindi and English versions) of the following Reports of the Standing Committee on Personnel, Public Grievances, Law and Justice:

- (1) 155th Report on Action Taken on 149th Report of the Committee on Demands for Grants (2025-26) pertaining to the Legislative Department (Ministry of Law and Justice).
- (2) 156th Report on Action Taken on 147th Report of the Committee on Demands for Grants (2025-26) pertaining to the Department of Justice (Ministry of Law & Justice).
- (3) 157th Report on Action Taken on 146th Report of the Committee on Demands for Grants (2025-26) pertaining to the Departments of Administrative Reforms & Public Grievances, and Pension & Pensioners' Welfare (Ministry of Personnel, Public Grievances & Pensions).

- (4) 158th Report on Action Taken on 148th Report of the Committee on Demands for Grants (2025-26) pertaining to the Department of Legal Affairs (Ministry of Law & Justice).
- (5) 159th Report on Action Taken on 145th Report of the Committee on Demands for Grants (2025-26) pertaining to the Department of Personnel and Training (Ministry of Personnel, Public Grievances & Pensions).

12.06 hrs

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Housing and Urban Affairs on action taken by the Government on the recommendations/ observations contained in the 1st Report of the Committee on 'Demands for Grants (2024-25)' pertaining to the Ministry of Housing and Urban Affairs*

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू): अध्यक्ष महोदय, मैं आवासन और शहरी कार्य मंत्रालय से संबंधित 'अनुदानों की मांगे (2024-25)' के बारे में आवासन और शहरी कार्य संबंधी स्थायी समिति के पहले प्रतिवेदन में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की गई-कार्रवाई के संबंध में समिति के चौथे प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति में बारे में एक वक्तव्य सभा पटल पर रखता हूँ ।

माननीय अध्यक्ष: अब शून्य काल ।

* Laid on the Table and also placed in Library, See No. LT 5198 /18/25

12.07 hrs

MATTERS OF PUBLIC IMPORTANCE

माननीय अध्यक्ष: श्री राजकुमार रोट ।

श्री राजकुमार रोट (बांसवाड़ा): अध्यक्ष महोदय, धन्यवाद ।

मैं आपके माध्यम से सदन का ध्यान देश के करोड़ों आदिवासियों के संवैधानिक अधिकारों से जुड़े अत्यंत महत्वपूर्ण विषय की ओर आकर्षित करना चाहूंगा । यहां संविधान का अनुच्छेद 244(1), पांचवी अनुसूची का विशेष अधिकार, जो आदिवासी समुदाय को मिला है, वह आजादी से पूर्व अंग्रेजों से लड़ते हुए शहीद होने वाले लाखों आदिवासियों की शहादत का परिणाम है । संविधान यह कहता है कि देश की पांचवी अनुसूची वाले जो क्षेत्र हैं, उन पांचवी अनुसूची वाले क्षेत्रों में यूडीए, नगर पालिका, नगर परिषद अर्थात् नगर निकाय का विस्तार या गठन करना असंवैधानिक है । अगर यह करना भी है, तो अनुच्छेद 243-जेडसी (1) और (3) कहता है कि आदिवासियों के अधिकार, संस्कृति परंपरा और स्वशासन की सुरक्षा करते हुए संसद विशेष कानून लाए । ... (व्यवधान) वर्ष 1950 में संविधान लागू हुआ, लेकिन वर्ष 2000 तक किसी को ध्यान नहीं आया और आदिवासियों की चिंता नहीं हुई । ... (व्यवधान) वर्ष 2001 में नगर पालिका अनुसूचित क्षेत्र विस्तार विधेयक, 2001 यानी 'मेसा (MESA) कानून' राज्य सभा में प्रस्तुत किया गया । ... (व्यवधान)

श्री उम्मेदा राम बेनीवाल (बाड़मेर): माननीय अध्यक्ष महोदय, आपका बहुत-बहुत आभार ।

मैं आपका ध्यान राजस्थान के बालोतरा स्थित औद्योगिक क्षेत्र के अंदर सीईटीपी प्लांट के द्वारा गंभीर लापरवाही और उससे उत्पन्न हुई आपदा की ओर आकर्षित करना चाहता हूं । यह सीईटीपी प्लांट 18 एमएलडी क्षमता का है, लेकिन यह कागजों के अंदर ही चलता है । एकचुअल में यह तीन से चार एमएलडी से ज्यादा क्षमता पर कभी नहीं चला है । मैं खुद उस प्लांट में विज़िट करके आया हूं । वहां आउटपुट और इनपुट का कोई रिकॉर्ड नहीं है । औद्योगिक इकाइयों द्वारा दूषित पानी बिना ट्रीटमेंट किए सीधा नदी के अंदर छोड़ दिया जाता है, जिस कारण लूनी नदी के आस-पास के

क्षेत्र के किसानों के खेत बंजर हो चुके हैं। भूमिगत जल स्रोत पूरी तरीके से दूषित हो चुका है और राजस्थान पॉल्यूशन कंट्रोल बोर्ड द्वारा इसके निरीक्षण के उपरांत 50 लाख रुपए का जुर्माना लगाया गया और प्लांट को बंद करने का आदेश दिया गया। जिला कलेक्टर के कार्यालय से मात्र 300 मीटर दूर स्थित इस प्लांट की ओर किसी के द्वारा ध्यान नहीं दिया जा रहा है। इस पर कार्रवाई के बजाय इस प्लांट के संचालनकर्ता को राज्य सरकार के मंत्री द्वारा ... (व्यवधान) मुझे अपनी बात कंप्लीट करने के लिए एक मिनट दीजिए। ... (व्यवधान)

डॉ. प्रशांत यादवराव पडोले (भन्डारा-गोंदिया): अध्यक्ष महोदय, धन्यवाद।

मैं आज इस सदन में देश के अन्नदाता की करुण पुकार लेकर खड़ा हुआ हूँ। मैं भन्डारा-गोंदिया से आता हूँ, जिसे धान का कटोरा कहते हैं, लेकिन विडम्बना देखिए कि अन्नदाता किसान आज खुद-ब-खुद कर्ज, भूख और निराशा में जी रहा है। मेरे क्षेत्र में 80 प्रतिशत किसान एक हेक्टेयर से नीचे की खेती वाले हैं।

माननीय अध्यक्ष : आपकी मांग क्या है? अपनी मांग जल्दी से बताइए, नहीं तो हम आगे बढ़ जाएंगे। आप अपनी मांग रखिए।

डॉ. प्रशांत यादवराव पडोले: अध्यक्ष जी, मेरी एक मांग है। मेरे जो किसान भाई हैं, उनकी जो प्रॉब्लम्स हैं, मैं दो मिनट्स में उनके बारे में कहना चाहता हूँ।

माननीय अध्यक्ष : अब आपके पास समय नहीं है।

डॉ. प्रशांत यादवराव पडोले: मुझे बहुत दिनों के बाद आपका आशीर्वाद मिला है। मेरी मांग है कि अवकाली बारिश की वजह से किसानों को जो नुकसान हुआ है, उससे किसानों के मुंह का निवाला चला गया है। उन्हें एक लाख रुपए प्रति हेक्टेयर के हिसाब से नुकसान हुआ है। सरकार को कम से कम उनकी लागत देनी चाहिए। इसके कारण जो कंपनियां हैं, ... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, प्लीज़ बैठ जाइए।

... (व्यवधान)

माननीय अध्यक्ष : श्री दर्शन सिंह चौधरी जी, प्लीज, अपनी सीट पर जाइए।

... (व्यवधान)

माननीय अध्यक्ष : श्री जुगल किशोर जी।

... (व्यवधान)

श्री जुगल किशोर (जम्मू): अध्यक्ष महोदय, धन्यवाद।

अध्यक्ष महोदय, मैं आपके माध्यम से सरकार का और विशेष तौर पर रोड और ट्रांसपोर्ट मंत्रालय का ध्यान अपने क्षेत्र में स्थित साम्बा जिले की ओर ले जाना चाहता हूँ। साम्बा से उधमपुर की तरफ जाने वाली जो रोड है, उसकी हालत बहुत खस्ता हो गई है। वहां लोगों का बहुत ज्यादा आना-जाना लगा रहता है, जिसके कारण वहां हैवी ट्रैफिक रहता है। खराब सड़क होने की वजह से वहां बहुत ज्यादा एक्सीडेंट्स हो रहे हैं। कई कीमती जानें जा चुकी हैं।

अध्यक्ष महोदय, मेरी आपके माध्यम से सरकार से यह प्रार्थना है कि साम्बा से उधमपुर तक की जो रोड है, उसे नेशनल हाईवे का दर्जा दिया जाए और उसे फोर-लेन बनाने का कार्य प्रारंभ किया जाए।

धन्यवाद।

माननीय अध्यक्ष : श्री राम शिरोमणि वर्मा।

... (व्यवधान)

माननीय अध्यक्ष : आप शायद बातें कर रहे होंगे, इसलिए, आपको अपना नाम सुनाई नहीं दिया।

... (व्यवधान)

श्री राम शिरोमणि वर्मा (श्रावस्ती): स्पीकर सर, धन्यवाद।

महोदय, मैं आपके माध्यम से सरकार का ध्यान अपने संसदीय क्षेत्र श्रावस्ती और बलरामपुर के अति महत्वपूर्ण और गंभीर विषय - 'क्षेत्रवासियों की जान-माल की सुरक्षा' की ओर दिलाना चाहता हूँ।

महोदय, नेपाल सीमा से सटे जंगल के आसपास गांव बसे हुए हैं। इनमें विकास खंड पचपड़वा, विकास खंड गैंसडी, हरैया सतघरवा, तुलसीपुर, सिरसिया, जमुनहा, हरिहरपुर रानी जैसे तमाम ब्लॉक्स के किनारे बसे लगभग 40 गांव हैं।

सर, हाल ही में बरहवा गांव में एक दिल दहला देने वाली घटना घटी है। मात्र डेढ़ साल का बच्चा था और मां की गोद से तेंदुआ उस बच्चे का उठाकर ले गया। यह बहुत ही दुखद घटना है। इसी तरह आए दिन इन गांवों में तेंदुए, बाघ, भेड़ियों और लकड़बग्घा आदि जंगली आदमखोर जानवरों द्वारा मवेशियों, छोटे बच्चों और लोगों को निशाना बना लिया जाता है। ... (व्यवधान)

माननीय अध्यक्ष : श्री कोंडा विश्वेश्वर रेड्डी।

... (व्यवधान)

श्री राम शिरोमणि वर्मा: अध्यक्ष महोदय, मात्र दो सेकेंड और दे दीजिए। ... (व्यवधान)

माननीय अध्यक्ष : आप बस मांग किया कीजिए कि जंगली जानवरों की यह समस्या है और यह हमारी मांग है।

... (व्यवधान)

माननीय अध्यक्ष : बोलिए, जल्दी अपनी मांग रखिए।

... (व्यवधान)

श्री राम शिरोमणि वर्मा: अध्यक्ष महोदय, आपके माध्यम से मेरी भारत सरकार और प्रदेश सरकार से यह मांग है कि पीड़ित परिवार को कम से कम 25 लाख रुपए का मुआवजा दिया जाए।

धन्यवाद।

माननीय अध्यक्ष : श्री कोंडा विश्वेश्वर रेड्डी - अब आप बोलिए।

... (व्यवधान)

SHRI KONDA VISHWESHWAR REDDY (CHEVELLA): Hon. Speaker, Sir, I rise to draw the attention of the House to a serious and urgent problem of

monkeys destroying the crops of farmers. It has become a nationwide problem. It is seriously affecting farmers in our district.

*Speaker Sir, the farmers are facing monkey menace in Vikarabad district and as a result, their crops are getting destroyed.

I urge the Government to designate a nodal Ministry. When I filed an RTI with the DFO, he said the Forest Department is not in charge of human habitations and agriculture crops. Our concern is that neither the Agriculture Department nor the Animal Husbandry Department is the nodal ministry.

I demand that a nodal ministry be designated to take responsibility of managing monkeys, vermin, wild boars and neelgais, to formulate national guidelines for mitigation, prevention and management, and to launch a dedicated national programme so that the farmers' livelihood is not affected*.

श्री दरोगा प्रसाद सरोज (लालगंज): अध्यक्ष जी, धन्यवाद ।

अध्यक्ष जी, आपकी अनुमति से आज मैं अपने संसदीय क्षेत्र लालगंज जनपद आजमगढ़ की एक अत्यंत गंभीर और वर्षों से उपेक्षित समस्या को इस सदन के माध्यम से केंद्र सरकार के समक्ष रखना चाहता हूँ ।

महोदय, मेरे संसदीय क्षेत्र लालगंज की विधान सभा निजामाबाद में भदोली पुल से आगे निजामाबाद पुल तक व मिर्जापुर ब्लॉक के पास से जहीरपुर, लाहिड़ीहा बाजार होते हुए माहुल और फूलपुर तक जाने वाला यह प्रमुख मार्ग इस क्षेत्र की जीवन रेखा है ।

महोदय, लाखों लोगों के आवागमन, व्यापार, कृषि, स्वास्थ्य और शिक्षा की पहुँच इसी सड़क पर निर्भर है, लेकिन दुर्भाग्य से यह मार्ग लंबे समय से अत्यंत जर्जर और खतरनाक स्थिति में है ।

..... English translation of this part of speech was originally delivered in Telugu.

वर्षा के मौसम में इस मार्ग की स्थिति और भी भयावह हो जाती है। सड़क के बड़े हिस्से जलभराव से भर जाते हैं और कई स्थानों पर यह सड़क नदी-नाले का रूप ले लेती है। गड्ढों में भरे पानी से दुर्घटनाओं का खतरा बढ़ जाता है। एम्बुलेंस, स्कूली वाहन, किसानों की गाड़ियाँ, सबकी आवाजाही गंभीर रूप से प्रभावित होती है। कई ग्रामीण क्षेत्रों का संपर्क लगभग कट जाता है। यह स्थिति जनता की सुरक्षा, सम्मान और उनके मूल जीवन के अधिकारों पर सीधा आघात है। ... (व्यवधान)

माननीय अध्यक्ष : श्री के. सुधाकर।

... (व्यवधान)

श्री दरोगा प्रसाद सरोज: मैंने इस मार्ग के निर्माण एवं पुनर्निर्माण के लिए कई बार प्रदेश सरकार तथा केंद्र सरकार को पत्र लिखा। विभागीय अधिकारियों से निरंतर कई बार मेरे द्वारा संवाद किया गया। जनता ने भी कई बार धरना-प्रदर्शन कर अपनी पीड़ा सरकार तक पहुँचाई, परंतु आज तक न तो स्वीकृति मिली, न ही किसी प्रकार के निर्माण कार्य की शुरुआत हो पाई। यह उदासीनता क्षेत्र के विकास को ठहराव की ओर ले जा रही है।

अतः मैं केंद्र सरकार से दृढ़तापूर्वक आग्रह करता हूँ कि इस अत्यंत महत्वपूर्ण सड़क के निर्माण की तत्काल स्वीकृति प्रदान की जाए।

SHRI CHAMALA KIRAN KUMAR REDDY (BHONGIR): Hon. Speaker, Sir, thank you very much for giving me an opportunity to speak in the House today on a very important subject regarding the recent Supreme Court ruling that made the Teachers Eligibility Test compulsory for teachers appointed before August 23, 2010.

With deep pain, I am to state that with this ruling, lakhs of teachers now fear dismissal or stalled promotions after decades of service. These teachers were recruited through the rules in place at that time. Many teachers have worked

for 15 to 30 years, including long stretches in rural schools, and rendered their dedicated service to the nation, for which we have to salute them.

Sir, now, the teachers' demand is that those who were appointed before National Council for Teachers' Education's notification and before the enforcement of the Right to Education Act, be kept out of the test requirement. It is because after the recent Supreme Court judgment, other States have already impleaded and are doing the review.

Therefore, I request the hon. Union Minister for Education, through the Chair, to kindly intervene in the matter and take necessary steps to amend the RTE Act, 2009 and the NCTE Act, 1993 to ensure that the teachers, who were in service on August 23, 2010, are duly protected from TET because these teachers have already gained a lot of dedication. This has to be taken care of. Thank you very much, Sir.

श्रीमती हरसिमरत कौर बादल (भटिण्डा) : सर, मैं आपका ध्यान इस ओर लाना चाहती हूँ कि एनसीआरबी की रिपोर्ट ने बोला है कि पंजाब में ड्रग यूजर्स से ज्यादा ड्रग पेडलर्स हैं, जो नशा बेचते हैं। एनसीआरबी की रिपोर्ट यह भी कहती है कि देश में ड्रग्स से सबसे ज्यादा डेथ पंजाब में हो रही है और सबसे ज्यादा ड्रग्स स्मलिंग भी पंजाब में हो रही है। देश में 1150 किलो ड्रग्स पिछले साल पकड़ी गई थी। हाई कोर्ट ने यह भी टिप्पणी की है कि पंजाब की होल एग्जिस्टेंशियल क्राइसिस है और आम आदमी पार्टी सरकार से जवाब मांगा है कि आप इसके खिलाफ कैसे लड़ रहे हैं? अफसोस की बात है कि लोग दुखी होकर गांवों की दीवारों पर लिख रहे हैं कि यहां पर नशा बिकता है, तो सरकार उनको पकड़ने के बजाय पुलिस भेजकर उसको मिटवा रही है। ... (व्यवधान)

सर, मुझे दो सेकंड दीजिए। मुझे बहुत जरूरी बात कहनी है। लोग यहां तक नशा कर रहे हैं कि वे

अपने छोटे बच्चों को बेच रहे हैं। मेरे अपने लोक सभा क्षेत्र और अन्य जिलों से वीडियो वायरल हो रहे हैं, जहां नशा बेचा जा रहा है। सर, 43000 कॉल्स एक ही जेल के एक स्मगलर ... (व्यवधान)

सर, मैं आपसे यह रिक्वेस्ट करती हूँ कि आधा पंजाब बीएसएफ के अंडर है। बीएसएफ कहती है कि वहां पर हर दूसरे दिन नशे की चीजें पकड़ी जा रही हैं। हमारी सरकार नशे के विरुद्ध लड़ने के लिए बिल्कुल फेल हो गई है। मैं जानना चाहती हूँ कि क्या केंद्र सरकार नशा रोककर लोगों और बच्चों की जान बचाने का काम करेगी? वहां पर बच्चों की माताएं रो रही हैं।

श्रीमती भारती पारधी (बालाघाट) : अध्यक्ष महोदय, मैं आज इस सदन में देशभर में बढ़ते गौ अत्याचार की चिंताजनक घटनाओं का गंभीर मुद्दा उठाना चाहती हूँ। भारत में लगभग 30 करोड़ गौ वंश है, जो हमारी सांस्कृतिक परंपराओं की मजबूत धुरी है। केवल जनवरी, 2024 से 2025 के बीच उत्तर प्रदेश में 699 गौ हत्या तथा 1,200 तस्करी के मामले दर्ज हुए। इसी अवधि में मध्यप्रदेश पुलिस द्वारा सात दिनों में 70 प्रकरण दर्ज कर 527 पशुओं को मुक्त कराया गया। यह स्थिति स्पष्ट करती है कि अवैध तस्करी और संगठित अपराधों के माध्यम से गौ वंश पर खतरा लगातार बढ़ रहा है। इसके अतिरिक्त, 2024 में पशुपालन विभाग की रिपोर्ट के अनुसार फुट-एंड-माउथ रोग, हैमरेजिक सेप्टीसीमिया तथा एंथ्रेक्स जैसे रोगों से सैकड़ों गौवंश की मृत्यु दर्ज की गई। मध्य प्रदेश के शिवपुरी में लगभग 200 मृत गायों की घटनाएँ सामने आई है।

माननीय अध्यक्ष : आपकी मांग क्या है?

श्रीमती भारती पारधी: मेरा सुझाव है कि गौ तस्कर और गौ हत्या पर राष्ट्रीय स्तर की जीरो टॉलरेंस नीति लागू की जाए। देशव्यापी गौ संरक्षण प्रबंधन मिशन प्रारंभ किया जाए। गौवंश की डिजिटल ट्रैडिंग व माइक्रो चिपिंग तथा सौ प्रतिशत टीकाकरण को प्राथमिकता दी जाए। यह केवल पशुओं के कल्याण का विषय नहीं है, बल्कि ... (व्यवधान)

श्री तेजस्वी सूर्या (बंगलौर दक्षिण): माननीय अध्यक्ष जी, मैं सरकार का ध्यान एक बहुत महत्वपूर्ण विषय पर आकर्षित करना चाहता हूँ। पिछले कुछ सालों से देश में अल्ट्रा प्रोसेसिंग फूड का

कंजम्पशन बहुत बढ़ रहा है। विशेष रूप से जो इंस्टेंट नूडल्स होते हैं, स्वीट एंड ब्रिवरेजेज़ होते हैं, सोडाज़ होते हैं, बच्चे उनको बहुत ज्यादा पी रहे हैं। This is resulting in a health epidemic. ओबेसिटी ज्यादा हो रही है, देश में टाइप-टू डायबिटीज़, कार्डियो वैस्कुलर डिजीजेज़ आदि बढ़ रही हैं। नेशनल हेल्थ सर्वे और नेशनल इकोनॉमिक सर्वे, 2025 में भी रिपोर्टेड है कि अल्ट्रा प्रोसेस्ड फूड के कंजम्पशन की वजह से ओबेसिटी बढ़ रही है। मेरी सरकार से यह मांग है कि पहले अल्ट्रा प्रोसेस्ड फूड की डेफिनेशन तय करनी है। दूसरा, फ्रंट ऑफ पैकेजिंग लेबलिंग करना है, कई सारे देशों में करते हैं, उसका कंजम्पशन बहुत कम हो चुका है और तीसरा हमें इस पर टैक्स ज्यादा लगा करके, बच्चों के लिए एडवर्टाइजिंग बैन करने का काम करना है। देश की हेल्थ को बचाना है। धन्यवाद अध्यक्ष जी।

माननीय अध्यक्ष : श्री मनीष जायसवाल - उपस्थित नहीं।

श्री शशांक मणि जी।

श्री शशांक मणि (देवरिया) : अध्यक्ष महोदय, मैं आपके माध्यम से देवरिया जिले की धार्मिक और सांस्कृतिक पहचान सिद्धपीठ मां देवरही मंदिर के प्रांगण को भव्य एवं विकसित कराने की आवश्यकता पर इस सदन और देश का ध्यान आकर्षित करना चाहता हूँ। देवरही माता का मंदिर न केवल देवरिया जिले की सांस्कृतिक आत्म है, बल्कि वहां के पर्यटन को भी वेग देगा। अमृत प्रयास के अंतर्गत इस पुराने मंदिर की न्यायोचित जांच की जाए, ताकि मंदिर परिसर का समग्र विकास किया जाए।

12.22 hrs

(Shrimati Sandhya Ray in the Chair)

इस मंदिर परिसर का प्राचीन मंदिरों की तरह चहुंमुखी विकास हो। जैसे कि उसमें धार्मिक आस्था के साथ-साथ शैक्षणिक, सांस्कृतिक और सामाजिक सुविधाओं का भी समावेश हो। सभापति महोदया जी, मंदिर का कुल क्षेत्रफल छह एकड़ में तीन एकड़ की भूमि इसके लिए पर्याप्त होगी। इसके लिए हमने अमृत प्रयास के तहत एक आवेदन भी दिया है और मैं समझता हूँ कि इसमें हमारे

पौहारी महाराज जिन्होंने इस मंदिर की स्थापना की है, उनको भी इसमें पूरा-पूरा समर्थन रहेगा।
धन्यवाद, जय हिंद, जय भारत।

श्री धैर्यशील संभाजीराव माणे (हातकणंगले) : सभापति महोदया, मैं एक महत्वपूर्ण विषय पर आपका ध्यान आकर्षित करना चाहूंगा। देशभर में जो शिक्षक हैं, उनके एक प्रश्न को आज बहुत ही गंभीरता से देखने की जरूरत है। 25 लाख शिक्षकों का भविष्य इस पर निर्भर है। टीईटी, टीचर्स इलिजिबिलिटी टेस्ट, आरटीई लागू होने के बाद तैयार किया गया और देशभर में 53 साल से कम आयु के जो शिक्षक हैं, उन सभी को इसका टेस्ट देना पड़ेगा। ऐसा निर्णय केन्द्र शासन के माध्यम से दिया गया है। आज ऐसी स्थिति है कि 25 लाख लोगों का भविष्य इस पर निर्भर कर रहा है। बच्चों का भविष्य इस पर निर्भर कर रहा है। कुछ लोग कोर्ट में गए हुए हैं, जिसके माध्यम से अगर कोई शिक्षक इस टेस्ट में पास नहीं होते हैं, तो उनको बडतर्फ करने का निर्णय केन्द्र सरकार द्वारा लिया गया है। कोर्ट में जाने की वजह से यह डेडलॉक हो गया है, मैं केन्द्र सरकार से गुहार करना चाहूंगा कि ये सारे शिक्षक अपने-अपने स्थानिक टेस्ट पास करके वहां पर रिक्रूट हुए हैं, तो केन्द्र सरकार इनकी पार्टी बनकर कोर्ट में जाए। हर एक के क्षेत्र में यह समस्या आई हुई है। हम चाहते हैं कि कोर्ट में एफिडविट लेकर इन लोगों पर अन्याय न हो इसकी जिम्मेदारी केन्द्र सरकार ले और उनको राहत देने का काम करे।

श्री धर्मेन्द्र यादव (आज़मगढ़): माननीय सभापति महोदया जी, आपका बहुत-बहुत धन्यवाद। माणे जी ने जो बात कही है, मैं उसी बात को आगे बढ़ाते हुए अपनी पार्टी के नेता, आदरणीय अखिलेश यादव जी की ओर जिस तरह से टीईटी के माध्यम से पूरे देश के तकरीबन 25 लाख और अकेले उत्तर प्रदेश के दो लाख से ज्यादा शिक्षक आज पूरी तरह से असुरक्षा के भाव में हैं।

सभापति महोदया, अनिवार्य शिक्षा अधिनियम, 2009 के आने के बाद यह तय हुआ कि टीईटी की परीक्षा के बाद ही कोई शिक्षण कार्य कर पाएगा। लेकिन उससे पहले के लिए यह प्रावधान रहा कि पहले के जो शिक्षक हैं, उन्होंने यह परीक्षा पास की है या नहीं की है या उस समय की सेवा-

शर्तों के अनुरूप उनको जो नियुक्ति मिली है, उसी के अनुरूप वे सेवाएं देंगे। लेकिन 1 सितंबर, 2025 को माननीय सर्वोच्च न्यायालय का एक फैसला आया। मैं इस बात के लिए सदन में पुरजोर तरीके से कहूंगा कि यह केवल माननीय सर्वोच्च न्यायालय की बात नहीं है। केन्द्र सरकार और राज्य सरकारों की कमजोर पैरोकारी के कारण आज देश के 25 लाख से ज्यादा शिक्षक, उनके परिवारों में पूरी तरह से असुरक्षा का भाव है।... (व्यवधान)

माननीय सभापति: माननीय सदस्य श्री विशालदादा प्रकाशबापू पाटील जी।

श्री धर्मेन्द्र यादव: सभापति महोदया, मेरी बात पूरी आने दीजिए। हमारे यहां उत्तर प्रदेश के अंदर 2 लाख से ज्यादा शिक्षक परेशान हैं। इसलिए मेरा आपके माध्यम से सरकार से यह अनुरोध है कि अध्यादेश लाकर, संविधान संशोधन करके देश के 25 लाख शिक्षकों, विशेषकर उत्तर प्रदेश के 2 लाख शिक्षकों के भविष्य को सुरक्षित करें। अगर आप नहीं करते हैं तो यह केन्द्र सरकार ... (व्यवधान)।

माननीय सभापति: माननीय सदस्य श्री विशालदादा प्रकाशबापू पाटील जी।

SHRI VISHALDADA PRAKASHBAPU PATIL (SANGLI): Thank you, Madam Chairperson.

Madam, through you, I would like to draw the attention of the House to the pressures being faced by school-going children in India. Shourya Pradeep Patil, who originally belonged to Dhawaleswar village in Khanapur Tehsil of my Sangli constituency, committed suicide owing to the tortures and harassments of his teachers. He was a student of St. Columba's School in Delhi. An FIR has been filed, but no arrest is made.

Madam, suicides have grown from 8000 to 13,000 in the past decade. आरटीई मैनडेट करता है कि आपको 25 टके स्टूडेंट्स अदर कम्युनिटी से लेने पड़ते हैं। लेकिन

स्कूल्स नहीं चाहते हैं कि बच्चे वहां पढ़ें, इसलिए उनको टॉर्चर किया जाता है और उनको स्कूल से छुड़ाया जाता है। So, I urge the Government to intervene in this matter and get these people arrested.

टीचर्स का एक एग्जाम्पल सैट करना पड़ेगा, ताकि आगे से टीचर कभी किसी स्टूडेंट को अगर तकलीफ देते हैं या खुद का फ्रस्ट्रेशन उस पर निकालते हैं तो वे दो बार सोचें।

मैडम, मेरी एक और मांग है। प्राइवेट स्कूल्स, जो 25 टके बच्चों को लेकर और उनको निकालने के लिए प्रेशर डालते हैं, उनका इनवैस्टिगेशन भी होना चाहिए। आरटीई एक्ट में बदलाव लाने चाहिए। जो स्कूल्स ऐसे लूपहोल्स का फायदा उठाते हैं, वे आगे से न ले पाए। शौर्य प्रदीप पाटील को न्याय मिलना चाहिए।

SHRI P. V. MIDHUN REDDY (RAJAMPET): Thank you, Madam Chairperson.

Madam, through you, I would like to bring one issue to the notice of the Government. The banana farmers in Andhra Pradesh are in a great distress. A tonne of bananas, which were costing Rs. 25,000 rupees, are being sold at 50 paise a Kg. For 50 paise, you would not even get a biscuit or a matchbox. Just imagine, the farmers are not even getting the cost of cutting the bananas.

Madam, through you, I demand a few things from the Government. During the previous YSRCP Government, free crop insurance was being given to the farmers and an input subsidy was also being given, and there were a lot of special trains which were operated. So, I demand from the Government that a free crop insurance should be there. I also demand for an input subsidy and operation of more trains from Andhra Pradesh so that banana can be transported, and immediately, an MSP be announced for the benefit of banana

farmers.

My constituency, especially the Koduru area, is a hub for banana farmers. So, I want a Central team also to visit and see the plight of the farmers there and take steps so that in future, such issues do not happen.

Thank you very much.

श्री अनुराग शर्मा (झाँसी) : सभापति महोदया, उत्तर प्रदेश में 50 साल बाद एक नए नोएडा की स्थापना कर रहे हैं। आदरणीय माननीय प्रधान मंत्री जी के निर्देशानुसार और उनके आशीर्वाद से 56 हजार एकड़ में एक नया नोएडा मेरे क्षेत्र में बीड़ा करके बनने जा रहा है। मैं आपके माध्यम से सरकार से यह आग्रह करना चाहता हूँ कि मेरे क्षेत्र में बहुत सारे ऐसे गांव थे, जिन गांवों में सर्कल रेट नहीं बढ़ाया गया। अभी तक हमने 22 हजार एकड़ जमीन अधिग्रहित कर ली है। ये गांव हैं— बिकौली, राजापुर, बछौनी खेड़ा, बैडोरा, रक्सा और रक्सा के लगे हुए क्षेत्र हैं तथा ऐसे गांवों में 15-20 साल से सर्कल रेट नहीं बढ़े हैं। उसकी वजह से मेरे किसान भाइयों को जरा दिक्कत आ रही है। हमारे अन्नदाताओं के लिए अगर केन्द्र सरकार उत्तर प्रदेश सरकार की कुछ मदद कर दें और हम वहां के सर्कल रेट बढ़ा सके तो अच्छा होगा।

मैडम, दूसरा विषय भी बहुत जरूरी है कि 60 साल पहले आर्मी को झाँसी में बहुत सारी जमीन दी गई थी। जहां पर एक बहुत बड़ा आर्मी बेस बना। वह जमीन 400 स्क्वायर किलोमीटर है। वह जमीन हमारे किसान भाइयों ने दी थी और उनको उसकी जगह पुनर्वास की जमीन दी गई है। अगर उसमें भी केन्द्र सरकार कुछ मदद कर देगी तो जब हम उनसे जमीन लेंगे तो उनको जमीन के बदले कुछ न कुछ मुआवजा मिल जाएगा।

***SHRIMATI MALA ROY (KOLKATA DAKSHIN):** Thank you Madam. Kolkata is the largest city in India. The country's first metro rail was launched in 1986 to

* English translation of the speech originally delivered in Bengali.

provide ease of transportation for the people of Kolkata, the busiest metropolis. The aim was to keep the city's public life moving through a fast-paced transport system. With time, the noise of Kolkata has increased. The population has increased. In comparison, the central government's allocation for the development of the metro rail has been gradually reduced. As a result, services are constantly being disrupted. The number of employees is decreasing. The suffering of passengers has reached its peak due to heavy crowding during office hours. In fact, trains are often canceled due to mechanical problems with the old rake. A suffocating environment is being created on the platform due to the pressure of thousands of passengers. The safety of passengers is being disrupted, passengers have to travel at the risk of their lives. And there are many accidents. Due to the lack of green corridors on any platform, people are suffering from the fear of losing their lives if the traffic pressure increases. Although the Railway Department is inaugurating the metro on new routes, the risk of not giving importance to the work of platform, rail truck renovation, truck fitting and signal upgrading on old routes is increasing. People are getting worried. Therefore, I request the Railway Ministry to take appropriate measures.

SHRI B. Y. RAGHAVENDRA (SHIMOGA): Madam, I stand here to draw the attention of this august House to the plight of our *Annadatas*, our farmers, and the areca nut growers of Malnad and other parts of Karnataka.

Our distressed farmers are facing an unprecedented crisis, and I urge the

Government's intervention in this regard. Especially, areca nut growers are facing problems related to yellow leaf disease and leaf spot disease due to continuous heavy rains for the last four months in our constituency.

In addition to this, I also wish to draw the Government's attention to the critical issue of the Weather Based Crop Insurance Scheme (WBCIS). In this regard, the predefined parameters in the term sheet are updated only once every three years at the Taluk level. The core concern is that many weather stations are not functional.

Therefore, I request the Ministry of Agriculture to intervene in this and ensure that compensation for 2024–25 is recalculated using the nearest and most climatically accurate weather station data and that the daily rainfall SMS service is reinstated.

I urge the Government to extend immediate relief and targeted measures to control the devastating yellow leaf disease and leaf spot disease. I also request the Government to explore the possibility of providing an immediate special assistance package to compensate for the losses and support our distressed farmers.

We must ensure that our excellent schemes are implemented with utmost attention so that our distressed farmers always receive the protection and support they deserve. Thank you.

SHRI B. MANICKAM TAGORE (VIRUDHUNAGAR): Madam, a Central Committee has been formed, and the Committee has submitted a report saying

that JEE, NEET, and CUET should be conducted as early as Class XI. It has suggested limiting coaching hours to two or three hours, holding exams twice a year, and even shifting to hybrid assessment using Board marks.

It is a flawed NEET policy, and the obsession with a single highstakes exam has benefitted only the rich, the coaching mafia, and the dummy school lobby.

Government school students, rural children, first-generation learners, and the SC/ST/OBC communities are all being pushed out of opportunity - not because of lack of talent, but because they cannot afford lakhs of rupees for coaching.

The same report also highlighted the structural failures, syllabus gaps across boards, weak formative assessments, even teacher's support and rise of dummy schools. These are not accidental, Madam.

Hon. Education Minister must accept this reality. NEET has not ensured merit. It has commercialized education. It has strengthened private educational empires and weakened schools.

Through you, Madam, I would like to urge the hon. Minister for an immediate action for full review of NEET and its impact on equity. A roadmap to strengthen school education and an urgent measure to end the coaching dummy school nexus is very much needed.

Thank you, Madam.

***SHRI JAGADISH CHANDRA BARMA BASUNIA (COOCHBEHAR):** Hon. Chairperson Madam, I would like to inform the hon. Minister of Civil Aviation through you that my Cooch Behar district is the place of the Kings. There is an air base there from the time when it used to be part of a princely state, where flights used to operate for a long time. Since 2023, only a 9-seater plane has been operating. From next January 31, that airline has announced that they will no longer operate flights at that airport. That is, the entire airport will remain abandoned. I would like to inform you through you that Cooch Behar was once an independent state. Later, Cooch Behar was included in India. According to the status of that district, there is only one airport so that the flight services are not disrupted and so that people get the opportunity to have this flight service. I am making this request.

CAPTAIN VIRIATO FERNANDES (SOUTH GOA): Thank you Madam Chairperson.

Today is Navy day. On this great auspicious day, 4th December, 1971, the Indian Navy launched a planned strategic attack on Pakistan that tilted in favour of India. On this auspicious day, on behalf of Members of 18th Lok Sabha, I extend warm greetings to serving officers and men of the Indian Navy, their families, veterans and their families and also a special salute to the martyrs and the surviving Members. I take this opportunity Madam Chairperson to say that there is a crisis as far as the veterans are concerned in the ECH facility, where

* English translation of the speech originally delivered in Bengali.

the Government has stopped the the disbursement of money because of which empanelled hospitals have stoppped medical facilities for the veterans.

I appeal to you and there are a large number of Members of Parliament who have signed this letter through your office.

I will be appealing to the hon. Defence Minister to immediately release the funds. Thank you, Madam.

श्री बिष्णु पद राय (अंडमान और निकोबार द्वीप समूह) : माननीय सभापति महोदया, अंडमान निकोबार द्वीप समूह में यशस्वी प्रधानमंत्री और गृह मंत्री जी ने द्वीप समूह के लिए बहुत सारा काम किया है। एक अनुरोध है, वर्ष 1984 से अंडमान निकोबार स्थानीय आवास के आधार पर गुप बी और गुप सी की नौकरी मिलती थी। वर्ष 1990 में सुप्रीम कोर्ट में जाने के बाद कानूनी मंजूरी नहीं मिलने के कारण आज अंडमान निकोबार द्वीप समूह में गुप बी और सी में एंट्री के लिए बाहर से लोग आ रहे हैं। अंडमान में बाहर के लोगों की भर्ती हो रही है।

मैं आपके माध्यम से सरकार से अनुरोध करता हूं कि अंडमान निकोबार में लद्दाख की तरह कानून बनाया जाए। लद्दाख रेजिडेंट सर्टिफिकेट वर्ष 2021 में बनाया गया था, इसी तरह का कानून अंडमान निकोबार द्वीप समूह के लिए भी बनाया जाए। ऐसा ही कानून कश्मीर में बनाया गया, नागालैंड में बनाया गया और लद्दाख में भी बनाया गया। अंडमान में गुप बी और सी की नौकरी अंडमान के बच्चों को मिले। जय हिन्द, भारत माता की जय।

डॉ. आलोक कुमार सुमन (गोपालगंज) : सभापति महोदया, मैं आपके माध्यम से नॉर्थ-ईस्ट रेलवे स्टेशन जोन के हथुआ- भटनी रेलवे लाइन जो 79.64 किलोमीटर है, उसकी ओर सदन का ध्यान आकृष्ट करना चाहता हूं। हथुआ-भटनी रेलवे लाइन को बनाने के लिए वर्ष 2019 तक 277.13 करोड़ रुपये की राशि खर्च हो चुकी है तथा 31 किलोमीटर का काम पूरा कर लिया गया है, लेकिन पंचदेवरी-भटनी सेक्शन जो 48.6 किलोमीटर है, जिसके लिए लैंड एक्वेजिशन का काम बाकी है,

जिस कारण काम रुका पड़ा है। अंतः आपके माध्यम से मैं माननीय रेल मंत्री जी से आग्रह करता हूँ कि पंचदेवरी से भटनी यानी 48.6 किलोमीटर लंबी रेल लाइन के कार्य हेतु आवश्यक धनराशि व प्रशासनिक स्वीकृति देकर यथाशीघ्र काम शुरू किया जाए, ताकि रेलवे को रेवेन्यू भी प्राप्त हो और मेरे संसदीय क्षेत्र के 32 लाख लोगों को देश के विभिन्न कोनों में पहुंचने में आसानी हो। धन्यवाद।

श्री लालजी वर्मा (अम्बेडकर नगर) : धन्यवाद माननीय सभापति महोदया, माननीय श्री धर्मेन्द्र यादव जी ने जिस इश्यू को उठाया है वह उत्तर प्रदेश और देश के लाखों शिक्षकों के भविष्य से जुड़ा हुआ प्रश्न है। केंद्र सरकार, भारत के राजपत्र संख्या 2,215, दिनांक 25 अगस्त, 2010 के द्वारा स्कूलों में कक्षा 1 से 8 तक में अध्यापक के पद पर नियुक्ति की पात्रता हेतु न्यूनतम योग्यता निर्धारित की गई है। वर्ष 2010 में यह योग्यता निर्धारित की गई। इसके आधार पर बाद में जो भर्ती होगी, उस पर यह लागू होगी, लेकिन सुप्रीम कोर्ट के एक निर्णय के कारण जिन्होंने 20, 25, 30 सालों तक नौकरी की है, उनको भी पात्रता परीक्षा देना अनिवार्य कर दिया गया है, जबकि नेट, यूजीसी ने निर्धारित किया था कि डिग्री कॉलेजों में जो अध्यापक पहले से कार्यरत थे, उन पर नेट क्वालिफिकेशन लागू नहीं होगा। इसी प्रकार मेरी आपके माध्यम से सरकार से मांग है कि यह जो बाध्यता आ रही है, इस हेतु सदन में कोई कानून बनाया जाए, ताकि जो अध्यापक पहले से कार्यरत हैं, उनको पात्रता परीक्षा न देनी पड़े। यह आपके माध्यम से मेरी मांग है। धन्यवाद।

सुश्री बाँसुरी स्वराज (नई दिल्ली) : धन्यवाद सभापति महोदया। आपके माध्यम से मैं एक बहुत महत्वपूर्ण मुद्दा उठाना चाहूंगी कि पूरे वैश्विक स्तर पर जनसंख्या रैपिडली एज कर रही है। यह प्रोजेक्ट किया गया है कि भारत में जहां वर्ष 2009 में सीनियर सिटिजन्स हमारी जनसंख्या का मात्र 7 प्रतिशत थे, वे वर्ष 2050 तक जनसंख्या का 20 प्रतिशत हिस्सा बन जाएंगे। यानी जब हम विकसित भारत के संकल्प को सिद्ध कर लेंगे, तब हमारे देश में सीनियर सिटिजन्स की जनसंख्या भी काफी बढ़ी होगी। अतः आपके माध्यम से मैं यह निवेदन करना चाहती हूँ कि राष्ट्रीय स्तर की जिरियाट्रिक केयर रोडमैप जरूर बनाई जाए।

महोदया, सबसे पहले मैं आदरणीय प्रधान मंत्री जी को धन्यवाद करना चाहूंगी, जिन्होंने विश्व की सबसे बड़ी और व्यापक हेल्थ इंश्योरेंस स्कीम “आयुष्मान भारत” लाकर भारत में बहुत रॉबस्ट हेल्थ केयर सिस्टम बनाया है। आयुष्मान भारत में “वय वंदना योजना” लाकर जहां 70 वर्ष से बड़े जितने भी वरिष्ठ नागरिक हैं, वे चाहे जैसी भी आर्थिक या सामाजिक पृष्ठभूमि से आते हों, उनको 5 लाख रुपये का मुफ्त इलाज मिलता है। इससे उन्होंने यह तो सुनिश्चित कर दिया कि आयुष्मान भारत अब केवल हेल्थ इंश्योरेंस नहीं, हेल्थ अश्योरेंस स्कीम बन जाए, लेकिन यदि नैशनल लेवल का जिरियाट्रिक केयर रोडमैप होगा, तो उसमें जिरियाट्रिक केयर की ट्रेन्ड वर्कफोर्स भी हो व कम्युनिटी हाउसिंग भी हो, यह मेरा निवेदन है। धन्यवाद।

***SARDAR SARABJEET SINGH KHALSA (FARIDKOT):** Madam Chairperson, my constituency is facing acute problem of drinking water as well as for agriculture and the Government must take some remedial measures for this problem. Due to this problem pertaining to water, cancer is also spreading very fast. There is a Health University in my constituency and the Government should release substantial funds for this University so that the patients and researchers may be provided better facilities there. Therefore, I request you to make necessary arrangements for water as well as funding. Thank you.

माननीय सभापति: माननीय सदस्य श्री प्रदीप पुरोहित जी।

... (व्यवधान)

* English translation of the speech originally delivered in Punjabi.

***SHRI VE. VAITHILINGAM (PUDUCHERRY):** Hon. Madam Chairperson, Vanakkam. Thank you for this opportunity. Puducherry faced heavy rains and cyclone last month. I must say that giant sea waves and heavy rains have caused erosion along the coast impacting the lives of fishermen community. Solai Nagar(North), Solai Nagar (South), Chinna Kalapet, Periya Kalapet, Ganapathichettikulam, Pillaichavady are some of the places affected by sea erosion. In order to protect the lives of people belonging to fishing community in all these areas, a fishing hook bend type of protection walls should be constructed along the sea coast of Puducherry.

If the UT Government of Puducherry is unable to set up fishing hook bend type protection walls (sea walls) along the sea coast of Puducherry, I urge that the Union Government should come forward to help in setting up of such seawalls along the coast of Puducherry.

माननीय सभापति : माननीय सदस्य श्री धवल पटेल जी ।

... (व्यवधान)

श्री वीरेन्द्र सिंह (चन्दौली) : महोदया, धन्यवाद ।

महोदया, मैं आपके माध्यम से सरकार का ध्यान वाराणसी जनपद में सड़क चौड़ीकरण के नाम पर जिस तरीके से एक वर्ग विशेष को प्रताड़ित करने का काम किया जा रहा है, उसकी तरफ आकर्षित करना चाहता हूँ । माननीय प्रधानमंत्री जी जब हमारे जिले से सांसद चुने गए तो उन्होंने कहा कि हम क्योटो बना देंगे । मुझे क्योटो देखने का मौका मिला और क्योटो में मैंने देखा कि गलियों को सजाया गया, पुरानी इमारतों को संरक्षित किया गया और उनका रख-रखाव किया गया, जिससे

* English translation of the speech originally delivered in Tamil.

सुन्दर भी हो गया और ऐतिहासिक धरोहरों की रक्षा हो गई। यहां पर बिना कानून लागू किए जबरदस्ती ...* की भांति जिस तरीके से उनके मकान ढहाये जा रहे हैं, उनकी दुकानें उखाड़ी जा रही हैं और बिना विस्थापित किए, बिना मुआवजा दिए उनको बेघर कर दिया जा रहा है।... (व्यवधान)

मैडम, मैं अपनी मांग तो कर लूँ।

माननीय सभापति: आप अपनी मांग कीजिए।

श्री वीरेन्द्र सिंह: सैंकड़ों वर्षों से उनका कारोबार है। उनके बच्चे अनाथ हो रहे हैं। उन्हें विस्थापित किया जाए और जैसा गुजरात कॉरिडोर में लोगों को मुआवजा मिला है, उसी भांति हमारे क्षेत्र में भी मुआवजा दिया जाए।... (व्यवधान)

श्री गणेश सिंह (सतना): महोदया, आपका बहुत-बहुत धन्यवाद।

सतना एयरपोर्ट का उद्घाटन माननीय प्रधानमंत्री जी द्वारा 31 मई 2025 को वीडियो कॉन्फ्रेंसिंग के माध्यम से किया गया था। तब से सतना एयरपोर्ट पर नॉन शेड्यूल्ड फ्लाइट्स एवं मेडिकल फ्लाइट्स का सुचारु रूप से संचालन हो रहा है। सतना एयरपोर्ट पर यात्रियों एवं उड़ानों के सुगम आवागमन से संबंधित सभी सुविधाएं उपलब्ध हैं। उद्घाटन के उपरांत से ही सतना एयरपोर्ट से प्रदेश और देश के कई शहरों को जोड़ने की मांग सतना की जनता से आने लगी है, लेकिन आरसीएस एयरपोर्ट की श्रेणी में वर्गीकृत न होने के कारण राज्य सरकार से अंतरदेशीय कनेक्टिविटी में जिन कंपनियों ने एमओयू कर रखा है, उनका कहना है कि सतना से भोपाल, इन्दौर और प्रदेश के बाहर 19 सीटर विमान तभी चला पायेंगे जब आरसीएस एयरपोर्ट की श्रेणी में वर्गीकृत करके एयरलाइंस को आरसीएस रूट में अनुबंधित किया जायेगा।

मेरा आपके माध्यम से माननीय मंत्री जी से आग्रह है कि सतना एयरपोर्ट से 19 सीटर विमान चलाने हेतु सतना हवाई अड्डे को आरसीएस एयरपोर्ट की श्रेणी में वर्गीकृत कर एयरलाइंस को आरसीएस रूट से अनुबंधित किये जाने हेतु स्वीकृति देने की कृपा करें। साथ ही सतना एयरपोर्ट

* Not recorded.

की लंबाई बढ़ायी जाए और नाइट लैंडिंग की सुविधा दी जाए।

माननीय मंत्री जी यहां पर बैठे हैं, मैं चाहूंगा कि वे इस पर रेस्पांड कर दें।

माननीय सभापति: माननीय सदस्य श्री रविन्द्र चव्हाण जी।

***SHRI RAVINDRA VASANTRAO CHAVAN (NANDED):** Hon'ble Chairperson
Madam thank you. It has been seen that the Leopards are roaming freely these days in Maharashtra. This Leopard movements has also affected my Nanded district. Farmers and people at large are scared due to their public appearance. There are cases where Leopards are attacking the citizens and farmers. I want to request to government through you that arrangements must be made to keep the leopards behind the bars. Thank you.

श्री बृजमोहन अग्रवाल (रायपुर) : सभापति महोदया, पब्लिक सर्विस डिलीवरी सिस्टम को मजबूत करने और मिडिल क्लास के लिए ईज ऑफ लिविंग को बेहतर बनाने के लिए यह जरूरी है कि जो पुलिस रिपोर्ट है, जैसे इंश्योर्ड सामान की चोरी के लिए नॉन पेरिशबल सर्टिफिकेट और अननेचुरल मौत के मामलों में पोस्टमार्टम रिपोर्ट जारी करने करने के लिए, डिजिटलाइजेशन एवं ऑटो-डिलीवरी किया जाए, जिससे कि फिजिकल इंटरक्शन काफी कम हो जाएगा, जिससे रेट सिकिंग के मौके कम होंगे, ट्रांसपेरेंसी बढ़ेगी और सर्विसेज तक आसानी से बराबर एक्सेस मिलेगा। इससे इंश्योरेंस क्लेम और लीगल सेटलमेंट में तेजी आएगी, जिससे हर साल हजारों परिवारों को राहत मिलेगी। हाल ही में कर्नाटक के बेंगलुरु में हुई ऐसी ही घटना का राष्ट्रीय मानवाधिकार आयोग ने रिश्वत के मामले में स्वयं संज्ञान लेते हुए कर्नाटक के चीफ सेक्रेटरी और डीजीपी को नोटिस जारी किया है। इस सर्विस को मौजूदा क्राइम एंड क्रिमिनल ट्रैकिंग नेटवर्क एवं सिस्टम, सीसीटीएनएस से पोर्टल के साथ जोड़ने पर विचार कर सकते हैं, जिससे ऑनलाइन एप्लीकेशन, वेरिफिकेशन और ई-साइन की हुई कानूनी

* English translation of the speech originally delivered in Marathi.

तौर पर वेलिड रिपोर्ट जारी करने की सुविधा मिल सके। इस कदम से सीधे तौर पर माननीय प्रधान मंत्री जी के 'मिनिमम गवर्नमेंट मैक्सिमम गवर्नेंस' के विजन को सपोर्ट करते हुए पब्लिक सर्विस डिलीवरी को मजबूत करने और मिडिल क्लास के लिए ईज ऑफ लिविंग को बेहतर बनाने में मददगार होगा, क्योंकि माननीय सभापति महोदय, जो अप्राकृतिक मृत्यु होती हैं, और जो इंश्योरेंस क्लेम के सामान चोरी होते हैं, उनकी पुलिस रिपोर्ट लेने के लिए भी घूस देनी पड़ती है। अगर इसको ऑनलाइन कर दिया जाएगा, तो लोगों को बहुत आसानी होगी, इसके लिए मैं आग्रह करूंगा कि यदि सरकार इसके लिए डिजिटलाइजेशन करेगी तो सभी लोगों को बहुत सुविधा मिलेगी।

श्री तारिक अनवर (कटिहार) : सभापति महोदया, मैं आपके माध्यम से सरकार का ध्यान अपने संसदीय क्षेत्र कटिहार की ओर ले जाना चाहता हूं। वैसे तो पूरे सीमांचल क्षेत्र में नदियों का जाल बिछा हुआ है। वहां पर फ्लड एवं कटाव का हमेशा प्रकोप बना रहता है। मेरे क्षेत्र खासतौर पर कुर्सेला, बरारी और अहमदाबाद जैसे क्षेत्रों के कई गांव लगातार कटाव से प्रभावित हो रहे हैं और लुप्त होते जा रहे हैं। यह अफसोस की बात है कि हमारा क्षेत्र कृषि प्रधान क्षेत्र है। वहां कोई दूसरा उद्योग नहीं है, वे कृषि पर ही निर्भर हैं। ऐसी हालत में लगातार इस तरह से कटाव और लुप्त होने का सिलसिला चल रहा है, इससे धीरे-धीरे जमीन समाप्त होती जा रही है और हमारे किसान, हमारे मजदूर आज एक तरह से मजबूर हो रहे हैं। इसलिए मैं सरकार से यही चाहता हूं कि खासतौर पर जो गांव लुप्त हो गए हैं, उनके पुर्नवास की व्यवस्था की जाए।

श्री हरेन्द्र सिंह मलिक (मुजफ्फरनगर) : महोदया, मैं आपके माध्यम से किसानों के एक अति महत्वपूर्ण विषय की ओर सरकार का ध्यान आकर्षित करना चाहता हूं। सरकार की घोषणा थी कि किसान की आमदनी दो गुनी होगी। गन्ना किसान परेशान हैं। किसानों के गन्ने का भाव तीन साल के बाद बढ़ा और अपर्याप्त बढ़ा। उत्तर प्रदेश में गन्ने का भाव 400 रुपये प्रति क्विंटल हुआ, जबकि हरियाणा में 415, पंजाब में 416 और उत्तराखंड में 405 रुपये प्रति क्विंटल हुआ, जबकि हमारी रिकवरी ज्यादा है एवं उनकी रिकवरी कम है।

महोदया, बजाज ग्रुप की 14 शुगर मिल्स ऐसी हैं, जिन पर 100 करोड़ रुपये से ज्यादा किसानों का बकाया है। गन्ने का किसान तबाह है, बर्बाद है। खेती की लागत बढ़ी है। सभी तरह के पेस्टीसाइड्स की कीमत 50 प्रतिशत से लेकर 100 प्रतिशत तक बढ़ी है, खाद की कीमत बढ़ी है। किसान तबाह हो रहा है। धान का किसान तबाह हो रहा है। आलू का किसान तबाह हुआ, अब गन्ने का किसान तबाह है।

महोदया, मैं आपके माध्यम से सरकार से अनुरोध करता हूँ कि वह अपने स्तर से हस्तक्षेप करे और उत्तर प्रदेश की रिकवरी के आधार पर पंजाब और हरियाणा से तुलनात्मक 500 रुपये प्रति क्विंटल गन्ने का भाव किया जाए और जिन मिलों पर 100 करोड़ रुपये से ज्यादा किसानों के गन्ने का पैसा बकाया है, उन पर कार्रवाई की जाए एवं फर्जी खाद बेचने वालों के खिलाफ फांसी की सजा देने का काम किया जाए।

डॉ. धर्मवीर गांधी (पटियाला) : महोदया, मैं पंजाब से हूँ। हमारे प्रदेश पंजाब को इस बार अभूतपूर्व बाढ़ का सामना करना पड़ा। हमारी तीनों नदियाँ सतलुज, व्यास और रावी में बाढ़ आने के कारण और हमारे तीनों बांधों में ज्यादा पानी छोड़ने के कारण पंजाब में लाखों एकड़ जमीन तबाह हुई और पंजाब के किसान आर्थिक रूप से तबाह हुए हैं।

आज सैकड़ों किसान मारे गए हैं, लाखों लोग बेघर हुए हैं, हजारों मकान टूटे हैं, बिखरे हैं और अनेक पशु बहकर पाकिस्तान चले गए हैं। ऐसी संकट भरी स्थिति में पंजाब को मदद की बहुत जरूरत थी, परंतु अफसोस है कि वह पंजाब जिसने देश की जंग-ए-आजादी में भूतपूर्व हिस्सा डाला, फांसियों के रस्से चूमे, वह पंजाब देश की रक्षा के लिए हमेशा अपनी जान कुर्बान करने के लिए तैयार रहा और उसने तीनों जंगों में बहुत कुर्बानियाँ दीं। वह पंजाब जिसने देश को मोटे अनाजों की पैदावार के मामले में आत्मनिर्भर बनाया, अनाज बाहर भेजने के काबिल बनाया, उस पंजाब को जब सहायता की जरूरत पड़ी तो केन्द्र ने कोई भी सहायता नहीं की।

माननीय सभापति : माननीय सदस्य श्री गुरमती सिंह मीत हायेर जी।

***SHRI GURMEET SINGH MEET HAYER (SANGRUR):** Thank you, Madam Chairperson. I would like to draw the attention of the House towards a very important issue. Madam Chairperson, for the last couple of days, the people of Punjab are being subjected to various taxes by the Central government and patience of the people of Punjab is being tested. At times, the attempts are being made to centralize the Punjab University, Chandigarh. Sometimes, the dissolution of the Punjab University Senate is being attempted. Most critical and vital matter is that the discussion for the change of status of Chandigarh was initiated. As per statute, the Governor of Punjab is also the Administrator of Chandigarh. Attempts have been made that like other Union territories, the Lt. Governor should be also appointed for Chandigarh. As Chandigarh was carved out from the land belonging to the villages of Punjab and as promised by the Government, Chandigarh was to be handed over to Punjab but, again, a reverse process was initiated. Punjab is the only State in the country that doesn't have its own capital and we demand that Chandigarh should be given to Punjab in its entirety.

माननीय सभापति: माननीय सदस्य श्रीमती बाग मिताली जी ।

****SHRIMATI BAG MITALI (ARAMBAG):** Namashkar, Honourable Chairperson Madam. Thank you for letting me speak. Raja Rammohan Roy has a special

* English translation of the speech originally delivered in Punjabi.

** English translation of the speech originally delivered in Bengali.

place in the history of the country. He was a social reformer who spent his entire life fighting for women's rights. He was one of the first social reformers who spoke strongly against harsh social customs like Sati, child marriage etc. Bengali women worship him. In fact, after years of tireless struggle, he became famous and respected as the father of modern India. It is a matter of pride that he was born in Arambagh, Thanakul, Radhanagar areas and I represent this constituency. But, sadly, the BJP has never respected him. A BJP minister called him a foreigner. He called him a Britisher. I strongly protest against him. BJP means misogynist, BJP means anti-Bangla, BJP means anti-wisdom. Therefore, I strongly protest against the comment made by the Madhya Pradesh Higher Education Minister about Raja Rammohan Roy and demand punishment for that minister. Thank you for letting me speak.

माननीय सभापति: माननीय सदस्य श्रीमती अनिता नागरसिंह चौहान जी ।

श्रीमती अनिता नागरसिंह चौहान (रतलाम): सभापति महोदया आपका धन्यवाद कि आपने मुझे बोलने का समय दिया । माननीय प्रधान मंत्री जी एवं माननीय खेल मंत्री जी के माध्यम से हर लोक सभा क्षेत्र में खेल को प्रोत्साहित करने के लिए खेल क्षेत्र में खेलों को खेलने वाले भाई-बहन आगे बढ़ें, इसके लिए सांसद खेल महोत्सव चल रहा है ।

माननीय सभापति महोदया, मेरा लोक सभा क्षेत्र पूरा आदिवासी बाहुल्य क्षेत्र है । मेरे लोक सभा क्षेत्र में भाई-बहन बहुत अच्छे निशानेबाज हैं । इनके खेल को प्रोत्साहित करने और बेहतर प्रशिक्षण के लिए मैं भारतीय खेल प्राधिकरण का केन्द्र मेरे लोक सभा क्षेत्र में खोलने की मांग करती हूँ । धन्यवाद ।

13.00 hrs

श्री रविंद्र दत्ताराम वायकर (मुम्बई उत्तर-पश्चिम) : सभापति महोदया, मैं मुंबई महानगर क्षेत्र एमएमआर में वॉटर मेट्रो परियोजना के संबंध में अपनी बात रखना चाहता हूँ। एक्वुअली मुंबई में जो एसआरए बढ़ रहा है, जो डेवलपमेंट हो रहा है, उसकी वजह से यातायात के लिए रास्ते नहीं हैं, कनेक्टिविटी नहीं है। इसलिए मेरी मांग है कि प्राथमिक अध्ययन में वसई, मीरा रोड, भायंदर, बोरीवली, वरसोवा, वांद्रे, नरिमन पॉइंट, वाशी, बेलापुर और नवी मुंबई अंतर्राष्ट्रीय हवाई अड्डे, एनएमआईए तक वॉटर मेट्रो का रूट प्रस्तावित है। इससे मार्ग परिवर्तन से दक्षिण मुंबई और नवी मुंबई के छोर पर भीड़भाड़ कम होगा।

मैं सरकार से आग्रह करता हूँ कि मुंबई और एमएमआर के लिए नहर, बैकवॉटर और समुद्री मार्गों का उपयोग कर के तत्काल वॉटर मेट्रो परियोजना को सर्वोच्च प्राथमिकता दी जाए ताकि यह रेल और सड़क परिवहन के साथ जुड़ कर भविष्य की आवागमन आवश्यकता को पूरा कर सके। साथ ही, सस्ती कनेक्टिविटी प्रदान करे। यही मेरी मांग है।

प्रो. वर्षा एकनाथ गायकवाड़ (मुम्बई उत्तर-मध्य): सभापति महोदया, हाल ही में उद्घाटित हुई मुंबई मेट्रो की एक्वा लाइन के स्टेशनों के नामकरण को लेकर जनता में भारी गुस्सा है, वही मैं आपके सामने रखना चाहती हूँ। सिद्धिविनायक, महालक्ष्मी और छत्रपति शिवाजी महाराज टर्मिनस जैसे पवित्र और ऐतिहासिक स्थानों के नामों के आगे 'कॉर्पोरेट ब्रांड्स' का नाम जोड़ना हमारी संस्कृति का अपमान है।

उससे भी दुखद यह है कि वर्ली के नेहरू साइंस सेंटर स्टेशन का नाम बदलकर सिर्फ साइंस सेंटर कर दिया गया, जो देश के पहले प्रधानमंत्री की विरासत को मिटाने जैसा लगता है।

सभापति महोदया, आपके माध्यम से सरकार से मेरी यह मांग है कि क्या मंत्रालय इन स्टेशनों के नामकरण की नीति को बदलेगा ताकि ऐतिहासिक और महापुरुषों के नामों को किसी भी ब्रांड से ऊपर रखा जाए? साथ ही मेरा यह भी कहना है कि लोगों की जन भावना को देखते हुए वर्ली स्टेशन

का नाम फिर से नेहरू साइंस सेंटर किया जाएगा।

साथ में, मुझे आपको यह भी बताना है कि अंडरग्राउंड मेट्रो बन कर एक्वा लाइन – 3 जब जमीन के नीचे जाती है तो पूरी तरह से मेट्रो में मोबाइल का नेटवर्क गायब हो जाता है। इस समस्या का कारण MMRC और टेलीकॉम कंपनियों के बीच पैसों का विवाद है। ... (व्यवधान) इस कारण से यात्रीगण यूपीआई माध्यम से टिकट खरीद भी नहीं पाते हैं।

सभापति महोदया, जब अगर ये बुनियादी सुविधाएं ही नहीं थी, तो जल्दबाजी में इस एक्वा लाइन की ओपनिंग क्यों की गयी?

DR. C.N. MANJUNATH (BANGALORE RURAL): Hon. Chairperson Madam, I would like to thank you for giving me this opportunity to raise an issue of public importance. We have a greenfield national highway project called Satellite Town Ring Road (STRR) attached to NH-948A. A piece of 2,200 acres of land was acquired in the year 2021 for this project. So far, no land compensation has been given to the farmers. Farmers are in distress and in tears.

Through you, Madam, I urge upon the Prime Minister's Office and the hon. Minister of Road Transport and Highways to expedite this project so that the long pending issue of compensation to farmers could be resolved.

The STRR project runs through Magadi, Ramanagara, Anekal and Harohalli which fall in my constituency, Bangalore Rural. I once again request the Government to expedite it. Thank you, Madam.

SHRI S. SUPONGMEREN JAMIR (NAGALAND): Thank you, Madam. I would like to refer to the Union Budgets of 2015 and 2016. The then Finance Minister, late Shri Arun Jaitley ji, had announced the setting up of the Indian Institute of

Science, Education and Research, IISER in Nagaland.

Accordingly, the State Government has acquired around 200 acres of land for that institute near Dimapur Airport and Shokhuvi railway station. But so far, the project has not been started. Through you, Madam, I request the concerned Minister to set up the IISER institute in Nagaland, and if that is not possible, please set up an IIT in our State. Thank you.

श्रीमती कलाबेन मोहनभाई देलकर (दादरा और नागर हवेली) : सभापति महोदया, मैं आपके माध्यम से माननीय गृह और शिक्षा मंत्री जी का ध्यान मेरे संसदीय क्षेत्र, दादरा और नागर हवेली की ओर दिलाना चाहती हूँ, जो कि एक आदिवासी बाहुल्य क्षेत्र है। मैं मंत्री जी का ध्यान आदिवासी और स्थानीय युवाओं के भविष्य से जुड़े अत्यन्त संवेदनशील मुद्दे की ओर आकर्षित करना चाहती हूँ। दिनांक 22 नवम्बर, 2025 को जारी शिक्षक भर्ती की कुल 281 सीट्स के लिए जो विज्ञापन निकाला गया था, उसमें परीक्षा केवल अंग्रेजी माध्यम में होने की बात कही गई थी, जबकि मेरे संसदीय क्षेत्र के छात्र एवं छात्राएं मुख्य रूप से हिंदी, गुजराती और मराठी माध्यम से पढ़े हुए हैं।

सभापति महोदया, इतना ही नहीं, भर्ती प्रक्रिया पूरे देश के लिए ओपन रखी गई है, जिससे सीमित सीटों पर स्थानीय आदिवासी युवाओं का अधिकार छिन रहा है। देश में स्थानीय लोगों को प्राथमिकता देने के लिए विस्तृत नीतियां मौजूद हैं। उदाहरण के लिए जम्मू और कश्मीर में अनुसूचित जनजाति, ईडब्ल्यूएस और सामाजिक-शैक्षणिक रूप से पिछड़े वर्ग को आरक्षण दिया गया है।

सभापति महोदया, मैं आपके माध्यम से माननीय गृह और शिक्षा मंत्री जी से निवेदन और मांग करती हूँ कि इस विषय पर तुरंत हस्तक्षेप कर डोमिसाइल नीति लागू कर 70 प्रतिशत से ज्यादा सीट्स स्थानीय आदिवासी युवाओं के लिए आरक्षित की जाए। इसके साथ ही परीक्षा गुजराती और हिंदी भाषा में भी ली जाए। इसके अतिरिक्त 10 सालों से कठिन परिस्थितियों में सेवा दे रहे संविदा शिक्षकों के अनुभव को कोई प्राथमिकता नहीं दी गई है। मुझे लगता है कि यह उनके अधिकार,

सम्मान और आने वाली पीढ़ियों के सपनों का प्रश्न है इसलिए दीर्घकाल से कार्यरत संविदा शिक्षकों को प्राथमिकता दी जाए।

श्री उमेशभाई बाबूभाई पटेल (दमन और दीव) : सभापति महोदया, अभी दादरा और नागर हवेली की सांसद जी ने जो मांग रखी है, वही मेरी भी मांग है। देश की आजादी के बाद भी हमारा प्रदेश 14 साल बाद आजाद हुआ था। आज भी हमारे यहां पर यूनिवर्सिटी तो छोड़िए, बल्कि एसएससी और एचएससी जैसी बुनियादी सुविधा तक नहीं है। हमारा प्रदेश का एजुकेशन स्तर पर बाकी राज्यों से बहुत नीचे है। हमारे यहां पर सरकारी नौकरियों की भर्ती पूरे देश के लिए ओपन होती है इसलिए हमारे प्रदेश के युवाओं को बिना डोमिसाइल के लाभ के नौकरी मिलना मुश्किल हो जाता है। हमारे प्रदेश की सरकारी नौकरियों में डोमिसाइल नीति थी। प्रशासन ने डोमिसाइल नीति में संशोधन कर डोमिसाइल की जगह 20 अंक का प्रावधान कर दिया। उसे भी माननीय न्यायालय ने अवैध घोषित कर दिया। इस तरह से हमारे प्रदेश में नौकरियों के लिए डोमिसाइल नीति भी खत्म हो गई है। आज स्थिति यह है कि हमारे क्षेत्र की सरकारी भर्तियों में हमारे स्थानीय युवाओं को नौकरी नहीं मिल पा रही है।

सभापति महोदया, मैं आपके माध्यम से केन्द्र सरकार से यह निवेदन करता हूँ कि दादरा और नागर हवेली तथा दमन और दीव में अन्य राज्यों की तरह, जैसा कि अभी माननीय सदस्य ने कहा है कि डोमिसाइल की अनिवार्यता की जानी चाहिए।

माननीय सदस्य ने यह भी बात कही है कि शिक्षकों की भर्ती में अंग्रेजी माध्यम की स्कूलों में अंग्रेजी माध्यम के ही पढ़े हुए लोगों को नौकरी के लिए अनिवार्य किया गया है। उसमें गुजराती माध्यम से पढ़े हुए बच्चों को भी आवेदन करने का मौका दिया जाना चाहिए।

हमारे प्रदेश में हमारे यशस्वी प्रधान मंत्री नरेन्द्र भाई मोदी जी ने नमो मेडिकल कॉलेज की भेंट दी है, जिसमें पीजी के कोर्स स्टार्ट किए गए हैं, परंतु पीजी की फीस 15 लाख रुपये से 25 लाख रुपये रखी गई है, जबकि दिल्ली के वर्धमान महावीर मेडिकल कॉलेज में उसी श्रेणी के पीजी कोर्स

की वार्षिक फीस केवल 54 हजार है। ... (व्यवधान)

माननीय सभापति: माननीय सदस्य, आप अपनी बात खत्म कीजिए।

... (व्यवधान)

श्री उमेशभाई बाबूभाई पटेल : सभापति महोदया, मैं अपनी बात खत्म कर ही रहा हूँ। हमारा प्रदेश गरीब और आदिवासी बहुल प्रदेश है। हमारे प्रदेश के गरीब लोग इतनी महंगी फीस नहीं भर पाएंगे। इसलिए मैं आपके माध्यम से सरकार से निवेदन करता हूँ कि इस विषय का संज्ञान लेकर पीजी कोर्स की फीस दिल्ली मेडिकल कॉलेज और देश के अन्य सरकारी मेडिकल कॉलेज जितनी करवाने की कृपा करें। साथ ही हमारे प्रदेश के एससी/एसटी, ओबीसी एवं माइनोरिटी सीट्स स्थानीय लोगों के लिए आरक्षित की जाए।

श्रीमती वीणा देवी (वैशाली) : माननीय सभापति महोदया जी, मैं आपके माध्यम से माननीय रेल मंत्री जी के संज्ञान में लाना चाहती हूँ कि मुजफ्फरपुर से हावड़ा-कोलकाता के लिए वन्दे भारत ट्रेन की सुविधा दी जाए और मुजफ्फरपुर से बेंगलुरु के लिए दैनिक तौर पर सुपरफास्ट ट्रेन का परिचालन किया जाए अथवा संघमित्रा ट्रेन (12295/12296) का दानापुर के बदले मुजफ्फरपुर स्टेशन तक विस्तार किया जाए, ताकि लोगो को पटना न जाकर मुजफ्फरपुर से यह सुविधा उपलब्ध हो सके।

महोदय आपने मुझे बोलने का अवसर दिया, उसके लिए मैं आपका हृदय से आभार व्यक्त करती हूँ।

श्री भरतभाई मनुभाई सुतारिया (अमरेली) : माननीय सभापति महोदया, आपका बहुत-बहुत धन्यवाद। आपने मुझे बोलने का अवसर दिया, मैं किसान की आय दोगुनी करने के विषय पर बोलना चाहता हूँ। जो मौजूदा बीज है, उसमें किसानों की आय नहीं हो रही है। मैं आपके माध्यम से मंत्री जी को यह बताना चाहता हूँ कि 3बीटी और 4बीटी को मान्यता देनी पड़ेगी। क्योंकि जो मौजूदा बीज है, उसमें किसान को बहुत खर्च आता है और उत्पादन भी कम आता है। जैसे मूंगफली का बीज नया आया है, तो उसमें उत्पादन बढ़ रहा है। वैसे ही मैं माननीय मंत्री जी से गुजारिश करता हूँ कि कपास

की 4बीटी और 3बीटी को मान्यता देने के बारे में फिर से सोचना चाहिए।

श्री आनंद भदौरिया (धौरहरा) : सभापति महोदया, मेरे लोक सभा क्षेत्र के दो जनपद- सीतापुर और लखीमपुर, जिसमें 17 विधान सभा क्षेत्र हैं, 1 करोड़ से ऊपर की जनसंख्या है, लेकिन दिल्ली आने के लिए कोई रेलगाड़ी नहीं है। मैंने कई बार इस संबंध में रेल मंत्री जी से मिल कर व्यक्तिगत अनुरोध किया। लखनऊ से वाया हरदोई होते हुए कई ट्रेनें दिल्ली आती हैं- लखनऊ मेल, एसी स्पेशल डुप्लीकेट लखनऊ मेल। मेरा आपके माध्यम से सरकार से अनुरोध है कि डुप्लीकेट एसी स्पेशल लखनऊ मेल को वाया सीतापुर होते हुए दिल्ली तक चलाने का काम किया जाए। साथ-ही-साथ हमारे क्षेत्र में धौरहरा को रेल लाइन से जोड़ने के लिए बहराइच-सीतापुर वाया धौरहरा रेल मार्ग स्थापित किया जाए। साथ-ही-साथ मोहम्मदी को जोड़ने के लिए, जो कि भगवान शंकर जी की धरती है। छोटी काशी के नाम से गोला गोकर्णनाथ मशहूर है। गोला गोकर्णनाथ से शाहजहांपुर वाया मोहम्मदी को जोड़ने का काम किया जाए। आपने मुझे समय दिया आपका बहुत-बहुत धन्यवाद।

***श्री सौमित्र खान (बिष्णुपुर):** Thank you Chairperson Madam. The issue I want to raise is not only significant for West Bengal but for the youth and educated people of the entire India. There is a deadlock with teachers all over India. My request is that if those who joined the services before 2011 are expelled again as per the order of the Supreme Court, then what is the real fault of these teachers? The trial has been going on for 15 years and these teachers got jobs after studying hard for it. To exclude those who got jobs, the Supreme Court gave an order on September 1 saying they have to pass the exam. There was no TET exam back then. They got the chance by clearing the exam conducted by the state government. More than 20 lakh teachers are stuck like this across

* English translation of the speech originally delivered in Bengali.

the country. My request is that more than 75 thousand such teachers are facing this problem in West Bengal too. This is a very important issue, if we do not pay attention to it, it can be a terrible danger. I request the Union Education Minister to take immediate action on this and take steps to ensure that they are restored in their jobs.

डॉ. राजकुमार सांगवान (बागपत) : धन्यवाद सभापति महोदया । आपने मुझे लोक महत्व के मुद्दे पर अपनी बात रखने का अवसर प्रदान किया । मैं इस सदन के माध्यम से सरकार का ध्यान बागपत लोक सभा क्षेत्र से गुजर रहे दिल्ली-देहरादून राजमार्ग पर ट्रॉमा सेंटर की अत्यंत आवश्यकता की ओर आपका ध्यान आकर्षित करना चाहता हूं । यह मार्ग ट्रायल-रन के लिए खोला गया है, जिसमें भारी संख्या में वाहनों का आवागमन रहा है । यह मार्ग ग्रामीण क्षेत्र से ज्यादा जुड़ा हुआ है । लेकिन ट्रायल के दौरान ही बड़ी संख्या में वाहनों का आवागमन होने के कारण दुर्घटनाएं हुई हैं ।

महोदया, इस रूट पर ट्रॉमा सेंटर नहीं है, जिसकी वजह से दुर्घटनाग्रस्त व्यक्तियों के उपचार में दिक्कतें हुई हैं । कई लोगों की जान इसमें जा चुकी है । वर्तमान में इस पूरे मार्ग पर किसी भी आधुनिक ट्रॉमा सेंटर की उपलब्धता नहीं है । इसके कारण लोगों को दूरस्थ अस्पतालों पर निर्भर रहना पड़ता है । अतः मेरा सरकार से निवेदन है कि वह दिल्ली-देहरादून राष्ट्रीय राजमार्ग पर ट्रायल के दौरान भारी ट्रैफिक को देखते हुए तत्काल एक अत्याधुनिक ट्रॉमा सेंटर की स्थापना के लिए बजट दें, ताकि आने वाली समस्याओं का तुरंत समाधान हो और दुर्घटनाग्रस्त पीड़ितों की जान बचायी जा सके ।

महोदया, मैं एक और मांग आपके माध्यम से सरकार से करना चाहता हूं कि जो भी राष्ट्रीय राजमार्ग बनाये जा रहे हैं, उनके साथ में ही ट्रॉमा सेंटर की आवश्यकता है, ताकि लोगों को दुर्घटना से तत्काल राहत मिल सके और उनकी जान बच सके । यह कानून बनना चाहिए । धन्यवाद ।

SHRIMATI SANGEETA KUMARI SINGH DEO (BOLANGIR): Madam

Chairperson, I rise to raise a matter of public importance regarding the need for permanent activation of the Intra-Circle Roaming (ICR) facility for mobile subscribers in Odisha. At present, ICR is activated only during natural calamities which are infrequent luckily, but connectivity challenges persist throughout the year. Hence, this facility should be available not only during emergencies as technological advancement is meant to improve the quality of life.

Several districts of Western Odisha, particularly Balangir and Subarnapur, continue to suffer from chronic network gaps due to low 4G penetration, weak signal strength and frequent power cuts. Many residents cannot afford multiple SIM cards as it is an economically backward area.

In view of these, I urge the Government to permit permanent ICR for mobile subscribers across Odisha which would ensure uninterrupted access to private network for calls, SMS, data, emergency services, digital access for students, reliable network for schools, banks and government schemes and thereby strengthen the telecom infrastructure across the State.

SHRIMATI MALVIKA DEVI (KALAHANDI): Thank You, Madam for giving me an opportunity to speak today during 'Zero Hour'. I would like to draw the attention of the Ministry of Heavy Industries to a matter of urgent concern in aspirational districts where migration is the biggest problem and continues to be so. What comprehensive measures are being taken to ensure that the companies operating in these districts prioritise the employment of local residence thereby reducing migration and strengthening the local economy?

Additionally, what steps have been taken to ensure that these companies strictly adhere to the pollution norms and the local roads damaged by them are maintained and repaired by them. Further, has the Government mandated any regulatory quota requiring companies to hire a specific percentage of workforce from the local population? If so, what is the population percentage?

I also seek to know what penalties, fines and punitive actions are imposed on companies that violate local employment norms, environmental rules and Government mandated regulations? How effectively has these been adhered to? What steps does the Government intend to take further to strengthen and tighten these rules?

Madam, please look into this because as a mandatory thing, the people of the local area really want jobs as migration is a big problem.

***SHRI NARESH GANPAT MHASKE (THANE):** Hon. Madam Chairperson, I would like to draw your kind attention towards the issue of the delay in the construction of a new railway station between Thane-Muland in my constituency. The Prime Minister's dream was to provide ease of living and ease of traveling. In order to fulfill this dream, it was decided to build a new station to reduce the burden on Thane station, which provides transport facility to 10 lac passengers every day. Around 60% of the work has been done by the Thane Municipal Corporation under smart city project. The remaining 40% of the work was to be done by the Ministry of Railways, but the cost of 120 crores now increased to

* English translation of the speech originally delivered in Marathi.

245 crores. A positive decision has been taken by the Ministry in this regard but the order has not yet been issued by the Ministry of Railways. The Smart City Company was closed in July 2025 and the funds incoming have been stopped. The Municipal Corporation cannot complete this work on its own. So, I request the Ministry of Railways to bear this burden and complete the construction work at the earliest.

Thank you.

***SHRIMATI ANITA SUBHADARSHINI (ASKA):** Jai Jagannath.

Thank you for the opportunity chairperson Ma'am. Aska spinning mill was established in 1983 at my constituency Aska in Odisha by the Industrial Development Corporation of Odisha. Unfortunately because of the complacent attitude of the previous govt, the Mill is in a dilapidated condition now. In my area migrant labour problem is a big issue .unless this Spinning mill is revived soon with the intervention of the Central govt, migrant labour problem will be even more acute. Families are undergoing severe stress. If it gets revived people of my constituency will get employment and they will be ever grateful to you.

Thank you vande utkal Janani.

SHRI BHASKAR MURLIDHAR BHAGARE (DINDORI): Thank you Madam Chairperson,

In my Dindori Lok Sabha constituency, especially in Nashik district, it rained heavily from May 5 to November end and due to this, the onion got

* English translation of the speech originally delivered in Odia.

soaked and spoiled, so the onion did not get a good and remunerative price.

Similarly, the grape crop is also produced in a large quantity in this area, but due to continuous rains, there was no sunlight needed for healthy grape production. So, the grapes got mildew and the fruit was damaged. This year, around 75% to 80% of the vineyards got damaged. Farmers trapped into debt. It costs lakhs of rupees to clean the orchard. It costs 5 to 6 lakhs per hectare every year, for which the state government has provided meager assistance. My request is that the central government should give a special package to the grape-growing farmers. At the same time, I demand that the onion crop must be given a guaranteed price and onion exports should also be started as early as possible.

Thank you.

श्रीमती मंजू शर्मा (जयपुर): सभापति महोदया, मुझे बोलने का मौका देने के लिए आपका बहुत-बहुत धन्यवाद। स्वदेश दर्शन में मेरे लोक सभा क्षेत्र जयपुर में गलता तीर्थ और सूर्य मंदिर है। उनको जोड़ा जाना चाहिए। मेरे प्रदेश में ही नहीं बल्कि पूरे देश में हमारे धार्मिक स्थल ऊंची जगह और पहाड़ों पर स्थित हैं, जहां जाने में लोगों को परेशानी होती है। वरिष्ठ जन को जाने में बहुत परेशानी होती है। वहां पर रोपवे जैसा साधन होना चाहिए। उसके लिए वन विभाग और पर्यावरण विभाग से अनुमति नहीं मिलती है। वह अनुमति जल्द से जल्द मिलें और इस तरह की व्यवस्थाएं वहां पर हों, ताकि वहां ज्यादा से ज्यादा लोग जा सकें। मेरे लोक सभा क्षेत्र में अगर पर्यटन को बढ़ावा मिलेगा तो वहां के लोगों को रोजगार भी मिलेगा।

मैं आपके माध्यम से सरकार से कहना चाहती हूं कि उसके लिए अनुमति दोनों विभाग नहीं देते हैं, उसमें विलंब होता है, उसको शीघ्र दिए जाने की व्यवस्था की जाए। बहुत-बहुत धन्यवाद।

एडवोकेट प्रिया सरोज (मछलीशहर): सभापति महोदया, आपने मुझे शून्य काल में बोलने का अवसर दिया, इसके लिए आपका बहुत-बहुत धन्यवाद। मैं सदन का ध्यान उत्तर प्रदेश से संचालित 100 करोड़ रुपये के CODEINE-BASED खांसी की दवाइयों के अवैध तस्करी सिंडिकेट की ओर आकर्षित करना चाहती हूँ। यह विषय सिर्फ कानून-व्यवस्था का नहीं बल्कि हेल्थ और हमारे बच्चों की सुरक्षा से जुड़ा हुआ अत्यंत गंभीर विषय है।

सभापति महोदया, पिछले महीने अक्टूबर में एक खतरनाक अवैध दवा के कारण कई मासूम बच्चों की दुखद मौत हो गई थी। इस पूरे मामले में अब तक 98 से ज्यादा एफआईआर दर्ज हो चुकी हैं। इसमें सिर्फ छोटे लोग नहीं हैं, बल्कि बड़े-बड़े और प्रभावशाली लोग भी शामिल बताए जा रहे हैं।

सभापति महोदया, जौनपुर में चार नई फर्मी के खिलाफ मामला दर्ज किया गया है। इसके साथ ही वाराणसी और आस-पास के क्षेत्रों में भी इस सिंडिकेट की गहरी जड़ें सामने आई हैं। मीडिया रिपोर्ट से यह भी सामने आया है कि इस पूरे नेटवर्क में सरकारी तंत्र से जुड़े कुछ लोग भी शामिल हैं। यह साफ है कि फर्जी कंपनियाँ बिना लाइसेंस की फार्मसी, नकली दस्तावेज और हवाला के लेन-देन के जरिए यह कारोबार लंबे समय से चल रहे थे।

सभापति महोदया, जब उत्तर प्रदेश में इन दवाइयों पर प्रतिबंध था, तब भी सिरप की खुलेआम बिक्री हो रही थी। यह बेहद चिंताजनक है कि दवा लाइसेंस जारी होते रहे और बिना पर्ची के बिक्री होती रही। बिल और रजिस्टर भी फर्जी बने। जहर को इलाज बताकर आम जनता और बच्चों को पिलाया गया।

सभापति महोदया, जब इतनी बड़ी मात्रा में जहरीली दवाइयाँ आम बाजार तक पहुँचती हैं, तो जनता के मन में यह सवाल उठता है कि सरकारी तंत्र सो रहा था या शामिल था? मैं एक विपक्ष की सांसद होने के नाते यह सवाल साफ तौर पर उठाती हूँ कि जब तक राजनीतिक संरक्षण, प्रशासनिक मिलीभगत और भ्रष्ट तंत्र पर उंगली नहीं उठेगी, तब तक ऐसे रैकेट नहीं रूकेंगे।

मैं सरकार से स्पष्ट मांग करती हूँ कि इस पूरे मामले की निष्पक्ष और गहराई से जांच होनी चाहिए। जौनपुर, वाराणसी और पूरे उत्तर प्रदेश, खासकर ग्रामीण इलाकों के बच्चों और युवाओं की सुरक्षा के लिए इस अवैध सिंडिकेट को जड़ से खत्म करना बेहद ज़रूरी है। धन्यवाद।

श्री रुद्र नारायण पाणी (धेन्कानल): धन्यवाद सभापति महोदया, स्मारक टिकट प्रकाशन के मामले में ओडिशा के प्रति पिछले दिनों अवहेलना की गई है। विशेष रूप से ओडिशा की महान विभूतियों के नाम तुलनात्मक दृष्टि से कम स्मारक डाक टिकट जारी किए गए हैं। अतः मेरी आपसे प्रार्थना है कि सर्व कनिष्ठ सहित 12 साल के वीर बालक बाजी राउत, स्वतंत्रता सेनानी पूर्व सांसद वीर वैष्णव पटनायक जी, स्वतंत्रता सेनानी राज्य के पूर्व मुख्य मंत्री श्री नवकृष्ण चौधरी एवं अंगुल राज्य के अंतिम स्वतंत्र राजा, जिन्होंने अंग्रेजों के साथ लड़ाई में बलिदान दे दिया, उनके नाम स्मारक डाक टिकट जारी किया जाए।

माननीय सभापति : माननीय सदस्य श्री जी. लक्ष्मीनारायण जी।

***SHRI G. LAKSHMINARAYANA (ANANTAPUR):** Thank you Madam. Anantapur district receives scanty rainfall and is one of the most backward areas in our country. I would like to bring to the notice of this August house about the problems faced by the farmers of this district. Anantapur is one of the major producers of banana and is also the heart of the horticulture sector in Andhra Pradesh. Madam, in Anantapur, Kadapa and Kurnool districts around 40,000 hectares is under banana cultivation. Prices of Banana collapsed this season. Farmers are not getting even the expenditure spent for cultivation and harvesting. The situation is so pathetic that farmers are throwing away their produce on roads. They are cutting away their plantations and are shedding

* English translation of the speech originally delivered in Telugu.

tears out of sadness.

The crop which was once a ray of hope for these farmers has now become a source of despair and disappointment. Our Chief Minister Shri Nara Chandrababu Naidu, swiftly responded by instructing officials to provide transportation facilities for transporting the produce to the market. Though this transportation facility is essential for now there are problems which are plaguing our farmers. Though our farmers are producing better quality bananas than bananas from Maharashtra and Uttar Pradesh, our farmers do not have the capacity to compete in the national market. The main reason is the lack of transportation facilities for our farmers. Indian railways container charges and refrigeration charges are expensive and are in addition to transportation charges. Farmers will have to bear empty container charges also. These reasons are weakening our farmers' ability to compete in the national market. As a result our farmers are not finding a place in the markets of Delhi and Mumbai. I also request that farmers' should be given financial assistance to come out of the crisis that they are facing in the present season. Madam, freight charges should be reviewed and revised so that our farmers can find it viable to market their produce to the national markets. These steps will reduce the burden of transportation charges on our farmers.

श्री प्रदीप पुरोहित (बारगढ़) : धन्यवाद सभापति महोदया, मैं फूड एंड सिविल सप्लाइ मंत्रालय से एक सवाल पूछना चाहता हूं। ओडिशा में 60 लाख मीट्रिक टन चावल का उत्पादन होता है, वह मिल के जरिये एफसीआई को जाता है, जो एफसीआई अधिकारी ओडिशा में हैं, वे 250 कुंतल की एक

लॉट बनाते हैं। एक लॉट लेने के लिए एफसीआई अधिकारी बिना रसीद के 3500 रुपये लेते हैं, उसमें 60 लाख मीट्रिक टन के लिए 100 करोड़ रुपये की लूट एफसीआई वाले मिलों से करते हैं और दूसरा लेबर कांट्रैक्ट के जरिये, जो पैसा केन्द्र सरकार लेबर को देता है, वह भी मिल अधिकारी से जाता है, दोनों तरफ से जाता है, उसकी कोई रिसिप्ट नहीं देता है। यह जो 100 करोड़ रुपये का घोटाला एफसीआई अधिकारी ओडिशा में कर रहे हैं, उसकी जांच करने के लिए मैं फूड एंड सिविल सप्लाय डिपार्टमेंट से अनुरोध करता हूँ।

DR. M. K. VISHNU PRASAD (CUDDALORE): Thank you, Madam Chairperson, for giving me an opportunity to speak on a matter of public importance.

In my Cuddalore Constituency, there is a major railway station called Vriddhachalam Railway Station. Vande Bharat is moving from Nagercoil to Chennai and Tirunelveli to Chennai. Tamil Nadu is split into Northern and Southern parts, keeping Trichy as a center. In Southern part from Trichy, Nagercoil, Kovilpatti, Virudunagar, Dindigul, Madurai, Trichy, there are six stops. But from Trichy to Chennai, there is only one stop, that is at Villupuram. Why is this disparity between Northern and Southern Tamil Nadu? Both parts of people have given land for laying the railway lines and railway stations.

I humbly request through you, Madam, that the Vande Bharat train should stop at Virudhachalam station, so that people of Pennadam, Thittakudi and Virudhachalam in Cuddalore district will get the benefit.

*Tiruchirappalli is the central place of Tamil Nadu. Vande Bharat trains ply through Tiruchirappalli between (i) Chennai-Nagercoil and (ii) Chennai -

..... English translation of this part of speech was originally delivered in Tamil.

Tirunelveli. These Vande Bharat trains, in all, have 7 stoppages and between Chennai and Tiruchirappalli it has only one stoppage at Viluppuram. I urge that these Vande Bharat trains should also have a stoppage at Virudhachalam Junction. Thank you.*

#SHRI OMPRAKASH BHUPALSINH ALIAS PAVAN RAJENIMBALKAR

(OSMANABAD): Hon. Chairperson, thank you Madam. Considering the flood like situation in my state Maharashtra, I asked a starred question on 2nd December regarding central aid for Maharashtra during for this flood like situation. In a written reply Government replied to me saying that there is no proposal received from the state for helping the affected people. It seems that the answers we get from government are false. It is affecting our rights as a member of Parliament.

मैं थोड़ा सो कोट कर दूँ, वर्ष 2025 के दौरान आई बाढ़ के मद्देनजर राज्य के प्रभावित क्षेत्रों का दौरा कर नुकसान का मौके पर आंकलन करने हेतु 16.10.2025 को एक आईएमसीटी का गठन किया गया। आईएमसीटी ने 3.11.2025 से 5.11.2025 तक प्रभावित क्षेत्रों का दौरा किया। इस मंत्रालय को महाराष्ट्र राज्य सरकार से कोई औपचारिक ज्ञापन प्राप्त नहीं हुआ है। ऐसा उत्तर में माननीय मंत्री जी ने कहा। कल खुद कृषि मंत्री जी ने भी कहा कि महाराष्ट्र सरकार की ओर से कोई प्रस्ताव नहीं आया है।

यहां सदस्य प्रश्न पूछते हैं और मंत्री जी उन्हें उत्तर देते हैं। अगर जवाब गलत आ रहे हैं तो यह हमारा प्रिविलेज बनता है। हमारे अधिकारों का आप संरक्षण कीजिए। ... (व्यवधान) महाराष्ट्र सरकार की ओर से केंद्र सरकार को कोई प्रस्ताव प्राप्त हुआ है या नहीं, इसके बारे में सरकार

* English translation of the speech originally delivered in Marathi.

बताए। ... (व्यवधान)

सुश्री कंगना रनौत (मंडी): महोदया, मेरा संसदीय क्षेत्र मंडी अभी भी रेल सेवा से वंचित है। केंद्र सरकार ने बिलासपुर-मनाली-लेह रेल लाइन, बिलासपुर-बैरी रेल लिंक परियोजना जैसी परियोजनाएं हिमाचल प्रदेश के लिए दी हैं। उनके निर्माण कार्य में भूमि अधिग्रहण, पर्यावरणीय स्वीकृतियां, तकनीकी सर्वेक्षण तथा बजटीय आबंटन में धीमी प्रगति के कारण अभी तक अपेक्षित गति नहीं आ पाई है।

अतः मैं सदन के माध्यम से रेल मंत्री जी से आग्रह करना चाहती हूं कि इन दोनों रेल परियोजनाओं को मिशन मोड में लाकर अतिरिक्त बजट और समयबद्ध निर्माण व्यवस्था सुनिश्चित की जाए, ताकि ये महत्वपूर्ण रेल लाइनें शीघ्र आरम्भ होकर पूर्ण हो सकें।

श्री भजन लाल जाटव (करौली-धौलपुर) : महोदया, मैं आपका ध्यान मेरे संसदीय क्षेत्र करौली-धौलपुर की तरफ आकर्षित करना चाहूंगा। ईआरसीपी योजना के तहत वहां पर डूंगरी बांध का निर्माण योजना लागू की जा रही है। वहां पर बहुत बड़ा आंदोलन हुआ और तकरीबन एक लाख व्यक्ति एकत्रित हुए। मैं आपके माध्यम से कहना चाहता हूं कि 76 गांवों को वहां उजाड़ने का काम किया जा रहा है। ग्रामीण विकास मंत्रालय एक्ट के तहत जब कोई जमीन एक्वायर की जाती है तो ग्राम पंचायतों से अनुमति ली जाती है, बाढ़ पंचों की मीटिंग की जाती है। बगैर पंचायतों की अनुमति के वहां काम हो रहा है। वहां के लोगों की इसमें सहमति नहीं ली गई। वहां बगैर सहमति के डूंगरी बांध बनाने का ऐलान कर दिया गया है।

मैं आपके माध्यम से सरकार से निवेदन करना चाहता हूं कि डूंगरी बांध को निरस्त करके वहां के लोगों को न्याय दिलाने का काम करें। वहां पर हमारी संस्कृति है, आजीविका के साधन हैं, 76 गांवों के धार्मिक स्थल हैं, मंदिर हैं, शमशान हैं, जल स्रोत हैं, ये सारी चीजें वहां पर नष्ट हो जाएंगी। मेरा निवेदन है कि सरकार फौरन इस काम को निरस्त करके वहां के लोगों को बचाने का काम करें। सरकार की ऐसी कौन सी मंशा है कि एससी, एसटी के लोग जहां पर होते हैं, वहां पर

डूंगरी बांध और अन्य संस्थान जैसी योजनाएं लाकर उनको उजाड़ने का काम किया जा रहा है। आपने मुझे बोलने का मौका दिया, इसके लिए आपका धन्यवाद।

SHRI VAMSI KRISHNA GADDAM (PEDDAPALLE): Hon. Chairperson, Madam, in the last Session, I raised Singareni retired pensioners' issue. Singareni is the heart of Peddapalle. When Shri Kaka Venkatswamy was the Labour Minister, he introduced this pension scheme. Unfortunately, even after 30-35 years of the scheme, the pension remains to be around Rs.5,200. After my last representation, they allotted Rs.20 per ton to the CMPF. But till today, the revision has not happened. I am, therefore, raising this issue again. Please put pressure on the CMPF to give what is pensioners' right. The pension has to be increased from Rs.500 to at least Rs.10,000 because they are not able to meet their expenses. Their daily expenses are way over Rs.8,000 to Rs.10,000. The retired pensioners filed a case in the court and the case is going on even today. I request that their pension may be increased.

श्री शंकर लालवानी (इन्दौर) : माननीय सभापति महोदया, मैं इंदौर से आता हूं और इंदौर स्वच्छता में आठ बार से लगातार नंबर वन पर है। देश में इंदौर एयर इंडेक्स क्वालिटी में नंबर वन पर है। माननीय प्रधान मंत्री और मुख्यमंत्री जी के नेतृत्व में लगातार डबल इंजन की सरकार में 25 सेक्टरों में इंटरनेशनल इंडस्ट्रीज़ बढ़ रही हैं। फार्मा, बायोटेक, आईटी, स्टार्टअप, रक्षा, टैक्सटाइल, आटोमोबाइल और एक्सपोर्ट इंडस्ट्रीज़ तेजी से बढ़ रही हैं।

मेरी सरकार से मांग है कि इंदौर में ग्लोबल मैनुफैक्चरिंग हब के लिए नेशनल डिजिटल स्किल सेंटर बनाया जाए। पत्रिका समूह द्वारा सांसदों से विकास की जो अपेक्षा है, उसे मैं सदन के पटल पर रखता हूं।

DR. RANI SRIKUMAR (TENKASI): Hon. Chairperson, Madam, I rise to bring to the attention of this House the urgent need to address the significant delays in several infrastructure projects in Tenkasi District. The prolonged delay in the completion of rail overbridge at Pavoorchathiram by the Union Government has caused immense hardship and difficulty for commuters travelling on the busy Tirunelveli–Tenkasi four-lane highway. The issue persists despite the fact that the State Government has nearly completed its portion of the project years ago. Similarly, the railway overbridge located on the Kollam – Tirumangalam National Highway is also facing significant delays. This route is heavily used by the devotees travelling to the Sabarimala Ayyappan Temple particularly from southern parts of Tamil Nadu. As a result, there is increased traffic, especially in Tenkasi town. I ask the Union Government to take immediate action to complete these crucial projects in order to alienate traffic congestion and ensure the safety of the people of Tenkasi.

SHRI SANJAY UTTAMRAO DESHMUKH (YAVATMAL-WASHIM): Madam, I rise to speak about very important railway issue in Washim district. On 29th August 2023, the Union Railway Ministry approved the permanent railway connectivity through a train between Nanded to Kurla via Washim-Akola. Such services through train numbers 17662/66 and 17667/68 would have been very useful for Washim district. But, unfortunately, even after two years, the railway has not started this train yet.

Since our Washim district is an aspirational district, the value of every

opportunity is very valuable for us. If a direct connectivity is provided from Washim to Mumbai, the problems of everyone from students to patients, from workers to traders will be immediately resolved.

If this facility is provided, the local people will be able to get employment. It will also provide indirect employment opportunities to the unemployed youth through the station facility. So, I request you to start the Nanded-Kurla railway immediately.

Thank you.

श्री अभय कुमार सिन्हा (औरंगाबाद) : सभापति महोदया, मैं बिहार में शिक्षा व्यवस्था से जुड़े एक गंभीर मुद्दे को इस सदन के समक्ष रखना चाहता हूँ। औरंगाबाद लोक सभा संसदीय क्षेत्र के अंतर्गत लगभग 110 प्राथमिक विद्यालय वर्षों से भूमिहीन हैं। जबकि अनेकों ऐसे विद्यालय हैं, जिन्हें किराये के मकान, सामुदायिक भवन और अन्य विद्यालयों में टैग किया गया है, वहां बच्चों को पढ़ाया जा रहा है। जिस विद्यालय में जमीन उपलब्ध है, वहां निर्माण कार्य रुका हुआ है या निर्माण कार्य शुरू ही नहीं हुआ है।

महोदया, पूरे राज्य के विद्यालयों की स्थिति और भी चिंताजनक है। 15,000 से अधिक विद्यालयों में बेंच और डेस्क उपलब्ध नहीं है। 20,000 विद्यालयों में बिजली का कनेक्शन नहीं है। केवल 25 प्रतिशत विद्यालयों में ही कंप्यूटर की व्यवस्था है। एएसईआर 2024-25 की रिपोर्ट कहती है कि कक्षा 'एक' के 31 प्रतिशत बच्चे आज भी अंकों की पहचान नहीं कर पाते हैं और कक्षा 'पांच' के 40 प्रतिशत बच्चे साधारण जोड़-घटाव भी नहीं कर पाते हैं।

महोदया, मैं केन्द्र सरकार से यह अनुरोध करना चाहूंगा कि बिहार में गुणवत्तापूर्ण शिक्षा बहाल करने और भूमिहीन विद्यालयों के लिए विशेष पैकेज दिया जाए, ताकि वहां विद्यालयों का निर्माण हो सके। केन्द्र सरकार यह महत्ती कृपा करे।

श्री अब्दुल रशीद शेख (बारामूला) : सभापति महोदया, मैं इस पूरे हाउस और खासतौर से केन्द्र सरकार को याद दिलाना चाहूंगा कि वज़ीर-ए-आज़म साहब ने चंद वर्ष पहले कहा था कि हम जम्मू-कश्मीर के लोगों के साथ दिल की दूरी मिटाना चाहते हैं। यह अच्छी बात है, लेकिन अभी तक प्रैक्टिकली कुछ भी नहीं हुआ है। लद्दाख के लोगों के साथ बात-चीत हो रही है।

मेरी सरकार और विपक्ष के सदस्यों से यह गुजारिश है कि जम्मू-कश्मीर के जितने भी मुद्दे हैं, उनको मानवीय दृष्टिकोण से देखा जाए। उनको राजनीतिक दृष्टिकोण से न देखा जाए। मैं यही उम्मीद रखता हूं कि जो मर्कजी सरकार है, वह बहुत जल्द जम्मू-कश्मीर के चुने हुए जनप्रतिनिधियों और बाकी हितधारकों के साथ बातचीत शुरू करे, ताकि सारे मसलों का हल निकले।

महोदया, आपको खुद मालूम है कि जम्मू-कश्मीर के लोगों ने 35 सालों से कितनी मुसीबतों का सामना किया है। मैं चाहता हूं कि वहां पर अमन और शांति लौटे। 10 दिसंबर को अंतर्राष्ट्रीय मानवाधिकार दिवस होता है। जितने भी हितधारक हैं, मैं उनसे अपील करता हूं कि वे वहां अमन को एक मौका दें। फिलहाल मेरा घर और संसदीय क्षेत्र तिहाड़ जेल में है। मैं वहां पर 10 दिसंबर को एक दिन के लिए भूख हड़ताल करूंगा, क्योंकि उस दिन राष्ट्रीय मानवाधिकार दिवस मनाया जाता है।

MD. RAKIBUL HUSSAIN (DHUBRI): Thank you, Madam.

I rise to draw the attention of this House to the recent passing away of late Shri Zubeen Garg. Late Shri Zubeen Garg was not just a singer, he was a cultural phenomenon and a symbol of Assamese identity, pride, and artistic excellence. He was one of the few cultural voices from Assam who carried the sound, emotion, and cultural narrative of the region to the international and national level. His contribution to India's cultural capital and its aspiration is widely recognised.

Madam, as a nation, we must pay our tribute to him and in that regard, I have a suggestion to name the Dhubri-Phulbari bridge after him. In honour of his unparalleled contribution and as a lasting tribute to one of the greatest cultural icons from North-East India, I urge the Government of India to consider naming the Dhubri-Phulbari bridge as the Zubeen Garg bridge.

Yesterday, I met the hon. Minister and he assured that he would consider the prayer. From the floor, I again request him to declare the Dhubri-Phulbari bridge as the Zubeen Garg bridge. Thank you, Madam.

DR. K. SUDHAKAR (CHIKKBALLAPUR): Hon. Chairperson, Madam, I rise to draw the attention of this august House to the agitating aaganwadi and mid-day-meal workers in Karnataka who are on indefinite protest demanding dignity, fair wages, and social security.

Hon. Chairperson, Madam, these workers are mostly women, working from economically vulnerable backgrounds.

These women ensure nutrition to the children, meals to school students, and support to pregnant and lactating mothers. But unfortunately, they themselves face financial insecurity and social neglect. Madam, it is deeply ironical that those who fight malnutrition are themselves under-paid and malnourished. So, I request the hon. Central Government to revise the honorariums immediately, linking them to inflation. Secondly, the Central Government should extend social security, pension, and insurance coverage to them and recognise the nature of their work as essential public service. Lastly,

let them hold the consultations with the State Governments to ensure uniform minimum standards across the country.

Thank you.

श्री नरेश चंद्र उत्तम पटेल (फतेहपुर) : सभापति महोदया, जब हम छोटे थे, तब घाघ की कहावतें प्रचलित थीं, जैसे – उत्तम खेती, मध्यम बान, निषिद्ध चाकरी, भीख निदान। उत्तर प्रदेश में आज धान का किसान सबसे ज्यादा परेशान है। इस बार अच्छी वर्षा की वजह से उत्तर प्रदेश में धान बड़ी तादाद में हुआ है। सरकार ने 2,369 रुपए एमएसपी घोषित किया है और बाजार में वह लगभग 1,600, 1,700 या 1,800 रुपए प्रति क्विंटल बिक रहा है। किसान खाद के लिए लाठी खाता रहा। उत्तर प्रदेश के अंदर खाद को लेकर इतनी परेशानी हुई कि उन्हें बेइज्जत होना पड़ा। वे भरे पानी में धान लगाते हैं। हमारी बेटियां और हमारी बहनें कितनी मेहनत से धान पैदा करती हैं, लेकिन सरकार उनको न्यूनतम समर्थन मूल्य (Minimum Support Price) नहीं दे पा रही है। इससे बड़ा दुर्भाग्य क्या हो सकता है?

सभापति महोदया, मेरी आपके माध्यम से मांग है कि भारत सरकार उन्हें न्यूनतम समर्थन मूल्य (Minimum Support Price) दिलाए, अन्यथा वह जाए।... (व्यवधान)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Chairperson Madam, two days back, when I was placing a Report in this House, my name was mispronounced. I was called as 'Badruddin'. I do not know when my name has been changed, but I believe you have called me in the right perspective. I request you the name should be corrected which was done two days ago.

I would like to draw the attention of this House regarding Jawahar Navodaya Vidyalaya. I was mentioning about Jawahar Navodaya Vidyalayas, which have proven to be centers of excellence across the country with

consistently outstanding academic results of 98-99 pass percentage in class 10 and about 97-98 pass percentage in class 12. In 2017 alone, over 11,800 Jawahar Navodaya Vidyalaya students qualified for NEET, demonstrating their role in nurturing talent from rural and under-privileged background.

Every other State in India have embraced these institutions since 1989. Yet, Tamil Nadu remains the sole exception depriving its children of equal opportunity. Recently, the Supreme Court of India has come out with an oral observation and has urged both, the Union Government and the State Government of Tamil Nadu to hold consultations and arrive at a resolution on this matter. Tamil Nadu does not have any Navodaya Vidyalaya today. Since 1989, not a single Navodaya Vidyalaya has been constructed in Tamil Nadu, thereby depriving the depressed section of the society and the under privileged students of that State. Therefore, I urge upon the Government to negotiate and come to a conclusion. Despite the Madras High Court's decision, litigation went on and now it has come to the Supreme Court and the Supreme Court has given this direction. Therefore, I urge upon the Union Government to take immediate steps in consultation with the State of Tamil Nadu to establish JNVs without further delay, ensuring justice, equity and quality education for all.

Thank you, Madam.

श्री जनार्दन मिश्रा (रीवा) : सभापति महोदया, धन्यवाद ।

महोदया, रीवा जिले के सबसे पिछड़े भाग में एक नया जिला मऊगंज बनाया गया है । मऊगंज जिले की लगभग संपूर्ण आबादी सुदूर, जंगली व पहाड़ी इलाके में रहती है । वहां शिक्षा के लिए कोई

श्रेष्ठ विद्यालय नहीं है। मऊगंज जिले में एक उत्कृष्ट विद्यालय की अत्यंत आवश्यकता है।

अतः आपके माध्यम से मंत्री जी मेरा निवेदन है कि मऊगंज जिले में एक नवोदय विद्यालय तथा एक केंद्रीय विद्यालय स्थापित करने का कष्ट करें।

धन्यवाद।

***DR. RAJ KUMAR CHABBEWAL (HOSHIARPUR):** Thank you very much, Madam Chairperson for providing me an opportunity to speak on the issue of the expansion of Adampur Airport. Adampur airport is situated in Jalandhar district of Punjab where a large number of NRIs are living and major industrial activities including small and medium units are functioning there. So my demand though you is to declare this airport as an international airport. From next year i.e. from 2026 to 2027, the birth centenary (Prakash Parv) of Jagatguru Ravidas ji Maharaj will be celebrated throughout the year. In past, too, we had sent a proposal through Punjab Vidhan Sabha for renaming Adampur airport as Jagatguru Ravidas ji Maharaj Airport. So, I request the Government, through you, to approve Adampur airport as Jagatguru Ravidas ji Maharaj International Airport. Government should name it and we will write it in golden letters. Thank you.

श्री नीरज मौर्य (आंवला) : माननीय सभापति महोदया, धन्यवाद।

सभापति महोदया, आपने मुझे लोक महत्व के महत्वपूर्ण मुद्दे में अपनी बात रखने का अवसर दिया है। हमारे आंवला क्षेत्र में, बल्कि पूरे उत्तर प्रदेश में जो छोटे कृषक हैं, जिनके पास कम खेती है, जो बेचारे किसी तरह से अपना जीविकोपार्जन करते हैं, उनके लिए खाद नहीं मिल पा रही है।

* English translation of the speech originally delivered in Punjabi.

सभापति महोदया, हमारे जो पिछड़े भाई हैं, दलित भाई हैं, कमजोर लोग हैं, पीडीए के लोग हैं, वे एक-एक बोरी खाद के लिए लाइनों में लगते हैं, लेकिन, पता लगा कि सारी खाद सामंतवादियों के यहां जा रही है।

मैं आपके माध्यम से सरकार से अनुरोध करूंगा कि केंद्र सरकार उत्तर प्रदेश में खाद की आपूर्ति सुनिश्चित कराए। इसी के साथ वे छोटे किसान, जो खाद नहीं पा रहे हैं, उन तक खाद कैसे पहुंचे, यह व्यवस्था भी सरकार कराए। ये पीडीए के लोग जिस तरह वर्ष 2024 में इकट्ठा हुए थे, वैसे ही वर्ष 2027 में भी इकट्ठा होंगे, यह सरकार जान ले।

आपने मुझे बोलने का समय दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

श्रीमती रुचि वीरा (मुरादाबाद): सभापति महोदया, धन्यवाद।

सभापति महोदया, मैं आपका ध्यान एक अत्यंत महत्वपूर्ण जनहित के विषय की ओर आकर्षित करना चाहती हूं। मुरादाबाद जनपद एवं उसके आसपास के क्षेत्रों में वर्तमान स्वास्थ्य सुविधाएं अत्यंत असीमित हैं। विशेष रूप से पारंपरिक चिकित्सा पद्धतियों से, जैसे आयुर्वेद, योग, यूनानी, सिद्ध और होम्योपैथी से संबंधित स्वास्थ्य सेवाओं की भारी कमी है।

मुरादाबाद शहर और आसपास के ग्रामीण क्षेत्रों में लाखों की आबादी निवास करती है, किंतु, दुर्भाग्यवश पूरे मुरादाबाद जनपद और समवर्ती जिलों में कहीं भी समर्पित आयुष अस्पताल उपलब्ध नहीं हैं। लोगों को छोटे-छोटे उपचार के लिए कई किलोमीटर दूर जाना पड़ता है। इसके कारण गरीब और मध्यमवर्गीय परिवारों को अत्याधिक कठिनाइयों का सामना करना पड़ता है। देश में आयुष चिकित्सा प्रणाली को बढ़ावा देने के लिए सरकार निरंतर प्रयासरत् है। परंतु, मुरादाबाद जैसे बड़े जनसंख्या वाले जिले में आज भी एक आयुष अस्पताल नहीं है। यह चिंता का विषय है।

इसलिए, मैं आपके माध्यम से केंद्र सरकार और आयुष मंत्रालय से आग्रह करती हूं कि मुरादाबाद जनपद में शीघ्रतिशीघ्र एक नवीन और आधुनिक आयुष अस्पताल की स्थापना की जाए, ताकि क्षेत्र की जनता को आयुर्वेद का लाभ मिल सके।

धन्यवाद ।

श्री अरुण गोविल (मेरठ): जय श्री राम ।

माननीय सभापति महोदया, मैं आपका ध्यान एक महत्वपूर्ण राष्ट्रीय सुरक्षा संबंधी विषय की ओर आकर्षित करना चाहता हूँ। आज देश भर में मंदिर, चर्च, गुरुद्वारे, स्कूल-कॉलेजों, अस्पतालों, बाजारों और अधिकांश सार्वजनिक स्थलों पर सीसीटीवी कैमरे लगाए जा चुके हैं। ये कैमरे सुरक्षा, पारदर्शिता और अपराध निरोध में अत्यंत सहायक सिद्ध हुए हैं।

महोदया, मस्जिदों और मदरसों में अभी भी यह व्यवस्था लागू नहीं है, जबकि ये भी बड़े सार्वजनिक और सामुदायिक स्थल हैं, जहाँ सुरक्षा सुनिश्चित करना उतना ही आवश्यक है। महत्वपूर्ण यह भी है कि इस्लाम धर्म के जन्मस्थान सऊदी अरब के मक्का और मदरसों में भी सुरक्षा कारणों से सीसीटीवी कैमरे लगाए गए हैं। यदि वहां सुरक्षा को प्राथमिकता देते हुए यह व्यवस्था अपनाई जा सकती है, तो भारत में समान सुरक्षा मानकों को लागू करने में संकोच क्यों है?

अतः मेरा सरकार से आग्रह है कि केंद्र सरकार मस्जिदों और मदरसों में भी मंदिरों, स्कूलों, चर्चों और अन्य सार्वजनिक स्थलों की तरह सीसीटीवी कैमरे अनिवार्य करने हेतु एक समान राष्ट्रीय सुरक्षा नीति बनाने पर विचार करे। यह कदम किसी धर्म के विरुद्ध नहीं है, बल्कि राष्ट्र के 140 करोड़ नागरिकों की सुरक्षा के हित में होगा, क्योंकि सुरक्षा न तो धार्मिक होती है, न पक्षपाती होती है, सुरक्षा हमेशा राष्ट्रहित और मानवहित में होती है। सरकार समान सुरक्षा मानकों को लागू करने पर विचार करे, ताकि हमारा राष्ट्रीय सुरक्षा तंत्र और अधिक मज़बूत हो सके, क्योंकि सुरक्षा हर नागरिक का समान अधिकार है। धन्यवाद। जय श्री राम।

#DR. BACHHAV SHOBHA DINESH (DHULE): Hon. Madam Chairperson, thank you. There is an ancient connection between Nashik's Tapovan and Kumbh mela which takes place once in every 12 years. It is believed that Shree Ram

English translation of the speech originally delivered in Marathi.

and Seeta stayed at Tapovan. It has been decided by the state government that a huge sadhugram in 1150 acres area will be constructed. For this sadhugram 1160 trees need to cut down. Nashikkars and environment activists are protesting against this decision. This tree chopping will be affecting birds and biodiversity in that jungle area. So, I request government not to cut the trees and construct the sadhugram at another place in Nashik.

Thank you.

*** SHRI ASIT KUMAR MAL (BOLPUR):** As you know, in 2015, this Parliament passed a law for the job card holders across India with the promise of 100 days of work. Unfortunately, every state and union territory across India gets 100 days of work and money allocated for that, but West Bengal has been deprived for several years. We have been struggling, protesting, but nothing has been done. After that, the West Bengal government, led by Honourable Chief Minister Mamata Banerjee, transferred the money for this work to the accounts of 28 lakh job card holders. Recently, the Supreme Court has ordered that 100 days of work should be started in West Bengal. So, I want to tell this through you that the Supreme Court has ruled against the deprivation done by the central government that 100 days of work should start very soon and a wage of 600 rupees should be given to the laborers every day. Thank you.

श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे (भिवंडी): सभापति महोदया, मैं आपका ध्यान नवी मुंबई अंतर्राष्ट्रीय विमानतल की ओर आकृष्ट करना चाहता हूँ। इसके नामांतर की प्रक्रिया की मांग लगभग

* English translation of the speech originally delivered in Bengali.

11 सालों से हमारे यहां के भूमिपूत्र कर रहे हैं, जिनकी जनसंख्या 90 लाख से ऊपर है। उनकी मांग है कि इस एयरपोर्ट को दि.बा. पाटिल साहेब का नाम दिया जाए। वह इस संसद में दस साल सदस्य रहे हैं, 25 साल विधायक रहे हैं और विपक्ष के नेता भी रहे हैं। उससे भी बड़ी बात यह है कि उन्होंने स्त्री भ्रूण हत्या कायदा पारित किया था, जो वर्ष 1989 में महाराष्ट्र में सबसे पहले पास हुआ था। उसका दखल केन्द्र सरकार ने लिया और 1994 में वह कायदा प्रस्तावित हुआ। किसानों को जगह के बदले जगह और खेती के बदले खेती का कायदा प्रस्तावित किया था। वह भी दि. बा. पाटिल साहेब ने किया था।

14.00 hrs

अगर आप इतने बड़े समाज सेवक का नाम देते हैं, लोगों की 11 साल से मांग है, संघर्ष चालू है और अभी यह अंतिम पड़ाव में आ गया है। 3 अक्टूबर को माननीय मुख्यमंत्री देवेन्द्र फडणवीस साहब ने सभी पार्टी के नेता को बुलाया और हमें आश्वासित किया कि आने वालो दो-ढाई महीने में जब भी रेगुलर टेक ऑफ-लैंडिंग चालू होगी, उसी समय स्वर्गीय दी.बा. पाटिल साहब का नाम दिया जाएगा। इसको आज दो महीने हो गए, मैडम मेरी रिक्वेस्ट है, अभी तीन दिन पहले हमारी भूमिपुत्रों की मीटिंग हुई और उसमें एक निर्णय हुआ कि आने वाले 15 दिन में वह नाम देंगे।

माननीय सभापति: धन्यवाद माननीय सदस्य। आपकी डिमांड आ गई है।

श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे: अगर ऐसा नहीं होगा, तो संघर्ष होगा। संघर्ष से अच्छा है कि हमारी मांग पूरी हो। मैं यही मांग करता हूँ। धन्यवाद।

SHRIMATI SAJDA AHMED (ULUBERIA): I wish to draw the attention of the Government to the urgent concern regarding the ongoing difficulties in uploading Waqf properties on the UMEED portal across the country. As per the Schedule, all Waqf Boards and Mutawallis must complete uploading by 5th December, 2025. However, multiple States report that only a small percentage of properties

have been uploaded due to serious technical and practical hurdles. In several regions, the portal faces frequent glitches, missing data fields, slow processing, and repeated crashes. Many Mutawallis, especially in rural areas, struggle with lack of manpower, digital literacy and incomplete historical records, making the process extremely time-consuming. If the deadline is not extended, thousands of genuine Waqf properties may remain unregistered, leading to future disputes.

श्री इमरान मसूद (सहारनपुर) : धन्यवाद मैडम, आपने लोक महत्व के इस महत्वपूर्ण विषय के ऊपर मुझे बोलने का समय दिया। उम्मीद पोर्टल के ऊपर पूरे देश से लगातार यह शिकायतें मिल रही हैं कि उम्मीद पोर्टल के अंदर टेक्निकल प्रॉब्लम है और वह खुल नहीं पा रहा है। न खुलने के कारण उसके अंदर जो तकनीकी कमी है, उसकी वजह से प्रॉपर्टी का डाटा अपलोड नहीं हो पा रहा है।

पूरे देश का मुसलमान इस बात को लेकर परेशान है और आपके माध्यम से मैं केवल एक डिमांड करना चाहता हूं कि इसकी समय-सीमा बढ़ा दी जाए। चूंकि अभी तक 40 प्रतिशत से अधिक प्रॉपर्टी अपलोड नहीं हो पाई है, उनका रजिस्ट्रेशन नहीं हो पाया है। ऐसी स्थिति के अंदर जो कानून बना है उसके अंदर आपने यह प्रावधान कर दिया है कि जो रजिस्टर्ड नहीं होगा, वह प्रॉपर्टी नहीं जाएगी। धन्यवाद मैडम।

श्री रमाशंकर विद्यार्थी राजभर (सलेमपुर) : महोदया, कहार, कश्यप, केवट, मल्लाह, निषाद, कुम्हार, प्रजापति, धीवर, बिंद, भर, मांझी, मछुआ, राजभर, धीमर, बाथम, तुरहा, गौड़िया, इन 17 अतिपिछड़ी जातियों को उत्तर प्रदेश की कैबिनेट ने वर्ष 2019 के चुनाव के पहले एक विज्ञापन दिया, वही विज्ञापन मैं आपको पढ़कर सुना रहा हूं, इसमें कुछ सत्यता है कि नहीं है? मोदी-योगी की सरकार में 17 अतिपिछड़ी जातियों को अनुसूचित जाति की श्रेणी में शामिल करने का आदेश जारी किया। सभी जिलाधिकारियों को इन जातियों के परिवारों को प्रमाण दिए जाने का आदेश जारी। जो

कहा सो किया । सबका साथ-सबका विकास ।

माननीय प्रधानमंत्री जी, माननीय योगी जी और माननीय स्वतंत्र देशसिंह । यह पूर्वांचल में बसने वाली उत्तर प्रदेश की 17 जातियां हैं, जो अब दाने-दाने को मोहताज हैं । या तो सरकार ऐसे फर्जी विज्ञापनों पर कार्रवाई करे और अगर विज्ञापन फर्जी नहीं हैं, अगर यह बात सत्य है ...
(व्यवधान)

माननीय सभापति : माननीय सदस्यगण, जो सदस्य आज बोलने से वंचित रह गए हैं उनको कल बोलने का मौका दिया जाएगा ।

LIST OF MEMBERS WHO HAVE ASSOCIATED THEMSELVES WITH THE ISSUES RAISED UNDER MATTERS OF PUBLIC IMPORTANCE

सदस्य, जिनके द्वारा लोक महत्व के विषय उठाये गये।	सदस्य, जिन्होंने उठाए गए विषयों के साथ स्वयं को सम्बद्ध किया ।
Shrimati Bharti Pardhi	Shri Chandra Prakash Joshi Shri Rodmal Nagar Shrimati Smita Uday Wagh
Shri Anurag Sharma	Shri Chandra Prakash Joshi Shri Rodmal Nagar
Shri Tejasvi Surya	Shri Chandra Prakash Joshi Shri Rodmal Nagar Shrimati Anita Subhadarshini
Shri Shashank Mani	Shri Chandra Prakash Joshi Shri Rodmal Nagar
Shri Bhaskar Murlidhar Bhagare	Shri Nilesh Dnyandev Lanke Shri Rajabhau Parag Prakash Waje Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar Shri Bajrang Manohar Sonwane

Shri Dhairyasheel Sambhajirao Mane	Shri Bhaskar Murlidhar Bhagare Shri Vishaldada Prakashbapu Patil Shri Saptagiri Sankar Ulaka
Shri Ravindra Vasantrao Chavan	Shri Nilesh Dnyandev Lanke Shri Bajrang Manohar Sonwane Shri Bhaskar Murlidhar Bhagare
Prof. Varsha Eknath Gaikwad	Shri Bajrang Manohar Sonwane Shri Nilesh Dnyandev Lanke
Shri Rajkumar Roat	Shri Saptagiri Sankar Ulaka
Dr. Prashant Yadaorao Padole	Shri Saptagiri Sankar Ulaka
Shri Chamala Kiran Kumar Reddy	Shri Saptagiri Sankar Ulaka
Shri Dharmendra Yadav	Shri Saptagiri Sankar Ulaka
Shri B. Manickam Tagore	Shri Saptagiri Sankar Ulaka

14.04 hrs

MATTERS UNDER RULE 377*

माननीय सभापति: माननीय सदस्यगण, आज जिन सदस्यों को नियम 377 के अधीन मामलों को उठाने की अनुमति प्रदान की गई है, वे अपने मामले के अनुमोदित पाठ को व्यक्तिगत रूप से सभा पटल पर रख दें।

(i) Need for flyover at Turkayamjal stretch on Nagarjuna Sagar road in Telangana alongwith conversion of Balanagar to Gandimaisamma X road stretch and Rajiv Rahadhari road in the state to National Highways

SHRI EATALA RAJENDER (MALKAJGIRI): The Nagarjunasagar Road, particularly the Turkayamjal stretch, has been experiencing severe traffic congestion due to rapid urban expansion and increased vehicular movement. I

* Treated as laid on the Table.

urge the Government to sanction a flyover on this critical corridor to alleviate traffic bottlenecks, enhance road safety, and ensure smoother connectivity for commuters and freight vehicles. The Balanagar to Gandimaisamma X Roads stretch, which forms a vital part of the Medak-Nanded Highway, plays a key role in inter-state connectivity between Telangana and Maharashtra. I request the Government to include this stretch in the National Highway network and to sanction an elevated corridor to support uninterrupted long-distance travel and regional economic integration. The Rajiv Rahadhari, connecting Hyderabad to Karimnagar and northern Telangana, is a major arterial route serving lakhs of daily commuters and freight operators. I appeal for its inclusion in the National Highway system, which will ensure better infrastructure standards, sustained maintenance, and improved logistics across the region. Therefore, I appeal to the Honourable Minister of Road Transport and Highways to kindly consider these proposals for early approval and necessary action.

(ii) Need for permanent activation of Intra-circle Roaming facility for BSNL subscribers in Odisha

SHRIMATI SANGEETA KUMARI SINGH DEO (BOLANGIR): I rise to raise a matter of urgent public importance regarding the need for permanent activation of the Intra-Circle Roaming (ICR) facility for BSNL subscribers in Odisha. At present, BSNL activates ICR only during natural calamities to ensure basic connectivity through access to the networks of other telecom operators. However, natural calamities are not a daily occurrence; they are infrequent,

while connectivity challenges persist throughout the year. Hence, ICR should be available at all times, not only during emergencies. Several districts of Western Odisha, particularly Bolangir and Subarnapur (Sonepur), continue to suffer from chronic network gaps due to low tower density and weak signal strength. Technological advancement is intended to improve quality of life, not create additional barriers. Bolangir, being economically backward, has many residents who cannot afford multiple SIM cards, especially when an effective ICR system already exists. In view of these recurring issues, I urge the Government to permanently activate ICR for BSNL subscribers across Odisha; enable seamless access to private networks for calls, SMS, data, and emergency services; and strengthen BSNL's telecom infrastructure across the State.

(iii) Need to impress upon the State Government of Karnataka to expedite completion of Bangalore Suburban Railway Transport System

DR. K. SUDHAKAR (CHIKKBALLAPUR): Bangalore Suburban Railway Transport system aims at reducing road traffic congestion, improving connectivity between the city and its suburbs, and offering a more efficient and affordable mode of transport. It is a big project of Government of India and Karnataka Government. Therefore, it is necessary to initiate steady progress by addressing land acquisition problems, engaging contractors appropriately and with jurisdictional harmonization. The State Government need to take proactive measures to resolve land-related bottlenecks and finalize clearances. While Central Government is committed to provide funds and frameworks, it's the State

Government administration that must work efficiently for work execution. The delay may result in rising costs and prolonged inconvenience to commuters. This chronic delay and shifting prioritises the needs to strengthen mechanism for timely delivery of large-scale public infrastructure when it is most needed. Hence, I request the Union Government to urgently intervene in the matter.

(iv) Need for Integrated Check post and passenger Terminal at Badhni in Siddharthnagar district, Uttar Pradesh and also introduce trains from Badhni to Metro cities of the country

श्री जगदम्बिका पाल (डुमरियागंज): मैं केंद्र सरकार द्वारा सीमा क्षेत्रों में कनेक्टिविटी, व्यापार सुगमता और सुरक्षित आवागमन हेतु किए जा रहे निरंतर सुधारात्मक कार्यों की प्रशंसा करता हूँ। इन्हीं प्रयासों को आगे बढ़ाते हुए, सिद्धार्थनगर जनपद के बड़नी में भारत-नेपाल सीमा क्षेत्र में एक इंटीग्रेटेड चेक पोस्ट और पैसेंजर टर्मिनल की स्थापना अत्यंत आवश्यक है। बड़नी रेलवे स्टेशन सीमा से सटा होने के कारण नेपाल से आने वाले यात्रियों, व्यापारियों, पर्यटकों एवं कार्गो वाहनों की संख्या लगातार बढ़ रही है। वर्तमान में सुविधाएँ खंडित होने के कारण यात्रियों को पैदल मार्ग, कस्टम प्रक्रिया, बस टर्मिनल, कार्गो क्षेत्र और स्टेशन तक पहुँचने में कठिनाई होती है। इसीलिए एक सिंगल-इकोसिस्टम का निर्माण आवश्यक है, जहाँ: - एकीकृत पैदल एवं बस टर्मिनल, - आव्रजन व कस्टम कॉम्प्लेक्स, - कार्गो हैंडलिंग प्लाज़ा, - कम-शुल्क अंतरराष्ट्रीय व्यापार क्षेत्र, - तथा पर्यटन सूचना केंद्र (बौद्ध पर्यटन प्रकोष्ठ सहित) एक ही परिसर में जुड़े हों, ताकि यात्री सीमा पार करके सीधे पैदल कस्टम प्रक्रिया पूर्ण कर स्टेशन तक सहजता से पहुँच सकें, यानी “वन-नेशन, वन-टर्मिनल” का अनुभव। इसके अतिरिक्त, बड़नी से मुंबई, दिल्ली, चेन्नई, कोलकाता, हैदराबाद और बंगलुरु जैसी प्रमुख महानगरों के लिए अधिक ट्रेनों का संचालन अत्यंत लाभकारी होगा, जिससे सीमा से आने-जाने वाले यात्रियों को सुगम कनेक्टिविटी प्राप्त होगी।

(v) Need to establish a sports academy and a sports training center under 'Khelo India' programme in Satna Parliamentary Constituency, Madhya Pradesh

श्री गणेश सिंह (सतना) : मेरे लोकसभा क्षेत्र सतना जिला मुख्यालय में स्मार्ट सिटी प्रोजेक्ट से हमने इन्टरनेशनल नाम्स के मल्टी स्पोर्ट्स काम्पलेक्स 36 करोड़ रुपये की लागत से बनाए है। दादा सुखेन्द्र सिंह के नाम से एक स्टेडियम 11 करोड़ रुपये की लागत से बनाया गया है, जिसमें फुटबॉल, वालीबॉल के साथ-साथ एथलेटिक्स के सभी खेलों का इंफ्रास्ट्रक्चर तैयार किया गया है। जिला कलेक्ट्रेट के समीप धवारी में एक क्रिकेट स्टेडियम 9 करोड़ की लागत से तथा बाबूपुर में माननीय प्रधानमंत्री जी के नाम से स्टेडियम का निर्माण कराया गया है। इसी तरह से मेरे लोकसभा क्षेत्र मैहर जिले में भी करोड़ों रुपए की लागत से खेल स्टेडियम तैयार किए गए हैं। 2010-11 से मैं "सांसद खेल ट्रॉफी" अपने लोकसभा क्षेत्र में सभी खेलों के खिलाड़ियों के लिए खेलों का आयोजन करता आ रहा हूं, लगभग सभी विधान सभाओं में उच्च स्तरीय मानकों के स्टेडियम तैयार किए गए हैं, लेकिन इनको प्रशिक्षण देने वाला कोई नहीं है, मैंने मंत्री जी से खेलो इंडिया खेलों के तहत और इसके पूर्व साईं प्रशिक्षण केंद्र की मांग की थी, अब चूंकि साईं प्रशिक्षण केंद्र की जगह खेलों इंडिया खेलो योजना आ गई है, मैं सरकार से प्रशिक्षण केंद्र एवं कोई एकेडमी दिये जाने की मांग करता हूँ।

(vi) Need to put in place an integrated approach for effective executive response to communications with Members of Parliament

SHRI PRAVEEN KHANDELWAL (CHANDNI CHOWK): I wish to bring to attention of this Government an important matter regarding the need to strengthen administrative responsiveness within government departments that receive communication from MPs and citizens. These communications highlight constituency-level concerns, service-delivery issues, and individual grievances that require timely examination so that people receive appropriate guidance or

relief. It has been observed that several such communications remain pending at the departmental level for long durations, without acknowledgement or clarity on the stage of processing. While the workload on officials is well understood, these delays create challenges for citizens who rely on these channels for resolving genuine concerns. As elected representatives, timely updates from departments help us provide accurate information to the public and ensure smoother grievance redressal. I, therefore humbly request for adoption of uniform timelines for acknowledging and disposing of communications; introduction of simple, user-friendly tracking mechanisms for MPs and citizens to view the status of their communications; periodic internal reviews to ensure pending matters; and exploration of AI-based tools for auto-acknowledgement, categorisation of letters, and timely reminders to concerned sections. These measures will contribute to a citizen-centric administrative ecosystem, reinforcing public trust in governance processes.

(vii) Need to constitute a Legislative Assembly for Dadra and Nagar Haveli and Daman and Diu

श्रीमती कलाबेन मोहनभाई देलकर (दादरा और नागर हवेली) : हमारी सरकार ने दादरा और नागर हवेली एवं दमन और दीव (विलय) अधिनियम, 2019 के माध्यम से एकीकरण का एक दूरदर्शी और सफल कदम उठाया, जो 26 जनवरी 2020 से प्रभावी हुआ। यह निर्णय प्रशासनिक दक्षता को बढ़ाने और केंद्र की नीतियों के त्वरित कार्यान्वयन के महान उद्देश्य को दर्शाता है। मेरे प्रदेश में सीधे केंद्र सरकार द्वारा नियुक्त प्रशासक शासन करते हैं। जिस प्रकार पुडुचेरी और राष्ट्रीय राजधानी क्षेत्र दिल्ली में विधानसभाएं कार्यरत हैं, उसी तर्ज पर दादरा और नागर हवेली एवं दमन और दीव में भी

शीघ्र विधानसभा का निर्माण किए जाने की आवश्यकता है। गोवा और मिजोरम जैसे पूर्व संघ राज्य क्षेत्रों का उदाहरण हमारे सामने है। भारतीय संविधान के अनुच्छेद 239(क) के तहत संसद को यह अधिकार प्राप्त है कि वह संघ राज्य क्षेत्रों के लिए विधान सभाएं स्थापित करे। यह प्रावधान 'सशक्तिकरण' की हमारी सरकार की प्रतिबद्धता का आधार है और यह कदम देश के लोकतंत्र में विश्वास को और गहरा करेगा। मैं माननीय गृह मंत्री जी से विनम्रतापूर्वक आग्रह तथा मांग करती हूँ कि लोकतंत्र को सर्वोच्च प्राथमिकता देते हुए आवश्यक संवैधानिक संशोधन लाकर दादरा और नागर हवेली एवं दमन और दीव संघ राज्य क्षेत्र के लिए एक निर्वाचित विधानसभा का गठन करने की प्रक्रिया तुरंत शुरू करे। यह निर्णय क्षेत्र में जन-केंद्रित शासन को और भी अधिक सशक्त करेगा।

(viii) Need for an enquiry into misappropriation of CAMPA fund in Odisha

श्री प्रदीप पुरोहित (बारगढ़) : मैं सरकार के ध्यान में ओडिशा में पिछली सरकार में Campa फंड के बड़े पैमाने पर दुरुपयोग का मुद्दा लाना चाहता हूँ। यह फंड जंगल कटाई की भरपाई के लिए – वृक्षारोपण, वन्यजीव संरक्षण, गांवों के पुनर्वास, और पर्यावरण संतुलन के लिए—आवंटित किया गया था। लेकिन हाल ही में एक वरिष्ठ वन अधिकारी की गिरफ्तारी ने साफ कर दिया है कि इस धन का बड़ा हिस्सा भ्रष्टाचार की भेंट चढ़ गया। करोड़ों रुपये खर्च होने के बावजूद जंगलों की स्थिति ज्यों की त्यों है। यह न सिर्फ पर्यावरण के साथ धोखा है, बल्कि जनभावनाओं और कानून दोनों के साथ विश्वासघात भी है। मैं सरकार से मांग करता हूँ कि इस पूरे घोटाले की उच्च स्तरीय जांच कराई जाए और दोषियों को सख्त सजा दी जाए। इसके साथ ही, CAMPA फंड के उपयोग को पारदर्शी और जनभागीदारी आधारित बनाया जाए। हर जिले में इस फंड से ठोस कार्य जैसे वृक्षारोपण, जंगलों की सुरक्षा, मानव-वन्यजीव संघर्ष प्रबंधन, पर्यावरण-अनुकूल उपकरणों का वितरण और स्थानीय समुदायों को प्रशिक्षण जैसी योजनाओं को प्राथमिकता दी जाए। यह केवल ओडिशा की हरियाली नहीं, बल्कि आने वाली पीढ़ियों के जीवन का भी सवाल है। पिछली सरकार में इस फंड को डाइवर्ट करके अन्य जगह लगाने पर जांच होनी चाहिए।

(ix) Need to safeguard the Telugu speaking youth who are trapped and trafficked with fake job offers by cybercrime syndicate abroad

SHRI ARVIND DHARMAPURI (NIZAMABAD): I wish to draw the attention of this Government to a dangerous and growing crisis, where Indian citizens, particularly youth from Telugu speaking states, are being lured abroad with fake job offers and trafficked to camps near the Thailand-Myanmar border, where they are being coerced to carry out financial cyber scams. Agents in India collect lakhs from these youths with the promise of employing them in Thailand. Once they receive the payment, the victims' passports are seized, and they are sold to cybercrime syndicates in insurgency-hit areas like Myawaddy, Myanmar. I have come to know from the families of the victims that they are indiscriminately beaten, locked in dark cells, denied food, and forced to run online scams. Local militias, sections of the military reportedly aid these operations for bribes, making rescue difficult. Many youngsters from my Parliamentary Constituency, Nizamabad, have fallen prey to this syndicate. They have been trafficked, tortured, and are now trapped with other Indians near the Myanmar–Thailand border. I request the Government to treat this as an emergency and coordinate immediate rescue and repatriation of all trapped Indians; launch awareness campaign to warn our youth about such overseas job scams, especially in vulnerable districts; and take strict legal action against agents and recruiters in India who are complicit in these crimes.

**(x) Need to include Jaitpur in the proposed Tughlakabad Sector-142,
NOIDA Metro Corridor in Delhi NCR**

श्री रामवीर सिंह बिधूड़ी (दक्षिण दिल्ली) : मैं सरकार का ध्यान अपनी दक्षिण दिल्ली लोक सभा क्षेत्र के जैतपुर क्षेत्र को मेट्रो नेटवर्क से जोड़ने के लिए दिलाना चाहता हूँ। जैतपुर इलाका दिल्ली, हरियाणा और उत्तर प्रदेश की सीमा पर स्थित है। इससे तीनों राज्यों के लोगों को मेट्रो की सुविधा मिल सकेगी। जैतपुर इलाके की आबादी बहुत ही सघन है और वहाँ सार्वजनिक परिवहन के अन्य साधन भी उपलब्ध नहीं हैं। पता चला है कि मेट्रो का एक कॉरिडोर तुगलकाबाद से सेक्टर—142 नोएडा तक प्रस्तावित है। अतः मेरा अनुरोध है कि इस रूट में जैतपुर को भी शामिल किया जाए ताकि क्षेत्र के लाखों लोगों को मेट्रो का लाभ मिल सके।

**(xi) Need to change the name of 'Gyanpur road railway station' in
Bhadohi district, Uttar Pradesh as 'Gopiganj railway station'**

डॉ. विनोद कुमार बिंद (भदोही) : मेरे लोकसभा क्षेत्र भदोही (उत्तर प्रदेश) का गोपीगंज एक व्यापारिक नगर है। यह इलाका गोपीगंज नगर पालिका परिषद का हिस्सा है। इस नगर में जो रेलवे स्टेशन है उसका नाम ज्ञानपुर रोड रेलवे स्टेशन के नाम से जाना जाता है जबकि ज्ञानपुर नगर गोपीगंज से करीब 7 किलोमीटर दूर है ऐसे में क्षेत्रवासियों की मांग है कि ज्ञानपुर रोड रेलवे स्टेशन का नाम बदलकर गोपीगंज रेलवे स्टेशन किया जाए। इस रेलवे स्टेशन से दिल्ली मुंबई सिकंदराबाद समेत देश के कई प्रमुख स्थानों के लिए ट्रेन आती जाती है और रोजाना हजारों लोगों का आवागमन इसी रेलवे स्टेशन से होता है। गोपीगंज नगर की रेलवे स्टेशन से ज्ञानपुर नगर की दूरी अधिक होने की वजह से जो लोग पहली बार यहां आते हैं उनको स्टेशन के नाम की वजह से परेशानियों का सामना करना पड़ता है।

(xii) Need to provide information about status and development of the Hisar Aviation Centre/ Airport in Haryana

श्री जय प्रकाश (हिसार) : मैं सरकार का ध्यान हरियाणा राज्य के महत्वपूर्ण उभरते विमानन केंद्र हिसार की ओर आकर्षित करना चाहता हूँ। वर्तमान में हिसार में विकसित की जा रही अवसंरचना को लेकर यह तथ्य स्पष्ट नहीं है कि इसे औपचारिक रूप से एयरपोर्ट की श्रेणी में रखा गया है या पूर्ण विकसित एयरपोर्ट के रूप में अधिसूचित किया गया है। हिसार परियोजना प्रदेश के लिए अत्यंत महत्वपूर्ण है क्योंकि यह न केवल क्षेत्रीय संपर्क योजना (UDAN) के विस्तार में सहायक है, बल्कि भविष्य में विमानन प्रशिक्षण, रखरखाव, मरम्मत एवं ओवरहॉल (MRO) गतिविधियों के केंद्र के रूप में भी विकसित हो सकती है। स्थानीय नागरिकों, उद्योगों तथा यात्रियों की सुविधा हेतु आवश्यक उड़ान सेवाओं, रनवे विस्तार, नेविगेशन उपकरण, सुरक्षा मानकों और एयरपोर्ट ऑथोरिटी ऑफ इंडिया द्वारा अनुमोदन की स्थिति के बारे में स्पष्ट जानकारी की आवश्यकता है। यदि एयरपोर्ट के रूप में उन्नयन की प्रक्रिया प्रगति पर है, तो उसकी वर्तमान स्थिति और समयसीमा बताई जाए तथा क्षेत्रीय हवाई सेवाओं के शीघ्र संचालन हेतु आवश्यक स्वीकृतियाँ प्रदान करने का कष्ट किया जाए।

(xiii) Need to declare Madurai Airport in Tamil Nadu as a Point of Call and grant international status to it

SHRI B. MANICKAM TAGORE (VIRUDHUNAGAR): I rise today to highlight the long-standing underutilization of Madurai Airport, which was declared a 24/7 facility on 1st October 2014. More than ten years later, the airport still lacks night flight operations, leaving its true potential untapped. Currently, Madurai handles around 110 services to major domestic hubs like Chennai and Bengaluru and to international destinations such as Dubai and Colombo, yet not a single flight operates after 10 p.m. Across South Tamil Nadu, citizens, industry leaders,

MLAs, and MPs have repeatedly pointed out that the airport's exclusion as a Point of Call (PoC) under key bilateral air service agreements is the primary obstacle. Airlines such as AirAsia, Batik Air, Tiger Airways, and Air Arabia are ready to operate, but the absence of PoC status and permission for night operations continues to hinder tourism, trade, and economic growth in the region. Furthermore, the lack of full international status prevents visa-on-arrival facilities, causing significant inconvenience to passengers and discouraging foreign investors and tourists from choosing Madurai as their entry point. I urge the Union Government to immediately declare Madurai as a PoC, grant international status, and operationalize night flights, enabling it to serve as a dynamic economic gateway for southern Tamil Nadu.

(xiv) Need to expedite commissioning of pending BSNL mobile towers and BSNL 4G mobile services in a time bound manner

डॉ. प्रशांत यादवराव पडोले (भन्डारा-गोंदिया) : यह विषय देश की दूरसंचार अवसंरचना की गंभीर समस्या को उजागर करता है, विशेषकर बीएसएनएल के मोबाइल टावरों की भारी कमी, जो ग्रामीण, जनजातीय और सीमावर्ती क्षेत्रों में डिजिटल पहुंच को प्रभावित करती है। वर्तमान में बीएसएनएल के पास लगभग 1.2 लाख टावर हैं, जबकि निजी कंपनियों के पास 4 से 5 लाख टावर हैं। विशेषज्ञों के अनुसार, राष्ट्रीय स्तर पर बेहतर सेवा के लिए बीएसएनएल को कम से कम 2.5 लाख टावरों की जरूरत है। सरकार ने बीएसएनएल को एक लाख नए 4जी टावर लगाने की अनुमति दी है, लेकिन अभी लगभग 70,000 ही चालू हो पाए हैं, जिसके कारण कई क्षेत्रों में नेटवर्क की समस्या, कॉल ड्रॉप और धीमी डेटा सेवा बनी हुई है। नियंत्रक एवं महालेखा परीक्षक (C&AG) ने भी बीएसएनएल में प्रबंधन की खामियों को उजागर किया है, जैसे कि निजी कंपनियों से टावर उपयोग शुल्क के ₹1,700

करोड़ की वसूली न करना। मैं माननीय संचार मंत्री से आग्रह करता हूँ कि वे बीएसएनएल के लंबित टावरों को शीघ्र चालू कराएं, 4जी विस्तार समयबद्ध रूप से पूरा करें, देरी और राजस्व हानि के लिए जवाबदेही तय करें, और प्रबंधन सुधार लागू करें। मजबूत दूरसंचार अवसंरचना के बिना डिजिटल इंडिया का लक्ष्य पूरा नहीं हो सकता।

(xv) Need to increase the amount of funds allocated under MPLADS and also to waive GST imposed on MPLADS

SHRI VARUN CHAUDHRY (AMBALA): The MPLADS started in the year 1993-94 to recommend development works for creation of durable community assets and which was last revised in terms of amount in the year 2011-12 needs immediate revision. The prices of construction materials have increased significantly and imposition of GST has further reduced the effective amount available for infrastructure creation. A number of State Assembly Members are being provided with more funds for recommendation for creation of community assets. A Parliamentary Constituency has a number of Assembly Constituencies and in the case of Haryana it is nine and the expectations of the constituents from the Member of Parliament is higher. Therefore, in the interest of the citizens of India the amount of funds allocated under MPLADS needs immediate increase and the imposition of GST on the MPLADS needs to be waived.

(xvi) Need to review the decision to demolish the Rajiv Gandhi Speciality Hospital at Agatti in Lakshadweep until alternative health facilities are put in place

SHRI HAMDULLAH SAYEED (LAKSHADWEEP): The Lakshadweep Administration has initiated steps toward the demolition of the Rajiv Gandhi

Speciality Hospital, Agatti, a healthcare facility that has for years served as a lifeline for the people of Agatti and neighbouring islands. This hospital is accessed daily by a large number of islanders for essential and emergency medical needs, and its services are critical due to the geographical isolation of Lakshadweep and the limited availability of advanced medical facilities in the region. It is a matter of deep concern that the proposed demolition is being undertaken without ensuring any adequate substitute arrangement for the continuation of patient care. The absence of an alternative facility or interim healthcare infrastructure poses a serious risk to the health and well-being of the local population, including women, children, the elderly, and those with chronic or emergency medical conditions. I urge the Government to immediately intervene in the matter, halt any demolition until proper replacement facilities are established, and ensure that uninterrupted healthcare services are provided to the residents of Agatti and surrounding islands.

(xvii) Regarding railway related issues of Kairana Parliamentary Constituency, Uttar Pradesh

सुश्री इकरा चौधरी (कैराना) : मेरे संसदीय क्षेत्र कैराना की रेल मंत्रालय से संबंधित कतिपय मांगे अभी तक लंबित हैं । जनहित से जुड़ी समस्त मांगे बेहद आवश्यक हैं ।

1. पानीपत – शामली – मेरठ नई रेल लाईन की डीपीआर प्रगति बेहद धीमी है । डीपीआर शीघ्र कराने का अनुरोध है ।
2. दिल्ली-शामली-सहारनपुर रूट के दोहरीकरण का प्रस्ताव रेल बजट 2019 में पास हो चुका है । कार्य आरम्भ होना अति आवश्यक है । मार्ग बेहद पुराना है ।

3. दिल्ली-शामली-सहारनपुर रेल मार्ग पर नगर पंचायत रामपुर मनिहारान मे दिल्ली यमुनोत्री राष्ट्रीय राजमार्ग पर निर्माणाधीन ROB का कार्य बहुत लंबे समय से लंबी थे जिसे तत्काल पूरा कराया जाना अति आवश्यक है ।
4. ट्रेन संख्या 14545/14546 का ठहराव नगर पंचायत मुख्यालय थाना भवन पर होना अति आवश्यक है ।
5. ट्रेन संख्या 64093/64092 पुरानी दिल्ली कासमपुर खेड़ी का अंतिम ठहराव कासिमपुर खेड़ी के स्थान पर शामली किया जाना अति आवश्यक है ।
6. ट्रेन संख्या 14305/14306 जो कोविड से पहले गुजरान बलवा जनपद शामली उठती थी अब नहीं रुकती है । इसे पूर्व की भांति गुजरान बलवा पर हॉल्ट दिया जाना अति आवश्यक है ।
7. ट्रेन संख्या 54057/54058 दिल्ली-शामली के बीच चलती है । यदि इसका अंतिम ठहराव सहारनपुर कर दिया जाए तो थाना भवन ,जलालाबाद, नानौता, रायपुर, मनिहारान के निवासियों को इसका लाभ होगा । उपरोक्त ट्रेन का अंतिम ठहराव सहारनपुर किया जाए ।
शामली से माता वैष्णो देवी तथा प्रयागराज के लिए सीधी रेल सेवा आरम्भ होना अति आवश्यक है ।

(xviii) Regarding implementation of Rotational Transfer Policy dated 23.06.2021 and Central Vigilance Commission guidelines for sensitive posts in Central Ground Water Board under Ministry of Jal Shakti

SHRI RAM SHIROMANI VERMA (SHRAWASTI): I would like to know whether the Rotational Transfer Policy dated 23-06-2021 and Central Vigilance Commission Guidelines for sensitive posts have been implemented in the Central Ground Water Board (CGWB), a subordinate office of Department of

Water Resources under Ministry of Jal Shakti. If yes, please provide the list of total number and names of officers/officials who have been transferred from NWR Chandigarh and Headquarter (Faridabad) region in CGWB in the year 2025 and also provide list of total number and names of officers/officials who are yet to be transferred and tentative date on which they will be transferred under the said policy.

(xix) Need to release pending funds under MGNREGS to West Bengal

SHRIMATI PRATIMA MONDAL (JAYNAGAR): I wish to raise the urgent issue of the continued withholding of MGNREGS funds to West Bengal, which has resulted in the disruption of livelihood guarantees for nearly 59 lakh registered workers. As per official records, the Union Government owes the State more than Rs. 243,000 crore in pending wage and material payments under the scheme, severely affecting the most vulnerable rural households. The Calcutta High Court, in its recent judgment, directed the Union Government to resume MGNREGS operations in West Bengal by 1st August 2025. Instead of complying with the order, the Union Government challenged it before the Hon'ble Supreme Court, which subsequently dismissed the petition and allowed the High Court's directions to stand. Despite the clear legal position, MGNREGS work has not been restored, nor have the dues been released to the workers of the State. It is deeply concerning that, even after judicial clarity at both High Court and Supreme Courts levels, the rightful entitlements of West Bengal's rural poor remain withheld. Across various schemes and commitments, the Union

Government's cumulative outstanding dues to the State amount to nearly Rs. 22 lakh crore, further straining the principles of cooperative federalism. I urge the Union Government to immediately release all pending MGNREGS payments and ensure the resumption of the programme in West Bengal in the interest of rural employment, Constitutional obligations and the rights of the people.

(xx) Need to fix MRP of Generic medicines at affordable rates

SHRI ESWARASAMY K. (POLLACHI): Generic Medicines are promoted with an intention to make them available at cheaper rates to the public. They do not bear extra costs like free samples to doctors, expiry/breakage and promotion done through Medical Representatives. As such, their landing cost upto the Stockist level is very low in comparison to Ethical Medicines. Since there is no control over the MRP, the companies keep it abnormally high in order to attract their end point sellers, the retailers. A study made on price lists of various drug companies revealed that the MRP of these Medicines is kept 5 times to 10 times more than the Stockist price. While selling to customers the retailers sometimes give discount so as to attract them while the dispensing Doctors and Private Hospital Outlets sell these Medicines on MRP and earning huge profits. Jan Aushadhi shops sell medicines at a much lower cost than MRP. It is a big relief. But these Jan Aushadi stores cannot meet the demand of a wide range of medicines with their limited number, area of coverage and stock availability. Moreover, when the Govt can supply medicines at a much lower MRP, it is a matter of great concern why these drug companies are allowed to fix the MRP

of medicines abnormally high by making the cost of the treatment by poor patients very costly. Therefore, I urge upon the Govt that if it really wants to help the poor patients of this country with Generic Medicines it should take steps to bring their MRP at cost effective rates.

(xxi) Need to start operation of flight services from Sabeya Airport in Gopalganj district, Uttar Pradesh

डॉ. आलोक कुमार सुमन (गोपालगंज) : सबेया (हथुआ) एयरपोर्ट RCS-UDAN में शामिल हैं यह 473 एकड़ में है जिसमें 280 एकड़ भूमि खाली है मेरे सांसद फंड से एयरपोर्ट की पिलरिंग हुई है रक्षा सम्पदा विभाग दानापुर ने पक्कीबाउंड्री एवं फेंसिंग के लिए 4 करोड़ 41 लाख रुपए की स्वीकृति के बाद बाउंड्री एवं फेंसिंग का कार्य चालू है इस एयरपोर्ट के रनवे की लम्बाई 167 मीटर है। केवल गोपालगंज-सिवान जिले से सर्वाधिक संख्या में (लगभग 1.5 से 2 लाख) लोग खाड़ी देशों (विदेशों) में नौकरी करते हैं गोपालगंज जिले में विदेशी मुद्रा का आगमन देश के अन्य जिलों की तुलना में सर्वाधिक है एवं बिहार में प्रथम है। इस एयरपोर्ट के चालू होने से गोपालगंज एवं आसपास के लगभग 5 जिलों का त्वरित विकास होगा। पर्यटन को भी बढ़ावा मिलेगा नेपाल से नजदीक होने के कारण इसका विशेष महत्व है। सबेया एयरपोर्ट पर कमर्शियल वायविलिटी के साथ-साथ ट्रैफिक डिमांड भी है। उड़ान 5 बिडिंग राउंड्स तक कोई भी एयरलाइन ऑपरेटर्स सबेया एयरपोर्ट से उड़ान के लिए बिडिंग राउंड्स में शामिल नहीं हुए हैं। टर्मिनल बिल्डिंग डिजाइन का काम भी जरूरी है। अतः नागर विमानन मंत्री जी से निवेदन है कि सबेया एयरफील्ड हथुआ रुट पर ऑपरेशनल एक्टिविटी शुरू करने के लिए बिडिंग राउंड्स में एयरलाइन ऑपरेटर्स आमंत्रित किये जाएँ ताकि सबेया एयरपोर्ट का Revival हो सके।

(xxii) Need for EMU/MEMU/local train services between Nashik Road and CSMT Mumbai in Maharashtra

SHRI RAJABHAU PARAG PRAKASH WAJE (NASHIK): I would like to draw the attention of the Government to the continued negligence of the long-pending demand for starting suburban EMU/MEMU/Local train services between Nashik Road and CSMT Mumbai. Despite repeated public assurances and technical studies indicating feasibility from CSMT up to Nashik Road via Kasara Ghat. Central Railway itself has explored EMU operations on the Mumbai–Nashik corridor, yet no clear implementation roadmap has been placed before Nashik's citizens. Due to the absence of affordable suburban services, thousands of students, small traders and daily wage earners are forced to depend on limited long route trains or costly and time-consuming road travel. Local train services are already operating between CSMT and Kasara stations, and only the stretch between Nashik Road and Kasara remains to be connected. At the same time, large investments are being sanctioned for multi-tracking and AC suburban rakes in other Mumbai corridors, while this critical hinterland link remains ignored. Therefore, the Ministry of Railways should urgently finalise a time-bound plan for EMU/MEMU/Local suburban services between Nashik Road and CSMT, resolve ghat-section operational issues through appropriate technology, and publish a firm commissioning timeline without further delay.

(xxiii) Need to reinstate the provision of MSP on Haritaki (Hirda) crop and to address various problems being faced by tribals in Khed, Ambegaon and Junnar in Maharashtra

DR. AMOL RAMSING KOLHE (SHIRUR): I draw the Government attention to the severe livelihood crisis facing over 15,000 tribal families in Khed, Ambegaon, and Junnar in Maharashtra, who depend on the internationally valued Haritaki (Hirda) crop. Their economic distress stems from five critical, unaddressed issues. Foremost is the exploitation by traders due to the discontinuation of the government's MSP scheme. The current procurement price of ₹80–₹100 per kg is drastically below the labor cost, yielding zero profit. I urge the immediate reinstatement of MSP at a minimum of ₹200–₹250 per kg to ensure fair wages. Secondly, these families receive no compensation for crop loss, as Hirda is wrongly classified as forest produce. Policy must be revised to grant them relief akin to agricultural farmers. Thirdly, the hazardous collection process lacks basic safety. I demand the provision of safety equipment and a robust insurance scheme to protect collectors from fatal accidents. Finally, long-term sustainability requires action on two fronts: promoting local processing units for value addition and launching a serious, effective reforestation program to secure future supplies. I appeal to the Ministries concerned to take swift, policy-level action on these five urgent points to safeguard the economic backbone and dignity of the tribal communities.

(xxiv) Need for effective BSNL connectivity by laying Optical Fibre Cable (OFC) or Fibre to the Home (FTTH) in hilly regions of country including Sirumalai and Kodaikanal of Tamil Nadu

SHRI SACHITHANANTHAM R. (DINDIGUL): BSNL's RENAISSANCE with the Minister of Communication be please to inform the House about the steps for Renaissance of BSNL into the path of Nation Building. BSNL is celebrating the silver jubilee celebration, proud moment of service to the Nation even during the odd times to the rescue of the people and at all times service of BSNL is an unwavering one. However, the services of 2G/3G/4G yet to reach the villages and hilly areas even after 25 years of service. Ordinary man's use of Button phone do not respond in 4G operational are especially Hills/Remote villages. Villages, the common man's land where the cooperative institutions are functioning, need enhancement of network speed, quick connectivity with Government institutions like Ration shop, primary health centres, primary agricultural cooperative banks, Government schools also largely depend upon the service of BSNL based on its cost effectiveness and reliability. May the Minister of Communication graciously look at the people of Hilly regions for their connectivity with the rest of the country either by laying Optical Fibre Cable OFC or updated Fibre to the Home (FTTH) with an ability to reach the identified area without staggering locations like Sirumalai and Kodaikanal of Tamil Nadu. Needless to add that BSNL has more maneuverability of the coexisting with the other players in the field with high status provided. It's provided with sufficient infrastructure like supply of UPS generating for continuous power supply. Tower

sharing agreement and speedy recruitment of non executive technicians operating on OTT platform etc was necessary.

(xxv) Need to release funds to Punjab to meet relief and rehabilitation measures following devastation caused by floods in the state

DR. RAJ KUMAR CHABBEWAL (HOSHIARPUR): Punjab has battled unprecedented heavy rainfall and floods in August, 2025, regarded as worst in nearly four decades since 1988. Around 1650 villages have been affected and floods have submerged over 3.75 lakh acres of farmland, causing massive damage to 4658 kms roads, 68 bridges and extensive damage to paddy and other crops. Housing damage has been significant and health sector has faced unprecedented destruction. There have also been extensive damage to livestock. The education sector has been badly hit, with around 3,300 government and private schools damaged or inundated across the State. Concerted efforts and medium to long term planning is urgently required for rehabilitation and rebuilding Punjab's devastated infrastructure, economy and essential services. The Government of Punjab have submitted a memorandum to Central Government seeking flood damages, pegging total losses at Rs.13500 crore. Earlier, on September 10, Hon'ble Prime Minister had announced relief of Rs.1600 crore during his visit to the State. However, Punjab has just received Rs.240 crore so far, only an advance instalment of State Disaster Response Fund (SDRF), due in October. The Government need to take immediate steps to release funds as demanded by the Government of Punjab

towards enabling proper relief and rehabilitation measures for people of Punjab.

**(xxvi) Need to improve healthcare facilities and infrastructure in GMCH,
Purnia, Bihar**

श्री राजेश रंजन (पूर्णिया) : मैं आपके माध्यम से सरकार का ध्यान अपने क्षेत्र जीएमसीएच पूर्णिया में चिकित्सकों की भयावह कमी, फंड अभाव, निर्माण कार्य ठप, तथा Construction Company ने अस्पताल की लिफ्ट पर ताला लगा दिया है। कई वार्ड/कमरों को ताला लगाकर बंद कर दिया गया है। दैनिक भास्कर समाचार अनुसार अत्यंत चिंताजनक तथ्य सामने आए हैं। मेडिकल कॉलेज में 200 डॉक्टरों की आवश्यकता है, जबकि केवल 40 डॉक्टरों पर संपूर्ण संचालन निर्भर है। स्वीकृत 500 बेड क्षमता में से मात्र 300 बेड ही कार्यरत हैं। ICU, Modular OT, SNCU/PICU, Speciality Ward, Trauma Unit का निर्माण फंड अभाव के कारण रुका हुआ है। मरीजों को उचित उपचार हेतु लंबा इंतजार एवं गंभीर जोखिम का सामना करना पर रहा है। यह मामला लाखों नागरिकों के स्वास्थ्य व जीवन सुरक्षा से जुड़ा है, अतः केंद्र सरकार का त्वरित हस्तक्षेप अत्यंत आवश्यक है।

माननीय सभापति: स्वास्थ्य सुरक्षा से राष्ट्रीय सुरक्षा उपकर विधेयक, 2025 – माननीय वित्त मंत्री जी।

14.05 hrs

HEALTH SECURITY SE NATIONAL SECURITY CESS BILL, 2025

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS

(SHRIMATI NIRMALA SITHARAMAN): Madam, with your permission, I beg to

move*:

“That the Bill to augment the resources for meeting expenditure on national security and for public health, and to levy a cess for the said purposes on the machines installed or other processes undertaken by which specified goods are manufactured or produced and for matters connected therewith or incidental thereto, be taken into consideration.”

Madam, I have, with your permission, just introduced the Health Security Se National Security Cess Bill 2025. The purpose of this Bill is to create a dedicated predictable source of resource for two domains of national importance. So, the resource stream that we want to get by introduction of this Bill, and by passing of this Bill when it becomes an Act, we expect a predictable resource stream for two domains of national importance. One of them is the health security, given the significant health burden, generally, for all Governments, both at the Centre and the State, that arises out of consumption of demerit goods like pan masala, and the second domain pertains to the national security. The national security requires sustained investment, Madam, to keep pace with evolving security needs. So, this is a cess, and it is not placed on any essential commodity. That has to be very clear from the beginning. The purpose of this cess is, of course, to levy a cess but on a demerit good. It is not on essential commodities. So, it is on demerit goods which are associated with

* Moved with the recommendation of the President.

significant health risks. We wish to impose such costs as a deterrent, so that people tend not to use it. For a start, Madam, it is being imposed on pan masala whose ill impact on the health of our citizens is very well known and very well documented. So, it ensures that critical national priorities are funded without burdening ordinary citizens on essential consumption.

मैं इस पॉइंट को हिन्दी में भी कहना चाह रही हूँ। यह कोई एसेंशियल कमोडिटी के ऊपर सेस नहीं है। यह सिर्फ ऐसे ही एक डीमेरिट वस्तु और चीज है, जैसे पान मसाला। जिसको खाने से हेल्थ को खतरा है और उसको खाने से हरेक व्यक्ति की हेल्थ को नुकसान ही होगा। यह सेस लगाने से और उसके कारण पान पसाला का दाम बढ़ाने से हम यह मानते हैं कि एक डिटेरेंट है मतलब एक रुकावट पैदा करने की कोशिश है कि दाम बढ़े, जिससे पान पसाला खाने में रुकावट आएगी।

इस सेस के द्वारा जो रेवेन्यू मिलेगा, उसे हेल्थ के अवेयरनेस बिल्डिंग या कुछ प्रोग्राम के द्वारा या स्कीम के द्वारा स्टेट्स को भी देने का प्रावधान है। सेस लगाने से सब के मन में तुरंत यह बात आती है कि सेस के द्वारा केन्द्र सरकार को जो आमदनी मिलती है, केन्द्र सरकार उसका उपयोग करती है, अपने हाथ में रखती है और स्टेट्स से शेयर नहीं करती है। हम हेल्थ के विषय में यह बात इसलिए बोल रहे हैं, क्योंकि सेस के रूप में यह टैक्स, पान मसाला जैसी चीज के ऊपर लगाने के लिए प्रावधान है।

इससे जो सेस आता है, उसमें से हम एक हिस्सा स्टेट को भी स्कीम के द्वारा देंगे कि आप इसे हेल्थ रिलेटेड स्कीम्स में उपयोग कीजिए। यह सेस है, फिर भी हम स्टेट के साथ स्कीम्स के द्वारा शेयर करने का प्रावधान रख रहे हैं।

मैं दोबारा ओपनिंग स्टेटमेंट में ही क्लैरिफाई करना चाहती हूँ कि यह सेस है, एक्साइज ड्यूटी की बात नहीं है। नॉर्मली, सेस सेन्टर के हाथ में रहता है, मगर हम इसमें से एक भाग स्टेट को भी दे रहे हैं, ताकि वे हेल्थ रिलेटेड एक्टिविटीज अंडरटेक कर सकें। मैं यह स्पष्टता पहले से देना चाहती

हूं क्योंकि पान मसाला जीएसटी के सिस्टम में भी है और क्योंकि उधर डिमेरिट के नाम पर कैटेगरीज्ड किया गया है, आप इसके ऊपर सबसे ज्यादा जीएसटी सिस्टम में 40 प्रतिशत टैक्स लगा सकते हैं, हम वह इसके ऊपर पर लगाएंगे। पान मसाला एक ऐसा आइटम है, जो जीएसटी सिस्टम में भी है। हम इधर सेस लगा रहे हैं तो क्या हम जीएसटी को वीकेन करना चाह रहे हैं, तोड़-मरोड़ करना चाह रहे हैं, उसमें इससे कुछ बाधा उत्पन्न होगी, नहीं। क्योंकि जीएसटी सिस्टम के मुताबिक पान मसाला के कंजम्पशन के ऊपर 40 प्रतिशत टैक्स होगा, वह बरकरार है, उसमें कोई बाधा नहीं आएगी। मगर हम जो सेस लगा रहे हैं, क्योंकि जीएसटी सिस्टम में कंजम्पशन के ऊपर है और आज भी जीएसटी सिस्टम में पान मसाला के कंजम्पशन के ऊपर जो टैक्स है, वह 28 प्रतिशत प्लस कम्पनसेशन सेस है और वह कम्पनसेशन सेस खत्म होने वाला है। इसलिए वह उधर 40 प्रतिशत रेट में चला जाएगा। मगर इसके बाद भी, आज भी पान मसाला बहुत सारे टैक्सेज में नहीं आता है। क्योंकि उधर कंजम्पशन के बेसिस पर जीएसटी लगाया जाता है और कैपेसिटी मशीन का और ज्यादा भी है। उधर जीएसटी में कैपेसिटी के ऊपर, उत्पादन के ऊपर टैक्स नहीं है। इसीलिए टोबैको जीएसटी में भी है और कल यह एक्साइज ड्यूटी में भी लाया गया है – उत्पादन के ऊपर एक्साइज। मगर हम पान मसाला के उत्पादन के ऊपर टैक्स नहीं लगा सकते हैं क्योंकि वह एक्साइजेबल नहीं है। कल मैंने एक्साइज के द्वारा सिगरेट के ऊपर यह डाला, उसमें पान मसाला को जोड़ना था, मगर वह एक्साइज की कैटेगरी में नहीं आता। इसीलिए हम कल सिगरेट को ले आए क्योंकि सिगरेट के ऊपर भी 40 प्रतिशत से अधिक टैक्स होना चाहिए, क्योंकि वह सस्ते में अवेलेबल नहीं होना चाहिए। इसलिए एक्साइज ड्यूटी के द्वारा सिगरेट पर यह लगाया गया है। पान मसाला एक्साइज में नहीं आता है, तो हम नए कानून के द्वारा प्रोडक्शन के ऊपर सेस के नाम पर टैक्स लगा रहे हैं और उसको हम स्टेट के साथ भी स्कीम के द्वारा शेयर कर रहे हैं। यह इस कानून का एक यूनिक पॉइंट है। मैं इसको पहले ही सामने रखना चाहती हूं क्योंकि माननीय सदस्यगण को इससे परिचित होना चाहिए। हम यह टोटली डिफरेंट आस्पेक्ट में लगा रहे हैं, मैंने यह बात एक

मिनट पहले उल्लेख किया है। मैं यह दोबारा बोल रही हूँ कि it is not imposed on consumption. हम यह कंजम्पशन के ऊपर जीएसटी के द्वारा लगा रहे हैं। मगर इधर मशीन लिंकड और कैपेसिटी बेस्डपोटेंशियल के ऊपर टैक्स लगाया जा रहा है। सिगरेट पर मशीन लिंकड कैपेसिटी के ऊपर टैक्स कल एक्साइज के द्वारा लगाया गया। मगर मैंने जैसा कि पान मसाला के बारे में बताया है क्योंकि यह एक्साइजेबल नहीं है, उसके लिए अलग कानून बनाना पड़ रहा है। हमारा कुछ और मकसद नहीं है। मगर हम यह कानून सेस के नाम पर ला रहे हैं, इससे जीएसटी सिस्टम के ऊपर कोई प्रभाव नहीं पड़ेगा। इसके कारण जीएसटी कम होगा, ज्यादा होगा, कोई कुछ नहीं। वह सिस्टम इनटैक्ट है।

मैं एक और स्पष्टीकरण देना चाहती हूँ, क्योंकि हम मशीन बेस्ड कैपेसिटी के ऊपर टैक्स लगा रहे हैं तो यह प्रोडक्शन कैपेसिटी के ऊपर टैक्स नहीं है। यह भी स्पष्ट रहना चाहिए। जीएसटी में कंजम्पशन के ऊपर टैक्स है। इधर मैं कह रही हूँ कि वह एक्साइजेबल नहीं है, इसलिए एक नया कानून जरूरी है और कैपेसिटी के ऊपर टैक्स, प्रोडक्शन के ऊपर नहीं है।

आप जितना प्रोड्यूस कर रहे हो, उसके ऊपर नहीं है, प्रोडक्शन कैपेसिटी के ऊपर है। पान मसाला के विषय को समझने वाले के लिए थोड़ा विस्तार से स्पष्टीकरण दे रही हूँ। एक मशीन हो सकता है, एक्स स्पीड में चलता है, इतने पाउचेज तैयार करती है, दूसरी मशीन हो सकती है और तेजी से काम करता है, पान मसाला के ज्यादा पाउचेज तैयार करती है, दोनों अलग हैं, दोनों की प्रोडक्शन कैपेसिटी अलग है। आखिर दोनों मशीनें एक्चुअली क्या प्रोडक्शन करती हैं, उसके बारे में हम बात नहीं कर रहे हैं। हम इसके ऊपर बात कर रहे हैं कि उनकी प्रोडक्शन कैपेसिटी क्या है, उस कैपेसिटी के ऊपर सेस लगा रहे हैं। हरेक फैक्ट्री के लिए उनकी लायबिलिटीज अलग-अलग से तैयार होंगी। इसका निर्णय कौन करेगा, वह अपने आप भी करेंगे, सरकार भी करेगी, मगर उनकी प्रोडक्शन कैपेसिटी के ऊपर हरेक का अलग है। मैं ओपनिंग में सिर्फ इतना ही कहना चाहती हूँ जिससे डिबेट में स्पष्टता रहे, मैं इतना ही कहकर बैठ जाती हूँ। डिस्कशन के बाद हरेक मेंबर को रिप्लाइ करूंगी।

माननीय सभापति : प्रस्ताव प्रस्तुत हुआ :

“कि राष्ट्रीय सुरक्षा और लोक स्वास्थ्य पर होने वाले व्यय को पूर्ण करने के लिए संसाधनों के संवर्धन और मशीनों के संस्थापन या अन्य प्रक्रियाओं पर, जिनसे विनिर्दिष्ट माल विनिर्मित या उत्पादित किए जाते हैं, उक्त प्रयोजनों के लिए उपकरणों के उद्ग्रहण और उससे संसक्त या उससे आनुषंगिक विषयों का उपबंध करने वाले विधेयक पर विचार किया जाए।”

श्री वरुण चौधरी (अम्बाला): माननीय सभापति महोदय, पान मसाला के अंदर इतनी संभावनाएं हैं, पोटेन्शियल है, यह इस विधेयक के माध्यम से जानकारी मिलती है। कल चर्चा हो रही थी कि तम्बाकू के सेवन से बहुत सारी बीमारियां होती हैं, कैंसर होता है, जानें भी जाती हैं, लेकिन आज इसके अंदर अपार संभावनाएं देखी जा रही हैं, पान मसाले पर उप-कर लगाने से न केवल स्वास्थ्य सुरक्षा का व्यय बल्कि राष्ट्रीय सुरक्षा व्यय को पूर्ण करने की क्षमता देखी जा रही है।

मैंडम, विधेयक को पढ़ने से पता चलता है कि यह स्वास्थ्य सुरक्षा से राष्ट्रीय सुरक्षा नहीं, पान मसाले से स्वास्थ्य सुरक्षा और राष्ट्रीय सुरक्षा है। हरियाणा में भी इसी प्रकार से जब कोविड काल था, सभी स्कूल और कॉलेजों को बंद किया गया, मंदिर को बंद किया गया, गुरुद्वारों को बंद किया गया, लेकिन शराब के ठेकों को खोल कर रखा गया। उसके अंदर संभावनाओं को देखा गया। देश के इतिहास में शायद ऐसा पहली बार हो रहा है कि विधेयक का नाम एक भाषा में न होकर अलग-अलग भाषाओं में है, कुछ शब्द अंग्रेजी के हैं, कुछ शब्द हिन्दी के हैं, जैसा बोलचाल की भाषा में हम प्रयोग करते हैं, जिसमें मैं भी शामिल हूँ। उसी प्रकार से विधेयक का नाम भी अलग-अलग भाषाओं में है। मैं मानता हूँ कि पूरा हिन्दी में भी हो सकता है या अंग्रेजी में, लेकिन उसका पूरा नाम हिन्दी में भी हो सकता है, यह आधा-अधूरा सही नहीं है।

अभी वित्ती मंत्री जी ने उप-कर के बारे में जानकारी दी, यह सही है कि उप-कर लगाया जा रहा है, कर नहीं लगाया जा रहा है। कर लगता है तो डिवोल्यूशन होता है, राज्यों को भी हस्तांतरण

होता है, राज्यों को पैसा मिलता है। लेकिन उप-कर लगाने से हस्तांतरण नहीं होता है तो उससे सरकारें कमजोर पड़ती हैं। आज हर राज्य पैसे की तंगी में है, उनका कर्ज बढ़ता जा रहा है।

उनकी ब्याज की अदायगी बढ़ती जा रही है। जैसा अभी वित्त मंत्री जी ने कहा कि जो उपकर होगा, उसको राज्यों के साथ भी शेयर किया जाएगा, लेकिन मुझे इस विधेयक में यह कहीं भी पढ़ने को नहीं मिला। कृपया इस बारे में जरूर वित्त मंत्री जी बताएं। विधेयक की धारा-4 (2) में लिखा है कि -

“The cess leviable under sub-section (1) shall be in addition to any other duties or taxes chargeable on the specified goods under any law for the time being in force.”

जब पूरे देश में गा-गाकर बताया गया कि एक देश है, एक टैक्स है, तो टैक्सेज वाली इतनी बड़ी त्रुटि कैसे रह गई। जब एक ही टैक्स है, तो टैक्सेज कैसे लिखा गया? या तो इस त्रुटि ठीक करके बताया जाए कि देश में एक नहीं, बल्कि और भी बहुत-से टैक्सेज हैं। या फिर इस त्रुटि को ठीक किया जाए। इस विधेयक के माध्यम से इंस्पेक्टर राज को जरूर बढ़ावा मिलेगा। अभी वित्त मंत्री जी ने बताया कि जीएसटी तो कंजम्प्शन पर है, लेकिन सेस प्रोडक्शन कैसेपिटी पर लगाया जा रहा है। इससे तो इंस्पेक्टर राज बढ़ जाएगा। इसके उद्देश्य में लिखा गया कि तकनीकी और निरीक्षण आधारित मॉनिटरिंग के माध्यम से अनुपालन होगा। समुचित अधिकारी हर कारखाने में जाएंगे, कैसे फैसला लेंगे और कितनी बार जाएंगे, यह भी लिखा गया। यह भी लिखा गया कि यदि कोई मशीन लगातार 15 दिन खराब रहती है, तभी उनको उपकर में रियायत मिलेगी। यदि 14 दिन खराब रही, तो कुछ नहीं मिलेगा। जो बड़े कारखाने होते हैं, उनके पास तो एएमसी होता है, जो छोटे कारखाने होते हैं, लघु उद्योग होते हैं, उनके पास इस तरह का प्रावधान नहीं होता है। वे कहां जाएंगे और कैसे फैसला होगा कि मशीन लगातार 15 दिन खराब रही? यह वापस इंस्पेक्टर राज को लेकर आने वाला है। शायद 12 बार से भी अधिक बार रिटर्न फाइल करने हैं। यदि कोई कमी हुई, तो अलग-अलग

प्रावधान हैं। जेल जाने के साथ ही फाइन लगाने के भी प्रावधान हैं।

महोदया, शेड्यूल-2 टू में बताया गया कि मशीन की गति 500 पाउच या कंटेनर की है। पाउच का वजन ढाई ग्राम तक है, तो एक करोड़ एक लाख रुपये महीने का उपकर सेस लगेगा। इसमें कोई पाउच दो रुपये का होगा, कोई पाउच 20 रुपये का होगा, लेकिन उपकर बराबर लगेगा। यह भी लघु उद्योगों को नुकसान में लेकर जाएगा और वे खत्म हो जाएंगे। बड़े उद्योग वाला तो चल जाएगा, लेकिन छोटे उद्योग वाले को भारी नुकसान का सामना करना पड़ेगा। इसी प्रकार से इस विधेयक के अंदर पहली अनुसूची में क्रम संख्या 1 पर पान मसाला वर्णित है। इस पर उपकर लगाया जाएगा। क्रम संख्या 2 में लिखा गया है कि कोई अन्य माल, जिसे अधिसूचित किया जाएगा। माननीय वित्त मंत्री जी ने कहा कि जो इस तरह के डी-मेरिट गुड्स हैं, उन पर ही यह सेस लगाया जाएगा, लेकिन यह जो विधेयक है, इसमें कहीं भी यह जानकारी नहीं है। इसमें तो उसे खुला छोड़ दिया गया है कि किसी भी माल को, जिसे अधिसूचित किया जा सकेगा, उसे पहली अनुसूची के क्रम संख्या 2 में जोड़ा जा सकता है। कहीं पर भी डीमेरिट गुड्स का नाम नहीं है, तो यह जुड़ना चाहिए। यह मेरी प्रार्थना है। यह बहुत आवश्यक है कि इस विधेयक को सिलेक्ट कमेटी को भेजा जाए, क्योंकि इस तरह से इसमें बहुत सी कमियां हैं। जो माननीय वित्त मंत्री जी ने कहा है, वह इस विधेयक में दर्शाया नहीं गया है, तो इसके लिए मैं आपसे प्रार्थना करूंगा कि इस विधेयक को सिलेक्ट कमेटी को भेजा जाए और इसके अंदर जो कमियां हैं, उनको दूर किया जाए। आपका बहुत-बहुत धन्यवाद।

श्री जगदम्बिका पाल (डुमरियागंज): महोदया, मैं आपका अत्यंत आभारी हूँ कि आपने मुझे स्वास्थ्य सुरक्षा से राष्ट्रीय सुरक्षा उपकर विधेयक, 2025, जिसे हमारी माननीय वित्त मंत्री जी ने सदन के समक्ष प्रस्तुत किया है, पर बोलने का अवसर दिया है।

माननीय वित्त मंत्री जी जब कल इसी सदन के समक्ष सिगरेट और तम्बाकू पर टैक्स लेकर आयी थीं, क्योंकि कंपेनसेशन सेस खत्म हो रहा था, तो कल एक दूसरी भाषा थी और आज जब स्वास्थ्य सुरक्षा से राष्ट्रीय सुरक्षा का एक बिल लेकर आयी हैं, तो अभी हमारे विपक्ष के साथी बोल

रहे थे, तो आज उनकी दूसरी भाषा है। मैं समझता हूँ कि यह सदन इस बात का गवाह होगा कि देश की आजादी के बाद से तमाम विभाग के मंत्रालयों के, अलग-अलग विभाग से संबंधित हमारे विधेयक आते हैं, शायद यह इस तरह का पहला बिल होगा और यह इस सरकार की प्राथमिकता होगी, इस सरकार की सोच होगी कि अगर हम किसी डीमेरिट गुड्स पर एक सेस लगाने जा रहे हैं तो उस सेस का एक-एक पैसा, उसकी एक-एक पाई हम कहां खर्च करेंगे, हमारी क्या प्राथमिकता होगी या हमारे देश के सामने उस प्रतिबद्धता को इस बिल में दर्शाने का काम कर रही है। कदाचित आप भी इस बात की गवाह होंगी कि शायद एक बिल में, किसी भी देश की क्या प्राथमिक सुरक्षा हो सकती है या उसकी क्या प्राथमिकताएं होती हैं। किसी भी देश की जो प्राथमिकता होती है, वह उस देश में रहने वाले लोगों के स्वास्थ्य की सुरक्षा की एक प्रतिबद्धता या गारंटी की बात होती है। किसी भी देश के लिए सबसे बड़ी चिंता अगर कोई है तो वह उसके लोगों की हेल्थ सिक्योरिटी की चिंता है। चाहे माननीय वित्त मंत्री जी ने कोविड का जिक्र किया हो और चाहे कोविड के पहले किसी वायरस की बात हो या कोई अन्य पेंडेमिक हो, देश के लिए, सरकार के लिए सबसे पहली प्राथमिकता उसकी जनता के स्वास्थ्य की होती है। दूसरी सबसे बड़ी प्राथमिकता उस देश में रहने वाले लोगों की, सीमाओं की सुरक्षा हो या उस देश की नेशनल सिक्योरिटी हो। मुझे लगता है कि किसी भी देश की दो सर्वोच्च प्राथमिकताएं हेल्थ सिक्योरिटी और नेशनल सिक्योरिटी हो सकती हैं। मैं माननीय नरेन्द्र मोदी जी की सरकार को बधाई दूँगा कि वह पहली बार हेल्थ सिक्योरिटी और नेशनल सिक्योरिटी, दोनों का समन्वय एक विधेयक में करके लायी है और इस बात की प्रतिबद्धता कर रही है कि हम जो यह सेस डीमेरिट गुड्स पर लगाने जा रहे हैं, इसकी एक-एक पाई हम किसी अन्य चीज में खर्च नहीं करेंगे। हम इसे इंफ्रास्ट्रक्चर पर खर्च नहीं करेंगे। डेवलपमेंट भी जरूरी है। आज हमारी ग्रोथ रेट कितनी है, जब कल इसी सदन में हमारी तरफ से कहा जा रहा था कि हमारी ग्रोथ रेट 8.2 है, तो हमारी सुप्रिया बहन यहां बैठी हैं, वे आईएमएफ का कमेंट भी पढ़ लें। आज भी आईएमएफ ने कहा है : “Apart from all the constraints, India is one of the fastest growing

economies” और वह सबसे अच्छी है। वह भी आईएमएफ का कोट है और उसका जवाब बहुत स्पष्टता के साथ कल माननीय वित्त मंत्री जी ने दिया है। इसलिए मैं उस पर बहुत डिटेल में नहीं जाना चाहता हूँ।... (व्यवधान)

नहीं-नहीं, वे तो आपकी साथी हैं, वे पढ़कर आती हैं। ऐसा नहीं है, वे पढ़ती हैं। मैं यह नहीं कहूँगा, लेकिन जो चीज उनके उपयोग की है, वे उसे पढ़ती हैं, जो उन्हें कहना है। वे जानती सब हैं। सुप्रिया जी की विद्वता पर मैं कोई सवाल नहीं उठा रहा हूँ।

मैं कहना चाहता हूँ कि आज कम से कम मैं माननीय वित्त मंत्री जी को इस बात की बधाई देता हूँ कि एक वे एक विधेयक में दो सबजेक्ट्स लेकर आयी हैं। अगर हम इस सेस को लगा रहे हैं, इस उपकर को लगा रहे हैं तो इस पैसे से इस देश में रहने वाले एक-एक व्यक्ति के स्वास्थ्य की सुरक्षा की गारंटी होगी।

दूसरी तरफ उस सेस के पैसे से हमारी नेशनल सिक्योरिटी की गारंटी मिलेगी। हम एक विधेयक लेकर आए हैं कि एक ही कानून से हमारी सरकार व्यक्ति के स्वास्थ्य की सुरक्षा की गारंटी दे रही है और दूसरी तरफ देश की सुरक्षा की भी गारंटी दे रही है। इस विधेयक से जो राजस्व आएगा, वह व्यक्तियों की सुरक्षा की बात करेगा, वहीं राष्ट्र की सुरक्षा पर हमारा पैसा खर्च होगा। व्यक्ति के लिए फर्स्ट लाइन ऑफ डिफेंस आदमी की हेल्थ होती है। व्यक्ति का स्वास्थ्य फर्स्ट लाइन ऑफ डिफेंस है और देश की सुरक्षा के लिए फर्स्ट लाइन ऑफ डिफेंस उसकी पुलिस और आर्मी है। यह बिल, चाहे हेल्थ हो या सिक्योरिटी हो, हम इस बिल को लेकर आए हैं। इस सेस के पैसे की एक स्पष्टता के साथ सदन को सरकार आश्वस्त कर रही है, लेकिन यदि इससे पहले हम देखें तो शायद देश की आजादी के बाद पहली बार नरेन्द्र मोदी जी की सरकार है, शायद दुनिया में केवल एक देश यूएसए है, जिसके बराक ओबामा ने अपने देश की 24 करोड़ जनता के लिए ओबामा केयर के नाम से हेल्थ गारंटी दी थी एवं यह दुनिया का दूसरा देश है, जिसने 140 करोड़ लोगों के लिए मोदी आयुष्मान भारत की गारंटी देने का काम किया है। मुझे लगता है कि शायद इस बात को कहने की

जरूरत नहीं है। पूरी दुनिया में लोग विश्वास नहीं करते कि पांच लाख रुपये प्रतिवर्ष, यदि परिवार के किसी सदस्य को दुर्भाग्य से कोई बीमारी हो जाए या किसी प्रकार की अस्वस्थता हो जाए या जीवन-मृत्यु की स्थिति में जहां जमीन बेचनी पड़ती थी, अपना मंगलसूत्र बेचना पड़ता था, कर्ज लेना पड़ता है। इसमें परिवार समाप्त हो जाता था, आज उन परिवारों को यह सुविधा मिल रही है। जहां लोगों को खाद्यान्न की सुरक्षा की गारंटी कोविड से अभी तक चली आ रही है। प्रतिपक्ष यही कह रहा था कि वर्ष 2019 के चुनाव के लिए पांच किलो अनाज के लिए हुई है। आज आपने देखा कि वर्ष 2019 से लेकर वर्ष 2025 तक में आज भी देश के हर व्यक्ति को खाद्यान्न की सुरक्षा की गारंटी यदि किसी ने दी है, तो नरेन्द्र मोदी की सरकार ने दी है। आज किसी को यह चिंता नहीं है कि हमारे सामने अगर रोजी-रोटी का संकट आ जाएगा, तो किस तरह से होगा।

महोदया, मैं इसलिए कहना चाहता हूं कि आज आपकी कांस्टीट्यूएन्सी में किस तरीके से लोगों को पांच लाख रुपये का फायदा मिल रहा है, भदौरिया जी आप यह जानते हैं। प्रधान मंत्री जी ने आयुष्मान कार्ड द्वारा लोगों को हेल्थ की एक कवरअप गारंटी दे दी, क्योंकि गांवों में लोगों के पास न हेल्थ इंश्योरेंस होता है, न गांवों में लोगों के पास पैसा होता है, क्योंकि वहां लोग सुबह से शाम तक दिहाड़ी करते हैं, लेकिन उनके स्वास्थ्य की गारंटी मोदी सरकार ले रही है।

महोदया, इस दिशा में केवल यह ही नहीं है कि हमने केवल मेडिकल केयर का काम किया है। आज इस मेडिकल केयर की बात जहां इस स्कीम से की है, वहीं मेडिकल एजुकेशन पर भी ध्यान दिया है और जैसा कि कल कहा ही था कि वर्ष 2014 में इस देश में केवल 378 मेडिकल कॉलेजेज़ थे, आज वर्ष 2025 में 706 मेडिकल कॉलेजेज़ हैं। शायद दुनिया में इससे बड़ी उपलब्धि हो नहीं सकती है। मैं इसलिए कहना चाहता हूं कि पहले एम्स की बात हर जगह हो रही थी कि हमारे राज्य में एम्स नहीं है, केवल दिल्ली में एम्स है या केवल लखनऊ में है। वर्ष 2014 में मात्र सात एम्स थे और आज वर्ष 2025 में करीब-करीब हर राज्य में एम्स दिए गए हैं। स्पेशलाइज्ड सुपरस्पेशियलिटी जो पहले दिल्ली और चंडीगढ़ आते थे, आज उसको सब प्राप्त कर रहे हैं।

हमारी सरकार ने एक संकल्प लिया है कि हम प्रत्येक जिले में मेडिकल कॉलेज देंगे, जिससे कि लड़कों को वहीं पर डॉक्टर की पढ़ाई करने का मौका मिले और उसकी पढ़ाई के साथ डॉक्टरों की सेवाएं भी गांवों में मिले। आप नेशनल सिक्योरिटी की बात कर रहे हैं। आप सभी वरिष्ठ सांसदगण यहां बैठे हुए हैं। मैंने देखा है कि जब कहीं आतंकवाद की घटनाएं होती थीं, तब कांग्रेस यूपीए की सरकार में, निशिकांत जी भी यहां होंगे, केवल गृह मंत्री कहते थे कि हमने पाकिस्तान सरकार को डोजियर दे दिया है कि पाकिस्तान सरकार अपने आतंकवादियों के खिलाफ कार्रवाई करे। डोजियर से ज्यादा कर्तव्य की इतिश्री नहीं होती थी। तब प्रेस कॉन्फ्रेंस में तीन बार कपड़ा बदलते थे। यह आजादी के बाद पहली बार है। देश में एक-दो नहीं, बल्कि देश के तमाम राज्य नक्सवाद से प्रभावित थे, चाहे झारखंड हो, चाहे छत्तीसगढ़ हो, चाहे उत्तर प्रदेश हो, चाहे मध्य प्रदेश हो, आंध्र हो, तेलंगाना हो, चाहे साउथ-नॉर्थ हो। यह कितनी बड़ी समस्या थी।

आज हम मोदी जी के नेतृत्व में सरकार में आए हैं। वर्ष 2018 में देश के 126 जिले जिस तरह से नक्सलवाद से प्रभावित थे, नक्सलवाद से जूझ रहे थे, आज वर्ष 2024 में वे 126 जिले घटकर 38 हुए हैं। गृह मंत्री श्री अमित शाह जी का लगातार बयान आता है कि मार्च, 2026 तक भारत देश को नक्सलवाद से मुक्त करने का काम करेंगे। इसके बाद भी आप इसे संभावनाओं का बिल कहते हैं। आप या तो ज्ञान या समझकर भी तैयार नहीं हैं कि ये संभावनाओं का बिल है। जिस सरकार का यह रिपोर्ट कार्ड हो, जिस सरकार की उपलब्धियाँ हों, देश की सबसे बड़ी इंटरनल सिक्योरिटी के लिए खतरा नक्सलवाद था, जिससे पूरा देश जूझ रहा था। हमने काफी लोगों को नक्सलवाद में गंवाया है। आपकी तरफ के भी मुख्यमंत्री, पूर्व मुख्यमंत्री और अन्य लोगों की जानें नक्सलवाद से गई हैं। आज यह देश विश्व के सामने कह सकता है कि यह कमिटमेंट है और इस कमिटमेंट को पूरा किया है।

अगर आज इस सेस या उपकर से पैसा आएगा, तो निश्चित तौर पर यह इसलिए संभव हो रहा है कि हमने केवल पुलिस से उन नक्सलवाद का खात्मा नहीं किया है। नक्सली एरिये में न

टेलिकॉम, न पोस्ट ऑफिस, न तार बिछ पाता था, न सड़कें बन पाती थीं, क्योंकि नक्सली उसको तोड़ देते थे। आज उन नक्सल प्रभावित क्षेत्रों को जहाँ एक तरफ पुलिस से कम्बैट कर रहे हैं, पैरामिलिट्री फोर्स कम्बैट कर रही हैं, दूसरी तरफ उस क्षेत्र का हम विकास भी कर रहे हैं कि नौजवान नक्सलवाद की तरफ न जाएं, क्योंकि वहाँ पर बुनियादी विकास हो रहा है, पोस्ट ऑफिस खुल रहे हैं, मेडिकल केयर सेंटर खुल रहे हैं, टेलिकॉम का विस्तार हो रहा है और सारी चीजें हो रही हैं। इतना ही नहीं नक्सल प्रभावित जिलों के विकास के लिए 30-30 करोड़ रुपये दिए गए हैं। शायद ये पहली बार सरकार ने दिए हैं। जिस जिले में संभावनाएं हो सकती हैं, उन संभावित जिलों को भी 10 करोड़ रुपये दिए गए हैं। इससे आज उन जिलों में निश्चित तौर से बैंक बन रहे हैं, पोस्ट ऑफिस बन रहे हैं, रोड्स बन रही हैं, इंफ्रास्ट्रक्चर बन रहा है।

मैं कहना चाहता हूँ कि आखिर वर्ष 2017 में पान मसाला, गुटखा पर भी जीएसटी कंपनसेशन सेस लगाया गया था। आज बार-बार यह कहा जा रहा है कि साहब मशीन पर टैक्स। अरे साहब किस राज्य को यह पता नहीं है कि जो पान मसाला बनता था, अभी तक इन पर जो टैक्स लगता था वह केवल फाइनल प्रोडक्शन वैल्यू पर लगता था। आपने कहा कि हम पांच हजार पाउच बना रहे हैं, तो आपको उन पांच हजार पाउच पर टैक्स देना है, जबकि आप एक लाख पाउच बना रहे हैं। आज दस गाड़ियाँ बाहर जा रही हैं और आप केवल एक ट्रक पर टैक्स दे रहे हैं। हमारे राज्य में इस समय जीएसटी के तमाम ऑफिसर्स इसमें सरपेंड किए गए हैं। ये तो मैं पहली बार कहूँगा कि आज देश में बड़े पैमाने पर गुटखा, पान पराग में बहुत बड़े में टैक्स एवेजन हो रहा है, जिसका लाभ देश के स्वास्थ्य की सुरक्षा और राष्ट्र की सुरक्षा के लिए मिलेगा। यह विधेयक इसलिए स्वागत योग्य कदम है कि इस तरीके की यह चीज पहली बार उठाई गई है। आखिर आप क्यों नहीं कर पाए?

मुझे लगता है कि अगर आपने मशीन से एक लाख पाउच बनाने की बात कही और आप कहें कि हमने एक लाख पाउच बनाने की मशीन लगाई है, लेकिन हम पांच हजार पाउच प्रोड्यूस कर रहे हैं, तो साहब, क्या यह फेयर है? इससे साफ है कि एक लाख पाउच रोज बनाने की मशीन है, क्योंकि

एक मिनट में पांच हजार पाउच बन जाते हैं। मशीन में मसाला डाला और पैकिंग होती रहती है। यूपी में कानपुर इसका बहुत बड़ा सेंटर है, लखनऊ है। इसका दिल्ली में भी सेंटर है और अन्य जगहों पर भी हो रहा है। अगर आज इतना बड़ा सुधार है, तो अब यहाँ इस सदन में इस बात को वरुण जी आप बोल रहे हैं, लेकिन देश के सभी राज्यों के जो फाइनेंस मिनिस्टर्स हैं, जिनमें कांग्रेस के भी होंगे, टीएमसी के भी होंगे, डीएमके के भी होंगे, वे सब इसको रियलाइज कर रहे थे। इसीलिए इस विधेयक पर सेस लगाने का जो प्रोविजन है, जीएसटी काउंसिल से परस्पर सर्वसम्मति मिली है। जब एक तरफ राज्य सरकारों के वित्त मंत्री जीएसटी काउंसिल की मीटिंग में इस बात से सहमत होते हैं, तो फिर मुझे लगता है कि यहाँ पर आलोचना करने का कोई औचित्य नहीं है।

आज जब इस फाइनल प्रोडक्शन वेल्यू की जगह पर, जो अभी तक सैस कैलकुलेट होता था, वह यह है कि 135 पैकेट्स पर 20 पर्सेंट टैक्स होगा। लेकिन अब, जब मार्च, 2026 में वह खत्म हो जाएगा, तो उसके बाद यह हेल्थ सिक्योरिटी से नेशनल सिक्योरिटी लागू होगा। अब यह केवल फाइनल प्रोडक्शन वेल्यू पर नहीं लागू होगा, बजाय इसके जो पान मसाला का उत्पादन करनी वाली मशीन है, उसकी कैपेसिटी पर है। अगर केवल विरोध के लिए विरोध करना है, देश की सुरक्षा के साथ विरोध करना है तो बात अलग है। अगर इसका एक-एक पैसा देश की सुरक्षा, देश के नक्सलवाद को समाप्त करने के लिए, देश के स्वास्थ्य की सुरक्षा के लिए, खर्च होता है, तो इसमें क्या बुराई है? आज तो बिना इस सैस के भी, कोई देश कल्पना भी नहीं कर सकता है कि वह अपने हर व्यक्ति को पांच लाख रुपये की स्वास्थ्य की गारंटी दे सके। इस बार सरकार बनने के बाद अभी तक तो सोश्यो-इकोनॉमिक लिस्ट में जिसका नाम था, उस परिवार को इसका लाभ मिलता था। लेकिन अब नरेंद्र मोदी जी की सरकार ने कह दिया कि जो 70 वर्ष का व्यक्ति हो गया, चाहे किसी भी जात-बिरादरी, किसी भी इनकम का होगा, उसको आयुष्मान कार्ड से कवर किया जाएगा। यह अपने आप में कितनी बड़ी सुरक्षा प्रदान करने की बात है। अगर आप इसका विरोध कर रहे हैं तो एक तरह से आप टैक्स एवेजन को बढ़ावा देने की बात कर रहे हैं। आप ब्लैक मार्केटिंग को बढ़ावा देने की बात कर रहे हैं

और अपने देश के लॉस ऑफ रेवन्यू को सपोर्ट करने की बात कर रहे हैं। तो क्या आप अगर एक जनप्रतिनिधि के रूप में हैं, आप एक जिम्मेदार नेता, प्रतिपक्ष के रूप में हैं या आप एक सांसद के रूप में हैं तो क्या इस देश में जो राज्य सरकार का होना चाहिए और सरकारें फेडरल स्ट्रक्चर में अलग नहीं होती हैं, आखिर कल भी जो विधेयक पास हुआ है, ऐसा नहीं है कि उसका फायदा केवल केंद्र को ही मिलेगा। वित्त मंत्री जी ने साफ कहा है कि उसका पैसा रियल में जिस तरीके से केंद्र को आएगा, उसी तरीके से राज्य को भी मिलेगा। इसलिए मैं समझता हूँ कि निश्चित तौर से जो अभी तक पान मसाला आदि पर कोई टैक्स चोरी करता था, अब शायद नहीं कर पाएगा। आपने इसके ऐम एंड ऑब्जेक्ट में देखा होगा, आखिर जियो-पॉलिटिकल इनस्टेबिलिटी की बात होती है। आज पूरी दुनिया जूझ रही है रशिया-यूक्रेन की लड़ाई में। आप देख रहे हैं कि इजराइल-फिलिस्तीन में, गाज़ा पट्टी में क्या हो रहा है? जहां लोग कहते थे कि भारत थर्ड वर्ल्ड का बैटल फील्ड बनेगा, आज दुनिया भारत की विकास की तेज़ी को देख रही है। भारत की जीडीपी को देख रही है। भारत की ग्रोथ रेट को देख रही है, न कि अब भारत के युद्ध को कोई देख रहा है। आज लोग रशिया-यूक्रेन की तरफ देख रहे हैं। आज इजराइल-फिलिस्तीन की गाज़ा पट्टी की तरफ देख रहे हैं। आज भारत ही एक ऐसा देश है कि जिसने इस जियो-पॉलिटिकल इनस्टेबिलिटी में भी अपने हितों के साथ कोई समझौता करने का काम नहीं किया है। हमारे अमेरिका से बहुत अच्छे रिश्ते हैं। लेकिन हमें रशिया से सस्ते दामों पर तेल मिल रहा था। भारत पहला देश है, जिसने अमेरिका से रिश्तों के बावजूद भी रूस से सस्ता तेल लेने का काम किया और इसके कारण से आज अमेरिका ने टैरिफ लगाया। जिस तरह से 25 पर्सेंट टैरिफ लगा, उसके बाद 50 पर्सेंट लगा, तो मुझे लगता है कि इसके बावजूद भी लोगों को लगता था कि हमारा यूएसए में जो सबसे बड़ा एक्सपोर्ट है, उसमें गिरावट आएगी। उसके बावजूद भी आज अगर ओवरऑल जीडीपी रेट देखें तो यह हमारे लिए निश्चित तौर से इस सदन में, जब मैं खड़ा हूँ तो आज न केवल इस बात को मैं विश्वास के साथ कहता हूँ कि पूरे देश के लिए आश्चस्त होने और संतोष का विषय है, गर्व का विषय है कि आज दुनिया की इस पूरी जियो-पॉलिटिकल इनस्टेबिलिटी में भी,

यह आईएमएफ का भी रिव्यू है, सुप्रिया जी, मैं कहना चाहता हूँ कि आईएमएफ ने कल क्या कहा था? आपने कुछ कहा, मैं नहीं कह रहा हूँ कि – India's economy had continued to perform well. It is an IMF report. I think so, इसको भी आप देख लीजिए।

दूसरी बात, आज जीडीपी की ग्रोथ देख लें। हम वित्तीय वर्ष 2025-26 के क्वार्टर-टू का डेटा देख लें। मेरे पास सभी आंकड़े हैं, लेकिन मैं विस्तार में नहीं जाना चाहता हूँ। मैं एक क्वार्टर की बात कर रहा हूँ। इंडिया की क्या ग्रोथ रेट है, इस पर तो आप कोई असहमति व्यक्त नहीं कर सकते हैं कि भारत की ग्रोथ रेट 8.2 परसेंट है। आज भारत की ग्रोथ 8.2 परसेंट है। यूएसए, जिसकी इकोनॉमी, जिसके डॉलर को कहते हैं कि पूरी दुनिया में सबसे ताकतवर है, उसकी 3.8 परसेंट है। रशिया की 1.1 परसेंट है, चाइना की 5.2 परसेंट है। इसलिए हम आज इस सदन में कह सकते हैं कि हमारी सरकार और नरेंद्र मोदी जी के नेतृत्व में भारत दुनिया में सबसे ज्यादा तेज़ी से जीडीपी ग्रोथ करने वाला देश है।

India is becoming one of the fastest growing economy in the world at the rate of 8.2 per cent. वर्ष 2025-26 में हमारी 8.2 परसेंट की रेट है। हम क्वार्टर वन में 7.8 परसेंट थे। हम 7.8 परसेंट से 8.2 पर आ गए हैं। आईएमएफ का जो प्रोजेक्शन है, वह चाइना के 5.2 परसेंट से ऊपर है। आईएमएफ का प्रोजेक्शन 6.6 परसेंट है। हम लगातार सस्टेनेबल डेवलपमेंट की तरफ बढ़ रहे हैं। मार्च, 2026 से यह टैक्स खत्म हो रहा है और निश्चित तौर से माननीय मंत्री जी जो एक नया उपकरण लेकर आई हैं और पूरी दुनिया में आर्थिक रूप से जो संकट आया हुआ है, उस संकट से यह भारतीय अर्थव्यवस्था को सुरक्षा देगा।

सभापति महोदया, मुझे लगता है कि आज जिस तरीके से यह काम निश्चित तौर से शुरू किया गया है, उसके लिए मैं कहना चाहता हूँ कि आप उसे देखें। मार्च, 2026 के बाद इस पर जो जीएसटी लगता था, वह कंपेंसेशन से समाप्त होने वाला है। वर्तमान में स्वाभाविक है कि पान मसाले पर 28 परसेंट जीएसटी प्लस 135 परसेंट कंपेंसेशन सेस लागू होना है। इसके हटने से कितना बड़ा रेवेन्यू

लॉस होगा? मंत्री जी ने अभी स्पष्ट तौर से कहा है कि किसी एसेंशियल कमोडिटीज पर हम जीएसटी नहीं लगा रहे हैं। एसेंशियल कमोडिटीज पर पूरी दुनिया ने देखा है और कल उस पर डिस्कशन भी हुआ है। मैं उसको दोहराना नहीं चाहता हूँ। वह चार स्लेब से दो स्लेब हो गया है। मैंने अपने जीवन में नहीं देखा कि जिस तरह से जीएसटी की दर कम हुई उससे चाहे मोटर साइकिल हो, ऑटोमोबाइल हो, गाड़ी हो, मोबाइल हो, टैबलेट हो या कपड़े हों उनकी भारी मात्रा में बिक्री हुई। आप यकीन कीजिए कि हमारे यहां पर एक दिन में 300 मोटर साइकिल बिक गईं। 800 मोटरसाइकिल होंडा और रॉयल इनफील्ड की बिक गईं। उस समय गाड़ियां नहीं मिल रही थीं। स्वाभाविक है कि जिस समय दुनिया में क्रय शक्ति घट रही है, आज यूएसए के टैरिफ के बाद भी दुनिया में सबसे ज्यादा आत्मनिर्भर भारत के सामानों की बिक्री हो रही है। ... (व्यवधान)

सभापति महोदया, आपने घंटी बजा दी है, लेकिन यह तो अभी शुरूआत है। मैं फर्स्ट स्पीकर हूँ। मैं कोई ऐसी बात भी नहीं कह रहा हूँ। मेरी बात को विपक्ष भी ध्यान से सुन रहा हूँ। मेरी बात को कोई भी अपोज नहीं कर रहा है। इसलिए मैं कहना चाहता हूँ कि हेल्थ की सुरक्षा के लिए एक सबसे बड़ी बात है कि चाहे हम सरकार में हों या प्रतिपक्ष में हों, चूँकि आप जिम्मेदार प्रतिपक्ष हैं। यहां पर सौगत दादा बैठे हैं। वे प्रोफेसर हैं। आखिर जहां पर हम व्यक्ति की सुरक्षा और देश की सुरक्षा करेंगे, वहां राजकोषीय स्थिरता भी होनी चाहिए। अगर हमारी इकोनॉमी में स्टेबिलिटी नहीं रहेगी और जैसा मैंने कहा कि अभी जियो पॉलिटिकल अनस्टेबिलिटी पूरी दुनिया के सामने है, उस हिसाब से आपको माननीय प्रधान मंत्री मोदी जी को बधाई देनी चाहिए कि पूरी दुनिया में क्राइसिस होने के बावजूद भी भारत में इकोनॉमिक स्टेबिलिटी भी है, राजकोषीय स्थिरता भी है। इसलिए यह आवश्यक है कि इसको कैपेसिटी बेस्ड किया जाए।

सभापति महोदया, मुझे लगता है कि इससे काफी फायदे होंगे। अभी तक यह बात हो रही है कि इसकी क्या विशेषता है तो मैं बताना चाहता हूँ कि अभी तक छोटी-छोटी इकाइयां बिखरी हुई थीं, जिसका काफी स्टाफ रहता है। एक-एक, छोटी-छोटी इकाई बिल्कुल खत्म नहीं होगी, लेकिन

जिसकी जितनी मशीन होगी, चाहे छोटी होगी, माइक्रो में होगी, मीडियम में होगी तो वह अपनी मशीन देगा कि हमने इतने पाउच की मशीन लगा रखी है और इससे इतना प्रोडक्शन होता है और उतने पर ही उसको सेस देना रहेगा। पहले तो निगरानी भी कठिन थी और जब निगरानी कठिन होगी तो टैक्स की चोरी भी होगी। इससे उत्पादन छिपाना भी आसान नहीं होगा, क्योंकि मशीन की निश्चित ही एक कैपेसिटी होती है। आपका जो कम कच्चा माल है, उच्च मूल्यवर्धन है, उससे आपको लाभ भी होगा और जो चोरी की प्रवृत्ति है, वह भी रुकेगी। पहले एक तरह से पाउच बनाकर इललीगल गाड़ियां निकल जाती थीं और उन पर टैक्स भी नहीं मिलता था। अब उनकी निगरानी करना आसान हो जाएगा और किसी भी प्रोडक्शन का यह फायदा होगा।

सभापति महोदया, इसलिए मुझे लगता है कि इससे आप भी सहमत होंगी कि वैल्यू बेस्ड और फाइनल प्रोडक्शन वैल्यू के बजाय अगर कैपेसिटी बेस्ड सेस लगेगा तो अच्छा रहेगा। मशीन की क्षमता या उसकी जो पारदर्शिता है, उससे निश्चित तौर से न केवल कम सेस लगेगा, बल्कि इससे देश की जनता को भी लाभ होगा। आप इस विधेयक की मूल भावना तो देखिए कि इसकी मूल भावना क्या है?

सुप्रिया जी, इसकी मूल भावना हेल्थ और नेशनल सिक्योरिटी है, जिस पर आप रोजाना चिंतित रहती हैं और बात रखती हैं। उन बातों को, जो समय-समय पर आप उठाती हैं, उसके लिए अगर कोई ईयर मार्कड सिस्टम बनाया जा रहा है तो अच्छा ही है।

न तो कोई डायवर्ट होगा, न कोई लैप्स होगा। इससे सिस्टम भी और अधिक पारदर्शी होगा। अपनी रेवेन्यू भी स्टेबल रहेगी और पान-मसाला उद्योग में टैक्स इवेजन की भी कमी आयेगी। बहुत-सी बातें कहनी थीं, लेकिन आपने दो बार घंटी बजा दी। मैं समझता हूं कि यह देश के हित में है। इसे सर्वसम्मति से पारित किया जाना चाहिए। मैं इसी अपील के साथ अपनी बात को खत्म करता हूं। धन्यवाद।

श्री वीरेन्द्र सिंह (चन्दौली) : धन्यवाद, सभापति महोदया। मैं माननीय मंत्री जी द्वारा प्रस्तुत स्वास्थ्य

सुरक्षा से राष्ट्रीय सुरक्षा उपकर विधेयक, 2025 के संदर्भ में बोलने के लिए खड़ा हुआ हूं।

सभापति महोदया, देश में जिस वस्तु पर उपकर लगाने की बात माननीय मंत्री जी ने कही है, यह वही वस्तु है, चाहे वह पान-मसाला हो या गुटखा हो, इसके कारण देश के तमाम गरीब समाज के लोगों, विशेष रूप से ग्रामीण समाज में रहने वाले लोग आज भयंकर रोग से पीड़ित हो रहे हैं। कैंसर जैसी बीमारी महामारी का रूप ले रही है। उन्होंने बिल प्रस्तुत करते समय स्वास्थ्य सुरक्षा को इंगित किया है। मुझे आशा है कि इस उपकर से जो भी धन इकट्ठा होगा, वह निश्चित रूप से कैंसर जैसी गंभीर बीमारी के उपचार, उसके नियंत्रण और उसकी रोकथाम पर खर्च होगा। माननीय मंत्री जी ने स्वास्थ्य सुरक्षा जैसे गंभीर विषय के साथ राष्ट्र सुरक्षा जैसे संवेदनशील मसले को जोड़ कर के ऐसा वातावरण बनाया है कि यदि कोई इसका विरोध करता है, तो वह राष्ट्रद्रोही होगा। यदि इसकी आलोचना नहीं की जाएगी तो गांव के रहने वाले गरीब समाज के उन लोगों के जीवन में इन उत्पादों के कारण जीवन में परेशानियां आयीं और एक आंकड़े के अनुसार केवल पूर्वांचल में प्रति वर्ष 2 लाख नये मरीज चिन्हित हो रहे हैं। लेकिन, हम उपचार के नाम पर देखें, तो केवल काशी हिन्दू विश्वविद्यालय में भाभा सेंटर है, जिसकी क्षमता कितनी है? डायग्नोसिस सेंटर कितने हैं? करोड़ों की आबादी पर शायद एक डायग्नोसिस सेंटर इस क्षेत्र में आता है, जो कैंसर जैसी गंभीर बीमारियों के उपचार में उसका डायग्नोसिस कर सके। आप जानती हैं कि यदि समय से पहले शुरूआती दौर में कैंसर जैसी गंभीर बीमारियों के लक्षण पता चल जाए, तो निश्चित रूप से उसका इलाज संभव हो सकता है। माउथ कैंसर लगातार लोगों में बढ़ रहा है। ज्यादातर गुटखा और खैनी के द्वारा वह लोगों के शरीर में प्रवेश कर रहा है।

हमारे सत्ता पक्ष के सांसद साथी ने कहा कि पांच लाख रुपये का हम आयुष्मान कार्ड देकर मानव जीवन के स्वास्थ्य की सुरक्षा दे रहे हैं। माननीय सदस्य को पता होना चाहिए कि कैंसर का एक-एक इंजेक्शन दो-दो लाख रुपये का आता है। उसको कवर अप करने के लिए यदि माननीय मंत्री जी के इस उपकर के माध्यम से धन एकत्रित होता है, यदि उस सेवा के क्षेत्र में यह करें तो निश्चित

रूप से चाहे सत्ता पक्ष या विपक्ष के लोग हों, वे आपके द्वारा प्रस्तुत इस विधेयक का समर्थन कर सकते हैं।

14.56 hrs

(Shri Jagdambika Pal in the Chair)

सभापति जी मैं आपके माध्यम से माननीय मंत्री जी का ध्यान इस ओर आकर्षित करना चाहता हूँ कि पूरे देश में एक साजिश चल रही है और रेवेन्यू इकट्ठा करने की नियत से जिस तरीके से पेय पदार्थों, मादक पेय पदार्थों के ठेके हर वर्ष 20 से 30 परसेंट बढ़ाए जाते हैं। वे ठेके गांव के गरीब समाज के अत्यंत निर्धन गांव, जिन्हें हम अति पिछड़ी जाति के कहते हैं, अनुसूचित जाति और वनवासी क्षेत्र के गांव के बीचों-बीच उस नीति के विरुद्ध खोली जाती है और यह सरकार जान-बूझकर इसलिए करती है ताकि उनके परिवार में अशांति हो, उनके बच्चे पढ़ न सकें, उनके परिवार में सोचने-समझने और आगे बढ़ने की क्षमता विकसित न हो पाए। इसलिए मैं मांग करता हूँ कि इस नीति में भी परिवर्तन किया जाए और एक कठोर नीति बनायी जाए। संविधान में संशोधन करके एक कठोर कानून बनाया जाए कि जिसमें आजीवन कारावास और फांसी तक की सजा हो। जो लोग मिलावट करके मानव जीवन के साथ खिलवाड़ करते हैं, वे केवल स्वास्थ्य से ही खिलवाड़ नहीं करते अपितु देश के राजस्व में बड़ी भारी क्षति पहुंचाने का काम करते हैं। मैं जिस क्षेत्र से आता हूँ उन क्षेत्रों में अति पिछड़ा समाज और हमारे आदिवासी-वनवासी क्षेत्रों के जो गांव हैं, उनके बीचों-बीच में मादक पदार्थों के ठेके खुले हुए हैं। यह पूरे देश के लिए चिंता का विषय है।

जहां तक सेस की बात आपने की है और आपने जो विधेयक प्रस्तुत किया है कि मशीनों की उत्पादन की जो क्षमता है, उस क्षमता के अनुसार हम सेस लगाएंगे। जहां तक मेरी जानकारी है कि जीएसटी के ऊपर जो अतिरिक्त कर लगता है, उसे उपकर कहा जाता है। यदि टैक्स लगाना ही है तो पूरी उत्पादन क्षमता पर जीएसटी और उपकर लगाया तो लोगों को टैक्स में चोरी करने का अवसर नहीं मिलेगा। जैसा कि मेरे एक साथी सांसद ने कहा कि लोग लाखों पाउच प्रतिदिन का उत्पादन तो करते हैं लेकिन पांच हजार पाउच का उत्पादन दिखाते हैं। यदि मशीनों की उत्पादन

क्षमता पर जीएसटी लगाया जाए और उस जीएसटी पर उपकर लगाया जाए तो निश्चित रूप से ऐसे तत्व जो देश को करें में चूना लगाते हैं जो हमारे रेवेन्यू की चोरी करते हैं, जो मिलावट करते हैं और उस मिलावट के कारण गरीबों में भयंकर बीमारियां आती हैं, जिससे ग्रामीणों की मौत हो रही है। इसको हम रोक सकते हैं और प्रतिबंध लगा सकते हैं।

15.00 hrs

आप जानते हैं कि मादक पेय के कारण क्षेत्र के गरीबों में लूट, हत्या, बलात्कार सहित तमाम कानून व्यवस्था को खत्म करने की आदतें विकसित होती जा रही हैं। कुछ लोग चौराहे पर गुटखा खाते हैं और कानून व्यवस्था के साथ खिलवाड़ करते हैं। बच्चियां जब स्कूल जाती हैं, तो उनके साथ कुछ लोग चौराहों पर गलत व्यवहार करते हैं। यदि इसको सख्ती से लागू किया जाए तो निश्चित रूप से हम इस पर कंट्रोल कर सकते हैं। टैक्स में बढ़ोतरी करके इन पर नकेल लगाई जाए तो निश्चित रूप से रेवेन्यू का भी फायदा होगा और टैक्स चोरी पर भी नकेल कसी जाएगी। इसको आपने देश की सुरक्षा से भी जोड़ा है। ... (व्यवधान)

माननीय सभापति: कृपया संक्षिप्त करें।

श्री वीरेन्द्र सिंह: आप इतना बोले हैं। मैं भी पहला ही बोलने वाला हूँ।

माननीय सभापति : जनादेश और पार्टी का भी फर्क है। कितनी संख्या इधर है और कितनी संख्या उधर है।

श्री वीरेन्द्र सिंह: सर, आप भी कभी इधर थे। हम भी कभी मौका लगेगा तो उधर आएंगे।

माननीय सभापति : दो मिनट में आप अपनी बात समाप्त करिए।

श्री वीरेन्द्र सिंह : जहां तक देश की सुरक्षा का सवाल है, हम लोगों ने ऑपरेशन सिंदूर को देखा है और महसूस भी किया है। पहलगाम में निरीह लोगों की हत्या कर दी गई और ऑपरेशन सिंदूर के तहत पड़ोसी देश के ऊपर अटैक किया। देश का नागरिक होने के नाते हम सब इससे गौरवान्वित होते हैं। यदि इसका पैसा देश की सुरक्षा में लगता है तो शायद ही कोई सदस्य ऐसा होगा, जो इस

उप-कर का विरोध करेगा। अगर इस देश के टैक्स का पैसा ईमानदारी से निर्धारित काम पर लगे, तो किसी भी सदस्य को ऐतराज नहीं होगा। हमने देखा है कि नमामि गंगे के नाम पर गंगा की सफाई में हजारों करोड़ रुपये आवंटित हुए, लेकिन उसका मात्र 15 पर्सेंट खर्च हुआ। देश में सफाई के नाम पर, शौचालय के नाम पर जो हजारों करोड़ रुपये लगाए गए, उसमें मात्र 8 से 10 पर्सेंट ही धरातल पर खर्च हुआ है और बाकी पैसा खर्च होने की स्थिति में नहीं है। यह आंकड़े बता रहे हैं।

माननीय अधिष्ठाता महोदय द्वारा बार-बार घंटी बजाई जा रही है। मैं पीठ का सम्मान करते हुए इस विधेयक का इस नाते समर्थन करता हूँ, क्योंकि यह पैसा देश की सुरक्षा और स्वास्थ्य की रक्षा के लिए लगाया जाएगा। इसका आश्वासन माननीय मंत्री जी जरूर सदन को देंगी कि इसका पैसा कहीं अन्य जगह नहीं लगेगा या किसी और तरीके से खर्च नहीं होगा। इन्हीं चन्द शब्दों के साथ मैं अपनी बात को विराम देता हूँ।

PROF. SOUGATA RAY (DUM DUM): Hon. Chairperson, many people asked me why I am speaking on such a boring Bill which has nothing in it. I am speaking because it gives me an opportunity of mentioning other things which I could have mentioned in 'Zero Hour'. But these are related to the vagaries and mood of the ... * So, I speak here.

I notice that the Finance Minister is smugly sitting to pass this Bill on a day when rupee has fallen to an all-time low. It has crossed Rs. 90 per dollar. Now the economy is in such a terrible condition, but the Finance Minister has not cared to come and make a statement in the House. It is very unfortunate.

The hon. Finance Minister is speaking about the health security at a time when the citizens in Delhi are demonstrating against air pollution. The hon.

* Expunged as ordered by the Chair.

Finance Minister has not announced any scheme to control air pollution.

Sir, you may be knowing that they say that living one day in Delhi is equivalent to smoking 25 cigarettes. Now, there is no plan. This air pollution goes on unchecked in Delhi. The hon. Finance Minister is trying to hindi-ise herself. This law is called – she likes this - विवाद से विश्वास तक, हैल्थ सिक्योरिटी से नेशनल सिक्योरिटी तक। यह क्या है? यह न हिंदी है और न ही अंग्रेजी है। विवाद से विश्वास तक और हैल्थ सिक्योरिटी से नेशनल सिक्योरिटी तक, यह क्या भाषा है, फाइनेंस मिनिस्टर ही हम लोगों को एक्सप्लेन करेंगी।

Sir, this cess is on pan masala. Yes, pan masala is a big business in India. We know that, in Kanpur, some years back, they raided the premises of a pan masala manufacturer 'Shikhar'. An amount of Rs. 196 crore was discovered during that raid. Now, we see the top film stars, like Shri Ajay Devgn, advertise Vimal Elaichi and they used to advertise 'Shikhar' also. I do not know what incentive is being given to this.

Sir, now, if I may mention, this is a harsh law. I will come to that later. These are demerit goods. The goods, such as tobacco and pan masala are associated with serious public health risks. Pan masala causes oral cancer.

Now, the Government is so desperate for funds that it is trying to raise revenue from demerit goods. Yesterday, it did on all forms of tobacco and today, it doing on pan masala. It is so desperate for finances and for resources. For the security of the country, they have to depend on a demerit good like pan masala. This is sad and quite ridiculous, if you ask me.

Sir, the difference in this cess is that it is not on production capacity, but it is on the machines. It is on machines, that is, not on actual production or supply. Am I right? I am saying that cess should be levied on production capacity and not on actual production or supply. That is, it will be levied on machines. It will be a cess on the machine capacity.

Now, I would like to know why only pan masala? They say that pan masala is under Tariff 21069020 of the First Schedule to Customs Tariff Act, 1975. This industry is characterised by a high number of small and segmented manufacturing units, frequent changes in machine configuration with high value addition, low raw material cost and ease of transport of finished goods. It is very light.

You must have seen small packets of Shikhar or Pan Parag, pan masala. What they do is that they first bring the *supari*, then they grind it. Then, they add a particular perfume, which gives pan masala its distinctive flavour. So, it is very cheap to manufacture, but the gain is enormous. You see that in rural areas and even in urban areas, people take five-six packets of pan masala and they keep it in their mouth for a long time which may lead to oral cancer. This is why, the Finance Minister is trying to raise her revenue.

Now, the Government says that the capacity based levy could help curb evasion, ensure level playing field, stabilise market pricing and strengthen revenue integrity. Pan masala is addictive and causes public health issues at large scale and particularly for the poorer masses. Poor people either take *biris*

or pan masala. The whole question arises whether by increasing the cess, the price of the packet is increased, though the Government says that the price of pan masala will not be affected, and will only collect revenue from pan masala sources. So, there is a case where the cess will be levied and collected from taxable persons who own, operate, manage or control the machines or processes used to manufacture specified goods directly or through any authorised arrangement.

Sir, I went through the Bill thoroughly, though it is quite boring. The main thing is that the Government has been talking, shouting over the housetops that it wants to decriminalise offences in business. They had a Committee which removed imprisonment policy out of the Company Law. Now, the pan masala, cess is ... *(Interruptions)*

डॉ. निशिकान्त दुबे (गोड्डा) : दादा, इस बिल में वह है।

प्रो. सौगत राय: डिक्रिमिनलाइज़ कहां हुआ? आप लोग कहते हैं कि डिक्रिमिनलाइज़ करेंगे for the ease of doing business. ... *(Interruptions)*

HON. CHAIRPERSON : Dada, you address the Chair.

... *(Interruptions)*

PROF. SOUGATA RAY : You are imposing prison sentences. ... *(Interruptions)*

HON. CHAIRPERSON: You should not respond to what he is saying.

... *(Interruptions)*

माननीय सभापति : दादा, आप निशिकान्त जी की बात का उत्तर मत दीजिए। आप सिर्फ अपनी बात कहिए।

... (व्यवधान)

PROF. SOUGATA RAY : Whenever a taxable person, who was in control of the machine, fails to pay the Cess, fails to furnish the returns, fraudulently obtains refund or obstructs or prevents any officer, then there would be a fine and imprisonment for a term, which may extend to five years. ... (*Interruptions*)

DR. NISHIKANT DUBEY : Yes.

प्रो. सौगत राय : मैं भी यही कह रहा हूँ। आप एक तरफ कह रहे हैं कि आप बिजनेस अफेंसेज़ को डिक्रिमिनलाइज़ करेंगे। आप उनको जेल भेजने का इंतजाम कर रहे हैं। इसके बाद आप आय कर में भी यह प्रावधान कर देंगे। आप कहेंगे कि जो लोग आय कर नहीं भरेंगे, उनको जेल में डाल देंगे।

What is the policy of the Government? Do you want to decriminalise financial offences or do you want to criminalise them? That is a good question that needs to be answered properly.

Sir, it should be upto five years for Rs. 5 crore, three years for Rs. 2.5 crore and above, and then for Rs. 1 crore, it will be one year or whatever, plus they have introduced power of confiscation which is again draconian.

Now, the hon. Member, who spoke from the Congress Party, said that ultimately, it will lead to a severe Inspector Raj. Now, you say that in income tax, we will have faceless assessments. An Income Tax Officer need not see the taxpayer. These are belonging to the Central Board of Indirect Taxes and Customs. And now, under this law, the inspectors or the officers will have the power to inspect. People will have to give returns and if returns are not given, then, punishment is there. So, in which way is the Government going? I would

like the Finance Minister to clarify it.

I understand the desperate urge of the Government to get more money. You need money. A new Parliament Building costs Rs. 20,000 crore. The Prime Minister's 'Seva Teerth' costs hundreds of crores. ... * And this is what you are saying.

The Government is thinking on two lines. On the one hand, you spend money like water. When there was no necessity for a new Parliament Building, you built a new Parliament Building. When there was no necessity, and the Prime Minister was living at such a big house in Race Course Road, Lok Kalyan Marg, now, you are building that. ... (*Interruptions*)

HON. CHAIRPERSON: Dada, this Parliament is under the domain of the hon. Speaker.

... (*Interruptions*)

HON. CHAIRPERSON: I think that you are quite aware about the domain of the Parliament. The Parliament is absolutely necessary.

... (*Interruptions*)

PROF. SOUGATA RAY: Why does the Government need so much of money?

... (*Interruptions*)

HON. CHAIRPERSON: It means that you are criticizing the Parliament, ... **

... (*Interruptions*)

* Expunged as ordered by the Chair.

** Not recorded.

PROF. SOUGATA RAY: The Government needs money for splurging. ...

(Interruptions) Sir, do you understand what splurging means?

HON. CHAIRPERSON: I can understand.

... *(Interruptions)*

PROF. SOUGATA RAY: They are splurging. ... *(Interruptions)*

माननीय सभापति : यह कार्यवाही का हिस्सा नहीं होगा। आप विषय पर आइए।

... (व्यवधान)

माननीय सभापति : मैंने एक्सपंज कर दिया है।

... (व्यवधान)

PROF. SOUGATA RAY (DUM DUM): I am totally ... *(Interruptions)*

माननीय सभापति : दादा, आप एक मिनट रुकिए। मैंने निशिकान्त जी को समय दिया है।

... (व्यवधान)

माननीय सभापति : यह पॉइंट ऑफ ऑर्डर है।

... (व्यवधान)

डॉ. निशिकान्त दुबे (गोड्डा) : सर, यह नियम 352 है।... (व्यवधान) इन्होंने कई लोगों का नाम ड्रैग किया है। ये अर्बन डेवलपमेंट मिनिस्टर रहे हैं। इनकी जानकारी के लिए मैं बताना चाहूंगा कि जितने मेंबर्स ऑफ पार्लियामेंट कोठी में रहते हैं, सीपीडब्ल्यूडी ने उनमें से किसी को भी सिक्योरिटी सर्टिफिकेट देने से मना कर दिया है। ये बिल्डिंग्स ऐसी हो गई हैं, जिनमें सुरक्षा सबसे बड़ा कारण हो गया है और उनमें कोई भी सुरक्षित नहीं है। जितने भी लोग कोठियों में रहते हैं और दादा भी जिस कोठी में रहते हैं, उनका सिक्योरिटी सर्टिफिकेट नहीं है। इसलिए यदि प्रधान मंत्री जी के लिए, माननीय सदस्यों के लिए या इस पार्लियामेंट के लिए यह भवन बन गया, तो वह समय की मांग थी या सरकार ने गलत पैसा खर्च कर दिया?... (व्यवधान) प्रधान मंत्री जी इस सदन के सदस्य हैं। ...

(व्यवधान)

माननीय सभापति : आपकी बात नोट हो गई है ।

... (व्यवधान)

डॉ. निशिकान्त दुबे : यदि कोई भी बात उनके बारे में बोली जाएगी, तो पहले उन्हें नोटिस देना पड़ेगा ।

माननीय सभापति : आपकी बात आ गई है ।

... (व्यवधान)

प्रो. सौगत राय : सर, आप तो देश के बारे में सोचते हैं ।

माननीय सभापति : पुरानी पार्लियामेंट की एक लाइफ टाइम थी, एक मियाद था ।

... (व्यवधान)

HON. CHAIRPERSON: Now, please come to the subject and kindly conclude.

... (*Interruptions*)

HON. CHAIRPERSON: Professor Sahab, kindly conclude.

प्रो. सौगत राय : आप सोचिए कि... (व्यवधान) या आपकी प्रायोरिटी है मकान बनाना, नई पार्लियामेंट बिल्डिंग बनाना और खर्चा ही खर्चा करना । इसके लिए सिगरेट, बीड़ी, चेरूट और पान मसाला से खर्चा निकालो तथा उसके लिए कड़ा से कड़ा कानून लाओ ।

This is a draconian law. You want to earn revenue. You make an arrangement like the Income Tax Faceless Assessment. You can make an easy assessment of the tax to be paid by the taxable person. But you are not doing it. Rather you are raising money and saying, 'You must pay us money from *pan masala* otherwise we will send you to jail and otherwise we will confiscate your machines, etc.'

Then, you spoke about it but I could not follow all that you said. Nirmala ji also spoke in Hindi. So, I could not follow all that she said because we are Bengalis and we do not follow so much of Hindi. So, the problem remained ...

(Interruptions)

HON. CHAIRPERSON: It is already on the website of the Parliament. You can go through it line by line.

डॉ. निशिकान्त दुबे : सभापति जी, इसीलिए बंगाल डिवाइड हो गया ।... (व्यवधान)

प्रो. सौगत राय : सर, हम तो बंगाली हैं और बंगाली ही रहेंगे । ... (व्यवधान)

माननीय सभापति : आप बंगाली हैं, लेकिन आप हिंदी के लिए ऐसा नहीं कह सकते हैं ।

... (व्यवधान)

PROF. SOUGATA RAY : They are making a South Indian lady to speak in Hindi so that she can familiarize herself.

HON. CHAIRPERSON: I have seen you.

... *(Interruptions)*

माननीय सभापति : माननीय वित्त मंत्री जी ।

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS

(SHRIMATI NIRMALA SITHARAMAN): I may speak in Hindi, Tamil, Telugu and English. How does it matter to the hon. MP? The arrangements have been made by the hon. Speaker, and he can get a translation in any language that he desires. What is he saying - that she spoke in Hindi, therefore he cannot understand?

The available facility and technology are being used; he can understand

it in any language he wants. Since he has not read the Bill thoroughly and wants to divert from the topic, he is bringing up all these things here. I take objection, and it should be in the record.

HON. CHAIRPERSON: Mr. Sougata Roy ji, you are quite aware that the translation facility is available. What the hon. Finance Minister has said - the translation facility is already available - a Member can speak in any language; it will be translated immediately. Yesterday, I think, the hon. Speaker had mentioned about this. आपने उनकी बात पर कल मेज भी बजाई थी। इसलिए, अब आप अपनी बात खत्म कीजिए।

... (व्यवधान)

माननीय सभापति : मैंने आपको अलाऊ नहीं किया है।

सौगत राय जी - आप बोलिए और जल्दी ही अपनी बात कृपया समाप्त कीजिए।

... (व्यवधान)

प्रो. सौगत राय : सर, मैं इस बिल पर अपनी बात कंक्लूड कर रहा हूँ। You have laid down an elaborate and separate mechanism regarding realising cess on Pan Masala.

First, you have a Commissioner; then the Commissioner allows for an appeal. Thereafter, you go to the Appellate, then even to the High Court. They have the power to confiscate machines, the power to arrest, and strangely, in the case of a non-cognizable and bailable offence, the proper officer not below the rank of Assistant Commissioner shall, for the purpose of releasing an arrested person on bail or otherwise, have the same powers and be subject to the same provisions as an officer-in-charge of a police station. सेंट्रल एक्साइज

डिपार्टमेंट के ऑफिसर को आईसी - थाने का ऑफिसर इंचार्ज बना दिया गया । I do not know what the logic is in this Law. It is constantly mentioned in Amit Shah's law, भारतीय नागरिक सुरक्षा संहिता के तहत इसका एप्लीकेशन किया जाएगा । ऐसे नहीं होता है । हमारे देश में इवेज़न ज्यादा है । आप इस इवेज़न को रिलाइज़ करें और उसके लिए एक ट्रांसपेरेंट मेकेनिज़्म बनाएं । You are giving all the powers from Assistant Commissioner to the Commissioner to realise cess on pan masala.

Therefore, I think that this Bill should be sent to a Select Committee of Parliament to look into this.

DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN (CHENNAI SOUTH): Thank you, Sir. I rise here to oppose the Health Security se National Security Cess Bill, 2025

At the very outset, I would like to ask Madam Finance Minister a very simple yet profound question: Why is the title of an English legislation framed as "Health Security se National Security"? Why is this linguistic hybrid? Why is there this attempt to inject a certain cultural or linguistic flavour into what should be a neutral statutory title? This is not mere pedantry!

As our hon. Chief minister, M.K. Stalin, has rightly pointed out, language is not merely a tool for communication; it is a question of identity, dignity and democratic participation. So, a law passed by Parliament must be accessible, neutral and linguistically equitable.

Therefore, I submit that the word 'Se' be replaced with 'For'. Imposing any cess or surcharge is like slitting the throat of federalism. Why I used this phrase,

let me explain.

The funds collected through cess and surcharge go entirely to the Union Government without any distribution to the States. The Union Government eyes Rs. 6 lakh crore from cess and surcharge in the financial year 2026, which is up to 10 per cent more than in the financial year 2025.

Most of the States protest against the shrinking share of this divisible pool of tax revenues, not reaching them. The Health Security Se National Security Cess Bill, 2025 now seeks to levy a new cess on machines or process used in the manufacture of pan masala and other notified goods.

Sir, I would like to ask in this august House, through you, that the Union Government can concentrate on the reduction of the sale of harmful products, by creating an awareness amidst its consumers to reduce the use of such consumer products which are harmful to health. Instead of doing that, imposing a cess on the manufacturing machines and the processes directly hits the small traders especially the MSMEs. Also, it is neither acceptable on the general terms nor on the ethical terms.

I would like to explain why I used the word 'ethical'. Sir, the quantum of unused cess and surcharge funds amount to six lakh crore rupees since 2019. That is not toally spent by the Union Government. While that is the scenario, why to bring a new bill, again a cess bill now, Sir? That is my question. This Bill states that the cess is meant to augment the resources for meeting security expenditure on national security and for public health. In simple terms, the

Government says that it will use proceeds from cess on tobacco and pan masala to boost health and national security. This is really a thing to worry about. Let us remember the words of Mahatma Gandhi who said 'means are as important as ends'. You are collecting the cess and to which direction you are trying to divert the funds is a very important question.

While the BJP professes that India is marching towards global leadership under the leadership of our hon. Prime Minister as *Vishwaguru*, based on the ideals of dharma, is it not very ironical to divert these funds, the cess, heavily laid on those manufacturing processes which are harmful products? Is it not really ironical, Sir?

Sir, let me come directly to the political heart of the Bill. This Government has been adopting a strategy for the past ten years to convert taxation into cesses and surcharges because cesses do not go into the divisible pool and are not shared with the States. According to the Fifteenth Finance Commission's Report, let me make it clear here that the share of cesses and surcharges has increased from 10.4 per cent of gross tax revenue in 2011-12 to over 26 per cent by 2024. This means States lose thousands of crores annually and that is why, I call it as slitting the throat of federalism.

Sir, Dr. B. R. Ambedkar warned us in the Constituent Assembly that federalism depends on the diffusion of power, not in its concentration in one centre. But what is happening now? It is a *vice-versa* of it because this Bill is another step in the systematic concentration of fiscal power, all powers

concentrating only in the conglomeration of the Union Government.

Sir, Tamil Nadu has consistently demanded through every pre-Budget memorandum that the Union reduces its reliance on cesses, but instead of correcting its fiscal imbalance, this Bill deepens it.

Sir, let me say how does it do it. This Bill imposes a lump sum cess on machines and manufacturing processes especially those used for pan masala. Let me be very clear Sir. Pan masala and usage of it is harmful for health. It is very injurious for health and States should take accountability in regulating that. There is no doubt about it but the method chosen here through the Bill is deeply flawed.

And let me also say why I make that statement because there is a nuanced difference. The Bill taxes machines for what they can produce, not what they actually produce. Even idle machines attract the same cess and getting any reduction is complicated. This feels less like a tax but more like an unnecessary burden.

So, I call it as cessification of governance, not justification of governance. I repeat, I call this as cessification of governance, not justification of governance. This Government's favourite economic formula has three components, headline plus chess plus no accountability. We saw this with Swachh Bharat Cess, Krishi Kalyan Cess, Health and Education Cess, Road and Infrastructure Cess, Social Welfare Surcharge, and now this Bill. So, I repeat, this is cessification of governance, not justification. Even Madam Finance Minister, in most of her

speeches, has repeatedly acknowledged that cess revenues have risen sharply, and I would like the House to make a note of it also.

Again, our Dr. Ambedkar had warned us: “Good intentions are of no value if the instruments are flawed.” This Bill is precisely that, good intentions strapped to a flawed instrument. Sir, the first casualty of this Bill is the MSME units. It hits MSMEs the hardest. Tamil Nadu has under 10 lakh MSMEs. They are in food processing, packaging and allied sectors. They will be the worst affected sectors if this Bill come into existence. Sir, a government should tax its people with the delicacy of an expert hairdresser, not with the roughness or the power of a butcher. This Bill, unfortunately, opts for the butcher's knife.

Sir, there are few other worrisome observations. Here is power without judicial control in this particular Bill. It contains search, seizure, arrest powers, machine sealing, confiscation and an entire inspection regime without adequate judicial safeguards as has been rightly pointed out by our senior colleague *dada* that it will become an *inspector raj*. Tamil Nadu already has first-hand experience of how easily enforcement powers can be misused. We want budget, but, it can be misused to intimidate small manufacturers. The Bill hands sweeping discretionary powers to officers without sufficient checks, which is a matter of grave concern.

Sir, the Bill says that the cess is for health security and national security. These are national priorities; there is no doubt about it. But nowhere in the Bill, not in a single line, there is any mention of a utilisation framework, spending

formula, transparency mechanism, a commitment to share funds with the states. That is why, we say that this Bill to be not actually brought into law immediately, but it has to be considered to be sent to the Select Committee.

Sir, after the GST compensation ended in June 2022, states like Tamil Nadu have repeatedly sought predictable fiscal support, which has been denied. Let me remind the House, as per the C&AG reports, nearly Rs. 1.45 lakh crore of various cess collections over the years remained unspent. If this Government has not spent existing Health and Education Cess funds, why should we thrust a new one? Sir, we have to remember Pandit Jawaharlal Nehru, who told the Lok Sabha in 1957: "Taxation must never become a substitute for planning or a cloak for unplanned ambition." This Bill feels exactly like that.

Sir, again, Clause 6 of the Bill allows the Centre to double the cess in special circumstances. I would like to know through you, from the Madam Finance Minister, what are those circumstances. Who defines them? Where is the sunset clause? Where is the parliamentary control? This is a taxation by Executive discretion, not by democratic debate. Even, the British did not allow the Executive to tax without parliamentary control after 1689. But, here we are in 2025, giving the Union Government a blank cheque to levy and raise taxes.

Sir, I am so proud, under the leadership of our Chief Minister, Thalapathy M.K. Stalin, Tamil Nadu has been ranking high on all its health fronts. Tamil Nadu's infant mortality rate is 13, among the lowest in India. Institutional deliveries are 99 per cent, far above the national average. Tamil Nadu's public

health expenditure is higher as a share of GSDP than most states. All this was achieved by our Chief Minister, not from the Central cesses but purely because of his decentralised planning, his Dravidian model governance based on the social justice policies and strong state autonomy. Sir, true national progress is possible only when the Union respects the rights of the States, and works with them as equals, not as their subordinates.

Sir, one important criticism has been raised by Dr. Arvind Panagariya, the Chairman of the 16th Finance Commission, I would like to make a mention of that in this august House.

He recently called the issue of the Centre's increasing reliance on cess and surcharges a complicated issue. Also, a conclave of the hon. Finance Minister in the context of the 16th Finance Commission has expressed concerns over the growing imbalances in Centre-State fiscal relations. They plead with the Union Government to stop penalizing those States which perform well. A very important reminder to the hon. Finance Minister is that in their own BJP-ruled Odisha, the Odisha Government has demanded that the cess and surcharges be brought to the divisible pool so that the State can get the share.

HON. CHAIRPERSON: Kindly conclude.

DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN : Sir, I hope that the Union Government will at least realise that when it is coming from their own ruling State, it is a wake-up call.

I have a few questions. Why is there cess and not tax? Why are there no

statutory rules for utilisation? How much of the cess will actually be used for creating health infrastructure? Why is there no State representation in monitoring mechanism? Why are the officers empowered with mere police powers and without judicial oversight? Why is there tax on machine capacity instead of actual production? How much revenue does the Union Government expect to generate annually? How will this cess interact with the GST regime principles?

HON. CHAIRPERSON: Kindly conclude.

DR. T. SUMATHY ALIASTHAMIZHACHI THANGAPANDIAN: Sir, I am closing. I demand that 60 per cent of cess proceeds be shared with the States on the basis of formula-based transparent allocation, replace lumpsum capacity-based slabs with proportionate output-based taxation to protect MSMEs, introduce mandatory C&AG audited utilisation reports to be tabled annually in Parliament, and include a sunset clause requiring Parliament approval in every two years.

Sir, if the Government accepts these amendments, Tamil Nadu is prepared to work constructively. Tamil Nadu has been suffering a lot pleading with the Union Government to release the funds for all the Samagra Shiksha Abhiyan, and MGNREGA. The Union Government is turning a deaf ear to all the requests which is again a slit on the throat of 'federalism'. I will end my speech with a quote from Thanthai Periyar:

"Power should never be untied from accountable responsibility. If it is done so, that is the most dangerous thing that would happen on

Earth.”

If this is going to continue, the Tamil Nadu people will reply befittingly in the upcoming elections.

माननीय सभापति : डॉ. आलोक कुमार सुमन जी ।

डॉ. निशिकान्त दुबे : सर, मेरा पॉइंट ऑफ ऑर्डर है ।... (व्यवधान)

डॉ. आलोक कुमार सुमन (गोपालगंज) : सभापति महोदय, आपका धन्यवाद । मैं आपका आभार व्यक्त करता हूँ ।... (व्यवधान)

माननीय सभापति : आलोक कुमार सुमन जी, आप एक मिनट बैठ जाइये ।

डॉ. निशिकान्त दुबे : सर, मेरा पॉइंट ऑफ ऑर्डर है ।... (व्यवधान)

माननीय सभापति : किस सेक्शन में पॉइंट ऑफ ऑर्डर है?

डॉ. निशिकान्त दुबे : सर, संविधान के अनुच्छेद 343 और 345 के अंतर्गत पॉइंट ऑफ ऑर्डर है । ... (व्यवधान) हम तमिल लैंग्वेज का या बंगाली लैंग्वेज का सम्मान करते हैं । तमिल सबसे ओल्डिस्ट लैंग्वेज है । माननीय प्रधान मंत्री जी बार-बार कहते रहते हैं । लेकिन जब हम यहां सभी संसद सदस्य... (व्यवधान)

माननीय सभापति : तमिल संगमम भी हो रहा है और आज से ही शुरू हो रहा है ।

... (व्यवधान)

डॉ. निशिकान्त दुबे : सर, हम सभी कहते हैं, तमिल काशी संगमम भी होता है ।... (व्यवधान) बंगाल से तो हम खुद ही निकले हैं । हमें पता चल गया कि बिहार क्यों बंगाल से अलग हुआ? सौगत बाबू की बातचीत से लगा । सर, माउंटबेटन के बाद सी. राजगोपालाचारी वर्ष 1950 तक गवर्नर जनरल रहे, जब तक कि राजेन्द्र बाबू राष्ट्रपति नहीं हो गए । सी. राजगोपालाचारी जी, इसी तमिलनाडु के आदमी ने इस संविधान को बनाने में बड़ा योगदान दिया । संविधान यह कह रहा है कि कानून की लैंग्वेज दो ही होगी या तो देवनागरी हिन्दी होगी या तो अंग्रेजी होगी । केन्द्र सरकार को कोई दूसरा

अधिकार ही नहीं दिया है। इस तरह से बार-बार लैंग्वेज के आधार पर डिस्क्रिमिनेशन करना, गाली देना – यह कहां से उचित है? टी. सुमति और सौगत बाबू ने जो बातें कही हैं, दोनों को एक्सपंज करिये।

माननीय सभापति : हम उसे दिखवा लेंगे।

डॉ. आलोक कुमार सुमन जी।

डॉ. आलोक कुमार सुमन : सभापति महोदय, मैं आपका आभार व्यक्त करता हूँ कि आपने मुझे द हेल्थ सिक्योरिटी से नेशनल सिक्योरिटी सेस बिल, 2025 पर बोलने का मौका दिया।

इस विधेयक में पब्लिक हेल्थ के साथ-साथ नेशनल सिक्योरिटी के टारगेटेड यूटिलाइजेशन को सक्षम बनाने के लिए सेस लगाने का प्रस्ताव है। इस विधेयक में यह प्रपोज किया गया है कि कुछ स्पेसिफाइड सामग्री जैसे कि पान मसाला आदि तैयार करने वाली मशीन मेनुअली या हाइब्रिड प्रक्रिया पर सेस लगे, जिससे पब्लिक हेल्थ तथा नेशनल सिक्योरिटी को मजबूती मिले। यह बिल राष्ट्र को एक मजबूत और सुरक्षित राष्ट्र बनाने के लिए स्वतंत्र, स्थाई और टारगेटेड रेवेन्यू सोर्स तैयार करने की एक दूरदर्शी पहल है।

यह राजस्व संग्रह ही नहीं बल्कि यह राष्ट्र निर्माण भी है। यह सेस उसी दिशा में एक व्यावहारिक कदम है। जन स्वास्थ्य, प्राथमिक शिक्षा, कैंसर निरोधक, गैरसंचारी रोग और भविष्य की स्वास्थ्य खतरों से निपटने की क्षमता बढ़े। नेशनल सिक्योरिटी, सीमाओं, रक्षा क्षमताओं और रणनीति अवसंरचना के लिए संसाधन सुनिश्चित किया जाए। इससे सेस से मिलने वाली राशि कंसोलिडेटेड फंड में जाएगी और अनुमोदन के बाद हेल्थ एंड सिक्योरिटी पर खर्च होगी।

महोदय, यह पान-मसाला और तम्बाकू जैसे मादक पदार्थों aerated drinks, महंगी कारें, नौकाओं और निजी विमानों जैसे लक्जरी उत्पादों पर 40 प्रतिशत की निष्पक्षता के साथ राजस्व संतुलन निश्चित करता है। वर्तमान विधेयक यह सुनिश्चित करेगा कि जीएसटी कम्पनसेशन सेस हटाने के बाद टोबैको प्रोडक्ट्स और पान मसाला के प्राइसेज में गिरावट न हो।

महोदय, इस विधेयक का सेक्शन-4 का सबसेक्शन-1, लेवी और कलेक्शन ऑफ सेस की बात करता है। इससे जो रेवेन्यू प्राप्त होगा, वह राज्यों के साथ शेयर होगा। इस बिल पर मैं अपनी बात रखते हुए यह निवेदन करता हूँ कि बिहार जैसे राज्य के शेयर में इजाफा किया जाए। सेस से जो कलेक्शन होगा, उसे पब्लिक हेल्थ और नेशनल सिक्योरिटी के साथ-साथ राज्य के लोगों का भी उत्थान होगा और राज्य को मजबूती मिलेगी।

महोदय, इस विधेयक के सेक्शन-9 के सबसेक्शन-1 में यह प्रावधान है कि टैक्स देने वाला आदमी डिक्लैरेशन भरेगा कि कितनी मशीनें लगी हैं, कितना उत्पादन हो रहा है, मिनिमम रेटेड सामग्री क्या है? वेट ऑफ पैकिंग, नेचर ऑफ पैकिंग तथा टेक्निकल और ऑपरेशनल पार्टिकुलर की जानकारी देनी होगी, ताकि सेस का कैलकुलेशन आसानी से हो सके। मेरा इस सेक्शन में सुझाव है कि इसके लिए मॉनिटरिंग एवं वेरिफिकेशन प्रोसिजर सरल एवं सुगम बनाना चाहिए।

महोदय, वर्तमान विधेयक का सेक्शन-10 पेमेंट ऑफ सेस एंड रिटर्न की बात करता है लेकिन सेक्शन-4 के तहत सेस का कलेक्शन का समय महीने की 7 तारीख तक दिया गया है। इसमें मेरा सुझाव है कि यदि इसको महीने की 10 तारीख तक कर दिया जाय तो टैक्सेबल पर्सन को सेस जमा करने के लिए थोड़ा समय मिल जाएगा तथा सेस आसानी से जमा भी हो सकेगा।

महोदय, जैसा कि हम सभी जानते हैं कि इस बिल में प्रोविजन है कि सेस, जीएसटी एवं बाकी अन्य टैक्स के बावजूद भी लगाया जा सकता है जिसका आधार होगा मशीन कैपिसिटी न कि एक्चुअल प्रोडक्शन आउटपुट। मेरा सुझाव है कि सेस कलेक्शन का उद्देश्य टारगेटेड स्पेन्डिंग, पब्लिक हेल्थ, नेशनल सिक्योरिटी पर होना चाहिए। इससे सरकार को रेवेन्यू लॉस नहीं होगा। सिन गुड्स यानी डिमेरिट गुड्स पर एक परमानेंट टैक्सेशन फ्रेमवर्क भी होगा।

महोदय, देश में टोबैको प्रोडक्ट का गुप्त रूप से व्यापार होता है। इससे रेवेन्यू के लॉस का अनुमान लगाना आसान नहीं है। देश के वर्तमान वित्त वर्ष में 104.38 करोड़ रुपए के लॉस के 61 केसेज सामने आए हैं, जिनमें गुटखा, Chewing Tobacco, सिगरेट, पान मसाला आदि शामिल

थे।

महोदय, इस विधेयक का सेक्शन-17 सेस पेमेंट में डिले होने पर इंटेस्ट पेमेंट की बात करता है, जो कि 15 प्रतिशत पर एनम है। यह ड्यू डेट के बाद से प्रभावी हो जाएगा इसका उद्देश्य सुरक्षा और सार्वजनिक स्वास्थ्य से जुड़े खर्चों के लिए अतिरिक्त संसाधन जुटाना है। इसमें मेरा सुझाव यह है कि तम्बाकू और पान मसाला मुआवजा सेस तब तक जारी रहे, जब तक केन्द्र सरकार द्वारा लिए गए ऋण का भुगतान न हो।

महोदय, हमारे माननीय प्रधान मंत्री जी और बिहार के माननीय मुख्यमंत्री श्री नीतीश कुमार जी के सरकार में 1,73,030 करोड़ रुपए राज्य के विकास के लिए रिलीज किये गये हैं। बिहार राज्य के टैक्स डेवल्यूशन के लिए 17403.36 करोड़ रिलीज किये गये हैं। मैं सदन के माध्यम से यह निवेदन करता हूं कि बिहार के सभी सैक्टर्स की बकाया राशि यथाशीघ्र रिलीज की जाए ताकि यहां और विकास का कार्य हो सके। राष्ट्र तभी मजबूत होगा, जब हर नागरिक स्वस्थ और सुरक्षित होगा। मैं इस बिल का समर्थन करते हुए अपनी बात समाप्त करता हूं। धन्यवाद।

SHRI DAGGUMALLA PRASADA RAO (CHITTOOR): Thank you, hon. Chairperson. I rise today to express my views on the Health Security Se National Security Bill, 2025, which is a landmark legislation introduced by our dynamic and visionary hon. Prime Minister, Shri Narendra Modi Ji and our esteemed Finance Minister, Shrimati Nirmala Sitharaman.

At the outset, I wholeheartedly commend the Modi Government for again placing public health, fiscal prudence and national security at the centre of national policy making.

The Bill is not just a financial reform, it is a moral commitment to safeguard the health of our citizens and strengthen the security architecture of our nation.

For years, India has struggled with the devastating social and health impact of tobacco, pan masala, gutka and similar harmful products. The economic burden on our health system is enormous.

The NDA Government recognised this challenge early and has implemented several deterrent measures. Now, with the phase-out of GST compensation cess, the Government has taken a farsighted decision to impose the national security cess, ensuring continuity of revenue from sin goods, protection of public health, financial stability for national security infrastructure and a strong deterrent against harmful consumption. This step reflects strong governance, long-term thinking and the courage to take decisions that put the nation above politics.

The Bill aligns seamlessly with the Government's sustained commitment to public health. Over the last decade, the Government's share in total health expenditure has risen from 29 per cent in 2014 to 48 per cent in Financial Year 2022, a significant increase in public investment. The transformative initiatives such as Ayushman Bharat PM-JAY, which cover nearly 55 crore individuals and have established around 1.7 lakh functional health and wellness centres, reflect the Government's focus on universal and equitable health care by securing dedicated funds through this Bill. We further strengthen the foundation of a healthier and safer India.

However, despite these important strides, the nation continues to grapple with serious health challenges. Anaemia remains widespread, affecting more

than two-thirds of children and nearly 60 per cent of adolescent girls, while three out of four women still have low dietary iron intake.

Equally worrying, hospital data from 2020-23 show that half of the heart attack patients in India are under the age of 40, pointing to a sharp rise in early-onset cardiovascular diseases. We are also witnessing a rapid increase in overweight and obesity among children and adults alike, signalling an emerging nationwide health crisis. Chronic non-communicable diseases like heart disease, diabetes, respiratory ailments and cancer now account for nearly two-thirds of deaths in India, up from less than 40 per cent in 1990. It is in this broader context that cess-based funding has become even more crucial.

We must also recognise that health challenges vary significantly across States. Andhra Pradesh, for instance, has the second-highest HIV burden in the country. With 2.75 lakh cases, nearly 59 per cent of women in the State are anaemic. Communicable, maternal, neo-natal and nutritional diseases contribute over 25 per cent of the State's total disease burden. These realities highlight the need for targeted, state-specific interventions backed by adequate resources.

Apart from this, there are some concerns about this Bill. I hope the hon. Finance Minister will clarify them in the House. One of the major concerns is that the cess proceeds are not shared with the States. So, there is opposition from some quarters. States or political parties may argue that such revenue centralisation harms the federal fiscal structure of India. Moreover, calculating

cess based on machines and processes rather than output might be complex, and may increase compliance burden on small manufacturers or units.

If the Government uses the cess for broader national security spending, there might be less transparency about how much goes to health versus security, which may raise accountability concerns.

With these words, I support this Bill and commend the Finance Minister for introducing this Bill for health as well as national security. Thank you very much.

***SHRI SANJAY UTTAMRAO DESHMUKH (YAVATMAL-WASHIM):** Hon'ble Chairperson, thank you very much for giving me this opportunity to speak on this Health Security Se National Security Cess Bill, 2025. While discussing this bill in this august house, I am completely confused about Government's Stand. Whether this Government is really serious about people's health or only concerned about revenue generation? Sir, as you know, Paan Masala, Gutkha, Khaini is the prime and foremost cause of mouth cancer in our country. The habit of chewing tobacco or Gutkha is very dangerous. It has ruined the lives of millions of youths and their families too. In rural areas, urban area, in school and colleges, in factories, we can find everybody chewing this. Nowadays, even women are also consuming it. It is the main cause of cancer. People are spending lakhs of rupees on treatment. This is also an additional burden on public health system. Millions of families have already been affected due to this

* English translation of the speech originally delivered in Marathi.

habit of Gutkha chewing. But, the Government is quite indifferent to it.

Sir, I belong to Vidarbha region of Maharashtra. In this area, Everybody consumes Nagpuri Kharra which is a deadly combination of tobacco and other harmful ingredients. Out of 10, around 4 persons regularly chew this Nagpuri Kharra. This is a very alarming situation, because all age group people and women too, are consuming it on daily and regular basis.

They are not consuming Kharra but a poison. Due to this habit of chewing Kharra, Gutkha and Paan Masala, my region Vidarbha has become mouth cancer capital of India. There are many examples in Yavatmal-Washim area, where even the small children fall prey to mouth cancer. This is the shocking reality of Vidarbha region.

Sir, the financial losses are also increasing due to these tobacco consumers. They spend Rs. 100-150 daily for this harmful habit. The labourers and workers spend their hard earned money on purchasing this Kharra. They do not have sufficient money for health and education, but they are spending their wages for it. This is not only a financial loss, but it badly affects their overall livelihood.

Sir, if this Government is really serious about providing health security, it would have banned these Gutkha and Tobacco in our country. This is a harsh reality, but the Government has turned its blind eye towards it. If these tobacco products are banned, it would be beneficial for their health. But, at the same time, Government's revenue would be reduced. Hence, Government is not

ready to ban it because it is more concerned about the revenue generation than people's health. Government is not ready to ban it but imposing more taxes on these products to generate maximum revenue.

Through this bill, the Government proposes to impose more cess on tobacco products to use this money for public health. Why is it not banning these harmful products? Government is playing dual game with us by not banning tobacco products and generating revenue out of it., This is very unfortunate. Sir, this Government and tobacco factory owners are responsible for the loss of lives and the problems have arisen due to it in those families. This Government is focusing only on tax collection and not on public health issues. Sir, there is an urgent need to ban tobacco products. This bill aims at revenue generation not citizen's health. I demand that the tobacco products should be banned completely in our country.

SHRIMATI SUPRIYA SULE (BARAMATI): Sir, thank you very much.

Sir, I want to speak on this Bill today. Thank you for giving me the permission to speak on the Health Security Se National Security Cess Bill, 2025.

I appreciate the reason for bringing the Bill. I will not say that I object to the Bill. I would like to support the Bill because I am not taking away from the intention of the Government. We had a very detailed discussion yesterday. Yesterday, in a reply, she, at length, was very practical and there was a very pragmatic approach of the hon. Finance Minister of the challenges of tobacco and what the position is today in the larger interests of society. But my first

question to the hon. Finance Minister is this: Why is this in the form of cess? Just yesterday in a reply, Sir, you were present there, she talked about taxation at length and we have no objection to any form of taxation. अगर टैक्स कलेक्ट नहीं होगा तो सरकार चलेगी कैसे? You are happy to pay tax on these demerit goods. But why in the form of cess, specifically for this?

I hope she indulges us in a clarification. My very learned friend who spoke extraordinarily well today is Sumathy. She also asked the same question, that is, if the cess ever has to be doubled, they do not need to bring it back to the Parliament. We are not against it. If you want to increase taxes on any good which is not good for society at large, we will support any such thing. We will support the Government. जीएसटी का अच्छा बिल आप लाये, हम आपके साथ खड़े रहे। ऑपरेशन सिंदूर के वक्त हम आपके साथ खड़े रहे। आप देश के लिए जो भी अच्छा करेंगे, हम पूरी ताकत से, हमारी राजनीति, हमारे जो भी डिफरेंसेज हैं, हम उन्हें छोड़कर आपके साथ देश हित के लिए खड़े रहेंगे। अगर यह बिल देश के हित के लिए है तो मैं बड़ी विनम्रता से उनसे पूछना चाहती हूँ कि सेस क्यों? अगर आपको डबल करना है, आप ट्रिपल कीजिए, कोई दिक्कत नहीं है, लेकिन पार्लियामेंट में क्यों नहीं लाएंगे? Then, what is the value and the sanctity of this democracy? सर, हम चुनकर क्यों आते हैं? आज आपने भी अच्छी चर्चा की। आज आपका बहुत लंबा भाषण हुआ। मैं उस पर भी आपको थोड़ा क्लेरिफिकेशन दूँगी। आपका भी बहुत अच्छा भाषण हुआ है और हमेशा ही आपका अच्छा भाषण होता है। I would like to ask her two or three important questions. During the last ten years, in the hon. Prime Minister Modi regime or era, the cesses have gone from ten per cent to 25 per cent. I still remember. I miss Arun Jaitley ji. अरुण जी जब फाइनेंस मिनिस्टर थे तब हमेशा उनके मुँह

से एक अच्छा शब्द को आपरेटिव फेडरलिज्म आता था। वे हमेशा को आपरेटिव फेडरलिज्म की बात करते थे कि सबको साथ लेकर चलेंगे, हर राज्य को उसका हक देंगे और जो राज्य पिछड़ा होगा, उसे आगे लाने के लिए सरकार जो कर सकती है, वह करेगी। आज 5-7 साल से मैं इस सरकार को देख रही हूँ। इस सरकार की नीयत थोड़ी सी, मुझे नीयत नहीं बोलना चाहिए, शायद पॉलिसी बोलना चाहिए, उसमें थोड़ा बदलाव आ गया है कि सेस पर आप ज्यादा जा रहे हैं। हमारा ऑब्जेक्शन इसे बढ़ाने के लिए नहीं है। हम सबका ऑब्जेक्शन है कि आप सेस मत कीजिए, आप टैक्स कीजिए, उसे हमारे साथ भी शेयर कीजिए, क्योंकि हर राज्य को पैसे की जरूरत है।

16.00 hrs

ज्यादा से ज्यादा जगह आप ही की डबल इंजन सरकार है, फिर दिक्कत क्या है, सेस क्यों है? आप देश में ज्यादातर डबल इंजन सरकार चला रहे हैं, तो राज्यों को देने में क्या दिक्कत है। There is another thing on which I want to seek a clarification. ... (*Interruptions*) I am not yielding. ... (*Interruptions*) What is the split between health and national security? आप हेल्थ के लिए दे रहे हैं, यह अच्छी बात है। देश के आरोग्य के लिए आपकी सरकार कुछ कर रही है, हम उसका स्वागत करेंगे। नेशनल सिक्योरिटी में तो विपक्ष हमेशा सरकार के साथ ही रहेगा। जैसे मैंने पहले कहा कि ऑपरेशन सिंदूर में हम आपके साथ खड़े रहे हैं, लेकिन क्या यह स्पिलिट होगा? इसके बारे में भी कोई क्लेरिफिकेशन नहीं आया है। यदि उनकी रिप्लाय में यह कह सकें तो अच्छी बात होगी। मैं पॉइंट्स रिपीट नहीं करूंगी, लेकिन यह बिजनेस एक हाई प्रोफिट मार्जिन का बिजनेस है। इसमें टैक्स इवेशन हो सकता है, यह मैं मानती हूँ। यह पब्लिक हेल्थ के लिए बहुत खराब है। इसके बारे में प्रोफेसर रॉय ने भी कहा है। मेरी सरकार से बड़ी विनम्रता से विनती है कि हर एक को जेल में डालने से प्रश्न हल नहीं होता है।

सर, इनकम टैक्स हो या इनसॉल्वेंसी हो, हम सब मिलकर काम करते हैं। हमारी कोशिश रही है कि अगर आप आदमी को जेल में डालेंगे, तो उससे क्या हल होगा? यह जो इंस्पेक्टर राज

बढ़ रहा है, उससे हैरेसमेंट ही होगा। चाहे सच हो या झूठ हो, लेकिन अगर कोई बिजनेस कर रहा हो, मैं तो इस बिजनेस के खिलाफ हूँ। मैं तो चाहती हूँ कि पान मसाला और गुटखा इस देश से बैन हो, लेकिन यह हो नहीं सकता, मैं यह जानती हूँ। हमने महाराष्ट्र में गुटखा बैन किया है। वहाँ पर यह इतना ब्लैक में चलता है कि मैं आपको क्या ही बताऊँ। मैं कल उसके ऊपर बोल चुकी हूँ। मैं किसी भी राज्य के खिलाफ नहीं बोल रही हूँ, न ही होम मिनिस्ट्री के खिलाफ बोल रही हूँ। आप किसी भी राज्य में कॉलेज के पास जाइए, पार्लियामेंट में इतना अच्छा रूल बनाया गया कि किसी भी कॉलेज या स्कूल के पास में गुटखा या तंबाकू नहीं मिल सकता, लेकिन हर कॉलेज और स्कूल के पास यह मिलता है। यह बहुत दुख की बात है। यह हर राज्य में हो रहा है। मैं यह किसी भी सरकार के खिलाफ नहीं बोल रही हूँ, जो सच है, वही बोल रही हूँ। हम सब के घरों में बच्चे हैं। हम इसमें कैसे बदलाव लाएंगे, इसके बारे में हम सबको सोचना चाहिए।

सर, मैं सेस के बारे में सीएंडएजी की एक रिपोर्ट प्रस्तुत करूंगी जो पेपर में आयी है। मैं कोई फाइनेंस एक्सपर्ट नहीं हूँ। मैं कल भी कह रही थी और हमेशा कहती हूँ। केंद्र की सीएंडएजी की एक रिपोर्ट है, जो पेपर में आयी थी। मैं उसे टेबल भी कर सकती हूँ, नहीं तो निशिकान्त जी नाराज हो जाएंगे। आप भी आज मुझ पर आईएमएस की रिपोर्ट के लिए नाराज हुए, लेकिन सर, मैं जो पेपर में पढ़ती हूँ, उसी से आपको बोलना चाहती हूँ कि जो हेल्थ सेस है और एजुकेशन सेस है, मैं बहुत बार बजट पर भी बोली हूँ, मैंने बहुत बार इनसे पूछा है कि आप जो यह सेस कलेक्ट करते हैं, क्या वह पैसा सचमुच वहाँ जाता है?

सर, मैं विपक्ष में हूँ केवल इसीलिए टिप्पणी नहीं कर रही हूँ, लेकिन सीएंडएजी रिपोर्ट कह रही है कि health cess, education cess, inventor education and protection fund, and monetization of national highway fund, यह जो पैसा कलेक्ट हुआ है और जिसके लिए कलेक्ट हुआ है, उसमें पूरा खर्च नहीं हुआ है। यह सीएंडएजी की रिपोर्ट है। मैं फाइनेंस मिनिस्टर जी से जवाब मांग रही हूँ कि उसका क्या हुआ। उसका पैसा कहाँ गया? अगर सी एंड एजी की रिपोर्ट

कह रही है कि नहीं गया, तो पैसा गया कहां? हम तो सरकार पर पूरा विश्वास करके टैक्स भरते हैं। आप जिसके लिए ले रहे हैं, उसके लिए खर्चा नहीं कर रहे हैं।

सर, आप जमीन से जुड़े हुए नेता है, आपको तो पता ही है कि आज हेल्थ केयर की क्या हालत है। आप टाटा मेमोरियल हॉस्पिटल चले जाइए, आपने आयुष्मान भारत के बारे में बोला, यह अच्छा प्रोग्राम है, लेकिन टाटा मेमोरियल हॉस्पिटल में आज भी आप जाओ, तो जो गरीब है, जो शोषित है, जो वंचित है, जो पीड़ित है, वह बेचारा दवाई भी नहीं खरीद पा रहा है। सरकार कोशिश कर रही है। मैं यह नहीं कह रही हूँ कि सरकार कोशिश नहीं कर रही है, लेकिन जितना करना चाहिए, उतना नहीं होना चाहिए।

माननीय सभापति : हमने साइंस एंड टेक्नॉलोजी की कमेटी के साथ विजिट किया है। वहां पर काफी सजेशन दिया है।

श्रीमती सुप्रिया सुले: जी सर। यह मैं कह रही हूँ कि कोशिश हो रही है।

सर, एक दूसरा इश्यू आया है, जो पेपर में आया था कि The Centre has not transferred Rs. 3.6 lakh crore of cess collections. This was a C&AG Report on the oil industry. मैं आपको केवल एक उदाहरण दे रही हूँ। यह ऑयल इंडस्ट्री के लिए है। सर, सबसे ज्यादा पैसा ऑयल इंडस्ट्री में जाता है। हमारा पैसा बाहर जा रहा है। यदि ऑयल इंडस्ट्री के लिए 3.6 लाख करोड़ रुपये हो रहा है, तो वह पैसा क्यों नहीं गया? यह मैं नहीं कह रही हूँ, यह सीएंडएजी की रिपोर्ट कह रही है। मैं सरकार पर आरोप नहीं लगा रही हूँ। आप 3.6 लाख करोड़ रुपये ऑयल इंडस्ट्री के बचा लेते। सर, आप सोचिए सरकार का क्या होता। आप इस बारे में थोड़ा सोचिए।

HON. CHAIRPERSON: Kindly conclude now. There is a long list of speakers with me.

... (Interruptions)

श्रीमती सुप्रिया सुले: सर, दो-तीन चीजे हेल्थ के लिए भी कर रहे हैं। आप सबको पता है कि डॉक्टर

की शॉर्टेज है।

आप भी उस पर बहुत सारी बातें बोले कि एम्स हो रहे हैं। अच्छी बात है, हम उसका स्वागत करते हैं, लेकिन अगर एम्स बढ़ रहे हैं तो क्या वहाँ काम करने के लिए टेक्निकल लोग हैं?

HON. CHAIRPERSON: You already have raised your concerns. Your point is well taken.

SHRIMATI SUPRIYA SULE: I wish to raise two very short points. Even he was talking about the economy. I am very happy to hear that. देश का भला हो तो हम सबके लिए अच्छा है। But I want to ask two or three very small points to this Government just for seeking clarification. प्रोफसर सौगत रॉय जी ने भी आज कहा कि हम 90 रुपये पर पहुँच गए हैं, लेकिन सिर्फ दो छोटे मुद्दे मैं देश के क्लैरिफिकेशंस के लिए फाइनेंस मिनिस्टर जी से पूछ रही हूँ कि The data of Reserve Bank of India shows that the net Foreign Direct Investment remained negative at USD 2.4 billion in September and portfolio flows have been volatile. Foreign investors withdrew Rs. 23,885 crore in September, Rs. 34,000 crore in August and Rs. 17,000 crore in July. October briefly saw a net inflow of Rs. 14,000 crore, but selling resumed soon, resulting in a net outflow of Rs. 3,765 crore from Indian equity. सर, आप कह रहे हैं कि देश आगे जा रहा है, यह अच्छी बात है, आगे जाना ही चाहिए, लेकिन जिस तरह से जो वोलेटाइल दुनिया में हो रहा है। आप टैरिफ की बात कर रहे हैं और बोल रहे हैं कि आप प्रोटेक्ट रहें। But the data is not showing that. I shall be grateful if the hon. Finance Minister clarifies to us what the real global scenario is. Let us not only run after numbers.

HON. CHAIRPERSON: Kindly conclude.

श्रीमती सुप्रिया सुले: जो वास्तव में है कि आज महंगाई बढ़ रही है, आप अगर घर जाएं और भाभी

जी से पूछेंगे, तो भाभी जी बता देंगी कि कितनी महंगाई है। आप इस बारे में जरूर सोचिए। I would appreciate if she clarifies the cess. We are happy to support the Bill, but this cess has to be spent for what it is collected.

HON. CHAIRPERSON: She clarified on your points in great detail yesterday.

SHRIMATI SUPRIYA SULE: No, but we expect a clarification from her. People are objecting and want to send it to a Select Committee. We do not want to send it to Select Committee if she clarifies these points.

Thank you.

श्री नरेश गणपत म्हस्के (ठाणे): माननीय सभापति महोदय, मैं सबसे पहले आपका हृदय से आभार व्यक्त करता हूँ कि आपने मुझे एक ऐतिहासिक विधेयक, 'हेल्थ सिक्योरिटी से नेशनल सिक्योरिटी सेस बिल, 2025' पर अपने विचार रखने का अवसर प्रदान किया। महोदय, मैं अपनी पार्टी शिवसेना और हमारे लोकप्रिय नेता, महाराष्ट्र के उप-मुख्यमंत्री श्री एकनाथ शिंदे और घट नेता श्री डॉ. श्रीकांत शिंदे जी की ओर से इस विधेयक का पूर्ण समर्थन करता हूँ। मैं देश के यशस्वी प्रधानमंत्री श्री नरेंद्र मोदी जी और माननीय वित्त मंत्री श्रीमती निर्मला सीतारमण जी को विशेष बधाई देता हूँ। बधाई इसलिए, क्योंकि इस बिल का शीर्षक है, 'हेल्थ सिक्योरिटी से नेशनल सिक्योरिटी', जो सिर्फ, एक नारा नहीं, बल्कि हमारी सरकार की विचारधारा है। इसका अर्थ एक स्वस्थ भारत, एक सुरक्षित भारत और एक विकसित भारत है।

"नशा बेचने वालों का अब हिसाब होगा,

सेहत और सरहद-दोनों का किताब होगा।"

हमने वह दौर देखा है, जब कोविड जैसी महामारी ने पूरी दुनिया को घुटनों पर ला दिया था। उस समय मोदी जी के नेतृत्व में भारत ने न केवल 'वैक्सीन मैत्री' के माध्यम से दुनिया को जीवनदान दिया, बल्कि अपने नागरिकों को भी सुरक्षित रखा। आज भारत विश्व की सबसे बढ़ी तेजी

से बढ़ती अर्थव्यवस्था है, लेकिन यह विकास तभी संभव है, जब हमारी आंतरिक सुरक्षा (Internal Security) मजबूत हो। मुझे गर्व है कि हमारे गृह मंत्री श्री अमित शाह जी के नेतृत्व में भारत की आंतरिक सुरक्षा आज अभेद्य किले जैसी है। उनके प्रयासों से अनुच्छेद 370 का खात्मा करके हमने कश्मीर को भारत का अंग बनाया है। वर्ष 2019 से पहले के दौर के मुकाबले आज कश्मीर में पत्थरबाजी की घटनाएं शून्य हो गई हैं।

महोदय, जब भी सरकार देश के विकास के लिए कोई 'सेस' (Cess) लाती है, तो विपक्ष के साथियों के पेट में दर्द शुरू होता है। ये पूछते हैं कि सेस का पैसा कहां जाता है? ये सेस वही सजा है, जो वक्त ने लिखी, अब देश की एक-एक सांस सुरक्षित होगी। मैं आज इनकी आंखों से झूठ का पर्दा हटाना चाहता हूँ। जब आप अपने घर से निकलते हैं और चमचमाते हुए वर्ल्ड क्लास हाईवेज़ देखते हैं, जब आप वंदे भारत ट्रेन्स देखते हैं, जब आप समुद्र पर बने अटल सेतु और मेट्रो देखते हैं, तो याद रखिए, यह उसी 'सेस' का पैसा है जो जनता की सुविधा के लिए खर्च हो रहा है।

इनको कश्मीर की डल झील तो दिखती है, लेकिन वहां जाने के लिए, जो दुनिया का सबसे ऊंचा रेलवे ब्रिज बना है, वह नहीं दिखता है। आज कश्मीर में ट्रेन दौड़ रही है। तमिलनाडु में 2,000 मेगावाट का कुडनकुलम न्यूक्लियर पावर प्रोजेक्ट, जो देश को ऊर्जा दे रहा है, वह इसी फंड से तैयार हो रहा है।

विपक्ष को लगता है कि, जनता को गुमराह किया जा सकता है, लेकिन आंकड़े, झूठ नहीं बोलते हैं। पिछले 5 वर्षों में सरकार ने 19.4 लाख करोड़ रुपये का सेस इकट्ठा किया है। इसमें से 31% राज्यों को जीएसटी नुकसान की भरपाई के लिए दिया गया। 30% पैसा सीधे सड़क और बुनियादी ढांचे पर खर्च हुआ। 16% पैसा स्वास्थ्य और शिक्षा पर लगा, जिससे गरीब का बच्चा पढ़ रहा है और मुफ्त इलाज करा रहा है।

वित्त वर्ष 2025-26 के लिए, सरकार ने 4.18 लाख करोड़ रुपये के सेस कलेक्शन का लक्ष्य रखा है, जो पिछले साल से 8.19% ज्यादा है। यह पैसा किसी नेता की तिजोरी में नहीं, बल्कि

भारत के निर्माण में जाएगा। INDIA Alliance ने सत्ता में रहते हुए हेल्थ और सिक्योरिटी के नाम पर सिर्फ अपनी जेबें भरी। जब देश की सुरक्षा की बात थी, तो बोफोर्स और अगस्ता वेस्टलैंड जैसे घोटाले किये।

जब महामारी आई, तो महाराष्ट्र में इनकी अघाड़ी सरकार ने, कोविड बॉडी बैग स्कैम और खिचड़ी स्कैम किया। शर्म आनी चाहिए, जिन्होंने लाशों के कफन और गरीबों की खिचड़ी में भी पैसा कमाने की योजना बना ली। इन्होंने वोट बैंक के लिए, पोटा जैसा कानून हटाकर देश की सुरक्षा से खिलवाड़ किया।

16.12 बजे

(Kumari Selja in the Chair)

इनका ट्रैक रिकॉर्ड रहा है "भ्रष्टाचार से परिवारवाद तक"। ये टैक्स जनता से लेते थे, लेकिन उसे अपने निजी विकास और फॉरेन ट्रिप पर खर्च करते थे। यही कारण है कि जनता ने हरियाणा, महाराष्ट्र, दिल्ली और अब बिहार में इनके वोट चोरी और संविधान खतरे में है के झूठे प्रचार पर अपने वोट की सर्जिकल स्ट्राइक कर दी है। जनता ने इन्हें आईना दिखा दिया है। जिस रफ्तार से ये जा रहे हैं, वह दिन दूर नहीं, जब कांग्रेस नेशनल तो क्या, राज्य की पार्टियाँ बनकर रह जाएगी। आप single largest opposition party से single digit MP party बन जाएंगे।

महोदया, अब मैं इस बिल के तकनीकी पहलू पर आता हूँ। यह बिल पान मसाला और तंबाकू उत्पादों पर सेस लगाने का है। लेकिन इसमें एक क्रांतिकारी बदलाव है। पहले टैक्स उत्पादन पर लगता था, जिससे चोरी करना आसान था। फैक्ट्री मालिक दिखाते कम थे, और बनाते ज्यादा थे। लेकिन इस बिल के तहत अब सेस, मशीनों की क्षमता पर लगेगा। यह 'Self-Declaration' पर आधारित है, लेकिन अगर किसी ने झूठ बोला या बिना बताए मशीन लगाई, तो उस पर 10,000 रुपये या चोरी किए गए, सेस के बराबर जो भी ज्यादा होगा वह जुर्माना लगेगा।

महोदया, इस बिल में सरकार ने भविष्य की सुरक्षा भी सुनिश्चित की है। यह बिल, केंद्र सरकार को अधिकार देता है कि विशेष परिस्थितियों में वह इस सेस को दोगुना तक बढ़ा सकती है। हर

निर्माता को पंजीकरण कराना होगा और मासिक रिटर्न भरना होगा। बिल में एक कठोर ऑडिट और असेसमेंट तंत्र बनाया गया है। यदि कोई धोखाधड़ी, कर चोरी, या रिकॉर्ड्स में हेराफेरी करता है तो उसके लिए जेल की सजा का प्रावधान है। अधिकारियों को छापेमारी, जब्ती और माल या मशीनों को कुर्क करने के साथ-साथ गिरफ्तारी के भी पूरे अधिकार दिए गए हैं।

बिल के अनुसार, यदि कोई मशीन एक मिनट में 500 पाउच या डिब्बे बनाती है तो उस पर सेस इस प्रकार लगेगा - यदि पाउच 2.5 ग्राम तक का है, तो 1.01 करोड़ रुपये का सेस लगेगा। यदि पाउच 2.5 ग्राम से 10 ग्राम के बीच है, तो 3.64 करोड़ रुपये का सेस लगेगा। यदि पाउच 10 ग्राम से अधिक का है तो 8.49 करोड़ रुपये का भारी-भरकम सेस लगेगा।

इस सेस से जो पैसा आएगा, वह भारत की संचित निधि में जमा होगा और संसद की मंजूरी के बाद इसका उपयोग केवल राष्ट्रीय सुरक्षा और जन-स्वास्थ्य की योजनाओं के लिए किया जाएगा। यह पैसा देश को मजबूत करेगा।

महोदया, यह बिल केवल राजस्व का नहीं, बल्कि इंसानियत का भी है। भारत दुनिया का दूसरा सबसे बड़ा तंबाकू उपभोक्ता है। हर साल हमारे देश में 13.5 लाख लोग, तंबाकू के कारण मर जाते हैं। यह सच है कि भारत में हर घंटे 5 लोग केवल मुंह के कैंसर से मर रहे हैं।

सभापति महोदया, जब पान मसाला और गुटखा महंगा होगा तो उसका सेवन कम होगा और इस सेस से जो पैसा आएगा, वह पैसा एम्स बनाने में, मेडिकल कॉलेज खोलने में और आयुष्मान भारत के हमारे लाभार्थियों के इलाज में खर्च होगा।

आज देश में 23 एम्स और 2,045 मेडिकल कॉलेजेस हैं। एमबीबीएस की सीटें 51 हजार से बढ़कर 1.18 लाख हो गई हैं। यह पैसा इन्हीं भावी डॉक्टरों को तैयार करने में लगेगा, जो कल हमारे और आपके स्वास्थ्य की रक्षा करेंगे। वे जहर बेचते रहे और हम चुप रहे, ऐसा नहीं होगा। अब हालात कह रहे कि सख्त कदम उठाया जाना चाहिए। सेस लगेगा तो नशे की ताकत टूटेगी और कौम की सेहत फिर से खिल उठेगी।

सभापति महोदया, मैं अंत में यह कहना चाहता हूँ कि यह बिल प्रधान मंत्री मोदी जी के विकसित भारत के संकल्प को सिद्ध करने वाला है।

“हवाओं का रुख मोड़ देने का इरादा किया है,
देश की सुरक्षा का हमने वादा किया है,
तुम ढूँढते रहो कमियाँ, अपने पुराने चश्मे से,
हमने इस देश का विकास उम्मीदों से भी ज्यादा किया है।”

DR. PRABHA MALLIKARJUN (DAVANAGERE): Madam, I rise to speak on the Health Security Se National Security Cess Bill, 2025 not with statistics alone, but with the live reality of Indian families. A mother in rural India still walks miles under the scorching Sun for a simple vaccine. A daily-wage worker stills falls into debt for a hospital bed. Health is not an accounting entry; it is a human dignity.

Madam, healthcare in India is fundamentally delivered by the States through PHCs, CHCs, district hospitals and emergency care. Federal balance is not decorative; it is an engine of our healthcare system and no national security structure can stand on a weakened foundation of fiscal federalism. This Bill proposes a new cess on machines and processes used to manufacture pan masala and tobacco products. The intent may appear noble, but our duty as people's representative is to examine its very architecture.

First, the cess is outside the divisible pool. States which run almost the entire public health machinery will receive nothing. Past cesses have remained unutilized, untransferred. Without a non-lapsable fund, independent audits and

mandatory reporting, this Bill risks becoming yet another opaque revenue system. Although the Finance Minister did mention that this cess will be divided with States, it is in no way mentioned in the Bill. Madam, this is not an exception but has become a norm. Cesses now form around 14.8 per cent of Union taxes which have increased from 9.5 per cent. Rs. 94,036 crore from the Education Cess and Rs.3.69 lakh crore from various other cesses have never been transferred to the designated funds, exposing systemic opacity and eroding federal trust.

Additionally, the Bill merges two important objectives, health and national security into a single cess. This dilutes clarity and increases the risk of diversion and makes auditing across two priority sectors very difficult. Instead of strengthening cooperative federalism, this Bill creates a parallel stream outside the GST framework, exactly what the 14th and 15th Finance Commission warned against when they urged raising States' share above 41 per cent. Yet, we see another levy that entirely bypasses the States.

Madam, let us confront the public health burden the cess claims to address. As per the National Academy of Medical Sciences Report 2025, India records around 1,30,0000 new oral cancer cases every year and over 75,000 deaths annually, which is among the highest in the world. A national study in 2023 shows that patients spent on an average Rs. One lakh out of pocket for oral cancer treatment and 96 per cent of families experience catastrophic health expenditure, meaning the illness destroys their financial stability. This is the real

economic burden which India is facing.

Every rupee collected must be ring-fenced for cancer screening, early detection, NCD management, palliative care, and strengthening the State healthcare systems. Not a paisa should disappear into opaque accounts, like it has been happening.

Secondly, the Bill imposes heavy compliance burdens on small and medium manufacturers, liabilities up to Rs.25 lakh per month and grants sweeping powers of search, seizure, and arrest. The regulation must not become intimidation. We must also acknowledge another reality. The tobacco ecosystem employs nearly 36 million people, farmers, beedi rollers, small manufacturers, transporters, packers, and this reform cannot be built by pushing the poorest to the edge.

Madam, therefore, I propose three constructive amendments. Firstly, a turnover-based exemption threshold should be there so that small and medium manufacturing units are not crippled by this cess and can be shielded from crushing compliance. Secondly, a dedicated beedi workers' livelihood transition and welfare fund offering, skilling, micro-credit, health protection, and pathways to alternative livelihoods may be created. Thirdly, a statutory requirement should be there that a fixed percentage of the cess be transferred to the State to hold fiscal federalism and equip the State to handle tobacco related disease burdens.

Hon. Chairperson Madam, let us situate this in India's broader health context. India still spends just 1.9 per cent of GDP on health, which is far below

even our own national health policy target of 2.5 per cent. The Supplementary Grants every year show chronic under-visiting. If health is a priority, it must appear in the Union Budget and not in the last minute cesses. We have around 31882 PHCs at the grassroots, but many still lack doctors, diagnostics and 24/7 services.

The ruling party mentions dash number of AIIMS with a lot of pride, but in reality, we all know that these AIIMS are without specialists, mandatory health services, and with long appointment waiting list. Quantity without quality cannot deliver health security. A PHC, without a doctor, is a building. A CHC without diagnostics is just a signboard. This Bill assumes that higher taxation will curb addiction. But, addiction cannot be fought with taxation alone. We need awareness campaigns, counselling, cessation clinics, and behavioral support. A cess cannot rebuild-ise, a roadmap will definitely do.

Hon. Chairperson, Madam, India needs a genuine alternative raise in health expenditure to at least three per cent of GDP in the Union Budget through transparent budgeting. The Government should treat States as equal partners in health planning and implementation. We need to strengthen PHCs, CHCs, district hospitals, and, even the pride of our nation, the AIIMs. Focus on quality services, not just on numbers. We may publish annual health security and accountability statements and launch national cessations support mission for addiction treatment and behaviroal change.

Hon. Chairperson, Madam, this Bill collects revenue from the people, but

withholds trust from the States. Without trust, no health system can endure. I would like to quote a line from Shri Rabindranath Tagore's work:-

"Faith is the bird that feels the light and sings when the dawn is still dark."

Let us not darken that faith with opacity. Let us build a system where every rupee is accounted for, every State is empowered, every worker is protected, and every citizen is secured in health, and thereby the national security.

Lastly, Madam, Finance Minister, I wish you to keep in mind the health economy which is in dire straits as we speak. You propose to generate revenue for a different expenditure, which is becoming costlier because of rupee which is in free fall. Thank you. Jai hind.

श्रीमती भारती पारधी (बालाघाट) : धन्यवाद सभापति महोदया । इस सदन में आज "हेल्थ सिक्योरिटी से नेशनल सिक्योरिटी सेस बिल, 2025" पर चर्चा का अवसर प्राप्त होना मेरे लिए गर्व का विषय है । मैं इस ऐतिहासिक और दूरदर्शी विधेयक को प्रस्तुत करने के लिए हमारे यशस्वी प्रधानमंत्री माननीय श्री नरेंद्र मोदी जी और देश की कुशल वित्त मंत्री श्रीमती निर्मला सीतारमण जी को हार्दिक बधाई देती हूँ और अभिनंदन करती हूँ ।

सभापति महोदया, यह विधेयक सिर्फ एक वित्तीय व्यवस्था नहीं, बल्कि भारत की स्वास्थ्य सुरक्षा और राष्ट्रीय सुरक्षा को मजबूत करने की दिशा में एक निर्णायक कदम है । देश की जनता की रक्षा, उसके स्वास्थ्य की सुरक्षा और हमारी राष्ट्र-शक्ति को सुदृढ़ करने की जो सोच इस बिल के मूल में है, वह वास्तव में न्यू इंडिया की प्रगतिशील और संवेदनशील शासन-व्यवस्था का प्रतीक है ।

इस बिल के तहत, पान मसाला तथा अन्य अधिसूचित उत्पादों पर सेस लगाया जाएगा, जिसकी आय को सार्वजनिक स्वास्थ्य और राष्ट्रीय सुरक्षा पर व्यय किया जाएगा । यह निर्णय अत्यंत महत्वपूर्ण है, क्योंकि ये उद्योग उच्च लाभ अर्जित करते हैं, जबकि समाज में स्वास्थ्य संबंधी जोखिम

भी बढ़ाते हैं। ऐसे में इनसे एक उचित योगदान लेकर राष्ट्रहित में उपयोग करना बिल्कुल उचित और समयानुकूल है।

सभापति महोदया, बिल में मशीन आधारित उत्पादन पर सेस को मशीन की रेटेड स्पीड और प्रति पैकेट भार के आधार पर निश्चित किया गया है। यह व्यवस्था उत्पादन क्षमता के अनुसार न्यायसंगत, पारदर्शी और तकनीकी रूप से अत्यंत वैज्ञानिक है। वहीं, पूर्णतः मैनुअल उत्पादन पर 11 लाख रुपये प्रति माह का स्थिर सेस, छोटे उत्पादकों पर अत्यधिक बोझ न डालने का उदाहरण है। यह सरकार की संतुलित और संवेदनशील नीति को दर्शाता है।

सभापति महोदया, इसके अतिरिक्त, सेस भुगतान में अनियमितता होने पर कड़े दंड, रुचिसिद्ध ऑडिट, और तीन-स्तरीय अपील प्रक्रिया हमारे कर प्रशासन को और अधिक मजबूत एवं पारदर्शी बनाएगी। धोखाधड़ी, जानबूझकर गलत विवरण देने या एक करोड़ रुपये से अधिक की टैक्स चोरी जैसे गंभीर अपराधों पर कठोर दंड और कारावास की व्यवस्था- सेक्टर को अनुशासित और जवाबदेह बनाने के लिए आवश्यक है। मैं सरकार की इस दूरदर्शी सोच की प्रशंसा करती हूँ कि यदि सार्वजनिक हित में आवश्यकता पड़ी, तो सेस की दरों में दोगुना तक वृद्धि करने का भी प्रावधान रखा गया है ताकि राष्ट्र की सुरक्षा और स्वास्थ्य प्राथमिकता प्रभावित न हो।

सभापति महोदया, मैं प्रस्तुत विधेयक में कुछ सुझाव देना चाहती हूँ:-

एक, बिल में एक प्रावधान हो कि सभी मशीनें डिजिटल प्रोडक्शन मॉनिटरिंग सिस्टम (DPMS) से जुड़ी हों, ताकि उत्पादन डेटा स्वतः कर विभाग तक पहुँचे और सेस की गणना अधिक सटीक और पारदर्शी हो।

दूसरा, बिल में यह स्पष्ट किया जाए कि मशीनों की अधिकतम रेटेड स्पीड का सत्यापन एक “थर्ड पार्टी टेक्निकल एजेंसी” करेगी, ताकि कोई निर्माता मशीन क्षमता को कम दिखाकर सेस चोरी न कर सके।

अंत में, मैं पुनः हमारे यशस्वी प्रधानमंत्री जी आदरणीय नरेन्द्र मोदी जी को इस ऐतिहासिक,

व्यावहारिक और राष्ट्र-सुदृढीकरण वाले विधेयक के लिए हृदय से बधाई देती हूँ और इसका पूर्ण समर्थन करती हूँ। यह बिल न केवल आर्थिक रूप से, बल्कि स्वास्थ्य सुरक्षा और राष्ट्रीय सुरक्षा के द्विस्तरीय सुदृढीकरण की दिशा में मील का पत्थर सिद्ध होगा। मैं आदरणीय निर्मला सीतारमण जी को भी इस बिल को प्रस्तुत करने के लिए धन्यवाद देती हूँ।

श्री राजीव राय (घोसी): महोदया, मैं आपका आभारी हूँ कि आपने मुझे इस मत्वपूर्ण बिल पर बोलने का अवसर दिया।

महोदया, सबसे पहले मैं यह कहना चाहता हूँ कि मैं गुटका सेवन के पक्ष में बिलकुल नहीं हूँ। महात्मा गांधी जी ने कहा था कि नशे की कोई भी चीज मन और शरीर को नुकसान पहुंचाती है। इंसान की सोचने-समझने की शक्ति को कम करती है और उसकी अंतरात्मा को भी कमजोर कर देती है। मैं इस बात से पूरी तरह से सहमत हूँ और शायद यही वजह है कि मैंने अपने व्यक्तिगत जीवन में आज तक शराब, सिगरेट, पान, गुटका का सेवन नहीं किया है। इसलिए मैं थोड़ा जोर से बोल सकता हूँ कि आगे वाली लाइन क्या है। यह सही है, लेकिन इसके साथ एक और सच है कि लगभग साढ़े चार लाख करोड़ लोग इसी उद्योग से कहीं ने कहीं जुड़े हुए हैं। कोई छोटा व्यापारी है, कोई ट्रांसपोर्टेशन वाला है, पैकेजिंग वाला और किसान इससे जुड़े हुए हैं। जब हम इस तरह का कोई कानून बनाते हैं तो यह भी देखने की जरूरत है कि इसका असर उन करोड़ों परिवारों पर न पड़े।

मैडम, सेस किसी समस्या का समाधान नहीं है। सेस को स्वास्थ्य से जोड़ना, सेस को आंतरिक सुरक्षा से जोड़ना, हमारी आंतरिक सुरक्षा अगर गुटके के सेस पर डिपेंड हो जाएगी तो भगवान ही मालिक है।

हमारे यहां इनकम टैक्स पर चार पर्सेंट हेल्थ और एजुकेशन टैक्स लगता है तो फिर यह सेस क्यों? सेस में यह भी स्पष्ट नहीं है कि कितना हेल्थ में जाएगा और कितना आंतरिक सुरक्षा में जाएगा? कैग की रिपोर्ट बोलती है, समाजवादी पार्टी या विपक्ष की रिपोर्ट नहीं, कि सेस के 3 लाख 70 हजार करोड़ रुपये अभी तक ट्रांसफर नहीं हुए। कैग के अनुसार पिछले 6 सालों में 48 हजार

करोड़ रुपये माध्यमिक और उच्च शिक्षा के मद पर ट्रांसफर नहीं हुए हैं। 37 हजार करोड़ रुपये जो स्वास्थ्य के लिए ट्रांसफर करने थे, वे ट्रांसफर नहीं हुए। जो पैसा अभी तक इकट्ठा किया है, उसे आपने ट्रांसफर नहीं किया है।

गुटखा पर बहुत सारे राज्यों में बैन लग चुका है, वर्ल्ड के कई देशों में भी बैन लग चुका है। हमारे यूपी, बिहार में यह चलता है। इससे गरीब परिवार के लोग जुड़े हुए हैं। मेरे बोलने से पहले हमारे पूर्वांचल के माननीय सांसद जी चेयर पर थे, पूर्वांचल की मंत्री जी भी बैठी हुई थीं। मुझे लगता था कि मैं जो बोलूंगा, उन बातों से वे भी सहमत होंगे। शायद वे अपनी अंतरात्मा को बोझ तले दबा नहीं सकते, सच सुन नहीं सकते, आईना देख नहीं सकते, इसीलिए उठकर चले गए। किसी ने कहा है कि जाने क्यों जो बड़े अहम होते हैं, वो बड़े बेरहम होते हैं। वे बड़ी बेरहमी से उठकर चले गए। अगर वे रहते तो हां में हां बोलना पड़ता। मैं पूर्वांचल के इलाके से आता हूँ।

आप स्वास्थ्य सुरक्षा की बात करते हैं। मैं कई बार बोल चुका हूँ कि जिन परिवारों में 6 लोगों से कम लोग हैं, उनका आयुष्मान कार्ड नहीं बनता है। उसकी लिमिट 5 लाख रुपये तक है। जिस परिवार में गम्भीर बीमारी हो जाए, उदाहरण के लिए कैंसर हो, मैंने बजट में भी कैंसर के मरीजों के संबंध में बोला था। हमारे यहां आर्सेनिक वाटर है। उसकी वजह से कैंसर मरीजों की संख्या बढ़ रही है। पूर्वांचल में जाकर देख लीजिए, हमारे यहां छोड़ दीजिए। माननीय प्रधान मंत्री जी के बनारस में जाकर देखिए। बीएचयू और टाटा के सामने सड़कों पर कैंसर के मरीज पड़े हुए मिल जाएंगे। मैंने अपने बाप को खोया है। उनको गले का कैंसर हो गया था। मैं उनको लेकर बनारस के अस्पताल में गया, बेंगलुरु के अस्पताल में गया। उन्हें एक-एक लाख रुपये का इंजेक्शन विदेश से मंगवाकर लगवाना पड़ता था। जिन परिवारों में कैंसर जैसी बीमारी हो जाती है, आप उनकी स्वास्थ्य सुरक्षा का पहले से बकाया सेस का पैसा नहीं दे रहे हैं। उनके बारे में चिंता कौन करेगा? उत्तर प्रदेश में जो स्वास्थ्य माफिया काम कर रहा है। वहां कफ सिरप पिलाकर बच्चों को मारा जा रहा है। एक साल तक महिला भटकती रही, लेकिन एफआईआर दर्ज नहीं हुई। ऐसे विषयों पर कौन सोचेगा?

खाली टैक्स लेने के लिए आप स्वास्थ्य की बात करते हैं। आप अस्पतालों में जाकर देखिए। मैंने अपने लोक सभा क्षेत्र की दिशा की बैठक में इस विषय को उठाया। हमारे यहां एक महीने में चार-पांच महिलाओं की मौत हो गई। वहां फर्जी डाक्टर इलाज करते हैं। वहां बोर्ड लगा दिया है, क्योंकि किसी को दिल्ली में संरक्षण प्राप्त है। बड़े-बड़े डाक्टरों के नाम लिख दिए जाते हैं और सड़क छाप डाक्टरों से इलाज कराया जाता है। मैंने जब दिशा की बैठक में आवाज उठाई तो छापे मारे जाने लगे और पैरासिटामोल बेचने वालों को बंद किया जाने लगा। आज भी स्वास्थ्य माफिया के संरक्षण में फर्जी दवाएं बिक रही हैं, फर्जी अस्पताल चल रहे हैं, फर्जी नर्सिंग होम चल रहे हैं।

जब आप अस्पतालों को परमीशन देते हैं, लाइसेंस देते हैं, तो यह देखिए कि स्पेशलिस्ट कौन होगा, डाक्टर कौन होगा, क्या वह स्वास्थ्य सुरक्षा से जुड़ा हुआ विषय नहीं है? आप उसका ध्यान नहीं रखते हैं? स्वास्थ्य माफिया जो उत्तर प्रदेश और बिहार जैसे राज्यों में काम कर रहा है, उसको समाप्त करने की जरूरत है। जो सेस का पैसा लिया गया था, वह प्रारम्भिक शिक्षा, माध्यमिक शिक्षा के लिए था। वे पुराने पैसे अभी तक राज्यों को नहीं मिले हैं। हमारे यहां स्कूलों को बंद किया जा रहा है। ... (व्यवधान) पांच-पांच किलोमीटर स्कूल दूर कर दिए गए। ... (व्यवधान) जो पहले बोल रहे थे, आप उनको भी मना कर देते। ... (व्यवधान) क्या यह लाइसेंस मिला है कि केवल बीजेपी के लोग बोलेंगे? सच्चाई बरदाश्त नहीं होती है।... (व्यवधान)

HON. CHAIRPERSON: Please address the Chair.

श्री राजीव राय (घोसी) : सच्चाई बरदाश्त नहीं होती है। मैडम, आपने सुना। 370 पर बहस हो रही थी, चाइना एवं पाकिस्तान पर बहस हो रही थी। आईना दिखाऊंगा तो ये झेल नहीं पाएंगे। आईना यह है कि माफिया काम कर रहा है, सत्ता के संरक्षण में काम कर रहा है, सरकार के संरक्षण में काम कर रहा है। पैसा नीचे से ऊपर पहुंचता है। अगर यकीन न हो तो मैं माननीय मंत्री जी को चुनौती देता हूं कि आप मेरे साथ बनारस चलकर प्रधान मंत्री जी के इलाके में देखिए। आप आंतरिक सुरक्षा को इससे जोड़ रहे हैं। यह भी एक बीमारी है। यह सेस के पैसे से ठीक नहीं होगी।

मैडम, आप बुद्धिजीवी हैं, दयालु हैं। इस टैक्स को दुनिया भर के देशों में सिन टैक्स भी कहा जाता है।

इस टैक्स की कुछ टेक्नीकेलिटीज़ हैं। आप कल्पना कीजिए, क्योंकि यह मशीन से चलेगा, प्रोडक्ट खराब हो जाए या स्पोर्ट्स हो जाए लेकिन काउंटिंग मशीन से होगी तो स्पोर्ट्स और खराब प्रोडक्ट को मार्केट में बेचने की कोशिश की जाएगी। इसका सीनेरियो कितना खतरनाक होगा, क्या इसके बारे में किसी ने सोचा है?

सभापति महोदया, मैं सेस के पैसे को आंतरिक सुरक्षा से जोड़ने के खिलाफ हूँ। हमारी सुरक्षा गुटखा और शराब के पैसे पर डिपेंड नहीं होनी चाहिए। आपको देश की सुरक्षा और आंतरिक सुरक्षा के लिए टैक्स लगाना है, लगाइए। माननीय मुलायम सिंह यादव जी कहते थे कि राष्ट्र सुरक्षा सर्वोपरि है। आप टैक्स लगाएं लेकिन कहीं ऐसा न हो कि टैक्स का पैसा लेकर आप अपने यहां रखें और राज्यों को न दें। उत्तर प्रदेश जैसे राज्य में सबसे ज्यादा गुटखा आता है, बिहार में आता है, पूरा पैसा वहां जाए। आप ऑडिट करवाएं कि अगर स्वास्थ्य सुरक्षा के नाम पर लिया है या आंतरिक सुरक्षा के नाम पर लिया है तो क्या अस्पतालों की दशा बदली है?

मेरे यहां जमीन है, जब मैं पहली बार सांसद बना था तब से मांग कर रहा हूँ कि कैंसर का अस्पताल खोल दीजिए। आप हमारे यहां टैक्स लगवा दीजिए और कैंसर का अस्पताल खोल दीजिए ताकि यहां निशिकांत दुबे जी के यहां से लोग आ जाएं। यहां एम्स की बात हो रही थी। 1 लाख 10 हजार एमबीबीएस सीटें बढ़ा दी गईं। एमबीबीएस को कौन पढ़ाता है? एमडी पढ़ाता है या एमएस पढ़ाता है। आप फैकल्टी नहीं बढ़ाते हैं और माननीय प्रधान मंत्री जी से फीता कटवा देते हैं, उद्घाटन करवा देते हैं। मैं चुनौती देता हूँ, वहां जाएंगे तो कमरे के दरवाजे तक नहीं होंगे, डॉक्टर की बात तो दूर है।

मैडम, और तो और हालत उस हद तक चली गई है कि सदन में जो सवाल उठते हैं, जीरो ऑवर में जो सवाल उठते हैं, उसके फर्जी जवाब दिए जाते हैं। मैं आपको सबूत के साथ बताऊंगा

और इसके तथ्यों को मैं अलग से प्रिविलेज मोशन में लाऊंगा। वहां डॉक्टर नहीं हैं लेकिन डाॅक्टरों के बारे में लिख दिया जाता है।

उत्तर प्रदेश जैसे राज्य में, जहां कफ सिरप बनाने वालों को सत्ता से संरक्षण मिलता है, उसे खत्म कीजिए। जहां चिकित्सा माफिया है, उसे खत्म कीजिए, जो लोग फर्जी डॉक्टर के नाम पर पैसे लेकर अस्पताल चलाते हैं, उसे खत्म कीजिए तब जाकर स्वास्थ्य सुरक्षा होगी। आप गुटखे के पैसे स्वास्थ्य सुरक्षा नहीं कर पाएंगे। जब देश के लोगों का स्वास्थ्य ही ठीक नहीं रहेगा तो आंतरिक सुरक्षा वैसे ही खत्म हो जाएगी।

DR. GUMMA THANUJA RANI (ARAKU): Respected Madam, I rise to speak on the Health Security se National Security Cess Bill, 2025, which aims to provide a stable, long-term revenue stream for health emergency preparedness and national security. The Covid-19 pandemic highlighted the urgent need to strengthen disease surveillance, response systems, and public health infrastructure, making this Bill timely and welcome.

First, I would like to acknowledge some of the positive aspects of this Bill, especially its dedicated and predictable health security funding. This Bill recognises that public health emergencies cannot be managed by irregular, ad-hoc budget allocations. A dedicated cess ensures a stable and long-term funding mechanism. This funding can support disease surveillance networks, expand ICU and emergency care capacity, and back vaccine research.

Public health supports national preparedness. This Bill allocates resources to strengthen both public health and security, recognising that robust health infrastructure is crucial for overall national preparedness.

While acknowledging the positive aspects, I would like to stress that States like Andhra Pradesh continue to face significant public health and infrastructure gaps. It is crucial that the benefits of the cess reach the frontline and support state-level preparedness effectively.

Firstly, ensuring safe drinking water and preventing water-borne diseases and food poisoning in the residential schools of Andhra Pradesh is essential. I may bring to the kind notice of the Government that a couple of months ago, a jaundice outbreak occurred in the Kurupam Girls Residential School, where two innocent tribal students lost their lives, and 170 tribal students were admitted to the hospital due to jaundice.

This outbreak occurred due to contamination of water with faecal matter. It is complete negligence on the part of the State Government for not providing safe drinking water to the students studying in residential schools. It happened due to the poor maintenance of an RO plant.

Our former Chief Minister Shri Jagan Mohan Reddy Garu demanded for the compensation and accountability from the State Government. But so far nothing has happened.

The second incident happened a month back immediately after the Kurupam incident where food poisoning happened in the Government Residential School run by the State Government in Jarrela and Rajendrapalem.

In Jarrela, 53 students fell sick and in Rajendrapalem, 22 students fell sick and were admitted in hospital only because of food poisoning. These incidents

have raised concerns about the State's response affecting the tribal students and inadequacy of the public education infrastructure. Today, I raised this issue in this House because there is a saying in Telugu that '*Neti Ballale, repati pourulu*' which means today's children are tomorrow's youth.

There is another important issue in Andhra Pradesh. In 2025, PHC doctors protested in Andhra Pradesh which reveals serious pressure on public healthcare with overall 1100 centres at risk of shifting outpatients and the emergency services due to the staff shortages and long-standing unresolved grievances.

While temporary measures like deploying substitute staff and restoring in-service PG quota were taken, long term issues are still pending. Health security and national security should be strengthened in the rural areas and in the tribal PHCs by hiring and retaining staff and improving the promotion channel and by giving incentives and emergency care training and upgrading the infrastructure so that the service remains uninterrupted and vulnerable communities receive the treatable healthcare.

By this, the Health Security Se National Security Cess Bill must clearly focus on providing safe drinking water and upgrading the rural water pipelines and providing surveillance of water borne diseases in the high risk districts like ASR and Manyam in Andhra Pradesh and additional priority should be given for improving sanitation and health services in the welfare schools.

Thank you, Madam.

श्री सुधाकर सिंह (बक्सर): माननीय सभापति महोदया, आज मैं इस सदन में स्वास्थ्य सुरक्षा से राष्ट्रीय सुरक्षा उपकर विधेयक, 2025 पर चर्चा करने के लिए खड़ा हुआ हूँ। केन्द्र सरकार यह विधेयक स्वास्थ्य और राष्ट्रीय सुरक्षा के नाम पर प्रस्तुत कर रही है। यहां समझ में नहीं आ रहा है कि गुटखा और पान-मसाला पर उपकर सेस वसूल कर लोगों का स्वास्थ्य कैसे ठीक किया जा सकता है? अगर सचमुच केन्द्र सरकार लोगों की चिंता करती है, तो बिहार सरकार जैसी शराबबंदी की तर्ज पर संपूर्ण देश में पान-मसाला एवं गुटखा बनाने व बेचने पर प्रतिबंध लगा देना चाहिए, लेकिन सरकार को आम लोगों के स्वास्थ्य की चिंता करने की जगह अपनी जेब भरने की चिंता है।

दूसरा, पान-मसाला, गुटखा एवं तंबाकू जैसे उत्पादों से प्राप्त होने वाली आमदनी से राष्ट्रीय सुरक्षा का क्या लेना-देना है? इस विधेयक के प्रावधानों में कहीं भी यह स्पष्ट नहीं है। क्या पान-गुटखा बनाने वाली कंपनियां कोई ड्यूल टेक्नोलॉजी का इस्तेमाल करती हैं, जिससे राष्ट्रीय सुरक्षा को खतरा पैदा हो जाएगा? यह तथ्य अपने आपमें बेहद हास्यास्पद है, सिवाय और कुछ भी नहीं है। निश्चित तौर पर कुछ ऐसे उत्पाद हैं, जो दोहरी तकनीकी का इस्तेमाल करते हैं।

जैसे परमाणु ऊर्जा उत्पादन के क्रम में परमाणु बम बनाने से यूरेनियम पैदा होता है, लेकिन पान-गुटखा बनाने वाली व्यवस्था राष्ट्रीय सुरक्षा को कैसे चुनौती देगी? कहीं न कहीं इस प्रावधान में राष्ट्रीय सुरक्षा शब्द जोड़ देने से उपकर से अर्जित आय का हिसाब-किताब आम जन को सूचना से महरूम कर देने के अलावा यहां कोई और दूसरा कारण नहीं दिखाई देता है।

तीसरा, कानून बनाने के क्रम में एक जगह उल्लेख है कि सरकार अपनी मर्जी से किसी नए उत्पाद का नाम इस सूची में जोड़ सकती है। एक जगह कानून में यह भी लिखा है कि अगर सरकार चाहे तो कोई पेनल्टी और इस तरह के सेस को आंशिक रूप से या पूरा माफ कर सकती है। इसका दुष्परिणाम यह होगा कि सत्तारूढ़ दल चुनावी फंडिंग या इलेक्टोरल बॉन्ड में आना-कानी करने पर दंडात्मक कार्रवाई कर सकती है। अगर कारोबारी उनसे सहमत होंगे, तो कर माफ कर देने का भी प्रावधान है।

इसके साथ ही साथ इस विधेयक के आने से इंस्पेक्टर राज की वापसी का भी रास्ता साफ हो रहा है। जबकि वर्तमान सरकार रोज इस सदन में 'ईज ऑफ डूइंग बिजनेस' का ढिंढ़ोरा पीटने में लगी रहती है। यह उपकर पूरी तरह से केन्द्रीय स्तर के लिए बना है। इसमें राज्यों के साथ किसी प्रकार के शेयरिंग मैकेनिज्म का स्पष्ट उल्लेख नहीं है, जबकि स्वास्थ्य भी राज्यों की बड़ी जिम्मेदारी है। राष्ट्रीय सुरक्षा के नाम पर वसूले गए संसाधनों से राज्यों को पूरी तरह से बाहर रखा गया है।

संविधान का अनुच्छेद-270 राज्यों को उपकर के राजस्व में कोई हिस्सा नहीं देता। जबकि राज्य 60 प्रतिशत सार्वजनिक व्यय का बोझ स्वयं उठाते हैं, क्योंकि केंद्र गैर-साझा करने योग्य उपकारों पर ज्यादा निर्भर हो रहा है। 15वें वित्त आयोग ने राज्यों के हिस्से को 41 प्रतिशत तय किया था, लेकिन केंद्र सरकार के उपकर बढ़ाने से राज्यों को वास्तविक हिस्सा कम मिल रहा है। इसके माध्यम से केन्द्र सरकार राज्यों से परामर्श, जीएसटी काउंसिल पर विस्तृत विचार-विमर्श और वित्त आयोग जैसी संस्थाओं की सिफारिशों की प्रतीक्षा किये बिना धीरे-धीरे संसद से ब्लैंक चेक मांगने की कोशिश कर रही है। सरकार इस सेस को राष्ट्रीय सुरक्षा और स्वास्थ्य सुरक्षा से जोड़कर भावनात्मक सहमति लेने की कोशिश कर रही है।

राष्ट्रीय सुरक्षा और पब्लिक हेल्थ पर खर्च बढ़ना चाहिए, लेकिन सवाल यह है कि उसका रास्ता ऐसा होना नहीं चाहिए, जो असमान, अपारदर्शी और राज्यों तथा श्रमिकों के हितों के खिलाफ हो। यदि सचमुच उद्देश्य राष्ट्रीय सुरक्षा और स्वास्थ्य अवसंरचना को मजबूत करना है, तो सरकार को चाहिए कि सामान्य बजट प्रक्रिया, वित्तीय उत्तरदायित्व और संसद की फाइनेंस कमेटियों के माध्यम से स्पष्ट बजट का प्रावधान करती, न कि एक और नया सेस लगाकर टैक्स स्ट्रक्चर को और पेचीदा बनाती। विधेयक यह कहता है कि उपकर से प्राप्त रकम पहले समेकित निधि में जायेगी और बाद में स्वास्थ्य तथा राष्ट्रीय सुरक्षा पर खर्च होगी। लेकिन यहां पर किसी स्पष्ट, बाध्यकारी अनुपात, पारदर्शी रिपोर्टिंग या स्वतंत्र ऑडिट रिपोर्ट की मजबूत व्यवस्था का उल्लेख नहीं है। अभी तक कोई स्पष्ट आउटकम फ्रेमवर्क नहीं दिया गया है। इस सेस से जुटाई गई राशि से कितने नए अस्पताल,

कितने हेल्थ सेंटर्स, कितने रक्षा प्रोजेक्ट्स या कितने आपदा तैयारी तंत्र बनाए जाएंगे?

सरकार इस उपकरण को मुख्यतः पान मसाला और आगे अधिसूचित विशिष्ट वस्तुओं पर लगा रही है, जिन्हें वह हानिकारक मानती है, पर न तो सार्वजनिक स्वास्थ्य विशेषज्ञों की सिफारिशों और न ही एनसीडी (गैर-संचारी रोग) तथा कैंसर बोझ आदि के किसी वैज्ञानिक अध्ययन का हवाला विधेयक में है, जो कि स्पष्ट रूप से दिया जाना चाहिए था। यदि वास्तव में उद्देश्य नशे की बुरी आदतों को रोकना है, तो सरकार को तंबाकू नियंत्रण कानूनों के सख्त पालन, उत्पादों की पैकेजिंग, विज्ञापन नियंत्रण, पुनर्वास कार्यक्रम और राज्यों के स्वास्थ्य बजट को सीधी मदद जैसे उपायों पर प्राथमिकता से काम करना चाहिए। सिर्फ टैक्स बढ़ाने से व्यवहार परिवर्तन की गारंटी नहीं मिलती है।

यह बिल कहता है कि कोई भी व्यक्ति, जो निर्दिष्ट वस्तुओं के उत्पादन के लिए कोई मशीन ओन ऑपरेट (Own operate) या कंट्रोल करता है, तो उस पर सेस लगेगा, चाहे वास्तविक उत्पादन कितना भी हो। सेस मशीन की उत्पादन क्षमता के आधार पर लगेगा, न कि वास्तविक आउटपुट पर यानी अगर बाज़ार में मंदी है, उत्पादन घटाना पड़े या मशीन आंशिक रूप से चले, तब भी पूरा सेस देना होगा। इसका सबसे ज्यादा नुकसान छोटे और मझोले उद्यमियों को होगा, जो पान मसाला और इससे जुड़े सेक्टर में कारखाने चलाते हैं, किराये पर मशीन लेते हैं या साझा मशीनों से काम करते हैं। इन इकाइयों में काम करने वाले हजारों-लाखों मजदूर, पैकिंग वर्कर्स, परिवहन कर्मी और सप्लायर्स से जुड़े लोग अचानक बहुत बड़े टैक्स बोझ और अनिश्चितता के दायरे में आ जाएंगे। यह उपकरण मशीन की रेटेड स्पीड के आधार पर लगाया जाएगा। ज्यादा स्पीड वाली मशीन पर प्रति माह करोड़ों रुपये तक का उपकरण देना होगा, जिससे छोटे और मध्यम यूनिट्स या तो बंद होंगे या फिर गैर-औपचारिक एवं अवैध उत्पादन की ओर धकेल दिए जाएंगे।... (व्यवधान)

पान मसाला और संबंधित उद्योगों की आपूर्ति श्रृंखला में काम करने वाले लाखों मजदूरों के लिए न तो इस विधेयक में कोई सामाजिक सुरक्षा का प्रावधान है और न ही वैकल्पिक आजीविका का कोई व्यावहारिक खाका। जबकि अवैध तथा बिना बिल के उत्पादन से राजस्व हानि और

मिलावटी उत्पादों का खतरा और बढ़ेगा। विधेयक में यह स्पष्ट नहीं किया गया है कि यह उपकर कब तक वसूला जाएगा, कौन-सा वित्तीय लक्ष्य पूरा होते ही इसे वापस लिया जाएगा और संसद को प्रत्येक वर्ष फंड के उपयोग का विस्तृत एवं अनिवार्य लेखा-जोखा दिया जाएगा या नहीं।

आज तक शिक्षा उपकर, स्वास्थ्य उपकर, सड़क उपकर आदि के उपयोग की समेकित तथा सार्वजनिक समीक्षा इस सदन के सामने बहुत स्पष्ट रूप से नहीं प्रस्तुत हुई है। ऐसे में एक और उपकर जोड़कर सरकार जवाबदेही से बचना चाहती है। यदि सरकार सचमुच स्वास्थ्य की चिंता करती है, तो उसे टैक्स के साथ-साथ डिमांड साइड नीतियां लानी चाहिए। सख्त विज्ञापन नियंत्रण, पुनर्वास, वैकल्पिक रोजगार, स्वास्थ्य योजनाएं, जागरूकता अभियान और राजस्व के नाम पर सिर्फ बोझ बढ़ाना समाधान नहीं है। मैं सदन से मांग करता हूं कि अस्पष्ट प्रावधानों के चलते इस कानून को सेलेक्ट कमेटी के सामने जाना चाहिए, जिससे इस पर विस्तार से चर्चा हो सके। धन्यवाद।

***SHRI SACHITHANANTHAM R. (DINDIGUL):** Hon. Chairman Sir, our hon. Finance Minister has introduced Health Security Se National Security Cess Bill 2025. Hon. Finance Minister while making the introductory remarks said that as per the production capacity of the machinery, Cess will be levied on Pan Masala and other tobacco products. She also announced that the amount thus collected would be utilized for health security and national security. These securities are very much needed. There is no second thought on this. But hon. Finance Minister should clarify whether the amount collected through Cess would be sufficient for ensuring health security and national security. If Cess is levied, the amount thus collected will only go to the Union government. As the States have to take care of health and security issues, I urge upon the hon. Finance Minister

* English translation of the speech originally delivered in Tamil.

that 50 per cent of the amount collected through such a cess should be given to the States. In her initial remarks, Finance Minister said that they would devise schemes for the States with this fund. I wish to state that if 50 percent of the tax income is provided to the States, they can themselves formulate Schemes suitable for them. I urge that taxes on the essential items should be reduced and the taxes on corporates and the rich should be increased. Please show sympathy towards poor. Don't shrink or do away with the Schemes meant for poor people. We cannot minimise the usage of tobacco, Pan Masala, zarda, liquor, etc. just by putting more tax on these products. Union Government has refused to accord approval for a hospital under the PMJVK (Prime Minister Jan Vikas Karyakram) funds. We also want to know as to what happened to the PM CARES fund created during Corona period. We also wish to know the income and expenditure statement pertaining to PM CARES fund. Many families in our country are facing difficulties due to cancer, kidney failure and heart related ailments. When we recommend for providing assistance under the Prime Minister Disaster Relief Fund, they fix a quota for the number of beneficiaries for every month. Whatever be the required amount, they permit only an amount between Rs. 1 lakh and Rs. 3 lakh. People are affected during the period when diseases spread rapidly. This Government failed to control the pricing of drugs. I wish to ask the Government to explain on the action taken against those who fix and sell medicines at exorbitant rates. National security has become a question mark in the national capital itself. During Operation Sindoor, hon.

Minister for Home Affairs stated that headquarters of Jaish-e-Mohammed terrorist organisation and other terrorist camps were destroyed completely and terrorism has come to an end. Delhi Car bomb blast took place only after Operation Sindoor. Who are falling prey to terrorism? Only those who are boycotted and those who feel insecure try to follow terrorism. Government should engage such people and try to engage in confidence-building measures. Only through such measures, terrorism can be destroyed. In Tamil Nadu, regarding lighting of Karthigai Deepam (lamp) on the stone pillar atop a hill, a sitting Judge of High Court who enquired the case created controversy which led to riots. CISF personnel were originally sent for security, but that Judge had used them for implementing his unilateral judgement. He wanted to create a tussle between the State Police force and the Central Industrial Security Force. Due to his Judgement, people witnessed religious clashes. What would be the action taken by this Government against such Judges? Fines should be imposed on them. The national security fund should be increased by way of such actions. Drug Enforcement Agency says that illicit drug is transported along the seashore of Gujarat and Maharashtra. Trafficking of Drugs like Methamphetamine has increased 6 times between the years 2014 and 2024. Therefore, I request the Hon Finance Minister to use the collected fine amount, which were imposed on such illegal activities, for national security. This Government should make changes in the tax system. Taxes on poor should be reduced. Income should be generated by levying additional taxes on the Corporates and the rich. I urge the

Hon Finance Minister to implement the welfare schemes meant for the public through such tax revenues collected from corporates and rich.

Thank you.

SHRI E. T. MOHAMMED BASHEER (MALAPPURAM): Madam, the purpose of this Bill is to introduce special taxes on the products like pan masala and any other items that the Central Government may add later. Money collected from this cess will be used for public health and national security purposes. The Government can increase cess up to double if needed in public interest for a limited period. Other penalty clauses are also there.

When we are discussing this, I am not questioning the integrity of the Government or the honesty of the hon. Minister. The fact remains that, instead of addressing the crux of the issue, you are just beating around the bush. You are really not addressing the main issues. It is as if you believe in some kind of magical remedies, which will not work. We have to address the real problem.

We all know that there are certain problems, especially in the health sector. If we honestly think about the health sector in India, it is deteriorating significantly. These kinds of small arrangements will not serve that purpose. We have to take it very seriously. Revenue generation, to an extent, is okay, but that alone will not solve the problem. Instead, we have to do serious work.

We know that worldwide, the expenditure on education and health is given maximum importance. Unfortunately, we are resorting to these kinds of small arrangements. We may do it around the merits of it. India is a country that gives

very low priority to this sector. As an example, India spends only two per cent of its GDP on health care. At the same time, other countries allocate between five per cent and eight per cent. India has a very low spending on this sector. The Government should change its priorities.

Now, what is happening is this. My learned friends have mentioned about another danger. The products like Pan Parag are emerging in the market in a big way. We may get some revenue out of it, but I would like to say that this revenue would kill our kids. This drug abuse is still rampant. There is no remedy. So, what I am saying is, India must think seriously about this.

Currently, we have agreed to allow 100 per cent foreign investment. Foreign companies are coming in. Okay, let them deposit their investments and run good hospitals. But now we have to realize that a new technique is emerging, which is not Foreign Direct Investment. They are not investing money here; rather, they are taking away the ownership of the institutions. This is happening now. Big hospitals in India are being captured by foreign entities. They are capturing the entire market. You know what the strategy is.

Madam, I do not want to take much of your time. I would like to say that these foreign companies have already purchased most of the hospitals in India. I do not know whether the Government is aware of this. For example, Temasek (Singapore) holds 59 per cent of their share in Manipal Hospitals; Blackstone (US) is capturing 80 per cent of its share in KIMS; KKR (US) holds a significant share in Baby Memorial Hospitals; CVC Capital (Luxembourg) holds 60.4 per

cent of its share in HCG; General Atlantic holds 70 per cent of its share in Ujala Cygnus; and TBG Growth (US) holds 55 per cent of its share in our hospitals. What are they going to do? They are not investing in India. We are talking about 'Make in India', but these companies are taking over India's hospitals, according to their will and pleasure. What will happen if we remain silent on these matters? What kind of danger are we inviting?

I humbly request the Government to think seriously about this. It is not a small issue. Our investment and various other aspects depend on these considerations. Policies need to be revised. The Governments should think out loud about these matters.

Madam, I would like to emphasize that we have to work jointly and fight against these challenges. I am going to conclude. The Government must have a clear-cut programme of action, not just take the cess on that. The clarity is not there. One area is security and the other area is health. What is the proportion of allocation? How much are you going to allocate for health and how much are you going to allocate for security? All of these aspects require further clarification.

So, with good intentions, I would say that you must think seriously about these issues. With these few words, I conclude. Thank you very much.

17.00 hrs

श्री मियां अल्ताफ अहमद (अनन्तनाग-राजौरी) : माननीय सभापति महोदया, जो यह बिल आया है, the Health Security Se National Security Cess Bill, 2025, मैं इसकी हिमायत में खड़ा

हुआ हूं, इसके सपोर्ट में खड़ा हुआ हूं। मैं हुकूमत को मुबारकबाद देना चाहता हूं कि उसने जो यह डी-मेरिट गुड्स हैं, जिसमें खासतौर पर पान-मसाला वगैरह शामिल हैं, उन पर सेस लगाया है, इंपोज किया है। यह बहुत जरूरी है। मैं इसको इस नजर से नहीं देख रहा हूं कि इससे रेवेन्यू कितना बढ़ेगा या कम होगा। इससे कितना फायदा होगा या नुकसान होगा। मेरी हुकूमत से यह मांग रहेगी कि इस किस्म की सारी चीजें चाहे वह पान-मसाला हो या ड्रग्स का मामला हो या और ऐसी चीजें हो जिससे हमारी इंसानियत तबाह हो रही है, हमारा यूथ इससे तबाह हो रहा है, उसको मुकम्मल बैन किया जाए। उस पर मुकम्मल पाबंदियां लगाई जाएं, उस पर मुकम्मल तौर पर सेस लगाया जाए और हमें उसको डिस्क्रेज करना चाहिए। अगर कोई इस कारोबार में लगे हुए हैं। वे इसका काम कर रहे हैं, हम उनके खिलाफ नहीं हैं। अगर उनका कारोबार जा रहा है, तो उनके लिए सरकार कोई अल्टरनेटिव रिसोर्स दे सकती है, लेकिन ये चीजें बंद करने से हमारा समाज ठीक होगा, हमारे लोग ठीक होंगे। आज दुनिया में इंप्लॉयमेंट से भी ज्यादा अगर कोई प्रॉब्लम है, तो वह इस चीज की है कि ड्रग्स में जो लोग, जो बच्चे जा रहे हैं। हमारी पूरी नस्लें तबाह हो रही हैं, उससे बचने की जरूरत है। मैं उस एंगल से इसको देख रहा हूं। यह भी अच्छी बात है कि इससे जो पैसा जमा होगा, आप उसको हेल्थ सेक्टर में लगाएं। 'जान है तो जहान है।' सेहत ठीक रहेगी तो सब काम होंगे। जो हमारा हेल्थ का सेक्टर है, मेडिकल एजुकेशन का सेक्टर है, हमारे हिंदुस्तान के ग्रामीण एरियाज़ में उसकी बहुत बुरी हालत है। उसका बहुत पुअर इंफ्रास्ट्रक्चर है। डॉक्टर्स, पैरामेडिकल स्टॉफ और बिल्डिंग्स की कमी है। यह जो पैसा जमा किया जा रहा है, कलेक्ट किया जा रहा है, लिया जा रहा है, इस बिल में यह कहा जा रहा है कि लोगों की हेल्थ के लिए इसका इस्तेमाल होगा। हम इस चीज का वेलकम करते हैं और हम यह चाहते हैं कि स्टेट्स को भी यह पैसा जाएगा। मेरी हुकूमत से यह अपील होगी कि स्टेट्स को भी यह कहा जाए और केन्द्र सरकार भी इसकी तरफ ध्यान दे कि कैंसर के जो पेशेंट्स होंगे, इसमें से ज्यादा पैसा उनके लिए जाना चाहिए। क्योंकि यह बीमारी बहुत ज्यादा फैल रही है, इसके इलाज में बहुत ज्यादा खर्च है। चाहे अमीर हो या गरीब हो। अल्लाहताला हर

एक को बचाए। इसमें बहुत बड़ा खर्च होता है, तो अगर मेरी यह तजवीज मान ली जाए कि इस पैसे का ज्यादा से ज्यादा हिस्सा कैंसर के पेशेंट्स के लिए काम में लिया जाए। इसके साथ-साथ मैं यह भी कहूंगा कि आसन पर आपसे पहले जगदंबिका पाल जी थे, वे कह रहे थे कि हमारा प्रोग्राम हर डिस्ट्रिक्ट में मेडिकल कॉलेज खोलने का है, तो मैं सरकार से यह कहना चाहता हूं कि आप बेशक हर डिस्ट्रिक्ट में मेडिकल कॉलेज मत खोलिए, लेकिन जो आपने खोले हैं, उनको तो ठीक कीजिए। आप उनका इन्फ्रास्ट्रक्चर तो देख लीजिए। वहां पर कैथलैब नहीं है, वहां पर एमआरआई मशीन नहीं है, वहां सिटी स्कैन नहीं है और फैकल्टी की तो बात ही नहीं है। वित्त मंत्री साहिबा यहां पर नहीं हैं, अगर वे यहां पर होतीं, तो मैं उनको कहता कि ज्यादा बिल्डिंगें बनाने, कॉलेज खोलने से मेडिकल एजुकेशन और मेडिकल सेक्टर के ज्यादा मसले हल नहीं होंगे। हल इससे होंगे कि एक तो इस पैसे को बेहतर यूज किया जाए और दूसरा जहां पर आपका इन्फ्रास्ट्रक्चर है, आपके कॉलेज हैं, कम से कम वहां पर फैकल्टी होनी चाहिए, वहां पर इक्विपमेंट्स होने चाहिए। बहुत-बहुत शुक्रिया।

श्री मलविंदर सिंह कंग (आनंदपुर साहिब): मैडम, आपने मुझे अहम बिल पर बोलने का मौका दिया है, उसके लिए मैं आपको धन्यवाद देता हूं।

मैं बिल का टाइटल हेल्थ सिक्योरिटी से नेशनल सिक्योरिटी सेस बिल, 2025 पढ़ रहा था। मेरा यह मानना है कि हेल्थ सिक्योरिटी के लिए या तो अच्छी डाइट मिले, स्पोर्ट्स का अच्छा इन्फ्रास्ट्रक्चर मिले, उससे आदमी की सेहत बेहतर हो सकती है। पान मसाला, तम्बाकू के बारे में तो हर जगह लिखा है कि सेहत के लिए यह बड़ा खतरनाक है। हम उसके बावजूद उसको नेशनल सिक्योरिटी से जोड़ रहे हैं। इवन, हमारे यहां तो ग्लोरिफाई किया जाता है कि बारातियों का स्वागत पान मसाले से होगा। यह बड़ा हास्यस्पद विषय है।

मैं एक कहानी सुनाना चाहता हूं। गुरु गोविंद सिंह महाराज 10वें बादशाह थे। सिख धर्म में तम्बाकू या बाकी चीजों को कैसे लिया जाता है? वे एक बार घोड़े से जंगल में जा रहे थे तो उनका

घोड़ा तंबाकू के खेत को देखकर रुक गया था। यह चीज बहुत खतरनाक है। इस बिल के माध्यम से सरकार चाहती है कि देश की सिक्योरिटी को सिक्योर किया जाए। फिर तो पान बेचने वाला, तंबाकू बेचने वाला कहेगा कि मैं देश को सिक्योर कर रहा हूँ।

अभी तक तो हम सोचते थे और यह सच्चाई है कि हमारी देश की जो ग्रेट आर्मी है, उसके कारण हम लोग सिक्योर्ड हैं, हमारे बॉर्डर्स सिक्योर्ड हैं। फिर कल को पान बेचने वाला कहेगा कि मैं टैक्स दे रहा हूँ, इसलिए देश का बॉर्डर सिक्योर्ड है। यह अपने आप में बड़ा कंट्राडिक्शन पैदा करता है। मुझे लगता है कि ऐसी चीजें पूरे तरीके से वर्जित होनी चाहिए थीं। ऐसा हो सकता है। सरकार की इंटेंशन पर मैं शक नहीं कर रहा हूँ, लेकिन इसको नेशनल सिक्योरिटी से जोड़ना, मुझे लगता है कि यह अपने आप में बहुत मैच्योर इश्यु नहीं है।

गुजरात के मुंद्रा पोर्ट से हजारों-करोड़ों रुपये की नशे की खेप पकड़ी जाती है और वह देश के अन्य भागों में यूटिलाइज हो रही है। जो लोग इतने बड़े नशे का कारोबार कर रहे हैं, उनके खिलाफ हम क्या कर रहे हैं? हम पान मसाले पर जो सेस लगाएंगे, पंजाब का पाकिस्तान से 750 किलोमीटर का बॉर्डर है, मुख्यमंत्री भगवंत मान जी बार-बार कह रहे हैं कि उसको मॉडर्नाइज कीजिए। नशा बाहर से आ रहा है। उसको रोकने के लिए क्या सरकार इस सेस का यूटिलाइजेशन ऐसे इंटरनेशनल बॉर्डर पर करेगी? ये तमाम इश्युज हैं। मुझे लगता है कि इसको नेशनल सिक्योरिटी से जोड़ना, इवन इसमें तो एक बड़ा इंटेस्टिंग पॉइंट है, impact of major stakeholder, impact on consumer और इसमें बड़ी अच्छी लाइन है कि no major changes as prices not likely to get impacted.

इसके प्राइस भी नहीं बढ़ेंगे और उसका इंपैक्ट भी नहीं होगा। क्या हम उसको ग्लोरिफाई कर रहे हैं? क्या पान मसाले को और लोग खाएं, क्या इस तरफ सरकार जा रही है? उससे वह ज्यादा सेस बटोरेगी। पान मसाले वाले जो कारोबारी हैं, उनका कारोबार और बढ़ेगा। हम किस तरफ जा रहे हैं? यह बड़ा कंट्राडिक्शन है।

मैं लास्ट में एक बात कहना चाहता हूँ। तमाम देश भर में जीएसटी के माध्यम से या अलग-

अलग तरीके से टैक्स को सेंट्रलाइज किया जा रहा है। पान मसाला और तंबाकू से जो सेस इकट्ठा होगा, हमारा फेडरल स्ट्रक्चर है, तो उसमें स्टेट्स का कितना हिस्सा रहेगा? उसके बारे में भी क्लेरिफाई करना चाहिए। अल्टीमेटली मुझे लगता है कि अगर देश की नेशनल सिक्योरिटी बेहतर होगी तो उसके लिए स्पोर्ट्स इंफ्रास्ट्रक्चर बढ़ाना चाहिए, लोगों का खाना-पीना बेहतर करना चाहिए, न कि ऐसी चीजों को ग्लोरिफाई करना चाहिए या उस पर टैक्स लगाना चाहिए। इससे तो उसका कारोबार करने वाले उत्साहित होंगे। वे यह कहेंगे कि हम देश को सिक्योर कर रहे हैं। यह अपने आप में बहुत कंट्राडिक्शन पैदा करता है। मुझे लगता है कि इस पर सरकार को फिर से विचार करना चाहिए।

आपने मुझे बोलने का मौका दिया, उसके लिए आपका बहुत-बहुत धन्यवाद।

DR. M. K. VISHNU PRASAD (CUDDALORE): Thank you, Chairperson Madam for allowing me to speak on the Health Security Se National Security Cess Bill, 2025, which proposes to levy a cess on machines installed and the processes to manufacture goods that fall under high health risk and high revenue category, like pan masala and tobacco products.

The main objective of the Bill is to raise additional revenue in two categories: national security and public expenditure. But, Madam, from health security to national security, the purpose of collecting cess is to spend it for a specific purpose.

But here the spectrum is very broad — from health security to national security. Where the accountability will be and how the audit will take place is a serious concern that we have to focus on.

Anyway, this Government brings a Bill for consideration and passing. But

till now, I have not seen any consideration; only passing. Whatever revenue that is generated from this cess is expended usually for a specific purpose. This allows the Centre to have more fiscal autonomy, but the point to be noted is that it acts as a new and big source of revenue for the Union Government. At the same time, the cess reduces the fiscal state and the financial autonomy of the States. Most importantly, the shift towards non-shareable taxes reduces transparency in fiscal management. Normally, in public health spending, it is said that 1.1 per cent to 1.5 per cent of GDP is spent as per 2017 statistics. But as per the National Health Policy, it has to be a minimum of 2.5 per cent. This Government will never believe in spending on health care, but it only poses as if it is having a serious concern about the health care.

Article 270 states that the States will not receive any share of cess proceeds, a structural aspect that increasingly strained the fiscal federalism. For example, the 15th Finance Commission recommended that the States should receive 41 per cent of the divisible pool, for 2021-2026, the actual share of the Centre's gross tax revenue has declined significantly as the Centre now collects the largest proportion of taxes through non-divisible taxes and surcharges. As a result, the States have to encounter a dual challenge that the share of the simple taxes diminishes while they continue to bear nearly 50 per cent of public expenditure's responsibility, particularly in essential sectors like health, education and infrastructure. In this context, introduction of additional sources from which States are excluded, which leads to restrict and undermine the

cooperative federalism. Combining health and national security and merging the two, both unrelated objectives, under one cess is dilution of priorities. Funds meant for public health may be diverted to security purposes or *vice versa*. This reduces transparency.

Madam Chairperson, I would like to bring to your kind attention that more than Rs. 1.5 lakh crore of funds collected by the Government through the varied schemes for the purpose of higher education, road development and welfare of construction workers are lying unutilised. I am not saying this. Madam, it is CAG's report. A huge possibility of diversion of funds for the purposes mandated under the Finance Act cannot be ruled out at all. A cess does not form part of the divisible pool to be shared with the States. The cess that is collected is to be deposited to designated reserve fund. There is a huge shortfall of Rs. 3.95 lakh crore cess which was not transferred for the specific purpose, especially in the field of oil industry, health and education.

Madam, intended beneficiary funds are Prarambhik Shiksha Kosh (PSK), 2005, Madhyamik and Uchchatar Shiksha Kosh (MUSK), 2017 and Pradhan Mantri Swastik Suraksha Nidhi, 2021. But CAG finding says, in 2018-2019 and 2023-2024, around Rs. 37,000 crore is shortfall in transfer, but the Finance Ministry claims that it transferred Rs. 3.6 lakh crores, but shortage of Rs. 1 lakh is still there and it is not answered at all. The reasons are violation of fiscal transparency, that is, not transferring money to the intended fund. This is violation of Parliament's authority, federal accountability and citizen's trust.

Madam Chairperson, there is another interesting report of CAG. It says that out of Rs. 2.75 lakh crores received from 35 different cesses and levies in 2018-2019, only Rs. 1.65 lakh crore has been transferred to reserve fund and the rest was returned to CFI, that is, Consolidated Fund of India. There is inflexible rule that we cannot park public funds outside Government accounts. There are three funds in which Government receipts are parked and they are Consolidated Funds, Contingency Funds and Trusts.

In 2021-2022, the Government collected Rs. 52,000 crore through health and education cess out of which 60 per cent of the fund, that is Rs. 32,000 crore was transferred to the Prarambhik Shiksha Kosh (PSK) but till now there is no fund transfer for MUSK and PMSSN.

Interestingly, this Government is hiding itself behind Minor Head 800, that is 'Other Receipts & Other Expenditures'. In 2019-2020, the C&AG Report said that repeated use of Minor Head 800 results in opaqueness of accounts and needs to be curtailed. In the latest Report, the Government Auditor said that 60 per cent of expenditure is under nine major Heads like health, roadways, etc. though land reforms was under Minor Head 800. The total expenditure under nine major Heads worked out to Rs. 79,000 crore. Out of this, 60 per cent, that is Rs. 48,000 crore was treated as Minor Head 800. This was a mere account adjustment.

This is a point of concern where the Government keeps on imposing cess and it is not being utilized for the specific purpose. The transparency is lost,

opaqueness dominates, and accountability is questionable. Hence, I strongly object to it.

Lastly, by adding one more cess, this Government is making a big mess.
Thank you, Madam.

HON. CHAIRPERSON: Hon. Members, I will only be able to give five minutes each to the hon. Members to speak.

The next speaker is Dr. C. N. Manjunath.

DR. C. N. MANJUNATH (BANGALORE RURAL): Thank you, Madam for this opportunity to debate on the Health Security Se National Security Cess Bill.

Actually, when we are giving something to health and when we are giving something towards national security, in fact it is not a stress and it should be a joy. It is going to be a minimal responsible contribution for nation's critical response. So, certainly, it is a privilege to speak on this occasion because a healthy nation is a strong nation.

Today, 60 per cent of deaths in India are premature and due to non-communicable diseases. Earlier, children used to bring parents for the treatment of all these diseases. Today, parents are bringing their children in the age group of 20 to 40 years for the treatment of heart attack, brain stroke, high blood pressure, diabetes and cancer.

If one looks at the GDP loss because of tobacco and related products, including pan masala, the revenue loss in terms of GDP is one per cent, and nearly five to eight per cent of our health expenditure goes towards tobacco-

related diseases. At the same time, nearly Rs. 37,500 crore is spent towards tobacco-related products, including pan masala. So, it is a matter of great concern.

In fact, we have to congratulate our hon. Prime Minister as well as our Finance Minister for bringing lot of steps. I am saying this because she has put a lot of money in the hands of the people because for income up to Rs. 12 lakh, there is income tax exemption. As a result, nearly Rs. 1 lakh crore is put in the hands of the people.

As regards GST reduction, it was the desire and dream of the people of this nation that life insurance should be exempted from GST, and health insurance should be exempted from GST. Today, she has done that. Nearly 33 life-saving medicines are exempted from GST. This shows how concerned the Government of India is as far as health is concerned.

Another important thing worth mentioning is that today we have the National Organ and Tissue Transplant Organization (NOTTO) where organ transplantation has been included as a free procedure for the benefit of poor patients. Today, heart, lung, kidney, and liver are included under NOTTO.

My suggestion would be that even the bone marrow transplantation need to be included because bone marrow is also an organ and bone marrow transplantation in private sector is pretty expensive. It goes somewhere between Rs. 20 lakh and Rs. 30 lakh. In our State of Karnataka and some other States also, it is already included under Jeeva Sarthakathe Programme. So, I propose

to include bone marrow transplantation under this Programme.

Another important initiative is the Prime Minister National Dialysis Programme. Today, people have accepted that dialysis is part of life. Earlier there was hesitancy, and under this Scheme, 28 lakh chronic kidney patients are undergoing dialysis free of cost. Almost 3.5 crore cycles have been done. There is a need to expand this National Dialysis Programme because more and more people are coming. You look at COVID and post-COVID scenario. ... *(Interruptions)* I will just take a couple of minutes. Yes, some of the chemotherapy drugs have been exempted from GST. We are raising some cess and internal resource mobilization is going to happen because of health cess as well as security cess. After chemotherapy, nowadays we give immunotherapy. So, immunotherapy drugs are pretty expensive, and for each patient, it costs somewhere between Rs. 30 lakh and Rs. 60 lakh. I draw the attention of our hon. Finance Minister to exempt these immunotherapy drugs. There are nearly 40 immunotherapy drugs for cancer which are exempt from the customs duty. As a result of this, the cancer care will be more affordable, more accessible and this is one of the important things.

In fact, we really appreciate the Ayushman Bharat Programme. We have a hub-and-spoke model today for the treatment of heart attack. Three million deaths are happening due to heart attack and brain stroke. Unfortunately, 30 per cent of heart attacks in India happen in people below 40 years of age. Even young people are suffering from heart attack. Under the hub-and-spoke model,

the Taluk hospital gives a thrombolytic therapy, which costs Rs. 15,000. It is under the NHM scheme. Then they go to the nearest city hospital for angioplasty and stent programme, which is within the golden hour. The treatment has to be given within the golden hour for this thing. After this programme has been introduced, the death rate in Tier-2 cities and Tier-3 cities has come down from 25 per cent to 8 per cent. So, we are saving millions of lives.

I want to give another important suggestion. We need to encourage public-private partnership in Tier-3 cities. Tier-1 cities have fantastic Government hospitals as well as private hospitals. We need to encourage private hospitals to move into Tier-3 cities. We have to consider some tax-free holiday for private hospitals who are going to set up in the Tier-3 cities.

The Government of India's defence expenditure is phenomenally high. Somewhere around Rs. 6.8 lakh crore is spent on defence expenditure and modernization of Armed Forces is taking place. India has demonstrated its might in the recent. ... (*Interruptions*) During Operation Sindoor, most of the weapons used were indigenous like BrahMos Missile. Recently, our defence expenditure has gone up. In fact, HAL in Bengaluru has got orders for 92 Tejas fighter jets worth Rs. 62,000 crore. India is really growing strong.

At this point of time, our infant mortality and maternal mortality have come down significantly, thanks to ASHA workers as well as Anganwadi workers. We need to support them by increasing their salary.

Thank you very much.

***SHRI SUBBARAYAN K. (TIRUPPUR):** Vanakkam. As the Constitution of India becomes the focal point of a democratic and political set-up, passage of Bills in a swift manner will go against the concept of inclusiveness of democracy. Opposition parties should be given ample time to analyse the pros and cons of any Bill. But the Government is pushing their agenda and passing the Bills in a mechanical manner without giving time to the Opposition for proper scrutiny. This is unconstitutional. Why will you reduce the time allotted to Opposition parties? You should rather increase the number of sittings during each Session of Parliament. But in a democratic polity, this Government is totally denying the rights of the Opposition parties who are duty-bound to look into the pros and cons of each and every aspect. Therefore, I would say they are against the Constitution of India. Practical experience clearly proves this to the core.

Health security and National security both issues are important. Will this cess be sufficient and helpful for this important aspect of security? I am not finding fault with the intention of the Hon Finance Minister to search for financial resources. But why the corporate companies are not visible to their eyes? Why did you waive off NPAs amounting to 16 lakh and 60 thousand Crores. Should you not have taken this amount to the Government treasury? You are just transferring the income of the Government to reach the corporate companies. This is the wrongdoing of this Government. They are interested only to levy tax on the Micro, Small, and Medium Enterprises. That is why, I term this as a wrong

* English translation of the speech originally delivered in Tamil.

doing.

What is the help provided by the Government to the people? As many as 80 Crore people are dependent on the wheat provided free of cost by this Government. How such people can be able to fulfil their medical needs. Will the release of Rs. 3 lakh from PM relief fund be sufficient for them? I want to ask whether the Ministers in the Cabinet are getting medical treatment with this fund of Rs. 3 lakh? Why the full amount spent on treatment was not reimbursed to such applicants? This Government should reimburse to entire medical expenses incurred by them. Government should provide entire medical expenses incurred for treatments like kidney transplantation, Cancer, heart ailments and others. Only then we can call this as health security. This Government should do this. This is the one which should be fulfilled.

Why are you levying this cess? This is double taxation. Why are you affecting the rights of the States gradually? Why are snatching these rights from them? The ruling party is doing this. This is not good. There should be proper and timely action. The ruling dispensation said that they procured crude oil from Russia at a cheaper price. They were claiming this to be a sort of achievement on their part. But who was benefitted by selling that crude oil. It was the Adanis and Ambanis who were benefitted. Is there any benefit provided to the people of this country by way of reduction in prices of petroleum products? Whether the prices of Diesel or Petrol was brought down? Not at all. If want to say in a better language it is an action of theft. The benefit of reduction in prices was transferred

to the corporate giants. Is it not an act of immorality? If I make a list of such wrong-doings of this Government, it will be never ending.

This Bill is not for fulfilling the two objectives for which it was brought before this House. They have traced an opportunity to just to put tax for the second time. This will not be helpful for the people of this country. This Bill will neither provide protection to our country. This Government's actions are always against the welfare of the people and I therefore oppose them.

Thank you.

डॉ. राजकुमार सांगवान (बागपत) : सभापति महोदया, मैं स्वास्थ्य सुरक्षा से राष्ट्रीय सुरक्षा उपकर विधेयक, 2025 का पूर्ण समर्थन करता हूँ। इसका मैं ही समर्थन नहीं कर रहा हूँ, बल्कि जब से सदन में चर्चा हो रही है, हमारे सत्ता पक्ष और विपक्ष के जो साथी हैं, सभी ने इस पर गंभीर चिंता व्यक्त की है। यह एक ऐसा विषय है, जो मानव जीवन से जुड़ा है। इनके सेवन से लोग गंभीर रूप से बीमार होते हैं, कैंसर जैसी बीमारियां होती हैं, उसके इलाज पर खर्च होने वाले पैसे से पूरा परिवार प्रभावित होता है, इसलिए प्रत्यक्ष और अप्रत्यक्ष रूप से हमारे विपक्ष के साथी भी इसका समर्थन कर रहे हैं। यह विधेयक देश के दो सबसे महत्वपूर्ण क्षेत्रों जन स्वास्थ्य और राष्ट्रीय सुरक्षा को मजबूत करने के लिए एक आवश्यक कदम है। इस विधेयक के लिए मैं यशस्वी प्रधान मंत्री जी, आदरणीय नरेन्द्र मोदी जी और आदरणीय वित्त मंत्री जी को बधाई देता हूँ।

महोदया, पान मसाला और अन्य अधिसूचित वस्तुओं पर उपकर लगाकर सरकार जो अतिरिक्त संसाधन जुटाना चाहती है, वह सीधे स्वास्थ्य सेवा और सुरक्षा परियोजनाओं में खर्च होगा। यह व्यवस्था पारदर्शी है और समाज के हित में है। इस बिल के आने से अवैध उत्पादन, मशीनों की गलत घोषणा, टैक्स चोरी जैसी समस्याओं पर नियंत्रण होगा।

सभापति महोदया, देश में तंबाकू की कई यूनिट्स हैं, जो बिना रजिस्ट्रेशन के चल रही हैं।

अक्सर पाउच गलत तरीके से घोषित की जाती है और बड़े पैमाने पर कर चोरी होती है। इसलिए इस बिल में निरीक्षण, तलाशी और जब्ती की कड़ी शक्तियां दी गई हैं, ताकि अवैध व्यापार को रोकने में प्रभावी कार्रवाई हो सके। उच्च उपकर और कड़े दंड से सरकार अनुशासन और पारदर्शिता लाना चाहती है।

सभापति महोदया, राष्ट्रीय सुरक्षा की जरूरतें लगातार बढ़ रही हैं। इसलिए आधुनिक हथियार, तकनीकी निगरानी, सीमा प्रबंधन और साइबर सुरक्षा, इन सभी क्षेत्रों में निरंतर निवेश की आवश्यकता है। सरकार एक निरंतर और सुनिश्चित राजस्व स्रोत बनाना चाहती है, जो सीधे राष्ट्रीय सुरक्षा पर खर्च हो सके। इस उपकर से मिलने वाली बड़ी राशि इन आवश्यकताओं की पूर्ति में सहायक होगी। मैं सरकार के इस दूरदर्शी प्रयास की सराहना करता हूं और आशा करता हूं कि इस विधेयक से स्वास्थ्य ढांचा मजबूत होगा और अवैध उत्पादन पर रोक लगेगी तथा राष्ट्रीय सुरक्षा को स्थायी वित्तीय समर्थन मिलेगा।

मैं इन्हीं शब्दों के साथ इस महत्वपूर्ण विधेयक का समर्थन करता हूं।

श्री राजा राम सिंह (काराकाट): सभापति महोदया, हेल्थ सिक्योरिटी से नेशनल सिक्योरिटी सेस बिल तक, जो पहला सवाल उठा है, वह यह है कि लैंग्वेज को हाइब्रिड बनाना बंद कीजिए। यह सही है, मैं इसका समर्थन करता हूं। अलग-अलग भाषाओं का अपना महत्व है, लेकिन हाइब्रिड मत बनाइए।

दूसरी बात यह है कि क्या अब नेशनल सिक्योरिटी शब्द अपने आप में अपीलिंग नहीं रह गया है? क्या इस सरकार पर नेशनल सिक्योरिटी के लिए जनता इतना भरोसा नहीं कर रही है कि वह सेस लगा सके? इसके लिए हेल्थ सिक्योरिटी से नेशनल सिक्योरिटी सेस तक लाने की बात आई है और जो सबसे नाजुक पहलू है, कहा गया है कि प्रथम सुख निरोगी काया। उस निरोगी काया के सवाल को छोड़कर आम जनता से सेस लेने की इसमें कोशिश की गई है। जहां तक इस बिल के जरिये नशा नियंत्रण की बात है कि ज्यादा से ज्यादा सेस लगाएंगे, तो नशाखोरी कम होगी, तंबाकू

का सेवन कम होगा। यह बिल खुद कहता है कि, 'Impact on consumers -- No major change as prices not likely to get impacted'. यह बिल खुद स्वीकार करता है कि इससे कोई असर नहीं पड़ेगा। यह उनको भी खुश रखना चाहता है, जो इसके कंज्यूमर्स हैं। इसलिए इसके जरिये जो मोरल अथॉरिटी लेने की कोशिश की गई है कि हम तो नशा विरोधी हैं।

17.34 hrs

(Hon. Speaker in the Chair)

महोदय, कई मामलों में इस सरकार ने अपनी मोरल अथॉरिटी कमजोर कर दी है। संविधान की रक्षा के मामले में, लोकतंत्र की रक्षा के मामले में मोरल अथॉरिटी कमजोर हुई है। कहीं न कहीं नशे के खिलाफ बोलकर, नेशनल सिक्योरिटी का सवाल उठाकर वह मोरल अथॉरिटी गैन करना चाहती है। इससे लगता है कि उसके मन में भी आशंका है। नेशनल सिक्योरिटी के सवाल पर उसने जो पहलगाम हमले के मामले में, दिल्ली ब्लास्ट के मामले में लापरवाही की है,

कश्मीर का आज तक इंटीग्रेशन नहीं हुआ है। तीन यूनियन टैरिटरी बना दीं, बौद्ध का अलग, मुसलमान का अलग, लेकिन वह सॉल्व नहीं हो सका है। लद्दाख भी फिर से सुलग गया है। नेशनल सिक्योरिटी में सिक्योरिटी फोर्स के अलावा जो प्रादेशिक नागरिक हैं, उनका सहयोग कैसे इकट्ठा किया जाए, इस मामले में यह सरकार फैल रही है। मैं कहना चाहता हूँ कि इसकी भरपाई आप इस बिल से करना चाहते हैं। चूंकि हमारा समय कम होता है, अंतिम बात कहते हुए मैं अपनी बात समाप्त करूंगा कि आप इस बहाने या उस बहाने नागरिकों पर टैक्स लगाने का बहाना ढूंढ़ते रहते हैं। अगर बिहार में अडानी के लिए 1050 एकड़ जमीन पर दस लाख पेड़ काट दिए गए, तो इससे हवा में ऑक्सीजन की कमी हुई है, तो सेस उन लोगों पर लगाइए, टैक्स उन लोगों पर लगाइए। सेस बड़े पूंजीपतियों पर लगाइए, कॉर्पोरेट घरानों पर लगाइए।

श्री विशालदादा प्रकाशबापू पाटील (सांगली) : अध्यक्ष महोदय, यह अवसर देने के लिए मैं आपका धन्यवाद करता हूँ। मैं अर्थ मंत्री जी का भाषण बहुत गौर से सुन रहा था। मैं उन्हीं के दो-तीन मुद्दों पर थोड़ी सी बात करूंगा। इन्होंने कहा कि डिमैरिट गुड्स के लिए यह बिल लाया जा रहा है, जो

एक्ट बनेगा। लेकिन पूरे बिल में अगर आप देखेंगे तो इन्होंने लिखा है कि any other goods which may be notified. यानी ये आज सदन से इजाजत ले रहे हैं कि इस एक्ट के तहत किसी पर भी यह सेस लगा सकते हैं। कल ये टेबल पर लगा दें, मेज पर लगा दें, आपके कपड़ों पर लगा दें, मेरे घर की गाड़ी पर लगा दें, किसी पर भी लगा दें। आज बात पान मसाले की हो रही है, लेकिन यह एक्ट पान मसाले का नहीं है। अन्य कोई गुड्स इन्होंने बता दिए हैं। फिर इन्होंने बताया कि हेल्थ के लिए एक डेटरेंट ला रहे हैं कि ज्यादा लोग तम्बाकू, पान मसाले वगैरह का इस्तेमाल न करें, इसलिए यह किया है। अब अगर बिल के ऑब्जेक्ट्स में जाते हैं, तो इस बिल के ऑब्जेक्ट में कहीं नहीं लिखा है कि ये डेटरेंट करके बिल ला रहे हैं। यह टैक्स कलेक्शन के लिए बता रहे हैं। It is unprecedented that the Government should in the statement say that the deterrent tax and, yet in the Statements of Objects and Reasons, no mention has been made. फिर यह सेस की बात करते हैं कि यह सेस लाए हैं और इसे राज्यों से शेयर करेंगे। सर, पूरे बिल में कहीं नहीं लिखा है कि इस बिल से जो आमदनी आएगी, उसे राज्यों से शेयर करेंगे। कल भी इन्होंने बात की और ससिकांत सेंथिल जी के विषय पर अर्थ मंत्री जी आग-बबूला हो गए थे।

माननीय अध्यक्ष: टैक्स वसूल होगा, तो कल्याण के लिए काम आएगा ना।

श्री विशालदादा प्रकाशबापू पाटील : जी सर, डेफिनेटली होगा। आपने मेरे मुँह की बात बोल दी। कल उन्होंने बताया कि सेस हम राज्यों को दे रहे हैं, खाली-पीली ये बोल रहे हैं। सर, यह सीएजी की रिपोर्ट है। सीएजी ने कहा है कि सेस के 3 लाख 67 हजार करोड़ रुपये जो राज्यों को देने थे, वे राज्यों को नहीं गए। यह हम नहीं बोल रहे हैं, यह सीएजी बोल रही है कि यह किया गया है। फिर यह कैपिसिटी की बात करते हैं।

माननीय अध्यक्ष: वित्त मंत्री जी इस बात का अच्छे से जवाब देतीं।

... (Interruptions)

SHRI VISHALDADA PRAKASHBAPU PATIL: No, I have got the reports. ...

(Interruptions)

दुबे जी, मैं पेश करता हूँ। I will give in writing. ... (Interruptions) अगर मैं पेश नहीं कर पाया, तो आप रिकार्ड से निकाल दीजिए। दुबे जी प्लीज थोड़ी सांस रोकिए, दिल्ली में पॉल्यूशन बहुत है, थोड़ा संभालकर बोलिए।

अब आगे उन्होंने कैपेसिटी की बात की कि कैपेसिटी पर भी टैक्स लगा रहे हैं। अब कैपेसिटी की बात यह है कि this Government has failed. यह इस टैक्स पर कोई भी कंट्रोल लाने के लिए यशस्वी रहे हैं। यह जानते हैं कि यह टैक्स सब लोग डुबा रहे हैं और पैसा इकट्ठा कर रहे हैं इसलिए इन्होंने कैपेसिटी पर लगाया है। फिर यह क्रिमिनल प्रॉविजन लाए, पहली बार टैक्स न भरने के लिए क्रिमिनल प्रॉविजन लाया गया है। It is unprecedented. यह कभी नहीं हुआ, यह क्यों लाया गया है? अभी हम अगले सप्ताह जन-विश्वास और ईज ऑफ डूइंग बिजनेस पर बात करेंगे। हम ईज ऑफ डूइंग पर क्रिमिनलाइजेशन कम कर रहे हैं। ये नया एक्ट ला रहे हैं, जिसमें यह बोल रहे हैं कि अगर टैक्स देर से दिया, तीस दिन लेट दिया, तो आपको जेल में डाल देंगे। कोई नया बड़ा बिजनेसमैन इस पान-मसाले के धंधे में आने वाला है, इसलिए क्रिमिनल इंटीमिनेशन करके छोटे बिजनेसमैन को निकालने का प्लान है, यह मैं पूछना चाहता हूँ।

माननीय अध्यक्ष: एक बात बताइए कि यह टैक्स छोटे बिजनेसमैन पर लगेगा और बड़े बिजनेसमैन पर भी लगेगा। यह आपका कोई तर्क नहीं है।

श्री विशालदादा प्रकाशबापू पाटील: नहीं सर छोटों पर क्रिमिनल लाएंगे और सबको डरा देंगे कि तुम निकलो। सर, जीएसटी 2.0 की बात करते हैं।

माननीय अध्यक्ष: नहीं। चलिए आपकी बात पूरी हो गई।

श्री विशालदादा प्रकाशबापू पाटील: सर, एक मिनट भी नहीं हुआ है।

माननीय अध्यक्ष: हो गया है, इतना ही काफी है। श्री टी. उदय श्रीनिवास।

... (व्यवधान)

श्री विशालदादा प्रकाशबापू पाटील: I would like to say that health is not a revenue model. एडिक्शन, ये कोई टैक्स बेस नहीं हो सकता है और नेशनल सिक्योरिटी यह पान-मसाला पर आप लोग नहीं बना सकते हैं।

धन्यवाद सर।

SHRI TANGELLA UDAY SRINIVAS (KAKINADA): Hon. Speaker, Sir, I rise today to express my whole-hearted support for the Health Security Se National Security Cess Bill, 2025. This Bill proposes a cess on the production of pan masala and other notified goods, either based on the machine capacity or manual production. Its purpose is clear – to decrease production of harmful products and safeguard public health.

Sir, tobacco and related products remain among the leading cause of preventable deaths in India, accounting for an estimated 1.35 million deaths every year. By reducing consumption, this Bill is not merely a physical measure, it is a vital public health intervention. The revenue generated will be used for two crucial areas, that is health security and national security. On national security, under the visionary leadership of our hon. Prime Minister, Shri Narendra Modi ji, India has made remarkable progress from strengthening borders to ensuring citizen safety at home and abroad.

Sir, I would like to thank the Government for the prompt and compassionate action in ensuring the safe repatriation of fishermen from my constituency, Kakinada, who had inadvertently drifted into Sri Lankan waters. Their safe return along with their boats reflects the Government's commitment

to protecting the dignity and safety of every Indian citizen. The Government has consistently demonstrated strategic clarity and effective execution, whether through the large-scale defence operations like Operation Sindoor, or swift rescue of citizens.

Sir, India's defence capabilities have grown tremendously over the past decade. Defence expenditure increased from Rs. 2.53 lakh crore in 2013-14 to Rs. 6.8 lakh crore in 2025-26. Defence production has tripled up from Rs. 1.5 lakh crore in 2024-25. Defence exports have now reached 100 countries, including the US, France and Armenia. But, Sir, a secured nation is also a healthy nation, India's health sector has undergone unprecedented expansion. Ayushman Bharat, PMJAY has provided health protection to 55 crore people, enabling treatments worth Rs. 1.19 lakh crore. The Ayushman Bharat Digital Mission ABDM has linked 55 crore health records to 78 crore ABHAs. Under PM-ABHIM, over 28,000 health and wellness centres have been strengthened nation wide. The National Health Mission Budget has risen 70 per cent reaching Rs. 37,226 crore in 2025-26.

Sir, these achievements reflect a decade of visionary and compassionate governance. However, I wish to make a humble submission regarding the cess revenue. Health is a State subject and implementation of health initiatives ultimately depends upon the States. I, therefore, urge the Government to explore a mechanism to share a portion of cess revenue with the States. This will ensure the National Health Mission schemes and infrastructure reforms are

implemented effectively accross all regions. Stronger States will make more of a stronger India. I am sharing, revenue will deepen the impact of this progressive Bill.

In conclusion, Sir, the Health Security Se National Security Cess Bill, 2025 is timely, responsible, and forward looking. It will reduce consumption of harmful products, safeguard public health, strengthen the national security and mobilise critical resources for the nation's future. I fully support the Bill and urge the Government to ensure that its benefit reaches every citizen across India.

Thank you, Sir.

श्री आनंद भदौरिया (धौरहरा) : माननीय अध्यक्ष जी, कितना अच्छा होता कि सरकार पान मसाला के उत्पादन पर प्रतिबंध लगाने का विधेयक लाती और हम सभी उस पर चर्चा कर रहे होते। सिर्फ राजस्व इकट्ठा करने के लिए, लोगों के जीवन से सरकारें कब तक खेलती रहेंगी? आखिर हम कौन सा भारत बनाना चाहते हैं?

“लगा के चोट, मरहम की बात करते हो।

ज़हर देते हो, फिर मरहम की बात करते हो।

विधेयक देख कर ऐसा लगा मुझको कि

आप आपदा में भी अवसर की बात करते हो।”

आज देश के जितने भी पान मसाला उत्पादक हैं। ... (व्यवधान)

माननीय अध्यक्ष : भदौरिया जी, क्या आप कवि हो?

... (व्यवधान)

श्री आनंद भदौरिया : सर, वे अरबपति-खरबपति बनते जा रहे हैं और पान मसाला को खाने वाला आदमी कैंसर जैसी गंभीर बीमारी से ग्रसित हो कर समय से पहले ही इस दुनिया से रुखसत हो जाता

है। पान मसाला में कांच पीस कर मिलाया जाता है, जो गाल में घाव कर देता है और वह कैंसर बन जाता है।

सत्ता पक्ष की तरफ से ओपनिंग बैट्समैन आदरणीय जगदंबिका पाल जी को मैं सुन रहा था तो बर्बत सच्चाई उनके मुंह से निकल गई। उन्होंने कहा कि यह विधेयक दुनिया की बिगड़ती अर्थव्यवस्था के झटके से निपटने में भारत की मदद करेगा।

यानी राष्ट्रीय सुरक्षा के नाम पर सेस लगाकर डॉलर के मुकाबले गिरते हुए रुपये को आप बचाना चाहते हैं। माननीय वित्त मंत्री जी ने कहा है कि सेस का कुछ हिस्सा हम राज्यों को स्वास्थ्य जागरूकता के लिए देंगे।

माननीय अध्यक्ष जी, यह कितना हास्यास्पद है कि पहले बीमार कीजिए, फिर जागरूकता फैलाइए। दरअसल यह उपकर सरकार की आर्थिक विफलताओं को आमजन की जीवन की कीमत पर ऑक्सीजन उपलब्ध करवाना है। आप कभी स्वच्छ भारत उपकर, कभी कृषि उपकर और कभी शिक्षा उपकर लगाते हैं, परंतु सीएंडएजी कहता है कि शिक्षा और स्वास्थ्य उपकर के लाखों-करोड़ों रुपये खर्च ही नहीं किए गए। इसलिए आपका यह कहना कि सेस लगाने से कीमत घटेगी और खरीदार हतोत्साहित होंगे, मैं इससे कतई सहमत नहीं हूँ। आप कितनी भी कीमत बढ़ा लीजिए, यह पान मसाले की जो तलब है, वह छूटने वाली नहीं है। लोग खूब खाएंगे और शान से कहेंगे कि मैं राष्ट्र की सुरक्षा के लिए खा रहा हूँ, इसलिए आपको खूब राजस्व मिलेगा। इसको बनाने वाले और ज्यादा अमीर होंगे और खाने वाले कैंसर से मरते रहेंगे।

अध्यक्ष महोदय, मैं आपके माध्यम से सरकार से मांग करता हूँ कि कैंसर जैसी गंभीर बीमारी का मुफ्त इलाज किया जाए। आपने मुझे बोलने के लिए समय दिया, उसके लिए मैं आपको बहुत-बहुत धन्यवाद देता हूँ।

माननीय अध्यक्ष : श्री कीर्ति चिदम्बरम।

... (व्यवधान)

SHRI KARTI P. CHIDAMBARAM (SIVAGANGA): Sir, in all these years, you have not got my name correct. It is Karti.

माननीय अध्यक्ष : कार्ती चिदम्बरम्, अब ठीक है? Right?

SHRI KARTI P. CHIDAMBARAM : Thank you, Sir.

माननीय अध्यक्ष : मैं जब तक सही न बोलूँ, तब तक आप बताते रहिएगा। ठीक करना हमारा काम है।

SHRI KARTI P. CHIDAMBARAM : Sir, this Bill is actually a continuum of yesterday's Bill. You have given adequate time, in fact, a very luxurious time, for both the Bills. This also shows that the Government has a very light legislative agenda. Anyway, thank you for the time.

Sir, this Bill is called the 'Health Security Se National Security Cess Bill'. This name is confounded because if you actually look at 'se' in the English dictionary, it actually denotes the chemical 'selenium'. So, I was completely confused why selenium is here in this name of the Bill. Then, I had to ask some of my colleagues. They told me that 'se' is actually a Hindi word which says that it is from health security to national security. So, this Government is now levying a cess to strengthen health security and national security. Perhaps, they were prompted by the failures in Pahalgam and Chandni Chowk that they think that they need to have more resources to prevent these kinds of terror strikes. The House has still not been taken into confidence. No accountability has been fixed for those two terror strikes. I hope during this Session we will get some holistic answers from the Government on why Pahalgam happened; where the

accountability will lie; and why the terror strikes in Chandni Chowk happened.

Sir, I have some specific objections to the Bill. My colleague Dr. M. K. Vishnu Prasad has very eloquently talked about the anti-federal nature of cess and tax. Every time a Government raises a cess on some pretext, the money is really never spent on the intended purpose. This is not just a critique of this Government. Successive governments in India have raised cess and never spent on it. There are enough reports which speak about the money which is collected as cess and even as the education cess. I think one report said that we collected some four per cent as education cess and about Rs. 90,000-odd crore has never been deployed. I am afraid that this fund also will face the same condition and the money will never be spent for intended purposes.

When it comes to the intended purposes, the Bill does not say what the intended purposes are. It basically says, 'health security to national security'. It is like motherhood and apple pie. Nobody can object to it. But what are you going to specifically spend it on? That has not been specified at all. How much revenue will you get through this cess? That has also not been specified. This is an overarching Bill which gives power to the Government to add any other product to it and also to increase the rate without ever coming back to Parliament. So, it is actually going to bypass Parliament in the future. It is going to collect money which is not going to go to the States. On those two counts, I object to this Bill.

Thirdly, in this Bill, the tax and the cess are going to be not on the production but on production capacity. This production capacity is going to open

a Pandora's box for the bureaucrats to go and harass these manufacturers. The manufacturer will have a certain production capacity. But he will say, "My machine is not working. So, how do you calculate my production capacity?" "I have not got my spare parts." "Last year, there was a flood." "Insurance company is not giving me money to repair my machine to increase my production capacity." So, this is the most arbitrary way of levying a tax.

This is going to create confusion and corruption. This is not ease of doing business; it is only helping the bureaucracy and another tool to go and harass.

So, this Bill is anti-federal because it is a cess. This Bill is anti-business because it is production-linked, and this Bill is anti-health because it does not specify what it is going to do for health. This Bill is anti-national security because it does not say what it is going to do for national security.

Therefore, I urge this House to reject this Bill. Thank you.

एडवोकेट चन्द्र शेखर (नगीना) : धन्यवाद अध्यक्ष जी। मैं आज़ाद समाज पार्टी (कांशी राम) की ओर से स्वास्थ्य सुरक्षा से राष्ट्रीय सुरक्षा उपकर विधेयक, 2025 पर अपनी बात रख रहा हूँ। यह विधेयक जितना बड़ा नाम लेकर आया है, उतने ही बड़े सवाल साथ लाया है। इस बिल का उद्देश्य राष्ट्रीय सुरक्षा और लोक स्वास्थ्य को सुदृढ़ करना बताया गया है। लेकिन इसकी संरचना, प्रावधान और भाषा में भारी अस्थिरता है। अति सख्त और राजस्व वसूली की प्रवृत्ति स्पष्ट रूप से दिखाई देती है। विधेयक का उद्देश्य स्पष्ट नहीं है। 'नाम बड़ा और दिशा धुंधली' सरकार कहती है कि उपकर राष्ट्रीय सुरक्षा और लोक स्वास्थ्य पर व्यय को पूरा करेगा, लेकिन कौन-सी राष्ट्रीय सुरक्षा परियोजना? कौन-सा स्वास्थ्य कार्यक्रम? कितना फंड किस योजना को मिलेगा? किस मंत्रालय को कितना आबंटन होगा? विधेयक में एक भी ठोस उल्लेख नहीं है। इससे यह उपकर विषय वस्तु के

बिना नाम मात्र का कर बन कर रह जाता है।

अध्यक्ष जी, विधेयक यह स्पष्ट कहता है कि उपकर का पैसा कंसोलिडेटेड फंड ऑफ इंडिया में जमा होगा। इसका अर्थ है, पैसा किसी भी सामान्य सरकारी खर्च में मोड़ा जा सकता है। न संसद में स्पष्ट हिसाब मिलेगा, न जनता को पता चलेगा कि स्वास्थ्य और सुरक्षा पर कितना पैसा लगा है। यदि पैसा कहीं भी जा सकता है, तो इस उपकर का नाम स्वास्थ्य सुरक्षा क्यों? उत्पादन आधारित उद्योग पर भारी प्रहार, इस बिल में मशीनों की क्षमता और उत्पादन पर उपकर लगाया जाएगा। इतना भारी उपकर छोटे उद्योगों को समाप्त करेगा। मध्यम उद्योगों को अस्थिर करेगा। लाखों परिवारों की आजीविका खतरे में पड़ेगी। उत्पादकों पर अनुचित आर्थिक दबाव पड़ेगा। क्या सरकार यह बिल लाकर उत्पादन और उद्यमियों को दंडित करना चाहती है? क्या अधिकारियों को अत्यधिक सख्ती से भ्रष्टाचार का खतरा दोगुना होगा। विधेयक में तलाशी, जब्ती, छापे, निरक्षण, गिरफ्तारी और सख्त ऑडिट के विशाल अधिकार सिर्फ आयुक्त स्तर के अधिकारियों को दिए गए हैं। इससे अधिक शक्तियों से दमनकारी कर वसूली बढ़ेगी, व्यावसायी भय में काम करेंगे। भ्रष्टाचार और रेड स्कीम को बढ़ावा मिलेगा। इतिहास गवाह है कि कभी भी अत्यधिक दमन से न अनुपालन बढ़ता है, न राजस्व। अवैध छुपा हुआ भूमिगत उत्पादन बढ़ेगा। जब मशीन की क्षमता पर भारी उपकर लगाया जायेगा तो उद्योग उत्पादन छुपायेंगे, अवैध यूनितें चलायेंगे, अंडरग्राउंड फैक्ट्रियां बढ़ेंगी, काला बाजार मजबूत होगा और डब्ल्यू.एच.ओ. के अनुसार जीएसटी सेस बढ़ने के बाद अवैध बाजार 13 हजार करोड़ तक दोगुना हुआ है। क्या सरकार वही गलती दोहराना चाहती है? नशीले उत्पादों की मांग कीमत बढ़ने पर भी नहीं घटती है। पान-मसाला जैसे उत्पाद एडिक्टिव हैं, कीमत बढ़ने से इनकी उपभोगता कम नहीं होती, बल्कि गरीब लोग सस्ते, मिलावटी, जहरीले, काला बाजार उत्पाद खरीदते हैं, जिससे स्वास्थ्य जोखिम बढ़ता है, सरकारी अस्पतालों पर बोझ बढ़ता है। समाज में दीर्घकालिक नुकसान होता है। क्या यह स्वास्थ्य सुरक्षा या स्वास्थ्य संकट, राज्यों को उनका संवैधानिक हिस्सा न मिलना, ऐसे उपकर नॉन डिविजिबल हैं। इसका अर्थ है राज्यों को इसमें से एक रुपए का भी

हिस्सा नहीं मिलेगा। केन्द्रवाद बढ़ेगा, राज्यों की वित्तीय स्वायत्ता कमजोर होगी, विकास योजना पर प्रतिकूल प्रभाव पड़ेगा। राज्यों का हक क्यों छीना जा रहा है? विधेयक को संसदीय परीक्षण से बचा कर जल्दी पारित करने की कोशिश गलत है। इतना महत्वपूर्ण और व्यापक प्रभाव वाला विधेयक उद्योग, उपभोक्ता, राज्यों, कर-प्रणाली, आर्थिक गतिविधि, सभी को प्रभावित करता है।

निष्कर्ष यह है कि विधेयक देशहित में नहीं, राजसी हित में है। माननीय अध्यक्ष जी सभी तथ्यों को देखते हुए यह स्पष्ट है कि यह विधेयक अस्पष्ट है, अनियंत्रित है, शक्तियां देता है, उद्योग विरोधी है, अवैध बाजार बढ़ायेगा, गरीबों को नुकसान पहुंचायेगा, राज्यों के अधिकार छीनता है और उपकर प्रणाली को अविश्वसनीय बनाता है। हमारी स्पष्ट मांग है कि विधेयक को तत्काल प्रवर समिति, स्टैंडिंग कमेटी को भेजा जाए। उपकर की दर, उपयोग और पारदर्शिता की ठोस प्रणाली को शामिल किया जाए। कर अधिकारियों की शक्तियों को सीमित और जवाबदेह बनाया जाए। उपकर राष्ट्रीय स्वास्थ्य और राष्ट्रीय सुरक्षा पर व्यय हो, इसका कानूनी प्रावधान अनिवार्य किया जाए। इन्हीं शर्तों के साथ मैं इस बिल का विरोध कर संशोधन सहित पुनर्विचार की मांग करता हूं।

अध्यक्ष जी, अंत में इस बिल को पढ़कर मुझे ऐसा लग रहा है कि देश की सुरक्षा में अब अत्याधुनिक हथियारों की नहीं, पान-मसालों की ज्यादा जरूरत है और हर चौराहे पर खड़ा होने वाला व्यक्ति यह कहेगा कि देश की सुरक्षा में सबसे बड़ा योगदान उसका है। धन्यवाद अध्यक्ष जी। जय भीम, जय भारत, जय संविधान।

श्री रामप्रीत मंडल (झंझारपुर) : अध्यक्ष महोदय, आपने स्वास्थ्य सुरक्षा से राष्ट्रीय सुरक्षा उपकर विधेयक, 2025 पर चर्चा में भाग लेने की अनुमति दी, इसके लिए आपको बहुत-बहुत धन्यवाद। माननीय वित्त मंत्री जी को भी धन्यवाद और माननीय वित्त राज्य मंत्री जी को भी धन्यवाद।

अध्यक्ष महोदय, माननीय वित्त मंत्री जी ने गुटखा और पान मसालों के निर्माताओं पर नेशनल सिक्युरिटी और जन-स्वास्थ्य सेस लगाने के लिए यह प्रस्ताव लायी हैं, जो राष्ट्रीय सुरक्षा और जन-स्वास्थ्य पर होने वाले सेस के द्वारा अतिरिक्त संसाधन जुटाने में सरकार को मदद करेगी। इस

प्रस्ताव के तहत उन मशीनों और निर्माण प्रक्रिया पर सेस लगेगा, जिनसे पान मसाला और गुटखा आदि का उत्पादन मैन्युअली होगा, या हाईब्रिड प्रोसेस से होगा। उस पर मशीन की क्षमता पर अलग-अलग दर से उपकर लगाने पर सरकार विचार कर रही है। पहला- सार्वजनिक स्वास्थ्य के लिए सरकार के लक्ष्य को सुनिश्चित करेगा और दूसरा- राष्ट्रीय सुरक्षा को भी मजबूती प्रदान करेगा। ऐसा सरकार का मानना है। कल ही सदन में माननीय वित्त मंत्री जी ने एक्साइज विधेयक के माध्यम से तम्बाकू और उसके उत्पाद एवं सिगरेट आदि पर सेस खत्म होने के बाद राजस्व की किसी भी कमी को बरकरार रखने के लिए एक्साइज ड्यूटी में बढ़ोतरी का बिल पास कराया है। अब यह प्रस्ताव सरकार की अगली प्रक्रिया के आधार को मजबूत करेगा। यह अच्छा कदम है।

अध्यक्ष महोदय, तम्बाकू, गुटखा, सिगरेट, सिगार, हुक्का, जर्दा पान मसाला आदि हमारे स्वास्थ्य के लिए काफी हानिकारक है, फिर भी सेवन करने वालों की बढ़ोतरी सरकार के लिए चिन्ता का विषय है। यह हमारे स्वास्थ्य सेवा पर भी बोझ को बढ़ा रहा है। अब जहां इन वस्तुओं का मूल्यवृद्धि अधिक होगा, निर्माताओं पर अधिक सेस का भार पड़ेगा, तो आशा है कि लोग उपयोग में कमी लायेंगे। साथ ही यह प्रक्रिया आम जनता में जागरूकता लाने का काम करेगी। लोगों में जागरूकता लाकर ही किसी सामाजिक स्वास्थ्य का बदलाव आसानी से किया जा सकता है। सरकार का यह विचार काफी सराहनीय है और मैं इसका समर्थन करता हूँ।

आदरणीय अध्यक्ष महोदय, हाल ही में एक आंकड़ा आया है कि भारत में प्रतिवर्ष लगभग 18 लाख लोगों की मौत तम्बाकू से जुड़ी बीमारियों से होती है। सरकार का मानना है कि मौत के कारण सरकार को जितना आर्थिक बोझ उठाना पड़ता है, उससे काफी कम राजस्व तम्बाकू उद्योग और पान मसाला आदि उद्योगों से मिलता है। वर्तमान टैक्स सिस्टम से सरकार को उतना राजस्व प्राप्त नहीं हो रहा है, जिसके कारण उपकर की व्यवस्था का प्रस्ताव सदन में आया है। यह जायज भी है कि अब गुटखा, पान मसाला, सिगरेट जैसी चीजों की कीमतें बढ़ेंगी तो शायद उपभोक्ता, खासकर युवा वर्ग एवं कम आमदनी वाले लोगों को इसका इस्तेमाल कम करने या नहीं करने के लिए मजबूर

होना पड़ सकता है।

अध्यक्ष महोदय, प्रस्ताव में तम्बाकू उत्पादों पर 40 प्रतिशत जीएसटी के अलावा 70 प्रतिशत या उससे अधिक का अतिरिक्त सेस उपकर का प्रावधान है। सिगरेट की लम्बाई के अनुसार 2700 रुपये से लेकर 11000 रुपये प्रति 1000 स्टिक पर उपकर लगाने का प्रस्ताव है। साथ ही मशीनों पर, जो उत्पादन करती हैं, उन पर भी सेस बढ़ाने का प्रस्ताव है। जो मशीन 2.5 ग्राम तक से लेकर 10 ग्राम से अधिक वजन वाले प्रति मिनट 500 पाउच तक का उत्पादन करती हैं उस पर मासिक उपकर एक करोड़ रुपये से लेकर करीब साढ़े आठ करोड़ रुपये तक होगा, और जो मशीन प्रति मिनट 501 से 1000 पाउच उत्पादन करती है, उस पर प्रति मशीन उपकर करीब दो करोड़ रुपये से 17 करोड़ रुपये प्रति माह लगाने का प्रस्ताव है। फिर 1001 से 1500 पाउच या उससे अधिक पाउच प्रति मिनट बनाने वाली मशीन पर उपकर प्रति माह और अधिक हो सकता है। साथ ही, मैनुअल प्रक्रिया वाली उत्पादन पर भी उपकर लगेगा ही, जो मैन्युफैक्चरिंग सेक्टर के लिए चिन्ता का विषय है। इस विषय को माननीय वित्त मंत्री जी जरूर स्पष्ट करेंगी। इंडस्ट्रीज को आश्चस्त कराने का काम करेंगी।

आदरणीय अध्यक्ष महोदय, बड़े पान मसाला कम्पनी तो इस उपकर को सहन कर लेंगी लेकिन छोटे निर्माताओं के लिए आर्थिक संकट पैदा हो सकता है और इससे इस क्षेत्र में कामगारों और कर्मचारियों पर सीधा प्रभाव पड़ेगा। छोटे निर्माताओं को अपना उद्योग बंद भी करना पड़ सकता है। मैन्युफैक्चरिंग सेक्टर पर भी प्रभाव पड़ सकता है। रोजगार पर भी असर पड़ सकता है। इस विषय को माननीया वित्त मंत्री जी स्पष्ट करेंगी तो सदन और देश की आम जनता को सरकार के प्रस्ताव पर संशय नहीं होगा। इंडस्ट्रीज में जो संशय है वह दूर होगा। इन्हीं बातों के साथ मैं इस बिल का समर्थन करता हूँ। धन्यवाद।

जय हिंद, जय भारत, जय बिहार।

18.00 hrs

माननीय अध्यक्ष : सभा की कार्यवाही कल शुक्रवार, दिनांक 5 दिसंबर, 2025 को प्रातः 11 बजे तक के लिए स्थगित की जाती है।

18.01 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Friday, December 5, 2025/Agrahayana 14, 1947 (Saka).*

ANNEXURE-I**(i) Member-wise Index to Starred Questions**

Sl No.	Member's Name	Question Number
1	Dr. Amol Ramsing Kolhe	61
2	Dr. Bachhav Shobha Dinesh	62
3	Dr. Shrikant Eknath Shinde	75
4	Prof. Varsha Eknath Gaikwad	70
5	Shri Ajay Bhatt	65
6	Shri Appalanaidu Kalisetti	79
7	Shri Arun Bharti	73
8	Shri Biplab Kumar Deb	66
9	Shri Chandra Prakash Joshi	78
10	Shri Devesh Shakya	76
11	Shri K Radhakrishnan	63
12	Shri Maddila Gurumoorthy	69
13	Shri Matheswaran V S	64
14	Shri Neeraj Maurya	76
15	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	67
16	Shri P C Mohan	68
17	Shri Ram Shiromani Verma	77
18	Shri Robert Bruce C	80
19	Shri Sanjay Dina Patil	70
20	Shri Shrirang Appa Chandu Barne	75
21	Shri Sukanta Kumar Panigrahi	72
22	Shri Tatkare Sunil Dattatrey	74
23	Shri Vishnu Dayal Ram	71
24	Smt. D K Aruna	72

(ii) Member-wise Index to Unstarred Questions

Sl No.	Member's Name	Question Number
1	Adv Dean Kuriakose	857
2	Adv Gowaal Kagada Padavi	810, 719
3	Adv. Adoor Prakash	888
4	Com. Selvaraj V	735
5	Dr. Alok Kumar Suman	775
6	Dr. Amar Singh	732
7	Dr. Anand Kumar	821
8	Dr. Angomcha Bimol Akoijam	805
9	Dr. Bhola Singh	722
10	Dr. Byreddy Shabari	718
11	Dr. C M Ramesh	847
12	Dr. D Ravi Kumar	914
13	Dr. D. Purandeswari	850, 823
14	Dr. Ganapathy Rajkumar P	698
15	Dr. Gumma Thanuja Rani	889
16	Dr. Hemang Joshi	716, 702
17	Dr. Hemant Vishnu Savara	751, 704, 716, 691
18	Dr. Indra Hang Subba	916
19	Dr. K Sudhakar	910
20	Dr. Kadiyam Kavya	699
21	Dr. Kakoli Ghosh Dastidar	879
22	Dr. Kalanidhi Veeraswamy	740
23	Dr. Kalyan Vaijinathrao Kale	896
24	Dr. Kirsan Namdeo	790
25	Dr. Lata Wankhede	823, 770
26	Dr. M K Vishnu Prasad	707
27	Dr. M P Abdussamad Samadani	713

28	Dr. Manna Lal Rawat	809, 742
29	Dr. Mohammad Jawed	783
30	Dr. Nishikant Dubey	706
31	Dr. Prashant Yadaorao Padole	800
32	Dr. Rajesh Mishra	720
33	Dr. Rajkumar Sangwan	807, 702
34	Dr. Sambit Patra	831, 755
35	Dr. Sanjay Jaiswal	722, 708, 720, 702
36	Dr. Sharmila Sarkar	755
37	Dr. Shashi Tharoor	787
38	Dr. Shivaji Bandappa Kalge	803, 712, 709
39	Dr. T Sumathy Alias Thamizhachi Thangapandian	694
40	Dr. Thirumaavalavan Tholkappiyan	700
41	Dr. Vinod Kumar Bind	722, 734, 716, 720
42	Md. Rakibul Hussain	711
43	Mr Pathan Yusuf	744, 726
44	Mrs Ruchi Vira	785
45	Ms Iqra Choudhary	841
46	Ms Kangna Ranaut	749, 742, 691, 716
47	Ms Sayani Ghosh	832
48	Ms. Mahua Moitra	766
49	Ms. Praniti Sushilkumar Shinde	719
50	Ms. S Jothimani	854
51	Prof. Sougata Ray	877
52	Shri Radhakrishna	798

53	Shri Selvaganapathi T.M.	893
54	Shri Aashtikar Patil Nagesh Bapurao	920
55	Shri Abhishek Banerjee	866
56	Shri Adhikari Soumendu	895
57	Shri Aditya Yadav	777
58	Shri Ajay Kumar Mandal	692
59	Shri Alok Sharma	720
60	Shri Amar Sharadrao Kale	722, 716, 708, 702
61	Shri Amra Ram	739
62	Shri Anil Firojiya	708, 722, 720, 702
63	Shri Anto Antony	863
64	Shri Anup Sanjay Dhotre	724
65	Shri Anurag Singh Thakur	872
66	Shri Arun Govil	837, 691, 722
67	Shri Arun Kumar Sagar	869
68	Shri Arup Chakraborty	814
69	Shri Arvind Dharmapuri	838
70	Shri Arvind Ganpat Sawant	813
71	Shri Ashish Dubey	722, 702
72	Shri Ashok Kumar Rawat	878, 893
73	Shri Atul Garg	770, 823
74	Shri Azad Kirti Jha	762
75	Shri B K Parthasarathi	756
76	Shri B Y Raghavendra	759, 751
77	Shri Babu Singh Kushwaha	868, 843
78	Shri Baijayant Panda	763

79	Shri Bajrang Manohar Sonwane	855, 848
80	Shri Balabhadra Majhi	691, 720, 702
81	Shri Balashowry Vallabhaneni	874
82	Shri Balram Naik Porika	748
83	Shri Balwant Baswant Wankhade	915, 704, 722
84	Shri Balya Mama Suresh Gopinath Mhatre	769
85	Shri Bapi Haldar	804
86	Shri Basavaraj Bommai	731, 722
87	Shri Bhajan Lal Jatav	741
88	Shri Bharatsinhji Shankarji Dabhi	751, 720
89	Shri Bhartruhari Mahtab	742, 720
90	Shri Bhausahab Rajaram Wakchaure	875
91	Shri Bhojraj Nag	734, 702, 691
92	Shri Bhumare Sandipanrao Asaram	709, 712, 803
93	Shri Bibhu Prasad Tarai	702
94	Shri Bidyut Baran Mahato	691, 720, 708, 702
95	Shri Brijendra Singh Ola	750
96	Shri Brijmohan Agrawal	858
97	Shri Buntty Vivek Sahu	731, 720, 702
98	Shri C N Annadurai	859
99	Shri Captain Brijesh Chowta	824, 702
100	Shri Captain Viriato Fernandes	908
101	Shri Chamala Kiran Kumar Reddy	839
102	Shri Chandan Chauhan	751, 708, 716, 702
103	Shri Chandra Prakash Choudhary	742

104	Shri Charanjit Singh Channi	779
105	Shri Chavan Ravindra Vasantrao	876, 746
106	Shri Chavda Vinod Lakhamshi	861, 742, 751, 716, 720
107	Shri Chintamani Maharaj	786
108	Shri Daggumalla Prasada Rao	905
109	Shri Damodar Agrawal	691
110	Shri Darshan Singh Choudhary	901
111	Shri Deepender Singh Hooda	710
112	Shri Dhairyasheel Sambhajirao Mane	746, 876
113	Shri Dharmendra Yadav	788
114	Shri Dhaval Laxmanbhai Patel	731, 702
115	Shri Dileshwar Kamait	742, 708
116	Shri Dilip Saikia	742, 691
117	Shri Dinesh Chandra Yadav	900
118	Shri Dineshbhai Makwana	720, 691, 702
119	Shri Dulu Mahato	716, 720, 691, 702
120	Shri Durai Vaiko	771
121	Shri Dushyant Singh	731
122	Shri Eatala Rajender	871, 839
123	Shri Eswarasamy K	754
124	Shri G Kumar Naik	897
125	Shri G M Harish Balayogi	733
126	Shri Ganesh Singh	693, 708, 720
127	Shri Gaurav Gogoi	849
128	Shri Giridhari Yadav	900
129	Shri Godam Nagesh	691

130	Shri Gopal Jee Thakur	702
131	Shri Gurjeet Singh Aujla	781
132	Shri Gyaneshwar Patil	712, 709, 803
133	Shri Hanuman Beniwal	758
134	Shri Harendra Singh Malik	887
135	Shri Haribhai Patel	709, 702
136	Shri Harish Chandra Meena	904
137	Shri Hasmukhbhai Somabhai Patel	708, 720
138	Shri Hibi Eden	873
139	Shri Imran Masood	817
140	Shri Isha Khan Choudhury	917
141	Shri Jagadish Chandra Barma Basunia	727
142	Shri Jagannath Sarkar	826
143	Shri Jagdambika Pal	720, 702
144	Shri Jai Parkash	828
145	Shri Janardan Mishra	708, 702
146	Shri Janardan Singh Sigriwal	743
147	Shri Jashubhai Bhilubhai Rathva	734, 704
148	Shri Jaswantsinh Sumanbhai Bhabhor	780, 708
149	Shri Joyanta Basumatary	796
150	Shri Jugal Kishore	702
151	Shri K C Venugopal	856
152	Shri K E Prakash	819
153	Shri K Sudhakaran	802
154	Shri Kalipada Saren Kherwal	884
155	Shri Kanwar Singh Tanwar	799, 691

156	Shri Karan Bhushan Singh	725
157	Shri Karti P Chidambaram	881
158	Shri Kaushalendra Kumar	784
159	Shri Khagen Murmu	722, 708, 720, 702
160	Shri Khalilur Rahaman	851
161	Shri Kodikunnil Suresh	818
162	Shri Konda Vishweshwar Reddy	705
163	Shri Kota Srinivasa Poojary	745
164	Shri Kripanath Mallah	793
165	Shri Krishna Prasad Tenneti	797, 729
166	Shri Kuldeep Indora	860
167	Shri Lavu Sri Krishna Devarayalu	848
168	Shri Lumbaram Choudhary	702, 708
169	Shri M K Raghavan	816
170	Shri Malaiyarasan D	701
171	Shri Mani A	737
172	Shri Manickam Tagore B	827
173	Shri Manish Jaiswal	696, 702
174	Shri Manish Tewari	717
175	Shri Manoj Kumar	870, 719
176	Shri Manoj Tiwari	742, 720, 708, 722, 702
177	Shri Mitesh Patel Bakabhai	708, 702, 720
178	Shri Mohibbullah	782
179	Shri Muhammed Hamdullah Sayeed	815
180	Shri Mukeshkumar Chandrakaant Dalal	722, 702, 708
181	Shri Murari Lal Meena	767

182	Shri N K Premachandran	902
183	Shri Naba Charan Majhi	734, 731, 691, 720, 702
184	Shri Nalin Soren	691, 702
185	Shri Narayan Tatu Rane	751, 716, 720, 702
186	Shri Navaskani K	761
187	Shri Naveen Jindal	825
188	Shri Nilesh Dnyandev Lanke	709, 712, 803
189	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	848
190	Shri P P Chaudhary	704
191	Shri P V Midhun Reddy	811
192	Shri Parbhubhai Nagarbhai Vasava	708, 702
193	Shri Parshottambhai Rupala	883
194	Shri Patel Umeshbhai Babubhai	845
195	Shri Prabhakar Reddy Vemireddy	715
196	Shri Pradeep Kumar Singh	722, 720, 708, 702
197	Shri Pradeep Purohit	752
198	Shri Pradyut Bordoloi	836
199	Shri Pratap Chandra Sarangi	734, 722, 716, 720
200	Shri Praveen Patel	731, 702
201	Shri Pushpendra Saroj	808
202	Shri Putta Mahesh Kumar	729, 715
203	Shri Radheshyam Rathiya	704, 716, 702
204	Shri Rahul Gandhi	728
205	Shri Rahul Kaswan	757
206	Shri Rahul Singh Lodhi	909, 734, 722, 702

207	Shri Raja A	894
208	Shri Raja Ram Singh	697
209	Shri Rajabhau Parag Prakash Waje	791
210	Shri Rajeev Rai	830
211	Shri Rajesh Naranbhai Chudasama	708
212	Shri Rajesh Ranjan	911, 692
213	Shri Rajesh Verma	770, 823
214	Shri Rajiv Pratap Rudy	918
215	Shri Rajkumar Roat	822
216	Shri Rajmohan Unnithan	812
217	Shri Rajpalsinh Mahendrasinh Jadav	853, 861, 840
218	Shri Raju Bista	723
219	Shri Rakesh Rathor	891
220	Shri Ramasahayam Raghuram Reddy	747
221	Shri Ramprit Mandal	784
222	Shri Ramvir Singh Bidhuri	764
223	Shri Ravindra Shukla Alias Ravi Kishan	704, 751
224	Shri S Jagathratchakan	846
225	Shri S Venkatesan	864
226	Shri Sachithanantham R	906
227	Shri Sanatan Pandey	840
228	Shri Sanjay Haribhau Jadhav	792
229	Shri Saptagiri Sankar Ulaka	772
230	Shri Sasikanth Senthil	789
231	Shri Satish Kumar Gautam	691
232	Shri Satpal Brahamchari	880

233	Shri Selvam G	859
234	Shri Shafi Parambil	765
235	Shri Shankar Lalwani	722, 708, 720
236	Shri Shashank Mani	867
237	Shri Shatrughan Prasad Sinha	806, 755
238	Shri Shivmangal Singh Tomar	722, 716, 702
239	Shri Shyamkumar Daulat Barve	820
240	Shri Sribharat Mathukumilli	760
241	Shri Subbarayan K	735
242	Shri Sudama Prasad	833
243	Shri Sudheer Gupta	876, 746
244	Shri Sukanta Kumar Panigrahi	751
245	Shri Sukhdeo Bhagat	919
246	Shri Sukhjinder Singh Randhawa	899, 722, 720
247	Shri Sunil Kumar	773, 720, 722, 691
248	Shri Suresh Kumar Kashyap	704, 731, 708, 702
249	Shri Suresh Kumar Shetkar	778
250	Shri Tangella Uday Srinivas	852
251	Shri Tanuj Punia	703
252	Shri Tariq Anwar	903
253	Shri Tejasvi Surya	751
254	Shri Tharaniventhan M S	862
255	Shri Trivendra Singh Rawat	720, 722
256	Shri Ummeda Ram Beniwal	730
257	Shri V K Sreekandan	738
258	Shri Vamsi Krishna Gaddam	714

259	Shri Ve Vaithilingam	885
260	Shri Vijay Baghel	716, 704, 751
261	Shri Vijayakumar Alias Vijay Vasanth	778
262	Shri Virendra Singh	842
263	Shri Vishaldada Prakashbapu Patil	719
264	Shri Vishnu Datt Sharma	829
265	Shri Vishweshwar Hegde Kageri	731, 708
266	Shri Y S Avinash Reddy	794
267	Shri Yaduveer Wadiyar	844, 734, 720
268	Shri Yogender Chandolia	708, 720, 702
269	Shri Zia Ur Rehman	843
270	Smt. Anita Nagarsingh Chouhan	907
271	Smt. Bag Mitali	736
272	Smt. Bijuli Kalita Medhi	898
273	Smt. D K Aruna	751, 702, 716, 708
274	Smt. Delkar Kalaben Mohanbhai	801, 803, 712
275	Smt. Geniben Nagaji Thakor	912
276	Smt. Hema Malini	720
277	Smt. Himadri Singh	882, 702
278	Smt. June Maliah	721
279	Smt. Kamaljeet Sehwat	716, 702, 722, 720
280	Smt. Kamlesh Jangde	702, 691, 720
281	Smt. Krishna Devi Shivshankar Patel	913
282	Smt. Lovely Anand	861
283	Smt. Mahima Kumari Mewar	742, 708
284	Smt. Mala Rajya Laxmi Shah	720, 716

285	Smt. Mala Roy	726
286	Smt. Malvika Devi	834
287	Smt. Manju Sharma	886
288	Smt. Poonamben Hematbhai Maadam	716, 702, 731
289	Smt. Priyanka Gandhi Vadra	890
290	Smt. Rachna Banerjee	795
291	Smt. Roopkumari Choudhary	835, 691
292	Smt. Sangeeta Kumari Singh Deo	753
293	Smt. Sanjna Jatav	695
294	Smt. Satabdi Roy	776
295	Smt. Shambhavi	770, 823
296	Smt. Shobhanaben Mahendrasinh Baraiya	691, 742, 734
297	Smt. Smita Uday Wagh	691, 702
298	Smt. Vijaylakshmi Devi	691, 720, 702
299	Thiru Arun Nehru	774
300	Thiru D M Kathir Anand	892
301	Thiru Dayanidhi Maran	865
302	Thiru Thanga Tamilselvan	768, 698

ANNEXURE-II**(i) Ministry-wise Index to Starred Questions**

Civil Aviation	: 71, 72, 73, 76
Food Processing Industries	: 78
Housing and Urban Affairs	: 70, 75
Jal Shakti	: 61, 65, 77, 79, 80
Micro, Small and Medium Enterprises	:
Petroleum and Natural Gas	: 74
Power	:
Road Transport and Highways	: 62, 63, 64, 68, 69
Tribal Affairs	: 66, 67

(ii) Ministry-wise Index to Unstarred Questions

Civil Aviation	: 698, 708, 709, 716, 721, 735, 739, 744, 752, 753, 765, 766, 768, 773, 778, 780, 781, 782, 788, 789, 793, 795, 796, 800, 814, 817, 847, 850, 851, 861, 862, 869, 872, 888, 893, 895, 900, 901, 906, 910, 913, 918, 920
Food Processing Industries	: 696, 707, 733, 747, 756, 769, 774, 797, 802, 821, 823, 827, 839, 858, 868, 874, 887, 919
Housing and Urban Affairs	: 701, 702, 712, 730, 743, 751, 758, 772, 777, 787, 790, 794, 798, 806, 813, 824, 832, 837, 841, 846, 852, 853, 854, 865, 871, 878, 885, 892, 898, 915
Jal Shakti	: 697, 706, 713, 717, 719, 720, 736, 741, 760, 776, 779, 791, 799, 803, 804, 807, 808, 812, 822, 825, 826, 828, 829, 830, 831, 833, 840, 843, 860, 879, 881, 882, 884, 886, 911, 912
Micro, Small and Medium Enterprises	: 695, 711, 715, 718, 725, 732, 737, 749, 750, 755, 759, 761, 763, 792, 834, 835, 836, 845, 848, 864, 867
Petroleum and Natural Gas	: 694, 700, 703, 704, 722, 729, 738, 742, 745, 784, 785, 801, 815, 859, 883, 914
Power	: 693, 714, 757, 762, 811, 842, 844, 866, 896, 903
Road Transport and Highways	: 699, 710, 723, 724, 726, 728, 731, 740, 746, 748, 754, 764, 770, 771, 775, 783, 805, 816, 818, 838, 855, 856, 857, 863, 870, 873, 876, 880, 889,

891, 894, 897, 899, 902, 904, 905, 907, 908, 909

Tribal Affairs

: 691, 692, 705, 727, 734, 767, 786, 809, 810,
819, 820, 849, 875, 877, 890, 916, 917

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)
